

Eighteenth Series, Vol. VIII No. 21

Thursday, March 27, 2025

Chaitra 06, 1947 (Saka)

LOK SABHA DEBATES

(Original Version)

Fourth Session

(Eighteenth Lok Sabha)



सत्यमेव जयते

(Vol. VIII contains Nos. 21 to 26)

LOK SABHA SECRETARIAT

NEW DELHI

EDITORIAL BOARD

Utpal Kumar Singh

Secretary-General

Lok Sabha

Mamta Kemwal

Joint Secretary

Bishan Kumar

Director

Narad Prasad Kimothi

Manoj Kumar Pankaj

Joint Director

Maneesha Bhushan

Deputy Director

Dr. Shabnam Shaheen

Editor

© 2025 Lok Sabha Secretariat

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

C O N T E N T S

**Eighteenth Series, Vol. VIII, Fourth Session, 2025/1947 (Saka)
No. 21, Thursday, March 27, 2025/ Chaitra 06, 1947 (Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
ORAL ANSWERS TO QUESTIONS	
Starred Question Nos. 381 to 389	12-65
WRITTEN ANSWERS TO QUESTIONS	66-901
(i) Starred Question Nos. 390 to 400	66-103
(ii) Unstarred Question Nos. 4371 to 4600	103-901

PAPERS LAID ON THE TABLE 902-912

MESSAGES FROM RAJYA SABHA

AND

BILL AS AMENDED BY RAJYA SABHA 912-914

COMMITTEE ON ESTIMATES

Statements 914-915

COMMITTEE ON PUBLIC UNDERTAKINGS

9th and 12th Reports 915-916

JOINT COMMITTEE ON OFFICES OF PROFIT

1st Report 916

**STANDING COMMITTEE ON PERSONNEL, PUBLIC
GRIEVANCES, LAW AND JUSTICE**

145th to 151st Reports 916-917

STATEMENTS BY MINISTER

(i)(a) Status of implementation of the recommendations contained in the 326th Report of the Standing Committee on Transport, Tourism and Culture on 'Role of Indian Missions Globally for the growth of Tourism in India' pertaining to the Ministry of Tourism 917-918

(b) Status of implementation of the recommendations contained in the 347th Report of the Standing Committee on Transport, Tourism and Culture on action taken by the Government on the recommendations/observations contained in the 326th Report of the Committee on 'Role of Indian Missions Globally for the growth of Tourism in India' pertaining to the Ministry of Tourism

Shri Suresh Gopi 918

ANNOUNCEMENTS BY THE SPEAKER

(i) Medical Camp for Members set up by PRIDE	918-919
(ii) Submission of suggestions on the Constitution (One Hundred and Twenty-Ninth Amendment) Bill, 2024 to the concerned Joint Committee	919

MATTERS OF PUBLIC IMPORTANCE	919-969

MATTERS UNDER RULE 377	969-986

(i) Need for customs duty and Tax exemption on machines and medicines used for treatment of kidney disease Shri Eatala Rajender	969-970
(ii) Need to provide stoppage to Banaras – Lucknow Intercity Express at Suriyawan Railway Station in Bhadohi Parliamentary Constituency, Uttar Pradesh Dr. Vinod Kumar Bind	970
(iii) Need to establish a medical college and 500-bedded hospital in North East Delhi Parliamentary Constituency Shri Manoj Tiwari	971
(iv) Need to establish a planetorium at Gorakhpur, Uttar Pradesh Shri Ravindra Shukla Alias Ravi Kishan	971
(v) Need to revive Mau Aima Cooperative Spinning Mill in Prayagraj, Uttar Pradesh Shri Praveen Patel	972

- (vi) Need to provide 200 unit free electricity to people displaced due to Tehri Dam Project in Tehri Garhwal and Uttarkashi districts in Uttarakhand
Shrimati Mala Rajyalaxmi Shah 972
- (vii) Need to construct a heliport in Haridwar, Uttarakhand
Shri Trivendra Singh Rawat 972-973
- (viii) Need for initiative to equip iron and steel based Micro, Small and Medium Enterprises (MSMEs) with clean and sustainable manufacturing technologies
Shri Manish Jaiswal 973-974
- (ix) Regarding production and disposal of solid waste in the country
Shri Mansukhbhai Dhanjibhai Vasava 974
- (x) Need to enhance the honorarium of Anganwadi workers and improve their service conditions
Shri Jagdambika Pal 974-975
- (xi) Need to establish a Railway Museum in Jabalpur, Madhya Pradesh
Shri Ashish Dubey 975
- (xii) Need to increase the seats in all departments of Assam University
Shri Parimal Suklabaidya 976
- (xiii) Need to establish a Kendriya Vidyalaya at Karanjia in Mayurbhanj district, Odisha
Shri Ananta Nayak 976-977

- (xiv) Need for a special central scheme to ensure restoration and conservation of river Pamba in Kerala
Shri Kodikunnil Suresh 977
- (xv) Regarding issues pertaining to train services
Shri Satpal Brahamchari 978
- (xvi) Need to take comprehensive steps for irrigation in Nandurbar Parliamentary Constituency, Maharashtra
Adv .Gowaal Kagada Padavi 978-979
- (xvii) Regarding situation of textile industry in Solapur, Maharashtra due to increasing influx of low-cost Chinese micro-fibre materials
Sushri Praniti Sushilkumar Shinde 979-980
- (xviii) Regarding alleged illegal transaction of land in border areas of Barmer district, Rajasthan
Shri Ummeda Ram Beniwal 980
- (xix) Need to declare Jalalgarh-Kishanganj Rail Line Project as a National Security Project and expedite its completion
Dr. Mohammad Jawed 980-981
- (xx) Regarding problems being faced by the construction workers in the country
Sushri Iqra Choudhary 981-982

- (xxi) Regarding rehabilitation of people displaced due to floods in Sant Kabir Nagar Parliamentary Constituency, Uttar Pradesh
Shri Laxmikant Pappu Nishad 982
- (xxii) Need for GST exemption on all recognized private educational institutions in the country
Shri D. M. Kathir Anand 983
- (xxiii) Regarding progress of Smart City projects in Bihar
Shri Kaushalendra Kumar 984
- (xxiv) Need to increase general and sleeper class coaches in trains
Shri Sanjay Dina Patil 984
- (xxv) Regarding implementation of Jal Jeevan Mission in Beed district, Maharashtra
Shri Bajrang Manohar Sonwane 985
- (xxvi) Need to constitute a 'Rare Disease Treatment Fund' to extend financial help to patients suffering from rare diseases
Dr. Shrikant Eknath Shinde 985-986
- (xxvii) Need to declare and observe holiday on 14th April on the occasion of Ashoka Jayanti and rename the Central University of South Bihar as 'Samrat Ashoka Central University'
Shri Abhay Kumar Sinha 986

DISASTER MANAGEMENT (AMENDMENT) BILL, 2024

<i>AMENDMENTS MADE BY RAJYA SABHA</i>	987-989

Motion to Consider	987

Shri Amit Shah	987

Amendments Agreed to	989

RAILWAYS (AMENDMENT) BILL, 2024

<i>AMENDMENTS MADE BY RAJYA SABHA</i>	989-992

Motion to Consider	989

Shri Ashwini Vaishnaw	989

Amendments Agreed to	992

IMMIGRATION AND FOREIGNERS BILL, 2025

	992-1095

Motion to Consider	992-993

Shri Amit Shah	992, 1069-1086

Shri Manish Tewari	993-998

Shrimati Aparajita Sarangi	998-1004

Shri Rajeev Rai	1004-1007

Prof. Sougata Ray	1007-1010

Shrimati Kanimozhi Karunanidhi	1010-1015

Shri Putta Mahesh Kumar	1015-1017

Shrimati Lovely Anand	1017-1020

Shri Anil Yeshwant Desai	1020-1023

Shri Shrirang Appa Chandu Barne	1023-1025

Shri Sukhdeo Bhagat	1026-1028

Shri Abhijit Gangopadhyay	1028-1031
Shri Sudhakar Singh	1032-1033
Shri Maddila Gurumoorthy	1034-1036
Shri Navaskani K.	1036-1038
Shri K. Radhakrishnan	1038-1040
Shri Kamakhya Prasad Tasa	1040-1043
Shri Manoj Kumar	1043-1046
Shri Malvinder Singh Kang	1046-1047
Shri Raja Ram Singh	1047-1049
Shri Tangella Uday Srinivas	1049-1051
Shri Madhavaneni Raghunandan Rao	1051-1054
Dr. Namdeo Kirsan	1054-1056
Adv. Francis George	1056-1059
Shri N. K. Premachandran	1059-1061
Shri Umeshbhai Babubhai Patel	1061-1063
Dr. Rabindra Narayan Behera	1063-1064
Shri Ramashankar Rajbhar	1064-1065
Shri Rajesh Ranjan	1065-1066
Shri Darshan Singh Choudhary	1066-1069
Clauses 2 to 36 and 1	1086-1095
Motion to Pass	1095

ANNEXURE – I

1098-1108

(i) Member-wise Index to Starred Questions

1098

(ii) Member-wise Index to Unstarred Questions

1099-1108

ANNEXURE – II

1109-1111

(i) Ministry-wise Index to Starred Questions

1109

(ii) Ministry-wise Index to Unstarred Questions

1110-1111

OFFICERS OF LOK SABHA

THE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shri Jagdambika Pal

Shri P. C. Mohan

Shrimati Sandhya Ray

Shri Dilip Saikia

Kumari Selja

Shri A. Raja

Dr. Kakoli Ghosh Dastidar

Shri Krishna Prasad Tenneti

Shri Awadhesh Prasad

SECRETARY GENERAL

Shri Utpal Kumar Singh

LOK SABHA DEBATES

LOK SABHA

Thursday, March 27, 2025/ Chaitra 06, 1947 (Saka)

The Lok Sabha met at Eleven of the Clock.

[**HON. SPEAKER** *in the Chair*]

ORAL ANSWERS TO QUESTIONS

Starred Question Nos. 381 to 389**

माननीय अध्यक्ष : प्रश्न काल, प्रश्न संख्या 381.

श्री संजय हरिभाऊ जाधव ।

राष्ट्रीय राजमार्गों को चार, छह और आठ लेन का बनाना

***381. श्री संजय हरिभाऊ जाधव:**

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि

(क) देश में राज्य-वार कितने राष्ट्रीय राजमार्ग हैं;

(ख) राष्ट्रीय राजमार्गों को चार, छह और आठ लेन का बनाए जाने हेतु योजना का ब्यौरा क्या है;

(ग) ऐसे राष्ट्रीय राजमार्गों का राज्य-वार और महाराष्ट्र में जिला-वार ब्यौरा क्या है जिन्हें वर्तमान में आठ लेन का बनाया जा रहा है/बनाए जाने की योजना है;

(घ) महाराष्ट्र में दो लेन वाले राष्ट्रीय राजमार्गों का जिला-वार ब्यौरा क्या है; और

(ङ) उक्त राष्ट्रीय राजमार्गों को चार और छह लेन का बनाए जाने की समय-सीमा क्या है तथा राजमार्गों के इस परिवर्तन/उन्नयन के लिए निर्धारित लक्ष्य और समय-सीमा क्या हैं?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी): (क) से (ङ) विवरण सभा पटल पर रख दिया गया है ।

विवरण

(क): देश में वर्तमान में 670 राष्ट्रीय राजमार्ग (एनएच) हैं, जिनकी कुल लंबाई 1,46,204 किलोमीटर है। राष्ट्रीय राजमार्गों का राज्य/संघ राज्य क्षेत्र (यूटी)-वार ब्यौरा संलग्न **अनुबंध-I** में दिया गया है।

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

(ख): राष्ट्रीय राजमार्गों का विकास और रखरखाव एक सतत प्रक्रिया है। राष्ट्रीय राजमार्गों पर कार्य, जिसमें चार, छह और आठ लेन विन्यास में क्षमता वृद्धि शामिल है, यातायात सघनता, सड़क की स्थिति, पारस्परिक प्राथमिकता, निधियों की उपलब्धता और पीएम गतिशक्ति राष्ट्रीय मास्टर प्लान (एनएमपी) के साथ तालमेल के आधार पर किया जाता है।

वर्तमान में, देश में 6.35 लाख करोड़ रुपये की लागत से 16,422 किलोमीटर लंबाई में चार/छह/आठ लेन बनाने की 636 एनएच परियोजनाएं निर्माणाधीन हैं, जिनमें से 8,852 किलोमीटर लंबाई पूरी हो चुकी है। ये परियोजनाएं निर्माण के विभिन्न चरणों में हैं और इन्हें वित्त वर्ष 2028-29 तक चरणबद्ध तरीके से पूरा किया जाएगा।

इसके अतिरिक्त, देश में 2.18 लाख करोड़ रुपये की लागत से 5,496 किलोमीटर लंबाई में चार/छह/आठ लेन बनाने की 193 राष्ट्रीय राजमार्ग परियोजनाओं को अनुमोदित किया/सौंप दिया गया है।

(ग): वर्तमान में, देश में 44,401 करोड़ रुपये की लागत से 546 किलोमीटर लंबाई में आठ लेन बनाने की 24 राष्ट्रीय राजमार्ग परियोजनाएं निर्माणाधीन हैं, जिनका परियोजना-वार ब्यौरा संलग्न **अनुबंध-II** में दिया गया है।

इसके अतिरिक्त, सरकार ने महाराष्ट्र राज्य में पुणे के पास 7,827 करोड़ रुपये की लागत से 30 किलोमीटर लंबे आठ लेन वाले एलिवेटेड नासिक फाटा-खेड़ कॉरिडोर के निर्माण को मंजूरी दे दी है।

(घ): महाराष्ट्र राज्य के विभिन्न जिलों में फैले दो लेन वाले राष्ट्रीय राजमार्गों की लंबाई लगभग 10,300 किलोमीटर (राज्य में कुल 18,462 किलोमीटर लंबाई में से) है।

(ङ): वर्तमान में महाराष्ट्र राज्य में 61,458 करोड़ रुपये की लागत से 1,632 किलोमीटर लंबाई में चार/छह/आठ लेन बनाने की 64 राष्ट्रीय राजमार्ग परियोजनाएं निर्माणाधीन हैं, जिनमें से 1,092 किलोमीटर लंबाई का कार्य पूरा हो चुका है। ये परियोजनाएं निर्माण के विभिन्न चरणों में हैं और इन्हें वित्त वर्ष 2027-28 तक चरणबद्ध तरीके से पूरा किया जाएगा।

अनुबंध-I

राष्ट्रीय राजमार्गों का राज्य/संघ राज्य क्षेत्र (यूटी)-वार ब्यौरा

क्र. सं.	राज्य/संघ राज्य क्षेत्र	एनएच की संख्या	एनएच लंबाई (किमी में)
1	आंध्र प्रदेश	55	8,683
2	अरुणाचल प्रदेश	14	4,367
3	असम	38	4,077
4	बिहार	56	6,132
5	चंडीगढ़	1	15
6	छत्तीसगढ़	20	3,620
7	दिल्ली	12	157
8	गोवा	6	299
9	गुजरात	45	8,111
10	हरियाणा	39	3,347
11	हिमाचल प्रदेश	19	2,607
12	जम्मू और कश्मीर	11	1,935
13	झारखंड	32	3,633
14	कर्नाटक	49	8,191
15	केरल	12	1,858
16	लद्दाख	3	806
17	मध्य प्रदेश	47	9,169
18	महाराष्ट्र	102	18,462
19	मणिपुर	11	1,840
20	मेघालय	5	1,156
21	मिजोरम	9	1,499
22	नागालैंड	12	1,670
23	ओडिशा	32	5,897
24	पुदुचेरी	2	64
25	पंजाब	38	4,264
26	राजस्थान	53	10,733
27	सिक्किम	8	709
28	तमिलनाडु	50	7,000
29	तेलंगाना	30	4,926

क्र. सं.	राज्य/संघ राज्य क्षेत्र	एनएच की संख्या	एनएच लंबाई (किमी में)
30	त्रिपुरा	6	889
31	उत्तर प्रदेश	90	12,123
32	उत्तराखंड	26	3,664
33	पश्चिम बंगाल	35	3,910
34	अंडमान और निकोबार द्वीप समूह	1	331
35	दादरा और नगर हवेली तथा दमन और दीव	4	59
	कुल	670	146,204

अनुबंध-II

देश में निर्माणाधीन आठ लेन वाले राष्ट्रीय राजमार्गों का परियोजना-वार ब्यौरा

क्र.सं.	राज्य	परियोजना का नाम	लंबाई (किमी)	लागत (करोड़ रुपए में)	पूरी हो चुकी लंबाई (किमी में)
1	गुजरात	दिल्ली-मुंबई एक्सप्रेसवे (एनई-4) का वडोदरा-मुंबई खंड (चरण I - पैकेज-5) (किम से अंकलेश्वर)	25	1,325	15
2	गुजरात	दिल्ली-मुंबई एक्सप्रेसवे (एनई-4) का वडोदरा-मुंबई खंड (चरण I - पैकेज-7) (गंडेवा से एना)	28	1,710	23
3	गुजरात	दिल्ली-मुंबई एक्सप्रेसवे (एनई-4) का वडोदरा-मुंबई खंड (चरण-I पैकेज-8) (जुजुवा - गंडेवा)	35	3,834	0
4	गुजरात	दिल्ली-मुंबई एक्सप्रेसवे (एनई-4) का वडोदरा-मुंबई खंड (चरण-I पैकेज-9) (कारवड - जुजुवा)	27	2,594	0
5	गुजरात	दिल्ली-मुंबई एक्सप्रेसवे (एनई-4) का वडोदरा-मुंबई खंड (चरण I - पैकेज-10) (तलसारी से करवड)	25	1,910	4
6	गुजरात	दिल्ली-मुंबई एक्सप्रेसवे (एनई-4) का दिल्ली-वडोदरा खंड (पैकेज-26)	33	1,971	24
7	गुजरात	दिल्ली-मुंबई एक्सप्रेसवे (एनई-4) का दिल्ली-वडोदरा खंड (पैकेज-27)	26	1,372	26
8	गुजरात	दिल्ली-मुंबई एक्सप्रेसवे (एनई-4) का दिल्ली-वडोदरा खंड (पैकेज-28)	25	1,339	25
9	गुजरात	दिल्ली-मुंबई एक्सप्रेसवे (एनई-4) का दिल्ली-वडोदरा खंड (पैकेज-30) [बलेटिया गांव - प्रताप नगर गांव के पास जंक्शन]	22	1,185	20
10	गुजरात	दिल्ली-मुंबई एक्सप्रेसवे (एनई-4) का दिल्ली-वडोदरा खंड (पैकेज-31) [प्रताप नगर गांव के पास जंक्शन - डोडका गांव के पास जंक्शन]	19	1,548	19

क्र.सं.	राज्य	परियोजना का नाम	लंबाई (किमी)	लागत (करोड़ रुपए में)	पूरी हो चुकी लंबाई (किमी में)
11	महाराष्ट्र	दिल्ली-मुंबई एक्सप्रेसवे (एनई-4) का वडोदरा-मुंबई खंड (चरण II - पैकेज-11) (गंजाद - तलसारी)	26	1,525	25
12	महाराष्ट्र	दिल्ली-मुंबई एक्सप्रेसवे (एनई-4) का वडोदरा-मुंबई खंड (चरण II - पैकेज-12) (मसवान - गंजाड)	26	1,711	14
13	महाराष्ट्र	दिल्ली-मुंबई एक्सप्रेसवे (एनई-4) का वडोदरा-मुंबई खंड (चरण II - पैकेज-13) (शिरसाद - मसवन)	27	3,537	18
14	महाराष्ट्र	दिल्ली-मुंबई एक्सप्रेसवे (एनई-4) का वडोदरा-मुंबई खंड (चरण II - पैकेज-14) (शिरसाद - अकलोली)	17	2,059	7
15	महाराष्ट्र	दिल्ली-मुंबई एक्सप्रेसवे (एनई-4) का वडोदरा-मुंबई खंड (चरण II - पैकेज-15) (अकलोली - अम्ने)	18	2,611	12
16	महाराष्ट्र	दिल्ली-मुंबई एक्सप्रेसवे (एनई-4) का वडोदरा-मुंबई खंड (चरण II - पैकेज-16) (अम्ने - भोज)	25	4,052	19
17	महाराष्ट्र	दिल्ली-मुंबई एक्सप्रेसवे (एनई-4) का वडोदरा-मुंबई खंड (चरण II - पैकेज-17) (भोज - मोरबे)	10	2,209	1
18	महाराष्ट्र	एनएच-848 का वडपे से ठाणे तक का खंड	21	1,253	11
19	ओडिशा	एनएच-53 के चंडीखोल - पारादीप खंड को 8 लेन का बनाना (पैकेज-1)	18	930	5
20	ओडिशा	एनएच-53 के चंडीखोल - पारादीप खंड को 8 लेन का बनाना (पैकेज-2)	21	920	8
21	ओडिशा	एनएच-53 के चंडीखोल - पारादीप खंड को 8 लेन का बनाना (पैकेज-3)	21	862	8
22	ओडिशा	एनएच-53 के चंडीखोल - पारादीप खंड को 8 लेन का बनाना (पैकेज-4)	17	882	0
23	राजस्थान	दिल्ली-मुंबई एक्सप्रेसवे (एनई-4) का दिल्ली-वडोदरा खंड (पैकेज-10) [मुई गांव के पास एनएच-166 पर इंटरचेंज की समाप्ति से इंद्रगढ़ के पास हरदेवगंज गांव तक]	26	1,273	21
24	राजस्थान	दिल्ली-मुंबई एक्सप्रेसवे (एनई-4) का दिल्ली-वडोदरा खंड (पैकेज-15) [उम्मेदपुरा गांव के पास एनएच-12 के साथ जंक्शन से जागीर गांव, नयागांव के पास टाकली नदी पर बड़े पुल तक]	8	1,789	3
		कुल	546	44,401	306

श्री संजय हरिभाऊ जाधव : माननीय अध्यक्ष महोदय, मैं आपके माध्यम से मंत्री महोदय से जानना चाहूंगा कि महाराष्ट्र में ही नहीं तो पूरे हिन्दुस्तान में जिस तरीके से छह लेन, और आठ लेन के रास्ते मंत्री महोदय ने बनाया है, वह बहुत ही गौरवशाली है। उनके बारे में मैं यहां जगत गुरु संत श्रेष्ठ तुकाराम महाराज जी का एक अंश कहना चाहता हूं।

“शुद्धबीजा पोटी, फळे रसाळ गोमटी ।

मुखी अमृताची वाणी, देह देवाचे कारणी ॥”

महाराष्ट्र का एक ऐसा सुपुत्र है जिन्होंने पूरे देश भर में एक अच्छा काम किया है। जब भी रास्तों के बारे में नाम लिया जाएगा तो गडकरी साहब का नाम लिया जाएगा। मैं गडकरी साहब से विनती करूंगा कि ऐसे ही तिरुपति बालाजी और हैदराबाद जाने के लिए परभणी से नांदेड़, नरसिंह और देवलुर के लिए एक छह लेन का रास्ता बनता है तो महाराष्ट्र में मराठवाड़ा ही नहीं विदर्भ के लोगों को भी तिरुपति जाने में आसानी होगी। क्या आप यह रास्ता बनाएंगे?

पुणे एक बहुत बड़ा एजुकेशन हब है, वहां जाने के लिए मराठवाड़ा हो या खानदेश हो, विदर्भ हो, पुणे नगर में बहुत बड़ा जाम होता है, संभाजी नगर से पुणे और परभणी से पुणे जानेवाला रास्ता छह लेन का बनता है तो मुझे लगता है कि आपके माध्यम से एक बहुत बड़ा काम होगा, क्या आप इसे करेंगे?

श्री नितिन जयराम गडकरी : सम्माननीय अध्यक्ष महोदय, पुणे से औरंगाबाद संभाजी नगर महत्वपूर्ण रास्ता है जो पश्चिम महाराष्ट्र को मराठवाड़ा से जोड़ता है। इसमें विशेष रूप से पुणे ऐसी सिटी है, पूरे महाराष्ट्र का मुंबई के साथ जैसा संबंध है, वैसे ही पुणे के साथ है। हमने इसके लिए एक मार्ग निकाला है, पुणे से अहमदनगर के लिए औरंगाबाद का रास्ता था, हमने ईपीसी मॉडल में इस रोड को बनाया है, पुणे से संभाजी नगर के लिए एक नई ग्रीन एलाइनमेंट तैयार की है। पुराने रोड का टोल जो इस काम को करेगा, वही इसे मोनेटाइज करेगा, सिक्युरिटाइज करेगा, नए एक्सप्रेसवे हाइवे के लिए लैंड एक्वीजीशन करेगा और नया हाइवे बनाएगा। पुणे से औरंगाबाद के लिए पन्द्रह हजार करोड़ रुपये का नया हाइवे है। इसकी हमने एलाइनमेंट पक्की की है। यह अभिनव मॉडल है, जिसमें सरकार का भी रुपये नहीं लगेगा। इस काम को महाराष्ट्र सरकार के पीडब्ल्यूडी कॉरपोरेशन को दिया है। अभी पुणे से औरंगाबाद जाने में आज छह से सात घंटे लग रहे हैं, पुणे से औरंगाबाद संभाजी नगर जाने में दो घंटे लगेगा। संभाजी नगर आने के बाद परभणी के लिए काफी रोड्स हैं, ट्रैफिक जैसे बढ़ेगा उसमें आगे विस्तार करने की कोशिश करेंगे।

माननीय अध्यक्ष: अब कोई रोड बचा है क्या?

श्री नितिन जयराम गडकरी : सम्माननीय अध्यक्ष महोदय, माननीय सदस्य की जो मांग है, परभणी से हैदराबाद, परभणी से नांदेड़, नांदेड़ से हैदराबाद, हम नांदेड़ से हैदराबाद के लिए एक कनेक्टिविटी कर रहे हैं, इंदौर से हैदराबाद के लिए कनेक्टिविटी कर रहे हैं, ऐसा हाईवे हम बना रहे हैं, इस पर काम शुरू है। यह हाईवे नांदेड़ तक आएगा, नांदेड़ के बाद बेंगलुरु से हैदराबाद तक जाएगा। जहां तक परभणी से नांदेड़ की बात है, उसमें ऑलरेडी हाईवे है, ट्रैफिक अगर बढ़ता है तो उस हिसाब से विस्तारीकरण करेंगे।

श्री संजय हरिभाऊ जाधव : माननीय अध्यक्ष महोदय, मैं मंत्री महोदय से जानना चाहूंगा कि महाराष्ट्र में एक शक्तिपीठ मार्ग बनने जा रहा है। इस शक्तिपीठ के मार्ग में बहुत सारे किसानों की जमीनों का हस्तांतरण होने जा रहा है। पहले ही महाराष्ट्र में 3.25 लाख हेक्टेयर जमीन अलग-अलग प्रोजेक्ट के लिए ली गई है। उसके बाद अभी 27 हजार हेक्टेयर जमीन लेने जा रहे हैं, 86 हजार करोड़ रुपये उसकी लागत है।

आपके माध्यम से बहुत सारे क्षेत्र में अच्छे रास्ते बने हैं, किसानों की आजीविका खेती पर निर्भर है, जो पूर्वजों से चलती आ रही है, शक्तिपीठ मार्ग बनाने के लिए अगर जमीन ली जाएगी तो किसान रास्ते पर आ जाएंगे, खाने के लिए मोहताज हो जाएगा। क्या किसानों की जमीन न लेते हुए शक्तिपीठ मार्ग कैंसिल हो सकता है?

श्री नितिन जयराम गडकरी: अध्यक्ष महोदय, शक्तिपीठ मार्ग भारत सरकार नहीं बना रही है। यह प्रोजेक्ट महाराष्ट्र सरकार का है और महाराष्ट्र सरकार की योजना है। अब इसे बनाना, नहीं बनाना, महाराष्ट्र सरकार की भावना है। आपने जो भावना व्यक्त की है, वह मैं महाराष्ट्र के मुख्य मंत्री जी तक पहुंचा दूंगा, लेकिन अंततः निर्णय उनको ही करना है कि इस बारे में क्या करना है। धन्यवाद।

श्री अब्दुल रशीद शेख : थैंक्यू सर, जैसा कि माननीय मंत्री साहब ने कहा, गडकरी साहब के काम के हर जगह फैन हैं। हमारी इनसे रिक्वेस्ट है कि क्या आपका विभाग, आपकी सरकार कुपवाड़ा - करना रोड, बांडीपोरा - गुरेज रोड, और कुपवाड़ा - केरन रोड को नेशनल हाइवे का दर्जा देगी और उनकी बाकी चीजों के लिए आप प्रावधान रखेंगे तथा क्या आप उसके लिए हमें पैसा देंगे?

श्री नितिन जयराम गडकरी: माननीय अध्यक्ष जी, माननीय सदस्य का प्रश्न तो सीमित है, लेकिन इन्होंने जो सवाल पूछा है, वह जम्मू-कश्मीर के बारे में है। मुझे खुशी है कि आदरणीय मोदी जी के नेतृत्व में हमारी सरकार आई, तो विशेष रूप से जो बैकवर्ड राज्य थे, जहां इंफ्रास्ट्रक्चर की कमी थी, उनमें नॉर्थ-ईस्ट, उत्तराखंड, हिमाचल प्रदेश, जम्मू-कश्मीर को प्रायोरिटी दी गई। मुझे बताते हुए खुशी हो रही है कि करीब 2 लाख करोड़ रुपये के काम हम जम्मू-कश्मीर में कर रहे हैं। हम 105 टनल्स बना रहे हैं।

अध्यक्ष महोदय, पिछली बार मैंने आपसे भी प्रार्थना की थी कि एशिया की सबसे बड़ी जोजिला टनल, जिसकी अनुमानित कॉस्ट 12 हजार करोड़ रुपये थी। उसे केवल 5 हजार 5 सौ करोड़ रुपये में बनाकर, 5वीं बार टेंडर हुआ, पैसे बचाकर उसका काम 70 परसेंट पूरा हो गया है। यह कारगिल पहाड़ी के नीचे है। मैंने आपको भी आमंत्रित किया है। यह स्टेट ऑफ आर्ट वर्क है। यह एशिया की सबसे बड़ी टनल है। वहां माइनस 8 डिग्री तक तापमान है और उन कठिनाइयों में हमारे लोगों ने बहुत अच्छा काम किया है। अतः पार्लियामेंट की तरफ से आपके नेतृत्व आप वहां एक बार आइए, यह मैंने आपसे अनुरोध किया था। माननीय सदस्य जो रोड बता रहे हैं, उसमें बॉर्डर रोड ऑर्गनाइजेशन को भी हमने कश्मीर में काफी काम दिया है। विशेष रूप से कश्मीर, उत्तराखंड, नॉर्थ-ईस्ट के लिए हमने एनएचएआई, डीसीएल जैसी ऑर्गेनाइजेशन्स बनाई हैं, जिनके माध्यम से अब जम्मू-कश्मीर 105 टनल्स का काम हो रहा है। केवल जम्मू से श्रीनगर तक ही 36 टनल्स का काम कर रहे हैं। उनमें से 22 टनल्स पूरी हो गई हैं। जम्मू से श्रीनगर आने के लिए पहले 8-9 घंटे लगते थे, अब वह सफर केवल तीन-साढ़े तीन घंटों में पूरा हो जाएगा। कटरा से आकर डायरेक्ट दिल्ली तक हम 6 घंटे में पहुंच जाएंगे। अतः मैं बताना चाहूंगा कि यह रोड फिलहाल तो राष्ट्रीय महामार्ग नहीं है, लेकिन भविष्य में ये सारे काम पूरे होते समय इस बात का भी हम एक बार रिपोर्ट तैयार कर उसका अध्ययन करके फिर निर्णय करेंगे। धन्यवाद।

***SHRI ANUP SANJAY DHOTRE:** Hon. Speaker Sir, Nitin ji, you are like a guardian of Akola district and sanctioned 7 National Highways in Akola. You have also

* English translation of the speech originally delivered in Marathi.

sanctioned 10,300 km of 2-lane highways in Maharashtra. Is there any proposal to convert it into 4-lane highways?

श्री नितिन जयराम गडकरी : माननीय अध्यक्ष जी, आज इसकी घोषणा करते हुए मुझे खुशी हो रही है कि हमारे देश में कुल 2 लेन टू 4 लेन करने में 16 हजार किलो मीटर लंबी सड़कों के करीब 6 लाख करोड़ रुपये के काम शुरू हैं। मैं आज यह घोषणा करता हूँ कि 4 लेनिंग के लिए जो क्वालीफाई होते हैं, तो उसका निष्कर्ष है कि जब पीसीयूज में 2 टू 4 लेन करने के लिए 10 हजार 5 सौ का क्राइटेरिया है, उसे हम 10 हजार करेंगे। 4 टू 6 लेन में 22 हजार 5 सौ पीसीयूज के क्राइटेरिया को 20 हजार करेंगे तथा 6 लेन टू 8 लेन के लिए 34 हजार पीसीयूज का जो क्राइटेरिया है, वह 30 हजार करेंगे।

महोदय, आज इस सदन में घोषणा करते हुए मुझे खुशी हो रही है कि आने वाले दो सालों में हम करीब 25 हजार किलोमीटर 2 लेन टू 4 लेन, जिसकी लागत करीब 10 लाख करोड़ रुपये है, उसे मंजूर कर रहे हैं। इसमें से 3 हजार 5 सौ किलो मीटर का डीपीआर बन गया है। 21 हजार 5 सौ किलो मीटर का जो शेष डीपीआर है, इसे शुरू करने के आदेश दिए हैं। दो साल में ये सारे काम पूरे होंगे और 10 लाख करोड़ के जो प्रोजेक्ट्स हैं, उन पर काम शुरू हो जाएगा, जिससे पूरे देश में ट्रैफिक के कारण होने वाले एक्सिडेंट्स में कमी आएगी। यह काम हम प्रायोरिटी पर करेंगे, इसका मैं आपको विश्वास दिलाता हूँ।

SHRI KODIKUNNIL SURESH: Hon. Speaker Sir, the hon. Minister has given the reply about coverage of national highways in the country. But in Kerala, the coverage of national highways is very nominal. There is a total of 12 national highways in Kerala and the total coverage is 1858 kilometres. This figure is very low as compared to other States. There are a number of proposals for declaring new highways in Kerala. I would like to know from the hon. Minister about the proposals submitted by the Government of Kerala and the MPs of Kerala to upgrade the national highways in the State.

SHRI NITIN JAIRAM GADKARI: Hon. Speaker Sir, in Kerala, the situation is totally different. The cost of construction with land acquisition comes to Rs.100 crore per kilometre and the land acquisition cost is Rs.49 crore to Rs.50 crore per kilometre. Previously, it was promised by the hon. Chief Minister that they would contribute 50 per cent cost of the land acquisition and the State Government of Kerala would contribute Rs.5,000 crore. But after that, it seemed to be very difficult because the Budget of the State Government of Kerala is very small. I called the hon. Chief Minister and we had a discussion. After that, we compromised the problem. We have already found a solution. In case of land acquisition, if the land is there, the State Government will give that land to NHAI free of cost. Secondly, the royalty on aggregate sand and stone will be free; and thirdly, in case of the cost of construction, wherever we need cement and steel, there is 18 per cent GST out of which nine per cent GST is from the State Government. I requested them to give their contribution in this. The Kerala Government has already accepted that and now we are in a position to consider the project.

Now the problem is that we are constructing the national highway from Trivendrum to Kanniyakumari and it is a big four-lane project. But at the same time, it is very difficult in Kerala because as far as the urban laws are concerned, the roadside development is everywhere. When any MP from Kerala comes to me, he asks me for underpass. Now I am in a position that I am not making the road or the underpass. Today, I have a meeting with all the Members of Parliament. Hon. Members from Kerala are here. Everyone is demanding underpass. It is quite difficult. Still, in this situation, in view of the federal character of the country, it is the

duty of the Central Government not to discriminate against Kerala. That is the reason that for Kerala, we have given Rs.50,000 crore additionally for the work.

As far as the requirement under the criteria for declaring a road as national highway is concerned, it is on the basis of port connectivity, industrial clusters, religious clusters etc. Yesterday, I had a meeting with the Members of Parliament. We have found a solution for road connecting famous religious places in Kerala. We are very positive and we will try to resolve the issue. Whenever we need and if a road is coming within the criteria of being declared a national highway, we will consider it and we will try to totally support the development of road infrastructure in Kerala.

माननीय अध्यक्ष : प्रश्न संख्या 282,

श्री बजरंग मनोहर सोनवणे ।

स्वच्छ भारत मिशन-ग्रामीण के अंतर्गत सीएससी और आईएचएचएल का निर्माण

***382. †श्री बजरंग मनोहर सोनवणे:**

श्रीमती भारती पारधी:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) स्वच्छ भारत मिशन-ग्रामीण (एसबीएम-जी) के अंतर्गत विशेषकर महाराष्ट्र और छत्तीसगढ़ सहित राज्य-वार तथा मध्य प्रदेश के बालाघाट जिले और उत्तर प्रदेश के फूलपुर संसदीय निर्वाचन क्षेत्र में आज तक कितने सामुदायिक स्वच्छता परिसर (सीएससी) और व्यक्तिगत घरेलू शौचालय (आईएचएचएल) निर्मित किए गए हैं;

(ख) वर्तमान में कितने सीएससी पूर्ण किए गए हैं और विभिन्न राज्यों में इनकी संख्या कितनी-कितनी है;

(ग) देश में विशेषकर महाराष्ट्र और छत्तीसगढ़ सहित राज्यवार, मध्य प्रदेश के बालाघाट और भोपाल जिलों तथा शहडोल और सीधी संसदीय निर्वाचन क्षेत्रों और उत्तर प्रदेश के फूलपुर संसदीय निर्वाचन क्षेत्र में कुल कितने गांवों को 'खुले में शौच से मुक्त (ओडीएफ) प्लस' गांव घोषित किया गया है;

(घ) 'ओडीएफ प्लस' गांवों में ठोस और तरल अपशिष्ट प्रबंधन व्यवस्था को लागू किए जाने में क्या प्रगति हुई है,

(ङ) विशेषकर महाराष्ट्र, छत्तीसगढ़ और हिमाचल प्रदेश सहित राज्यवार तथा मध्य प्रदेश के बालाघाट जिले और सीधी संसदीय निर्वाचन क्षेत्र में ठोस अपशिष्ट प्रबंधन और तरल अपशिष्ट प्रबंधन व्यवस्था से कितने गांव सशक्त हुए हैं; और

(च) विशेषकर भिवानी-महेंद्रगढ़ और गुरुग्राम संसदीय निर्वाचन क्षेत्रों में कितने सीएससी और आईएचएचएल निर्मित किए गए हैं तथा कितने गांव 'ओडीएफ प्लस' हैं और उनका ब्यौरा क्या है तथा इन गांवों और छत्तीसगढ़ में ठोस और तरल अपशिष्ट प्रबंधन संबंधी पहलों की वर्तमान स्थिति क्या है?

जल शक्ति मंत्री (श्री सी. आर. पाटिल): (क) से (च) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) और (ख): स्वच्छ भारत मिशन-ग्रामीण (एसबीएम-जी) के तहत 24.03.2025 तक महाराष्ट्र और छत्तीसगढ़ सहित देश में निर्मित सामुदायिक स्वच्छता परिसरों (सीएससी) और व्यक्तिगत पारिवारिक शौचालयों (आईएचएचएल) की राज्य/संघ राज्य क्षेत्र-वार संख्या संलग्न **अनुबंध-1** में दी गई है। मध्य प्रदेश के बालाघाट जिले में एसबीएम (जी) के तहत 1,89,977 आईएचएचएल और 625 सीएससी का निर्माण किया गया है। एसबीएम (जी) की एकीकृत प्रबंधन सूचना प्रणाली (आईएमआईएस) में संसदीय निर्वाचन क्षेत्र-वार सूचना उपलब्ध नहीं है। फूलपुर संसदीय निर्वाचन क्षेत्र उत्तर प्रदेश के प्रयागराज जिले के अंतर्गत आता है। उत्तर प्रदेश के प्रयागराज जिले में एसबीएम (जी) के तहत 6,35,023 आईएचएचएल और 1659 सीएससी का निर्माण किया गया है।

(ग): महाराष्ट्र और छत्तीसगढ़ सहित देश में स्वच्छ भारत मिशन-ग्रामीण (एसबीएम-जी) के अंतर्गत दिनांक 24.03.2025 तक खुले में शौच मुक्त (ओडीएफ) घोषित किए गए गांवों की राज्य/संघ राज्य

क्षेत्र-वार संख्या संलग्न **अनुबंध-II** में दी गई है। मध्य प्रदेश के बालाघाट, भोपाल, शहडोल, सीधी जिले और उत्तर प्रदेश के प्रयागराज जिले में ओडीएफ प्लस घोषित गांवों की संख्या निम्नानुसार है: –

राज्य	जिला	कुल गाँव	ओडीएफ प्लस गांवों की संख्या			कुल ओडीएफ प्लस गांव
			उदीयमान	उज्ज्वल	उत्कृष्ट	
मध्य प्रदेश	बालाघाट	1246	0	0	1245	1245
मध्य प्रदेश	भोपाल	479	0	0	478	478
मध्य प्रदेश	शहडोल	816	2	0	808	810
मध्य प्रदेश	सीधी	1027	42	0	957	999
उत्तर प्रदेश	प्रयागराज	2634	727	10	1871	2608

(घ): खुले में शौच मुक्त गांवों को ठोस अपशिष्ट प्रबंधन (एसडब्ल्यूएम) अथवा तरल अपशिष्ट प्रबंधन (एलडब्ल्यूएम) या एसडब्ल्यूएम और एलडब्ल्यूएम दोनों के अंतर्गत कवर किया गया है। दिनांक 24-03-2025 तक, 5,04,757 गांवों को ठोस अपशिष्ट प्रबंधन (एसडब्ल्यूएम) से कवर किया गया है और 5,22,798 गांवों को ग्रेवाटर प्रबंधन (जीडब्ल्यूएम) से कवर किया गया है।

(ङ): स्वच्छ भारत मिशन-ग्रामीण (एसबीएम-जी) के तहत 24.03.2025 तक महाराष्ट्र, छत्तीसगढ़ और हिमाचल प्रदेश के गांवों सहित देश में ठोस अपशिष्ट प्रबंधन (एसडब्ल्यूएम) और तरल अपशिष्ट प्रबंधन (एलडब्ल्यूएम) से कवर किए गए गांवों की राज्य/संघ राज्य क्षेत्र-वार संख्या संलग्न **अनुबंध-III** में दी गई है। मध्य प्रदेश के बालाघाट और सीधी जिलों में ठोस अपशिष्ट प्रबंधन (एसडब्ल्यूएम) और तरल अपशिष्ट प्रबंधन (एलडब्ल्यूएम) से कवर किए गए गांवों की संख्या निम्नानुसार है:

राज्य	जिला	कुल गांव	एसडब्ल्यूएम से कवर किए गए गांवों की संख्या	एलडब्ल्यूएम से कवर किए गए गांवों की संख्या
मध्य प्रदेश	बालाघाट	1246	1245	1245
मध्य प्रदेश	सीधी	1027	999	964

(च): हरियाणा के भिवानी, महेन्द्रगढ़ और गुरुग्राम जिलों में निर्मित सीएससी और आईएचएचएल तथा ओडीएफ प्लस घोषित गांवों की कुल संख्या निम्नानुसार है –

जिला	निर्मित सीएससी की संख्या	निर्मित आईएचएचएल की संख्या	ओडीएफ प्लस गांवों की संख्या			कुल ओडीएफ प्लस गांव
			उदीयमान	उज्ज्वल	उत्कृष्ट	
भिवानी	390	34638	153	2	144	299
महेन्द्रगढ़	222	30908	179	0	171	350
गुरुग्राम	204	5914	68	14	81	163

हरियाणा के भिवानी, महेन्द्रगढ़ और गुरुग्राम जिलों में ठोस अपशिष्ट प्रबंधन (एसडब्ल्यूएम) और तरल अपशिष्ट प्रबंधन (एलडब्ल्यूएम) के अंतर्गत कवर किए गए गांवों की कुल संख्या निम्नानुसार है -

जिला	कुल गांव	एसडब्ल्यूएम से कवर किए गए गांवों की संख्या	एलडब्ल्यूएम से कवर किए गए गांवों की संख्या
भिवानी	313	286	177
महेन्द्रगढ़	362	172	349
गुरुग्राम	166	130	132

छत्तीसगढ़ राज्य में ठोस अपशिष्ट प्रबंधन (एसडब्ल्यूएम) और तरल अपशिष्ट प्रबंधन (एलडब्ल्यूएम) के अंतर्गत कवर किए गए गांवों की कुल संख्या निम्नानुसार है -

राज्य	कुल गांव	एसडब्ल्यूएम से कवर किए गए गांवों की संख्या	एलडब्ल्यूएम से कवर किए गए गांवों की संख्या
छत्तीसगढ़	19,643	17,594	18,714

अनुबंध-I

दिनांक 24.03.2025 तक एसबीएम(जी) के अंतर्गत निर्मित सामुदायिक स्वच्छता परिसरों (सीएससी) और व्यक्तिगत पारिवारिक शौचालयों (आईएचएचएल) की राज्य/संघ राज्य क्षेत्र-वार संख्या

क्र.सं.	राज्य/संघ राज्य क्षेत्र	निर्मित सीएससी की संख्या	निर्मित आईएचएचएल की संख्या
1	अंडमान एवं निकोबार द्वीप समूह	311	23,021
2	आंध्र प्रदेश	15,102	43,53,826
3	अरुणाचल प्रदेश	3,032	1,54,605
4	असम	4,054	42,10,389
5	बिहार	9,344	1,38,96,521
6	छत्तीसगढ़	13,522	35,61,362

7	दादरा एवं नगर हवेली तथा दमण एवं दीव	69	21,952
8	गोवा	589	30,361
9	गुजरात	8,039	43,77,727
10	हरियाणा	5,901	7,27,546
11	हिमाचल प्रदेश	5,922	2,25,191
12	जम्मू एवं कश्मीर	5,451	14,06,550
13	झारखंड	1,236	41,93,924
14	कर्नाटक	2,812	50,10,751
15	केरल	1,632	2,52,583
16	लद्दाख	430	22,523
17	लक्षद्वीप	22	0
18	मध्य प्रदेश	19,585	77,45,749
19	महाराष्ट्र	27,436	71,58,464
20	मणिपुर	1,089	2,77,507
21	मेघालय	1,214	3,06,504
22	मिजोरम	653	47,403
23	नागालैंड	1,394	1,50,020
24	ओडिशा	3,077	74,37,799
25	पुदुचेरी	11	29,840
26	पंजाब	6,548	5,66,007
27	राजस्थान	25,170	84,74,037
28	सिक्किम	704	23,926
29	तमिलनाडु	8,350	59,28,086
30	तेलंगाना	6,093	31,27,637
31	त्रिपुरा	463	4,96,066
32	उत्तर प्रदेश	62,187	2,51,99,901
33	उत्तराखंड	2,992	5,43,928
34	पश्चिम बंगाल	9,794	83,95,037
	कुल:-	2,54,228	11,83,76,743

अनुबंध-II

दिनांक 24.03.2025 तक ओडीएफ प्लस घोषित गांवों की राज्य/संघ राज्य क्षेत्र-वार संख्या

क्र.सं.	राज्य/संघ राज्य क्षेत्र	कुल गांव	ओडीएफ प्लस गांवों की संख्या			कुल ओडीएफ प्लस गांव
			उदीयमान	उज्ज्वल	उत्कृष्ट	
1	अंडमान एवं निकोबार द्वीप समूह	265	0	0	195	195
2	आंध्र प्रदेश	15,995	11,766	88	4,109	15,963
3	अरुणाचल प्रदेश	5,133	3,160	846	947	4,953

4	असम	25,368	4,437	1,376	19,362	25,175
5	बिहार	37,135	2,085	332	32,511	34,928
6	छत्तीसगढ़	19,643	1,409	61	17,233	18,703
7	दादरा एवं नगर हवेली तथा दमण एवं दीव	98	0	0	94	94
8	गोवा	373	62	2	304	368
9	गुजरात	17,973	3,605	928	13,219	17,752
10	हरियाणा	6,618	3,146	106	3,183	6,435
11	हिमाचल प्रदेश	17,623	1,422	510	14,192	16,124
12	जम्मू एवं कश्मीर	6,216	17	17	5,946	5,980
13	झारखंड	29,322	18,945	513	7,119	26,577
14	कर्नाटक	26,484	20,443	388	5,569	26,400
15	केरल	1,435	6	6	1,369	1,381
16	लद्दाख	240	37	0	203	240
17	लक्षद्वीप	10	0	0	10	10
18	मध्य प्रदेश	51,043	405	6	50,319	50,730
19	महाराष्ट्र	40,247	7,010	182	30,652	37,844
20	मणिपुर	2,556	41	1	26	68
21	मेघालय	6,466	4,729	281	434	5,444
22	मिजोरम	637	0	0	617	617
23	नागालैंड	1,425	400	59	460	919
24	ओडिशा	46,929	1,235	18	43,714	44,967
25	पुदुचेरी	91	53	0	37	90
26	पंजाब	11,977	9,921	92	1,769	11,782
27	राजस्थान	43,463	606	133	41,976	42,715
28	सिक्किम	400	0	0	400	400
29	तमिलनाडु	11,739	2,035	419	8,893	11,347
30	तेलंगाना	9,871	599	2	8,391	8,992
31	त्रिपुरा	765	12	5	738	755
32	उत्तर प्रदेश	96,174	7,164	481	86,684	94,329
33	उत्तराखंड	14,967	51	1	14,840	14,892
34	पश्चिम बंगाल	38,339	5,973	398	30,700	37,071
	कुल:-	5,87,020	1,10,774	7,251	4,46,215	5,64,240

अनुबंध-III

दिनांक 24.03.2025 तक ठोस और तरल अपशिष्ट प्रबंधन (एसएलडब्ल्यूएम) से कवर किए गए गांवों की राज्य/संघ राज्य क्षेत्र-वार संख्या

क्र.सं.	राज्य/संघ राज्य क्षेत्र	कुल गांव	एसडब्ल्यूएम से कवर किए गए गांवों की संख्या	एलडब्ल्यूएम से कवर किए गए गांवों की संख्या
1	अंडमान एवं निकोबार द्वीप समूह	265	201	201
2	आंध्र प्रदेश	15,995	15,955	4,649
3	अरुणाचल प्रदेश	5,133	3,373	3,813
4	असम	25,368	21,305	24,928
5	बिहार	37,135	33,501	34,814
6	छत्तीसगढ़	19,643	17,594	18,714
7	दादरा एवं नगर हवेली तथा दमण एवं दीव	98	94	94
8	गोवा	373	370	317
9	गुजरात	17,973	17,003	16,944
10	हरियाणा	6,618	4,676	5,338
11	हिमाचल प्रदेश	17,623	15,073	15,927
12	जम्मू एवं कश्मीर	6,216	5,979	5,989
13	झारखंड	29,322	8,889	26,487
14	कर्नाटक	26,484	26,401	6,203
15	केरल	1,435	1,381	1,376
16	लद्दाख	240	204	240
17	लक्षद्वीप	10	10	10
18	मध्य प्रदेश	51,043	50,472	50,651
19	महाराष्ट्र	40,247	32,021	37,547
20	मणिपुर	2,556	29	112
21	मेघालय	6,466	843	5,395
22	मिजोरम	637	624	624
23	नागालैंड	1,425	600	866
24	ओडिशा	46,929	44,076	44,931
25	पुदुचेरी	91	90	37
26	पंजाब	11,977	3,816	9,951
27	राजस्थान	43,463	42,536	42,767
28	सिक्किम	400	400	400
29	तमिलनाडु	11,739	11,420	9,524
30	तेलंगाना	9,871	8,993	8,456
31	त्रिपुरा	765	754	760
32	उत्तर प्रदेश	96,174	87,858	94,319
33	उत्तराखंड	14,967	14,887	14,852
34	पश्चिम बंगाल	38,339	33,329	35,562
		5,87,020	5,04,757	5,22,798

श्री बजरंग मनोहर सोनवणे : माननीय अध्यक्ष जी, आज एक महत्वपूर्ण विषय पर चर्चा हो रही है। 'स्वच्छ भारत मिशन-ग्रामीण' के अंतर्गत सीएससी और आईएचएचएल के निर्माण हेतु महाराष्ट्र के सामुदायिक स्वच्छता परिसर में सीएससी और व्यक्तिगत घरेलू शौचालयों में आईएचएचएल के निर्माण का सार दर साल विवरण क्या है? उसकी तुलना राष्ट्रीय औसत से कैसे की जाती है? महाराष्ट्र के किन जिलों में सीएससी और आईएचएचएल निर्माण की दर सबसे अधिक और सबसे कम है? देश के मुकाबले उसकी तुलना कैसे होती है और उसका संभव कारण क्या है?

श्री सी. आर. पाटिल : माननीय अध्यक्ष जी, ग्रामीण विस्तार में स्वच्छता में ओडीएफ की कल्पना को साकार करने के लिए माननीय प्रधानमंत्री श्री नरेन्द्र मोदी साहब ने एक अभियान शुरू किया था। पहले पांच साल में करीब 10 करोड़ टॉयलेट्स की व्यवस्था की गई है। उसका परिणाम यह हुआ कि करीब 60 करोड़ लोगों ने अपनी आदतें बदली हैं। उन्होंने खुले में शौच क्रिया करने की बजाय वे टॉयलेट (ओडीएफ) का उपयोग करने लगे हैं। उसके बहुत अच्छे परिणाम भी मिले हैं।

ओडीएफ को आगे बढ़ाते हुए, अलग-अलग राज्यों व क्षेत्रों में जितने टॉयलेट्स बने हैं, माननीय सांसद जी को उसका पूरा विवरण दिया गया है। मगर जब इसको शुरू किया गया था, उस समय सिर्फ 38 प्रतिशत टॉयलेट्स की व्यवस्था थी। पांच सालों में 100 प्रतिशत गांवों में इसकी व्यवस्था कर दी गई है। अभी हम ओडीएफ प्लस और ओडीएफ प्लस मॉडल की भी व्यवस्था कर रहे हैं। करीब 4.5 लाख ओडीएफ प्लस मॉडल भी बन गए हैं तथा 5.5 लाख ओडीएफ मॉडल बने हुए हैं।

श्री बजरंग मनोहर सोनवणे : महोदय, महाराष्ट्र में आईएचएचएल और सीएससी निर्माण कितना प्रतिशत कार्य कार्यात्मक है और उसको नियमित रूप से बनाए रखा जाता है? महाराष्ट्र के विभिन्न क्षेत्रों, विशेषकर मेरे बीड जिले में सीएससी और आईएचएचएल की रिपोर्ट या उसकी दर क्या है?

श्री सी. आर. पाटिल : महोदय, जो जिलावार और राज्यवार विवरण है, उसका लिखित स्वरूप सभा के पटल पर रखा दिया गया है। स्वच्छता के जो काम हैं, अगर स्वच्छता को बनाए रखना है, तो उसकी जवाबदारी राज्य सरकार की है। राज्य सरकार अलग-अलग फंड्स से उसकी व्यवस्था करती है। वैसे तो टॉयलेट्स बनाने का काम राज्य सरकार का है। मगर हम उनको इंसेंटिव देते हैं। माननीय प्रधानमंत्री

मोदी साहब ने 12,000 रुपये प्रति टॉयलेट देने का प्रबंध किया है। उसके तहत 50 प्रतिशत राज्य सरकार देगी तथा 50 प्रतिशत हिस्सा केन्द्र सरकार का है। पहले पांच सालों में पूरे विश्व में जितना काम हुआ है, ऐसा कभी नहीं हुआ है और न कभी होगा। इसके तहत इतने सारे काम हुए हैं।

श्रीमती भारती पारधी : अध्यक्ष जी, मैं आपके माध्यम से इस देश के यशस्वी प्रधानमंत्री आदरणीय नरेन्द्र मोदी जी को धन्यवाद देना चाहती हूँ, जिनकी कथनी और करनी में अंतर नहीं है। हमारी सरकार अंतिम छोर पर बैठे व्यक्ति के सर्वांगीण विकास की चिंता करती है। हमारी सरकार विभिन्न योजनाओं के माध्यम से उनको सहायता प्रदान करने का काम भी कर रही है। माननीय मंत्री जी ने मेरे प्रश्न का विस्तृत उत्तर दिया है।

महोदय, मैं यह जानना चाहती हूँ कि करेंट वित्त वर्ष में बालाघाट-सिवनी जिले में सामुदायिक स्वच्छता परिसरों और व्यक्तिगत घरेलू शौचालयों के निर्माण के लिए क्या लक्ष्य निर्धारित किए गए हैं? इसके साथ ही बालाघाट जिले में भविष्य में क्या स्वच्छता मिशन के तहत सीएससी और आईएचएचएल के निर्माण के लिए सार्वजनिक-निजी भागीदारी (पीपीपी) मॉडल को अपनाया जा सकता है? यदि हां, तो इसका प्रभावी क्रियान्वयन कैसे किया जा सकता है?

श्री सी. आर. पाटिल : माननीय अध्यक्ष जी, जो टॉयलेट की बात है, तो अभी तक 100 प्रतिशत निर्माण कार्य पूरा हो गया है। अभी जहां पर कुछ कमियां सामने आई हैं, उन पर ध्यान दिया जाएगा, तो हमारे पास पूरा फंड है। जिस फंड का उपयोग रुका हुआ है, राज्य सरकार के पास फंड नहीं है या वे अपने फंड का हिस्सा नहीं देती हैं, जिसके कारण काम रुका हुआ है। इसलिए हमारे पास भी पैसा बचा हुआ है।

हमने माननीय सदस्या को हर जिले का लिखित विवरण दिया है। हमने उनके संसदीय क्षेत्र का भी विवरण दिया है। कई सांसदों ने अपने क्षेत्र की बात है, लेकिन हम क्षेत्र के आधार पर काम नहीं करते हैं, बल्कि हम जिले के आधार पर उसका विवरण रखते हैं या उसका डेटा देते हैं। हमने उसका पूरा डेटा दिया है। अगर कोई संसदीय क्षेत्र एक से ज्यादा जिलों में आता है, तो उनको दोनों जिलों का विवरण दिया गया है। यह जो काम है, पूरा काम हो रहा है। राज्य सरकार की ओर से जहां कहीं भी कमी होगी,

हम उस काम को करेंगे। हम ओडीएफ के साथ, ओडीएफ प्लस और ओडीएफ प्लस मॉडल बनाएंगे, ताकि गांव में स्वच्छता रहे और वह अच्छा दिखे। हम इस तरह के कुछ नॉर्म्स बनाएंगे। हम उसको और अच्छा बनाने की कोशिश कर रहे हैं।

SHRI ROBERT BRUCE C.: Thank you, hon. Speaker Sir. In my constituency, a river of national importance, namely, Thamirabarani is highly polluted due to house and industrial wastes. A public interest writ petition is also pending before the hon. High Court, Madurai Bench. The hon. judges also visited the spots. I also accompanied them. The hon. Tamil Nadu Chief Minister allocated Rs.200 crore for this noble cause. I met the hon. Jal Shakti Minister several times and submitted a request. He also promised me that necessary funds would be allocated from the Swachh Bharat Mission (Gramin) and the Swachh Bharat Mission (Urban).

My specific question to the hon. Minister, through you, is this. How much fund is so far allocated by the Union Government for protecting the River Thamirabarani from pollution? What are the proposals with the Union Government for protecting the River Thamirabarani from pollution? Thank you, Sir.

श्री सी. आर. पाटिल : माननीय अध्यक्ष जी, आज का जो एसबीएम का प्रश्न है, उसके साथ नदी का यह प्रश्न सुसंगत नहीं है। जब वह मुझसे मिले थे, तो मैंने कहा था कि सरकार की ओर से जो डीपीआर आएगी, उस डीपीआर के आधार पर हम काम करेंगे। सेंट्रल गवर्नमेंट की जो नीति है कि स्टेट में काम करना है तो उसके लिए हम 50:50 परसेंट के अनुपात में निधि देते हैं। यदि दो राज्यों के बीच में नदी है और उस पर काम करना है तो हमारे पास 10:90 परसेंट के अनुपात की भी व्यवस्था होती है। जब डीपीआर आएगी, उसके ऊपर हम काम करेंगे। हम उनको जवाब देंगे और हम उनके साथ फॉलो-अप कर रहे हैं।

SHRI MUKESHKUMAR CHANDRAKAANT DALAL: Thank you very much, Speaker Sir, for allowing me to ask a supplementary question. अपने 50-50 साल के शासन में देश को स्वच्छ करने की बात किसी के दिमाग में नहीं आई तो ये काम भी आखिर मोदी साहब को ही करना पड़ा। उन्होंने ऐसी सफाई की, जिसे हम देख रहे हैं। अभी काफी सफाई बाकी है, जो वर्ष 2047 तक हो जाएगी।

माननीय अध्यक्ष: आपका प्रश्न क्या है?

SHRI MUKESHKUMAR CHANDRAKAANT DALAL : My supplementary question is this. The Swachh Bharat Mission (Gramin) has been pivotal in transforming rural sanitation, with over 11 crore individual household latrines constructed nationwide. However, as per the Jal Shakti Ministry's report, 61 per cent of the Community Sanitary Complexes (CSCs) are fully functional.

Given that these facilities are essential for sustainable sanitation, especially in public spaces and for marginalized communities, what institutional mechanisms are being established to ensure the continuous operational viability of CSCs?

Additionally, is the Ministry considering a dedicated fund for gram panchayats to ensure regular upkeep and prevent these crucial assets from falling into disrepair? Thank you, Sir.

श्री सी. आर. पाटिल : माननीय अध्यक्ष जी, सम्मानीय सदस्य ने जो सवाल पूछा है, उनको बताने में मुझे हर्ष होता है और उसके बारे में उन्होंने पहले ही कहा है कि बहुत ज्यादा काम माननीय प्रधानमंत्री नरेन्द्र मोदी साहब के समय में हुआ है। पहले पांच साल के अंदर दस करोड़ टॉयलेट्स का निर्माण और सेकण्ड टर्म में भी करीब 11.84 करोड़ टॉयलेट्स अभी तक बन गए हैं। उनको ज्यादा सुदृढ़ करने के लिए भी हमारे पास अलग से फण्ड है और उसके ऊपर हम काम भी कर रहे हैं। अगर उनको मेनटेन करना है तो उसकी जवाबदेही स्टेट गवर्नमेंट की है। हम अपने मंत्रालय की ओर से उनको इंसेंटिव दे

रहे हैं, बनाने के लिए दे रहे हैं, मगर उसको मेनटेन करने के लिए हमारे यहां से कोई फण्ड नहीं जाता है। राज्य सरकार अलग-अलग जगह से फण्ड लेकर या लोगों से कर लेकर सफाई करके मेनटेन कर सकती है। उनको वह उसी में करना चाहिए।

माननीय अध्यक्ष : प्रश्न संख्या 383,

श्री विष्णु दत्त शर्मा।

PMAY-U IN MADHYA PRADESH

***383. SHRI VISHNU DATT SHARMA:**

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) whether the Government is executing Pradhan Mantri Awas Yojana-Urban (PMAY-U) in Madhya Pradesh;
- (b) if so, the number of houses sanctioned and constructed in the districts of Panna, Katni and Khajuraho city of district Chhatarpur along with the number of houses for which central assistance has been released;
- (c) whether efforts are being made for providing the benefits of the scheme to the unreached and remaining EWS-urban poor in the districts of Panna, Katni and Khajuraho city of district Chhatarpur and if so, the details thereof; and
- (d) if not, the reasons therefor?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू): (क) से (घ) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) से (घ): 'भूमि' और 'कॉलोनीकरण' राज्य के विषय हैं। इसलिए, अपने नागरिकों के लिए आवास से संबंधित योजनाओं का कार्यान्वयन राज्यों/संघ राज्य क्षेत्रों (यूटी) द्वारा किया जाता है। हालांकि, मध्य प्रदेश सहित देश भर के सभी पात्र शहरी लाभार्थियों को सभी मौसमों में रहने योग्य पक्के आवास उपलब्ध कराने के उद्देश्य से आवासन और शहरी कार्य मंत्रालय 25.06.2015 से प्रधान मंत्री आवास

योजना - शहरी (पीएमएवाई-यू) के तहत केंद्रीय सहायता प्रदान करके राज्यों/संघ राज्य क्षेत्रों के प्रयासों में सहायता कर रहा है। मध्य प्रदेश राज्य में, अब तक, कुल 9.61 लाख आवासों को स्वीकृति दी गई है, जिनमें से 9.60 लाख आवासों का निर्माण कार्य शुरू किया गया, जिनमें से 8.67 लाख आवासों का निर्माण कार्य पूरा किया जा चुका है/आवास लाभार्थियों को सौंपे जा चुके हैं। मध्य प्रदेश के पन्ना और कटनी जिले तथा छतरपुर जिले के खजुराहो शहर में जारी की गई केंद्रीय सहायता सहित स्वीकृत, निर्माणाधीन और पूर्ण किए गए आवास/लाभार्थियों को सौंपे गए आवासों का ब्यौरा संलग्न **अनुबंध** में दिया गया है।

पीएमएवाई-यू के 9 वर्षों के कार्यान्वयन के अनुभवों से सीख लेते हुए, आवासन और शहरी कार्य मंत्रालय ने इस योजना को नया रूप दिया है और चार घटकों अर्थात लाभार्थी आधारित निर्माण (बीएलसी), साझेदारी में किफायती आवास (एएचपी), किफायती किराया आवास (एआरएच) और ब्याज सब्सिडी योजना (आईएसएस) के माध्यम से किफायती लागत पर 1 करोड़ अतिरिक्त पात्र लाभार्थियों को आवास उपलब्ध कराने के उद्देश्य से 01.09.2024 से देश भर के शहरी क्षेत्रों (मध्य प्रदेश के पन्ना, कटनी और छतरपुर जिलों सहित) में इनका कार्यान्वयन करने के लिए पीएमएवाई-यू 2.0 'सभी के लिए आवास' मिशन का शुभारंभ किया।

इसके अलावा, उन 32 राज्यों/संघ राज्य क्षेत्रों (मध्य प्रदेश के लिए 50,000 आवासों सहित) को 6.92 लाख से अधिक आवासों के लिए सैद्धांतिक अनुमोदन दे दिया गया है, जिन्होंने पात्र लाभार्थियों के लिए पीएमएवाई-यू 2.0 का कार्यान्वयन करने के लिए सहमति ज्ञापन (एमओए) पर हस्ताक्षर किए हैं। ऑनलाइन आवेदन प्रस्तुत करने के लिए योजना दिशा-निर्देशों और एकीकृत वेब-पोर्टल का <https://pmay-urban.gov.in> का उपयोग किया जा सकता है।

अनुबंध

प्रधान मंत्री आवास योजना (शहरी) के अंतर्गत पन्ना और कटनी जिले तथा छतरपुर जिले के खजुराहो शहर के लिए जारी केंद्रीय सहायता सहित स्वीकृत, निर्माणाधीन और पूर्ण किए गए आवास/लाभार्थियों को सौंपे गए आवासों का ब्यौरा

क्र. सं.	विवरण	पन्ना जिला	कटनी जिला	खजुराहो शहर	मध्य प्रदेश
1	स्वीकृत आवास (संख्या)	14,229	10,413	1,088	9,61,147
2	निर्माणाधीन आवास (संख्या)	13,791	10,387	1,064	9,44,071
3	पूर्ण किए गए आवास/सौंपे गए आवास (संख्या)	10,607	9,519	982	8,52,134
4	स्वीकृत केंद्रीय सहायता (करोड़ रु. में)	214.04	162.41	16.33	15,930.45
5	जारी केंद्रीय सहायता (करोड़ रु. में)	188.87	150.53	15.35	15,555.00

श्री विष्णु दत्त शर्मा : माननीय अध्यक्ष महोदय, मैं आपको धन्यवाद देता हूं और मैं माननीय मंत्री जी को भी धन्यवाद देता हूं कि उन्होंने विस्तृत तौर पर उत्तर दिया है। माननीय प्रधानमंत्री नरेन्द्र मोदी जी के नेतृत्व में हर गरीब के जीवन स्तर को ऊंचा उठाने काम 'प्रधानमंत्री आवास योजना शहरी' में हुआ है और जो उत्तर उन्होंने दिया है, उसमें मध्य प्रदेश में 9 लाख 60 हजार लोगों को प्रधानमंत्री आवास अभी तक मिले हैं। मैं उनको धन्यवाद देता हूं।

मैं माननीय मंत्री से पूछना चाहता हूं कि प्रधान मंत्री आवास योजना (शहरी) किस प्रकार पहले की योजनाओं से भिन्न है? गरीबों, आदिवासियों और झुग्गी-झोपड़ी में रहने वाले मध्य प्रदेश और देश भर के कितने लोगों को इस योजना का लाभ मिला है?

श्री तोखन साहू : माननीय अध्यक्ष महोदय, माननीय सदस्य को मैं आपके माध्यम से बताना चाहूंगा और सदन को भी आपके माध्यम से अवगत कराना चाहूंगा कि हर व्यक्ति का सपना होता है कि उसका खुद का मकान हो। हर गरीब का सपना होता है कि उसका खुद का आवास हो, जिसमें वह सुकून से रह सके, उसका परिवार सुकून के साथ रह सके। इस सपने को पूरा करने का काम हमारे देश के यशस्वी प्रधान मंत्री माननीय नरेन्द्र मोदी जी के द्वारा किया गया है, जिन्होंने प्रधान मंत्री आवास योजना बनायी और लाखों गरीबों को प्रधान मंत्री आवास उपलब्ध करवाया। जैसा कि माननीय सदस्य ने जानना चाहा है कि पहले की सरकार ने शहरी विकास के नाम पर क्यों खानापूति की? उस समय योजनाएं केवल कागजों पर सिमट कर रह गयीं और गरीबों को लाभ नहीं मिला।

माननीय अध्यक्ष महोदय, मैं आपके सामने आंकड़े रखना चाहूंगा। यह आंकड़े हमारे सामने कठोर सच्चाई रखते हैं। वर्ष 2011 की जनगणना के अनुसार देश में 6.54 करोड़ लोग झुग्गी-झोपड़ी में रहते थे। यह आंकड़ा हमें उस विशाल चुनौती की याद दिलाता है जो शहरी गरीबों के सामने एक ऐसा जीवन, जहां न पक्की छत थी, न पानी था, न सम्मान की कोई गारंटी थी। हमारी सरकार ने इन चुनौतियों को न केवल स्वीकार किया, अपितु इसे अवसर में बदला।

माननीय अध्यक्ष महोदय, प्रधान मंत्री आवास योजना के तहत भारत सरकार देश भर के पात्र शहरी लाभार्थियों को बुनियादी सुविधा और आल वेदर पक्के मकान उपलब्ध कराने का काम कर रही है। चूंकि यह एक मांग आधारित योजना है, ऐसे में केन्द्रीय आवासन और शहरी कार्य मंत्रालय ने घरों के निर्माण के लिए कोई लक्ष्य निर्धारित नहीं किया है, बल्कि राज्यों से प्राप्त मांगों को हमने पूरा करने का काम किया है।

श्री विष्णु दत्त शर्मा : माननीय अध्यक्ष महोदय, मैं माननीय मंत्री जी से जानना चाहता हूं कि प्रधान मंत्री आवास योजना (शहरी) के अंतर्गत लगभग 60 प्रतिशत घर बेनिफिशियरी लैंड कंस्ट्रक्शन के तहत बनाए गए हैं। इसके तहत लाभार्थी के पास अपनी जमीन होनी चाहिए। लेकिन मेरे संसदीय क्षेत्र खजुराहों में पन्ना, कटनी, खजुराहो और छतरपुर में ऐसे कई क्षेत्र हैं, जहां गरीब शहरी परिवारों के पास अपनी जमीन नहीं है। क्या सरकार यहां इनसाइट स्लम पुनर्विकास योजना के तहत उन घरों को मंजूरी देने पर विचार

कर रही है, जिससे भूमिहीन गरीबों को भी इस योजना का लाभ मिल सके। माननीय प्रधान मंत्री जी ने अभी हाल ही में दिल्ली में इस योजना को प्रारंभ किया है। अन्य शहरों में भी क्या इस योजना को प्रारम्भ करेंगे? यह मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ।

श्री तोखन साहू : माननीय अध्यक्ष महोदय, माननीय सदस्य ने बहुत अच्छा प्रश्न किया है। प्रधान मंत्री आवास योजना के नौ साल के अनुभव और उसकी सफलता के बाद हमने सितंबर, 2024 में प्रधान मंत्री आवास योजना 2.0 की शुरुआत की है। इस योजना का लक्ष्य है कि अगले चरण में एक करोड़ लाभार्थियों को किफायती दरों पर आवास उपलब्ध कराया जाएगा। इनके चार वर्टिकल्स हैं। इन चार घटकों के माध्यम से हम लाभार्थियों को आवास उपलब्ध कराएंगे। पहला है- लाभार्थी आधारित निर्माण, बीएलसी- जहां जमीन, वहीं मकान। दूसरा है- सार्वजनिक और निजी क्षेत्र के साथ साझेदारी में किफायती आवास। एएचपी- सार्वजनिक अथवा निजी क्षेत्र के साथ किफायती किराए का आवास और चौथा है- ब्याज सब्सिडी योजना। इन चार वर्टिकलों के माध्यम से हम आवास उपलब्ध कराएंगे। अब तक 30 राज्य और केन्द्र शासित प्रदेश इस मिशन के साथ जुड़ चुके हैं और 6.75 लाख आवासों को सैद्धांतिक मंजूरी दी जा चुकी है। माननीय सदस्य ने जो जानकारी चाही है, मध्य प्रदेश ने प्रधान मंत्री आवास के क्षेत्र में बहुत अच्छा काम किया है। मैं माननीय सदस्य को धनवाद देना चाहूंगा कि मध्य प्रदेश में जहां तक आईएसएसआर का सवाल है तो यह कम्पोनेंट योजना के पहले चरण में था। दूसरे चरण में राज्य सरकारें लाभार्थियों को किसी भी उपलब्ध चार कम्पोनेंट्स में से लाभ दिला सकती हैं।

श्री सुधाकर सिंह : माननीय अध्यक्ष महोदय जी, क्या माननीय मंत्री महोदय जी बता सकते हैं कि प्रधान मंत्री आवास योजना के तहत बक्सर और कैमूर जिलों में अब तक कितनी केन्द्रीय सहायता राशि आवंटित की गई है और कितने घर बनाए गए हैं? चूँकि इन जिलों में भारी संख्या में शहरी गरीब आबादी अभी भी पक्के घरों से वंचित है, तो क्या सरकार के द्वारा इन क्षेत्रों के लिए कोई विशेष आवंटन या केंद्रीय योजना लाने का प्रस्ताव है?

श्री तोखन साहू : माननीय अध्यक्ष महोदय, यह जो प्रश्न आया है, उसमें पन्ना, कटनी और छतरपुर जिलों के संबंध में पूछा गया है। अगर माननीय सदस्य इस विषय के बारे में अलग से कुछ जानकारी

चाहते हैं तो उनको अलग से जानकारी उपलब्ध करवा दी जाएगी।

माननीय अध्यक्ष: क्वेश्चन नम्बर – 384, श्री राजकुमार रोत।

... (व्यवधान)

माननीय अध्यक्ष: कीर्ति आज़ाद जी, आपको इस हफ्ते तीन सप्लीमेंट्री क्वेश्चन पूछने के लिए दे दिए हैं। रोजाना थोड़े ही न मौका मिलेगा। नए-नए सदस्यों को मौका मिलता है। आप बैठ जाइए।

... (व्यवधान)

माननीय अध्यक्ष : प्रश्न संख्या 384,

श्री राजकुमार रोत।

‘उड़ान’ योजना के तहत किफायती विमान यात्रा

***384. श्री राजकुमार रोत:**

क्या **नागर विमानन** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि ‘उड़ें देश का आम नागरिक (उड़ान)’ योजना से आम नागरिकों को किफायती विमान यात्रा उपलब्ध होती है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है तथा ‘उड़ान’ योजना के तहत विमान कंपनियों द्वारा टिकट के मूल्य का निर्धारण किए जाने पर नियंत्रण के क्या नियम हैं;

(ग) क्या विमान कंपनियां टिकट बुकिंग के समय के आधार पर एक ही गंतव्य के लिए अलग-अलग किराया वसूलती हैं;

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है तथा किन नियमों के तहत टिकट मूल्य निर्धारित किए जा रहे हैं;

(ङ) क्या सरकार का उक्त योजना के तहत जनता को रियायती दरों पर टिकट उपलब्ध कराने के लिए नियम बनाने का विचार है; और

(च) यदि हां, तो तत्संबंधी ब्यौरा क्या है तथा ऐसे नियम बनाने के लिए क्या समय-सीमा निर्धारित की गई है और यदि नहीं, तो इसके क्या कारण हैं?

THE MINISTER OF CIVIL AVIATION (SHRI KINJARAPU RAMMOHAN NAIDU):

(a) to (f): A Statement is laid on the Table of the House.

STATEMENT

(a): Ministry of Civil Aviation launched the Regional Connectivity Scheme - UDAN (Ude Desh ka Aam Nagrik) on 21-10-2016 to stimulate regional air connectivity from unserved and underserved airports for the expansion of air services in small cities and remote areas in the country by making air travel affordable to the masses. More than 149 lakhs domestic passengers have travelled through RCS-UDAN in more than 2.97 lakh RCS flights.

(b) to (f): The Scheme provides financial incentives to airline operators on regional routes that include: Concessions by the Central Government, State Governments/ Union Territories and airport operators to reduce airline operation costs and also the Viability Gap Funding (VGF) to bridge the gap between operational costs and expected revenues on such routes so as to make air travel affordable under the scheme.

Airlines are required to commit 50% of the seats as RCS seats (limited to 40 seats) on RCS flights. The airfare on the RCS seats, on which VGF is provided to the Selected Airline Operators (SAOs) for a period of 3-years, is capped at a subsidised rate and indexed every quarter. Remaining seats are sold by the airlines as non-RCS seats on commercial fares.

The Government does not regulate the commercial fares set by airlines - Indian or foreign. The fares on any route are dependent, inter-alia, on seasonality, holidays and festivals, cost of Aviation Turbine Fuel, competition and other similar

factors. Airline pricing runs in multiple levels {buckets or RBDs} which are in line with the practice being followed globally and due to dynamic fare pricing, the tickets bought in advance are much cheaper than those purchased near the travel date. Under the provisions of Rule 135(1) of the Aircraft Rules, 1937, the airlines are free to fix tariffs, having regard to all relevant factors, including cost of operation, characteristics of services, generally prevailing tariff etc. DGCA's Tariff Monitoring Unit (TMU) ensures that the fares being charged by the airlines are as per the tariff established by the airlines.

श्री राजकुमार रोट : अध्यक्ष महोदय, मैं आपके माध्यम से मंत्री जी से पूछना चाहता हूँ और उम्मीद करता हूँ कि, वे ऊर्जावान मंत्री हैं, वे सक्रिय होकर काम कर रहे हैं, तो अवश्य ही कुछ बदलाव लेकर आएंगे।

मैं मंत्री जी से कहना चाहता हूँ कि अगर एक ही फ्लाइट है और उस फ्लाइट से हम दोनों जा रहे हैं और टिकट बुक करने का आपका टाइम अलग है और मेरा टाइम अलग है, जबकि गंतव्य एक ही है तो उस टिकट की लागत में काफी डिफरेंस आ जाता है। मैं पूछना चाहता हूँ कि उसको लेकर सरकार का क्या उद्देश्य है? आज देखा गया है कि अलग-अलग एप्स से अगर हम एक ही टाइम में बुकिंग करते हैं, अगर मैंने बुकिंग की, तो उसमें 10 हजार का फेयर बताएगा और आपने उसी समय पर बुकिंग की तो वह 12 हजार से 15 हजार रुपये तक फेयर बताएगा।

इसके अलावा बताया गया है कि भारतीय एयरलाइन्स द्वारा निर्धारित किराए को सरकार विनियमित नहीं करती है। यह भी बताया गया है कि एयरलाइन्स को कीमत निर्धारण करने के स्तर दिए गए हैं तो कितने स्तरों में कीमत निर्धारण की जा रही है?

मेरा दूसरा सप्लीमेंट्री प्रश्न यह है कि ... (व्यवधान)

माननीय अध्यक्ष: आप दूसरा सप्लीमेंट्री क्वेश्चन, मंत्री जी के जवाब के बाद में पूछिएगा।

SHRI KINJARAPU RAMMOHAN NAIDU: Hon. Speaker, Sir, the question is

directly related to the airfares and on multiple times also, we have discussed about this and I would also like to highlight that the airfare system presently is a dynamic fare system. So, based on that, we want the airlines to compete with each other and this is an international procedure that is followed by all the countries. They have kept a dynamic airfare system which our country is also following. So, we do not fix the airfares. But we let the airlines to decide based on the demand and wherever we see that the airfares are rising or there is an increase in the airfare, it is because of the higher demand in that sector or in that route.

And specifically, if you ask about the online booking, there are the online ticketing agencies which charge additional fee for the service that they do. But whereas the airlines sell the tickets directly with which they have set the base price and for this, the airlines have their own websites, they have their own selling agencies and then, there are online ticketing agencies. ... (*Interruptions*) He is talking about the online ticketing agencies – purchasing it online. It is not like that. It has to be based on the demand. That is how, the airlines are deciding right now.

श्री राजकुमार रोट : अध्यक्ष महोदय, माननीय मंत्री जी का जो जवाब आया है, उससे मैं ही नहीं, बल्कि पूरा सदन भी संतुष्ट नहीं है। इसका मतलब यह है कि एयरलाइन्स लूटमारी करे और अपनी मनमर्जी करे। इसके लिए सरकार गंभीर नहीं है। आप बताते हैं कि विमानन नियम 1937 के नियम 135(1) के प्रावधानों के तहत परिचालन लागत, सेवाएं आदि टैरिफ निर्धारण के लिए स्वतंत्र हैं। नियम 1937 में जो नियम बना है, आपके द्वारा और वर्तमान सरकार के द्वारा कहा जाता है कि अंग्रेजों के द्वारा जो कानून बनाए गए हैं, वे बदलेंगे और आप दूसरी ओर बोल रहे हैं कि 1937 में जो कानून बना है, उसमें टैरिफ निर्धारण के लिए स्वतंत्रता दी गई है। अंग्रेजों ने लूटने का काम किया और आज जब सारे कानून बदले जा रहे हैं तो यह कानून क्यों नहीं बदला जा रहा है? इस पर सरकार प्रतिबंध क्यों नहीं लगा रही है?

SHRI KINJARAPU RAMMOHAN NAIDU: Sir, the rules have originated at that time but we continuously change according to the feedback and whenever there is necessity, it keeps getting updated. When it is regarding the airfare, it has been continuously come under discussion also and from the Ministry, we have been committed to create an affordable system in the country. That is our commitment to the nation also and that is how, we have started the UDAN scheme. The whole purpose of the UDAN Scheme was to create affordable network in the country. ... *(Interruptions)* Please listen to me, please, listen to me. Let me explain the situation.

Sir, there is a Tariff Monitoring Unit in the DGCA which looks after airfare prices, and there is a tariff sheet that airlines have to provide to the DGCA before the start of every season. Previously, airlines had the provision to change fares at any time, but after thorough verification, we have implemented a system requiring them to submit the tariff sheet at the beginning of each month, prohibiting any changes for the entire month. This is one change we have introduced... *(Interruptions)*

Regarding airfares, 45 per cent is attributed to airfare fuel, with ATF accounting for this significant portion. Some States charge up to 29 per cent VAT on ATF, with Tamil Nadu having the highest ATF in the country... *(Interruptions)* I have written to all the Chief Ministers requesting a reduction in these charges. Currently, 15 States have reduced it below five per cent, while ten States have kept it below five per cent. But some States are still charging higher rates... *(Interruptions)*

I urge the hon. Members representing those States to find out their ATF charges and work towards lowering them, as 45 per cent of airfare prices stem from ATF and VAT... (*Interruptions*)

SHRI A. RAJA: Sir, I patiently heard the hon. Minister. There is a dynamic system, which is being followed globally.

माननीय अध्यक्ष : श्री ए. राजा जी, आपने धैर्य रखा है, इसलिए मैंने आपको बोलने का मौका दिया है।

मारन जी धैर्य नहीं रखते हैं, इसलिए इनको बोलने के लिए मौका नहीं मिलेगा।

SHRI A. RAJA: But I can suggest another approach. Injecting competition into the sector will naturally lead to lower tariffs. We acknowledge the difficulties we face.

But similar to the telecom sector, increasing the number of operators will result in reduced tariffs. This has occurred in our country. What has prevented the Ministry from fostering more competition in the sector? Is there any honest attempt made by the Government?

SHRI KINJARAPU RAMMOHAN NAIDU: The market is entirely open, and we are not restricting any airline from operating in the country. Our constant objective is to encourage more airlines to enter the market, and with the initiation of the UDAAN scheme, we have seen smaller airlines coming into picture.

Now, operators capable of handling 9-seater, 18-seater, and 40-seater aircraft are present, which was not the case before. The establishment of airports in smaller sectors, Tier 2 cities and Tier 3 cities has allowed many smaller airline operators with just two or three planes to enter the market.

I agree that we need more competition. This is simple economics: more

competition and more flights will undoubtedly lead to lower tariffs. Under the leadership of our hon. Prime Minister, Shri Narendra Modi ji, aviation sector has expanded significantly over the last ten years with the number of airports increasing from 74 to 159... (*Interruptions*)

Many MPs are also benefiting from this, as they now have airports close to their constituencies. Our focus now must be on improving connectivity. There are only a limited number of planes in the country. In 2014, we had around 340 planes, and now we have increased that number to at least 840. Currently, there are about 1700 pending orders for planes. Why would airlines order 1700 planes if there was no demand?

The growth of aviation is remarkable, with passenger capacity increasing by more than ten per cent annually, a feat unmatched by any other country at this stage. The most crucial aspect is to increase the airline fleet in the country, and we are doing our utmost to facilitate this. We are making it easier for those wishing to operate in this space to obtain the necessary permissions to operate their planes.

One important point I would like to elaborate on, as it frequently arises in discussions, is our efforts to increase the number of planes. The leasing industry has evolved, with airlines preferring to lease planes rather than purchase them, as this reduces their cost burden. Airlines are leasing from international destinations such as Ireland, Dubai, and Singapore. However, Narendra Modi ji has proposed establishing a leasing industry within our country.

We are proud to announce that GIFT City is creating an ecosystem where we have already leased out more than 200 planes, with 200 entities involved.

Additionally, we are introducing a law to ratify the Cape Town Convention, which will reduce leasing costs by eight to ten per cent. When it becomes more easier for these airlines to lease these airplanes, then, definitely, reducing leasing costs will ultimately benefit passengers by lowering airfares. So, we are taking a multiple approach. It is not just capping of the airfares, we are bringing in a system where from all sides, whatever issues are there, we are going to tackle them.

माननीय अध्यक्ष: आप बैठिए।

... (व्यवधान)

श्री बी. मणिकम टैगोर : इनका प्रश्न है। ... (व्यवधान)

माननीय अध्यक्ष: आप पैरवी करेंगे कि किसका प्रश्न है, किसका नहीं है?

... (व्यवधान)

श्री बी. मणिकम टैगोर : मैम्बर का राइट है। ... (व्यवधान)

माननीय अध्यक्ष: किसका राइट है, क्या यह आप तय करेंगे?

... (व्यवधान)

माननीय अध्यक्ष: माननीय सदस्य, कई माननीय सदस्य इस पर सप्लीमेंट्री पूछना चाहते हैं और माननीय मंत्री जी भी बहुत ठीक तरीके से उत्तर दे रहे हैं। मैं इस विषय पर सदन में आधे घंटे की चर्चा करा दूंगा क्योंकि कई माननीय सदस्य इस विषय पर बोलना चाहते हैं।

श्री गणेश सिंह जी, आप एक मिनट में प्रश्न पूछ लें।

... (व्यवधान)

श्री गणेश सिंह : माननीय अध्यक्ष जी, माननीय प्रधान मंत्री जी द्वारा 100 हवाई अड्डों द्वारा देशी हवाई उड़ान सेवा में शामिल करने की पहल हुई थी, तब मेरे लोकसभा क्षेत्र सतना को इसमें शामिल किया गया था। मुझे खुशी है कि आरसीएस उड़ान में हमारे हवाई अड्डे को शामिल किया गया।

महोदय, एयरपोर्ट अथारिटी ने हवाई अड्डे की मरम्मत के लिए पैसे भी दिए। टर्मिनल प्वाइंट बन गया, 1200 मीटर रनवे बना, जबकि 1850 मीटर का रनवे होता है, लेकिन यह बड़ा होने के बजाय

छोटा हो गया। मेरी मांग है कि इसे पूरा किया जाए क्योंकि इस पर कोई अधिग्रहण नहीं है। मेरी माननीय मंत्री से प्रार्थना है कि यहां हवाई परिचालन शुरू किया जाए और इसका उद्घाटन कराया जाए। मैं माननीय मंत्री जी से जानना चाहता हूं कि इस प्रक्रिया को कब तक पूरा करेंगे?

श्री किंजरापु राममोहन नायडू: सर, सतना को हमने उड़ान स्कीम के तहत डेवलप किया था और बिल्कुल यह इन्फ्रैक्शन के लिए रेडी है। माननीय प्रधानमंत्री जी जैसे ही डेट देंगे तो हम जरूर उसका उद्घाटन करेंगे।

सर, कनेक्टिविटी की जहां तक बात है, हम रूट को उड़ान के थ्रू बिड करते हैं और देखते हैं कि यह सतना से कहां जाएगी और कौन सी एयरलाइन इसे बिड करेगी। हम उड़ान के तहत अफोर्डेबल प्राइसिस रखने के लिए वाइबिलिटी गैप फंडिंग भी देते हैं। जैसे ही कोई एयरलाइन आएगी, एटीआर एयरक्राफ्ट 70 या 80 सीट का हो या एयरबस 180 सीट की हो, जो एयरलाइन बिड करेगी, हम उसके हिसाब से रनवे लैथ आगे बढ़ाएंगे। रनवे के एक्सपेंशन में हर बार जमीन का ही थोड़ा इश्यू रहता है, अगर जमीन मिल जाती है तो हम जरूर एक्सपेंशन करेंगे।

श्री धर्मेन्द्र यादव : माननीय अध्यक्ष जी, उड़ान स्कीम के तहत फरवरी 2024 में माननीय प्रधानमंत्री जी ने आजमगढ़ हवाई अड्डे का उद्घाटन किया। हवाई अड्डे के उद्घाटन करने के बाद आजमगढ़-लखनऊ फ्लाइट भी चलाई, लेकिन कुछ ही दिनों के अंदर यह फ्लाइट भी बंद हो गई।

मेरा आपके माध्यम से माननीय मंत्री जी से कहना है कि जिस योजना को माननीय प्रधानमंत्री जी ने स्वयं शुरू किया है, कम से कम उन योजनाओं को बीच में न रोकें। इतना ख्याल तो माननीय मंत्रियों को रखना चाहिए। आजमगढ़ के लोगों का ज्यादातर व्यवसाय मुंबई में होता है और आप देश की राजधानी के महत्व को समझते हैं। मैं माननीय मंत्री जी से अनुरोध करता हूं कि आजमगढ़ से मुंबई और आजमगढ़ से दिल्ली उड़ान स्कीम शुरू की जाए। इसे माननीय मंत्री जी करेंगे या नहीं करेंगे या फिर प्रधानमंत्री जी की घोषणा केवल घोषणा ही रह जाएगी? क्या मंत्री जी इसे सच्चाई की जमीन तक ले जाएंगे? हमें माननीय मंत्री जी से इस बात का स्पष्ट जवाब चाहिए।

श्री किंजरापु राममोहन नायडू: सर, हमारी कोशिश हर बार यही रहती है कि जो भी एयरपोर्ट उड़ान के

तहत शुरू हो, उसकी कनेक्टिविटी तुरंत चालू करें। एयरपोर्ट की कनेक्टिविटी एयरलाइंस के ऊपर डिपेंड करती है। उनको एनकरेज करने के लिए, इसमें आने के लिए हम वाएबिलिटी गैप फंडिंग देते हैं।

सर, लखनऊ-आजमगढ़ की जहां तक बात है, लखनऊ का एक इश्यू है, वहां एयरपोर्ट के एक्सपेंशन का काम चल रहा है, इसलिए लखनऊ की कनेक्टिविटी में थोड़ी बाधा आई है। हम जरूर एयरलाइंस से बात करके तुरंत लखनऊ से दिल्ली के लिए या आप जो भी लिस्ट देंगे, उसके अनुसार एयरलाइंस से बात करके बिडिंग रखेंगे। आजमगढ़ उड़ान स्कीम के तहत एयरपोर्ट है तो हम जरूर उड़ान स्कीम के तहत कनेक्टिविटी बढ़ाने के लिए मंत्रालय की तरफ से कोशिश करेंगे।

माननीय अध्यक्ष: कल फ्राइडे है, इस विषय पर प्राइवेट बिल है। सभी सदस्य यहां रुके हैं और अपना विषय रख सकते हैं।

... (व्यवधान)

माननीय अध्यक्ष : प्रश्न संख्या 385,

श्री हनुमान बेनीवाल।

एलपीजी की बड़े पैमाने पर ढुलाई के लिए ओएमसी द्वारा जारी निविदा

***385. श्री हनुमान बेनीवाल:**

क्या पेट्रोलियम और प्राकृतिक गैस मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या एलपीजी की बड़े पैमाने पर ढुलाई के लिए तेल विपणन कंपनियों (ओएमसी) द्वारा वर्ष 2018 में जारी की गई निविदा में कई ऐसे ट्रांसपोर्टर्स को भी एलपीजी की ढुलाई का कार्य आदेश दिया गया था जो एमएसएमई प्रावधानों की श्रेणी में नहीं आते हैं;

(ख) यदि हां, तो इसके कारणों सहित तत्संबंधी ब्यौरा क्या है; और

(ग) क्या वर्ष 2018 की निविदा को वर्ष 2023 में दो वर्ष के लिए बढ़ाया गया था और यदि हां, तो ऐसा समय विस्तार किस खंड और नियम के तहत दिया गया था?

पेट्रोलियम और प्राकृतिक गैस मंत्री (श्री हरदीप सिंह पुरी): (क) से (ग) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) और (ख): सार्वजनिक क्षेत्र की तेल विपणन कम्पनियाँ (ओएमसीज) महारत्न उपक्रम हैं। वे बोर्ड द्वारा संचालित वाणिज्यिक कम्पनियाँ हैं और सार्वजनिक रूप से सूचीबद्ध हैं, जिन्हें अपने दिन-प्रतिदिन के निर्णय लेने में पूर्ण रूप से प्रचालन स्वतंत्रता प्राप्त है। ओएमसीज अपने सम्बन्धित बोर्ड के निर्णयों के आधार पर अपनी लघु, मध्यम और दीर्घकालिक कार्य योजनाएँ बनाती हैं। वस्तुओं और सेवाओं की अधिप्राप्ति के निमित्त निविदाओं और संविदाओं से जुड़ी प्रक्रियाएँ ओएमसीज के वाणिज्यिक निर्णय हैं और वह पूरी तरह से उनके अधिकार-क्षेत्र और क्षमता के अंतर्गत हैं और इसलिए वे उन पर उचित निर्णय लेती हैं। ओएमसीज उपभोक्ताओं को सुरक्षित, प्रभावी और मितव्ययी तरीके से पेट्रोलियम उत्पादों की आपूर्ति के उद्देश्य से अधिप्राप्ति निविदाएँ प्रारूपित करती हैं।

ओएमसीज ने वर्ष 2018 में थोक एलपीजी परिवहन निविदाएँ आमंत्रित कीं, जो उस समय प्रवृत्त एमएसएमई अधिनियम, न्यायालयी आदेशों और लागू विनियमों का पूर्णतया अनुपालन करती थीं। दिनांक 01.09.2018 से प्रभावी संविदा को अंतिम रूप दिए जाने के बाद, कुछ ट्रांसपोर्टर्स द्वारा सूक्ष्म और लघु उद्यमों (एमएसई) से जुड़े प्रावधानों के कथित दुरुपयोग के सम्बन्ध में कुछ शिकायतें प्राप्त हुईं। इस मामले का समाधान करने के लिए, ओएमसीज ने उन ट्रांसपोर्टर्स, जिन्होंने सात या अधिक टैंक-ट्रकों के साथ एमएसई श्रेणी के अधीन बोली लगाई थी, को निर्देश दिया कि वे अपने एमएसई प्रमाणपत्र को एमएसएमई प्राधिकारियों से सत्यापित करवाएँ। कई ट्रांसपोर्टर इसका पालन करने में विफल रहे, जिसके कारण ओएमसीज ने उनके संविदा समाप्त करने के लिए कारण बताओ नोटिस निर्गत किया। इसके प्रत्युत्तर में, प्रभावित ट्रांसपोर्टर्स ने विभिन्न न्यायालयों में मामले दायर किए। न्यायालयी आदेशों के आधार पर ट्रांसपोर्टर्स के एमएसएमई प्रमाण-पत्रों का पुनर्सत्यापन किया गया। जिन ट्रांसपोर्टर्स ने पुनर्सत्यापन प्रमाण पत्र प्राप्त किए, उन्हें प्रचालन जारी रखने की अनुमति दी गई। कुछ ट्रांसपोर्टर जिन्होंने अपने क्रेडेंशियल सत्यापित नहीं कराए थे, उन्होंने अपने प्रस्तावित ट्रकों पर न्यायालयों से निषेधाज्ञा/स्थगन-आदेश प्राप्त कर लिया और इस प्रकार उन्हें प्रचालन जारी रखने की अनुमति दी गई।

(ग): थोक एलपीजी परिवहन संविदा दिनांक 01.09.2018 से प्रभावी हुआ और पाँच वर्षों के लिए वैध था। संविदा के चलन के दौरान कोविड महामारी आई। वर्ष 2022-23 के दौरान नए परिवहन निविदा को अंतिम रूप देते समय, उद्योग कार्य समूह (आईडब्ल्यूजी) ने ट्रांसपोर्टर्स के साथ विचार-विमर्श किया। विचार-विमर्श के दौरान निर्माणाधीन कांडला-गोरखपुर एलपीजी पाइपलाइन और अन्य अवसंरचना परियोजनाओं और नई निविदा में टैंक ट्रकों की आवश्यकता पर उनके प्रभाव के मुद्दे आए। वर्ष 2018 का निविदा प्रपत्र ट्रांसपोर्टर्स की सहमति के अधीन संविदा को विस्तार देने की अनुमति देता है। व्यक्तिगत ट्रांसपोर्टर्स से प्राप्त लिखित सहमति के आधार पर, ओएमसीज और सम्बन्धित ट्रांसपोर्टर्स द्वारा संयुक्त रूप से हस्ताक्षरित समझौतों के विस्तार के माध्यम से ओएमसीज ने थोक एलपीजी परिवहन संविदाओं को विस्तारित करने का निर्णय लिया। कुछ ट्रांसपोर्टर्स ने मद्रास उच्च न्यायालय में उक्त विस्तार को चुनौती देते हुए रिट याचिका दायर की। उच्च न्यायालय ने दिनांक 4 अप्रैल, 2023 के अपने आदेश में विस्तार की वैधता को बरकरार रखा और इसे आधारहीन मानकर विस्तार की वैधता की पुष्टि करते हुए रिट याचिका को खारिज कर दिया।

श्री हनुमान बेनीवाल : अध्यक्ष महोदय, वर्ष 2018 में थोक एलपीजी परिवहन के लिए आमंत्रित की गई निविदाओं में एलपीजी ट्रांसपोर्ट करने का काम उन्हें भी दे दिया गया, जो एमएसएमई के अधिनियम, न्यायालय आदेश और लागू विनियमों की अनुपालना करने में विफल रहे। न्यायालय के स्थगन आदेश की आड़ में प्रभावशाली और अपात्र ट्रांसपोर्टर, ऑयल मार्केटिंग कंपनियों और मंत्रालय के... (व्यवधान)

माननीय अध्यक्ष: आप बिना पढ़े प्रश्न पूछा करो।

श्री हनुमान बेनीवाल : मैं सवाल ही पूछ रहा हूँ। मंत्री जी ने जो जवाब दिया है, उसी क्रम में मैं आपके माध्यम से पहला सप्लीमेंट्री सवाल कर रहा हूँ। मंत्री जी आपने जवाब में कहा कि एमएसएमई के अंदर जो ट्रांसपोर्टर पात्र नहीं थे, उनमें से कई लोग न्यायालय से स्थगन आदेश ले आए। इसलिए उनके परिचालन जारी रखने की बात कही। मैं मंत्री जी से पूछना चाहता हूँ कि वर्ष 2018 के इस मामले में माननीय न्यायालय ने एमएसएमई में जो ट्रांसपोर्टर पात्र नहीं थे, उनके पक्ष में दिया गया स्थगन आदेश क्या आज तक प्रभावी है, जो उन्हें लगातार परिचालन की अनुमति देता है? यदि स्थगन आदेश टूट

गया तो उसके बावजूद ऐसे ट्रांसपोर्टों को ऑयल मार्केटिंग कंपनियों के अफसरों ने उन्हें किस आधार पर काम दे रखा है? मंत्री जी, आप यह बताने का कष्ट करें।

श्री हरदीप सिंह पुरी: माननीय अध्यक्ष जी, वर्ष 2018 आज से सात वर्ष पहले, ऑयल मार्केटिंग कंपनीज़ (ओएमसीज़) जो प्राइवेट सेक्टर में भी होती हैं और पब्लिक सेक्टर में भी होती हैं, उन्होंने कोई टेंडर इश्यू किया था, उसके बारे में यह प्रश्न है। उस वक्त जो टेंडर इश्यू किया गया था, उस टेंडर में जो माइक्रो, स्मॉल, मीडियम एंटरप्राइजेज़ (एमएसएमईज़) होते हैं, उसका एक मंत्रालय है, उस मंत्रालय ने वर्ष 2012 में एक नोटिफिकेशन इश्यू किया था कि सरकार में गुड्स और सर्विसेज़ की जो भी प्रोक्योरमेंट होती है, उसमें 20 प्रतिशत रिजर्वेशन छोटी कंपनियों के लिए होनी चाहिए। उसकी परिभाषा यह है कि जिनका दो करोड़ रुपये का व्यापार हो।... (व्यवधान)

माननीय अध्यक्ष: अब 5 करोड़ रुपये हो गया है।

श्री हरदीप सिंह पुरी: सर, उस समय दो करोड़ रुपये था। मैं उसके आगे बताता हूं। प्रश्न यह पूछा जा रहा है कि एमएसएमई के अलावा भी कुछ कंपनियों को अवार्ड किया गया। एमएसएमईज़ के लिए रिजर्वेशन तो सिर्फ 20 प्रतिशत था। एमएसएमई के मंत्रालय की गाइडलाइंस में यह कहीं नहीं कहा गया कि यह 100 प्रतिशत होना चाहिए। ऑनरेबल मैम्बर जो सवाल पूछ रहे थे, तो मैंने सुना नहीं। उन्होंने यह बात कही। सवाल यह उठता है कि उस समय जब कुछ लोगों ने इस पर चिंता व्यक्त की, उन्होंने यह कहा कि जो एमएसएमईज़ हैं, उनको आउट ऑफ टर्न मिल गया है या उनको नहीं मिलना चाहिए था। जो ट्रकिंग व्यापार है, इसमें 25 हजार ट्रक्स चला करते थे। जब वर्ष 2018 का टेंडर फ्लोट हुआ, तो उस समय 23 हजार ट्रक्स थे, क्योंकि एमएसएमईज़ के लिए पहली बार, वर्ष 2012 के बाद रिजर्वेशन आया तो कई लोगों के पास जो नंबर ऑफ ट्रक्स थे, वे कम हो गए। क्योंकि एमएसएमईज़ के 20 प्रतिशत लोगों को दिया गया। उसके बाद यह हुआ कि कुछ लोग हमारे पास आए।... (व्यवधान)

माननीय अध्यक्ष: माननीय मंत्री जी, आप यह तो बताओ कि क्या यह संसद के स्तर का प्रश्न है?

श्री हरदीप सिंह पुरी: सर, यह है ही नहीं, तभी तो मैं... (व्यवधान)

माननीय अध्यक्ष: आप यह बताया करो न।

श्री हरदीप सिंह पुरी: यह तो कंपनियों ने दी है। महारत्न कंपनीज़ हैं, जिनका पिछले तीन साल में मुनाफा 5 हजार करोड़ रुपये से अधिक है और सरकार का कोई लेना-देना नहीं है।... (व्यवधान)

माननीय अध्यक्ष: ठीक है। आप बैठिये। माननीय सदस्य, आप सवाल पूछिये।

श्री हनुमान बेनीवाल : अध्यक्ष महोदय, मेरा यह सवाल उस दिन भी चौथे नंबर पर आया था और उस दिन हाउस चला नहीं। मैं दूसरा सप्लीमेंट्री प्रश्न मंत्री जी से पूछ रहा हूँ। अब की बार आप ढंग से सुन लीजिए। वर्ष 2018 की निविदा को मंत्री जी ने वर्ष 2023 में दो वर्षों के लिए बढ़ाने से जुड़े सवाल के क्रम में जो जवाब दिया, वह ठीक तरीके से नहीं दिया। वह गुमराह करने वाला है। यदि सभी ट्रांसपोर्टर्स ने वास्तव में विस्तार के लिए सहमति दी थी, तो कुछ ट्रांसपोर्टर्स ने मद्रास उच्च न्यायालय में विस्तार को चुनौती देने वाली रिट याचिका क्यों दायर की? यह स्पष्ट असंगतता ओएमसी द्वारा की गई धोखाधड़ी को छिपाने के भयावह प्रयास को उजागर करती है।

मेरा सवाल है कि वर्ष 2018 की एलपीजी बल्क परिवहन की टेंडर प्रक्रिया, उसके बाद दिए गए कार्य आदेश तथा एमएसएमई में जो ऑपरेटर पात्र नहीं थे, उन्हें भी काम देना और फिर टेंडर विस्तार करने से जुड़े मामले में लगातार हो रहे भारी करप्शन, नियम विरुद्ध किए जा रहे विस्तार से जुड़े पूरे मामले की जांच सीबीआई या किसी केन्द्रीय एजेंसी से करवाकर ऑयल मार्केटिंग कंपनियों व मंत्रालय के दोषी अफसरों के खिलाफ... (व्यवधान) सर, एक मिनट दीजिए।

माननीय अध्यक्ष: माननीय सदस्य, यहाँ पर पूरा पढ़ा नहीं जाता है। यदि आवश्यक हो, तो कागज़ दिया जाए।

... (व्यवधान)

माननीय अध्यक्ष: आप उनके एडवाइज़र मत बनिए। आप बैठ जाइए।

... (व्यवधान)

श्री हरदीप सिंह पुरी: माननीय अध्यक्ष जी, वर्ष 2018 में कंपनियों ने टेंडर फ्लोट किया, सरकार ने नहीं किया था। कंपनियों ने जो टेंडर फ्लोट किया, वह 5 वर्ष के लिए था। उसमें यह भी लिखा गया था कि अगर कंपनी को... (व्यवधान)

माननीय अध्यक्ष: क्या सरकार ने कोई टेंडर फ्लोट किया था?

श्री हरदीप सिंह पुरी: नहीं। हमने कभी फ्लोट नहीं किया।

माननीय सदस्य जो बात कह रहे हैं, मैं उनको बताना चाहता हूँ कि अगर मंजूरी हो, तो कम्पनी को और टेंडर को, दोनों ने सहमति से एक्सटेंड किया। वर्ष 2018 से 2023 के बीच में दो साल महामारी का सामना करना पड़ा। उस दौरान कोई आर्थिक व्यवस्था नहीं हुई। इसमें कई कारण हैं।

मैं समझता हूँ, वैसे तो ऑनरेबल मेम्बर का हक बनता है कि वे कोई भी सवाल पूछ सकते हैं, लेकिन इसमें जो भी इंटेस्ट रखते हैं, उनको मैं बताना चाहूंगा कि अभी भी इसमें जोधपुर हाई कोर्ट का स्टे है। मद्रास हाई कोर्ट ने इसकी जाँच की है और उसने कहा है कि इसमें कोई मालाफाइड इंटेन्शन नहीं है। मैं ये सारे डॉक्यूमेंट्स माननीय सदस्य को भिजवा दूँगा। मुझे यही समझ नहीं आ रहा है कि यह कांट्रैक्ट सात वर्ष पहले का है... (व्यवधान)

माननीय अध्यक्ष: ओके।

प्रश्न संख्या 386, श्री कुंदुरु रघुवीर।

ODOP FOR NALGONDA IN TELANGANA

***386. SHRI KUNDURU RAGHUVeer:**

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) whether the Government is aware that sweet oranges identified as the One District One Product (ODOP) for Nalgonda district in Telangana face commercial limitations due to bitterness-causing compounds like limonin and naringin and if so, the details thereof;
- (b) whether the Government has any plans to collaborate with Central Food Technological Research Institute (CFTRI), Mysuru and Indian Institute of Food Processing Technology (IIFPT), Thanjavur to develop technology for reducing limonin content to make sweet orange juice commercially viable;

- (c) if so, the timeline for developing and making such technology accessible to the farmers to enhance the market demand;
- (d) whether the Government is contemplating to revise Nalgonda's ODOP and replace sweet oranges with crops like cotton or paddy which are better suited to the region's climate and market conditions and if so, the details thereof;
- (e) the criteria for selecting ODOPs and whether any mechanism exists to revise them based on farmers' feedback, if so, the details thereof; and
- (f) the steps taken/being taken by the Government to ensure that farmers benefit from ODOP initiatives or receive support for alternative crops if a revision is made?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI CHIRAG PASWAN):

(a) to (f): A Statement is laid on the Table of the House.

STATEMENT

(a) to (f): Sweet oranges have been identified as the One District One Product (ODOP) for Nalgonda District in Telangana based on the recommendations of the State Government of Telangana. Sweet orange was chosen as the ODOP (One District One Product) for Nalgonda District by the State Government due to its suitability for cultivation, high productivity and predominance of crop in the region.

Ministry of Food Processing Industries (MoFPI) has been extending financial assistance to undertake demand driven Research and Development (R&D) work for the benefit food processing industry in terms of product and process

development, efficient technologies, improved packaging, value addition etc. with commercial value along with standardization of various factors.

However, MoFPI has not received R&D proposal neither from State Government of Telangana nor from any of the Research Institutions including Central Food Technological Research Institute (CFTRI), Mysuru and Indian Institute of Food Processing Technology (now renamed as NIFTEM), Thanjavur for supporting development of technology for reducing bitterness causing compounds to make sweet orange juice commercially viable.

In order to change the ODOP for Nalgonda, the State Government has to submit a proposal to MoFPI. However, no such proposal has been received from the State Government of Telangana.

The organizations such as Central and State PSUs/ Joint Ventures/ Farmer Producers Organization (FPOs)/ NGOs/ Cooperatives/ SHG's/ Pvt. Ltd. Companies/ Individuals proprietorship firms etc. including individual farmers are eligible for availing financial support/incentive under the PMFME scheme subject to compliance of the terms and conditions prescribed in the scheme guidelines. The details of support available under PMFME Scheme for both ODOP and non-ODOP are given in the enclosed **Annexure**.

ANNEXURE

The following support is provided under PMFME Scheme in the country for all the products including ODOP products:

(i). *Support to Individual / Group Category Micro Enterprises*: Credit-linked capital subsidy @35% of the eligible project cost, maximum ceiling Rs.10 lakh per unit;

(ii). *Support to SHGs for seed capital*: Seed capital @ Rs. 40,000/- per member of SHG engaged in food processing for working capital and purchase of small tools subject to maximum of Rs. 4 lakhs per SHG Federation.

(iii). *Support for Common Infrastructure*: Credit linked capital subsidy @35% subject to maximum of Rs. 3 crores to support FPOs, SHGs, Cooperatives and any Government agency for setting up of common infrastructure.

(iv). *Branding and Marketing Support*: Grant upto 50% for Branding and Marketing to groups of FPOs/ SHGs/ Cooperatives or an SPV of micro food processing enterprises.

(v). *Capacity Building*: The scheme envisages training for Entrepreneurship Development Program (EDP) to meet the requirement of food processing industry and product specific skilling.

SHRI KUNDURU RAGHUVeer: Thank you, Speaker Sir.

Sweet oranges have been identified for the Nalgonda district as 'One District, One Product' (ODOP), but there is a commercial limitation for it because of high limonin content in it. Has the Government got any plans to collaborate with the Central Food Technological Research Institute (CFTRI) or if any processing technology can be developed to make it commercially viable?

SHRI CHIRAG PASWAN: Sir, this was the question that was asked by the hon. Member and reply has been given in detail.

As we all know that in the federal structure of our country, agriculture is a State subject, and it is not related to the processing but it is specifically related to the production quality which brings in these commercial limitations. Having said

that, ODOP is a scheme that has been floated by the Central Government in which the product is referred by the State Government. So, the State Government's recommended product in a particular district is being selected as ODOP. If the State Government recommends any changes, then that would definitely be taken into consideration.

Having said this, there are a couple of schemes that have been floated by the Central Government. I would want to bring this on record, through the hon. Member and through you, so that this can be conveyed to the State Government as well. There are multiple schemes that have been floated by the Central Government specifically for the micro enterprises. There is a scheme of PM FME in which the Central Government has released an amount of Rs. 127.74 crore in which a matching share from the State has to be released, which is equivalent to Rs. 61.46 crore. It means a total of Rs. 189.20 crore is what is there with the State Government in which they can suggest processing and they can suggest how to improve the quality of the production.

I just want to bring this on record that unfortunately only Rs. 88.87 crore have been utilized by the State Government as of now. If they really utilize the complete amount, then we can always work on the R&D of the produce and also see how we can increase the commercial expansion of the product as well.

Thank you, Sir.

माननीय अध्यक्ष: श्री जिया उर रहमान – उपस्थित नहीं।

श्री छोटेलाल – उपस्थित नहीं।

FOOD WASTAGE AND POST-HARVEST LOSSES

***387. **SHRI ZIA UR REHMAN:**

SHRI CHHOTELAL:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) whether the Government has taken cognizance of the fact that food wastage and post-harvest losses have increased to a significant percentage of total agricultural produce every year and if so, the details thereof;
- (b) the details of the initiatives proposed by the Government to reduce food wastage and improve food processing infrastructure in the country; and
- (c) whether the Government realizes that a robust food processing sector is essential for enhancing farmers' income and promoting exports and if so, the details of the steps taken/proposed to be taken in this regard?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI CHIRAG PASWAN): Sir, the Statement is laid on the Table of the House.

STATEMENT

(a): As per studies conducted by Indian Council for Agricultural Research – Central Institute of Post-Harvest Engineering and Technology (ICAR-CIPHET), 2015 and NABARD Consultancy Service Pvt. Ltd (NABCONS), 2022, the estimated percentage of Harvest and Post-Harvest loss of various agricultural produce in India is as follows:

** Since Shri Zia Ur Rehman and Chhotelal were not present, Hon'ble speaker asked the Hon'ble Minister to lay the reply.

Crops/ Commodities	Estimated Percentage Loss	
	As per ICAR-CIPHET Study (2015)	As per NABCONS study (2022)
Cereals	4.65 - 5.99	3.89-5.92
Pulses	6.36 - 8.41	5.65-6.74
Oil Seeds	3.08 - 9.96	2.87-7.51
Fruits	6.70-15.88	6.02-15.05
Vegetables	4.58-12.44	4.87-11.61
Plantation Crops and Spices	1.18-7.89	1.29-7.33
Milk	0.92	0.87
Fisheries (Inland)	5.23	4.86
Fisheries (Marine)	10.52	8.76
Meat	2.71	2.34
Poultry	6.74	5.63
Egg	7.19	6.03

(b) and (c): The Ministry of Food Processing Industries (MoFPI) supports the creation and expansion of the processing/preservation capacity through implementation of various schemes for the overall development of food processing sector, including creation of modern infrastructure with efficient supply chain management from farm gate to retail outlet, to reduce post-harvest losses and create higher value-addition, providing better returns to farmers, creation of employment opportunities, reducing wastage, increasing the processing level and enhancing the export of the processed foods. The schemes under MoFPI are as follows:

- i. Central Sector umbrella scheme- Pradhan Mantri Kisan Sampada Yojana (PMKSY)
- ii. Centrally sponsored "PM Formalization of Micro Food Processing Enterprises (PMFME) Scheme"

iii. Central Sector Production Linked Incentive Scheme for Food Processing Industries (PLISFPI)

Food irradiation facilitates in reduction of post-harvest losses and wastage of perishable farm produce by enhancing shelf life. Food irradiation units are assisted under the Integrated Cold Chain and Value Addition Infrastructure scheme, one of the component scheme of PMKSY. MoFPI has approved 16 numbers of project proposals for setting up of multi-product food irradiation units across the Country till date. The total amount of Grants-in-aid of ₹ 112.99 Crore has been approved of which, ₹ 68.38 Crore has been released.

Further, The Food Safety and Standards Authority of India (FSSAI) has formed the Indian Food Sharing Alliance (IFSA) with an aim to address India's food waste and hunger crisis by integrating various partner organizations, food recovery agencies and NGOs. IFSA aims to recover the surplus food generated, reduce the amount of food waste generated and increase the amount of safe and nutritious food donated to those in need. FSSAI has framed regulations "Food Safety and Standards (Recovery and Distribution of Surplus Food) Regulation, 2019" to promulgate food donation drive and prevent food loss and waste in India.

माननीय अध्यक्ष : श्री खलीलुर रहमान – उपस्थित नहीं ।

POLLUTION IN WATER BODIES

***388. **SHRI KHALILUR RAHAMAN**

Will the Minister of **JAL SHAKTI** be pleased to state:

** Since Shri Khalilur Rehman was not present, Hon'ble speaker asked the Hon'ble Minister to lay the reply.

- (a) whether the Government is aware that a large number of water bodies across the country are facing severe pollution crisis and if so, the details thereof;
- (b) the steps taken/being taken by the Government to mitigate and clean these water bodies, prevent them from getting further polluted and stop pollutants from finding their way into rivers;
- (c) whether the Government has identified the industries that discharge pollutants into river Ganga across its course till it meets the sea and if so, the details thereof; and
- (d) the action taken/proposed to be taken by the Government against such industries?

जल शक्ति मंत्री (श्री सी. आर. पाटिल): अध्यक्ष जी, विवरण सभा पटल पर रख दिया गया है।

विवरण

(क): देश में नदियों सहित जल निकाय, शहरों/कस्बों से अनुपचारित, आंशिक रूप से उपचारित घरेलू सीवेज के डिस्चार्ज, संबंधित जलग्रहण क्षेत्रों के औद्योगिक बहिःस्राव और कटाव, कृषि रन-ऑफ और ठोस अपशिष्ट डंपिंग स्थलों के रन-ऑफ जैसे अन्य नॉन-पॉइंट प्रदूषित स्रोतों के कारण प्रदूषित होते हैं। तेजी से हो रहे शहरीकरण और औद्योगीकरण ने इन चुनौतियों को और बढ़ा दिया है।

केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) इस समय देश में 4736 स्थानों पर राज्य प्रदूषण नियंत्रण बोर्डों (एसपीसीबी)/ प्रदूषण नियंत्रण समिति (पीसीसी) के सहयोग से जलीय संसाधनों की जल गुणवत्ता की निगरानी कर रहा है, जिसमें राष्ट्रीय जल गुणवत्ता निगरानी कार्यक्रम (एनडब्ल्यूएमपी) के तहत नदियों पर 2155, झीलों पर 558, तालाबों पर 141, टैंकों पर 102, भूजल स्थलों पर 1233 और अन्य जल निकायों पर 547 निगरानी स्थल शामिल हैं। वर्ष 2023 का देश भर के जल निकायों की जल गुणवत्ता संबंधी डेटा निम्न लिंक पर मौजूद है: <https://cpcb.nic.in/nwmp-data-2023/>

(ख): नदियों सहित जल निकायों की सफाई/संरक्षण एक सतत प्रक्रिया है। नदियों और अन्य जल निकायों में सीवेज एवं औद्योगिक बहिःस्राव छोड़े जाने से पहले निर्धारित मानदंडों के अनुरूप उनका आवश्यक उपचार सुनिश्चित करना राज्यों/संघ राज्य क्षेत्रों (यूटी) और शहरी स्थानीय निकायों की प्राथमिक जिम्मेदारी होती है।

यह मंत्रालय नदियों के संरक्षण के लिए, गंगा बेसिन की नदियों हेतु "नमामि गंगे" की केंद्रीय क्षेत्र की योजना द्वारा देश में नदियों के चिन्हित हिस्सों में प्रदूषण को कम करने के लिए वित्तीय और तकनीकी सहायता प्रदान कर एवं अन्य नदियों के लिए राष्ट्रीय नदी संरक्षण योजना (एनआरसीपी) की केंद्र प्रायोजित योजनाओं द्वारा राज्यों/संघ राज्य क्षेत्रों के प्रयासों को संपूरित कर रहा है। इसके अलावा, आवास एवं शहरी कार्य मंत्रालय के अटल नवीकरण एवं शहरी परिवर्तन मिशन (अमृत) और स्मार्ट सिटीज मिशन जैसे कार्यक्रमों के तहत भी सीवेरेज आधारभूत ढांचा बनाया जा रहा है।

जल शक्ति मंत्रालय (एमओजेएस) द्वारा अन्य जल निकायों के पुनर्स्थापना के संबंध में, मरम्मत, नवीनीकरण एवं पुनरुद्धार (प्रधानमंत्री कृषि सिंचाई योजना-हर खेत को पानी) की योजना भी लागू की जा रही है। राष्ट्रीय जलीय परिस्थितिकी तंत्र संरक्षण योजना, जो कि पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के तहत एक केन्द्र द्वारा प्रायोजित योजना है, जिसे देश में आद्रभूमी/झीलों के संरक्षण और प्रबंधन के लिए केंद्र सरकार और संबंधित राज्य/संघ राज्य क्षेत्र सरकारों के बीच साझा लागत के आधार पर कार्यान्वित किया जा रहा है।

(ग) और (घ): नमामी गंगे कार्यक्रम (एनजीपी) के तहत, औद्योगिक प्रदूषण को कम करने के लिए एनएमसीजी द्वारा 3 सामान्य बहिःस्राव उपचार संयंत्र (सीईटीपी) स्वीकृत किए गए हैं, अर्थात् जाजमऊ सीईटीपी [20 मिलियन लीटर प्रति दिन (एमएलडी)], बंथर सीईटीपी (4.5 एमएलडी) और मथुरा सीईटीपी (6.25 एमएलडी)। इनमें से दो परियोजनाएं, मथुरा सीईटीपी (6.25 एमएलडी) और जाजमऊ सीईटीपी (20 एमएलडी) पूरी हो चुकी हैं।

केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा राज्य प्रदूषण नियंत्रण बोर्ड के सहयोग से वर्ष 2017 में औद्योगिक प्रदूषण की निगरानी के लिए, अत्यधिक प्रदूषणकारी उद्योगों (जीपीआई) का वार्षिक निरीक्षण

किया जाता है। निरीक्षण के सातवें दौर में, 4,246 अत्यधिक प्रदूषणकारी उद्योगों (जीपीआई) की सूची बनाई गई है। इन सभी अत्यधिक प्रदूषणकारी उद्योगों का निरीक्षण किया गया है। अभी तक इनमें से 4,000 अत्यधिक प्रदूषणकारी उद्योगों पर कार्रवाई पूरी की जा चुकी है, 2,682 अत्यधिक प्रदूषणकारी उद्योग अनुपालन कर रहे हैं, 517 अनुपालन नहीं कर रहे हैं, 523 अत्यधिक प्रदूषणकारी उद्योग अस्थायी रूप से बंद हैं और 278 अत्यधिक प्रदूषणकारी उद्योग स्थायी रूप से बंद हैं। अनुपालन न करने वाले (517 अत्यधिक प्रदूषणकारी उद्योग) में से, 26 अत्यधिक प्रदूषणकारी उद्योगों को बंद करने के लिए नोटिस जारी किया गया है और 491 अत्यधिक प्रदूषणकारी उद्योगों को कारण बताओ नोटिस जारी किया गया है। इन प्रयासों के परिणामस्वरूप वर्ष 2017 में बीओडी भार 26 टन प्रति दिन (टीपीडी) से घटकर वर्ष 2023 में 13.73 टीपीडी रह गया है, तथा बहिःस्राव निर्वहन में लगभग 28.6% की कमी आई है, जो वर्ष 2017 में 349 एमएलडी से घटकर वर्ष 2023 में 249.31 एमएलडी हो गया है।

माननीय अध्यक्ष: क्वेश्चन नंबर – 389, श्री परशोत्तमभाई रुपाला ।

WATER STORAGE CAPACITY OF AJI DAM

***389. SHRI PARSHOTTAMBHAI RUPALA**

Will the Minister of **JAL SHAKTI** be pleased to state:

the details of measures implemented/being implemented by the Government in partnership with the State Government of Gujarat to boost the water storage capacity at Aji Dam?

जल शक्ति मंत्री (श्री सी. आर. पाटिल): विवरण सभा पटल पर रख दिया गया है ।

विवरण

भारत सरकार विश्व बैंक और एशियन इंफ्रास्ट्रक्चर एंड इन्वेस्टमेंट बैंक (एआईआईबी) की वित्तीय सहायता से बांध पुनर्वास और सुधार परियोजना (ड्रिप) चरण-II और III क्रियान्वित कर रही है। बांध पुनर्वास और सुधार परियोजना (ड्रिप) के अंतर्गत, महत्वपूर्ण जलाशयों की कम हुई क्षमता की हर संभव सीमा तक बहाली के लिए, आवश्यकता के आधार पर, गाद निकालने और तलछट प्रबंधन कार्य शुरू

करने का प्रावधान है।

गुजरात जल संसाधन विभाग, ड्रिप योजना के अंतर्गत भाग लेने वाली कार्यान्वयन एजेंसियों में से एक है। ड्रिप चरण- II और III योजना में केंद्रीय मंत्रिमंडल के अनुमोदन के अनुसार, गुजरात के छह बांधों की 400 करोड़ रुपये की अनुमानित लागत से सुरक्षा में सुधार करने संबंधी प्रावधान मौजूद है। गुजरात जल संसाधन विभाग द्वारा उसके जल भंडारण क्षमता को बढ़ाने/संवर्धन करने का कोई प्रस्ताव नहीं किया गया है। सौनी योजना के अंतर्गत राजकोट शहर में पेयजल आपूर्ति को पूरा करने के लिए जैसा कि राज्य सरकार द्वारा उल्लेख किया गया है, कि केवल आजी बांध/जलाशय में संग्रहित जल का ही उपयोग किया जाता है। ... (व्यवधान)

श्री परषोत्तमभाई रुपाला : माननीय अध्यक्ष जी, माननीय जल शक्ति मंत्री पाटिल जी ने मेरे प्रश्न का जो विस्तारपूर्वक जवाब दिया है, इसके लिए मैं उनका आभारी हूँ। ... (व्यवधान)

माननीय अध्यक्ष: अच्छा है कि पास में रहने के बाद भी आप सदन में क्वेश्चन पूछ रहे हैं।

... (व्यवधान)

श्री परषोत्तमभाई रुपाला : अध्यक्ष जी, मैं आपके माध्यम से मंत्री जी से पूछना चाहता हूँ कि जो बांध होते हैं, उनमें डीसिल्टिंग करने के कामों को बढ़ावा देने से उनकी स्टोरेज कैपेसिटी बढ़ जाती है। मेरी कांस्टिट्यूएन्सी राजकोट में ऐसा 'आजी' बांध है, जिस पर ... (व्यवधान)

माननीय अध्यक्ष: माननीय सदस्य, मंत्री जी के गले में हाथ मत डालिए, हाथ को सीधा कर लीजिए।

... (व्यवधान)

श्री परषोत्तमभाई रुपाला: अध्यक्ष जी, उस 'आजी' बांध को डीसिल्ट करके उसकी कैपेसिटी बढ़ाने के लिए क्या राज्य सरकार के साथ मिलकर कोई योजना तैयार की गई है? यदि ऐसा है, तो उसके बारे में बताएं। ऐसे महानगर राजकोट के लिए इसके अलावा भी पानी की क्षमता बढ़ाने की यदि कोई योजना है, तो माननीय मंत्री जी उसके बारे में बताने का कष्ट करें।

श्री सी. आर. पाटिल: माननीय अध्यक्ष जी, राजकोट एक ऐसा शहर है, जहां पानी की बहुत किल्लत थी। कभी ऐसा समय था, जब करीब 15 दिनों के बाद वहां पीने का पानी मिलता था।

माननीय प्रधानमंत्री मोदी साहब जब मुख्यमंत्री थे, तो उन्होंने एक 'सौनी योजना' बनाई थी। नर्मदा से जो जल उन्होंने कच्छ तक पहुंचाया था, उसके कारण 'आजी' डैम, जो राजकोट के लिए एकमात्र साधन था, व्यवस्था थी, वह अब पूरी तरह से भरा रहता है। वह जब भी खाली हो जाता है, तब उसको 'सौनी योजना' में से या नर्मदा में से पानी मिल जाता है। उसके कारण अब पानी की किल्लत नहीं है। वहां पूरा पानी एविलेबल है।

मैं माननीय सदस्य को, जो हमारे नेता हैं, उनको भी बोलना चाहूंगा कि उनके यहां राजकोट में जिस तरह से काम हो रहा है, वहां पर एनजीओ काम कर रही है। माननीय प्रधानमंत्री मोदी साहब की जो जल संचय, जन-भागीदारी और जनांदोलन की बात है, तो सबसे अच्छा काम वहां पर जो एनजीओ है, वह कर रहा है। इसके कारण रेनवॉटर हार्वेस्टिंग का बहुत बड़ा काम वहां हुआ है। वहां पानी की कोई भी किल्लत नहीं होगी। हम कह सकते हैं कि उसमें डीसिल्टिंग करने की आवश्यकता भी नहीं है, क्योंकि जितना पानी चाहिए, उतना मिल जाता है। इसलिए, उसके ऊपर अभी कोई योजना नहीं बनी है।

श्री परषोत्तमभाई रुपाला : अध्यक्ष जी, माननीय मंत्री जी ने जल संचय का जिक्र किया है। यह बात सही है कि वहां 'गिर गंगा' के नाम से एक एनजीओ है, जो कि बहुत अच्छा काम कर रही है।

मैं माननीय मंत्री जी से पूछना चाहता हूं कि जो 'आजी' बांध है, उसमें शहर का गंदा पानी मिल रहा है। उस पानी को यदि आपकी किसी योजना के तहत उसी में से बाईपास करने की कोई योजना सरकार, क्या राज्य सरकार के साथ और कॉरपोरेशन के साथ मिलकर करना चाहती है?

श्री सी. आर. पाटिल: माननीय अध्यक्ष जी, माननीय सदस्य का जो निवेदन है, मैं उनसे रिक्वेस्ट करूंगा कि राज्य सरकार से कहकर वे एक डीपीआर बनाकर भेजें। अगर ऐसा कोई गंदा पानी जाता होगा, तो ऐसा कोई गंदा पानी नदी में न जाए, डैम में न जाए, हम उसकी पूरी व्यवस्था राज्य सरकार के सहयोग के साथ जरूर करेंगे। हम टैक्निकल सहायता भी देंगे और आर्थिक व्यवस्था के लिए भी मदद करेंगे। इससे हम इसको हल कर देंगे।

SHRI N. K. PREMACHANDRAN: Sir, my question is related to the rejuvenation of water bodies which are being polluted by the industries. A detailed answer has

been given in replies to Question Nos. 388 and 389. There is a National River Conservation Plan. Also, for the rejuvenation of wetlands, two Centrally-Sponsored Schemes are there.

In Kerala, there are three lakes approved by the Ramsar Convention, i.e. Ashtamudi lake in Kollam, Sasthamcotta lake in Kollam and the Vembanad lake in Alappuzha.

12.00 hrs

Will the Government consider necessary action plan so as to rejuvenate all these water bodies from pollution and will a masterplan be made so as to rejuvenate all these water bodies which are declared as Ramsar sites?

श्री सी. आर. पाटिल : महोदय, माननीय सदस्य का जो प्रश्न है, अगर वे राज्य सरकार की ओर से कोई डीपीआर बनवाकर यहाँ भेजेंगे तो हम जरूर उसके ऊपर काम करेंगे। उसके ऊपर नजर रखने के लिए केन्द्रीय प्रदूषण नियंत्रण बोर्ड की ओर से वर्ष 2017 से काम शुरू हुआ है और 7 साल के अंदर करीब चार हजार निकायों को ठीक करने के लिए, उसके अंदर जो पॉल्यूशन डायरेक्ट जा रहा था, उसको रोकने के लिए भी काम हुआ है। पूरे देश के अंदर गंगा नदी के अंदर भी, करीब 63 ऐसे पावर प्लांट्स हैं, उनको भी नोटिस दिया गया है कि वे नदी से सीधे पानी न लें, वे टर्सरी ट्रीटेड वाटर ही लें और अपना पानी उसके अंदर न छोड़ें। हम किसी भी हालत में, अगर कोई इंडस्ट्री उसके अंदर पानी छोड़ना चाहेगी, राज्य प्रदूषण नियंत्रण बोर्ड और केन्द्रीय प्रदूषण नियंत्रण बोर्ड मिलकर उसको रोकेंगे और अगर उसको ट्रीट करके ही छोड़ना है तो वह काम भी करेंगे। माननीय सदस्य जी ने जो कहा है, अगर उसका डीपीआर आयेगा तो हम जरूर उस पर बहुत जल्दी से काम करेंगे।

धन्यवाद।

WRITTEN ANSWERS TO QUESTIONS**(i) Starred Question Nos. 390 to 400****बलरामपुर को प्रयागराज से जोड़ने वाला राष्ट्रीय राजमार्ग*****390. श्री राम शिरोमणि वर्मा:**

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार की भारत-नेपाल सीमा पर श्रावस्ती संसदीय निर्वाचन क्षेत्र के बलरामपुर जिले के चंदनपुर (पचपेड़वा) से इमिलिया कोडर, पचपेड़वा, जुडीकुइया चौराहा, गणेशपुर बाजार, उतरौला होते हुए मनकापुर और नवाबगंज से अयोध्या और प्रयागराज तक सड़क का जनहित में राष्ट्रीय राजमार्ग (एनएच) के रूप में निर्माण करने की कोई योजना है; और

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) और (ख): सरकार का सड़क परिवहन और राजमार्ग मंत्रालय उत्तर प्रदेश राज्य सहित देश भर में राष्ट्रीय राजमार्गों (एनएच) के विकास और रखरखाव के लिए मुख्य रूप से उत्तरदायी है।

सरकार को उत्तर प्रदेश सरकार सहित विभिन्न राज्य सरकारों/संघ राज्य क्षेत्रों (यूटी) से राज्यीय राजमार्गों (एसएच) सहित राज्य की सड़कों को राष्ट्रीय राजमार्ग के रूप में घोषित करने/उन्नयन करने के प्रस्ताव प्राप्त होते रहते हैं। सरकार, कनेक्टिविटी की आवश्यकता, पारस्परिक प्राथमिकता और पीएम गति शक्ति राष्ट्रीय मास्टर प्लान के साथ तालमेल के आधार पर समय-समय पर एसएच सहित राज्य की कुछ सड़कों को राष्ट्रीय राजमार्ग घोषित करने पर विचार करती है।

उत्तर प्रदेश राज्य में राष्ट्रीय राजमार्गों की लम्बाई वर्ष 2014 के 7986 किमी से बढ़कर वर्तमान में लगभग 12,123 किमी हो गयी है।

बलरामपुर जिले के चंदनपुर से इमिलिया कोडर - पचपेड़वा जुडीकुइया चौराहा - गणेशपुर बाजार होते हुए उतरौला तक सड़क मार्ग 46.6 किमी लंबा है। इस खंड में पचपेड़वा से जुडीकुइया चौराहा तक 1.1 किमी का हिस्सा राष्ट्रीय राजमार्ग एनएच-730 का भाग है; जिसे 31.03.2021 को

“एनएच-730 के तुलसीपुर-बरहनी खंड के किमी 351.00 से 385.00 के पुनर्वास और उन्नयन कार्य” के अंतर्गत पेव्ड शोल्डर विन्यास के साथ 2 लेन में विकसित किया गया है।

शेष 45.5 किलोमीटर का खंड मुख्य जिला मार्ग (एमडीआर सड़क) है, जो उत्तर प्रदेश सरकार के अधिकार क्षेत्र में आता है। इसके अलावा उत्तरौला से मनकापुर होते हुए नवाबगंज तक का 58 किलोमीटर का खंड राज्यीय राजमार्ग (एसएच-9) है और यह उत्तर प्रदेश राज्य सरकार के अधिकार क्षेत्र में आता है।

नवाबगंज से अयोध्या होते हुए प्रयागराज तक 158 किलोमीटर लंबे सड़क खंड को पहले ही राष्ट्रीय राजमार्ग (एनएच-330) घोषित किया जा चुका है। एनएच 330 के इस सड़क खंड में, 51 किलोमीटर को चार लेन एनएच मानकों के अनुसार विकसित किया गया है, जबकि 107 किलोमीटर को दो लेन के रूप में पेव्ड शोल्डर एनएच मानक/दो लेन एनएच विन्यास के साथ विकसित किया गया है।

इथेनॉल मिश्रित पेट्रोल कार्यक्रम

***391. श्रीमती कमलेश जांगड़े:**

श्री मनोज तिवारी:

क्या पेट्रोलियम और प्राकृतिक गैस मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार द्वारा कार्यान्वित किए जा रहे इथेनॉल मिश्रित पेट्रोल (ईबीपी) कार्यक्रम का ब्यौरा क्या है;
- (ख) वर्ष 2013-14 से 2024-25 के दौरान फरवरी 2025 तक इथेनॉल की आपूर्ति में हुई वृद्धि का ब्यौरा क्या है;
- (ग) सरकार द्वारा इथेनॉल मिश्रण के संबंध में जारी किए गए दिशानिर्देशों का ब्यौरा क्या है;
- (घ) सरकार द्वारा आगामी तीन वर्षों के दौरान विशेषकर फरवरी-मार्च, 2025 और फरवरी-मार्च, 2026 तक औसतन इथेनॉल मिश्रण का लक्ष्य क्या है; और

(ड) विगत दस वर्षों के दौरान ईबीपी कार्यक्रम का विदेशी मुद्रा भंडार और कार्बन डाइऑक्साइड उत्सर्जन में निवल कमी के संबंध में क्या योगदान रहा है?

पेट्रोलियम और प्राकृतिक गैस मंत्री (श्री हरदीप सिंह पुरी):

(क) से (ड): सरकार कई प्रयोजनों के साथ एथेनॉल मिश्रित पेट्रोल (ईबीपी) कार्यक्रम के अन्तर्गत पेट्रोल में एथेनॉल मिश्रण को प्रोत्साहित कर रही है। हरित ईंधन के रूप में एथेनॉल सरकार के पर्यावरण सम्बन्धी संधारणीय प्रयासों का समर्थन करती है। यह विदेशी मुद्रा की बचत करने के साथ कच्चे तेल पर आयात निर्भरता कम करती है और घरेलू कृषि क्षेत्र को बढ़ावा देती है।

ईबीपी कार्यक्रम के परिणामस्वरूप इथेनॉल आपूर्ति वर्ष (ईएसवाई) 2014-15 से जनवरी, 2025 तक किसानों को 1,04,000 करोड़ रुपए से अधिक का शीघ्र भुगतान हुआ है, इसके अलावा 1,20,000 करोड़ रुपए से अधिक विदेशी मुद्रा की बचत, लगभग 626 लाख मीट्रिक टन निवल सीओ₂ में कमी और 200 लाख मीट्रिक टन से अधिक कच्चे तेल का प्रतिस्थापन हुआ है।

सरकार ने दिनांक 02.06.2021 की अधिसूचना के माध्यम से तेल कम्पनियों को दिनांक 01.04.2023 से प्रभावी, जिसे बाद में घटाकर दिनांक 15.12.2022 कर दिया गया, भारतीय मानक ब्यूरो (बीआईएस) विनिर्देशों के अनुसार 20% तक एथेनॉल की प्रतिशतता के साथ एथेनॉल मिश्रित पेट्रोल की बिक्री करने के लिए निर्देशित किया है। राष्ट्रीय जैवईंधन नीति – 2018, वर्ष 2022 में यथासंशोधित, में अन्य बातों के साथ-साथ पेट्रोल में 20% एथेनॉल मिश्रण के लक्ष्य को वर्ष 2030 से घटाकर वर्ष ईएसवाई 2025-26 कर दिया गया है।

सरकार द्वारा दिए गए प्रोत्साहन के परिणामस्वरूप पेट्रोल में एथेनॉल मिश्रण एथेनॉल आपूर्ति वर्ष (ईएसवाई) 2013-14 में 38 करोड़ लीटर से बढ़कर ईएसवाई 2023-24 में 707 करोड़ लीटर हो गया जिससे मिश्रण प्रतिशत में 1.53% से 14.60% की तदनुरूपी वृद्धि हुई। चालू ईएसवाई 2024-25 के दौरान, सार्वजनिक क्षेत्र की ओएमसीजी ने पेट्रोल में 18% एथेनॉल मिश्रण का लक्ष्य रखा। फरवरी, 2025 माह में, 19.68% एथेनॉल मिश्रण का लक्ष्य प्राप्त कर लिया गया। अब तक, सरकार द्वारा 20% से अधिक एथेनॉल मिश्रण का निर्णय नहीं लिया गया है।

सरकार द्वारा एथेनॉल मिश्रण पर विभिन्न दिशा-निर्देश निर्गत किए गए हैं जिनमें अन्य बातों के साथ-साथ निम्नलिखित बातें शामिल हैं –

- i. एथेनॉल मिश्रण पेट्रोल (ईबीपी) कार्यक्रम के अन्तर्गत दिसम्बर, 2014 में एथेनॉल उत्पादन के लिए प्रशासित मूल्य व्यवस्था आरम्भ करना।
- ii. राष्ट्रीय जैवईंधन नीति – 2018 और वर्ष 2022 में इसका संशोधन।
- iii. ईबीपी कार्यक्रम के अन्तर्गत एथेनॉल की अंतर्राज्यीय और अंतर-राज्य ढुलाई को सुव्यवस्थित करने हेतु उद्योग (विकास व विनियमन) अधिनियम, 1951 में संशोधन करना।
- iv. ईबीपी कार्यक्रम के लिए एथेनॉल पर जीएसटी की दर कम करके 5% करना।
- v. दीर्घकालिक आधार पर एथेनॉल की अधिप्राप्ति के लिए एथेनॉल अधिप्राप्ति नीति, 2019
- vi. वर्ष 2020-2025 अवधि के लिए भारत में एथेनॉल मिश्रण के लिए रोडमैप।
- vii. पेट्रोल में 20% एथेनॉल के मिश्रण का लक्ष्य वर्ष 2030 से घटाकर इथेनॉल आपूर्ति वर्ष (ईएसवाई) 2025-26 किया जाना।
- viii. एथेनॉल की कमी वाले राज्यों में समर्पित एथेनॉल संयंत्रों (डीईपीज) स्थापित करने के लिए अगस्त, 2021 में निर्गत दिशा-निर्देश और दीर्घ कालिक उठान करार (एलटीओए) पर हस्ताक्षर।
- ix. एथेनॉल उत्पादन क्षमता को बढ़ाने के लिए खाद्य एवं सार्वजनिक वितरण विभाग द्वारा वर्ष 2018 से 2022 तक एथेनॉल ब्याज अनुदान योजनाएँ।
- x. देश में लिग्नोसेल्युलोजिक जैवमास और अन्य नवीकरणीय फीडस्टॉक का उपयोग करके उन्नत जैवईंधन परियोजनाएँ स्थापित करने के निमित्त एकीकृत जैव एथेनॉल परियोजनाओं को वित्तीय समर्थन प्रदान करने हेतु “प्रधानमंत्री जी-वन (जैव-ईंधन-वातावरण अनुकूल फल अवशेष निवारण) योजना” 2019, वर्ष 2024 में यथासंशोधित।

QUALITY MAINTENANCE OF HIGHWAYS

***392. SHRI ANURAG SINGH THAKUR:**

SHRI SUNIL KUMAR:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Government has made provision for five year tenured maintenance of National Highways (NHs) by the contractors post-construction;
- (b) if so, the manner in which the Government would enforce the newly introduced requirement for contractors to maintain National Highways for up to five years post-construction;
- (c) the mechanisms in place to ensure that maintenance obligations are fulfilled without contractors cutting costs at the expense of road quality; and
- (d) the manner in which the Government would ensure that maintenance records and quality assessments are transparent and accessible to the public?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) and (b): The Government has prioritized the maintenance of existing National Highway (NH) network and inter-alia evolved a mechanism to ensure Maintenance and Repair (MandR) of all NHs sections through accountable maintenance agency.

NHs projects are executed on mainly three modes i.e. (i) Build Operate and Transfer (BOT), (ii) Hybrid Annuity Model (HAM) and (iii) Engineering Procurement and Construction (EPC). Concession period for projects including maintenance on Build Operate and Transfer (BOT) is 15 to 20 years and on Hybrid Annuity Model (HAM) is generally 15 years. Concessionaire is responsible for maintenance of the respective NHs stretches within the concession period of the project. Only in case of EPC projects, Defect Liability period (DLP) is 5 years for the bituminous pavement works and 10 years for concrete pavement works.

For Toll-Operate-Transfer (TOT) and InvIT projects, concession period including maintenance is for 20 to 30 years. Concession period for Projects on Operate, Maintain and Transfer (OMT) is generally 9 years.

For all remaining sections of NHs stretches where DLP period has ended or is not under any concession period of BOT/HAM/TOT/InvIT project, Government has taken a policy decision to undertake maintenance works through Performance Based Maintenance Contract (PBMC) or Short Term Maintenance Contract (STMC). While STMC works are generally undertaken for a contract period of 1-2 year, PBMC works are undertaken for a contract period of about 5-7 years. During the current Financial Year 2024-25, Government has approved STMC works in 17,884 km length costing Rs.2,842 Crore and PBMC works in 6,118 km length costing Rs.6,757 Crore.

(c): Repair of identified defects/issues in the road condition as well as other maintenance/repair works are completed by the Contractor/Concessionaire within the stipulated timeline as per provisions of the Contract. Compliance is ensured through regular field reports and penalty provisions incorporated in the Contract documents for action against defaulting Contractor/Concessionaire.

Government encourages the adoption of innovative technologies or methods to enhance the durability and reduce the maintenance requirements of NHs (depending upon factors like rainfall, terrain type, soil category etc.). Such technologies or methods include stabilization of subgrade, geosynthetic reinforced layer(s) in sub-base/base, concrete roads/whitetopping, perpetual pavement, High performance bituminous mixes, modified bitumen/bituminous mixes, Fiber

Reinforced Concrete, Cement Grouted Bituminous Mixes, etc. Automated and Intelligent Machine-Aided Construction has been adopted which ensures cloud based maintenance records and quality work.

(d): Road condition assessment is carried out through Network Survey Vehicle (NSV) for the NHs stretches before start of work, before issue of completion certificate and thereafter at regular intervals of six months after completion of the work, thereby enabling quality assessment of NHs at regular intervals for (i) ensuring the maintenance during Concession period / DLP and (ii) prioritizing maintenance requirements to maintain NHs in traffic worthy condition.

Further, app based monitoring through National Highways Authority of India (NHAI) One / Tatpar App facilitates, highway project management by Field officers/ Engineers / Contractors / Concessionaires directly from onsite, through digital reporting of daily and monthly defects, submission of geo-tagged and time-stamped photos for inspections and digital uploading of test results.

राष्ट्रीय राजमार्ग-7 को राष्ट्रीय राजमार्ग-39 से जोड़ने वाली सड़क का निर्माण

***393. डॉ. राजेश मिश्रा:**

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

(क) राष्ट्रीय राजमार्ग-39 के सीधी से सिंगरौली खंड के पूरा होने की संभावित समय-सीमा क्या है;

(ख) क्या सरकार की उक्त मार्ग/सड़क पर अनेक कोयला ब्लॉक और विद्युत संयंत्र मौजूद होने के दृष्टिगत कटनी से ब्यौहारी, टिकरी और सारी होते हुए सिंगरौली तक एकल लेन सड़क को राष्ट्रीय राजमार्ग बनाने की कोई योजना है, यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं; और

(ग) क्या सरकार की राष्ट्रीय राजमार्ग 39 पर घोरावल से सिंगरौली होते हुए चुनार से राजगढ़ (एनएच-7) तक सड़क के निर्माण की कोई योजना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क): एनएच-39 के सीधी से सिंगरौली खंड के शेष कार्यों को पूरा करने के लक्ष्य की संशोधित समय-सीमा दिसंबर, 2025 है।

(ख): सरकार को मध्य प्रदेश सरकार सहित विभिन्न राज्य सरकारों/संघ राज्य क्षेत्रों (यूटी) से समय-समय पर राज्य की सड़कों को राष्ट्रीय राजमार्ग (एनएच) के रूप में घोषित/उन्नयन करने के प्रस्ताव प्राप्त होते हैं। राज्य की सड़कों को राष्ट्रीय राजमार्ग घोषित करने के निर्णय समय-समय पर कनेक्टिविटी की आवश्यकता, यातायात सघनता, पारस्परिक प्राथमिकता और पीएम गतिशक्ति राष्ट्रीय मास्टर प्लान के साथ तालमेल के आधार पर लिए जाते हैं। वर्तमान में, कटनी से सिंगरौली वाया ब्यौहारी, टिकरी और सारी तक की एकल (सिंगल) लेन सड़क को राष्ट्रीय राजमार्ग घोषित करने का कोई प्रस्ताव विचाराधीन नहीं है।

(ग): चुनार से राजगढ़ (एनएच-7) वाया घोरावल से चितरंगी तक की सड़क राज्य सड़क है। इस सड़क को राष्ट्रीय राजमार्ग घोषित करने का कोई प्रस्ताव विचाराधीन नहीं है।

हालांकि, चितरंगी से सिंगरौली तक की सड़क एनएच-135सी का हिस्सा है, जो सिंगरौली को मध्य प्रदेश में वाया बागदरा, पिपरा और उत्तर प्रदेश में द्रुमनोदगंज, कोरांव से होकर प्रयागराज से जोड़ती है। एनएच-135सी के चितरंगी से सिंगरौली खंड को पेव्ड शोल्डर के साथ दो लेन एनएच मानकों के अनुसार विकसित करने के लिए विस्तृत परियोजना रिपोर्ट तैयार कर ली गई है।

HYDERABAD METRO RAIL PROJECT

***394. SHRI SURESH KUMAR SHETKAR:**

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) whether the State Government of Telangana has sent Phase-II proposals for the Hyderabad Metro Rail Projects for two corridors viz. BHEL-Lakdikapul and

Nagole – LB Nagar covering 26 km with estimates of Rs. 9,100 crore and Airport Metro Corridor from Raidurg to Shamshabad Airport covering 32 km for Rs. 6,250 crore with the request for some modifications to cater to a much larger section of the commuters and to spur equitable growth in all parts of the city; and

(b) if so, the details thereof and the action taken thereon?

THE MINISTER OF HOUSING AND URBAN AFFAIRS; AND MINISTER OF POWER (SHRI MANOHAR LAL):

(a) and (b): Government of Telangana has submitted proposal of Hyderabad Metro Phase-2 project having 5 corridors as per financing option contained in para E(iii) of the Metro Policy, 2017 extending the existing operational line of Metro Phase-1 project implemented under PPP model. In the present form, the proposal needs to undergo intensive appraisal process at different level in Central Government as per relevant provisions of extant policy and approval of project depends upon outcome of such appraisal process and availability of resources.

CONSTRUCTION OF HOUSES IN WEST CHAMPARAN UNDER PMAY-U

***395. DR. SANJAY JAISWAL:**

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the number of houses sanctioned and constructed under the Pradhan Mantri Awas Yojana – Urban (PMAY-U) in Bihar, particularly in West Champaran during the last three years and the current year;
- (b) the details of the houses completed in the region, district-wise;

- (c) whether the Government has reviewed the progress of housing projects in West Champaran and if so, the outcomes thereof; and
- (d) the steps taken/being taken to address the delays and ensure timely completion of housing projects in the said district?

THE MINISTER OF HOUSING AND URBAN AFFAIRS; AND MINISTER OF POWER (SHRI MANOHAR LAL):

(a) to (d): 'Land' and 'Colonization' are State subjects. Therefore, schemes related to housing for their citizens are implemented by States/Union Territories (UTs). However, the Ministry of Housing and Urban Affairs (MoHUA) supplements the efforts of States/UTs by providing Central assistance under Pradhan Mantri Awas Yojana- Urban (PMAY-U) since 25.06.2015 to provide pucca houses with basic civic amenities to eligible urban households across the country.

PMAY-U is a demand driven scheme and based on the demand for housing in the urban areas, States/UTs prepare project proposals and after approval of State Level Sanctioning and Monitoring Committee (SLSMC), these are submitted to this Ministry for sanctioning of admissible Central assistance by Central Sanctioning and Monitoring Committee (CSMC).

Based on the proposals received, a total of 3,14,477 houses have been sanctioned in the State of Bihar since inception under PMAY-U, out of which 2,92,162 have been grounded for construction and 1,74,892 have been completed/delivered to the beneficiaries as on 17.03.2025. During the last 3 years and the current Year (2021-25), a total of 28,705 houses have been sanctioned in the State of Bihar, 1,00,407 houses have been grounded for construction and

1,03,290 have been completed/delivered to the beneficiaries. District-wise details of houses sanctioned, grounded and completed/delivered to the beneficiaries since inception and during the last three years and current year (2021-25) in the State of Bihar including West Champaran, under PMAY-U are given in the enclosed **Statement**.

The timeline for completion of projects varies from State to State and generally it takes 12-36 months in different verticals of the scheme and as per Detailed Project Reports (DPRs) of respective projects. The completion timeline for houses depends on various factors like availability of encumbrance free land, statutory compliances for start of construction, arrangement of funds by beneficiaries etc. The Ministry regularly reviews the status of implementation of PMAY-U with States/UTs through Monthly Progress Reports (MPRs), Monthly Review Meetings and in the meetings of Central Sanctioning and Monitoring Committee (CSMC) for completion of sanctioned houses within the extended scheme period i.e. upto 31.12.2025.

Furthermore, based on the learning from the experiences of 9 years implementation of PMAY-U, Ministry of Housing and Urban Affairs has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for 1 crore additional eligible beneficiaries at affordable cost through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS). The scheme guidelines are available at <https://pmay-urban.gov.in/uploads/guidelines/Operational-Guidelines-of-PMAY-U-2.pdf>. As on

date, 32 States/UTs have signed Memorandum of Agreement (MoA) and in principle approval of more than 6.92 lakh houses has been given to such States/UTs.

STATEMENT

District-wise details of houses sanctioned, grounded and completed/delivered to the beneficiaries since inception and during the last three years and current year (2021-25) in the State of Bihar including West Champaran, under PMAY-U

Sr.No	District	Physical progress of houses since Inception (Nos)			Physical progress of houses during last three years and current year (FY 2021-25) (Nos)		
		Sanctioned	Grounded for construction	Completed/ Delivered	Sanctioned	Grounded for construction*	Completed/ Delivered*
1	Araria	6,769	5,791	2,547	25	1,308	1,654
2	Arwal	5,070	4,258	1,375	2,895	3,365	980
3	Aurangabad	4,940	4,836	3,150	994	2,548	2,240
4	Banka	2,173	1,951	1,553	256	1,046	1,250
5	Begusarai	14,304	13,108	8,695	133	3,405	5,161
6	Bhagalpur	7,842	6,703	4,888	897	2,900	3,004
7	Bhojpur	7,818	7,609	4,807	432	3,037	2,885
8	Buxar	1,707	1,659	1,335	105	570	622
9	Darbhanga	10,447	10,236	6,415	190	859	2,208
10	Gaya	16,336	15,656	11,214	1,398	5,725	5,352
11	Gopalganj	5,902	5,824	2,787	270	3,469	2,044
12	Jamui	6,726	5,978	3,777	27	1,444	1,774
13	Jehanabad	1,725	1,624	1,140	329	971	854
14	Kaimur	680	644	517	35	176	373
15	Katihar	8,511	7,422	3,238	1,066	2,644	2,222
16	Khagaria	3,496	3,229	2,517	650	648	988
17	Kishanganj	13,451	13,319	5,999	26	5,309	4,008
18	Lakhisarai	3,253	2,919	2,130	94	1,139	1,106
19	Madhepura	7,205	7,200	2,745	18	2,975	2,019
20	Madhubani	11,355	10,225	3,709	75	3,046	2,246
21	Munger	3,020	2,491	2,031	779	913	1,418
22	Muzaffarpur	12,906	12,648	6,861	445	3,717	3,539

23	Nalanda	2,714	2,568	2,267	519	595	958
24	Nawada	4,385	4,299	2,691	721	1,449	1,079
25	Pashchim Champan	6,205	5,774	3,522	326	2,730	2,821
26	Patna	22,690	22,185	17,300	3,139	5,857	7,572
27	Purbi Champan	25,549	25,017	13,562	755	9,468	8,830
28	Purnia	17,246	14,092	7,802	870	2,501	4,487
29	Rohtas	8,193	7,031	4,704	1,370	2,104	3,079
30	Saharsa	11,310	11,027	8,105	3,171	5,088	6,943
31	Samastipur	2,770	2,197	1,340	88	536	894
32	Saran	12,996	12,187	5,750	814	3,870	3,733
33	Sheikhpura	1,639	1,512	843	677	952	634
34	Sheohar	3,771	3,740	2,935	4	235	979
35	Sitamarhi	12,243	10,975	6,283	2,246	5,540	4,323
36	Siwan	4,175	3,645	2,405	400	1,432	1,293
37	Supaul	4,619	4,215	2,175	24	612	1,536
38	Vaishali	18,336	16,368	9,778	2,442	6,224	6,182
Total		3,14,477	2,92,162	1,74,892	28,705	1,00,407	1,03,290

*Includes houses grounded and completed which were sanctioned in preceding years.

सर्वोदय आश्रम खादी ग्राम उद्योग

***396. श्री राजेश रंजन:**

क्या सूक्ष्म, लघु और मध्यम उद्यम मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को यह जानकारी है कि बिहार के पूर्णिया जिले के रानीपतरा में सर्वोदय आश्रम खादी ग्राम उद्योग में एक बड़ा व्यापार केंद्र था जहां से ग्राम उद्योगों द्वारा विनिर्मित वस्तुओं का व्यापार कई राज्यों में होता था और लाखों परिवार अपनी आजीविका कमाते थे;

(ख) क्या देश की आजादी के समय से चल रहा सर्वोदय आश्रम खादी ग्राम उद्योग अब बंद हो चुका है, यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) क्या सरकार का स्थानीय क्षेत्र में रोजगार सृजन के उद्देश्य से बिहार के पूर्णिया जिले के रानीपतरा में सर्वोदय आश्रम खादी ग्राम उद्योग के पुनरुद्धार के लिए एक सौ करोड़ रुपये की राशि आवंटित करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्री (श्री जीतन राम माँझी):

(क): जी, हां। बिहार के पूर्णिया जिले के रानीपतरा में सर्वोदय आश्रम खादी ग्रामोद्योग खादी क्रियाकलापों को कार्यान्वित करने के लिए खादी और ग्रामोद्योग (केवीआईसी) के साथ पंजीकृत खादी संस्थान था। वित्तीय वर्ष 2006-07 के लिए उक्त आश्रम की स्वीकृत कार्य योजना के अनुसार, उसे 57 कारीगरों को रोजगार प्रदान करना था।

(ख): बिहार के पूर्णिया जिले के रानीपतरा में स्थित सर्वोदय आश्रम खादी ग्रामोद्योग, सोसायटी पंजीकरण अधिनियम, 1860 के अंतर्गत पंजीकृत था, जिसकी पंजीकरण संख्या 20/1955-56, दिनांक 15.09.1955 थी। वर्ष 2009 के दौरान, सर्वोदय आश्रम में खादी खादी उद्योग (केआई) पर नियंत्रण हेतु बड़ा आंतरिक संघर्ष/विवाद उत्पन्न हुआ, जिसके कारण इसकी कार्यक्षमता/क्रियाकलाप बुरी तरह प्रभावित हुई, जिसके परिणामस्वरूप संस्थान में खादी क्रियाकलाप बंद हो गया। साथ ही, वार्षिक रिटर्न प्रस्तुत न करने के कारण, केवीआईसी के साथ इसके पंजीकरण प्रमाणपत्र की वैधता समाप्त हो गई।

(ग): सर्वोदय आश्रम खादी ग्रामोद्योग, एक पुरानी खादी संस्था होने के नाते, संस्था में खादी क्रियाकलापों के पुनरुद्धार की योजना बनाने तथा प्रभावी प्रबंधन की स्थापना के लिए राज्य सरकार से संपर्क किया जा रहा है।

HERITAGE CITY DEVELOPMENT AND AUGMENTATION YOJANA

***397. SHRI KRISHNA PRASAD TENNETI:**

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) the details of list of cities selected under the National Heritage City Development and Augmentation Yojana (HRIDAY) and the criteria used for their

selection, State-wise and district-wise in Andhra Pradesh including Bapatla Parliamentary Constituency;

(b) the details and current status of key projects undertaken in these cities for heritage conservation;

(c) the details of total funds allocated, released and utilized under the said scheme, State-wise;

(d) the details and the data on the impact of HRIDAY on heritage preservation and tourism development; and

(e) whether the Government has faced any challenges in the implementation of HRIDAY and if so, the details thereof along with the action taken to address them?

THE MINISTER OF HOUSING AND URBAN AFFAIRS; AND MINISTER OF POWER (SHRI MANOHAR LAL):

(a): Heritage City Development and Augmentation Yojana (HRIDAY), a central sector scheme was launched on 21st January 2015. The main objective of the scheme is to preserve character and the soul of heritage cities and facilitate inclusive heritage linked urban development by exploring various avenues **including involving private sector**. It was implemented in 12 cities i.e. Ajmer (Rajasthan), Amaravati (Andhra Pradesh), Amritsar (Punjab), Badami (Karnataka), Dwarka (Gujarat), Gaya (Bihar), Kancheepuram and Velankanni (Tamil Nadu), Mathura and Varanasi (Uttar Pradesh), Puri (Odisha), and Warangal (Telangana).

The scheme was initiated as a pilot project consequent to announcement by the Hon'ble Finance Minister during the Budget Speech of Financial Year 2014-15. Cities were selected based on their heritage and tourism, religious importance and

geographical spread. The Ministry considered these selection criteria to have a wide-spread presence of HRIDAY scheme across nation, region, culture and religion. The heritage development of city is not about beautification and conservation of just few monuments, but development of entire city in light of its heritage characteristics, its planning, its cleanliness, sanitation standards, quality of life to its communities and its economy and livelihoods. Separate efforts are necessitated under HRIDAY so as to preserve character and the soul of heritage city which facilitate inclusive heritage linked urban development. To begin with 7 cities viz., Amritsar, Ajmer, Mathura, Gaya, Kancheepuram, Varanasi and Velankanni were selected to kick-start the scheme for conserving and preserving their respective heritage characters. Thereafter five more cities i.e. Amaravati, Badami, Dwarka, Puri, Warangal were included under HRIDAY scheme.

In Andhra Pradesh, Amaravati city is only one of the cities selected under the HRIDAY Scheme. The details of works undertaken and completed in Amaravati City of Andhra Pradesh during the mission period are given in the enclosed **Statement-I**. No other new cities or projects were taken up in Andhra Pradesh under the HRIDAY scheme.

(b) and (c): Total outlay for the scheme was Rs. 500 crore. The detailed current status of key projects undertaken in heritage cities for heritage conservation and funds allocated, released, and utilized under the scheme State-wise are given in the enclosed **Statement-II and III**.

(d): As per the Impact Assessment Study conducted by Quality Council of India under HRIDAY scheme, various urban development projects were undertaken to

improve infrastructure, promote tourism, and conserve the architectural and cultural heritage of these cities. In conclusion, HRIDAY scheme across 12 heritage cities in India highlights the diverse and multifaceted impacts of the scheme. The HRIDAY scheme has led to notable improvements across various cities, focusing on heritage conservation, economic growth, and enhanced public infrastructure. For instance, Cities like Ajmer, Amaravati, and Badami have seen improvements in cleanliness, tourism, and community development. Amritsar, Gaya, and Varanasi prioritized heritage revitalization, inclusivity, and economic growth, while Warangal and Puri witnessed growth in tourism and public amenities. Kancheepuram and Mathura witnessed improvements in safety and infrastructure, while Velankanni stood out for its environmental sustainability and heritage conservation. Overall, the scheme has positively impacted the quality of life for residents and boosted tourism.

(e): During the implementation of the HRIDAY scheme the role of the concerned local governments/ULBs was very important for implementing and completing such projects in a timely manner. In one of the places, the implementation of the HRIDAY scheme faced lack of coordination in the urban local body that resulted in delay in completing the project. To address these challenges, the Ministry has conducted the site visits of the projects and followed up with the Urban Local Bodies for completion of the project. The mission period of the HRIDAY has ended on 31st March, 2019. No new cities or projects were taken up after 31st March, 2019 in the Ministry of Housing and Urban Affairs under HRIDAY scheme. On discontinuation of the HRIDAY scheme, heritage component has been included in National Mission

on Pilgrimage Rejuvenation and Spiritual, Heritage Augmentation Drive (PRASHAD) which is presently administered by the Ministry of Tourism.

STATEMENT-I

Statement showing the details of works undertaken and completed in Amaravati City (Andhra Pradesh) during the mission period of HRIDAY

S. No.	Name of the work	Funds released (Rs. in crore)
1	Up-gradation of approach roads to heritage Sites	10.01
2	Development of Heritage Walk	2.32
3	Redevelopment of Amaravati pond (NunegundamCheruvu)	4.27
Total		16.60

STATEMENT-II

City wise status of projects under HRIDAY scheme

HRIDAY projects at Amritsar (Punjab)

S. No.	Name of the Project	Progress Status
1	Landscape Improvements and Historic Edge Delineation of the Rambagh Garden	Completed
	# Provision of surface parking in Rambagh Garden	Cancelled
2	Restoration and Adaptive Reuse of Rambagh Gate	Completed
3	Comprehensive road development and up-gradation of 21 major roads leading to Golden Temple	Completed
	# Development of Public Plaza along the southern edge of Rambagh Garden	Cancelled
4	Reorganizing Connectivity and Linkages through Streetscape and Landscape improvement at GolBagh	Completed
5	Comprehensive Improvement of a mobility corridor along the outer and inner circular road	Completed
6	Revitalization and Infrastructure Development at 40 Khoo, or 40 Wells and Colonial Period Power House	Completed
	* Additional component for Adaptive Reuse of the Pump House, 40 Khuh, Amritsar as the story of Water Environment Interpretation Centre and Facility Upgradation as Corporation House	Completed
7	Development of an Environmental Park at the UBDC Canal	Completed

8	Structural retrofitting and up-gradation of the historic fabric of the colonial period building of the DC Office	Completed
9	Up-gradation of the Maharaja Ranjit Singh Panorama	Completed
10	Interpretative Signage in the City with Sensors #	Completed
11	Heritage lighting for proper illumination of various sites	Completed
12	Conservation of the historic gates and improvement in the Heritage Zone4 – Circular Road – Historic Connector	Completed

HRIDAY projects at Amaravati (Andhra Pradesh)

S. No.	Name of the Project	Progress Status
1	Up-gradation of Approach roads to Heritage Sites	Completed
2	Development of Heritage Walk	Completed
3	Development of Amaravati Pond (NunegundamCheruvu)	Completed

HRIDAY projects at Ajmer (Rajasthan)

S. No.	Name of the Project	Progress Status
1	Development of Heritage Walk connecting Akbari Quila and SonijikiNasiya	Completed
2	Development of Jaipur Road Precinct	Completed
3	Development of Pushkar Heritage Walk	Completed
4	Development of SubhashUdyan	Completed
5	Annasagar Lakefront Up-gradation	Completed
6	Development of Vehicular Surface Parking at Longia Hospital, Ajmer	Completed
7	Development of Rail Museum at Ajmer	Completed

HRIDAY projects at Badami (Karnataka)

S. No.	Name of the Project	Progress Status
1	Development of Sullage Treatment Plant in Takkote Village. (Replaced by underground drainage work)	Completed
2	Zero Waste Management for Badami Town	Completed
3	Improvement of Historic, Vernacular Building Façade and Streetscape	Cancelled

* Additional component for Construction of arches, improvement of junctions and toilet block (Amount transferred to CPWD)		Completed
4	Integrated Development and Improvement of Arterial Road, Transportation Infrastructure, Parking and Road Signage	Completed
* Integrated Development and Improvement of Arterial Road Transportation Infrastructure, Parking and Road Signage Entrance Arch (Amount transferred to CPWD)		85% progress

HRIDAY projects at Dwarka (Gujarat)

S. No.	Name of the Project	Progress Status
1	Vegetable market square	Completed
2	SidheshwarMahadev Precinct	Completed
3	Darshan Path – Teen Batti	Completed
4	Development of heritage zone 01 Dwarkadhish temple square	Completed
5	Development of heritage zone 04 Main Processional Street (Darshan Path) from Iskon Gate to Dwarkadhish temple	Completed
6	Development of Bet Dwaraka Darshan Circuit	Completed
7	Revitalization of Vegetable Market, Brahma Kund, Hari Kund and SavitriVav at Dwaraka	Completed
8	Installation of CCTV Cameras and Wi-Fi Systems in the identified Heritage Zones in Dwaraka	Completed

HRIDAY projects at Gaya (Bihar)

S. No.	Name of the Project	Progress Status
1	Development of Ghats and Sarovars at Gaya: Brahmsat and Baitarani Sarovar	Completed
2	Development of Ghat and Vishnupad temple complex	Completed
3	Development of Akshay Vat Complex (Zone-2) at Gaya	Completed
4	Development of Connecting pathway- Dungeshwari hill to Mahabodhi temple (Zone-6) at Bodh Gaya	completed
5	Development of SitaKund Temple Complex	Completed
6	Development of Pita MaheshwarSarovar	Completed

# Construction of Four Welcome Arch		Project Cancelled
7	Beautification and Development of Ram Kund, Ram Sagar, Godavari and SingraSthanSarovar (Phase-I) SingraSthan Phase-II*	Completed

HRIDAY projects at Kancheepuram (Tamil Nadu)

S. No	Name of the Project	Progress Status
1	Development and Infrastructure Up-gradation around Ekambareswarar Temple	Completed
2	Development and Infrastructure Up-gradation around VaradharajaPerumal Temple Zone.	Completed
3	Development and Infrastructure Works Around Kamatchi Amman Temple	Completed

HRIDAY projects at Mathura (Uttar Pradesh)

S. No.	Name of the Project	Progress Status
1	Redevelopment and Revitalization of VrindavanParikrama Marg	Completed
2	Krishna Janmabhoomi Precinct	Completed
3	Revitalization of the Historic Chatta Bazaar	Completed
4	Rejuvenation of the Historic VishramGhat	Completed
5	Installation of CCTV Cameras at Krishna Janmasthan, VrindavanParikrama Marg and VishramGhat	Completed
6	Beautification of KrishnapuriTiraha	Completed
7	Façade Lighting at PotraKund	Completed
8	Strengthening and beautification of road from KrishnapuriTiraha to Subhash inter college.	Completed

HRIDAY projects at Puri (Odisha)

S. No.	Name of the Project	Progress Status
1	Development of Landscape Garden by using treated water from waste water treatment plant at BankiMuhana	Completed
2	Landscape development of Shri JagannathaBallabhMatha Garden	Completed
3	Landscape development etc along the River Front Atharnala	Completed
4	Improvement and facades up-gradation of Bada Odiya Matha and Ganga Mata Matha	Completed
5	Revival of Pokharis, Ponds located in 7 Jagaghara	Completed
6	Retrofitting of building facades along the Parikrama Marg (periphery) of Shri Jagannatha Temple	Completed

HRIDAY projects at Warangal (Telangana)

S. No.	Name of the Project	Progress Status
1	Bhadrakali Lake Foreshore Development	Completed
2	Development work at 1000 pillar temple area	Completed
3	Development work at KazipethDargah	Completed
4	Rejuvenation of pond at Padmakshi Temple and Development of Jain Sites of Hanamkonda Hill	Completed
5	Revival and Development of Fort Warangal	completed

HRIDAY projects at Velankanni (Tamil Nadu)

S. No.	Name of the Project	Progress Status
1	Development of support infrastructure at Velankanni	Completed
2	Heritage linked infrastructure development of Three Delineated zones	Completed
3	Additional Heritage linked infrastructure development of Three Delineated zones	Completed

HRIDAY projects at Varanasi (Uttar Pradesh)

S. No.	Name of the Project	Progress Status
1	Construction of 10 approach Roads to various heritage sites	Completed
# Development of Dashashwamedh - Godowlia Culture Quarter.		Project Cancelled
2	Redevelopment of Town Hall as Heritage Centre	Completed
3	Development of 24 Roads leading to various heritage sites	Completed
4	Development of Heritage precinct of Road Connecting Durgakund, KurushetraPokhra and AssiGhat	Completed
5	Carrying out Heritage Artistic Paint Work	Completed
6	Heritage Walk around KabirChaura and PiplaniKatra	Completed
7	Development of 86 heritage sites	Completed
8	Implementation of Heritage Sensitive Infrastructure for LED Street Lighting at Old Kashi Zone	Completed
9	Thematic Development of 10 Roads leading to Various Heritage Sites	Completed
10	Façade Lighting for Historic monument of Town Hall and DurgaMandir	Completed
11	Installation of Heritage Sensitive LED Street Lighting	Completed

STATEMENT-III

Statement showing the current status of key projects undertaken in heritage cities for heritage conservation and funds allocated, released, and utilized under the scheme State-wise/City wise.

(Rs. in crore)							
S. No.	City	Amount Approved	Amount Released	Utilization Certificates Received	Current Status		
					Projects Approved	Projects Completed	Pending Projects
1	Ajmer (Rajasthan)	38.18	34.17	22.47	7	7	Nil
2	Amaravati (Andhra Pradesh)	18.47	16.60	69.91	3	3	Nil
3	Amritsar (Punjab)	74.20	72.96	19.96	12	12	Nil
4	Badami (Karnataka)	19.70	19.03	14.20	4	3	1

5	Dwarka (Gujarat)	32.20	27.76	26.11	8	8	Nil
6	Gaya (Bihar)	36.52	34.74	13.97	7	7	Nil
7	Kancheepuram (Tamil Nadu)	20.00	19.48	57.65	3	3	Nil
8	Mathura (Uttar Pradesh)	21.75	21.75	13.39	8	8	Nil
9	Puri (Odisha)	16.72	16.12	24.56	6	6	Nil
10	Varanasi (Uttar Pradesh)	87.62	87.62	19.43	11	11	Nil
11	Velankanni (Tamil Nadu)	19.26	19.03	11.39	3	3	Nil
12	Warangal (Telanagna)	34.95	32.82	29.70	5	5	Nil
Total		419.57	#402.08	@322.74	77	76	*01
*1 project in Badami amounts to Rs. 9.37 Crore is under implementation. # The difference in amount of funds approved and funds released is on account of change in the scope of work and variation in tender cost. @ The utilization certificates are still awaited from the Urban Local Bodies for the difference amount.							

PROCESSING AND SUPPLY CHAIN INFRASTRUCTURE IN FOOD SECTOR

*398. SHRI VIJAYAKUMAR ALIAS VIJAY VASANTH:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- the details of the measures implemented to address the low processing levels in India's food sector, considering that processing levels average only about 10 percent overall, with fruits at 4.5 percent, vegetables at 2.7 percent, milk at 21.1 percent, meat at 34.2 percent and fishery at 15.4 percent;
- whether the Government has any plan to increase the value addition of food products from 10 percent to 35 percent and processing of fruits and vegetables

from 2 percent to 35 percent by the year 2025, if so, the details thereof along with specific strategies to achieve these targets;

(c) whether the Government has any target to support this growth and ensure equitable distribution of benefits across all regions by achieving \$ 535 billion by 2025-26 from \$ 263 billion in 2019-20 and if so, the details thereof;

(d) whether the Government is aware of the fact that over forty percent of perishable produce goes to waste due to inadequate processing and supply chain infrastructure; and

(e) if so, the steps taken/being taken by the Government to reduce food wastage and improve supply chain efficiencies?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI CHIRAG PASWAN):

(a) to (e): The Ministry of Food Processing Industries (MoFPI) had conducted a study through Deloitte titled “Study to Determine the Level of Food Processing in India”, 2021. As per the study, the level of processing of agriculture products in India is as follows:

Level of Processing in India (%)

Category/ Commodity	Year
	2018-19
Fruits	4.5
Vegetables	2.7
Milk	21.1
Meat	34.2
Fish	15.4

For overall development of Food Processing Sector, MoFPI through implementation of various schemes supports the creation and expansion of the processing/preservation capacity, including creation of modern infrastructure with efficient supply chain management from farm gate to retail outlet, to reduce post-harvest losses and create higher value-addition, providing better returns to farmers, creation of employment opportunities, reducing wastage, increasing the processing level and enhancing the export of the processed foods. The schemes under MoFPI are as follows:

- i. Central Sector umbrella scheme- Pradhan Mantri Kisan Sampada Yojana (PMKSY)
- ii. Centrally sponsored "PM Formalization of Micro Food Processing Enterprises (PMFME) Scheme"
- iii. Central Sector Production Linked Incentive Scheme for Food Processing Industries (PLISFPI)

Under various component schemes of PMKSY, MoFPI mostly provides financial assistance in the form of grants-in-aid to entrepreneurs for creation of modern infrastructure and setting up of food processing/preservation industries including Cold Chains with associated infrastructure like primary processing facilities, collection centers, pre-conditioning, pre-cooling, ripening, packing etc. The details of number of projects approved/completed in component schemes of PMKSY are given as below:

Name of Scheme	Total Projects Approved (In Nos.)	Total Projects Completed (In Nos.)	Total Project Cost of Completed Projects (Rs in Crore)	Processing (MT/Annum)	Preservation (MT/Annum)
APC	75	23	2421.87	16.39	9.98
BFL	61	53	693.30	5.02	3.81
CC	394	286	11466.38	150.05	57.42
CEFPPC	526	293	8443.43	118.04	0.00
FTL	205	167	1176.63	0.00	0.00
MFP	41	24	4660.33	15.40	28.56
OG	44	7	2102.54	11.03	1.77
R&D	236	225	97.16	0.00	0.00
Skill	26	25	18.84	0.00	0.00
Total	1608	1103	31080.48	315.92	101.54

As on 28.02.2025

Under PMFME, Ministry provides financial, technical and business support for upgradation of existing micro food processing enterprises as well as setting up of new units. The scheme is operational from 2020-21 to 2025-26 with total outlay of Rs. 10,000 crores. Progress of PMFME across the country is as below:

S. No.	Components	Overall Achievement
1	Credit Linked Subsidy- Individual Enterprises	1,27,758
2	Credit Linked Subsidy- Common Infrastructure	83
3	Seed Capital (No. of SHG Members approved with Amount sanctioned)	3,27,150 members for Rs. 1088.42 Cr.
4	Incubation Centre Approved	75 Incubation Centers with an outlay of Rs. 205.36 Cr in 23 States/UTs approved.
5	Branding and Marketing	17

As on 28.02.2025

PLISFPI is, inter alia, intended to support creation of global food manufacturing champions and support Indian brands of food products in international market. The scheme is being implemented over a six-year period from

2021-22 to 2026-27 with an outlay of Rs.10,900 crores. As on date, the applications approved under various components of the PLI Scheme are as under:

S. No.	Scheme	Segment	No of approvals	Total
1.	Category –I of PLISFPI	RTE/RTC	12	53
		FandV	27	
		Marine	10	
		Mozzerella Cheese	4	
2	Category –II of PLISFPI	Innovative	2	16
		Organic	14	
3	Category –III of PLISFPI	BandM	73	73
4	PLISMBP	Large Entities	8	29
	PLISMBP	MSME	21	
Total			171	171

As per studies conducted by Indian Council for Agricultural Research – Central Institute of Post-Harvest Engineering and Technology (ICAR-CIPHET), 2015 and NABARD Consultancy Service Pvt. Ltd (NABCONS), 2022, the estimated percentage of Harvest and Post-Harvest loss of various agriculture produce in India is as follows:

Crops/ Commodities	Estimated Percentage Loss	
	As per ICAR-CIPHET Study (2015)	As per NABCONS study (2022)
Cereals	4.65 - 5.99	3.89-5.92
Pulses	6.36 - 8.41	5.65-6.74
Oil Seeds	3.08 - 9.96	2.87-7.51
Fruits	6.70-15.88	6.02-15.05
Vegetables	4.58-12.44	4.87-11.61
Plantation Crops and Spices	1.18-7.89	1.29-7.33
Milk	0.92	0.87
Fisheries (Inland)	5.23	4.86
Fisheries (Marine)	10.52	8.76

Meat	2.71	2.34
Poultry	6.74	5.63
Egg	7.19	6.03

STATUS TO KANNUR INTERNATIONAL AIRPORT

***399. SHRI K. SUDHAKARAN:**

Will the Minister of **CIVIL AVIATION** be pleased to state:

(a) whether the Government proposes to extend the 'Point of Call' status to Kannur International Airport without increasing the existing seat allotment for each carrier in view of the growing demand for international connectivity and the increasing passenger traffic in northern Kerala particularly in Kannur;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether the Government has any alternative suggestions/plans to facilitate the extension of international carrier services at Kannur Airport and if so, the details thereof; and

(d) whether the Government would address this long-standing request in the larger interest of enhancing regional connectivity, promoting economic development and meeting the travel needs of a significant population in the region considering the fact that Kannur International Airport plays pivotal role in serving expatriates, business travelers and the general public in the northern part of Kerala and if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI KINJARAPU RAMMOHAN NAIDU):

(a) to (d): Grant of point of call (PoC) to the designated carriers of foreign countries is a continuous process and is done through bilateral agreements on air services

signed between India and foreign countries from time to time. The grant of PoC to the designated carriers of foreign countries depends on factors which include benefits to the Indian aviation sector, presence of Indian diaspora in that country, plans of Indian carriers, elements of reciprocity, balance of benefits and other relevant factors between two countries.

At present, the Government of India promotes more international operations by Indian carriers from non-metro points including Kannur either directly or through their own domestic operations. Accordingly, non-metro points are not granted as new points of call in the Air Services Agreements (ASAs) to any foreign country.

Moreover, in accordance with the extant guidelines, this Ministry while allocating traffic rights, gives priority to Indian carriers that intend to operate scheduled international passenger services from non-metro points.

ROAD ACCIDENTS IN MAHARASHTRA AND BIHAR

***400. SHRI RAVINDRA DATTARAM WAIKAR:**

SHRI NARESH GANPAT MHASKE:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the total number of road accidents reported on National and State highways in Maharashtra and Bihar during the last five years and the primary causes identified by the Government thereof;
- (b) the specific road safety measures implemented including intelligent traffic systems, stricter speed regulations and accident-prone zone identification to reduce fatalities;

- (c) whether the Government has initiated any collaborations with private firms or global road safety experts to adopt best practices and technology-driven solutions for minimizing road accidents in Maharashtra and Bihar, if so, the details thereof;
- (d) the current status of the proposal to set up emergency response infrastructure including trauma care centers, highway patrol teams and dedicated air ambulance services on major highways; and
- (e) the steps being taken by the Government to enforce stricter penalties, improve driving training programmes and regulate overloaded commercial vehicles which contribute to high number of accidents?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): Government publishes annual report "Road Accidents in India", based on data received from States/UTs. As per reports for the year 2018 to 2022, total number of road accidents in the State of Maharashtra and Bihar on National Highways (NHs) and State Highways (SHs) during the calendar year 2018 to 2022 are as under : -

Years	Maharashtra				Bihar			
	Length of NHs (in Km as on 31 st March)		Road Accidents on		Length of NHs (in Km as on 31 st March)		Road Accidents on	
	NHs	SHs	NHs	SHs	NHs	SHs	NHs	SHs
2018	17,765	38,999	9,355	7,755	4,877	4,006	4,016	2,089
2019	17,757	32,005	8,360	7,214	5,358	4,006	4,526	1,945
2020*	17,931	31,992	6,501	5,518	5,358	3,714	4,101	1,711

2021*	18,196	32,486	7,501	6,328	5,771	3,714	4,349	2,115
2022	18,317	NA	9,417	6,902	5,940	3,714	4,601	2,428

* - Covid affected year

As per the data, road accidents occur due to multiple causes such as over speeding, use of mobile phone, drunken driving/consumption of alcohol and drug, driving on wrong side/ lane indiscipline, jumping red light, non-use of safety devices such as helmets and seat belts, vehicular condition, weather condition, road condition etc.

(b) and (e): The Government in the Ministry of Road Transport and Highways has formulated a multi-pronged strategy to address the issue of road safety based on Education, Engineering (both of roads and vehicles), Enforcement and Emergency Care. Accordingly, various initiatives have been taken by the Government for road safety in the country as detailed at STATEMENT.

(c): Signed a Memorandum of Understanding (MoU) with SaveLIFE Foundation to collaborate and work towards improving road safety across India. The objective of the MoU are as under : -

- i. to implement Zero-Fatality road corridor programme on the top 100 highest road fatality highways.
- ii. to facilitate Zero-Fatality District programme in the top 100 highest road fatality districts.
- iii. to facilitate the complete implementation of the Motor Vehicles (Amendment) Act, 2019 in the country.

Further, Ministry has approved the proposal of IIT, Madras for setting up of Centre of Excellence for Road Safety.

(d): Government has taken initiatives to support State Governments towards setting up of Trauma Care Facilities (TCFs) along the National Highways in the country under “National Programme for Prevention and Management of Trauma and Burn Injuries”. During 11th Five Year Plan (2007-2012) and 12th Five Year Plan (2012-2017), a total of 196 Trauma Care Facilities (TCFs) were sanctioned in Government Hospitals/ Medical Colleges across the country.

Further, Government has requested all the States/ UTs on 28.12.2022 to set up dedicated Highway Police Stations at regular intervals along the Highways and Expressways to ensure efficiency and effectiveness.

STATEMENT

Details of various initiatives taken by the Government in Ministry of Road Transport and Highways for road safety : -

(1) Education:

- i. Administers Road Safety Advocacy Scheme to provide financial assistance to various agencies for raising awareness about road safety and for administering road safety programs.
- ii. Observance of National Road Safety Month/Week every year for spreading awareness and strengthening road safety.
- iii. Administers a scheme for setting up of Institutes of Driving Training and Research (IDTRs), Regional Driving Training Centres (RDTCs) and Driving Training Centres (DTCs) at state/district level across the Country.

(2) Engineering:

2.1. Road engineering:

- i. Road Safety Audit (RSA) of all National Highways (NHs) has been made mandatory through third party auditors/ experts at all stages i.e. design, construction, operation and maintenance etc.
- ii. High priority is accorded to identification and rectification of black spots /accident spots on NHs.
- iii. Road Safety Officer (RSO) has been designated at each Regional Office of road owning agencies under the Ministry to look after RSA and other road safety related works.
- iv. Administers the electronic Detailed Accident Report (e-DAR) Project to establish a central repository for reporting, management and analysis of road accidents data across the Country.
- v. Issued guidelines for the provision of signages on Expressways and National Highways to offer improved visibility and intuitive guidance to the drivers.
- vi. Provisions have been made in the Motor Vehicles Act, 1988 for failure to comply with standards for the road design, construction and maintenance, as prescribed by the Central Government from time to time.

2.2 Vehicle engineering:

Various initiatives were undertaken to make vehicles safer, including the following:-

- i. Mandatory provision of an airbag for the passenger seated on the front seat of a vehicle, next to the driver.

ii. Prescribed norms related to safety measures for children below four years of age, riding or being carried on a motor cycle. It also specifies use of a safety harness, crash helmet and restricts speed to 40kmph.

iii. Mandatory provisions for fitment of following listed safety technologies: -

For M1 category vehicles:

- Seat Belt Reminder (SBR) for driver and co-driver.
- Manual Override for central locking system
- Over speed warning system.

For all M and N category vehicles:

- Reverse Parking Alert System

iv. Mandated Anti-Lock Braking System (ABS) for certain classes of L [Motor vehicle with less than four wheels and includes a Quadricycle], M [Motor vehicles with at least four wheels used for carrying passengers] and N [Motor vehicles with at least four wheels used for carrying goods which may also carry persons in addition to goods, subject to conditions stipulated in BIS standards] categories.

v. Mandated speed limiting function/speed limiting device in all transport vehicles, except for two wheelers, three wheelers, quadricycles, fire tenders, ambulances and police vehicles.

vi. Published the rules for recognition, regulation and control of Automated Testing Stations, which define the procedure for fitness testing of vehicles through automated equipment and the procedure for grant of fitness certificate by ATSS.

The rules have been further amended on 31.10.2022 and 14.03.2024.

- vii. Formulated the Vehicle Scrapping Policy based on incentives/dis-incentives and for creating an ecosystem to phase out old, unfit and polluting vehicles.
- viii. Formulated a Scheme to set up one model Inspection and Certification Centre in each State/UT with Central assistance for testing the fitness of vehicles through an automated system.
- ix. Published rules regarding the Bharat New Car Assessment Program (BNCAP) to introduce the concept of safety rating of passenger cars and empower consumers to take informed decisions.
- x. Published rules regarding prescribed level playing field in the area of manufacturing of buses by Original Equipment Manufacturers (OEMs) and Bus Body Builders.
- xi. Mandated vehicles, manufactured on or after 1st October, 2025, shall be fitted with an air-conditioning system for the cabin of vehicles of N2 (goods vehicle with gross vehicle weight exceeding 3.5 tonnes but not exceeding 12.0 tonnes) and N3 (goods vehicle with gross vehicle weight exceeding 12.0 tonnes) category.
- xii. Published rules for revision of standards for Safety Belt, Restraint Systems and Safety Belt Reminder to provide provisions for applicability of revised standards for safety belt assemblies, safety belt anchorages and the installation of Safety Belts and Restraint Systems, in Motor vehicles of category M,N and L7 w.e.f. 01st April, 2025. Further, the vehicles of category M1, manufactured on and after the 1st April 2025, shall meet the requirement of safety belt reminder for all front facing rear seats as per AIS-145-2018.

(3) Enforcement:

i. The Motor Vehicles (Amendment) Act, 2019 as stands implemented provides for strict penalties for ensuring compliance and enhancing deterrence for violation of traffic rules and strict enforcement through use of technology. Traffic management and enforcement is essentially in the domain of State Governments/UT Administrations. While Central Government formulates rules under the Motor Vehicle Act, 1988, the enforcement of these rules comes under the purview of State Governments/UT Administrations. The Government has specifically requested all States/ UTs for strict implementation of provisions of Motor Vehicles Act, 1988 related to overloading of vehicles.

ii. Issued rules for Electronic Monitoring and Enforcement of Road Safety. The rules specify the detailed provisions for placement of electronic enforcement devices on high risk and high density corridors on National Highways, State Highways and critical junctions cities having a population of more than one million in the country and cities under National Clean Air Programme (NCAP).

iii. On 10th June, 2024, the Government has issued an advisory to all the States and Union territories on technological interventions for ensuring compliance with Motor Vehicle Act, 1988.

(4) Emergency care:

i. Published rules for the protection of Good Samaritan, who in good faith, voluntarily and without expectation of any reward or compensation renders emergency medical or non-medical care or assistance at the scene of an accident to the victim or transports such victim to the hospital.

- ii. Enhanced compensation of victims of Hit and Run motor accidents (from Rs. 12,500 to Rs. 50,000 for grievous hurt and from Rs. 25,000 to Rs.2,00,000 for death).
- iii. The National Highways Authority of India has made provisions for ambulances with paramedical staff/Emergency Medical Technician/Nurse at toll plazas on the completed corridors of National Highways.
- iv. Government in Ministry of Road Transport and Highways along with National Health Authority (NHA), has implemented a pilot program for providing cashless treatment to victims of road accidents in Chandigarh, Haryana, Punjab, Uttarakhand, Puducherry and Assam.

(ii) Unstarred Question Nos. 4371 to 4600

9TH EDITION OF SWACHH SURVEKSHAN

4371. SHRI YOGENDER CHANDOLIA:

SHRI ALOK SHARMA:

SHRI MAHESH KASHYAP:

SHRI PRAVEEN PATEL:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the number of cities expected to participate in 9th edition of Swachh Survekshan;
- (b) the details of the efforts being made to ensure wide participation across all urban areas; and
- (c) the details of the innovative technologies and methodologies introduced in this edition to measure cleanliness and sanitation?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) and (b): The Ministry of Housing and Urban Affairs (MoHUA) initiated the Swachh Survekshan Survey to evaluate and encourage Urban Sanitation improvements. The inaugural survey was done in 2016 for a sample of cities, followed by successive editions.

Building on this momentum, under 9th edition of the Swachh Survekshan, all ULBs notified on or before 31st December, 2023 i.e. 4862 cities/ULBs, are eligible for assessment. The State-wise details are given in the enclosed **Statement**.

(c): MoHUA launched the toolkit for Swachh Survekshan, 2024 with the theme 'Reduce Reuse Recycle' on 17th January, 2025. ULBs must regularly update their monthly Management Information System (MIS), which will be validated through citizen feedback before final rankings are determined by third-party assessors. After launch of the toolkit, the field assessments have begun on 15th February, 2025.

This edition incorporates new features as detailed under:

1. Separate matrix of indicators for evaluation of cities based on population – The cities has been divided into 5 categories based on their population for ranking.

Very Small Cities	Small Cities	Medium Cities	Big Cities	Million plus Cities
< 20,000	20,000 < 50,000	50,000 < 3 lakh	3 lakh < 10 lakh	10 lakh or more

2. Simplified indicators in 10 sections—Scoring under Swachh Survekshan, 2024 has been divided in 10 sections viz. Visible Cleanliness, Segregation, Collection & Transportation of waste, Solid Waste Management, Access to Sanitation, Used Water Management, Mechanization of desludging services,

Advocacy for Swachhta, Ecosystem Strengthening & Institutional Parameters, Overall Welfare of Sanitation Workers and Citizen Feedback & Grievance Redressal.

3. Introduction of “Super Swachh League” - Super Swachh League is introduced to recognize cities that demonstrate extraordinary performance. Based on their previous Swachh Survekshan Ranking (SS21, SS22 & SS23) have become a part of this league for the current year. They will be assessed on parameters additional to those in the Swachh Survekshan.
4. New indicators for Project grounding, CTUs transformation introduced – to evaluate the ULB's adherence to mapping all sanctioned projects under SBM and Cleanliness Target Units (CTUs) identified and improved during the Swachhta Hi Seva campaign remain free from garbage hotspots and unattended waste, maintaining a clean and hygienic environment.
5. Special focus on tourists and high footfall places - to ensure cleanliness and proper maintenance of high footfall areas such as Tourist attractions, Monuments and parks, Street food zones, Vending zones within the ULB's jurisdiction.
6. Introduction of school level assessment - to inculcate the habit of maintaining Swachhata among the students from their younger days to bring in a generational change in the country.

Swachh Survekshan 2024 Toolkit having detailed bifurcation related to scoring and validation matrix in respect of all indicators of Swachh Survekshan 2024 is available at: <https://sbmurban.org>.

STATEMENT**State-wise details of all ULBs notified on or before 31st December, 2023**

S. No.	State/UT	Population Category					Total
		Very Small Cities (< 20,000)	Small Cities (20,000 < 50,000)	Medium Cities (50,000 < 3 lakh)	Big Cities (3 lakh < 10 lakh)	Million plus Cities (10 lakh or more)	
1	Andaman & Nicobar Islands	0	0	1	0	0	1
2	Andhra Pradesh	0	49	67	6	2	124
3	Arunachal Pradesh	44	3	1	0	0	48
4	Assam	57	25	13	1	0	96
5	Bihar	70	125	63	4	1	263
6	Chandigarh	0	0	0	1	0	1
7	Chhattisgarh	123	30	12	3	1	169
8	Daman Diu & Dadra Nagar Haveli	0	2	1	0	0	3
9	Delhi	0	0	2	0	1	3
10	Goa	8	4	2	0	0	14
11	Gujarat	31	74	51	4	4	164
12	Haryana	24	36	25	4	1	90
13	Himachal Pradesh	59	7	2	0	0	68
14	Jammu & Kashmir	60	13	5	1	1	80
15	Jharkhand	6	24	17	1	2	50
16	Karnataka	121	129	55	10	1	316
17	Kerala	2	54	33	5	0	94
18	Ladakh	1	1	0	0	0	2
19	Madhya Pradesh	212	110	56	1	4	383
20	Maharashtra	163	165	66	17	10	421
21	Manipur	21	5	1	0	0	27
22	Meghalaya	5	3	2	0	0	10
23	Mizoram	21	5	2	0	0	28
24	Nagaland	31	6	2	0	0	39
25	Odisha	51	41	19	4	0	115
26	Puducherry	0	1	3	1	0	5
27	Punjab	83	44	35	2	2	166
28	Rajasthan	67	117	47	9	2	242
29	Sikkim	6	0	1	0	0	7
30	Tamil Nadu	410	158	71	9	3	651
31	Telangana	40	60	40	2	1	143
32	Tripura	14	5	0	1	0	20
33	Uttar Pradesh	306	331	118	14	8	777
34	Uttarakhand	77	18	15	1	0	111

35	West Bengal	14	29	75	10	3	131
	Total	2127	1674	903	111	47	4862

SOCIAL SECURITY FOR UNORGANISED ROAD TRANSPORT WORKERS

4372. SHRI ASADUDDIN OWAISI:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the Government is aware of the lack of social security provisions, such as Provident Fund (PF) and Employees' State Insurance Corporation (ESI) for unorganised road transport workers, including drivers and auto rickshaw workers; and

(b) if so, the steps that are being taken by the Government to extend the said provisions to ensure their welfare and protection?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) and (b): Currently the provisions of the Employees' State Insurance Corporation (ESI) Act, 1948 are not applicable to the unorganised sector which includes unorganised road transport workers. The Government has formulated the Code on Social Security, 2020 after amalgamating, simplifying and rationalizing the relevant provisions of the existing nine Central Acts. The said code inter-alia envisages extension of social security benefits to unorganised workers, gig workers and platform workers and the members of their families.

Government has launched eShram portal on 26th August, 2021 for creation of a comprehensive National Database of Unorganised Workers (NDUW) seeded with Aadhaar. e-Shram portal is meant to register and support the unorganised

workers by providing them a Universal Account Number (UAN) on a self-declaration basis. eShram is also integrated with Pradhan Mantri Shram Yogi Maan-dhan (PM-SYM), which is a pension scheme for unorganised workers who are aged between 18-40 years. It provides a monthly pension of Rs. 3000/- after attaining the age of 60 years. Using UAN, any unorganised worker can easily enrol under PM-SYM. In the scheme, 50 percent of the contribution is borne by the Government and the rest is being contributed by the worker. So far, 12 different schemes have already been integrated/ mapped with the eShram.

SETTING UP OF TRIBAL MONUMENTS AND MUSEUMS

4373. SHRI RAJESHBHAI NARANBHAI CHUDASAMA:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) whether the Government has set up monuments and museums showcasing tribes and tribal cultural heritage and their contribution to India's Independence and nation-building and if so, the details thereof;
- (b) whether the Government proposes to set up such centres at the zonal, divisional or district level and if so, the details thereof; and
- (c) whether programmes are being organized at the local or district level to boost the self-pride of tribals, most backward and deprived groups and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

- (a): Ministry of Tribal Affairs provides financial assistance under the Centrally Sponsored Scheme 'Support to Tribal Research Institutes' to States/UTs for setting

up Tribal Freedom Fighters Museum to acknowledge the heroic and patriotic deeds of tribal people who struggled against the colonial rule and dedicated their life to the nation. Ministry has approved 11 projects for the construction of museums for tribal freedom fighters in 10 States. Other than these Ethnographic Museum are also sanctioned to showcase rich tribal cultural heritage, rare artefacts, dresses, ornaments, weapons, etc., related to life and culture of various tribes. Under the scheme, the Ministry provides grants to the State/UT. The State/UT is required to provide land, prepare detailed project report and implement the project through a construction and curation agency. Further, as informed, Archaeological Survey of India, Ministry of Culture is the custodian of built heritage sites, primarily develops 'Archaeological Site Museums' to showcase the artefacts recovered from archaeological explorations, excavations or loose sculptures, detached from monuments at/near the site, so that the objects do not lose their cultural significance.

(b): So far, proposal to set up such zonal, divisional or district level centres are not under consideration.

(c): Ministry of Tribal Affairs, Government of India under the Centrally Sponsored scheme 'Support to Tribal Research Institutes (TRIs)' supports 29 Tribal Research Institutes (TRIs) in States/Union Territories (UTs) for organization of various activities which are as under:

- i. Tribal festivals, exchange visits by tribals, events like National Tribal Craft Mela, National/State Tribal Dance Festival, Art Competition, Workshop – cum – Exhibition on Tribal paintings and state-level tribal poet and writers meet.

- ii. Organization of tribal fairs & festivals, festivals like "Medaram Jathara" undertaken by the Koya Tribe of Telangana, Hornbill Festival of Nagaland, Sarhul Festival of Jharkhand, Lokotsav of Goa and Pawl Kut festival of Mizoram, etc.
- iii. Moreover, Government of India has declared 15th November as Janjatiya Gaurav Divas to honour all the tribal freedom fighters to remember and acknowledge their contribution to the freedom struggle and cultural heritage, and to re-energize the efforts for the socio-economic development of the tribal regions. The Ministry of Tribal Affairs along with other Central Ministries, State Governments, and other Institutions are celebrating the glorious history of its tribal people, culture, and achievements since 2021. Also, Government of India is commemorating 150th Birth Anniversary of Bhagwan Birsa Munda as Janjatiya Gaurav Varsh from 15th November, 2024 to 15th November, 2025.

Further, TRIFED also organizes Adi Mahotsav festival at National level and State level and Tribal Artisan Melas (TAMs) to identify new artisans and new products at the sourcing level in States/Districts/Villages for expanding the tribal producers base.

Moreover, the Ministry of Culture is the Nodal Ministry for the promotion of culture including tribal culture as part of its larger mandate for protection and preservation of India's diverse culture. To protect, promote and preserve various forms of folk art and culture including tribal culture throughout the country, the Ministry of Culture has set up seven Zonal Cultural Centres (ZCCs) in the country

during 1985-86 with headquarters at Patiala, Nagpur, Udaipur, Prayagraj, Kolkata, Dimapur and Thanjavur.

BENEFICIARIES UNDER PMEGP IN JALPAIGURI

4374. DR. JAYANTA KUMAR ROY:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) the number of beneficiaries from Jalpaiguri district under the Prime Minister's Employment Generation Programme (PMEGP);
- (b) whether the Government plans to provide additional support for small businesses and startups in the district; and
- (c) if so, the details of financial assistance and skill training programmes planned?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): No. of beneficiaries assisted under the Prime Minister's Employment Generation Programme (PMEGP) in setting up of new micro enterprises in Jalpaiguri district in the State of West Bengal during FY 2021-22 to FY 2023-24 is given below:

Financial Year	No. of Units/beneficiaries assisted
2021-22	131
2022-23	67
2023-24	49

(b) and (c): Government is implementing Credit Guarantee Scheme for Micro and Small Enterprises (CGSMSE). Under CGSMSE which is being administered through Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE), collateral free loans are provided to MSEs up to a limit of Rs. 500 lakh (w.e.f. 01.04.2023) with a guarantee coverage up to 85% for various categories of loans. The details of credit guarantees extended in Jalpaiguri district under CGMSE during FY 2021-22 to FY 2023-24 is given below:

Financial Year	No. of guarantees approved	Amount approved (₹ Crore)
2021-22	1,047	70
2022-23	1,395	142
2023-24	2,335	276

Entrepreneurship Development Programme (EDP) training is provided under PMEGP to prospective entrepreneurs and beneficiaries whose loan has been sanctioned by the Banks for setting up PMEGP enterprise. The objective of the training is to provide orientation and awareness pertaining to various managerial and operational functions like finance, production, marketing, enterprise management, banking formalities, book-keeping, statutory compliances etc. to run their business effectively.

CONSERVATION AND PROMOTION OF TRIBAL CULTURE

4375. SHRI VISHNU DAYAL RAM:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

(a) whether the Government has undertaken specific initiatives for the preservation, documentation and promotion of tribal culture and heritage in the country and if so, the details thereof;

(b) the details of the funds allocated and utilized for the conservation of tribal art, language and cultural practices during the last three years; and

(c) whether the Government has collaborated with tribal communities, experts or institutions to ensure the authenticity and sustainability of tribal cultural projects and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a): Ministry of Tribal Affairs, Government of India has undertaken various initiatives for the preservation, documentation and promotion of tribal culture and heritage in the country. Under the Centrally Sponsored scheme 'Support to Tribal Research Institutes (TRIs)' Ministry provides financial support to 29 Tribal Research Institutes (TRIs) in States/Union Territories (UTs) on the basis of the Annual Action Plan submitted by the States/UTs subject to the approval of the Apex Committee chaired by the Secretary, Ministry of Tribal Affairs. Under the Scheme, proposals relating to infrastructural needs, research & documentation activities and training & capacity building programmes, organization of tribal festivals, yatras for promotion of unique cultural heritage and tourism and organisation of exchange visits by tribals are organised so that their cultural practices, languages and ritual are preserved and disseminated. Ministry has sanctioned various projects to the Tribal Research Institutes of the States/UTs towards activities for the socio-cultural, educational, and economic development of the tribal communities. TRIs are primarily institutions under the administrative control of the State Government/UT Administration. The Ministry undertakes following initiatives for the

preservation/documentation and promotion of tribal cultural and heritage which are as under:

- i. Ministry has sanctioned 11 Tribal Freedom Fighters Museums in 10 states to acknowledge the heroic and patriotic deeds of tribal people and to exhibit rich tribal cultural heritage of the region. Other than these Ethnographic Museums are also sanctioned to showcase rare artefacts, dresses, ornaments, weapons etc related to life and culture of various tribes.
- ii. Tribal Research Institutes organise different events like National Tribal Craft Mela, National/State Tribal Dance Festival, Art Competition, Workshop – cum – Exhibition on Tribal paintings and state-level tribal poet and writers meet. Further Ministry provides funds to organize tribal fairs & festivals, festivals like "Medaram Jathara" undertaken by the Koya Tribe of Telangana, Hornbill Festival of Nagaland, Sarhul Festival of Jharkhand, Lokotsav of Goa and Pawl Kut festival of Mizoram, etc.
- iii. Research studies/publication of books/documentation including audio visual documentaries for promotion of rich tribal cultural heritage which includes preservation of tribal languages.
- iv. Research and documentation of Indigenous practices by tribal healers and medicinal plants, Adivasi Languages, agriculture system, dances and paintings, organization of literary festivals, publication of books written by tribal writers/ authors, translation works and literature competitions, etc. Preparing Bilingual Dictionaries, Trilingual Proficiency Modules, Primers for students of Class I, II and III in tribal languages under Multi-Lingual Education (MLE) Intervention in the line

of New Education Policy 2020. Publishing Varnamala, local rhymes, and stories in tribal languages. Publishing books, journals on different tribal languages to promote tribal literature. Documenting folklore, and folktales of different tribes for preservation and promotion of tribal folk tradition. Collecting oral literature (songs, riddles, ballads etc.)

- v.Ministry has developed a searchable digital repository where all research papers, books, reports and documents, folks' songs, photos/videos are uploaded. The repositories can be visited at <https://repository.tribal.gov.in/> (Tribal Digital Document Repository)
- vi.Government of India has declared 15th November as Janjatiya Gaurav Divas to honour all the tribal freedom fighters to remember and acknowledge their contribution to the freedom struggle and cultural heritage, and to re-energize the efforts for the socio-economic development of the tribal regions. The Ministry of Tribal Affairs along with other central ministries, state governments, and other institutions are celebrating the glorious history of its tribal people, culture, and achievements since 2021.
- vii.Development of bilingual Primers for the preservation of tribal languages and enhancement of learning achievement levels amongst the Scheduled Tribe Students. Many language primers have been developed by various State Governments.
- viii.Tribal cultural exchange programmes.

ix. TRIFED also organizes Adi Mahotsav festival at National level and State level and Tribal Artisan Melas (TAMs) to identify new artisans and new products at the sourcing level in States/Districts/Villages for expanding the tribal producers base.

Moreover, the Ministry of Culture is the nodal Ministry for the promotion of culture including tribal culture as part of its larger mandate for protection and preservation of India's diverse culture. To protect, promote and preserve various forms of folk art and culture including tribal culture throughout the country, the Ministry of Culture has set up seven Zonal Cultural Centres (ZCCs) in the country during 1985-86 with headquarters at Patiala, Nagpur, Udaipur, Prayagraj, Kolkata, Dimapur and Thanjavur. Various festivals like Hornbill Festival, Octave, Tribal Dance Festival, Adi Bimb, Adi Sapta Pallav, Adi Lok Rang, Adiwasi Mahotsav, Rashtriya Sanskriti Mahotsavs etc. are organised through Zonal Cultural Centres (ZCCs) of Ministry of Culture to promote & preserve the tribal culture.

Further, Government of India is commemorating 150th Birth Anniversary of Bhagwan Birsa Munda as Janjatiya Gaurav Varsh from 15th November 2024 to 15th November 2025.

(b): Under the scheme of Support to TRIs, Ministry has sanctioned various projects/activities wherein 100% funding is provided by the Central Government on the proposal submitted by States/UTs. The details of funds released to States/UTs TRIs under the scheme for the conservation of tribal art, language and cultural practices during the last three years are given in the enclosed **Statement** and also the details of various activities/projects approved under the scheme is available at the official website of the Ministry <https://tribal.nic.in/TRI.aspx>

(c): Ministry of Tribal Affairs provides financial assistance under the Central Sector Scheme “Tribal Research, Information, Education, Communication and Events (TRI-ECE)”, to reputed research institutions/ organizations/ universities to undertake various research studies/publication of books/ documentation including audio visual documentaries to fill the gap of research studies on tribal issues and promotion of rich tribal cultural, traditions and customs as well as capacity building of tribal persons/ institutions associated with tribal affairs, dissemination of information and creation of awareness. Further, as informed, various State/UT Tribal Research Institute(s) have collaborated with tribal communities, experts or institutions to ensure the authenticity and sustainability of tribal cultural projects.

STATEMENT

Details of funds sanctioned for the conservation of tribal art, language and cultural practices during the last three years are given respectively

Tribal Art

SI No.	State Name	FY	Project Name	Project Amount (in Lakh)
1.	Andhra Pradesh	2023-2024	Skill upgradation among the Tribal Artists and Artisans	50
2.		2023-2024	Organise one day State Level Tribal Paintings/Art competition and felicitation of eminent Tribal Artists	15
3.		2022-2023	Organise one day State Level Tribal Paintings/Art competition and felicitation of eminent Tribal Artists	15
4.		2022-2023	Tribal Talent Hunt activity among the Tribal Art & Artisans in the state (9 ITDA areas)	90
5.		2021-2022	Organize one day State Level Tribal Paintings or Art competition and felicitation of eminent Tribal Artists .	10
6.		2021-2022	Creating data base and capacity Building to Tribal Artisans and Artists	5

7.	Assam	2023-2024	Workshop & Exhibition of Bamboo products made by Tribal artisans in the Exhibition site	12
8.	Chhattisgarh	2021-2022	State Level Tribal Art and Painting Competition	10
9.	NTRI Delhi	2021-2022	Chemical treatment and repair of tribal artifacts	15
10.		2021-2022	Cultural Exchange Program for enhancing of livelihood by way of holding tribal dances, tribal arts OR craft exhibitions and tribal cuisines exhibitions (twice of one week duration in a month comprising of 40 artisans\performers)	150
11.	Gujarat	2021-2022	Special Projects Acquired 1 shop in Ekta Mall, Statues of Unity for Tribal Artisans	16.64
12.		2021-2022	AKAM Tribal art and craft competition	10.75
13.	Himachal	2021-2022	Tribal art/craft festival - Lahaul	15
14.	Pradesh	2021-2022	Tribal painting - art competition and felicitating tribal artists and entrepreneur - Spiti	10
15.	Jammu and	2023-2024	Tribal Art & Craft Exhibition	15
16.	Kashmir	2023-2024	Visits by Tribal Artists and Artisans to various states for Cultural festivals & Programs	20
17.		2021-2022	Training to Self Help Groups (SHGs) on value Addition and Food Processing of Minor Forest Produce along with Tribal Artisans	20
18.	Karnataka	2021-2022	AKAM Organizing State Level Tribal Painting Art Competition and Felicitating Tribal Artists and Entrepreneurs (inviting entries by post or courier) and felicitating them virtually or physically depending upon the situation	10
19.	Kerala	2023-2024	Iribal Dance & Music Festival (TribalArtFestival) (MOTA) Iribal Arts & Handicrafts Festival (Tribal Art Festival)	56.8
20.		2023-2024	Display, Sale and Demonstration of Tribal Paintings (Tribal Arts & Handicrafts Festival)	4.1
21.		2023-2024	Ethnic Cuisine Festival (Tribal Art Festival)	9
22.		2023-2024	Documentation of Vanishing Tribal Art Forms and Oral Literature and Workshop for their Revival	12.65
23.	Meghalaya	2022-2023	Developing of Art & Craft villages for promotion of Tribal art and craft.	82.44
24.		2021-2022	State level tribal painting art competition and felicitating tribal artists and entrepreneurs	9.16
25.	Mizoram	2022-2023	Tribal Art and Craft, Young Artists sustainable Development	25
26.	Odisha	2023-2024	Tribal Painting Workshop cum Exhibition by Tribal Artists of Odisha	10

27.		2023-2024	Promotion of Tribal Museum and Its Management - Live Demonstration of Tribal Art and Crafts by Tribal Artists and Artisans in the Museum Premises	45
28.		2022-2023	Capacity Building Training of tribal Artisans on product Diversification, Packaging or Branding and Digital Marketing of 500 Master Tribal Artisans(Batch of 50 Trainees in 10 Groups) and Market Linkage in collaboration with TRIFED,NIFT and ORMAS	50
29.		2022-2023	Tribal Exchange visit (Participation in Tribal Dance and Tribal Art or Craft Events)	25
30.		2022-2023	Live Demonstration of Tribal Craft and Arts in the Museum Premises (to show case the rich tribal art or culture) throughout the year {10 tribal artisan in a batch for a fortnight on a rotation basis) Rs.1000 per day per artisan	40
31.		2021-2022	Documentation of tribal products painting, art, handicrafts, artifacts, cuisines of tribals of odisha and Honouring Tribal Artisan and their success stories	15
32.		2021-2022	Providing Capacity Building Training to 2 Batches of Tribal Artisans on Packaging, Product diversification and Digital Marketing	20
33.	Tamil Nadu	2021-2022	Workshop on Tribal Art and Craft	6
34.	Tripura	2022-2023	Organizing 2 days state level tribal painting/art competition and felicitation of eminent tribal artists	10
35.	Uttar Pradesh	2021-2022	Organizing State Level Tribal Painting/Art Competition and Feliciating Tribal Artists and Entrepreneurs (inviting entries by post/courier) and felicitating them virtually or physically depending upon the situation Tentative Date March 2022	10

Tribal language

SI No.	State Name	FY	Project Name	Project Amount (in Lakh)
1.	Andhra Pradesh	2022-2023	Development & TRI publications of Dictionaries among the Six Tribal Languages i.e. Savara, Konda, Kuvi, Adivasi Oria, Koya & Sugali	60
2.		2021-2022	Development of the Primers of tribal Languages of Jatapu, Gadaba and Yerukula sub tribes (Preparatory (level 1 in line with NEP requirements)	6

3.	Chhattisgarh	2023-2024	Video documentation in Tribal Languages. Including [Gondi (Gond), Halbi (Halba), Baigani (Baiga), Birhori (Birhor) and Kamari (Kamar)] regarding the awareness about Sickle Cell Anaemia disease.	35.33
4.	Jharkhand	2023-2024	Writing Workshop and Publication of books on grammar,prose and vese of Parhaiya, Mal Paharia Sabar and Korwa Languages	15
5.		2023-2024	Publication of books on grammar,prose and vese of Asur,Birhor,Birjia and Malto Languages	15
6.		2022-2023	Launch of Primer (Children's Pictorial) Books for Asuri Korwa Savar and Parhaiya Primitive Tribal (PVTG) Languages	8
7.	Kerala	2023-2024	Primer Preparation for Malaipandaram Tribal Language	4.46
8.	Mizoram	2021-2022	Digital repository of primers in tribal languages in Mizoram.	5
9.	Odisha	2022-2023	State Level Tribal Essay Debate competition among students in all 21 tribal languages on tribal freedom fighters and India independence	10
10.		2022-2023	Audio Video Content Development {2 5 80.00 Approved minutes duration 40 short audio videos in three languages- English, Odia and Hindi) on tribal culture of selected culturally vibrant communities of Odisha for display] in Virtual Mode and Interactive Mode in KIOSKS of the Museum (tr.Rs.2 Lakh for each video including shooting, editing and final 80.00 product	80
11.		2021-2022	Digital repository and documentation of primers in tribal languages developed by TRIs	10
12.	Tripura	2022-2023	An Ethnological study on Karbong subtribes of Tripura including Habitate, Livelihood, Mapping of Karbong subtribes, Language etc.	8
13.		2021-2022	Celebration of Kokborok day on 19th January of every year since 2004 on its 25 years of recognition of Kokborok as State language on 19th January, 1979.	10
14.		2021-2022	Natural Language Processing on Kokborok ProgrammingA Translation Lingo Software (Kokborok To Selected Global Languages & Vice versa) Duration 06 months	15

Tribal culture

I No.	State Name	FY	Project Name	Project Amount (in Lakh)
1.	Andhra Pradesh	2023-2024	Inter State Cultural Exchange Programme for 35 days 5 groups X 5 members = 25 members	35
2.		2022-2023	Interstate Cultural Exchange Programme	5
3.		2021-2022	Inter State Cultural Exchange Programme	5
4.	NTRI Delhi	2021-2022	Cultural Exchange Program for enhancing of livelihood by way of holding tribal dances, tribal arts OR craft exhibitions and tribal cuisines exhibitions (twice of one week duration in a month comprising of 40 artisans\performers)	150
5.	Jammu and Kashmir	2023-2024	Panel Discussions on tribal rights, cultural preservation, sustainable development, and identity.	10
6.		2023-2024	Visits by Tribal Artists and Artisans to various states for Cultural festivals & Programs	20
7.	Jharkhand	2021-2022	Sending Cultural troupes for participating in organized cultural fest to be organized in Orissa.	5
8.	Odisha	2022-2023	Audio Video Content Development {2 5 80.00 Approved minutes duration 40 short audio videos in three languages- English, Odia and Hindi) on tribal culture of selected culturally vibrant communities of Odisha for display] in Virtual Mode and Interactive Mode in KIOSKS of the Museum (tr.Rs.2 Lakh for each video including shooting, editing and final 80.00 product	80
9.	Tamil Nadu	2023-2024	Nilgiri Tribes Cultural Reviva and Sustainable Development Project	30
10.	Telangana	2021-2022	Setting up of Tribal Cultural Hub at Adivasi and Banjara Bhavan Adivasi Bhavan	10
11.		2021-2022	Setting up of Tribal Cultural Hub at Adivasi and Banjara Bhavan Banjara Bhavan	10

12.		2021-2022	Arrangement of tribal cultural programmes during the Medaram Jathara-2022	10
13.	West Bengal	2021-2022	Bulletin of cultural research institute, publication on research studies and seminar proceedings	1

FINANCIAL CHALLENGES TO MSMEs

4376. SHRI KODIKUNNIL SURESH:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) whether the Government is aware of the issues relating to delay in payments to Micro, Small and Medium Enterprises (MSMEs) which significantly affects their cash flow and operational sustainability;
- (b) if so, the specific measures taken/plans to take to ensure timely payments to MSMEs and to hold larger firms accountable for such delays;
- (c) whether there has been an assessment of the financial support provided to MSMEs post-COVID and the extent to which these measures have effectively addressed their needs and challenges;
- (d) the expected timeline for the implementation of any additional support measures aimed at aiding MSMEs in recovering from the economic impact of the Pandemic; and
- (e) whether the Government has consulted MSME stakeholders, industry associations and entrepreneurs to understand their concerns and gather input on improving support mechanisms and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): The Government of India has taken a number of steps and initiatives to ensure timely payment settlements for Micro and Small Enterprises (MSEs) across the country. Some of them are as follows:

- i. Under the provisions of the Micro, Small and Medium Enterprises Development (MSMED) Act, 2006, Micro & Small Enterprises Facilitation Councils (MSEFCs) have been set up in the States/UTs to deal with cases of delayed payments of the Micro and Small Enterprises (MSEs). So far, 161 MSEFCs have been set up, with more than one MSEFC set up in Delhi, Jammu & Kashmir, Karnataka, Kerala, Maharashtra, Punjab, Rajasthan, Tamil Nadu, Telangana, Uttar Pradesh and West Bengal.
- ii. Ministry of MSME launched SAMADHAAN Portal on 30.10.2017 (<http://samadhaan.msme.gov.in/MyMSME/MSEFC/MSEFCWelcomer.aspx>.) for monitoring of the outstanding dues to the MSEs from the buyers of goods and services.
- iii. The Ministry of MSME created a special sub-portal within SAMADHAAN Portal on 14.06.2020, after the Aatma Nirbhar Bharat announcements, for reporting the dues and monthly payments by Central Ministries/Department/Public Sector Enterprises to MSMEs.
- iv. Government of India vide notification S.O. 4845(E) dated 07.11.2024 has also instructed CPSEs and all companies with the turnover of Rs. 250 Crore or

more to get themselves on-boarded on the Trade Receivables Discounting System (TReDS), an electronic platform for facilitating the discounting of trade receivables of MSMEs through multiple financiers.

- v. Section 43B (h) of the Income-tax Act 1961 provides that any sum payable by the assessee to an MSE beyond the time limit specified in section 15 of the MSMED Act 2006, which cannot be more than 45 days, shall be allowed as a deduction only on actual payment.

(c) to (e): The Government of India has announced a series of measures under Aatma Nirbhar Bharat to support the economy, especially the MSME sector in view of Covid-19. These measures inter-alia includes:

- i. New revised criteria for classification of MSMEs.
- ii. Registration of MSMEs through 'Udyam Registration' for Ease of Doing Business.
- iii. Rs. 50,000 crore equity infusion through Self Reliant India Fund (SRI Fund).
- iv. No global tenders for procurement up to Rs. 200 crores, this will help MSME.
- v. Implementation of Rs. 5 lakh crore Emergency Credit Line Guarantee Scheme (ECLGS), for businesses, including MSMEs. The Scheme was operational till 31.03.2023.

As per a research report dated 23.01.2023 of the State Bank of India on ECLGS, almost 14.6 lakh MSME accounts, of which about 93.8% of the accounts were MSEs, were saved.

Further, Ministry of Micro, Small and Medium Enterprises vide its notification S.O. 4926 (E) dated 18.10.2022 has notified that in case of an upward change in terms of investment in plant and machinery or equipment or turnover or both, and consequent re-classification, an enterprise shall continue to avail of all non-tax

benefits of the category (micro or small or medium) it was in before the re-classification, for a period of three years from the date of such upward change.

Consultation with MSME stakeholders, industry associations and entrepreneurs to understand their concern and seeking inputs is a continuous process undertaken by the Government which helps in recognizing the issues and challenges being faced by the Micro, Small and Medium Enterprises and to address them suitably.

UPGRADATION OF NH 563

4377. DR. KADIYAM KAVYA:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state: the current status of the Warangal-Karimnagar Road (NH-563) upgradation project in the Warangal Parliamentary Constituency?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

The current status of works of Warangal-Karimnagar Road (NH-563) in the Warangal Parliamentary Constituency in the State of Telangana is given in the enclosed **Statement**.

STATEMENT

Current status of works of Warangal-Karimnagar Road (NH-563) in the Warangal Parliamentary Constituency in the State of Telangana

SI No.	Project Stretch	Length(km)	Current Status
1	Jagitial to Karimnagar section of NH-563.	58.866	The project for 4-lanning is at proposal stage.
2	Karimnagar - Warangal section of NH-563.	68.015	4-lane Work has been taken up; current physical progress is 65%.

3	Remaining Warangal - Khammam section of NH-563.	116	Remaining Warangal - Khammam section of NH-563 is of 2-lane NH standards in traffic worthy condition.

FLUE GAS DESULFURIZATION SYSTEMS IN THERMAL POWER PLANTS

4378. DR. PRASHANT YADAORAO PADOLE:

Will the Minister of **POWER** be pleased to state:

- (a) the current status of the installation of Flue Gas Desulfurization (FGD) systems in thermal power plants across the country including the number of plants with completed installations;
- (b) the timeline set for the completion of FGD installations to ensure compliance with emission control standards mandated by the environmental regulations;
- (c) the details of the challenges faced in the installation process, such as financial constraints, technical issues or delays along with the measures being taken by the Government to address these challenges; and
- (d) the steps taken/being taken by the Government to enforce the mandatory adherence to FGD installation deadlines to meet India's emission reduction commitments?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

- (a): Total 537 Units [2,04,160 Mega Watt (MW)] have been identified for installation of Flue Gas Desulphurization (FGDs) in Thermal Power Plants (TPPs). Out of these, FGD installation has been completed in 49 Units (25,590 MW),

contracts awarded / under implementation in 211 Units (91,880 MW), 180 Units (58,997 MW) are under various stages of tendering process and 97 Units (27,693 MW) are under pre-tendering process.

(b) to (d): Ministry of Environment Forest & Climate Change (MoEF&CC) vide its revised notification dated 30.12.2024 has prescribed the following timelines for TPPs to comply with the SO₂ emission norms:

Sl. No.	Category	Location/Area	Timelines for Compliance (Non-retiring units)	Last date for retirement of units for exemption from compliance
1	Category A	Within 10 km radius of National Capital Region or cities having million plus population	Up to 31st December, 2027	Up to 31st December, 2030
2	Category B	Within 10 km radius of Critically Polluted Areas or Non-attainment cities	Up to 31st December, 2028	
3	Category C	Other than those included in category A and B	Up to 31st December, 2029	

In case of non-compliance beyond the specified timelines, MoEF&CC has prescribed the following Environment Compensation on the non-retiring TPPs:

Non-Compliant operation beyond the Timeline	Environmental Compensation (Rs. Per unit electricity generated)
0-180 days	0.20
181-365 days	0.30
366 days and beyond	0.40

Major issues/challenges being faced by TPPs during the implementation of FGD system in thermal power plants are as below:

(i) FGD technology being new to our country, there are at present limited vendors

with limited capacity to supply and install FGD components. Vendor capacity for FGD installation is about 16-20 GW per annum (33 to 39 units) in the country and installation time is about 36 to 40 months which has led to mismatch in demand and supply of FGD equipment, causing rising costs and delays.

(ii) India had manufacturing capability of 70% FGD components which has now increased to 80% with the passage of time. However, it still depends on the imports from other countries for technology, critical equipment and skilled manpower.

(iii) The installation of FGD systems is more like a Renovation and Modernization (R&M) project which has distinguished difficulties in terms of conceptualization and design challenges. Standardization could not be done as different sites have different requirements like space constraints, lay-out and orientation etc.

To address the above issues, vendors have been encouraged to enhance their capacity and to maximize the indigenous production of all FGD parts in order to reduce import dependence.

GOVERNMENT FUNDED VACANT HOUSES UNDER ARHC

4379. SHRI S. JAGATHRATCHAKAN:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the details of the number of the Government-funded vacant houses that were identified for the Affordable Rental Housing Complexes (ARHC) Scheme under the Pradhan Mantri Awas Yojana-Urban in Tamil Nadu;
- (b) the number of these units converted into rental housing units;
- (c) the steps taken/being taken by the Government to expedite the conversion of the remaining vacant Government-funded houses into ARHC units for ensuring

wider implementation of the scheme, State-wise, particularly in Tamil Nadu and other southern States; and

(d) the details of the plans to address the challenges faced by Public-Private Partnerships in the construction of Greenfield ARHC units in Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (d): Ministry of Housing and Urban Affairs (MoHUA) launched Affordable Rental Housing Complexes (ARHCs) as a sub-scheme of Pradhan Mantri Awas Yojana - Urban (PMAY-U) to provide dignified living to urban migrants/poor near their workplace in the country including Tamil Nadu. This scheme is implemented through two models:

- i. Model-1: Utilizing existing Government funded vacant houses constructed under Jawaharlal Nehru National Urban Renewal Mission (JNNURM) and Rajiv Awas Yojana (RAY) to convert into ARHCs through Public Private Partnership (PPP) or by Public Agencies,
- ii. Model-2: Construction, Operation & Maintenance of ARHCs by Public/Private Entities on their own available vacant land.

The operation guidelines are available at <https://arhc.mohua.gov.in/filesUpload/Operational-Guidelines-of-ARHCs.pdf>.

There are no government funded vacant houses available in Tamil Nadu for conversion into ARHCs. Moreover, Under Model-1, so far, 5,648 existing Government funded vacant houses have been converted into ARHCs in other

States/Union Territories (UTs). However, under Model-2, MoHUA has approved proposals for 82,273 new ARHC units in 7 States, of which 35,425 have been completed in Tamil Nadu.

The Ministry conducts regular review with the States/UTs and various Public/private Agencies on progress of the scheme including ARHC projects for timely completion.

Based on the learning from the experiences of 9 years implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to construct, purchase and rent a house by 1 crore additional eligible beneficiaries at affordable cost through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS). ARH vertical of PMAY-U 2.0 aims to construct rental housing projects for Economically Weaker Section (EWS)/Low Income Group (LIG) beneficiaries including migrant workers and other poor who do not want to own a house but require housing for short term basis. Various incentives have been provisioned under PMAY-U 2.0 to promote Public/Private sector for construction of Greenfield ARH projects. The scheme guidelines of PMAY-U 2.0 may be accessed at <https://pmay-urban.gov.in/uploads/guidelines/Operational-Guidelines-of-PMAY-U-2.pdf>.

केजी बेसिन के डी-6 ब्लॉक से गैस उत्पादन का सर्वेक्षण

4380. श्री राहुल कस्वा :

क्या पेट्रोलियम और प्राकृतिक गैस मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या देश में गैस उत्पादन में उल्लेखनीय प्रगति हुई है और क्या विगत पांच वर्षों और वर्तमान वर्ष के दौरान केजी बेसिन के डी-6 ब्लॉक से गैस उत्पादन का सर्वेक्षण कराया गया है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा और इसकी वर्तमान स्थिति क्या है;
- (ग) केजी बेसिन के डी-6 ब्लॉक से प्रतिदिन कितनी मात्रा में गैस का दोहन होने की संभावना है;
- (घ) केजी बेसिन के इस ब्लॉक से गैस की बिक्री और आपूर्ति में किन-किन एजेंसियों/पक्षों के शामिल होने की संभावना है;
- (ङ) विभिन्न पक्षों को गैस की बिक्री किन दरों पर किए जाने की संभावना है; और
- (च) सरकारी और निजी क्षेत्रों के लिए अलग-अलग मूल्य निर्धारण के क्या कारण हैं?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री सुरेश गोपी):

(क) से (ग): केजी बेसिन के केजी-डीडब्ल्यूएन-98/3 ब्लॉक (डी-6 ब्लॉक) अब उत्पादन/ विकास चरण के अधीन है, तथा विगत 5 वर्षों में कोई भी अन्वेषण संबंधी कार्यकलाप/सर्वेक्षण नहीं किया गया है। वर्तमान में डी-6 ब्लॉक 24.88 एमएमएससीएमडी (प्रति दिन मिलियन मीट्रिक मानक घन मीटर) प्राकृतिक गैस का उत्पादन करने के साथ प्रतिदिन 2,517.13 मीट्रिक टन तेल/ कन्डेन्सेट के तदनुरूपी दैनिक उत्पादन कर रहा है। देश में विगत 5 वर्षों में गैस का उत्पादन और केजी बेसिन के डी-6 ब्लॉक से आने वाले 3 वर्षों में अनुमानित गैस उत्पादन क्रमशः संलग्न **विवरण-I** और **विवरण-II** में दर्शाया गया है:

विवरण-I

क्रमांक.	अवधि (वि.व)	देश में गैस उत्पादन [बिलियन घन मीटर (बीसीएम)]	केजी डी6 (बीसीएम) का गैस उत्पादन
1	2020-21	28.67	0.681
2	2021-22	34.02	6.351
3	2022-23	34.45	7.046
4	2023-24	36.44	9.926
5	2024-25 (फरवरी 2025 तक)	33.12*	9.439

***अनंतिम**

विवरण-II

क्रमांक.	अवधि (वि.व)	एमएमएससीएमडी में औसत प्राकृतिक गैस उत्पादन (अनंतिम)
1	2025-26	23.26
2	2026-27	20.97
3	2027-28	19.60

(घ) से (च): प्रचालक मौजूदा नीति/संविदाओं के अनुसार, डीजीएच द्वारा पैनलबद्ध किसी भी एजेंसी अथवा पेट्रोलियम और प्राकृतिक गैस नियामक बोर्ड (पीएनजीआरबी) द्वारा प्राधिकृत गैस एक्सचेंज(एक्सचेंजों) के जरिए प्रतिस्पर्धी इलेक्ट्रॉनिक बोली के माध्यम से गैस बेच सकता है। विभिन्न कंपनियां जैसे तेल विपणन कंपनियां, गैस विपणन कंपनियां, उर्वरक संबद्ध अंतिम उपभोक्ता तथा व्यापारी, उद्योग, नगर गैस वितरण (सीजीडी) और रिफाइनरी क्षेत्र आदि केजी-डीडब्ल्यूएन-98/3 ब्लॉक से उत्पादित गैस खरीद रहे हैं। सफल बोलीदाताओं का विवरण प्राधिकृत बोली एजेंसी के पोर्टल पर प्रकाशित किया जाता है।

गहरे पानी, अत्यधिक गहरे पानी और उच्च दाब-उच्च तापमान संबंधी क्षेत्रों में खोजों से उत्पादित गैस को मूल्य निर्धारण के साथ विपणन स्वतंत्रता प्रदान की गई है, जो अधिकतम सीमा मूल्य के अधीन है। आर्म लेंथ सेल के लिए बाजार मूल्य को पारदर्शी और प्रतिस्पर्धी प्रक्रिया के आधार पर निर्धारित करना होगा। मूल्य से संबंधित खोज प्रक्रिया निजी और सार्वजनिक क्षेत्र के प्रतिभागियों दोनों के लिए लागू है।

ROAD CONNECTIVITY UNDER PM-JANMAN

4381. SHRI KESINENI SIVANATH:

SHRI DAGGUMALLA PRASADA RAO:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) the total number of proposals received and accepted from Andhra Pradesh under PM JANMAN Road Connectivity component till date;
- (b) the total number of roads sanctioned under the said component in the PVTGs areas and the funds allocated and released for the same till date;

(c) the details of the projects under construction, their physical status and the timeline required for completion; and

(d) the details of the study conducted by the Government to look into the functioning of the sanctioned projects and their current status thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) to (c): The intervention of road connectivity under PM JANMAN is being implemented by Ministry of Rural Development (MoRD). As per information from MoRD, the total number of road proposals received and sanctioned for the State of Andhra Pradesh under PM JANMAN are given in the enclosed **Statement**. Further, the proposal of 1 road of 9.77 km length and 27 Long Span Bridges (LSBs) have been uploaded by the State on Programme MIS. The details of projects under construction, and their physical status may be assessed at PMGSY. Nic.in-PMGSY Dashboard- PM JANMAN.

(d): No such Study has been conducted by the MoRD for Road Works sanctioned under PM JANMAN.

STATEMENT

Details of road sanctioned under PMJANMAN for the State of Andhra Pradesh

Sr. No	State	Sanctioned Year	Batch	PMGSY Scheme	Agency	No Road Works	No of Bridge Works	Total Road Length (in KM)	Total Cost (in Lakhs)
1	Andhra Pradesh	2023-2024	1	PM-JANMAN	PR	130	0	315.538	28,053.93

2	Andhra Pradesh	2024-2025	1	PM-JANMAN	PR	76	0	297.180	27,507.03
	Total					206	0	612.718	55,560.96

REGIONAL AIR CONNECTIVITY UNDER UDAN SCHEME

4382. SHRI GAURAV GOGOI

SHRI BENNY BEHANAN

Will the Minister of **CIVIL AVIATION** be pleased to state:

- (a) the number of new regional airports and air routes operationalized under UDAN scheme in 2024-25;
- (b) the financial assistance provided to airlines and airport operators for improving regional air connectivity; and
- (c) the challenges faced in ensuring the long-term financial viability of UDAN routes and the steps being taken by the Government to address them?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) and (b): During the year 2024-25, 04 airports and 02 heliports have been operationalised under the Regional Connectivity Scheme-Ude Desh ka Aam Nagrik (RCS-UDAN). 66 RCS routes have been operationalised during the year 2024-25 (till date).

Promoting affordability of regional air connectivity is envisioned under UDAN by supporting Selected Airline Operators (SAOs) through concessions by the

Central Government, State Governments/UTs and airport operators to reduce the cost of operations on regional routes and providing financial (Viability Gap Funding or VGF) support to meet the gap. Rs 4023 crores of VGF support has been provided to airlines so far under the Scheme since its inception.

(c): UDAN is a market driven ongoing scheme wherein bidding rounds are conducted from time to time to cover more destinations. Airlines are invited to participate in the bidding rounds as per their own assessment of routes and feasibility. In order to improve long term sustainability of the routes under the UDAN Scheme, the following approach is adopted:

1. To leverage the expertise of the relevant State Government in their respective regions, they have been requested to identify and prioritize high-potential aerodromes that can be developed and operationalised. This initiative aims to ensure a more efficient and strategic approach to the expansion of aviation infrastructure, capitalising on local knowledge and available resources.;
2. In order to further increase the routes operationalized viz a viz the routes awarded, airlines have been asked to submit business plans for timely operationalisation, prior to the award of the route. The Implementing Agency has also been publishing the list of prioritized aerodromes that are ready or ready within 6 months. Further, eligible routes that were discontinued in the past rounds due to various reasons such as airline failure, have also been re-bid, awarded and operationalised in the subsequent rounds. This is an evolving process.

पीएम-पीवीटीजी विकास मिशन

4383. श्री संतोष पांडेय:

क्या **जनजातीय कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) प्रधानमंत्री विशेष रूप से कमजोर जनजातीय समूहों (पीवीटीजी) के विकास मिशन के उद्देश्यों और लक्ष्यों का ब्यौरा क्या है;

(ख) क्या सरकार ने पीवीटीजी को लाभ प्रदान करने के लिए कोई नीति तैयार की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार ने उक्त मिशन की प्रभावशीलता बढ़ाने के लिए कोई सूचना या जागरूकता अभियान आरंभ किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या सरकार छत्तीसगढ़ के जनजातीय क्षेत्रों के लिए कोई विशेष कार्य योजना बना रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ङ) वर्ष 2019 से इस प्रयोजन के लिए छत्तीसगढ़ को जिलावार कितनी निधि आवंटित की गई है; और

(च) सरकार द्वारा चिह्नित किए गए पीवीटीजी में शामिल छत्तीसगढ़ के जनजातीय समूहों का ब्यौरा क्या है?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गा दास उइके):

(क) और (ख): 15 नवंबर 2023 को, माननीय प्रधानमंत्री ने 18 राज्यों और एक संघ राज्यक्षेत्र में रहने वाले 75 पीवीटीजी समुदायों के सामाजिक-आर्थिक विकास के लिए प्रधानमंत्री जनजाति आदिवासी न्याय महा अभियान (पीएम जनमन) (बजट घोषणा 2023-24 के अनुसार नाम, प्रधानमंत्री पीवीटीजी विकास मिशन) का शुभारंभ किया। मिशन का उद्देश्य 3 वर्षों में सुरक्षित आवास, स्वच्छ पेयजल, शिक्षा, स्वास्थ्य और पोषण तक बेहतर पहुंच, सड़क और दूरसंचार संपर्क, अविद्युतीकृत घरों का विद्युतीकरण और स्थायी आजीविका के अवसर जैसी उनकी सामाजिक-आर्थिक स्थितियों में सुधार के लिए बुनियादी सुविधाएं प्रदान करना है। इन उद्देश्यों को 9- संबंधित मंत्रालयों द्वारा कार्यान्वित 11 उपायों के माध्यम से पूरा किया जा रहा है।

पीएम जनमन के कार्यान्वयन के मद्देनजर, जनजातीय कार्य मंत्रालय ने पीएम जनमन के तहत गांवों और बस्तियों में रहने वाली पीवीटीजी आबादी को कवर करने के लिए पीवीटीजी आबादी के

आंकड़ों और बुनियादी ढांचे के अंतरों का अनुमान लगाने के लिए राज्य सरकारों/संघ राज्यक्षेत्रों के प्रशासनों/विभागों के माध्यम से पीएम गति शक्ति मोबाइल एप्लिकेशन के माध्यम से आवास स्तर पर डेटा संग्रह करने का कार्य शुरू किया है।

पीएम जनमन के शुभारंभ से पहले, पीवीटीजी के विकास के लिए, जनजातीय कार्य मंत्रालय "पीवीटीजी का विकास" की योजना को कार्यान्वित कर रहा था, जिसमें संरक्षण सह विकास (सीसीडी) योजनाओं के लिए संबंधित राज्य सरकार/संघ राज्यक्षेत्र को उनके प्रस्तावों के आधार पर निधियां प्रदान की जाती थी। ये बुनियादी ढांचे में अंतर को भरने के लिए थे और मांग आधारित थे। पीएम जनमन योजना की शुरुआत के साथ ही पीवीटीजी का विकास योजना को बंद कर दिया गया है और मंत्रालय केवल मार्च 2025 तक प्रतिबद्ध देनदारियाँ प्रदान कर रहा है।

जनजातीय कार्य मंत्रालय कक्षा 6वीं से 12वीं तक अजजा छात्रों को गुणवत्तापूर्ण शिक्षा प्रदान करने के लिए एक प्रमुख (फ्लैगशिप) योजना "एकलव्य आदर्श आवासीय विद्यालय (ईएमआरएस)" भी लागू कर रहा है। प्रत्येक ईएमआरएस में 5% सीटें पीवीटीजी छात्रों के लिए आरक्षित हैं।

राष्ट्रीय अध्येतावृत्ति योजना में, 750 स्लॉट में से 25 स्लॉट पीवीटीजी छात्रों के लिए आरक्षित हैं। अजजा छात्रों के लिए राष्ट्रीय समुद्रपारीय छात्रवृत्ति के तहत, 20 स्लॉट में से 3 स्लॉट पीवीटीजी अभ्यर्थी के लिए आरक्षित हैं।

(ग): जनजातीय कार्य मंत्रालय ने मिशन के बारे में जागरूकता पैदा करने के लिए पीएम-जनमन के तहत 15 दिसंबर, 2023 से 15 जनवरी, 2024 तक और 23 अगस्त, 2024 से 02 अक्टूबर, 2024 तक दो सूचना, शिक्षा और संचार (आईईसी) अभियान शुरू किए हैं। विभिन्न राष्ट्रीय/राज्य/जिला स्तर के कार्यक्रम और गतिविधियाँ आयोजित की गईं। अभियान के दौरान विभिन्न राज्य/जिला स्तरीय कार्यक्रमों और गतिविधियों के आयोजन के माध्यम से पीएम जनमन को बढ़ावा देने के लिए केंद्र प्रायोजित योजना 'जनजातीय अनुसंधान संस्थान (टीआरआई) को सहायता' के अंतर्गत संबंधित राज्य/संघ राज्यक्षेत्र सरकारों को वित्तीय सहायता प्रदान की गई।

(घ) और (ङ): जनजातीय कार्य मंत्रालय छत्तीसगढ़ सहित देश भर में अनुसूचित जनजातियों (अजजा) के कल्याण और विकास के लिए विभिन्न योजनाओं/कार्यक्रमों को क्रियान्वित कर रहा है। जनजातीय कार्य मंत्रालय ने डीएपीएसटी के तहत विभिन्न मंत्रालयों/विभागों के पास उपलब्ध निधियों के अभिसरण के माध्यम से अजजा के विकास के लिए दो मिशन शुरू किए हैं, नामतः प्रधानमंत्री जनजाति आदिवासी न्याय महा अभियान (पीएम जनमन) और धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीए जेजीयूए), जो छत्तीसगढ़ राज्य को कवर करते हैं। छत्तीसगढ़ राज्य सरकार को अनुसूचित जनजातियों के विकास के लिए विभिन्न योजनाओं/अनुदानों के अंतर्गत निधियां उपलब्ध कराई गई हैं/जा रही हैं, जैसे अनुच्छेद 275 (1) के प्रावधान (परंतुक), अजजा छात्रों को मैट्रिक-पूर्व छात्रवृत्ति, अजजा छात्रों को मैट्रिकोत्तर छात्रवृत्ति, टीएसएस/पीएमएएजीवाई को एससीए, टीआरआई को सहायता, पीवीटीजी का विकास। 2019-20 से संबंधित योजनाओं/अनुदानों के तहत छत्तीसगढ़ राज्य सरकार को जारी की गई निधियां का विवरण निम्नानुसार है:

(लाख रुपये में)

योजना/अनुदान	वित्त वर्ष 2019-20	वित्त वर्ष 2020-21	वित्त वर्ष 2021-22	वित्त वर्ष 2022-23	वित्त वर्ष 2023-24	वित्त वर्ष 2024-25
अनुच्छेद 275 (1) के प्रावधान (परंतुक)	22500.77	9976.24	11604.02	13578.45	15676.77	14506.46
मैट्रिक-पूर्व छात्रवृत्ति	4796.94	3541.54	0.00	0.00	5250.00	0.00
मैट्रिकोत्तर छात्रवृत्ति	7022.69	8790.24	0.00	9330.35	7125.00	7000.00
टीएसएस/ पीएमएएजीवाई को एससीए (2021-22 से)	9415.53	8769.06	15595.80	23021.82	0.00	0.00
टीआरआई को सहायता	0.00	0.00	189.04	113.43	250.00	1000.00
पीवीटीजी का विकास	1311.35	989.32	996.90	1500.00	0.00	0.00
पीएम जनमन (एमपीसी)	लागू नहीं	लागू नहीं	लागू नहीं	लागू नहीं	852.39	0.00

*जिलावार निधियां आवंटित/जारी करने सहित परियोजनाओं को क्रियान्वित करना राज्य सरकार की जिम्मेदारी है।

इसके अलावा, मंत्रालय ने छत्तीसगढ़ राज्य में 75 ईएमआरएस स्वीकृत किए हैं और सभी ईएमआरएस के क्रियाशील होने की सूचना है।

(च): मध्य प्रदेश (छत्तीसगढ़ सहित) में निवास करने वाले विशेष रूप से कमजोर जनजातीय समूहों (पीवीटीजी) के रूप में पहचाने गए जनजातीय समुदायों का ब्यौरा संलग्न **विवरण** में दिया गया है।

विवरण-I

पीवीटीजी की सूची

क्र. सं.	राज्य का नाम	पीवीटीजी का नाम
1	मध्य प्रदेश (छत्तीसगढ़ सहित)	अबूझ मारिया / अबूज मारिया
2		बैगा
3		भारिया
4		बिरहोर
5		पहाड़ी कोरवा
6		कमार
7		सहरिया

PROMOTION OF MSMEs**4384. SHRI RAJU BISTA:**

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) the details of financial support provided to states under the specific scheme for the promotion of MSMEs and SMEs since 2019;
- (b) the details of financial allocation and the total number of MSME and SME projects approved since 2019 in the districts of Darjeeling, Kalimpong and North Dinajpur; and
- (c) the manner in which the scheme has contributed towards the development of MSMEs in West Bengal and the expected outcomes from these approved projects?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (c): The Ministry of Micro, Small and Medium Enterprises (MSME) supplements the efforts of State/UT Government through the implementation of Central Sector Schemes, wherein funds are not allocated to the States/UTs. The Ministry of MSME has taken various measures to provide financial support to the MSME sector of the country, including West Bengal. These measures inter-alia include schemes such as Prime Minister's Employment Generation Programme (PMEGP) for setting up of new micro enterprises in the non-farm sector by providing Margin Money subsidy on the Bank loan, Credit Guarantee Scheme (CGS) to provide collateral free loans to Micro and Small Enterprises (MSEs), collateral free loans upto Rs 20 Lakh for Informal Micro Enterprises, Special Credit Linked Capital Subsidy Scheme with a provision of 25% subsidy to SC/ST MSEs for procurement of Plant and Machinery/ Equipment through institutional credit (bank loan), PM Vishwakarma Yojana, Mudra Loan, etc.

The details of benefits provided to MSMEs under CGS and PMEGP in the districts of Darjeeling, Kalimpong and North Dinajpur are given as below:

Credit Guarantees Approved under CGS			
		FY 2019-20 to FY 2024-25 (up to 28.02.2025)	
Sr. No.	States / UTs	No. of guarantees approved	Amount approved (in Rs. Crore)
1	Darjeeling	11,634	1138
2	Kalimpong	733	53.37
3	North Dinajpur	7,213	521
Total		1,604	19,580

Benefits under PMEGP during FY 2019-20 to FY 2024-25 (up to 25.03.2025)				
Sr. No.	District	MM Disbursed (in lakh)	No. of units assisted	Estimated Employment Generated
1	Darjeeling	931.53	329	2,632
2	Kalimpong	195.18	78	624
3	North Dinajpur	370.36	119	952
Total		1497.07	526	4208

छत्तीसगढ़ में भारतमाला परियोजना

4385. श्री विजय बघेल:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि

(क) छत्तीसगढ़ के दुर्ग जिले में दुर्ग से आरंग होते हुए रायपुर तक भारतमाला परियोजना के अंतर्गत बनाए जा रहे एक्सप्रेस-वे की वर्तमान स्थिति क्या है;

(ख) उक्त छह लेन वाली सड़क के कब तक पूरा होने की संभावना है;

(ग) दुर्ग संसदीय निर्वाचन क्षेत्र में ऐसे कितने स्थान हैं जहां एक्सप्रेस-वे से संपर्क करने वाली / जोड़ने वाली सड़कें उपलब्ध कराई जा रही हैं, और

(घ) क्या आवश्यकता पड़ने पर जनहित में और संपर्क सड़कें बनाने का प्रस्ताव है और यदि हां, तो तत्संबंधी स्थान-वार ब्यौरा क्या है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) और (ख): दुर्ग से आरंग तक 92.23 किलोमीटर लंबे 6-लेन ग्रीनफील्ड राजमार्ग का निर्माण कार्य वर्तमान में प्रगति पर है। दुर्ग जिले के अंतर्गत यह खंड 40.70 किलोमीटर का है और इसने 28.55% की वास्तविक प्रगति हासिल कर ली है, तथा परियोजना के पूर्ण होने की संशोधित निर्धारित तिथि 30.06.2026 है।

(ग) दुर्ग संसदीय क्षेत्र में निम्नलिखित दो स्थानों को संपर्क करने वाली / जोड़ने वाली सड़कें प्रावधान के साथ-साथ इंटरचेंज सुविधा प्रदान किया गया है:

- i. किमी 8+720 पर इंटरचेंज - दुर्ग-बलोद (एसएच 7) चौराहा (सीएसआईटी दुर्ग के निकट)।
 - ii. किमी 34+750 पर इंटरचेंज - दुर्ग-पाटन (एसएच 22) चौराहा (फुंडा गांव के निकट)।
- (घ) इस चरण पर ऐसा कोई प्रस्ताव विचाराधीन नहीं है।

FLUCTUATION IN HYDROPOWER GENERATION

4386. SHRI GURMEET SINGH MEET HAYER:

Will the Minister of **POWER** be pleased to state:

- (a) the details of the highest recorded peak power demand and the corresponding peak power shortage in 2024;
- (b) the details of the projected peak power demand and potential shortages assessed for 2025 and measures planned to address them;
- (c) the manner in which the fluctuations in hydropower generation impacted overall power availability in 2024 and the steps taken/being taken by the Government to mitigate similar challenges in the future; and
- (d) the details of the initiatives that are in place to enhance the integration of renewable energy into the national grid and specific capacity addition targets set for 2025?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a): All India Peak Demand for FY 2024-25 (upto February, 2025) was 2,49,856 MW which occurred on 30.05.2024. This peak demand was successfully met with only a marginal gap of 2 MW.

(b): There is adequate availability of power in the country. Present installed generation capacity of the country is 470 GW. Government of India has addressed the critical issue of power deficiency by adding 238 GW of generation capacity since April, 2014 transforming the country from power deficit to power sufficient. Further, addition of 2,01,088 circuit kilometer (ckm) of Transmission lines, 7,78,017 MVA of Transformation capacity and 82,790 MW of Inter-Regional capacity has been done since 2014 with capability of transferring 1,18,740 MW from one corner of the country to another.

As per mid-term review of 20th Electric Power Survey, the All India Peak Demand of the country is expected to be 277 GW in 2025-26. The country is confident to meet this projected demand with optimal usage of existing and under construction capacities.

Further, Government of India has taken following measures to ensure uninterrupted and reliable power supply in the country:

- (i) All the GENCOs including IPPs and Central generating stations have been advised to generate and maintain full availability on daily basis excluding the period of planned maintenance or forced outage.
- (ii) Hydro based generation is being scheduled in a manner so as to conserve water for meeting demand during peak period.

- (iii) Planned maintenance of generating units is being minimized during period of high demand.
 - (iv) New power generation capacity is being monitored closely for timely addition.
 - (v) Steady supply of coal to all the thermal power plants is being ensured to prevent fuel shortages.
 - (vi) Directions under Section 11 of Electricity Act have been issued to imported coal based plants to operate and generate power to their full capacity.
 - (vii) Gas-based power plants of NTPC as well as other generators are being scheduled during high power demand period.
 - (viii) Government has facilitated power trading through regulatory framework whereby states with surplus generation can sell power to states which are in deficit through three (3) power exchanges viz. Indian Energy Exchange (IEX), Power Exchange India Ltd (PXIL) and Hindustan Power Exchange Ltd.
 - (ix) Electricity market has been reformed by adding the Real Time Market (RTM), Green Day Ahead Market (GDAM), Green Term Ahead Market (GTAM), High Price Day Ahead Market (HPDAM) in Power exchange. Also, there is DEEP portal for e-bidding and e-Reverse for procurement of short-Term power by DISCOMs.
- (c): The hydro generation during the year 2024-25 (April, 2024 to February, 2025) was 1,39,780 Million Units (MUs) as compared to 1,27,038 MUs during corresponding period of 2023-24, showing a growth of 10 % in Hydro generation. Any shortfall/variation in generation from RE Sources including hydro is handled with corresponding change in thermal generation so as to adequately meet the power demand.

(d): The Government has taken various measures to facilitate the integration of Renewable Energy (RE) resources into the National Grid to ensure reliability and stability as under:

- i. Development of intra-state transmission network is being planned to keep pace with RE capacity addition. Strong inter connection of ISTS RE schemes with the intra-state network to ensure better reliability in terms of anchoring voltage stability, angular stability, losses reduction etc. is being done.
- ii. Central Financial Assistance (CFA) is being provided to the States for setting up Transmission infrastructure for RE integration within their State under the Green Energy Corridor Scheme.
- iii. Encouraging setting up of RE projects with storage facilities for optimal utilisation of transmission facilities.
- iv. Flexibilization of thermal generation is mandated to address the variability of RE generation.
- v. CEA (Technical Standards for Connectivity to the Grid) Regulations lay down the minimum technical requirements for the RE generating plants to ensure the safe, secure and reliable operation of the grid. The compliances to the said regulations by RE plants are verified jointly by Central Transmission Utility (CTUIL) and Grid-India/RLDCs before granting connectivity/interconnection to the national grid. Robust compliances verification is done before interconnection of any new plant to the grid.
- vi. Indian Electricity Grid Code mandates that RE plants participate in the primary and secondary frequency control in case of contingencies. Hybrid RE power plants,

Energy Storage Systems such as BESS (Battery Energy Storage System) and PSP (Pump Storage Project) are being promoted for mitigating variability in RE generation and provide adequate frequency support to the grid.

- vii. Establishment of dedicated 13 No. of Renewable Energy Management Centres (REMC) in RE rich States and Regions for dedicated, monitoring, forecasting and scheduling of Solar and Wind plants.

The details of capacity addition for the FY 2025-26 are given in the enclosed **STATEMENT.**

STATEMENT

The details of capacity addition for the FY 2025-26

Project	Implementing Agency	Unit No.	State	Capacity (MW)	Commissioning Schedule
<u>THERMAL</u> (As on 10.03.2025)					
CENTRAL SECTOR				4,900 MW	
Ghatampur TPP	NUPPL	U-2	Uttar Pradesh	660	May-25
Buxar TPP	SJVN	U-1	Bihar	660	May-25
Khurja SCTPP	THDC	U-2	Uttar Pradesh	660	Jun-25
Buxar TPP	SJVN	U-2	Bihar	660	Sep-25
Ghatampur TPP	NUPPL	U-3	Uttar Pradesh	660	Oct-25
Patratu STPP	PVUNL	U-2	Jharkhand	800	Dec-25
Patratu STPP	PVUNL	U-3	Jharkhand	800	Mar-26
STATE SECTOR				4,380 MW	
Udangudi STPP St-I	TANGEDCO	U-1	Tamil Nadu	660	May-25
Sagardighi TPP St-III	WBPDC	U-1	West Bengal	660	May-25
Yadadri TPS	TSGENCO	U-4	Telangana	800	Jun-25
Yadadri TPS	TSGENCO	U-3	Telangana	800	Jul-25
Udangudi STPP St-I	TANGEDCO	U-2	Tamil Nadu	660	Aug-25
Yadadri TPS	TSGENCO	U-5	Telangana	800	Sep-25
PRIVATE SECTOR				0	
TOTAL THERMAL (CENTRAL + STATE + PRIVATE)				9,280	
<u>HYDRO</u> (As on 12.03.2025)					
CENTRAL SECTOR				3,170 MW	
Parbati-II	NHPC	U-1 to 4	Himachal Pradesh	800	Mar-25
Rangit-IV	NHPC	U-1 to 3	Sikkim	120	Dec-25

Project	Implementing Agency	Unit No.	State	Capacity (MW)	Commissioning Schedule
Subansiri Lower	NHPC	U-1 to 5	Arunachal Pradesh	1250	Dec-25
Tehri PSS	THDC	U-1 to 4	Uttarakhand	1000	Oct-25
STATE SECTOR				950 MW	
Uhl-III	BVPCL	U-1 to 3	Himachal Pradesh	100	Mar-25
Lower Sileru Extension	APGENCO	U-1 to 2	Andhra Pradesh	230	Oct-25
Lower Kopili	APGCL	U-1 to 5	Assam	120	Sep-25
Kundah Pumped Storage (Phase-I, Phase-II and Phase-III)	TANGEDCO	U-1 to 4	Tamil Nadu	500	Dec-25
PRIVATE SECTOR				1,920 MW	
Kutehr	JSW	U-1 to 3	Himachal Pradesh	240	Jul-25
Pinnapuram	GREENKO	U-1 to 8	Andhra Pradesh	1680	Jul-25
TOTAL HYDRO (CENTRAL + STATE + PRIVATE)				6,040 MW	

NUCLEAR					
CENTRAL SECTOR				5,900 MW	
Kudankulam Nuclear Power Plant	NPCIL	U-3	Tamil Nadu	4000	Mar-26
Prototype Fast Breeder Reactor (PFBR)	BHAVINI		Tamil Nadu	500	2025-26
Rajasthan Atomic Power Station (RAPS)	NPCIL	U-7 to 8	Rajasthan	1400	2025-26
TOTAL (THERMAL + HYDRO+NUCLEAR)				21,220 MW	

Renewable Energy :

1,53,920 MW Renewable Capacity including 84,310 MW of Solar, 28,280 MW of Wind and 40,890 MW Hybrid power is under construction. Out of this, 34,855 MW RE capacity is likely to be added by 2025-26.

Energy Storage Projects :

In energy storage systems, 13,050 MW/78,300 MWh Pumped Storage Projects are under construction/concurred and 14,970 MW/54,803 MWh Battery Energy Storage System are currently under various stages of construction/bidding. Out of this, 6,853 MW/ 36,592 MWh of energy storage system (3,180 MW/19,080 MWh Pumped Storage Projects and 3,673 MW/ 17,512 MWh of Battery Energy Storage System) is likely to be added by 2025-26.

HOUSEHOLDS COVERED UNDER 'HAR GHAR JAL' SCHEME IN UTTAR PRADESH**4387. SHRI RAJEEV RAI:**

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the details and the number of tap connections provided and households covered in towns and villages under 'Har Ghar Jal' scheme in Uttar Pradesh, district-wise;
- (b) the details of tap connections provided to the households in the Mau and Ballia districts of Uttar Pradesh during the last three years and the current year;
- (c) the details of the remaining households to be provided with tap connections under the said scheme in the said districts of Uttar Pradesh;
- (d) the expected timeline by which every household in the said districts are likely to be covered under the said scheme;
- (e) whether streets, gallis, roads etc., which were dismantled for making provision for Har Ghar Jal project in the said districts have been repaired/restored after completion of work; and
- (f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V. SOMANNA):

(a) and (b): Government of India is committed to make provision for safe and potable tap water supply in adequate quantity, of prescribed quality and on a regular and long-term basis to all rural households in the country. Towards this end, the Government of India launched the Jal Jeevan Mission (JJM), being implemented in partnership with States, since August 2019, including in Uttar Pradesh. The Government of India supports the States by providing technical and financial assistance.

Significant progress has been made in the country since the launch of Jal Jeevan Mission, towards enhancing access to tap water to rural households. At the start of Jal Jeevan Mission in August 2019, only 3.23 Crore (16.71%) rural households were reported to have tap water connections. So far, as reported by State/UTs as on 25.03.2025, around 12.31 Crore additional rural households have been provided with tap water connections. Thus, as on 25.03.2025, out of 19.36 Crore rural households in the country, approximately 15.54 Crore (80.29%) households are reported to have tap water supply in their homes.

The details and the number of tap connections provided and households covered in villages under 'Har Ghar Jal' scheme in Uttar Pradesh, district-wise and year-wise are available on JJM IMIS Dashboard at <https://ejalshakti.gov.in/jjmreport/JJMIndia.aspx>.

Under AMRUT, 170 water supply projects worth ₹4,267.71 crore taken up in Uttar Pradesh out of which works worth ₹4,145.62 crore have been physically

completed. 9.29 lakh water tap connections (new/serviced) have been provided under AMRUT and Convergence.

Also, 1,876 water tap connections (new/serviced) in Ballia district and 7,943 water tap connections (new/serviced) in Mau district have been provided under AMRUT and Convergence.

(c): The details of the remaining households to be provided with tap connections under the said scheme in the said districts of Uttar Pradesh are as under:

(Source- JJM IMIS Dashboard)

S.No	District	Total HH	FHTC Provided	Balance
1	Ballia	438202	145413	292789
2	Mau	264424	233494	30930

Further, under AMRUT 2.0 so far, 5 water supply projects worth ₹270.02 crore in Ballia district and 4 water supply projects worth ₹377.88 crore in Mau district have been approved by MoHUA. Approved projects cover 63,806 new/service tap connections in Ballia district and 92,303 new/service tap connections in Mau district.

(d): As reported by the State of Uttar Pradesh, the balance households of the districts Mau and Ballia will be covered under the extended timeline (Dec-2026) of JJM.

(e) and (f): As reported by the State of Uttar Pradesh, 7497 Km of pipeline has been laid in **Mau** district till 20.3.2025. It has also been informed by the state government that 2142 Km of different type of road was dismantled during the work; out of which 2106 Km has already been restored. Further, 7750 Km of pipeline has been laid in

Ballia district till 20.3.2025. It has been informed by the state government that 2198 Km of different type of road was dismantled during the work; out of which 2077 Km has already been restored.

ALLOCATION AND DISBURSEMENT OF SUBSIDY UNDER PM-FME

4388. PROF. VARSHA EKNATH GAIKWAD:

SHRI NILESH DNYANDEV LANKE:

SHRI BHASKAR MURLIDHAR BHAGARE:

DR. AMOL RAMSING KOLHE:

SHRIMATI SUPRIYA SULE:

SHRI SANJAY DINA PATIL:

SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) the details of the total amount of subsidy allocated and disbursed to various States including Maharashtra under the Pradhan Mantri Formalisation of Micro Food Processing Enterprises (PM-FME) Scheme;
- (b) the total subsidy amount released under the PM-FME scheme, State-wise including Maharashtra;
- (c) the amount of allocated subsidy disbursed to the micro food processing enterprises in each State and the percentage of funds utilized so far;
- (d) the manner in which the Government monitors and evaluates the effectiveness of subsidy utilization by the micro food processing enterprises in each State;
- (e) whether the Government has conducted any assessment on the impact of these subsidies on the micro food processing sectors in Maharashtra and if so, the details thereof; and

(f) whether there has been any delay in the release of subsidies to Maharashtra or other States under the PM-FME scheme and if so, the details thereof and the steps being taken to address these issues?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a): Centre Share of Rs. 2704.61 Cr. has been released to States/ UTs for implementation of various components of Pradhan Mantri Formalization of Micro food processing Enterprises (PMFME) Scheme, out of which an amount of Rs. 401.04 crores have been released to the State of Maharashtra till 28th February 2025.

(b) and (c): An amount of Rs. 2085.37 Crores has been released as Centre Share towards credit linked subsidy including Rs. 422.77 Crores to the State of Maharashtra as per the details given in the enclosed **Statement**. About 94.82 % of the funds have been utilized as on 28th February 2025.

(d): The effectiveness of implementation of the scheme is monitored by respective lending Banks and State Nodal Departments/agencies of respective State / UT Governments.

(e): Assessment on the impact of subsidies on the micro food processing sectors in Maharashtra has not been conducted by Ministry of Food Processing Industries (MoFPI) so far.

(f): There is no delay in releasing Centre share of subsidies to Maharashtra or other States under the PM-FME scheme. However, there is some delays on the part of

States/UTs in withdrawal of corresponding State Share of funds from the State Treasury thereby delaying the release of subsidy to end beneficiaries.

STATEMENT
DETAILS OF STATE-WISE SUBSIDY RELEASED

S.No.	State	Total Subsidy Released (in Rs. Cr.)
1	Andaman And Nicobar Islands	0.55
2	Andhra Pradesh	64.12
3	Arunachal Pradesh	2.29
4	Assam	20.47
5	Bihar	242.63
6	Chandigarh	0.21
7	Chhattisgarh	21.86
8	Dadra And Nagar Haveli And Daman And Diu	0.14
9	Delhi	3.35
10	Goa	2.20
11	Gujarat	29.93
12	Haryana	54.99
13	Himachal Pradesh	32.27
14	Jammu And Kashmir	11.16
15	Jharkhand	23.75
16	Karnataka	160.19
17	Kerala	86.84
18	Ladakh	2.56
19	Lakshadweep	-
20	Madhya Pradesh	137.67
21	Maharashtra	422.77
22	Manipur	5.82
23	Meghalaya	1.05
24	Mizoram	0.91
25	Nagaland	4.66
26	Odisha	31.96
27	Puducherry	2.52
28	Punjab	150.44
29	Rajasthan	32.37
30	Sikkim	0.47
31	Tamil Nadu	215.21
32	Telangana	35.68
33	Tripura	2.48
34	Uttar Pradesh	263.24
35	Uttarakhand	15.39

36	West Bengal	3.23
	Grand Total	2,085.38

घरेलू यात्रियों का आंकड़ा

4389. श्री छत्रपाल सिंह गंगवार:

श्री प्रदीप कुमार सिंह:

श्री पी. पी. चौधरी:

डॉ. के. सुधाकर:

श्री योगेन्द्र चांदोलिया:

श्री अनुराग शर्मा:

श्री गोडम नागेश:

श्री भर्तृहरि महताब:

श्री जनार्दन मिश्रा:

श्री प्रवीण पटेल:

क्या **नागर विमानन** मंत्री यह बताने की कृपा करेंगे कि:

(क) वर्ष 2024 के दौरान घरेलू हवाई मार्गों पर यात्रा करने वाले कुल यात्रियों की विमान कंपनी-वार और तिमाही-वार संख्या कितनी है और वर्ष 2023 में इसी अवधि के लिए तुलनात्मक आंकड़े क्या हैं;

(ख) क्या सरकार ने घरेलू यात्रियों के यातायात में परिवर्तन में योगदान देने वाले कारकों के संबंध में कोई विश्लेषण किया है और यदि हां, तो उसके निष्कर्ष क्या हैं;

(ग) वर्ष 2024 के दौरान अंतर्राष्ट्रीय हवाई मार्गों पर यात्रा करने वाले यात्रियों की देशवार और विमान कंपनीवार कुल संख्या कितनी है और वर्ष 2023 में इसी अवधि के लिए तुलनात्मक आंकड़े क्या हैं;

(घ) क्या सरकार ने आगामी वर्ष के लिए यात्री यातायात में वृद्धि के संबंध में कोई अनुमान लगाया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है तथा अनुमानित यातायात को समायोजित करने के लिए क्या कदम उठाए जा रहे हैं;

(ङ) देश के विभिन्न विमानपत्तनों से किए जा रहे हवाई यातायात का ब्यौरा क्या है तथा उड़ान-2.0 योजना के तहत विकसित किए जाने वाले नए विमानपत्तनों के प्रस्ताव का ब्यौरा क्या है; और

(च) महाकुंभ के दौरान उड़ानों से प्रयागराज पहुँचने वाले यात्रियों की कुल संख्या कितनी है तथा विभिन्न शहरों से महाकुंभ के लिए निर्धारित नई उड़ानों की संख्या कितनी है?

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोले):

(क) से (घ): वर्ष 2023 की तुलना में 2024 के दौरान एयरलाइन-वार घरेलू यात्रियों का तिमाही-वार ब्यौरा संलग्न **विवरण** में दिया गया है।

कैलेंडर वर्ष 2023 और 2024 के लिए अनुसूचित अंतर्राष्ट्रीय परिचालनों के लिए अनुसूचित भारतीय और विदेशी ऑपरेटरों द्वारा देशवार, एयरलाइनवार यात्रियों की संख्या नागर विमानन महानिदेशालय की वेबसाइट पर विवरण 7.06 <https://www.dgca.gov.in/digigov-portal/page=yearly/4267/9450/htmlandmainundefined> पर उपलब्ध है।

भारतीय विमानपत्तन प्राधिकरण के अनुमान के अनुसार, वर्ष 2029-30 तक घरेलू और कुल यात्री यातायात के क्रमशः 590 और 715 मिलियन तक पहुँचने की उम्मीद है।

देश में हवाई यात्रियों की सुविधा के लिए विमानन अवसंरचना में सुधार करने के लिए भारतीय विमानपत्तन प्राधिकरण (एएआई) ने हवाई यातायात/यात्री वृद्धि संबंधी आवश्यकता को पूरा करने के लिए देश में विभिन्न हवाईअड्डों के विकास/उन्नयन/आधुनिकीकरण के लिए 5 वर्षों (2025-29) के दौरान 23000 करोड़ रुपये की पूंजीगत व्यय योजना शुरू की थी, जिसमें नए हवाईअड्डे, मौजूदा टर्मिनल का विस्तार/रूपांतर, नई यात्री सुविधाओं को शामिल करना, नए टर्मिनल, मौजूदा रनवे का विस्तार/सुदृढ़ीकरण, एप्रन, नियंत्रण टावर, तकनीकी ब्लॉक आदि जैसे एएनएस संबंधी कार्य शामिल हैं।

(ड): सरकार ने अगले 10 वर्षों के लिए संशोधित उड़ान योजना शुरू करने की भी घोषणा की है जिसका उद्देश्य 120 नए गंतव्यों को जोड़ना है। यह योजना पहाड़ी, आकांक्षी जिलों और पूर्वोत्तर क्षेत्र के जिलों में हेलीपैड और छोटे हवाईअड्डों के लिए भी सहायता करेगी। यह योजना अभी निर्माण चरण में है।

(च): महाकुंभ (13 जनवरी, 2025 से 26 फरवरी, 2025) के दौरान प्रयागराज हवाईअड्डे पर अनुसूचित एयरलाइनों द्वारा 3394 उड़ानों में 5.43 लाख यात्रियों को हैंडल किया गया।

विवरण

कैलेंडर वर्ष 2023 और 2024 (अनंतिम) के लिए अनुसूचित घरेलू ऑपरेटरों द्वारा एयरलाइनवार, तिमाहीवार यात्रियों (संख्या में) की तुलनात्मक जानकारी

क्र. सं.	एयरलाइन का नाम	तिमाही 1 (जनवरी-मार्च)		तिमाही 2 (अप्रैल-जून)		तिमाही 3 (जुलाई-सितंबर)		तिमाही 4 (अक्तूबर-दिसंबर)		कुल यात्री (संख्या में)	
		2023	2024	2023	2024	2023	2024	2023	2024	2023	2024
1	एआईएक्स कनेक्ट	27,52,294	23,40,882	30,25,290	20,58,056	25,95,601	17,02,664	25,20,291		1,08,93,476	61,01,602
2	एअर इंडिया	33,69,924	40,78,095	35,69,542	45,21,315	35,84,079	45,15,394	37,50,938	63,26,379	1,42,74,483	1,94,41,183
3	एअर इंडिया एक्सप्रेस		8,84,582		11,73,831	23,727	12,43,231	4,56,026	37,40,860	4,79,753	70,42,504
4	अकासा एअर	11,37,596	17,53,310	17,60,123	18,77,730	16,68,228	17,69,016	16,63,403	19,74,326	62,29,350	73,74,382
5	एलाईस एअर	4,18,497	4,02,083	4,70,647	3,96,925	3,67,864	3,37,711	3,84,278	2,94,919	16,41,286	14,31,638
6	फ्लाई91		1,351		23,664		40,583		61,580	-	1,27,178
7	फ्लाईबिग	56,461	1,414	58,432	4,638	72,959	4,816	22,737	4,620	210,589	15,488
8	गो एअर	29,10,850		8,77,076						37,87,926	-
9	इंडियावन एअर	4,401	7,300	4,748	6,105	3,468	6,075	6,924	7,862	19,541	27,342
10	इंडिगो	2,09,06,620	2,35,96,509	2,34,09,734	2,45,33,458	2,33,11,939	2,44,48,710	2,43,09,602	2,73,25,178	9,19,37,895	9,99,03,855
11	स्पाइसजेट	25,99,241	21,01,370	20,16,431	16,71,486	15,89,883	9,68,791	21,84,469	12,66,538	83,90,024	60,08,185
12	स्टार एअर	49,478	1,37,407	69,058	1,69,165	85,908	1,51,521	1,25,466	1,73,298	3,29,910	6,31,391
13	विस्तारा	33,07,235	38,42,074	33,28,484	37,64,804	34,65,596	39,55,628	37,45,354	16,58,251	1,38,46,669	1,32,20,757
कुल योग		3,75,12,597	3,91,46,377	3,85,89,565	4,02,01,177	3,67,69,252	3,91,44,140	3,91,69,488	4,28,33,811	15,20,40,902	16,13,25,505

INSTALLATION OF GAS PIPELINES

4390. DR. M. K. VISHNU PRASAD:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) whether the Government has any proposal to install gas pipelines across the country, through massive network for transportation;
- (b) if so, the details thereof, State-wise;
- (c) whether it would also extend CNG connections to more cities and towns, especially in Tamil Nadu, Karnataka, Andhra Pradesh and Uttar Pradesh in particular for domestic, transport sector and industrial purposes;
- (d) if so, the details thereof; and
- (e) the time by which the said network would be spread across the country?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) to (e): Petroleum and Natural Gas Regulatory Board (PNGRB) has authorized approximately 33,475 Km Natural Gas Pipeline Network across the country with the aim to create National Gas Grid and increase the availability of natural gas across the country. The entities authorized by PNGRB to lay natural gas pipelines are also allowed to lay spurlines as per the provision of the regulations. Accordingly, 24,945 Km of Natural Gas Pipeline (including sub-transmission pipeline and tie in connectivity pipeline) are operational and 10,805 km are under various stages of

construction. The details of the natural gas pipeline networks in India is given in the enclosed **Statement-I**.

Further, Providing Piped Natural Gas (PNG) connections and establishment of Compressed Natural Gas (CNG) stations is part of the development of City Gas Distribution (CGD) Network, which inter alia include creation of pipeline infrastructure and other facilities for the supply of PNG to domestic, commercial and industrial units and CNG to transport sector which is being carried out by the entities authorized by Petroleum and Natural Gas Regulatory Board (PNGRB). The authorized entities also supply natural gas to customers in industrial sector in their GAs as per the demand and techno-commercial viability.

The GA wise CGD progress in the states of Tamil Nadu, Karnataka, Andhra Pradesh and Uttar Pradesh, as on 31.01.2025 are given in the enclosed **Statement-II**

STATEMENT-I

Details		Length (Km)	Total (Km)
Authorized Natural Gas Pipelines	Common Carrier	31,903	33,475
	Tie-in connectivity	792	
	Dedicated	780	
Operational Natural Gas Pipelines	Common Carrier	23,573	24,945
	Tie-in connectivity	202	
	Dedicated	653	
	STPL	517	
Under Construction Natural Gas Pipelines	Common Carrier	9,528	10,805
	Tie-in connectivity	593	
	Dedicated	122	
	STPL	562	
The variation in the sum of the lengths of Operational and Under Construction Natural Gas Pipelines vis-à-vis the length of the Authorized pipelines are on account of one or more of the following factors:			

- i **Variation in As-Built length due to site conditions,**
 - ii **Additional pipelines laid by the authorized entities for providing connectivity within the tariff corridor in line with the provisions of the NGPL Authorization Regulations,**
 - iii **Length of the operational and Under Construction pipelines as above includes the available length of Sub-Transmission Pipelines (STPL) owned by CGD entities, etc.**
- The above operational and under construction length of Natural Gas Pipelines includes the available length of Sub-Transmission Pipelines owned by the CGD entities.**

Source: PNGRB

List of Abbreviations used

AGCL	Assam Gas Company Limited	GIGL	GSPL India Gasnet Limited	MEIL	Megha Engineering and Infrastructure Limited
AGPKLPL	AGP Karaikal LNG Private Limited	GITL	GSPL India Transco Limited	MMSCMD	Million Metric Standard Cubic Meters per Day
APCPL	Astha Power Corporation Private Limited	GSPL	Gujarat State Petronet Limited	MSIPL	Maharaj Soaps Industry Private Limited
APGDC	Andhra Pradesh Gas Distribution Corporation Limited	HCGBPL	Haryana City Gas (Bhiwadi) Private Limited	ONGC	Oil and Natural Gas Corporation Limited
ATGL	Adani Total Gas Limited	HEPL	H-Energy Private Limited	OPaL	ONGC Petro addition Limited
BGL	Bhagyanagar Gas Limited	HNGPL	Haridwar Natural Gas Private Limited	PIL	Pipelines Infrastructure Limited
BGPL	Bhatinda – Gurdaspur NGPL	HPGGG	High Pressure Gujarat Gas Grid	RCIPL	Recasil Ceramics Industries Private Limited
BGRL	Bharat Gas Resources Limited	HPPL	Hooghly Pipelines Private Limited	RGPL	Reliance Gas Pipelines Limited
CGSML	Charotar Gas SahakariMandali Limited	HVJ	Integrated Hazira-Vijaipur-Jagdishpur NGPL	SCPL	Silica Ceramica Private Limited
CUGL	Central UP Gas Limited	IGGL	Indradhanush Gas Grid Limited	SEIL	Steel Exchange India Limited
DFPCL	Deepak Fertilizer and Petrochemical Corporation Ltd.	IGL	Indraprastha Gas Limited	SnGL	Sanwariya Gas Limited
DNPL	DNP Limited	IMC	IMC Limited	SPPL	Shahdol - Phulpur NGPL
DPPL	Dadri-Panipat NGPL	IOCL	Indian Oil Corporation Limited	TGPL	Torrent Gas Private Limited
ECCPL	East Coast Concessions Private Limited	IRMEPL	IRM Energy Private Limited	TGPuL	Torrent Gas Pune Limited
ECGDPL	East Coast Natural Gas Distribution Private Limited	IOAGPL	Indian Oil Adani Gas Private Limited	TPL	Torrent Power Limited
EOGEPL	Essar Oil and Gas Exploration and Production Limited	JMEPL	Jay Madhok Energy Private Limited led Consortium	UEPL	Unison Enviro Private Limited
GGL	Gujarat Gas Limited	KM	Kilometre	VGL	Vadodara Gas Limited
GGPL	Godavari Gas Private Limited	KRPEPL	Kei RSOS Petroleum and Energy Private Limited	WCPL	Western Concessions Private Limited

Full Operational Common Carrier Pipelines – As on 30.09.2024
(Authorised under Regulations 5/17/18 of the NGPL Authorization Regulations)

S. No.	Name of Natural Gas Pipelines	Entity	Date of Authorization	Auth. Length (KM)	Auth. Capacity (MMSCMD)	Operating Length (KM)	States from which Pipeline passes
1	Assam Regional Network	GAIL	04.11.2009	8	2.50	8	Assam
2	Cauvery Basin Network	GAIL	04.11.2009	240	4.33	242	Puducherry and Tamil Nadu
3	Hazira-Vijaipur-Jagdishpur - GREP (Gas Rehabilitation and Expansion Project)-Dahej-Vijaipur HVJ/VDPL	GAIL	19.04.2010	6,169	107.00	6718	Uttar Pradesh, Madhya Pradesh, Rajasthan and Gujarat, Haryana, Delhi and Uttarakhand
4	Dahej-Vijaipur (DVPL)-Vijaipur-Dadri (GREP) Upgradation DVPL 2 and VDPL		14.02.2011				
5	Kakinada-Hyderabad-Uran-Ahmedabad (East West Pipeline)	PIL	21.06.2019	1,459	85.00	1483	Andhra Pradesh, Gujarat, Maharashtra, Telangana and Karnataka
6	Dahej-Uran-Panvel-Dabhol	GAIL	10.05.2010	815	19.90	943	Gujarat, Maharashtra, UT of Dadra and Nagar Haveli and Daman and Diu
7	KG Basin Network	GAIL	12.05.2010	878	16.00	867	Andhra Pradesh
8	Gujarat Regional Network	GAIL	03.12.2010	609	8.31	590	Gujarat
9	Agartala Regional Network	GAIL	13.12.2010	55	2.00	65	Tripura
10	Dadri-Panipat	IOCL	05.01.2011	132	20.00	143	Haryana and Uttar Pradesh
11	Mumbai Regional Network	GAIL	14.03.2011	129	7.04	125	Maharashtra
12	Uran-Trombay	ONGC	03.05.2011	24.00	6.00	24.00	Maharashtra
13	High Pressure Gujarat Gas Grid	GSPL	27.07.2012	2,207	31.00	2665	Gujarat
14	Hazira-Ankleshwar (HAPi)	GGL	05.07.2012	73	5.06	73	Gujarat
15	Low Pressure Gujarat Gas Grid	GSPL	19.03.2013	58	12.00	57	Gujarat

S. No.	Name of Natural Gas Pipelines	Entity	Date of Authorization	Auth. Length (KM)	Auth. Capacity (MMSCMD)	Operating Length (KM)	States from which Pipeline passes
16	Shahdol-Phulpur	RGPL	11.07.2013	312	3.50	304	Madhya Pradesh and Uttar Pradesh
17	Assam Regional Network	AGCL	20.12.2013	105	2.428	107	Assam
18	Dukli – Maharajganj	GAIL	09.01.2014	5.20	0.08	0	Agartala
19	Uran-Taloja	DFPCL	21.10.2014	42.00	0.70	42.00	Maharashtra
20*	Chainsa-Jhajjar-Hissar	GAIL	13.12.2010	455	35.00	440	Haryana, Rajasthan and Delhi
21	Dadri-Bawana-Nangal	GAIL	15.02.2011	921	31.00	998	Punjab, Haryana, Uttar Pradesh, Uttarakhand, Delhi, and Himachal Pradesh
Total				14,696		15,894	

Full Operational Tie-in connectivity– As on 30.09.2024

(Authorised under Regulations 21(1) of the NGPL Authorization Regulations)

S. No.	Name of Natural Gas Pipelines	Entity	Date of Authorization	Auth. Length (KM)	Auth. Capacity (MMSCMD)	Operating Length (KM)	States from which Pipeline passes
1	Jaigarh – Dabhol	WCPL	18.05.2015	60.00	29.00	60.00	Maharashtra
2	ONGCs WHI North Penugonda to GAH, Peravali SV station	KRPEPL	16.02.2016	7.80	0.05	7.80	Andhra Pradesh
3	ONGC's Madnam field to GAIL's Cauvery Basin Network at SV-2 (Memathur)	GAIL	21.12.2017	29	0.85	30	Andhra Pradesh
4	ONGC's S1-VA fields ex-Odalarevu to GAIL's KG Basin Network at SV-1, Bodaskurru	GAIL	09.01.2018	13.60	5.20	14	Andhra Pradesh
5	Suvali to HVJ/DVPL Network	GAIL	24.01.2017	7	2.00	10	Gujarat

S. No.	Name of Natural Gas Pipelines	Entity	Date of Authorization	Auth. Length (KM)	Auth. Capacity (MMSCMD)	Operating Length (KM)	States from which Pipeline passes
6	ONGC's Bantumilli gas source field to GAIL's KG Basin Network	GAIL	21.12.2017	41	0.90	38	Andhra Pradesh
7	Vedanta Limited's Jaya Fields at Jambusar, Gujarat to South Gujarat Main subnetwork of GAIL's Gujarat Regional Network	GAIL	07.03.2022	18	0.1	18	Gujarat
8	ONGC's Bokaro CBM Block to SV-01A on Bokaro-Dharma Section of JHBDPL	GAIL	19.08.2021	23	0.99	24.3	Jharkhand
Total				199		202	

Operational Dedicated Natural Gas Pipelines– As on 30.09.2024
(Authorised under Regulation 19 of the NGPL Authorization Regulations)

S. No.	Name of Natural Gas Pipelines	Entity	Date of Auth.	Auth. Length (Km)	Authorized Capacity (MMSCMD)	Operating Length (KM)	States from which Pipeline passes
1	Duliajan to Numaligarh	DNPL	26.03.2009	194.00	1.20	192.00	Assam
2	Esaar 's LP gas gathering header to Phillips Carbon Black Ltd. Durgapur	EOGEPL	03.11.2010	8.00	0.70	8.00	West Bengal
3	Essar's LP Gas Gathering Header to Graphite India Ltd in Durgapur	EOGEPL	12.08.2015	3.00	0.06	2.36	West Bengal
4	PLL Dahej Terminal to DGEN Power Plant, Dahej SEZ	TPL	27.08.2012	13.00	8.00	13.00	Gujarat
5	EPS Akoljoni - Sapna Chemical *	GAIL	14.12.2012	3.40	0.01	3.40	Gujarat
6	EPS Nanda - Supreme Glass	GAIL	14.12.2012	0.37	0.01	0.37	Gujarat
7	Dahej GGS to GACL P/L	GAIL	14.12.2012	11.25	0.22	12.12	Gujarat

S. No.	Name of Natural Gas Pipelines	Entity	Date of Auth.	Auth. Length (Km)	Authorized Capacity (MMSCMD)	Operating Length (KM)	States from which Pipeline passes
8	GGs Olpad to CYA. and CHEM.	GAIL	14.12.2012	1.20	0.05	1.20	Gujarat
9	Jolwa EPS to Nahar P/L	GAIL	14.12.2012	0.85	0.04	0.85	Gujarat
10	Jolwa EPS to GACL (MDPE)	GAIL	14.12.2012	7.80	0.13	7.80	Gujarat
11	Kim EPS to Spire cera P/L (MDPE)	GAIL	14.12.2012	1.20	0.01	1.20	Gujarat
12	EPS Wasana - Universal Metal (Manglam Alloys)	GAIL	14.12.2012	0.61	0.01	0.61	Gujarat
13	Motera GGS - RIL Sughad	GAIL	14.12.2012	3.72	0.07	3.72	Gujarat
14	Kalol collector line T/O - BVM	GAIL	14.12.2012	1.70	0.02	1.70	Gujarat
15	EPS Nandasan - Nirma	GAIL	14.12.2012	4.97	0.01	4.97	Gujarat
16	EPS Nandasan - Sterling (N)	GAIL	14.12.2012	2.84	0.01	2.84	Gujarat
17	EPS Nandasan - Sterling (K)	GAIL	14.12.2012	0.52	0.02	0.52	Gujarat
18	EPS Wadu - Pioneer	GAIL	14.12.2012	0.35	0.01	0.35	Gujarat
19	Sanand GGS - Jalaram	GAIL	14.12.2012	1.17	0.03	1.17	Gujarat
20	Limbodara EPS - Akash	GAIL	14.12.2012	0.20	0.03	0.20	Gujarat
21	Nandasan EPS - Akik Tiles	GAIL	14.12.2012	2.40	0.01	2.43	Gujarat
22	Nallur - TNEB Thirumakkottai	GAIL	14.12.2012	9.80	0.77	10.21	Tamil Nadu
23	Nallur - Prem Chemco	GAIL	14.12.2012	0.185	0.12	0.21	Tamil Nadu
24	BVG-Neycer	GAIL	14.12.2012	16.55	0.02	16.32	Tamil Nadu
25	AFL	GAIL	14.12.2012	1.70	0.10	1.71	Andhra Pradesh
26	Hitech	GAIL	14.12.2012	0.46	0.06	0.46	Andhra Pradesh
27	Steel Exchange	GAIL	14.12.2012	1.36	0.05	1.36	Andhra Pradesh
28	Dandewala - Gamnewala-RSEB Ramgarh	GAIL	14.12.2012	65.19	0.075 / 0.108	65.32	Rajasthan
29	Langtala to Ramgarh	GAIL	14.12.2012	86.21	0.12	88.00	Rajasthan
30	ONGC Kavitam to GAIL Kavitam SV Station	SCPL	27.08.2013	3.60	0.02	3.80	Andhra Pradesh

S. No.	Name of Natural Gas Pipelines	Entity	Date of Auth.	Auth. Length (Km)	Authorized Capacity (MMSCMD)	Operating Length (KM)	States from which Pipeline passes
31	ONGC Kammapalem isolated well to GAIL SV terminal, Dindi in East Godavari	SEIL	09.01.2014	5.40	0.05	4.75	Andhra Pradesh
32	ONGC's CTF Ankleshwar isolated well to GAIL's Common Carrier South Gujarat Network interconnection point	RCIPL	20.05.2015	0.53	0.015	0.53	Gujarat
33	Bhadol Top to Torrent Hazira Akhakol	GSPL	05.08.2015	22.00	0.48	22.00	Gujarat
34	LANCO Kondapalli Pipeline -I	PIL	12.08.2015	12.00	2.00	12.00	Andhra Pradesh
35	Sonamura GCS to GMS-Monarchak	ONGC	12.08.2015	13.00	0.50	10.50	Tripura
36	ADB GCS to ONGC Colony Badarghat	ONGC	12.08.2015	11.00	0.03	10.79	Tripura
37	ONGC Hazira -KRIBHCO HP Pipeline	ONGC	12.08.2015	5.00	2.00	4.27	Gujarat
38	ONGC Hazira -KRIBHCO LP Pipeline		12.08.2015	5.00	1.00	4.86	Gujarat
39	Essar's Main Compressor Station in Raniganj (East) CBM Block to Matix Fertilizer and Chemicals Ltd (MFCL) in Durgapur	EOGEPL	12.08.2015	30.00	3.00	28.47	West Bengal
40	ONGC Poondi Fields to Maharaj Soaps Industry Private Limited	MSIPL	29.09.2020	0.20	0.002	0.26	Tamil Nadu
41	PLL's Dahej - Koyali Refinery Natural Gas Pipeline (DKPL)	IOCL	20.03.2020	106.00	5.23	106.0	Gujarat
Total				658		653	

Operational Sub Transmission Pipelines (STPL)– As on 30.09.2024

S. No.	Unique GA ID	Geographical Area/ CGD Networks	Authorized CGD Entity	Operating STPL Length (KM)	Transmission PL from Tap-off taken	Transmission PL Entity
1	2.01	Chandigarh	IOAGPL	22.000	DBNPL	GAIL

S. No.	Unique GA ID	Geographical Area/ CGD Networks	Authorized CGD Entity	Operating STPL Length (KM)	Transmission PL from Tap-off taken	Transmission PL Entity
2	2.02	Allahabad	IOAGPL	17.200	HVJ	GAIL
3	2.03	Jhansi	CUGL	8.45	VAPL	GAIL
4	4.06	UT of Daman	IOAGPL	15.600	DUPL-DPPL	GAIL
5	4.07	Amritsar District	GGL	4.8	BGPL	GIGL
6	4.08	Pune District (EAAA)	TGPL	0.198	DUPL-DPPL	GAIL
				1.710	EWPL	PIL
				0.927	EWPL	PIL
				0.565	EWPL	PIL
7	5.03	East Godavari District (EAAA)	GGPL	6.845	KG basin Network	GAIL
8	5.04	West Godavari District	GGPL	0.02	KG Basin Network	GAIL
				3.312		
				5.772		
				4.094		
				12.3		
9	5.05	Tumkur District	MEIL	2.40	DBPL	GAIL
				0.16		
10	5.06	Krishna District (EAAA)	MEIL	0.48	KG Basin Network	GAIL
11	5.08	Belgaum District	MEIL	0.25	DBPL	GAIL
12	6.13	Yamunanagar District	BPCL	2.30	DBNPL	GAIL
13	6.14	Ratnagiri District	UEPL	0.254	DBPL	GAIL
14	9.07	Diu and Gir Somnath Districts	IRMEPL	6.48	HPGGG	GSPL
15	9.10	Navsari District (EAAA), Surat District (EAAA), Tapi District (EAAA) and the Dangs District	ATGL	17.8	HPGGG	GSPL
16	9.12	Kheda District (EAAA) and Mahisagar District	ATGL	0.74	HPGGG	GSPL
17	9.24	Chitradurga and Davanagere Districts	UEPL	0.14	DBPL	GAIL

S. No.	Unique GA ID	Geographical Area/ CGD Networks	Authorized CGD Entity	Operating STPL Length (KM)	Transmission PL from Tap-off taken	Transmission PL Entity
18	9.58	Bhilwara andBundi Districts	ATGL	0.88	HVJ	GAIL
19	9.59	Chittorgarh (Other than Rawatbhata Taluka) and Udaipur Districts	ATGL	0.45	HVJ	GAIL
20	9.70	Jangaon, JayashankarBhupalpally, Mahabubabad, Warangal Urban and Warangal Rural Districts	MEIL	1.319	MBBVPL	GITL
21	9.71	Medak, SiddipetandSangareddy District s	TGPL	17.4	EWPL	PIL
22	9.73	Nalgonda SuryapetandYadadriBhuvanagiri Districts	MEIL	2.8	EWPL	PIL
23	9.78	Amethi, PratapgarhandRaebareli Districts	BPCL	0.75	HVJ	GAIL
24	9.79	Auraiya, Kanpur DehatandEtawah Districts	TGPL	2.5	HVJ	GAIL
25	9.40	Latur and Osmanabad Districts	UEPL	11.865	EWPL	PIL
26	10.33	Hoshiarpur and Gurdaspur Districts	GGL	0.123	BGPL	GIGL
27	98.02	Surat, Bharuch, Ankleshwar	GGL	25.87	HAPi	GGL
				10.43	Mora-Sachin STPL	GGL CGD
				21.6	HAPi	GGL
				11.52	Connected with Sunpertro Source	GGL
				11	Connected with GAIL APM Source	GGL
28	98.08	Ahmedabad City and Daskroi Area	ATGL	0.38	HPGGG	GSPL
29	98.11	Anand area including Kanjariand Vadtal Villages (in Kheda District)	CGSML	6.2	HPGGG	GSPL
30	98.12	Bhiwadi District	Haryana City Gas (Bhiwadi) Private Limited	2.174	CJHPL	GAIL
31	99.18	Vadodara	VGL	0.423	HVJ	GAIL

S. No.	Unique GA ID	Geographical Area/ CGD Networks	Authorized CGD Entity	Operating STPL Length (KM)	Transmission PL from Tap-off taken	Transmission PL Entity
				14.5923		
				3.62		
				13.26		
				33.58		
32	99.04	Kanpur	CUGL	8.89	HVJ	GAIL
33	99.09	Hyderabad	BGL	3.230	EWPL	PIL
34	96.04	Faridabad (Based on court order)	ATGL	0.55	HVJ	GAIL
35	96.07	Vadodara (Sub judice)	ATGL	0.36	HPGGG	GSPL
36	9.41	Sangli and Satara Districts	BPCL	0.09	DBPL	GAIL
37	10.40	Gonda and Barabanki Districts	TGPL	19.04	HVJ	GAIL
38	9.11	Junagadh District	TGPL	56	HPGGG	GSPL
39	9.56	Alwar (other than Bhiwadi) and Jaipur District	TGPL	2.43	MBPL	GIGL
40	9.62	Chennai and Thiruvallur Districts	TGPL	1.31	EMPL	IOCL
41	9.20	Nuh and Palwal Districts	ATGL	0.25	CJHPL	GAIL
42	9.08	Surendranagar District (EAAA) and Morbi District (EAAA)	ATGL	13.9	HPGGG	GSPL
43	9.16	Bhiwani, Charkhi Dadri and Mahendragarh Districts	ATGL	0.2	CJHPL	GAIL
44	10.31	Jhansi (EAAA) District, Bhind, Jalaun, Lalitpur and Datia Districts	ATGL	3.8	HVJ	GAIL
45	10.12	Sirsa-Fatehabad-Mansa Districts	GGL	0.848	MBPL	GIGL
46	9.68	Bhadrachal Kothagudem and Khamman Districts	MEIL	0.4	EWPL	PIL
47	9.72	Medchal-Malkajgiri, Ranga Reddy and Vikarabad Districts	MEIL	8.5	EWPL	PIL
				6.9		
48	10.29	Anuppur, Bilaspur and Korba Districts	ATGL	18.3	SPPL	RGPL

S. No.	Unique GA ID	Geographical Area/ CGD Networks	Authorized CGD Entity	Operating STPL Length (KM)	Transmission PL from Tap-off taken	Transmission PL Entity
49	10.35	Jalore and Sirohi Districts	GGL	1.924	MBPL	GIGL
50	6.10	Anand District (EAAA)	GGL	2.68	HP-GGG	GSPL
51	9.29	Ramanagara District	MNGL	4.7	DBPL	GAIL
52	9.42	Sindhudurg District	MNGL	11.5	DBPL	GAIL
53	9.09	BarwalaandRanpur Talukas (C)	ATGL	0.65	HPGGG	GSPL
54	11.40	Tarn Taran District	MEIL	22.572	JAPL	GIGL
Total				517		

Under Construction Common Carrier Natural Gas Pipelines– As on 30.09.2024

(Authorised under Regulations 5/17/18/21(3) of the NGPL Authorization Regulations and Section 42 of the PNGRB Act, 2006)

S. No.	Name of Natural Gas Pipelines	Name of Authorized Entity	Date of Authorization	Authorized Length (KM)	Authorized Capacity (MMSCMD)	States from which Pipeline passes
1	Ennore- Nellore	GTIL	02.12.2014	220	36.00	Andhra Pradesh, Tamil Nadu
2	Kakinada- Vijayawada-Nellore	IMC	19.02.2018	667	18.00	Andhra Pradesh
3	North-East Natural Gas Pipeline Grid	IGGL	17.11.2020	1,656	4.75	Assam, Mizoram, Manipur, Arunachal Pradesh, Tripura, Nagaland, Meghalaya and Sikkim, West Bengal
4	Kanai - Chhata - Panitar	HPPL	08.07.2019	317	19.20	West Bengal
5	Srikakulam-Angul	GAIL	23.07.2019	690	6.65	Andhra Pradesh, Odisha
6	Mumbai-Nagpur-Jharsuguda	GAIL	15.05.2020	1755	16.50	Maharashtra, Madhya Pradesh, Chhattisgarh and Odisha
7	Jamnagar to Dwarka (Gujarat)	GSPL	19.08.2021	100	3.00	Gujarat
8	Hazaribagh-Ranchi	IOCL	09.02.2023	65	1.03	Jharkhand
9	Gurdaspur-Jammu	GAIL	12.07.2023	160	3.10	UT of Jammu and Kashmir, Punjab
Total				5,630		

Under Construction Tie-in connectivity– As on 30.09.2024
(Authorised under Regulations 21(1) of the NGPL Authorization Regulations)

S. No.	Name of Natural Gas Pipelines	Entity	Date of Auth.	Auth. Length (KM)	Authorized Capacity (MMSCMD)	States from which Pipeline passes
1	ONGC's Odelarevu terminal, Mallavaram connecting KVNPL	IMC	06.09.2019	49.10	18.00	Andhra Pradesh
2	GSPL's proposed Terminal at Petronet LNG Limited re-gasification expansion facilities, Dahej to GSPL's existing Terminal at Bhadbhut	GSPL	17.09.2019	36	14.77	Gujarat
3	Proposed LNG Terminal at Karaikal Port to Chemplast/ PPCL on existing Narimanam - Kuthalam Natural Gas Pipeline Sub-Network of GAIL's Cauvery Basin Network	AGPKLPL	24.07.2020	8	2.00	Tamil Nadu and UT of Puducherry
4	ONGC's Jharia CBM Block to SV-28 on Dobhi-Durgapur Section of JHBDPL	GAIL	19.08.2021	6	0.87	Jharkhand
5	Swan LNG Private Limited's FSRU based LNG Terminal at Jafrabad to GPPC Terminal, Jafrabad falling on Darod-Jafrabad section of GSPL's HPGGG	GSPL	19.08.2021	3	18	Gujarat
6	Swan LNG Private Limited's RLNG Terminal at Jafrabad to Hadala falling on Gana-Hadala section of GSPL's HPGGG	GSPL	31.12.2021	198	18	Gujarat
7	Swan LNG Private Limited's RLNG Terminal at Jafrabad to GAIL's terminal at Dahej connecting to its integrated HVJ	GAIL	31.12.2021	170	7	Gujarat
8	EPS 1 of Jharia Block I to SV-28 on Dobhi-Durgapur Section of JHBDPL	PEPL	28.10.2022	9	0.79	Jharkhand
9	ONGC's Raniganj CBM Block to GAIL's JHBDPL Network	GAIL	30.11.2023	28.81	0.47	West Bengal

S. No.	Name of Natural Gas Pipelines	Entity	Date of Auth.	Auth. Length (KM)	Authorized Capacity (MMSCMD)	States from which Pipeline passes
10	HSEPL LNG Terminal at Chhara to GSPL's dispatch terminal at Londhpur	GSPL	17.09.2019	85	18	Gujarat
Total				593		

Under Construction Dedicated Natural Gas Pipelines– As on 30.09.2024

(Authorised under Regulations 19 of the NGPL Authorization Regulations)

S. No.	Name of Natural Gas Pipelines	Name of Authorized Entity	Date of Authorization	Auth. Length (KM)	Authorized Capacity (MMSCMD)	States from which Pipeline passes
1	INOLE to Pashamylaram	APCPL	14.12.2012	14.60	1.50	Telangana
2	PLL Re-gasification Terminal, Dahej to SUGEN Power Plant	TPL	20.03.2020	90.00	6.50	Gujarat
3	PLL to OPaL, Dahej	OPaL	20.03.2020	17.00	3.32	Gujarat
Total				122		

Under Construction Sub Transmission Pipeline (STPL) – As on 30.09.2024

S. No.	Geographical Area/ CGD Networks	Authorized CGD Entity	STPL Length (KM)	Transmission PL from Tap-off taken	Transmission PL Entity
1	Jalandhar	JMEPL	4.00	DBNPL	GAIL
2	East Godavari District (EAAA)	GGPL	51.3	KG basin Network	GAIL
3	West Godavari District	GGPL	53.4	KG basin Network	GAIL
4	Udupi District	ATGL	3.1	KKMBPL	GAIL

S. No.	Geographical Area/ CGD Networks	Authorized CGD Entity	STPL Length (KM)	Transmission PL from Tap-off taken	Transmission PL Entity
5	Balasore, Bhadrakand Mayurbhanj Districts	ATGL	0.1	JHBDPL	GAIL
6	Puducherry District	ECNGDPL	8.00	ETBPNMTPL	IOCL
7	Cuddalore, Nagapattinam and Tiruvarur Districts	ATGL	0.2	ETBPNMTPL	IOCL
8	Amravati and Yavatmal District	ATGL	0.2	MNJPL	GAIL
9	Medak, Siddipet and Sangareddy Districts	TGPL	2	EWPL	PIL
10	Bilaspur, Hamirpur and Una Districts	BPCL	4.7	GAIL	GAIL
11	Ballari and Gadag Districts	BPCL	0.1	GAIL	GAIL
12	Jagatsinghpur and Kendrapara Districts	BPCL	1.8	GAIL	GAIL
13	Chatra and Palamu Districts	BPCL	0.85	GAIL	GAIL
14	Angul and Dhekanal District	BPCL	4.2	JHBDPL	GAIL
15	Gumla, Latehar, Lohardaga, Simdega, Garhwa And Khunti Districts	ATGL	0.18	JHBDPL	GAIL
16	Kokrajhar, Dhubri, South Salmaramankachar and Goalpara Districts	ATGL	0.4	JHBDPL	GAIL
17	Baksa, Barpeta, Bongaigaon, Chirang, Nalbari and Bajali Districts	ATGL	0.15	JHBDPL	GAIL
18	Tikamgarh, Niwari, Chattarpur and Panna Districts	ATGL	0.6	HVJ	GAIL
19	Darbhanga, Madhubani, Supaul, Sitamarhi and Sheohar Districts	BPCL	74.3	JHBDPL	GAIL
20	Gopalganj, Siwan, West Champaran, East Champaran and Deoria (UP) Districts	BPCL	38.2	JHBDPL	GAIL
21	Fazilka (except area already authorized) (PB), Ganganagar (RJ) and Hanumangarh (RJ)	BPCL	62.7	DBNPL	GAIL
22	Purulia and Bankura Districts	BPCL	1	JHBDPL	GAIL
23	Alipurduar and Koch Bihar Districts	BPCL	1.5	JHBDPL	GAIL
24	Lakhimpur Kheri, Sitapur, Bahraich, Shravasti, Balrampur, Siddharth Nagar and Maharajganj Districts	BPCL	58.1	HVJPL and JHDPL	GAIL
25	Koria, Surajpur, Balrampur and Surguja Districts	BPCL	96	Shadol-Phulpur	RGPL
26	Nizamabad, Kamareddy, Nirmal, Adilabad, Mancheri and Asifabad GA	MNGL	95	EWPL	PIL
Total			562		

Partially Commissioned Common Carrier Pipelines– As on 30.09.2024
(Authorised under Regulations 5/17/18/21(3) of the NGPL Authorization Regulations)

S. No.	Name of Natural Gas Pipelines	Entity	Date of Auth.	Auth. Length (KM)	Authorized Capacity (MMSCMD)	Operating Length (KM)	Under Const. Length (KM)	States from which Pipeline passes
1	Mehsana - Bhatinda	GIGL	07.07.2011	1,940	80.11	1200	740	Gujarat, Rajasthan, Haryana, Punjab
2	Bhatinda - Gurdaspur	GIGL	07.07.2011	261	42.42	102	159	Punjab
3	Mallavaram - Bhopal - Bhilwara - Vijaipur	GITL	07.07.2011	1,881	78.25	364.00	1,517	Andhra Pradesh, Telangana, Maharashtra, MP, Rajasthan, Gujarat
4	Dabhol-Bangalore	GAIL	14.11.2011	1,414	16.00	1148	266	Maharashtra, Karnataka, Goa
5	Kochi-Koottanad-Bangalore-Mangalore	GAIL	31.05.2012	1,104	16.00	644	460	Kerala, Tamil Nadu, Karnataka, UT of Puducherry
6	Ennore-Tuticorin	IOCL	10.12.2015	1,431	84.67	1080	351	Tamil Nadu, Karnataka, Andhra Pradesh, UT of Puducherry
7	Jagdishpur-Haldia-BokaroDhamra-Paradip- Barauni-Guwahati	GAIL	29.01.2018	3,546	23.00	3141	405	Uttar Pradesh, Bihar, Jharkhand, West Bengal, Odisha, Assam
Total				11,577		7,679	3,898	

(Source-PNGRB)

STATEMENT-II

GA-wise details of Piped Natural Gas (PNG) Connections and CNG stations in the state of Tamil Nadu, Karnataka, Andhra Pradesh and Uttar Pradesh as on 31.01.2025.

TAMIL NADU

S.No	Unique GA ID	Geographical Area/ CGD Networks	State/Union Territory	Authorized CGD Entity	Date of Authorization	Date of Target Completion	Piped Natural Gas (PNG) Connections			CNG Stations	
							MWP Target	Domestic	Industrial	MWP Target	Achievement
1.	9.50	Karaikal and Nagapattinam Districts	Puducherry and Tamil Nadu	Torrent Gas Private Limited	28-Sep-18	30-Sep-28	166644	1	0	27	8
2.	9.61	Kanchipuram District	Tamil Nadu	AGP CGD India Private Limited	26-09-2018 (New start date 01.04.2022)	31-Mar-30	1151111	0	29	111	46
3.	9.62	Chennai and Tiruvallur Districts	Tamil Nadu	Torrent Gas Chennai Private Limited	07-09-2018 (New start date 01.04.2020)	31-Mar-30	3300000	46	6	222	69
4.	9.63	Coimbatore District	Tamil Nadu	Indian Oil Corporation Limited	12-09-2018 (New start date 01.04.2022)	31-Mar-30	912783	4229	3	273	37

5.	9.64	Cuddalore, Nagapattinam and Tiruvarur Districts	Tamil Nadu	Adani Total Gas Limited	28-09-2018 (New start date 01.04.2022)	31-Mar-30	300089	0	0	40	23
6.	9.65	Ramanathapuram District	Tamil Nadu	AGP CGD India Private Limited	26-Sep-18	30-Sep-28	41311	468	0	11	7
7.	9.66	Salem District	Tamil Nadu	Indian Oil Corporation Limited	12-09-2018 (New start date 01.04.2022)	31-Mar-30	337062	107	1	158	24
8.	9.67	Tiruppur District	Tamil Nadu	Adani Total Gas Limited	13-09-2018 (New start date 01.04.2022)	31-Mar-30	375005	28	0	75	34
9.	10.03	Chittoor, Kolar and Vellore Districts	Andhra Pradesh, Karnataka and Tamil Nadu	AGP City Gas Private Limited	24-04-2019 (New start date 01.04.2022)	31-Mar-30	229593 3	1806	14	251	47
10.	11.45	Dharmapuri and Krishnagiri districts	Tamil Nadu	Indian Oil Corporation Limited	23-03-2022 (New Start date 01.01.2023)	31-Dec-30	161922 7	56	0	201	17
11.	11.46	Tiruvannamalai, Villupuram and Kallakurichi districts	Tamil Nadu	Megha City Gas Distributio	09-03-2022 (New Start	31-Mar-31	132300 0	0	8	99	7

				n Private Limited	date 01.04.2023)						
12.	11.47	Ariyalur and Perambalur districts	Tamil Nadu	Megha City Gas Distributio n Private Limited	15-03-2022 (New Start date 01.04.2023)	31-Mar-31	419400	0	0	63	4
13.	11.48	Namakkal and Tiruchirapalli districts	Tamil Nadu	IRM Energy Private Limited	15-03-2022 (New Start date 01.04.2024)	31-Mar-32	177400 0	102	0	290	24
14.	11.49	Pudukottai, Sivaganga and Thanjavur districts	Tamil Nadu	Megha City Gas Distributio n Private Limited	23-03-2022 (New Start date 01.07.2023)	30-Jun-31	140000 4	0	1	216	4
15.	11.50	Madurai, Theni and Virudhnagar districts	Tamil Nadu	Indian Oil Corporati on Limited	23-03-2022 (New Start date 01.01.2023)	31-Dec-30	284669 6	86	0	201	18
16.	11.51	Kanyakumari, Thoothukudi, TirunelveliKattabo and Tenkasi districts	Tamil Nadu	Indian Oil Corporati on Limited	23-03-2022 (New Start date 01.01.2023)	31-Dec-30	293984 2	109	0	251	15
17.	11.52	Dindigul and Karur districts	Tamil Nadu	Megha City Gas Distributio n Private Limited	15-03-2022 (New Start date 01.01.2023)	31-Dec-30	100800 0	0	0	135	3

18.	11.53	The Nilgiris and Erode districts	Tamil Nadu	Bharat Petroleum Corporation Limited	15-Mar-22	31-Mar-30	884777	1409	0	201	39
Total - CGD Networks							23094884	8447	62	2825	426

Source: PNGRB

KARNATAKA

S.No	Unique GA ID	Geographical Area/ CGD Networks	State/Union Territory	Authorized CGD Entity	Date of Authorization	Date of Target Completion	Piped Natural Gas (PNG) Connections			CNG Stations	
							MWP Target	Domestic	Industrial	MWP Target	Achievement
1.	4.01	Bengaluru Rural and Urban Districts	Karnataka	GAIL Gas Limited	18-Feb-15	31-Mar-20	131156	1068	202	NA	129
2.	5.05	Tumkur District	Karnataka	Megha City Gas Distribution Private Limited	14-Aug-15	30-Sep-22	32004	0	120	NA	10
3.	5.07	Dharwad District	Karnataka	Indian-Oil Adani Gas Private Limited	14-Sep-15	30-Sep-22	19135	66	12	NA	10

4.	5.08	Belgaum District	Karnataka	Megha City Gas Distribution Private Limited	14-Sep-15	30-Sep-22	49193	46	75	NA	15
5.	9.24	Chitradurga and Davanagere Districts	Karnataka	Unison Enviro Private Limited	25-Sep-18	30-Sep-28	101000	1152	0	42	19
6.	9.25	Udupi District	Karnataka	Adani Total Gas Limited	13-09-2018 (New start date 01.01.2021)	31-Mar-30	110099	0	0	11	10
7.	9.26	Ballari and Gadag Districts	Karnataka	Bharat Petroleum Corporation Limited	24-Sep-18	30-Sep-28	53850	1002	0	24	35
8.	9.27	Bidar District	Karnataka	Bharat Petroleum Corporation Limited	10-Aug-18	30-Sep-28	6200	0	0	4	17
9.	9.28	Dakshina Kannada District*	Karnataka	GAIL Gas Limited	28-08-2018 (New start date 01.04.2022)	31-Mar-30	350000	299	18	100	36
10.	9.29	Ramanagara District	Karnataka	Maharashtra Natural Gas Limited	28-Sep-18	30-Sep-28	113115	412	31	37	17

11.	10.03	Chittoor, Kolar and Vellore Districts	Andhra Pradesh, Karnataka and Tamil Nadu	AGP City Gas Private Limited	24-04-2019 (New start date 01.04.2022)	31-Mar-30	229593 3	1806	14	251	47
12.	10.16	Bagalkot, Koppal and Raichur Districts	Karnataka	AGP City Gas Private Limited	24-Apr-19	30-Jun-29	586121	0	2	114	26
13.	10.17	Chikkamagaluru, Hassan and Kodagu Districts	Karnataka	AGP City Gas Private Limited	24-Apr-19	30-Jun-29	928651	0	0	121	21
14.	10.18	Kalaburagi and Vijayapura Districts	Karnataka	AGP City Gas Private Limited	24-Apr-19	30-Jun-29	526551	21	0	62	21
15.	10.19	Mysuru, Mandya and Chamarajanagar Districts	Karnataka	AGP City Gas Private Limited	24-Apr-19	30-Jun-29	135471 4	92	34	171	29
16.	10.20	Uttara Kannada, Haveri and Shivamogga Districts	Karnataka	AGP City Gas Private Limited	24-Apr-19	30-Jun-29	899311	0	0	126	25
17.	11.20	Chikkaballapur district	Karnataka	Megha City Gas Distributio	15-Mar-22	31-Mar-30	382500	0	0	81	5

				n Private Limited							
18.	11.55	JogulambaGadwal, Nagarkurnool, Mahabubnagar, Narayanpet, Wanaparthy and Yadgir districts	Telangana and Karnataka	Megha City Gas Distribution Private Limited	15-Mar-22	31-Mar-30	1299996	0	5	270	12
Total - CGD Networks							9239529	5964	513	1414	484

Source: PNGRB

ANDHRA PRADESH

S.No	Unique GA ID	Geographical Area/ CGD Networks	State/Union Territory	Authorized CGD Entity	Date of Authorization	Date of Target Completion	Piped Natural Gas (PNG) Connections			CNG Stations	
							MWP Target	Domestic	Industrial	MWP Target	Achievement
1.	1.04	Kakinada	Andhra Pradesh	Bhagyanagar Gas Limited	12-Jun-09	30-Jun-14	50000	8	4	9	13
2.	5.03	East Godavari District (EAAA)	Andhra Pradesh	Godavari Gas Private Limited	14-Aug-15	30-Sep-22	60934	0	1	NA	16
3.	5.04	West Godavari District	Andhra Pradesh	Godavari Gas Private Limited	14-Aug-15	30-Sep-22	54576	0	3	NA	16
4.	5.06	Krishna District (EAAA)	Andhra Pradesh	Megha City Gas	14-Sep-15	30-Sep-22	50837	34	55	NA	32

				Distribution Private Limited							
5.	9.01	Srikakulam, Visakhapatnam and Vizianagaram Districts	Andhra Pradesh	Indian Oil Corporation Limited	01-03-2019 (New start date 01.07.2021)	31-Mar-30	929842	71	6	211	20
6.	10.01	Anantapur and YSR (Kadapa) Districts	Andhra Pradesh	AGP City Gas Private Limited	24-Apr-19	30-Jun-29	1001101	0	0	134	27
7.	10.02	Sri PottiSriramulu Nellore District	Andhra Pradesh	AGP City Gas Private Limited	24-Apr-19	30-Jun-29	852111	0	8	81	19
8.	10.03	Chittoor, Kolar and Vellore Districts	Andhra Pradesh, Karnataka and Tamil Nadu	AGP City Gas Private Limited	24-04-2019 (New start date 01.04.2022)	31-Mar-30	2295933	1806	14	251	47
9.	11.01	Kurnool, Guntur, and Prakasam districts	Andhra Pradesh	Indian Oil Corporation Limited	15-Mar-22	31-Mar-30	4499311	0	0	301	24
10.	99.06	Vijaywada	Andhra Pradesh	Bhagyanagar Gas Limited	28-Jul-09	30-Sep-14	97267	338	1	NA	32
Total - CGD Networks							9891912	2257	92	987	246

Source: PNGRB

UTTAR PRADESH

S.No	Unique GA ID	Geographical Area/ CGD Networks	State/Union Territory	Authorized CGD Entity	Date of Authorization	Date of Target Completion	Piped Natural Gas (PNG) Connections			CNG Stations	
							MWP Target	Domestic	Industrial	MWP Target	Achievement
1.	1.03	Mathura	Uttar Pradesh	Torrent Gas Private Limited	11-Jun-09	30-Jun-14	65000	17758	100	5	13
2.	1.06	Meerut	Uttar Pradesh	GAIL Gas Limited	12-Jun-09	30-Jun-14	125000	58221	94	5	22
3.	2.02	Allahabad	Uttar Pradesh	Indian-Oil Adani Gas Private Limited	08-May-13	30-Jun-18	225000	22641	12	NA	9
4.	2.03	Jhansi	Uttar Pradesh	Central UP Gas Limited	26-Feb-14	31-Mar-19	23706	26306	0	NA	10
5.	6.02	Saharanpur District	Uttar Pradesh	Bharat Petroleum Corporation Limited	11-May-16	30-Jun-23	29883	29884	3	NA	16
6.	8.05	Bulandshahr (part) District	Uttar Pradesh	Indian-Oil Adani Gas Private Limited	06-Mar-18	31-Mar-25	16026	13799	56	NA	20
7.	8.06	Bagpat District	Uttar Pradesh	Bagpat Green	28-Mar-18	31-Mar-25	10496	5409	33	NA	13

				Energy Private Limited							
8.	9.76	Bulandshahr District (EAAA), Aligarh and Hathras Districts	Uttar Pradesh	Indian-Oil Adani Gas Private Limited	24-Sep-18	30-Sep-28	143404	4631	0	46	25
9.	9.77	Allahabad District (EAAA), Bhadohi and Kaushambi Districts	Uttar Pradesh	Indian-Oil Adani Gas Private Limited	13-Sep-18	30-Sep-28	58658	6511	1	24	19
10.	9.78	Amethi, Pratapgarh and Raebari Districts	Uttar Pradesh	Bharat Petroleum Corporation Limited	10-Aug-18	30-Sep-28	18169	5866	0	20	33
11.	9.79	Auraiya, Kanpur Dehat and Etawah Districts	Uttar Pradesh	Torrent Gas Private Limited	13-Sep-18	30-Sep-28	118800	10318	14	27	36
12.	9.80	Faizabad and Sultanpur Districts	Uttar Pradesh	Green Gas Limited	24-Sep-18	30-Sep-28	4000	2005	0	4	9
13.	9.81	Gorakhpur, Sant Kabir Nagar and Kushinagar Districts	Uttar Pradesh	Torrent Gas Private Limited	13-09-2018 (New start date 01-10-2019)	30-Sep-29	178200	10001	9	36	29
14.	9.82	Meerut District (EAAA), Muzaffarnagar and Shamli Districts	Uttar Pradesh	Indraprastha Gas Limited	13-Sep-18	30-Sep-28	105543	53949	33	36	38

15.	9.83	Moradabad (EAAA) District	Uttar Pradesh	Torrent Gas Private Limited	13-Sep-18	30-Sep-28	154800	13093	13	27	20
16.	9.84	Unnao (EAAA) District	Uttar Pradesh	Green Gas Limited	24-Sep-18	30-Sep-28	3000	663	0	2	2
17.	10.31	Jhansi (EAAA) District, Bhind, Jalaun, Lalitpur and Datia Districts	Madhya Pradesh and Uttar Pradesh	Adani Total Gas Limited	29-Mar-19	31-Mar-29	110099	105	3	29	20
18.	10.36	Azamgarh, Mau and Ballia Districts	Uttar Pradesh	Torrent Gas Private Limited	29-Mar-19	30-Sep-29	100800	9726	2	40	26
19.	10.37	Bareilly (EAAA) District, Pilibhit and Rampur Districts	Uttar Pradesh	Hindustan Petroleum Corporatio n Limited	29-Mar-19	31-Mar-29	145000	14500	0	140	56
20.	10.38	Basti and Ambedkarnagar Districts	Uttar Pradesh	Torrent Gas Private Limited	29-Mar-19	30-Sep-29	35100	5529	2	18	15
21.	10.39	Farrukhabad, Etah and Hardoi Districts	Uttar Pradesh	Hindustan Petroleum Corporatio n Limited	29-Mar-19	31-Mar-29	98000	14571	0	75	51
22.	10.40	Gonda and Barabanki Districts	Uttar Pradesh	Torrent Gas	29-Mar-19	31-Mar-29	111600	6344	10	36	26

				Private Limited							
23.	10.41	Jaunpur and Ghazipur Districts	Uttar Pradesh	Indian-Oil Adani Gas Private Limited	24-Apr-19	30-Jun-29	77033	5328	0	38	17
24.	10.42	Kanpur (EAAA) District, Fatehpur and Hamirpur Districts	Uttar Pradesh	Indraprastha Gas Limited	29-Mar-19	31-Mar-29	144000	46472	3	45	28
25.	10.43	Mainpuri and Kannauj Districts	Uttar Pradesh	Hindustan Petroleum Corporation Limited	29-Mar-19	31-Mar-29	60000	12258	0	45	33
26.	10.44	Mirzapur, Chandauli and Sonbhadra Districts	Uttar Pradesh	GAIL Gas Limited	29-Mar-19	31-Mar-29	151001	9184	2	51	24
27.	10.45	Shahjahanpur and Budaun Districts	Uttar Pradesh	Hindustan Petroleum Corporation Limited	29-Mar-19	31-Mar-29	125000	15930	0	75	43
28.	10.46	Bijnor and Nainital Districts	Uttar Pradesh and Uttrakhand	Hindustan Petroleum Corporation Limited	29-Mar-19	31-Mar-31	300000	16412	0	91	33
29.	11.07	Gopalganj, Siwan, West Champaran, East Champaran and Deoria districts	Bihar and Uttar Pradesh	Bharat Petroleum Corporation Limited	04-May-22	30-Jun-30	1010999	14675	0	67	26

30.	11.58	Amroha (except area already authorized) and Sambhal (except area already authorized) districts	Uttar Pradesh	Megha City Gas Distribution Private Limited	04-May-22	30-Jun-30	657000	0	0	99	7
31.	11.59	Kasganj district	Uttar Pradesh	Megha City Gas Distribution Private Limited	04-May-22	30-Jun-30	252000	0	0	45	4
32.	11.63	Banda, Chitrakoot and Mahoba	Uttar Pradesh	Indraprastha Gas Limited	13-Apr-22	30-Jun-30	150006	17586	0	102	19
33.	97.06	Varanasi District	Uttar Pradesh	GAIL (India) Limited	07-Mar-18	31-Mar-25	40211	92464	26	NA	30
34.	98.01	Khurja	Uttar Pradesh	Adani Total Gas Limited	04-Dec-12	31-Dec-17	25100	14676	247	NA	10
35.	98.03	Moradabad	Uttar Pradesh	Torrent Gas Private Limited	30-Nov-12	31-Dec-17	127000	34030	187	NA	8
36.	99.03	Bareilly	Uttar Pradesh	Central UP Gas Limited	22-Apr-09	30-Jun-14	27500	56319	29	NA	21
37.	99.04	Kanpur	Uttar Pradesh	Central UP Gas Limited	22-Apr-09	30-Jun-14	70035	126897	112	NA	57

38.	99.10	Agra	Uttar Pradesh	Green Gas Limited	12-Nov-09	31-Mar-14	22000	118003	17	NA	31
39.	99.13	Firozabad (Taj Trapezium Zone)	Uttar Pradesh and Rajasthan	GAIL Gas Limited	26-Sep-11	25-Aug-14	24000	24436	354	NA	48
40.	99.17	Lucknow	Uttar Pradesh	Green Gas Limited	15-Mar-16	31-Mar-23	494186	132464	11	NA	46
41.	99.19	Ghaziabad and Hapur Districts	Uttar Pradesh	Indraprastha Gas Limited	06-Sep-19	31-Dec-26	324792	378987	776	NA	79
42.	99.20	Noida (including Greater Noida)	Uttar Pradesh	Indraprastha Gas Limited	25-Apr-23	30-Jun-28	499144	398216	1968	NA	73
43.	11A.01	Lakhimpur Kheri, Sitapur, Bahraich, Shrawasti, Balrampur, Siddharth Nagar and Maharajganj districts	Uttar Pradesh	Bharat Petroleum Corporation Limited	08-Jun-22	30-Jun-30	5069648	16918	0	421	58
Total - CGD Networks							11530939	1863085	4117	1649	1203

Source: PNGRB

NATIONAL MISSION FOR CLEAN GANGA**4391. DR. HEMANT VISHNU SAVARA:****SHRI PRADEEP KUMAR SINGH:****SHRIMATI SMITA UDAY WAGH:****DR. MANNA LAL RAWAT:****SHRIMATI MALA RAJYA LAXMI SHAH:****SHRI YOGENDER CHANDOLIA;****SHRI RAMESH AWASTHI:****SHRI JASWANTSINH SUMANBHAI BHABHOR:****SHRI DAMODAR AGRAWAL:****SHRIMATI SHOBHANABEN MAHENDRASINH BARAIYA:****SHRI ANURAG SHARMA:****SHRI BHARTRUHARI MAHTAB:**

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) the number of projects completed in 2024 and the cumulative total number of projects completed till 2024 under the National Mission for Clean Ganga (NMCG) along with the number of new projects approved in 2024 under NMCG and their financial costs;

(b) the steps taken/being taken by the Government to address the sewage treatment in 2024 and the total number of sewage treatment projects undertaken in the Ganga Basin since the inception of NMCG;

(c) the number of beneficiaries under the Jal Jeevan Mission (JJM) in Gujarat;

(d) whether the said mission has been specifically expanded in the Tribal and Scheduled Caste dominated districts in Gujarat and if so, the details thereof;

(e) whether the Government has launched any special scheme to promote rainwater harvesting and groundwater recharge; and

(f) if so, the details thereof indicating the areas of Gujarat where the same has been implemented?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a) and (b): Under the National Mission for Clean Ganga, from January to December 2024, a total of 27 projects were completed, bringing the cumulative total to 305 Projects. Additionally, 39 projects have been sanctioned at a cost of ₹ 2,056 crore in 2024. For pollution abatement, 12 sewage treatment projects with a capacity of 203.55 MLD have been approved in 2024 bringing the cumulative total of 206 sewage treatment projects with a capacity of 6,335 MLD, since the launch of the Namami Gange Programme.

(c) and (d): Government of India is committed to make provision for safe and potable tap water supply in adequate quantity, of prescribed quality and on a regular and long-term basis to all rural households in the country, including those in the State of Gujarat. As on 23.03.2025, out of 19.36 Crore rural households in the country, more than 15.54 Crore (80%) households are reported to have tap water supply in their homes.

Similarly, in the State of Gujarat, at the start of the mission only 65.16 lakh (71.46%) rural households were reported to have tap water connections. In October, 2022, by providing the remaining 26.02 lakh rural households with tap

connections, the State declared itself as Har Ghar Jal State i.e. having 100% rural household with tap water including all the households in SC and ST dominated Habitations.

(e) and (f): Government of India has initiated 'Jal Shakti Abhiyan' (JSA) in 1,592 blocks of 256 water-stressed districts of the country during July to November 2019 to promote water conservation and water resource management by focusing on water conservation and rainwater harvesting, renovation of traditional and other water bodies/ tanks, reuse and recharge of bore wells. Further, National Water Mission (NWM) under the Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti started the "Catch The Rain" (CTR) Campaign in February 2020. Ministry of Jal Shakti in 2021 took up the "Jal Shakti Abhiyan: Catch the Rain" (JSA: CTR) subsuming Catch the Rain campaign which covered rural and urban areas of all districts (all blocks and municipalities) of the country including all the districts of Gujarat. JSA: CTR has become an annual feature since 2021.

Recently, the sixth edition of JSA: CTR has been launched on 22.03.2025 for implementation till 30.11.2025. Water conservation and Rainwater harvesting is one of the focused interventions of the said campaign. Building on this vision, the Ministry launched the Jal Sanchay Jan Bhagidari (JSJB) initiative on September 6, 2024, in Surat, Gujarat focuses on scientific yet cost-effective water conservation solutions, leveraging both modern and traditional methods to construct one million artificial recharge structures across rural and urban India, including all the districts

of Gujarat, by 31st May, 2025. As on 24.03.2025, about 8.62 lakh recharge structures have been onboarded under the Jal Sanchay Jan Bhagidari(JSJB) initiative, with 48,624 structures in Gujarat alone.

In order to promote rainwater harvesting, the following additional steps have also been taken:

- i. Project Guidelines: As per Ministry of Jal Shakti (MoJS) guidelines dated 24.09.2020 and amendment thereof dated 29.03.2023, Industry, Infrastructure and Mining must submit rainwater harvesting plans as part of project premises for obtaining NOC from Central Ground Water Authority (CGWA) for GW extraction.
- ii. Building Bye-laws: The Ministry of Housing and Urban Affairs' Model Building Bye-laws (2016) mandate rainwater harvesting for buildings with a plot size of 100 sq.m or more, and 35 States have adopted these provisions.

The following steps have been taken to promote groundwater recharge in the country including Gujarat:

- i. National Aquifer Mapping (NAQUIM): The Central Ground Water Board (CGWB) has aquifers mapped an area of about 25 Lakh sq. km across India, including Gujarat, and developed management plans with water conservation measures. They also use advanced technologies like heli-borne surveys to address water crises and improve aquifer management.
- ii. Artificial Recharge Master Plan: A 2020 Master Plan for artificial recharge aims to construct 1.42 crore structures across India, including 13 lakh in Gujarat, to harness monsoon rainfall.

- iii. Groundwater Legislation: A model bill has been circulated to States/UTs to regulate groundwater development and promote rainwater harvesting, with 21 States/UTs adopting legislation.
- iv. Atal Bhujal Yojana: Atal Bhujal Yojana is being implemented in the state of Gujarat in Gandhinagar, Mehsana, Sabarkantha, Banaskantha, Patan and Kutch Districts, covering 36 talukas by identifying 2,236 villages of 1,873 Gram Panchayats. The Nodal agency for the project is Gujarat Water Resources and Development Corporation, Narmada Water Resources, Water Supply and Kalpsar Department, Govt. of Gujarat.

INTEGRATION OF CGD INFRASTRUCTURE TO BENGALURU'S TOWN PLANNING

4392. SHRI P. C. MOHAN:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

(a) the manner in which the City Gas Distribution (CGD) infrastructure is being integrated into Bengaluru's town planning and master plans to ensure its seamless development and expansion; and

(b) whether there are any mandatory provisions to set up CNG stations and provide PNG connectivity in all new residential and commercial projects in Bengaluru and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) and (b): Providing Piped Natural Gas (PNG) connections, establishment of Compressed Natural Gas (CNG) stations and laying of pipeline infrastructure is part of development of City Gas Distribution (CGD) Network and the same is carried out by the entities authorized by Petroleum and Natural Gas Regulatory Board (PNGRB) as per their Minimum Work Programme (MWP). PNGRB has authorized GAIL Gas Ltd (GGL) for development of CGD network in Bengaluru Rural and Urban Districts Geographical Area (GA). As on 31.01.2025, GGL has provided 2,73,706 PNG domestic connections, 202 industrial connections, and has established 129 CNG stations in the GA.

The Government of Karnataka has issued a policy in 2023 for the development of the CGD network, which mandates that City/Town Planning Masterplans should include the CGD network and should have the provision of CNG stations. As per the policy, Town Planning Departments/Municipalities/Corporations/City and Town Development Authorities/Panchayats, etc. should make necessary provisions to include PNG infrastructure while granting Building Plan approvals. The CGD policy also provides for inclusion of Gas Pipeline Infrastructure in the Road Infrastructure projects of Urban Local Bodies.

छत्तीसगढ़ और झारखंड में एकीकृत जल संसाधन प्रबंधन

4393. श्री बृजमोहन अग्रवाल:

श्री दुलू महतो:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या छत्तीसगढ़ में अभी भी एकीकृत जल संसाधन प्रबंधन (आईडब्ल्यूआरएम) की आवश्यकता है;
- (ख) यदि हां, तो क्या सरकार छत्तीसगढ़ में जल की कमी, जल प्रदूषण और जल संरक्षण से संबंधित चुनौतियों का समाधान करने के लिए ठोस रणनीतियां कार्यान्वित कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) छत्तीसगढ़ में जल प्रबंधन में डेटा, प्रौद्योगिकी और नवाचार की क्या भूमिका है;
- (घ) छत्तीसगढ़ सरकार द्वारा जल संसाधनों की निगरानी और जल संरक्षण को बढ़ावा देने के लिए कौन-कौन सी आधुनिक तकनीकी पहलें शुरू की गई हैं;
- (ङ) छत्तीसगढ़ और झारखंड में 'जल संचय जन भागीदारी' पहल के तहत किस प्रकार जल संरक्षण को बढ़ावा दिया गया है;
- (च) क्या सरकार उक्त पहल को और अधिक प्रभावी बनाने के लिए कोई विशेष योजना कार्यान्वित कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (छ) क्या छत्तीसगढ़ में जल शोधन संयंत्रों में डिजाइन करो-बनाओ-चलाओ-सौंपो (डीबीओटी) मॉडल का उपयोग किया जा रहा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ज) यदि नहीं, तो क्या सरकार जल प्रबंधन को और अधिक प्रभावी बनाने के लिए छत्तीसगढ़ में इस मॉडल को कार्यान्वित करने पर विचार कर रही है?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क) और (ख): छत्तीसगढ़ सरकार द्वारा दी गई जानकारी के अनुसार, छत्तीसगढ़ में स्थायी जल उपयोग सुनिश्चित करने, जल अभिशासन में सुधार और जल की कमी, प्रदूषण और संरक्षण संबंधी चुनौतियों का सामना करने हेतु एकीकृत जल संसाधन प्रबंधन (आईडब्ल्यूआरएम) छत्तीसगढ़ के लिए अनिवार्य है। जल संकट, प्रदूषण और संरक्षण की चुनौतियों से निपटने के लिए, छत्तीसगढ़ सरकार ने एक स्ट्रक्चर्ड अप्रोच अपनाया है। जल संकट के संबंध में, पानी की कमी वाले क्षेत्रों की पहचान करने, कमी को दूर

करने की योजनाएँ बनाने, संरक्षण उपायों को लागू करने और निरंतर निगरानी सुनिश्चित करने संबंधी प्रयासों पर ध्यान केन्द्रित किया जाता है। जल प्रदूषण से निपटने की कार्यनीति में प्रदूषण के स्रोतों की पहचान, संदूषण स्तरों को मापने, उपचार योजनाओं को लागू करने और नियमित निगरानी बनाए रखने की प्रक्रिया शामिल है। जल संरक्षण के संबंध में, वर्षा जल संचयन और भूमिगत जल पुनर्भरण को बढ़ावा देने हेतु जल शक्ति अभियान: कैच द रेन और जल संचय जन भागीदारी जैसे प्रमुख कार्यक्रम लागू किए गए हैं।

(ग) और (घ): छत्तीसगढ़ सरकार द्वारा दी गई जानकारी के अनुसार, डाटा, प्रौद्योगिकी और नवाचार छत्तीसगढ़ में जल प्रबंधन के क्षेत्र में महत्वपूर्ण भूमिका निभाते हैं। उन्नत डाटा प्रणाली का उपयोग जल के रुझानों को समझने, वर्तमान और भविष्य की आवश्यकताओं की योजना बनाने और संसाधनों के अनुकूल आवंटन की दिशा में सहयोग करता है। डाटा-आधारित जल अभिशासन को सुदृढ़ करने हेतु राज्य परियोजना प्रबंधन इकाई (पीएमयू) और राज्य जल सूचना केंद्र (एसडब्ल्यूआईसी) को मंजूरी दी गई है।

छत्तीसगढ़ में जल संसाधनों की निगरानी और संरक्षण को बढ़ावा देने हेतु सरकार द्वारा कई आधुनिक तकनीकी पहल की शुरुआत की गई है। धमतरी और राजनंदगांव जिलों में इंटरनेट ऑफ थिंग्स (आईओटी) और भौगोलिक सूचना प्रणाली (जीआईएस) आधारित जल संरक्षण योजनाओं को लागू किया गया है। इसके अतिरिक्त, जल संसाधनों की बेहतर निगरानी, आयोजना और प्रबंधन सक्षम बनाने हेतु राष्ट्रीय जल विज्ञान परियोजना (एनएचपी) के अंतर्गत राज्य भर में वास्तविक डाटा अधिग्रहण प्रणाली (आरटीडीएस) को स्थापित किया गया है।

(ङ) और (च): छत्तीसगढ़ सरकार ने सूचित किया है कि जल संचय जन भागीदारी पहल के अंतर्गत, छत्तीसगढ़ में जल संरक्षण प्रयासों में महत्वपूर्ण प्रगति हुई है। विभिन्न वित्त पोषण स्रोतों और जन सहभागिता के माध्यम से कुल 2,62,751 भूजल पुनर्भरण संरचनाओं का निर्माण किया गया है।

राजनंदगांव, रायपुर, बिलासपुर, बलौदा बाजार और रायगढ़ के जिलों ने उल्लेखनीय सफलता हासिल करते हुए भूजल पुनर्भरण प्रयासों के लिए देश में शीर्ष दस में अपना स्थान सुनिश्चित किया है।

झारखंड सरकार ने सूचित किया है कि राज्य में सभी जिला कलेक्टरों को जल संचय जन भागीदारी पहल के कार्यान्वयन हेतु समुचित कार्रवाई करने का निर्देश दिया गया है। स्थानीय निकायों के माध्यम से जनता को जल संचयन और संरक्षण के उपायों को अपनाने के लिए संवेदनशील और प्रेरित करने के प्रयास किए जा रहे हैं।

जल संचय जन भागीदारी पहल की प्रभावशीलता को और अधिक बढ़ाने हेतु, छत्तीसगढ़ सरकार केंद्रीय भूजल बोर्ड (सीजीडब्ल्यूबी) के सहयोग से भूजल पुनर्मूल्यांकन हेतु एक जीआईएस -आधारित निर्णय लेने संबंधी कार्यवाही को लागू करने की योजना बना रही है। इस दृष्टिकोण के अंतर्गत विशेष रूप से राजनंदगांव और धमतरी जिलों पर ध्यान केन्द्रित किया जाएगा, जहां जल संरक्षण और पुनर्भरण कार्यनीतियों में सुधार हेतु लक्षित कार्यकलाप किए जाएंगे।

(छ) और (ज): छत्तीसगढ़ सरकार ने सूचित किया है कि राज्य के जल उपचार संयंत्रों में वर्तमान में डिजाइन-बिल्ड-ऑपरेट-ट्रांसफर (डीबीओटी) मॉडल उपयोग नहीं किया जा रहा है। तथापि, छत्तीसगढ़ सरकार इस मॉडल के माध्यम से निजी क्षेत्र के विशेषज्ञता का लाभ उठाने की संभावनाओं का पता लगा रही है ताकि जल प्रबंधन में दक्षता और स्थिरता को बढ़ाया जा सके।

PALAMURU-RANGAREDDY LIFT IRRIGATION PROJECT IN TELANGANA

4394. SHRI CHAMALA KIRAN KUMAR REDDY:

SHRI SURESH KUMAR SHETKAR:

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) whether the Government of Telangana has sent any proposal for declaring PalamuruRangareddy Lift Irrigation Scheme as a National Project as it envisages supplying water to

drought prone areas of the State and more than 12 lakh acres of irrigable land besides providing water for drinking and industrial area; and

(b) if so, the details thereof and the action taken thereon as per Andhra Pradesh reorganization act?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a) and (b): Government of Telangana has demanded the National project status to Palamuru-Rangareddy Lift irrigation scheme. However, techno-economic appraisal of the project by Central Water Commission (CWC), followed by acceptance of project by the Advisory Committee on irrigation, flood control and multipurpose projects of DoWR, RDandGR is an essential pre-requisite for further considering any project for inclusion under the ongoing schemes of this Ministry. Detailed Project Report of Palamaru-Rangareddy lift irrigation scheme has been submitted by Government of Telangana for techno-economic appraisal to CWC in September, 2022. As the Palamuru-Rangareddy Lift irrigation scheme involves utilization of Krishna River waters and inter-state aspects of project is included in the terms of reference of the Krishna Waters Dispute Tribunal-II, the matter is now sub-judice and currently the techno-economic appraisal of Palamuru-Rangareddy Lift irrigation scheme cannot be carried out. The project proposal has been returned to the Government of Telangana in December, 2024.

FUNDS UNDER JJM IN MAHARASHTRA

4395. SHRI NARAYAN TATU RANE:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the details of the total funds allocated and released under the Jal Jeevan Mission (JJM), year and district-wise in Maharashtra including Ratnagiri-Sindhudurg Parliamentary Constituency;
- (b) the details of the Central funds allocated and released under JJM for Ratnagiri and Sindhudurg districts in Maharashtra; and
- (c) the number of additional households provided with drinking water in Maharashtra during the last five years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V. SOMANNA):

(a) and (b): The year-wise details of funds allocated, released and utilized by Maharashtra under Jal Jeevan Mission (JJM) during the last five years are as under:

(Amount in Rs. Crore)

Year	Central share					Expenditure under State share
	Opening Balance	Budget allocation	Fund drawn by the State	Total available fund	Reported utilization	
2019-20	248.12	847.97	345.28	593.40	308.04	431.79
2020-21	285.35	1828.92	457.23	742.58	473.59	324.16
2021-22	268.99	7,064.41	1,666.64	1,935.63	377.98	477.98
2022-23	1,557.65	7,831.25	3,915.62	5,473.27	3,109.53	2,972.21
2023-24	2,363.74	21,465.88	7,444.26	9,808.00	8,208.53	8,371.34
2024-25	1,599.47	5,352.93	1,605.88	3,205.35	2,089.20	2,644.40

Source: JJM-IMIS

District-wise information related to funds allocated, released and utilized is not maintained centrally.

(c): At the start of Jal Jeevan Mission in August 2019, 48.44 lakh (33%) rural households were reported to have tap water connections in Maharashtra. So far, as reported by the State as on 24.03.2025, around 82.37 lakh additional rural households have been provided with tap water connections under JJM. Thus, as on 24.03.2025, out of 146.80 lakh rural households in the Maharashtra, approximately 130.81 lakh (89.11%) households are reported to have tap water supply in their homes.

The following is year-wise details of tap water connection provided in Maharashtra since 2019-20.

Year	Tap Water Connection Provided in Maharashtra
2019-20	5,44,596
2020-21	37,08,868
2021-22	10,65,501
2022-23	8,21,630
2023-24	15,16,996
2024-25*	5,79,505

Source: JJM-IMIS

* as on 24.03.2025

WATER CRISIS IN SOLAPUR

4396. SUSHRI PRANITI SUSHILKUMAR SHINDE:

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) the steps taken/being taken by the Government to address the severe water crisis in Solapur district caused by irregular rainfall, groundwater depletion and

pollution and ensure a sustainable and adequate water supply for both urban and rural populations;

(b) the specific action taken/being taken by the Government to regulate industrial discharge and establish advanced wastewater treatment facilities, considering the heavy pollution of the Bhima River and other water sources due to untreated industrial waste; and

(c) whether the Government has a comprehensive plan to promote rainwater harvesting, groundwater recharge and efficient water management in Solapur district, given its semi-arid climate and increasing water demand and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a) to (c): The dynamic Ground Water Resources of the country are being assessed every year from 2022 jointly by Central Ground Water Board (CGWB) and State Nodal/Ground Water Department periodically as per the Ground Water Estimation Committee-2015 (GEC-2015) methodology. As per the report of “National Compilation of Dynamic Ground Water Resources of India, 2024” the total annual groundwater recharge in Solapur District of Maharashtra State has been assessed as 146513.01 Hectare Meter (Ham).

CGWB monitors groundwater levels throughout the country including Solapur, State of Maharashtra four times in every year during the months of March/April/May, August, November and January. It has been observed from Depth

to water level data of post-monsoon 2024 for the Solapur district of Maharashtra that about 98% of monitored wells are showing water levels in the range of 0 – 10 mbgl and about 2.0% of wells are showing depth to water levels more than 10 mbgl. The decadal fluctuation of post-monsoon 2024 with the mean of Post-monsoon (2014-2023) indicates that about 97.5% of monitored wells show rising water level and 2.5 % of monitored wells show declining water levels.

‘Water’ being a State subject, steps for augmentation, conservation and efficient management of water resources are primarily undertaken by the respective State Governments. In order to supplement the efforts of the State Governments, Union Government provides technical and financial assistance to them through various schemes and programs.

Central Ground Water Board (CGWB) has completed the National Aquifer Mapping (NAQUIM) Project in the entire mappable area of the country about 25 Lakh sq. km including Solapur. The Aquifer maps and management plans have been prepared and shared with the respective State agencies for implementation. The management plans include various water conservation measures through recharge structures.

Tier-3 level trainings are being conducted by CGWB to promote awareness on the importance of participatory groundwater management and to aware the masses to reduce the dependence on groundwater and restore the water table. A total of 02 nos. of Tier-3 training program on local ground water issues and management was conducted at Sangola and Pandharpur talukas in Solapur district.

CGWB has prepared a Master Plan for Artificial Recharge to Groundwater- 2020 in consultation with States/UTs which is a macro level plan indicating various structures for the different terrain conditions of the country including estimated cost. The Master Plan envisages construction of about 1.42 crore rainwater harvesting and artificial recharge structures in the country including Maharashtra. In the Master Plan, 2073 nos. recharge structures have been included for Solapur District.

Ministry of Jal Shakti vide notification dated 24.09.2020 (SO 3289) issued guidelines for regulation of groundwater extraction by industrial, infrastructure and mining projects. Vide notification dated 29.03.2023 (SO 1509), amendments to the guidelines were issued. Central Ground Water Authority (CGWA) issues No Objection Certificate (NOC) to such projects as per these guidelines. These guidelines have pan-India applicability.

Ministry of Jal Shakti under Pradhan Mantri Krishi Sinchayee Yojana - Accelerated Irrigation Benefits Programme (PMKSY-AIBP) have included 28 projects of Maharashtra. Out of which, two projects namely Krishna Koyna Lift Irrigation Project and Sangola Branch Project are benefitting Solapur district of Maharashtra. 71.40 thousand hectare irrigation potential has been created and 14.56 lakh hectare command has been developed under these two projects since April, 2016.

Ministry of Housing and Urban Affairs (MoHUA) has taken several steps towards sustainable management and conservation of water in urban areas through

issuance of various guidelines and implementation of National Missions i.e., Atal Mission for Rejuvenation and Urban Transformation (AMRUT) and AMRUT 2.0.

Under AMRUT, 10 projects worth ₹385.53 crore taken up in Solapur district of which works worth ₹364.20 crore have been physically completed. These projects include one water supply project worth ₹71.64 crore, 3 sewerage/septage management project worth ₹304.89 crore and 6 green spaces and park projects worth ₹9 crore. 8,322 water tap connections (new/serviced) and (34,115 new/serviced) sewer connections (including households covered through Faecal Sludge and Septage Management- FSSM) have been provided through AMRUT and convergence. 18.5 Million Liter per Day (MLD) sewage treatment plant capacity have been developed. Under AMRUT 2.0 so far, 4 water supply projects worth ₹611.07 crore have been approved by MoHUA in Solapur district. Approved projects cover 69,815 water tap connections (new/serviced) and 33.8 MLD water treatment plant capacity.

Central Pollution Control Board (CPCB) in coordination with State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) has established a National Water Quality Monitoring Programme (NWMP) under Control of Pollution Scheme of Ministry of Environment, Forest and Climate Change, to plan policies for prevention and control of pollution. The water quality data under NWMP is utilized for identification of Polluted River Stretches (PRS) based on the level of organic load which is measured in terms of biochemical oxygen demand (BOD) concentration. Accordingly, action plan has been prepared for polluted river stretch

of Bhima river which includes sewage treatment augmentation plan for Pune city discharging sewage into Bhima river and its tributaries.

Government of India is implementing Atal Bhujal Yojana, a Central Sector Scheme from 01.04.2020 in identified water stressed areas of 8203 Gram Panchayats under 229 blocks in 80 districts of Seven States viz. Gujarat, Haryana, Karnataka, Madhya Pradesh, Maharashtra, Rajasthan and Uttar Pradesh with an aim to arrest decline in ground water level through community led sustainable groundwater management.

National Water Mission (NWM) has been implementing Jal Shakti Abhiyan (JSA) since 2019 on an annual basis. NWM is implementing Jal Shakti Abhiyan: Catch the Rain (JSA: CTR) 2024, 5th in the series of JSAs, in all the districts (rural as well as urban) of the country. JSA: CTR is a convergence of various Central Government schemes and funds like MGNREGS, Atal Mission for Rejuvenation and Urban Transformation (AMRUT), Per Drop More Crop, Repair, Renovation and Restoration Components under the Pradhan Mantri Krishi Sinchayee Yojana (PMKSY), Compensatory Afforestation Fund Management and Planning Authority (CAMPA), Finance Commission grants, State Government schemes, Corporate Social Responsibility (CSR) funds etc. This campaign has driven large-scale rainwater harvesting, groundwater recharge and rejuvenation of traditional water bodies across urban and rural India.

Government of India enacted The Water (Prevention and Control of Pollution) Act, 1974 and various provisions under The Environment (Protection) Act, 1986 for

protection of water bodies and The Central and State Pollution Control Boards are implementing the provisions of both The Water (Prevention and Control of Pollution) Act, 1974 and The Environment (Protection) Act, 1986 to prevent and control pollution of aquatic resources. Government of India stipulated General discharge standards and industry specific effluent discharge standards under Environment (Protection) Rules, 1986 with an aim to prevent pollution in the water bodies.

PROGRESS IN OFFSHORE AND UNCONVENTIONAL HYDROCARBONS UNDER HELP

4397. DR. M. P. ABDUSSAMAD SAMADANI:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) the details on the current status of the Hydrocarbon Exploration and Licensing Policy (HELP) along with the total investment attracted so far under the same;
- (b) the number of blocks awarded under the said policy since its introduction and the total estimated hydrocarbon reserves identified;
- (c) the revenue generated by the Government through license fees, royalties and other means from the blocks awarded under the said policy;
- (d) the measures taken/being taken by the Government to ensure that the hydrocarbon exploration and extraction under HELP do not adversely impact the environment and local communities;
- (e) whether there are specific cases where exploration activities have been halted due to environmental concerns, if so, the details thereof;

(f) the number of offshore and unconventional hydrocarbon blocks have been awarded under HELP;

(g) the technological advancements being adopted to enhance exploration and extraction efficiency in deep-sea and unconventional reserves; and

(h) the list of hydrocarbon exploration blocks awarded under HELP, State-wise along with the status of exploration and production activities in Kerala as well as any new blocks identified for future auctions?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) to (f): The Government had introduced Open Acreage Licensing Policy (OALP) under Hydrocarbon Exploration Licensing Policy (HELP) on 30.03.2016. So far, eight rounds of OALP bidding have been completed and 144 exploration blocks cumulatively measuring 2,42,056 Square Kilometres have been allocated to the successful bidders for conducting Exploration and Production (EandP) activities. These activities have resulted into 14 hydrocarbon discoveries (8 oil and 6 gas) so far. The committed investment upto OALP Bid Round VIII is approximately USD 3.37 Billion. Government have received revenue share of Rs 233 Crores so far. Government have also received approximately Rs 60 Crores so far as License fee in respect of 39 offshore blocks which have been awarded under OALP bid rounds.

Reserves in respect of only one discovery viz. Jaya has been established with estimated reserves of 17.2 billion cubic feet (BCF) of Gas Initially in Place (GIIP).

Open Acreage Licensing Policy offers a single uniform license to the operators to explore and extract all hydrocarbons resources, conventional and unconventional hydrocarbons. Hence, the policy enables exploration of Unconventional Hydrocarbons in all 144 OALP blocks awarded till now.

Environmental clearances, including coastal zone clearances for oil and gas exploration as per the laws for the time being in force are essential before commencement of the activities. This typically involves an Environmental Impact Assessment (EIA) study after the award. The EIA process involves public hearing and ensures proper assessment of exploration activities on environment and only after obtaining necessary environmental clearances, with necessary safeguards measures for environmental protection and compliance, can companies commence exploration activities. Exploration and Production activities are undertaken in synergy with steps to enhance the livelihood of the people in the region as well as to ensure minimal impact on the environment. There have been no instances where exploration activities have been halted subsequent to receipt of environmental clearances.

(g): New technologies such as Airborne Gravity Gradiometry and Gravity Magnetic Survey, Passive Seismic Tomography (PST), Low-Frequency Passive Seismic (LFPS) Surveys etc., have been implemented to acquire high quality data for

processing and interpretation. Further, advanced drilling, mud logging, wireline logging and testing technologies have been implemented by operators to enhance exploration and extraction efficiencies. ONGC has also introduced the Proxima Logging tool in the Mahanadi Offshore deepwater area which has reduced offshore rig time and costs while maintaining data quality.

Operators in EandP sector use technologies such as those for Improved Oil Recovery (IOR) and Enhanced Oil Recovery (EOR) for improving recovery factor in their respective fields. Also, ERD (Extended Reach Drilling) technology enables the drilling of extended horizontal wells, reaching targets several kilometres from the drilling site. This technique offers significant advantages to EandP operators, such as accessing previously unreachable reservoirs, enhancing reservoir contact, and reducing the number of drilling sites, thereby minimizing environmental impact.

(h): The State wise list of hydrocarbons exploration blocks awarded under HELP is given in the enclosed **Statement**.

A total of three exploration blocks namely KK-OSHP-2018/1, KK-DWHP-2022/1 and KK-OSHP-2022/1 have been awarded In the Kerala-Konkan basin till now. The status of Committed versus actual exploratory work in these blocks is as under:-

Block Name	Committed Work Pgoragmme			Actual work Done		
	2D Seismic (API) (in LKM)-	3D Seismic (API) (in SKM)-	Wells	2D Seismic (API) (in LKM)-	3D Seismic (API) (in SKM)-	Wells
KK-OSHP-2018/1	0	1017	2	0	1028	0
KK-DWHP-2022/1	100	300	0	0	0	0

KK-OSHP- 2022/1	200	300	0	0	0	0

No blocks in the Kerala Konkan Basin region have been offered under OALP-Bid Round-IX and in ongoing Bid Round-X.

STATEMENT

S. No.	OALP Round	Block Name	Contractor/Operator	State/Jurisdiction-1	State/Jurisdiction-2	State/Jurisdiction-3
1	OALP-I	AA-ONHP-2017/1	Vedanta Limited	Assam	Nagaland	-
2	OALP-I	AA-ONHP-2017/10	Oil India Limited	Assam	Arunachal Pradesh	-
3	OALP-I	AA-ONHP-2017/11	Vedanta Limited	Assam	-	-
4	OALP-I	AA-ONHP-2017/12	Oil India Limited	Assam	Arunachal Pradesh	-
5	OALP-I	AA-ONHP-2017/13	Oil India Limited	Arunachal Pradesh	Assam	-
6	OALP-I	AA-ONHP-2017/14	Vedanta Limited	Assam	Mizoram	-
7	OALP-I	AA-ONHP-2017/15	Vedanta Limited	Assam	Arunachal Pradesh	-
8	OALP-I	AA-ONHP-2017/16	Oil India Limited	Arunachal Pradesh	Assam	-
9	OALP-I	AA-ONHP-2017/17	Oil India Limited	Assam	Arunachal Pradesh	-
10	OALP-I	AA-ONHP-2017/18	Oil India Limited	Assam	Arunachal Pradesh	-
11	OALP-I	AA-ONHP-2017/19	HOEC	Assam	-	-
12	OALP-I	AA-ONHP-2017/2	Vedanta Limited	Arunachal Pradesh	-	-
13	OALP-I	AA-ONHP-2017/20	Oil India Limited	Assam	Arunachal Pradesh	-
14	OALP-I	AA-ONHP-2017/3	Vedanta Limited	Assam	Arunachal Pradesh	-
15	OALP-I	AA-ONHP-2017/4	Vedanta Limited	Assam	Nagaland	-
16	OALP-I	AA-ONHP-2017/5	Vedanta Limited	Assam	-	-
17	OALP-I	AA-ONHP-2017/6	Vedanta Limited	Tripura	-	-
18	OALP-I	AA-ONHP-2017/8	Vedanta Limited	Assam	-	-
19	OALP-I	AA-ONHP-2017/9	Vedanta Limited	Assam	-	-
20	OALP-I	CB-ONHP-2017/1	Vedanta Limited	Gujarat	-	-
21	OALP-I	CB-ONHP-2017/10	Vedanta Limited	Gujarat	Rajasthan	-

22	OALP-I	CB-ONHP-2017/11	Vedanta Limited	Gujarat	-	-
23	OALP-I	CB-ONHP-2017/12	GAIL	Gujarat	-	-
24	OALP-I	CB-ONHP-2017/2	Vedanta Limited	Gujarat	-	-
25	OALP-I	CB-ONHP-2017/3	Vedanta Limited	Gujarat	-	-
26	OALP-I	CB-ONHP-2017/4	Vedanta Limited	Gujarat	-	-
27	OALP-I	CB-ONHP-2017/5	Vedanta Limited	Gujarat	-	-
28	OALP-I	CB-ONHP-2017/6	Vedanta Limited	Gujarat	-	-
29	OALP-I	CB-ONHP-2017/7	Vedanta Limited	Gujarat	-	-
30	OALP-I	CB-ONHP-2017/9	BPRL	Gujarat	-	-
31	OALP-I	CY-ONHP-2017/1	ONGC Limited	Tamil Nadu	OFFSHORE	-
32	OALP-I	CY-OSHP-2017/1	Vedanta Limited	OFFSHORE	Tamil Nadu	Puducherry
33	OALP-I	CY-OSHP-2017/2	Vedanta Limited	OFFSHORE	Tamilnadu	Puducherry
34	OALP-I	GK-ONHP-2017/1	Vedanta Limited	Gujarat	OFFSHORE	-
35	OALP-I	GK-OSHP-2017/1	Vedanta Limited	OFFSHORE	Gujarat	-
36	OALP-I	GS-OSHP-2017/1	Vedanta Limited	OFFSHORE	-	-
37	OALP-I	GS-OSHP-2017/2	Vedanta Limited	OFFSHORE	-	-
38	OALP-I	GV-ONHP-2017/1	Vedanta Limited	Uttar Pradesh	-	-
39	OALP-I	HF-ONHP-2017/1	Vedanta Limited	Himachal Pradesh	-	-
40	OALP-I	KG-DWHP-2017/1	Vedanta Limited	OFFSHORE	-	-
41	OALP-I	KG-ONHP-2017/1	Vedanta Limited	Andhra Pradesh	-	-
42	OALP-I	KG-ONHP-2017/2	Vedanta Limited	Andhra Pradesh	-	-
43	OALP-I	KG-ONHP-2017/3	Vedanta Limited	Andhra Pradesh	-	-
44	OALP-I	KG-OSHP-2017/1	Vedanta Limited	OFFSHORE	-	-
45	OALP-I	MB-OSHP-2017/1	ONGC Limited	OFFSHORE	-	-
46	OALP-I	MB-OSHP-2017/2	Vedanta Limited	OFFSHORE	-	-
47	OALP-I	RJ-ONHP-2017/1	Vedanta Limited	Rajasthan	-	-
48	OALP-I	RJ-ONHP-2017/2	Vedanta Limited	Rajasthan	-	-
49	OALP-I	RJ-ONHP-2017/3	Vedanta Limited	Rajasthan	Gujarat	-

50	OALP-I	RJ-ONHP-2017/4	Vedanta Limited	Rajasthan	-	-
51	OALP-I	RJ-ONHP-2017/5	Vedanta Limited	Rajasthan	-	-
52	OALP-I	RJ-ONHP-2017/6	Vedanta Limited	Rajasthan	-	-
53	OALP-I	RJ-ONHP-2017/7	Vedanta Limited	Rajasthan	-	-
54	OALP-I	RJ-ONHP-2017/8	Oil India Limited	Rajasthan	-	-
55	OALP-I	RJ-ONHP-2017/9	Oil India Limited	Rajasthan	-	-
56	OALP-II	AN-OSHP-2018/1	Oil India Limited	Andaman and Nicobar	OFFSHORE	-
57	OALP-II	AN-OSHP-2018/2	Oil India Limited	Andaman and Nicobar	OFFSHORE	-
58	OALP-II	CB-ONHP-2018/1	Vedanta Limited	Gujarat	-	-
59	OALP-II	CB-ONHP-2018/2	ONGC Limited	Gujarat	-	-
60	OALP-II	CY-ONHP-2018/1	IOCL	Tamil Nadu	-	-
61	OALP-II	GK-OSHP-2018/1	Vedanta Limited	OFFSHORE	-	-
62	OALP-II	GK-OSHP-2018/2	Vedanta Limited	OFFSHORE	-	-
63	OALP-II	KG-UDWHP-2018/1	RIL-BP	OFFSHORE	-	-
64	OALP-II	MN-ONHP-2018/1	Oil India Limited	Odisha	OFFSHORE	-
65	OALP-II	MN-ONHP-2018/2	Oil India Limited	Odisha	-	-
66	OALP-II	MN-ONHP-2018/3	Oil India Limited	Odisha	-	-
67	OALP-II	MN-ONHP-2018/4	Oil India Limited	Odisha	-	-
68	OALP-II	MN-OSHP-2018/1	Vedanta Limited	Odisha	OFFSHORE	-
69	OALP-II	RJ-ONHP-2018/1	Vedanta Limited	Rajasthan	-	-
70	OALP-III	AA-ONHP-2018/1	Vedanta Limited	Assam	-	-
71	OALP-III	AA-ONHP-2018/2	Oil India Limited	Nagaland	-	-
72	OALP-III	AA-ONHP-2018/3	Oil India Limited	Assam	-	-
73	OALP-III	AA-ONHP-2018/4	ONGC Limited	Tripura	-	-
74	OALP-III	AA-ONHP-2018/5	Oil India Limited	Tripura	-	-
75	OALP-III	BP-ONHP-2018/1	ONGC Limited	West Bengal	-	-
76	OALP-III	CB-ONHP-2018/3	Vedanta Limited	Gujarat	-	-
77	OALP-III	CB-ONHP-2018/4	Vedanta Limited	Gujarat	-	-

78	OALP-III	CY-ONHP-2018/2	ONGC Limited	Tamil Nadu	Puducherry	-
79	OALP-III	CY-ONHP-2018/3	ONGC Limited	Tamil Nadu	OFFSHORE	-
80	OALP-III	KG-ONHP-2018/1	Vedanta Limited	Andhra Pradesh	OFFSHORE	-
81	OALP-III	KG-ONHP-2018/2	Vedanta Limited	Andhra Pradesh	-	-
82	OALP-III	KK-OSHP-2018/1	Oil India Limited	OFFSHORE	-	-
83	OALP-III	MB-OSHP-2018/1	ONGC Limited	OFFSHORE	-	-
84	OALP-III	MB-OSHP-2018/2	ONGC Limited	OFFSHORE	Maharashtra	-
85	OALP-III	MN-DWHP-2018/1	ONGC Limited	OFFSHORE	-	-
86	OALP-III	MN-ONHP-2018/5	Oil India Limited	Odisha	-	-
87	OALP-III	RJ-ONHP-2018/2	Oil India Limited	Rajasthan	-	-
88	OALP-IV	BP-ONHP-2019/1	ONGC Limited	West Bengal	Offshore	-
89	OALP-IV	RJ-ONHP-2019/1	ONGC Limited	Rajasthan	-	-
90	OALP-IV	VN-ONHP-2019/1	ONGC Limited	Madhya Pradesh	-	-
91	OALP-IV	VN-ONHP-2019/2	ONGC Limited	Madhya Pradesh	-	-
92	OALP-IV	VN-ONHP-2019/3	ONGC Limited	Madhya Pradesh	-	-
93	OALP-IV	VN-ONHP-2019/4	ONGC Limited	Madhya Pradesh	-	-
94	OALP-IV	VN-ONHP-2019/5	ONGC Limited	Madhya Pradesh	-	-
95	OALP-V	AA-ONHP-2019/1	Oil India Limited	Assam	Arunachal Pradesh	-
96	OALP-V	AA-ONHP-2019/2	Oil India Limited	Assam	-	-
97	OALP-V	BP-ONHP-2019/2	ONGC Limited	West Bengal	Odisha	-
98	OALP-V	CB-ONHP-2019/1	ONGC Limited	Gujarat	-	-
99	OALP-V	CB-ONHP-2019/2	ONGC Limited	Gujarat	-	-
100	OALP-V	CY-UDWHP-2019/1	ONGC Limited	Offshore	-	-
101	OALP-V	GK-ONHP-2019/1	ONGC Limited	Gujarat	-	-
102	OALP-V	GS-OSHP-2019/1	ONGC Limited	Offshore	-	-
103	OALP-V	MB-OSHP-2019/1	ONGC Limited	Offshore	-	-
104	OALP-V	RJ-ONHP-2019/2	Oil India Limited	Rajasthan	-	-
105	OALP-V	RJ-ONHP-2019/3	Oil India Limited	Rajasthan	-	-

106	OALP-VI	CB-ONHP-2020/1	ONGC Limited	Gujarat	-	-
107	OALP-VI	AA-ONHP-2020/1	Oil India Limited	Tripura	-	-
108	OALP-VI	AA-ONHP-2020/2	ONGC Limited	Tripura	-	-
109	OALP-VI	AA-ONHP-2020/3	Oil India Limited	Tripura	-	-
110	OALP-VI	CD-ONHP-2020/1	ONGC Limited	Andhra Pradesh	-	-
111	OALP-VI	NM-ONHP-2020/1	ONGC Limited	Maharashtra	Madhya Pradesh	-
112	OALP-VI	MB-OSHP-2020/1	ONGC Limited	Offshore	-	-
113	OALP-VI	MB-OSHP-2020/2	ONGC Limited	Offshore	-	-
114	OALP-VI	AN-UDWHP-2020/1	ONGC Limited	Offshore	-	-
115	OALP-VI	AN-UDWHP-2020/2	ONGC Limited	Offshore	-	-
116	OALP-VI	CB-ONHP-2021/1	ONGC Limited	Gujarat	offshore	-
117	OALP-VI	CB-ONHP-2021/2	ONGC Limited	Gujarat	offshore	-
118	OALP-VI	GK-ONHP-2021/1	ONGC Limited	Gujarat	-	-
119	OALP-VI	GS-ONHP-2021/1	ONGC Limited	Gujarat	-	-
120	OALP-VI	GV-ONHP-2021/1	ONGC Limited	Bihar	-	-
121	OALP-VI	GV-ONHP-2021/2	ONGC Limited	Bihar	Uttar Pradesh	-
122	OALP-VI	BP-ONHP-2021/1	ONGC Limited	West Bengal	-	-
123	OALP-VI	AA-ONHP-2021/1	ONGC Limited	Tripura	-	-
124	OALP-VI	AS-ONHP-2021/1	ONGC Limited	Assam	-	-
125	OALP-VI	CB-OSHP-2021/1	Sun Petrochemicals Pvt Ltd.	OFFSHORE	Gujarat	-
126	OALP-VI	MB-OSHP-2021/1	ONGC Limited	OFFSHORE	-	-
127	OALP-VII	RJ-ONHP-2021/1	GAIL	Rajasthan	-	-
128	OALP-VII	AA-ONHP-2021/2	ONGC Limited	Tripura	-	-
129	OALP-VII	CB-OSHP-2021/2	Sun Petrochemicals Pvt Ltd.	OFFSHORE	-	-
130	OALP-VII	SR-ONHP-2021/1	ONGC Limited	Madhya Pradesh	-	-
131	OALP-VII	CY-UDWHP-2021/1	ONGC Limited	OFFSHORE	-	-
132	OALP-VII	CB-OSHP-2021/3	Sun Petrochemicals Pvt Ltd.	OFFSHORE	-	-
133	OALP-VII	AS-ONHP-2021/2	Oil India Limited	Assam	-	-

134	OALP-VII	AS-ONHP-2021/3	Oil India Limited	Assam	-	-
135	OALP-VIII	AS-ONHP-2022/1	Oil India Limited	Assam	-	-
136	OALP-VIII	CB-ONHP-2022/1	ONGC Limited	Gujarat	-	-
137	OALP-VIII	KG-UDWHP-2022/1	RIL-BP	OFFSHORE	-	-
138	OALP-VIII	MB-OSHP-2022/1	ONGC Limited	OFFSHORE	-	-
139	OALP-VIII	GK-OSHP-2022/1	Sun Petrochemicals Pvt Ltd.	OFFSHORE	-	-
140	OALP-VIII	GS-DWHP-2022/1	ONGC Limited	OFFSHORE	-	-
141	OALP-VIII	MN-UDWHP-2022/1	ONGC Limited	OFFSHORE	-	-
142	OALP-VIII	BP-OSHP-2022/1	ONGC Limited	OFFSHORE	-	-
143	OALP-VIII	KK-DWHP-2022/1	ONGC Limited	OFFSHORE	-	-
144	OALP-VIII	KK-OSHP-2022/1	ONGC Limited	OFFSHORE	-	-

PRADHAN MANTRI AWAS YOJANA-URBAN 2.0**4398. SHRI HAMDULLAH SAYEED:**

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) whether the Government has initiated the Pradhan Mantri Awas Yojana-Urban (PMAY-U) 2.0 across the country and if so, the details thereof;
- (b) the total financial assistance provided along with the manner in which it would be distributed across eligible beneficiaries under the said yojana;
- (c) the manner in which the Government is planning to ensure that the scheme effectively addresses the housing needs of urban poor and middle-class families; and
- (d) the measures taken/being taken by the Government to monitor its successful implementation across the country, State/UT-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

- (a) to (d): Yes. Based on the learning from the experiences of 9 years implementation of Pradhan Mantri Awas Yojana – Urban (PMAY-U), Ministry of Housing and Urban Affairs has revamped the scheme and launched PMAY-U 2.0 ‘Housing for All’ Mission with effect from 01.09.2024 for implementation in urban areas across the country for 1 crore additional eligible beneficiaries through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS).

As PMAY-U 2.0 is a demand driven scheme, there is no specific budgetary allocation for States/Union Territories (UTs) under the scheme. As per the scheme guidelines, selection of beneficiaries, formulation of projects and execution are done by States/UTs. After demand assessment and verification, States/UTs prepare project proposals and after approval of State Level Sanctioning and Monitoring Committee (SLSMC), these are submitted to the Ministry for sanctioning of admissible Central Assistance by Central Sanctioning and Monitoring Committee (CSMC). However, in-principle approval of more than 6.92 lakh houses have been provided to 32 States/UTs which have signed Memorandum of Agreement (MoA) to implement PMAY-U 2.0 for eligible beneficiaries.

A fixed amount of Central Assistance is provided by Government of India under different verticals and minimum mandatory State/UT share has been provisioned for the beneficiaries. The Central Government and State/UT Governments financial assistance under the scheme is detailed below:

S. No.	States/UTs	PMAY-U 2.0 Verticals		
		BLC and AHP	ARH	ISS
1	Assam, Arunachal Pradesh, Meghalaya, Manipur, Mizoram, Nagaland, Tripura, Sikkim, Himachal Pradesh, Uttarakhand, UTs of Jammu and Kashmir, Puducherry and Delhi	Central Govt. - ₹2.25 lakh per unit State Govt. - Min. ₹0.25 lakh per unit	Technology Innovation Grant Gol: ₹3,000/Sqm. per unit	Home Loan Subsidy – up to ₹1.80 lakh (Actual Release) per unit by Government of India as Central Sector Scheme
2	All other UTs	Central Govt. - ₹2.50 lakh per unit	State Share: ₹2,000/Sqm. per unit	

3	All other States	Central Govt. - ₹1.50 lakh per unit State Govt. - Min. ₹1.00 lakh per unit		

States/UTs/Urban Local Bodies (ULBs) are undertaking assessment of housing demand under different verticals through suitable means. In order to ensure that the scheme effectively addresses the housing needs of urban poor and middle-class families a Unified Web-portal has been developed by the Ministry. The beneficiaries can also register themselves for housing demand with all details on the portal. States/UTs/ULBs validate the beneficiaries as per the eligibility criteria of the scheme guidelines. The scheme guidelines and Unified Web-portal for submitting the online applications can be accessed through <https://pmay-urban.gov.in>.

As per the Scheme Guidelines of PMAY-U 2.0, the scheme is to be monitored at all three levels: City, State and Central Government. CSMC will monitor project formulation and project implementation including stage-wise progress of houses and financial progress amongst others. States/UTs and Cities have to develop suitable mechanism for effective and efficient monitoring of the progress of Mission at various levels. In addition, the States/UTs are mandated to engage State Level Technical Cell (SLTC)/City Level Technical Cell (CLTC), Third Party Quality Monitoring Agencies (TPQMA) to ensure quality of construction and monitor progress under BLC/AHP/ARH verticals of the Mission.

राजस्थान में पोखरण-फलसूंड-बालोतरा-सिवाना लिफ्ट परियोजना

4399. श्री उम्मेदा राम बेनीवाल:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) राजस्थान में पोखरण-फलसूंड-बालोतरा-सिवाना (पीएफबीएस) लिफ्ट परियोजना के अंतर्गत फीडरों की गांव-वार और फीडर-वार कुल संख्या कितनी है;

(ख) उक्त परियोजना के अंतर्गत आवश्यक जल की मात्रा (प्रतिदिन मिलियन लीटर में) कितनी है तथा उसमें आपूर्ति किए जा रहे जल की वास्तविक मात्रा कितनी है;

(ग) क्या गांवों को मांग के अनुसार जल की आपूर्ति की जा रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) उक्त परियोजना के लिए मुख्य जल आपूर्ति लाइन को कितने वर्षों के लिए डिजाइन किया गया है तथा इसकी वर्तमान स्थिति क्या है;

(ङ) क्या उक्त आपूर्ति लाइन के डिजाइन के उपयोग की अवधि समाप्त हो जाने पर इसका जीर्णोद्धार करने का प्रावधान है;

(च) यदि हां, तो तत्संबंधी ब्यौरा क्या है तथा इसका जीर्णोद्धार कब तक किए जाने की संभावना है और यदि नहीं, तो इसके क्या कारण हैं;

(छ) क्या उक्त परियोजना की ट्रंक लाइन में, इसकी घटिया गुणवत्ता और इसके निर्माण में प्रयुक्त सामग्री के कारण रिसाव पाया गया है; और

(ज) यदि हां, तो तत्संबंधी ब्यौरा क्या है तथा इसके लिए जिम्मेदार अधिकारियों और ठेकेदारों के विरुद्ध क्या कार्रवाई किए जाने का प्रस्ताव किया गया है?

जल शक्ति मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री वी. सोमन्ना):

(क) और (ख): राजस्थान राज्य सरकार द्वारा सूचित किए गए अनुसार, राजस्थान में पोखरण-फलसूंड-बालोतरा-सिवाना (पीएफबीएस) लिफ्ट परियोजना के तहत 110 क्लस्टरों के लिए 25 फीडर स्वीकृत

हैं। परियोजना के अंतर्गत आपूर्ति की जा रही जल की वास्तविक मांग के साथ-साथ कवर किए गए गांवों की फीडर-वार संख्या और अपेक्षित जल की मांग (एमएलडी में) का ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ग): राजस्थान राज्य सरकार द्वारा दी गई सूचना के अनुसार, 110 क्लस्टरों के माध्यम से 563 गांवों को लाभान्वित किए जाने का प्रस्ताव है। 80 गांवों के लिए 39 क्लस्टरों को चालू किया जाना शेष है जिसके लिए पैकेज का कार्य प्रगति पर है। 71 कार्यशील क्लस्टरों में आपूर्ति की जा रही क्लस्टर-वार जल मात्रा का ब्यौरा संलग्न **विवरण-II** में दी गई है।

(घ): राजस्थान राज्य सरकार ने सूचित किया है कि पीएफबीएस परियोजना 30 वर्षों के लिए डिजाइन की गई थी। वर्तमान में, कुल 7 पैकेजों में से 5 पैकेज पूरे हो चुके हैं। शेष 2 पैकेजों में से, एक पैकेज कमीशनिंग चरण में है और दूसरे पैकेज का कार्य सितंबर 2025 तक पूरा करने का लक्ष्य है।

(ड) और (च): राजस्थान राज्य सरकार ने सूचित किया है कि परियोजना की डिजाइन अवधि वर्ष 2038 के लिए थी, जिसे ग्रामीण जल आपूर्ति के लिए 70 एलपीसीडी की पूर्व दर की तुलना में 55 एलपीसीडी की दर से सतही जल की संशोधित जल आपूर्ति मानदंडों के कारण आगे स्थानांतरित कर दिया गया है। वास्तविक आवश्यकता को पूरा करने के लिए आगे का प्रस्ताव आवश्यकताओं के अनुसार तैयार किया जाएगा।

(छ) और (ज): राजस्थान राज्य सरकार ने सूचित किया है कि ट्रंक लाइन में रिसाव पाइपलाइन में मात्रा में वृद्धि और वायु फंसने के कारण हुआ है। इसके अलावा, मिट्टी की संक्षारक प्रकृति भी ऐसा कारक है जिससे एमएस पाइपलाइन के जोड़ कमजोर हो जाते हैं। चूककर्ता ठेकेदारों के विरुद्ध सभी आवश्यक कार्रवाइयां जैसे कि जुर्माना और ठेकेदारों के जोखिम एवं लागत पर निष्पादन, करार के निबंधन और शर्तों के अनुसार की जाती हैं।

विवरण-I**पोखरण-फलसूंड-बालोतरा-सिवाना लिफ्ट परियोजना की फीडर-वार पानी की मांग और आपूर्ति की स्थिति**

क्रमांक	ऑफटेक	वर्ष 2023 के लिए डिजाइन पानी की मांग (केएलडी में)	वर्तमान में वर्ष 2025 में की जा रही जल आपूर्ति (केएलडी में)
1	ऑफटेक अजसर	1549	2048
2	ऑफटेक बिलिया	6661	7572
	कुल योग 3बी	8210	9620
3	ऑफटेक उजला	1236	1595
4	ऑफटेक मड़वा	1800	2005
5	ऑफटेक भाणियाना	4002	4110
6	ऑफटेक भिकोडाई	2156	2355
7	स्वामी जी की ढाणी	584	614
8	ऑफटेक फालसूंड	2634	2743
	कुल योग 3ए	16721	17742
9	ऑफटेक बांधेवा	4818	4818
10	ऑफटेक हायर की ढाणी	7981	7981
11	ऑफटेक गिरा	1142	1142
12	ऑफटेक संतरा भाकरी	3057	3057
	कुल योग 4ए	16998	16998
13	ऑफटेक बोरावास-खेर फैंटा	1163	655
14	ऑफटेक जसोल	2651	2651
15	ऑफटेक जसोल फैंटा	21434	16489
16	ऑफटेक कुसीप फैंटा	2148	170
17	ऑफटेक सिवाना	8415	0
18	ऑफटेक वरिया वरेचा	2536	600
19	ऑफटेक सिनली	760	300
20	ऑफटेक किटपाला	180	150
21	ऑफटेक कालूरी	276	200
22	ऑफटेक दखान	889	300
23	ऑफटेक मिथोरा	6498	0
24	ऑफटेक भूखा बीएस	637	500
25	ऑफटेक सिंदरी	4124	1750

	कुल योग 4बी	51711	23765
	पीएफबीएस वर्ष 2023 के लिए कुल मांग (केएलडी में)	93640	68125

विवरण-II

आवश्यक जल मांग (केएलडी में) और आपूर्ति की गए जल की वास्तविक मात्रा का ग्राम-वार ब्यौरा

क्र.सं.	फीडरों की क्र. सं.	ऑफटेक	क्लस्टर एसआर	गांव का नाम	वर्ष 2023 के लिए डिजाइन पानी की मांग (@55एलपीसीडी) (केएलडी में)	वर्तमान में वर्ष 2025 में की जा रही जल आपूर्ति (केएलडी में)
1			अजासर	अजसर गांव	142	157
2				टोटा	58	64
3				दिधु	141	156
4				अस्कंदरा	200	220
5				चंदसर	34	38
6				नवताला	62	56
7				नया नवताला	56	51
8				बरदाना	56	62
10			लोहारकी	लोहारकी	228	670
11				राठोदा	72	71
12				सदा	100	104
13				चयन-1	155	152
14				चयन-2	245	247
	1	आफटेक अजसर कुल मांग			1549	2048
16			खेलना	खेलना	75	83
17				प्रताप्पुरा-2	37	40
18				भिंजपुरा	46	49
19				रामपुरिया	14	15
21			मालुसर	मालुसर	19	20
22				भला बस्ती	40	44
23				राजगढ़	110	121
24				सबलपुरा	49	54

क्र.सं.	फीडर्स की क्र. सं.	ऑफटेक	क्लस्टर एसआर	गांव का नाम	वर्ष 2023 के लिए डिजाइन पानी की मांग (@55एलपीसीडी) (केएलडी में)	वर्तमान में वर्ष 2025 में की जा रही जल आपूर्ति (केएलडी में)
25				बोनाडा	120	132
27			अमरसर	अमरसर	84	92
28				एस.एस.केडी	33	36
29				बीतीना	116	126
31			सद्रासर	सद्रासर	57	61
32				खुरा	119	129
34			रामपुरा	रामपुरा	69	76
35				नई गुड्डी	60	66
36				चौक	59	65
37				प्रतापपुरा	48	59
39			शंकर	शंकर	438	496
40				खेतसर	170	187
41				माधोपुरा	92	99
42				नया सनवरा	68	73
43				सनवारा	206	225
45			लूना खुर्द	लूना खुर्द	71	73
46				लूना कलां	70	77
47				अचलपुरा	129	136
48				मोतीसार	63	67
49				गुंडाला	100	110
51			रामदेवरा	रामदेवरा	686	987
52				मावा	54	59
53				वीराम देवड़ा	70	77
54				दूधिया	55	61
56			गोमत	गोमत	453	498

क्र.सं.	फीडर्स की क्र. सं.	ऑफटेक	क्लस्टर एसआर	गांव का नाम	वर्ष 2023 के लिए डिजाइन पानी की मांग (@55एलपीसीडी) (केएलडी में)	वर्तमान में वर्ष 2025 में की जा रही जल आपूर्ति (केएलडी में)
58			इका	इका	118	128
59				दीदनिया	167	305
60				पुरोहितसर	65	18
61				सतासर	39	0
62				सरनायथा	36	38
63				सुजासर	82	93
64				गलार	2	2
66			चाचा	चाचा	136	147
67				ओढानिया	188	207
68				खेतोलाई	210	231
70			ढोलिया	ढोलिया	238	269
71				डंडा	349	384
72				भदरिया	158	174
74			एमकेडी	एमकेडी	73	81
75				चांदनी	109	118
76				रतन की बस्ती	27	28
77				लोथा	16	18
79			बिलिया	बिलिया	39	49
80				केलावा	178	198
81				सुगनपुरा	35	38
82				उस	118	121
83				नानया	121	129
84				मोर्दार्डी	122	132
85				पाबुपाडिया	78	86
86				पोकरान रूलर	77	85

क्र.सं.	फीडरों की क्र. सं.	ऑफटेक	क्लस्टर एसआर	गांव का नाम	वर्ष 2023 के लिए डिजाइन पानी की मांग (@55एलपीसीडी) (केएलडी में)	वर्तमान में वर्ष 2025 में की जा रही जल आपूर्ति (केएलडी में)
	2	आफटेक बिलिया कुल मांग			6661	7572
		कुल योग 3 बी			8210	9620
			एसपीआर पैकेज-3ए के तहत कवरेज			
क्रमांक		ऑफटेक	क्लस्टर SR	गांव का नाम	वर्ष 2023 के लिए डिजाइन पानी की मांग (@55एलपीसीडी) (केएलडी में)	वर्तमान में वर्ष 2025 में की जा रही जल आपूर्ति (केएलडी में)
1			उजला	उजला	227	316
2				नाथूसर @ बरली चरणन	208	263
3				बरलिमांडा	84	125
4				झलरिया	194	253
5				नरसिंहपुरा	39	55
6			लवान	धूरसर	63	75
7				लवान	57	71
8				मोरानी	57	79
9				रायड	233	262
10				केरवा	74	96
	3	आफटेक उजला कुल मांग			1236	1595
11			मड़वा	मड़वा	101	130
12				तेलीवाड़ा	158	174
13				कनासर	249	276
14				देवलपुरा	698	728
15			बारथ का गांव	बारथ का गांव	55	65
16				भांखरी	72	86
17				इंद्रनगर	70	82
18				मेरवा	120	137
19				उच्चपदरा	171	188

क्र.सं.	फीडरों की क्र. सं.	ऑफटेक	क्लस्टर एसआर	गांव का नाम	वर्ष 2023 के लिए डिजाइन पानी की मांग (@55एलपीसीडी) (केएलडी में)	वर्तमान में वर्ष 2025 में की जा रही जल आपूर्ति (केएलडी में)
20				बालूसिंह केडी	66	79
21				रायपलॉन केडी	40	60
	4	आफटेक मड़वा कुल मांग			1800	2005
22			राय सिंह पुरा	भनियाना	37	37
23				रायसिंहपुरा	83	83
24				पानसर	3	90
25				मेघरीसर	461	461
26				शक्ति फौजदासर	139	139
27				डूंगरे की ढाणी	डूंगरे केडी	191
28			खेनवसर		214	214
29			खेजरली		243	243
30			चैनपुरा		356	356
31			प्रह्लादसर		34	34
32			चित्रोरी		74	74
33			रतरिया	रतरिया	111	111
34				पद्रोरा	27	27
35				सकारिया	16	16
36				झाबरा	39	39
37				बागथल	146	146
38				गढ़ी चंपावत	72	72
39			दोधिया	दूधिया	120	120
40				दलपतपुरा	124	124
41				जसवंतपुरा	124	124
42				झलोरा पोकरण	79	79
43				नई राजमथाई	79	79

क्र.सं.	फीडरों की क्र. सं.	ऑफटेक	क्लस्टर एसआर	गांव का नाम	वर्ष 2023 के लिए डिजाइन पानी की मांग (@55एलपीसीडी) (केएलडी में)	वर्तमान में वर्ष 2025 में की जा रही जल आपूर्ति (केएलडी में)
44				हयातपुरा	70	70
45			सरदार सिंह केडी	सरदारसिंह केडी	61	61
46				दूधली केडी	48	48
47				भगवतीपुरा	60	60
48				फुसासर	446	456
49				जेपी-जयमलम	प्रतापगढ़	173
50				गुड्डी	94	94
51				रणजीतपुरा	69	69
52				जयमलान	209	220
	5	आफटेक भाणियां कुल मांग			4002	4110
53			भिकोडाई	भेखोरई जूनी	72	76
54				बलार	71	75
55				रूपसर	132	142
56				खानपुरा	64	74
57				बरसानी	102	111
58				भानु नगर	77	81
59				मौलाना आजादनगर	38	48
60				गोरालिया	47	61
61			दंतल	भूरासर	14	19
62				झलोरा भटियान	19	24
63				जीयासर	41	46
64				दंतल	113	128
65				गदेली कुवान	50	53
66				सांगा बेरा	123	126
67				खेतासर	85	87

क्र.सं.	फीडरों की क्र. सं.	ऑफटेक	क्लस्टर एसआर	गांव का नाम	वर्ष 2023 के लिए डिजाइन पानी की मांग (@55एलपीसीडी) (केएलडी में)	वर्तमान में वर्ष 2025 में की जा रही जल आपूर्ति (केएलडी में)
68			राजमथाई	राजमथाई	33	35
69				लौगासर	118	121
70				हरियासर	58	58
71				धौलासर	121	125
72				मसूरिया	90	110
73			बांधेवा	बांधेवा	160	163
74				मेकुबा	94	106
75				करणी नगर	48	53
76				देवपालपुरा	209	239
77				खोमथल	69	78
78			केसुला पाना	केसुला का पाना	60	63
79				भीखोरै नई	48	53
	6	आफटेक भिकोडाई कुल मांग			2156	2355
80			स्वामी जी की ढाणी	स्वामीजी केडी	70	74
81				फूलसर	124	131
82				कराडा	124	132
83				काजोई	120	126
84				जेतपुरा	146	151
	7	आफटेक स्वामी जी की ढाणी कुल मांग			584	614
85			फालसूंड	फालसूंड	39	41
86				जीवराजगढ़	84	87
87				फजलूनी मुरीद	208	211
88				चनुनी मेघासर	227	234
89			मानासर	मानासर	115	117
90				परासर	3	45

क्र.सं.	फीडरों की क्र. सं.	ऑफटेक	क्लस्टर एसआर	गांव का नाम	वर्ष 2023 के लिए डिजाइन पानी की मांग (@55एलपीसीडी) (केएलडी में)	वर्तमान में वर्ष 2025 में की जा रही जल आपूर्ति (केएलडी में)
91			भुर्जगढ़	रावतपुरा	306	311
92				नेतसर	40	42
93				श्यामपुरा	66	69
94				खुमनार	75	79
95				अबासर	107	108
96				भूराजगढ़	171	173
97				तानासर	79	83
98				परबतसर	79	82
99				मतूरासर	461	464
100				जेठनगर	139	142
101			प्रभुपुरा	191	194	
102			सोहनपुरा	सोहनपुरा	74	77
103				प्रहलादनगर	111	116
104				पीरासर	27	29
105				पदमपुरा	16	19
106				मोतीपुरा	16	20
	8	ऑफटेक फालसूंड कुल मांग			2634	2743
			पोकरण शहरी मांग		4310	4320
		कुल योग 3 ए			16721	17742
			एसपीआर पैकेज-4ए के तहत कवरेज			
क्रमांक		ऑफटेक	क्लस्टर एसआर	गांव का नाम	वर्ष 2023 के लिए डिजाइन पानी की मांग (@55एलपीसीडी) (केएलडी में)	वर्तमान में वर्ष 2025 में की जा रही जल आपूर्ति (केएलडी में)
1			उंडू	उंडू	140	140
2				प्रह्लादपुरा	92	92
3				मुदधनों की ढाणी	71	71

क्र.सं.	फीडर्स की क्र. सं.	ऑफटेक	क्लस्टर एसआर	गांव का नाम	वर्ष 2023 के लिए डिजाइन पानी की मांग (@55एलपीसीडी) (केएलडी में)	वर्तमान में वर्ष 2025 में की जा रही जल आपूर्ति (केएलडी में)
4				हनुमानपुरा	88	88
5				धनानी मेघवालों की ढाणी	119	119
6				पन्नावास	76	76
7			राजबेरा	राजबेरा	146	146
8				धीरजी की ढाणी	123	123
9			केसुम्बाला भटियान	कसूम्बला भटियान	85	85
10				जोरानियो की ढाणी	73	73
11				कसूम्बला फैंटा	44	44
12				कसूम बाला चरणन	21	21
13				सुजन्नियों की ढाणी	84	84
14				हेराजोनियों की ढाणी	120	120
15				कसूम बाला सरदार सिंह	30	30
16				कसूम्बला हरचंद	114	114
17				कसूम बाला महेचन	52	52
18				मदों की ढाणी	178	178
19			रेटू	रेटू	105	105
20				फतूम्बिया नाडी	58	58
21				सइयों की ढाणी	82	82
22				धीरनामों की ढाणी	49	49
23				दलोओं की ढाणी	70	70
24				पाटलिनादी	80	80
25			सहर	सहर	103	103
26				चौरलिया	75	75
27				इंद्रियों का ताल	90	90
28				गोगाजी का मंदिर	63	63

क्र.सं.	फीडर्स की क्र. सं.	ऑफटेक	क्लस्टर एसआर	गांव का नाम	वर्ष 2023 के लिए डिजाइन पानी की मांग (@55एलपीसीडी) (केएलडी में)	वर्तमान में वर्ष 2025 में की जा रही जल आपूर्ति (केएलडी में)
29				दीपोनियन की ढाणी	71	71
30				उगरोनियों की ढाणी	49	49
31				दूंगरों की ढाणी	74	74
32			खीनपार	खीनपार	109	109
33				रामसरिया	84	84
34				रिधुसार	59	59
35				जनदो की ढाणी	89	89
36			मायलों की ढाणी	मायलों की ढाणी	76	76
37				थलेसों की ढाणी	48	48
38			केली नाडी	केली नाडी	82	82
39				पूनियों का ताला	59	59
40				कुकुनों की ढाणी	54	54
41				निम्बोनियन की ढाणी	66	66
42			कानोर	कानोर	67	67
43				नगोना ताला	69	69
44				मेगवालों की बस्ती	78	78
45				खरथोनियों का ताला	81	81
46				मोबतानियों का ताला	61	61
47				गोदारों की ढाणी	50	50
48				चीलनदी	60	60
49			पनावारा धोरा (जीएसआर)	सइयों की ढाणी	45	45
50				मंडरूपोनियन की ढाणी	61	61
51				पनावारा	75	75
52				मीथियासर	96	96
53				बंदी ढोरा	65	65

क्र.सं.	फीडर्स की क्र. सं.	ऑफटेक	क्लस्टर एसआर	गांव का नाम	वर्ष 2023 के लिए डिजाइन पानी की मांग (@55एलपीसीडी) (केएलडी में)	वर्तमान में वर्ष 2025 में की जा रही जल आपूर्ति (केएलडी में)
54			अकदरा	अकदरा	116	116
55				हेमजी का पाना	56	56
56				हुड़ों की धनी अकदरा	65	65
57				ठाकानों की ढाणी	40	40
58				गुलजी का पाना	68	68
59				लढ़ियों की ढाणी	69	69
60				खोठो की ढाणी (भादासर)	88	88
61				सौन की ढाणी	51	51
62				भदासर	47	47
63				सूजनिया नादिया	59	59
9		आफटेक बांधेवा कुल मांग			4818	4818
64			सवाउमूलराज धोरा (जीएसआर)	सवाऊ मूलराज	100	100
65				चार्नेट	40	40
66				सियागों की ढाणी	66	66
67				धत्सर	59	59
68				रामदेरिया	66	66
69			सवाऊ पदमसिंह	सवाऊ पदमसिंह	146	146
70				बेरी नाडी	63	63
71				अमरजी की ढाणी	55	55
72				पीठों की ढाणी	69	69
73				उद्रमणियों की ढाणी	95	95
74				खुमानियों की ढाणी	58	58
75				श्यामपुरा	127	127
76				भोमियों की ढाणी	54	54
77				सुंतला	38	38

क्र.सं.	फीडरों की क्र. सं.	ऑफटेक	क्लस्टर एसआर	गांव का नाम	वर्ष 2023 के लिए डिजाइन पानी की मांग (@55एलपीसीडी) (केएलडी में)	वर्तमान में वर्ष 2025 में की जा रही जल आपूर्ति (केएलडी में)
78			जजावा	जजावा	61	61
79				सरदारपुरा	66	66
80				देवपुरा @ गोगसर	43	43
81				फतेह नगर	51	51
82				अकालब्या नगर	30	30
83				भीम गांव	54	54
84				जावा ईजी	66	66
85				पनावासपुर	55	55
86				राजपुरा	41	41
87			जखारा	जखारा	188	188
88				दानपुरा	136	136
89				गोदारों की बस्ती	90	90
90			हीरे की ढाणी धोरा	हीरा की ढाणी	163	163
91				खोतों की ढाणी	93	93
92				हदानियों की ढाणी	44	44
93				चक नीम्बा की ढाणी	26	26
94				पंच की ढाणी	154	154
95				नीम्बा की ढाणी	60	60
96				सुथरों की ढाणी	27	27
97				लेगों की ढाणी	91	91
98				खोखरवेस्ट	162	162
99				सौन का बास (रूपसर)	37	37
100				सियोलो की ढाणी	36	36
101			खोखर	खोखर	105	105
102				खोखर दक्षिण	76	76

क्र.सं.	फीडर्स की क्र. सं.	ऑफटेक	क्लस्टर एसआर	गांव का नाम	वर्ष 2023 के लिए डिजाइन पानी की मांग (@55एलपीसीडी) (केएलडी में)	वर्तमान में वर्ष 2025 में की जा रही जल आपूर्ति (केएलडी में)
103				बेरंगपुरा	40	40
104				धान्धुपुरा	59	59
105				महिगपुरा	68	68
106				बाघथल	84	84
107			खोखर पूर्व	खोखर पूर्व	238	238
108				कंकोलगढ़	75	75
109			खरदाढोरा	खरदा भरत सिंह	152	152
110				हनुमानपुरा	36	36
111				खरदा चरणन	87	87
112				मालासर	58	58
113				सिमर खिया	95	95
114				करालिया	147	147
115			पारेउ	पारेउ	150	150
116				जसनाथपुरा	51	51
117				पीरोनी सैयों की ढाणी	69	69
118				पूनियों की बेरी	56	56
119				बेनीवालों की ढाणी	51	51
120				जागराम की ढाणी	63	63
121				जसोरो की बेरी	93	93
122				महादेव का मंदिर	98	98
123			लपुंडारा धोरा	लपुंडारा बर्थन	100	100
124				दोलिनाडी	52	52
125				लपुंडारा मालबेचन (चौहान)	101	101
126				मालवा पटवतन (जागीर)	57	57
127				दर्जियों की बेरी	85	85

क्र.सं.	फीडर्स की क्र. सं.	ऑफटेक	क्लस्टर एसआर	गांव का नाम	वर्ष 2023 के लिए डिजाइन पानी की मांग (@55एलपीसीडी) (केएलडी में)	वर्तमान में वर्ष 2025 में की जा रही जल आपूर्ति (केएलडी में)
128			कुम्पालिया	कुम्पालिया	75	75
129				डूंगरा नाडा	57	57
130				झिपोनियों की ढाणी	65	65
131				जोंगियों की ढाणी	77	77
132				चिमोनियों की ढाणी	94	94
133				गोदारों की ढाणी	50	50
134			कलेवा धोरा	कलेवा	88	88
135				गंगानियन्ओं की ढाणी	71	71
136				वागतानिय्याओं की ढाणी	45	45
137				कांवरली	116	116
138				क्यार चरणन	66	66
139				गोलिया विदा	32	32
140				सजियाली रूपजी (कंठवाड़ा)	18	18
141				मीठी बेरी	114	114
142			पटियाल धोरा	पटियाला	13	13
143				हनुमानपुरा	45	45
144				साजियाली रूपजी (राजबेरी)	50	50
145				साजियाली मूलराज-II	56	56
146				सोनकरो की बेरी	68	68
147				अकरली सुथरों की धनी	72	72
148				महादेव नगर	26	26
149				अकरली धनसिंह	68	68
150				अकरली बख्शीराम	77	77
151			साजियाली-मूलराज धोरा	साजियाली पदमसिंह-I	139	139
152				साजियाली मूलराज (क्यार)	94	94

क्र.सं.	फीडर्स की क्र. सं.	ऑफटेक	क्लस्टर एसआर	गांव का नाम	वर्ष 2023 के लिए डिजाइन पानी की मांग (@55एलपीसीडी) (केएलडी में)	वर्तमान में वर्ष 2025 में की जा रही जल आपूर्ति (केएलडी में)
153				सजियाली रूपजी (कंठवाड़ा)	18	18
154			चंपा बेरी धोरा	चंपा बेरी	62	62
155				बगिया चरणन	5	5
156				चंदियों की ढाणी	76	76
157			कोकुदाई	कोडुका	91	91
158				रीनछोली	176	176
159				कर्निसार	47	47
160				मेदिवासन	39	39
161				इकादानी	87	87
162			राजपुरा	राजपुरा	41	41
163			रेवारा जेटमलन	रेवारा जेटमलन	112	112
164				रेवारा बर्थन	17	17
165				कानावास	4	4
166				रेवारा मैया	60	60
167				रेवारा सोढ़ा	39	39
168				रेवारा नयापुरा	73	73
169				रेवारा संदायचा	11	11
170				रेवारा असियान	20	20
171				नेवाई	91	91
172				मलियनों की ढाणी	80	80
	10	आफटेक हीरे की ढाणी कुल मांग			7981	7981
173			सोहरा धोरा	सोहरा	108	108
174				देलुओं की ढाणी	42	42
175				मेगवालों की ढाणी	136	136
176				मानपुरा खारदा	100	100

क्र.सं.	फीडरों की क्र. सं.	ऑफटेक	क्लस्टर एसआर	गांव का नाम	वर्ष 2023 के लिए डिजाइन पानी की मांग (@55एलपीसीडी) (केएलडी में)	वर्तमान में वर्ष 2025 में की जा रही जल आपूर्ति (केएलडी में)
177				लेगोंकी ढाणी	23	23
178				सिसोदिया का पाना	88	88
179				मालदेथा	59	59
180				रामपुरा खरदा	93	93
181			गिरा	गिरा	76	76
182				शिवपुरा	74	74
183				गोगसर	50	50
184				चक उतरनी	20	20
185			लपुंड्रा तर्लीढोरा	लपुंडारा तारली	67	67
186				सुथरों की ढाणी	66	66
187				अंबेड नगर	53	53
188				होलानी	57	57
189				लेगों की ढाणी	30	30
	11	आफटेक गिरा कुल मांग			1142	1142
190			संतारा भाखरी	उतरणी	70	70
191				पावूंडरी	87	87
192				चैनपुरा	51	51
193				भीलों की बस्ती	43	43
194				संतारा	138	138
195				रडिया तलार	93	93
196				ढोलू	73	73
197				झूंड	37	37
198				केरल	39	39
199				झूंड दक्षिण	55	55
200			चिरैया	चिरैया	103	103

क्र.सं.	फीडर्स की क्र. सं.	ऑफटेक	क्लस्टर एसआर	गांव का नाम	वर्ष 2023 के लिए डिजाइन पानी की मांग (@55एलपीसीडी) (केएलडी में)	वर्तमान में वर्ष 2025 में की जा रही जल आपूर्ति (केएलडी में)
201				केरल	71	71
202				लोपाली	53	53
203				सकारी	60	60
204				चक संतारा	75	75
205			खट्टू	खट्टू	316	316
206				भीमरलाई स्टेशन	109	109
207			खरपार	पबोलाई	38	38
208				केरला	28	28
209				झालामलिया	59	59
210				खारापार	45	45
211				पनादेओरा	23	23
212						
212			चीबी ढोरा	श्रवण नाडी	49	49
213				चीबी	52	52
214				मालवा उतराद	38	38
215				मालवा गोयलान	51	51
216				राजबेरी मालवा	38	38
217				मालवा चरणन	50	50
218				लोरेटी	29	29
219				गूगरी	63	63
220			दूधवा धोरा	दूधवा	91	91
221				दूधवा मालीनाथ	50	50
222				बरला	55	55
223				लच्छर	54	54
224				रूपदेवी	101	101
225				निम्बली	51	51

क्र.सं.	फीडरों की क्र. सं.	ऑफटेक	क्लस्टर एसआर	गांव का नाम	वर्ष 2023 के लिए डिजाइन पानी की मांग (@55एलपीसीडी) (केएलडी में)	वर्तमान में वर्ष 2025 में की जा रही जल आपूर्ति (केएलडी में)
226				दूधवा डेर	70	70
227			गोल स्टेशन	गोल स्टेशन	94	94
228				गोल सोडा	58	58
229				मेकर्ण	56	56
230				भीमरलाई	82	82
231				बाजवा	75	75
232				खार की ढाणी	51	51
233			बागुंडी	बागुंडी	106	106
234				सोदहों की ढाणी	27	27
	12	ऑफटेक संतरा भाकरी कुल मांग			3057	3057
		कुल योग 4 ए			16998	16998
			एसपीआर पैकेज-4बी के तहत कवरेज (कार्य प्रगति पर है)			
क्रमांक		ऑफटेक	क्लस्टर एसआर	गांव का नाम	वर्ष 2023 के लिए डिजाइन पानी की मांग (@55एलपीसीडी) (केएलडी में)	वर्तमान में वर्ष 2025 में की जा रही जल आपूर्ति (केएलडी में)
1			बोरावास	41.1_बोरावास	123	125
2				41.2_थानमलीनाथ	10	
3			खेर	42.1_खेर	150	130
4				42.3_कलावा	91	
5				42.4_सांभरा	94	
6			तिलवाड़ा	43.1_तिलवाड़ा	165	400
7				43.3_बमसीन	26	
8				43.4_मांडावास	4	
				43.5तिलवारा पशु मेला फ्लोटिंगपॉप	500	

क्र.सं.	फीडरों की क्र. सं.	ऑफटेक	क्लस्टर एसआर	गांव का नाम	वर्ष 2023 के लिए डिजाइन पानी की मांग (@55एलपीसीडी) (केएलडी में)	वर्तमान में वर्ष 2025 में की जा रही जल आपूर्ति (केएलडी में)
	13	कुल मांग ऑफटेक बोरावास-खेर फंटा			1163	655
9			जसोल	44.1_जसोल	1474	2651
				44.2_जसोल_उद्योग	675	
10				44.3_टेमावास	2	
				44.4_जसोलमाता-फ्लोटिंगपॉप	500	
	14	ऑफटेक जसोल कुल मांग			2651	2651
"			"बालोतरा की मांग	BAL -1.1=एसआर-45.1-BW_Campusinlet	2216	14296
				BAL-1.2 = बालोतरा अन्य एजेंसियां	725	
				BAL -1.4 = एसआर -45.3-BW_गांधीपुरा	782	
				BAL -1.5 = एसआर -45.2-BW_सिटीपार्क	1291	
				BAL -1.6= बालोतरा_उद्योग	2100	
				BAL -1.8 = एसआर -45.3-BE_परिसर	965	
				BAL 1.9 = एसआर 45.7-BE_रनुजा	1750	
				BAL -1.11=एसआर-45.5-BE_कृषिमंडी	1826	
				BAL -1.12 = एसआर -45.6-BE_नयाबसअड्डा	2741	
11			जेरला	46.1_ जर्ला	78	325
12				46.2_ बालोत्राग्रामीण	2	
			पचपदरा की मांग	47.1_ पचपदरा	1007	0
				47.2_ चिरदानी	4	

क्र.सं.	फीडर्स की क्र. सं.	ऑफटेक	क्लस्टर एसआर	गांव का नाम	वर्ष 2023 के लिए डिजाइन पानी की मांग (@55एलपीसीडी) (केएलडी में)	वर्तमान में वर्ष 2025 में की जा रही जल आपूर्ति (केएलडी में)
				47.3_ मंडपुरा	243	
13			गोपरी	48.1_ गोपरी	82	0
14				48.2_ बेदारलाई	43	
15				48.3_ गोदारोकेडी_गोपरी	55	
16			भांडियावास	49.1_ भंडारियावास	265	
17			असोत्रा	50.1_ असोत्रा	798	350
				50.2_ ब्रह्मधाम फ्लोटिंगपॉप	200	
18			बिथूजा	51.1_ बिथूजा	510	218
19				51.2_ हॉटलू	50	
20			मूंगरा	52.1_ मूंगरा	383	0
21				52.2_ रामसीन	148	
22			जानियाना	53.1_ जानियाना	130	150
23				53.2_ भिंडकुआ	73	
25				53.4_ घरोईनदी	105	
26				53.5_ मूलजीकेडी	61	
27			सरना	54.1_ सरना	431	300
28			कनाना	55.1_ कनाना	624	0
29			किटनोड	56.1_ किटनोड	498	100
30			कुम्पावास	57.1_ कुम्पावास	121	0
31			मंजीवाला	58.1_ मंजीवाला	517	400
32			आसरा	59.1_ आसरा	710	350
	15	ऑफटेक जैसोल फैंटा कुल मांग			21434	16489
33			थापन	63.1_ थापन	337	0
34			मूथली	64.1_ मूथली	242	0
35				64.2_ पदारीखुर्द	71	

क्र.सं.	फीडर्स की क्र. सं.	ऑफटेक	क्लस्टर एसआर	गांव का नाम	वर्ष 2023 के लिए डिजाइन पानी की मांग (@55एलपीसीडी) (केएलडी में)	वर्तमान में वर्ष 2025 में की जा रही जल आपूर्ति (केएलडी में)
36			इंद्राना	65.1_ इंद्राना	728	0
37			कुसीप	66.1_ कुसीप	561	170
38				66.2_ खेड़ा खिंडवाड़ा	39	
40				66.4_ नई खखरलाई	31	
41				66.5_ खाखरलाई	139	
	16	ऑफटेक कुसीप फैटा कुल मांग			2148	170
42			सिवाना	67.1_ सिवाना	2511	0
				67.2_ सिवानाअन्य एजेंसियां	285	
43				67.4_ पदर्डी कलां	121	
44				67.5_ हरमलपुर	108	
45			मेली	68.1_ मेली	294	0
46				68.2_ भाटीखेड़ा	71	
47			देवड़ा	69.1_ देवड़ा	213	0
48				69.2_ दुर्गापुरा	32	
49			देवंडी	70.1_ देवंडी	86	0
50				70.3_ बिजलिया	95	
51				70.4_ अर्जियाना	176	
52				70.5_ दंतला	19	
53			मावरी	71.1_ मावरी	176	0
54				71.2_ खेतासर	41	
55			निम्बेश्वर	72.1_ निम्बेश्वर	77	0
56			मायलावास	73.1_ मायलावास	592	0
57				73.3_ लूदरा	169	
58				73.4_ बालू	65	
59			मोकलसर	74.1_ मोकलसर	822	0

क्र.सं.	फीडर्स की क्र. सं.	ऑफटेक	क्लस्टर एसआर	गांव का नाम	वर्ष 2023 के लिए डिजाइन पानी की मांग (@55एलपीसीडी) (केएलडी में)	वर्तमान में वर्ष 2025 में की जा रही जल आपूर्ति (केएलडी में)
60			रामनिया	75.1_ रामनिया	402	0
61			कथारी	76.1_ कठारी	367	0
62				76.3_ दरबला	89	
63				76.4_ कुमहरूनकेडी	66	
64			भगवा	77.1_ भगवा	297	0
65				77.2_ तेलवाड़ा	131	
66			गोलिया	81.1_ गोलिया	65	0
67				81.2_ गुंगट	213	
68				81.3_ पीपलून	174	
69			गुरा	82.1_ गुरा	269	0
70				82.2_ नाल	281	
71			थनमाता हिंगलाज	84.1_ थनमाता हिंगलाज	108	0
	17	आफटेक सिवाना कुल मांग			8415	0
72			तपरा	60.1_ टपरा	429	400
73				60.2_ पनोत्रिनदी	177	
74			बुदिवारा	61.1_ बुदिवारा	350	0
75			जगसा	62.1_ जगसा	409	0
76			वरियावरेचा	85.1_ वरियावरेचा	72	200
77				85.3_ वरियाताजी	78	
78				85.5_ वरियाभागजी	73	
79				85.7_ भाखरी खेड़ा	31	
80			मेवानगर	86.1_ मेवानगर	401	0
				86.2_ नाकोरा जैन मंदिर	500	
81				86.3_ शोभवास	16	
	18	ऑफटेक वरिया वरेचा कुल मांग			2536	600

क्र.सं.	फीडरों की क्र. सं.	ऑफटेक	क्लस्टर एसआर	गांव का नाम	वर्ष 2023 के लिए डिजाइन पानी की मांग (@55एलपीसीडी) (केएलडी में)	वर्तमान में वर्ष 2025 में की जा रही जल आपूर्ति (केएलडी में)
82			सिमलिया	87.1_ सिमलिया	123	300
83				87.3_ सिनली चौसीरा	139	
84				87.5_ सिनली जागीर	170	
85				87.6_ कलवारी	92	
86			भानमगरा	88.1_ भानमग्र	98	0
87				88.2_ गर्लोचरणन	39	
88				88.3_ आमझर	46	
89				88.4_ रिकरलाई	53	
	19	ऑफटेक सिनली कुल मांग			760	300
90			किटपला	89.1_ किटपला	180	150
	20	आफटेक किटपला कुल मांग			180	150
91			कालूरी	90.1_ कलूरी	276	200
	21	आफटेक कलूरी कुल मांग			276	200
92			दखान	101.1_ दखान	368	300
93				101.3_ दंड	42	
94				101.4_ बामनी	204	
95				101.5_ उचिया	125	
96				101.6_ चोधारियोनकेडी	150	
	22	आफटेक डाखन कुल मांग			889	300
97			धीरन	78.1_ धीरन	280	0
98				78.2_ मंगली	126	
99			हेमवास	79.1_ हेमावास	98	0
100				79.3_ जिनपुर	97	
101				79.4_ सेला	114	
102				79.5_ मुबारी	36	

क्र.सं.	फीडरों की क्र. सं.	ऑफटेक	क्लस्टर एसआर	गांव का नाम	वर्ष 2023 के लिए डिजाइन पानी की मांग (@55एलपीसीडी) (केएलडी में)	वर्तमान में वर्ष 2025 में की जा रही जल आपूर्ति (केएलडी में)
103			कुंडल	80.1_ कुंडल	296	0
104				80.2_ बेरीनारी	168	
105				80.3_ सिरियादेवी नगर	117	
106			सीनर	83.1_ सीनर	368	0
107				83.2_ बलियाना	147	
108			मिथोरा	102.1_ मिथोरा	658	0
109			धनवा	103.1_ धन्वा	246	0
110				103.2_ गोलियामाहीचन	142	
111			भाओगिरीकेएम	104.1_ भाओगिरीकेएम	121	0
112				104.2_ जोना मीठा खेड़ा	154	
113			धरना	105.1_ धरना	373	0
114				105.2_ देवपुरा	208	
115			पडरू	106.1_ पडरू	997	0
116			भाटा	107.1_ भाटा	311	0
117				107.2_ धूरिया मोतीसिंह	180	
118			पऊं	108.1_ पऊं	223	0
119			इतवाया	109.1_ इतवाया	586	0
120			कांखी	110.1_ कांखी	194	0
121				110.2_ रेलोनकेडी	135	
122				110.3_ परिहारोकेडी	123	
	23	ऑफटेक मिथोरा कुल मांग			6498	0
123			भूकाबीएस	91.1_ भूकाबीएस	500	500
124				91.2_ घनचिड़ा	137	
	24	ऑफटेक भूखा बीएस कुल मांग			637	500
125			कर्ण	92.1_ कर्ण	85	250

क्र.सं.	फीडर्स की क्र. सं.	ऑफटेक	क्लस्टर एसआर	गांव का नाम	वर्ष 2023 के लिए डिजाइन पानी की मांग (@55एलपीसीडी) (केएलडी में)	वर्तमान में वर्ष 2025 में की जा रही जल आपूर्ति (केएलडी में)
126				92.3_ चंपाभाखरी	94	
127				92.5_ मनावस	33	
128				92.6_ भूकथान सिंह	112	
129			डंडाली	93.1_ दंडली	166	0
130				93.10_ बौरीखुर्द	52	
131				93.13_ झरोखा	7	
132				93.14_ गिरलीकिटपाल	75	
133				93.2_ गांगली	3	
134				93.5_ सरेलिकेडी	89	
135				93.6_ रानेरी	88	
136				93.9_ सोरोनकेडी	48	
137				94.1_ सिंदरीचरणन	489	
138				94.2_ सिंदरी चौसीरा	565	
139			नाकोरा	95.1= नाकोरा	205	0
140				95.2= लोहिरा	123	
141			कामथाई	96.1_ कामथाई	118	0
142				96.2_ इवाडी चौसीरा	12	
143				96.4_ इवादिभीमजी	109	
144				96.5_ इवाडी मांजी	71	
145				96.6_ सिंदरी@बेर	47	
146			ताकूबेरी	97.1_ ताकूबेरी	189	0
147				97.3_ बिलासपुर	57	
148				97.4_ धन्नेकेडी	262	
149			खारा माहेचन	98.1_ खारा माहेचन	350	0
150			चंदनकेडी	99.1_ चंदनकेडी	433	0

क्र.सं.	फीडर्स की क्र. सं.	ऑफटेक	क्लस्टर एसआर	गांव का नाम	वर्ष 2023 के लिए डिजाइन पानी की मांग (@55एलपीसीडी) (केएलडी में)	वर्तमान में वर्ष 2025 में की जा रही जल आपूर्ति (केएलडी में)
151			गलानदी	100.1_ गलनाडी	136	0
152				100.2_ अरिनियाली महेचन	106	
	25	आफटेक सिंदरी कुल मांग			4124	1750
		कुल योग 4बी (कार्य प्रगति पर है)			51711	23765
		पीएफबीएस वर्ष 2023 के लिए कुल मांग (केएलडी में)			93640	681

NATIONAL SC-ST HUB

4400. SHRI RAJESH VERMA:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) whether the National SC-ST Hub (NSSH) Scheme aims to promote entrepreneurship among SC/ST communities, if so, the key objectives and components of the scheme;
- (b) the number of SC-ST entrepreneurs benefited from the scheme from January to November 2024 and the total number of women entrepreneurs among them;
- (c) the details of the Special Vendor Development Programmes (SVDP) organized in various locations including the participation of CPSEs, SC-ST entrepreneurs and other stakeholders;
- (d) the manner in which the Mega Event (NSSH Conclave) contributed to sensitizing and augmenting SC-ST participation in public procurement and the number of entrepreneurs involved; and
- (e) whether the Government plans to expand the scope of NSSH or introduce additional initiatives to further promote SC-ST entrepreneurship and enhance their participation in the public procurement process and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): The National Scheduled Caste and Scheduled Tribe Hub (NSSH) Scheme aims to promote entrepreneurship among the SC-ST and to fulfill the obligations under the Public Procurement Policy for Micro and Small Enterprises. To boost entrepreneurship among SC-ST, the hub has taken several interventions which include capacity building programmes; market linkage programmes viz, participation in domestic and foreign exhibitions, organization of Special Vendor Development programmes, workshops/awareness programmes, subsidy on purchase of plant and machinery/equipment, subsidy for registration under Single Point Registration Scheme, subsidy for enrollment on Government promoted e-commerce portals, etc. From January to November 2024, 12,962 SC-ST entrepreneurs including women have availed benefit under various components of the scheme.

(c): 82 Special Vendor Development Programmes with participation of 3557 SC-ST entrepreneurs have been organized in association with CPSEs under NSSH during FY 2024-25 (upto 31.01.2025).

(d): In order to sensitize and create widespread awareness among SC-ST entrepreneurs and to encourage their larger participation in Public Procurement, several awareness campaigns are undertaken under the scheme. As part of awareness campaign, this Ministry organizes Mega Events/Conclaves at various locations across the country to disseminate various components of NSSH and other major initiatives of the Ministry among SC-ST entrepreneurs. The NSSH Mega Event/Conclave provides an interactive platform for SC/ST entrepreneurs to

interact with diverse stakeholders viz CPSEs, Industry Associations, lending institutions and State Governments concerned. Major stakeholders like Banks, CPSEs, TRIFED, NSTFDC, NSFDC, GeM, Udyam Registration etc. are also invited to share their initiatives and to handhold the participating entrepreneurs. During last three years (FY 2021-22 to FY 2023-24), 12 NSSH Conclaves were organized with participation of 7213 SC/ST entrepreneurs.

(e): To achieve objectives of the scheme, several initiatives under the scheme have been undertaken from time to time such as inclusion of service sectors under Special Credit Linked Capital Subsidy Scheme (SCLCSS), assistance for participation in virtual exhibitions, reimbursement of membership fee of SC-ST entrepreneurs charged by various Commodity Boards, Export Development Authorities, Export Promotion Organisations etc.

PRADHAN MANTRI JIVAN YOJANA

4401. SHRI MADDILA GURUMOORTHY:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) the details of the specific goals that the Government aims to achieve with the increased budget for the Pradhan Mantri JIVAN Yojana and the manner in which progress would be tracked and reported;
- (b) whether the schemes focusing on promoting biofuels and reducing oil imports align with the Government's overall energy strategy and the long-term benefits it would bring to the agricultural sector and the economy and if so, the details thereof; and

(c) the details of the funds allocation including the share allocated for research, raw material procurement and financial support for project developers along with its utilisation?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) to (c): The Government has been promoting the blending of ethanol in petrol under the Ethanol Blended Petrol (EBP) Programme with multiple objectives. As a green fuel, ethanol supports the environmental sustainability efforts of the Government. It reduces dependence on crude oil imports while saving foreign exchange and promotes the domestic agriculture sector.

EBP Programme has resulted in expeditious payment to farmers of more than Rs.1,04,000 crore from Ethanol Supply Year (ESY) 2014-15 up to January 2025, besides savings of more than Rs.1,20,000 crore of foreign exchange, net CO₂ reduction of about 626 lakh metric tonnes and substitution of more than 200 lakh metric tonnes of crude oil.

To further facilitate ethanol production, the Government notified the "Pradhan Mantri JI-VAN (Jaiv Indhan- Vatavaran Anukool Fasal Awashesh Nivaran) Yojana" in 2019, amended in 2024, with the objectives to establish advanced biofuels projects in the country using lignocellulosic biomass and other renewable feedstocks, provide remunerative income to farmers for their otherwise waste agriculture residues, create rural and urban employment opportunities, address

concerns of environmental pollution caused by burning of biomass/agriculture residue, reduce soil and water pollution from municipal solid waste, contribute to Swacch Bharat Mission, help in meeting the target envisaged in Ethanol Blended Petrol (EBP) programme, reduce dependence on crude oil import, etc.

The PM JI-VAN scheme outlines an institutional mechanism to track and report the projects under the scheme for their selection, evaluation, and implementation. The Scientific Advisory Committee of Ministry of Petroleum and Natural Gas (MoPNG) is the nodal body for recommending the eligible projects under the scheme and Centre for High Technology (CHT), a body under MoPNG, is the nodal implementing agency. Projects are approved by Steering Committee of CHT for grant of financial assistance under the scheme. Progress of the projects are periodically reviewed to ensure their compliance with guidelines to safeguard the interest of the Government and ensure timely completion of the projects.

The total financial outlay for PM JI-VAN is Rs. 1,969.50 crore, of which Rs. 1,800 crore is allocated for commercial-scale advanced biofuel projects and Rs. 150 crore for demonstration-scale advanced biofuel projects. The total cost of the project inter-alia includes biomass supply chain and handling, technology charges, cost of the total equipment etc. The revised scheme has been extended by five years i.e., from 2023-24 to 2028-29, expanding eligibility to cover “bolt-on” plants and “brownfield projects”, and replacing “2G ethanol” with advanced biofuels.

PMAAGY**4402. SHRI KOTA SRINIVASA POOJARY:****SHRIMATI HIMADRI SINGH:****SHRI DINESHBHAI MAKWANA:****SHRI GAJENDRA SINGH PATEL:****SHRI GODAM NAGESH:****SHRI NABA CHARAN MAJHI:**

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) the details of funds allocated by the Government for PM-Adi Adarsh Gram Yojana (PMAAGY);
- (b) the total number of tribal villages, to be developed under the said scheme, State-wise, particularly in Shahdol Parliamentary Constituency;
- (c) whether the Government has taken any steps to address health infrastructure in tribal villages; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) and (b): Government has approved implementation of the scheme of 'Pradhan Mantri Adi Adarsh Gram Yojana (PMAAGY)' with a total outlay of Rs. 7276.00 crore for 36,428 Villages . Under the Scheme of 'Pradhan Mantri Adi Adarsh Gram Yojana (PMAAGY) the total 17,656 Village Development Plans have been approved across country and total funds allocated to Rs.3476.88 Cr. The details of total 36,428 villages state wise identified under Pradhan Mantri Adi Adrash Gram Yojana (PMAAGY) are given in the enclosed **Statement-I**. The district wise details of the

villages in the State of Madhya Pradesh including the Shahdol Parliamentary Constituency under PMAAGY are given in the enclosed **Statement-II**.

(c) and (d): The PMAAGY scheme's primary objective is to use a convergence method to accomplish integrated socioeconomic development of selected number of villages. Road connectivity (internal and inter-village/block), telecom connectivity (mobile/internet), schools, anganwadi centers, health sub-centers, drinking water facilities, drainage, and solid waste management are the eight development sectors where the Scheme aims to significantly reduce gaps. This schemes address the gaps with regard to basic amenities identified through Antodaya Mission, including health infrastructure in each selected village.

STATEMENT-I

State-wise details of the villages covered under the scheme of PMAAGY

S. No.	Name of State	Total Villages identified under PMAAGY
1	Andhra Pradesh	517
2	Arunachal Pradesh	141
3	Assam	1700
4	Bihar	184
5	Chhattisgarh	4029
6	DNDD	55
7	Goa	21
8	Gujarat	3764
9	Himachal Pradesh	90
10	J and K	302
11	Ladakh	132
12	Jharkhand	3891
13	Karnataka	507
14	Kerala	6

15	Madhya Pradesh	7307
16	Maharashtra	3605
17	Manipur	254
18	Meghalaya	836
19	Mizoram	344
20	Nagaland	530
21	Odisha	1653
22	Rajasthan	4302
23	Sikkim	62
24	Tamil Nadu	167
25	Telangana	533
26	Tripura	375
27	Uttarakhand	64
28	Uttar Pradesh	183
29	West Bengal	874
	Total	36428

STATEMENT-II

The district wise details of the villages covered under the Scheme of PMAAGY in the State of Madhya Pradesh including the Shahdol Parliamentary Constituency

District	No. of Villages Identified
Barwani	493
Bhopal	1
Burhanpur	105
Chhatarpur	10
Damoh	40
Dhar	690
Guna	84
Jhabua	559
Khandwa (East Nimar)	225
Narsimhapur	31
Rajgarh	6
Rewa	21
Sheopur	82

SINGRAULI	183
Vidisha	5
Alirajpur	425
Anuppur	226
Ashoknagar	18
Balaghat	150
Chhindwara	452
Dewas	97
Dindori	356
Gwalior	6
Harda	84
Hoshangabad	58
Indore	48
Jabalpur	103
Katni	76
Khargone (West Nimar)	353
Mandla	459
Mandsaur	2
Morena	5
Neemuch	11
Panna	54
Raisen	58
Ratlam	242
Sagar	38
Satna	52
Sehore	67
Seoni	250
Shahdol	284
Shivpuri	69
Sidhi	97
Tikamgarh	1
Ujjain	3
Umaria	157
MADHYA PRADESH	7307

REVAMPING OF NULM

4403. SHRI ARUN BHARTI:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:-

- (a) whether the Government has planned to revamp the National Urban Livelihoods Mission (NULM) based on the pilot projects in 25 cities and if so, the key findings from these pilot initiatives;
- (b) the expected timeline for the launch of the revamped NULM along with the specific focus areas targeted under the said mission, particularly in Bihar;
- (c) the total number of urban poor households proposed to be covered under the revamped mission along with the strategies designed to achieve socio-economic upliftment;
- (d) the role envisaged for skill development, financial inclusion and entrepreneurship promotion in the implementation of the revamped NULM; and
- (e) the measures proposed to ensure effective collaboration between the Government, private sector and civil society organizations to enhance the mission's impact?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (e): The Ministry of Housing and Urban Affairs, MoHUA implemented National Urban Livelihoods Mission (NULM) in 2014 and it ended on 30th September, 2024.

Further, with effect from 1st October, 2024, MoHUA launched a pilot for urban poverty alleviation in 25 select cities, including Patna, for an initial period of 3

months, later on extended till 31st March, 2025. The pilot envisages to create livelihoods among the urban poor and give them access to social security with special focus on 6 vulnerable groups i.e. Gig workers, transportation workers, Construction workers, Waste workers, Care workers and Domestic workers.

During Budget 2025-26, the Hon'ble Finance Minister announced 'Our Government has been giving priority to assisting urban poor and vulnerable groups. A scheme for socio-economic upliftment of urban workers will be implemented to help them improve their incomes, have sustainable livelihoods and a better quality of life'

SETTING UP OF MICRO FOOD PROCESSING ENTERPRISES

4404. DR. C. M. RAMESH:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) whether it is true that the Government has decided to help in setting up of two lakh micro food processing enterprises in the country; and
- (b) if so, the details thereof along with the amount of outlay and the time by which the above micro food processing enterprises are going to be set up with a particular reference to Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

- (a) and (b): Ministry of Food Processing Industries (MoFPI) is implementing a centrally sponsored "PM Formalisation of Micro food processing Enterprises

(PMFME) Scheme" for providing financial, technical and business support for setting up / upgradation of micro food processing enterprises in the country including Andhra Pradesh with the purpose to support 2 lakh micro food processing enterprises. The scheme is operational for a period of five years from 2020-21 to 2025-26 with an outlay of Rs. 10,000 Crore. The scheme aims to enhance the competitiveness of existing individual micro-enterprises in the unorganized segment of the food processing industry and promote formalization of the sector.

The details of assistance available to Micro Food Processing Enterprises under PMFME Scheme:

- (i). *Support to Individual / Group Category Micro Enterprises:* Credit-linked capital subsidy @35% of the eligible project cost, maximum ceiling Rs.10 lakh per unit;
- (ii). *Support to SHGs for seed capital:* Seed capital @ Rs. 40,000/- per member of SHG engaged in food processing for working capital and purchase of small tools subject to maximum of Rs. 4 lakhs per SHG Federation.
- (iii). *Support for Common Infrastructure:* Credit linked capital subsidy @35% subject to maximum of Rs. 3 crores to support FPOs, SHGs, Cooperatives and any Government agency for setting up of common infrastructure.
- (iv). *Branding and Marketing Support:* Grant upto 50% for Branding and Marketing to groups of FPOs/ SHGs/ Cooperatives or an SPV of micro food processing enterprises.

(v). *Capacity Building*: The scheme envisages training for Entrepreneurship Development Skilling (EDP+): program modified to meet the requirement of food processing industry and product specific skilling.

GREENFIELD CORRIDOR PROJECTS UNDER BHARATMALA PARIYOJANA

4405. SHRI RAMASAHAYAM RAGHURAM REDDY:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the details of Greenfield Corridor Projects approved for Telangana under the Bharatmala Pariyojana;
- (b) the sanctioned cost for each of these projects and the total expenditure incurred so far;
- (c) the current status and progress of these projects; and
- (d) the expected timelines for the completion of said projects?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (d) : The details are given in the enclosed **Statement**.

STATEMENT

Sl. No	Description of Green Field Project	Length in Km	Sanctioned Cost (Rs. in Cr.)	Expenditure Incurred (Rs. in Cr.)	Progress %	Expected Date of Completion	Current Status of the Project/ Remarks
1	Khammam-Devarapally Section of NH-365BG from Thallampadu village to Somavaram village (Package-I)	33.604	1122.81	466.27	74.30%	30.06.2025	Works are under progress.
2	Khammam-Devarapally Section of NH-365BG from Somavaram village to Chintagudem village (Package- II)	29.513	804.14	367.25	80.00%	30.06.2025	Works are under progress.
3	Khammam-Devarapally Section of NH-365BG from Chintagudem Village to Recherla Village in the State of Telangana and Andhra Pradesh (Package-III)	42.119	999.57	468.08	80.00%	30.06.2025	Works are under progress.
4	Construction of 6 Lane Access Controlled Greenfield Highway section of NH-150C from KN/TS border (Start from Raichur Gadwal road) (Design Ch. Km. 202.900) to Julekal village (Design Ch. Km. 242.200) (length 39.300) as part of Solapur –Kurnool –Chennai Economic Corridor on HAM under Bharatmala Pariyojana in the state of Telangana (Package-I)	39.300	1044.06	293.97	55.24	27.12.2025	Under Implementation
5	Construction of 6 Lane Access Controlled Greenfield Highway section of NH-150C from Julekal village	38.200	1315.87	389.02	41.24	02.10.2025	Under Implementation

	(Design Km. 242.200) to Kurnool town Terminating on NH-40 (Design Km 280.400) (Design length 38.20Km) as part of Solapur –Kurnool –Chennai Economic Corridor on HAM under Bharatmala Pariyojana in the state of Telangana (Package-II)						
6	Development of Greenfield Regional Expressway on Northern side of Hyderabad connecting from Girmapur village (on NH-65 at Ch 492.200 km) in Sangareddy district to Choutuppal (on NH-65 at Ch.55.400 km) in Yadadri Bhuvanagiri district via Medak and Siddipet Districts, comprising total design length 161.518 km, in the state of Telangana.	161.518	-	NA	NA	NA	The project is under DPR stage. The stretch will be taken up for the development based on the outcome of DPR, availability of land and funds and interse priority of the work.

प्रधानमंत्री जनजाति आदिवासी न्याय महाअभियान के अंतर्गत लक्ष्य और उपलब्धियां

4406. श्री गजेन्द्र सिंह पटेल:

श्रीमती हिमाद्री सिंह:

श्री त्रिवेन्द्र सिंह रावत:

डॉ. संबित पात्रा:

श्री नव चरण माझी:

श्री जनार्दन मिश्रा:

डॉ. हेमंत विष्णु सवरा:

सुश्री कंगना रनौत:

क्या **जनजातीय कार्य मंत्री** यह बताने की कृपा करेंगे कि:

(क) प्रधानमंत्री जनजाति आदिवासी न्याय महाअभियान (पीएम-जनमन) के अंतर्गत निर्धारित ग्यारह प्रमुख गतिविधियों के अधीन निर्धारित लक्ष्य और प्राप्त उपलब्धियों का ब्यौरा क्या है;

(ख) सरकार द्वारा पीएम जनमन के अंतर्गत वित्तीय वर्ष 2023-24 के दौरान आवंटित और उपयोग की गई निधि का ब्यौरा क्या है;

(ग) सरकार द्वारा पीएम-जनमन को बढ़ावा देने के लिए क्या उपाय किए गए हैं;

(घ) इस योजना के अंतर्गत विशेष रूप से कमजोर जनजातीय समूहों (पीवीटीजी) की संख्या कितनी है और इसके लिए कितनी निधि आवंटित की गई है;

(ङ) क्या सरकार ने पीएम-जनमन के अंतर्गत कोई सूचना, शिक्षा और संचार (आईईसी) अभियान शुरू किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है तथा इस संबंध में पिछले वित्तीय वर्ष के दौरान कितनी निधि आवंटित की गई है और उपयोग की गई है; और

(च) क्या इस योजना के अंतर्गत उत्तर पूर्व के आठ राज्यों, जिन्हें अष्टलक्ष्मी राज्य कहा जाता है, के लिए कोई विशेष प्रावधान किया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गा दास उइके):

(क) से (च): प्रधानमंत्री जनजाति आदिवासी न्याय महाअभियान (पीएम जनमन) के अंतर्गत इसके आरंभ से अब तक के लक्ष्यों और उपलब्धियों का ब्यौरा संलग्न **विवरण-I** में दिया गया है। पीएम जनमन का कुल बजटीय परिव्यय 24,104 करोड़ रुपये (केंद्रीय हिस्सा: ₹15336 करोड़ और राज्य हिस्सा: ₹8768 करोड़) है और इस अभियान का लक्ष्य पूर्वोत्तर राज्यों अर्थात् त्रिपुरा और मणिपुर सहित 18 राज्यों और एक केंद्र शासित प्रदेश में रहने वाले 75 पीवीटीजी समुदायों का सामाजिक-आर्थिक विकास करना है। भारत सरकार के व्यय प्रोफाइल 2024-25 और 2025-26 (10खख विवरण) के अनुसार, पीएम जनमन के अंतर्गत संशोधित अनुमान 2023-24 और वास्तविक अनुमान 2023-24 क्रमशः 1400.23 करोड़ रुपये और 1367.30 करोड़ रुपये था।

पीएम जनमन योजना के प्रभावी क्रियान्वयन को सुनिश्चित करने के लिए मंत्रालय ने राष्ट्रीय स्तर पर एक परियोजना निगरानी इकाई की स्थापना की है। यह इकाई प्रगति का आकलन करने के लिए नियमित रूप से साझेदार मंत्रालयों के साथ सहयोग करती है। इसके अलावा, मंत्रालय द्वारा जिला कलेक्टरों, साझेदार मंत्रालयों और राज्य आदिवासी कल्याण विभागों के साथ वीडियो कॉन्फ्रेंस के माध्यम से नियमित समीक्षा की जाती है। यहां तक कि राष्ट्रीय स्तर पर समय-समय पर मंथन शिविर भी आयोजित किए जाते हैं।

जनजातीय कार्य मंत्रालय ने मिशन के बारे में जागरूकता पैदा करने के लिए पीएम-जनमन के तहत 15 दिसंबर, 2023 से 15 जनवरी, 2024 और 23 अगस्त, 2024 से 02 अक्टूबर, 2024 तक दो सूचना, शिक्षा और संचार (आईईसी) अभियान शुरू किए हैं। विभिन्न राष्ट्रीय/राज्य/जिला स्तर के कार्यक्रम और गतिविधियाँ आयोजित की गईं। अभियान के दौरान विभिन्न राज्य/जिला स्तरीय कार्यक्रम और गतिविधियाँ आयोजित करके पीएम जनमन को बढ़ावा देने के लिए केंद्र प्रायोजित योजना 'जनजातीय अनुसंधान संस्थान (टीआरआई) को सहायता' के तहत संबंधित राज्य/संघ राज्यक्षेत्र सरकारों को वित्तीय सहायता दी गई। योजना "टीआरआई को सहायता" के तहत 15.01.2024 को

आयोजित आईईसी अभियान के हिस्से के रूप में कार्यक्रम आयोजित करने के लिए निधि आवंटन स्वीकृत किया गया था, जो निम्नानुसार है:

- (i) राज्य स्तरीय कार्यक्रम के लिए 6.00 लाख रुपये
- (ii) दो-तरफ़ा संपर्क वाले जिला कार्यक्रम के लिए 5.00 लाख रुपये
- (iii) एक-तरफ़ा संपर्क वाले जिला कार्यक्रम के लिए 1.00 लाख रुपये

इसके अलावा, राज्यों/संघ राज्यक्षेत्रों के लिए पिछले वित्तीय वर्ष में आवंटित धनराशि का ब्यौरा संलग्न

विवरण-II में दिया गया है।

विवरण-I

पीएम जनमन की प्रगति (11 मार्च 2025 तक)

मंत्रालय का नाम	उपाय	मिशन लक्ष्य (2023-2026)	स्वीकृतियां
ग्रामीण विकास मंत्रालय	पक्के मकान	~ 4.90 लाख पक्के मकान	396340 मकान
	सम्पर्क सड़क	8000 किमी सड़क	4831.62 किमी सड़क
स्वास्थ्य और परिवार कल्याण मंत्रालय	सचल चिकित्सा इकाइयाँ (एमएमयू)	1000 एमएमयू (सभी को कवर करने के लिए 725 एमएमयू पर्याप्त)	687 एमएमयू
डीडब्लू एंड एस विभाग, जल शक्ति मंत्रालय	पाइप से जल आपूर्ति (एफएचटीसी)	18810 गाँव	17873 गाँव
महिला एवं बाल विकास मंत्रालय	आंगनवाड़ी केंद्र (एडब्ल्यूसी)	2500 एडब्ल्यूसी	2139 एडब्ल्यूसी
एसई एंड एल विभाग, शिक्षा मंत्रालय	छात्रावास	500	194 छात्रावास
दूरसंचार विभाग, संचार मंत्रालय	मोबाइल टावर	4543 बस्तियों की कवरेज	2595 बस्तियों की कवरेज के लिए योजना बनाई गई
विद्युत मंत्रालय	आवासों का ऊर्जाकरण	142133 आवास	142133 आवास
नवीन एवं नवीकरणीय ऊर्जा मंत्रालय	आवासों का ऊर्जाकरण	ऑफ-ग्रिड के लिए पात्र लाभार्थियों की पहचान के अनुसार	9961 आवास
जनजातीय कार्य मंत्रालय	बहुउद्देशीय केंद्र (एमपीसी)	1000 एमपीसी	966 एमपीसी

	वीडीवीके की स्थापना	500 वीडीवीके	506 वीडीवीके

संबंधित मंत्रालयों द्वारा दी गई जानकारी के अनुसार

विवरण-II

पिछले वित्तीय वर्ष में राज्यों/संघ राज्यक्षेत्रों को सूचना, शिक्षा एवं संचार अभियान के लिए आवंटित धनराशि का विवरण

क्र. सं.	राज्य का नाम	जिलों के नाम	संशोधित कुल बस्तियों की संख्या	स्वीकृत राशि
1.	अंडमान और निकोबार	दक्षिण अंडमान	2	₹ 25,000
2.	आंध्र प्रदेश	अल्लूरी सीतारामा राजू जिला	1813	₹ 15,00,000
3.	आंध्र प्रदेश	एलुरु	90	₹ 1,50,000
4.	आंध्र प्रदेश	मन्याम	849	₹ 12,00,000
5.	आंध्र प्रदेश	नांदयाल	47	₹ 75,000
6.	आंध्र प्रदेश	प्रकाशम	88	₹ 1,50,000
7.	आंध्र प्रदेश	श्रीकाकुलम	544	₹ 12,00,000
8.	आंध्र प्रदेश	विजयनगरम	43	₹ 75,000
9.	आंध्र प्रदेश	पलनाडु	51	₹ 1,50,000
10.	छत्तीसगढ़	बलरामपुर	179	₹ 3,00,000
11.	छत्तीसगढ़	बिलासपुर	54	₹ 1,50,000
12.	छत्तीसगढ़	धमतरी	122	₹ 3,00,000
13.	छत्तीसगढ़	गरियाबंद	191	₹ 3,00,000
14.	छत्तीसगढ़	जशपुर	240	₹ 6,00,000
15.	छत्तीसगढ़	कबीरधाम	255	₹ 6,00,000
16.	छत्तीसगढ़	कोरबा	74	₹ 1,50,000
17.	छत्तीसगढ़	महासमुंद	77	₹ 1,50,000
18.	छत्तीसगढ़	मुंगेली	41	₹ 75,000
19.	छत्तीसगढ़	नारायणपुर	202	₹ 6,00,000
20.	छत्तीसगढ़	रायगढ़	25	₹ 50,000
21.	छत्तीसगढ़	सरगुजा	174	₹ 3,00,000
22.	छत्तीसगढ़	उत्तर बस्तर कांकेर	15	₹ 25,000
23.	छत्तीसगढ़	बलौदाबाजार	2	₹ 25,000
24.	छत्तीसगढ़	गौरेला-पेंड्रा-मरवाही	54	₹ 1,50,000
25.	छत्तीसगढ़	खैरागढ़-छुईखदान-गंडई	41	₹ 75,000
26.	छत्तीसगढ़	मनेन्द्र-चिरमिरी-भरतपुर	243	₹ 6,00,000
27.	गुजरात	अहमदाबाद	7	₹ 25,000
28.	गुजरात	भरुच	7	₹ 25,000

29.	गुजरात	गिर सोमनाथ	27	₹ 50,000
30.	गुजरात	नर्मदा	62	₹ 1,50,000
31.	गुजरात	नवसारी	235	₹ 6,00,000
32.	गुजरात	साबरकांठा	10	₹ 25,000
33.	गुजरात	सूरत	89	₹ 1,50,000
34.	गुजरात	सुरेंद्रनगर	11	₹ 25,000
35.	गुजरात	तापी	175	₹ 3,00,000
36.	गुजरात	डांग्स	17	₹ 50,000
37.	गुजरात	वलसाड	319	₹ 9,00,000
38.	झारखंड	गुमला	125	₹ 3,00,000
39.	झारखंड	खूँटी	2	₹ 25,000
40.	झारखंड	गोड्डा	294	₹ 6,00,000
41.	झारखंड	साहिबगंज	88	₹ 1,50,000
42.	कर्नाटक	मैसूर	153	₹ 3,00,000
43.	केरल	वायनाड	423	₹ 9,00,000
44.	मध्य प्रदेश	अनुपपुर	215	₹ 6,00,000
45.	मध्य प्रदेश	अशोकनगर	347	₹ 9,00,000
46.	मध्य प्रदेश	बालाघाट	290	₹ 6,00,000
47.	मध्य प्रदेश	छिंदवाड़ा	142	₹ 3,00,000
48.	मध्य प्रदेश	दतिया	61	₹ 1,50,000
49.	मध्य प्रदेश	डिंडोरी	345	₹ 9,00,000
50.	मध्य प्रदेश	गुना	413	₹ 9,00,000
51.	मध्य प्रदेश	ग्वालियर	202	₹ 6,00,000
52.	मध्य प्रदेश	कटनी	11	₹ 25,000
53.	मध्य प्रदेश	मंडला	414	₹ 9,00,000
54.	मध्य प्रदेश	मुरैना	26	₹ 50,000
55.	मध्य प्रदेश	नरसिंहपुर	8	₹ 25,000
56.	मध्य प्रदेश	सतना	2	₹ 25,000
57.	मध्य प्रदेश	शाहडोल	374	₹ 9,00,000
58.	मध्य प्रदेश	श्योपुर	252	₹ 6,00,000
59.	मध्य प्रदेश	शिवपुरी	569	₹ 12,00,000
60.	मध्य प्रदेश	सिद्धि	201	₹ 6,00,000
61.	मध्य प्रदेश	विदिशा	467	₹ 9,00,000
62.	महाराष्ट्र	चंद्रपुर	53	₹ 1,50,000
63.	महाराष्ट्र	गढ़चिरोली	475	₹ 9,00,000
64.	महाराष्ट्र	नांदेड़	34	₹ 75,000
65.	महाराष्ट्र	नासिक	188	₹ 3,00,000
66.	महाराष्ट्र	पालघर	461	₹ 9,00,000
67.	महाराष्ट्र	पुणे	233	₹ 6,00,000

68.	महाराष्ट्र	रायगढ़	1035	₹ 15,00,000
69.	महाराष्ट्र	सतारा	19	₹ 50,000
70.	महाराष्ट्र	थाने	501	₹ 12,00,000
71.	महाराष्ट्र	वर्धा	97	₹ 1,50,000
72.	महाराष्ट्र	यवतमाल	544	₹ 12,00,000
73.	महाराष्ट्र	अहमदनगर	13	₹ 25,000
74.	महाराष्ट्र	अमरावती	2	₹ 25,000
75.	ओडिशा	देबगढ़	34	₹ 75,000
76.	ओडिशा	गजपति	189	₹ 3,00,000
77.	ओडिशा	कालाहांडी	267	₹ 6,00,000
78.	ओडिशा	केंदुझर	272	₹ 6,00,000
79.	ओडिशा	मल्कानगिरि	118	₹ 3,00,000
80.	ओडिशा	मयूरभंज	67	₹ 1,50,000
81.	ओडिशा	रायगढ़	244	₹ 6,00,000
82.	राजस्थान	बारां	399	₹ 9,00,000
83.	तमिलनाडु	नीलगिरि	434	₹ 9,00,000
84.	तेलंगाना	आदिलाबाद	197	₹ 3,00,000
85.	तेलंगाना	कुमुराम भीम आसिफाबाद	149	₹ 3,00,000
86.	तेलंगाना	नगरकुरनूल	88	₹ 1,50,000
87.	तेलंगाना	रंगा रेड्डी	11	₹ 25,000
88.	तेलंगाना	विकराबाद	23	₹ 50,000
89.	त्रिपुरा	धलाई	270	₹ 6,00,000
90.	त्रिपुरा	गोमती	258	₹ 6,00,000
91.	त्रिपुरा	खोवाई	20	₹ 50,000
92.	त्रिपुरा	उत्तरी त्रिपुरा	250	₹ 6,00,000
93.	त्रिपुरा	दक्षिण त्रिपुरा	153	₹ 3,00,000
94.	त्रिपुरा	उनोकोटी	52	₹ 1,50,000
95.	उत्तर प्रदेश	बिजनौर	8	₹ 25,000
96.	उत्तराखंड	देहरादून	50	₹ 75,000
97.	उत्तराखंड	हरद्वार	9	₹ 25,000
98.	उत्तराखंड	नैनीताल	20	₹ 50,000
99.	उत्तराखंड	पिथौरागढ़	10	₹ 25,000
100.	उत्तराखंड	उधम सिंह नगर	116	₹ 3,00,000
	कुल			₹ 3,88,50,000

क्र. सं.	राज्य का नाम	जिलों के नाम	संशोधित कुल बस्तियों की संख्या	स्वीकृत राशि
1	छत्तीसगढ़	बालोद	1	₹ 25,000
2	छत्तीसगढ़	कोडगांव	1	₹ 25,000
3	गुजरात	अमरेली	12	₹ 25,000
4	गुजरात	भावनगर	9	₹ 25,000
5	गुजरात	बोटाड	1	₹ 25,000
6	गुजरात	देवभूमि द्वारका	8	₹ 25,000
7	गुजरात	जामनगर	3	₹ 25,000
8	गुजरात	जूनागढ़	8	₹ 25,000
9	गुजरात	मोरबी	2	₹ 25,000
10	गुजरात	पोरबंदर	1	₹ 25,000
11	गुजरात	राजकोट	5	₹ 25,000
12	झारखंड	बोकारो	4	₹ 25,000
13	झारखंड	चतरा	75	₹ 1,50,000
14	झारखंड	देवघर	68	₹ 1,50,000
15	झारखंड	धनबाद	1	₹ 25,000
16	झारखंड	दुमका	263	₹ 6,00,000
17	झारखंड	पूर्वी सिंहभूम	114	₹ 3,00,000
18	झारखंड	गढ़वा	62	₹ 1,50,000
19	झारखंड	गिरिडीह	7	₹ 25,000
20	झारखंड	हजारीबाग	36	₹ 75,000
21	झारखंड	जामताड़ा	76	₹ 1,50,000
22	झारखंड	कोडरमा	29	₹ 50,000
23	झारखंड	लातेहार	103	₹ 3,00,000
24	झारखंड	लोहरदगा	47	₹ 75,000
25	झारखंड	पाकुर	442	₹ 9,00,000
26	झारखंड	पलामू	132	₹ 3,00,000
27	झारखंड	रामगढ़	12	₹ 25,000
28	झारखंड	रांची	13	₹ 25,000
29	झारखंड	सरायकेला-खरसावां	34	₹ 75,000
30	झारखंड	सिमडेगा	30	₹ 50,000
31	झारखंड	पश्चिमी सिंहभूम	8	₹ 25,000
32	कर्नाटक	चामराजनगर	13	₹ 25,000
33	कर्नाटक	दक्षिण कन्नड़	181	₹ 3,00,000
34	कर्नाटक	कोडागू	135	₹ 3,00,000
35	कर्नाटक	उडुपी	281	₹ 6,00,000
36	केरल	कासरगोड	62	₹ 1,50,000
37	केरल	कोल्लम	1	₹ 25,000

38	केरल	कोझिकोड	3	₹ 25,000
39	केरल	मलप्पुरम	49	₹ 75,000
40	केरल	पलक्कड़	47	₹ 75,000
41	केरल	त्रिशूर	9	₹ 25,000
42	मध्य प्रदेश	भिंड	4	₹ 25,000
43	मध्य प्रदेश	जबलपुर	35	₹ 75,000
44	मध्य प्रदेश	रायसेन	22	₹ 50,000
45	मध्य प्रदेश	उमरिया	353	₹ 9,00,000
46	महाराष्ट्र	कोल्हापुर	4	₹ 25,000
47	महाराष्ट्र	मुंबई उपनगर	2	₹ 25,000
48	महाराष्ट्र	रत्नागिरि	125	₹ 3,00,000
49	महाराष्ट्र	सिंधुदुर्ग	20	₹ 50,000
50	ओडिशा	अनुगुल	51	₹ 1,50,000
51	ओडिशा	ढेंकनाल	93	₹ 1,50,000
52	ओडिशा	गंजम	115	₹ 3,00,000
53	ओडिशा	जाजापुर	13	₹ 25,000
54	ओडिशा	कंधमाल	92	₹ 1,50,000
55	ओडिशा	नुआपाड़ा	35	₹ 75,000
56	ओडिशा	सुंदरगढ़	53	₹ 1,50,000
57	तमिलनाडु	अरियालूर	100	₹ 1,50,000
58	तमिलनाडु	चेंगलपट्टूर	243	₹ 6,00,000
59	तमिलनाडु	चेन्नई	4	₹ 25,000
60	तमिलनाडु	कोयंबटूर	54	₹ 1,50,000
61	तमिलनाडु	कुड्डालोर	217	₹ 6,00,000
62	तमिलनाडु	धर्मपुरी	85	₹ 1,50,000
63	तमिलनाडु	कल्लाकुरिची	6	₹ 25,000
64	तमिलनाडु	कांचीपुरम	256	₹ 6,00,000
65	तमिलनाडु	कृष्णागिरी	141	₹ 3,00,000
66	तमिलनाडु	नमक्कल	9	₹ 25,000
67	तमिलनाडु	पेरम्बलुर	5	₹ 25,000
68	तमिलनाडु	रानीपेट	87	₹ 1,50,000
69	तमिलनाडु	सलेम	5	₹ 25,000
70	तमिलनाडु	तिरुवल्लुर	196	₹ 3,00,000
71	तमिलनाडु	तिरुचिरापल्ली	2	₹ 25,000
72	तमिलनाडु	तिरुनेलवेली	5	₹ 25,000
73	तमिलनाडु	तिरुपथुर	55	₹ 1,50,000
74	तमिलनाडु	तिरुपूर	3	₹ 25,000
75	तमिलनाडु	तिरुवन्नामलाई	200	₹ 3,00,000
76	तमिलनाडु	वेल्लोर	38	₹ 75,000

77	तमिलनाडु	विलुप्पुरम	368	₹ 9,00,000
78	तेलंगाना	भद्राद्रि कोठागुडेम	8	₹ 25,000
79	तेलंगाना	महबूबनगर	16	₹ 50,000
80	तेलंगाना	मंचेरियल	21	₹ 50,000
81	तेलंगाना	नलगोडा	8	₹ 25,000
82	तेलंगाना	निर्मल	24	₹ 50,000
83	तेलंगाना	चम्पावत	1	₹ 25,000
84	उत्तराखंड	पौड़ी गढ़वाल	5	₹ 25,000
85	उत्तराखंड	अलीपुरद्वार	5	₹ 25,000
86	पश्चिम बंगाल	झारग्राम	171	₹ 3,00,000
87	पश्चिम बंगाल	मेदिनीपुर पश्चिम	238	₹ 6,00,000
88	पश्चिम बंगाल	पुरुलिया	5	₹ 25,000
	कुल			₹ 1,36,25,000

PMAY-U IN KERALA

4407. SHRI SHAFI PARAMBIL:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- the number of homeless families provided with the facility of houses under Pradhan Mantri Awas Yojana - Urban (PMAY-U) during the last five years and the current year in Kerala;
- the total funds allocated for providing houses under PMAY-U during the said period in Kerala; and
- the details of the share of the State Government of Kerala in providing houses under PMAY-U during the said period in the State?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

- (a) to (c): 'Land' and 'Colonization' are State subjects. Therefore, schemes related to housing for their citizens including homeless persons are implemented by

States/Union Territories (UTs). However, Ministry of Housing and Urban Affairs (MoHUA), under the vision of 'Housing for All' supplements the efforts of States/UTs by providing Central Assistance under Pradhan Mantri Awas Yojana - Urban (PMAY-U) since 25.06.2015 to provide pucca houses with basic civic amenities to eligible urban beneficiaries across the country including State of Kerala. Based on the demand for housing in the urban areas, States/UTs prepare project proposals and after approval of State Level Sanctioning and Monitoring Committee (SLSMC), these are submitted to the Ministry for sanctioning of admissible Central Assistance by Central Sanctioning and Monitoring Committee (CSMC).

Based on the project proposals submitted by Kerala, a total of 77,176 houses have been sanctioned for eligible beneficiaries during the last five years (2019 - 2024) under PMAY-U. Of the sanctioned houses including houses sanctioned in preceding years, 71,797 houses have been grounded for construction and 77,052 houses are completed/ delivered to beneficiaries. Central Assistance of ₹1372.14 Crore has been sanctioned for the State under PMAY-U during the last five years (2019 - 2024), of which Rs.1285.51 Crore has been released to State/ Central Nodal Agency.

Houses under PMAY-U are being constructed using Central Assistance, State share as well as beneficiary contribution. Government of India provided fixed Central Assistance of ₹1.5 lakh under AHP and BLC verticals of PMAY-U. However, States/UTs are free to contribute their share in a such way to make the houses affordable. Kerala provided ₹50,000 as State share and remaining cost of the

house, as per Detailed Project Report (DPR), is shared by Urban Local Bodies (ULB)/Beneficiaries. The scheme period, which was earlier upto 31.03.2022, has further been extended upto 31.12.2025 to complete the sanctioned houses without changing the funding pattern and implementation methodology.

Further, based on 9 years of experience and learning from implementing PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 to assist 1 crore additional eligible urban beneficiaries through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS). As on date, 32 States/UTs have signed Memorandum of Agreement (MoA) to implement PMAY-U 2.0 as per scheme guidelines, but Kerala is yet to sign the MoA. Eligibility criteria for beneficiaries under PMAY-U 2.0 have been outlined in the operational guidelines which can be accessed at <https://pmay-urban.gov.in>.

IMPLEMENTATION OF PM GATI SHAKTI FOR UNIFORM DEVELOPMENT

4408. SHRIMATI POONAMBEN MAADAM:

SHRI DILESHWAR KAMAIT:

SHRI HASMUKHBHAI SOMABHAI PATEL:

SHRI RAJKUMAR CHAHAR:

SHRI MITESH PATEL (BAKABHAI):

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) the steps being taken to ensure balanced regional development under PM Gati Shakti so that infrastructure growth is not concentrated only in a few States;

- (b) the manner in which the Government is ensuring that environmental concerns are addressed while expediting approvals for National Highway and Expressway projects;
- (c) the Government's strategy to link major industrial hubs and Special Economic Zones (SEZs) with national expressways to boost trade and manufacturing; and
- (d) the percentage of funding for PM Gati Shakti projects that comes from public investment and the role of private investment in financing infrastructure development?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (c): The Government in Ministry of Road Transport and Highways is primarily responsible for development and maintenance of National Highways (NHs) including National Expressways. All the NHs development projects are planned in line with PM GatiShakti National Master Plan (NMP) Principles.

Environmental Impact Assessment and mitigation measures are part of Detailed Project Report (DPR) of NHs projects. Further the DPR module tool developed by the Government along with the available features in the dynamic Geographic Information System (GIS) platform based PM Gati Shakti NMP Portal is helpful for optimizing the NHs project alignments and planning of projects considering information related to existing physical / geographical features, forest areas, eco-sensitive areas, etc., in minimizing ecological impacts, requirements of clearances and faster and more effective project preparation. This contributes

significantly in faster implementation of projects by obviating need for mid-course corrections/revisions in project features during project implementation phases. Further, projects are also examined by Network Planning Group (NPG) and the advice of NPG is suitably incorporated.

The PM GatiShakti NMP portal depicts the economic zones and the infrastructure linkages required to support them with an objective to holistically integrate all the multimodal connectivity projects. This also facilitates identifying the missing gaps for seamless movement of people, goods and services for proper connectivity, thereby improving the logistics efficiency, thus boosting trade and manufacturing.

These developments have increased the balanced regional connectivity and accessibility to the NHs across the country including increased logistic efficiency.

(d) PM Gati Shakti is not a scheme. All the NHs development projects are planned in line with PM GatiShakti National Master Plan (NMP) Principles. Details of the total capital expenditure incurred and private investment done during last three years and current year is as under: -

Year	Capital Expenditure (in ₹ Crore)	Private Investment (in ₹ Crore)
2021-22	212,678	19,206
2022-23	219,308	21,897
2023-24	266,467	34,805
2024-25 (till 31.01.2025)	234,299	23,161

CREDIT GUARANTEES SCHEME FOR MSMEs

4409. SHRI PRADEEP KUMAR SINGH:

DR. NISHIKANT DUBEY:

SHRIMATI SMITA UDAY WAGH:

SHRIMATI MAHIMA KUMARI MEWAR:

DR. K. SUDHAKAR:

SHRI RAMESH AWASTHI:

SHRI ANURAG SHARMA:

SHRI JASWANTSINH SUMANBHAI BHABHOR:

SHRIMATI SHOBHANABEN MAHENDRASINH BARAIYA:

SHRI DHARAMBIR SINGH:

SHRI MANOJ TIWARI:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) the number of credit guarantee requests approved during the year 2024 and the number of MSMEs benefited thereof;
- (b) the financial worth of credit guarantees approved during the year 2024 and the amount of funds allocated out of the same, State-wise particularly in Gujarat;
- (c) whether the Government has launched special credit schemes for MSMEs in SC/ST population dominating areas and the number of beneficiaries of the said schemes in Gujarat;
- (d) whether the Government has implemented any special scheme or incentive programme to encourage MSMEs run by the persons belonging to SC/ST category, if so, the districts of Gujarat showing a greater impact thereof;

- (e) whether there has been an increase in guarantee coverage for women-owned enterprises, if so, the details thereof;
- (f) the loan limit and guarantee coverage provided to informal micro enterprises without any primary security under the special scheme for micro enterprises; and
- (g) the number of MSMEs in Bhiwani-Mahendragarh Lok Sabha Constituency that have benefited from credit guarantees in the year 2024 along with the total sanctioned amount?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): The total number of guarantees approved in the Financial Year 2023-24, along with amount, under Credit Guarantee Scheme (CGS) for Micro and Small Enterprises (MSEs) are as given below:

Guarantees approved under CGS		
Duration	Number of Guarantees	Amount of Guarantees (in Rs. Crore)
FY 2023-24	17,24,073	2,02,807

CGS is a central sector scheme, where funds/loans are not allocated State/UT wise.

(c) and (d): Ministry of MSME, Government of India has taken various measures to encourage MSMEs run by the persons belonging to SC/ST category. Some of them are:

- i. **Credit Guarantee Scheme (CGS):** Under CGS, credit guarantee is provided to MSEs for loans extended to them by Member Lending Institutions, without any

collateral security or third-party guarantee. The Scheme provides a 10% concession in Annual Guarantee Fees and higher guarantee coverage of 85% for SC/ST-owned MSEs.

Since the inception of the scheme in 2000, until 28.02.2025, 24,255 guarantees have been approved for SC/ST owned enterprises in Gujarat amounting to Rs. 1,125 crore. The highest number of 5,059 guarantees have been approved for Ahmedabad district in Gujarat amounting to Rs. 326 crore.

ii. National Scheduled Caste and Scheduled Tribe Hub (NSSH): Under the Special Credit Linked Subsidy Scheme component of NSSH scheme, 25% subsidy (subsidy cap of Rs. 25 lakh) is provided to SC-ST owned MSEs for purchase of new plant and machinery and equipment through term loan for all manufacturing sectors and service sectors.

Since the inception of the Scheme in October 2016, until 31.01.2025, financial assistance has been provided to 2,503 SC/ST beneficiaries, of whom 550 are from Gujarat. The highest number of SCLCSS beneficiaries is 352 from Surat district in Gujarat.

iii. Prime Minister's Employment Generation Programme (PMEGP) assists entrepreneurs across the country in setting up of new units in the non-farm sector. It aims to provide employment opportunities to traditional artisans/ rural and urban unemployed youth at their doorstep. Under the scheme, SC/ST beneficiaries can avail of Margin Money (MM) subsidy of 35% in rural areas and 25% in urban areas.

The maximum cost of project is Rs. 50 lakh in the manufacturing sector and Rs. 20 lakh in the service sector.

In the current FY 2024-25 (up to 25.03.2025), 267 units belonging to SC/ST from Gujarat have been assisted with Rs. 2,297.39 lakh worth of MM subsidy and out of this, the highest number of PMEGP units of SC/ST beneficiaries assisted are 29, with a MM subsidy of Rs. 157.70 lakh in Kachchh district in Gujarat.

There are other schemes like Procurement and Marketing Support (PMS) Scheme, Entrepreneurship and Skill Development Programme (ESDP) Scheme, PM Vishwakarma Scheme, wherein there are special provisions for SC/ST beneficiaries.

(e): There has been an increase in guarantee coverage for women-owned enterprises. The details are as given below:

Guarantees approved for Women-owned Enterprises under CGS		
Duration	Number of Guarantees	Amount of Guarantees (in Rs. Crore)
FY 2021-22	1,39,244	8,021
FY 2022-23	3,65,582	16,373
FY 2023-24	4,25,865	32,223
FY 2024-25 (as on 28.02.2025)	5,20,327	40,243

(f): Under a special provision for Informal Micro Enterprises (IMEs), loans up to Rs. 20 lakh, extended by Member Lending Institutions to IMEs, are eligible for guarantee coverage, where primary security is not mandatory. The extent of guarantee coverage is 85%.

(g): The details of the guarantees approved in the districts in Bhiwani-Mahendragarh Lok Sabha Constituency for the Financial Year 2023-24 are as below:

Guarantees approved under CGS during FY 2023-24		
District	Number of Guarantees	Amount of Guarantees (in Rs. Crore)
Bhiwani	1,679	240
Mahendragarh	310	45
Charkhi Dadri	1,242	115

STREET VENDORS IN TAMIL NADU

4410. SHRI G. SELVAM:

SHRI C. N. ANNADURAI:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the total number of street vendors in Tamil Nadu benefited from the PM SVANidhi Scheme since its inception;
- (b) the number of first, second and third loans sanctioned along with the total amount disbursed to street vendors in Tamil Nadu under the said scheme;
- (c) the number of street vendors in Tamil Nadu who have fully repaid their first loan and availed the second loan under the said scheme;
- (d) whether all eligible street vendors in the State have been registered and provided with identity cards under the said scheme;
- (e) the number of street vendors in Tamil Nadu who have adopted digital payment mechanisms under the said scheme;

(f) the total amount of interest subsidy provided to the vendors in Tamil Nadu under the said scheme; and

(g) whether the Government is taking any steps to encourage more digital transactions among street vendors under the said scheme and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a): As on 20.03.2025, a total of 3,99,930 street vendors in Tamil Nadu have been benefited from the Pradhan Mantri Street Vendor's AtmaNirbhar Nidhi (PM SVANidhi) Scheme since its inception.

(b): As on 20.03.2025, the details of sanction and disbursement of first, second, and third loans to street vendors under the PM SVANidhi scheme in Tamil Nadu state;

Loan Term	Loan Applications Sanctioned	Loan Applications Disbursed	Amount Disbursed(₹ in Cr.)
1st Loan	4,04,290	3,99,930	397.5
2nd Loan	1,43,752	1,38,370	276.01
3rd Loan	28,947	27,269	134.61
Total	5,76,989	5,65,569	808.12

(c): As on 19.03.2025, a total of 2,40,401 street vendors have successfully repaid their first loan, out of which 1,38,370 street vendors have availed the second loan in Tamil Nadu State.

(d): Survey to identify street vendors is in progress and identity cards are also being provided simultaneously to the identified street vendors.

(e): As on 31.01.2025, so far 2.49 lakh digitally active street vendors have conducted a total of 20.71 Crore digital transactions worth ₹ 26,941.92 Cr.

(f): So far, interest subsidy of ₹16.94 Cr. has been paid to the Street vendors beneficiaries in Tamil Nadu State under the scheme.

(g): The Government has taken several measures to promote digital payment adoption among street vendors under the PM SVANidhi scheme. For digital on-boarding and training of PM SVANidhi beneficiaries, a special campaign "Main Bhi Digital" was launched from January 4, to February 15, 2021. To provide renewed push to digital transactions, "Main Bhi Digital 2.0" was launched from July 1, to August 15, 2021. Furthermore, Ministry of Housing and Urban Affairs (MoHUA) has partnered with Reserve Bank of India's Payment Infrastructure Development Fund (PIDF) Scheme and Ministry of Electronics and Information Technology (MeitY) to digitally onboard and train PM SVANidhi beneficiaries. In order to further amplify this initiative, MoHUA and MeitY have jointly launched "Main Bhi Digital 3.0" on a pilot basis from September 09 to November 30, 2021 under which 5 DPAs (Paytm, PhonePe, BharatPe, Aceware, Mswipe) were engaged to digitally onboard and train PM SVANidhi beneficiaries in 223 select Urban Local Bodies (ULBs). "Main Bhi Digital 4.0"- To expedite the digital on-boarding, one-week long campaign, along with SVANidhi se Samridhhi -City level camps, are being organized from the first Monday of every month starting from February 06, 2023. As on January, 2025, around 67% of the beneficiaries are digitally active.

UNDER-UTILISATION OF FUNDS UNDER JAL JEEVAN MISSION**4411. SHRI RAJA RAM SINGH:**

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether it is a fact that only 32% of the allocated funds for the Jal Jeevan Mission (JJM) was utilized in 2024-25 with an expenditure of just Rs. 22,694 crore out of Rs. 70,163 crore;
- (b) if so, the details thereof along with the reasons therefor and the action taken/being taken by the Government to address the same;
- (c) the manner in which the Government is planning to address the ongoing drinking water crisis and increasing water scarcity due to climate change despite the reduced allocation of funds of Rs. 67,000 crore during 2025-26 which is less than the expenditure during 2023-24;
- (d) the status of projects completed, under completion and to be started under JJM, State-wise; and
- (e) the specific measures taken/being taken by the Government to improve utilization of funds and accelerate project completion, particularly in drought/water-scarce regions where implementation of JJM has been found slow?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V. SOMANNA):

- (a) and (b): Since August 2019, Government of India in partnership with States is implementing Jal Jeevan Mission (JJM) – Har Ghar Jal to make provision of potable

water to every rural household of the country through functional tap water connection.

At the start the Mission, only 3.23 Crore (16.7%) rural households were reported to have tap water connections. So far, as reported by States/ UTs as on 23.03.2025, under Jal Jeevan Mission (JJM) – Har Ghar Jal around 12.31 Crore additional rural households have been provided with tap water connections. Thus, as on 23.03.2025, out of 19.36 Crore rural households in the country, more than 15.54 Crore (80.26%) households are reported to have tap water supply in their homes.

In August 2019, Cabinet had approved the implementation of Jal Jeevan Mission from 2019-20 to 2023-24 with Central outlay of Rs. 2,08,652 Crore. This Department had utilized Rs.1,85,958 Crore till 2023-24 leaving a balance of Rs. 22,694 Crore for utilization in 2024-25. The balance outlay of Rs. 22,694 Crore has only been considered for ceiling of expenditure at RE stage for 2024-25. Against the allocated fund, almost entire fund has been utilized. Further, Hon'ble Finance Minister during her budget speech 2025-26 has announced extension of Jal Jeevan Mission until 2028 with an enhanced total outlay.

(c): For villages in water-scarce areas, in order to save the precious fresh water, States are also being encouraged to plan new water supply scheme with dual piped water supply system, i.e. supply of fresh water in one and treated grey/ waste water in another pipe for non-potable/ gardening/ toilet flushing use. Moreover, the households in these areas are to be encouraged to use the faucet aerators that

save a significant amount of water, in multiple taps they may be using inside their house.

States have also been advised for source recharging, viz. dedicated bore well recharge structures, rainwater recharge, rejuvenation of existing water bodies, reuse of greywater, etc., to ensure adequate water availability for rural water supply schemes. In addition, Jal Shakti Abhiyan: Catch the Rain (JSA: CTR) campaign is being implemented aiming to encourage water conservation at grass-root levels with people's participation. Moreover, works related to water resources development and management are planned, funded, executed and maintained by the State Governments as per their own resources and priorities.

Further, under Jal Jeevan Mission, States have been advised for source recharging, viz. dedicated bore well recharge structures, rainwater recharge, rejuvenation of existing water bodies, reuse of greywater, etc., in convergence with other schemes such as MGNREGS, Integrated Watershed Management Programme (IWMP), Swachh Bharat Mission (Gramin), 15th Finance Commission tied grants to Rural Local Bodies/ Panchayati Raj Institutes, State schemes, CSR funds, etc.

(d): Numerous projects *inter alia* including projects aiming at strengthening water storage, distribution systems, or purification facilities are implemented concurrently at various levels across the States for achieving the envisaged objectives. Water being a State subject, project-wise details of individual projects/ schemes for rural water supply projects are not maintained at the Government of India level.

(e): A number of steps have been taken to plan and implement JJM in the whole country, with speed, *inter alia*, including joint discussions and finalization of saturation plans and annual action plans (AAP) of States/ UTs, regular review of implementation, workshops/ conferences/ webinars for capacity building, training, knowledge sharing, field visits by multi-disciplinary team to provide technical support, etc. A detailed Operational Guideline for the implementation of JJM; Margdarshika for Gram Panchayats and VWSCs to provide safe drinking water in rural households and Guidelines on a special campaign to provide piped water supply in anganwadi centres, ashramshalas and schools have been shared with States/ UTs to facilitate planning and implementation of Jal Jeevan Mission. For online monitoring, JJM–Integrated Management Information System (IMIS) and JJM–Dashboard has been put in place. Provision has also been made for transparent online financial management through Public Financial Management System (PFMS).

प्रधानमंत्री आवास योजना-शहरी के अंतर्गत निर्मित मकान

4412. डॉ. शिवाजी बंडाप्पा कालगे:

श्री ज्ञानेश्वर पाटील:

श्रीमती कलाबेन मोहनभाई देलकर:

श्री संदिपनराव आसाराम भुमरे:

क्या आवासन और शहरी कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) महाराष्ट्र के लातूर और संभाजीनगर जिलों, मध्य प्रदेश के खंडवा जिले तथा संघ राज्यक्षेत्र दादरा और नगर हवेली तथा दमण और दीव के जिलों में प्रधानमंत्री आवास योजना शहरी (पीएमएवाई-यू) के अंतर्गत अब तक स्वीकृत किए गए और पूर्ण किए गए मकानों की संख्या कितनी है;

(ख) स्वीकृत मकानों की संख्या अपेक्षा से कम होने के क्या कारण हैं;

(ग) उक्त जिलों को अब तक कितनी केंद्रीय सहायता आश्वासित की गई है और जारी की गई है; और

(घ) उक्त जिलों सहित उक्त राज्यों/संघ राज्य क्षेत्रों में पीएमएवाई-यू के अंतर्गत लाभार्थियों की संख्या कितनी है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) से (घ) 'भूमि' और 'कॉलोनीकरण' राज्य के विषय हैं। इसलिए, अपने नागरिकों के लिए आवास से संबंधित योजनाएं राज्यों/संघ राज्य क्षेत्रों (यूटी) द्वारा कार्यान्वित की जाती हैं। हालांकि, आवासन और शहरी कार्य मंत्रालय देश भर में पात्र शहरी लाभार्थियों को पक्के आवास उपलब्ध कराने के लिए 25.06.2015 से प्रधान मंत्री आवास योजना- शहरी (पीएमएवाई-यू) के तहत केंद्रीय सहायता प्रदान करके राज्यों/ संघ राज्य क्षेत्रों (यूटी) के प्रयासों में सहायता कर रहा है। पीएमएवाई-यू एक मांग आधारित योजना है और भारत सरकार ने आवासों के निर्माण के लिए कोई लक्ष्य तय नहीं किया है। भाग लेने वाले राज्यों/ संघ राज्य क्षेत्रों ने शहरी क्षेत्रों में आवासों की मांग के आधार पर योजना के दिशानिर्देशों के अनुरूप परियोजना प्रस्ताव तैयार किए हैं और स्वीकार्य केंद्रीय सहायता जारी करने के लिए इस मंत्रालय को प्रस्तुत किए हैं। वित्तपोषण पैटर्न और कार्यान्वयन पद्धति में बदलाव किए बिना स्वीकृत आवासों को पूरा करने के लिए योजना अवधि को 31.12.2025 तक बढ़ा दिया गया है।

पीएमएवाई-यू को सहकारी संघवाद की भावना से राज्यों/ संघ राज्य क्षेत्रों के माध्यम से कार्यान्वित किया जाता है, जिसमें भाग लेने वाले राज्य/संघ राज्य क्षेत्र शहरी क्षेत्रों में आवासों की मांग के आधार पर योजना के दिशा-निर्देशों के अनुरूप परियोजना प्रस्ताव तैयार करते हैं और स्वीकार्य केंद्रीय सहायता जारी करने के लिए इस मंत्रालय को प्रस्तुत करते हैं। पीएमएवाई-यू के तहत महाराष्ट्र के लातूर और संभाजी नगर जिलों, मध्य प्रदेश के खंडवा जिले और दादरा और नगर हवेली तथा दमण और दीव संघ राज्य क्षेत्र के जिलों में 17.03.2025 तक वास्तविक और वित्तीय प्रगति का ब्यौरा संलग्न **विवरण** में दिया गया है।

पीएमएवाई-यू के अनुभवों से सीख लेकर, आवासन और शहरी कार्य मंत्रालय ने दिनांक 01.09.2024 से पीएमएवाई-यू 2.0 'सबके लिए आवास' मिशन शुरू किया है, जिसका उद्देश्य चार घटकों अर्थात् लाभार्थी आधारित निर्माण (बीएलसी), साझेदारी में किफायती आवास (एएचपी), किफायती किराया आवास (एआरएच) और ब्याज सब्सिडी योजना (आईएसएस) के माध्यम से 1 करोड़ अतिरिक्त पात्र शहरी लाभार्थियों की सहायता करना है। आज तक, 32 राज्यों/ संघ राज्य क्षेत्रों ने योजना दिशानिर्देशों के अनुसार पीएमएवाई-यू 2.0 को कार्यान्वित करने के लिए सहमति ज्ञापन (एमओए) पर हस्ताक्षर किए हैं। ऑनलाइन आवेदन जमा करने के लिए पीएमएवाई-यू 2.0 के परिचालन दिशानिर्देश और एकीकृत वेब पोर्टल <https://pmay-urban.gov.in> पर देखा जा सकता है।

विवरण

पीएमएवाई-यू के तहत महाराष्ट्र के लातूर और संभाजी नगर जिलों, मध्य प्रदेश के खंडवा जिले और संघ राज्य क्षेत्र दादरा तथा नगर हवेली और दमण और दीव के जिलों में वास्तविक और वित्तीय प्रगति का विवरण

जिले/ राज्य/संघ राज्य क्षेत्र		लाभार्थियों के लिए स्वीकृत आवास (संख्या)	निर्माणाधीन आवास	निर्माण कार्य पूर्ण किए गए आवास (संख्या)	स्वीकृत केन्द्रीय सहायता (करोड़ रुपए में)	जारी की गई केन्द्रीय सहायता (करोड़ रुपए में)
महाराष्ट्र	लातूर जिला	17,054	14,348	10,389	282.09	226.95
	संभाजी नगर जिला	72,517	30,570	26,001	1,288.26	607.98
	राज्य में कुल मिलाकर	13,64,923	11,49,476	9,64,134	25,548.21	19,530.92
मध्य प्रदेश	खंडवा जिला	13,640	13,436	12,462	230.59	225.77
	राज्य में कुल मिलाकर	9,61,147	9,44,071	8,52,134	15,930.45	15,555.00
	दादरा और नगर हवेली जिला	7,568	7,568	7,082	163.63	156.99

	दमण जिला	2,033	2,033	2,026	45.50	44.76
दादरा और नगर	दीव जिला	346	346	342	5.27	2.82
हवेली तथा दमण						
और दीव का संघ	दादरा और नगर	9,947	9,947	9,450	214.40	204.56
राज्य क्षेत्र	हवेली तथा दमण					
	और दीव का संघ					
	राज्य क्षेत्र में कुल					
	मिलाकर					

CSR ACTIVITIES BY ONGC

4413. SHRI AJAY KUMAR MANDAL:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

(a) the details of the works undertaken by Oil and Natural Gas Corporation Limited (ONGC) for social welfare under the Corporate Social Responsibility (CSR) Scheme during the last three years and the current year, year wise;

(b) the details of funds utilized on various works during the said period and the number of people benefited from the same, place-wise;

(c) whether the Government has fixed any criteria regarding utilization of funds under CSR;

(d) if so, the details thereof;

(e) whether the Government proposes to take effective steps to ensure that the funds under CSR are spent particularly in the backward and scheduled caste dominated areas and if so, the details thereof;

(f) whether the Government has received any Social Audit Report to monitor the CSR activities undertaken by the ONGC; and

(g) if so, the details and the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) to (g): Oil and Gas Public Sector Petroleum Companies including Oil and Natural Gas Corporation Limited (ONGC) undertake CSR activities under the heads identified under Schedule VII of the Companies Act, 2013 with special focus on Health (Nutrition, Sanitation, and Drinking Water), Education, Skill Development, Rural Development, Women Empowerment, Environment Oriented Initiatives and Care for the Elderly and Differently-abled Persons. The CSR activities are undertaken by ONGC by themselves or through agencies/Department of Central/State Governments. CSR is a Board-driven process and the Board of the company is empowered to plan, approve, execute, and monitor the CSR activities of the company based on the recommendations of its CSR Committee. Government monitor the compliance of CSR provisions through the disclosures made by companies in the MCA 21 portal. State/Implementing agency wise details of CSR activities undertaken and funds spent thereon during the last three years are available on the websites of ONGC i.e. www.ongcindia.com.

FUNDS UNDER JJM TO KERALA

4414. ADV. DEAN KURIAKOSE:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the details of the funds sanctioned under the Jal Jeevan Mission (JJM) to Kerala during the last five years and the current year;
- (b) whether the State Government of Kerala has utilised the amount allocated under JJM during the said period and if so, the details thereof;
- (c) the details of the proportion of the funds utilised by the State Government along with the funds utilised by the Local Self Governing Departments like Panchayats, Block Panchayats and District Panchayats under JJM in Kerala; and
- (d) whether any unutilised amount has been surrendered and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V. SOMANNA):

(a) to (d): Since August 2019, Government of India in partnership with States is implementing Jal Jeevan Mission (JJM) – Har Ghar Jal to make provision of potable water to every rural household of the country, including those in the State of Kerala, through functional tap water connection.

At the start of the Mission, only 16.64 lakh (23.51%) rural households were reported to have tap water connections in Kerala. So far, as reported by the State as on 23.03.2025, under Jal Jeevan Mission (JJM) – Har Ghar Jal around 21.89 lakh additional rural households have been provided with tap water connections. Thus, as on 23.03.2025, out of 70.77 lakh rural households in the State, more than 38.53 lakh (54.44%) households are reported to have tap water supply in their homes.

Year-wise details of Central fund allocated, fund drawn and fund utilization reported by the State of Kerala is as under:

(Amount in Rs. Crore)

Year	Central					Expenditure under State share
	Opening# Balance	Fund allocated	Fund drawn	Available Fund	Reported utilization	
2019-20	2.58	248.76	101.29	103.87	62.69	57.23
2020-21	41.18	404.24	303.18	344.36	304.29	311.25
2021-22	40.07	1,804.59	1,353.44	1,393.51	957.44	1,059.57
2022-23	436.08	2,206.54	2,206.54	2,642.62	1,741.93	1,741.68
2023-24	900.69	1,342.36	671.18	1,571.87	1,465.41	1,448.53
2024-25*	106.45	1,949.36	974.68	1,081.13	993.64	980.77

* As on 23.03.2025 #unutilized amount of previous year ND: Not Drawn

Source: JJM-IMIS

Water being a State subject, Local Self-Governing Departments like Panchayats, Block Panchayats and District Panchayats-wise fund allocations under JJM, and details thereof are not maintained by this Department.

प्रधानमंत्री किसान सम्पदा योजना के अंतर्गत स्वीकृत परियोजनाएं

4415. श्री बिद्युत बरन महतो:

श्री दिलीप शङ्कीया:

श्री दिनेशभाई मकवाणा:

श्रीमती कमलेश जांगडे:

श्रीमती माला राज्यलक्ष्मी शाह:

श्री आलोक शर्मा:

श्री गोडम नागेश:

श्री दामोदर अग्रवाल:

श्री गजेन्द्र सिंह पटेल:

श्री जनार्दन मिश्रा:

डॉ. निशिकान्त दुबे:

क्या खाद्य प्रसंस्करण उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) प्रधानमंत्री किसान सम्पदा योजना (पीएमकेएसवाई) के अंतर्गत स्वीकृत परियोजनाओं की राज्यवार और वर्षवार संख्या कितनी है;

(ख) इस योजना की शुरुआत से लेकर फरवरी, 2025 तक इसके अंतर्गत कार्यान्वित परियोजनाओं की राज्यवार और वर्षवार संख्या कितनी है;

(ग) इन परियोजनाओं के माध्यम से कितनी खाद्य प्रसंस्करण और संरक्षण क्षमता प्राप्त की गई है; और

(घ) इस योजना के अंतर्गत असम, छत्तीसगढ़, उत्तराखंड और मध्य प्रदेश के भोपाल सहित राज्यवार/संघ राज्यक्षेत्रवार कितने किसान लाभान्वित हुए हैं?

खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री रवनीत सिंह):

(क) और (ख): प्रधानमंत्री किसान सम्पदा योजना (पीएमकेएसवाई) स्वरूप में मांग आधारित है और पूरे भारत से अभिरुचि की अभिव्यक्ति (ईओआई) के माध्यम से आवेदन आमंत्रित किए जाते हैं। पीएमकेएसवाई की किसी भी घटक योजना के तहत राज्यवार निधि आवंटित/स्वीकृत/जारी नहीं की जाती है। प्राप्त प्रस्तावों की पात्रता के लिए जांच की जाती है और मौजूदा योजना दिशानिर्देशों के अनुसार निर्धारित मानदंडों के आधार पर उनका मूल्यांकन किया जाता है। निधियों की उपलब्धता के आधार पर पात्र प्रस्तावों को योग्यता आधारित मंजूरी दी जाती है।

प्रधानमंत्री किसान सम्पदा योजना के अंतर्गत प्रारंभ से लेकर अब तक स्वीकृत एवं क्रियान्वित परियोजनाओं की राज्यवार एवं वर्षवार संख्या संलग्न **विवरण-I** में दी गई है।

(ग) और (घ): पीएमकेएसवाई के अंतर्गत कार्यान्वित परियोजनाओं के माध्यम से प्राप्त खाद्य प्रसंस्करण और संरक्षण क्षमता तथा इस योजना के अंतर्गत लाभान्वित किसानों की संख्या, असम, छत्तीसगढ़, उत्तराखंड और मध्य प्रदेश के भोपाल सहित राज्य/संघ राज्य क्षेत्र-वार संख्या संलग्न **विवरण-II** में दी गई है।

16	कर्नाटक	7	5	30	12	9	5	13	9	0	8	7	6	12	13	0	5
17	केरल	3	2	6	2	7	2	8	1	0	5	8	11	9	6	2	2
18	लद्दाख	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19	लक्षद्वीप	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20	मध्य प्रदेश	1	0	10	6	5	0	8	5	0	7	16	3	6	3	0	2
21	महाराष्ट्र	24	25	46	29	21	10	10	21	1	28	57	21	30	12	0	10
22	मणिपुर	0	0	1	0	1	0	0	0	0	0	0	1	3	0	0	0
23	मेघालय	0	0	1	1	1	1	1	0	0	1	0	0	3	0	0	0
24	मिजोरम	0	0	0	0	1	0	0	0	0	0	0	0	0	0	0	0
25	नागालैंड	2	2	0	0	0	1	2	0	0	0	0	0	0	0	0	0
26	उड़ीसा	2	4	1	0	2	0	1	1	0	2	7	1	7	1	2	0
27	पुडुचेरी	0	0	0	0	0	0	1	0	0	0	0	0	0	0	0	1
28	पंजाब	10	6	12	12	6	5	5	5	0	7	10	5	4	6	0	2
29	राजस्थान	7	8	11	7	4	9	4	6	0	4	16	3	7	2	1	2
30	सिक्किम	0	1	0	0	1	0	0	0	0	0	0	0	0	0	0	0
31	तमिलनाडु	20	5	19	21	12	11	23	12	1	12	16	8	17	17	0	4
32	तेलंगाना	3	3	5	5	3	1	3	1	0	6	10	2	24	2	0	2
33	त्रिपुरा	0	0	0	1	3	0	1	0	0	2	1	2	0	0	0	1
34	उत्तर प्रदेश	8	6	26	11	9	9	5	6	0	14	19	7	9	7	0	4
35	उत्तराखंड	9	5	5	10	6	5	8	6	0	6	8	5	4	10	1	2
36	पश्चिम बंगाल	1	1	5	4	9	0	4	3	0	7	8	2	6	6	0	1
	कुल	126	98	250	173	158	79	159	106	5	158	268	133	216	117	8	66

विवरण-II

पीएमकेएसवाई के अंतर्गत कार्यान्वित परियोजनाओं के माध्यम से प्राप्त खाद्य प्रसंस्करण और परिरक्षण क्षमता तथा इस योजना के अंतर्गत असम, छत्तीसगढ़, उत्तराखंड और मध्य प्रदेश के भोपाल सहित लाभान्वित किसानों की राज्य/संघराज्य क्षेत्र-वार संख्या

क्रमांक	राज्य	प्रसंस्करण (एलएमटी/वर्ष)	परिरक्षण (एलएमटी/वर्ष)	किसान लाभान्वित
1	अंडमान और निकोबार	0.27	0.02	9552
2	आंध्र प्रदेश	6.01	1.96	201658
3	अरुणाचल प्रदेश	0.11	0.03	9589
4	असम	6.89	0.75	32112
5	बिहार	6.34	1.10	28712
6	चंडीगढ़	0.00	0.00	0
7	छत्तीसगढ़	1.51	1.10	19264
8	दादर एवं नगर हवेली तथा दमन एवं दीव	0.05	0.00	120
9	दिल्ली	0.00	0.00	0
10	गोवा	0.06	0.00	54
11	गुजरात	17.40	3.45	275000
12	हरियाणा	6.24	2.65	145604
13	हिमाचल प्रदेश	3.11	1.23	136587
14	जम्मू और कश्मीर	1.72	0.27	53203
15	झारखंड	0.00	0.00	0
16	कर्नाटक	9.49	2.68	144258
17	केरल	2.00	2.00	53300
18	लद्दाख	0.00	0.00	0
19	लक्षद्वीप	0.00	0.00	0
20	मध्य प्रदेश	6.41	1.91	87341
21	महाराष्ट्र	66.29	7.55	643328
22	मणिपुर	0.00	0.09	9575
23	मेघालय	0.12	0.00	55
24	मिजोरम	0.39	0.19	19920
25	नागालैंड	0.32	0.03	9552

26	उड़ीसा	1.87	0.67	39983
27	पुडुचेरी	0.00	0.00	0
28	पंजाब	9.44	5.25	212845
29	राजस्थान	4.87	2.55	129150
30	सिक्किम	0.00	0.00	0
31	तमिलनाडु	9.42	1.38	342130
32	तेलंगाना	7.86	1.63	98287
33	त्रिपुरा	1.10	0.30	564
34	उत्तर प्रदेश	15.42	1.77	213843
35	उत्तराखंड	6.75	4.86	302447
36	पश्चिम बंगाल	4.52	3.54	119843
	कुल	195.98	48.96	3337876

BYPASS ON NH-167B IN NELLORE DISTRICT

4416. SHRI PRABHAKAR REDDY VEMIREDDY:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the date and time of proposal and commencement of work of the Seetharampuram bypass on NH-167B in Nellore district of Andhra Pradesh;
- (b) whether this small stretch was targeted to be completed by February 2025, if so, the details thereof;
- (c) whether only about 70 percent of the work has been completed so far on the above project; and
- (d) if so, the details thereof and the time by which this small stretch of bypass is likely to be completed?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (d) The bypass to Seetharamapuram village was sanctioned as part of the project of “Rehabilitation and Upgradation of Kadapa/Nellore border to CS Puram of NH-167B in the State of Andhra Pradesh”. The project commenced in February, 2023 with target for completion as August, 2024.

Bituminous Concrete (BC) and road furniture works were completed in Seetharamapuram Bypass on 20.12.2024 and the bypass is opened to traffic. Miscellaneous item such as erection of village name boards, etc., were completed on 15.03.2025.

The present physical progress of the entire project connecting Kadapa/Nellore border to CS Puram of NH-167B is around 93%. The project is targeted for completion by 31.05.2025.

STATUS OF THE MEGA FOOD PARKS SCHEME IN CHHATTISGARH

4417. SHRIMATI ROOPKUMARI CHOUDHARY:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) the current status of the Mega Food Park Scheme in Chhattisgarh;
 - (b) whether the Mega Food Park Scheme has not been implemented successfully in Chhattisgarh;
 - (c) if so, the details thereof along with the number of Mega Food Parks that are operational in the State;
 - (d) the production capacity of the operational Mega Food Parks in Chhattisgarh;
- and

(e) the contribution of the operational Mega Food Parks to the local economy in terms of employment and investment?

**THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI RAVNEET SINGH):**

(a) to (e): The Ministry of Food Processing Industries has been implementing Mega Food Parks scheme (MFPS), a component scheme of Pradhan Mantri Kisan Sampada Yojana (PMSKY) for creating modern infrastructure for the food processing sector along the value chain from farm to market. As the Ministry does not set up such projects at its own, it invites proposals from interested entities/organizations through Expression of Interest (EoI) floated from time to time, in accordance with scheme guidelines. However, the Mega Food Park scheme has been discontinued by the Government w.e.f. 01.04.2021 with provision for committed liabilities during 15th Finance Commission cycle. One Mega Food Park has been approved in the state of Chhattishgarh and the same is operational.

The Mega Food Park located at Raipur district of Chhattisgarh has been implemented by M/s Indus Best Mega Food Park Pvt Ltd and has been established at a project cost of Rs. 96.58 Crore. This project was accorded final approval on 04.06.2014 and has become operational. The Government has approved a grant-in-aid of Rs. 43.96 crore to the project and an amount of Rs.39.57 crore has been released till date. The project has created processing and preservation capacity of 1.26 Lakh MT. The project has created employment for about 240 persons.

अल्पविकसित क्षेत्रों में योजनाएं

4418. श्री विनोद लखमशी चावड़ा:

क्या सूक्ष्म, लघु और मध्यम उद्यम मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को पता है कि कच्छ लोक सभा निर्वाचन क्षेत्र के भुज, अब्दासा, गांधीधाम, रापर, मांडवी और अंजार जिले द्वितीयक तथा तृतीयक क्षेत्रों में औद्योगिकीकरण और रोजगार सृजन के मामले में तुलनात्मक रूप से कम विकसित हैं;

(ख) यदि हां, तो क्या सरकार कच्छ लोक सभा निर्वाचन क्षेत्र के भुज, अब्दासा, गांधीधाम, रापर, मांडवी और अंजार जिलों में सूक्ष्म और लघु उद्यम-क्लस्टर विकास कार्यक्रम (एमएसई-सीडीपी), पारंपरिक उद्योगों के पुनरुद्धार हेतु निधि योजना (एसएफयूआरटीआई) और एस्पायर योजना (ग्रामीण उद्योग और उद्यमिता को बढ़ावा देने और नवाचार के लिए एक योजना) को कार्यान्वित कर रही है;

(ग) यदि हां, तो कार्यान्वित की जा रही योजनाओं/परियोजनाओं की स्थिति, प्राप्त परिणाम और निष्पादन समय-सीमा का ब्यौरा क्या है; और

(घ) यदि नहीं, तो इसके क्या कारण हैं?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारानन्दलाजे):

(क) : भुज, अब्दासा, गांधीधाम, रापर, मांडवी और अंजार गुजरात के कच्छ जिले के हिस्से हैं। दिनांक 31 मार्च 2022 को कच्छ जिले में उद्यम पंजीकरण प्रमाणपत्र (यूआरसी) के तहत पंजीकृत एमएसएमई इकाइयों की संख्या कुल 1,73,525 थी, जिसमें 24,397 लोगों को रोजगार प्राप्त हुआ था, यह आकंड़ा दिनांक 15 मार्च 2025 तक बढ़कर 1,13,561 इकाइयों तक पहुंच गया है, जिसमें कुल रोजगारों का संख्या 5,02,373 है। ब्यौरा संलग्न **विवरण** में दिया गया है।

(ख) से (घ) : सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय, गुजरात राज्य के कच्छ जिले सहित देश में, एमएसएमई क्षेत्र में संवर्धन और विकास के लिए विभिन्न योजनाओं और कार्यक्रमों का कार्यान्वयन करता है। इन योजनाओं/कार्यक्रमों में सूक्ष्म और लघु उद्यम - क्लस्टर विकास कार्यक्रम (एमएसई-सीडीपी),

पारंपरिक उद्योगों के पुनरुद्धार के लिए निधि योजना (स्फूर्ति) और एस्पायर योजना (नवाचार, ग्रामीण उद्योग और उद्यमिता को बढ़ावा देने की योजना) शामिल हैं। एमएसई-सीडीपी, स्फूर्ति और एस्पायर योजनाएं, मांग आधारित योजनाएं हैं और पिछले तीन वर्षों में कच्छ लोकसभा निर्वाचन क्षेत्र के भुज, अब्दासा, गांधीधाम, रापर, मांडवी और अंजार क्षेत्रों के लिए, उक्त योजनाओं के तहत कोई प्रस्ताव प्राप्त नहीं हुआ है।

विवरण

गुजरात राज्य के कच्छ जिले के लिए दिनांक 01/07/2020 से दिनांक 15/03/2025 तक उद्यम और यूएपी के तहत पंजीकृत कुल उद्यम और सृजित रोजगार की रिपोर्ट						
जिला	उद्यम का प्रकार	विनिर्माण	सेवा	व्यापार	कुल	रोजगार
कच्छ	सूक्ष्म	21,678	40,370	47,181	1,09,235	4,23,462
	लघु	1,243	1,562	1,097	3,902	62,485
	मध्यम	158	154	112	424	16,426
	कुल: -	23,079	42,086	48,390	1,13,561	5,02,373

गुजरात राज्य के कच्छ जिले के लिए दिनांक 01/07/2020 से दिनांक 31/03/2022 तक उद्यम और यूएपी के तहत पंजीकृत कुल उद्यम और सृजित रोजगार की रिपोर्ट						
जिला	उद्यम का प्रकार	विनिर्माण	सेवा	व्यापार	कुल	रोजगार
कच्छ	सूक्ष्म	5,364	11,641	4,484	21,489	1,11,790
	लघु	906	1,170	481	2,557	47,096
	मध्यम	144	141	66	351	14,639
	कुल: -	6,414	12,952	5,031	24,397	1,73,525

UDAAN YATRI CAFE

4419. SHRI PRADYUT BORDOLOI:

SHRI ASHOK KUMAR RAWAT:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) whether the Government proposes to launch Udaan Yatri Cafe at Lokpriya Gopinath Bordoloi International Airport in Guwahati and the airports in Uttar Pradesh and if so, the details thereof;

(b) whether the said scheme would only be extended to airports operated by the Airport Authority of India (AAI) and not to the airports operated by private companies and if so, the details thereof; and

(c) whether the Government has issued any guidelines to food and beverage vendors operating inside Government and private-owned airports regarding rationalising the cost of food and beverages and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI MURLIDHAR
MOHOL):**

(a) and (b): The concept of 'Udan Yatri Cafe' has been started at Kolkata, Chennai and Ahmedabad airports as a new initiative to offer affordable meals to passengers. The introduction of 'Udan Yatri Cafe' or similar low-cost outlets at other airports is at the discretion of the respective airport operators. At Lokpriya Gopinath Bordoloi International Airport, Guwahati, the airport operator has taken steps towards developing an 'Udan Yatri Cafe'.;

(c): Prices of non-aeronautical activities, including food and beverage services, are determined by airport operators and concessionaires based on market dynamics and commercial considerations, as they are not regulated by the Government. Furthermore, 30% of the non-aeronautical revenue (including food and beverages)

generated by airports is used to cross-subsidise aeronautical charges, leading to lower ticket prices for passengers.;

INSPECTIONS OF LOAD AND FREIGHT-BEARING VEHICLES

4420. DR. BACHHAV SHOBHA DINESH:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Government has taken cognizance of the fact that three persons including two students and an autorickshaw driver, died in an accident when a truck overturned on the autorickshaw on the service road in Daregaon area in Malegaon on February 22, 2025;
- (b) whether the truck that overturned was overloaded and if so, the details thereof;
- (c) whether the Government carries out regular inspections of load-bearing and freight-bearing vehicles for checking weight and if so, the details thereof including checkpoints for the same in or near Malegaon;
- (d) the action taken by the Government to ensure effective implementation of the prohibition of heavy vehicles on city roads during daytime or working hours to prevent such traffic accidents in Maharashtra; and
- (e) whether the Government is planning to formulate a policy to take action against the apparent indifference of law enforcement agencies in effectively preventing the movement of heavy vehicles during daytime and if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (e): The Motor Vehicles (Amendment) Act, 2019 enacted in August, 2019 provides for installation of electronic monitoring and enforcement of road safety on National Highways, State Highways, roads or in any urban city within a State which has a population up to such limits as maybe prescribed by the Government. Accordingly, Government in Ministry of Road Transport and Highways published rules in August 2021 for Electronic Monitoring and Enforcement of Road Safety at high-risk and high-density corridors on National Highways, State Highways and at critical junctions in cities having population of more than one million in the country and cities under National Clean Air Programme (NCAP). For the purpose of this rule, “electronic enforcement device” means a speed camera, closed-circuit television camera, speed gun, body wearable camera, dashboard camera, Automatic Number Plate Recognition (ANPR), Weigh In Machine (WIM) and any such other technology specified by the respective State Government.

Enforcement of Central Motor Vehicles Rules, 1989 comes under the purview of State Governments / UT Administrations. Based on the information received from the Transport Commissioner and Police Department, State Government of Maharashtra details of the said accident are as follows :-

The said accident took place on 22/02/2025 on Service Road on Mumbai-Agra Highway. As per investigation report of the State Police, the driver of truck who was driving in the opposite direction carelessly hit the ST bus from side and then overturned on the autorickshaw which was plying behind the bus. As a result, two students and the autorickshaw driver died.

The inspection report reveals that the accident was not due to technical defects in vehicle.

As per the report, gross vehicle weight (GVW) of the truck is 35,000 kg and unladen weight (UW) is 9300 kg. Thus, the load carrying capacity of the truck is 25,700 kg. The vehicle was carrying 21,000 kg of goods. Therefore, the truck was not overloaded at the time of accident.

Dy. Regional Transport Office (RTO), Malegaon has deployed two flying squads for checking of vehicles in the jurisdiction of five talukas i.e. Kalwan, Baglan, Malegaon, Deola and Nandgaon. The action taken against the Motor Vehicles violating the provisions of Motor Vehicles Act by Dy. RTO Malegaon office is as follows:-

Description of Offence	Period			
	April 2024 - Feb 2025		March 2025	
	Reported Vehicles	Compounding Fees (in Rs.)	Reported Vehicles	Compounding Fees (in Rs.)
Overload Goods	725	2,46,19,000	90	17,34,000
Driving Without License	874	32,10,000	20	15,000
Plying Without Fitness	930	25,16,000	31	49,500
Over Dimension Consignment	23	2,87,500	12	2,40,000
Driving Without Helmet	4332	11,98,500	108	45,000
Vehicles Without Reflector	599	3,18,000	30	20,000
Clandestine Operation	12	1,56,000	1	10,000
Driving Without Seatbelt	43	21,000	1	1,000

Overspeed Driving	4508	8,70,000	828	6,54,000
Drunk and Drive	16	50,000	0	0
Talking on Mobile Phone While Driving	89	38,000	4	2,000
Overload Passenger	14	28,000	1	2,000
Violation of Permit Condition (Autorickshaw)	35	1,96,500	4	2,000
Violation of Permit Condition (Taxi)	18	95,000	2	1,000
Violation of Permit Condition (Bus)	92	7,93,500	40	22,000
Vehicles Without PUC	1326	8,18,000	20	24,000
Vehicles Without Insurance	264	3,72,000	20	26,000
Other Offences	392	34,73,000	63	2,16,000
Total	14292	3,90,60,000	1275	30,63,500

Further, Heavy Vehicles are prohibited on city road of Mumbai in the peak hours.

IMPLEMENTATION OF BHARATMALA PARIYOJANA PROGRAMME

4421. SHRI Y. S. AVINASH REDDY:

SHRI K. C. VENUGOPAL:

SHRI MALAIYARASAN D.:

SHRI BIDYUT BARAN MAHATO:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the present status of projects under Bharatmala Pariyojana especially in terms of road construction, connectivity improvement, project completion timeline and pending projects, State-wise, especially in Tamil Nadu;
- (b) the details of the projects completed under the scheme as on date;

- (c) the steps taken/being taken by the Government to complete the projects at the earliest;
- (d) the length in kilometres of National Highways that have been completed/constructed/upgraded under Bharatmala Pariyojana so far and the expected timeline for completion of ongoing projects;
- (e) the major reasons for delay in pending projects and the steps being taken to expedite them;
- (f) the roadmap for future phases of Bharatmala Pariyojana and the manner in which the funding and execution would be ensured;
- (g) the specific steps that are being taken to improve road connectivity in remote/border/economically backward regions under this scheme;
- (h) the manner in which the Government is addressing challenges related to land acquisition, environmental clearance, local opposition and other obstacles in the smooth implementation of the Bharatmala Pariyojana;
- (i) the measures that are being taken under the Bharatmala Pariyojana to ensure the safety and durability of the infrastructure within Tamil Nadu; and
- (j) the measures being taken to ensure that the benefits of the Pariyojana, such as enhanced connectivity and economic growth reach to rural/underserved regions especially in Jharkhand?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (h) and (j): Bharatmala Pariyojana Phase-I was approved by Government in 2017 covering a length of 34,800 km across the country to improve connectivity in

the country through construction of Economic Corridor, Inter Corridor, Feeder route, National Corridor efficiency improvement, Border and International Connectivity, Coastal and Port Connectivity Roads and Expressways along with residual National Highways Development Programme (NHDP) Projects.

Bharatmala Pariyojana envisaged to improve the logistics efficiency and connectivity in the country including connectivity to tribal, aspirational and Left Wing Extremism (LWE) affected districts.

As on 28.02.2025, projects covering a total length of 26,425 km have been awarded and out of this, 19,826 km have already been constructed. The state-wise details are given in the enclosed **Statement**.

There have been delays in implementation of some projects under Phase-I of Bharatmala Pariyojana due to delays in pre-construction activities including Land Acquisition (LA), financial difficulties faced by contractors, force majeure events, scarcity of construction materials, etc. To overcome these challenges and expedite project execution, Government has undertaken various initiatives. These include streamlining and expediting land acquisition process including implementation of Bhoomirashi Portal, revamping Parivesh Portal to facilitate faster forest and environmental clearances, enabling online approval of General Arrangement Drawing (GAD) of Road Over Bridge/Road Under Bridge (ROB/RUB) from the Railways, and conducting review meetings at various levels with all stakeholders, including State Governments. The Government is taking all necessary steps for timely completion of these projects. The revised timeline for completion of balance ongoing works is Financial Year (FY) 2027-28.

New sanctions under the Bharatmala Pariyojana Phase-I were halted with effect from 16.11.2023.

(i) In so far as National Highways (NHs) including in the State of Tamil Nadu are concerned, works are carried out as per standards, guidelines, manual, code of practice of Indian Roads Congress as well as Specification for Road and Bridge Works. Necessary road safety measures are taken during design, construction, operation and maintenance stages. Further, Guidelines have been issued for regular safety audit of all NHs at design, construction, pre-opening stage of NH projects as well as on existing NHs for ensuring road safety.

STATEMENT

State Wise details of Awarded and Constructed length under Bharatmala Pariyojana Phase – I		
State	Length of Awarded Projects (km)	Length Constructed (km)
Andhra Pradesh	1,936	1,070
Assam	431	381
Bihar	1,159	672
Chhattisgarh	471	291
Delhi	203	183
Goa	26	26
Gujarat	1,194	977
Haryana	1,058	940
Himachal Pradesh	167	115
Jammu and Kashmir	251	131
Jharkhand	801	481
Karnataka	1,603	1,109
Kerala	708	443
Madhya Pradesh	2,017	1,586
Maharashtra	2,174	1,878

Manipur	635	417
Meghalaya	170	112
Mizoram	593	461
Nagaland	208	157
Odisha	967	909
Punjab	1,553	692
Rajasthan	2,360	2,251
Tamil Nadu	1,476	1,230
Telangana	1,026	793
Tripura	94	68
Uttar Pradesh	2,496	1,964
Uttarakhand	264	163
West Bengal	385	324
Total	26,425	19,826

SUPPLY OF LPG IN UDAYAMPEROOR, KERALA

4422. SHRI V. K. SREEKANDAN:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) whether it is a fact that the supply of Liquified Petroleum Gas (LPG) has been affected in many parts of Kerala recently due to flash strike at a plant of Indian Oil Corporation Limited, Udayamperoor and if so, the details thereof;
- (b) whether the strike was initiated by the workers of loading and unloading over a delay in the release of their salaries; and
- (c) if so, the steps taken/being taken by the Government to resolve the issues of the workers at the said plant and normalize the supplies of LPG in the State?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) and (b): Indian Oil Corporation Limited (IOCL) has reported that there was a supply disruption at the IOCL's LPG Bottling Plant in Udayamperoor Kerala, on 06-03-2025, due to a strike by various workmen due to issues related to delay in payment of wages by contractor. The respective contractors of the workmen were called to the plant to resolve this supply disruption and discussions were held with the striking worker unions.

IOCL has informed that the due wages for all workmen were subsequently disbursed by the contractor, by the due date of 7th March, 2025 itself. The Regional Labour Commissioner (Central) was duly informed.

(c): Normal supplies resumed from the plant on 07-03-2025 following successful resolution of the issue. Operations at the Udayamperoor bottling plant have been normal since then.

राजस्थान में प्रधानमंत्री कृषि सिंचाई योजना की उपलब्धियां और प्रगति

4423. श्री मुरारी लाल मीना:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) प्रधानमंत्री कृषि सिंचाई योजना (पीएमकेएमवाई) के अंतर्गत राजस्थान के दौसा जिले सहित विभिन्न राज्यों में अब तक कितना लक्ष्य प्राप्त किया गया है;

(ख) क्या सरकार इस बात को स्वीकार करती है कि राजस्थान जैसे जल संकटग्रस्त राज्यों में खेतों में पर्याप्त जल उपलब्धता सुनिश्चित करना एक चुनौती है और यदि हां, तो क्या केन्द्र सरकार द्वारा इस मुद्दे के समाधान और राजस्थान में किसानों को राहत प्रदान करने के लिए कोई विशेष रणनीति अपनाई

गई है;

(ग) क्या इस संबंध में कोई विशेष योजनाएं बनाई गई हैं और यदि हां, तो दौसा जिले सहित राजस्थान में इनके कार्यान्वयन, वित्तीय प्रावधानों और वर्तमान प्रगति की स्थिति क्या है; और

(घ) इस योजना के अंतर्गत विशेषकर दौसा जिले में किसानों को प्रदान की जा रही सहायता और संसाधनों का ब्यौरा क्या है?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क) से (घ): प्रधान मंत्री कृषि सिंचाई योजना (पीएमकेएसवाई) एक अम्ब्रेला योजना है, जिसमें जल संसाधन, नदी विकास और गंगा संरक्षण विभाग, जल शक्ति मंत्रालय द्वारा दो प्रमुख घटक कार्यान्वित किए जाते हैं नामतः - त्वरित सिंचाई लाभ कार्यक्रम (एआईबीपी) और हर खेत को पानी (एचकेकेपी) हैं। जबकि एचकेकेपी, में चार उप-घटक शामिल हैं: (i) कमांड क्षेत्र विकास और जल प्रबंधन (सीएडी और डब्ल्यूएम); (ii) सतही लघु सिंचाई (एसएमआई); (iii) जल निकायों की मरम्मत, नवीनीकरण और पुनरुद्धार (आरआरआर); एवं (iv) भूजल विकास। वर्ष 2016 में संशोधित एआईबीपी प्रारूप के लॉच होने के साथ, एचकेकेपी के सीएडी एवं डब्ल्यूएम उप-घटक को एआईबीपी के पारी-पासू कार्यान्वयन के लिए लिया गया है।

पीएमकेएसवाई के कार्यान्वयन की मंजूरी के दौरान वर्ष 2021-22 से वर्ष 2025-26 तक, पीएमकेएसवाई-एचकेकेपी के तहत भूजल घटक की मंजूरी केवल प्रतिबद्ध देनदारियों के लिए की गई थी। इसके अलावा, प्रति बूंद अधिक फसल घटक, जो पहले पीएमकेएसवाई का एक घटक था, इसे अब राष्ट्रीय कृषि विकास योजना (आरकेवीवाई) के तहत कृषि एवं किसान कल्याण विभाग द्वारा अलग से कार्यान्वित किया जा रहा है। इसके अतिरिक्त, पीएमकेएसवाई का वॉटरशेड विकास घटक (डब्ल्यूडीसी) भूमि संसाधन विभाग द्वारा कार्यान्वित किया जा रहा है।

पीएमकेएसवाई-एआईबीपी के तहत राजस्थान सहित भारत के जल संकट से प्रभावित सूखा प्रवण क्षेत्रों में सिंचाई की समस्या को संबोधित करने के लिए, विशेष प्रावधानों को, परियोजनाओं के चयन के लिए मानदंडों और केंद्रीय फंडिंग अनुपात में बनाया गया है। यदि किसी परियोजना का 50%

से अधिक भूभाग सूखा प्रवण क्षेत्र में है तो 50% अग्रिम स्तर मानदंड को लागू किए जाने से छूट प्रदान की गई है और उस परियोजना को उसके निर्माण की शुरुआत से बढ़ी हुई फंडिंग के साथ शामिल किया जा सकता है।

राजस्थान की 03 परियोजनाएँ, नामतः नर्मदा नहर परियोजना, गंगा नहर परियोजना का आधुनिकीकरण और परवन बहुउद्देशीय सिंचाई परियोजना को पीएमकेएसवाई-एआईबीपी के तहत शामिल किया गया है। अप्रैल 2016 से इन परियोजनाओं के तहत 16.38 हजार हेक्टेयर सिंचाई क्षमता का निर्माण किया गया है और 82.47 हजार हेक्टेयर का कमांड क्षेत्र विकसित किया गया है। हालाँकि, राजस्थान का दौसा जिला इन परियोजनाओं से लाभान्वित नहीं हो रहा है।

पीएमकेएसवाई के पीएमकेएसवाई-एचकेकेपी-आरआरआर घटक के तहत, राजस्थान में 15.33 हजार हेक्टेयर सिंचाई क्षमता का सृजन किया गया है। पीएमकेएसवाई-एचकेकेपी-आरआरआर के अंतर्गत दौसा जिले की 167 हेक्टेयर सिंचाई क्षमता वाली एक जल निकाय की मरम्मत, नवीनीकरण और पुनरुद्धार कार्य पूरा कर लिया गया है।

इसके अलावा, पीएमकेएसवाई 2.0 के डबल्यूडीसी घटक के तहत, राजस्थान के दौसा जिले में 21,426 हेक्टेयर क्षेत्र की 04 परियोजनाओं को स्वीकृति दी गई है, जबकि पीडीएमसी के तहत, दौसा जिले में 10,490 हेक्टेयर क्षेत्र को सूक्ष्म सिंचाई के तहत कवर किया गया है।

पीएमकेएसवाई के विभिन्न घटकों के तहत विभिन्न राज्यों में हासिल किए गए लक्ष्यों का ब्यौरा संलग्न **विवरण** में दिया गया है।

जल संसाधन, नदी विकास और गंगा संरक्षण विभाग, जल शक्ति मंत्रालय द्वारा कार्यान्वित पीएमकेएसवाई घटकों के तहत राज्य/परियोजना प्राधिकरण को केंद्रीय सहायता प्रदान की जा रही है। हालाँकि, पीडीएमसी के तहत सरकार, छोटे और सीमांत किसानों को 55% की दर से और अन्य किसानों को 45% की दर से ड्रिप और स्प्रिंकलर सिस्टम स्थापित करने के लिए वित्तीय सहायता प्रदान करती है। प्रत्येक किसान को 5 हेक्टेयर तक के लिए सब्सिडी सहायता मिलती है। लाभार्थी, सूक्ष्म सिंचाई स्थापित करने के लिए सात वर्षों के बाद, उसी भूमि पर फिर से सब्सिडी हेतु पात्र हो जाते हैं।

विवरण

क. पीएमकेएसवाई-एआईबीपी और पीएमकेएसवाई-एचकेकेपी के तहत वर्ष 2016-17 से वर्ष 2023-24 के दौरान राज्यवार सिंचाई क्षमता सृजन/कमांड क्षेत्र विकास

क्षेत्र हजार हेक्टेयर में

क्र. सं.	राज्यों का नाम	पीएमकेएसवाई-एआईबीपी के तहत निर्मित सिंचाई क्षमता (आईपी)	सीएडी एवं डबल्यूएम के अंतर्गत विकसित हुआ कमांड क्षेत्र	पीएमकेएसवाई-एचकेकेपी-एसएमआई के तहत सृजित आईपी	पीएमकेएसवाई-एचकेकेपी-आरआरआर के तहत सृजित आईपी	जीडबल्यू के तहत सृजित आईपी
1	आंध्र प्रदेश	24.33	0.93	0.00	0.00	-
2	अरुणाचल प्रदेश	--	--	17.86	--	3.742
3	असम	36.55	25.40	116.44	--	38.648
4	बिहार	19.69	19.13	33.8	21.79	-
5	छत्तीसगढ़	16.76	8.78	4.87	0.00	-
6	गोवा	4.24	6.70	--	--	-
7	गुजरात	610.90	1,030.54	--	3.90	1.866
8	हिमाचल प्रदेश	0.66	--	22.57	--	-
9	केन्द्र शासित प्रदेश जम्मू एवं कश्मीर	6.52	2.28	33.1	--	-
10	यू.टी. लद्दाख	0.00	--			-
11	झारखंड	79.80	0.00	6.09	--	-
12	कर्नाटक	115.86	42.08	3.48	--	-
13	केरल	2.59	1.50	--	--	-
14	मध्य प्रदेश	182.94	289.11	31.83	8.00	-
15	महाराष्ट्र	385.96	218.78	--	--	-
16	मणिपुर	24.46	8.67	17.93	0.62	2.057
17	मेघालय	--	--	26.47	0.88	-
18	मिजोरम	--	--	1.93	--	0.553
19	नागालैंड	--	--	12.84	--	0.667
20	ओडिशा	87.44	85.49	--	27.92	-
21	पंजाब	34.99	73.53	--	--	-
22	राजस्थान	16.38	82.47	--	15.33	-
23	सिक्किम	--	--	4.18	--	-
24	तमिलनाडु	5.23	--	--	12.27	0.610
25	तेलंगाना	189.52	10.68	--	16.31	-
26	त्रिपुरा	0.00	--	0.00	--	3.009
27	उत्तर प्रदेश	766.93	21.71	--	2.35	36.365

28	उत्तराखंड	0.00	--	21.27		1.030
	कुल	2611.75	1927.77	354.66	109.37	88.547

ख. पीएमकेएसवाई-पीडीएमसी और डब्ल्यूडीसी के तहत राज्यवार प्रगति

(क्षेत्र लाख हेक्टेयर में)

क्र.सं.	राज्य	पीडीएमसी के माध्यम से सटीक सिंचाई के क्षेत्र	पीएमकेएसवाई-डब्ल्यूडीसी के अंतर्गत कवर किया गया परियोजना का क्षेत्र
1	आंध्र प्रदेश	8.37	4.25
2	अरुणाचल प्रदेश	0.13	1.98
3	असम	0.45	2.94
4	बिहार	0.25	2.33
5	छत्तीसगढ़	1.40	3.70
6	गोवा	0.008	0.20
7	गुजरात	9.74	6.03
8	हरियाणा	1.75	0.67
9	हिमाचल प्रदेश	0.076	1.38
10	झारखंड	0.36	2.39
11	जम्मू एवं कश्मीर	0.01	1.30
12	कर्नाटक	19.41	5.47
13	केरल	0.05	0.68
14	मध्य प्रदेश	3.31	8.03
15	महाराष्ट्र	9.90	10.39
16	ओडिशा	1.24	4.64
17	पंजाब	0.14	0.60
18	राजस्थान	7.67	13.27
19	तमिलनाडु	11.03	2.72
20	तेलंगाना	2.88	2.87
21	उत्तराखंड	0.32	1.05
22	उत्तर प्रदेश	3.92	5.69
23	पश्चिम बंगाल	1.05	1.98
24	मणिपुर	0.15	1.08
25	मेघालय	0.00	0.86
26	मिजोरम	0.046	0.87
27	नगालैंड	0.25	0.80

28	सिक्किम	0.15	0.27
29	त्रिपुरा	0.045	0.53
30	लद्दाख	0.00	0.26
	कुल योग	84.11	89.23

HELI-EMERGENCY MEDICAL SERVICE IN KERALA

4424. SHRI RAJMOHAN UNNITHAN:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) whether the Government has started the Heli-Emergency Medical Service for medical emergencies and if so, the details thereof;
- (b) the names of the cities and States in which the said service has been started;
- (c) whether any city of Kerala has been selected for the purpose of the Heli-Emergency Medical Services;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) whether the Government considers launching the Heli-Emergency Medical Service in Kerala in future and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) to (e): Ministry of Civil Aviation in collaboration with Ministry of Health and Family Welfare (MoHFW) and the Government of Uttarakhand, has launched Helicopter Emergency Medical Service (HEMS) under the pilot project 'Sanjeevani' on 29th October, 2024 at All India Institute of Medical Sciences (AIIMS) , Rishikesh. This project aims to provide timely transportation for accident victims and patients from

within a radius of 150 km of AIIMS, Rishikesh in the state of Uttarakhand ensuring that patients in remote areas receive emergency critical care. The project is jointly funded by the Ministry of Health and Family Welfare (50%) and Government of Uttarakhand(50%).

At present, the Government of India has no other proposal or plan and HEMS has so far been launched on a pilot basis only in the State of Uttarakhand.

POLITICAL REPRESENTATION AND PARTICIPATION OF TRIBAL COMMUNITIES

4425. SHRIMATI RACHNA BANERJEE:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) the measures being taken to ensure greater political representation and participation of tribal communities at local, State and national levels;
- (b) the manner in which the Government is supporting tribal representation in legislative bodies such as the Parliament and the State Assemblies to ensure that their concerns are adequately addressed;
- (c) the steps taken by the Government to strengthen the role of Tribal Advisory Councils (TACs) and ensure that tribal voices are heard in policy-making decisions;
- (d) the manner in which the Government is addressing the under-representation of tribal communities in Government services including civil services along with the steps taken to create more opportunities for tribal youth; and
- (e) the strategies being implemented to empower tribal women in political decision-making processes and ensure their active participation in local governance?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) and (b): The Government has undertaken several measures to ensure greater political representation and participation of tribal communities at various levels, based on the provisions enshrined in the Indian Constitution. The Constitution of India provides for the political representation of Scheduled Tribes (STs) through reservation of seats in local bodies, State Assemblies, and the Parliament. The Representation of the People Act, 1950 and Article 330 of the Constitution provide for reserved seats for STs in the Lok Sabha to ensure their political participation at the national level. Article 332 mandates the reservation of seats for STs in the State Legislative Assemblies, ensuring their representation at the State level. The 73rd Constitutional Amendment Act mandates the reservation of seats for Scheduled Tribes in Panchayats at the local level. This ensures political representation of tribal communities in local governance. Similarly, the 74th Constitutional Amendment Act mandates the reservation of seats for STs in Municipalities.

(c): As per the provisions at paragraph 4 of the Fifth Schedule under Article 244(1) of the Constitution the Tribal Advisory Council (TAC) is established in the States having Scheduled to advise on such matters pertaining to the welfare and advancement of STs as may be referred by the Governor. The TACs advise the State Government on matters related to the welfare and advancement of Scheduled Tribes.

(d): Reservation is provided to STs @ 7.5% in promotions as well as in direct recruitment on all India basis in posts and services under the Central Government.

Further, the reserved candidates selected on merit are appointed against UR vacancies. After the introduction of post-based reservation roster, exchange of reservation is not possible and thus the posts reserved for STs can be filled only by candidates belonging to ST category. As per the data furnished by the Ministries/Departments, the representation of STs in posts and services is more than the prescribed percentage of 7.5% as on 01.01.2024.

(e): "Panchayat", being "Local Government", is a State subject and part of State List of Seventh Schedule of Constitution of India. Part-IX of the Constitution, relating to Panchayats, ensures participation of people residing in rural areas by way of conducting direct elections to all the seats in a Panchayat as well as direct/indirect elections to the offices of Chairpersons in the Panchayats to establish three-tiers of Panchayati Raj System. Article 243D of the Constitution ensures participation of women, Scheduled Caste and Scheduled Tribes in Panchayati Raj Institutions (PRIs) by mandating not less than one-third reservation out of total number of seats and offices of Chairpersons in the Panchayats. States have been empowered to make provisions for reservation of seats or offices of Chairpersons in the Panchayats at any level in favor of Backward class of citizens.

Due to consistent follow-up actions with States for implementing constitutional provisions for PRIs, 21 States and 2 Union Territories (UTs) have gone even further and have made provisions of 50% reservation for women in Panchayati Raj Institutions (PRIs), which includes tribal women also in their respective State Panchayati Raj Acts/Rules encouraging increased participation in the grassroots

governance. In respect of remaining States/UTs, Constitutional provision as prescribed in Article 243D applies.

The Government of India holds extensive exercise of capacity building of Elected Representatives, including Elected Tribal Women Representatives, through the scheme of Rashtriya Gram Swaraj Abhiyan. The Government of India has also been encouraging increased involvement of women in the functioning of Panchayats through active participation in the Gram Sabha meetings for preparation of Gram Panchayat Development Plans and various schemes being implemented by the Panchayats.

URBAN FLOOD MANAGEMENT IN ODISHA

4426. SHRIMATI SANGEETA KUMARI SINGH DEO:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) whether the Government has assessed urban flooding risks and vulnerabilities in Odisha and if so, the details thereof;
- (b) the details of funds allocated and utilized for urban flood management projects in Odisha during the last three financial years and the current year;
- (c) whether the Government has introduced any sustainable drainage systems or flood-resilient infrastructure in Odisha's urban areas and if so, the details thereof; and
- (d) the measures taken/being taken by the Government to implement early warning systems and flood mitigation projects in Odisha?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (d): Management of urban flooding falls under the purview of the State Governments and the Urban Local Bodies (ULBs)/ Urban Development Authorities at city level are responsible for maintaining the drainage and sewerage system. Government of India supplements the efforts of the States through schematic interventions/ advisories. It provides financial and technical support to the States to strengthen Urban Planning ecosystem.

Under Atal Mission for Rejuvenation and Urban Transformation (AMRUT), storm water drainage is an admissible component which involves construction and improvement of drains/ storm water drains in order to reduce and eliminate flooding. Under AMRUT, Odisha State has not taken up any drainage project.

Under AMRUT 2.0 launched in October, 2021, rejuvenation of water bodies and wells is one of the main components. The admissible elements under this include harvesting the rainwater through storm water drains into water body (which is not receiving sewage/ effluent). Under AMRUT 2.0, 137 water body rejuvenation projects worth ₹184.31 crore have been approved so far in Odisha.

The Ministry of Housing and Urban Affairs (MoHUA) has published the following documents/advisory guidelines for improving urban drainage and flood management, viz.:

i. Urban and Regional Development Plans Formulation and Implementation (URDPFI) Guidelines, 2014:

[https://mohua.gov.in/upload/uploadfiles/files/URDPFI%20Guidelines%20Vol%20I\(2\).pdf](https://mohua.gov.in/upload/uploadfiles/files/URDPFI%20Guidelines%20Vol%20I(2).pdf)

ii. Standard Operating Procedure (SOP) for Urban Flooding

[https://mohua.gov.in/upload/uploadfiles/files/SOP%20Urban%20flooding 5%20May%202017.pdf](https://mohua.gov.in/upload/uploadfiles/files/SOP%20Urban%20flooding%20May%202017.pdf)

iii. River Centric Urban Planning Guidelines in 2021 to enable cities in the development of conjunctive water management approaches including nature-based solution

<https://mohua.gov.in/upload/uploadfiles/files/RCUP%20Guidelines.pdf>

iv. Guidance Document on Creation of Rain Water Harvesting Parks

<https://mohua.gov.in/pdf/6566e1048ab41guidance-document-on-rainwater-harvesting-parks-final.pdf>

To give further boost to the urban infrastructure sector, in the Budget 2025-26, Government has announced setting up of an Urban Challenge Fund of ₹1 lakh crore for augmentation/ upgradation/ retrofitting and improving infrastructure in urban areas through bankable projects, which may include projects in the sector of storm water drainage. This fund finances up to 25 per cent of the cost of bankable projects with a stipulation that at least 50 per cent of the cost is funded from bonds, bank loans, and Public Private Partnership.

शुद्ध-शून्य उत्सर्जन प्राप्त करने का लक्ष्य

4427. श्री मितेश पटेल (बकाभाई):

श्री हंसमुखभाई सोमाभाई पटेल:

श्री देवसिंह चौहान:

क्या विद्युत मंत्री यह बताने की कृपा करेंगे कि:

(क) अंतर्राष्ट्रीय मंच पर इस वार्ता का भारत द्वारा वर्ष 2070 तक शुद्ध-शून्य उत्सर्जन प्राप्त करने के लक्ष्य की दिशा में क्या योगदान है;

(ख) यूनाइटेड किंगडम ग्रिड लचीलापन और ऊर्जा भंडारण समाधानों को सुदृढ़ करने में भारत की किस प्रकार सहायता करेगा;

(ग) इस वार्ता के अंतर्गत भारत के ऊर्जा संक्रमण में हरित हाइड्रोजन और अपतटीय पवन ऊर्जा क्या भूमिका निभाएंगे; और

(घ) ऊर्जा दक्षता में सुधार के लिए क्या प्रौद्योगिकीय नवोन्मेष अथवा ज्ञान के आदान-प्रदान संबंधी पहलें प्रस्तावित हैं?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क): निवल-शून्य लक्ष्य को प्राप्त करने के लिए तकनीकी उपायों और वित्तीय उपायों सहित विभिन्न उपायों की आवश्यकता है। अंतर्राष्ट्रीय मंच पर आयोजित संवाद, अन्य देशों के भागीदार संगठनों और वैश्विक संगठनों के बीच ज्ञान साझा करने के माध्यम से निवल-शून्य की दिशा में भारत के प्रयासों का समर्थन करता है। वर्ष 2023 में भारत की जी-20 अध्यक्षता के दौरान, जी-20 नई दिल्ली अध्यक्षता घोषणापत्र जारी किया गया जिसमें निम्न-जीएचजी/निम्न-कार्बन उत्सर्जन को आगे बढ़ाने की प्रतिबद्धता भी व्यक्त की गई।

(ख) और (ग): चौथी भारत-यूके मंत्रिस्तरीय ऊर्जा वार्ता, जिसकी सह-अध्यक्षता विद्युत मंत्री और यूनाइटेड किंगडम के ऊर्जा सुरक्षा और नेट जीरो विभाग (डीईएसएनजेड) के राज्य सचिव (एसओएस) द्वारा की गई, फरवरी 2025 में नई दिल्ली में आयोजित की गई।

इस संवाद के तहत कई कार्यक्रम शुरू किए गए हैं। यह सुझाव दिया गया कि संशोधित वितरण क्षेत्र स्कीम (आरडीएसएस) पर काम जारी रखा जाए, स्मार्ट मीटर शुरू किए जाएं, आउटेज प्रबंधन के लिए डिजिटलीकरण के माध्यम से ग्रिड उन्नयन किया जाए और आरडीएसएस के तहत नवीकरणीय ऊर्जा एकीकरण और परिसंपत्ति निगरानी की जाए। ब्रिटेन-भारत सहयोग के तहत भारत में स्मार्ट विद्युत एवं

नवीकरणीय ऊर्जा को बढ़ावा देने (एस्पायर) कार्यक्रम के तहत ब्रिटेन ने तमिलनाडु और गुजरात के लिए अपतटीय पवन ऊर्जा निविदाओं के विकास, कुछ राज्यों के लिए हरित हाइड्रोजन नीतियों, ऊर्जा भंडारण के लिए 1 गीगावाट घंटे की निविदाओं के विकास के लिए ज्ञान साझा किया तथा भारत में सौर विनिर्माण को बढ़ाने के लिए इनपुट प्रदान किए।

(घ): विभिन्न क्षेत्रों में ऊर्जा दक्षता पहलों में मोटे तौर पर उपकरणों के न्यूनतम ऊर्जा कार्यनिष्पादन मानकों में सुधार, वाणिज्यिक और आवासीय भवनों में ऊर्जा संरक्षण और स्थिर भवन कोड का कार्यान्वयन, उद्योगों में ऊर्जा संरक्षण उपायों में वृद्धि, परिवहन क्षेत्र में ईंधन अर्थव्यवस्था में सुधार शामिल हैं।

CITIIS SCHEME IN ANDHRA PRADESH

4428. SHRI PUTTA MAHESH KUMAR:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the details of the progress made in the implementation of the City Investments to Innovate, Integrate and Sustain (CITIIS) Scheme (1.0 and 2.0) in Andhra Pradesh since its inception;
- (b) the details of the total funds allocated, sanctioned and utilised during the last five years under the CITIIS Scheme 1.0 and 2.0 in Andhra Pradesh, project-wise;
- (c) whether the Government has considered for expanding the scope of implementation of the said scheme in Andhra Pradesh, if so, the details thereof and if not, the reasons therefor; and
- (d) whether the Government has taken any steps to increase awareness regarding the CITIIS Scheme and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) and (b): Two cities viz, Amaravati and Visakhapatnam were selected under the City Investments to Innovate, Integrate and Sustain (CITIIS) 1.0 program from the State of Andhra Pradesh as per Agreement signed on 06th March, 2019.

Under CITIIS 1.0, a total central financial assistance allocation of ₹52 crore was made to Visakhapatnam city for upgradation of 39 schools run by Greater Visakhapatnam Municipal Corporation (GVMC) with child friendly and universally accessible infrastructure. Total amount was sanctioned and utilised.

Under CITIIS 1.0, a total central financial assistance allocation of ₹80 crore was made to Amaravati city for upgradation of basic Infrastructure development of 15 e-health and wellness centres, 15 model anganwadi centres, 14 primary schools and 1 multi-faith funeral campus. Out of which ₹72 crore was sanctioned and of which ₹66.47 crore has been utilised.

Under CITIIS 2.0, Andhra Pradesh is one of the 21 states that participated in State-level interventions for climate action component of the program. A Tripartite Agreement between Ministry of Housing and Urban Affairs (MoHUA), Government of Andhra Pradesh and the National Institute of Urban Affairs (NIUA) was signed on 03.03.2025. An amount of ₹23 crore has been allocated to the State of Andhra Pradesh.

(c): CITIIS 2.0 program was launched on 31.05.2023 for envisaging comprehensive support to the competitively selected projects promoting circular economy with focus on integrated waste management at the city level, climate-oriented reform actions at the State level, and institutional strengthening and knowledge dissemination at the National level.

(d): Yes. The same is being done by regular capacity building workshops, media-engagement and mid-media activities like exhibitions and competitions.

अन्वेषण कार्यकलापों की गति

4429. श्री रामवीर सिंह बिधूड़ी:

क्या **पेट्रोलियम और प्राकृतिक गैस** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार अन्वेषण कार्यकलापों की गति में तेजी लाने के लिए कोई उपाय कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ख) अन्वेषण और उत्पादन क्षेत्र का ऊर्जा आत्मनिर्भरता प्राप्त करने और आर्थिक विकास को बनाए रखने में क्या महत्व है?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री सुरेश गोपी):

(क) और (ख): सरकार ने राष्ट्रीय तेल कंपनियों (एनओसी) और अन्य प्रचालकों को क्रूड ऑयल और प्राकृतिक गैस के नए संभावित स्रोतों की खोज करने में सक्षम बनाने के लिए विभिन्न नीतिगत और प्रौद्योगिकीय पहल की हैं। इनमें, अन्य बातों के साथ-साथ, निम्नलिखित शामिल हैं:

- i. हाइड्रोकार्बन खोजों के शीघ्र मुद्रीकरण के लिए पीएससी व्यवस्था के अंतर्गत छूट, विस्तार और स्पष्टीकरण हेतु नीति, 2014
- ii. खोजे गए छोटे क्षेत्र नीति, 2015
- iii. हाइड्रोकार्बन अन्वेषण और लाइसेंसिंग नीति (एचईएलपी), 2016
- iv. पीएससीज के विस्तार के लिए नीति, 2016 और 2017
- v. कोल बेड मीथेन के शीघ्र मुद्रीकरण के लिए नीति, 2017
- vi. राष्ट्रीय डेटा रिपॉजिटरी की स्थापना, 2017
- vii. राष्ट्रीय भूकंपीय कार्यक्रम, 2017 के तहत तलछटी बेसिनों में गैर-मूल्यांकित क्षेत्रों का मूल्यांकन।

viii. तेल और गैस के लिए उन्नत पुनर्प्राप्ति विधियों को बढ़ावा देने और प्रोत्साहित करने की नीति, 2018

ix. मौजूदा उत्पादन साझाकरण सुविधाओं (पीएससीज), कोल बेड मीथेन (सीबीएम) सुविधाओं और नामांकन क्षेत्रों के तहत अपरंपरागत हाइड्रोकार्बन की खोज और दोहन के लिए नीति ढांचा, 2018

x. प्राकृतिक गैस विपणन सुधार, 2020

xi. बोलीदाताओं को आकर्षित करने के लिए श्रेणी II और III बेसिन के अंतर्गत कम रॉयल्टी दरें, शून्य राजस्व हिस्सेदारी (अप्रत्याशित लाभ तक) को सुविधाजनक बनाने के लिए और हाइड्रोकार्बन अन्वेषण और लाइसेंसिंग नीति (एचईएलपी), 2019, ओएएलपी ब्लॉकों में कोई ड्रिलिंग प्रतिबद्धता नहीं।

xii. वर्ष 2022 में दशकों से अन्वेषण के लिए अवरुद्ध अपतटीय क्षेत्र के लगभग 1 मिलियन वर्ग किलोमीटर (एसकेएम) 'नो-गो' क्षेत्र को खोल दिया जाएगा।

xiii. सरकार भारतीय तलछटी बेसिनों के गुणवत्तापूर्ण डेटा को बोलीदाताओं के लिए उपलब्ध कराने के लिए भूमि और अपतटीय क्षेत्रों में भूकंपीय डेटा के अधिग्रहण और स्ट्रेटीग्राफिक कूपों की ड्रिलिंग के लिए लगभग 7500 करोड़ रुपये खर्च कर रही है। सरकार ने भारत के अनन्य आर्थिक क्षेत्र (ईईजेड) से परे भूमि पर 20,000 एलकेएम और अपतटीय क्षेत्र में 30,000 एलकेएम के अतिरिक्त 2डी भूकंपीय डेटा के अधिग्रहण को मंजूरी दे दी है।

xiv. प्रसंस्करण और व्याख्या के लिए उच्च गुणवत्ता वाले डेटा प्राप्त करने के लिए एयरबोर्न ग्रेविटी ग्रेडिओमेट्री और ग्रेविटी मैग्नेटिक सर्वे, पैसिव सिस्मिक टोमोग्राफी (पीएसटी), लो-फ्रीक्वेंसी पैसिव सिस्मिक (एलएफपीएस) सर्वेक्षण जैसी नई प्रौद्योगिकियों को लागू किया गया है।

अन्वेषण और उत्पादन (ईएंडपी) गतिविधियाँ विभिन्न कार्य तंत्रों के माध्यम से आयातित तेल और गैस पर देश की निर्भरता को कम करने में योगदान देती हैं। वर्ष 2023-24 के दौरान क्रड ऑयल का उत्पादन 29.36 मिलियन मीट्रिक टन (एमएमटी) रहा है और वर्तमान में ईएंडपी कंपनियों द्वारा लगभग 53% गैस (36.43 बिलियन क्यूबिक मीटर) घरेलू स्तर पर उत्पादित की जा रही है।

TRAINING UNDER PM VISHWAKARMA YOJANA**4430. SHRI PRAVEEN PATEL:****DR. MANNA LAL RAWAT:****SHRIMATI MALA RAJYA LAXMI SHAH:****CAPTAIN BRIJESH CHOWTA:****DR. RAJESH MISHRA:****SHRI ARUN GOVIL:****SHRI DAMODAR AGRAWAL:****DR. K. SUDHAKAR:****SHRI JANARDAN MISHRA:****SHRI MADHAVANENI RAGHUNANDAN RAO:****SUSHRI KANGNA RANAUT:****SHRI DAGGUMALLA PRASADA RAO:**

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) the number of beneficiaries/people that have received training under the PM Vishwakarma scheme till date, State and year-wise particularly in Uttarakhand, Meerut district and Phulpur Parliamentary Constituency of Uttar Pradesh, Dakshina Kannada and Chikkaballapur districts of Karnataka and Mandi Parliamentary Constituency of Himachal Pradesh;
- (b) the collateral-free credit support sanctioned to the beneficiaries and the number of such beneficiaries till date, State and year-wise particularly Uttarakhand, Meerut district and Phulpur Parliamentary Constituency of Uttar Pradesh, Dakshina Kannada and Chikkaballapur districts of Karnataka and Mandi Parliamentary Constituency of Himachal Pradesh;

- (c) any steps taken in organizing fairs and exhibitions under the scheme, State/year wise;
- (d) the total number of beneficiaries under the scheme, State-wise especially in Karnataka and Sidhi Parliamentary Constituency;
- (e) whether the Government has any details regarding the total number of skill-wise training centres established under the said scheme till date and if so, the details thereof, State-wise and district-wise in Andhra Pradesh; and
- (f) the details regarding the funds allocated and released for the same till date, State-wise and district-wise in Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): The details of beneficiaries that have received basic skill training and collateral-free credit support under PM Vishwakarma Scheme are given in the enclosed **Statement-I**.

(c): Under the PM Vishwakarma Scheme, beneficiaries across the country, are being provided with marketing support including trade fairs, state level exhibitions, etc. The details of trade fairs and exhibitions organised under PM Vishwakarma Scheme are given in the enclosed **Statement-II**.

(d): The State-wise details of beneficiaries under PM Vishwakarma Scheme are given in the enclosed **Statement-III**.

(e): As per the information received from Ministry of Skill Development and Entrepreneurship, the details of training centres State-wise and district-wise in

Andhra Pradesh under PM Vishwakarma Scheme are given in the enclosed **Statement-IV.**

(f): As PM Vishwakarma is a Central Sector Scheme, State/District wise funds are not allocated. As of 25.03.2025, the funds allocated and released across the country, under the Scheme are detailed below:

Financial Year	Revised Estimate (RE) (Rs. in Cr.)	Expenditure Incurred (Rs Cr.)
2023-24	746	746
2024-25 (as of 25.03.2025)	4,000	3,950

STATEMENT-I

Details of beneficiaries that have received basic skill training and collateral-free credit support under PM Vishwakarma Scheme

State/U.T./District	Basic Skill Training Completed	No. of Loan Applications Sanctioned	Loan Sanctioned amount (Rs. Cr)
ANDHRA PRADESH	148408	31171	253.94
ARUNACHAL PRADESH	294	50	0.49
ASSAM	79457	11410	106.96
BIHAR	76120	10831	95.54
CHHATTISGARH	69023	6970	58.11
GOA	10149	616	5.48
GUJARAT	174873	38284	345.52
HARYANA	26566	5460	50.40
HIMACHAL PRADESH	10404	1320	12.33
JHARKHAND	25618	3391	24.43
KARNATAKA	445862	98619	783.48
KERALA	9574	2988	26.72
MADHYA PRADESH	185703	30959	281.42
MAHARASHTRA	174620	32957	290.07
MANIPUR	5346	724	6.83
MEGHALAYA	202	5	0.05

MIZORAM	544	29	0.29
NAGALAND	989	153	1.49
ODISHA	71047	10069	86.50
PUNJAB	6692	973	8.96
RAJASTHAN	199583	43229	381.73
SIKKIM	626	64	0.64
TELANGANA	55860	21722	204.10
TRIPURA	13834	3201	28.23
UTTAR PRADESH	109718	8830	80.15
UTTARAKHAND	10291	657	6.05
ANDAMAN AND NICOBAR ISLANDS	396	42	0.38
CHANDIGARH	75	15	0.13
DELHI	363	38	0.32
JAMMU AND KASHMIR	125273	12418	114.95
LADAKH	2047	340	3.38
LAKSHADWEEP	110	1	0.01
PUDUCHERRY	126	57	0.55
THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	383	56	0.43
GRAND TOTAL (ALL INDIA)	2040176	377649	3260.06
MEERUT (Uttar Pradesh)	1218	193	1.82
PRAYAGRAJ (Uttar Pradesh (including Phulpur))	2055	74	0.67
DAKSHINA KANNADA (Karnataka)	5459	2959	28.53
CHIKKABALLAPURA (Karnataka)	17457	2787	21.32
MANDI (Himachal Pradesh)	3337	564	5.25

STATEMENT-II

Details of trade fairs and exhibitions organised under PM Vishwakarma

State/U.T.	No. of Trade Fairs & Exhibitions
ANDHRA PRADESH	4
ARUNACHAL PRADESH	0

ASSAM	2
BIHAR	5
CHHATTISGARH	1
GOA	2
GUJARAT	4
HARYANA	1
HIMACHAL PRADESH	3
JHARKHAND	4
KARNATAKA	5
KERALA	3
MADHYA PRADESH	4
MAHARASHTRA	2
MANIPUR	1
MEGHALAYA	0
MIZORAM	1
NAGALAND	1
ODISHA	3
PUNJAB	3
RAJASTHAN	4
SIKKIM	1
TELANGANA	4
TRIPURA	2
UTTAR PRADESH	9
UTTARAKHAND	3
ANDAMAN AND NICOBAR ISLANDS	2
CHANDIGARH	1
DELHI	0
JAMMU AND KASHMIR	1
LADAKH	2
LAKSHADWEEP	1
PUDUCHERRY	2

THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	1
GRAND TOTAL (ALL INDIA)	82

STATEMENT-III

State-wise details of beneficiaries under PM Vishwakarma Scheme

State/U.T./District	Successful Registrations
ANDHRA PRADESH	218691
ARUNACHAL PRADESH	5984
ASSAM	117900
BIHAR	156326
CHHATTISGARH	116380
GOA	18562
GUJARAT	213179
HARYANA	40889
HIMACHAL PRADESH	19655
JHARKHAND	43001
KARNATAKA	566203
KERALA	22124
MADHYA PRADESH	272834
MAHARASHTRA	274464
MANIPUR	15305
MEGHALAYA	3305
MIZORAM	3227
NAGALAND	3486
ODISHA	105078
PUNJAB	12657
RAJASTHAN	244056
SIKKIM	2666
TELANGANA	86113

TRIPURA	20234
UTTAR PRADESH	176497
UTTARAKHAND	20288
ANDAMAN AND NICOBAR ISLANDS	775
CHANDIGARH	261
DELHI	2150
JAMMU AND KASHMIR	154461
LADAKH	3871
LAKSHADWEEP	694
PUDUCHERRY	749
THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	881
GRAND TOTAL (ALL INDIA)	2942946
SIDHI (Madhya Pradesh)	4119

STATEMENT-IV

**Details of training centres State-wise and district-wise in Andhra Pradesh
under PM Vishwakarma Scheme**

State/U.T./District	No. of Training Centre
ANDHRA PRADESH	845
ARUNACHAL PRADESH	13
ASSAM	520
BIHAR	963
CHHATTISGARH	697
DADRA AND NAGAR HAVELI	2
GOA	50
GUJARAT	1196
HARYANA	253
HIMACHAL PRADESH	155
JHARKHAND	190
KARNATAKA	1943
KERALA	163

MADHYA PRADESH	1872
MAHARASHTRA	1436
MANIPUR	69
MEGHALAYA	7
MIZORAM	22
NAGALAND	47
ODISHA	503
PUNJAB	111
RAJASTHAN	1354
SIKKIM	15
TELANGANA	477
TRIPURA	114
UTTAR PRADESH	1439
UTTARAKHAND	90
ANDAMAN AND NICOBAR ISLANDS	27
CHANDIGARH	7
DELHI	4
JAMMU AND KASHMIR	802
LADAKH	26
LAKSHADWEEP	8
PUDUCHERRY	10
THE DADRA AND NAGAR HAVELI AND DAMAN AND DIU	11
GRAND TOTAL (ALL INDIA)	15441

Districts of Andhra Pradesh	
ANAKAPALLI	5
ANANTHAPURAMU	66
ANNAMAYYA	11
BAPATLA	27
CHITTOOR	21
DR. B.R. AMBEDKAR KONASEEMA	20
EAST GODAVARI	6

ELURU	12
GUNTUR	22
KAKINADA	11
KRISHNA	25
KURNOOL	92
NANDYAL	62
NTR	22
PALNADU	41
PARVATHIPURAM MANYAM	4
PRAKASAM	47
SRI POTTI SRIRAMULU NELLORE	42
SRI SATHYA SAI	38
SRIKAKULAM	45
TIRUPATI	53
VISAKHAPATNAM	23
VIZIANAGARAM	12
WEST GODAVARI	46
Y.S.R.	92
Grand Total (ANDHRA PRADESH)	845

SLOW ADAPTATION OF SMART METERS

4431. SHRI VISHALDADA PRAKASHBAPU PATIL:

Will the Minister of **POWER** be pleased to state:

- (a) whether any digital platforms are available to facilitate easy recharge and complaint registration for smart meters and if so, the details thereof;
- (b) whether the Government is aware of the slow adaptation of smart meters in certain regions, where progress has been slow, with only 14.5 million meters installed out of the 117.7 million as of October 2024; and

(c) if so, the steps taken/being taken by the Government to ensure robust implementation and wider adaptation especially in district like Sangli?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (c): Government of India, in July 2021, launched the Revamped Distribution Sector Scheme (RDSS) with the objective of improving the quality and reliability of power supply to consumers through a financially sustainable and operationally efficient Distribution Sector in the country. Under the scheme, projects have been sanctioned for loss reduction infrastructure & smart metering works.

Out of the total target of 20.33 crore Smart meters sanctioned under Revamped Distribution Sector Scheme (RDSS), approximately 1.36 crore (6.7%) Smart meters have been installed in the country. Ministry of Power is regularly reviewing the progress of installation of Smart meters by various Distribution Utilities and is taking necessary steps.

The installation of Smart meters has been affected due to the following reasons:

- Smart meter being a new concept, there were delays in issue of tenders and establishment of direct debit facility mechanism for payment.
- Collection and validation of data for Consumer Indexing.
- Time taken in Testing and approvals like Field installation and integration test, Factory acceptance test and likewise.

Smart meters are required to adhere to relevant technical and quality standards and need to have valid tests and BIS (Bureau of Indian Standards) certificate. For complaint redressal, a helpline number has been provided by the distribution utilities.

Gol has issued the Standard Bidding Document (SBD) for engaging services of Advanced Metering Infrastructure Service Provider for smart meter installation and providing necessary services. The Clause 2.5 Section 6 of the SBD provides for creating user interface for providing easy recharge option and for lodging/resolution of consumer complaints. For reference, for the district of Sangli, the mobile app-‘MAHA VIDYUT’ has been provided for easy recharge and complaint lodging.

The following steps have been taken or are being taken by the Ministry to expedite installation of the Smart meters in the country, including the district of Sangli, Maharashtra:

- Standard operating procedures (SoPs) has been issued for smart meters which include provisions for providing multiple recharge options, having consumer feedback mechanism, effective complaint resolution mechanism and comprehensive consumer engagement campaign, etc.
- Directions have been issued for establishment of smart meter feedback collection units.

- Distribution Utilities have been asked to ensure readiness of Smart meter mobile apps for regular tracking of consumption of electricity and for providing multiple recharge.
- In order to promote pre-paid smart metering, States have been advised to provide rebate of upto 5% to pre-paid consumers.
- Regular review of progress with the States and Distribution Utilities on the tendering and award of smart meter works and their installation.
- Distribution Utilities have been advised for Installation of check meters for up-to 5% of the Smart meters installed and mandatorily in case of complaints related to Smart meters.
- Advisory has been issued for prioritizing installation of Smart meter in Government Establishments, Government colonies and Industrial and commercial category of consumers and other high load consumers. Based on successful demonstration in above category of consumers, Smart meter installation may be rolled out for other consumers. Also, advisory prescribes for regular consumer engagement exercise in respect of Smart meters so as to build consumer confidence.

WAVE ENERGY PROJECTS

4432. SHRI JASHUBHAI BHILUBHAI RATHVA :

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

(a) the steps that would be taken to scale up wave energy projects from pilot to commercial-scale installations;

(b) the financial or policy incentives the Government would provide to support wave energy integration;

(c) the Key Performance Indicators (KPIs) that would be used to assess the efficiency of wave energy conversion; and

(d) the measures that would be in place to prevent any adverse effects on marine ecosystems?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) to (d): Wave energy is still at a nascent Research & Development (R&D) stage in the country. Ministry of New & Renewable Energy (MNRE) is implementing a Renewable Energy Research and Technology Development Programme (RE-RTD) through research institutions and industry to develop indigenous technologies for new and renewable energy including wave energy. Under RE-RTD programme, Government provides up to 100% financial support to Government/non-profit research organizations and up to 70% to industry, start-ups, private institutes, entrepreneur, and manufacturing units. An R&D Project by Bharat Petroleum Corporation Limited (BPCL) has been taken up in collaboration with Eco Wave Power, Israel, to establish the country's first wave energy pilot project at BPCL's Marine Oil Terminal, Mumbai using wave energy converter technology. Conversion Efficiency of the unit and Levelized Cost of Energy (LCOE) for a fixed capacity factor amongst others help evaluate effectiveness and efficiency of performance, etc. Wave conversion technologies are likely to have minimal interaction with

marine ecosystem in terms of discharge of effluents, hardware installation and underwater electricity cables, etc.

IMPACT OF ETHANOL BLENDING ON POULTRY INDUSTRY

4433. DR. NAMDEO KIRSAN:

ADV GOWAAL KAGADA PADAVI:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) the findings of any impact assessments conducted on ethanol blending expansion particularly concerning food security, water usage and air quality;
- (b) the measures taken/being taken to mitigate any adverse environmental or agricultural consequences arising from increased ethanol production;
- (c) the specific impact on the poultry industry due to diversion of feed for ethanol production and measures taken/being taken by the Government to assist the industry to cope with it; and
- (d) the current ethanol blending percentage achieved in different States and the projected timeline for meeting the 20% blending target, State/UT-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) and (b): Government have been promoting blending of ethanol in petrol under the Ethanol Blended Petrol (EBP) Programme with multiple objectives. As a green fuel, Ethanol supports the environmental sustainability efforts of the Government. It reduces import dependence on crude oil while saving foreign exchange and promotes domestic agriculture sector.

EBP Programme has resulted in expeditious payment to farmers of more than Rs. 1,04,000 crore from Ethanol Supply Year (ESY) 2014-15 up to January 2025, besides savings of more than Rs. 1,20,000 crore of foreign exchange, net CO₂ reduction of about 626 lakh metric tonne and substitution of more than 200 lakh metric tonnes of crude oil.

The National Policy on Biofuels promotes use of feedstocks such as corn, cassava, rotten potatoes, damaged food grains like broken rice, food grains unfit for human consumption, maize, sugarcane juice & molasses, agriculture residues (Rice straw, cotton stalk, corn cobs, sawdust, bagasse etc.). The extent of utilization of individual feedstock for ethanol production varies annually, influenced by factors such as availability, costs, economic feasibility, market demand, and policy incentives. Any diversion of sugarcane juice, its by-products, maize etc. for ethanol production is carefully calibrated in consultation with relevant stakeholders.

Government is also encouraging farmers to diversify from water intensive crops like rice, sugarcane, etc. to more sustainable crops like maize for ethanol production. The “Roadmap for Ethanol Blending in India 2020-25” has also noted that technological advancements have made it possible for molasses-based distilleries with incineration boilers and grain-based distilleries to become zero liquid discharge (ZLD) units, resulting in negligible pollution.

(c): The Government has implemented measures to support the poultry industry. Around 60% of the country’s maize is utilized by the poultry industry. To ensure steady availability and affordability of poultry feed, diversification in feed sources has been promoted. Additionally, farmers are encouraged to incorporate alternative

feed ingredients like sorghum, broken rice, and bajra (pearl millet) as poultry feed. Further, producing ethanol from grains like maize yields a valuable co-product known as Dried Distillers Grains with Solubles (DDGS), which is rich in protein and widely used as cattle and poultry feed.

(d): The National Policy on Biofuels – 2018, as amended in 2022, *inter-alia* advanced the target of 20% blending of ethanol in petrol to Ethanol Supply Year (ESY) 2025-26 from 2030. During the ongoing ESY 2024-25, Public Sector Oil Marketing Companies (OMCs) have achieved ethanol blending of 17.98% up to 28.02.2025. For the month of February 2025, ethanol blending of 19.68% was achieved by Public Sector OMCs. The blending percentage achieved in different States/Union Territories during ESY 2024-25 as on 28.02.2025 is are given in the enclosed **Statement**.

STATEMENT

Ethanol blending achieved in States/UTs during ESY 2024-25 up to 28.02.2025

STATE / UNION TERRITORY (UT)	% Blending (Sales)
Uttar Pradesh	17.63%
Maharashtra	17.79%
Tamil Nadu	18.26%
Karnataka	18.28%
Kerala	18.58%
Gujarat	17.94%
Andhra Pradesh	18.02%
Telangana	18.20%
Haryana	18.63%
Madhya Pradesh	18.29%
Rajasthan	17.99%
West Bengal	18.68%

Punjab	18.48%
Assam	17.96%
Odisha	18.34%
Bihar	17.95%
Delhi	18.00%
Chhattisgarh	15.31%
Jharkhand	17.51%
Himachal Pradesh	18.47%
Uttarakhand	17.96%
Goa	14.90%
Jammu & Kashmir	17.57%
Arunachal Pradesh	17.78%
Lakshadweep	15.00%
Ladakh	15.00%
Sikkim	18.50%
Andaman & Nicobar	5.00%
Dadra And Nagar Haveli And Daman & Diu	18.01%
Nagaland	18.10%
Tripura	17.69%
Mizoram	15.41%
Manipur	16.84%
Chandigarh	18.27%
Meghalaya	17.94%
Pondicherry	18.37%
Cumulative Ethanol Blending	17.98%

DRINKING WATER CRISIS IN MAHARASHTRA

4434. SHRI NILESH DNYANDEV LANKE:

SHRI BHASKAR MURLIDHAR BHAGARE:

DR. AMOL RAMSING KOLHE:

SHRI SANJAY DINA PATIL:

SHRI DHAIRYASHEEL RAJSINH MOHITE-PATIL:

SHRIMATI SUPRIYA SULE:

PROF. VARSHA EKNATH GAIKWAD:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the Government is aware of the serious drinking water crisis arising due to continuously depleting groundwater levels across various States, especially Maharashtra and if so, the details thereof along with the reasons therefor;
- (b) the steps taken/being taken by the Government to address this crisis, including measures for groundwater recharge, sustainable water management and improvement in drinking water supply infrastructure;
- (c) the details of the funds allocated and utilised under various drinking water schemes in different districts of Maharashtra during the last five years and the current year, district-wise;
- (d) whether the Government has assessed the need for any special intervention to ensure adequate availability of drinking water, especially in water-stressed and drought-prone regions and if so, the details thereof;
- (e) whether the Government has formulated/proposes to formulate any new schemes, policies or technological solutions to enhance drinking water security; and
- (f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V. SOMANNA):

- (a) to (f): Government of India is committed to the provision of safe and potable tap water supply in adequate quantity, of prescribed quality and on a regular & long-term basis to all rural households in the country.

Government of India, in partnership with States/UTs including Maharashtra is implementing Jal Jeevan Mission, since August, 2019, to make provision of tap water supply to every rural household in the country. JJM follows a universal saturation approach and covers all rural households in the country. Under Jal Jeevan Mission (JJM), the Department of Drinking Water and Sanitation provides financial, policy guidance and technical assistance to the States and Union Territories for implementing their drinking water supply schemes.

Water being a State subject, steps for augmentation, conservation and efficient management of water resources are primarily undertaken by the respective State Governments. Under JJM, provisions have been made for drinking water source development/ strengthening/ augmentation; and infrastructure for bulk transfer of water, treatment and distribution systems in water deficit drought-prone and desert areas without dependable ground water sources, apart from creation of in-village water supply infrastructure. While allocating the fund to States/ UTs, 30% weightage is assigned for difficult terrains which *inter alia* include areas under Desert Development Programme (DDP) and Drought Prone Area Programme (DPAP), to prioritize the coverage in these areas.

To achieve drinking water security, every village has to prepare a 5-year Village Action Plan under Jal Jeevan Mission which *inter alia* includes augmentation and strengthening of drinking water sources to be taken up in convergence with other schemes at village level viz. MGNREGS, 15th Finance Commission tied grants to Rural Local Bodies (RLBs)/ PRIs, Integrated Watershed

Management Programme (IWMP), State schemes, District Mineral Development Fund, CSR funds, community contribution, etc.

Significant progress has been made in the country since the launch of Jal Jeevan Mission (JJM), towards enhancing access to tap water to rural households. At the start of Jal Jeevan Mission in August 2019, only 3.23 Crore (~17%) rural households were reported to have tap water connections. So far, as reported by States/ UTs as on 24.03.2025, around 12.31 Crore additional rural households have been provided with tap water connections under JJM. Thus, as on 24.03.2025, out of 19.36 Crore rural households in the country, more than 15.54 Crore (80.26%) households are reported to have tap water supply in their homes.

Similarly, at the start of Jal Jeevan Mission in August 2019, 48.44 lakh (33%) rural households were reported to have tap water connections in Maharashtra. So far, as reported by the State as on 24.03.2025, around 82.37 lakh additional rural households have been provided with tap water connections under JJM during more than last five years. Thus, as on 24.03.2025, out of 146.80 lakh rural households in the Maharashtra, approximately 130.81 lakh (89.11%) households are reported to have tap water supply in their homes.

The important steps taken by the Central Government for sustainable ground water management and addressing water scarcity in the country may be seen at <https://cdnbbsr.s3waas.gov.in/s3a70dc40477bc2adceef4d2c90f47eb82/uploads/2024/07/20240716706354487.pdf>.

The year-wise details of funds allocated, released and utilized by Maharashtra under Jal Jeevan Mission (JJM) during the last five years are as under:

(Amount in Rs. Crore)

Year	Central share					Expenditure under State share
	Opening Balance	Budget allocation	Fund drawn the State	Total available fund	Reported utilization	
2019-20	248.12	847.97	345.28	593.40	308.04	431.79
2020-21	285.35	1828.92	457.23	742.58	473.59	324.16
2021-22	268.99	7,064.41	1,666.64	1,935.63	377.98	477.98
2022-23	1,557.65	7,831.25	3,915.62	5,473.27	3,109.53	2,972.21
2023-24	2,363.74	21,465.88	7,444.26	9,808.00	8,208.53	8,371.34
2024-25	1,599.47	5,352.93	1,605.88	3,205.35	2,089.20	2,644.40

District-wise information related to funds allocated, released and utilized is not maintained centrally.

CARBON CREDIT TRADING SYSTEM

4435. SHRI P. V. MIDHUN REDDY:

Will the Minister of **POWER** be pleased to state:

- (a) whether the designated consumers (DCs) under the Perform, Achieve and Trade (PAT) scheme shall be transitioned to the newly launched Carbon Credit Trading System (CCTS) by 2026-27 and if so, the details thereof;
- (b) whether the Government has made any assessment of the actual benefit that would accrue to these DCs on account of such transition and if so, the details thereof; and

(c) whether the Government has planned to collaborate with other countries that have implemented/announced similar schemes for learning and trading and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a): Designated Consumers in identified sectors are expected to be gradually transitioned from the Perform, Achieve and Trade (PAT) scheme to the Carbon Credit Trading System (CCTS) by 2026-27.

(b): The Ministry of Power has not conducted any specific assessment of the actual benefits that would accrue to these designated consumers (DCs) as a result of such a transition.

Under the PAT scheme, targets for obligated entities are set in terms of energy savings, whereas under the CCTS, targets are assigned based on greenhouse gas emission intensity. Compliance with these emission targets helps entities benefit from energy conservation and emission reduction, enhancing the competitiveness of their products. Additionally, entities that exceed their prescribed targets earn carbon credit certificates, which can be monetised.

(c): Presently, the Ministry of Power has no such plans. However, learnings from international experiences are being incorporated in the design of CCTS.

MSME EXPORTS

4436. SHRI SRIBHARAT MATHUKUMILLI:

SHRI LAVU SRIKRISHNA DEVARAYALU:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) the share and value of Micro, Small and Medium Enterprises (MSMEs) exports to the European Union (EU) region;
- (b) whether the upcoming implementation of the Carbon Border Adjustment Mechanism (CBAM) is expected to significantly impact MSMEs exporting to the EU and if so, the details thereof;
- (c) the measures taken or proposed by the Government to help MSMEs maintain competitiveness in the European market amid CBAM regulations;
- (d) whether any initiatives for technology upgradation and carbon reporting mechanisms have been undertaken or proposed to assist MSMEs in meeting EU sustainability standards and if so, the details thereof; and
- (e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

- (a): Ministry of Micro, Small and Medium Enterprises (MSME) does not maintain exports data. However, as per information provided by Directorate General of Commercial Intelligence and Statistics (DGCIS), in FY 2023-24, percentage share of exports of MSMEs to EU with respect to total exports of MSME was 15.25 and percentage share of exports of MSME to EU with respect to total exports was 4.45.
- (b) to (e): Within the framework of World Trade Organization (WTO), all countries impose trade measures on imports primarily in the form of sanitary and

phytosanitary measures, technical trade regulations, quota restrictions, safeguard duties, and various sustainability-related regulations to protect human, animal, and plant life or health, as well as to promote sustainable development and environmental conservation. However, when such trade measures are perceived as trade barriers having an adverse impact on trade, the Government proactively takes up such measures with concerned countries at bilateral and multilateral level, as may be necessary, for remedial action. The Government has strongly taken up all trade restrictive measures, either within the WTO framework or otherwise, with the European Union (EU) and its member states at relevant multilateral and bilateral forums including at the India-EU Trade and Technology Council and the India-EU High Level Dialogue. Government has also engaged with the European Union for exchange of best practices and harmonisation of standards with objective of building India as a high-quality product market.

To help MSMEs to maintain competitiveness, Ministry of MSME has developed a support system towards export promotion by setting up 65 Export Facilitation Centres (EFCs) in its field offices namely, MSME Development and Facilitation Offices, MSME Technology Centres and MSME Testing Centres. These EFCs handhold the MSMEs by providing MSMEs with support in documentation, market access, financing, technology adoption and training.

Other initiatives for helping MSMEs to grow their business globally include Ministry of Commerce and Industry's Trade Infrastructure for Export Scheme (TIES) and Market Access Initiative (MAI) which facilitates participation of Indian Exporters in exhibitions, buyer seller meets, fairs etc. Initiatives like Districts as

Export hubs identify export potential, address bottlenecks and supports local exporters / manufacturers. The Trade Connect e-Platform is an information and intermediation platform on international trade, which provides comprehensive services for both new and existing exporters.

Further, a number of other measures have also been taken by Ministry of MSME for creating an enabling environment for MSMEs. The Government has a policy priority to ensure timely and adequate finances, relevant technologies and appropriate training for MSMEs. Some of the initiatives taken by the Government, in this context, include Udyam Registration Portal for registration of MSME, Udyam Assist Platform for bringing Informal Micro Enterprises in the formal ambit, collateral free loan up to a limit of Rs. 500 lakh to Micro and Small Enterprises, MSME Champions Scheme for modernizing MSMEs' manufacturing processes, reducing wastages, encouraging innovativeness, sharpening business competitiveness and facilitating their national and global reach and excellence.

MEGA IRRIGATION PROJECTS IN JHARKHAND

4437. SHRI CHANDRA PRAKASH CHOUDHARY:

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) the total number of mega irrigation projects introduced/proposed by the Government in Jharkhand during the last 25 years and the current year, year-wise with the assistance of any financial institution;

(b) the number of projects completed till date, the number of projects under progress along with the total amount spent on the said projects, year-wise and project location-wise thereof;

(c) whether a project-wise progress report is available with the Government and if so, the list and the progress status of the projects thereof;

(d) whether 20 out of 24 districts in Jharkhand suffer from natural drought every year due to climate change and environmental impact; and

(e) whether there is a need for co-operation between the Union Government and the State Government for the future action plan, if so, the details of any proposal by the Government to support Jharkhand thereof?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a) to (c): Water resources projects are planned, funded, executed and maintained by the State Governments themselves as per their own resources and priority. Role of Government of India is limited to being catalytic, providing technical support, and partial financial assistance to a few identified projects under the ongoing schemes of this Ministry.

In Jharkhand, there are 2 nos. ongoing mega irrigation projects namely, Subarnarekha Multipurpose Project and North Koel Reservoir Project, which are getting partial central assistance under Pradhan Mantri Krishi Sinchai Yojana-Accelerated Irrigation Benefit Programme (PMKSY-AIBP). The detail of expenditure in Subarnarekha Multipurpose Project and North Koel Reservoir

Project are given in the enclosed **Statement-I** and **II** respectively and details of progress in both projects are given in **Statement-III** and **IV**, respectively.

(d) and (e): The state of Jharkhand is drought-prone and many of its districts are frequently affected by drought, although the number of drought-affected districts varies each year depending on rainfall and other factors. The Government of India formulates and implements various schemes for development in different sectors with the spirit of cooperation between Union Government and all State Governments, including Jharkhand.

STATEMENT-I

Detail of Central Assistance (CA) released and Expenditure in Subarnarekha Multipurpose Project, Jharkhand

(Rs. in Crore)

S.No	Financial Year	CA Released (in Cr.)	Expenditure incurred on works under AIBP including Central + Jharkhand share
1	2011-12	335.54	153.11
2	2012-13	515.720	277.38
3	2013-14	-	412.14
4	2014-15	-	319.62
5	2015-16	281.625	753.40
6	2016-17	145.75	712.40
7	2017-18	305.10	582.90
8	2018-19	305.88	406.84
9	2019-20	-	379.29
10	2020-21	-	90.31
11	2021-22	-	248.97
12	2022-23	-	340.52
13	2023-24	-	273.827
14	2024-25 upto Nov 2024	-	313.95
	Total	1,889.615	5,264.657

STATEMENT-II**Detail of Central release to North Koel Project, Jharkhand_**

(Rs. in Crore)

Financial Year	Amount released to Govt. Jharkhand	Amount released to M/s WAPCO Ltd.
2017-18	-	8.05
2018-19	572.38	78.74
2019-20	0	0.53
2020-21	0	61.52
2021-22	0	0
2022-23	0	0
2023-24	0	0
2024-25	0	49.82
Sub Total	572.38	198.66
Total	771.04	

STATEMENT-III**Physical Progress of Subernarekha Multipurpose Project under PMKSY-AIBP, Jharkhand**

S.No.	Project Features	Physical Progress (in percentage)
A.	Headworks	
1.	Chandil Dam (on river Subernarekha)	100
2.	Icha Dam (on river Kharkai)	32
3.	Galudih Barrage (on river Subernarekha)	100
4.	Kharkai Barrage (on river Khakai)	100
B.	Canal Components	
1.	Chandil Left Main Canal (CLMC) (Length- 127.88 km)	100
2.	Chandil Right Main Canal (CRMC) (Length- 33.77 km)	0

3.	Icha Left Main Canal (ILMC) (Length- 19.75 km)	100
4.	Icha Right Main Canal (IRMC) (Length- 30.21 km)	100
5.	Galudih Left Main Canal (GLMC) (Length- 65.70 km)	96
6.	Galudih Right Main Canal (GRMC) (Length- 56.04 km)	100
7.	Kharkai Left Main Canal (KLMC) (Length- 2.5 km)	90
8.	Kharkai Right Main Canal (KRCM) (Length- 29.83 km)	92

STATEMENT-IV

Physical Progress of North Koel Project, Jharkhand

Sl. No.	Project Component	Progress (in %age)
1.	Dam & Appurtenant structures	10
2.	Barrage	100
3.	Left Main Canal	86
4.	Left Main Canal distribution (Kandi distributary)	45
5.	Right Main Canal (Jharkhand Portion)	23
6.	Right Main Canal (Bihar Portion)	35

नमामि गंगे कार्यक्रम के अंतर्गत मल-जल शोधन संयंत्र की संस्थापना

4438. डॉ. राजकुमार सांगवान:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या नमामि गंगे कार्यक्रम के अंतर्गत हाल ही में बागपत में 14 एमएलडी क्षमता का मल-जल शोधन संयंत्र संस्थापित किया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और इसकी लागत, क्षमता और प्रचालनात्मक स्थिति क्या है;
- (ख) क्या उक्त संयंत्र को खुले गंदे नाले से बहने वाले अपशिष्ट जल को लेकर उसका शोधन करने के

लिए डिजाइन किया गया है ताकि इसको गंगा नदी के जल में गिरने से रोका जाए और यदि हां, तो तत्संबंधी ब्यौरा क्या है और इस प्रयोजनार्थ कौन-कौन सी विशिष्ट योजनाएं कार्यान्वित की जा रही हैं; और

(ग) क्या उक्त संयंत्र की स्थापना से गंगा नदी के प्रदूषण स्तर में कमी आने और जल की गुणवत्ता में सुधार होने की आशा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है और इसका क्या प्रभाव पड़ने की संभावना है?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क) से (ग): जी, हां। नमामी गंगे कार्यक्रम के अंतर्गत, बागपत में 14 मिलियन लीटर प्रति दिन (एमएलडी) क्षमता का एक सीवेज उपचार संयंत्र और संबंधित कार्यों को 77.36 करोड़ रुपये की लागत पर मंजूरी दी गई है और यह जनवरी 2023 से चालू हो गया है। इस संयंत्र को क्षेत्र में चार प्रमुख नालों से अपशिष्ट जल को अवरुद्ध और उपचारित करने के लिए डिज़ाइन किया गया है, जिससे इसे यमुना नदी (गंगा नदी की मुख्य सहायक नदी) में बहने से रोका जा सके। इस परियोजना में, अगले 15 वर्षों के लिए प्रणाली की सर्वोत्तम कार्यक्षमता सुनिश्चित करने के लिए एक व्यापक संचालन और रखरखाव (ओ एंड एम) योजना भी शामिल है।

युवाओं के लिए कौशल विकास योजनाएं

4439. श्री शंकर लालवानी:

क्या **सूक्ष्म, लघु और मध्यम उद्यम** मंत्री यह बताने की कृपा करेंगे कि:

(क) भारत और तंजानिया के बीच युवा कौशल विकास और सशक्तिकरण हेतु भागीदारी के उद्देश्य क्या हैं;

(ख) क्या इस भागीदारी में युवा सशक्तिकरण पहलों को सहायता प्रदान करने में प्रधानमंत्री विश्वकर्मा योजना की भूमिका भी शामिल है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) भारत के तकनीकी और व्यावसायिक शिक्षा और प्रशिक्षण (टीवीईटी) ढांचे को वैश्विक मानकों के अनुरूप बनाने के भारत और तंजानिया हेतु संभावित परिणाम क्या हैं?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क): सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय (एमएसएमई) ने युवा कौशल विकास और सशक्तिकरण हेतु तंजानिया सरकार के साथ कोई समझौता ज्ञापन या करार नहीं किया है।

(ख) और (ग): प्रश्न नहीं उठता है।

मल-जल शोधन संयंत्र का उन्नयन

4440. श्रीमती संजना जाटव:

क्या **आवासन और शहरी कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार को इस बात की जानकारी है कि देश भर के अनेक शहरों में मल-जल शोधन संयंत्र हैं जो अपशिष्ट जल को छोड़ने के लिए उसे पर्यावरण को हानि पहुंचाए बिना उपयुक्त स्तर तक शोधित करने पर प्रमुख रूप से ध्यान देते हैं न कि इसे पीने के कार्य हेतु शुद्ध करते हैं;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) सरकार द्वारा गुणवत्तापूर्ण पेयजल का उत्पादन करने के लिए मल-जल शोधन संयंत्र का उन्नयन करने हेतु की गई/की जाने वाली पहलों का ब्यौरा क्या है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) से (ग): अटल नवीकरण और शहरी परिवर्तन मिशन (अमृत) को 25 जून 2015 को देश भर के चयनित 500 शहरों (15 विलय किए गए शहरों सहित 485 शहर) और कस्बों में शुरू किया गया था। मिशन चयनित शहरों और कस्बों में जलापूर्ति; सीवरेज और सेप्टेज प्रबंधन आदि के क्षेत्रों में इन्फ्रास्ट्रक्चर के विकास पर केंद्रित है। इसके अलावा, अमृत 2.0 को 01 अक्टूबर 2021 को सभी शहरी स्थानीय निकायों (यूएलबी)/शहरों में शुरू किया गया था, जिससे शहर 'आत्मनिर्भर' और 'जल सुरक्षित'

बन सकें। 500 अमृत शहरों में सीवरेज और सेप्टेज प्रबंधन की सार्वभौमिक कवरेज प्रदान करना अमृत 2.0 के प्रमुख लक्ष्य क्षेत्रों में से एक है।

अमृत के अंतर्गत 34,505 करोड़ रुपये की 890 सीवरेज/सेप्टेज प्रबंधन परियोजनाएं शुरू की गई हैं, जिनके माध्यम से 4,447 मिलियन लीटर प्रति दिन (एमएलडी) सीवेज शोधन क्षमता (नई/संवर्धित) सृजित की गई है, जिसमें से 1,437 एमएलडी क्षमता को रीसाइकिल/पुनः उपयोग के लिए विकसित किया गया है। अमृत के तहत सीवेज शोधन संयंत्र (एसटीपी) का राज्य-वार ब्यौरा संलग्न **विवरण-I** में दिया गया है।

अमृत 2.0 के अंतर्गत, आवासन और शहरी कार्य मंत्रालय द्वारा अब तक 67,607.67 करोड़ रु. की 592 सीवरेज/सेप्टेज परियोजनाओं को अनुमोदित किया गया है। अनुमोदित परियोजनाओं में 6,739 एमएलडी सीवेज शोधन क्षमता (नई/संवर्धित) शामिल है, जिसमें से 2,093 एमएलडी सीवेज शोधन क्षमता रीसाइकिल/रीयूज के लिए है। अमृत 2.0 के अंतर्गत एसटीपी का राज्य-वार ब्यौरा संलग्न **विवरण-II** में दिया गया है।

आवासन और शहरी कार्य मंत्रालय ने अमृत 2.0 सुधारों के तहत "जल ही अमृत" पहल भी शुरू की है, जिसका उद्देश्य स्थायी आधार पर पर्यावरण मानकों को पूरा करते हुए पुनर्चक्रण योग्य शोधित जल के लिए सीवेज शोधन संयंत्रों का कुशलतापूर्वक प्रबंधन हेतु राज्यों और संघ राज्य क्षेत्रों (यूटी) को प्रोत्साहित करना है। इस पहल का उद्देश्य क्षमता निर्माण करना और शोधित निर्वहन अपशिष्ट में गुणात्मक सुधार को प्रोत्साहित करना है। इस पहल का लक्ष्य जल के उपयुक्त रीयूज के अवसर पैदा करना है, जिससे मिशन के तहत जल उपलब्धता बढ़ाकर जल सुरक्षा के समग्र लक्ष्य में योगदान किया जा सके।

विवरण-I

अमृत के अंतर्गत सीवेज शोधन संयंत्र क्षमता की राज्य-वार स्थिति

क्र. सं.	राज्य/संघ राज्य क्षेत्र का नाम	विकसित की गई एसटीपी क्षमता (एमएलडी में)	कार्यान्वयन चरण में एसटीपी क्षमता (एमएलडी में)	कुल एसटीपी क्षमता (एमएलडी में)
1	आंध्र प्रदेश	40	165	205

2	अरुणाचल प्रदेश		3	3
3	छत्तीसगढ़	263.2		263.2
4	दिल्ली		68	68
5	दमन और दीव	4.21		4.21
6	गुजरात	1582.4		1582.4
7	हरियाणा	231.86	44.37	276.23
8	हिमाचल प्रदेश	31.1		31.1
9	जम्मू और कश्मीर	8		8
10	झारखंड		36	36
11	कर्नाटक	132.55	78	210.55
12	केरल	11.6	16.2	27.8
13	मध्य प्रदेश	570.85	391.65	962.5
14	महाराष्ट्र	529.5	303.5	833
15	मेघालय	1.65		1.65
16	ओडिशा	0.12		0.12
17	पंजाब	131.25	380.5	511.75
18	राजस्थान	266.75	28	294.75
19	तमिलनाडु	289.97	210.03	500
20	तेलंगाना	18.25		18.25
21	उत्तर प्रदेश	280	128	408
22	उत्तराखंड	49.55		49.55
23	पश्चिम बंगाल	4.3		4.3
कुल		4447.11	1852.25	6299.36

अमृत के अंतर्गत पुनर्चक्रण/पुनः उपयोग के लिए विकसित एसटीपी क्षमता की राज्य-वार स्थिति

राज्य/संघ राज्य क्षेत्र	पुनर्चक्रण/पुनः उपयोग के लिए विकसित एसटीपी क्षमता (एमएलडी में)
छत्तीसगढ़	326.2
दमण और दीव	4.21
गुजरात	294
हरियाणा	57.75
जम्मू और कश्मीर	2.5
कर्नाटक	92.25
केरल	1
मध्य प्रदेश	477.55

राजस्थान	88.25
तमिलनाडु	90
तेलंगाना	3.4
उत्तराखंड	0.45
कुल	1,437.56

विवरण-II

अमृत 2.0 के अंतर्गत सीवेज शोधन संयंत्र क्षमता की राज्य-वार स्थिति

क्र. सं.	राज्य	एसटीपी क्षमता वृद्धि (एमएलडी में)
1	आंध्र प्रदेश	421.97
2	असम	9
3	बिहार	297.8
4	छत्तीसगढ़	322
5	दादरा और नगर हवेली और दमण और दीव	10
6	दिल्ली	178.15
7	गुजरात	1,186.74
8	हरियाणा	96.5
9	हिमाचल प्रदेश	1.1
10	जम्मू और कश्मीर	54
11	केरल	65.65
12	लद्दाख	11.1
13	मध्य प्रदेश	1,084.54
14	महाराष्ट्र	1,197.50
15	मिजोरम	4.1
16	नागालैंड	10.58
17	पुदुचेरी	29
18	पंजाब	2
19	राजस्थान	239.69
20	तमिलनाडु	81.51
21	तेलंगाना	1,132.00
22	उत्तर प्रदेश	201
23	पश्चिम बंगाल	104
कुल		6739.92

विवरण-II

अमृत 2.0 के अंतर्गत पुनर्चक्रण/पुनः उपयोग के लिए विकसित एसटीपी क्षमता की राज्य-वार स्थिति

राज्य/संघ राज्य क्षेत्र	पुनर्चक्रण/पुनः उपयोग हेतु जल की मात्रा (एमएलडी में)
आंध्र प्रदेश	40.00
असम	1.00
चंडीगढ़	90.80
छत्तीसगढ़	41.50
गुजरात	527.00
केरल	5.53
लद्दाख	5.50
मध्य प्रदेश	306.48
महाराष्ट्र	435.75
पंजाब	125.00
राजस्थान	220.85
तमिलनाडु	57.65
तेलंगाना	1.40
उत्तर प्रदेश	46.50
पश्चिम बंगाल	19.00
बिहार	153.43
नागालैंड	10.58
दादरा और नगर हवेली तथा दमण और दीव	6.00
कुल योग	2,093.96

AUDIT OF SCM**4441. ADV. CHANDRA SHEKHAR:**

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the details of the mechanisms in place to audit fund utilization and prevent misuse of the funds allocated for the Smart Cities Mission (SCM);

- (b) the number of cases of financial irregularities or corruption reported and resolved since its inception; and
- (c) the action taken/being taken by the Government to strengthen governance structures and prevent such instances in the future?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

- (a): Under the provisions of Companies Act, 2013, audit of the Special Purpose Vehicles under Smart Cities Mission (SCM) is conducted by the State Auditor General, Audit in the State/UTs. The release of central financial assistance to the cities under SCM is made as per provisions of General Financial Rules, 2017, Department of Expenditure, Ministry of Finance, Government of India.
- (b): No such case has been reported to the Ministry since inception of SCM.
- (c): Ministry of Housing and Urban Affairs (MoHUA) has a multi-level review structure to expedite the progress of projects under the SCM. At the National level, implementation is monitored by an Apex Committee headed by Secretary, MoHUA. At the State level, Mission implementation is monitored by the State level High Powered Steering Committee (HPSC) chaired by the Chief Secretary. At the City level, there is a provision for establishing Smart City Advisory Forum (SCAF) for all 100 smart cities to advise and enable collaboration among various stakeholders.

MULTIPLE ID CARD CHECKPOINTS AT AIRPORTS

4442. SHRI AMRINDER SINGH RAJA WARRING:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) whether the Government is aware of multiple checkpoints for passenger ID card verifications at the airports of the country;
- (b) if so, the reasons for adopting such practice;
- (c) whether the said practice is in line with global standards which are being followed in international airports;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) whether it is a fact that the said practice slows down passenger movement inside the airport premises and creates long queues;
- (f) if so, the details thereof along with the reasons therefor; and
- (g) whether the Government proposes to rationalize this practice to minimize the points of ID card checks at the airport and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

- (a) to (d): Bureau of Civil Aviation Security (BCAS), the aviation security regulator in the country, has mandated Aviation Security Group (ASG) to ensure that only bonafide passengers enter the airport terminal building and mandated aircraft operators to ensure that only bonafide passengers board their respective aircraft. Accordingly, passenger ID card verification is done. The said practice is in line with the global standards.;
- (e) to (g): For smooth passenger flow and reduce wait times at security checks, the following measures implemented at airports have proven effective:

- i) Additional customer service associates have been recruited for assisting passenger at security.
- ii) Increase in security checkpoint lanes after assessment of processing capacity.
- iii) Increase in CISF manpower based on augmented security infrastructure.
- iv) Augmentation of Emigration/Immigration counters.
- v) Digi Yatra has been implemented for providing seamless, hassle-free and faster passenger processing at various checkpoints at the airports.
- vi) De-bunching of flights.
- vii) Awareness among passengers about security procedures by way of hoarding/signage.

SMART CITIES MISSION IN AMRITSAR

4443. SHRI GURJEET SINGH AUJLA:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the status and progress of the Smart Cities Mission (SCM) in Amritsar, a significant city which requires accelerated urban development;
- (b) whether Amritsar is facing delays in project execution, inadequate urban planning and slow infrastructure upgrades despite its inclusion in SCM;
- (c) the total number and value of tenders issued under SCM for each of the hundred Smart Cities;
- (d) the number of projects that have faced delays including in Amritsar along with the number of these tenders that have been awarded and their current execution status;

(e) the reasons for not achieving visible improvements in the areas such as traffic management, waste disposal, smart surveillance, water supply and sustainable urban development under SCM; and

(f) whether the Government has allocated any special funds or fast-tracked development programmes to address the said challenges in Amritsar considering its importance as a border city and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) and (b): As apprised by the Amritsar smart city, as on 04.03.2025, a total of 44 projects amounting to ₹1,911 crore have been taken under Smart Cities Mission (SCM), out of which, 39 projects (89% of total projects) amounting to ₹1,759 crore have been completed and remaining 5 projects amounting to ₹152 crore are ongoing.

On the requests received from the States/ UTs, Government of India has extended the SCM up to 31.03.2025 for completion of its ongoing projects.

(c) and (d): As on 04.03.2025, under SCM, of a total 8,063 projects amounting to ₹1,64,545 crore, 7,504 projects (i.e. 93% of total projects) amounting to ₹1,50,306 crore have been completed and remaining 559 projects amounting to 14,239 crore are ongoing, as per the information provided by 100 cities.

(e): Cities SCM are being developed based on Smart City Proposals (SCPs) across various sectors viz. smart mobility, Water, Sanitation, Hygiene (WASH), smart governance, smart energy, environment etc., approved by High Powered Steering Committee (HPSC), received from States/UTs. Status of projects across

various sectors of SCM viz. physical infrastructure (Smart mobility, Water, Sanitation, Hygiene (WASH), smart energy), social infrastructure, smart governance etc. are given in the enclosed **Statement**.

(f): No.

STATEMENT

Status of projects across various sectors of SCM

(Amount in ₹ crore)

S. No	Sectors of SCM	Total No of Projects	No. of Projects completed	Cost of Projects completed	% of completion
1	Integrated Command and Control Centres (ICCCs)	100	100	11,775	100
2	Smart Mobility	1741	1584	37,376	91
3	Smart Energy	694	677	13,868	98
4	Water, Sanitation and Hygiene (WASH)	1546	1439	46,727	93
5	Vibrant Public Places	1409	1316	10,367	93
6	Economic Infrastructure	932	841	11,142	90
7	Social Infrastructure	898	848	12,073	94
8	Smart Governance	685	645	16,267	94
9	Environment	151	147	2,433	97

As per information provided by the States/ UTs/ Smart Cities as on 4th March 2025.

RESCUE OF ROAD CRASH VICTIMS

4444. SHRI LAVU SRIKRISHNA DEVARAYALU:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the guidelines have been issued by the Government to develop a rescue protocol for highway crashes and if so, the details thereof;

(b) whether the Government has taken any steps in facilitating the training of police officers for basic trauma life support and road crash investigation and if so, the number of personnel trained in the last three years, State/UT-wise; and

(c) whether the Government has circulated any list of mandatory Police Control Vans and Highway Rescue Vehicles' equipment for road crash rescue operations to all police departments and if so, the number of Highway Rescue Vehicles made operational along with the list of instruments present in them, State-wise and if not, the reasons therefor?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (c): In exercise of the powers conferred by sub-section (1) of section 110 of the Motor Vehicles Act, 1988 (59 of 1988), the Government has amended the rules related to the Road Ambulance i.e. Rule 2, 108, 119, 125F of the Central Motor Vehicles Rules, 1989 vide G.S.R. 868(E) dated 08.09.2016. Rule 125F provides that Road Ambulances of categories L and M manufactured on and after the 1st April, 2018, shall be in accordance with AIS: 125 (Part1)–2014 as amended from time to time, for all types of ambulances specified therein, till the corresponding BIS specifications are notified under the Bureau of Indian Standards Act, 1986 (63 of 1986).

Government in the Ministry of Road Transport and Highways is mandated with the task of constructing and maintaining National Highways in the Country while the State/UT Governments are responsible for State Highways and other roads.

National Highways Authority of India (NHAI) has defined the qualification and experience requirement of the manpower in Highway Patrolling Vehicles as well as Emergency Medical Technician in Ambulance as per the guidelines dated 20.03.2018, which provide for adequate training to the patrolling vehicle as well as Ambulance Staff. Further, NHAI has made provisions for ambulances with paramedical staff/Emergency Medical Technician/Nurse at toll plazas on the completed corridor of National Highways. List of ambulances on NHs under the jurisdiction of NHAI is given in the enclosed **Statement-I**.

Highway Patrolling vehicles deployed by Contractors/Concessionaire on National Highway Projects are as per provisions of IRC SP:84/87 wherein the list of equipment as well as personnel for Patrolling vehicles have been specified. However, no specific instruction has been issued regarding Police Control Vans by NHAI as State Police comes under the jurisdiction of respective State Government. The Number of highway patrolling vehicles deployed on NHAI projects is given in the enclosed **Statement-II**.

STATEMENT-I

List of ambulances on NHs under the jurisdiction of NHAI is given below : -

S No.	NHAI RO	No. of BLS Ambulances Deployed	No. of ALS Ambulance Deployed
1	Bengaluru	75	-
2	Bhopal	69	-
3	Bhubaneswar	22	5
4	Chandigarh (Punjab, Haryana)	73	-
5	Chennai	40	-
6	Dehradun	11	-

7	Delhi	34	-
8	Gandhinagar	45	-
9	Guwahati	17	-
10	Hyderabad	39	1
11	Jaipur	115	-
12	Jammu	14	-
13	Kolkata	36	-
14	Lucknow (UP West)	64	2
15	Madurai	41	-
16	Mumbai	50	-
17	Nagpur	30	6
18	Patna	42	-
19	Raipur	21	-
20	Ranchi	21	4
21	Shimla	12	-
22	Thiruvanthapuram	6	-
23	Varanasi (UP East)	66	3
24	Vijayawada	87	-
	Total	1030	21

STATEMENT - II

No. of highway patrolling vehicles deployed on NHAI projects

NHAI RO	No. of RPV deployed by NHAI
Bengaluru	93
Bhopal	92
Bhubaneswar	36
Chandigarh	73
Chennai	59
Dehradun	12
Delhi	38
Gandhinagar	61
Guwahati	12
Hyderabad	48
Jaipur	134

Jammu	14
Kerala	1
Kolkata	29
Lucknow (UP West)	61
Madurai	46
Mumbai	43
Nagpur	47
Patna	49
Raipur	17
Ranchi	21
Shimla	8
Thiruvanthapuram	6
Varanasi (UP East)	53
Vijayawada	72
Total	1125

TOP FIVE POLLUTED RIVERS IN KERALA

4445. DR. SHASHI THAROOR:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the details of top five polluted rivers in Kerala in all five priority classes according to the Water Quality Management Division of the Central Pollution Control Board (CPCB);
- (b) whether it is true that Kerala stands at third position among the top States with the most polluted river stretches and if so, the details thereof; and
- (c) whether the Government would consider including any or all of these rivers in national level river cleaning projects and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a): As per the Central Pollution Control Board report published in November 2022, the details of the five most polluted river stretches (PRS) in the state of Kerala are as follows:

S. N	River Name	Polluted River Stretch/ Location	BOD value (Milligram per litre)	Priority Class
1	Karmana	Along Aruvikara & along Moonnattumukku	10.2	III
2	Neyyar	Aruvipuram to Amaravila	6.5	IV
3	Vamanapuram	Along Vamanapuram	6.3	IV
4	Ayroor	Along Ernakulam	5.5	V
5	Kallai	Along Kallai	4.6	V
	Mamom	Along Mamam	4.6	V

(b): Kerala has 18 PRS and stands third jointly in the list of PRS. The CPCB report regarding PRS may be accessed at:

<https://cpcb.nic.in/openpdffile.php?id=UmVwb3J0RmlsZXMvMTQ5OF8xNjcyOTg4MDQ1X21lZGlhcGhvdG8xMjk5NS5wZGY=>

(c): Cleaning/rejuvenation of rivers is an ongoing process. It is the primary responsibility of States/Union Territories (UTs) and Urban Local Bodies to ensure required treatment of sewage and industrial effluents to the prescribed norms before discharging into the rivers and other water bodies.

For conservation of rivers, the Ministry has been supplementing efforts of the States/UTs by providing financial and technical assistance for abatement of pollution in identified stretches of the rivers in the country through Central Sector

scheme of “Namami Gange” for the rivers in Ganga basin, and Centrally Sponsored Schemes of National River Conservation Plan (NRCP) for other rivers. Apart from this sewerage infrastructure is also created under programs like Atal Mission for Rejuvenation & Urban Transformation (AMRUT) and Smart Cities Mission of Ministry of Housing & Urban Affairs.

Proposal for pollution abatement works in the towns along polluted river stretches are received from the State/UTs from time to time for consideration under the NRCP, and sanctioned based on their prioritization, conformity with NRCP guidelines, availability of funds, etc.

Pollution abatement work of the Pamba River at Pamba-Sabarimala town was implemented at a sanctioned cost of Rs. 18.45 crore under NRCP, and a sewage treatment capacity of 4.50 MLD (Million Litre per day) was created in Kerala. Further, the Government of India has sanctioned projects for the creation of 17.5 MLD for pollution abatement of the Chitrapuzha River at Elamkulam and 19 MLD for the Periyar River at Perandoor at a cost of Rs.47.53 crore and Rs.49.78 crore, respectively.

ओडिशा में शहरी विकास और आवास योजनाएँ

4446. श्री अनन्त नायक:

क्या आवासन और शहरी कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) ओडिशा में शहरी विकास और आवास योजनाओं के अंतर्गत अब तक कितने लाभार्थियों को लाभ मिला है;

(ख) प्रधानमंत्री आवास योजना शहरी (पीएमएवाई-यू) और अन्य शहरी विकास योजनाओं के अंतर्गत क्योझर जिले में जनजातीय समुदायों को कितना लाभ प्रदान किया गया है;

(ग) ओडिशा में अमृत और स्वच्छ भारत मिशन (एसबीएम) के अंतर्गत शामिल शहरों की संख्या कितनी है और क्योझर जिले में उक्त योजनाओं के अंतर्गत क्या प्रगति हुई है;

(घ) ओडिशा में स्मार्ट सिटी मिशन (एससीएम), जल प्रबंधन, सीवरेज प्रणाली और स्वच्छता योजनाओं के अंतर्गत आवंटित कुल धनराशि और इन योजनाओं के अंतर्गत क्योझर जिले में किए गए कार्यों का ब्यौरा क्या है; और

(ङ) क्या सरकार का क्योझर जिले में जनजातीय समुदायों के लिए कोई विशेष आवास और अवसंरचना योजना लागू करने का विचार है और यदि हाँ, तो उसका ब्यौरा क्या है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क): सातवीं और बारहवीं अनुसूची के साथ-साथ संविधान के अनुच्छेद 243डब्ल्यू के प्रावधानों के अनुसार, शहरी विकास से संबंधित मामले राज्यों/शहरी स्थानीय निकायों के अधिकार क्षेत्र में आते हैं। हालाँकि, आवासन और शहरी कार्य मंत्रालय अपने विभिन्न प्रमुख मिशनों/कार्यक्रमों जैसे अटल नवीकरण और शहरी परिवर्तन मिशन (अमृत और अमृत 2.0), प्रधानमंत्री आवास योजना-शहरी (पीएमएवाई-यू और पीएमएवाई-यू 2.0), स्मार्ट सिटी मिशन (एससीएम), स्वच्छ भारत मिशन-शहरी (एसबीएम-यू और एसबीएम-यू 2.0) आदि के माध्यम से राज्य सरकारों/संघ राज्य क्षेत्रों(यूटी) को उनके शहरी विकास एजेंडे में कार्यक्रम संबंधी सहायता प्रदान करता है। इन मिशनों के माध्यम से राज्य सरकारों/ संघ राज्य क्षेत्रों को केंद्रीय सहायता (सीए) जारी की जाती है। पीएमएवाई-यू के अंतर्गत, ओडिशा में प्रारंभ से अब तक 2,03,380 आवासों को स्वीकृति दी गई है, जिनमें से 1,84,643 आवासों का निर्माण कार्य शुरू हो चुका है और 1,58,659 आवासों का निर्माण पूरा हो चुका है।

(ख) और (ङ.): ओडिशा के क्योझर जिले में, जनजातीय समुदायों के लिए पीएमएवाई-यू के तहत 2797 आवासों को स्वीकृति दी गई थी, जिनमें से शुरुआत से 2526 आवासों का निर्माण शुरू हो चुका है। इसके अलावा, आवासन और शहरी कार्य मंत्रालय ने 01.09.2024 से पीएमएवाई-यू 2.0 'सभी के लिए

आवास' मिशन शुरू किया है, जिसका उद्देश्य चार घटकों यानी लाभार्थी आधारित निर्माण (बीएलसी), भागीदारी में किफायती आवास (एएचपी), किफायती किराया आवास (एआरएच) और ऋण सम्बद्ध सब्सिडी योजना (आईएसएस) के माध्यम से एक करोड़ अतिरिक्त पात्र शहरी लाभार्थियों की सहायता करना है, ताकि पात्र लाभार्थियों के लिए किफायती लागत पर आवास का निर्माण, खरीद और उन्हें किराये पर लिया जा सके।

(ग) और (घ): अमृत: ओडिशा में, 9 शहर अर्थात्; बालेश्वर टाउन, बारीपदा टाउन, भद्रक, भुवनेश्वर टाउन, ब्रह्मपुर, कटक, पुरी, राउरकेला टाउन और संबलपुर टाउन अमृत के अंतर्गत शामिल हैं। ओडिशा में अमृत के तहत 191 परियोजनाएँ शुरू की गई हैं, जिसके लिए 1,714.42 करोड़ रुपए स्वीकृत किए गए हैं, जिसमें 1,535.57 करोड़ रुपए की 130 जलापूर्ति परियोजनाएँ और 138.21 करोड़ रुपए की 13 सीवरेज/सेप्टेज प्रबंधन परियोजनाएँ शामिल हैं। इसके अलावा, अमृत 2.0 के तहत, ओडिशा में 3,756.57 करोड़ रुपए की 211 जलापूर्ति परियोजनाएँ और 184.31 करोड़ रुपए की 137 जलाशय पुनरुद्धार परियोजनाएँ स्वीकृत की गई हैं। अमृत और अमृत 2.0 के तहत क्योँझर जिले में किसी भी शहर को अनुमोदन नहीं दिया गया है।

अमृत के अंतर्गत, 796.97 करोड़ रुपए के केंद्रीय हिस्से से 785.23 करोड़ रुपए जारी किए गए हैं। अमृत 2.0 के अंतर्गत 1,373 करोड़ रुपए के केंद्रीय हिस्से से 524.04 करोड़ रुपए जारी/स्वीकृत किए गए हैं।

एसबीएम-यू: एसबीएम-यू को ओडिशा के क्योँझर जिले सहित देश के सभी शहरी क्षेत्रों में समान रूप से लागू किया गया है, ताकि आदिवासी समुदायों सहित सभी नागरिकों के लिए शहरों में स्वच्छता, ठोस अपशिष्ट प्रबंधन (एसडब्ल्यूएम) और प्रयुक्त जल प्रबंधन (यूडब्ल्यूएम) के इन्फ्रास्ट्रक्चर में सुधार हो सके। निधियाँ राज्यों/संघ शासित प्रदेशों को आवंटित/जारी की जाती हैं, न कि जिलों को। ओडिशा को आवंटित और जारी की गई निधियों का ब्यौरा नीचे दिया गया है:

(करोड़ रुपए में)

आवंटित निधियाँ		जारी की गई निधि	
एसबीएम-यू (2014-2021)	एसबीएम-यू 2.0 (2021-2026)	एसबीएम-यू (2014-2021)	एसबीएम-यू 2.0 (2021-2026)
372.02	821.40	288.84	205.92

एसबीएम-यू के अंतर्गत, व्यक्तिगत घरेलू शौचालय (आईएचएचएल) की 1,65,925 यूनिट और 12,211 लाख सामुदायिक शौचालय/सार्वजनिक शौचालय (सीटी/पीटी) का निर्माण किया गया है। कुल 2,038 वार्डों में से, 2,037 वार्ड घर-घर जाकर कलेक्शन कर रहे हैं और 2,030 वार्ड स्रोत पृथक्करण कर रहे हैं। प्रतिदिन 1,823 टन (टीपीडी) अपशिष्ट में से 1,759 टीपीडी अपशिष्ट का प्रसंस्करण किया जा रहा है।

स्मार्ट सिटी मिशन (एससीएम): ओडिशा राज्य में एससीएम के तहत भुवनेश्वर और राउरकेला चुने गए थे। कुल 988 करोड़ रुपये यानी राउरकेला स्मार्ट सिटी और भुवनेश्वर स्मार्ट सिटी के लिए क्रमशः 490 करोड़ रुपये और 498 करोड़ रुपये की केंद्रीय सहायता (सीए) का दावा किया गया है। जल, स्वच्छता और स्वास्थ्य क्षेत्र में, 498 करोड़ रुपये की सभी 9 परियोजनाएँ पूरी हो चुकी हैं। इसके अलावा, कयोंझर जिला एससीएम के अंतर्गत शामिल नहीं है।

विद्युत उत्पादन क्षमता

4447. श्री इमरान मसूद:

क्या विद्युत मंत्री यह बताने की कृपा करेंगे कि:

(क) वर्ष 2015 से देश में वर्षवार कुल विद्युत उत्पादन क्षमता कितनी है;

(ख) केंद्र सरकार द्वारा वर्ष 2014 से विद्युत उत्पादन क्षमता बढ़ाने के लिए क्या कदम उठाए गए हैं;

(ग) क्या हाल के वर्षों में कोयले के आयात के कारण विद्युत उत्पादन की प्रति यूनिट लागत में वृद्धि हुई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) सरकार द्वारा विद्युत उत्पादन की प्रति यूनिट लागत को कम करने के लिए क्या कदम उठाए गए हैं?
विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क): देश में वर्ष 2014-15 से वर्ष 2024-25 (फरवरी, 2025 तक) तक कुल विद्युत उत्पादन क्षमता का वर्षवार ब्यौरा संलग्न **विवरण** में दिया गया है।

(ख): भारत सरकार ने वर्ष 2014 से देश में विद्युत उत्पादन क्षमता बढ़ाने के लिए निम्नलिखित कदम उठाए हैं:

(i) मार्च, 2014 में 2,48,554 मेगावाट से फरवरी, 2025 तक 4,70,448 मेगावाट तक संस्थापित क्षमता में वृद्धि, जिसमें इस अवधि के दौरान कोयला आधारित ताप विद्युत संयंत्रों की संस्थापित क्षमता 1,39,663 मेगावाट से बढ़कर 2,15,193 मेगावाट और नवीकरणीय ऊर्जा (आरई) (बड़े हाइड्रो सहित) की स्थापित क्षमता 75,519 मेगावाट से बढ़कर 2,14,678 मेगावाट हो जाना शामिल है।

(ii) देश के एक कोने से दूसरे कोने तक 1,18,740 मेगावाट विद्युत पहुंचाने की क्षमता के साथ 2,01,088 सर्किट किलोमीटर (सीकेएम) पारेषण लाइन, 7,78,017 एमवीए परिवर्तन क्षमता और 82,790 मेगावाट अंतर-क्षेत्रीय क्षमता का संवर्धन।

(iii) सौर, पवन, पम्प भंडारण संयंत्रों और बैटरी ऊर्जा भंडारण प्रणालियों से उत्पन्न विद्युत के पारेषण पर आईएसटीएस प्रभारों में छूट।

(iv) नवीकरणीय क्रय दायित्व (आरपीओ) और ऊर्जा भंडारण दायित्व ट्रेजेक्टरी वर्ष 2029-30 तक।

(v) ग्रीन एनर्जी कॉरिडोर का निर्माण तथा 13 नवीकरणीय ऊर्जा प्रबंधन केन्द्रों की स्थापना।

(vi) बड़े पैमाने पर नवीकरणीय ऊर्जा परियोजनाओं की स्थापना के लिए नवीकरणीय ऊर्जा विकासकर्ताओं को भूमि और पारेषण उपलब्ध कराने के लिए अल्ट्रा मेगा नवीकरणीय ऊर्जा पार्कों की स्थापना।

(vii) एटीएंडसी हानियों में वर्ष 2013-14 के 22.62% से वर्ष 2023-24 में 16.28% तक की कमी। जेनको के सभी मौजूदा भुगतान अद्यतित हैं और जेनको की पिछली बकाया राशि 1,39,947 करोड़ रुपये से घटकर 18,857 करोड़ रुपये हो गई है।

(viii) वर्ष 2019 में, सरकार ने जल विद्युत क्षेत्र को बढ़ावा देने के लिए उपायों जैसे कि बड़ी जलविद्युत परियोजनाओं (> 25 मेगावाट) को नवीकरणीय ऊर्जा स्रोत घोषित करना, जलविद्युत टैरिफ को कम करने के लिए टैरिफ युक्तिकरण उपाय, बाढ़ नियंत्रण / भंडारण जल विद्युत परियोजनाओं (एचईपी) के लिए बजटीय सहायता, सक्षम अवसंरचना की लागत के लिए बजटीय सहायता, अर्थात् सड़कें / पुल, आदि की घोषणा की। सक्षम अवसंरचना की लागत के लिए बजटीय सहायता का कार्यक्षेत्र बाद में दिनांक 08.10.2024 को विस्तारित किया गया है जिसमें निम्न शामिल हैं: (क) कूलिंग सब-स्टेशनों के उन्नयन सहित निकटतम कूलिंग बिंदु तक पारेषण लाइन, (ख) रेलवे साइडिंग, (ग) संचार अवसंरचना, और (घ) रोपवे।

(ix) ताप विद्युत संयंत्रों को कोयले के पारदर्शी आवंटन के लिए शक्ति नीति की शुरुआत की गई। इससे ताप विद्युत संयंत्रों को कुशल घरेलू कोयला आवंटन संभव हुआ और साथ ही विभिन्न संकटग्रस्त ताप विद्युत परियोजनाओं का पुनरुद्धार भी सुनिश्चित हुआ।

(x) उत्पादन क्षमता से आगे अंतर-राज्यीय पारेषण प्रणाली का निर्माण।

(ग): कोयला आधारित विद्युत संयंत्र से विद्युत उत्पादन की लागत कोयले की कीमत और माल ढुलाई की लागत पर निर्भर करती है, तथा सम्मिश्रण के मामले में मिश्रित आयातित कोयले की कीमत पर भी निर्भर करती है। आयातित कोयले की कीमत अंतर्राष्ट्रीय सूचकांकों, उत्पत्ति के स्रोत और समुद्री माल ढुलाई, बीमा आदि जैसे कारकों से जुड़ी होती है जो अंतर्राष्ट्रीय मांग आपूर्ति परिदृश्य के साथ बदलती रहती है। इसके अतिरिक्त, प्रत्येक उत्पादन कंपनी अपनी आवश्यकता के अनुसार आयातित कोयले का उपभोग करती है।

वित्त वर्ष 2022-23 और वित्त वर्ष 2023-24 के बीच औसत विद्युत खरीद लागत में 5 पैसे की कमी आई है।

(घ): भारत सरकार ने देश में विद्युत उत्पादन की लागत कम करने के लिए निम्नलिखित कदम उठाए हैं:

- (i) निष्पक्ष, तटस्थ, कुशल और सुदृढ़ विद्युत मूल्य निर्धारण सुनिश्चित करने के लिए पावर एक्सचेंजों की स्थापना।
- (ii) राज्य/केंद्रीय उत्पादन कंपनियों (जेनको) द्वारा घरेलू कोयले के उपयोग में अनुकूलन लाना।
- (iii) परिवहन लागत को अनुकूलित करने के उद्देश्य से राज्य/केंद्रीय उत्पादन कंपनियों (जेनको) और स्वतंत्र विद्युत उत्पादकों (आईपीपी) के लिंकेज स्रोतों को युक्तिसंगत बनाने की अनुमति दी गई है।
- (iv) वितरण लाइसेंसधारियों द्वारा विद्युत की प्रतिस्पर्धी खरीद को बढ़ावा देने के लिए विद्युत अधिनियम, 2003 की धारा 63 के तहत विद्युत की खरीद के लिए टैरिफ आधारित बोली प्रक्रिया के लिए दिशानिर्देश जारी करना।
- (v) आरडीएसएस के तहत कुल तकनीकी एवं वाणिज्यिक (एटीएंडसी) हानियों में कमी से यूटिलिटी के वित्त में सुधार होगा, जो उन्हें प्रणाली को बेहतर ढंग से बनाए रखने और आवश्यकताओं के अनुसार विद्युत खरीदने में सक्षम बनाएगा; जिससे उपभोक्ताओं को लाभ होगा।
- (vi) उपभोक्ताओं के लिए विद्युत की लागत कम करने के उद्देश्य से राष्ट्रीय मेरिट ऑर्डर डिस्पैच का प्रचालन।

विवरण

देश में कुल विद्युत उत्पादन क्षमता का वर्ष वार विवरण वर्ष 2014-15 से वर्ष 2024-25 तक (फरवरी, 2025 तक)

वर्ष	संस्थापित क्षमता (मेगावाट में)
2014-15	2,75,895
2015-16	3,06,330
2016-17	3,28,146
2017-18	3,45,631
2018-19	3,57,871
2019-20	3,71,334

2020-21	3,83,521
2021-22	3,99,497
2022-23	4,16,059
2023-24	4,41,970
2024-25 (फरवरी, 2025 तक)	4,70,448

CASHLESS TREATMENT FOR ROAD ACCIDENT VICTIMS

4448. SHRIMATI ANITA SUBHADARSHINI:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Government has any plan to rollout cashless treatment facility for road accident victims across the country during current year after the success of "pilot project" in six States that was launched on 14th March, 2024;
- (b) if so, the details thereof;
- (c) the details of stakeholders to implement this project; and
- (d) the details of budgetary allocation for the said project during the year 2025-26?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (c): As per section 162 of the Motor Vehicles Act, 1988, Government has formulated a scheme to provide cashless treatment to the victims of road accidents caused by the use of motor vehicles. The key features of the scheme are summarised as under:

- Victims are entitled to cashless treatment upto Rs. 1.5 lakh per victim per accident for a maximum period of seven days from date of accident.

- To be implemented by National Health Authority (NHA) in coordination with State Governments (Police, empaneled hospitals, State Health Agency (SHA)) etc.
- Ayushman Bharat Pradhan Mantri-Jan Arogya Yojna (AB PM-JAY) packages for trauma and polytrauma care have been co-opted.
- Claims raised by hospitals for providing treatment to be reimbursed from the Motor Vehicle Accident Fund, jointly funded by general insurance companies and Central Government.

Government in the Ministry of Road Transport and Highways (MoRTH), along with National Health Authority (NHA), has implemented pilot program for providing cashless treatment to victims of road accidents in the Union Territories of Chandigarh and Puducherry and States of Assam, Haryana, Punjab and Uttarakhand. The ongoing pilot program under implementation is aimed at further strengthening the scheme through on-ground validation and assessment in collaboration with all stakeholders, while also ensuring operational readiness of States/Union Territories for pan India launch of the Scheme.

(d): There is a provision of funds to the tune of Rs.272 crore for the scheme in the budgetary allocation for 2025-26.

विमानपत्तनों का निजीकरण

4449. श्रीमती मंजू शर्मा:

क्या नागर विमानन मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में निजी कंपनियों को पट्टे पर दिए गए विमानपत्तनों के नाम और ब्यौरे क्या हैं;
- (ख) इन विमानपत्तनों को किस आधार और शर्तों पर निजी कंपनियों को आवंटित किया गया है और सरकार द्वारा अर्जित/अर्जित किए जाने की संभावना कितनी है;
- (ग) क्या जयपुर विमानपत्तन को भी एक निजी कंपनी को आवंटित किया गया है और यदि हां, तो इसका ब्यौरा क्या है और इसे कब तक के लिए आवंटित किया गया है;
- (घ) क्या विमानपत्तनों को निजी कंपनी को सौंपे जाने के कारण यहाँ पर काम करने वाले कर्मचारियों को कोई असुविधा हुई है; और
- (ङ) यदि हां, तो इसका ब्यौरा क्या है और सरकार द्वारा कर्मचारियों के हितों की रक्षा के लिए क्या कदम उठाए गए हैं?

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोत):

(क) और (ख): भारतीय विमानपत्तन प्राधिकरण (एएआई) ने अपने आठ हवाईअड्डों अर्थात् दिल्ली, मुंबई, लखनऊ, अहमदाबाद, मंगलुरु, जयपुर, गुवाहाटी और तिरुवनंतपुरम को परिचालन, प्रबंधन और विकास के लिए दीर्घकालिक पट्टा आधार पर सार्वजनिक निजी भागीदारी (पीपीपी) के तहत पट्टे पर दिया है।

हवाईअड्डों को सौंपे जाने के बाद से, एएआई को दिनांक 19.03.2025 तक दिल्ली और मुंबई हवाईअड्डों के रियायतग्राही से राजस्व हिस्सेदारी के रूप में लगभग 41919 करोड़ रुपए प्राप्त हुए हैं। इसके अतिरिक्त, शेष छह हवाईअड्डों के निजी साझेदारों ने फरवरी, 2025 तक प्रति यात्री शुल्क (पीपीएफ) के रूप में एएआई को लगभग 2640 करोड़ रुपए का भुगतान किया है। एएआई को इन हवाईअड्डों पर एएआई द्वारा किए गए पूँजीगत व्यय के प्रति अग्रिम शुल्क के रूप में इन छह हवाईअड्डों के निजी साझेदारों से लगभग 5260 करोड़ रुपए की राशि भी प्राप्त हुई है।

(ग): जयपुर हवाईअड्डे को सार्वजनिक निजी भागीदारी (पीपीपी) के तहत जयपुर इंटरनेशनल एयरपोर्ट लिमिटेड (जेआईएएल) को 50 वर्ष की अवधि के लिए पट्टे पर दिया गया है।

(घ) और (ङ): एएआई हवाईअड्डों पर सार्वजनिक निजी भागीदारी (पीपीपी) के कार्यान्वयन पर, एएआई के कर्मचारियों के पास एएआई के साथ बने रहने या पीपीपी साझेदार के साथ कर्मचारी के रूप में जुड़ने का विकल्प है। जो लोग एएआई के साथ बने रहते हैं, वे एएआई की सेवा-शर्तों और नियमों द्वारा शासित होते हैं और जो लोग निजी कंपनी का विकल्प चुनते हैं, वे संबंधित निजी कंपनी की सेवा-शर्तों और नियमों द्वारा शासित होते हैं।

SUPPORT TO MSMEs

4450. SHRI PUSHPENDRA SAROJ:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) the crucial role of MSMEs in employment generation and economic growth;
- (b) the specific initiatives being undertaken by the Government to support small and medium enterprises in rural and semi urban areas particularly in the district like Kaushambi; and
- (c) the manner in which the Government ensures access to credit, technological upgradation and market linkage to MSMEs to make them competitive in both domestic and international market?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

- (a): A revised definition based on the twin criteria of investment and turnover, was adopted to define Micro, Small and Medium Enterprises (MSMEs) in 2020 and for registration, Udyam Registration Portal (URP) was launched on 01.07.2020. On

11.01.2023, Udyam Assist Platform (UAP) was launched for informal micro enterprises which are exempted from GST filing. As per the Data for 2022-23, the MSME sector contributed 30.1% to GDP and 36% to Manufacturing output. Further, as per the Data for 2023-24, the MSME sector contributed 45% to Exports.

The details of year-wise growth in MSME registration and employment reported are given below:

Year-wise Growth in MSME Registration on URP including UAP and Employment reported from 01.07.2020 to 15.03.2025					
	As on 31.03.2021	As on 31.03.2022	As on 31.03.2023	As on 31.03.2024	As on 15.03.2025
Total Registration	28,29,746	79,52,575	1,64,99,727	4,13,93,255	6,13,37,576
Employment Reported	2,73,18,171	6,22,03,234	10,77,91,936	18,17,67,574	26,09,22,301

(b) and (c): The Central Government supplements the efforts of the State/UT Government through various schemes, programmes and policy initiatives in rural and semi urban areas of the country, including Kaushambi district. To support and strengthen the MSMEs Sector, the Government implements various measures, which, inter-alia, include measures to provide access to credit support, technological upgradation and market linkage to make them competitive.

(i) Under Credit Guarantee Scheme (CGS) for Micro and Small Enterprises (MSEs), collateral free loan up to a limit of Rs. 500 lakh (w.e.f. 01.04.2023) to MSEs with guarantee coverage up to 90 % for various categories of loan is provided. The details of the number of guarantees provided and the amount of guarantees approved for Micro and Small Enterprises are given below:

Duration	2000-01 to 2019-2020	2020-2021 to 2024-2025
Number of Guarantees Approved	43,53,591	64,81,482
Amount of Guarantees Approved (Rs crore)	2,28,704	6,55,987

For providing ease of access to credit, in addition to CGS, Schemes, such as, Prime Minister's Employment Generation Programme for setting up of new micro enterprises in the non-farm sector by providing Margin Money subsidy on the Bank loan, Special Credit Linked Capital Subsidy Scheme with a provision of 25% subsidy to SC/ST MSEs on institutional finance for procurement of Plant & Machinery/Equipment, PM Vishwakarma Yojana, Pradhan Mantri Mudra Yojana, etc., are implemented.

(ii) The network of Technology Centres / Tool Rooms in the country supports MSMEs in providing access to advance manufacturing technologies, training & skilling and business consultancy services to make them competitive. ZED 2.0 Scheme has been launched for improved efficacy of certification levels and for enhancing quality and competitiveness. To digitally empower MSEs, the Trade Enablement and Marketing Scheme has been launched.

(iii) Public Procurement Policy for Micro and Small Enterprises Order 2012 provides an assured market share to MSEs. Procurement and Marketing Support Scheme (PMSS) extends benefits to MSEs for market access through participation in Trade Fairs/ Exhibitions, Vendor Development Programmes, adoption of Modern Packaging Technique, e-Commerce platforms, etc.

Under International Cooperation (IC) Scheme, financial assistance is provided on reimbursement basis to the eligible Central/State Government organizations and Industry Associations to facilitate participation of MSMEs in the international exhibitions/fairs/buyer-seller meets held abroad and for organizing international conference/seminar/workshops in the country. In August, 2021, in order to capacity build MSMEs to enter the export market, two new components viz. 'Capacity Building of First Time Exporters' and 'Framework for International Market Intelligence Dissemination' have been added in the Scheme.

In addition, in Union Budget 2025, a numbers of measures for MSMEs have been announced. Some of these measures are as under:

- Guarantee coverage for Micro and Small Enterprises, enhanced from Rs. 5 crore to Rs.10 crore,
- For Startups, the guarantee coverage amount increased from Rs.10 crore to Rs. 20 crore.
- For well-run exporter MSMEs, credit guarantee for term loans up to Rs. 20 crore.
- A new Fund of Funds, with expanded scope and a fresh contribution of another Rs.10,000 crore.
- A new scheme for women, Scheduled Castes and Scheduled Tribes first-time entrepreneurs for term loans up to Rs.2 crore.

CONSTRUCTION OF AIRPORT AT KARGIL

4451. SHRI MOHMAD HANEEFA:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) whether the Government proposes to conduct surveys at new locations in Kargil for the construction of a civil airport and if so, the details thereof;
- (b) whether the Government proposes to construct a new civilian airport at Kargil for the operation of small 50-60 seater aircrafts under the Regional Connectivity Scheme (RCS) in case the operation of larger aircrafts is not feasible at present;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) whether the Government proposes to start 19-seater civilian flight services from the existing Kargil airport anytime soon and if so, the details thereof;
- (e) whether the Government is considering providing any financial support to the airlines, keeping in view the strategic location and the extreme challenges faced by the local people due to the unavailability of flight services; and
- (f) if so, the details thereof and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a): Government of India (GoI) has formulated a Greenfield Airports (GFA) Policy, 2008 which prescribes the procedure and conditions for development of new Greenfield airports in the country. There is a two stage process of approval, i.e. 'Site-Clearance' followed by 'In-Principle' approval. At present no request has been received from UT Administration of Ladakh to conduct feasibility study for construction of Civil Airport in Kargil.

In the year 2021, a multi-disciplinary team from Airports Authority of India (AAI), Indian Air Force and Directorate General of Civil Aviation (DGCA) had visited sites at Wakha, Kargil, Turtuk, Diskit, Nyoma and Padum / Zaskar, for examining feasibility of these sites for construction of airports in UT of Ladakh. None of the sites were found suitable for airport construction.;

(b) and (c): The UDAN scheme envisages the revival/upgradation of unserved and underserved airports on its identification through valid bid and subsequent award to the Selected Airline Operator (SAO) to operate the routes connecting the identified airport. As per the provisions, developing new airports does not come under its purview.;

(d) to (f): During the 2nd round of bidding, under the UDAN, the existing Kargil Airport was identified for development and operation of RCS flights. However, the routes connecting Kargil with Srinagar and Jammu, awarded during the 2nd and 3rd rounds of bidding, were subsequently cancelled. The cancelled routes were re-invited during the UDAN 4.2 bidding round and awarded to SpiceJet to operate 19-seater aircraft with a weekly frequency of 133 seats. However, these routes were again cancelled due to the airport's non-readiness. In the ongoing UDAN 5.4 round of bidding, the cancelled routes connecting Kargil with Srinagar and Jammu have been re-invited. However, no valid proposal has been received.

Under the UDAN Scheme, financial support is provided to the participating airlines through Viability Gap Funding and Concessions by the Central Government, State Governments/ Union Territories and airport operators.

GLOBAL ROAD INFRATECH SUMMIT AND EXPO**4452. SHRI SUDHEER GUPTA:****SHRI RAVINDRA VASANTRAO CHAVAN:****SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:**

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) the details of total number of road accidents witnessed and deaths reported and number of persons injured seriously due to such accidents during each of the last two years and the current year;

(b) whether two days Global Road Infratech Summit and Expo was organized in the capital by the Government recently and if so, the details thereof along with the theme of the said expo;

(c) whether it is true that road accidents contribute three percent of economic loss to GDP and if so, the details thereof;

(d) whether the Government aims to reduce road accidents rates by fifty percent by 2030; and

(e) if so, the steps taken/being taken by the Government to implement improved road safety measures and develop strategies to bolster road safety by adopting newer technologies and sustainable recyclable construction materials?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): Government publishes annual report "Road Accidents in India", based on data received from States/UTs. As per the report for the year, 2022, number of road accidents, fatalities and injuries on all category of roads in the country from calendar year 2020 to 2022 is given in the table below :-

Year	Number of Road Accidents	Number of road accident fatalities	Number of road accident injuries
2020*	3,72,181	1,38,383	3,46,747
2021*	4,12,432	1,53,972	3,84,448
2022	4,61,312	1,68,491	4,43,366

* - Covid affected year

(b): Global Road Infra Summit and Expo (2025) was organized by International Road Federation (IRF), a Private Entity, during 6th to 7th March, 2025 at New Delhi for road safety.

(c): As per report “Study on Socio-Economic cost of Road Accidents in India” by Delhi Integrated Multi-modal Transit System (DIMTS) in association with Transportation Research and Injury Prevention Programme (TRIPP) of IIT Delhi, the socio-economic costs of road crashes in the country is around 3.14% of Nation’s GDP.

(d): India is committed to reduce number of road traffic deaths and injuries to 50% by 2030.

(e): Government in the Ministry of Road Transport and Highways has formulated a multi-pronged strategy to address the issue of road safety based on Education, Engineering (both of roads and vehicles), Enforcement and Emergency Care. Accordingly, various initiatives have been taken for road safety in the country are given in the enclosed **Statement**.

STATEMENT

Details of various initiatives taken by the Government for road safety : -

(1) Education:

- i. Administers Road Safety Advocacy Scheme to provide financial assistance to various agencies for raising awareness about road safety and for administering road safety programs.
- ii. Observance of National Road Safety Month/Week every year for spreading awareness and strengthening road safety.
- iii. Administers a scheme for setting up of Institutes of Driving Training and Research (IDTRs), Regional Driving Training Centres (RDTCs) and Driving Training Centres (DTCs) at state/district level across the Country.

(2) Engineering :

2.1. Road engineering:

- i. Road Safety Audit (RSA) of all National Highways (NHs) has been made mandatory through third party auditors/ experts at all stages i.e. design, construction, operation and maintenance etc.
- ii. High priority is accorded to identification and rectification of black spots /accident spots on NHs.
- iii. Road Safety Officer (RSO) has been designated at each Regional Office of road owning agencies under the Ministry to look after RSA and other road safety related works.

iv. Administers the electronic Detailed Accident Report (e-DAR) Project to establish a central repository for reporting, management and analysis of road accidents data across the Country.

v. Issued guidelines for the provision of signages on Expressways and National Highways to offer improved visibility and intuitive guidance to the drivers.

vi. Provisions have been made in the Motor Vehicles Act, 1988 for failure to comply with standards for the road design, construction and maintenance, as prescribed by the Central Government from time to time.

2.2 Vehicle engineering:

Various initiatives were undertaken to make vehicles safer, including the following:-

- i. Mandatory provision of an airbag for the passenger seated on the front seat of a vehicle, next to the driver.
- ii. Prescribed norms related to safety measures for children below four years of age, riding or being carried on a motor cycle. It also specifies use of a safety harness, crash helmet and restricts speed to 40kmph.
- iii. Mandatory provisions for fitment of following listed safety technologies:-

For M1 category vehicles:

- Seat Belt Reminder (SBR) for driver and co-driver.
- Manual Override for central locking system
- Over speed warning system.

For all M and N category vehicles:

- Reverse Parking Alert System

- iv. Mandated Anti-Lock Braking System (ABS) for certain classes of L [Motor vehicle with less than four wheels and includes a Quadricycle], M [Motor vehicles with at least four wheels used for carrying passengers] and N [Motor vehicles with at least four wheels used for carrying goods which may also carry persons in addition to goods, subject to conditions stipulated in BIS standards] categories.
- v. Mandated speed limiting function/speed limiting device in all transport vehicles, except for two wheelers, three wheelers, quadricycles, fire tenders, ambulances and police vehicles.
- vi. Published the rules for recognition, regulation and control of Automated Testing Stations, which define the procedure for fitness testing of vehicles through automated equipment and the procedure for grant of fitness certificate by ATSS. The rules have been further amended on 31.10.2022 and 14.03.2024.
- vii. Formulated the Vehicle Scrapping Policy based on incentives/dis-incentives and for creating an ecosystem to phase out old, unfit and polluting vehicles.
- viii. Formulated a Scheme to set up one model Inspection and Certification Centre in each State/UT with Central assistance for testing the fitness of vehicles through an automated system.
- ix. Published rules regarding the Bharat New Car Assessment Program (BNCAP) to introduce the concept of safety rating of passenger cars and empower consumers to take informed decisions.
- x. Published rules regarding prescribed level playing field in the area of manufacturing of buses by Original Equipment Manufacturers (OEMs) and Bus Body Builders.

xi. Mandated vehicles, manufactured on or after 1st October, 2025, shall be fitted with an air-conditioning system for the cabin of vehicles of N2 (goods vehicle with gross vehicle weight exceeding 3.5 tonnes but not exceeding 12.0 tonnes) and N3 (goods vehicle with gross vehicle weight exceeding 12.0 tonnes) category.

xii. Published rules for revision of standards for Safety Belt, Restraint Systems and Safety Belt Reminder to provide provisions for applicability of revised standards for safety belt assemblies, safety belt anchorages and the installation of Safety Belts and Restraint Systems, in Motor vehicles of category M,N and L7 w.e.f. 01st April, 2025. Further, the vehicles of category M1, manufactured on and after the 1st April 2025, shall meet the requirement of safety belt reminder for all front facing rear seats as per AIS-145-2018.

(3) Enforcement:

i. The Motor Vehicles (Amendment) Act, 2019 as stands implemented provides for strict penalties for ensuring compliance and enhancing deterrence for violation of traffic rules and strict enforcement through use of technology.

ii. Issued rules for Electronic Monitoring and Enforcement of Road Safety. The rules specify the detailed provisions for placement of electronic enforcement devices on high risk and high density corridors on National Highways, State Highways and critical junctions in cities having a population of more than one million in the country and cities under National Clean Air Programme (NCAP).

iii. On 10th June, 2024, the Government has issued an advisory to all the States and Union territories on technological interventions for ensuring compliance with Motor Vehicle Act, 1988.

(4) Emergency care:

- i. Published rules for the protection of Good Samaritan, who in good faith, voluntarily and without expectation of any reward or compensation renders emergency medical or non-medical care or assistance at the scene of an accident to the victim or transports such victim to the hospital.
- ii. Enhanced compensation of victims of Hit and Run motor accidents (from Rs.12,500 to Rs.50,000 for grievous hurt and from Rs.25,000 to Rs.2,00,000 for death).
- iii. The National Highways Authority of India has made provisions for ambulances with paramedical staff/Emergency Medical Technician/Nurse at toll plazas on the completed corridors of National Highways.
- iv. Government in Ministry of Road Transport and Highways along with National Health Authority (NHA), has implemented a pilot program for providing cashless treatment to victims of road accidents in Chandigarh, Haryana, Punjab, Uttarakhand, Puducherry and Assam.

SHARING OF HOTEL ROOMS DURING LAYOVERS**4453. SHRI EATALA RAJENDER****SHRIMATI D. K. ARUNA**

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) whether the announcement by Air India for compulsorily sharing the hotel rooms by most of its cabin crew during layovers especially during long-haul flights has sparked concern over their need for rest and privacy; and

(b) if so, the details thereof and the corrective steps being taken by the Government along with the results yielded therefrom?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) and (b): Air India provides single occupancy rooms to all the Senior Cabin Crew.

For Cabin Crew, Air India provides single occupancy rooms during layovers after ultra-long-haul flights and during unscheduled layovers at international offline stations due to flight diversions. For all other destinations dual occupancy rooms are provided.

बिजनौर और मुरादाबाद में विद्युतीकरण

4454. श्रीमती रूचि वीरा:

क्या विद्युत मंत्री यह बताने की कृपा करेंगे कि:

(क) मुरादाबाद और बिजनौर जिलों में पंडित दीनदयाल उपाध्याय ग्राम ज्योति योजना के अंतर्गत विद्युतीकृत गांवों की संख्या का ब्यौरा क्या है;

(ख) इस योजना के अंतर्गत अभी भी वंचित गांवों और बस्तियों की संख्या का ब्यौरा क्या है और उनके पूर्ण विद्युतीकरण के लिए लक्षित समय-सीमा क्या है;

(ग) मुरादाबाद और बिजनौर जिलों में गांवों के विद्युतीकरण के लिए स्वीकृत और जारी की गई धनराशि का ब्यौरा क्या है और इस कार्य के लिए कौन-कौन सी एजेंसियां नियुक्त की गईं और इसके रखरखाव पर कितनी राशि खर्च की गई है; और

(घ) मुरादाबाद और बिजनौर जिलों में 24 घंटे बिजली आपूर्ति सुनिश्चित करने के लिए उठाए गए कदमों का ब्यौरा क्या है और उक्त जिलों में बिजली आपूर्ति के वर्तमान घंटे, भार और विद्युत की आवश्यकता क्या है?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क) और (ख): भारत सरकार (जीओआई) ने वर्ष 2014 में दीनदयाल उपाध्याय ग्राम ज्योति योजना (डीडीयूजीजेवाई) शुरू की। राज्यों द्वारा दी गई सूचना के अनुसार, देश के सभी गैर-विद्युतीकृत संगणना गांवों को दिनांक 28 अप्रैल, 2018 तक विद्युतीकरण किया जा चुका है। डीडीयूजीजेवाई के अंतर्गत राष्ट्रीय स्तर पर कुल 18,374 गांवों का विद्युतीकरण किया गया, जिनमें मुरादाबाद के 12 गांव और बिजनौर जिले के 256 गांव शामिल हैं। पश्चिमांचल विद्युत वितरण निगम लिमिटेड (पीवीवीएनएल), उत्तर प्रदेश द्वारा दी गई सूचना के अनुसार, मुरादाबाद और बिजनौर जिलों में कोई भी गांव इस स्कीम से वंचित नहीं है। दिनांक 31.03.2022 को यह स्कीम बंद हो चुकी है।

(ग) और (घ): डीडीयूजीजेवाई स्कीम के अंतर्गत मुरादाबाद और बिजनौर जिलों में संस्वीकृत और उपयोग की गई निधि का विवरण निम्नानुसार है:

(करोड़ रुपये में)

जिले	संस्वीकृत परियोजना लागत	परियोजना समापन राशि	भारत सरकार द्वारा जारी अनुदान	एजेंसी
मुरादाबाद	284.58	247.77	198.09	1. मैसर्स आईएलएंडएफएस 2. मैसर्स कोस्मिक इंटरप्राइजेज
बिजनौर	449.31	412.03	314.72	1. मैसर्स विश्वनाथ 2. मैसर्स सत्य साई 3. मैसर्स जीनस

विद्युत एक समवर्ती विषय है और राज्यों में वितरण परिसंपत्तियों के रखरखाव सहित विद्युत वितरण का कार्य सामान्यतः राज्य वितरण यूटिलिटी द्वारा किया जाता है, जैसा संबंधित राज्य विद्युत विनियामक आयोगों (एसईआरसी) द्वारा विनियमित किया जाता है तथा यह कार्य राज्य विद्युत विभागों के संपूर्ण पर्यवेक्षण में होता है। तदनुसार, अनुरक्षण कार्यों से संबंधित विवरण का रखरखाव भारत सरकार द्वारा नहीं किया जाता है।

भारत सरकार ने वितरण यूटिलिटी को प्रचालन दक्ष और वित्तीय रूप से व्यवहार्य वितरण क्षेत्र के माध्यम से विद्युत की आपूर्ति की गुणवत्ता में सुधार करने में मदद करने के लिए संशोधित वितरण क्षेत्र स्कीम (आरडीएसएस) शुरू की। स्कीम के अंतर्गत हानि कम करने वाली अवसंरचना और स्मार्ट मीटरिंग कार्यों के लिए परियोजनाओं को संस्वीकृति दी गई है। आरडीएसएस के अंतर्गत संस्वीकृति जिला-वार दी गई, जबकि निधि संवितरण दिशानिर्देश के अनुसार डिस्कॉम-वार जारी किया जाता है।

मुरादाबाद और बिजनौर जिले पीवीवीएनएल डिस्कॉम के अधिकार क्षेत्र में आते हैं। आरडीएसएस के अंतर्गत मुरादाबाद और बिजनौर जिले में संस्वीकृत राशि तथा पीवीवीएनएल द्वारा जारी और उपयोग की गई राशि का ब्यौरा निम्नानुसार है:

(करोड़ रुपये में)

जिला	संस्वीकृत लागत	जीबीएस संस्वीकृत	पीवीवीएनएल को भारत सरकार द्वारा जारी	उपयोग निधि
मुरादाबाद	679.07	280.11	380.86	844.32
बिजनौर	847.53	226.64		

बिजनौर और मुरादाबाद जिले में आरडीएसएस कार्य के लिए एजेंसियां निम्नानुसार हैं:

जिला	स्मार्ट मीटरिंग	हानि में कमी
मुरादाबाद	इंटेली स्मार्ट	एनसीसी लिमिटेड
बिजनौर	इंटेली स्मार्ट	एनसीसी लिमिटेड

विद्युत (उपभोक्ता अधिकार) नियम, 2020 के नियम (10) के अनुसार, वितरण लाइसेंसधारी सभी उपभोक्ताओं को 24x7 विद्युत की आपूर्ति करेगा। हालाँकि, आयोग कृषि जैसे उपभोक्ताओं की कुछ

श्रेणियों के लिए आपूर्ति के कम घंटे निर्दिष्ट कर सकता है। ये नियम सभी राज्यों और शहरी और ग्रामीण क्षेत्रों सहित सभी क्षेत्रों के लिए लागू हैं।

राष्ट्रीय फीडर मॉनिटरिंग प्रणाली के अनुसार आरईसी पावर डेवलपमेंट कंसल्टेंसी लिमिटेड द्वारा दी गई सूचना के अनुसार मुरादाबाद और बिजनौर जिलों के शहरी तथा ग्रामीण क्षेत्रों में विद्युत आपूर्ति की वर्तमान स्थिति निम्नानुसार है:

जिला	विद्युत आपूर्ति के घंटे	
	शहरी	ग्रामीण
मुरादाबाद	23.06 घंटे	21.15 घंटे
बिजनौर	22.22 घंटे	20.12 घंटे

SEED CAPITAL ASSISTANCE TO SHGS

4455. SHRI P. P. CHAUDHARY:

SHRIMATI BHARTI PARDHI:

SHRIMATI MALA RAJYALAXMI SHAH:

SHRI RAMESH AWASTHI:

DR. K. SUDHAKAR:

SHRI SHRIRANG APPA CHANDU BARNE:

Will the MINISTER OF **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) the manner in which seed capital assistance contributes to the overall development and sustainability of Self-Help Groups (SHGs) in the food processing industry;
- (b) the amount sanctioned as seed capital assistance to Self-Help Groups (SHGs) under the scheme till February 2025;
- (c) the impact of this seed capital assistance on the local economy and women's empowerment, as many Self-Help Groups (SHGs) are led by women;

- (d) the number and financial value of loans sanctioned under the scheme till February 2025 particularly in Madhya Pradesh and Maharashtra;
- (e) the number of incubation centers sanctioned and operational under the scheme till February 2025, State-wise particularly in Madhya Pradesh and Maharashtra; and
- (f) the details of the support given to food processing sector in Karnataka, especially those operating as MSMEs under various scheme of the Government during 2024-25?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a) to (c): Seed capital assistance under Centrally Sponsored "Pradhan Mantri Formalisation of Micro Food Processing Enterprises (PMFME) Scheme" contributes to the overall development and sustainability of Self-Help Groups (SHGs) in the food processing industry by providing collateral-free loans on flexible terms set by the respective SHG federation. Further, the seed capital remains in the SHG network's corpus fund, which circulates to support other SHG members and helps access formal bank loans through margin money contributions. As women gain economic control, it improves their livelihoods and promotes gender equality, social inclusion and overall social growth of the family.

The details of support available for Self-Help Groups (SHGs) under PMFME Scheme are given in the enclosed **Statement-I**.

Till date 28th February, 2025, a total of 3,27,074 SHG members have been sanctioned for seed capital assistance with an amount of Rs. 1101.27 crores.

(d): As of 28th February 2025, 1,27,758 loans have been sanctioned with amount of Rs. 10138.64 crores out of which 8570 loans have been sanctioned amounting to Rs. 742.07 crores in the State of Madhya Pradesh and 22,167 loans sanctioned amounting to Rs. 1162.68 crores in the State of Maharashtra respectively.

(e): As on 28th February 2025, 75 incubation centres have been sanctioned in the country including Madhya Pradesh and Maharashtra, out of which 17 Incubation centres have been completed/ operational. The State-wise details of incubation centres are given in the enclosed **Statement-II**.

(f): Centre Share of Rs. 60.00 crores has been released to State of Karnataka during FY 2024-25 for implementation of Centrally Sponsored "Pradhan Mantri Formalisation of Micro Food Processing Enterprises (PMFME) Scheme" implemented by the Ministry of Food Processing Industries (MoFPI). Under this scheme, 1950 loans amounting to Rs. 188.81 crores have been sanctioned for credit linked subsidy for setting up / upgradation of micro food processing enterprises during FY 2024-25. However, data on support given to food processing sector especially those operating as MSMEs under various scheme of the Government during 2024-25 is not maintained by MoFPI.

STATEMENT-I

The following support is provided under PMFME Scheme in the country for all the products including ODOP products:

(i). *Support to Individual / Group Category Micro Enterprises:* Credit-linked capital subsidy @35% of the eligible project cost, maximum ceiling Rs.10 lakh per unit;

(ii). *Support to SHGs for seed capital:* Seed capital @ Rs. 40,000/- per member of SHG engaged in food processing for working capital and purchase of small tools subject to maximum of Rs. 4 lakhs per SHG Federation.

(iii). *Support for Common Infrastructure:* Credit linked capital subsidy @35% subject to maximum of Rs. 3 crores to support FPOs, SHGs, Cooperatives and any Government agency for setting up of common infrastructure.

(iv). *Branding and Marketing Support:* Grant upto 50% for Branding and Marketing to groups of FPOs/ SHGs/ Cooperatives or an SPV of micro food processing enterprises.

(v). *Capacity Building:* The scheme envisages training for Entrepreneurship Development Program (EDP) to meet the requirement of food processing industry and product specific skilling.

STATEMENT-II

State-wise details of incubation centres

S.No.	State	Incubation Centre approved	Incubation Centre completed/ operational
1	Andhra Pradesh	2	1
2	Assam	1	
3	Bihar	2	
4	Chhattisgarh	2	
5	Delhi	2	
6	Goa	1	
7	Himachal Pradesh	3	
8	Jammu And Kashmir	3	

9	Karnataka	14	6
10	Kerala	1	
11	Ladakh	2	
12	Madhya Pradesh	3	
13	Maharashtra	3	2
14	Mizoram	1	1
15	Nagaland	1	
16	Odisha	1	
17	Punjab	1	
18	Rajasthan	8	3
19	Sikkim	2	
20	Tamil Nadu	4	3
21	Telangana	3	1
22	Tripura	1	
23	Uttar Pradesh	14	
	Grand Total	75	17

खादी एवं ग्रामोद्योग को बढ़ावा देना

4456. श्री बृजेन्द्र सिंह ओला:

क्या सूक्ष्म, लघु और मध्यम उद्यम मंत्री यह बताने की कृपा करेंगे कि:

(घ) क्या विगत तीन वर्षों के दौरान खादी एवं ग्रामोद्योग के विकास में कमी आई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ङ) क्या सरकार ने विगत तीन वर्षों के दौरान खादी एवं ग्रामोद्योग को बढ़ावा देने तथा ग्रामीण एवं छोटे शहरों में कारीगरों को वित्तीय सहायता प्रदान करने के लिए कदम उठाए हैं और यदि हां, तो राजस्थान में विशेषकर झुंझुनू जिले में वर्षवार एवं जिलावार तत्संबंधी ब्यौरा क्या है;

(च) उक्त अवधि के दौरान निर्यात किए गए खादी उत्पादों का ब्यौरा क्या है तथा उनसे अर्जित घरेलू एवं विदेशी मुद्रा का वर्षवार ब्यौरा क्या है; और

(छ) सरकार द्वारा खादी उत्पादों के निर्यात को और बढ़ावा देने के लिए क्या कदम उठाए जा रहे हैं?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क): जी, नहीं। विगत तीन वर्षों के दौरान खादी और ग्रामोद्योग (केवीआई) के विकास में कोई कमी नहीं आई है। बल्कि, विगत तीन वर्षों के दौरान केवीआई क्षेत्र के कार्य-निष्पादन में वृद्धि की प्रवृत्ति देखने को मिली है। इसका ब्यौरा निम्नानुसार है:

क्र.सं.	ब्यौरा	2021-22	2022-23	2023-24
I.	उत्पादन (करोड़ रु. में)			
	खादी	2558.31	2915.83	3206.24
	ग्रामोद्योग	81731.62	93040.84	105091.67
II.	विक्री (करोड़ रु. में)			
	खादी	5051.72	5942.93	6496.01
	ग्रामोद्योग	110363.51	128686.56	149177.12

(ख): जी हां, सरकार ने विगत तीन वर्षों के दौरान केवीआईसी के माध्यम से खादी और ग्रामोद्योग को बढ़ावा देने तथा ग्रामीण और छोटे शहरों में कारीगरों को वित्तीय सहायता प्रदान करने के लिए कदम उठाए हैं।

केजीवीवाई स्कीम के घटक, खादी विकास योजना (केवीवाई) के अंतर्गत, संशोधित बाजार विकास सहायता (एमएमडीए) और खादी कारीगरों के लिए वर्कशेड स्कीम के अंतर्गत कारीगरों को वित्तीय सहायता प्रदान की जाती है। राजस्थान में इसका वर्ष-वार ब्यौरा संलग्न **विवरण-I** में दिया गया है।

केजीवीवाई स्कीम के घटक, ग्रामोद्योग विकास योजना (जीवीवाई) के अंतर्गत, जीवीवाई के विभिन्न उप-घटकों के अंतर्गत ग्रामीण कारीगरों को कौशल विकास प्रशिक्षण और टूल किट सहायता प्रदान की जाती है। झुंझुनू जिले सहित राजस्थान का जिला-वार ब्यौरा तथा विगत तीन वर्षों का वर्ष-वार ब्यौरा संलग्न **विवरण-II** में दिया गया है।

खादी और ग्रामोद्योग आयोग (केवीआईसी) पूरे भारत में कौशल विकास कार्यक्रम (एसडीपी), उद्यमिता जागरूकता कार्यक्रम (ईएपी) और उद्यमिता विकास कार्यक्रम (ईडीपी) जैसे विभिन्न प्रशिक्षण

कार्यक्रम भी आयोजित करता है। विगत तीन वर्षों के दौरान राजस्थान राज्य में एसडीपी और ईएपी के अंतर्गत प्रशिक्षित उम्मीदवारों की संख्या का ब्यौरा निम्नानुसार है:

क्र.सं.	वर्ष	एसडीपी और ईएपी के अंतर्गत प्रशिक्षित उम्मीदवारों की संख्या
1.	2021-22	2047
2.	2022-23	1534
3.	2023-24	1722

(ग): केवीआई इकाइयां अपने उत्पादों का निर्यात सीधे या व्यापारिक निर्यातक एजेंसियों के माध्यम से कर रही हैं। विगत तीन वर्षों के दौरान केवीआई उत्पादों का निर्यात निम्नानुसार है:

वर्ष	केवीआई उत्पादों का निर्यात (करोड़ रु. में)
2021-22	257.02
2022-23	268.38
2023-24	271.85

(घ): केवीआई उत्पादों के निर्यात को बढ़ावा देने के लिए केवीआईसी द्वारा उठाए गए कदम इस प्रकार हैं::

- i) राष्ट्रीय फैशन प्रौद्योगिकी संस्थान (निफ्ट) नई दिल्ली के साथ खादी के लिए उत्कृष्टता केंद्र की स्थापना, वैश्विक मानकों के लिए बेंचमार्क डिजाइन प्रक्रियाओं की स्थापना, नए कपड़े और उत्पाद बनाने, कपड़ों के लिए गुणवत्ता मानकों का प्रसार, नई खादी के बारे में दिलचस्प आख्यान बनाकर ब्रांडिंग और प्रचार, नए खादी उत्पादों के लिए रचनात्मक दृश्य विपणन और पैकेजिंग के लिए की गई है।
- ii) वैश्विक स्तर पर ब्रांड 'खादी' की पहचान की रक्षा हेतु, केवीआईसी ने 15 देशों में ट्रेडमार्क 'खादी' के लिए पंजीकरण और 31 देशों में खादी लोगो के लिए पंजीकरण प्राप्त किया है।
- iii) सरकार ने निर्यात में ग्यारह केवीआई उत्पादों को वर्गीकृत करने के लिए एचएस कोड ब्रैकेट जारी किया है।
- iv) केवीआईसी अपने उत्पादों को प्रदर्शित करने के लिए प्रत्येक वर्ष प्रगति मैदान, नई दिल्ली में भारत व्यापार संवर्धन संगठन (आईटीपीओ) द्वारा आयोजित भारत अंतर्राष्ट्रीय व्यापार मेले (आईआईटीएफ)

में भाग ले रहा है।

- v) सरकार द्वारा चिह्नित प्रमुख निर्यात संवर्धन एजेंसियों (ईपीसी) जैसे आईटीपीओ, ईपीसीएच आदि के माध्यम से विभिन्न अंतर्राष्ट्रीय प्रदर्शनियों में नियमित रूप से भागीदारी। विगत वर्षों में, केवीआईसी ने विश्व व्यापार एक्सपो, दुबई, स्प्रिंग फेयर बर्मिंघम, यूके, इंडिया शो पेरू आदि में भाग लिया, जिसके माध्यम से बी2बी और बी2सी वार्तालाप के माध्यम से विदेशी बाजारों में केवीआई उत्पादों को आवश्यक प्रदर्शन प्रदान किया गया है।

विवरण-I

- i) राजस्थान में संशोधित बाजार विकास सहायता (एमएमडीए) के अंतर्गत लाभान्वित खादी कारीगरों का ब्यौरा

वर्ष	खादी कारीगरों की संख्या
2021-22	7101
2022-23	4227
2023-24	5998

- ii) राजस्थान में खादी कारीगरों के लिए वर्कशेड स्कीम के अंतर्गत लाभान्वित खादी कारीगरों का ब्यौरा

वर्ष	निर्मित खादी वर्कशेड की संख्या	लाभान्वित खादी कारीगरों की संख्या	संवितरित निधि (लाख रुपए में)
2021-22	5	40	16.00
2022-23	62	90	96.00
2023-24	2	30	24.00

विवरण-II

- i) राजस्थान में शहद मिशन का जिला-वार कार्य-निष्पादन

जिले का नाम	2021-22		2022-23		2023-24	
	वितरित किए गए छत्तों सहित मधुमक्खी बक्सों की संख्या	लाभान्वित लाभार्थियों की संख्या	वितरित किए गए छत्तों सहित मधुमक्खी बक्सों की संख्या	लाभान्वित लाभार्थियों की संख्या	वितरित किए गए छत्तों सहित मधुमक्खी बक्सों की संख्या	लाभान्वित लाभार्थियों की संख्या

हनुमानगढ़	200	20	0	0	100	10
सीकर	200	20	0	0	0	0
गंगानगर	100	10	0	0	0	0
नागौर	200	20	0	0	0	0
बारां	0	0	200	20	0	0
भरतपुर	0	0	200	20	300	30
करौली	0	0	300	30	0	0
कोटा	0	0	200	20	0	0
प्रतापगढ़	0	0	400	40	0	0
टोंक	0	0	200	20	0	0
उदयपुर	0	0	400	40	0	0
झुझुनू	0	0	0	0	0	0
कुल	700	70	1900	190	400	40

ii) राजस्थान में कुम्हार सशक्तिकरण कार्यक्रम का जिला-वार कार्य-निष्पादन

जिले का नाम	2021-22		2022-23		2023-24	
	वितरित किए गए इलेक्ट्रिक पॉटरी पहियों और अन्य उपकरणों की संख्या	लाभान्वित पॉटरी कारीगरों की संख्या	वितरित किए गए इलेक्ट्रिक पॉटरी पहियों और अन्य उपकरणों की संख्या	लाभान्वित पॉटरी कारीगरों की संख्या	वितरित किए गए इलेक्ट्रिक पॉटरी पहियों और अन्य उपकरणों की संख्या	लाभान्वित पॉटरी कारीगरों की संख्या
बारां	100	400	0	0	0	0
टोंक	35	140	0	0	1	4
बूंदी	25	100	0	0	13	52
झालावाड़	40	160	0	0	0	0
चित्तौड़गढ़	72	288	0	0	62	248
भीलवाड़ा	68	272	0	0	138	552
अलवर	20	80	36	144	0	0
राजसमंद	37	148	0	0	0	0
पाली	3	12	0	0	0	0
दौसा	0	0	27	108	0	0
करौली	0	0	24	96	0	0
भरतपूर	0	0	13	52	0	0
सवाईमाधोपुर	0	0	20	80	6	24
जैसलमेर	250	1000	50	200	0	0
बीकानेर	50	200	10	40	0	0
बाड़मेर	40	160	0	0	0	0
जोधपुर	60	240	0	0	0	0
नागौर	0	0	40	400	0	0
सीकर	0	0	0	0	10	40

झुंझुनूं	0	0	0	0	50	200
चुरू	0	0	0	0	30	300
कुल	800	3200	220	1120	310	1420

iii) राजस्थान अगरबत्ती उद्योग की पायलट परियोजना का जिला-वार कार्य-निष्पादन

जिले का नाम	2021-22	2022-23	2023-24
	प्रशिक्षित कारीगरों और वितरित पेडल संचालित / स्वचालित अगरबत्ती मशीन की संख्या	प्रशिक्षित कारीगरों और वितरित पेडल संचालित / स्वचालित अगरबत्ती मशीन की संख्या	प्रशिक्षित कारीगरों और वितरित पेडल संचालित / स्वचालित अगरबत्ती मशीन की संख्या
जयपुर	30	20	0
झालावाड़	20	0	0
चौमू	0	50	0
उदयपुर	0	0	100
टोंक	0	20	0
जैसलमेर	8	0	0
बीकानेर	5	0	0
बाड़मेर	5	0	0
जोधपुर	5	0	0
झुंझुनूं	0	18	0
सीकर	0	2	0
कुल	73	110	100

iv) राजस्थान के हस्त निर्मित कागज उद्योग का जिला-वार कार्य-निष्पादन

जिले का नाम	2021-22	2022-23	2023-24
	लाभान्वित लाभार्थियों की संख्या	लाभान्वित लाभार्थियों की संख्या	लाभान्वित लाभार्थियों की संख्या
पेपर प्लेट एवं दोना बनाने की मशीन			
उदयपुर	15	0	0
जयपुर	5	0	0
चित्तौड़गढ़	5	0	0
राजसमंद	10	0	0
प्रतापगढ़	5	0	0
झालावाड़	10	0	0
बूंदी	0	0	10
डूंगरपुर	0	0	10
जैसलमेर	50	0	0
नागौर	50	0	0
हनुमानगढ़	0	0	20

एचएमपीएफआई पेपर कन्वर्जन मशीन वितरित			
राजसमंद	10	0	0
चित्तौड़गढ़	10	0	0
जयपुर	5	0	0
झुझुनूं	0	0	0

v) राजस्थान में फुटवियर निर्माण/मरम्मत मशीन उद्योग का जिला-वार कार्य-निष्पादन

जिले का नाम	2021-22	2022-23	2023-24
	प्रशिक्षित कारीगरों और वितरित जूते मरम्मत उपकरण किट की संख्या	प्रशिक्षित कारीगरों और वितरित जूते मरम्मत उपकरण किट की संख्या	प्रशिक्षित कारीगरों और वितरित जूते मरम्मत उपकरण किट की संख्या
बाड़मेर	0	50	0
बीकानेर	0	47	0
गंगानगर	0	01	0
नागौर	0	01	0
जैसलमेर	0	01	0
चुरू	0	0	69
हनुमानगढ़	50	0	01
झुझुनूं	0	0	30
दौसा	50	0	0
जयपुर	0	100	0
उदयपुर	0	0	100
टोंक	0	0	10
कुल	100	200	210

vi) राजस्थान में रेंटी उद्योग का जिला-वार कार्य-निष्पादन

जिले का नाम	2021-22	2022-23	2023-24
	प्रशिक्षित कारीगरों और वितरित टूलकिट की संख्या	प्रशिक्षित कारीगरों और वितरित टूलकिट की संख्या	प्रशिक्षित कारीगरों और वितरित टूलकिट की संख्या
जयपुर	20	0	0
टोंक	20	0	0
झालावाड़	80	0	0
दौसा	31	31	0
करौली	9	9	0
भरतपुर	0	60	0
बूंदी	0	0	20
झालावाड़	0	0	40
उदयपुर	0	0	40
नागौर	40	40	0

हनुमानगढ़	140	0	80
बीकानेर	40	0	0
चुरू	40	0	0
बाड़मेर	260	0	0
झुंझुनू	0	0	0
कुल	680	140	180

इलेक्ट्रॉनिक कार्मिक लाइसेंस का प्रभावगत आकलन

4457. श्री चंदन चौहान:

श्री बसवराज बोम्मई:

श्री विष्णु दयाल राम:

श्री जगदम्बिका पाल:

श्रीमती पूनमबेन माडम:

क्या **नागर विमानन** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या भौतिक पायलट लाइसेंस से इलेक्ट्रॉनिक कार्मिक लाइसेंस (ईपीएल) में परिवर्तन के संबंध में कोई प्रभावगत आकलन किया गया था और यदि हां, तो उसका ब्यौरा क्या है;

(ख) क्या ईपीएल के कार्यान्वयन से पायलटों के लिए लाइसेंसिंग प्रक्रिया सुव्यवस्थित होगी और यदि हां, तो उसका ब्यौरा क्या है;

(ग) डिजिटल पायलट लाइसेंस की सुरक्षा और प्रमाणिकता सुनिश्चित करने तथा संभावित दुरुपयोग या धोखाधड़ी को रोकने के लिए क्या विशिष्ट उपाय किए गए हैं;

(घ) क्या सरकार को ईपीएल के कार्यान्वयन के संबंध में एयरलाइनों, पायलट संघों या अंतर्राष्ट्रीय नियामक निकायों से कोई प्रतिक्रिया मिली है; और

(ङ) यदि हां, तो उसका ब्यौरा क्या है और उसके जवाब में क्या कार्रवाई की गई है?

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोले):

(क) से (ग): इलेक्ट्रॉनिक कार्मिक लाइसेंस (ईपीएल) को कार्मिक लाइसेंसिंग पर आईसीएओ अनुबंध 1 और दस्तावेज़ 9379 - राज्य के कार्मिक लाइसेंसिंग प्रणाली की स्थापना और प्रबंधन के लिए प्रक्रियाओं

के मैनुअल में निर्धारित अनुसार अंतर्राष्ट्रीय नागर विमानन संगठन (आईसीएओ) के नियमों के अनुरूप जारी किया गया है। भारत में ईपीएल को आईसीएओ के अनुमोदन के साथ दिनांक 20 फरवरी, 2025 को आरंभ किया गया है।

ईपीएल क्रियान्वयन कुछ लाभ प्रदान करता है जैसे-

- (i) निर्बाध, कुशल और वैश्विक स्तर पर स्वीकृत फ्लाइट क्रू लाइसेंसिंग फ्रेमवर्क;
- (ii) वास्तविक समय अपडेट
- (iii) पर्यावरण और लागत संबंधी लाभ
- (iv) सुव्यवस्थित सत्यापन के साथ वैश्विक स्तर पर भारतीय पायलटों को सशक्त बनाना;
- (v) ईजीसीए मोबाइल एप्लिकेशन के माध्यम से मोबाइल हैंड हेल्ड डिवाइस के द्वारा कहीं भी, कभी भी पायलट लाइसेंस तक पहुँच।

तदनुसार, ईपीएल के सत्यापन के लिए नागर विमानन महानिदेशालय (डीजीसीए) इंडिया जॉब एड, इलेक्ट्रॉनिक कार्मिक लाइसेंस शीर्षक के अंतर्गत आईसीएओ वेबसाइट पर प्रकाशित की गई है। आईसीएओ ने आवश्यक अपेक्षाओं जैसे ब्लूप्रिंट, रोडमैप, कार्ड लाइसेंस से ईपीएल में परिवर्तन की चुनौतियों आदि के अनुपालन पर जॉब एड प्रकाशित किया था। उपर्युक्त सभी कार्य आईसीएओ ईपीएल कार्यदल के साथ कई चर्चाओं के पश्चात किए गए हैं।

भारत द्वारा ईपीएल की सुरक्षा विशेषताएं आईसीएओ अनुबंध 1 के विनिर्देशों के पूर्णतया अनुरूप हैं, जिनमें गतिशील और स्थैतिक दोनों सुरक्षा विशेषताएं शामिल हैं।

(घ) और (ङ): हितधारक परामर्श के भाग के रूप में, चरणबद्ध क्रियान्वयन के लिए मसौदा योजना के साथ सार्वजनिक नोटिस दिनांक 5 सितंबर 2024 को जारी किया गया था। हितधारकों से टिप्पणियां आमंत्रित की गई थीं और तत्पश्चात प्राप्त सुझावों पर विचार किया गया था।

इसके अतिरिक्त, आईसीएओ और नागर विमानन महानिदेशालय (डीजीसीए), भारत द्वारा सभी अन्य आईसीएओ अनुबंधित राष्ट्रों को निरीक्षकों द्वारा सत्यापन के लिए क्रियान्वयन और लागू प्रक्रियाओं के संबंध में जॉब एड का विवरण प्रसारित किया गया है।

PANEL ON YAMUNA BANKS**4458. PROF. SOUGATA RAY**

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) whether the floods in Yamuna caused a lot of problems to Delhi during the last monsoon season and if so, the details thereof;

(b) whether the concerned authority has been failed to maintain the barrages/shutters of river Yamuna at the time of the rising of water level and if so, the details thereof; and

(c) whether the Government has formed any panel to look after Yamuna banks to avoid such types of incidents in future and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a) and (b): During the monsoon season of 2024, there was no flooding reported in Delhi from Yamuna river. During monsoon of 2023, due to heavy rainfall in the upper catchment area of river Yamuna resulted in huge runoff in the river, due to which an earlier Highest Flood Level (HFL) of 207.49 m recorded on 6th September, 1978 at the Old Delhi railway bridge, Flood Forecasting site of Central Water Commission (CWC), got surpassed by a new HFL of 208.66 m observed on 13th July 2023.

During the peak flow in the year 2023, some gates of ITO barrage were non-operational leading to higher afflux and subsequent water levels.

(c): Due to extensive flooding in Yamuna River during July, 2023, DoWR, RDandGR, Ministry of Jal Shakti, constituted a committee vide O.M. dated 06th

August 2023 for “Joint flood management study of river Yamuna for its reach between Hathnikund and Okhla barrage”. The committee headed by Chairman, CWC and members from Haryana, Uttar Pradesh, NCT of Delhi and other expert organisations examined the meteorological aspects, return period of floods, discharging capacity of barrages, functional requirement of ITO barrage, etc. The rainfall during 9th July to 13th July, 2023 was identified as one of the major causative factors for extreme flooding in Delhi and other locations along the reach of river Yamuna. The salient conclusions/ recommendations of the report includes identification of submergence areas and water levels for different flood return periods, identification of embankment overtopping zones for corrective actions, identification of drains subjected to congestion under different return period of floods for corrective actions, operation of all gates of ITO barrage in open condition during floods, removal of encroachments and temporary structures river Yamuna, regular maintenance/overhauling of hydraulic gates, stop logs and hoisting equipment installed in barrages as per the Operation and Maintenance manual of the barrage/codal provisions.

BUDGETARY ALLOCATION FOR PLI SCHEME

4459. SHRI ANTO ANTONY:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) the reasons for the decline in the budgetary allocation of the Union Budget 2025-26 under the Production-Linked Incentive (PLI) Scheme for the Food Processing Industries;

(b) the reasons for decline in the revised estimates of the scheme during FY 2024-25;

(c) whether the Government is planning to decrease the minimum expenditure cap of Rs. 5 crore for these industries, if so, the details thereof; and

(d) the measures being planned by the Government to benefit the smaller food processing industries through this scheme?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a) and (b): Under Production Linked Incentive Scheme for Food Processing Industry (PLISFPI), the Applicants are required to meet key conditions to become eligible for incentive – Compound Annual Growth Rate (CAGR) in Sales, Investment completion by 31.03.2024 and condition regarding non-usage of imported raw materials in the products. On scrutiny of the claims it is found that not all applicants fulfil the key conditions as per the provisions of the scheme. Keeping in view the trends of amounts of incentive released in FY 22-23 and FY 23-24, the revised estimates for FY 2024-25 and budget estimates for FY 2025-26 have been decided.

(c): There is no such proposal under consideration.

(d): The Government actively supports Small and Medium Enterprises (SMEs) in the food processing sector through this scheme. Under the PLI scheme, a significant proportion of beneficiaries are Micro Small and Medium Enterprises

(MSMEs), with 70 MSMEs directly enrolled and 40 others contributing as contract manufacturers for larger companies.

मेट्रो रेल नेटवर्क

4460. श्री अरविंद गणपत सावंत:

क्या आवासन और शहरी कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) देश भर में संचालित मेट्रो रेल नेटवर्क की किलोमीटर में शहर और राज्यवार लंबाई कितनी है और उक्त नेटवर्क की स्थापना के लिए मानदंड क्या हैं;

(ख) विगत तीन वर्षों और वर्तमान वर्ष के दौरान मेट्रो रेल के लिए प्राप्त प्रस्तावों का शहरवार और राज्य/संघक्षेत्रवार ब्यौरा क्या है और इसकी अनुमानित लागत क्या है;

(ग) स्वीकृत और लंबित प्रस्तावों का क्षेत्रवार, शहरवार और राज्य/संघ राज्यक्षेत्रवार ब्यौरा क्या है और इस संबंध में देरी के क्या कारण हैं;

(घ) उक्त अवधि के दौरान विभिन्न योजनाओं के अंतर्गत सार्वजनिक-निजी भागीदारी के लिए आवंटित, जारी और उपयोग की गई धनराशि का क्षेत्र, शहर और राज्य/संघ राज्यक्षेत्रवार ब्यौरा क्या है; और

(ङ) चालू और स्वीकृत मेट्रो रेल खंडों के अंतर्गत अब तक कितनी प्रगति हुई है और इनके क्षेत्रवार और शहरवार कब तक पूरा होने और चालू होने की संभावना है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क): 'शहरी नियोजन' एक राज्य विषय है, इसलिए, संबंधित राज्य सरकारें सार्वजनिक परिवहन के विभिन्न साधनों के बीच एकीकरण सहित शहरी परिवहन इन्फ्रास्ट्रक्चर की आयोजना बनाने, पहल करने और इन्हें विकसित करने के लिए जिम्मेदार हैं। मेट्रो रेल नीति, 2017 के अनुसार, जब कभी संबंधित राज्य सरकार/संघ राज्य क्षेत्रों द्वारा प्रस्तुत किए जाते हैं तो केंद्र सरकार प्रस्ताव की व्यवहार्यता और संसाधनों की उपलब्धता के आधार पर शहरों या शहरी समूहों में मेट्रो रेल प्रस्तावों के लिए वित्तीय

सहायता पर विचार करती है। वर्तमान में देशभर में लगभग 1011 किलोमीटर मेट्रो रेल नेटवर्क संचालन में है। संचालित मेट्रो रेल नेटवर्क का शहर और राज्यवार ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ख) से (ङ): भारत सरकार द्वारा स्वीकृति और केंद्रीय वित्तीय सहायता के लिए विभिन्न राज्य सरकारों/संघ राज्य क्षेत्रों से प्राप्त मेट्रो रेल प्रस्तावों का ब्यौरा संलग्न **विवरण-II** में दिया गया है। स्वीकृति आदेश के अनुसार, मेट्रो परियोजनाएं आम तौर पर स्वीकृति की तारीख से चार से छह साल में पूरी हो जाती हैं। हालांकि, परियोजनाओं का वास्तविक रूप से पूर्ण होना भूमि के समय पर अधिग्रहण, पेड़ काटने की अनुमति, अदालती मामलों आदि पर निर्भर करता है। पिछले तीन वर्षों और चालू वर्ष के दौरान सार्वजनिक निजी भागीदारी (पीपीपी) के तहत कार्यान्वित मेट्रो रेल परियोजनाओं के लिए जारी व्यवहार्यता अंतर वित्तपोषण (वीजीएफ) सहित मेट्रो रेल परियोजनाओं को कार्यान्वित करने वाली एजेंसियों को भारत सरकार द्वारा आवंटित और जारी की गई निधियों का शहर और राज्य/संघ राज्य क्षेत्र-वार ब्यौरा संलग्न **विवरण-III** में दिया गया है।

विवरण-I

चल रही मेट्रो रेल नेटवर्क का शहर और राज्यवार ब्यौरा :

क्र.सं.	राज्य/संघ राज्य क्षेत्र	क्षेत्र	संचालित लंबाई (किमी)
1.	दिल्ली और राष्ट्रीय राजधानी क्षेत्र	दिल्ली	395.817
2.		नोएडा	
3.		गाजियाबाद	
4.		फरीदाबाद	
5.		बल्लभगढ़	
6.		बहादुरगढ़	
7.		ग्रेटर नोएडा	
8.		गुरुग्राम	
9.		दिल्ली-गाजियाबाद-मेरठ आरआरटीएस	55
10.	कर्नाटक	बैंगलुरु	76.95
11.	तेलंगाना	हैदराबाद	69
12.	पश्चिम बंगाल	कोलकाता	59.37

13.	तमिलनाडु	चेन्नई	54.245
14.	राजस्थान	जयपुर	12.1
15.	केरल	कोच्चि	28.48
16.	उत्तर प्रदेश	लखनऊ	22.878
17.		कानपुर	8.728
18.		आगरा	6
19.	महाराष्ट्र	मुंबई	88.86
20.		नागपुर	40.022
21.		पुणे	33.23
22.	गुजरात	अहमदाबाद	60.8
23.		गांधी नगर	
कुल			1011.48

विवरण-II

राज्य सरकारों द्वारा प्रस्तावित और भारत सरकार द्वारा स्वीकृत निर्माणाधीन मेट्रो रेल परियोजनाओं का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा

क्र.सं.	राज्य/संघ राज्य क्षेत्र	शहर	निर्माणाधीन लंबाई (किमी)
1.	राष्ट्रीय राजधानी क्षेत्र दिल्ली	दिल्ली	138.56
2.		गाजियाबाद	
3.		गुरुग्राम	
4.		सोनीपत	
5.		दिल्ली-गाजियाबाद-मेरठ आरआरटीएस	27.15
6.	कर्नाटक	बैंगलुरु	140.28
7.	पश्चिम बंगाल	कोलकाता	73.87
8.	तमिलनाडु	चेन्नई	118.9
9.	केरल	कोच्चि	11.2
10.		कानपुर	23.657
11.		आगरा	24.1
12.	महाराष्ट्र	मुंबई	176.05
13.		नागपुर	43.8
14.		पुणे	33.133
15.		थाणे	29
16.	गुजरात	अहमदाबाद	7.48

17.		गांधी नगर	
18.		सूरत	40.35
19.	मध्य प्रदेश	भोपाल	27.87
20.		इंदौर	31.55
21.	बिहार	पटना	32.507
कुल			979.462

विवरण-III

पिछले तीन वर्षों और चालू वर्ष के दौरान मेट्रो रेल परियोजनाओं को कार्यान्वित करने वाली एजेंसियों को भारत सरकार द्वारा आवंटित और जारी की गई निधियां

(करोड़ रुपये में)

क्र.स.	राज्य/संघ राज्य क्षेत्र	शहर	मेट्रो रेल कॉर्पोरेशन का नाम	वर्ष 2021-22 के दौरान जारी की गई निधियां	वर्ष 2022-23 के दौरान जारी की गई निधियां	वर्ष 2023-24 के दौरान जारी की गई निधियां	वर्ष 2024-25 के दौरान आवंटित निधियां	वर्ष 2024-25 के दौरान जारी की गई निधियां (25.03.2025 तक)
1.	दिल्ली, हरियाणा, उत्तर प्रदेश	दिल्ली एवं एन.सी.आर.	दिल्ली मेट्रो (डीएमआरसी)	2254.00	3015.65	2910.04	4048.67	3973.805
2.			मिलेनियम सिटी सेंटर से साइबर सिटी गुरुग्राम	-	-	-	10.00	10.00
3.	तमिलनाडु	चेन्नई	चेन्नई मेट्रो (सीएमआरएल)	935.78	-	-	5554.15	5219.57
4.	कर्नाटक	बैंगलोर	बैंगलोर मेट्रो (बीएमआरसीएल)	3622.86	4041.61	3617.16	4814.58	4814.58
5.	महाराष्ट्र	मुंबई	मुंबई मेट्रो लाइन 3 (एमएमआरसीएल)	2412.09	507.22	3894.83	4484.58	4484.58
6.		थाणे	महा मेट्रो	-	-	-	50.00	-
7.		नागपुर		-		1199.06	0	0
8.		पुणे		3194.91	1357.73	-	962.02	962.02
9.			पुणे महानगर क्षेत्र विकास प्राधिकरण (पीएमआरडीए)	पुणे महानगर क्षेत्र विकास प्राधिकरण पुणे मेट्रो लाइन-3 परियोजना को सार्वजनिक निजी भागीदारी (पीपीपी) परियोजना के रूप में कार्यान्वित कर रहा है। केंद्र सरकार ने 1224.8 करोड़ रुपये की व्यवहार्यता अंतर निधि स्वीकृत की है, जिसमें से 771 करोड़ रुपये मार्च, 2025 में जारी किए जा चुके हैं।				
10.	केरल	कोच्चि	कोच्चि मेट्रो (केएमआरएल)	-	146.74	-	140.80	0

11.	उत्तर प्रदेश	लखनऊ	उत्तर प्रदेश मेट्रो			-	-	-
12.		कानपुर	(यूपीएमआरसीएल)	2012.00	1156.75	1472.5	262.25	262.25
13.		आगरा		1122.00	868.93	1044.75	387.00	387.00
14.	गुजरात	अहमदाबाद और गांधीनगर	गुजरात मेट्रो (जीएमआरसी)	1323.54	1968.17	628	1020.72	1020.72
15.		सूरत		638.93	1697.78	2264	2264.00	2264
16.	मध्य प्रदेश	भोपाल	मध्य प्रदेश मेट्रो	527.23	217.54	613	215.81	215.81
17.		इंदौर	(एमपीएमआरसीएल)	250.63	260	1105.74	290.00	290.00
18.	बिहार	पटना	पटना मेट्रो (पीएमआरसीएल)	49.5	437.5	700.75	164.37	100.75
19.	दिल्ली, उत्तर प्रदेश (आरआरटीएस)	दिल्ली-गाजियाबाद-मेरठ (दिल्ली मेट्रो आरआरटीएस)	राष्ट्रीय राजधानी क्षेत्र परिवहन निगम (एनसीआरटीसी)	4472.00	4710	3596	3844	3844
20.	पश्चिम बंगाल	कोलकाता	कोलकाता मेट्रो (केएमआरसीएल) (रेल मंत्रालय द्वारा – 74% और आवास और शहरी कार्य मंत्रालय द्वारा – 26% वित्तपोषण)	934.53	300.0	500	906	500
21.		कोलकाता	मेट्रो रेलवे, कोलकाता (रेल मंत्रालय के अधीन)	रेल मंत्रालय ने बताया है कि पिछले तीन वर्षों और चालू वर्ष के दौरान कोलकाता में ईडब्ल्यू मेट्रो परियोजना के लिए 11,031 करोड़ रुपये की राशि जारी की गई है।				

WATER SCARCITY IN KASHMIR DUE TO CLIMATE CHANGE

4461. SHRIMATI JYOTSNA CHARANDAS MAHANT

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether the Government is aware of the recent water crisis in Kashmir including the drying up of springs and streams and if so, the details thereof;
- (b) the data on groundwater levels, glacial melt rates and average annual precipitation in Kashmir during the last five years and the current year along with the data on water availability, district-wise; and

(c) the specific measures taken/being taken by the Government to mitigate water scarcity in the region and to address the broader impacts of climate change on water resources?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a): As reported by the Government of Jammu and Kashmir, there is no widespread water crisis in Kashmir. However, some water sources, especially springs got depleted/dried up, which resulted in shortage of drinking water in few areas being fed from these sources. However, the Government has provided potable drinking water to all inhabitants through alternate means. Further, the JandK Government has informed that in recent days, precipitation has occurred, leading to the recharge of springs/nallah sources, thereby enhancing water availability. Central Ground Water Board (CGWB) monitors groundwater levels throughout the country on a regional scale including Kashmir, in every year during the months of March/April/May, August, November and January. In addition to monitoring dug wells and piezometers, CGWB also monitors six springs in the hilly areas of Kashmir. A comparison of the discharge rates of these springs between November 2023 and November 2024 is given in the enclosed **Statement-I**. The data indicates a decline in spring discharge in Baramulla, Srinagar, and Kulgam districts. Conversely, in Ganderbal District, an improvement in discharge levels has been observed.

(b): The district-wise data on groundwater levels during the last five years and the current year in respect of Kashmir is given in the enclosed **Statement-II**. As reported by the Government of Jammu and Kashmir, research on glacier melt rates is carried

out by various organizations, including academic institutions such as the University of Kashmir. Satellite imagery from the Department of Environment and Remote Sensing indicates that several glaciers in the region are receding. The annual average precipitation data for the past five years, as provided by the India Meteorological Department (IMD), is given in the enclosed **Statement-III**. Additionally, district-wise water availability figures, as recorded in the UT Spatial Atlas of Water (UTSAP on Water), are given in the enclosed **Statement-IV**. The district-wise details of ground water availability (annual extractable groundwater resources) in last 5 assessment years viz. Ground Water Resource Assessment (GWRA) 2020, 22, 2023 and 2024 in respect of Kashmir are given in the enclosed **Statement-V**.

(c): Water being a State subject, the aspects related to water resources including its conservation are studied, planned, funded and executed by the State Governments themselves as per their own resources and priorities. As reported by the Government of Jammu and Kashmir, the Public Health Engineering (PHE) wing of the Jal Shakti Department, Jammu and Kashmir, conducts periodic reviews to ensure an adequate and uninterrupted water supply in terms of both quality and quantity. Proactive measures are taken in anticipation of seasonal changes, and necessary steps are implemented to prepare for winter and summer challenges. In cases of water shortages, raw water is diverted at sources and water supply schemes through the construction of stone and muthu bunds. Additionally, tanker services are deployed to affected areas, with 82 departmental tankers currently operational in the Kashmir region. More tankers have been mobilized to cater to vulnerable areas. To ensure

effective response and coordination, control rooms have been set up at the district level with dedicated helpline facilities working in close collaboration with the district administration.

In the irrigation sector, nearly 98% of irrigated areas in Kashmir depend on surface water sources. The primary impact of low precipitation is observed in lift irrigation schemes, for which various measures have been adopted to maintain functionality during periods of low water levels. These include desilting and channelization of intake channels to facilitate water entry, installation of horizontal drought pumps at the lowest possible contour levels to maximize water collection, and extension of suction lines to improve water lifting capacity. Additionally, if required, drought pumps are installed on an emergency basis depending on the severity of the situation.

To address the long-term impacts of climate change on water resources, several initiatives have been launched under the Jal Shakti Abhiyan: Catch the Rain campaign. These include the rejuvenation and protection of springs through spring shed development, catchment area treatment to improve water retention, conservation and restoration of water bodies to enhance storage capacity, and promotion of rainwater harvesting to augment local water availability. These efforts are aimed at ensuring sustainable water management and enhancing resilience against climate-induced water challenges in the region.

STATEMENT-I**Comparison of the discharge rates of the springs in Kashmir between
November 2023 and November 2024**

S.No	Location	District	Discharge Rate (LPM) during Nov. 2023	Discharge Rate (LPM) during Nov. 2024
1	Colony Bagh	Baramulla	120	30.36
2	Cheshmashahi	Srinagar	48	43.47
3	Gohbal	Ganderbal	600	720
4	TengporaGiraj	Ganderbal	1200	3600
5	Lar	Ganderbal	19.18	19.49
6	Parigam Bala	Kulgam	28.9	16.71

STATEMENT-II**District-wise data on groundwater levels during the last five years and the
current year in respect of Kashmir**

Table 1. Depth to Water Level Distribution of Percentage of Observation Wells - August 2021												
S.No	District	No. Of wells Analyse	Number of Wells Showing Depth to Water Level (mbgl) the									
			Range of									
			0-2		2-5		5-10		10-20		> 20	
			No.	%	No.	%	No.	%	No.	%	No.	%
1	Anantnag	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
2	Baramulla	19	10	52.6	9	47.4	0	0.0	0	0.0	0	0.0
3	Kupwara	24	2	8.3	18	75.0	3	12.5	1	4.2	0	0.0
4	Ganderbal	1	0	0.0	0	0.0	1	100.0	0	0.0	0	0.0
5	Pulwama	3	1	33.3	0	0.0	1	33.3	1	33.3	0	0.0
6	Srinagar	3	0	0.0	1	33.3	2	66.7	0	0.0	0	0.0
	Total	50	13	26.0	28	56.0	7	14.0	2	4.0	0	0.0

*Monitoring was not carried out for Year 2020. For 2021, water level monitoring data for August 2021 has been provided owing to unavailability of data for Nov., 2021.

Table 2. Depth to Water Level Distribution of Percentage of Observation Wells Post-Monsoon							
Sr.	District Name	No of wells ana	No./Percentage of wells showing depth to water level (mbgl) the range of				
			0 to 2	2 to 5	5 to 10	10 to 20	20 to 40 > 40

			No.	%	No.	%	No.	%	No.	%	No.	%	No.	%
	Baramulla	16	7	43.8	8	50.0	1	6.3	0	0.0	0	0.0	0	0.0
	Ganderbal	1	0	0.0	0	0.0	0	0.0	1	100.0	0	0.0	0	0.0
	Kupwara	32	12	37.5	17	53.1	2	6.3	0	0.0	0	0.0	1	3.1
	Pulwama	2	1	50.0	0	0.0	0	0.0	1	50.0	0	0.0	0	0.0
	Srinagar	3	0	0.0	1	33.3	2	66.7	0	0.0	0	0.0	0	0.0
Total		54	20	37.0	26	48.1	5	9.3	2	3.7	0	0.0	1	1.9

Table 3. Depth to Water Level Distribution of Percentage of Observation Wells Post-Monsoon

Sr.	District Name	No of wells analysed	No./Percentage of wells showing depth to water level (mbgl) the range of											
			0 to 2		2 to 5		5 to 10		10 to 20		20 to 40		> 40	
			No.	%	No.	%	No.	%	No.	%	No.	%	No.	%
	Bandipora	4	0	0.0	4	100.0	0	0.0	0	0.0	0	0.0	0	0.0
	Baramulla	22	6	27.3	15	68.2	1	4.5	0	0.0	0	0.0	0	0.0
	Ganderbal	2	0	0.0	1	50.0	1	50.0	0	0.0	0	0.0	0	0.0
	Kupwara	44	11	25.0	25	56.8	8	18.2	0	0.0	0	0.0	0	0.0
	Pulwama	2	1	50.0	0	0.0	0	0.0	1	50.0	0	0.0	0	0.0
	Srinagar	3	1	33.3	0	0.0	2	66.7	0	0.0	0	0.0	0	0.0
Total		77	19	24.7	45	58.4	12	15.6	1	1.3	0	0.0	0	0.0

Table 4. Depth of Water Level and Distribution of Percentage of Wells for the period of Postmonsoon-2024

S.No.	District	No of well analysed	No./Percentage of wells showing depth to water level (mbgl) the range of											
			0 to 2		2 to 5		5 to 10		10 to 20		20 to 40		> 40	
			No.	%	No.	%	No.	%	No.	%	No.	%	No.	%
1	Bandipora	1	0	0.0	1	100.0	0	0.0	0	0.0	0	0.0	0	0.0
2	Baramulla	19	3	15.8	14	73.7	2	10.5	0	0.0	0	0.0	0	0.0
3	Ganderbal	1	0	0.0	0	0.0	0	0.0	1	100.0	0	0.0	0	0.0
4	Kupwara	37	11	29.7	19	51.4	7	18.9	0	0.0	0	0.0	0	0.0
5	Pulwama	2	1	50.0	0	0.0	0	0.0	1	50.0	0	0.0	0	0.0
Total		60	15	25.0	34	56.7	9	15.0	2	3.3	0	0.0	0	0.0

STATEMENT-III**Average Annual Rainfall for Kashmir Valley in last five years as per IMD**

	2020			2021			2022			2023			2024		
	Actual	Normal	Departure	Actual	Normal	Departure	Actual	Normal	Departure	Actual	Normal	Departure	Actual	Normal	Departure
ANANTNAG	658.8	967.4	-32	749.5	967.4	-23	817.4	967.4	-16	943.2	967.4	-3	641.9	967.4	-34
BADGAM	446.5	717.1	-38	605.1	717.1	-16	665.2	717.1	-7	770.4	717.1	-34	654.5	717.1	-37
BANDIPORE	394.8	774.1	-49	525.2	774.1	-32	476.8	774.1	-38	613.2	774.1	-21	523.7	774.1	-32
BARAMULA	742.2	920.9	-19	976.2	920.9	6	916.0	920.9	-1	932.7	920.9	1	854.1	920.9	-7
GANDERBAL	997.5	914.4	9	1076.5	914.4	18	650.3	914.4	-29	844.6	914.4	-8	605.0	914.4	-34
KULGAM	967.6	1228.1	-21	1015.7	1228.1	-17	915.1	1228.1	-25	1095.6	1228.1	-11	771.6	1228.1	-37
KUPWARA	1150.4	1057.1	9	839.2	1057.1	-21	725.6	1057.1	-31	750.5	1057.1	-29	803.0	1057.1	-24
PULWAMA	396.9	578.7	-31	582.6	578.7	1	536.8	578.7	-7	583.6	578.7	1	463.1	578.7	-20
SHOPIAN	93.0	806.9	-88	355.0	806.9	-56	287.2	806.9	-64	526.2	806.9	-47	185.0	806.9	-77
SRINAGAR	659.8	815.7	-19	943.4	815.7	16	801.4	815.7	-2	784.5	815.7	-4	683.6	815.7	-16
Kashmir Division	650.8	878.0	-28.0	766.8	878.0	-12.4	679.2	878.0	-22.1	744.5	878.0	-15.4	598.6	878.0	-31.8

STATEMENT-IV**District wise and UT water balance**

S.No.	Districts	Total Water Storage(in MCM)	Total Water Demand in MCM	Water Balance MCM	Water Balance, in %
1.	Anantnag	19797.74	3161.2694	16636.474	84.03
2.	Badgam	9700.07	1204.8497	8495.223	87.58
3.	Bandipore	16765.27	790.0909	15975.179	95.29
4.	Baramulla	14070.24	1640.6541	12429.586	88.34
5.	Doda	16428.64	1027.4174	15401.221	93.75
6.	Ganderbal	11381.95	861.6488	10520.302	92.43
7.	Jammu	19024.76	3259.9525	15764.804	82.86
8.	Kathua	20086.88	2149.5665	17937.311	89.30
9.	Kishtwar	66167.14	603.9559	65563.186	99.09
10.	Kulgam	8393.56	251.5171	8142.038	97.00
11.	Kupwara	19252.41	2338.0238	16914.385	87.86
12.	Poonch	9037.72	1275.9619	7761.759	85.88
13.	Pulwama	7663.22	1288.3878	6374.827	83.19
14.	Rajouri	16838.14	1872.8412	14965.297	88.88
15.	Ramban	7792.46	849.3626	6943.093	89.10
16.	Reasi	16823.96	826.2856	15997.677	95.09
17.	Samba	8595.36	1016.9488	7578.410	88.17
18.	Shopian	6108.87	540.7966	5568.078	91.15
19.	Srinagar	10662.36	2510.7559	8151.601	76.45
20.	Udhampur	19988.46	1403.8687	18584.592	92.98
21.	UT-JK	324579.20	28874.1552	295705.0438	91.10

STATEMENT-V**District-wise data on ground water availability of Kashmir in last 5 assessment years**

S. No.	District	Annual Extractable Ground Water Resource (Ham) 2020	Annual Extractable Ground Water Resource (Ham) 2022	Annual Extractable Ground Water Resource (Ham) 2023	Annual Extractable Ground Water Resource (Ham) 2024
1	Anantnag	19597.06	24866.7	24866.7	12550.67
2	Bandipora	3243.23	1177.37	1177.37	5839.38
3	Baramulla	51113.75	59583.81	57935.46	15441.85
4	Budgam	38062.45	28295.8	28295.8	4765.08
5	Ganderbal	2729.98	1009.45	1078.04	845.77
6	Kulgam	8440.71	12439.42	12439.42	6130.63
7	Kupwara	30587.46	33284.46	33284.46	5623.96
8	Pulwama	21462.88	25243.9	24779.16	6055.28
9	Shopian	13500.79	16266.62	16266.62	6646.22
10	Srinagar	12884.35	10968.87	10434.92	10986.71
	Total (Ham)	201622.66	213136	210563	74885.55

FLOOD CONTROL INFRASTRUCTURE IN ASSAM**4462. MD. RAKIBUL HUSSAIN**

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) the specific measures taken/being taken by the Government to address the recurring flooding issues in Dhubri Lok Sabha Constituency of Assam each year during the monsoon season;

(b) the plans implemented/being implemented by the Government to enhance flood control infrastructure such as embankments, drainage systems and flood forecasting in order to reduce the impact of floods in the region; and

(c) the steps taken/being taken by the Government to provide timely and sufficient relief and rehabilitation for the affected people of Dhubri, especially concern with the shelter, food, medical aid and rebuilding efforts after each flood occurrence?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a) and (b): Flood management and anti-erosion schemes are formulated and implemented by concerned State Governments as per their priority. The Union Government supplements the efforts of the States by providing technical guidance and also promotional financial assistance for management of floods in critical areas.

To strengthen the structural measures of flood management, Ministry had implemented Flood Management Programme (FMP) during XI and XII Plan for providing Central Assistance to States for works related to river management, flood control, anti-erosion, drainage development, anti-sea erosion, etc. which subsequently continued as a component of "Flood Management and Border Areas Programme" (FMBAP) for the period from 2017-18 to 2020-21 and was further extended up to March 2026. The central assistance released to the State of Assam since XI plan for flood/erosion management projects benefitting various districts including Dhubri under FMBAP scheme is Rs. 1557.04 Cr.

A scheme “Climate Resilient Brahmaputra Integrated Flood and Riverbank Erosion Risk Management Project in Assam-Goalpara Dhubri sub project (Zone D)” with estimated cost of Rs. 542.498 Cr. under Asian Development Bank (ADB) funding has been accepted in 154th meeting of Advisory Committee of DoWR, RD on Irrigation, Flood Control and Multipurpose Projects, MoJS held in the month of December 2023. Brahmaputra Board has also executed 2 (two) nos. of Anti-erosion project to enhance flood control in Dhubri, namely i) Protection of Mankachar, Kalair-Alga International Border area from flood and erosion of river Brahmaputra with estimated cost of 20.25 Cr., aimed to safeguard vital border infrastructure, including fencing, roads, and the Sishumara Border Outpost (BoP), from the erosive forces of the river; and ii) Anti-erosion measures in Masalabari area near International Border in Dhubri district of Assam was undertaken with an expenditure of Rs. 5.79 Cr. with primary objective to safeguard the Indo-Bangladesh Border (IBB) fencing from the erosive forces of the Brahmaputra River.

CWC issues flood forecasts as a non-structural measure of flood management, to concerned State Governments at identified locations. There are 30 level forecasting stations in Assam which includes Dhubri also.

(c): Revenue and Disaster Management Department, Govt of Assam has released the following funds under different sectors/heads to Dhubri district during F.Y. 2024-25 for timely relief and rehabilitation for the affected people as well as rebuilding efforts:

Sector/Head	Funds released in FY 2024-25
Gratuitous Relief (GR)	₹1667.76809 lakhs
Repairs and Restoration of Damaged Roads and Bridges (P)	₹ 280.99577 lakhs

Repairs and Restoration of damaged Flood Control Works (WRD)	₹ 486.37127 lakhs
Power Department	₹15.16500 lakhs

Further, Revenue and Disaster Management Department has distributed financial assistance to affected people of Dhubri through Direct Benefit Transfer (DBT) in various Sectors/Departments as per SDRF Norms in FY 2024-25 as below:

S. No.	Department/Sector	Dhubri district	
		No of Beneficiaries	Amount (in ₹ lakhs)
1	Agriculture	15860	363.85065
2	Fishery	246	4.977
3	Sericulture	157	7.85
4	House Damage (Flood)	1177	181.69
5	House Damage (Storm)	34	24.96
6	Clothing and utensil	964	48.2
Total		18438	631.52765

IRRIGATION PROJECTS UNDER PMKSY IN TAMIL NADU

4463. SHRI C. N. ANNADURAI:

SHRI A. MANI:

SHRI G. SELVAM:

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) the details of the current number of irrigation projects initiated under the Pradhan Mantri Krishi Sinchayee Yojana (PMKSY) and other schemes, location and budget-wise in Tamil Nadu along with their current status;

(b) the total estimated cost of each irrigation project funded by the Union Government in Tamil Nadu;

(c) the details of funds allocated/released and utilised for these projects under PMKSY, providing State and district-wise data for each during the last five years and the current year, project-wise;

(d) whether there have been any delays in the implementation of these projects and if so, the reasons therefor;

(e) whether the Government explain the process followed in selecting these irrigation projects and releasing funds under PMKSY, including the criteria and methodology adopted to ensure transparency and efficacy, if so, the details thereof; and

(f) the expected timeline for the completion of these irrigation projects and the benefits anticipated in terms of agricultural productivity, groundwater recharge and drinking water supply in Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a): Under Pradhan Mantri Krishi Sinchai Yojana- Accelerated Irrigation Benefit Programme (PMKSY-AIBP) component, there is 1 no. ongoing major irrigation project in Tamil Nadu namely, “Formation of Flood Carrier Canal from Kannadian Channel to Drought prone areas of Sathankulam, Thisayanvilai by interlinking Tamirabarani, Karumeniyar and Nambiyar rivers in Tirunelveli and Thoothukudi Districts in Tamil Nadu”.

Under Pradhan Mantri Krishi Sinchai Yojana- Her Khet Ko Pani- Repair, Renovation and Restoration of water bodies (PMKSY-HKKP-RRR) component,

there are 398 nos. of water bodies (tanks) included in Tamil Nadu. The details of districts benefitted by these water bodies is given in the enclosed **Statement -I**.

In addition, under Pradhan Mantri Krishi Sinchai Yojana- Her Khet Ko Pani- Ground Water (PMKSY-HKKP-GW) component, there are 166 number of wells constructed in 14 districts of Tamil Nadu. Under Pradhan Mantri Krishi Sinchai Yojana- Watershed Development Component (PMKSY-WDC) 28 nos watershed projects are sanctioned in Tamil Nadu.

Under Pradhan Mantri Krishi Sinchai Yojana- Per Drop More Crop (PMKSY-PDMC) component, 9,35,176 hectare is brought under micro-irrigation in Tamil Nadu during 2015-16 to 2021-22. PDMC focuses on enhancing water use efficiency at farm level through micro-irrigation, namely, Drip and Sprinkler irrigation systems. The Government provides financial assistance @ 55% for small and marginal farmers and @ 45% for other farmers for installation of Drip and Sprinkler systems. (b) and (c): The details of estimated cost of projects, funds released to projects in Tamil Nadu under various components of PMKSY in last five years and current year is given in the enclosed **Statement-II**.

(d): The implementation of project, Formation of Flood Carrier Canal from Kannadian Channel is delayed due to construction of 6-lane NHAI bridge at canal crossing with NH-7 and interim stay by Hon'ble High Court in tail reach of canal. The projects are implemented by the concerned State Governments and the common reasons for delay in implementation of projects are difficulties in land acquisition, compensation disputes, financial constraints in State and other implementation challenges at the ground level.

(e): Various components of PMKSY are being implemented by concerned Ministries/Departments according to prevailing guidelines. The guidelines cover the various aspects like the criteria and process for identification of the project and process for releasing of the funds under PMKSY.

(f): As informed by WRD, Govt. of Tamil Nadu, for the project, Formation of Flood Carrier Canal from Kannadian Channel expected timeline for completion is March, 2025. Implementation of scheme will benefit 23,040 hectare of agriculture land, 50 villages, 252 tanks and 5220 wells in Tamil Nadu. The expected time line for the completion of the SMI and RRR of water bodies is two-year subsequent to the financial year of first release of central assistance. For projects which are not progressing as per the stipulated timelines, extension of time from the scheduled date of completion as per MoU may be granted based on the justification given by the State.

The PMKSY-HKGP-GW component has been completed in March 2023. As per the third-party report prepared by the ICAR – Indian Institute of Soil and Water Conservation Research Centre, Udhagamandalam, Tamil Nadu, the water resources created by the borewells are shared among the beneficiaries amicably without conflict. Ensured and timely supplemented irrigation due to bore wells could enhance the crop yields to one and half to two times compared to the previous yields. The beneficiaries are cultivating a second crop with assured irrigation due to borewell water availability.

For assessing efficacy of the PMKSY scheme, Development Monitoring and Evaluation Office (DMEO) under NITI Aayog has carried out evaluation of PMKSY

for the period 2015-2020. Most components of PMKSY have been ranked as satisfactory in terms of relevance, efficiency, impact and equity parameters of the performance.

STATEMENT-I

Details of benefitted districts under PMKSY-HKKP in Tamil Nadu

S. No.	Phase	District benefitted	No. of tanks
1	Phase- IV	Sivagangai, Ramanathapuram, Virudhunagar, Krishnagiri, Dharmapuri, Coimbatore, Tiruppur	89
2	Phase- V	Dindigul	9
3	Phase- VI	Vellore, Ranipet, Dharmapuri, Tiruvannamalai, Kallakurichi, Krishnagiri, Tiruvallur, Vilupuram, Cuddalore, Toothukudi, Sivagangai, Ramanathapuram, Tenkasi, Madurai, Virudhunagar, Theni, Pudukkottai, Trichy	115
4	Phase- VII	Thiruvallur, Ranipet, Cuddalore, Kanchipuram, Chengalpattu Tiruvannamalai, Trichy Region - Pudukkottai , Madurai Region Shivgangai , Virudhnagar	85
5	Phase- VIII	Dharmapuri, Kallakurichi, Krishnagiri, Pudukkottai, Ramanathapuram, Ranipet, Shivgangai, Thiruvallur, Tiruvannamalai	100
	Total		398

STATEMENT-II**Funds released to Tamil Nadu under PMKSY**

Sl. No.	PMKSY component	Estimated Cos (Rs in crore)	Fund released in last 5 years (Rs in crore)					Fund released in current year 2024-25 (Rs in core)	Remark
			2019-20	2020-21	2021-22	2022-23	2023-24		
1)	AIBP	872.45	-	-	9.04	25.70	-	-	-
2)	HKKP-RRR	287.47	16.75	1.25	17.43	27.70	49.60	5.26+21.97*	-
3)	HKKP-GW	9.13	0	3.67	5.48	5.36	-	-	-
4)	WDC	300.73	0	0	10.75	42.84	80.54	23.14	-
5)	PDMC	-	523	400	116.00	159.50	314.96	294.00	From Yr. 2022-23, PDMC is under Pradhan Mantri Rashtriya Krishi Vikas Yojana (PM-RKVY)

* A Mother Sanction of **Rs. 21.971795 crore** was issued to Govt. of Tamil Nadu on **20.03.2025** under SNA-SPARSH system of PFMS for Implementation of the ongoing RRR of water Bodies works under PMKSY-HKKP.

FUNDS CRUNCH IN CONSTRUCTION OF HOUSES UNDER PMAY-U**464. DR. GANAPATHY RAJKUMAR P.:**

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) whether many States are facing funds crunch for construction of houses under Pradhan Mantri Awas Yojana-Urban (PMAY-U) and if so, the details thereof along with the reasons therefor;
- (b) whether the Government proposes to increase any subsidy under PMAY-U in view of the increasing cost of raw materials and other products; and
- (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

- (a) to (c): Ministry of Housing and Urban Affairs (MoHUA) is implementing Pradhan Mantri Awas Yojana - Urban (PMAY-U) since 25.06.2015 to provide pucca house with basic amenities to eligible urban beneficiaries across the country. PMAY-U is a demand driven scheme. States/Union Territories (UTs) formulated project proposals as per their assessed demand of houses in a phased manner based on their resources. Such proposals are approved by the State Level Sanctioning and Monitoring Committee (SLSMC) headed by the Chief Secretary of States/UTs for further consideration of release of admissible Central Assistance by Central Sanctioning and Monitoring Committee (CSMC). Based on the project proposals submitted by States/UTs, as on 17.03.2025, a total of 118.64 lakh houses have been sanctioned under the scheme, out of which 112.74 lakh have been grounded; of which 91.50 lakh are completed.

As per the Scheme Guidelines of PMAY-U, Central Assistance is released in three installments in 40%, 40% and 20% to the States/UTs for construction of houses based on compliances submitted by them. The Ministry has been consistently releasing the due installments on receipt of compliances received from the States/UTs for early completion of houses. Based on the compliances submitted, Central Assistance of ₹1.68 lakh crore of has been released under PMAY-U to the States/UTs against which, Utilization Certificate of about ₹1.59 lakh crore has been received by the Ministry. The Ministry conducts regular review to monitor early utilization of the fund released and completion of houses under the scheme.

The scheme period of PMAY-U which was earlier up to 31.03.2022, has been extended till 31.12.2025 to complete the sanctioned houses without changing the funding pattern and implementation methodology.

Further, based on the learning from the experiences of 9 years implementation of PMAY-U, MoHUA has revamped the scheme and launched PMAY-U 2.0 'Housing for All' Mission with effect from 01.09.2024 for implementation in urban areas across the country to construct, purchase and rent a house by 1 crore additional eligible beneficiaries at affordable cost through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), Affordable Rental Housing (ARH) and Interest Subsidy Scheme (ISS). The cost of house construction under different verticals is to be shared among Ministry, States/UTs/ULBs and identified eligible beneficiaries.

The vertical-wise Central Assistance along with State/UT share is as under:

S. No.	States/UTs	PMAY-U 2.0 Verticals		
		BLC and AHP	ARH	ISS
1.	Assam, Arunachal Pradesh, Meghalaya, Manipur, Mizoram, Nagaland, Tripura, Sikkim, Himachal Pradesh, Uttarakhand, UTs of Jammu and Kashmir, Puducherry and Delhi	Central Govt.- ₹2.25 lakh per unit State Govt.- Min. ₹0.25 lakh per unit	Technology Innovation Grant Gol: ₹3,000/Sqm per unit State Share: ₹2,000/Sqm per unit	Home Loan Subsidy – up to ₹1.80 lakh (Actual Release) per unit by Government of India as Central Sector Scheme
2.	All other UTs	Central Govt. - ₹2.50 lakh per unit		
3.	All other States	Central Govt. - ₹1.50 lakh per unit State Govt.- Min. ₹1.00 lakh per unit		

The funding under PMAY-U 2.0 is to provide a nudge to the beneficiaries and enable them to construct/purchase their houses by arranging funds from other sources as well. Apart from the minimum State/UT share, the State/UT Governments may provide additional top-up share to increase affordability.

IMPACT OF JAL JEEVAN MISSION-HAR GHAR NAL

4465. SHRI SHYAMKUMAR DAULAT BARVE:

Will the Minister of **JAL SHAKTI** be pleased to state:

- whether the Government has assessed the impact of the Jal Jeevan Mission – Har Ghar Nal and if so, the details thereof, State-wise;
- the total number of households covered under the said mission since its inception in Maharashtra, district-wise;

(c) the details of the households covered and provided with tap water connections in villages under the said mission in Maharashtra, district-wise, especially in Nagpur district; and

(d) whether the said mission is progressing as per the expectations of the Government in consultation with States and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V. SOMANNA):

(a): Since August 2019, Government of India, in partnership with States, is implementing Jal Jeevan Mission (JJM) – Har Ghar Jal to make provision of tap water supply to every rural household in the country.

Water is a state subject. The responsibility of planning, approval, implementation, operation, and maintenance (OandM) of drinking water supply schemes lies with State/UT Governments. The Government of India supports the States by providing technical and financial assistance.

Further, under JJM, this department regularly conducts ‘Functionality Assessment of tap connections’ through an independent 3rd party agency. Under the assessment exercise, the functionality of tap connection is assessed on three parameters i.e. quantity (55 lpcd or more), quality and regularity i.e. water supply for all 12 months in a year or on daily basis. All these parameters are taken to define the functionality of the HH tap water connections, as per specified criteria. As per findings of the last such assessment conducted in 2022, nationally, a total of 3.01 Lakhs households (HHs) from 13,303 villages across the country were randomly covered.

Out of these HHs, tap connections were found working in 86% HHs out of which, 85% HHs were being supplied with drinking water in adequate quantity, 87% of HHs were supplied water of prescribed quality and 80% HHs were found receiving full regular water supply. The assessment finds that 62 percent of the HHs receive fully functional tap water connections within the premises. Report of the assessment is available in public domain and can be accessed at:

https://jaljeewanmission.gov.in/sites/default/files/2022-10/national_report_of_functionality_assessment_2022.pdf

The reports of the functionality assessment survey are shared with States/UTs for taking corrective measures as early as possible.

(b) and (c): Government of India, in partnership with States/UTs including Maharashtra is implementing Jal Jeevan Mission, since August, 2019, to make provision of tap water supply to every rural household in the country. The district-wise number of households including those in Nagpur district, getting tap water supply in their homes under JJM since its inception in Maharashtra is given in the enclosed **Statement**.

(d): Drinking water is a state subject and the power to plan, approve and implement drinking water supply schemes/projects is vested in the State Government. As per the operational guidelines of JJM, the State Water and Sanitation Mission (SWSM) and District Water and Sanitation Mission (DWSM) is responsible for the overall implementation of Jal Jeevan Mission at the state and district level respectively.

Under Jal Jeevan Mission (JJM), the Department of Drinking Water and Sanitation provides financial, policy guidance and technical assistance to the States and Union Territories for implementing their drinking water supply schemes.

Significant progress has been made in the country since the launch of Jal Jeevan Mission (JJM), towards enhancing access to tap water to rural households. At the start of Jal Jeevan Mission in August 2019, only 3.23 Crore (~17%) rural households were reported to have tap water connections. So far, as reported by States/ UTs as on 24.03.2025, around 12.31 Crore additional rural households have been provided with tap water connections under JJM. Thus, as on 24.03.2025, out of 19.36 Crore rural households in the country, more than 15.54 Crore (80.26%) households are reported to have tap water supply in their homes.

STATEMENT

The district-wise number of households getting tap water supply in their homes including Nagpur district, under JJM since its inception in Maharashtra

S.No.	District	Total Rural household	Rural HHs with tap water supply as on 15.8.2019		Rural HHs with tap water connection as on date	
			No.	%	No.	%
1	Ahmednagar	7,99,754	97,417	12.18	7,15,526	89.47
2	Akola	2,48,458	62,828	25.29	2,18,436	87.92
3	Amravati	4,33,499	2,14,499	49.48	4,27,403	98.59
4	Beed	4,72,732	82,249	17.40	3,64,226	77.05
5	Bhandara	2,56,684	82,426	32.11	2,23,307	87.00
7	Buldhana	4,48,293	1,93,121	43.08	4,23,639	94.50
8	Chandrapur	3,95,251	94,069	23.80	3,57,439	90.43
9	Chhatrapati Sambhajnagar	4,88,084	2,06,238	42.25	4,19,919	86.03
10	Dharashiv	2,88,559	1,17,555	40.74	2,51,918	87.30
11	Dhule	3,04,035	1,93,790	63.74	3,02,780	99.59
12	Gadchiroli	2,42,119	21,384	8.83	2,22,641	91.96
13	Gondia	3,07,730	62,859	20.43	2,50,705	81.47
14	Hingoli	2,14,938	37,291	17.35	1,77,731	82.69
15	Jalgaon	6,90,913	3,97,945	57.60	6,90,774	99.98

16	Jalna	3,00,063	1,68,567	56.18	2,99,846	99.93
17	Kolhapur	6,84,162	3,07,469	44.94	6,80,979	99.53
19	Latur	3,74,582	1,65,992	44.31	3,66,027	97.72
20	Nagpur	3,76,864	1,36,511	36.22	3,67,142	97.42
21	Nanded	5,36,765	92,718	17.27	4,82,403	89.87
22	Nandurbar	3,62,721	52,665	14.52	2,15,549	59.43
23	Nashik	7,18,369	1,71,350	23.85	6,66,620	92.80
24	Palghar	4,52,043	41,349	9.15	3,14,887	69.66
25	Parbhani	2,99,744	80,635	26.90	2,54,240	84.82
26	Pune	8,95,107	3,42,698	38.29	7,62,127	85.14
27	Raigad	5,48,620	2,70,053	49.22	4,90,792	89.46
28	Ratnagiri	4,48,354	1,46,474	32.67	3,86,080	86.11
29	Sangli	4,59,048	1,41,401	30.80	4,03,570	87.91
30	Satara	6,18,518	2,87,355	46.46	5,70,265	92.20
31	Sindhudurg	1,93,373	69,991	36.19	1,60,412	82.95
32	Solapur	5,77,245	2,15,657	37.36	5,76,668	99.90
33	Thane	2,61,271	66,075	25.29	1,91,131	73.15
34	Wardha	2,38,877	1,08,263	45.32	2,34,838	98.31
35	Washim	2,20,115	50,012	22.72	1,97,201	89.59
36	Yavatmal	5,22,884	64,926	12.42	4,13,707	79.12
	Total	1,46,79,774	48,43,832	33.00	1,30,80,928	89.11

Source: JJM - IMIS

दुर्घटनाप्रवण क्षेत्र की पहचान के लिए जन-भागीदारी

4466. श्री दुलू महतो:

श्री राजकुमार चाहर:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

(क) इस बात को ध्यान में रखते हुए कि राष्ट्रीय राजमार्गों (एनएच) पर 13,795 दुर्घटनाप्रवण क्षेत्रों की पहचान की गई है, शेष दुर्घटनाप्रवण क्षेत्रों के स्थायी सुधार को पूरा करने की अपेक्षित समय-सीमा क्या है;

(ख) क्या सरकार के पास दुर्घटनाप्रवण क्षेत्रों की पहचान करने में जनता की भागीदारी के लिए कोई तंत्र है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) खतरनाक सड़क खंडों के संबंध में शिकायतों अथवा सुझावों का समाधान किस प्रकार किया जा रहा है; और

(घ) केन्द्रीय सरकार द्वारा राष्ट्रीय राजमार्गों पर दुर्घटनाओं को कम करने और सड़क सुरक्षा में सुधार करने के लिए केन्द्र और राज्यों के बीच बेहतर समन्वय सुनिश्चित करने के लिए राज्यवार, विशेषकर झारखंड में क्या कदम उठाए जा रहे हैं?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क): राष्ट्रीय राजमार्गों (एनएच) पर कुछ स्थानों को दुर्घटनाओं की निश्चित संख्या के आधार पर दुर्घटनाप्रवण क्षेत्र (ब्लैक स्पॉट) के रूप में चिन्हित किया गया है, जिनमें मृत्यु और गंभीर चोटें शामिल हैं। सरकार ने ऐसे ब्लैक स्पॉट्स पर तत्काल अल्पकालिक उपाय करने के लिए कदम उठाए हैं, जिसमें सड़क पर चिह्न लगाना, संकेतक, क्रैश बैरियर, रोड स्टड, डिलिनेटर, अनधिकृत मध्यमार्गों को बंद करना, यातायात नियंत्रण के उपाय आदि शामिल हैं। स्थायी सुधार उपायों के रूप में ऐसे ब्लैक स्पॉट्स पर दीर्घकालिक उपाय जैसे सड़क ज्यामितीय सुधार, जंक्शन सुधार, कैरिजवे का स्थान-स्थान पर चौड़ीकरण, अंडरपास/ओवरपास का निर्माण आदि भी किए जाते हैं।

ब्लैक स्पॉट्स का सुधार एक सतत प्रक्रिया है और तत्काल आधार पर अस्थायी उपाय किए जाते हैं। देश में राष्ट्रीय राजमार्गों पर चिन्हित किए गए कुल 13,795 ब्लैक स्पॉट्स में से 5,036 ब्लैक स्पॉट्स पर दीर्घकालिक सुधार पूरा हो चुका है।

(ख): सरकार द्वारा दुर्घटनाप्रवण क्षेत्र (ब्लैक स्पॉट) की पहचान संबंधित राज्य सरकारों से प्राप्त दुर्घटना रिपोर्टों के आधार पर की जाती है, जो मृत्यु और गंभीर चोटों से जुड़ी कुछ निश्चित संख्या में दुर्घटनाओं के होने के मानदंडों को पूरा करते हैं।

(ग): इलेक्ट्रॉनिक विस्तृत दुर्घटना रिपोर्ट (ई-डीएआर) परियोजना को सड़क दुर्घटनाओं के आंकड़ों की रिपोर्टिंग, प्रबंधन और विश्लेषण के लिए एक केंद्रीय भंडार के रूप में संस्थापित किया गया है। सरकार ने ई-डीएआर प्लेटफॉर्म पर रिपोर्ट किए गए राष्ट्रीय राजमार्गों पर दुर्घटना स्थलों को हटाने के लिए अग्रिम कार्रवाई करने हेतु फरवरी, 2024 में दिशानिर्देश भी जारी किए हैं, जिससे वास्तविक समय में सड़क सुरक्षा उपायों को बढ़ाया जा सके।

(घ): मोटर यान अधिनियम, 1988 की धारा 215 के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, दिनांक 07.08.2023 की अधिसूचना के अनुसार, माननीय केंद्रीय सड़क परिवहन और राजमार्ग मंत्री की अध्यक्षता में राष्ट्रीय सड़क सुरक्षा परिषद का गठन किया गया है, जिसमें सभी राज्यों/संघ राज्य क्षेत्रों के सड़क परिवहन के प्रभारी मंत्री और राज्य/संघ राज्य क्षेत्रों के वरिष्ठ अधिकारी शामिल हैं। इसके अलावा, समय-समय पर राज्यों/संघ राज्य क्षेत्रों के वरिष्ठ अधिकारियों के साथ समीक्षा बैठकें आयोजित की जाती हैं।

BIDDING PROCESS FOR SMALL FLIGHTS AND AEROPLANES

4467. DR. ALOK KUMAR SUMAN:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) the details of the bidding process for running small flights/aeroplanes at the proposed airports and airfields in the country;
- (b) the details of the number of bidding rounds conducted for inviting private operators for the proposed new airports/airfields;
- (c) the measures taken by the Government to include private operators in the bidding process for the Sabeya airfield for running small flights/aeroplanes; and
- (d) the details of the number of airports that have become operational after inclusion in the UDAN Scheme and the number of those became non-operational?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

- (a) to (d): Regional Connectivity Scheme (RCS) - Ude Desh Ka Aam Nagrik (UDAN) is a demand-driven ongoing scheme where bidding rounds are conducted from time to time to cover more destinations/stations and routes. Based on their assessment

of demand on particular routes, interested airlines submit their proposals at the time of bidding under UDAN. Selection of Airlines is done through a transparent bidding process. Revival/up-gradation of unserved and underserved airports/airstrips is undertaken upon its identification through valid bid and award to the Selected Airline Operator (SAO). So far 13 bidding cycles under 5 bidding rounds have been conducted.

Sabeya (Hathua) Airstrip is available in the list of unserved airports in the UDAN document. However, no bid for routes connecting the Sabeya airport have been received from any airline to operate RCS flights.

88 unserved and underserved airports including 13 heliports and 02 water aerodromes, have been operationalised till date under the Scheme. Currently, 11 airports developed under the UDAN scheme are non-operational.

PARVAN WATER SUPPLY FOR BARAN AND JHALAWAR

4468. SHRI DUSHYANT SINGH:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the status of inclusion of over 900 villages in Baran and 134 villages in Jhalawar under the Eastern Rajasthan Canal Project (ERCP);
- (b) the steps taken/being taken by the Government to expedite their inclusion;
- (c) the time by which the residents of these villages can expect to receive water under the Parvan River Project along with the key remaining milestones for Phase-1;

- (d) whether the Phase-1 being crucial for Baran and Jhalawar districts has progressed slowly (40 per cent completed) while Phase-2 for benefiting other districts, has reached to 80 per cent of its completion and if so, the reasons therefor;
- (e) the reasons behind the diversion of water to power projects instead of prioritizing supply to affected villages along with the corrective measures taken/being taken by the Government in this regard; and
- (f) the manner in which the delay is impacting the farmers and residents in terms of irrigation and drinking water along with the steps proposed to ensure equitable economic and social development in these regions?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a) to (f): As informed by the Government of Rajasthan, the said number of villages of Baran and Jhalawar districts are already covered under the ParwanAkawad Water Supply project.

The Phase-I of Parwan Project comprises excavation and lining of 141.35 Km long canals with canal structures at intermediate locations as per requirement, laying of pipe lines within the 1.31 lakh hectares (Ha) of command area with all necessary accessories for irrigation facilities development and construction of diggies, pump house, etc. The substantial portion of excavation of canal and major pipe laying works have been completed and the key remaining milestones are lining of canal, diggies, pump house, etc.

Further as informed by the State Government, the Phase-I of the project has almost double the Culturable Command Area (CCA) as compared to the Phase-II

of the project. Present progress of works of the Phase-I is 53% and that of the Phase-II is 81%., while the overall progress of the Parwan Project is around 78%.

As intimated by the Government of Rajasthan, the usable capacity of the Parwan Dam is 462 Million Cubic Metre (MCM), out of which, 50 MCM has been reserved for drinking water, 79 MCM for industry (includes water for thermal power projects), 16 MCM for wildlife and 317 MCM for irrigation.

Further, the Government of Rajasthan has informed that the project has been delayed due to various reasons, that, *inter alia*, include the works affected during the COVID-19 pandemic, some land acquisition issues in respect of canal and diggies, obtaining necessary permissions from the concerned organizations in respect of various road and railways crossings, gas and petroleum pipe line crossings, etc. This has eventually caused delay in delivery of the intended irrigation benefits to the farmers of the villages that are coming under the CCA of the Project. However, the drinking water benefit is not affected due to delay in Phase-I and Phase-II of the project, as the water will be drawn directly from the Parwan dam by the concerned organization of the Government of Rajasthan, by developing the necessary infrastructural facilities for drinking water supply.

As informed, the progress of the project is regularly reviewed by the Government of Rajasthan to ensure an expedited completion of the project, while the issues raised by the project affected persons and farmers, also addressed regularly, so as to ensure equitable economic and social development in the region.

अनियंत्रित नगरीय विकास

4469. श्रीमती महिमा कुमारी मेवाड़:

क्या **आवासन और शहरी कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने विशेषकर पर्यटन नगरों और वन्यजीव अभयारण्यों, प्रसिद्ध आर्द्र भूमियों के निकट के कस्बों और ऐतिहासिक स्थलों वाले कस्बों में अनियंत्रित नगरीय विकास का संज्ञान लिया है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और देशभर में इस संबंध में राजस्थान सहित राज्यवार क्या कार्रवाई की गई है;

(ग) क्या केन्द्र सरकार ने राजस्थान के कुम्भलगढ़ और राजसमन्द शहरों में अनियंत्रित और अवैध निर्माणों के विरुद्ध राज्य सरकार के समन्वय से निवारक कार्रवाई की है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) से (घ): सातवीं और बारहवीं अनुसूचियों के साथ-साथ संविधान के अनुच्छेद 243डब्ल्यू के प्रावधानों के अनुसार, शहरी विकास से संबंधित मामले राज्यों/शहरी स्थानीय निकायों के अधिकार क्षेत्र में आते हैं। हालाँकि, आवासन और शहरी कार्य मंत्रालय अपने प्रमुख मिशनों/कार्यक्रमों जैसे अटल नवीकरण और शहरी परिवर्तन मिशन (अमृत और अमृत 2.0), स्मार्ट सिटी मिशन (एससीएम), प्रधानमंत्री आवास योजना-शहरी (पीएमएवाई-यू) और स्वच्छ भारत मिशन-शहरी (एसबीएम-यू और एसबीएम-यू 2.0) आदि के माध्यम से राज्य सरकारों/संघ राज्य क्षेत्रों(यूटी) को उनके शहरी विकास एजेंडे में कार्यक्रम संबंधी सहायता प्रदान करता है। मिशन/योजनाओं के दिशा-निर्देशों के अनुसार योजना को राज्यों/संघ राज्य क्षेत्रों द्वारा क्रियान्वित किया जाता है। इसके अलावा, अवैध निर्माण भी राज्य सरकारों के अधिकार क्षेत्र में आता है। इसलिए, इस संबंध में निवारक कार्रवाई संबंधित राज्य सरकार द्वारा की जानी है।

FINANCIAL VIABILITY OF DISCOMS

4470. SHRI DINESHBHAI MAKWANA:

DR. RAJESH MISHRA:

SHRI BIDYUT BARAN MAHATO:

SHRI ARUN GOVIL:

SHRI LUMBARAM CHAUDHARY:

SHRI BHARTRUHARI MAHTAB:

SHRI NABA CHARAN MAJHI:

SHRI YOGENDER CHANDOLIA:

SHRI DILIP SAIKIA:

SHRI RAO RAJENDRA SINGH:

Will the Minister of **POWER** be pleased to state:

- (a) the manner in which the Government is working towards improving the financial viability of electricity distribution utilities across India;
- (b) the role of renewable energy in reducing power costs and enhancing the sustainability of DISCOMs;
- (c) the manner in which the Government plans to strengthen regulatory frameworks for improving cost-reflective power tariffs; and
- (d) the efforts being made for solar energy in Sidhi Parliamentary Constituency?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a): Government of India (GoI) has been supporting the Power Distribution Utilities to improve their performance through various initiatives. Some of the key initiatives taken are as under:

- i. Revamped Distribution Sector Scheme (RDSS) has been launched with the objective of improving the quality and reliability of power through a financially sustainable and operationally efficient Distribution Sector. The release of funds under the scheme is linked to States/ Distribution Utilities taking necessary measures for improving their performance against specified

parameters including the Gap between average cost of supply and average revenue realized i.e. ACS-ARR Gap and the Aggregate Technical and Commercial (ATandC) losses.

- ii. Allowing additional borrowing space of 0.5% of GSDP to the State if the distribution utility implements loss reduction measures.
- iii. Additional Prudential Norms have been specified for sanctioning of loans to State owned Power Utilities which is contingent on performance of Power Distribution Utilities against prescribed parameters.
- iv. Timely filing of tariff petitions and issuance of tariff orders.
- v. Rules have been notified for implementation of Fuel and Power Purchase Cost Adjustment (FPPCA) and cost reflective tariff to ensure all prudent costs for supply of electricity are passed through and are timely realised.
- vi. Rules and Standard Operating Procedure have been issued for proper Subsidy Accounting and their timely payment.

With collective efforts of the Centre and States/UTs, the ATandC loss of distribution utilities at the national level has reduced from ~22% in FY 2021 to ~16.28% in FY 2024 and the ACS-ARR Gap has reduced from Rs. 0.71/kWh to Rs. 0.19/kWh during the same period.

(b): Renewable energy particularly if produced near the load centers, would reduce power costs and enhance the sustainability of distribution Utilities.

(c): The following measures have been taken by Government of India to strengthen regulatory framework for improving cost-reflective power tariff. Rules have been notified for:

- (i) Ensuring that tariff shall be cost reflective and there shall not be any gap between estimated and approved Annual Revenue Requirement except under natural calamity conditions, provided that such gap, created if any, shall not be more than three percent of the approved Annual Revenue Requirement.
 - (ii) Aligning the Aggregate Technical and Commercial loss reduction trajectory with the trajectory agreed by the respective State Governments and approved by the Central Government under any national scheme or programme.
 - (iii) Pass-through of prudent costs of power procurement, incurred by distribution licensee for ensuring 24x7 supply of electricity to consumers and for meeting requirements as per Resource Adequacy plan.
 - (iv) Providing reasonable Return on Equity (RoE) and to align the same with the RoE specified by the Central Commission for generation and transmission.
 - (v) Timely issuance of tariff order and timely payment of subsidy declared by State Government.
- (d): The following efforts have been made to promote solar energy in the country including in the Sidhi Parliamentary Constituency:
- i. Permitting Foreign Direct Investment up to 100 percent under the automatic route for renewable energy projects
 - ii. Inter State Transmission System charges have been waived for solar and wind power based renewable energy projects to be commissioned up to 30th June 2025. For Green Hydrogen Projects, the waiver is till 31st December 2030 and for offshore wind projects, the waiver is till 31st December 2032.

- iii. Setting up of Ultra Mega Renewable Energy Parks, to provide land and transmission access to renewable energy developers.
- iv. Standard Bidding Guidelines have been issued for procurement of Power from Grid Connected Solar, Wind-Solar Hybrid and Firm and Dispatchable RE (FDRE) projects through a tariff based competitive bidding process.
- v. Schemes such as Pradhan Mantri Kisan Urja Suraksha evam Utthaan Mahabhiyan (PM-KUSUM), PM Surya Ghar: Muft Bijli Yojana, National Programme on High Efficiency Solar PV Modules, New Solar Power Scheme (for Tribal and PVTG Habitations/Villages) under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) and Dharti Aabha Janjatiya Gram Utkarsh Abhiyan (DA JGUA), etc. have been launched.
- vi. Evacuation of renewable power under the Green Energy Corridor Scheme through laying of new transmission lines and creation of new sub-station capacity.
- vii. Green Term Ahead Market has been launched to facilitate sale of renewable power through exchanges.
- viii. Transmission Plan for integration of 500 GW renewable energy capacity by 2030.
- ix. Promotion of renewable energy through Green Energy Open Access Rules 2022.

THERMAL POWER PROJECTS IN TAMIL NADU

4471. SHRI A. MANI:

Will the Minister of **POWER** be pleased to state:

- (a) the number of thermal power projects being developed in the country, including Tamil Nadu;
- (b) the rationale behind the Government's proposal to expand thermal power capacity in the country and the specific capacity addition targets in megawatts set for the upcoming projects;
- (c) whether the Government has a detailed plan outlining the proposed thermal power projects including their locations, expected timelines for commissioning and the projected financial outlays, if so, the details thereof; and
- (d) the manner in which the Government plans to reconcile the expansion of thermal power capacity with its long-term commitments to renewable energy development and reduction of carbon emissions under international climate agreements?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (c): In order to meet the estimated electricity demand by 2031-32, generation planning studies has been carried out by Central Electricity Authority (CEA). As per the study results, it is envisaged that to meet the base load requirement of the country in 2032, the required coal and lignite based installed capacity would be 283 GW. Considering this, Government of India (GoI) has proposed in November, 2023 for setting up of an additional minimum 80,000 MW coal-based thermal capacity by 2031-32.

Against this target, a total coal-based capacity of 9,350 MW has already been commissioned in 2023-24 and 2024-25 and currently, 32,300 MW of thermal capacity is under construction. In FY 2024-25, contracts for 23,440 MW thermal capacity have been awarded, out of which about 8,000 MW is now under construction. Further, 35,180 MW of coal-based candidate capacity has been identified which is at various stages of planning in the country. This includes both Brownfield expansion and Greenfield capacity.

A total number of 23 Coal Based Thermal Power Projects (43 Units) are being developed (under construction) in the country, including 3 number of Coal Based Thermal Power Projects (5 Units) in State of Tamil Nadu. The detailed plan outlining the under construction thermal power projects including their locations and expected timelines for commissioning is given in the enclosed **Statement**.

The estimated capital cost for setting up of new coal based thermal capacity as considered in National Electricity Plan is Rs 8.34 Cr/ MW (at 2021-22 price level). Hence, the thermal capacity addition of 80,000 MW is expected to entail an expenditure of minimum Rs 6,67,200 Crs by 2031-32.

(d): While the expansion of thermal power capacity, as mentioned above, is essential to meet the base load requirement of the country, India stands committed to achieve about 50 percent cumulative electric power installed capacity from non-fossil fuel based energy resources by 2030 in its Intended Nationally Determined Contributions (INDCs). At present India has already achieved 47.3 percent installed capacity from non-fossil fuel based resources. In line with its long term commitment

for renewable energy development and reduction of carbon emissions, following initiatives have been taken by Government of India:

- i. Ministry of New and Renewable Energy (MNRE) has issued Bidding Trajectory for issuance of RE power procurement bids of 50 GW/annum by Renewable Energy Implementing Agencies from FY 2023-24 to FY 2027-28.
- ii. Foreign Direct Investment (FDI) has been permitted up to 100 percent under the automatic route.
- iii. Inter State Transmission System (ISTS) charges have been waived for inter-state sale of solar and wind power for projects to be commissioned by 30th June 2025, for Green Hydrogen Projects till December 2030 and for offshore wind projects till December 2032.
- iv. To boost RE consumption, Renewable Purchase Obligation (RPO) followed by Renewable Consumption Obligation (RCO) trajectory has been notified till 2029-30. The RCO which is applicable to all designated consumers under the Energy Conservation Act 2001 will attract penalties for non-compliance.
- v. Standard Bidding Guidelines for tariff based competitive bidding process for procurement of Power from Grid Connected Solar, Wind, Wind-Solar Hybrid and Firm and Dispatchable RE (FDRE) projects have been issued.
- vi. Schemes such as Pradhan Mantri Kisan Urja Suraksha evam Utthaan Mahabhiyan (PM-KUSUM), PM Surya Ghar Muft Bijli Yojana, National Programme on High Efficiency Solar PV Modules, National Green Hydrogen Mission, Viability Gap Funding (VGF) Scheme for Offshore Wind Energy Projects have been launched.

- vii. Scheme for setting up of Ultra Mega Renewable Energy Parks is being implemented to provide land and transmission to RE developers for installation of RE projects at large scale.
- viii. Laying of new transmission lines and creating new sub-station capacity has been funded under the Green Energy Corridor Scheme for evacuation of renewable power.
- ix. “Strategy for Establishment of Offshore Wind Energy Projects” has been issued indicating a bidding trajectory of 37 GW by 2030 and various business models for project development.
- x. The Offshore Wind Energy Lease Rules, 2023 have been notified vide Ministry of External Affairs notification dated 19th December 2023, to regulate the grant of lease of offshore areas for development of offshore wind energy projects.
- xi. To augment transmission infrastructure needed for steep RE trajectory, transmission plan has been prepared till 2030.
- xii. Electricity (Promoting Renewable Energy Through Green Energy Open Access) Rules, 2022, has been notified on 06th June 2022 with objective of ensuring access to affordable, reliable, and sustainable green energy for all. Green Energy Open Access is allowed to any consumer with contract demand of 100 kW or above through single or multiple single connection aggregating One Hundred kW or more located in same electricity division of a distribution licensee.
- xiii. Green Term Ahead Market (GTAM) has been launched to facilitate sale of Renewable Energy Power through exchanges.

- xiv. To achieve the objective of increased domestic production of Solar PV Modules, the Govt. of India is implementing the Production Linked Incentive (PLI) scheme for High Efficiency Solar PV Modules with an outlay of Rs. 24,000 crore. This will enable manufacturing capacity of Giga Watt (GW) scale in High Efficiency Solar PV Module.
- xv. Promotion of installation of efficient Ultra Supercritical/Supercritical units over Subcritical Thermal Units.
- xvi. Biomass co-firing- Ministry of Power has issued revised policy on Bio-mass Utilization for Power Generation through Co-firing in Coal based Power Plants which mandated all coal based thermal power plants in the country to use 5-7% biomass along with coal for power production.
- xvii. MoEFandCC vide its notification dated 07.12.2015 and its subsequent amendments has notified norms in respect of reducing stack emissions from coal based Thermal Power Plants.

STATEMENT

Details of Under Construction Thermal Capacity (Coal Based) [As on 25.03.2025]

Sl. No	Project Name/ Impl. Agency	Sector	State	Unit No.	Capacity (MW)	Anticipated Trial Run Date
F Y. 2024-25						
1	North Chennai TPP, St-III (TANGEDCO)	STATE	Tamil Nadu	U-1	800	Mar-25
2	Yadadri TPS (TSGENCO)	STATE	Telangana	U-1	800	Mar-25
3	Obra-C STPP (UPRVUNL)	STATE	Uttar Pradesh	U-2	660	Mar-25
4	Patratu STPP (PVUNL)	CENTRAL	Jharkhand	U-1	800	Mar-25
5	North Karanpura STPP (NTPC)	CENTRAL	Jharkhand	U-3	660	Mar-25
6	Barh STPP St-I (NTPC)	CENTRAL	Bihar	U-3	660	Mar-25
	Sub-Total				4,380	
F Y. 2025-26						

Sl. No	Project Name/ Impl. Agency	Sector	State	Unit No.	Capacity (MW)	Anticipated Trial Run Date
7	Udangudi STPP St-I (TANGEDCO)	STATE	Tamil Nadu	U-1	660	May-25
8	Sagardighi TPP St-III (WBPDCL)	STATE	West Bengal	U-1	660	May-25
9	Ghatampur TPP (NUPPL)	CENTRAL	Uttar Pradesh	U-2	660	May-25
10	Buxar TPP (SJVN)	CENTRAL	Bihar	U-1	660	May-25
11	Yadadri TPS (TSGENCO)	STATE	Telangana	U-4	800	Jun-25
12	Khurja SCTPP (THDC)	CENTRAL	Uttar Pradesh	U-2	660	Jun-25
13	Yadadri TPS (TSGENCO)	STATE	Telangana	U-3	800	Jul-25
14	Udangudi STPP St-I (TANGEDCO)	STATE	Tamil Nadu	U-2	660	Aug-25
15	Yadadri TPS (TSGENCO)	STATE	Telangana	U-5	800	Sep-25
16	Buxar TPP (SJVN)	CENTRAL	Bihar	U-2	660	Sep-25
17	Ghatampur TPP (NUPPL)	CENTRAL	Uttar Pradesh	U-3	660	Oct-25
18	Patratu STPP (PVUNL)	CENTRAL	Jharkhand	U-2	800	Dec-25
19	Patratu STPP (PVUNL)	CENTRAL	Jharkhand	U-3	800	Mar-26
Sub-Total					9,280	
F Y. 2026-27						
20	Ennore SCTPP (TANGEDCO)	STATE	Tamil Nadu	U-1	660	Sept-26
21	Ennore SCTPP (TANGEDCO)	STATE	Tamil Nadu	U-2	660	Nov-26
22	Mahan STPP, St-II (Mahan Energen)	PRIVATE	M. P.	U-3	800	Dec-26
Sub-Total					2,120	
F Y. 2027-28						
23	Mahan STPP, St-II (Mahan Energen)	PRIVATE	M. P.	U-4	800	May-27
24	Raigarh USCTPP, St-II/ Adani Power	PRIVATE	Chhattisgarh	U-3	800	Jun-27
25	Talcher TPP St-III (NTPC)	CENTRAL	Odisha	U-1	660	Sep-27
26	Raigarh USCTPP, St-II/ Adani Power	PRIVATE	Chhattisgarh	U-4	800	Oct-27
27	Talcher TPP St-III (NTPC)	CENTRAL	Odisha	U-2	660	Dec-27
28	Lara STPP St-II (NTPC)	CENTRAL	Chhattisgarh	U-1	800	Dec-27
29	Raipur Ext TPP, Ph-II /Adani Power	PRIVATE	Chhattisgarh	U-1	800	Jan-28
Sub-Total					5,320	
F Y. 2028-29						
30	Lara STPP St-II (NTPC)	CENTRAL	Chhattisgarh	U-2	800	Jun-28
31	Raipur Ext TPP, Ph-II /Adani Power	PRIVATE	Chhattisgarh	U-2	800	Jul-28
32	Koderma TPS, St-II/ DVC	CENTRAL	Jharkhand	U-1	800	Aug-28

Sl. No	Project Name/ Impl. Agency	Sector	State	Unit No.	Capacity (MW)	Anticipated Trial Run Date
33	Koderma TPS, St-II/ DVC	CENTRAL	Jharkhand	U-2	800	Dec-28
34	NLC TALABIRA TPP (NLC)	CENTRAL	Odisha	U-1	800	Mar-29
Sub-Total					4,000	
F Y. 2029-30						
35	Singrauli STPP, St-III (NTPC)	CENTRAL	UP	U-1	800	May-29
36	New Nabi Nagar- II (NTPC)	CENTRAL	Bihar	U-1	800	Jul-29
37	NLC TALABIRA TPP (NLC)	CENTRAL	Odisha	U-2	800	Sep-29
38	DCR TPP Ext., Yamunanagar	State	Haryana	U-1	800	Sep-29
39	Sipat STPP, St-III (NTPC)	CENTRAL	Chhattisgarh	U-1	800	Sep-29
40	Singrauli STPP, St-III (NTPC)	CENTRAL	UP	U-2	800	Nov-29
41	New Nabi Nagar- II (NTPC)	CENTRAL	Bihar	U-2	800	Jan-30
42	NLC TALABIRA TPP (NLC)	CENTRAL	Odisha	U-3	800	Mar-30
Sub Total					6,400	
F Y. 2030-31						
43	New Nabi Nagar- II (NTPC)	CENTRAL	Bihar	U-3	800	Jul-30
Sub-Total					800	
Grand Total (No of Projects: 23)					32,300	

UPGRADATION OF WAREHOUSING FACILITY FOR AIR CARGO

4472. DR. KALANIDHI VEERASWAMY:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

a) whether the Government proposes to upgrade infrastructure and warehousing facilities for air cargo, particularly for handling of high-value perishable horticulture produce;

(b) if so, the details thereof, State-wise including Tamil Nadu:

(c) the specific measures being taken by the Government to ensure the creation of specialized, temperature-controlled storage spaces for perishable goods

along with the manner in which these improvements would impact the efficiency of air cargo transportation;

(d) the manner in which the Government would support the integration of modern technology and infrastructure at air cargo terminals to improve storage, handling and distribution of perishable horticulture products;

(e) the steps being taken by the Government to facilitate timely and cost-effective transportation of perishable goods ensuring that these products reach international and domestic markets with minimal spoilage; and

(f) the details of the financial support or incentives that would be available for businesses, especially MSMEs to invest in modern warehousing and cold storage facilities for air cargo?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) and (b): Airports Authority of India has established dedicated air cargo facilities at major airports including Chennai, Coimbatore, Madurai and Trichy Airport in the State of Tamil Nadu and movement of domestic air cargo is facilitated through passenger terminal at Tuticorin airport. Additionally, horticulture produces are also being handled from these airports. The total Installed Air Cargo Capacity in the State of Tamil Nadu is 1.96 Million Metric Tonnes Per Annum (MMTPA). The total Annual Tonnage Handled in FY 2023-24 in State of Tamil Nadu is 0.36 MMTPA.

The State-wise list of Cold Storage Facilities at airports in India including Tamil Nadu is given in the enclosed **Statement**.

(c): To maintain integrity, temperature-sensitive goods are typically packed in specialized containers, insulated packaging, or with cooling agents like dry ice and gel packs. Consistent temperature control throughout the supply chain is essential for preserving quality and extending shelf-life. The air cargo facilities are equipped to handle various temperature ranges and cold storage facilities are made available on need basis.

(d) to (f): Cold storage facilities have been established at airport for handling of temperature sensitive commodities and cool-dollies are being utilized by the airlines for transportation of temperature sensitive cargo from cargo terminal to aircrafts. Specific packagings are being used which are capable of handling temperature sensitive commodities throughout the supply-chain in the container/package. These gel-based containers are provided to keep the desired temperature throughout the journey i.e. from origin to destination. These packages can maintain the required temperature upto 72 hours.

The Ministry of Food Processing Industries (MoFPI) has been implementing a Central Sector Scheme- "Operation Greens" (OG) under Pradhan Mantri Kisan SAMPADA Yojana since 2018-19, with the objective of enhancing the value realisation of farmers and minimizing post-harvest losses. The scheme is demand driven in nature. The financial assistance is provided at the rate of 35% of the eligible project cost for projects in General

Areas, and 50% for projects in Difficult Areas as well as for projects involving SC/ST, FPOS (Farmer Producer Organizations) and SHGs (Self-Help Groups).

STATEMENT

State Wise List of Cold Storage Facility at Airport in India

S. No.	State	Airport	Cold Storage (Domestic/International)
1	Andaman and Nicobar	Port Blair	Domestic
2	Andhra Pradesh	Hyderabad	Domestic
3		Hyderabad	International
4		Visakhapatnam	International
5	Assam	Guwahati	Domestic
6		Guwahati	International
7	Delhi	Delhi	International
8	Goa	Goa	International
9		Goa Mopa	Domestic
10		Goa Mopa	International
11	Gujarat	Ahmedabad	Domestic
12		Ahmedabad	International
13		Surat	Domestic
14	Jammu and Kashmir	Srinagar	Domestic
15	Jharkhand	Ranchi	Domestic
16	Karnataka	Bengaluru	International
17		Hubballi	Domestic
18	Kerala	Kannur	Domestic
19		Kannur	International
20		Kochi	International
21		Kozhikode	International
22		Trivandram	International
23	Madhya Pradesh	Bhopal	Domestic
24		Indore	Domestic
25		Indore	International
26	Maharashtra	Mumbai	International
27		Nagpur	International
28		Nashik	International
29	Odisha	Bhubaneswar	Domestic
30	Punjab	Amritsar	International
31	Rajasthan	Jaipur	Domestic
32		Jaipur	International
33	Tamil Nadu	Chennai	International
34		Coimbatore	International
35		Madurai	International
36		Tiruchirappalli	International
37	Tripura	Agartala	Domestic

38	Uttar Pradesh	Lucknow	International
39		Varanasi	International
40	West Bengal	Bagdogra	Domestic
41		Kolkata	International

OBJECTION AGAINST INTERLINKING OF RIVERS

4473. ADV. ADOOR PRAKASH:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the present status of the implementation of the project for interlinking of rivers;
- (b) whether the State Government of Kerala has raised concerns and objection against interlinking of rivers in the State and if so, the details thereof;
- (c) whether the Union Government has received any communication from the State Government of Kerala in this regard; and
- (d) if so, the details thereof and the response of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a): In 1980, the Government of India formulated a National Perspective Plan (NPP) for Inter-linking of Rivers (ILR) for transferring water from surplus basins to deficit basins/areas. National Water Development Agency (NWDA) has been entrusted with the work of ILR under the NPP. 30 ILR projects have been identified under the NPP with two components, viz; Himalayan Component (14 projects) and Peninsular Component (16 projects). Detailed Project Reports (DPRs) of 11 projects, Feasibility Reports (FRs) of 26 projects and Pre-Feasibility Report (PFRs) of all 30 ILR projects under the NPP have been completed. The Ken-Betwa Link Project (KBLP) is the first ILR project under the NPP, implementation of which has

started. Detailed status of ILR Projects under the NPP is given in the enclosed **Statement.**

(b) to (d): NWDA had earlier prepared the FR of this link project and shared it with the States of Kerala and Tamil Nadu. The State Government of Kerala has raised concerns regarding the Pamba-Achankovil-Vaippar (PAV) link project, vide a communication dated 12.12.2023, stating that the Pamba and Achankovil are intra-State rivers of Kerala and the State Government is not interested in pursuing the Pamba-Achankovil-Vaippar (PAV) link project. Government of India has been keenly pursuing the ILR programme across the country in a consultative mode. Accordingly, NWDA has communicated to the party States to take up the work of DPR of this link project with their mutual consent.

STATEMENT

DETAILED STATUS OF ILR PROJECTS UNDER THE NPP AND THEIR BENEFITS

Peninsular Component

Sl.No	Name	States benefited	Status
1	Mahanadi (Manibhadra) - Godavari (Dowlaiswaram) link	Andhra Pradesh (AP) and Odisha	FR completed
	Alternate Mahanadi (Barmul) - Rushikulya – Godavari (Dowlaiswaram) link	AP and Odisha	FR completed
2	Godavari (Polavaram) - Krishna (Vijayawada) link @	AP	FR completed
3	a.) Godavari (Inchampalli) - Krishna (Nagarjunasagar) link	Telangana	FR completed
	b.) Alternate Godavari (Inchampalli) - Krishna (Nagarjunasagar) link *	Telangana	DPR completed
4	Godavari (Inchampalli/ SSMPP) - Krishna (Pulichintala) link	Telangana and AP	DPR completed
5	a.) Krishna (Nagarjunasagar) - Pennar (Somasila) link	AP	FR completed
	b.) Alternate Krishna (Nagarjunasagar) - Pennar (Somasila) link *	AP	DPR completed

6	Krishna (Srisaillam) – Pennar link	AP	Draft DPR completed
7	Krishna (Almatti) – Pennar link	Karnataka AP	Draft DPR completed
8	a. Pennar (Somasila) - Cauvery (Grand Anicut) link	AP, Tamil Nadu and Puducherry	FR completed
	b. Alternate Pennar (Somasila) - Cauvery (Grand Anicut) link *	AP Tamil Nadu Puducherry	DPR completed
9	Cauvery (Kattalai) - Vaigai -Gundar link	Tamil Nadu	DPR completed
10	a.Parbati –Kalisindh - Chambal link	Madhya Pradesh (MP) and Rajasthan	FR completed
	b. Modified Parbati – Kalisindh-Chambal link (duly integrated with ERCP)	MP and Rajasthan	Draft PFR completed
11	Damanganga - Pinjal link	Maharashtra (only water supply to Mumbai)	DPR completed
12	Par-Tapi-Narmada link	Gujarat Maharashtra	DPR completed
13	Ken-Betwa link	Uttar Pradesh (UP) and Madhya Pradesh	DPR completed and implementation started
14	Pamba - Achankovil - Vaippar link	Tamil Nadu Kerala	FR completed
15	Bedti - Varda link@@	Karnataka	DPR completed
16	Netravati – Hemavati link**	Karnataka	PFR completed

* Due to pending consensus on Manibhadra and Inchampalli dams, Alternate study to divert unutilized waters of Godavari river was carried out and DPR of Godavari (Inchampalli/ Janampet) – Krishna (Nagarjunasagar) - Pennar (Somasila) – Cauvery (Grand Anicut) link projects completed. Godavari-Cauvery (Grand Anicut) link project has been prepared comprising of Godavari (Inchampalli / Janampet) - Krishna (Nagarjunasagar), Krishna (Nagarjunasagar)-Pennar (Somasila) and Pennar(Somasila)-Cauvery(Grand Anicut) link projects.

@ Godavari (Polavaram)- Krishna (Vijayawada) Link- the project has been taken up by Government of AP.

@@ Bedti – Varda Link- DPR was prepared directly after preparation of its PFR, no FR was prepared.

** Further studies are not taken up since after implementation of Yettinahole project by Govt. of Karnataka, no surplus water is available in Netravati basin for diversion through this link.

Himalayan Component

Sl.No	Name	States / Countries benefited	Status
1.	Kosi-Mechi link	Bihar and Nepal	PFR completed
2.	Kosi-Ghaghra link	Bihar, UP and Nepal	FR completed
3.	Gandak - Ganga link	UP and Nepal	FR completed
4.	Ghaghra - Yamuna link	UP and Nepal	Draft FR completed
5.	Sarda - Yamuna link	UP and Uttarakhand	FR completed

6.	Yamuna-Rajasthan link	Haryana and Rajasthan	FR completed
7.	Rajasthan-Sabarmati link	Rajasthan and Gujarat	FR completed
8.	Chunar-Sone Barrage link	Bihar and UP	Draft FR completed
9.	Sone Dam - Southern Tributaries of Ganga link	Bihar and Jharkhand	Draft FR completed
10.	Manas-Sankosh-Tista-Ganga (M-S-T-G) link	Assam, West Bengal (WB) and Bihar	FR completed
11.	Jogighopa-Tista-Farakka (Alternative to M-S-T-G)	link Assam, WB and Bihar	PFR completed (The proposal has been dropped)
12.	Farakka-Sundarbans link	WB	FR completed
13.	Ganga(Farakka) - Damodar-Subarnarekha link	WB, Odisha and Jharkhand	FR completed
14.	Subarnarekha-Mahanadi link	WB and Odisha	FR completed

भूमि अधिग्रहण के लिए मुआवजा

4474. श्री ओमप्रकाश भूपालसिंह उर्फ पवन राजेनिंबालकर:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

(क) महाराष्ट्र में विशेषकर उस्मानाबाद संसदीय निर्वाचन क्षेत्र में कितने जिलों को भारतमाला परियोजना के अंतर्गत भूमि अधिग्रहण हेतु निधि आवंटित की गई है;

(ख) क्या इस संबंध में कोई अनियमितताएं पाई गई हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है और इन्हें किस प्रकार ठीक किया गया है;

(ग) क्या इस परियोजना के अंतर्गत भूमि अधिग्रहण के लिए भू-स्वामियों को मुआवजा प्रदान किया गया है और यदि हां, तो विशेषकर उस्मानाबाद संसदीय निर्वाचन क्षेत्र में तत्संबंधी ब्यौरा क्या है;

(घ) कितने भू-स्वामियों को अभी भी मुआवजा मिलना शेष है और भुगतान हेतु कितनी राशि लंबित है;

(ङ) मुआवजे के भुगतान में विलंब के क्या कारण हैं; और

(च) क्या मुआवजे का समय पर भुगतान सुनिश्चित करने के लिए कोई विशेष उपाय किए जा रहे हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क): महाराष्ट्र के दाराशिव जिले सहित कुल 20 जिलों को भारतमाला परियोजना के अंतर्गत भूमि अधिग्रहण के लिए धनराशि आवंटित की गई है।

(ख): मुआवजा राष्ट्रीय राजमार्ग अधिनियम, 1956 तथा भूमि अर्जन, पुनर्वासन और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार अधिनियम, 2013 की विभिन्न खंडों, जैसा भी लागू हो, के अनुसार निर्धारित किया जाता है तथा इसका भुगतान सक्षम प्राधिकारी द्वारा परियोजना के अनुमोदन के बाद किया जाता है।

(ग): उस्मानाबाद संसदीय निर्वाचन क्षेत्र में कुल 1959.27 करोड़ रुपये के मुआवजे में से 694.30 करोड़ रुपये की राशि की अदायगी पहले ही की जा चुकी है।

(घ): उस्मानाबाद संसदीय निर्वाचन क्षेत्र में लगभग 1,332 भू-स्वामियों को 1264.97 करोड़ रुपये का मुआवजा अभी भी संवितरित किया जाना है।

(ङ): संवितरण में देरी अधिग्रहित निजी भूमि के भूमि अभिलेखों में अस्पष्टता और वास्तविक स्वामित्व से संबंधित विवादों के साथ-साथ चल रहे मध्यस्थता और अदालती मामलों के कारण है।

(च): भूमि अधिग्रहण के लिए सक्षम प्राधिकारी (सीएएलए) भू-स्वामियों को मुआवजा संवितरित करने के लिए उत्तरदायी है। इस प्रक्रिया को सुविधाजनक बनाने के लिए, सरकार ने भूमिराशि पोर्टल विकसित किया है, जो लाभार्थियों के खातों में मुआवजा राशि को सीधे जमा करने में सक्षम बनाता है। इसके अलावा, संवितरण प्रक्रिया में तेजी लाने के लिए संबंधित सीएएलए के साथ नियमित अनुवर्ती कार्रवाई की जा रही है।

INSUFFICIENT COLD STORAGE CHAIN FACILITIES IN TAMIL NADU

4475. SHRI ESWARASAMY K.:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

(a) whether it is a fact that 4 to 16 per cent of foodgrains and horticulture produce including fruits and vegetables perish due to a lack of sufficient cold storage chain facilities, processing, transportation and marketing facilities in the country

particularly in Tamil Nadu and if so, the action taken by the Government in this regard;

(b) whether the Government is considering to create basic infrastructure at the panchayat and village levels; and

(c) if so, the total number of cold chains established at the panchayat level during the last three years and the current year?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a) and (b): The Ministry of Food Processing Industries (MoFPI) has conducted a **“Study to Determine Post Harvest Losses of Agri Produce in India 2022”** through NABARD Consultancy Services (NABCONS) Pvt. Ltd. The aforesaid study reported a cumulative post-harvest loss of 3.89- 5.92 per cent and 4.87-11.61 per cent for cereals and fruits and vegetables respectively. The Ministry of Food Processing Industries (MoFPI) has been implementing component schemes namely (i) Mega Food Parks (MFP scheme- discontinued w.e.f. 01.04.2021), (ii) Integrated Cold Chain and Value Addition Infrastructure (Cold Chain scheme), (iii) Creation of Infrastructure for Agro Processing Clusters (APC scheme), (iv) Creation/ Expansion of Food Processing and Preservation Capacities (CEFPPC scheme), (v) Creation of Backward and Forward Linkages (CBFL scheme- discontinued w.e.f. 01.04.2021) and (vi) Operation Greens (OG scheme) under the Central Sector umbrella scheme – Pradhan Mantri Kisan Sampada Yojana

(PMKSY) since 2016-17 across the country (in panchayats/villages) including the State of Tamil Nadu.

MoFPI does not create basic infrastructure on its own under any of the component schemes of PMKSY. The component schemes of PMKSY are demand driven and proposals are invited by floating Expression of Interest from time to time based on availability of funds. Under these component schemes, MoFPI provides financial support in the form of grants-in-aid/ subsidy for setting up of food processing projects thereby creating both processing and preservation infrastructure facilities including cold chain infrastructure. The facilities created under the component schemes help in preservation and processing of raw farm produce and transport of raw and finished products thereby reducing wastage of farm produce including food grains and fruits and vegetables by increasing their shelf life.

(c): Under Cold Chain scheme, 69 projects and 17 projects have been operationalized across the country including panchayats/villages during the last three years (2021-22 to 2023-24) and current year (2024-25) till January, 2025 respectively.

USED WATER MANAGEMENT AND SOLID WASTE MANAGEMENT PLANTS UNDER SBM-U 2.0

4476. SHRI B. K. PARTHASARATHI:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the details of the number of used water management plants and solid waste management plants approved and established under Swachh Bharat Mission-Urban (SBM-U) 2.0, State and year-wise; and
- (b) the details of the funds sanctioned and disbursed for establishing such plants, State and year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) and (b): To carry forward the progress made under Swachh Bharat Mission-Urban, Swachh Bharat Mission-Urban 2.0 has been launched on 1st October, 2021 with a vision of achieving safe sanitation, scientific management of all fractions of Municipal Solid Waste (MSW) and remediation of legacy waste dumpsites. Used Water Management (UWM) is also a new component under SBM-U 2.0 to holistically deal with fecal sludge and septage in cities having less than 1 lakh population as per census 2011.

Funds under SBM-U are allocated for the entire mission period and not on yearly basis. Further under SBM-U, Central Share of funds are released to the States/Uts on the basis of demand made by States/Uts in the form of complete proposals duly approved by State Level Technical Committee (SLTC) which are further transmitted to ULBs by the concerned State/UT Govt. **as per their action plan. Further** Central Assistance/Grants-in-aids up to 50% of the gap funding subject to maximum of 30% of project cost approved by State High Power Committee (SHPC) are provided to States/Union Territories for setting up of Solid

Waste Management plants and Used Water management plants under Swachh Bharat Mission – Urban (SBM-U).

Under Solid Waste Management (SWM) Component of SBM-U 2.0, Central Financial Assistance (CFA) is provided for setting up of waste processing facilities such as Material Recovery Facilities (MRFs), transfer stations, composting plants, Construction and Demolition (CandD) and waste to energy plants including waste to electricity, bio-methanation plants etc. As of now, 7766 solid waste processing facilities has been established. Further, Government of India has allocated Rs. 10,930.12 crores under SWM component of SBM-U 2.0. Out of which projects having central share of Rs. 8,662.28 crores have been approved and Rs. 1999.96 crores has been claimed by the States/UTs.

Under UWM component CFA is provided for Sewage Treatment Plants (STPs)/ STP-cum-Fecal Sludge Treatment plants FSTP; laying Interception and Diversion (landD) structures include provision of pumping stations and pumping main/gravity main upto STP, procuring adequate numbers of septic tank desludging equipments etc. As of now, 2086 used water waste processing facilities has been established. Government of India has allocated Rs. 15,926.55 crores under SWM component of SBM-U 2.0. Out of which projects having central share of Rs. 13,559.36 crores have been approved and Rs. 3131.99 crores have been claimed by the States/UTs.

Details of all the projects under SBM-U reported by States/UTs are available at SBM-U, MoHUA portal <https://sbmurban.org/swachh-bharat-mission-progress>.

बाढ़ के कारण घरों का विनाश और कृषि भूमि का क्षरण

4477. डॉ. आनन्द कुमार गोंडः

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार के पास बहराइच संसदीय निर्वाचन क्षेत्र में हर वर्ष सरयू और घाघरा नदियों में आने वाली बाढ़ के कारण होने वाले घरों के विनाश और कृषि भूमि के क्षरण को रोकने के लिए कोई योजना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) ऐसी बाढ़ और भू-क्षरण के कारण अपने घरों और कृषि भूमि को खोने वाले लोगों का ब्यौरा क्या है; और

(ग) क्या सरकार ने ऐसे प्रभावित लोगों के पुनर्वास और रोजगार के लिए कोई योजना कार्यान्वित की है/कार्यान्वित करने का प्रस्ताव है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क): बाढ़ प्रबंधन और भूमि कटाव रोधी योजनाओं को संबंधित राज्य सरकारों द्वारा उनकी प्राथमिकता के अनुसार तैयार और कार्यान्वित किया जाता है। केन्द्र सरकार, संवेदनशील क्षेत्रों में बाढ़ प्रबंधन हेतु तकनीकी मार्गदर्शन और साथ ही प्रोत्साहनात्मक वित्तीय सहायता प्रदान करके राज्यों के प्रयासों में सहयोग प्रदान करती है।

उत्तर प्रदेश सरकार द्वारा सूचित किया गया है कि बहराइच निर्वाचन क्षेत्र में घाघरा और सरयू नदियों के बाएं किनारे पर बेल्ला-बेहरौली (95.00 किमी लंबा) और रेवाही-आदमपुर (15.50 किमी लंबा) नामक दो बाढ़ सुरक्षा तटबंधों का निर्माण किया गया है, जो 3.93 लाख की आबादी और 1.76 हेक्टेयर कृषि भूमि को सुरक्षा प्रदान करते हैं।

केंद्रीय जल आयोग (सीडब्ल्यूसी) बाढ़ प्रबंधन के एक गैर-संरचनात्मक उपाय के रूप में संबंधित राज्य सरकारों को पहचान किए गए स्थानों के संबंध में बाढ़ पूर्वानुमान जारी करता है। साथ ही सीडब्ल्यूसी उचित जलाशय विनियमन हेतु प्रवाह पूर्वानुमान भी जारी करता है। राज्य सरकार/परियोजना प्राधिकरणों के साथ परामर्श करके एक नेटवर्क की स्थापना की गई है। इस समय, मानक संचालन प्रक्रिया के अनुसार सीडब्ल्यू 340 स्टेशनों (140 प्रवाह पूर्वानुमान स्टेशनों + 200 स्तर

पूर्वानुमान स्टेशनों) से बाढ़ पूर्वानुमान जारी करता है। उत्तर प्रदेश में गंगा नदी और इसकी सहायक नदियों में कुल 44 बाढ़ पूर्वानुमान स्टेशन (39 स्तर पूर्वानुमान स्टेशन और 5 प्रवाह पूर्वानुमान स्टेशन) हैं। उत्तर प्रदेश में घाघरा नदी पर 3 स्तर पूर्वानुमान स्टेशन और एक इन-फ्लो पूर्वानुमान स्टेशन हैं।

(ख) और (ग): उत्तर प्रदेश सरकार द्वारा सूचित किया गया है कि वर्ष 2024-25 में, कुल 315 आवासीय घरों के लाभार्थियों (पक्का/कच्चा/झोपड़ी/पशु शेड) के घर सरयू और घाघरा नदी से होने वाले भूमि कटाव के कारण क्षतिग्रस्त को गये इन्हें 2,17,12,000.00 रुपये की आवास अनुदान सहायता प्रदान की गई है और कृषि भूमि वाले कुल 1142 किसानों को 98,08,541.00 रुपये की सहायता प्रदान की गई है। आपदा राहत कोष से कच्चे/पक्के/पूर्ण/आवासीय घरों के लिए 173 लोगों को 2,02,75,000.00 रुपये की राहत सहायता, आवासीय झोपड़ियों के लिए 139 लोगों को 14,28,000.00 रुपये और पशु शेड को हुए नुकसान के लिए 03 व्यक्तियों को 9,000.00 रुपये की राशि प्रभावित व्यक्तियों के खातों में तुरंत स्थानांतरित की गई है।

गृह मंत्रालय द्वारा (i) राष्ट्रीय आपदा न्यूनीकरण कोष (एनडीएमएफ) के अंतर्गत, तटीय और नदी कटाव मूल्यांकन और निधि जारी और (ii) राष्ट्रीय आपदा प्रतिक्रिया कोष (एनडीआरएफ) के अंतर्गत भूमि कटाव से प्रभावित व्यक्ति पुनर्वास नीति जारी करने संबंधी दिशा-निर्देश की है। पंद्रहवें वित्त आयोग ने अपने सुझावों में एनडीआरएफ के अंतर्गत भूमि कटाव से प्रभावित व्यक्तियों के पुनर्वास हेतु निधियों का विशेष प्रावधान किया गया है।

INCIDENTS OF TAIL SECTION OF AIRCRAFT SCRAPPING THE RUNWAY

4478. SHRI T.M. SELVAGANAPATHI:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) whether it is a fact that there were many incidents of the tail section of aircraft scrapping the runway during the last two years including the incident that happened at Chennai airport recently and if so, the details thereof;

(b) whether the Directorate General of Civil Aviation (DGCA) has ordered any probe into these incidents and if so, the details thereof;

(c) whether it is also a fact that A321 aircraft are more prone to tail strikes due to their extended length as compared with other Airbus aircraft and if so, the details thereof; and

(d) whether the DGCA has sought any explanation from Airbus and if so, the details thereof along with the remedial output thereon?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) and (b): Since 2023 to 2025 (till date), there have been 07 incidents of tail strike/scrap of significant safety concerns wherein Directorate General of Civil Aviation/ Aircraft Accident Investigation Bureau (DGCA/AAIB) has instituted the investigation. This also includes the incident at Chennai airport.

(c) and (d): The aircraft are appropriately tested and certified for safe flight. The operating crew are also appropriately trained and assessed taking into the consideration performance of the aircraft and ensure safe operation.

NCR REGIONAL PLAN 2041

4479. SUSHRI IQRA CHOUDHARY:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

(a) whether the NCR Planning Board has finalised and notified the NCR Regional Plan 2041 and if so, the details thereof;

- (b) whether the Public Accounts Committee in their report in December 2023 directed the NCR Planning Board to finalise and notify the Regional Plan within six months and if so, the details thereof;
- (c) the reasons for the finalised Regional Plan not being made available in the public domain;
- (d) whether the delay has adversely affected the development activities in the region, specifically in Shamli and Muzzafarnagar districts of Uttar Pradesh and led to non- approval of development schemes and if so, the detail thereof; and
- (e) whether it is a fact that the lack of a final Regional Plan makes it difficult to estimate the cost of development projects and funds needed for the purpose and if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (e): No. The proposed Regional Plan-2041 is being processed.

The Public Accounts Committee (PAC) (2023-24) in its seventy seventh report (17th Lok Sabha) on "Functioning of National Capital Region Planning Board" inter-alia recommended that the Board should finalize and notify Regional Plan (RP)- 2041 within six months and review the same once every five years, as mandated.

The NCR Planning Board (NCRPB) in its 41st Meeting held on 12.10.2021 decided that the current Regional Plan (RP)- 2021, which also includes the Shamli and Muzzafarnagar districts of Uttar Pradesh, shall be valid till the publication of

finally approved RP- 2041. Hence, there is no adverse effect on developmental activities in the NCR.

FUND ALLOCATION AND TECHNOLOGICAL INTERVENTIONS FOR YAMUNA CLEANING

4480. SHRI SAPTAGIRI SANKAR ULAKA:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the details of the total funds allocated by the Government for the cleaning and rejuvenation of River Yamuna for this year;
- (b) the details of new technologies being inducted for Yamuna cleaning, including bioremediation, in-situ treatment or AI-based monitoring systems;
- (c) the number of Sewage Treatment Plants (STPs) currently under construction along the Yamuna, their capacity and the expected completion timeline;
- (d) the steps taken/being taken by the Government to ensure effective functioning and maintenance of existing STPs;
- (e) whether any performance audits have been conducted and if so, the details thereof; and
- (f) the measures taken/being taken against the industrial units and municipalities discharging untreated wastewater into the river, including penalties imposed?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a) and (b): There is no separate allocation for cleaning and rejuvenation of river Yamuna in budgetary provisions for the Namami Gange Programme. However, From January 2024 to February 2025, a total of 3 projects have been sanctioned at a cost of ₹ 696.71 crores for the creation of a sewerage treatment capacity of

151 million liters per day (MLD). Namami Gange Programme has introduced a lot of innovations in sewage management like the interception and diversion approach, HAM-based approach, 15 years of Operation and Maintenance (OandM) approach, etc.

(c) and (d): Under the Namami Gange Programme(NGP) for the rejuvenation of River Yamuna, 34 projects have been sanctioned for the creation of a sewerage treatment capacity of 2,243.25 MLD at a cost of ₹ 6,407.36 crores. Out of these, 19 projects are completed. The list of ongoing projects is given in the enclosed **Statement**.

All the projects sanctioned under the Namami Gange Programme include current expenditure as well as future commitment (annuity payment/ Operation and Maintenance(OandM) expenses) for pollution abatement infra with life cycle of 17 years (2 years construction phase and 15 years OandM phase).

(e): State Governments submit monthly progress reports on pollution abatement projects, which include the performance of each Sewage Treatment Plants (STPs) in the respective States. These reports include the performance of each STP in terms of compliance/non-compliance with regulatory norms. These reports are presented by States before Central Monitoring Committee and necessary directions are issued. These reports also cover the STPs of river Yamuna.

(f): Under NGP, for industrial pollution abatement, 3 nos. of Common Effluent Treatment Plants (CETPs) have been sanctioned by NMCG i.e., Jajmau CETP (20 MLD), Banther CETP (4.5 MLD), and Mathura CETP (6.25 MLD). Out of these, two

projects, Mathura CETP (6.25 MLD) and Jajmau CETP (20 MLD) have been completed.

Further to monitor industrial pollution, annual inspection of Grossly Polluting Industries (GPIs) started in 2017 by the Central Pollution Control Board (CPCB) in association with State Pollution Control Boards/Pollution Control Committees (SPCBs/PCCs). In the seventh round of inspection, 4,246 Grossly Polluting Industries (GPIs) have been inventoried in the 7th round of inspection. All the GPIs have been inspected. So far, out of 4,000 GPIs on which action has been completed, 2,682 GPIs are compliant, 517 are non-compliant, 523 GPIs are temporarily closed, and 278 GPIs are permanently closed. Among the non-compliant (517 GPIs), 26 GPIs have been issued notice for closure and 491 GPIs have been issued show cause notice. These efforts have resulted in reduction in BOD load from 26 tons per day (TPD) in 2017 to 13.73 TPD in 2023, and about 28.6 % reduction in effluent discharge from 349 MLD in 2017 to 249.31 MLD in 2023.

STATEMENT

List of ongoing projects on River Yamuna under Namami Gange

Sl.No	Name of Project	Treatment Capacity (MLD)	Sanctioned Cost (₹ In crore)	Expected Completion (Year)
Uttar Pradesh				
1	Interception and Diversion with Rehabilitation work in Agra	177.6	842.25	2025
2	Interception and Diversion works in Muzaffarnagar	54.50	234.03	2026
3	landD and STP Works for balance drains in Mathura	60	292.56	2026
4	landD and STP Works in Chhata	6	56.15	2026
5	landD and STP Works in Kosi	12	66.59	2026

6	landD and STP Works in Vrindavan	13	77.7	2026
7	landD and STP works in Hathras	24	128.91	2026
8	landD and STP works in Saharanpur	135	577.23	2026
9	landD and STP works in Banat	5	48.71	2026
10	landD and STP works in Babri and Bantikh	5	55.47	2026
11	landD and STP works in Thanabhawan	10	97.19	2026
12	landD and STP works in Shamli	40	206.02	2026
13	landD and STP works in Deoband	20	134.71	-
14	landD and STP works in Aligarh	113	496.02	-
Delhi				
1	Construction of 564 MLD (124 MGD) Waste Water Treatment Plant (WWTP)	564	665.78	2025

आईपीडीएस द्वारा किए गए कार्य

4481. श्री अरुण कुमार सागर:

क्या विद्युत मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या देश में विशेष रूप से उत्तर प्रदेश के शाहजहांपुर संसदीय निर्वाचन क्षेत्र में एकीकृत विद्युत विकास योजना (आईपीडीएस) के अनुसार कार्य किए जा रहे हैं;

(ख) यदि हां, तो विशेषकर उक्त निर्वाचन क्षेत्र का तत्संबंधी ब्यौरा क्या है तथा आज की तिथि के अनुसार इसकी वर्तमान स्थिति क्या है; और

(ग) विगत तीन वर्षों और वर्तमान वर्ष के दौरान इस संबंध में आबंटित एवं उपयोग की गई धनराशि का वर्ष-वार ब्यौरा क्या है?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क) से (ग) : भारत सरकार (जीओआई) ने शहरी क्षेत्रों में उप-पारेषण और वितरण नेटवर्क को सुदृढ़ करने और मीटरिंग के माध्यम से समग्र तकनीकी एवं वाणिज्यिक (एटीएंडसी) हानियों को कम करने के उद्देश्य से वर्ष 2014 में एकीकृत विद्युत विकास स्कीम (आईपीडीएस) शुरू की। इस स्कीम के अंतर्गत

28,731 करोड़ रुपये की लागत वाली परियोजनाओं का कार्यान्वयन किया गया। यह स्कीम दिनांक 31.03.2022 को बंद हो चुकी है।

आईपीडीएस के अंतर्गत कार्यों को यूटिलिटी द्वारा प्रस्तुत विस्तृत परियोजना रिपोर्ट (डीपीआर) के आधार पर सर्किल-वार संस्वीकृत किया गया। राष्ट्रीय स्तर पर और विद्युत वितरण सर्किल (ईडीसी) शाहजहापुर में कार्यान्वित किए गए प्रमुख कार्य निम्नानुसार हैं:

क्रम सं.	लक्ष्य का नाम	यूनिट	राष्ट्रीय स्तर पर पूर्ण मात्रा	ईडीसी-शाहजहापुर पूर्ण मात्रा
1	नए सब-स्टेशन	संख्या	1086	4
2	सब-स्टेशन का संवर्धन	संख्या	1,609	6
3	नई एचटी लाइन	सीकेएम	23,474	105.21
4	एबी केबल	सीकेएम	64,242	175.76
5	नई एलटी लाइन	सीकेएम	10,410	12.94
6	यूजी केबल	किमी	22,021	5.27
7	नए वितरण ट्रांसफार्मर	संख्या	59,993	130

आईपीडीएस के अंतर्गत संस्वीकृत और संवितरित राशि निम्नानुसार है:

(करोड़ रुपये में)

	सर्किल	संस्वीकृत परियोजना लागत	पूर्ण परियोजना लागत	भारत सरकार अनुदान हेतु पात्र	भारत सरकार का कुल संवितरण (निवल)
राष्ट्रीय स्तर पर	-	32,300	28,731	17,994	17,795
शाहजहापुर निर्वाचन क्षेत्र	ईडीसी शाहजहापुर	65.96	51.66	31	31

पिछले तीन वर्षों और वर्तमान वर्ष के दौरान आवंटित केन्द्रीय निधि का विवरण तथा वर्ष-वार उपयोग निम्नानुसार है:

(करोड़ रुपये में)

निर्वाचन क्षेत्र	सर्किल	संस्वीकृत लागत				संवितरित निधि			
		वित्तीय वर्ष 21-22	वित्तीय वर्ष 22-23	वित्तीय वर्ष 23-24	वित्तीय वर्ष 24-25	वित्तीय वर्ष 21-22	वित्तीय वर्ष 22-23*	वित्तीय वर्ष 23-24*	वित्तीय वर्ष 24-25*
राष्ट्रीय स्तर पर		शून्य	शून्य	शून्य	शून्य	1,98	193	36	13

शाहजहांपुर	ईडीसी शाहजहांपुर	शून्य	शून्य	शून्य	शून्य	शून्य	शून्य	शून्य	शून्य

*वित्तीय वर्ष 2022-23 से, निधियां (आईपीडीएस के अंतर्गत शेष दावे) संशोधित वितरण क्षेत्र स्कीम (आरडीएसएस) के बजट प्रावधानों के माध्यम से जारी की जा रही हैं।

UNIVERSAL STANDARD FOR ENERGY STORAGE SYSTEM

4482. SHRI ADITYA YADAV:

Will the Minister of **POWER** be pleased to state:

- (a) whether the Government is cognizant of the fact that the country requires a universal standard for all types of energy storage systems;
- (b) if so, the details of the steps taken/being taken by the Government in this regard;
- (c) whether the Government agrees with the view that it should authorize third-party testing and certification till the time it sets up storage certification agencies; and
- (d) if so, the details of the initiatives proposed to be taken by the Government in this regard and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

- (a) and (b): Different standards currently govern Energy Storage Systems (ESS) concerning connectivity, construction, and safety. The Central Electricity Authority (CEA) has notified technical standards for connectivity. Additionally, CEA has specified construction standards that cover Pumped Storage Plants. The Bureau of

Indian Standards (BIS) has published standards covering vocabulary, test methods, safety and environmental aspects.

(c) and (d): Various government testing agencies, including Central Power Research Institute (CPRI) conduct third-party certification for cells, batteries, and battery packs.

In addition to government agencies, non-government testing agencies are also eligible for testing and issue certificates after NABL (National Accreditation Board for Testing and Calibration Laboratories) accreditation and approval from BIS, if required.

GROUNDWATER LEVEL IN PUNJAB

4483. SHRIMATI HARSIMRAT KAUR BADAL:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the current status of groundwater levels in Punjab;
- (b) the measures taken/being taken by the Government to address water depletion in the State;
- (c) the progress of river rejuvenation projects in Punjab; and
- (d) the long-term strategy prepared by the Government to ensure sustainable water management in the State?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a): Central Ground Water Board (CGWB) monitors groundwater levels throughout the country including the state of Punjab, four times in every year. The perusal of

ground water level data measured during November 2024 data reveals that 42.5 % of monitored wells are showing water levels in the range of 0 – 10 meters below ground level (mbgl). Further, as per the National Dynamic Ground Water Resource Assessment Report 2024, total annual ground water recharge in Punjab is 19.19 Billion Cubic Meters(BCM) and total annual ground water extraction for all uses is 27.66 BCM.

(b): Water being a State subject, addressing water related issues, including taking steps for sustainable development of ground water resources, falls under the mandate of State governments. The Central Government complements the efforts of the States by providing technical support and financial assistance through its various schemes and projects. Some of the important steps taken by the Ministry to address ground water depletion in the country, including in the State of Punjab are given below:

- i. The Government is implementing Jal Shakti Abhiyan (JSA) in the country, including Punjab, since 2019 in which is a mission mode and time bound programme for harvesting the rainfall and taking up water conservation activities. Currently, JSA 2025 has been launched in the country, with a special focus on Over-exploited, Critical and Semi-critical districts (OCS districts), including those of Punjab. JSA is an umbrella campaign under which various ground water recharge and conservation related works are being taken up in convergence with various central and state schemes.
- ii. CGWB has taken up National Aquifer Mapping and Management Programme(NAQUIM) with an aim to delineate aquifer disposition and their

characterization. Entire mappable area of the country of around 25 lakh sq. km, has been mapped, with 50,368 sq. km in Punjab, under the scheme and management plans have been shared with the respective State governments for implementation.

iii. Master Plan for Artificial Recharge to Groundwater- 2020 has been prepared by the CGWB and shared with States/UTs providing a broad outline for construction of around 1.42 crore rain water harvesting and artificial recharge structures in the country to harness 185 Billion Cubic Metre (BCM) of water. Master plan for the state of Punjab recommends construction of about 11 lakh structures to harness about 1200 MCM of rain-water.

iv. Department of Agriculture and Farmers' Welfare (DA and FW), GoI, is implementing Per Drop More Crop (PDMC) Scheme in the country, including Punjab, since 2015-16, which focuses on enhancing water use efficiency at farm level through Micro Irrigation and better on-farm water management practices to optimize the use of available water resources. As per the data available, an area of 15,173 Ha was covered under PDMC in Punjab up to Feb 2024.

v. Mission Amrit Sarovar was launched by the Government of India, which aimed at developing and rejuvenating at least 75 water bodies in each district of the country, including Punjab. As an outcome, nearly 69,000 Amrit Sarovars have been constructed/rejuvenated in the country with 1,450 in Punjab.

(c): Government of India is supplementing the efforts of the State/UT Governments in addressing the challenges of pollution of rivers by providing financial and technical assistance in identified stretches of various rivers in the country (excluding river Ganga and its tributaries) under the Centrally Sponsored Scheme

of National River Conservation Plan (NRCP). In Punjab, pollution abatement of rivers, namely, Satluj, Beas, and Ghaggar, has been implemented, wherein various pollution abatement works relating to interception and diversion of raw sewage, construction of sewerage system, setting up sewage treatment plant (STP), low cost sanitation, river front/bathing ghat development, etc. have been taken up. Total sanctioned cost for this purpose under NRCP is Rs.774.43 crore and sewage treatment capacity created is 663.20 Million Liters per Day (MLD).

(d): To have a long term and effective strategy for sustainable and integrated management of water resources in the country, including Punjab, National Water Policy (2012) has been formulated by Department of Water Resources, RD and GR, which, *inter-alia*, calls for rainwater harvesting, conservation of water, mapping the aquifers of the country, proper regulation of extraction by setting up regulatory authorities and integrated development of surface and ground water. The policy has been circulated to states for adoption.

- In tune with the aspirations echoed by the NWP, the government has implemented several demand and supply side measures for conservation and sustainable use of water resources. To reduce the water demand schemes like PDMC, which emphasize on switching to micro irrigation systems, Crop Diversification Programme (CDP) under Rashtriya Krishi Vikas Yojana and National Food Security Mission (NFSM) etc. are being implemented in Punjab. Further, the M/o Jal Shakti has also issued advisories to Punjab to review their free/subsidized electricity policy to farmers and bring suitable water pricing policy which are being acted upon

by the state. On the other hand, to augment the supply of water, rain water harvesting and artificial recharge works are being taken up under Jal Shakti Abhiyan, Mission Amrit Sarovar, the Repair, Renovation, and Restoration (RRR) scheme of the Pradhan Mantri Krishi Sinchayee Yojana (PMKSY) etc. In this regard, the Masterplan for artificial recharge prepared and disseminated.

- In addition to the above, based on the advice of the Ministry of Jal Shakti, the Punjab Water Resources Regulation and Development Authority (PWRDA) has been established under section 3 of Punjab Water Resources (Management and Regulation) Act, 2020 Act to ensure conservation, management and regulation of water resources in the State.
- Further, to reduce dependence on ground water and to increase the availability of surface water, the government of Punjab has taken up several projects to extend and revive the canal networks.

टोंक और सवाई माधोपुर में झुगियों में रहने वालों की संख्या

4484. श्री हरीश चंद्र मीना:

क्या आवासन और शहरी कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने टोंक और सवाई माधोपुर में झुगी-झोपड़ी में रहने वालों की संख्या का आकलन करने के लिए कोई सर्वेक्षण किया है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है तथा इन जिलों में क्रियान्वित की गई झुगी पुनर्वास परियोजनाओं का ब्यौरा क्या है; और

(ग) सरकारी योजनाओं के अंतर्गत आवास प्राप्त/आबंटित लाभार्थियों की संख्या का ब्यौरा क्या है तथा इस संबंध में लंबित आवेदनों की संख्या कितनी है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) से (ग): भारत की जनगणना में देश में दशकीय आधार पर स्लमवासियों सहित जनसंख्या की गणना की जाती है। पिछली जनगणना 2011 में की गई थी, जिसके अनुसार टोंक और सवाई माधोपुर सहित देश भर में 1.39 करोड़ परिवारों के कुल 6.54 करोड़ लोग स्लम बस्तियों में रह रहे थे। देश में स्लम बस्तियों की संख्या के आंकड़े राष्ट्रीय प्रतिदर्श सर्वेक्षण कार्यालय (एनएसएसओ) द्वारा एकत्र किए जाते हैं। 69वें दौर के सर्वेक्षण के दौरान 2012 में एनएसएसओ द्वारा एकत्र किए गए स्लम बस्तियों के अंतिम आंकड़े के अनुसार, देश में स्लम बस्तियों की अनुमानित संख्या 33,510 है, जिसमें टोंक और सवाई माधोपुर सहित 13,761 अधिसूचित स्लम बस्तियां और 19,749 गैर-अधिसूचित स्लम बस्तियां शामिल हैं। इन सर्वेक्षणों के अलावा, सरकार द्वारा स्लम बस्तियों में रहने वाले व्यक्तियों की संख्या पर कोई हालिया अध्ययन नहीं कराया गया है।

‘भूमि’ और ‘कॉलोनीकरण’ राज्य के विषय हैं। आवास और स्लम पुनर्वास से संबंधित योजनाएं राज्य/ संघ राज्य क्षेत्र (यूटी) सरकारों द्वारा अपने-अपने क्षेत्रों में कार्यान्वित की जाती हैं। हालांकि, आवासन और शहरी कार्य मंत्रालय (एमओएचयूए) प्रधान मंत्री आवास योजना - शहरी (पीएमएवाई-यू) के तहत केंद्रीय सहायता प्रदान करके राज्यों/ संघ राज्य क्षेत्रों के प्रयासों में सहायता कर रहा है, ताकि स्लमवासियों सहित देश भर के पात्र शहरी लाभार्थियों को बुनियादी सुविधाओं के साथ पक्का आवास उपलब्ध कराया जा सके। पात्र लाभार्थी उपलब्ध चार घटकों अर्थात् लाभार्थी आधारित निर्माण (बीएलसी), साझेदारी में किफायती आवास (एएचपी), “स्व-स्थाने” स्लम पुनर्विकास (आईएसएसआर) और ऋण संबद्ध सब्सिडी योजना (सीएलएसएस) के माध्यम से पीएमएवाई-यू का लाभ उठा सकते हैं। इस योजना में स्लमवासियों सहित लाभार्थियों को आवश्यकता और पात्रता मानदंड के अनुसार किसी भी घटक के तहत लाभ उठाने की छूट प्रदान की गई है। पीएमएवाई-यू का आईएसएसआर घटक विशेष रूप से पात्र स्लम निवासियों को आवास उपलब्ध कराने के लिए संसाधन के रूप में भूमि का उपयोग

करके स्लम के पुनर्विकास के लिए है। हालांकि, स्लम निवासी किसी भी एक घटक के तहत लाभ ले सकते हैं।

पीएमएवाई-यू मांग आधारित दृष्टिकोण अपनाता है और इसमें कोई निश्चित लक्ष्य नहीं हैं। राज्य/संघ राज्य क्षेत्र अपने-अपने अधिकार क्षेत्र में शहरी स्थानीय निकायों (यूएलबी)/कार्यान्वयन एजेंसियों के माध्यम से आवश्यकता का आकलन करते हैं, पात्रता मानदंडों के आधार पर लाभार्थियों का चयन करते हैं और आवास परियोजनाओं को कार्यान्वित करते हैं। मांग सर्वेक्षण और लाभार्थियों के चयन के आधार पर, राज्यों/संघ राज्य क्षेत्रों के मुख्य सचिव की अध्यक्षता वाली राज्य स्तरीय स्वीकृति और निगरानी समिति (एसएलएसएमसी) द्वारा परियोजना प्रस्ताव तैयार किए जाते हैं और अनुमादित किए जाते हैं ताकि केंद्रीय स्वीकृति और निगरानी समिति (सीएसएमसी) द्वारा केन्द्रीय सहायता जारी करने पर आगे विचार किया जा सके।

राज्यों/संघ राज्य क्षेत्रों द्वारा प्रस्तुत परियोजना प्रस्तावों के आधार पर, मंत्रालय द्वारा कुल 118.64 लाख आवास स्वीकृत किए गए हैं, जिनमें से 112.73 लाख आवासों का निर्माण कार्य शुरू हो चुका है और 91.50 लाख आवास पूरे हो चुके हैं/17.03.2025 तक देश भर के शहरों में स्लम बस्तियों सहित लाभार्थियों को सौंपे जा चुके हैं। योजना के तहत स्वीकृत कुल आवास में से, राजस्थान के टोंक और सवाई माधोपुर जिलों सहित पीएमएवाई-यू के एचपी/बीएलसी/आईएसएसआर घटक के तहत स्लम बस्तियों में रहने वालों के लिए लगभग 29 लाख आवास स्वीकृत किए गए हैं। पीएमएवाई-यू के तहत मंत्रालय द्वारा अनुमोदन के लिए राज्यों/संघ राज्य क्षेत्रों के कोई और प्रस्ताव लंबित नहीं हैं।

इसके अलावा, पीएमएवाई-यू के 9 वर्षों के कार्यान्वयन के अनुभवों से सीख लेकर, आवासन और शहरी कार्य मंत्रालय ने इस योजना को नया रूप दिया है और दिनांक 01.09.2024 से देश भर के शहरी क्षेत्रों में कार्यान्वयन के लिए पीएमएवाई-यू 2.0 'सभी के लिए आवास' मिशन शुरू किया है, जिसमें चार घटकों अर्थात् लाभार्थी आधारित निर्माण (बीएलसी), साझेदारी में किफायती आवास (एचपी), किफायती किराया आवास (एआरएच) और ब्याज सब्सिडी योजना (आईएसएस) के माध्यम से स्लमवासियों सहित 1 करोड़ अतिरिक्त पात्र लाभार्थियों को शामिल किया गया है। पात्र स्लमवासी

पीएमएवाई-यू 2.0 के किसी भी घटक का लाभ ले सकते हैं। इस योजना के दिशा-निर्देश और ऑनलाइन आवेदन जमा करने के लिए एकीकृत वेब-पोर्टल <https://pmay-urban.gov.in> के माध्यम से देखा जा सकता है।

राजस्थान में जल जीवन मिशन के अंतर्गत किये गये कार्य

4485. डॉ. मन्ना लाल रावत:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) राजस्थान में जल जीवन मिशन (जेजेएम) के अंतर्गत किए जा रहे कार्यों का जिलावार ब्यौरा क्या है;

(ख) राजस्थान में अब तक उक्त मिशन के अंतर्गत कितने घरों को नल से जल आपूर्ति उपलब्ध कराई गई है;

(ग) क्या सरकार को राजस्थान में उक्त मिशन के अंतर्गत रिश्तखोरी और भ्रष्टाचार की कोई शिकायत प्राप्त हुई है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है तथा 2018 से 2023 तक अनियमितताओं, रिश्तखोरी और भ्रष्टाचार के मामले क्या हैं?

जल शक्ति मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री वी. सोमन्ना):

(क) और (ख): भारत सरकार अगस्त 2019 से राजस्थान सहित राज्यों/संघ राज्य क्षेत्रों की भागीदारी से देश के प्रत्येक ग्रामीण परिवार हेतु नल जल आपूर्ति का प्रावधान करने के लिए जल जीवन मिशन (जेजेएम) कार्यान्वित कर रही है। पेयजल राज्य का विषय है और इसलिए जल जीवन मिशन के अंतर्गत आने वाली स्कीमों सहित पेयजल आपूर्ति स्कीमों की आयोजना, अनुमोदन, कार्यान्वयन, संचालन और रखरखाव का उत्तरदायित्व राज्य/संघ राज्य क्षेत्र सरकारों का है। भारत सरकार तकनीकी और वित्तीय सहायता प्रदान करके राज्यों की सहायता करती है।

राजस्थान राज्य सरकार द्वारा जेजेएम आईएमआईएस पर सूचित किए गए अनुसार, 15.08.2019 तक, केवल 11.68 लाख (10.84%) ग्रामीण परिवारों के पास नल जल कनेक्शन थे।

तब से, लगभग 48.60 लाख और ग्रामीण परिवारों को जल जीवन मिशन के तहत नल जल कनेक्शन प्रदान किए गए हैं। इस प्रकार, 24.03.2025 तक, राज्य के 107.75 लाख ग्रामीण परिवारों में से लगभग 60.29 लाख (55.95%) ग्रामीण परिवारों के पास नल जल आपूर्ति का प्रावधान उपलब्ध है। दिनांक 24.03.2025 तक राजस्थान में नल जल कनेक्शन वाले परिवारों का जिला-वार ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ग) और (घ): राजस्थान राज्य सरकार ने सूचित किया है कि उन्हें राज्य में जल जीवन मिशन के अंतर्गत रिश्तखोरी और भ्रष्टाचार की शिकायतें प्राप्त हुई हैं। राज्य सरकार ने यह भी सूचित किया है कि वह पारदर्शिता और कार्यक्षमता सुनिश्चित करने के लिए जल जीवन मिशन के कार्यान्वयन की गहन निगरानी कर रही है। राज्य सरकार द्वारा दी गई सूचना के अनुसार, अनियमितताओं, रिश्तखोरी और भ्रष्टाचार से संबंधित ब्यौरा संलग्न **विवरण-II** में दिया गया है।

विवरण-I

24.03.2025 तक राजस्थान में नल जल कनेक्शन वाले परिवारों का जिला-वार ब्यौरा

क्र.सं.	जिला	कुल ग्रामीण परिवार	दिनांक 15.08.2019 तक नल जल कनेक्शन वाले ग्रामीण परिवार		दिनांक 24.03.2025 तक नल जल कनेक्शन वाले ग्रामीण परिवार	
			संख्या	%	संख्या	%
1	अजमेर	1,54,870	35,795	11.25	95,811	61.87
2	अलवर	2,51,884	49,841	9.35	1,54,977	61.53
3	अनूपगढ़	1,26,635	-	-	99,100	78.26
4	बालोतरा	2,13,127	-	-	1,28,167	60.14
5	बांसवाड़ा	3,87,971	14,712	4.46	1,33,687	34.46
6	बारां	2,37,642	14,224	6.41	84,482	35.55
7	बाड़मेर	2,73,250	21,469	5.39	51,973	19.02
8	ब्यावर	1,97,305	-	-	1,26,011	63.87
9	भरतपुर	2,14,551	8,715	2.25	1,29,553	60.38
10	भीलवाड़ा	2,72,909	73,329	16.89	2,23,059	81.73
11	बीकानेर	3,09,203	44,073	18.12	1,74,394	56.40
12	बूंदी	1,92,414	13,046	6.95	69,918	36.34
13	चित्तौड़गढ़	2,93,992	27,830	9.78	84,382	28.70
14	चुरू	3,00,702	27,404	9.28	2,02,557	67.36
15	दौसा	2,56,772	12,902	5.12	1,07,172	41.74

16	डीग	1,76,382	-	-	44,472	25.21
17	धौलपुर	1,81,980	6,009	3.20	84,563	46.47
18	डीडवाना-कुचामन	2,88,659	-	-	2,42,505	84.01
19	दूदू	66,021	-	-	63,705	96.49
20	डुंगरपुर	3,06,166	11,040	4.42	90,599	29.50
22	गंगानगर	1,84,311	15,173	5.12	1,68,025	91.16
23	गंगापुरसिटी	1,52,177			89,077	58.54
24	हनुमानगढ़	2,92,448	77,784	26.80	2,50,373	85.61
25	जयपुर (ग्रामीण)	4,46,671	93,739	17.65	2,68,966	60.22
26	जैसलमेर	1,22,958	2,442	2.35	53,007	43.11
27	जालौर	2,27,356	66,732	19.36	1,41,251	62.13
28	झालावाड़	2,60,395	18,248	7.50	1,83,352	70.41
29	झुझुनू	2,72,583	59,874	18.13	1,39,667	51.24
30	जोधपुर (ग्रामीण)	3,34,301	28,007	7.49	1,92,672	57.63
21	करौली	1,67,877	14,855	6.93	1,06,574	63.48
31	केकड़ी	1,08,274	-	-	53,262	49.19
32	खैरथल-तिजारा	1,46,391	-	-	91,930	62.80
33	कोटा	1,61,896	11,016	5.62	75,766	46.80
34	कोटपूतली-बहरोड़	2,05,754	-	-	1,18,187	57.44
35	नागौर	3,05,772	86,629	16.92	1,91,912	62.76
36	नीम का थाना	1,89,403	-	-	1,22,899	64.89
37	पाली	3,05,724	1,12,881	31.22	2,49,224	81.52
38	फलौदी	1,12,461			39,471	35.10
39	प्रतापगढ़	1,70,006	6,017	3.41	54,618	32.13
40	राजसमंद	2,03,337	65,598	30.65	1,32,567	65.20
41	सलूम्बर	1,32,977	-	-	56,151	42.23
42	सांचौर	1,58,066	-	-	69,780	44.15
43	सवाई माधोपुर	1,42,887	17,740	7.56	90,999	63.69
44	शाहपुरा	1,55,431	-	-	1,49,934	96.46
45	सीकर	2,69,130	43,633	12.36	1,51,849	56.44
46	सिरोही	1,87,110	42,542	24.67	1,08,310	57.89
47	टोंक	2,20,784	9,311	4.19	1,42,027	64.33
48	उदयपुर	4,34,920	41,521	7.72	1,45,956	33.56
कुल		1,07,74,835	11,68,553	11.69	60,28,903	55.95

स्रोत: जेजेएम-आईएमआईएस

विवरण-II

विभागीय जाँच के जल जीवन मिशन से संबंधित प्रकरणों में निलम्बित राजपत्रित अधिकारियों की सूची (स्थिति दिनांक 15.02.2025)

क्र.सं.	कर्मचारी का नाम	पद	विषय	निलम्बन दिनांक	विशेष विवरण	संबंधित अधिकारी द्वारा माननीय न्यायालय से प्राप्त स्थगन का विवरण	पुष्टि दिनांक	मुख्य अभियन्ता (प्रशासन) कार्यालय द्वारा की गई कार्रवाई
1	श्री गोविन्द प्रसाद शर्मा श्री पुरुषोत्तम मीणा	अधिक्षापी अभियन्ता, जन स्वा. अभि. विभाग परियोजना खण्ड सरदारशहर सहायक अभियन्ता, O&M, PMC, PHED, सरदारशहर	जल जीवन मिशन के अंतर्गत जारी कार्यादेशों के निष्पादन में पद का दुरुपयोग करते हुए जल जीवन मिशन जैसी महती परियोजना के उद्देश्यों पर जानबूझकर प्रतिकूल प्रभाव डालने एवं विभागीय नियमों की पालना नहीं कर पदीप कर्तव्यों के निर्वहन में घोर अनुशासनहीनता कारित किए जाने बाबत ।	शासन उप सचिव, जन स्वा. अभि. विभाग, जयपुर के आदेश दिनांक 20.5.2022	प्रकरण का अनुसंधान प्रशासनिक विभाग के स्तर पर प्रक्रियाधीन है।	श्री गोविन्द प्रसाद शर्मा द्वारा उक्त निलम्बन आदेश के विरुद्ध माननीय उच्च न्यायालय, जोधपुर से दिनांक 26.5.2022 को स्टे आदेश प्राप्त किया है। श्री पुरुषोत्तम मीणा द्वारा उक्त निलम्बन आदेश के विरुद्ध माननीय उच्च न्यायालय, जोधपुर से दिनांक 31.5.2022 को स्टे आदेश प्राप्त किया है।		श्री गोविन्द प्रसाद शर्मा एवं श्री पुरुषोत्तम मीणा के विरुद्ध कार्मिक विभाग के ज्ञापन दिनांक 21.11.2022 द्वारा आरोप पत्र जारी किए जा चुके हैं, जिसकी जाँच कार्मिक विभाग के स्तर पर प्रक्रियाधीन है।
2	श्री धर्मेन्द्र यादव,	अधिक्षापी अभियन्ता	ग्रामीण खण्ड एनसीआर-प्रथम, अलवर में जारी 33 निविदाओं के संदर्भ में प्राप्त शिकायत पर वित्तीय सलाहकार एवं मुख्य लेखाधिकारी, राजस्थान जल प्रदाय एवं सीवरेज प्रबंध मण्डल, जयपुर द्वारा प्रस्तुत जाँच रिपोर्ट अनुसार HDPE पाईपों के नियम विरुद्ध खरीद करने, रु. 1,27,29,784 /- का अनियमित भुगतान करने, फाईव स्टार एनर्जी सेविंग सबमर्सिबल मोटर पम्प सेटों से अत्यधिक कम गुणवत्ता के पम्प सेट की खरीद कर राशि रु. 45,53,105 /- का अनियमित भुगतान करने, अधिक्षापी अभियन्ता द्वारा अपने ही स्तर पर अपने अधीनस्थ को स्वयं का तकनीकी सहायक नियम विरुद्ध नियुक्त करने, RTPP ACT 2012 एवं 2013 के नियमों का उल्लंघन करने जैसी गंभीर अनियमितताओं बाबत ।	शासन उप सचिव, जन स्वा. अभि. विभाग, जयपुर के आदेश दिनांक 23.01.2023	प्रकरण का अनुसंधान प्रशासनिक विभाग के स्तर पर प्रक्रियाधीन है।	श्री धर्मेन्द्र यादव, अधिक्षापी अभियन्ता द्वारा निलम्बन आदेश के संबंध में राजस्थान सिविल सेवा अपील अधिकरण, जयपुर से आदेश दिनांक 16.5.2023 द्वारा स्थगन आदेश प्राप्त किया गया है।		श्री धर्मेन्द्र यादव के विरुद्ध कार्मिक (क-3/जाँच) विभाग के ज्ञापन दिनांक 20.05.2024 द्वारा सीसीए नियम-16 के अंतर्गत आरोप पत्र जारी किए जा चुके हैं, जिसकी जाँच कार्मिक (क-3/जाँच) विभाग के स्तर पर प्रक्रियाधीन है।

क्र.सं.	कर्मचारी का नाम	पद	विषय	निलम्बन दिनांक	विशेष विवरण	संबंधित अधिकारी द्वारा माननीय न्यायालय से प्राप्त स्थगन का विवरण	पुष्टि दिनांक	मुख्य अभियन्ता (प्रशासन) कार्यालय द्वारा की गई कार्रवाई
3	श्री योगेन्द्र सिंह, श्री दीपेश कुमार चौधरी, श्री युधिष्ठिर मीणा,	तत्कालीन अधिशाषी अभियन्ता, तत्कालीन सहायक अभियन्ता तत्कालीन कनिष्ठ अभियन्ता,	जल जीवन मिशन के अंतर्गत पंचेवर पम्प हाउस से विधानसभा क्षेत्र दूदू के 13 ग्राम एवं ढाणियों की जल योजना में बिना अनुमति OHSR निर्मित किये जाने के संबंध कारित अनियमितता हेतु	शासन उप सचिव, जन स्या. अभि. विभाग, जयपुर के आदेश दिनांक 28.03.2023	प्रकरण का अनुसंधान प्रशासनिक विभाग के स्तर पर प्रक्रियाधीन है।	श्री योगेन्द्र सिंह, श्री दीपेश कुमार चौधरी एवं श्री युधिष्ठिर मीणा द्वारा उक्त निलम्बन आदेश के विरुद्ध माननीय उच्च न्यायालय, जयपुर से दिनांक 13.04.2023 को स्टे आदेश प्राप्त किया है।		प्रकरण में सम्बन्धित राजसेवको के विरुद्ध आरोप पत्र अग्रिम आवश्यक कार्रवाई हेतु प्रशासनिक विभाग को प्रस्तावित किए जा चुके हैं।
4	श्री विपिन जैन	अधीक्षण अभियन्ता, वृत्त उदयपुर (वर्तमान में सेवानिवृत्त)	जल जीवन मिशन की गाइडलाइन के विपरीत जाकर 11 मंजिला बिल्डिंग के 600 प्लैट्स को शामिल कर तकनीकी स्वीकृति जारी करवाने के अनुरोध प्रयास किये गये तथा मुख्य अभियन्ता (जल जीवन मिशन) को फर्जी पत्र द्वारा तकनीकी स्वीकृति के प्रस्ताव प्रेषित कर तकनीकी स्वीकृति जारी कराने के प्रयास किये गये तथा योजना के विलम्ब से राज्य सरकार पर वित्तीय भार बढ़ाने की संभावना का सृजन किये जाने तथा श्री जैन द्वारा अतिरिक्त मुख्य अभियन्ता के पद पर नहीं रहते हुए भी उनके पदनाम का उपयोग करते हुए तकनीकी स्वीकृति के प्रस्ताव प्रेषित कर तकनीकी स्वीकृति जारी कराने के प्रयास किये गये। श्री जैन द्वारा कारित उक्त कृत्य अनुशासनहीनता, गंभीर दुराचरण एवं पदीय दुरुपयोग करने बाबत।	शासन उप सचिव, जन स्या. अभि. विभाग, जयपुर के आदेश दिनांक 16.05.2023	प्रकरण का अनुसंधान प्रशासनिक विभाग के स्तर पर प्रक्रियाधीन है।	श्री विपिन जैन, अधीक्षण अभियन्ता द्वारा निलम्बन आदेश दिनांक 16.05.2023 के संबंध में राजस्थान सिविल सेवा अपील अधिकरण, जयपुर से आदेश दिनांक 23.08.2023 द्वारा स्थगन आदेश प्राप्त किया गया है।	20.6.2023	प्रकरण में श्री विपिन जैन, अधीक्षण अभियन्ता (निलम्बित) जन स्या. अभि. विभाग, वृत्त उदयपुर के विरुद्ध कार्मिक (क-3/जॉच) विभाग के ज्ञापन दिनांक से सीसीए नियम-16 के अंतर्गत आरोप पत्र जारी किए जा चुके हैं।

क सं	कर्मचारी का नाम	पद	विषय	निलम्बन दिनांक	विशेष विवरण	संबंधित अधिकारी द्वारा माननीय न्यायालय से प्राप्त स्थगन का विवरण	पुष्टि दिनांक	मुख्य अभियन्ता (प्रशासन) कार्यालय द्वारा की गई कार्रवाई
5	श्री रामलाल मीणा	तत्कालीन अधिशाषी अभियन्ता, खण्ड आमेट	जल योजना भांकरोदा पर श्री भगवती हरिगेशन, जयपुर द्वारा उत्पादित 90mm व 75mm HDPE पाईप उपयोग में लिए गए। इन दोनों साईजों के पाईपों का फैक्ट्री इंस्पेक्शन तत्कालीन अधिशाषी अभियन्ता, खंड आमेट श्री रामलाल मीना द्वारा दिनांक 9.7.2022 को किया गया, पाईपों की ईनवाईस दिनांक 6.8.2022 को जारी की गई, दिनांक 25.8.2022 को भुगतान हेतु प्रस्तावित 3 रनिंग बिल में उवत पाईपों का 70% भुगतान सत्यापित किया गया जबकि श्री भगवती हरिगेशन, जयपुर द्वारा पत्र दिनांक 29.9.2022 से उवत पाईपों का उत्पादन प्रक्रियाधीन है बाबत अनुबन्धक को सूचित किया गया तथा पाईपों के फैक्ट्री इंस्पेक्शन हेतु भी अनुरोध किया गया। जबकि तत्कालीन अधिशाषी अभियन्ता, खण्ड आमेट श्री रामलाल मीना द्वारा उवत 90mm व 75mm HDPE पाईपों की QAP मैसर्स श्री भगवती हरिगेशन, जयपुर के पक्ष में दिनांक 30.9.2022 को अनुमोदित की गई।	शासन उप सचिव, जन स्वा. अभि. विभाग, जयपुर के आदेश दिनांक 5.7.2023	प्रकरण का अनुसंधान प्रशासनिक विभाग के स्तर पर प्रक्रियाधीन है।	श्री रामलाल मीणा द्वारा उवत निलम्बन आदेश के विरुद्ध माननीय उच्च न्यायालय, जयपुर से दिनांक 03.11.2023 को स्टे आदेश प्राप्त किया है।		श्री रामलाल मीना, अधिशाषी अभियन्ता के विरुद्ध कार्मिक विभाग के ज्ञापन दिनांक 20.9.2023 से आरोप पत्र जारी किए जा चुके हैं, जिसकी जॉच कार्मिक विभाग के स्तर प्रक्रियाधीन है।
6	श्री रवि बवेजा	तत्कालीन अधिशाषी अभियन्ता, नगर खण्ड श्रीगंगानगर।	नगर खण्ड श्रीगंगानगर में अनियमितता, निम्न गुणवत्ता पाई जाने के संबंध में।	शासन उप सचिव, जन स्वा. अभि. विभाग, जयपुर के आदेश दिनांक 1.08.2023	प्रकरण का अनुसंधान प्रशासनिक विभाग के स्तर पर प्रक्रियाधीन है।			श्री रवि बवेजा, अधिशाषी अभियन्ता के विरुद्ध कार्मिक विभाग के ज्ञापन दिनांक 26.09.2023 द्वारा सीसीए नियम-16 के अंतर्गत आरोप पत्र जारी किये जा चुके हैं, जिसकी जॉच कार्मिक विभाग के स्तर पर प्रक्रियाधीन है।

क्र.सं.	कर्मचारी का नाम	पद	विषय	निलम्बन दिनांक	विशेष विवरण	संबंधित अधिकारी द्वारा माननीय न्यायालय से प्राप्त स्थगन का विवरण	पुष्टि दिनांक	मुख्य अभियन्ता (प्रशासन) कार्यालय द्वारा की गई कार्यवाई
7	श्री विशाल सक्सेना	तत्कालीन अधिशाषी अभियन्ता, खण्ड शाहपुरा, जिला जयपुर	हरकॉन इंटरनेशनल लिमिटेड के कार्य पूर्णता पत्र दिनांक 28.12.2021 से मैसर्स गणपति ट्यूबवेल कम्पनी, शाहपुरा को जारी प्रमाण पत्र को हरकॉन इंटरनेशनल लिमिटेड द्वारा Fake and Fabricated बताया गया है। जिसका श्री सक्सेना द्वारा फर्जी सत्यापन किया गया है।	शासन उप सचिव, जन स्वा. अभि. विभाग, जयपुर के आदेश दिनांक 6.9.2023	प्रकरण का अनुसंधान प्रशासनिक विभाग के स्तर पर प्रक्रियाधीन है।			श्री विशाल सक्सेना के विरुद्ध कार्मिक विभाग के ज्ञापन दिनांक 19.10.2023 से आरोप पत्र जारी किए जा चुके हैं, जिसकी जाँच कार्मिक (क-3/जॉच) विभाग के स्तर पर प्रक्रियाधीन है।
8	श्री नरेश सिंह	तत्कालीन अधिशाषी अभियन्ता	खण्ड सलूम्बर, जिला उदयपुर में पाई गई अनियमितता, निम्न गुणवत्ता की जाँच के संबंध में।	14.12.2023				श्री नरेश सिंह के विरुद्ध कार्मिक विभाग (क-3/जॉच) के ज्ञापन दिनांक 08.02.2024 द्वारा सीसीए नियम-16 के अंतर्गत आरोप पत्र जारी किए जा चुके हैं, जिसकी जाँच कार्मिक (क-3/जॉच) विभाग के स्तर पर प्रक्रियाधीन है।
9	श्री सिद्धार्थ मीणा, श्री हेमन्त कुमार मीणा, श्री नानगराम बैरवा, श्री धारासिंह मीणा, श्री महाराज सिंह गुर्जर,	तत्कालीन अधिशाषी अभियन्ता, खण्ड महुवा हाल अधिशाषी अभियन्ता, परियोजना, खण्ड करौली, अधिशाषी अभियन्ता, खण्ड महुवा सहायक अभियन्ता, उपखण्ड महुवा, तत्कालीन कनिष्ठ अभियन्ता, अनुभाग महुवा हाल कनिष्ठ अभियन्ता, अनुभाग मण्डावर, उपखण्ड महुवा तत्कालीन कनिष्ठ अभियन्ता, अनुभाग मण्डावर, हाल कनिष्ठ अभियन्ता, अनुभाग महुवा, उपखण्ड महुवा	माननीय मंत्री महोदय, जन स्वास्थ्य अभियांत्रिकी विभाग, राजस्थान सरकार द्वारा दिनांक 12.02.2024 को विभाग की गुणवत्ता नियंत्रण शाखा एवं दोसा जिले से संबंधित अन्य उच्च अधिकारियों के साथ जल जीवन मिशन योजना पीपलखेडा, खण्ड महुवा, जिला दोसा के निरीक्षण के दौरान पाई गई गंभीर अनियमितताओं बाबत।	शासन उप सचिव, जन स्वा. अभि. विभाग, जयपुर के आदेश दिनांक 12.02.2024	प्रकरण का अनुसंधान प्रशासनिक विभाग के स्तर पर प्रक्रियाधीन है।	- श्री सिद्धार्थ मीणा एवं श्री हेमन्त कुमार मीणा द्वारा निलम्बन आदेश के विरुद्ध माननीय न्यायालय से स्थगन आदेश प्राप्त किया गया है। - श्री नानगराम बैरवा एवं श्री धारासिंह मीणा को कार्मिक विभाग के आदेश दिनांक 9.01.2025 से निलम्बन से बहाल किया गया है। - श्री महाराज सिंह गुर्जर को कार्मिक विभाग के आदेश दिनांक 20.09.2024 से निलम्बन से बहाल किया गया है।	29.02.2024	- श्री सिद्धार्थ मीणा, श्री हेमन्त कुमार मीणा, श्री नानगराम बैरवा एवं श्री धारासिंह मीणा के विरुद्ध कार्मिक विभाग के ज्ञापन दिनांक 6.12.2024 द्वारा सीसीए नियम-16 के अंतर्गत आरोप पत्र जारी किये जा चुके हैं, जिसकी जाँच कार्मिक विभाग के स्तर पर प्रक्रियाधीन है। - श्री महाराज सिंह गुर्जर के विरुद्ध कार्मिक विभाग के आदेश दिनांक 8.10.2024 से प्रस्ताव स्तर पर समाप्त किया गया है।

क्र.सं.	कर्मचारी का नाम	पद	विषय	निलम्बन दिनांक	विशेष विवरण	संबंधित अधिकारी द्वारा माननीय न्यायालय से प्राप्त स्थगन का विवरण	पुष्टि दिनांक	मुख्य अभियन्ता (प्रशासन) कार्यालय द्वारा की गई कार्रवाई
10	श्री योगेश मीणा श्री हरिनारायण मीणा	तत्कालीन सहायक अभियन्ता, उपखण्ड दूदू कनिष्ठ अभियन्ता, उपखण्ड दूदू	जल जीवन मिशन योजना के अंतर्गत स्वीकृत बीसलपुर दूदू जल प्रदाय योजना में 108 ग्राम एवं 289 ढाणियों हेतु उच्च जलाशय, स्वच्छ जलाशय, पम्प हाउस एवं पाईप लाईन (अनुमानित लागत राशि रुपये 149.81 करोड़ कार्य में) के कार्यों में कम गहराई पर पेयजल लाईन बिछाने तथा विभागीय अभियन्ता एवं संवेदक द्वारा मिलीभगत कर गैर रिहायशी क्षेत्रों में भू-माफियाओं के संरक्षण एवं व्यवितगत लाभ हेतु विभागीय पेयजल वितरण लाईन को अनावश्यक रूप से डालने की शिकायत की जाँच हेतु योजना के तहत किये गये कार्यों का निरीक्षण दल द्वारा मौका मुआयना कर तैयार प्राथमिक जाँच रिपोर्ट अनुसार दूदू नरना रोड पर मौके पर पेयजल लाईन कम गहराई में लाईन डाली हुई पायी जाने तथा कार्य की माप पुस्तिका में अंकित गहराई मौके पर पाई गई गहराई के अनुरूप नहीं होने, दूदू-मालपुरा रोड पर डाली गई वितरण तंत्रिका का व्यास लगभग 1500 मीटर लम्बाई में समान रूप से 250 एमएम होना तकनीकी रूप से तर्कसंगत नहीं होने तथा पेयजल वितरण तंत्र के अंतिम छोर से लगभग 250 मीटर लम्बाई में कोई भी जल सम्बन्ध नहीं होने जैसी गंभीर अनियमितताएं पाई गई एवं श्री भगवान दास गालव, अधीक्षण अभियन्ता (अतिरिक्त प्रभार) द्वारा जाँच दल को मौके पर क्षेत्र के लिए अनुमोदित ड्राइंग एवं डिजाईन उपलब्ध नहीं कराने हेतु	1.03.2024			6.3.2024	श्री योगेश मीणा एवं श्री हरिनारायण मीणा के विरुद्ध कार्मिक विभाग के जापन दिनांक 4.10.2024 द्वारा सीसीए नियम-16 के अंतर्गत आरोप पत्र जारी किये गये हैं, जिसकी जाँच कार्मिक विभाग के स्तर पर प्रक्रियाधीन है।

क्र.सं.	कर्मचारी का नाम	पद	विषय	निलम्बन दिनांक	विशेष विवरण	संबंधित अधिकारी द्वारा माननीय न्यायालय से प्राप्त स्थगन का विवरण	पुष्टि दिनांक	मुख्य अभियन्ता (प्रशासन) कार्यालय द्वारा की गई कार्रवाई
11	श्री ज.पी.गुप्ता श्री जगदीश सिंह राजपुरोहित, श्री मुकेश मानतवाल श्री सुनील माथुर श्री दीपक कुमार सिंह श्री रामसिंह मीणा श्री सार्थ सिंदोलिया	तत्कालीन अधिशाषी अभियन्ता (वर्तमान में सेवानिवृत्त) अधिशाषी अभियन्ता अधिशाषी अभियन्ता सहायक अभियन्ता सहायक अभियन्ता कनिष्ठ अभियन्ता कनिष्ठ अभियन्ता	खण्ड बालोतरा (बाडमेर), जन स्वा0 अभि0 विभाग के अधीन प्रगतिरत कार्यों के क्रियान्वयन में अनियमितताओं की जांच के दौरान जल जीवन मिशन योजना के अंतर्गत पाई गई कमियों के संबंध में मुख्य अभियंता (प्रशासन) द्वारा प्रस्तुत जांच रिपोर्ट एवं प्रशासनिक विभाग की टिप्पणी अनुसार गंभीर अनियमितता बाबत ।	07.05.2024		श्री जगदीश सिंह राजपुरोहित, श्री मुकेश मानतवाल, श्री सुनील माथुर श्री दीपक कुमार सिंह एवं श्री रामसिंह मीणा द्वारा निलम्बन आदेश के विरुद्ध माननीय न्यायालय से स्थगन आदेश प्राप्त किया गया है।		- श्री सुनील माथुर, श्री दीपक कुमार सिंह एवं श्री रामसिंह मीणा के विरुद्ध कार्मिक विभाग के ज्ञापन दिनांक 4.12.2024 से सीसीए नियम-16 के अंतर्गत आरोप पत्र जारी किये जा चुके हैं, जिसकी जांच कार्मिक विभाग के स्तर पर प्रक्रियाधीन है। - श्री सार्थ सिंदोलिया के विरुद्ध कार्मिक विभाग के आदेश दिनांक 4.12.2024 से प्रस्ताव स्तर पर समाप्त किया गया है।
12	श्री अनिल कच्छावा	तत्कालीन अधीक्षण अभियन्ता	जलदाय विभाग में जल जीवन मिशन के अंतर्गत ब्लॉक सांवला में विभिन्न ग्रामों में उच्च जलाशय, खुला कुआं निर्माण, पाईप लाईन बिछाने के कार्य में अनियमितता बाबत । (भ्रष्टाचार निरोधक ब्यूरो द्वारा दर्ज अपराध संख्या 299 / 2024)	कार्मिक विभाग के आदेश दिनांक 15.01.2025				

REDUCTION IN FUNDING FOR TRIBAL STUDENTS**4486 SHRI SUDAMA PRASAD:**

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) whether the Government has reduced funding for educational schemes aimed at tribal and minority students in the Union Budget 2025 and if so, the reasons therefor along with the manner in which the Government justifies such reductions;
- (b) the specific measures being taken to ensure that the education needs of tribal and minority students are not compromised despite the budget cuts;
- (c) the manner in which the Government is addressing the potential impact on access to quality education for these communities;
- (d) whether the Government has conducted any assessment on the effect of these budget cuts on the educational attainment of tribal and minority students and if so, the details and findings thereof; and
- (e) the alternative mechanisms implemented to support the education of tribal and minority students during the current financial year?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) to (e): Ministry of Tribal Affairs is implementing the following Scholarship Schemes to promote and encourage basic and higher education amongst ST population.

- i) Pre-Matric Scholarship for ST students (Class IX and X)
- ii) Post Matric Scholarship for ST students (Class XI and above)
- iii) National Fellowship and Scholarship for Higher Education for STs

- (a) National Fellowship for ST students (NFST)
- (b) National Scholarship for Higher Education (Top Class)
- iv) National Overseas Scholarship for ST students.

For the Centrally Sponsored Schemes(Sr no-i and ii) of Pre-Matric and Post-Matric Scholarship for ST students ₹12516.70 crore was sanctioned for the Finance Commission Cycle from 2021-22 to 2025-26. However, total expenditure incurred by Ministry is ₹10577.91 crore till F.Y. 2024-25 (as on 24.03.2025). Thus, only Rs.1938.79 crore is available for FY 2025-26 and the Ministry has already initiated revised EFC proposal of an additional allocation of Rs.1983.67 crore for FY 2025-26 under Post-Matric Scholarship scheme for ST students.

Further, for the Central Sector Schemes (Sr No. iii and iv) of National Fellowship and Scholarship for Higher Education and National Overseas Scholarship (NOS) for ST students ₹755 crore was sanctioned for the Finance Commission Cycle from 2021-22 to 2025-26. However, total expenditure incurred by Ministry is ₹756.95 crore till F.Y. 2024-25 (as on 24.03.2025). Notably, the Ministry has spent five-year budget within four years due to increase in number of scholars under National Scholarship (Top Class) being the open-ended scheme and enhancement of fellowship amount by UGC under National Fellowship. This has resulted in budget provision of less amount for FY 2025-26. To address the funding shortfall, the Ministry has already initiated revised EFC proposal for an additional allocation of ₹ 220 crore for FY 2025-26 under National Fellowship and Scholarship for Higher Education for ST students and ₹9.95 crore under National Overseas Scholarship Scheme.

Further, Ministry of Minority Affairs has intimated that it implements various schemes for socio-economic empowerment of the six (6) centrally notified minority communities including various educational empowerment Schemes such as (i) Pre-Matric, (ii) Post-Matric and (iii) Merit-cum-Means based scholarships which are implemented across the country covering rural as well as urban areas. The reason for reduction in the budget is attributed to the Right to Education (RTE) Act, 2009, which makes it obligatory for the Government to provide free and compulsory elementary education (classes I to VIII) to each and every child. Accordingly, Pre-Matric Scholarship Scheme has been restricted to students studying in classes IX and X. Similarly, considering the overlap of Maulana Azad National Fellowship and Padho Pardesh interest subsidy scheme for overseas studies, with similar schemes of other Ministries/ Departments, the schemes have been discontinued. Moreover, the schemes have not been approved for implementation for the year 2024-25. Therefore, the budget allocation in the Union Budget for 2025-26 has been reduced.

Further, the Government has undertaken several steps to encourage education among the children of minority communities across the country for socio-economic and educational empowerment of the notified minority communities and as a result to reduce the dropout rate various scholarship schemes have been implemented, viz. Pre-Matric Scholarship Scheme was approved in January 2008 for class I-X and was applicable upto 2021-22, Post-Matric Scholarship Scheme was launched in November 2007 for class XIth to Ph.D. and Merit-cum-Means based Scholarship Scheme was launched in the year 2007 for Technical and

Professional Courses at under graduate/post graduate level. A very large number of students from minority communities have benefited through these programmes. In all these schemes, 30% Scholarships have been earmarked for girl students of minority community. So far, a total of 8.30 crore scholarships have been awarded to minority students.

In addition, the Govt. has implemented various schemes for the welfare and upliftment of every strata, including minorities, especially the economically weaker and lesser privileged sections of the society, through schemes of the Ministry of Skill Development and Entrepreneurship, Ministry of Social Justice and Empowerment, Ministry of Textiles, Ministry of Culture, Ministry of Women and Child Development and Ministry of Rural Development.

दादरा और नगर हवेली में ईएमआरएस की स्थापना

4487. श्रीमती कलाबेन मोहनभाई देलकर:

क्या जनजातीय कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का विचार संघ राज्यक्षेत्र दादरा और नगर हवेली में जनजातीय छात्रों को गुणवत्तापूर्ण शिक्षा प्रदान करने के लिए नए एकलव्य मॉडल आवासीय विद्यालय (ईएमआरएस) खोलने का है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) चालू वर्ष के दौरान दादरा और नगर हवेली के जिलों में ईएमआरएस की स्थापना के लिए स्वीकृत कुल धनराशि का ब्यौरा क्या है;

(घ) सरकार द्वारा जनजातीय छात्रों को खेलों में बढ़ावा देने तथा उनकी क्षमताओं को बढ़ावा देने के लिए बेहतर मंच प्रदान करने हेतु क्या कदम उठाए गए हैं/उठाए जा रहे हैं; और

(ङ) सरकार द्वारा वर्ष 2025-26 तक देश भर में 728 ईएमआरएस स्थापित करने के लक्ष्य को प्राप्त करने के लिए क्या कदम उठाए गए हैं?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गा दास उइके):

(क) से (ग): 2018-19 के केंद्रीय बजट में भारत सरकार ने घोषणा की है कि जनजातीय बच्चों को उनके अपने परिवेश में गुणवत्तापूर्ण शिक्षा प्रदान करने के लिए, 50% से अधिक अनुसूचित जनजाति आबादी और कम से कम 20,000 जनजातीय व्यक्तियों (जनगणना 2011 के अनुसार) वाले प्रत्येक ब्लॉक में एकलव्य मॉडल आवासीय विद्यालय (ईएमआरएस) स्थापित किया जाएगा। जनजातीय कार्य मंत्रालय ने संघ राज्यक्षेत्र दादरा और नगर हवेली तथा दमन और दीव में एक ईएमआरएस को अनुमोदन दिया है। उक्त ईएमआरएस 2020-21 से कार्यात्मक है। इसलिए चालू वर्ष के दौरान ईएमआरएस की स्थापना के लिए कोई निधियां स्वीकृत नहीं की गई हैं।

(घ): ईएमआरएस में खेल गतिविधियों को प्रोत्साहित करने और बढ़ावा देने के लिए, राष्ट्रीय खेल प्रतियोगिता आयोजित की जाती है। प्रतिभागियों का चयन उन राज्यों में आयोजित राज्य स्तरीय खेल प्रतियोगिताओं के माध्यम से किया जाता है जहाँ ईएमआरएस क्रियाशील हैं। इसके अतिरिक्त, एनटीपीसी धनुर्विद्या परियोजना के भाग के रूप में, प्रतिभाशाली तीरंदाजों को विकसित (तैयार) करने और उन्हें अगले ओलंपिक खेलों के लिए तैयार करने पर जोर देने के साथ विशेष अनुदेश प्रदान करने हेतु भारतीय तीरंदाजी संघ (एएआई) के साथ साझेदारी में तीरंदाजी केंद्र बनाने की योजना बनाई गई है। इसके अलावा, ईएमआरएस में खेल सुविधाएँ (इनडोर और आउटडोर) प्रदान की जाती हैं और नई योजना के तहत बनाए जा रहे सभी ईएमआरएस में तीरंदाजी रेंज का प्रावधान भी किया गया है।

(ङ): जनजातीय कार्य मंत्रालय ने 2025-26 तक देश भर में 728 ईएमआरएस स्थापित करने के लक्ष्य को प्राप्त करने के लिए निम्नलिखित कदम उठाकर कई प्रमुख उपाय किए हैं:

(1) जनजातीय कार्य मंत्रालय के तहत ईएमआरएस के प्रबंधन के लिए, एक स्वायत्त निकाय, राष्ट्रीय आदिवासी छात्र शिक्षा समिति (एनईएसटीएस) द्वारा निम्नलिखित उपायों को अपनाकर प्रक्रिया का सरलीकरण:

(i) ईएमआरएस कार्यप्रणाली के सभी पहलुओं को शामिल करने वाली विस्तृत संरचना (ढांचा) तैयार की गई है।

(ii) ईएमआरएस के निर्माण के लिए 15.00 एकड़ भूमि क्षेत्र के प्रावधान में शिथिलता (ढील)

(iii) प्रशासनिक अनुमोदन, व्यय मंजूरी और डीपीआर के लिए अनुमोदन प्रक्रिया को सुव्यवस्थित किया गया है।

(iv) यह सुनिश्चित करने के लिए कि निधियों का विपथन न हो तथा वह केवल निर्दिष्ट परियोजना के लिए ही उपलब्ध हो, परियोजना वार एस्करो खाते खोले गए हैं।

(2) केंद्रीय स्तर पर प्रगति की नियमित निगरानी एनईईटीएस के माध्यम से की जाती है और राज्य स्तर पर निगरानी राज्य जनजातीय विभागों की राज्य समितियों द्वारा की जाती है। इसके अलावा जिला कलेक्टर की अध्यक्षता वाली जिला स्तरीय समिति जिला स्तर पर ईएमआरएस की प्रगति की निगरानी करती है। इसके अतिरिक्त, ईएमआरएस के निर्माण के लिए उपयुक्त भूमि की पहचान और आवंटन तथा प्रगति में तेजी लाने के लिए एनईएसटीएस और मंत्रालय निर्माण एजेंसियों के साथ समीक्षा बैठकें आयोजित करते हैं तथा राज्य सरकारों के साथ समन्वय करते हैं।

(3) गुणवत्ता निगरानी:

(i) ईएमआरएस के निर्माण कार्य में लगे इंजीनियरों के लिए राष्ट्रीय स्तर की कार्यशाला

(ii) ईएमआरएस के निर्माण के गुणवत्ता नियंत्रण के लिए प्रतिष्ठित एजेंसियों जैसे सीबीआरआई रुड़की, आईआईटी रुड़की का नियोजन।

IMPLEMENTATION OF PM-JANMAN SCHEME

4488. SHRI SOUMENDU ADHIKARI:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

(a) the details of the work done under PM-JANMAN scheme to integrate tribal communities into the mainstream;

(b) the details of its implementation including collaboration with the State Government and PVTG communities;

(c) the details of the initiatives taken to support the PVTGs; and

(d) the steps taken to ensure effective execution and monitoring of the said scheme across the country?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) to (d): On 15th November 2023, Hon'ble Prime Minister launched Pradhan Mantri Janjati Adivasi Nyaya Maha AbhiyaN (PM JANMAN) for socio-economic development of 75 PVTG communities residing in 18 states and one UT. The mission aims to provide basic facilities to improve their socio-economic conditions such as safe housing, clean drinking water and improved access to education, health and nutrition, road and telecom connectivity, electrification of unelectrified households and sustainable livelihood opportunities in 3 years. These objectives are being met through 11 interventions implemented by 9-line Ministries.

In view of the implementation of PM JANMAN, the Ministry of Tribal Affairs through the State Governments/ UT Administration/departments has undertaken habitation level data collection exercise through PM Gati Shakti mobile application to estimate PVTG population figures and infrastructure gaps in order to cover PVTG population residing in villages and habitations under PM JANMAN.

In coordination with State Governments, IEC camps have been organized which were aimed at facilitating in preparation of basic documents like Aadhar Card, Caste certificate, Jan Dhan bank account which are required for availing benefits under different schemes including Ayushman Card, PM Awas, MNREGA etc.

Prior to launch of PMJANMAN, for development of PVTGs, the Ministry of Tribal Affairs was implementing scheme of “Development of PVTGs” wherein funds were provided to the concerned State Government / UT on the basis of their proposals for Conservation cum Development (CCD) plans. These were to fill gaps in infrastructure and were demand driven. With the introduction of PMJANMAN Scheme the Development of PVTG Scheme has been discontinued and Ministry is only providing committed liabilities till March 2025.

Ministry of Tribal Affairs is also implementing a flagship scheme “Eklavya Model Residential School (EMRS)” to provide quality education to ST Students from class 6th to 12th. 5% seats in each of the EMRSs is reserved for PVTG students.

In the scheme of National Fellowship, 25 slots out of 750 slots are reserved for PVTG students. Under National Overseas Scholarship for ST students, 3 slots out of 20 slots are reserved for PVTG candidate.

To ensure the effective implementation of the PMJANMAN Scheme, the Ministry has established a Project Monitoring Unit at the national level. This unit regularly collaborates with partner ministries to assess progress. In addition, regular reviews are conducted by the Ministry with District Collectors, partner Ministries and State Tribal Welfare Departments through video conferences. Even Manthan Shivirs are held periodically at National level.

TAP WATER CONNECTIONS UNDER JJM IN ODISHA

4489. SHRI BAIJAYANT PANDA:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the total number of households in which tap water connections installed under the Jal Jeevan Mission (JJM) in the eastern part of the country, particularly in Odisha;
- (b) the measures taken/being taken by the Government to create awareness about water conservation including campaigns and initiatives at the community level;
- (c) whether the Government has established any standards to check the quality of tap water provided under the scheme and if so, the details thereof; and
- (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V. SOMANNA):

(a): Since August, 2019, Government of India is implementing Jal Jeevan Mission (JJM) in partnership with States/ UTs to make provision of potable tap water supply in adequate quantity, of prescribed quality and on regular and long-term basis to every rural household in the country. The state-wise details of tap water connections, as on 24.03.2025, in the eastern part of the country including Odisha, are given below:

(Nos. in lakhs)

S. No	State/ UT	Total rural HHs	Rural HHs with tap water connection as on 15.08.2019		Rural HHs with tap water connections as on 24.03.2025	
			No.	In %	No.	In%
1.	Bihar	167.55	3.16	1.89	160.36	95.71
2.	Jharkhand	62.55	3.45	5.52	34.29	54.81
3.	Odisha	88.69	3.11	3.51	67.94	76.59
4.	West Bengal	175.56	2.15	1.23	96.69	55.07

Source: JJM dashboard

(b): Water is a state subject and therefore, the primary responsibility for planning and implementing piped water supply schemes to provide tap water to rural households, lies with the respective State/UT Governments. Government of India supplements the efforts of the states by providing technical and financial assistance under JJM.

Apart from creating piped water supply infrastructure in rural areas, JJM also aims at building capacities of different stakeholders especially local communities, responsible and responsive leadership to own, manage, operate and maintain in-village water supply systems. For this, JJM has made provision of up to 5% of annual allocation to the states as support activities fund. This fund is utilized by the states for various support activities which *inter-alia* includes Information, Education and Communication (IEC) activities aimed at bringing positive behavioural changes among stakeholders with respect to judicious use of water, health and hygiene aspects. All the States/ UTs have been advised to promote IEC activities among stakeholders to make JJM a '*Jan Andolan*'.

Further, Ministry of Jal Shakti has launched various editions of Jal Shakti Abhiyaan – Catch the Rain (JSA-CTR) campaign which focus on water conservation and rainwater harvesting structures, renovation of traditional water bodies, reuse and recharge structures. Recently, on the 22 March 2025, the new edition of Jal Shakti Abhiyan was launched across the country themed "Peoples' Action for Water Conservation - Towards Intensified Community Connect" with special emphasis on 148 focus districts. The initiative promotes water

conservation, rainwater harvesting, and sustainable resource management through community participation and scientific interventions.

(c): Under JJM, as per existing guidelines, Bureau of Indian Standards' BIS:10500 are adopted as benchmark for quality of water being supplied through the piped water supply schemes. Further, BIS specifies 'acceptable limit 'and 'permissible limit in the absence of alternate source for various physio-chemical and bacteriological parameters for drinking water quality.

(d): Doesn't arise.

PILOT FATIGUE AND AVIATION SAFETY

4490. SHRI KIRTI AZAD:

Will the Minister of **CIVIL AVIATION** be pleased to state:

(a) whether the Government is aware that post COVID-19, pilots are being assigned up to four landings per day resulting in duty periods extending to 12-13 hours including up to 10 hours of flying duty and if so, the details thereof;

(b) whether the Directorate General of Civil Aviation (DGCA) has conducted any study to assess the impact of such extended duty hours on pilot fatigue and aviation safety and if so, the details thereof;

(c) the number of fatigue-related complaints filed by pilots with airlines and the DGCA during the last three years along with the action taken thereon;

(d) whether the Government has taken steps to ensure adequate rest periods for pilots, particularly those operating short-haul international flights where hotel rest has been reportedly removed; and

(e) if so, the details thereof and if not, the reasons therefor?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) to (c): Pilots are assigned flights as per the approved "Duty Period, Flight Duty Period, Flight Time Limitations and Prescribed Rest Period" scheme of airlines in compliance with Para 6.1 and 7.1 of Civil Aviation Requirements (CAR) Section 7 Series J Part III Issue III dated 24th April, 2019 which are within stipulated limit. For four landings, the Max Flying Time is 8 hrs with a maximum flight duty Period of 12 hrs.

Flight Time, Flight Duty Period, and Landing may be extended due to unforeseen operational circumstances ONLY as per para 16.1 of CAR7/J/III Issue III dt 24th April, 2019. In this case, additional rest is provided to pilots.

Fatigue-related issues are maintained by airlines for a period of 18 months as per para 17 of CAR 7/J/III Issue III dt 24th April, 2019. These are reviewed during regular audits, surveillances, and spot checks by DGCA.;

(d) and (e) Yes, minimum rest periods are ensured as prescribed in para 10 of CAR 7/J/III Issue III dated 24th April, 2019 which include short haul international flights. No hotel rest has been removed, where stipulated as per regulations.

PROGRESS OF PMKSY IN TAMIL NADU

4491. SHRI MALAIYARASAN D.:

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the details of the Pradhan Mantri Krishi Sinchayee Yojana (PMKSY) – Har Khet Ko Pani and the progress made in ensuring water availability for irrigation through this scheme in Tamil Nadu;
- (b) the steps taken by the Government under the PMKSY to address the repair, renovation and restoration of water bodies in Tamil Nadu and the number of water bodies renovated or restored under this initiative;
- (c) the manner in which the financial assistance has been allocated to Tamil Nadu under the PMKSY – Har Khet Ko Pani for the restoration of water bodies and for improving irrigation infrastructure;
- (d) the specific impact of the repair and renovation of water bodies had on agricultural productivity and water availability for farmers in Tamil Nadu particularly in drought-prone and water-scarce regions; and
- (e) the measures put in place to ensure the long-term sustainability and maintenance of the renovated water bodies and irrigation systems in Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a) to (d): A total of 545 water bodies across Phases I to VIII in Tamil Nadu have been taken up under the Pradhan Mantri Krishi Sinchayee Yojana- Har Khet Ko Pani (PMKSY-HKHP). Out of these, works on 468 water bodies have been completed, while work on the remaining 77 is ongoing. The completion of 468 water bodies have significantly benefited local communities by revival an irrigation potential of 13,010 hectares and restoring, storage capacity of 8.76 M.Cum.

Additionally, a noticeable rise in groundwater levels has been observed in nearby monitoring wells. Phase-wise details are given in the enclosed **Statement**.

To avail central assistance for the Repair, Renovation, and Restoration (RRR) of water bodies under PMKSY-HKPP, the State Government of Tamil Nadu prepared phase-wise Detailed Project Reports (DPRs). After obtaining clearance/approval from the State Technical Advisory Committee (STAC) and the State-Level Sanctioning Committee (SLSC), the proposals were submitted to the Regional Office of the Central Water Commission (CWC), Coimbatore, Tamil Nadu, for appraisal. Based on the CWC's recommendations, the Ministry of Jal Shakti made decisions regarding financial assistance, considering factors such as fund availability, feasibility, and regional balance.

(e): Water being a State subject, the State Governments concerned are mandated to manage and maintain the renovated water bodies under their respective jurisdiction. Regular maintenance works for the water bodies renovated under PMKSY-HKPP are carried out by the Water Resources Department, Government of Tamil Nadu using the annual maintenance funds allocated by the Government of Tamil Nadu.

STATEMENT

Status of RRR of Water Bodies works of Tamil Nadu centrally assisted under PMKSY-HKPP

(Rs. in crore, IP in Th hectare and Storage in M. Cum)

S.No.	Phase	No. of tanks	Estimated	Central Share	Central share released (in SNA system-up to 15 th March 2025)	Works completed	Irrigation Potential (IP) restored	Storage Revival
1	Phase	48	27.02	16.06	5.13	48	0.94	1.29

2	Phase-	56	27.30	16.38	4.09	56	1.51	1.50
3	Phase-	49	23.43	14.06	8.98	49	1.35	1.05
4	Phase-	83	46.81	28.08	26.04	83	2.18	1.83
5	Phase-	9	4.17	2.50	2.15	9	0.26	0.15
6	Phase-	115	71.89	43.13	29.48	101	2.81	0.12
7	Phase-	85	80.83	48.49	30.08	62	2.27	1.27
8	Phase-	100	83.77	50.26	28.27	60	1.69	1.55
	Total	545	365.22	218.90	134.22	468	13.01	8.76

A Mother Sanction of **Rs. 21.971795 crore** was issued to Govt. of Tamil Nadu on **20.03.2025** under SNA-SPARSH system of PFMS for Implementation of the ongoing RRR of water Bodies works under PMKSY-HKPP

MANAGEMENT OF GROUNDWATER RESOURCES IN URBAN AREAS OF TAMIL NADU

4492. SHRI DURAI VAIKO:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the details of the activities/steps taken/being taken by the Government towards sustainable management of groundwater resources in urban areas of Tiruchirappalli and Pudukottai districts in Tamil Nadu during the last five years, year and scheme-wise; and
- (b) the details of the funds allocated and utilised in this regard during the said period, year and scheme-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

- (a) and (b): Water is a State subject and management of water is the responsibility of the State Government. Government of India supplements the efforts of the States through schematic interventions/ advisories. It provides financial and technical support to the States through various schemes/ Missions such as Atal Mission for

Rejuvenation and Urban Transformation (AMRUT) and AMRUT 2.0. Waterbody rejuvenation is an admissible component under AMRUT and AMRUT 2.0.

As reported by the State of Tamil Nadu on AMRUT Portal, 18 green spaces and park projects worth ₹9.33 crore in Pudukottai district and 12 green spaces and park projects worth ₹8.64 in Tiruchirappalli district were taken up under AMRUT Mission and all these projects have been completed.

Under AMRUT 2.0, 12 water body rejuvenation projects worth ₹7.7 crore and 6 green spaces and park projects worth ₹1.13 crore have been approved by MoHUA in Pudukottai district. 14 water body rejuvenation projects worth ₹7.45 crore and 13 green spaces and park projects worth ₹2.48 crore have been approved in Tiruchirappalli district.

Under AMRUT and AMRUT 2.0, central funds are allocated/ released to States/ Union Territories (UTs) and not to the districts. Funds are utilized by the States/UTs as per the progress of the approved projects. Funds released by the Ministry and utilisation reported by the State of Tamil Nadu is given in the enclosed **Statement.**

STATEMENT

Scheme	Release						UC Received					
	2019-	2020-	2021-2	2022-	2023-	2024-	2019-	2020-	2021-2	2022-	2023-	2024-
AMRUT	377.1	278.8	1454.5	-	828.9		377.1	278.8	1454.5	-	600.0	-
AMRUT 2	-	-	-	398.1	447.7	769.0	-	-	-	398.1	421.1	-

PROPOSALS RECEIVED UNDER PMKSY**4493. SHRI G. LAKSHMINARAYANA:**

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) the number of proposals received under the Pradhan Mantri Kisan Sampada Yojana (PMKSY) since its inception, component and year-wise;
- (b) the details of projects approved under the scheme along with their implementation status, State and year-wise ;
- (c) the details of projects sanctioned in Andhra Pradesh including their current stage of implementation, district and component-wise;
- (d) the status of ongoing projects including the funds allocated, released, and utilized for each project under PMKSY;
- (e) the list of projects received grant-in-aid along with the amount sanctioned, disbursed, and utilized so far; and
- (f) the total number of pending proposals under PMKSY along with the reasons for delay and the expected timeline for approval?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a) and (b): The Ministry of Food Processing Industries (MoFPI) does not set up food processing industries on its own. However, MoFPI has been implementing the Central Sector Pradhan Mantri Kisan SAMPADA Yojana (PMKSY) scheme, which is demand driven in nature and applications are invited through Expression of Interest (Eoi) from all over India. The funds are not allocated/sanctioned/released

state-wise under any of the component schemes of PMKSY. The proposals received are scrutinized for their eligibility and evaluated based on the criteria fixed as per the extant scheme guidelines. Merit based approvals are given to the eligible proposals based on availability of funds.

Scheme-wise and year-wise number of proposals received under PMKSY are given in the enclosed **Statement-I** and State-wise details of approved projects along with their implementation status are given in the enclosed **Statement-II** respectively.

(c): The details of projects sanctioned in Andhra Pradesh including current stage of implementation, district and component wise are given in the enclosed **Statement-III**.

(d) and (e): the status of on-going projects including funds allocated, released and utilized and details of projects received grant-in-aid along with the amount sanctioned, disbursed and utilized are given in the enclosed **Statement-IV** and **Statement-V** respectively.

(f): There is no pending proposal under PMKSY for approval.

STATEMENT-I

Number of proposals received under PMKSY since its inception, component and year-wise									
	APC	BFL	CEFPPC	Cold Chain	FTL	MFP	Operation Greens	R&D	Skill
2016-17	0	0	0	308	0	54	0	0	
2017-18	56	71	475	150	0	10	0	16	
2018-19	84	0	243	60	0	5	9	51	106
2019-20	81	0	292	70	43	6	19	54	
2020-21	78	7	341	79	56	14	12	34	
2021-22	0	0	0	0	0	0	2	0	
2022-23	44	0	806	73	142	0	56	0	

2023-24	57	0	1085	71	77	0	19	45	
2024-25	0	0	0	20	0	0	0	19	
Total	400	78	3242	831	318	89	117	219	106

MFP: Mega Food Park Scheme (MFP)

Cold Chain: Integrated Cold Chain and Value Addition Infrastructure Scheme (Cold Chain)

APC: Infrastructure for Agro-Processing Clusters Scheme (APC)

CEFPPC: Creation / Expansion of Food Processing and Preservation Capacities Scheme (CEFPPC)

FTL: Food Safety and Quality Assurance Infrastructure

R&D: Research and Development

BFL: Backward forward linkages

STATEMENT-II

Details of approved projects under PMKSY along with their implementation status as on 28.02.2025						
S.No	State	Approved Projects	Operational projects	On-going projects	Project Cost of Approved projects (in Crores)	Approved Grants-In-Aid in approved projects (in Crores)
1	Andaman and Nicobar	2	1	1	5.36	3.17
2	Andhra Pradesh	77	33	44	3297.31	763.99
3	Arunachal Pradesh	12	2	10	177.89	82.51
4	Assam	107	57	50	1249.98	445.34
5	Bihar	15	4	11	748.76	170.60
6	Chandigarh	0	0	0	0.00	0.00
7	Chhattisgarh	9	6	3	259.33	79.47
8	Dadar and Nagar Haveli and Daman and Diu	1	1	0	26.34	3.64
9	Delhi	21	21	0	31.15	10.90
10	Goa	2	2	0	31.33	7.71
11	Gujarat	107	85	22	2634.63	658.52
12	Haryana	99	79	20	1539.86	411.16
13	Himachal Pradesh	45	36	9	754.54	308.47
14	Jammu and Kashmir	40	30	10	386.92	194.32
15	Jharkhand	2	2	0	3.10	0.94
16	Karnataka	96	76	20	1361.77	399.69

17	Kerala	51	34	17	985.37	303.87
18	Ladakh	0	0	0	0.00	0.00
19	Lakshadweep	0	0	0	0.00	0.00
20	Madhya Pradesh	52	30	22	1031.99	355.66
21	Maharashtra	246	172	74	4800.02	1312.19
22	Manipur	8	4	4	117.29	59.19
23	Meghalaya	10	6	4	117.08	71.92
24	Mizoram	4	3	1	107.01	66.32
25	Nagaland	6	2	4	131.34	78.90
26	Orissa	28	12	16	748.72	206.85
27	Puduchery	2	2	0	0.81	0.81
28	Punjab	76	60	16	1566.31	427.07
29	Rajasthan	57	34	23	1124.20	325.37
30	Sikkim	1	1	0	6.17	3.64
31	Tamil Nadu	145	104	41	1922.75	497.69
32	Telangana	68	33	35	1849.12	404.44
33	Tripura	9	9	0	118.89	64.63
34	Uttar Pradesh	97	72	25	1953.17	476.24
35	Uttarakhand	59	50	9	1057.54	476.05
36	West Bengal	54	40	14	934.44	249.90
	Total	1608	1103	505	31080.48	8921.17

STATEMENT-III

Details of Projects sanctioned in Andhra Pradesh District-wise and component-wise

Sr. No.	Project Name	District	Date of Approval	Project Cost	Approved Grant-in-aid (Rs. in Cr)	Released Grant-in-aid (Rs. in Cr)	Status	Employment	Farmers Benefited
Mega Food Park Scheme (MFP)									
1	Srini Food Park Pvt Ltd	Chittoor	30-03-2009	121.10	49.92	49.92	Operational		
2	Godavari Mega Aqua Food Park Pvt Ltd	West Godavari	16-12-2013	122.60	50.00	44.53	Operational		

3	Andhra Pradesh Industrial Infrastructure Corporation Ltd (APIIC)	Krishna	31-12-2015	112.94	50.00	37.65	Under Implementation		
Integrated Cold Chain and Value Addition Infrastructure Scheme (Cold Chain)									
4	Synthite Industries Ltd	Prakasam	26-05-2011	29.43	5.82	5.82	Operational	600	9552
5	Nekkanti Sea Foods Ltd	East Godavari	22-05-2015	48.32	10	10.00	Operational	600	9552
6	Farm Gate Agro Milch Pvt Ltd	Chittoor	17-04-2017	55.44	9.84	9.84	Operational	600	9552
7	Devi Aqua Tech Private Limited	East Godavari	17-04-2017	63.70	10	10.00	Operational	600	9552
8	Sandhya Marines Ltd.	West Godavari	19-04-2017	13.43	4.22	4.22	Operational	600	9552
9	Tirumala Milk Products Pvt Ltd	Nellore	24-04-2017	31.87	7.23	2.50	Under Implementation	600	9552
10	Sai Marine Exports Pvt Ltd	Visakhapatnam	12-10-2018	63.25	8.93	8.93	Operational	600	9552
11	Mourya Aquex Pvt Ltd	West Godavari	29-10-2018	44.77	9.83	9.83	Operational	600	9552
12	Sandhya Aqua Exports Pvt Ltd.	East Godavari	22-10-2018	55.04	9.6	9.60	Operational	600	9552
13	Sangam Milk Producer Company Limited	Chittoor	09-11-2018	28.00	10	10.00	Operational	600	9552
14	Three Seasons Exim Limited	East Godavari	27-12-2018	86.00	10	6.30	Under Implementation	600	9552
15	Fedora Sea Foods Private Limited	Nellore	07-01-2019	38.48	8.94	8.94	Operational	600	9552
16	N K Marine Exports LLP	West Godavari	02-01-2019	52.50	9.28	9.28	Operational	600	9552
17	Srichakra Milk Products LLP	Anantpur	22-09-2020	22.05	6.95	6.95	Operational	600	9552

18	Veerabhadra Exports Pvt. Ltd.	East Godavari	28-09-2020	36.38	9.88	9.88	Operational	600	9552
19	Naturade Foods Private Limited	Visakhapatnam	28-09-2020	15.57	3.79	2.34	Under Implementation	600	9552
20	Jaya Lakshmi Sea Foods Pvt Ltd	Krishna	23-11-2020	74.23	10	9.63	Operational	600	9552
21	Castlerock Fisheries Private Limited	Nellore	24-11-2020	40.85	10	2.37	Under Implementation	600	9552
22	Coastal Corporation Limited	East Godavari	24-11-2020	71.16	9.95	9.95	Operational	600	9552
23	Varma Marine	West Godavari	23-11-2020	26.44	9.9	9.83	Operational	600	9552
24	Aparna Marine Exports	Guntur	31-03-2021	40.67	9.53	9.53	Operational	600	9552
25	Mekworld Marines and Exports Pvt Ltd	West Godavari	31-03-2021	28.22	10	6.27	Under Implementation	600	9552
26	Vaisakhi Bio Marine Pvt. Ltd.	Visakhapatnam	31-03-2021	44.16	10	0.00	Under Implementation	600	9552
27	The Krishna District Milk Producers' Mutually Aided Co-operative Union Limited	Krishna	31-03-2021	80.48	9.57	2.27	Under Implementation	600	9552
28	Sukshma Gamma LLP	Krishna	31-03-2021	24.77	8.38	5.39	Under Implementation	600	9552
29	Mulpuri Aqua Processors	Krishna	31-03-2021	37.07	10	9.58	Operational	600	9552
30	Krishna Coastal Foods Pvt. Ltd	Krishna	31-05-2021	6.65	1.69	1.62	Operational	600	9552
31	Gayatri Marine Products	Nellore	25-05-2022	31.58	8.4	5.19	Under Implementation	600	9552

32	Aadhya Sea Foods Pvt Ltd		25-05-2022	39.72	10	6.18	Under Implementation	600	9552
33	SAM Aqua Exports LLP	Krishna	25-05-2022	43.49	10	9.56	Operational	600	9552
34	GSR Nirman	Guntur	25-05-2022	44.33	10	2.38	Under Implementation	600	9552
35	Crest Foods	Chittoor	08-12-2022	30.20	6.51	2.17	Under Implementation	600	9552
36	Suryas Exports Private Limited	Guntur	29-02-2024	7.35	1.42	0.00	Under Implementation	600	9552

Infrastructure for Agro-Processing Clusters Scheme (APC)

37	M/s Charan Biotech Private Ltd	Anantpur	10.11.2022	29.003	9.8752	0	Under Implementation	957	4000
38	M/s Gama Biotech Farms	NTR	10.11.2022	28.06	9.433	0	Under Implementation	926	4000
39	M/s Ramansinghs Global Food Park	Eluru	20.11.2023	25.85	10.00	0	Under Implementation	853	4000
40	M/s MR Agrotech Industries	Nellore	20.11.2023	28.76	10.00	0	Under Implementation	949	4000
41	M/s Sri Lalitha Enterprises Industries Private Limited	East Godavari	28.02.2024	48.66	10.00	0	Under Implementation	1606	4000
42	M/s Aalamandha Food Park	Vizianagara m	28.02.2024	20.78	10.00	0	Under Implementation	686	4000

Creation / Expansion of Food Processing and Preservation Capacities Scheme (CEFPPC)

43	M/s GJ Fruit Products Pvt Ltd	Chittoor	03.12.2019	15.80	4.75	2.26	Under Implementation	600	40
44	M/s Shivtara Grains Pvt. Ltd	Krishna	16.03.2020	16.48	5.00	4.94	Operational	543.84	100

45	M/s Jallan Food Products Agro Drinks (a unit of M/s Jallan Furkating Tea Company Pvt Ltd)	Chittoor	16.03.2020	18.16	5.00	5.00	Operational	751	68
46	M/s Podaran Foods India Private Limited	Chittoor	05.12.2022	19.06	5.00	2.50	Under Implementation	500	150
47	M/s RN Galla Family Pvt Ltd	Chittoor	05.01.2023	47	5.00	4.04	Operational	400	1000
48	M/s Siddarth Agro	CHittoor	05.01.2023	20	5.00	5.00	Operational	325	250
49	M/s Gokul Agro Resources Limited	SPSR Nellore	24.01.2023	230	5.00	2.50	Under Implementation	377	250
50	M/s Naga Hanuman Solvent Oils Pvt Ltd	Eluru	24.01.2023	20.345	5.00	2.50	Under Implementation	100	50
51	M/s Mospice Foods	Sri Sathya Sai	22.11.2023	14.1567	5.00	0.00	Under Implementation	487	1230
52	M/s Ramansinghs Global Food Park	Eluru	29.02.2024	13.3663	5.00	0.00	Under Implementation	1021	1600
53	M/s Gama Biotech Farms (1021)	Vijaywada	29.02.2024	18.7748	5.00	0.00	Under Implementation	200	500
54	M/s Gama Biotech Farms (1005)	Vijaywada	29.02.2024	19.8655	5.00	0.00	Under Implementation	302	690
Operation Greens (OG)									
55	Andhra Pradesh Food Processing Society	Chittoor	20-03-2019	109.99	48.82	4.88	Under Implementation	1350	15000
56	Apti Enterprises	Chittoor	21-11-2023	41.19	15.00	10.00	Under Implementation	700	28,000

57	GCR Foods and Beverages Private Limited	Chittoor	09-11-2022	40.05	10.96	3.65	Under Implementation	700	350
58	Lakshay Enterprises	Chittoor	09-11-2022	35.82	14.91	9.94	Under Implementation	700	25000
59	Advishnu Marine Foods Private Limited	East Godavari	09-11-2022	35.00	10.00	6.66	Under Implementation	2384	2000
60	Avanti Frozen Foods Private Limited	Kakinada	16-11-2022	64.62	10.00	0.00	Under Implementation	1350	200
61	Devi Fisheries Limited	Kakinada	09-11-2022	105.50	15.00	0.00	Under Implementation	3883	500
62	Rajyalakshmi Marine Exports	Kakinada	09-11-2022	49.25	10.00	6.67	Under Implementation	260	100
63	Annam Marine Exports Private Limited	Guntur	09-11-2022	51.00	10.00	3.33	Under Implementation	2400	2000
64	Milesh Marine Exports Private Limited	Krishna	09-11-2022	34.85	10.00	0.00	Under Implementation	2400	1000
65	Alpha Marine Limited	Nellore	09-11-2022	98.00	9.62	9.62	Operational	2402	200
66	Devi Sea Foods Limited	West Godavari	16-11-2022	75.18	10.00	0.00	Under Implementation	595	500
67	Sandhya Marines Limited	West Godavari	09-11-2022	72.10	10.00	0.00	Under Implementation	2533	0
68	Summit Marine Exports Private Limited	West Godavari	09-11-2022	55.60	10.00	6.66	Under Implementation	703	1890
69	SMSEA Corporation LLP	Visakhapatnam	09-11-2022	52.27	10.00	6.66	Under Implementation	2569	300
Food Safety and Quality Assurance Infrastructure									
70	Jawaharlal Nehru Technological	Kakinada	25-07-2012	3.19	1.56	1.5576	Operational	37	

	University (JNTU)								
71	Jawaharlal Nehru Technological University (JNTU), Anantpur, Chittoor	Anantpur	15-02-2019	15.67	6.40	2.515	Under Implementatio n	37	
72	Biofact Research Pvt., Ltd., Vishakhapatna m, Andhra Pradesh	Vishakhapa tnam	09-07-2019	9.94	2.38	2.35705	Operational	37	
73	MPEDA ELISA Laboratory, Bapatla	Guntur	05-10-2020	0.64	0.25	0.24195	Operational	37	
Skill Development									
74	M/s. Omkaram Educational Society	Nellore	31.03.2021	0.28	0.06	0.0293	Under Implementatio n		
ResearchandDevelopment									
75	GITAM University, Visakhapatna m Development of Piperine Conjugates to Increase the Bioavailability of Iron	Visakhapat nam		0.30	0.15	0.15	Operational		
76	GITAM University, Visakhapatna m Optimization of Operational Parameters for the Extraction of Thiamine	Visakhapat nam		0.19	0.10	0.09	Operational		

	from Rice and Wheat Brans and Enrichment of Foods								
77	GITAM University, Visakhapatnam Development of a three dimensional culture system to produce meat from chicken satellite cells	Visakhapatnam		0.30	0.15	0.15	Operational		

STATEMENT-IV

Status of On-going Projects under PMKSY						
S.No	State	Approved Projects	On-going	Project Cost (in Crores)	Approved Grant-in-aid (in Crores)	Released Grant-in-aid (in Crores)
1	Andaman and Nicobar	2	1	0.36	0.36	0.23
2	Andhra Pradesh	77	44	1988.90	455.50	151.94
3	Arunachal Pradesh	12	10	159.20	74.43	18.36
4	Assam	107	50	671.78	236.74	47.99
5	Bihar	15	11	636.82	138.77	65.07
6	Chandigarh	0	0	0.00	0.00	0.00
7	Chhattisgarh	9	3	81.26	14.12	1.49
8	Dadar and Nagar Haveli and Daman and Diu	1	0	0.00	0.00	0.00
9	Delhi	21	0	0.00	0.00	0.00
10	Goa	2	0	0.00	0.00	0.00
11	Gujarat	107	22	787.07	186.29	83.81
12	Haryana	99	20	703.44	171.46	61.94

13	Himachal Pradesh	45	9	241.27	79.34	28.09
14	Jammu and Kashmir	40	10	173.43	94.79	53.91
15	Jharkhand	2	0	0.00	0.00	0.00
16	Karnataka	96	20	461.58	159.22	57.88
17	Kerala	51	17	329.22	78.60	6.06
18	Ladakh	0	0	0.00	0.00	0.00
19	Lakshadweep	0	0	0.00	0.00	0.00
20	Madhya Pradesh	52	22	378.69	137.60	55.46
21	Maharashtra	246	74	1910.71	524.91	148.69
22	Manipur	8	4	93.19	46.32	10.06
23	Meghalaya	10	4	102.17	64.41	5.38
24	Mizoram	4	1	9.35	3.55	1.78
25	Nagaland	6	4	110.89	70.41	42.69
26	Orissa	28	16	410.14	114.37	56.19
27	Puduchery	2	0	0.00	0.00	0.00
28	Punjab	76	16	418.35	115.74	63.56
29	Rajasthan	57	23	525.71	152.18	17.62
30	Sikkim	1	0	0.00	0.00	0.00
31	Tamil Nadu	145	41	1065.91	249.61	76.88
32	Telangana	68	35	1290.03	245.18	77.03
33	Tripura	9	0	0.00	0.00	0.00
34	Uttar Pradesh	97	25	834.60	166.83	58.78
35	Uttarakhand	59	9	157.43	49.75	17.27
36	West Bengal	54	14	250.63	61.18	8.10
	Total	1608	505	13792.10	3691.65	1216.26

STATEMENT-V

Details of projects received grant-in-aid along with the amount sanctioned, disbursed and utilized

Sr. No.	State	Approved Projects	Completed/ Operational	Project Cost (in Crores)	Approved Grant-in-aid (in Crores)	Released Grant-in-aid (in Crores)
1	Andaman and Nicobar	2	1	5.36	3.17	3.04
2	Andhra Pradesh	77	33	3297.31	763.99	452.55
3	Arunachal Pradesh	12	2	177.89	82.51	25.99
4	Assam	107	57	1249.98	445.34	251.54

5	Bihar	15	4	748.76	170.60	96.87
6	Chandigarh	0	0	0.00	0.00	0.00
7	Chhattisgarh	9	6	259.33	79.47	61.42
8	Dadar and Nagar Haveli and Daman and Diu	1	1	26.34	3.64	3.47
9	Delhi	21	21	31.15	10.90	10.49
10	Goa	2	2	31.33	7.71	7.56
11	Gujarat	107	85	2634.63	658.52	528.90
12	Haryana	99	79	1539.86	411.16	283.04
13	Himachal Pradesh	45	36	754.54	308.47	245.66
14	Jammu and Kashmir	40	30	386.92	194.32	148.26
15	Jharkhand	2	2	3.10	0.94	0.77
16	Karnataka	96	76	1361.77	399.69	290.87
17	Kerala	51	34	985.37	303.87	210.23
18	Ladakh	0	0	0.00	0.00	0.00
19	Lakshadweep	0	0	0.00	0.00	0.00
20	Madhya Pradesh	52	30	1031.99	355.66	255.92
21	Maharashtra	246	172	4800.02	1312.19	903.79
22	Manipur	8	4	117.29	59.19	22.90
23	Meghalaya	10	6	117.08	71.92	12.57
24	Mizoram	4	3	107.01	66.32	59.17
25	Nagaland	6	2	131.34	78.90	51.18
26	Orissa	28	12	748.72	206.85	146.43
27	Puduchery	2	2	0.81	0.81	0.70
28	Punjab	76	60	1566.31	427.07	355.82
29	Rajasthan	57	34	1124.20	325.37	183.15
30	Sikkim	1	1	6.17	3.64	3.64
31	Tamil Nadu	145	104	1922.75	497.69	313.30
32	Telangana	68	33	1849.12	404.44	228.20
33	Tripura	9	9	118.89	64.63	60.90
34	Uttar Pradesh	97	72	1953.17	476.24	351.36
35	Uttarakhand	59	50	1057.54	476.05	438.95
36	West Bengal	54	40	934.44	249.90	190.11
	Total	1608	1103	31080.48	8921.17	6198.76

PRODUCTION OF SUSTAINABLE AVIATION FUEL

4494. DR. BYREDDY SHABARI:

Will the Minister of **CIVIL AVIATION** be pleased to state:

- (a) the current status of Sustainable Aviation Fuel (SAF) production in the country along with the number of SAF pilot projects and test flights conducted;
- (b) the steps taken by the Government to promote SAF production including partnerships with international aviation and fuel companies;
- (c) the details of challenges faced in SAF production in the country along with the measures being taken to address the said challenges;
- (d) the details of research and development initiatives, collaborations or funding provided for the development of SAF in the country including the support provided to Indian refineries to produce SAF; and
- (e) whether the Government proposes to incentivize the development and production of SAF in the country to make it more competitive with conventional aviation fuel and if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

- (a) to (e): Sustainable Aviation Fuel (SAF) has been used in the following test flights:
 - i. M/s Vistara operated ferry flight of B-787 from USA to India using 28% of SAF blended fuel on 29th March 2023.

- ii. M/s Air Asia operated first commercial domestic flight (Pune to Delhi) with 0.75% SAF blended fuel on 19th May 2023.
- iii. M/s Spicejet flight operated with 25% SAF (Biofuel produced by Indian Institute of Petroleum, CSIR lab) blended with ATF from Dehradun to Delhi in August, 2018.
- iv. All Airbus ferry flights fly on 5% SAF blended fuel from Toulouse to India;

Ministry of Petroleum and Natural Gas (MoPNG) has informed that Public Sector Oil companies are engaged in setting up pilot/commercial scale facilities to produce SAF including standalone as well as co-processing plants. Production of SAF faces challenges such as high capital expenditure and operational expenditure, expensive feedstock, fragmented supply chains, absence of an Indian certification agency for certification and sustainability standards, absence of long term off-take agreements between Airlines companies and Oil Marketing Companies for procurement of SAF, absence of policies support like tax benefits and subsidies for SAF production etc. However, envisaged SAF plants are expected to catalyze the development of ecosystem for domestic SAF production by establishing commercial projects and setting benchmarks for the development and indigenisation of the technologies used for the commercial projects.

The PM JI-VAN Yojana, launched in 2019 and amended in 2024, allows grant of financial assistance to set up commercial and demonstrative advanced biofuel plants including SAF plants. The Government has approved indicative blending targets of 1% by 2027, 2% by 2028, and 5% by 2030 for SAF in ATF, initially for international flights.

**URBAN PLANNING AND INFRASTRUCTURE
DEVELOPMENT IN TAMIL NADU**

4495. SUSHRI S. JOTHIMANI:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the key urban planning initiatives taken/being taken by the Government in Tamil Nadu, including Karur Parliamentary Constituency under schemes like AMRUT, Smart Cities Mission (SCM) and other urban development programmes;
- (b) the total funds allocated, released and utilized for urban infrastructure projects in Tamil Nadu and Karur Parliamentary Constituency under the said schemes since 2019;
- (c) whether the Government has identified any challenges in urban planning and development in Tamil Nadu, particularly in tier-2 and tier-3 cities like Karur and if so, the steps taken to address the same;
- (d) whether there are any pending urban development projects in Karur due to delays in funding, approvals or other factors and if so, the measures taken/being taken to expedite them; and
- (e) whether the Government has any plans to improve sustainable urban planning, public transport, waste management and smart infrastructure in Tamil Nadu including Karur and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (e): As per the provisions of Article 243W of the Constitution, in conjunction with the Seventh and Twelfth Schedules, matters relating to urban development fall within the purview of States/Urban Local Bodies (ULBs). However, Ministry of

Housing and Urban Affairs (MoHUA) provides programmatic support to the State/ Union Territories (UTs) in their urban development agenda through its flagship Missions/ Programmes viz. Atal Mission for Rejuvenation and Urban Transformation (AMRUT) and AMRUT 2.0, Swachh Bharat Mission-Urban (SBM-U) and SBM-U 2.0, Smart Cities Mission (SCM), Pradhan Mantri Awas Yojana-Urban (PMAY-U) and PMAY-U 2.0, Urban Transport (UT), etc. These missions/ schemes/ projects are implemented by the States/UTs in accordance with the mission guidelines to improve the ease of living in cities and towns covered under these missions. Central assistance is sanctioned to State Governments/UTs and not to the cities.

AMRUT and AMRUT 2.0:

AMRUT was launched on 25 June 2015 in selected 500 cities (485 cities including 15 merged cities) and towns across the country. The Mission focuses on development of basic infrastructure, in the selected cities and towns, in the sectors of water supply; sewerage and septage management; storm water drainage; green spaces and parks; and non-motorized urban transport. An amount of ₹13,339 crore has been sanctioned for these projects in Tamil Nadu, which includes central assistance of ₹4,756.68 crore.

Under AMRUT, 48 projects have been taken up in the Karur Parliamentary constituency and an amount of ₹738.58 crore has been sanctioned for these projects. Out of these projects, 46 projects worth ₹25.51 crore have been completed.

Under AMRUT 2.0, a total of 1,270 projects of ₹14,687.83 crore have been approved in Tamil Nadu and 136 projects of ₹1,306.12 crore have been approved in Karur Parliamentary constituency.

Under AMRUT, against Central share of ₹4,756.38 crore for projects in Tamil Nadu, ₹4,626.24 crore have been released. While under AMRUT 2.0, against Central share of ₹4,942 crore, ₹1,614.92 crore have been released to Tamil Nadu.

SCM:

In Tamil Nadu, there are 11 Smart Cities. In these cities, an amount of Rs.5,390 crore has been released out of which Rs.5339 crore has been utilized. Karur Parliamentary constituency is not covered under SCM.

SBM-U:

Government of India launched the SBM-U on October 2, 2014 with the objective of making all cities Open Defecation Free (ODF) and for 100% scientific processing of Municipal Solid Waste (MSW) generated in the urban areas of all States/UTs. To carry forward the progress made, SBM-U 2.0 has been launched on October 1, 2021 with a vision of achieving Garbage Free Status for all cities through 100% source segregation, door to door collection and scientific management of all fractions of waste including safe disposal in scientific landfills.

Funds are released by Government of India to the States/UTs on the basis of demand made by States/UTs in the form of complete proposals duly approved by State Level Technical Committee (SLTC) which are further transmitted to ULBs by the concerned State/UT Govt. Therefore, details of financial assistance provided

to Karur Parliamentary Constituency under SBM-U is not maintained in MoHUA.

Details of funds allocated and released to Tamil Nadu is as below:

(₹ in Crores)

Funds allocated		Fund released since 2019 till 21.03.202
SBM-U (2014-2021)	SBM-U 2.0 (2021-2026)	
1200.50	821.40	1109.40

PMAY-U:

Details of Central assistance sanctioned, released and utilized in Tamil Nadu and Karur Parliament Constituency since 2019 is as under:

(₹ in Crores)

Sr. No.	Particulars	Tamil Nadu	Karur Parliament Constituency
1	Sanctioned	5,411.29	67.05
2	Released	6,968.23	98.27
3	Utilised	6,586.62	131.14

Urban Transport (UT):

Central Government has approved Chennai Metro Phase-II project as 50:50 Joint Venture project at the cost of ₹63,246.4 crore in October 2024. As per sanction order dated 18.10.2024, total contribution from Government of India for Chennai Metro Rail Phase-II project is ₹ 7,424.9 Cr towards Equity and Subordinate Debt. In addition, Central Government is also providing Pass Through Assistance (PTA) against the external loan as per sanction order. Central Government has released ₹5,004.59 crore for Chennai Metro Phase-II project up to February 2025.

FUNDS ALLOCATION UNDER SCM**4496. SHRI JANARDAN SINGH SIGRIWAL:**

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the details of the budget allocated under Smart Cities Mission (SCM) during the last five years and the current year, State-wise;
- (b) the names of the cities identified under SCM in Bihar, phase-wise;
- (c) the details of the districts in Bihar for which essential funds have been allocated under the said mission to develop them as smart cities along with the funds utilised so far;
- (d) whether the work of smart city project in the said identified cities is likely to be completed on time;
- (e) if so, the details thereof and if not, the reasons therefor; and
- (f) the steps taken/being taken by the Government to expedite the work along with the progress report of the above said work?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a): Smart Cities Mission (SCM) was launched on 25.06.2015. The Central Government has a total outlay of ₹48,000 crore for the 100 cities covered under SCM. The State/UT wise details of cities selected and central financial assistance claimed by them, since inception of the Mission, are given in the enclosed **Statement-I.**

(b) and (c) Four cities viz. Bhagalpur in Fast Track cities, Patna and Muzaffarpur in round-2 and Biharsharif in round-3 have been selected under SCM from the State

of Bihar. These cities are able to claim central financial assistance amounting to ₹1,735 crore, out of which ₹1,669 crore (96% of the total central financial assistance) have been utilized, city-wise details of which are given in the enclosed **Statement-II**. The district-wise details of central financial assistance claimed and utilized is not maintained at central level.

(d) and (e): On the requests received from the States/ UTs, Government of India has extended the Smart Cities Mission (SCM) up to 31.03.2025 for completion of its ongoing projects.

(f): The Ministry of Housing and Urban Affairs (MoHUA) has a multi-level review structure to expedite the progress of projects under the SCM. At the National level, implementation is monitored by an Apex Committee headed by Secretary, MoHUA. At the State level, Mission implementation is monitored by the State level High Powered Steering Committee (HPSC) chaired by the Chief Secretary. At the City level, there is a provision for establishing Smart City Advisory Forum (SCAF) for all 100 smart cities to advise and enable collaboration among various stakeholders.

STATEMENT-I

State/ UT-wise details of central financial assistance claimed since inception by cities selected under SCM

(Amount in ₹ crore)

State/UT	Total Central Financial Assistance claimed since inception of SCM
Andaman and Nicobar Islands	245
Port Blair	245
Andhra Pradesh	1,984
Amaravati	560
Kakinada	490

State/UT	Total Central Financial Assistance claimed since inception of SCM
Tirupati	392
Visakhapatnam	542
Arunachal Pradesh	978
Itanagar	488
Pasighat	490
Assam	490
Guwahati	490
Bihar	1,735
Bhagalpur	490
Biharsharif	376
Muzaffarpur	442
Patna	427
Chandigarh	490
Chandigarh	490
Chhattisgarh	1,352
Atal Nagar	488
Bilaspur	429
Raipur	435
Dadarand Nagar Haveli	392
Silvassa	392
Daman and Diu	386
Diu	386
Delhi	343
NDMC	343
Goa	441
Panaji	441
Gujarat	2,947
Ahmedabad	490
Dahod	417
Gandhinagar	490
Rajkot	490

State/UT	Total Central Financial Assistance claimed since inception of SCM
Surat	570
Vadodara	490
Haryana	980
Faridabad	490
Karnal	490
Himachal Pradesh	978
Dharamshala	490
Shimla	488
Jammu and Kashmir	856
Jammu	440
Srinagar	416
Jharkhand	490
Ranchi	490
Karnataka	3,507
Belagavi	490
Bengaluru	488
Davanagere	490
Hubballi-Dharwad	606
Mangaluru	453
Shivamogga	490
Tumakuru	490
Kerala	993
Kochi	505
Thiruvananthapuram	488
Lakshadweep	183
Kavaratti	183
Madhya Pradesh	3,510
Bhopal	490
Gwalior	490
Indore	490
Jabalpur	490

State/UT	Total Central Financial Assistance claimed since inception of SCM
Sagar	490
Satna	490
Ujjain	570
Maharashtra	3,826
Amravati#	2
Aurangabad	490
Greater Mumbai#	2
Kalyan-Dombivali	490
Nagpur	453
Nashik	429
Pimpri-Chinchwad	490
Pune	490
Solapur	490
Thane	490
Manipur	352
Imphal	352
Meghalaya	490
Shillong	490
Mizoram	490
Aizawl	490
Nagaland	490
Kohima	490
Odisha	988
Rourkela	490
Bhubaneswar	498
Puducherry	415
Puducherry	415
Punjab	1,527
Amritsar	498
Jalandhar	444
Ludhiana	490

State/UT	Total Central Financial Assistance claimed since inception of SCM
SultanpurLodhi#	95
Rajasthan	1,960
Ajmer	490
Jaipur	490
Kota	490
Udaipur	490
Sikkim	932
Gangtok	488
Namchi	444
Tamil Nadu	5,504
Chennai	602
Coimbatore	490
Dindigul#	2
Erode	490
Madurai	490
Salem	490
Thanjavur	490
Thoothukudi	490
Tiruchirappalli	490
Tirunelveli	490
Tiruppur	490
Vellore	490
Telangana	806
Greater Warangal	377
Karimnagar	429
Tripura	541
Agartala	541
Uttar Pradesh	4,906
Agra	490
Aligarh	490
Bareilly	490

State/UT	Total Central Financial Assistance claimed since inception of SCM
Ghaziabad#	2
Jhansi	490
Kanpur	490
Lucknow	490
Meerut/Raebareli#	2
Moradabad	490
Prayagraj	490
Rampur#	2
Saharanpur	490
Varanasi	490
Uttarakhand	536
Dehradun	536
West Bengal	496
Bidhannagar#	2
Durgapur#	2
Haldia#	2
New Town Kolkata	490
Grand Total	47,538

As per information provided by States / UTs / Smart Cities Mission as on 4 March 2025.

Note:

1. # stands for 'city not selected as smart city' (₹ 18 crore)
2. * stands for funds to Sultanpur Lodhi (₹ 94.89 crore)
3. Funds released to CITIIS Programme (₹ 711.99 crore)

STATEMENT-II

State/city-wise details of funds claimed and utilized by four cities selected under SCM from the State of Bihar

(in ₹ crore)

As per information provided by States / UTs / Smart Cities Mission as on 4 March 2025.

S. No.	City	Round	Total Central financial assistance clai	Total utilization of Central financial assistance claime
1	Bhagalpur	Fast Track	490	483
2	Patna	Round 3	376	342
3	Muzaffarpur	Round 3	442	419
4	Biharsharif	Round 4	427	425
		Total	1,735	1,669

AIRPORTS ON RENEWABLE ENERGY

4497. SHRI K. C. VENUGOPAL:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) the percentage of airports currently operating on renewable energy across the country;

(b) the steps being taken by the Government to make major airports fully solar or wind-powered;

(c) whether the Government has any plans to mandate renewable energy adoption for all upcoming airport projects and if so, the details thereof; and

(d) the incentives or policies formulated to encourage private airports to shift to renewable energy?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a): 87 airports out of 159 operational airports i.e. approx. 55% of operational airports have achieved 100% usage of Green Energy.

(b): The airport operators including Airports Authority of India (AAI) have installed solar power plants at various locations/Airports for generation and self-consumption of green and renewable energy to encourage green energy usage at the airports. In addition, few airports are also procuring green energy through open access. Other initiatives include adoption of building design as per Green building Standards, conversion of conventional vehicles to electric vehicles, energy efficient Heating, Ventilation and Air Conditioning (HVAC), lighting and baggage handling systems etc.;

(c) and (d): Ministry of Civil Aviation (MoCA) has advised all the operational airports with scheduled operations and developers of the upcoming Greenfield Airports to work towards achieving Carbon Neutrality and Net Zero which inter-alia includes use of green energy.;

MoCA has organised knowledge sharing sessions to standardise Carbon Accounting and Reporting framework of Indian Airports as well as to create awareness on Climate Change mitigation. Further, airport operators with scheduled operations have been advised to map the carbon emission at their respective airports and to work towards carbon neutrality and net zero emissions in a phased manner.;

Airports Economic Regulatory Authority of India (AERA) takes into consideration the Capital expenditure relating to Green Energy Projects, Carbon Neutrality etc. during the Tariff determination process of Major Airports.

विमानन टर्बाइन ईंधन की कीमत में वृद्धि

4498. श्री बाल्या मामा सुरेश गोपीनाथ म्हात्रे:

क्या नागर विमानन मंत्री यह बताने की कृपा करेंगे कि:

(क) विमानन टर्बाइन ईंधन (एटीएफ) की बढ़ती कीमतों को नियंत्रित करने के लिए सरकार द्वारा किए जा रहे उपायों का ब्यौरा क्या है;

(ख) क्या सरकार ने विभिन्न हवाई अड्डों पर लगाए जाने वाले शुल्क को कम करने के लिए कोई कदम उठाया है; और

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोले):

(क): राज्यों/ संघ राज्य क्षेत्रों द्वारा एटीएफ पर लगाए जाने वाले उच्च मूल्य वर्धित कर (वैट) को संज्ञान में लेते हुए, नागर विमानन मंत्रालय (एमओसीए) ने इस मुद्दे को उनके समक्ष उठाया। इसके परिणामस्वरूप, 19 राज्यों/ संघ राज्य क्षेत्रों द्वारा एटीएफ पर वैट कम कर दिया गया है। कर्नाटक, गोवा, महाराष्ट्र, पश्चिम बंगाल, असम, बिहार, दिल्ली, तमिलनाडु, लक्षद्वीप, हरियाणा और तेलंगाना जैसे राज्य/ संघ राज्य क्षेत्र जो अभी भी उच्च वैट दर लगाते हैं, उनसे एटीएफ पर वैट दरें कम करने का अनुरोध किया गया है।

नागर विमानन मंत्रालय ने भी जीएसटी व्यवस्था का विस्तार करके इसमें एटीएफ को शामिल करने का मुद्दा वित्त मंत्रालय के समक्ष उठाया है। इस मामले पर अंतिम निर्णय जीएसटी परिषद को लेना है, जिसमें राज्यों का भी प्रतिनिधित्व है।

(ख) और (ग): भारत सरकार ने प्रमुख हवाई अड्डों पर प्रदान की जाने वाली वैमानिकी सेवा के लिए टैरिफ निर्धारित करने हेतु ऐरा अधिनियम, 2008 के अंतर्गत वर्ष 2009 में स्वतंत्र आर्थिक टैरिफ विनियामक अर्थात्, भारतीय विमानपत्तन आर्थिक विनियामक प्राधिकरण (ऐरा) की स्थापना की है। ऐरा,

अन्य बातों के साथ-साथ निम्नलिखित कारकों पर विचार करते हुए सभी प्रमुख हवाईअड्डों के लैंडिंग, पार्किंग और यूडीएफ जैसे वैमानिकी प्रभार निर्धारित करता है:

- (i) वैमानिकी परिसंपत्तियों के लिए निवेश पर प्रतिफल,
- (ii) परिचालन व्यय,
- (iii) मूल्यहास,
- (iv) कर

इस विनियामक का उद्देश्य, सेवा प्रदाता और अंतिम प्रयोक्ता के हितों के बीच इष्टतम संतुलन बनाना है तथा यह सुनिश्चित करना है कि हवाईअड्डा प्रचालक जोखिम प्रोफाइल सहित निवेश पर उचित प्रतिफल के साथ हवाईअड्डे का रखरखाव और प्रचालन करे। चूंकि प्रत्येक हवाईअड्डे की पूंजीगत व्यय प्रोफाइल, नियोजित पूंजी पर प्रतिफल, प्रचालन व्यय, यातायात प्रवाह, पिछले नियंत्रण अवधि में कम / अधिक वसूली के साथ-साथ कार्गो प्रचालकों, ग्राउंड हैंडलरों और ईंधन प्रदाताओं से राजस्व संग्रह अलग-अलग होता है, इसलिए ऐसा सभी हितधारकों के हितों को ध्यान में रखते हुए उचित टैरिफ सुनिश्चित करने के लिए संतुलित पद्धति बनाए रखता है और इन कारकों को अलग-अलग हवाईअड्डों के लिए लैंडिंग, पार्किंग और प्रयोक्ता विकास शुल्क (यूडीएफ) प्रभारों हेतु उचित रूप से विभाजित करते हुए विभिन्न हकदार राजस्व अपेक्षाओं में परिवर्तित करता है।

SETTING UP OF NEW FOOD PROCESSING INDUSTRIES

4499. SHRI DEEPAK ADHIKARI (DEV):

SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) whether the Government has any proposal to set up new Food Processing Industries at the district level across the country;
- (b) if so, the details thereof, State-wise including Bihar;

- (c) the steps taken/being taken by the Government to set up food processing zones in the remaining districts of Bihar;
- (d) the role being played by the Government in the development of food processing parks being set up in Bihar; and
- (e) the financial assistance provided to the private entrepreneurs for setting up such units?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a) to (e): The Ministry of Food Processing industries (MoFPI) does not setup any food processing industries on its own. However, it incentivizes setting up of such industries through its Central Sector Pradhan Mantri Kisan SAMPADA Yojana (PMKSY) Scheme, Production Linked Incentive Scheme for Food Processing Industry (PLISFPI) and Centrally sponsored PM Formalization of Micro Food Processing Enterprises (PMFME) scheme across the country including Bihar. These schemes are not region or state specific but demand driven and applications are invited for financial assistance through Expression of Interest across the country including Bihar.

Under PMKSY, credit linked financial assistance (capital subsidy) is provided to entrepreneurs for setting up of food processing industries with total outlay of Rs 5520 Cr for 15th Finance Commission Cycle.

Under PMFME scheme, financial, technical and business support is provided for setting up / upgradation of micro food processing enterprises. The scheme is operational for a period of upto 2025-26 with an outlay of Rs.10,000 Crore.

PLISFPI is, inter alia, intended to support creation of global food manufacturing champions and support Indian brands of food products in international market. The Scheme is operational for a period from 2021-22 to 2026-27 with an outlay of Rs. 10,900 crores.

Mega Food Park and Creation of Infrastructure for Agro-processing Clusters (APC) components of PMKSY are aimed at development of such Industries in clusters. The Mega Food Park Scheme has been discontinued by the Ministry since 01.04.2021. Under APC Scheme, grants-in-aid @35% of eligible project cost in General Area and grants-in-aid @50% of eligible project for projects in Difficult Areas as well as SC/ST, FPOs, SHGs, subject to max. of Rs. 10 crore per project is provided to eligible entrepreneurs.

The details of food processing industries approved for financial assistance under PMKSY and PMFME schemes of MoFPI across the country including Bihar are given in the enclosed **Statement**.

STATEMENT

A. State wise details of projects approved under component schemes of PMKSY in the country since inception as on 28.02.2025

S.N	State	Approved Proj (in number)	Project Cost (Rs Crores)	Approved grants in (Rs in Crores)
1	Andaman and Nicobar	2	5.36	3.17
2	Andhra Pradesh	77	3297.31	763.99
3	Arunachal Pradesh	12	177.89	82.51
4	Assam	107	1249.98	445.34
5	Bihar	15	748.76	170.60

6	Chandigarh	0	0.00	0.00
7	Chhattisgarh	9	259.33	79.47
8	Dadar and Nagar Haveli and Daman and Diu	1	26.34	3.64
9	Delhi	21	31.15	10.90
10	Goa	2	31.33	7.71
11	Gujarat	107	2634.63	658.52
12	Haryana	99	1539.86	411.16
13	Himachal Pradesh	45	754.54	308.47
14	Jammu and Kashmir	40	386.92	194.32
15	Jharkhand	2	3.10	0.94
16	Karnataka	96	1361.77	399.69
17	Kerala	51	985.37	303.87
18	Ladakh	0	0.00	0.00
19	Lakshadweep	0	0.00	0.00
20	Madhya Pradesh	52	1031.99	355.66
21	Maharashtra	246	4800.02	1312.19
22	Manipur	8	117.29	59.19
23	Meghalaya	10	117.08	71.92
24	Mizoram	4	107.01	66.32
25	Nagaland	6	131.34	78.90
26	Orissa	28	748.72	206.85
27	Puducherry	2	0.81	0.81
28	Punjab	76	1566.31	427.07
29	Rajasthan	57	1124.20	325.37
30	Sikkim	1	6.17	3.64
31	Tamil Nadu	145	1922.75	497.69
32	Telangana	68	1849.12	404.44
33	Tripura	9	118.89	64.63
34	Uttar Pradesh	97	1953.17	476.24
35	Uttarakhand	59	1057.54	476.05
36	West Bengal	54	934.44	249.90

B. State-wise details of Micro Food Processing Industry approved under PMFME Scheme in the country as on 28.02.2025

SN	State/UT	Number of Micro Enterprises	Approved Subsidy (Rs in Crores)
1	Andaman and Nicobar	18	1.03
2	Andhra Pradesh	6246	96.08
3	Arunachal Pradesh	74	4.05
4	Assam	2706	37.49
5	Bihar	21435	491.00

6	Chandigarh	5	0.21
7	Chhattisgarh	896	37.62
8	Dadra and Nagar Haveli and Diu	11	0.37
9	Delhi	286	6.63
10	Goa	96	3.64
11	Gujarat	658	41.85
12	Haryana	1319	84.10
13	Himachal Pradesh	1776	42.33
14	Jammu and Kashmir	1269	26.38
15	Jharkhand	3273	64.19
16	Karnataka	6043	220.47
17	Kerala	5976	151.05
18	Ladakh	79	3.70
19	Lakshadweep	0	0
20	Madhya Pradesh	8570	279.68
21	Maharashtra	22167	629.89
22	Manipur	286	20.96
23	Meghalaya	184	3.14
24	Mizoram	39	1.54
25	Nagaland	330	5.62
26	Maharashtra	1957	54.35
27	Puducherry	153	3.49
28	Punjab	2606	226.64
29	Rajasthan	956	57.48
30	Sikkim	61	1.59
31	Maharashtra	14829	319.33
32	Telangana	6737	91.00
33	Tripura	175	4.13
34	Uttar Pradesh	15586	564.08
35	Uttarakhand	825	24.52
36	West Bengal	131	7.56

ESTABLISHMENT OF POWER PLANTS IN KERALA

4500. SHRI M. K. RAGHAVAN:

Will the Minister of **POWER** be pleased to state:

- (a) whether the Government has received any proposal from the Government of Kerala for establishing power plants in Kerala, if so, the details thereof;

(b) whether the Government has any plan to establish a nuclear power plant in Kerala, if so, the details thereof; and

(c) whether the Government has received written consent from the State Government for establishing a nuclear power plant in Kerala, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a): No such proposal has been received in Ministry of Power. However, as per Section 7 of Electricity Act, 2003 setting up of a power plant is a de-licensed activity in the country. Any generating company may establish, operate and maintain a generating station without requiring a license under Electricity Act, 2003 if it complies with the technical standards relating to connectivity with the grid. The availability of adequate generation capacity to meet the electricity demand in a State lies under the purview of the respective State Government/ State Power Utility. In order to meet the demand of electricity, State may either set up generating capacity of its own or may invite bid for setting up of new power plant.

(b) and (c): Presently, there is no proposal for setting up of a nuclear power plant in the State of Kerala. If the Government of Kerala proposes to setup a nuclear power plant in the State to meet its emerging power demand, the Government of India will extend all necessary support.

FROZEN FOOD TECHNOLOGY

4501. DR. T. SUMATHY ALIAS THAMIZHACHI THANGAPANDIAN:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) whether the Government has encouraged the use of nano-technology and frozen foods to enhance the shelf life and longevity of food products without compromising on quality and taste;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government has any special projects announced for the establishment of food processing industries involved in nano-technology and frozen foods technology, if so, the details thereof; and
- (d) the funds allocated for the said scheme during the last ten years for the same?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a) and (b): In order to boost food processing sector, Ministry of Food Processing Industries (MoFPI) has been incentivizing setting up/expansion of Food Processing Industries through its Central Sector schemes namely Pradhan Mantri Kisan SAMPADA Yojana (PMKSY) Scheme, Production Linked Incentive Scheme for Food Processing Industry (PLISFPI) and Centrally Sponsored – Pradhan Mantri Formalization of Micro Food Processing Enterprises (PMFME) Scheme across the country. These schemes are not region or state specific but demand driven.

In order to promote use of technology including nano and frozen foods technology adoption in Food Processing Sector, MoFPI extends Grant-in-Aid to educational and research institutions including Council of Scientific and Industrial

Research (CSIR) recognized Research and Development (R&D) units in private sector for related demand driven R&D projects through its R&D scheme under PMKSY.

Under R&D component of the Scheme, financial assistance as grant-in-aid is provided to Private organizations/ universities/institutions/R&D laboratories and CSIR recognized R&D units in private sector to the tune of 50% of equipment cost in general areas and 70% in difficult areas and to various Universities, IITs, Central/ State Government Institutions, Government funded organizations to promote and undertake demand driven R&D work in food processing sector for product and process development, design and development of equipment, improved storage, shelf-life, packaging etc. R&D projects of Government organizations/ Institutions are eligible for 100% grant-in-aid for the cost of equipment, consumables and expenditure related to Research Fellows, etc.

80 research projects have been approved since 2017-18 till 28th February, 2025 with an approved subsidy of Rs. 28.75 crore.

In addition, National Institute of Food Technology, Entrepreneurship and Management (NIFTEM) Kundli and NIFTEM, Thanjavur, under administrative control of MoFPI, are also engaged in R&D activities in the sector.

Schemes of MoFPI are, inter alia, intended to develop value-added products, bringing innovative technologies, enhancing productivity, increasing shelf life and thus reducing wastage of food.

(c) and (d): The details of R&D projects approved by MoFPI in the field of Nanotechnology for development of Food Processing Sector and fund allotted since 2016-17 under the R&D component scheme of PMKSY are at **STATEMENT**.

STATEMENT

Details of R&D projects approved in the field of Nanotechnology for development of Food Processing Sector under R&D component scheme of PMKSY

Sr. No.	Project Title	Institute/ College University	Govt./Pvt.	Project cost (Rs. Cr)	Sanctioned grant (Rs. in Cr)	Grant Released (Rs. In Cr)	Status
1	Non-destructive Nano-sensors for detecting chemical and biological food toxins using surface enhanced Raman Scattering	Amrita Vishwavidyapeetham, Cochin, Kerala	Pvt.	1.3	0.65	0.65	Completed
2	Development of Process for nanoencapsulation of polyphenols for food supplement applications	Central Food Technological Research Institute(CFTRI), Mysuru, Karnataka	Govt.	0.2029	0.2029	0.185	Completed
3	Nanopatterning with low temperature process for the production of instant foaming soluble coffee	National Institute of Food Technology Entrepreneurship and Management (NIFTEM-Previously IIFPT), Thanjavur, Tamilnadu	Govt.	0.4884	0.4884	0.4616	Completed
4	Development of Antimicrobial polymeric nanocomposite film from PET waste for packaging of milk and milk products	University of Calcutta, Kolkata, West Bengal	Govt.	0.48291	0.48291	0.4408	Completed
5	Preparation and Characterization of Nanoemulsions of Curcumin for their use in Functional Foods	National Dairy Research Institute(NDRI), Karnal, Haryana	Govt.	0.1997	0.1997	0.1488	Completed

6	Synthesis and Characterization of Nano-Cellulose and its Application in Biodegradable Polymer Composite Films for Food Packaging	Institute of Chemical Technology (ICT), Mumbai, Maharashtra	Govt.	0.3273	0.3273	0.2391	Completed
7	Fabrication of Highly Sensitive nanocomposited MnO ₂ /CNTs Based Sensor for Detection of Hydrogen Peroxide in Milk	Bishop Heber College, Tiruchirappalli, tamil Nadu	Pvt.	0.7964	0.3982	0.3838	Completed
8	Development of Nano-Immuno Rapid Test to detect Mycobacterium avum subspecies paratuberculosis in Milk samples	Central Institute for Research on Goats (ICAR-CIRG) CIR Goat, Makhdoom, Uttar Pradesh	Govt.	0.6578	0.6578	0.4623	Completed
9	Application of nano-immobilized β -Galactosidase for production of galactooligosaccharides from dairy by-product	Indian Council of Agricultural Research (ICAR-NDRI), Karnal, Haryana	Govt.	0.4394	0.4394	0.3197	Completed

Details of funds allocated and funds utilized under R&D component scheme of PMKSY

(Rs in Crores)

Year	2016-17		2017-18		2018-19		2019-20		2020-21		2021-22		2022-23		2023-24	
Scheme	B.E.	A.E.	R.E.	A.E.	R.E.	A.E.	R.E.	A.E.	R.E.	A.E.	R.E.	A.E.	R.E.	A.E.	R.E.	A.E.
R&D	5.80	3.33	3.50	1.67	8.45	8.08	8.77	4.89	6.20	6.02	3.40	2.78	2.12	1.18	2.40	0.52

B.E- Budget Estimate R.E.—Revised Estimates, A.E.- Actual Expenditure

DEVELOPMENT OF AIRPORTS IN TAMIL NADU

4502. SHRI D. M. KATHIR ANAND:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) whether the Government has received any request to expedite the completion of pending works of all the airports in Tamil Nadu and if so, the details thereof;
- (b) the reasons for the inordinate delay in completion of works;
- (c) the appropriate steps taken by the Government to expedite the pending works in Chennai, Coimbatore, Madurai, Tiruchirapalli and Thoothukudi airports; and
- (d) the time by which the airports at Vellore and Neyveli would be completed and made operational?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) to (c): In Tamil Nadu, the Airports Authority of India (AAI) has undertaken various airport development projects, including the modernization of Chennai Airport, grading of operational area on the southern side of runway and construction of a drainage system at Madurai Airport, construction of an ATC tower-cum-technical block at Tiruchirappalli Airport, and the development of a new terminal building along with runway extension and allied works at Thoothukudi Airport.

The completion timeline for airport projects is dependent on multiple factors, including land acquisition, regulatory clearances, removal of obstacles, and financial closure by the respective airport developers.

The modernization of Chennai Airport has faced delays primarily due to unforeseen natural calamities, including the COVID-19 pandemic, multiple cyclones, and unusually high rainfall.

To ensure timely implementation of airport expansion and modernization projects, regular monitoring is conducted at various levels in the Ministry of Civil Aviation in coordination with relevant stakeholders. The progress of upgradation works and the removal of bottlenecks are systematically tracked to mitigate delays.

(d): The development works at Neyveli and Vellore airports have been completed. The operationalization of these airports depends on several factors, such as regulatory approvals, licensing, operational readiness, etc.

NHPC POWER STATIONS/PLANTS IN NORTH EASTERN REGION

4503. DR. ANGOMCHA BIMOL AKOIJAM:

Will the Minister of **POWER** be pleased to state:

- (a) the total number of National Hydroelectric Power Corporation (NHPC) power Stations/plants currently operational in the North Eastern region along with their location and power generation capacity;
- (b) whether there are any plans to decommission any NHPC power stations/plants in the region and if so, the details thereof including the reasons for such decommissioning;
- (c) the total power output generated by NHPC in the North Eastern Region over the last five years, State and year-wise;
- (d) the number of local jobs generated by NHPC power stations/plants in the region, both direct and indirect employment; and
- (e) the future plans of NHPC in the North Eastern region of the country including any proposed new projects, expansions or modernization efforts?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) and (c): NHPC operates following three hydroelectric (HE) power stations in North Eastern region aggregating to 675 MW capacity and has generated 16935 Million Units (MU) of electricity in past five years:

Sl. No.	Power Station	Location/ State	Capacity (MW)	Generation (in MU)				
				2019-20	2020-21	2021-22	2022-23	2023-24
1	Loktak	Manipur	105	367	622	401	478	298
2	Rangit	Sikkim	60	355	289	338	332	298
3	Teesta-V*	Sikkim	510	2832	2830	2671	2858	1966
Grand Total			675	3554	3741	3410	3668	2562

***Presently under restoration.**

(b): There are no plans to decommission any NHPC power stations in North Eastern region.

(d): Presently, a total of 1102 contract labours have been engaged in NHPC power projects/stations in the region.

(e): NHPC is currently constructing four hydroelectric/multipurpose projects with a combined capacity of 5,500 MW in North East region. Additionally, five hydroelectric/multipurpose projects are proposed in the region. Details are given in the enclosed **Statement**.

Further, NHPC Ltd. has undertaken Renovation and Modernization (RandM) works of Loktak power station (105 MW) in Manipur. The power station was commissioned in 1983 and has completed its schedule life of 35 years in May 2018.

STATEMENT**1. Under Construction hydroelectric/multipurpose projects by NHPC**

Sl. No.	Project	State	Capacity (MW)
Under Construction			
1.	Subansiri Lower HE Project	Arunachal Pradesh	2000
2.	Dibang Multipurpose Project	Arunachal Pradesh	2880
3.	Teesta-VI HEProject	Sikkim	500
4.	Rangit-IV HE Project (Through JPCL: A wholly owned subsidiary of NHPC Ltd.)	Sikkim	120
Total			5500

2. Proposed projects in North Eastern Region

Sl. No.	Project	State	Capacity (MW)
1.	Kamala HE Project	Arunachal Pradesh	1720
2.	Subansiri Upper HE Project	Arunachal Pradesh	1605
3.	Upper Siang Multipurpose Project	Arunachal Pradesh	11200
4.	Siang Lower HE Project	Arunachal Pradesh	2700
5.	Teesta-IV HE Project	Sikkim	520
Total			17745

विमानन अवसंरचना और गतिविधियों में वृद्धि**4504. श्री संदिपनराव आसाराम भुमरे:**

क्या **नागर विमानन** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने अगले पांच वर्षों के दौरान देश में हवाई यात्रियों की संख्या में संभावित वृद्धि के संबंध में कोई अध्ययन कराया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) अगले पांच वर्षों के दौरान, विशेष रूप से महाराष्ट्र के लिए, उड़ानों की संख्या में वृद्धि किए जाने की संभावना का ब्यौरा क्या है:

(ग) अगले पांच वर्षों के दौरान महाराष्ट्र सहित देश भर में कितने हवाई अड्डों का निर्माण प्रस्तावित है; और

(घ) अगले पांच वर्षों के दौरान बुनियादी ढांचे, जनशक्ति, उड़ान मार्गों और सुरक्षा लेखापरीक्षा में प्रस्तावित वृद्धि का ब्यौरा क्या है?

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोले):

(क) और (ख): सरकार ने अगले पांच वर्षों में विमानन क्षेत्र के अपेक्षित विकास पर कोई विशिष्ट अध्ययन नहीं किया है, तथापि, मंत्रालय ने यात्रियों की संख्या, विमान बेड़े और हवाईअड्डा क्षमता में विकास का अनुमान निम्नानुसार लगाया है:

मीट्रिक	वित्त वर्ष 2024	वित्त वर्ष 2029 (अनुमानित)
हवाई यात्री (मिलियन में)	222	400
विमान बेड़े का आकार (संख्या)	813	1300
हवाईअड्डे की क्षमता (एमपीपीए)	550	800

अगले पांच वर्षों में, यातायात पूर्वानुमान के अनुसार महाराष्ट्र में अवस्थित निम्नलिखित एएआई हवाईअड्डों में विमानों की आवाजाही की संभावना निम्नानुसार है:

हवाईअड्डा	विमान आवाजाही (हजारों में);
औरंगाबाद	8.71
कोल्हापुर	6.53
पुणे	114.46

(ग) और (घ): भारत सरकार ने 21 नए ग्रीनफील्ड हवाईअड्डों की स्थापना के लिए 'सैद्धांतिक' अनुमोदन प्रदान किया है। इनमें से 12 ग्रीनफील्ड हवाईअड्डों, अर्थात् दुर्गापुर, शिरडी, कन्नूर, पाक्योंग, कलबुर्गी, ओर्वाकल (कुरनूल), सिंधुदुर्ग, कुशीनगर, ईटानगर, मोपा, शिवमोग्गा और राजकोट का प्रचालन

शुरू हो चुका है। नवी मुंबई अंतरराष्ट्रीय हवाईअड्डा (ग्रीनफील्ड) का विकास महाराष्ट्र सरकार के सिटी एंड इंडस्ट्रियल डेवलपमेंट कॉरपोरेशन ऑफ महाराष्ट्र लिमिटेड (सिडको) द्वारा किया जा रहा है।

उड़े देश का आम नागरिक (उड़ान) योजना के अंतर्गत, असेवित और अल्पसेवित हवाईअड्डों/ हवाईपट्टियों का विकास/ पुनरुद्धार/ उन्नयन, वैध बोली के माध्यम से उन्हें चिह्नित करने और चयनित एयरलाइन प्रचालक (एसएओ) को अवार्ड करने के पश्चात किया जाता है।

महाराष्ट्र सरकार के महाराष्ट्र एयरपोर्ट डेवलपमेंट कॉरपोरेशन लिमिटेड के स्वामित्व वाले अमरावती हवाईअड्डे को 'उड़ान' योजना के तहत बोली प्रक्रिया के तीसरे दौर के दौरान चिह्नित किया गया था। हवाईअड्डे को अनुसूचित उड़ान परिचालन के लिए लाइसेंस दिया गया है। रत्नागिरी हवाईअड्डे को 'उड़ान' योजना के तहत चिह्नित किया गया था और इसका विकास कार्य अभी प्रगति पर है।

हवाईअड्डों पर अवसंरचना का विस्तार और विकास एक सतत प्रक्रिया है और यात्री मांग के पूर्वानुमान, विमान परिचालन की सुरक्षा के लिए परिचालन अपेक्षाओं और भूमि की उपलब्धता, वित्तीय व्यवहार्यता के साथ-साथ वांछित विमान परिचालन से संबंधित अन्य सुविधाओं पर आधारित एयरलाइनों की मांग के आधार पर समय-समय पर किया जाता है। हवाईअड्डा परियोजनाओं की समयसीमा विभिन्न कारकों पर निर्भर करती है जैसे भूमि अधिग्रहण, अनिवार्य क्लीयरेंस, बाधाओं को दूर करना, संबंधित हवाईअड्डा विकासकर्ताओं द्वारा वित्तीय प्रावधान, आदि। जनशक्ति, सुरक्षा और विमानन पारिस्थितिकी तंत्र के आनुषंगिक रूप से बढ़ने की संभावना है।

MULTI MODAL LOGISTICS PARKS IN KARNATAKA

4505. CAPTAIN BRIJESH CHOWTA:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Government plans to establish a Multi Modal Logistics Park (MMLP) in Dakshina Kannada under Phase-II of the program, considering its strategic importance as a key logistics hub on the west coast, if so, the details thereof;
- (b) the current status of the development of MMLPs under Phase-I, including the number of parks completed and those under construction;
- (c) the criteria and roadmap for selecting new nodes under Phase-II of the program;
- and
- (d) the key outcomes of Phase-I including the total land allocated, reduction in transit time, cost savings, fuel savings, carbon credit generation and the major commodities being handled?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

- (a) to (c): Government had approved 15 locations for development of Multi Modal Logistics Parks (MMLPs) under Phase I of the Bharatmala Pariyojana. So far, 6 MMLPs have been awarded at Jogighopa, Chennai, Indore, Bengaluru, Nagpur and Jalna. These MMLPs are yet to be operationalized. No new MMLPs are under consideration besides the 15 MMLPs already approved.
- (d): The outcomes of MMLPs would only be known after their operationalization.

'हर घर नल से जल' और 'स्वच्छ भारत मिशन' के तहत लक्ष्य

4506. श्री दर्शन सिंह चौधरी:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने 'हर घर नल से जल' और 'स्वच्छ भारत मिशन' के अंतर्गत कोई लक्ष्य निर्धारित किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) उक्त लक्ष्यों को प्राप्त करने के लिए सरकार द्वारा क्या कदम उठाए गए हैं/उठाए जा रहे हैं;

(ग) क्या उक्त योजनाओं के निष्पादन का मूल्यांकन करने के लिए किसी स्वतंत्र निकाय को नियुक्त किया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) सरकार उक्त योजनाओं की प्रगति और प्रभावशीलता की निगरानी किस प्रकार कर रही है?

जल शक्ति मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री वी. सोमन्ना):

(क) और (ख): भारत सरकार अगस्त 2019 से राज्यों की भागीदारी से जल जीवन मिशन (जेजेएम) कार्यान्वित कर रही है ताकि देश के प्रत्येक ग्रामीण परिवार को पर्याप्त मात्रा में, निर्धारित गुणवत्ता वाली और नियमित तथा दीर्घकालिक आधार पर पीने योग्य नल जल आपूर्ति का प्रावधान किया जा सके।

केंद्रीय मंत्रिमंडल ने पांच वर्षों अर्थात् 2019-20 से 2023-24 तक जल जीवन मिशन के कार्यान्वयन को मंजूरी दी थी। जल जीवन मिशन को आगे जारी रखने के लिए, माननीय वित्त मंत्री ने बजट भाषण 2025 के दौरान जेजेएम के वर्धित परिव्यय के साथ 2028 तक विस्तार की घोषणा की। विस्तारित अवधि में स्थिरता और नागरिक केंद्रित जल सेवा संवितरण सुनिश्चित करने के लिए "जन भागीदारी" के माध्यम से ग्रामीण पाइपगत जलापूर्ति योजनाओं की अवसंरचना और संचालन तथा रखरखाव (ओ एंड एम) की गुणवत्ता को प्राथमिकता देकर जेजेएम के तहत शेष कार्यों को पूरा करने पर ध्यान केंद्रित किया जाएगा।

जल राज्य का विषय होने के कारण, जल जीवन मिशन के अंतर्गत आने वाली स्कीमों/कार्यों सहित पेयजल आपूर्ति स्कीमों/कार्यों की आयोजना, अनुमोदन, कार्यान्वयन, संचालन और रखरखाव का उत्तरदायित्व राज्य/संघ राज्य क्षेत्र सरकारों का है। भारत सरकार तकनीकी और वित्तीय सहायता प्रदान करके राज्यों की सहायता करती है।

देश के सभी ग्रामीण परिवारों हेतु नल जल कनेक्शन के प्रावधान में तीव्रता लाने के लिए, जमीनी स्तर पर जेजेएम के कार्यान्वयन की गति में तेजी लाने के लिए ठोस प्रयास किए गए हैं। इनमें नियमित आधार पर राज्य सरकारों के साथ उच्च स्तरीय संयुक्त समीक्षा बैठकें आयोजित करना और विभाग से बहु-विषयक टीमों का दौरा करना शामिल है ताकि उन क्षेत्रों को सामने लाया जा सके जिनमें समयबद्ध

तरीके से सभी परिवारों हेतु नल जल आपूर्ति का प्रावधान करने के लिए कार्यान्वयन में तेजी लाने हेतु ध्यान देने की आवश्यकता है।

अगस्त 2019 में जेजेएम की शुरुआत में, केवल 3.23 करोड़ (16.8%) ग्रामीण परिवारों के पास नल जल कनेक्शन होने की सूचना थी। राज्यों/संघ राज्य क्षेत्रों द्वारा सूचित किए गए अनुसार, 23.03.2025 तक, लगभग 12.31 करोड़ और ग्रामीण परिवारों को जल जीवन मिशन के तहत नल जल कनेक्शन प्रदान किए गए हैं। इस प्रकार, 24.03.2025 तक, देश के 19.37 करोड़ ग्रामीण परिवारों में से लगभग 15.54 करोड़ (80.29%) परिवारों के पास नल जल आपूर्ति होने की सूचना है।

स्वच्छ भारत मिशन (ग्रामीण) [एसबीएम (जी)] 2 अक्टूबर, 2014 को 2 अक्टूबर, 2019 तक ग्रामीण क्षेत्रों में खुले में शौच जाने को खत्म करने के उद्देश्य से शुरू किया गया था। एसबीएम (जी) को जन आंदोलन के रूप में कार्यान्वित किया गया है। एसबीएम (जी) के पहले चरण के तहत 10 करोड़ से अधिक व्यक्तिगत पारिवारिक शौचालयों (आईएचएचएल) का निर्माण किया गया और देश के सभी गांवों ने 2 अक्टूबर, 2019 तक स्वयं को खुले में शौच मुक्त (ओडीएफ) घोषित कर दिया। ओडीएफ स्थिति प्राप्त करने के बाद, एसबीएम (जी) के चरण-II को 2020-21 से 2025-26 की अवधि के दौरान खुले में शौच मुक्त (ओडीएफ) स्थिरता पर ध्यान केंद्रित करने और सभी गांवों को ठोस तथा तरल अपशिष्ट प्रबंधन से कवर करने अर्थात् गांवों को ओडीएफ से ओडीएफ प्लस (मॉडल) में परिवर्तित करने के लिए कार्यान्वित किया जा रहा है।

(ग): कुछ प्रतिष्ठित संगठनों अर्थात् विश्व स्वास्थ्य संगठन (डब्ल्यूएचओ), अंतर्राष्ट्रीय श्रम संगठन, आईआईएम बंगलौर, डेवलपमेंट इनोवेशन लैब-यूनिवर्सिटी ऑफ शिकागो ने जल जीवन मिशन के आम आदमी के जीवन पर पड़ने वाले प्रभावों के मूल्यांकन अध्ययन किए हैं। इन संगठनों ने रोजगार सृजन, स्वास्थ्य, अतिसार से होने वाली मौतों में कमी के संदर्भ में जेजेएम के प्रभावों का मूल्यांकन किया है। रिपोर्ट निम्नलिखित लिंक (यूआरएल) पर पब्लिक डोमेन में उपलब्ध हैं:

<https://jaljeevanmission.gov.in/sites/default/files/2024-01/Potential-Impact-of-JJM.pdf>

इसके अलावा, जेजेएम के तहत, यह विभाग नियमित रूप से स्वतंत्र तृतीय पक्ष एजेंसी के माध्यम से 'नल कनेक्शनों की कार्यशीलता का मूल्यांकन' करता है। मूल्यांकन कार्य के तहत, नल कनेक्शन की कार्यशीलता का मूल्यांकन तीन मापदंडों अर्थात् मात्रा (55 एलपीसीडी या अधिक), गुणवत्ता और नियमितता अर्थात् एक वर्ष में सभी 12 महीनों के लिए या दैनिक आधार पर जल की आपूर्ति के लिए किया जाता है। इन सभी मापदंडों का उपयोग विनिर्दिष्ट मानदंडों के अनुसार पारिवारिक नल जल कनेक्शन की कार्यशीलता को परिभाषित करने के लिए किया जाता है। अंतिम कार्यशीलता मूल्यांकन की रिपोर्ट निम्नलिखित लिंक (यूआरएल) पर पब्लिक डोमेन में भी उपलब्ध है:

<https://jaljeevanmission.gov.in/functionality-reports>

पेयजल और स्वच्छता विभाग (डीडीडब्ल्यूएस) मलीय कीचड़ प्रबंधन (एफएसएम), बायोडिग्रेडेबल और गैर-बायोडिग्रेडेबल अपशिष्ट प्रबंधन तथा ग्रेवाटर प्रबंधन (जीडब्ल्यूएम) सहित पारिवारिक स्वच्छता मापदंडों का मूल्यांकन करने के लिए तृतीय पक्ष की सर्वेक्षण एजेंसी के माध्यम से स्वच्छ सर्वेक्षण ग्रामीण (एसएसजी) करता है। एसएसजी के भाग के रूप में, राज्यों/संघ राज्य क्षेत्रों को प्रमुख मात्रात्मक और गुणात्मक स्वच्छता मापदंडों में उनके कार्य-निष्पादन के आधार पर रैंक किया जाता है।

(घ): पारदर्शिता लाने और प्रभावी निगरानी के लिए एक ऑनलाइन जेजेएम डैशबोर्ड बनाया गया है जो राज्य/संघ राज्य क्षेत्र, जिला और ग्राम-वार प्रगति के साथ-साथ ग्रामीण घरों में नल जल आपूर्ति के प्रावधान की स्थिति उपलब्ध कराता है।

एसबीएम (जी) की एकीकृत प्रबंधन सूचना प्रणाली (आईएमआईएस) में एसबीएम (जी) कार्यकलापों जैसे कि व्यक्तिगत और सामुदायिक/पारिवारिक शौचालयों के निर्माण, एसएलडब्ल्यूएम अवसंरचना, आईईसी, क्षमता निर्माण तथा वित्तीय प्रगति सहित प्रशासन संबंधी कार्यकलापों के प्रति राज्यों/संघ राज्य क्षेत्रों की प्रगति कैप्चर की जाती है।

STATUS OF PMFME AND ODOP SCHEMES

4507. SHRI PRADEEP PUROHIT:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) the status of the Pradhan Mantri Formalisation of Micro Food Processing Enterprises (PMFME) and One District One Product (ODOP) schemes in the country, State-wise;
- (b) the details of the Production Linked Incentive (PLI) scheme in the food processing industry sector in the country, State-wise;
- (c) the status of agro-processing clusters in the country, State-wise; and
- (d) the details of the areas where such manufacturing industries have been established in the country, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a): Ministry of Food Processing Industries (MoFPI) is implementing a centrally sponsored "Pradhan Mantri Formalisation of Micro Food Processing Enterprises (PMFME) Scheme" for providing financial, technical and business support for setting up / upgradation of micro food processing enterprises in the country. The scheme aims to enhance the competitiveness of existing individual micro-enterprises in the unorganized segment of the food processing industry and promote formalization of the sector. The status of PMFME Scheme as on 28.02.2025 is as under:

- (i). 36 States/ UTs have nominated State Nodal Agencies (SNAs) and also constituted State Level Approval Committees (SLACs) and District Level Committees (DLCs).

(ii). One District One Products (ODOPs) for 726 Districts have been approved in 35 States / UTs.

(iii). Seed Capital amounting to Rs.1101.27 crore sanctioned for 3,27,174 Self Help Group (SHG) Members.

(iv). 75 Incubation Centers have been approved with an outlay of Rs. 205.35 crore.

(v). 15 State proposals for marketing and branding have been approved.

(vi). 2 National Level Technical Institutes (NLTIs) and 43 State Level Technical Institutes (SLTIs) in 35 States/UTs have been nominated for capacity building,.

(vii). 760 Product Training Modules developed containing Presentations, Videos, Detailed Project Reports (DPRs) and Course content/ Handbook for the benefit of beneficiaries.

(viii). 672 Master Trainers of 36 States/UTs, 1132 District Level Trainers of 27 States/UTs and 95,726 beneficiaries from 32 States/UTs have been trained. 2452 District Resource Persons (DRPs) have been appointed to provide handholding support to beneficiaries.

(ix). Credit linked subsidy have been sanctioned to 1,27,758 beneficiaries.

The Scheme primarily adopts One District One Product (ODOP) approach to reap the benefit of scale in terms of procurement of inputs, availing common services and marketing of products. As on 28th February 2025, ODOP have been approved for 726 Districts across 35 States/ UTs under the Scheme as per the details given in the enclosed **Statement-I**.

(b): Ministry of Food Processing Industries (MoFPI) is implementing Central Sector Scheme- “Production Linked Incentive Scheme for Food Processing Industry (PLISFPI)” to support creation of global food manufacturing champions and support Indian brands of food products in the international markets with an outlay of Rs. 10,900 crores. The State-wise details of companies approved under the scheme are given in the enclosed **Statement-II**.

(c): MoFPI is implementing a Scheme for Creation of Infrastructure for Agro Processing Clusters (APCs) under Pradhan Mantri Kisan Sampada Yojana (PMKSY) to promote setting up of agro processing clusters in the country. The State-wise details of approved agro processing clusters under the scheme are given in the enclosed **Statement-III**.

(d): The State-wise details of registered food processing industries (as per Annual Survey of Industries 2021-22) are given in the enclosed **Statement-IV**. However, area-wise details of such industries are not maintained by the MoFPI.

STATEMENT-I

State / district-wise details of ODOP approved in the country

1. ANDAMAN and NICOBAR ISLAND		
Sl. No.	District	ODOP
1	South Andaman	Marine Fish Products
2	Nicobar	Coconut based Products
3	Middle and North Andaman	Coconut based Products
TOTAL		3

2. ANDHRA PRADESH		
Sl. No.	District	ODOP
1	Ananthapur	Groundnut Products
2	Chittoor	Tomato based Products
3	East Godavari	Banana
4	Guntur	Spices (Chilli and Turmeric)

5	Kadapa	Banana based Products
6	Krishna	Fish and Shrimp based products
7	Kurnool	Pulses based Products
8	Nellore	Rice based products (eg. flaked and puffed)
9	Prakasam	Pulses based products
10	Srikakulam	Cashewnut based Products
11	Vishakhapatnam	RTE and RTC (eg. Traditional Local Snacks)
12	Vizianagaram	Millets (eg. ragi and korra)
13	West Godavari	Fish and Marine based products
14	Parvathipuram Manyam	Minor Forest Produce (eg. tamarind and amla)
15	Alluri Sitharama Raju	Coffee
16	Anakapalli	Sugarcane (eg. Jaggery cubes, powder and liquid jaggery)
17	Kakinada	Fish and Shrimp based products
18	Konaseema	Coconut
19	Eluru	Pulses (eg. Black gram and green gram)
20	NTR	RTC and RTE (eg. Ulavacharu)
21	Palnadu	Pulses (eg. Vinukonda Red gram)
22	Bapatla	Spices (eg. Chillies and turmeric)
23	Nandyal	Millets based products
24	Sri Sathya Sai	Groundnut
25	Tirupati	RTC and RTE (eg.bengal gram muruku)
26	Annamayya	Tamarind
TOTAL		26

3. ARUNACHAL PRADESH		
Sl. No.	District	ODOP
1	Changlang	Arecanut
2	East Kameng	Orange
3	Kamle	Orange
4	Kra Dadi	Large Cardamom
5	Kurung Kumey	Large Cardamom
6	Leparada	Pickle
7	Lohit	Oilseed based products
8	Longding	Ginger
9	Lower Dibang Valley	Ginger
10	Lower Subansiri	Kiwi
11	Namsai	Turmeric
12	Papum Pare-(Yupia)	Turmeric
13	Siang	Large Cardamom
14	Tawang	Chillies
15	Tirap	Millet Based products
16	Upper Siang	Orange
17	Upper Subansiri	Orange

18	East Siang	Jaggery
19	West Siang	Pineapple
20	West Kameng	Apple
21	Anjaw	Large Cardamom
22	Shi Yomi	Kiwi
23	Papum Pare (Capital Complex)	Turmeric
24	Dibang Valley	Kiwi
25	Pakke Kassang	Ginger
26	Lower Siang	Turmeric
TOTAL		26

4. ASSAM		
Sl. No.	District	ODOP
1	Baksa	Honey
2	Barpeta	Milk based Products
3	Biswanath Charali	Potato
4	Bongaigaon	Turmeric
5	Cachar	Pineapple
6	Charaideo	Rice (soft rice) based products
7	Chirang	Lemon
8	Darrang	Mustard Products
9	Dhemaji	Mustard Products
10	Dhubri	Chilli
11	Dibrugarh	Mustard Products
12	Dima Hasao	Ginger
13	Goalpara	Banana
14	Golaghat	Black Rice based products
15	Hailakandi	Arecanut
16	Hojai	Sugarcane based products (Jaggery, Wine)
17	Jorhat	Chilli
18	Kamrup (R)	Banana
19	Kamrup (M)	Pickles
20	Karbi-Anglong	Ginger
21	Karimganj	Arecanut/ Betelnut
22	Kokrajhar	Mushroom
23	Lakhimpur	Piggery (smoked meat)
24	Majuli	Mustard Oil/ Seed
25	Morigaon	Groundnut Products
26	Nagaon	Pickles
27	Nalbari	Rice (Soft and Sticky rice) based products
28	Sivasagar	Rice (Red rice) based products
29	Sonitpur	Jackfruit
30	South Salmara	Cashewnut Processing

31	Tinsukia	Citrus Products
32	Udalguri	Potato
33	West Karbi-Anglong	Ginger
TOTAL		33

5. BIHAR		
Sl. No.	District	ODOP
1	Araria	Makhana (Foxnut)
2	Arwal	Pulse based products (Besan and Sattu)
3	Aurangabad	Strawberry
4	Banka	Katarni Rice based Products
5	Begusarai	Chilly
6	Bhagalpur	Jardalu Mango
7	Bhojpur	Indian traditional Sweets and Confectionary (Khur Belgrami)
8	Buxar	Indian traditional Sweets (Batisa or Papdi)
9	Darbhanga	Makhana (Foxnut)
10	East Champaran	Litchi
11	Gaya	Sesame based products
12	Gopalganj	Papaya
13	Jamui	Minor Forest Produce (Jackfruit etc.)
14	Jehanabad	Pulse based products (Besan and Sattu)
15	Kaimur	Rice based products (Poha, Murmura etc.)
16	Katihar	Makhana (Foxnut)
17	Khagaria	Banana
18	Kishanganj	Pineapple
19	Lakhisarai	Tomato
20	Madhepura	Mango
21	Madhubani	Makhana (Foxnut)
22	Munger	Rice based (Poha, Murmura etc.)
23	Muzaffarpur	Litchi
24	Nalanda	Potato
25	Nawada	Betel Vine
26	Patna	Bakery Products
27	Purnia	Maize based products
28	Rohtas	Rice Based Products (Poha, Murmura etc.)
29	Saharsa	Makhana (Foxnut)
30	Samastipur	Turmeric
31	Saran	Tomato
32	Sheikhpura	Onion
33	Sheohar	Banana based products
34	Sitamarhi	Litchi
35	Siwan	Mentha

36	Supaul	Makhana (Foxnut)
37	Vaishali	Honey
38	West Champaran	Sugarcane based Products
TOTAL		38

6. CHANDIGARH		
Sl. No.	District	ODOP
1	Chandigarh	Bakery Products
TOTAL		1

7. CHHATTISGARH		
Sl. No.	District	ODOP
1	Balod	Ginger Based products
2	Baloda Bazar- Bhatapara	Rice Based Products
3	Balrampur	Rice based products
4	Bemetara	Papaya based products
5	Bijapur	Minor Forest Produce (Mahua etc.)
6	Bilaspur	Black rice based products
7	Dantewada (South Bastar)	Mango
8	Dhamtari	Rice Based Products
9	Durg	Tomato based products
10	Gariyaband	Minor Forest Produce (Chiraunjee etc.)
11	Gurela-Pendra-Marwahi	Custard Apple based Products
12	Jagdalpur (Bastar)	Minor Forest Produce (Tamarind)
13	Janjgir-Champa	Rice based products
14	Jashpur	Rice based products
15	Kabirdham (Kawardha)	Sugarcane based products
16	Kanker (North Bastar)	Custard Apple based products
17	Kondagaon	Cashew based Products
18	Korba	Minor Forest Produce (Mahua etc.)
19	Korea (Koriya)	Tomato based products
20	Mahasamund	Milk based products
21	Mungeli	Tomato based products
22	Narayanpur	Minor Forest Produce (Harra etc.)
23	Raigarh	Tomato based products
24	Raipur	Jam, Jelly (Papaya)
25	Rajnandgaon	Rice Based Products
26	Sukma	Millet based products (Jowar, Kodo-kutki)
27	Surajpur	Turmeric based products
28	Surguja	Minor Forest Produce (Mahua, Jackfruit etc.)
TOTAL		28

8. DADAR AND NAGAR HAVELI AND DAMAN AND DIU		
Sl. No.	District	ODOP
1	Dadar and Nagar Haveli	Mushroom based Products
2	Daman	Fish and allied Products
3	Diu	Fish and allied Products
TOTAL		3

9. DELHI		
Sl. No.	District	ODOP
1	Central Delhi	Bakery Products
2	New Delhi	Bakery Products
3	South Delhi	Bakery Products
4	South East Delhi	Bakery Products
5	South West Delhi	Milk based products
6	West Delhi	Bakery Products
7	East Delhi	Ready to Eat Products- Namkeens
8	North Delhi	Ready to Eat Products- Namkeens
9	North East Delhi	Ready to Eat Products-Namkeens
10	North West Delhi	Milk based Products
11	Shahdara	Ready to Eat Products- Namkeens
TOTAL		11

10. GUJARAT		
Sl. No.	District	ODOP
1	Ahmedabad	Wheat based Products
2	Amreli	Groundnut based Products
3	Anand	Banana based Products
4	Aravalli	Potato based Products
5	Banaskantha	Pomegranate based products
6	Bharuch	Banana based Products
7	Bhavnagar	Onion based Products
8	Botad	Guava based Products
9	Chhota Udaipur	Maize based Products
10	Dahod	Soyabean based Products
11	Dang	Finger Millet (Ragi) based Products
12	Devbhoomi Dwarka	Groundnut based Products
13	Gandhinagar	Vegetable-Okra based products
14	Gir Somnath	Mango based Products
15	Jamnagar	Groundnut based Products

16	Junagadh	Coriander based products
17	Kheda	Rice based Products
18	Kutch	Datepalm based products
19	Mahisagar	Papaya based products
20	Mehsana	Cumin based products
21	Morbi	Sesamum based Products
22	Narmada	Banana based Products
23	Navsari	Mango based Products
24	Panchmahal	Maize based Products
25	Patan	Cumin based Products
26	Porbandar	Gram based Products
27	Rajkot	Groundnut based Products
28	Sabarkantha	Vegetable- Cauliflower, Cabbage based products
29	Surat	Banana based Products
30	Surendranagar	Cumin based Products
31	Tapi	Sorghum based Products
32	Vadodara	Tur based Products
33	Valsad	Sapota based products
TOTAL		33

11. GOA		
Sl. No.	District	ODOP
1	North Goa	Jackfruit
2	South Goa	Coconut Products
TOTAL		2

12. HARYANA		
Sl. No.	District	ODOP
1	Ambala	Milk Based Product
2	Bhiwani	Citrus Fruits
3	Charkhi Dadri	Milk Based Product
4	Faridabad	Bakery Products
5	Fatehabad	Citrus Fruits
6	Gurugram	Amla
7	Hisar	Milk based products
8	Jhajjar	Milk Based Product
9	Jind	Poultry Meat based products
10	Kaithal	Milk based products
11	Karnal	Milk Based Product
12	Kurukshetra	Bakery products
13	Mewat/Nuh	Tomato

14	Narnaul/ Mahendragarh	Spices (chilies etc.)
15	Palwal	Milk Based Product
16	Panchkula	Ginger
17	Panipat	Carrot
18	Rewari	Mustard based Products
19	Rohtak	Bakery Products
20	Sirsa	Milk Based Product
21	Sonipat	Mushroom based products
22	Yamuna Nagar	Bakery Products
TOTAL		22

13. HIMACHAL PRADESH		
Sl. No.	District	ODOP
1	Bilaspur	Turmeric
2	Chamba	Apple
3	Hamirpur	Milk based Products
4	Kangra	Mango
5	Kinnaur	Fruit Wine
6	Kullu	Apple
7	Lahaul and Spiti	Sea buckthorn
8	Mandi	Peas and vegetables
9	Shimla	Apple
10	Sirmaur	Ginger and Garlic
11	Solan	Mushroom
12	Una	Potato
Total		12

14. JAMMU AND KASHMIR		
Sl. No.	District	ODOP
1	Anantnag	Fish based products
2	Bandipora	Processed poultry/ mutton products
3	Baramulla	Apple
4	Budgam	Milk based products
5	Doda	Olive Products
6	Ganderbal	Fish based products
7	Jammu	Milk based products
8	Kathua	Spices
9	Kishtwar	Walnut products
10	Kupwara	Walnut products
11	Kulgam	Spices and Pickle
12	Poonch	Millet based products
13	Pulwama	Milk based products

14	Rajouri	Milk based products
15	Ramban	Honey
16	Reasi	Spices
17	Samba	Mushroom Products
18	Shopian	Apple
19	Srinagar	Bakery Products
20	Udhampur	Pickles
TOTAL		20

15. JHARKHAND		
Sl. No.	DISTRICT	ODOP
1	Deoghar	Peda
2	Dumka	Peda
3	East Singhbhum	Tomato
4	Hazaribagh	Jaggery
5	Jamtara	Chilly
6	Khunti	Minor Forest Produce (Tamarind)
7	Koderma	Lime
8	Latehar	Minor Forest Produce (Mahua)
9	Lohardaga	Honey
10	Pakur	Mango
11	Ranchi	Guava
12	Sahebganj	Mango
13	SaraiKela-Kharsawan	Minor Forest Produce (Chironjee)
14	West Singhbhum	Custard Apple
15	Bokaro	Jackfruit
16	Chatra	Tomato
17	Dhanbad	Potato
18	Garhwa	Potato
19	Giridih	Tomato
20	Godda	Mango
21	Gumla	Green Chilly
22	Palamu	Tomato
23	Ramgarh	Papaya
24	Simdega	Mango
TOTAL		24

16. KARNATAKA		
S.No.	District	ODOP
1	Bagalkote	Jaggery
2	Belagavi	Jaggery
3	Bellary	Fig
4	Bengaluru Rural	Poultry Products

5	Bengaluru Urban	Bakery Products
6	Bidar	Ginger
7	Chamarajanagar	Turmeric
8	Chikkaballapura	Tomato
9	Chikkamagalur	Spices
10	Chitradurga	Groundnut Product
11	Dakshina Kannada	Marine Products
12	Davanagere	Millet
13	Dharwad	Mango
14	Gadag	Byadagi Chillies
15	Hassan	Coconut Products
16	Haveri	Mango
17	Kalaburgi	Red Gram based products
18	Kodagu	Coffee
19	Kolar	Tomato
20	Koppal	Guava
21	Mandya	Jaggery
22	Mysore	Banana
23	Raichur	Chillies
24	Ramanagara	Coconut Products
25	Shivamogga	Pineapple
26	Tumkuru	Coconut Products
27	Udupi	Marine Products
28	Uttara Kannada	Spices
29	Vijayapura	Lime/ Lemon
30	Yadagiri	Groundnut Product
TOTAL		30

17. KERALA		
Sl. No.	District	ODOP
1	Alappuzha	Rice Products
2	Ernakulam	Pineapple
3	Idukki	Spices
4	Kannur	Coconut based products
5	Kasargod	Jackfruit
6	Kollam	Tapioca and Tuber crop based products
7	Kottayam	Coconut based products
8	Kozhikode	Coconut based products
9	Malappuram	Coconut based products
10	Palakkad	Banana
11	Pathanamthitta	Jackfruit
12	Thiruvananthapuram	Tapioca
13	Thrissur	Rice based Products

14	Wayanad	Milk based products
TOTAL		14

18. LADAKH		
Sl. No.	District	ODOP
1	Leh	Sea Buckthorn
2	Kargil	Apricot
TOTAL		2

19. LAKSHADWEEP		
Sl. No.	District	ODOP
1	Lakshadweep	Coconut Based products
TOTAL		1

20. MADHYA PRADESH		
Sl. No.	District	ODOP
1	Agar Malwa	Orange / Citrus
2	Alirajpur	Custard Apple
3	Anuppur	Tomato
4	Ashoknagar	Tomato
5	Balaghat	Kodo-Kutki
6	Barwani	Ginger
7	Betul	Mango
8	Bhind	Bajra
9	Bhopal	Guava
10	Burhanpur	Banana
11	Chhatarpur	Betel vine
12	Chhindwara	Potato
13	Damoh	Tomato
14	Datia	Tomato
15	Dewas	Potato
16	Dhar	Custard Apple
17	Dindori	Kodo-Kutki
18	Guna	Coriander
19	Gwalior	Potato
20	Harda	Onion
21	Hoshangabad	Guava
22	Indore	Potato
23	Jabalpur	Green Pea
24	Jhabua	Tomato
25	Katni	Tomato
26	Khandwa	Onion

27	Khargone	Chilli
28	Mandla	Kodo-Kutki
29	Mandsaur	Garlic
30	Morena	Mustard Products
31	Narsinghpur	Sugarcane Products
32	Neemuch	Coriander
33	Niwari	Ginger
34	Panna	Aonla
35	Raisen	Tomato
36	Rajgarh	Orange/ Citrus
37	Ratlam	Garlic
38	Rewa	Turmeric
39	Sagar	Tomato
40	Satna	Tomato
41	Sehore	Guava
42	Seoni	Custard Apple
43	Shahdol	Turmeric
44	Shajapur	Onion
45	Sheopur	Guava
46	Shivpuri	Tomato
47	Sidhi	Mango
48	Singrauli	Tomato
49	Tikamgarh	Ginger
50	Ujjain	Onion
51	Umaria	Mango
52	Vidisha	Onion
TOTAL		52

21. MAHARASHTRA		
Sl. No.	District	ODOP
1	Ahmednagar	Milk based products
2	Akola	Pulse based product (Pigeon pea, gram- Flour etc.)
3	Amravati	Mandarin Orange
4	Aurangabad	Maize based products
5	Beed	Custard Apple
6	Bhandara	Rice based products
7	Buldhana	Guava
8	Chandrapur	Rice based products
9	Dhule	Banana
10	Gadchiroli	Minor Forest Produce (Mahua/ Honey/ Hirda/ Behda etc.)
11	Gondia	Rice Based Products (Poha, Murmura etc.)
12	Hingoli	Spice based products (Turmeric etc.)
13	Jalgaon	Banana

14	Jalna	Sweet Orange
15	Kolhapur	Sugarcane based Products (Jaggery etc.)
16	Latur	Tomato
17	Mumbai	Marine Products
18	Mumbai- Suburban	Marine Products
19	Nagpur	Mandarin Orange
20	Nanded	Spice based products (Turmeric, Chilly)
21	Nandurbar	Millet based products (Hill Millet, Finger Millet etc.)
22	Nashik	Onion
23	Osmanabad	Pulse based Products (Gram, Moong, Tur- Dal, Flour etc.)
24	Palghar	Sapota
25	Parbhani	Sugarcane based Products (Jaggery)
26	Pune	Tomato
27	Raigad	Marine Products (Fish, Shrimp etc.)
28	Ratnagiri	Mango
29	Sangli	Grapes
30	Satara	Sugarcane based Products (Jaggery etc.)
31	Sindhudurg	Mango
32	Solapur	Millet based products (Jowar, Wheat)
33	Thane	Millet based products (Hill Millet/ ragi etc.)
34	Wardha	Spices (Turmeric etc.)
35	Washim	Oil-seed based products (Soyabean, Flax Seed, Sesamum etc.)
36	Yavatmal	Spices (Turmeric etc.)
TOTAL		36

22. MANIPUR		
Sl. No.	District	ODOP
1.	Chandel	Ginger
2.	Churachandpur	Pineapple
3.	Imphal East	Pineapple
4.	Imphal West	Fish products
5.	Kakching	Black Rice based Products
6.	Bishnupur	Fish products
7.	Pherzawl	Ginger
8.	Noney	Banana
9.	Senapati	Kiwi
10.	Tamenglong	Orange
11.	Tengnoupal	Bamboo Shoot
12.	Thoubal	Pineapple
13.	Kangpokpi	Turmeric
14.	Ukhrul	Kachai Lemon
15.	Kamjong	King Chilli
16.	Jiribam	Coconut
TOTAL		16

23. MEGHALAYA		
Sl. No.	District	ODOP
1	East Khasi Hills	Sohiong
2	South West Khasi Hills	Honey
3	Ri-Bhoi	Pineapple
4	East Jantia Hills	Turmeric
5	West Jantia Hills	Turmeric
6	North Garo Hills	Banana
7	East Garo Hills	Pineapple
8	South Garo Hills	Jackfruit
9	Southwest Garo Hills	Pineapple
10	West Khasi Hills	Ginger
11	West Garo Hills	Cashewnut based Products
TOTAL		11

24. MIZORAM		
Sl. No.	District	ODOP
1	Aizawl	Mizo Chilli
2	Champhai	Passion Fruit
3	Hnahthial	Turmeric
4	Khawzawl	Pineapple
5	Kolasib	Turmeric
6	Lawngtlai	Mango
7	Lunglei	Turmeric
8	Mamit	Turmeric
9	Saiha	Turmeric
10	Saitual	Ginger
11	Serchhip	Pineapple
TOTAL		11

25. NAGALAND		
Sl. No.	District	ODOP
1	Dimapur	Pineapple products
2	Kiphire	Kholar (Rajma) products
3	Kohima	Pickle products
4	Longleng	Ginger products
5	Mokokchung	Coffee products
6	Mon	Large cardamom products
7	Peren	Naga King chilly products
8	Phek	Kiwi products

9	Tuensang	Kholar (Rajma) products
10	Wokha	Fish products
11	Zunheboto	Soya bean products
TOTAL		11

26. ODISHA		
Sl. No.	District	ODOP
1	Angul	Mango Based Products
2	Balasore	Fish Based Products
3	Bargarh	Oil seed Based Products (Groundnut)
4	Bhadrak	Fish based Products
5	Bolangir	Milk Based Products
6	Boudh	Dal based Products
7	Cuttack	Milk Based Products
8	Deogarh	Tamarind Based Products
9	Dhenkanal	Milk Based Products
10	Gajapati	Pineapple Based Products
11	Ganjam	Fish Based Products
12	Jagatsinghapur	Milk Based Products
13	Jajpur	Oil seed Based Products (Groundnut)
14	Jharsuguda	Spices Based Product (Chilli)
15	Kalahandi	Fish Based Product
16	Kandhamal	Spices Based Products (Turmeric)
17	Kendrapara	Milk Based Products
18	Keonjhar	Urad Based Products
19	Khordha	Fish Based Products
20	Koraput	Spices Based Products (Ginger)
21	Malkangiri	Millet Based Products
22	Mayurbhanj	Honey Based Products
23	Nabarangapur	Maize Based Products
24	Nayagarh	Sugarcane Based products
25	Nuapada	Millet Based Products
26	Puri	Milk Based Products
27	Rayagada	Tamarind Based Products
28	Sambalpur	Spices Based product (Chilli)
29	Subarnapur	Mango Based Products
30	Sundargarh	Mushroom based Products
TOTAL		30

27. PUDUCHERRY		
Sl. No.	District	ODOP
1	Karaikal	Fish Products

2	Puducherry	Milk based products
TOTAL		2

28. PUNJAB		
SL. No.	District	ODOP
1	Amritsar	Pickle and Murabba
2	Barnala	Meat/ Chicken/ Poultry Products
3	Bathinda	Honey
4	Fatehgarh Sahib	Jaggery
5	Fazilka	Kinnow
6	Faridkot	Milk based Products
7	Ferozpur	Chillies
8	Gurdaspur	Sugarcane based products
9	Hoshiarpur	Jaggery and allied products
10	Jalandhar	Potato
11	Kapurthala	Tomato
12	Ludhiana	Bakery Products
13	Mansa	Milk based Products
14	Malerkotla	Animal Feed
15	Moga	Potato
16	Pathankot	Litchi
17	Patiala	Guava
18	Roopnagar	Mango
19	Sangrur	Mushroom
20	SAS Nagar	Sugarcane based Products
21	SBS Nagar	Peas
22	Sri Mukatsar Sahib	Milk based Products
23	Tarntaran	Pear
TOTAL		23

29. RAJASTHAN		
Sl. No.	District	ODOP
1.	Alwar	Onion
2.	Ajmer	Rose
3.	Banswara	Mango
4.	Baran	Garlic
5.	Bharatpur	Mustard based products
6.	Barmer	Pomegranate
7.	Bhilwara	Maize based products
8.	Bikaner	Moth (Bhujia, namkeen, papad snacks)
9.	Bundi	Rice based products
10.	Chittor	Jaggery

11.	Churu	Groundnut Products
12.	Dausa	Wheat based products
13.	Dholpur	Potato Based Products (Chips, Finger Chips etc.)
14.	Dungarpur	Mango
15.	Ganganagar	Kinnow
16.	Hanumangarh	Wheat based products
17.	Jalore	Isabgol
18.	Jaipur	Tomato
19.	Jaisalmer	Nutritive Xerophytic fruits (Kair Sangari)
20.	Jhalawar	Orange
21.	Jhunjhunu	Fruit based products (lemon)
22.	Jodhpur	Cumin based products
23.	Karauli	Sesame seeds
24.	Kota	Coriander
25.	Nagaur	Fenugreek
26.	Pali	Milk based Products
27.	Pratapgarh	Garlic
28.	Rajsamand	Minor Forest Produce (Amla, Jamun, Custard Apple etc.)
29.	Sawai Madhopur	Guava
30.	Sikar	Onion
31.	Sirohi	Fennel based products
32.	Tonk	Mustard based products
33.	Udaipur	Minor Forest Produce (Amla, Jamun, Custard Apple etc.)
Total		33

30. SIKKIM		
Sl. No.	District	ODOP
1	North District	Large Cardamom
2	South District	Ginger
3	West District	Minimally processed Vegetables
4	East District	Redcherry Pepper (Dalley Khorsani)
5	Pakyong	Bakery Confectionary Snack Products
6	Soreng	Meat based products
TOTAL		6

31. TAMIL NADU		
Sl. No.	District	ODOP
1	Ariyalur	Cashew based Products
2	Chengalpattu	Fishery Products
3	Chennai	Bakery Products
4	Coimbatore	Coconut Products
5	Cuddalore	Cashew based Products
6	Dharmapuri	Millet Products (except maize)
7	Dindigul	Animal feed

8	Erode	Turmeric based units
9	Kallakurichi	Edible Oils (Groundnut)
10	Kancheepuram	Edible Oils (Groundnut)
11	Kanyakumari	Fishery Products
12	Karur	Moringa Products
13	Krishnagiri	Mango Products
14	Madurai	Dhal Products
15	Nagappattinam	Fishery Products
16	Namakkal	Poultry Feeds and products
17	Perambalur	Animal Feed
18	Pudukkottai	Groundnut based products
19	Ramanathapuram	Fishery Products
20	Ranipet	Edible Oils (Groundnut)
21	Salem	Tapioca Products
22	Sivagangai	Coconut Products
23	Tenkasi	Lemon based Products
24	Thanjavur	Coconut Products
25	The Nilgiris	Vegetable based Products
26	Theni	Banana based products
27	Thiruvallur	Dhal Products
28	Thoothukudi	Palm Products
29	Tirunelveli	Banana based Products
30	Tiruppathur	Groundnut based Products
31	Tiruppur	Poultry Feed Products
32	Tiruvannamalai	Groundnut based products
33	Tiruvarur	Dhal Products
34	Trichy	Banana based products
35	Vellore	Milk based Products
36	Villupuram	Edible Oils (Groundnut)
37	Virudhunagar	Millet Products (except maize)
TOTAL		37

32. TELANGANA		
S.No.	District	ODOP
1	Adilabad	Soybean based products
2	Bhadadri Kothagudem	Chillies
3	Hyderabad	Ready to eat (Snacks and Savouries)
4	Jagitial	Mango
5	Jangaon	Rice based products (Scented Rice- Chittimuthyalu)
6	Jayashankar Bhupalpally	Chillies
7	Jogulamba Gadwal	Groundnut based products
8	Kamareddy	Soybean based products
9	Karimnagar	Rice based products

10	Khammam	Chillies
11	Komaram Bheem	Millet based products
12	Mahabubabad	Chillies
13	Mahabubnagar	Millet based products
14	Mancheri	Mango
15	Medak	Ready to eat (Snacks and Savouries)
16	Medchal-Malkajgiri	Ready to eat (Snacks and Savouries)
17	Mulugu	Chillies
18	Nagarkurnool	Mango
19	Nalgonda	Sweet Orange
20	Narayanpet	Groundnut based products
21	Nirmal	Soyabean based products
22	Nizamabad	Turmeric
23	Peddapalli	Rice based products
24	Rajanna Sircilla	Fish based products
25	Ranga Reddy	Vegetables (Tomato, Brinjal, Green Chilli, Gourds, Beans, Sweet Potato)
26	Sangareddy	Milk based Products
27	Siddipet	Vegetables (Tomato, Green Chilli, Brinjal, Gourds, Beans, Sweet Potato)
28	Suryapet	Milk based Products
29	Vikarabad	Vegetables (Tomato, Green Chilli, Onion, Carrot, Beans, Sweet Potato)
30	Wanaparthy	Groundnut products
31	Warangal Rural	Chillies (Bamboo Chilli)
32	Warangal Urban	Ready to eat (Snacks and Savouries)
33	Yadadri Bhuvanagiri	Milk based Products
TOTAL		33

33. TRIPURA		
Sl. No.	District	ODOP
1	Dhalai	Multiple Fruit Processing
2	Gomti	Multiple Fruit Processing
3	Khowai	Rice based products
4	North Tripura	Tea Products
5	Sipahijala	Milk based product
6	South Tripura	Bakery products
7	Unnakoti	Multiple Fruit Processing
8	West Tripura	Bakery products
TOTAL		8

34. UTTAR PRADESH

Sl. No.	District	ODOP
1.	Agra	Petha
2.	Aligarh	Milk based Products
3.	Ambedkar Nagar	Chilli
4.	Amethi	Aonla
5.	Amroha	Mango
6.	Auraiya	Milk based Product (Ghee)
7.	Ayodhya	Jaggery
8.	Azamgarh	Basil
9.	Baghpat	Jaggery
10.	Bahraich	Banana
11.	Ballia	Lentil
12.	Banda	Oil seed-based Product
13.	Balrampur	Corn Product
14.	Barabanki	Mint
15.	Bareilly	Milk Based Products
16.	Basti	Rice (Kala namak Vr.)
17.	Bhadohi	Onion
18.	Bijnor	Jaggery
19.	Budaun	Guava
20.	Bulandshahar	Milk Based Products
21.	Chandauli	Tomato
22.	ChitraKoot	Oil seed-based Product
23.	Deoria	Chilli
24.	Etah	Chicory
25.	Etawah	Mustard
26.	Farrukhabad	Potato
27.	Fatehpur	Aonla
28.	Firozabad	Potato
29.	Gorakhpur	Rice (Kala Namak Vr.)
30.	G. B. Nagar	Bakery Products
31.	Ghaziabad	Bakery Products
32.	Ghazipur	Onion
33.	Gonda	Banana
34.	Hamirpur	Fish
35.	Hapur	Petha
36.	Hardoi	Groundnut Products
37.	Hathras	Asafoetida
38.	Jalaun	Pea
39.	Jaunpur	Milk Based Products
40.	Jhansi	Basil
41.	Kannauj	Potato
42.	Kanpur Dehat	Milk Product
43.	Kanpur Nagar	Bakery Products

44.	Kasganj	Ghee
45.	Kaushambi	Guava
46.	Kushinagar	Banana
47.	Lakhimpur Khiri	Banana
48.	Lalitpur	Turmeric
49.	Lucknow	Mango
50.	Maharajganj	Rice (Kala Namak Vr.)
51.	Mahoba	Oil seed-based Product
52.	Mainpuri	Garlic
53.	Mathura	Milk Product (Peda)
54.	Mau	Mango
55.	Meerut	Jaggery
56.	Mirzapur	Tomato
57.	Moradabad	Honey
58.	Muzaffarnagar	Jaggery
59.	Pilibhit	Jaggery
60.	Pratapgarh	Aonla
61.	Prayagraj	Guava
62.	Rae Bareli	Aonla
63.	Rampur	Mint
64.	Saharanpur	Honey
65.	Sambhal	Mint
66.	Sant Kabir Nagar	Rice (Kala Namak Vr.)
67.	Shahjahanpur	Jaggery
68.	Shamali	Jaggery
69.	Shrawasti	Banana
70.	Siddharth nagar	Kala Namak Rice
71.	Sitapur	Mango
72.	Sonbhadra	Tomato
73.	Sultanpur	Mint
74.	Unnao	Mango
75.	Varanasi	Chilli
TOTAL		75

35. UTTARAKHAND		
Sl. No.	District	ODOP
1	Almora	Apricot based products
2	Bageshwar	Kiwi based products
3	Chamoli	Fish based products
4	Champawat	Tejpata and Spices
5	Dehradun	Bakery Products
6	Haridwar	Mushroom
7	Nainital	Fruit Juice and Squash (Peach etc.)

8	Pauri	Citrus based product (Malta)
9	Pithoragarh	Turmeric based product
10	Rudraprayag	Amaranthas based products (Laddu etc.)
11	Tehri	Ginger based product
12	Udham Singh Nagar	Mango based product
13	Uttarkashi	Apple based product
TOTAL		13

STATEMENT-II

State-wise number of applicants covered under PLI Scheme for FPI

State / UT	Total
Andhra Pradesh	7
Delhi	20
Goa	1
Gujarat	28
Haryana	2
Himachal Pradesh	2
Karnataka	9
Kerala	8
Madhya Pradesh	2
Maharashtra	33
Nagaland	1
Odisha	1
Punjab	1
Rajasthan	3
Tamil Nadu	8
Telangana	9
Uttar Pradesh	3
Uttarakhand	3
West Bengal	13
Total	154*

*Excluding 17 BandM Common Applicants supported under PLISFPI Scheme.

STATEMENT-III

State-wise details of projects approved under APC Scheme

Sl. No.	State	No. of Approved Projects
1	Andaman and Nicobar	0
2	Andhra Pradesh	6
3	Arunachal Pradesh	0
4	Assam	8
5	Bihar	1
6	Chandigarh	0

7	Chhattisgarh	1
8	DandN Haveli and DandD	0
9	Delhi	0
10	Goa	0
11	Gujarat	4
12	Haryana	3
13	Himachal Pradesh	2
14	Jammu and Kashmir	1
15	Jharkhand	0
16	Karnataka	3
17	Kerala	2
18	Ladakh	0
19	Lakshadweep	0
20	Madhya Pradesh	4
21	Maharashtra	13
22	Manipur	0
23	Meghalaya	0
24	Mizoram	0
25	Nagaland	0
26	Orissa	1
27	Puduchery	0
28	Punjab	3
29	Rajasthan	4
30	Sikkim	0
31	Tamil Nadu	12
32	Telangana	5
33	Tripura	0
34	Uttar Pradesh	2
35	Uttarakhand	0
36	West Bengal	0
	Total	75

STATEMENT-IV

Registered units engaged in Food Processing sector

S. No.	State	No. of Units (as per ASI*)
1	A & N Islands	5
2	Andhra Pradesh	5565
3	Arunachal Pradesh	52
4	Assam	1644
5	Bihar	899
6	Chandigarh	20

7	Chhattisgarh	2015
8	Dadra and Nagar Haveli and Daman and Diu	51
9	Delhi	155
10	Goa	98
11	Gujarat	2496
12	Haryana	1058
13	Himachal Pradesh	166
14	Jammu and Kashmir	185
15	Jharkhand	238
16	Karnataka	2379
17	Kerala	1771
18	Ladakh	0
19	Madhya Pradesh	1077
20	Maharashtra	2755
21	Manipur	33
22	Meghalaya	33
23	Mizoram	29
24	Nagaland	18
25	Odisha	1282
26	Puducherry	70
27	Punjab	3292
28	Rajasthan	1016
29	Sikkim	18
30	Tamil Nadu	5030
31	Telangana	3666
32	Tripura	131
33	Uttar Pradesh	2220
34	Uttarakhand	368
35	West Bengal	2078
	Total	41,913

Source: *Annual Survey of Industries 2021-22, MoSPI

EXTENSION OF ATAL BHUJAL YOJANA IN ANDHRA PRADESH

4508. SHRI G. M. HARISH BALAYOGI:

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) whether the Government has any plan to extend the Atal Bhujal Yojana (ABY) in Andhra Pradesh;

- (b) if so, the details of the gram panchayats/administrative blocks/talukas and the districts identified for the implementation of the said scheme along with the proposed timeline of its implementation in Andhra Pradesh;
- (c) the details of the funds allocated for the implementation of the said scheme in Andhra Pradesh;
- (d) whether the Government proposes to restructure the said scheme as a Centrally Sponsored scheme and if so, the details thereof indicating the proposed cost-sharing ratio between the Centre and the State;
- (e) whether the Government has assessed the groundwater depletion trends in Andhra Pradesh and if so, the details thereof along with the specific action plan formulated for Andhra Pradesh to address the same; and
- (f) whether the Government has any plan to integrate technological interventions such as sensor-based monitoring, GIS mapping and AI-based groundwater management solutions in Andhra Pradesh and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

- (a) to (d): Atal Bhujal Yojana is a pilot project for participatory ground water management with a fixed duration and outlay. Given the positive impact of Atal Bhujal Yojana, this Department has planned its second phase, however, no decision has been taken in this regard.
- (e): Central Ground Water Board (CGWB) monitors groundwater levels throughout the country including the state of Andhra Pradesh, four times in every year. In order to assess the long term fluctuation in ground water level in Andhra Pradesh, the

water level data collected by CGWB during November 2024 has been compared with the decadal mean of November (2014-2023). Such analysis of water level data indicates that about 66.9% of the wells monitored have registered rise in ground water levels. District-wise Decadal Water Level Fluctuation with Mean (Post-Monsoon 2014 to 2023) and Post-monsoon 2024 in respect of Andhra Pradesh is given in the enclosed **Statement**.

Water being a State subject, the responsibility of addressing the ground water related issues lies primarily with the concerned State Governments. However, the Central Government facilitates the efforts of the State Governments by way of technical and financial assistance through its various schemes and projects. In this direction, the important steps taken by the Ministry of Jal Shakti and other central ministries for improvement of ground water resources of the country, including for the state of Andhra Pradesh, are given below:-

- (i) The Government is implementing Jal Shakti Abhiyan (JSA) in the country since 2019 which is a mission mode and time bound programme for harvesting the rainfall and taking up water conservation activities. Currently, JSA 2025 has been launched in the country, with a special focus on Over-exploited, Critical and Semi-critical districts (OCS districts). JSA is an umbrella campaign under which various ground water recharge and conservation related works are being taken up in convergence with various central and state schemes.
- (ii) CGWB has taken up National Aquifer Mapping and Management Programme (NAQUIM) with an aim to delineate aquifer disposition and their characterization. Entire mappable area of the country of around 25 lakh sq. km,

including 1.41 lakh sq. km area of Andhra Pradesh, has been mapped under the scheme and management plans have been shared with the respective State/District administrations for implementation.

(iii) Master Plan for Artificial Recharge to Groundwater- 2020 has been prepared by the CGWB for the entire country, including Andhra Pradesh and shared with States/UTs providing a broad outline for construction of around 1.42 crore rain water harvesting and artificial recharge structures in the country to harness 185 BCM (Billion cubic meter) of water. For Andhra Pradesh, the Masterplan recommends around 3.16 lakh structures.

(iv) Department of Agriculture and Farmers' Welfare (DA and FW), GoI, is implementing Per Drop More Crop Scheme in the country, including Andhra Pradesh, since 2015-16, which focuses on enhancing water use efficiency at farm level through Micro Irrigation and better on-farm water management practices to optimize the use of available water resources. As per available information, an area of 3.1 lakh Ha has been brought under micro irrigation in Andhra Pradesh during 2019 to 2024.

(v) Mission Amrit Sarovar was launched by the Government of India, which aimed at developing and rejuvenating at least 75 water bodies in each district of the country, including Andhra Pradesh for the purpose of increasing water storage and boosting ground water recharge. As an outcome nearly 69,000 Amrit Sarovars have been constructed/rejuvenated in the country, with 2,154 in Andhra Pradesh.

(vi) M/o Jal Shakti is promoting conjunctive use of surface water and groundwater and to reduce over-dependence on groundwater, surface water based Major and Medium irrigation projects have been taken up in the country under PMKSY-AIBP scheme in collaboration with States/UTs.

(f): Realizing the significance of having high frequency data on ground water on real time basis, this Ministry has taken up the process of installing Digital Water Level Recorders (DWLRs) with telemetry systems throughout the country under its various schemes and projects like Ground Water Management and Regulation (GWM andR) Scheme, National Hydrology Project (NHP) etc. The state governments are also funded for carrying out the said activity under NHP. So far, around 783 DWLRs have been installed in the state of Andhra Pradesh under the above said schemes, which transmit water level data directly from the field to a central server at high frequency, which facilitates near-real-time access to this data. Additionally, for the purpose of carrying out the complex exercise of groundwater resource assessments at regular intervals, a web-based application named India Groundwater Resource Estimation System (INGRES), a GIS based platform, has been deployed by CGWB for online data entry, computation and generation of outputs of groundwater resources.

STATEMENT**Categorization of changes in water level between Mean of Post-monsoon 2014 to 2023 with post-monsoon 2024**

Sr. No.	District Name	No of wells analysed	No./Percentage of wells showing fluctuation in water level (m) in the range of															
			Rise						Fall						Rise		Fall	
			0 to 2		2 to 4		> 4		0 to 2		2 to 4		> 4					
			No	%	No	%	No	%	No	%	No	%	No	%	No	%	No.	%
1	Alluri Sitharama Raju	35	29	82.9	1	2.9	1	2.9	4	11.4	0	0	0	0	31	88.6	4	11.4
2	Anakapalli	20	10	50	2	10	0	0	8	40	0	0	0	0	12	60.0	8	40.0
3	Ananthapuramu	8	5	62.5	3	37.5	0	0	0	0	0	0	0	0	8	100.0	0	0.0
4	Annamayya	14	4	28.6	3	21.4	1	7.1	5	35.7	0	0	1	7.1	8	57.1	6	42.9
5	Bapatla	21	4	19	0	0	1	4.8	16	76.2	0	0	0	0	5	23.8	16	76.2
6	Chittoor	15	8	53.3	2	13.3	0	0	4	26.7	1	6.7	0	0	10	66.7	5	33.3
7	Dr. B.R. Ambedkar Konaseema	29	29	100	0	0	0	0	0	0	0	0	0	0	29	100.0	0	0.0
8	East Godavari	20	16	80	2	10	0	0	2	10	0	0	0	0	18	90.0	2	10.0
9	Eluru	26	5	19.2	1	3.8	1	3.8	18	69.2	1	3.8	0	0	7	26.9	19	73.1
10	Guntur	23	6	26.1	1	4.3	0	0	15	65.2	1	4.3	0	0	7	30.4	16	69.6
11	Kakinada	18	15	83.3	1	5.6	0	0	1	5.6	1	5.6	0	0	16	88.9	2	11.1
12	Krishna	25	5	20	0	0	0	0	20	80	0	0	0	0	5	20.0	20	80.0
13	Kurnool	22	11	50	4	18.2	2	9.1	5	22.7	0	0	0	0	17	77.3	5	22.7
14	Nandyal	17	10	58.8	3	17.6	1	5.9	3	17.6	0	0	0	0	14	82.4	3	17.6
15	Ntr	19	10	52.6	0	0	0	0	9	47.4	0	0	0	0	10	52.6	9	47.4
16	Palnadu	39	26	66.7	5	12.8	1	2.6	4	10.3	2	5.1	1	2.6	32	82.1	7	17.9

Sr. No.	District Name	No of wells analysed	No./Percentage of wells showing fluctuation in water level (m) in the range of															
			Rise						Fall						Rise		Fall	
			0 to 2		2 to 4		> 4		0 to 2		2 to 4		> 4					
			No	%	No	%	No	%	No	%	No	%	No	%	No	%	No.	%
17	Parvathipuram Manyam	19	3	15.8	1	5.3	0	0	10	52.6	3	15.8	2	10.5	4	21.1	15	78.9
18	Prakasam	24	9	37.5	6	25	9	37.5	0	0	0	0	0	0	24	100.0	0	0.0
19	Sri Potti Sriramulu Nellore	36	20	55.6	9	25	1	2.8	5	13.9	0	0	1	2.8	30	83.3	6	16.7
20	Sri Sathya Sai	24	7	29.2	7	29.2	8	33.3	0	0	0	0	2	8.3	22	91.7	2	8.3
21	Srikakulam	31	7	22.6	2	6.5	0	0	15	48.4	6	19.4	1	3.2	9	29.0	22	71.0
22	Tirupati	24	16	66.7	4	16.7	2	8.3	2	8.3	0	0	0	0	22	91.7	2	8.3
23	Visakhapatnam	15	9	60	0	0	1	6.7	5	33.3	0	0	0	0	10	66.7	5	33.3
24	Vizianagaram	28	11	39.3	1	3.6	0	0	14	50	2	7.1	0	0	12	42.9	16	57.1
25	West Godavari	17	15	88.2	0	0	0	0	2	11.8	0	0	0	0	15	88.2	2	11.8
26	Y.S.R.	17	7	41.2	5	29.4	3	17.6	1	5.9	0	0	1	5.9	15	88.2	2	11.8
	Total	586	297	50.68	63	10.75	32	5.46	168	28.67	17	2.9	9	1.54	392	66.9	194	33.1

मोहनलालगंज में नए पेट्रोल पंपों/गैस एजेंसियों की स्थापना

4509. श्री आर. के. चौधरी :

क्या पेट्रोलियम और प्राकृतिक गैस मंत्री यह बताने की कृपा करेंगे कि:

- (क) मोहनलालगंज में नए पेट्रोल पंप और गैस एजेंसियां स्थापित करने की क्या योजनाएं हैं;
- (ख) सरकार द्वारा इस क्षेत्र में पेट्रोलियम उत्पादों की बिक्री और वितरण में सुधार लाने के लिए क्या कदम उठाए गए हैं/उठाए जा रहे हैं;
- (ग) मोहनलालगंज में प्रधानमंत्री उज्ज्वला योजना के अंतर्गत कितने एलपीजी कनेक्शन वितरित किए गए हैं;
- (घ) क्या इस क्षेत्र में एलपीजी गैस सिलेंडरों की पहुंच और उपलब्धता बढ़ाने के लिए कोई विशेष प्रयास किए जा रहे हैं और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ङ.) क्षेत्र में संपीड़ित प्राकृतिक गैस (सीएनजी) और पाइप्ड प्राकृतिक गैस (पीएनजी) सुविधाओं के विस्तार की क्या योजना है;
- (च) मोहनलालगंज में सीएनजी स्टेशन स्थापित करने और पीएनजी कनेक्शन प्रदान करने के लिए क्या कदम उठाए गए हैं;
- (छ) क्या क्षेत्र में पेट्रोलियम और गैस क्षेत्र में अनुसंधान और विकास की कोई योजना है, और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ज) क्या पेट्रोलियम उत्पादों के बेहतर उपयोग और प्रबंधन के लिए प्रयास किए जा रहे हैं, यदि हां, तो तत्संबंधी ब्यौरा क्या है;?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री सुरेश गोपी):

- (क) से (ज): सार्वजनिक क्षेत्र की तेल विपणन कंपनियों (ओएमसीज) ने देश भर में खुदरा बिक्री केन्द्रों स्थापना करने के लिए वर्ष 2023 में विज्ञापन जारी किया है। इस विज्ञापन के उत्तर में सार्वजनिक क्षेत्र की ओएमसीज ने मोहनलालगंज निर्वाचन क्षेत्र में 58 स्थलों के लिए आशय पत्र (एलओआईज) जारी किए हैं

जिसमें से 6 आरओज कमीशन कर दिए गए हैं। दिनांक 01.03.2025 की स्थिति के अनुसार, पीएसयू ओएमसीज का मोहनलालगंज निर्वाचन क्षेत्र में 133 आरओज का नेटवर्क है।

एलपीजी डिस्ट्रीब्यूटरशिप के चयन के लिए एकीकृत दिशानिर्देश 2016 के तहत, लखनऊ और सीतापुर जिले जो मोहनलालगंज निर्वाचन क्षेत्र को कवर करते हैं, में 33 स्थलों को विज्ञापित किया गया है जिसमें 30 स्थलों को कमीशन कर दिया गया है।

दिनांक 01.03.2025 की स्थिति के अनुसार, मोहनलालगंज संसदीय निर्वाचन क्षेत्र के तहत जिले में मौजूदा एलपीजी डिस्ट्रीब्यूटरशिप के ब्यौरे नीचे दिए गए हैं:-

जिला	आईओसी	बीपीसी	एचपीसी	कुल
लखनऊ	61	32	24	117
सीतापुर	51	26	17	94

पूरे देश में गरीब परिवारों की व्यस्क महिलाओं को बगैर जमानत राशि के एलपीजी कनेक्शन उपलब्ध करवाने के उद्देश्य से मई 2016 में प्रधानमंत्री उज्ज्वला योजना (पीएमयूवाई) शुरू की गई थी।

पीएमयूवाई उपभोक्ताओं के लिए एलपीजी को और अधिक किफायती बनाने और उनके द्वारा एलपीजी के सतत उपयोग को सुनिश्चित करने के लिए, सरकार ने मई, 2022 में पीएमयूवाई उपभोक्ताओं के लिए प्रति वर्ष 12 रिफिल तक (और 5 कि.ग्रा. कनेक्शनों के लिए आनुपातिक रूप से आनुपातिक) 200 रुपए प्रति 14.2 कि.ग्रा. सिलिंडर की निर्धारित राजसहायता शुरू की। अक्टूबर, 2023 में, सरकार ने प्रति वर्ष 12 रिफिलों तक (और 5 कि.ग्रा. कनेक्शनों के लिए आनुपातिक रूप से आनुपातिक) 300 रुपए प्रति 14.2 कि.ग्रा. सिलिंडर की निर्धारित राजसहायता बढ़ा दी है। पीएमयूवाई उपभोक्ताओं को 300 रुपए/सिलिंडर की निर्धारित राजसहायता के बाद, भारत सरकार 503 रुपये प्रति सिलिंडर (दिल्ली में) के प्रभावी मूल्य पर 14.2 किलोग्राम एलपीजी सिलिंडर उपलब्ध करा रही है। यह मोहनलालगंज सहित देश भर में 10.33 करोड़ से अधिक उज्ज्वला लाभार्थियों को उपलब्ध है।

देश भर में एलपीजी तक पहुँच में सुधार लाने के लिए कई उपाय किए गए हैं, जिनमें पीएमयूवाई के बारे में जागरूकता बढ़ाने के लिए अभियान चलाना, कनेक्शनों को नामांकित करने और वितरित करने के लिए मेले/शिविर आयोजित करना, आउट ऑफ होम होर्डिंग्स (ओओएचवाई), रेडियो

जिंगल्स, सूचना, शिक्षा और संचार (आईईसी) वैन आदि के माध्यम से प्रचार-प्रसार करना, एलपीजी पंचायतों के माध्यम से अन्य पारंपरिक ईंधनों की तुलना में एलपीजी उपयोग के लाभों और एलपीजी के सुरक्षित उपयोग के सम्बन्ध में जागरूकता फैलाना, विकसित भारत संकल्प यात्रा के अन्तर्गत नामांकन/जागरूकता शिविर लगाना, आधार नामांकन के लिए उपभोक्ताओं और उनके परिवारों को सुविधाएँ देना और पीएमयूवाई कनेक्शन देने के लिए बैंक खाते खोलना, शामिल हैं।

दिनांक 01.03.2025 की स्थिति के अनुसार, लखनऊ और सीतापुर जिलों (जिसमें मोहनलालगंज संसदीय क्षेत्र शामिल है) में जारी किए गए पीएमयूवाई कनेक्शनों का विवरण निम्नानुसार है:-

जिला	पीएमयूवाई कनेक्शनों की संख्या	घरेलू कनेक्शनों की संख्या
लखनऊ	2.54 लाख	14.94 लाख
सीतापुर	6.01 लाख	10.16 लाख

स्रोत – उद्योग आधार पर आईओसीएल

संपीडित प्राकृतिक गैस (सीएनजी) स्टेशनों की स्थापना करना और पाइप्ड प्राकृतिक गैस (पीएनजी) कनेक्शन प्रदान करना नगर गैस वितरण (सीजीडी) नेटवर्क के विकास का हिस्सा है और इसे पेट्रोलियम और प्राकृतिक गैस विनियामक बोर्ड (पीएनजीआरबी) द्वारा प्राधिकृत कंपनियों द्वारा किया जा रहा है। लखनऊ भौगोलिक क्षेत्र जो मोहनलालगंज निर्वाचन क्षेत्र को आच्छादित करता है, के लिए पीएनजीआरबी द्वारा सीजीडी के निमित्त प्राधिकार जारी किया गया है दिनांक 31.01.2025 की स्थिति के अनुसार, सीजीडी कम्पनी द्वारा इस जीए में 1,32,464 पीएनजी कनेक्शन और 46 सीएनजी स्टेशन उपलब्ध करवाए गए हैं।

पीएसयू ओएमसीज के मौजूदा अनुसंधान और विकास केंद्र तेल और गैस क्षेत्र में अनुसंधान और विकास कार्य करते हैं जोकि पूरे देश के लिए उपयोगी हैं। अकेले मोहनलालगंज क्षेत्र में पेट्रोलियम और गैस क्षेत्र में अनुसंधान और विकास करने के लिए वर्तमान में कोई प्रस्ताव विचाराधीन नहीं है।

पीएसयू ओएमसीज विभिन्न उपायों यथा,- सड़क-टैंकरों पर निर्भरता कम करने के निमित्त अपनी पाइपलाइनों का विस्तार करना, लागत और उत्सर्जन में कमी लाना, आरओज और एलपीजी डीलरशिप के अपने नेटवर्क का विस्तार करना, इष्टतम सूची प्रबंधन के निमित्त ईंधन भंडारण टैंकों की डिजिटल

निगरानी करना आदि के माध्यम से पेट्रोलियम उत्पादों के वितरण और आपूर्ति में निरंतर आधार पर वृद्धि/संवर्धन कर रही हैं।

SERVICE LANES IN NHS

4510. SHRI B. MANICKAM TAGORE:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the steps that are being taken to ensure proper maintenance and regular repair of service lanes to prevent potholes and other road conditions that cause accidents on National Highways (NHs);
- (b) the progress of developing service lanes in rural and underserved regions along NHs in Tamil Nadu, Kerala and Telangana;
- (c) the strategies that are being employed to address the lack of proper road markings, signs and pedestrian facilities on many service lanes, which endanger the safety of local residents and commuters;
- (d) the manner in which the Government plan to ensure that the construction of service lanes does not encroach upon agricultural land or displace local communities in rural areas; and
- (e) the role being played by the Ministry in coordinating with State and local authorities to ensure that service lanes are efficiently managed and integrated into broader transportation planning?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

- (a): The Government has prioritized the maintenance of existing National Highway (NH) network, including service roads, and inter-alia evolved a mechanism to ensure

Maintenance and Repair (M&R) of all NHs sections through accountable maintenance agency.

The M&R of stretches of NHs, where development works have commenced or Operation, Maintenance and Transfer (OMT) Concessions/ Operation and Maintenance (O&M) Contracts have been awarded, are the responsibility of the concerned Concessionaires/ Contractors till the end of the Defect Liability Period (DLP)/ the Concession Period. Similarly, for NHs stretches undertaken under TOT (Toll Operate and Transfer) and InvIT (Infrastructure Investment Trust), M&R responsibility lies with concerned Concessionaire till the end of the Concession Period.

For all remaining sections of NHs stretches, Government has taken a policy decision to undertake maintenance works through Performance Based Maintenance Contract (PBMC) or Short Term Maintenance Contract (STMC).

Repair of identified defects/issues in the road condition, including potholes, as well as other maintenance/repair works are completed by the Contractor/Concessionaire within the stipulated timeline as per provisions of the Contract. Compliance is ensured through regular field reports and penalty provisions incorporated in the Contract documents for action against defaulting Contractor/Concessionaire.

(b): Service roads for NHs are generally provided at urban/semi-urban locations, where local traffic is substantial, to segregate the local traffic, including non-motorized vehicles, from fast moving traffic on the NHs. Service roads are also provided below the elevated sections and flyovers/grade separators/Vehicular Under Passes (VUPs) for facilitating turning movements.

Details of length of service roads constructed and under construction in the States of Kerala, Tamil Nadu and Telangana, including rural and underserved regions in such States, are as under:-

S. No.	State	Constructed Length of Service Roads (in Km)	Length of Service Roads under Construction (in Km)
1	Kerala	612	364
2	Tamil Nadu	1,903	419
3	Telangana	595	118

(c): Government undertakes road markings with thermoplastic paint and retro reflective signages for better visibility at night, in accordance with Indian Roads Congress (IRC) guidelines. Pedestrian safety is enhanced through the footpaths, foot over bridges and crossings in service lane designs.

Contractor/Concessionaire is responsible for maintenance of the NHs sections, including the service roads, during the DLP/Concession period. Contractors engaged for maintenance of the NHs sections, particularly for STMC/PBMC works, ensure that all facilities including the above are properly maintained.

Further, app based monitoring through National Highways Authority of India (NHAI) One/Tatpar App facilitates highway project management by Field officers/Engineers/Contractors/Concessionaires directly from onsite, through digital reporting of daily and monthly defects, submission of geo-tagged and time-stamped photos for inspections and digital uploading of test results.

(d): Service roads for NHs are constructed within the Right of Way (ROW) of NH. Land Acquisition for construction of NHs including service roads is carried out in accordance with the provisions of the NH Act, 1956.

(e): Construction of service roads for NHs is taken up by the Government, in coordination with State and Local authorities, as part of scope of development projects on NHs, from time to time based on traffic density, roadside development/settlement abutting the Project Highway, congestion, accessibility for local traffic etc.

GREENFIELD AND BROWNFIELD NH PROJECTS

4511. SHRI MAGUNTA SREENIVASULU REDDY:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) the list of Greenfield and Brownfield National Highway (NH) Projects that have been proposed/approved/under construction and the total amount of funds allocated/released/utilized thereon during the last five years across the country, year and State-wise especially district-wise in Andhra Pradesh; and

(b) whether the Government has established any timeline within which it aims to complete all pending Projects pertaining to Greenfield and Brownfield National Highway projects and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) and (b): The Government in the Ministry of Road Transport and Highways takes up construction of Greenfield/Brownfield National Highways (NHs) only after due approval by the competent authority is accorded to the project proposals. The timeline for construction is specified in the project contracts, which is generally kept as 2 to 3 years from actual commencement of the project, with provision for extension of timelines as per contract conditions. The State/UT-wise details of such approved NH projects under construction in the entire country, including in the state of Andhra

Pradesh, but excluding those which are provisionally or physically completed and those which are under consideration for termination/foreclosure, are given in the enclosed **Statement-I**.

Allocation of funds for development and maintenance of NHs are made State/Agency wise and not project wise. The State/UT – wise and year-wise details of funds allocated and expenditure incurred towards development and maintenance of NHs during the last five financial years, are given in the enclosed **Statement-II**.

STATEMENT-I

The State/UT-wise details of approved NH projects under construction in the entire country, including in the state of Andhra Pradesh, but excluding those which are provisionally or physically completed and those which are under consideration for termination/foreclosure

Sl. No.	State/ UT's	No of Projects	Total Length (km)	TPC/ TCC (Rs. in cr.)
1	Andaman and Nicobar	6	179	1352
2	Andhra Pradesh	95	2376	55546
3	Arunachal Pradesh	20	449	6387
4	Assam	58	1067	36513
5	Bihar	67	2143	64766
6	Chhattisgarh	40	1344	13738
7	Dadra and Nagar Haveli And Daman and Diu	3	37	338
8	Delhi	4	43	6925
9	Goa	19	30	1512
10	Gujarat	39	1182	35098
11	Haryana	20	549	20015
12	Himachal Pradesh	31	586	17987
13	Jammu and Kashmir	45	787	40499
14	Jharkhand	29	838	19439
15	Karnataka	71	1818	36138
16	Kerala	20	708	50495
17	Madhya Pradesh	57	1990	28791
18	Maharashtra	134	2901	70225
19	Manipur	31	684	10326
20	Meghalaya	13	262	5084
21	Mizoram	16	452	8037
22	Nagaland	25	523	7436
23	Odisha	62	1143	21557
24	Punjab	36	1143	38133
25	Rajasthan	43	1176	17190
26	Sikkim	13	197	4019
27	Tamil Nadu	56	983	36490
28	Telangana	49	1355	24332
29	Tripura	14	293	7215
30	UT Ladakh	6	159	2076
31	Uttar Pradesh	92	2470	89103
32	Uttarakhand	55	714	18810
33	West Bengal	27	378	12379

STATEMENT-II

The State/UT – wise and year-wise details of funds allocated and expenditure incurred towards development and maintenance of NHs during last five financial years Amount in Rs. Crore

Sl. No.	State/UT	2019-20		2020-21		2021-22		2022-23		2023-24	
		Alloc.	Expd.	Alloc.	Expd.	Alloc.	Expd.	Alloc.	Expd.	Alloc.	Expd.
1	Andhra Pradesh	6,618	6,618	4,281	4,281	5,890	5,890	6,957	6,957	11,440	11,440
2	Arunachal Pradesh	1,710	1,710	2,512	2,512	2,718	2,718	3,140	3,140	2,649	2,649
3	Assam	2,436	2,436	3,753	3,753	3,150	3,150	4,557	4,557	9,137	9,137
4	Bihar	4,392	4,392	6,716	6,716	9,174	9,174	9,347	9,347	10,749	10,749
5	Chhattisgarh	1,653	1,653	2,224	2,224	1,936	1,936	2,468	2,468	4,255	4,255
6	Goa	977	977	734	734	615	615	673	673	620	620
7	Gujarat	5,102	5,102	7,533	7,533	10,710	10,710	9,831	9,831	10,900	10,900
8	Haryana	6,721	6,721	10,651	10,651	7,203	7,203	3,924	3,924	6,062	6,062
9	Himachal Pradesh	1,238	1,238	2,033	2,033	3,164	3,164	4,534	4,534	5,175	5,175
10	Jharkhand	2,312	2,312	2,627	2,627	2,853	2,853	3,127	3,127	4,599	4,599
11	Karnataka	7,860	7,860	5,838	5,838	7,681	7,681	6,763	6,763	12,695	12,695
12	Kerala	1,265	1,265	12,831	12,831	10,136	10,136	3,994	3,994	10,419	10,419
13	Madhya Pradesh	6,429	6,429	8,250	8,250	9,006	9,006	6,210	6,210	7,447	7,447
14	Maharashtra	24,166	24,166	20,844	20,844	18,655	18,655	18,355	18,355	19,867	19,867
15	Manipur	1,180	1,180	978	978	2,142	2,142	2,737	2,737	2,598	2,598
16	Meghalaya	901	901	861	861	819	819	684	684	1,803	1,803
17	Mizoram	1,252	1,252	1,238	1,238	2,054	2,054	3,218	3,218	2,189	2,189
18	Nagaland	1,003	1,003	2,382	2,382	1,943	1,943	1,666	1,666	1,414	1,414
19	Odisha	3,355	3,355	5,336	5,336	4,510	4,510	4,643	4,643	5,948	5,948
20	Punjab	2,777	2,777	3,301	3,301	7,179	7,179	10,093	10,093	12,419	12,419

27.03.2025

607

21	Rajasthan	6,515	6,515	7,340	7,340	11,353	11,353	9,719	9,719	8,874	8,874
22	Sikkim	286	286	1,053	1,053	811	811	1,008	1,008	684	684
23	Tamil Nadu	5,757	5,757	4,868	4,868	4,305	4,305	8,230	8,230	9,925	9,925
24	Telangana	3,048	3,048	2,907	2,907	3,458	3,458	3,622	3,622	6,117	6,117
25	Tripura	175	175	1,026	1,026	1,085	1,085	1,156	1,156	1,546	1,546
26	Uttar Pradesh	13,375	13,375	18,768	18,768	13,944	13,944	21,453	21,453	28,114	28,114
27	Uttarakhand	2,940	2,940	2,800	2,800	2,112	2,112	3,219	3,219	4,545	4,545
28	West Bengal	2,665	2,665	2,658	2,658	3,642	3,642	3,053	3,053	3,543	3,543
29	Andaman & Nicobar Islands	267	267	349	349	246	246	143	143	96	96
30	Chandigarh	0	0	2	2	6	6	1	1	0	0
31	Dadra & Nagar Haveli	0	0	43	43	30	30	26	26	2	2
32	Daman & Diu	0	0								
33	Delhi/Headquarters	-743	-743	-1,482	-1,482	3,961	3,961	7,164	7,164	3,223	3,223
34	Jammu & Kashmir	2,256	2,256	2,932	2,932	6,817	6,817	7,370	7,370	10,528	10,528
35	Ladakh	0	0	24	24	352	352	574	574	658	658
36	Puducherry	1	1	21	21	1	1	61	61	35	35

Alloc. – Allocation; Expd. - Expenditure

द्विपक्षीय हवाई सेवा समझौते का प्रभाव

4512. श्रीमती विजयलक्ष्मी देवी:

श्री प्रभुभाई नागरभाई वसावा:

क्या नागर विमानन मंत्री यह बताने की कृपा करेंगे कि:

(क) विस्तारित द्विपक्षीय हवाई सेवा समझौते के लिए सिंगापुर के अनुरोध की समीक्षा करते समय सरकार द्वारा किन कारकों पर विचार किया जा रहा है;

(ख) सरकार द्वारा उन विशिष्ट शर्तों का ब्यौरा क्या है जिनके अंतर्गत सरकार सिंगापुर की विमान कंपनियों के लिए उड़ानों की आवृत्ति में वृद्धि को स्वीकृति प्रदान करेगी और इसे अनुमोदित करने से पूर्व सरकार को किन विशेष अपेक्षाओं को पूरा करना होगा;

(ग) सिंगापुर के साथ विस्तारित हवाई सेवा समझौते का भारतीय एयरलाइनों पर क्या प्रभाव पड़ेगा; और

(घ) भारत और सिंगापुर के बीच विशेष रूप से पर्यटन और व्यापार के संदर्भ में बढ़े हुए हवाई संपर्क से होने वाले आर्थिक लाभों का ब्यौरा क्या है?

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोले):

(क) से (घ): भारत और किसी विदेशी राष्ट्र के बीच द्विपक्षीय हवाई सेवा समझौते का विस्तार एक सतत प्रक्रिया है और भारतीय विमानन क्षेत्र को होने वाले लाभ, उस देश में भारतीय प्रवासियों की उपस्थिति, भारतीय वाहकों की भविष्य की योजनाएं, पारस्परिकता के पहलू, लाभों का संतुलन तथा दोनों देशों के बीच अन्य प्रासंगिक कारकों के आधार पर समय-समय पर किया जाता है।

भारत और सिंगापुर सहित किसी भी विदेशी राष्ट्र के बीच हवाई संपर्क बढ़ने से पर्यटन और व्यापार संबंधों के विकास के लिए अनुकूल वातावरण के सृजन की संभावना है।

‘अमृत’ मिशन के अंतर्गत आने वाले शहर

4513. श्री भाऊसाहेब राजाराम वाकचौरे:

क्या **आवासन और शहरी कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) अटल कायाकल्प और शहरी परिवर्तन मिशन (अमृत) के अंतर्गत किन-किन शहरों में परियोजनाएं शुरू किए जाने का विचार है;

(ख) उक्त परियोजनाओं के लिए आवंटित धनराशि का राज्यवार ब्यौरा क्या है;

(ग) उक्त परियोजनाओं के कार्यान्वयन की योजनाओं का ब्यौरा क्या है और इसमें अब तक परियोजनावार कितनी प्रगति हुई है; और

(घ) उक्त मिशन के अंतर्गत अभी भी लंबित परियोजनाओं का ब्यौरा क्या है और इसके क्या कारण हैं?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) से (घ): 25 जून 2015 को देश भर के चयनित 500 शहरों (15 विलय किए गए शहरों सहित 485 शहर) और कस्बों में अटल नवीकरण और शहरी परिवर्तन मिशन (अमृत) की शुरुआत की गई। यह मिशन चयनित शहरों और कस्बों में जलापूर्ति; सीवरेज और सेप्टेज प्रबंधन; वर्षा जल निकासी; हरित क्षेत्र और पार्क; तथा बिना मोटर वाले शहरी परिवहन के क्षेत्रों में बुनियादी ढांचे के विकास पर केंद्रित है। अमृत के अंतर्गत आने वाले शहरों की जानकारी संलग्न **विवरण-I** में दी गई है।

अमृत के अंतर्गत, संपूर्ण मिशन अवधि के लिए सभी राज्यों/संघ राज्य क्षेत्रों (यूटी) में परियोजनाओं के लिए 35,990 करोड़ रुपये की प्रतिबद्ध केंद्रीय सहायता सहित 77,640 करोड़ रुपये की राज्य वार्षिक कार्य योजनाएं (एसएएपी) अनुमोदित की गई हैं। राज्य/संघ राज्य क्षेत्रों द्वारा दी गई सूचना के अनुसार, 77,640 करोड़ रुपये की अनुमोदित योजना की तुलना में 83,578 करोड़ रुपये की 6,010 परियोजनाएं शुरू की गई हैं और अब तक 79,401 करोड़ रुपये (लगभग 95%) के कार्य भौतिक रूप से पूरे हो चुके हैं। राज्यों/संघ राज्य क्षेत्रों को 34,901 करोड़ रुपये की केंद्रीय सहायता जारी की गई है।

अमृत मिशन के अंतर्गत शुरू की गई परियोजनाएं लंबी निर्माण अवधि वाली बड़ी बुनियादी ढांचा परियोजनाएं हैं। अमृत मिशन के अंतर्गत राज्यों के साथ मिलकर 139 लाख के लक्ष्य की तुलना में 189 लाख जल नल कनेक्शन (नए/ठीक किए गए) प्रदान किए गए हैं; 145 लाख के लक्ष्य की तुलना में 149

लाख सीवर कनेक्शन (नए/ठीक किए गए) (फेकल स्लज और सेप्टेज प्रबंधन-एफएसएसएम के तहत शामिल किए गए परिवारों सहित) प्रदान किए गए हैं; 19,598 किलोमीटर का सीवर नेटवर्क और 64,463 किलोमीटर का जल आपूर्ति नेटवर्क बनाया गया है; 4,447 मिलियन लीटर प्रतिदिन (एमएलडी) सीवरेज शोधन क्षमता (एसटीपी) और 4,734 मिलियन लीटर प्रतिदिन (एमएलडी) जल शोधन क्षमता (डब्ल्यूटीपी) विकसित की गई है; 1,434 किलोमीटर लंबी नालियों का निर्माण किया गया है, जिसके परिणामस्वरूप 3,708 स्थानों पर जलभराव की समस्या समाप्त हो गई है; 5,086 एकड़ हरित क्षेत्र, 430 किलोमीटर पैदल यात्री/पथ और 43 किलोमीटर साइकिल ट्रैक विकसित किए गए हैं। राज्य-वार आवंटित और जारी की गई निधियों का ब्यौरा संलग्न **विवरण-II** में दिया गया है और परियोजनाओं के कार्यान्वयन की राज्य-वार स्थिति संलग्न **विवरण-III** में दी गई है।

अमृत दिशा-निर्देशों में राज्य/संघ राज्य क्षेत्र स्तर पर योजना के कार्यान्वयन की निगरानी और पर्यवेक्षण के लिए राज्य के मुख्य सचिव की अध्यक्षता में राज्य उच्चाधिकार प्राप्त संचालन समिति (एसएचपीएससी) के गठन का प्रावधान है। शहरी विकास और आवास विभाग के सचिव की अध्यक्षता में राज्य स्तरीय तकनीकी समिति (एसएलटीसी) राज्य स्तर पर योजना की निगरानी और पर्यवेक्षण में एसएचपीएससी को तकनीकी सहायता प्रदान करती है। इसके अलावा, मिशन दिशा-निर्देशों के दायरे में गठित एक शीर्ष समिति आवधिक रूप से मिशन की समीक्षा और निगरानी करती है। राज्यों/संघ राज्य क्षेत्रों में अमृत के तहत किए गए कार्यों के आकलन और निगरानी के लिए स्वतंत्र समीक्षा और निगरानी एजेंसियों (आईआरएमए) का प्रावधान है। आईआरएमए रिपोर्टों के संतोषजनक अनुपालन के बाद राज्यों/संघ राज्य क्षेत्रों को निधियां जारी की जाती हैं। साथ ही, अमृत के कार्यान्वयन में तेजी लाने के लिए, राज्यों/संघ राज्य क्षेत्रों और यूएलबी के साथ आवासन और शहरी कार्य मंत्रालय द्वारा नियमित वीडियो कॉन्फ्रेंस/वेबिनार/कार्यशालाओं/क्षेत्रीय दौरों आदि के माध्यम से प्रगति की आवधिक समीक्षा और निगरानी की जाती है। परियोजनाओं की प्रगति पर नज़र रखने के लिए एक निर्धारित अमृत ऑनलाइन पोर्टल है।

विवरण-I
अमृत योजना के अंतर्गत शहरों की सूची

क्र.सं.	राज्य	शहर
1	अंडमान व निकोबार द्वीप समूह	पोर्ट ब्लेयर (एमसीएल)
2	आंध्र प्रदेश	श्रीकाकुलम
3		काकीनाडा
4		ताडेपल्लीगुडेम
5		गुडिवाडा
6		नरसारावपेट
7		चिलकालूरीपेट
8		तेनाली
9		अनंतपुर
10		कवाली
11		ताडिपत्रि
12		विजयनगरम
13		राजमुंदरी
14		विजयवाड़ा
15		ओंगोल
16		गुंटूर
17		गुंतकल
18		हिन्दुपुर
19		भीमावरम
20		मछलीपट्टनम
21		नेल्लोर
22		प्रोद्दातुर
23		कडपा
24		कुरनूल
25		अदोनी
26		नंदयाल
27		धर्मावरम
28		श्रीकालाहस्ती
29		तिरुपति
30		मदनपल्ली

31		चित्तूर
32		जीवीएमसी विशाखापत्तनम
33		एलुरु
34	अरुणाचल प्रदेश	ईटानगर
35		डिब्रूगढ़
36		नगांव
37	असम	सिलचर
38		गुवाहाटी
39		बगहा
40		किशनगंज
41		पूर्णिया
42		दरभंगा
43		मुजफ्फरपुर
44		हाजीपुर (नगर परिषद)
45		भागलपुर
46		बिहारशरीफ
47		जहानाबाद
48		बेतिया (नगर परिषद)
49		मोतिहारी (नगर परिषद)
50		कटिहार
51		सहरसा
52	बिहार	सिवान
53		छपरा
54		बेगूसराय
55		मुंगेर
56		जमालपुर (नगर परिषद)
57		दानापुर
58		पटना
59		आरा
60		बक्सर
61		सासाराम
62		डालमियानगर (डेहरी)
63		औरंगाबाद
64		गया

65		बोधगया (एनपी)
66	चंडीगढ़	चंडीगढ़
67	छत्तीसगढ़	कोरबा
68		रायगढ़
69		बिलासपुर
70		भिलाई नगर
71		दुर्ग
72		रायपुर
73		जगदलपुर
74		अंबिकापुर
75		राजनंद गांव
76	दादरा और नगर हवेली तथा दमण एवं दीव	दमन
77	दिल्ली	नई दिल्ली (एनडीएमसी)
78		पूर्वी दिल्ली (ईडीएमसी)
79	गोवा	पणजी
80	गुजरात	भुज
81		गांधीधाम
82		पालनपुर
83		डीसा
84		पाटन_गू
85		महेसाणा
86		गांधीनगर
87		अहमदाबाद
88		सुरेंद्रनगर
89		मोरबी
90		राजकोट
91		गोंडल
92		जेतपुर नवागढ़
93		जामनगर
94		जूनागढ़
95		अमरेली
96		भावनगर
97		आनन्द
98		नाडियाड

99		गोधरा
100		वडोदरा
101		भरूच
102		नवसारी
103		वलसाड
104		वापी
105		सूरत
106		पोरबंदर
107		द्वारका
108		कलोल
109		वेरावल
110		बोटाड
111	हरियाणा	पंचकुला
112		अंबाला
113		अंबाला सदर
114		यमुनानगर
115		थानेसर (एम सी एल)
116		कैथल
117		करनाल
118		पानीपत (एम सी एल)
119		सोनीपत
120		जींद
121		सिरसा (एम सी एल)
122		हिसार
123		भिवानी
124		रोहतक
125		बहादुरगढ़
126		रेवाड़ी (एम सी एल)
127		गुडगाँव
128		फरीदाबाद
129		पलवल
130	हिमाचल प्रदेश	कुल्लू (एम सी एल)
131		शिमला
132	जम्मू और कश्मीर	अनंतनाग

133	झारखंड	जम्मू
134		श्रीनगर
135		गिरिडीह
136		देवघर
137		धनबाद
138		चास
139		हजारीबाग
140		रांची
141		आदित्यपुर
142	कर्नाटक	बीजापुर
143		गंगावती
144		रानीबेन्नूर (सीएमसी)
145		चित्रदुर्ग (सीएमसी + ओजी)
146		तुमकूर
147		बृहत बेंगलुरु महानगर पालिके
148		मैसूर
149		गुलबर्गा (एम कॉर्प. + ओजी)
150		बीदर (सीएमसी + ओजी)
151		हुबली, धारवाड़
152		होसपेट (सीएमसी)
153		बेल्लारी
154		दावनगेरे
155		भद्रावती
156		उडुपी
157		चिकमंगलूर
158		मांड्या (सीएमसी)
159		हसन
160		कोलार (सीएमसी)
161		बेलगाम (एम सी + ओजी)
162		बादामी (टीएमसी)
163		बागलकोट (सीएमसी)
164		रायचूर (सीएमसी)
165		गदग-बेटिगेरी
166		शिमोगा (सीएमसी)

167		मंगलौर
168		रॉबर्टसन पीईटी (सीएमसी + ओजी)
169	केरल	कोच्चि
170		कन्नूर (एम)
171		कोझिकोड
172		त्रिशूर
173		अलप्पुझा (एम)
174		कोल्लम
175		पलक्कड़ (एम)
176		गुरुवायूर (एम)
177		तिरुवनंतपुरम
178	लद्दाख	लेह लद्दाख
179		कारगिल
180	लक्षद्वीप	कावारत्ती
181	मध्य प्रदेश	सागर
182		दमोह
183		नीमच
184		मन्दसौर
185		रतलाम
186		पीथमपुर
187		इंदौर
188		बेतुल
189		छिंदवाड़ा
190		एसईओएनआई_एम
191		सिवनी_एम
192		गुना
193		ओंकारेश्वर
194		भिंड
195		डबरा
196		दतिया
197		शिवपुरी
198		छतरपुर
199		नागदा
200		देवास

201		खरगोन
202		विदिशा
203		सीहोर
204		कटनी
205		मुरैना
206		रीवा
207		उज्जैन
208		सतना
209		भोपाल
210		होशंगाबाद
211		सिंगरौली
212		ग्वालियर
213		बुरहानपुर
214		जबलपुर
215	महाराष्ट्र	नंदुरबार
216		भुसावल
217		जलगांव
218		अकोला
219		नागपुर
220		चंद्रपुर_एम
221		वसई विरार
222		मीरा-भयंदर
223		ठाणे
224		नवी मुंबई
225		भिवंडी निजामपुर
226		कल्याण डोंबिवली
227		पनवेल
228		पिंपरी चिंचवाड
229		पुणे
230		शिरडी
231		बीड
232		लातूर
233		उदयगीर
234		उस्मानाबाद

235		बरसी
236		इछलकरंजी
237		सांगली
238		यवतमाल
239		जलना
240		औरंगाबाद
241		कुलगांव-बदलापुर
242		ग्रैटर मुंबई
243		अहमदनार
244		सतारा
245		उल्हासनगर
246		धुले
247		हिंगणघाट
248		नासिक
249		अंबरनाथ
250		अचलपुर
251		अमरावती
252		वर्धा
253		नांदेड़ वाघला
254		परभनी
255		मालेगांव
256		सोलापुर
257		कोल्हापुर
258		गोंदिया
259	मणिपुर	इंफाल
260	मेघालय	शिलांग
261	मिजोरम	आइजोल
262	नागालैंड	दीमापुर (एमसी)
263		कोहिमा
264	ओडिशा	भुवनेश्वर
265		पुरी (म.)
266		संबलपुर टाउन (एम)
267		राउरकेला टाउन (एम)
268		बारीपदा टाउन (एम)

269		ब्रह्मपुर (एम कॉर्प)
270		बालेश्वर टाउन (एम)
271		भद्रक (एम)
272		कटक
273	पुदुचेरी	पुदुचेरी
274		ओउल्गारेट-ओझुकाराई
275		कराईकल
276	पंजाब	मोगा
277		जालंधर
278		होशियारपुर (एम सी एल)
279		खन्ना (एम. सी. एल.)
280		फिरोजपुर
281		अबोहर (एम सी एल)
282		बटाला (एम सी एल)
283		मलेरकोटला (एम सी एल)
284		बरनाला (एम सी एल)
285		पठानकोट
286		लुधियाना
287		मुक्तसर (एम सी एल)
288		बठिंडा
289		पटियाला
290		अमृतसर
291		एसएस नगर (मोहाली)
292	राजस्थान	धौलपुर (एम)
293		जयपुर हेरिटेज (एमसी)
294		नागौर (एम)
295		अजमेर
296		बीकानेर
297		सुजानगढ़ (एम)
298		गंगापुर सिटी (एम)
299		किशनगढ़ (एम सी एल)
300		ब्यावर (एम सी एल)
301		उदयपुर (एम सी एल)
302		हनुमानगढ़ (एम सी एल)

303		भरतपुर (एम सी एल)
304		चित्तौड़गढ़ (एम)
305		बूंदी (एम)
306		गंगानगर (एम सी एल)
307		सीकर (एम सी एल)
308		भीलवाड़ा (एम सी एल)
309		चूरू (एम सी एल)
310		झुझुनूं (एम सी एल)
311		हिण्डौन (एम)
312		जोधपुर दक्षिण (एमसी)
313		पाली (एम सी एल)
314		कोटा दक्षिण (एमसी)
315		भिवाड़ी (एम)
316		अलवर (एम सी एल)
317		सवाई माधोपुर (एम)
318		टोंक (एम सी एल)
319		बारां (एम)
320		झालावाड़ (एम)
321	सिक्किम	गंगटोक
322	तमिलनाडु	अवादी
323		चेन्नई
324		इरोड
325		डिंडीगुल
326		तिरुचिरापल्ली
327		कुड्डालोर
328		नागपट्टिनम
329		वेलनकन्नी
330		कराइकुडी
331		मदुरै
332		रामेश्वरम
333		थूथुकुडी निगम
334		होसूर
335		कोयंबतूर
336		कांचीपुरम

337		वेल्लोर
338		अम्बुर
339		तिरुवन्नामलाई
340		सलेम
341		कुंभकोणम
342		तंजावुर
343		पत्तुकोत्तई
344		राजपलायम
345		तिरुनेलवेली
346		ताम्बरम
347		पल्लावरम
348		नागरकोइल
349		तिरुपूर
350	तेलंगाना	आदिलाबाद
351		रामगुंडम
352		करीमनगर
353		खम्माम
354		निजामाबाद
355		सिद्दीपेट (पुरुष)
356		महबूबनगर
357		सूर्यापेट
358		नलगोंडा
359		मिर्यालागुदा
360		वारंगल
361		ग्रेटर हैदराबाद
362	दादरा और नगर हवेली तथा दमण और दीव	सिल्वासा
363	त्रिपुरा	अगरतला
364	उत्तर प्रदेश	बुलंदशहर (एनपीपी)
365		लखनऊ (एम.कॉर्प)
366		ओराई (एनपीपी)
367		प्रयागराज (एम.कॉर्प)
368		अकबरपुर (एनपीपी)
369		बलिया (एनपीपी)
370		जौनपुर (एनपीपी)

371		कासगंज (एनपीपी)
372		संभल (एनपीपी)
373		झांसी (एम.कॉर्प)
374		सहारनपुर (एम.कॉर्प)
375		बड़ौत (एनपीपी)
376		बदायूं (एनपीपी)
377		बरेली (एम.कॉर्प)
378		लखीमपुर (एनपीपी)
379		फर्रुखाबाद-सह-फतेहगढ़ (एनपीपी)
380		अयोध्या (एम.कॉर्प.)
381		देवरिया (एनपीपी)
382		शामली (एनपीपी)
383		रामपुर (एनपीपी)
384		मोदीनगर (एनपीपी)
385		खुर्जा (एनपीपी)
386		पीलीभीत (एनपीपी)
387		रायबरेली (एनपीपी)
388		इटवा (एनपीपी)
389		फतेहपुर (एनपीपी)
390		सुल्तानपुर (एनपीपी)
391		बहराइच (एनपीपी)
392		आजमगढ़ (एनपीपी)
393		चंदौसी (एनपीपी)
394		अमरोहा (एनपीपी)
395		हापुड़ (एनपीपी)
396		मथुरा-वृंदावन (एम.सी)
397		आगरा (एम.सी)
398		शाहजहाँपुर (एनपीपी)
399		हरदोई (एनपीपी)
400		उन्नाव (एनपीपी)
401		ललितपुर (एनपीपी)
402		गोंडा (एनपीपी)
403		मऊनाथ भंजन (एनपीपी)
404		मिर्जापुर-सह-विंध्यचल (एनपीपी)

405		मुज़फ्फरनगर (एनपीपी)
406		मुरादाबाद (नगर निगम)
407		मेरठ (नगर निगम)
408		लोनी (एनपीपी)
409		गाजियाबाद (एम. सी)
410		हाथरस (एनपीपी)
411		फ़िरोज़ाबाद (एम सी)
412		शिकोहाबाद (एनपीपी)
413		मैनपुरी (एनपीपी)
414		सीतापुर (एनपीपी)
415		कानपुर (एम. कार्पोरेशन)
416		बांदा (एनपीपी)
417		बीईटी (एनपीपी)
418		गोरखपुर (एम. कार्पोरेशन)
419		गाजीपुर (एनपीपी)
420		मुगलसराय (एनपीपी)
421		वाराणसी (एम. सी)
422		अलीगढ़ (एम. सी)
423		एटा (एनपीपी)
424	उत्तराखंड	देहरादून
425		हलद्वानी
426		काशीपुर
427		रुद्रपुर
428		रूड़की (एनएन)
429		नैनीताल
430		हरिद्वार
431	पश्चिम बंगाल	आसनसोल (एम सी)
432		बर्द्धमान (एम)
433		कृष्णानगर (एम)
434		हाबड़ा (एम)
435		टीटागढ़ (एम)
436		महेशतला (एम)
437		खड़गपुर (एम)
438		नैहाटी (एम)

439		भाटपारा (एम)
440		अशोकनगर कल्याणगढ़
441		डम डम (एम)
442		साउथ डमडम (एम)
443		शांतिपुर (एम)
444		हालिसाहर (एम)
445		उत्तर बैरकपुर
446		बिधाननगर (एम)
447		बांसबेरिया (एम)
448		हुगली-चिनसुराह (M)
449		रिशरा (पुरुष)
450		बांकुरा (एम)
451		उलुबेरिया (एम)
452		राजपुर सोनारपुर (एम)
453		मेदिनीपुर (एम)
454		नवद्वीप (एम)
455		कल्याणी (पुरुष)
456		बैरकपुर (एम)
457		बैद्यबाटी (पुरुष)
458		सेरामपुर (एम)
459		उत्तरपारा कोटुंग
460		हल्दिया (एम)
461		दार्जिलिंग (एम)
462		सिलीगुड़ी
463		जलपाईगुड़ी (एम)
464		बालुरघाट (एम)
465		इंग्लिश बाज़ार (एम)
466		जंगीपुर (एम)
467		बनगांव
468		कांचरापाड़ा (एम)
469		खरदाह
470		पानीहाटी (एम)
471		बारासत (म.)
472		मध्यमग्राम (एम)

473		उत्तर डमडम (एम)
474		कामरहाटी
475		बारानगर (एम)
476		बशीरहाट (एम)
477		भद्रेश्वर (एम)
478		चम्पदानी (पुरुष)
479		पुरुलिया (एम)
480		हाओरा (एम सी)
481		कोलकाता (एम सी)
482		रायगंज (एम)
483		बेरहामपुर (एम)
484		दुर्गापुर
485		चंदननगर (एम सी)

विवरण- II

अमृत के अंतर्गत आवंटित और जारी निधियां

क्र. सं.	राज्य/संघ राज्य क्षेत्र	अनुमोदित एसएएपी का आकार	प्रतिबद्ध केंद्रीय सहायता	जारी केंद्रीय सहायता
1	अंडमान व निकोबार द्वीप समूह	10.82	10.82	10.81
2	आंध्र प्रदेश	2890.17	1056.62	1049.89
3	अरुणाचल प्रदेश	140.25	126.22	116.69
4	असम	657.14	591.42	511.71
5	बिहार	2469.77	1164.8	1146.15
6	चंडीगढ़	95.07	54.09	53.26
7	छत्तीसगढ़	2192.76	1009.74	969.12
8	दादरा और नगर हवेली	10.82	10.82	10.59
	दमण और दीव	18.03	18.03	18.03
9	दिल्ली	802.31	802.31	673.74
10	गोवा	209.18	104.58	62.75
11	गुजरात	4884.42	2069.96	1966.96
12	हरियाणा	2565.74	764.51	746.39
13	हिमाचल प्रदेश	304.52	274.07	269.06

14	जम्मू और कश्मीर	513.13	500.62	477.74
15	लद्दाख	79.92	79.19	39.20
16	झारखंड	1245.74	566.17	551.69
17	कर्नाटक	4952.87	2318.79	2258.85
18	केरल	2359.38	1161.2	1153.08
19	लक्षद्वीप	3.61	3.61	2.25
20	मध्य प्रदेश	6200.67	2592.86	2497.05
21	महाराष्ट्र	7759.32	3534.08	3356.19
22	मणिपुर	180.31	162.28	162.28
23	मेघालय	80.14	72.12	71.02
24	मिजोरम	140.25	126.22	125.37
25	नागालैंड	120.22	108.19	107.87
26	ओडिशा	1598.96	796.97	785.23
27	पुदुचेरी	64.91	64.91	63.75
28	पंजाब	2766.62	1204.47	1190.77
29	राजस्थान	3223.94	1541.95	1511.23
30	सिक्किम	40.06	36.06	34.03
31	तमिलनाडु	11194.78	4756.58	4626.24
32	तेलंगाना	1666.26	832.6	831.53
33	त्रिपुरा	148.25	133.43	132.47
34	उत्तर प्रदेश	11421.67	4922.46	4880.70
35	उत्तराखंड	593.02	533.72	531.92
36	पश्चिम बंगाल	4035	1929.32	1905.39
कुल		77640.02	36035.79	34900.97

विवरण- III**अमृत के अंतर्गत परियोजनाओं का राज्य-वार ब्यौरा**

क्र.सं.	राज्य/संघ राज्य क्षेत्र	पूर्ण कार्य	कार्यान्वयन चरण पर				कुल		
		संख्या	धन राशि (करोड़ रुपए में)	संख्या	धन राशि (करोड़ रुपए में)	भौतिक रूप से पूर्ण (करोड़ रुपये में)	संख्या	धन राशि (करोड़ रुपए में)	भौतिक रूप से पूर्ण (करोड़ रुपये में)
1	अंडमान व निकोबार द्वीप समूह	78	10.46	1	0.44	0.26	79	10.90	10.72
2	आंध्र प्रदेश	149	1248.58	77	2085.18	1492.30	226	3333.76	2740.88
3	अरुणाचल प्रदेश	10	91.73	1	38.08	26.66	11	129.81	118.39
4	असम	13	15.98	4	609.73	577.25	17	625.71	593.23
5	बिहार	62	2196.22	3	379.50	292.75	65	2575.72	2488.97
6	चंडीगढ़	12	57.41				12	57.41	57.41
7	छत्तीसगढ़	299	2253.50	9	207.17	194.00	308	2460.67	2447.50
8	दादरा और नगर हवेली	2	41.45				2	41.45	41.45
9	दमन और दीव	3	25.98				3	25.98	25.98
10	दिल्ली	20	455.09	6	219.68	173.33	26	674.77	628.42
11	गोवा	12	55.85	3	204.13	179.52	15	259.98	235.37
12	गुजरात	445	5107.60	6	58.36	51.45	451	5165.96	5159.05
13	हरियाणा	127	2062.02	9	857.97	731.35	136	2919.99	2793.37
14	हिमाचल प्रदेश	72	287.27	3	17.24	16.63	75	304.51	303.90
15	जम्मू और कश्मीर	82	516.61	2	11.38	0.30	84	527.99	516.91
16	झारखंड	42	220.90	17	1394.16	1041.83	59	1615.06	1262.73
17	कर्नाटक	394	4399.74	13	719.21	512.00	407	5118.95	4911.74
18	केरल	1018	1766.67	92	772.03	549.00	1110	2538.70	2315.67
19	लद्दाख	9	9.49	11	62.53	24.24	20	72.02	33.73
20	लक्षद्वीप	6	2.42				6	2.42	2.42
21	मध्य प्रदेश	203	4645.16	13	2120.75	1760.39	216	6765.91	6405.55
22	महाराष्ट्र	176	4871.65	32	3141.63	2671.49	208	8013.28	7543.14
23	मणिपुर	1	1.28	5	210.59	201.38	6	211.87	202.66
24	मेघालय	13	74.53	2	7.12	6.94	15	81.65	81.47
25	मिजोरम	14	130.58	2	9.67	3.10	16	140.25	133.68
26	नागालैंड	21	64.38	6	62.58	56.98	27	126.96	121.36
27	ओडिशा	191	1714.42				191	1714.42	1714.42
28	पुदुचेरी	20	42.66	3	21.44	20.89	23	64.10	63.55
29	पंजाब	137	1163.43	26	1597.59	1262.84	163	2761.02	2426.27

क्र.सं.	राज्य/संघ राज्य क्षेत्र	पूर्ण कार्य	कार्यान्वयन चरण पर				कुल		
		संख्या	धन राशि (करोड़ रुपए में)	संख्या	धन राशि (करोड़ रुपए में)	भौतिक रूप से पूर्ण (करोड़ रुपये में)	संख्या	धन राशि (करोड़ रुपए में)	भौतिक रूप से पूर्ण (करोड़ रुपये में)
30	राजस्थान	128	2462.84	16	1085.48	1020.22	144	3548.32	3483.06
31	सिक्किम	75	37.53				75	37.53	37.53
32	तमिलनाडु	433	7810.68	12	5528.75	4826.92	445	13339.43	12637.60
33	तेलंगाना	66	1663.08				66	1663.08	1663.08
34	त्रिपुरा	10	160.28				10	160.28	160.28
35	उत्तर प्रदेश	602	8279.91	68	3566.88	3194.68	670	11846.79	11474.59
36	उत्तराखंड	143	511.69	7	78.94	70.90	150	590.63	582.59
37	पश्चिम बंगाल	459	3099.69	14	950.56	882.87	473	4050.25	3982.56
कुल योग		5547	57558.76	463	26018.77	21842.46	6010	83577.53	79401.22

यमुना नदी की सफाई प्रक्रिया में बाधा बनने वाली प्रमुख चुनौतियां

4514. श्री सतपाल ब्रह्मचारी:

क्या जल शक्ति मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि यमुना नदी की सफाई के लिए अनेक योजनाओं के कार्यान्वयन और निधियों के आवंटन के बावजूद इस नदी में अत्यधिक प्रदूषण व्याप्त है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार ने यमुना नदी की सफाई संबंधी पहलों की सफलता में बाधा डालने वाली प्रमुख चुनौतियों की पहचान करने के लिए कोई आकलन किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार ने जन स्वास्थ्य और पर्यावरण पर नदी प्रदूषण के प्रभाव को ध्यान में रखते हुए इसके प्रभावी समाधान के लिए कोई समय-सीमा निर्धारित की है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क) और (ख): भारत सरकार ने गंगा और उसकी सहायक नदियों (यमुना सहित) के पुनरुद्धार के लिए मार्च 2021 तक पांच वर्ष के लिए 2014-15 में नमामि गंगे कार्यक्रम (एनजीपी) शुरू किया था और इसे

आगे बढ़ाकर मार्च 2026 तक कर दिया गया है। एनजीपी के तहत, यमुना नदी के लिए 6,407.36 करोड़ रुपये की लागत से 2,243.25 मिलियन लीटर प्रतिदिन (एमएलडी) सीवरेज उपचार क्षमता के निर्माण के लिए 34 परियोजनाओं को मंजूरी दी गई है। परियोजनाओं की सूची संलग्न **विवरण** में दी गई है।

दिल्ली में यमुना नदी में प्रदूषण के मुख्य कारण हैं:

- i. यमुना नदी में अनुपचारित/आंशिक रूप से उपचारित सीवेज का प्रवाह। दिल्ली प्रदूषण नियंत्रण समिति (डीपीसीसी) द्वारा दी गई जानकारी के अनुसार, जनवरी 2025 में उपचार में अंतर 822.8 एमएलडी है;
- ii. कुछ स्वीकृत औद्योगिक क्षेत्रों में सामान्य बहिःस्राव उपचार संयंत्रों (सीईटीपी) का अभाव;
- iii. नई परियोजनाओं के पूरा होने तथा सीवेज उपचार परियोजनाओं के पुनरुद्धार और/या उन्नयन में विलंब।

(ग) और (घ): नदी की सफाई एक सतत प्रक्रिया है और भारत सरकार नमामि गंगे कार्यक्रम के अंतर्गत वित्तीय और तकनीकी सहायता प्रदान करके गंगा और इसकी सहायक नदियों (यमुना नदी सहित) में प्रदूषण की चुनौतियों से निपटने में राज्य सरकार के प्रयासों में सहायता कर रही है।

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार विभिन्न उपायों पर काम कर रही है, जिनमें शामिल हैं:

- क. मौजूदा एसटीपी का उन्नयन और क्षमता में वृद्धि;
- ख. नए एसटीपी का निर्माण;
- ग. विभिन्न नाली अवरोधक परियोजनाएं।

दिल्ली जल बोर्ड (डीजेबी) के सभी प्रचलित एसटीपी की निगरानी डीपीसीसी द्वारा प्रत्येक महीने की जा रही है और विश्लेषण रिपोर्ट दिल्ली प्रदूषण नियंत्रण समिति (डीपीसीसी) की वेबसाइट पर उपलब्ध है। डीपीसीसी नियमित आधार पर निर्धारित मानकों को पूरा करने के लिए डीजेबी के साथ संपर्क में है। दिल्ली जल बोर्ड ने सूचित किया है कि प्रत्येक संविदा में उपचारित अपशिष्ट आदि के गारंटीकृत मापदंडों को पूरा न करने की स्थिति में दंड का प्रावधान है और गैर-अनुपालन के लिए समय-समय पर भुगतान रोक दिया जाता है/वसूली की जाती है। यदि एजेंसियां बार-बार पत्र व्यवहार के बाद भी उचित जवाब

नहीं देती हैं तो डीजेबी टेंडरिंग से ब्लैकलिस्ट/विवर्जित करने का प्रावधान है। डीजेबी ने विभिन्न साइटों पर चूक करने वाली फर्मों पर कार्रवाई की है।

इसके अलावा, केंद्रीय प्रदूषण नियंत्रण बोर्ड (सीपीसीबी) नियमित रूप से नदी जल गुणवत्ता मापदंडों की निगरानी करता है और सीवेज उपचार संयंत्र (एसटीपी) का निरीक्षण भी करता है और दिल्ली में स्थापित सीवेज उपचार संयंत्र (एसटीपी) की गैर-अनुपालन स्थिति के संबंध में जल (प्रदूषण की रोकथाम और नियंत्रण) अधिनियम, 1974 की धारा 18 (1) (ख) के तहत दिल्ली प्रदूषण नियंत्रण समिति को दिनांक 12.11.2024 को निर्देश भी जारी किए हैं।

औद्योगिक प्रदूषण की निगरानी के लिए, यमुना नदी के मुख्य धारा में गंभीर प्रदूषणकारी उद्योगों (जीपीआई) का वार्षिक निरीक्षण वर्ष 2020 में शुरू हुआ। वर्ष 2024 के दौरान, हिंडन सहित यमुना पर 2847 जीपीआई को निरीक्षण के चौथे दौर में सूचीबद्ध किया गया है। सभी जीपीआई का निरीक्षण किया गया है। अब तक, 2717 जीपीआई (यमुना के मुख्य धारा में 2847 जीपीआई में से) पर कार्रवाई पूरी हो चुकी है, 1826 जीपीआई अनुपालन कर रहे हैं, 334 अनुपालन कर रहे हैं, 303 जीपीआई अस्थायी रूप से बंद हैं, और 254 जीपीआई स्थायी रूप से बंद हैं। अनुपालन करने वाले (334 जीपीआई) में से, 28 जीपीआई को बंद करने के लिए नोटिस जारी किया गया है और 306 जीपीआई को कारण बताओ नोटिस जारी किया गया है। यह देखा गया है कि जीपीआई की अनुपालन स्थिति वर्ष 2020 में 64% से बढ़कर वर्ष 2023 में 79% हो गई है।

विवरण

यमुना नदी के पुनरुद्धार के लिए नमामि गंगे कार्यक्रम के तहत स्वीकृत परियोजनाओं की सूची :

क्र. सं.	परियोजना का नाम	उपचार क्षमता (एमएलडी)	स्वीकृत लागत (करोड़ रुपए में)	स्थिति
उत्तर प्रदेश				
1	वृंदावन में सीवेज अवसंरचना का पुनरुद्धार और एसटीपी (4 एमएलडी) का विस्तार/उन्नयन	4	42.82	पूर्ण
2	मसानी में मथुरा सीवेज योजना का पुनरुद्धार /नवीनीकरण	67.8	460.45	पूर्ण
3	आगरा में पुनरुद्धार कार्य के साथ इंटरसेप्शन एवं डायवर्जन	177.6	842.25	प्रगति में
4	इंटरसेप्शन एवं डायवर्जन तथा एसटीपी कार्य बागपत	14	77.36	पूर्ण
5	फिरोजाबाद में इंटरसेप्शन और डायवर्जन कार्य	0	51.08	पूर्ण

6	इटावा में इंटरसेप्शन और डायवर्जन कार्य	44.94	140.6	पूर्ण
7	मुजफ्फरनगर में इंटरसेप्शन और डायवर्जन कार्य	54.50	234.03	प्रगति में
8	बुढ़ाना में इंटरसेप्शन एवं डायवर्जन कार्य	10	48.76	पूर्ण
9	मथुरा औद्योगिक क्षेत्र, मथुरा में वस्त्र मुद्रण इकाइयों के लिए मौजूदा सीईटीपी के बुनियादी अवसंरचना का उन्नयन (6.25 एमएलडी)	6.25	13.87	पूर्ण
10	मथुरा में शेष नालों के लिए आईएंडडी तथा एसटीपी कार्य	60	292.56	प्रगति में
11	कैराना में इंटरसेप्शन और डायवर्जन कार्य	15	78.42	पूर्ण
12	छाता में आईएंडडी तथा एसटीपी कार्य	6	56.15	प्रगति में
13	कोसी में आईएंडडी तथा एसटीपी कार्य	12	66.59	प्रगति में
14	वृंदावन में आईएंडडी तथा एसटीपी कार्य	13	77.7	प्रगति में
15	हाथरस में आईएंडडी तथा एसटीपी कार्य	24	128.91	प्रगति में
16	सहारनपुर में आईएंडडी तथा एसटीपी कार्य	135	577.23	प्रगति में
17	बनत में आईएंडडी तथा एसटीपी कार्य	5	48.71	प्रगति में
18	बंतीखेड़ा और बाबरी में आईएंडडी तथा एसटीपी कार्य	5	55.47	प्रगति में
19	थानाभवन में आईएंडडी तथा एसटीपी कार्य	10	97.19	प्रगति में
20	शामली में आईएंडडी तथा एसटीपी कार्य	40	206.02	प्रगति में
21	देवबंद में आईएंडडी तथा एसटीपी कार्य	20	134.71	टेंडरिंग
22	अलीगढ़ में आईएंडडी तथा एसटीपी कार्य	113	496.02	टेंडरिंग
	उप योग	827.09	4226.88	
दिल्ली				
1	ट्रंक सीवर नंबर 4 का पुनरुद्धार	0	87.43	पूर्ण
2	ट्रंक सीवर नंबर 5 का पुनरुद्धार	0	83.4	पूर्ण
3	कौंडली चरण-I एसटीपी (45 एमएलडी), चरण-II एसटीपी (114 एमएलडी) और चरण-III एसटीपी (45 एमएलडी) का पुनरुद्धार और उन्नयन	204	239.11	पूर्ण
4	राइजिंग मेन्स का पुनरुद्धार	0	59.13	पूर्ण
5	ट्रंक सीवर का पुनरुद्धार	0	43.92	पूर्ण
6	राइजिंग मेन का पुनरुद्धार	0	45.4	पूर्ण
7	एसटीपी चरण-I (182 एमएलडी) का पुनरुद्धार और उन्नयन	182	211.79	पूर्ण
8	564 एमएलडी (124 एमजीडी) अपशिष्ट जल उपचार संयंत्र (डब्ल्यूडब्ल्यूटीपी) का निर्माण	564	665.78	प्रगति में
9	दिल्ली के कोरोनाेशन पिलर में 318 एमएलडी (70 एमजीडी) का निर्माण	318	515.07	पूर्ण
	उप योग	1268.0	1951.04	
हिमाचल प्रदेश				
1	पांवटा साहिब के जोन II और III के लिए सीवरेज योजना	3.16	11.57	पूर्ण
	उप योग	3.16	11.57	
हरियाणा				
1	पानीपत में सीवरेज और सीवेज उपचार संयंत्र (एसटीपी)	90	129.51	पूर्ण
2	सोनीपत में सीवरेज और सीवेज उपचार संयंत्र (एसटीपी)	55	88.36	पूर्ण
	उप योग	145	217.87	
	कुल योग	2242.25	6407.36	

LEASING OF DELHI GOLF CLUB

4515. SHRI MATHESWARAN V. S.:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the total amount received by the Land and Development Office for leasing the 170 acre land to Delhi Golf Club;
- (b) the reasons for not increasing the lease rate by the Government in accordance with the market rates;
- (c) the list of members to whom the membership was granted on 'out of turn' basis from 2010 to till date by the Government; and
- (d) the methodology adopted by the Government to grant membership on 'out of turn' basis along with the amount of fees charged for the membership?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (d): Delhi Golf Club was established as a municipal course in the early 1930s and was earlier known as Lodhi Golf Club. The lease of the land allotted earlier has been extended from time to time. The last lease renewal for an area of 179 acres to The Delhi Golf Club was done on 19th July, 2012. The amount received by way of ground rent, etc. from 2012 to date is Rs. 15,54,27,740/-. Land rates operated by L&DO are linked to market value and are the basis for determining lease rates for various uses including clubs. The latest revision for Delhi Golf Club was done with effect from 01.01.2011. The Delhi Golf Club manages its own affairs as per its Memorandum of Association/ Articles of Association etc. and also grants memberships under the same.

KRISHI UDAN SCHEME FOR GUJARAT**4516. SHRI DHAVAL LAXMANBHAI PATEL:**

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) whether the Government has aimed at assisting farmers in transporting agricultural products under the 'Krishi UDAN' Scheme and if so, the details thereof;
- b) the number of airports in Gujarat that have been integrated under the said scheme;
- (c) whether the Government proposes to include Valsad in the 'Krishi UDAN' scheme and if so, the details thereof; and
- (d) the volume of agricultural produce transported from Valsad under the said scheme?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a): The Krishi Udan Scheme aims to ensure seamless, cost effective, time-bound air transportation and associated logistics for all Agri-produce originating especially from Northeast, hilly and tribal regions of the country, so that it improves their value realisation. Krishi Udan Scheme is a convergence scheme where eight Ministries/Departments namely Ministry of Civil Aviation, Department of Agriculture & Farmers' Welfare, Department of Animal Husbandry and Dairying, Department of Fisheries, Ministry of Food Processing Industries, Department of Commerce, Ministry of Tribal Affairs, Ministry of Development of North-Eastern Region leverage

their existing schemes to strengthen the logistics for transportation of Agri-produce.;

By enhancing logistics and supply chains, the scheme aims to strengthen Indian agriculture and boost farmers' income. The Krishi Udan Scheme covers 58 airports in the country, primarily focusing on 25 airports in North Eastern, Hilly and Tribal region besides 33 airports in other regions/areas.

(b) to (d): At present, in the State of Gujarat, Jamnagar and Rajkot airport are covered under Krishi Udan. Krishi Udan is an ongoing Scheme and is reviewed from time to time in consultation with stakeholders.;

MAHATMA GANDHI INSTITUTE OF RURAL INDUSTRIALIZATION

4517. SHRIMATI DAGGUBATI PURANDESWARI:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) whether Mahatma Gandhi Institute for Rural Industrialization (MGIRI) is working to empower rural communities through promotion of traditional crafts and sustainable practices, if so, the details thereof and the initiatives taken for enhancing the capacity of rural industries;

(b) the details of various projects undertaken by MGIRI, including product development, consultancy, incubation and machinery development and the impact of these projects on micro enterprises, artisans, spinners and weavers;

(c) the status of the project to reposition MGIRI into a Centre of Excellence (CoE) for Rural Industrialization including the key components;

- (d) the proposal for constructing a Hostel-cum-Guest House at MGIRI and the manner in which it would support the capacity-building programmes at MGIRI; and
- (e) the future plans to further strengthen the role of MGIRI in empowering rural artisans and entrepreneurs across the country?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): Yes sir. Mahatma Gandhi Institute for Rural Industrialization (MGIRI) is working to empower traditional rural artisans through promotion of traditional crafts and sustainable practices. The details of the initiatives taken for enhancing the capacity of rural industries are as under:

(i) MGIRI conducts various Skill Development Programs/Entrepreneurship Development Programs in various MGIRI developed technologies. About 1000 nos. of SDP/EDP training program have been conducted benefitting 6414 beneficiaries to enhance the capacity of rural Industries during the last 10 years (i.e. from FY 2014-15 to FY 2023-24).

(ii) MGIRI has conducted about 100 no. of Field Trial/Dissemination of Innovative Products/Technologies/Processes during the last 10 years (i.e. from FY 2014-15 to FY 2023-24).

(b): MGIRI has undertaken various project for products/processes/machinery development. Some of the major technologies/products include Khadi finishing technologies, Solar Charkha, Panchgavya products, Herbal products, Solar Dryers, Essential Oil Extraction etc. The details are as follows:

1. MGIRI has developed more than 200 Innovative Product/Machineries/Processes during the last 10 years (i.e. from FY 2014-15 to FY 2023-24).
2. MGIRI has established a Livelihood Business Incubation Center (LBI) which has benefitted more than 500 beneficiaries.
3. Consultancy, Quality Guidance and Testings has been provided by various divisions of MGIRI and executed more than 70 nos. of externally funded projects for various Government Departments and Organizations during the last 10 years (i.e. from FY 2014-15 to FY 2023-24).

MGIRI developed innovative product/Machineries/Processes have helped in establishment of more than 200 enterprises during the last 10 years (i.e. from FY 2014-15 to FY 2023-24).

The impact of these projects on micro enterprises, artisans, spinners, and weavers are as follows:

1. MGIRI has developed & standardized various products and technologies in various types of rural industries and thus has created impact for the establishment and development of micro enterprises.
2. MGIRI is facilitating livelihood incubation, impacting the Livelihood of local artisans.
3. MGIRI has organised/participated in various Awareness Programmes, Product Exhibitions Workshops and Conferences creating awareness which has impacted the artisans lives.

(c): The project to reposition the Mahatma Gandhi Institute for Rural Industrialization (MGIRI) as a Centre of Excellence (COE) for Rural Industrialization has been approved by the Ministry of Micro, Small and Medium Enterprises (MSME). Further, process for allocation of funds is in progress.

Key Components of the Project:

a) Conservation of Heritage Structures and Reuse of Heritage Buildings.

b) Development of Research and Development (R&D) related Infrastructure.

(d): The project for constructing a Hostel cum Guest House at MGIRI for Rural Industrialization has been approved to support the capacity-building programs at MGIRI. The facility will enable MGIRI to accommodate a greater number of trainees, facilitating more extensive and frequent capacity-building programs aimed at skill enhancement and technology transfer for rural stakeholders. This will also facilitate visiting experts and officials, strengthening MGIRI's capacity to organize seminars, collaborative events, and high-level discussions focused on advancing rural industrialization.

(e): The future plans to further strengthen the role of MGIRI in empowering rural artisans and entrepreneurs across the country are as follows:

- Repositioning Mahatma Gandhi Institute for Rural Industrialization (MGIRI) as a Centre of Excellence (COE) for Rural Industrialization. The initiative aims to enhance MGIRI's role in promoting sustainable rural industrialization and empowering rural communities.

- Collaborations: Strengthening partnerships with institutions, NGOs, and private entities to enhance expertise and resource availability, so as to upgrade and accelerate the process of rural industrialization.

LOAN TO MSME SECTOR

4518. SHRI A. RAJA:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) the details of loan amounts sanctioned by banks for small-scale industries in MSME sector during the last three years;
- (b) the efforts made by the Government to mitigate the difficulties faced by these units including access to affordable credit, technology, access to market etc.; and
- (c) whether any instructions have been issued to Public Sector Undertakings and Government agencies to give preference in public procurement from MSME Units and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

- (a): As informed by Reserve Bank of India, the amount disbursed by the Scheduled Commercial Banks (SCBs) to MSMEs during the last three financial year is as follows:

Amount (in Rs. Crore)

Credit Disbursement by SCBs					
Sl. No.	Financial Year	Micro	Small	Medium	Total
1.	March-2022	4,63,622.67	4,31,696.01	3,71,346.79	12,66,665.47
2.	March-2023	6,43,150.40	5,79,554.50	4,74,033.35	16,96,738.26
3.	March-2024	8,95,633.99	7,16,599.44	5,92,221.56	22,04,454.98

Source: Reserve Bank of India.

(b): To support and strengthen the MSMEs Sector, the Government implements various measures, which inter-alia include measures for access to affordable credit, technology and marketing support. Some of them are as under:

(i) Credit Guarantee Scheme (CGS) for Micro and Small Enterprises (MSEs): CGS has a provision of collateral free loans of up to a limit of Rs. 500 lakh to MSEs with guarantee coverage up to 90%. The details of the number of guarantees provided and the amount of guarantees approved for MSEs under CGS are given below:

Duration	FY-2000-01 to FY -2019-2020	FY-2020-2021 to FY-2024-2025
Number of Guarantees Approved	43,53,591	64,81,482
Amount of Guarantees Approved (In Rs crore)	2,28,704	6,55,987

(ii) Prime Minister's Employment Generation Programme (PMEGP) provides Margin Money subsidy upto 35% for setting up of new micro enterprises in the non-farm sector with project cost of Rs. 50 lakh and Rs. 20 lakh for Manufacturing and Services enterprises respectively.

(iii) Special Credit Linked Capital Subsidy Scheme (SCLCSS) provides 25% subsidy to SC/ST MSEs on institutional finance for procurement of Plant & Machinery/Equipment.

(iv) PM Vishwakarma Yojana provides end-to-end support to artisans and craftspeople of 18 trades who work with their hands and tools which includes skilling, modern toolkits, subsidized credit support, marketing support, digital transaction incentives etc.

(v) Pradhan Mantri Mudra Yojana provides loans up to Rs. 20 lakh to the non-corporate, non-farm small/micro enterprises.

(vi) The network of Technology Centres/Tool Rooms in the country supports MSMEs in providing access to advance manufacturing technologies, training & skilling and business consultancy services to make them competitive. ZED 2.0 Scheme has been launched for improved efficacy of certification levels and for enhancing quality and competitiveness. To digitally empower MSEs, the Trade Enablement and Marketing Team Scheme has been launched.

(vii) Public Procurement Policy for Micro and Small Enterprises Order, 2012, provides an assured market share to Micro and Small Enterprises (MSEs). Procurement and Marketing Support Scheme (PMSS) extends benefits to MSEs for gaining market access through participation in Trade Fairs/ Exhibitions, Vendor Development Programmes, adoption of Modern Packaging Technique, e-Commerce platforms, etc. The number of Enterprises benefitted under various components of PMSS is as follows:

Financial Year	No. of Enterprises benefitted	Expenditure (Rs. in Crore)
2020-21	3,276	12.48

2021-22	2,332	5.17
2022-23	22,998	27.49
2023-24	35,000	68.69

(c): The Ministry of MSME notified the implementation of Public Procurement Policy for Micro and Small Enterprises Order, 2012. As per the said Policy, it is mandatory for all Central Government Ministries/ Departments/ CPSUs to procure at least 25% of their annual procurement from MSEs, including 4% from MSEs owned by SC/ST entrepreneurs and 3% from MSEs owned by women entrepreneurs.

WOMEN OWNED MSMEs

4519. ADV. PRIYA SAROJ:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) the number of women-owned MSMEs operating in Uttar Pradesh and particularly in the Machhlishahr Lok Sabha Constituency;
- (b) whether specific initiatives have been implemented to promote and support women entrepreneurship in the MSME Sector in Uttar Pradesh and the manner in which these initiatives align with State-level programmes;
- (c) whether measures are being taken to enhance access to finance for women entrepreneurs in Uttar Pradesh considering that studies indicate a significant percentage of women-owned MSMEs in the country have not availed formal institutional financing;

- (d) the extent to which the Government schemes have been effective in promoting women-led MSMEs in Uttar Pradesh and the metrics used to evaluate their success in comparison to other States' performance; and
- (e) the challenges unique to Uttar Pradesh identified, that hinder the growth of women-owned MSMEs?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a): The number of women-owned Micro, Small and Medium Enterprises (MSMEs) who have registered on Udyam Registration Portal, including Informal Micro Enterprises registered on Udyam Assist Platform in the State of Uttar Pradesh are 21,32,684, including Machhlishahr Lok Sabha Constituency.

(b) to (e): The Central Government supplements the efforts of the State/UT Government in the country, including the state of Uttar Pradesh, to promote and support women entrepreneurship in MSMEs through its various schemes, programmes and policy initiatives. Under many of the Schemes, there are provisions for special incentives to ensure inclusiveness for women. The details of initiatives for MSMEs in the country, including in the State of Uttar Pradesh, are such as:

- i. Special drives for registration of women-owned MSMEs.
- ii. To benefit women entrepreneurs, the Public Procurement Policy for Micro and Small Enterprises, Order 2012, as amended in 2018, mandates Central

Ministries /Departments /Undertaking to procure at least 3% of their annual procurement from women-owned Micro and Small Enterprises.

iii. To support women entrepreneurs under Credit Guarantee Scheme for Micro and Small Enterprises, 10% concession is given in annual guarantee fees; and guarantee coverage of 90% is given.

Credit Guarantee Scheme for Micro and Small Enterprises – Number of Guarantees Approved for women-owned MSMEs in Uttar Pradesh		
Financial Year	Number of Guarantees Approved	Guarantees Approved (Amount in Rs. Crore)
2021-22	10,678	692
2022-23	18,598	1,415
2023-24	69,691	3,286
2024-25 (till 28.02.2025)	66,129	4,164

iv. The Ministry of MSME implements Prime Minister Employment Generation Programme, which is a major credit-linked subsidy programme aimed at generating self-employment opportunities through establishment of micro-enterprises in the non-farm sector by helping traditional artisans and rural/urban unemployed youth. Under the programme, the subsidy rate for general category beneficiaries is 15% in urban areas and 25% in rural areas. For special category beneficiaries, including SC/ST/OBC/Minorities, Women, Ex-servicemen, Physically Handicapped, and those in NER, Hill, and Border areas, the subsidy is 25% in urban areas and 35% in rural areas.

Prime Minister Employment Generation Programme – Number of women-owned MSMEs Assisted and Margin Money disbursed in Uttar Pradesh		
Financial Year	No. of Units Assisted	Margin Money Subsidy (in Rs. Cr)
2021-22	3,712	143.72
2022-23	3,549	142.09
2023-24	3,733	173.53
2024-25 (till 24.03.2025)	1,670	73.74

v. To encourage entrepreneurship among women, Ministry of MSME implements ‘Skill Upgradation and Mahila Coir Yojana’ under Coir Vikas Yojana, which is an exclusive training programme aimed at skill development of women artisans engaged in the Coir sector.

vi. Participation of women entrepreneurs in trade fairs under Procurement and Marketing Support Scheme is subsidized 100% vis-a-vis 80% for other entrepreneurs.

vii. The Ministry of MSME launched the ‘Yashasvini Campaign’ on 27.06.2024. The objective of the Campaign is to empower women entrepreneurs across India through various schemes on formalization, access to credit capacity building and mentorship through awareness generation about these schemes.

viii. A new scheme to provide term loans up to Rs.2 crore to Women, Scheduled Castes and Scheduled Tribes first-time entrepreneurs has been announced in the Union Budget 2025 for promotion and development of MSME.

The Ministry of MSME coordinates with all stakeholders including MSMEs, Industry Associations, State Governments, Member Lending Institutions, MSME-Development and Facilitation Office (MSME-DFOs), etc., to promote the growth of MSMEs, in the country, including the State of Uttar Pradesh.

PROJECTS BY NHAI IN CHANDIGARH

4520. SHRI MANISH TEWARI:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the details of all ongoing and proposed projects by the National Highways Authority of India (NHA) in Chandigarh along with the budgetary outlay and expenditure for the same, year-wise;
- (b) whether any proposal has been made for the construction of a flyover at the Tribune Intersection in Chandigarh to facilitate smoother traffic flow on National Highway-44 connecting Delhi to Chandigarh;
- (c) if so, whether the plan for the Tribune Intersection flyover was sanctioned by both NHA and the Chandigarh Union Territory (UT) Administration;
- (d) if so, the current status of the proposed flyover project including the timeline of its progress since its inception; and
- (e) the reasons for the prolonged delay of over a decade in the construction of the flyover despite approvals?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

- (a): Presently, no National Highway works are under implementation in the Union Territory (UT) of Chandigarh through National Highway Authority of India (NHA). However, approx. 15.275 km length of NH-05 which has already been developed to 6-lane configuration is entrusted to UT PWD.
- (b) to (e): The work of construction of flyover on NH-05 near Tribune Chowk was approved on 11.02.2019 and awarded on 19.11.2019. However, the Contract

agreement could not be signed due to stay granted by the Punjab & Haryana High Court, Chandigarh in the matter of CWP-PIL No. 60 of 2019 against the construction of said flyover vide order dated 20.11.2019.

The stay has now been vacated by the Punjab & Haryana High Court. Considering the substantial gap of more than 5 years from the date of approval of project, a revised project report and cost estimate as per updated SOR is under preparation for approval.

MSE-SPICE SCHEME

4521. SHRI HARIBHAI PATEL:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) whether the Government has launched the MSE-SPICE Scheme to enable Micro and Small Enterprises (MSEs) to adopt Circular Economy solutions, if so, details thereof;
- (b) the details of the objectives, target sectors and strategies adopted under the scheme;
- (c) the total budget allocated for the scheme and the expected benefits for the MSE sector;
- (d) the number of MSEs assisted under the scheme so far and the total expenditure incurred as on March 2025; and
- (e) whether the Government has identified specific initiatives to encourage recycling and resource reprocessing in key sectors like plastic, rubber and electronic waste, if so, details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): The Government of India launched the MSE-Scheme for Promotion and Investment in Circular Economy (MSE-SPICE) to enable UDYAM registered Micro and Small Enterprises (MSEs) to adopt Circular Economy solutions focusing on sectors like Plastic, Rubber, Electronics waste, Municipal solid waste and liquid waste, Compressed biogas, End-to-life vehicles, Scrap metal– ferrous and non-ferrous, Solar panels, Gypsum, toxic, Hazardous industrial waste, used oil waste to comply with Extended Producer Responsibility (EPR) and Waste Recycling targets set for industries and international environmental goals and improve operational efficiency. The loan size under the MSE-SPICE Scheme varies based on the project cost. For Brownfield projects in MSEs, the maximum project cost admissible under the scheme is ₹ 50 Lakhs, with a 25% subsidy on the cost of Plant and Machinery only. However, projects costing more than ₹ 50 Lakhs are also admissible under the scheme, but the subsidy would be limited to a maximum of ₹12.5 Lakhs/unit. The objectives of the Scheme are as under:

- To promote Circular Economy (CE) and incentivize MSEs to adopt CE in the sector with a focus on notified regulations such as Plastic, Rubber and Electronics Waste Management etc.
- Enable MSE units to comply with Extended Producers Responsibility (EPR) and Waste Recycling targets set for industries.

- (c): MSE-SPIICE Scheme having total budget outlay of ₹ 472.50 Crore to enable more than 3400 Nos. of MSEs to adopt Circular Economy (CE) solutions.
- (d): Total 6 Nos. of Micro and Small Enterprises (MSEs) have been assisted under the scheme and total expenditure incurred is ₹ 124.54 lakh.
- (e): The scheme encourages recirculation of resources by adopting the strategies of Circular Economy, which interalia includes; reducing, reusing and recycling in the key sector like Plastic, Rubber and Electronic waste.

प्रधानमंत्री गति शक्ति पोर्टल से प्रधानमंत्री आवास पोर्टल पर स्थानांतरण

4522. श्री मनीष जायसवाल:

श्री अनुराग सिंह ठाकुर:

श्री बलभद्र माझी:

श्री आशीष दुबे :

श्री जुगल किशोर:

क्या **जनजातीय कार्य** मंत्री यह बताने की कृपा करेंगे कि

(क) सरकार द्वारा प्रधानमंत्री गति शक्ति पोर्टल से प्रधानमंत्री आवास पोर्टल पर आवासों के लिए अनुमोदन प्रणाली को स्थानांतरित करने के साथ वास्तविक समय की निगरानी और जवाबदेही सुनिश्चित करने के लिए क्या कदम उठाए जा रहे हैं;

(ख) क्या मौजूदा जवाबदेही तंत्र यह सुनिश्चित करने के लिए मौजूद है कि स्वीकृत मकान केवल कागजों पर ही न हों बल्कि वास्तव में निर्मित और वितरित किए जाएं;

(ग) क्या सरकार का विचार लाभार्थियों के समक्ष आने वाली समस्याओं के समाधान के लिए एक स्वतंत्र शिकायत निवारण तंत्र स्थापित करने का है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गा दास उइके):

(क) और (ख): पीवीटीजी परिवारों को पक्के मकान का प्रावधान पीएम जनमन के तहत उपायों में से एक है, जिसे ग्रामीण विकास मंत्रालय (एमओआरडी) द्वारा कार्यान्वित किया जा रहा है।

पीएम जनमन के कार्यान्वयन के लिए, जनजातीय कार्य मंत्रालय (एमओटीए) ने राज्य सरकारों/संघ राज्यक्षेत्र के प्रशासन के माध्यम से पीवीटीजी आबादी का अनुमान लगाने और आवास सहित बुनियादी ढांचे में अंतरों का भी पता लगाने के लिए पीएम गति शक्ति मोबाइल एप्लिकेशन के माध्यम से आवास स्तर पर डेटा संग्रह कार्य शुरू किया है। अभियान के मौजूदा दिशानिर्देशों में यह निर्धारित किया गया है कि मोबाइल ऐप के माध्यम से प्राप्त अंतरों को संबंधित मंत्रालयों और राज्य लाइन विभागों द्वारा क्रॉस-सत्यापित किया जाना है। तदनुसार, अभियान के तहत पीएमएवाई-जी मकानों को कार्यक्रम के स्थापित मानदंडों के अनुसार ग्रामीण विकास मंत्रालय के आवास सॉफ्ट पोर्टल पर स्वीकृत किया जा रहा है। अनुमोदन के बाद अंतराल (अंतरों) के संबंध में मंजूरी की निगरानी के लिए आंकड़ों को पीएम गति शक्ति पर अद्यतन/एकीकृत किया जाता है।

ग्रामीण विकास मंत्रालय से प्राप्त जानकारी के अनुसार, पीएमएवाई-जी योजना का क्रियान्वयन और साक्ष्य आधारित निगरानी दोनों ही आवास सॉफ्ट और आवास ऐप की सहायता से शुरू से अन्त तक लेन देन (एंड टू एंड ट्रांजेक्शन) आधारित ई-गवर्नेंस मॉडल के माध्यम से की जा रही है। लाभार्थियों की पहचान, स्वीकृति, किस्तों की निर्मुक्ति, पूरा होने की रिपोर्टिंग आदि के माध्यम से सभी कार्य आवास सॉफ्ट और मोबाइल एप्लिकेशन “आवास ऐप” का उपयोग करके किए जाते हैं। वास्तविक और वित्तीय प्रगति की निगरानी आवास सॉफ्ट पर उपलब्ध विभिन्न रिपोर्टों के माध्यम से की जाती है, जो जनता के लिए खुली हैं।

(ग) और (घ): ग्रामीण विकास मंत्रालय से प्राप्त जानकारी के अनुसार, पीएमएवाई-जी के अंतर्गत प्रशासन के विभिन्न स्तरों अर्थात् ग्राम पंचायत, ब्लॉक, जिला एवं राज्य स्तर पर शिकायत निवारण तंत्र स्थापित किया गया है। माननीय संसद सदस्यों, राज्य विधानसभा सदस्यों एवं आम जनता द्वारा सीधे अथवा सीपीजीआरएएमएस (सीपीग्राम) के माध्यम से रिपोर्ट की गई अनियमितताओं के मामलों को आवश्यक कार्रवाई के लिए राज्य सरकार के समक्ष उठाया जाता है।

झारखंड में बाढ़ के कारण नदियों के तटबंधों पर मिट्टी का कटाव

4523. श्री नलिन सोरेन:

क्या जल शक्ति मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार ने झारखण्ड में बाढ़ से होने वाले वार्षिक नदी-तटवर्ती कटाव के प्रभाव का कोई आकलन किया है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है तथा ऐसी वार्षिक बाढ़ के क्या कारण हैं;
- (ग) सरकार द्वारा ऐसी बाढ़ को रोकने के लिए क्या उपाय किए गए हैं/किए जा रहे हैं;
- (घ) क्या सरकार ने झारखंड में बाढ़ और मृदा कटाव की समस्या के समाधान के लिए स्थानीय हितधारकों के साथ परामर्श किया है; और
- (ङ) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क) से (ङ): नदी में कटाव, उसकी गति और उसमें तलछट का जमाव नदी के प्राकृतिक विनियमन कार्य हैं। नदियाँ अपने साथ लाई गई गाद भार और जमा की गई गाद भार के बीच संतुलन बनाए रखती हैं, जिससे नदी की प्रवृत्ति बनी रहती है। बाढ़ मुख्य रूप से प्राकृतिक आपदा है जिसका सामना देश लगभग हर साल अलग-अलग परिमाण में करता है। बाढ़ की घटना को विभिन्न कारकों के लिए जिम्मेदार ठहराया जा सकता है, जिसमें समय और स्थान दोनों में वर्षा में व्यापक भिन्नताएं शामिल हैं, जो सामान्य पैटर्न से बार-बार विचलन करती हैं, नदियों की अपर्याप्त वहन क्षमता, नदी के किनारों का कटाव और नदी तल में गाद जमना, भूस्खलन, बाढ़ प्रवण क्षेत्रों में खराब प्राकृतिक जल निकासी, बर्फ पिघलना और हिमनद झीलों का फटना। बाढ़ से होने वाले नुकसान के वर्षवार आँकड़े संबंधित राज्यों से पुष्टि के बाद केंद्रीय जल आयोग (सीडब्ल्यूसी) द्वारा संकलित किए जाते हैं। वार्षिक बाढ़ क्षति डेटा (1953 से 2022) पर सीडब्ल्यूसी प्रकाशन <https://cwc.gov.in/sites/default/files/report-flood-damage-statistics.pdf> पर उपलब्ध है।

बाढ़ प्रबंधन और कटाव रोधी योजनाएं संबंधित राज्य सरकारों द्वारा उनकी प्राथमिकता के अनुसार बनाई और क्रियान्वित की जाती हैं। केंद्र सरकार तकनीकी मार्गदर्शन प्रदान करके और गंभीर क्षेत्रों में बाढ़ के प्रबंधन के लिए प्रोत्साहन वित्तीय सहायता प्रदान करके राज्यों के प्रयासों में सहायता करती है।

एकीकृत बाढ़ प्रबंधन दृष्टिकोण का उद्देश्य आर्थिक लागत पर बाढ़ से होने वाली क्षति से सुरक्षा प्रदान करने के लिए संरचनात्मक और गैर-संरचनात्मक उपायों का विवेकपूर्ण मिश्रण अपनाना है।

कटाव-रोधी सहित बाढ़ प्रबंधन के संरचनात्मक उपायों को मजबूत करने के लिए मंत्रालय ने ग्यारहवीं और बारहवीं पंचवर्षीय योजना के दौरान नदी प्रबंधन, बाढ़ नियंत्रण, कटाव-रोधी, जल निकासी विकास, समुद्री कटाव-रोधी आदि से संबंधित कार्यों के लिए राज्यों को केंद्रीय सहायता प्रदान करने के लिए बाढ़ प्रबंधन कार्यक्रम (एफएमपी) लागू किया था, जो बाद में वर्ष 2017-18 से 2020-21 तक की अवधि के लिए "बाढ़ प्रबंधन और सीमा क्षेत्र कार्यक्रम" (एफएमबीएपी) के एक घटक के रूप में जारी रहा और इसे 2021 से 2026 की अवधि के लिए आगे बढ़ाया गया। झारखंड राज्य को एफएमपी घटक के तहत इसकी स्थापना के बाद से 22.71 करोड़ रुपये की कुल केंद्रीय सहायता जारी की गई है।

सी.डब्ल्यू.सी. बाढ़ प्रबंधन के गैर-संरचनात्मक उपाय के रूप में संबंधित राज्य सरकारों को चिन्हित स्थानों पर बाढ़ पूर्वानुमान जारी करता है। सी.डब्ल्यू.सी. उचित जलाशय विनियमन के लिए चिन्हित जलाशयों में अंतर्वाह पूर्वानुमान भी जारी करता है। नेटवर्क की स्थापना राज्य सरकार/परियोजना अधिकारियों के परामर्श से की गई है। झारखंड में कुल 17 बाढ़ पूर्वानुमान स्टेशन हैं (2 स्तरीय पूर्वानुमान स्टेशन और 15 अंतर्वाह पूर्वानुमान स्टेशन)।

ALLOCATION UNDER SELF RELIANT INDIA FUND

4524. SHRI ARVIND DHARMAPURI:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

- (a) the total corpus allocated under Self Reliant India Fund (SRI Fund) and the number of MSMEs that have benefitted from the scheme so far;
- (b) the eligibility criteria for MSMEs to avail funding under SRI Fund;
- (c) the distribution of funds under SRI, Sector-wise including allocations to manufacturing, services and technology-based MSMEs;
- (d) whether the Government is collaborating with financial institutions or venture capital firms to enhance the effectiveness of SRI Fund, if so, the details thereof; and
- (e) whether any tax benefits or incentives are provided to investors participating in SRI Fund to encourage investment in MSMEs, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) to (c): As a part of Aatmanirbhar Bharat package, Rs 50,000 crore equity infusion for MSMEs through Fund of Funds was announced in 2020. Under this fund of Rs. 50,000 crore, there is a provision of Rs.10,000 crore corpus from the Government of India and Rs.40,000 crore through Private Equity/Venture Capital funds. As per the Self Reliant India (SRI) Fund guidelines, MSMEs, are eligible for consideration. The equity support is provided to MSMEs which, after assessment, are found viable, with high growth trajectory and robust funds flows. Since inception, as on 28.02.2025, 577 MSMEs have benefitted under SRI Fund. The sector-wise details of MSMEs benefitted in the country under SRI Fund are as given below:

Amount (in Rs. Crore)

Sector-wise details of MSMEs benefitted under SRI Fund as on 28.02.2025 since inception							
Manufacturing		Services		Trading		Total Contribution	
Number of MSMEs	SRI Contribution	Number of MSMEs	SRI Contribution	Number of MSMEs	SRI Contribution	Number of MSMEs	Total SRI Contribution
176	539.18	364	646.39	37	83.59	577	1,269.16

Source: NSIC Venture Capital Fund Limited.

(d): SRI Fund is a Securities and Exchange Board of India (SEBI) registered Alternative Investment Fund (AIF). SRI Fund commits to other SEBI registered AIF Categories I & II. SRI Fund has empanelled 60 Daughter Funds, so far.

(e): Investments in SRI Fund, which is designed to support MSMEs, do not offer any specific tax benefits or deductions under the Income Tax Act. As per Ministry of MSME's notification no. S.O. 4926(E), dated 18.10.2022, non-tax benefits are extended for 3 years in case of an upward change in status of MSMEs.

IMPACT OF OPEN SKY AGREEMENT

4525. SHRI MALVINDER SINGH KANG:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

- (a) whether it is a fact that the 'Open Sky' policy adopted by the Government is having an adverse effect on the tourism sector in the country;
- (b) if so, the details thereof;
- (c) whether the Government proposes to reconsider its policy;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the steps proposed to be taken by the Government to minimize its impact on the tourism sector?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) Open Sky Agreements enable the enhancement of the air connectivity between two countries. They help the designated carriers of both the countries to mount unlimited operations subject to the availability of slots at respective airports. These agreements provide the opportunity to the Indian carriers as well as carriers of foreign countries to ramp up operations between India and the respective countries leading to enhanced air connectivity, which provides a conducive environment for growth of the tourism sector.

(b) to (e): Does not arise.

भीलवाड़ा में दो लेन वाली सड़क का चार लेन वाली सड़क में परिवर्तन

4526. श्री दामोदर अग्रवाल:

क्या **सड़क परिवहन और राजमार्ग** मंत्री यह बताने की कृपा करेंगे कि:

(क) राज्य राजमार्गों को राष्ट्रीय राजमार्गों में परिवर्तित करने के लिए मानकों और नीति का ब्यौरा क्या है;

(ख) दो लेन वाली सड़क को चार लेन वाली सड़क में परिवर्तित करने के लिए मानक और नीति क्या है; और

(ग) क्या सरकार को भीलवाड़ा-शाहपुरा-जहाजपुर-देवली सड़क को दो लेन से चार लेन में परिवर्तित करने का कोई अनुरोध प्राप्त हुआ है तथा यदि हां, तो तत्संबंधी ब्यौरा क्या है तथा इसके पूरा होने की समय-सीमा क्या है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) और (ख): सरकार का सड़क परिवहन और राजमार्ग मंत्रालय मुख्य रूप से राष्ट्रीय राजमार्गों (एनएच) के विकास और रखरखाव के लिए उत्तरदायी है। राज्य राजमार्गों (एसएच) सहित राज्य की सड़कों को समय-समय पर सुस्थापित व्यापक सिद्धांतों के आधार पर राष्ट्रीय राजमार्ग घोषित किया जाता है, जिनमें शामिल हैं: -

- I. निकटवर्ती देशों, राष्ट्रीय राजधानी को राज्य की राजधानियों से जोड़ना/राज्य की राजधानियों, प्रमुख बंदरगाहों, गैर-प्रमुख बंदरगाहों, बड़े औद्योगिक केंद्रों या पर्यटन केंद्रों को परस्पर जोड़ने वाली सड़कें।
- II. पहाड़ी एवं अलग-थलग क्षेत्र में महत्वपूर्ण सामरिक महत्व वाली सड़कें।
- III. मुख्य सड़कें जो यात्रा की दूरी को कम करने और पर्याप्त आर्थिक विकास हासिल करने में सक्षम बनाती हैं।
- IV. सड़कें जो पिछड़े क्षेत्र और पहाड़ी क्षेत्र के बड़े भू-भाग से जुड़ने में मदद करती हैं।
- V. 100 किमी की राष्ट्रीय राजमार्ग ग्रिड की उपलब्धि में योगदान देने वाली सड़कें।
- VI. पीएम गतिशक्ति राष्ट्रीय मास्टर प्लान (एनएमपी) के साथ अनुरूप सड़कें।

अधिसूचित राष्ट्रीय राजमार्गों पर कार्य, जिसमें क्षमता वृद्धि को चार/छह/आठ लेन के मानकों तक बढ़ाना शामिल है, यातायात सघनता, संपर्कता की आवश्यकता, सड़क की स्थिति, पारस्परिक प्राथमिकता, निधियों की उपलब्धता और पीएम गतिशक्ति एनएमपी के साथ तालमेल के आधार पर किया जाता है।

(ग): वर्तमान में राजस्थान राज्य में राष्ट्रीय राजमार्गों की कुल लंबाई लगभग 10,733 किलोमीटर है। अप्रैल, 2014 से राजस्थान राज्य में राज्यीय राजमार्गों सहित लगभग 2,959 किलोमीटर लंबाई की राज्य सड़कों को राष्ट्रीय राजमार्ग के रूप में अधिसूचित किया गया है।

शाहपुरा से जहाजपुर (39 किमी) तक का सड़क खंड एनएच-148डी का हिस्सा है और वर्तमान में दो लेन का है। इस खंड को चार लेन का बनाने के लिए विस्तृत परियोजना रिपोर्ट (डीपीआर) तैयार करने का कार्य प्रगति पर है।

वर्तमान में राजस्थान राज्य में भीलवाड़ा-शाहपुरा और जहाजपुर-देवली खंड को राष्ट्रीय राजमार्ग घोषित करने पर विचार नहीं किया जा रहा है।

EMRS UNDER JHARGRAM PARLIAMENTARY CONSTITUENCY

4527. SHRI KALIPADA SAREN KHERWAL:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

(a) whether the construction work of Eklavya Model Residential School (EMRS) in Punshya of Bandwan block under Jhargram Parliamentary Constituency started in 2021;

(b) if so, the details and the current status thereof and the reasons for delay; and

(c) the timeline for its completion thereof and the budget allocated for the same?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) and (b): No sir, the land for the EMRS at Punsha village in Bundwan block, Purulia district has been provided by the State Government of West Bengal in March, 2025 and the work is in pre-construction stage.

(c): The total construction period, including pre-construction activities, is 24 months.

The approved cost for EMRS Bundwan is ₹37.80 crore.

UPGRADATION OF BALLARI ROAD

4528. SHRI BASTIPATI NAGARAJU:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the Government is undertaking the upgradation of the Ballari road stretch between Devanahalli to Kurnool;

- (b) if so, the total road length sanctioned for upgradation, State-wise, if not, the reasons therefor;
- (c) the total funds sanctioned/disbursed/utilized for the said road upgradation along with the deadline for completion thereof; and
- (d) whether any delay or challenges were faced in completing the said road upgradation and if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

- (a): The existing stretch of NH-44 from Kurnool to Andhra Pradesh- Karnataka Border and from Andhra Pradesh-Karnataka Border to Devanahalli has already been developed to 4/6 lane configuration and no project for further upgradation of this stretch has been undertaken.
- (b) to (d): Does not arise.

VILLAGES UNDER PMAAGY

4529. SHRI BALASHOWRY VALLABHANENI:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) whether it is true that the Government has identified 36,430 villages in the country to help tribals under Pradhan Mantri Adi Adarsh Gram Yojana (PMAAGY) after analyzing data of Mission Antyodaya;
- (b) if so, the details of villages selected from Andhra Pradesh, district-wise;
- (c) whether there is separate fund allocation for PMAAGY or budget under Tribal Sub-Plan is being used for this purpose; and

(d) the details of the activities undertaken in the said 36,430 villages, with a particular reference to Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a), (c) and (d): 'Pradhan Mantri Adi Adarsh Gram Yojana (PMAAGY)' was launched by Government for integrated development of eligible villages with 50% tribal population and 500 STs across States/UTs selected for undertaking development activities through convergence approach. . The scheme envisions to mitigate gaps prominently in 8 sectors of development viz. Road connectivity (Internal and Inter village /block), Telecom connectivity (Mobile /internet), School, Anganwadi Centers, Health Sub-Centre, Drinking water facility, Drainage and solid waste management. There is a separate budget allocation for the scheme of PMAAGY and an amount of Rs.20.38 lakh per village (total Rs 7276 cr for 36,428 villages) was earmarked under the scheme. The State governments were required to make Village development plan with convergence of Central STC (Schedule tribe component) and State TSP (Tribal Sub Plan) funds available with sectorial Central Govt Ministries and State Govt. In the VDP, the aim is to address gaps with regard to basic amenities identified through Antodaya Mission, in each selected village . As on date 17,656 VDPs have been approved and total funds released till date amounts to Rs.2394.40 Cr

(b): Under the scheme of PMAAGY, 517 Villages have been identified from the State of Andhra Pradesh. The district wise details are given in the enclosed **Statement**. However as Andhra Pradesh did not submit the VDPs for the proposed

village Hence funds under the scheme could not be released to State of Andhra Pradesh.

STATEMENT

District wise Identified villages for the State of Andhra Pradesh Under the scheme of PMAAGY

S. No.	District Name	Total Villages
1.	Anantapur	4
2.	Chittoor	1
3.	East Godavari	69
4.	Guntur	6
5.	Krishna	7
6.	Kurnool	2
7.	Prakasam	6
8.	Srikakulam	66
9.	Visakhapatnam	225
10.	Vizianagaram	104
11.	West Godavari	26
12.	Y.S.R.	1
Total Villages		517

ENSURING EQUITABLE TOLL CHARGES ON NATIONAL HIGHWAYS

4530. SHRI HIBI EDEN:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the Government would reconsider the methodology for toll tax calculation to ensure fair pricing for road users, if so, the details thereof and if not, the reasons therefor;

(b) whether the Government would impose stricter regulations on concessionaires to ensure proper maintenance of highways, if so, the details thereof and if not, the reasons therefor;

(c) whether concessionaires are fulfilling their obligations regarding road maintenance, black spot management and passenger amenities, if so, the details thereof and if not, the reasons therefor;

(d) whether the exponential increase in revenue collection due to higher vehicle numbers justifies a reduction in toll rates, if so, the details thereof and if not, the reasons therefor;

(e) whether the Government would review the existing rules that determine toll tax on National Highways, if so, the details thereof and if not, the reasons therefor; and

(f) whether the base rate of toll fees per kilometer under the NH Fee Rules, 2008, would be lowered considering the increase in vehicular traffic, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): The extant fee rule (National Highways Fee (Determination of Rates and Collection) Rules, 2008) for levy of Fee for services or benefits rendered on National Highways, was formulated in the year 2008, ensuring transparency and certainty in the determination of user fee rates, with a uniform methodology for calculating user fees across the country and the same fee rule continues to be in effect.

As such, the user fee is collected at a fee plaza for the use of any section of National Highway as per the provisions of National Highways Fee Rules, 2008 applicable for the respective category of vehicles uniformly across the country.

(b): Maintenance of National Highways (NHs) is regulated/governed as per provisions of the respective Concession Agreements. In case of any defaults on part of Concessionaires, appropriate penal actions are taken including the execution of works at the risk and cost of the Concessionaire.

(c): The development and maintenance of NHs is a continuous process. The defects in maintenance are surveyed through periodic inspection by the concerned contractor/ concessionaire/ consultant. The rectification of ageing infrastructure over a period of time is dealt as per the Operations and Maintenance (O&M) requirements specified in the contract/concession agreement duly supported by the technical guidelines. Penal action is also taken in case of non-fulfilment of conditions stipulated in contract/concession agreement. Accordingly, efforts are made to ensure that the National Highways are in a traffic-worthy condition.

(d) to (f): The government undertakes several National Highways projects, including the widening of existing roads, the development of Greenfield NH projects, to accommodate growing traffic, improve safety, promote economic growth, and enhance logistics efficiency. However, over time, the construction cost of National Highways have also increased due to increasing cost of acquisition of land, inflation and other related expenses.

Various factors such as Lane Configuration i.e. 2 Lane with paved shoulders/ 4 or more lane, Length of Section, Length of Bypasses /Structures /Tunnels and

Type of Vehicle (Car, Bus, Multi Axle Trucks, etc.) are considered in determining the rate of user fee at a fee plaza for use of a particular section of National Highway, in accordance with provision of NH Fee rules.

Further, the user fee collected at NH user fee plazas is subject to periodic revision, primarily to account for changes in the Wholesale Price Index (WPI).

भरतपुर को एनसीआर से बाहर किया जाना

4531. श्री भजन लाल जाटव:

क्या आवासन और शहरी कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या भरतपुर जिले को राष्ट्रीय राजधानी क्षेत्र (एनसीआर) से बाहर करने की लोगों की लंबे समय से चली आ रही मांग सरकार के विचाराधीन है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार क्षेत्र के विकास को ध्यान में रखते हुए भरतपुर के निवासियों के लिए कोई विशेष राहत नीति लाने की योजना बना रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ग) क्या सरकार भरतपुर के विकास और इसे एनसीआर से बाहर करने की संभावनाओं का अध्ययन करने के लिए इस मुद्दे पर एक उच्च स्तरीय समिति गठित करने की योजना बना रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) से (ग): क्षेत्रीय योजना (आरपी) तैयार करने के लिए राष्ट्रीय राजधानी क्षेत्र योजना बोर्ड (एनसीआरपीबी) का अधिकार क्षेत्र राजस्थान के अलवर और भरतपुर जिलों सहित उत्तर प्रदेश, राजस्थान, हरियाणा और राष्ट्रीय राजधानी क्षेत्र दिल्ली के उप-क्षेत्रों में आने वाले 55,083 वर्ग किलोमीटर क्षेत्र तक फैला हुआ है।

भरतपुर के मामले में, एनसीआरपीबी ने पांच परियोजनाओं के लिए 161.72 करोड़ रुपये का ऋण स्वीकृत किया है। इसके अलावा, वित्त मंत्रालय ने 2024-25 में पूंजी निवेश के लिए राज्य को विशेष सहायता (ऋण) के तहत 14 परियोजनाओं हेतु राजस्थान राज्य के लिए 288.33 करोड़ रुपये के

पूँजीगत व्यय को अनुमोदित किया है, जिसमें भरतपुर जिले की 11 परियोजनाओं के लिए 225.22 करोड़ रुपये की विशेष सहायता (ऋण) शामिल है।

कोई अन्य प्रस्ताव विचाराधीन नहीं है।

DEVELOPMENT OF FOOD PROCESSING INDUSTRIES

4532. SHRI N. K. PREMACHANDRAN:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) whether the Government proposes to introduce an effective mechanism for the development of food processing industries, if so, the details thereof;
- (b) whether the Government introduced any mechanism for effective pricing and marketing strategies, if so, the details thereof;
- (c) whether the Government proposes to ensure the availability of raw materials to be procured for the food processing industries in a reasonable price and if so, the details thereof;
- (d) whether the Government proposes to extend the financial assistance for modernization of the food processing industry, if so, the details thereof;
- (e) the details regarding the closed down food processing industries due to COVID-19 pandemic, State-wise; and
- (f) whether the Government proposes to introduce any special scheme for comprehensive revival of the said food processing industries and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a): In order to promote and ensure overall development of food processing sector, Ministry of Food Processing Industries (MoFPI) has been incentivizing setting up/expansion of related infrastructure through its Central Sector schemes namely Pradhan Mantri Kisan SAMPADA Yojana (PMKSY) Scheme, Production Linked Incentive Scheme for Food Processing Industry (PLISFPI) and Centrally Sponsored – Pradhan Mantri Formalization of Micro Food Processing Enterprises (PMFME) Scheme across the country. These schemes are not region or state specific but demand driven.

Under PMKSY, credit linked financial assistance (capital subsidy) is provided to entrepreneurs for setting up of food processing industries with total outlay of Rs 5520 Cr for 15th Finance Commission Cycle.

Under PMFME scheme, financial, technical and business support is provided for setting up / upgradation of micro food processing enterprises. The scheme is operational for a period of upto 2025-26 with an outlay of Rs.10,000 Crore.

PLISFPI is, inter alia, intended to support creation of global food manufacturing champions and support Indian brands of food products in international market. The Scheme is operational for a period from 2021-22 to 2026-27 with an outlay of Rs. 10,900 crores.

(b) and (c): Grants upto 50% for branding and marketing support to groups of FPOs/ SHGs/ Cooperatives or a Special Purpose Vehicle of Micro Food Processing Enterprises is available under related component of PMFME Scheme.

In order to promote local industries, One District One Product (ODOP) approach under PMFME Scheme has been adopted to reap the benefit of scale in

terms of procurement of inputs, availing common services and marketing of products. It provides the framework for value chain development and alignment of support infrastructure. The ODOP are identified by States / UTs based on the agriculture production, raw material availability, perishability of the product etc.

MoFPI has identified 40 clusters for 10 fruits in 15 states, 97 clusters for 11 vegetables in 25 states and 1 cluster in 1 state for marine under scheme for Operation Greens under Pradhan Mantri Kisan Sampada Yojana for better availability of raw material to food processing industries. List of production clusters is given in the enclosed **Statement**.

Schemes of MoFPI are, inter alia, intended to develop value-added products, benefitting and increasing the price of their products and income of the farmers in the country.

(d): MoFPI aims to promote preservation and processing of food products and modernization/ capacity enhancement of food processing units and Ministry extends financial support to prospective entrepreneurs for setting up of different kinds of food processing, as per respective scheme guidelines.

(e): While some food processing industries faced temporary disruptions and closures due to Covid Pandemic related restrictions in India, the industry as a whole did not experience a complete shutdown, and many businesses adapted to continue operations.

In order to support Food Processing Industry during lockdown phases, MoFPI had constituted a dedicated team of officers and a COVID grievance cell. The team continuously monitored the food production and supply chain logistics

etc. and facilitated resolution of 649 COVID related Industry grievances and supported more than 100 companies with restarting their operations. 12 industry interactions through video conferences, were also organized with industry associations, leading processors, exporters, FPOs, retailers and other stakeholders to resolve and provide maximum benefits to this sector.

As per Annual Survey of Industries 2022-23, the number of registered food processing units, pre and post Covid-19 in the country is as under -:

Year	No. of Registered Units
2018-19	40,579
2019-20	41,484
2020-21	41, 938
2021-22	41,913
2022-23	42,801

(f): In order to ensure overall development of Food Processing Industries in the country including to deal with challenges arising out of COVID-19, MoFPI has undertaken a number of measures as part of the Aatmanirbhar Bharat Initiative, which includes (a) New Centrally Sponsored PMFME Scheme; (b) New Central Sector PLISFPI; (c) Expansion in scope of transportation and storage subsidy under Operation Greens scheme from Tomato, Onion and Potato to 41 notified fruits and vegetables.

STATEMENT

LIST OF CLUSTERS

A. List of Clusters for Fruits

1. Production Clusters for Mango

S. No.	State	Production Cluster
1	Andhra Pradesh	Cluster-1-Chittoor, Anantapuram, Kadapa

		Cluster-2- Krishna
2	Uttar Pradesh	Cluster-1-Lucknow, Unnao, Sitapur
		Cluster-2-Saharanpur, Bijnor, Meerut, Amroha, Bulandshahar
3	Gujarat	Cluster-1- Navsari, Valsad
		Cluster-2- Junagadh, Rajkot
4	Maharashtra	Cluster-1-Ratnagiri, Sindhudurg, Raigad

2. Production Cluster for Banana

S. No.	State	Production Cluster
1	Andhra Pradesh	Cluster-1- Kadapa, Anantapur
		Cluster-2-East Godawari, West Godawari, Visakhapatnam, Vizianagaram
2	Gujrat	Cluster-1-Bharuch, Anand, Narmada, Surat, Chhotaudepur, Vadodara,
3	Maharashtra	Cluster-1-Jalgaon
4	Tamil Nadu	Cluster-1- Erode, Coimbatore
		Cluster-2-Tuticorin, Theni, Madurai
5	Uttar Pradesh	Cluster-1-Gorakhpur, Kushi Nagar, Maharajganj
		Cluster-2- Fatehpur, Kaushambi

3. Production Clusters for Apple

S. No.	State	Production Cluster
1	Jammu and Kashmir	Cluster-1-Baramulla, Shopian, Kupwara, Anantnag, Kulgam, Badgam, Pulwama
2	Himachal Pradesh	Cluster-1-Shimla, Kullu, Kinnaur

4. Production Clusters for Pineapple

S. No.	State	Production Cluster
1	West Bengal	Cluster-1-Darjeeling, Uttar Dinajpur, Jalpaiguri
2	Assam	Cluster-1-Dima Hasao, East/West-Karbi Anglong, Kamrup
3	Tripura	Cluster-1-Dhalai, North Tripura
4	Meghalaya	Cluster-1-Ri Bhoj
		Cluster-2 - East Garo Hills, West Garo Hills

5. Production Clusters for Kinnow/Mandarin

S.No.	State	Production Cluster
1	Madhya Pradesh	Cluster-1- Agar Malwa, Shajapur, Rajgarh
2	Punjab	Cluster-1- Fazilka , Muktsar, Bhatinda
3	Maharashtra	Cluster-1-Amravati, Nagpur, Akola
4	Rajasthan	Cluster-1-Jhalawar

6. Production Clusters for Grapes

S. No.	State	Production Cluster
1	Maharashtra	Cluster-1-Nashik, Pune
		Cluster-2-Sangli, Solapur

7. Production Clusters for Amla

S. No.	State	Production Cluster
1	Uttar Pradesh	Cluster-1- Pratapgarh, Prayagraj, Chitrakoot, Banda
2	Madhya Pradesh	Cluster-1-Katni, Chhindwara, Rewa, Sidhi, Shahdol
3	Tamil Nadu	Cluster-1-Tirunelveli, Dindigul, Theni

8. Production Clusters for Pomegranate

S. No.	State	Production Cluster
1	Maharashtra	Cluster-1-Nashik, Ahmednagar, Pune
		Cluster-2-Solapur, Sangli
2	Gujarat	Cluster-1-Kachchh, Banas Kantha
		Total

9. Production Clusters for Guava

S. No.	State	Production Cluster
1	Uttar Pradesh	Cluster-1 -Budaun, Kasganj, Aligarh, Farrukhabad, Etah
2	Madhya Pradesh	Cluster-1-Khargone, Indore, Dhar
		Cluster-2- Sehore, Vidisha, Bhopal
		Cluster-3- Sheopur, Morena, Gwalior
3	Bihar	Cluster-1-Nalanda, Muzaffarpur, Patna

10. Production Clusters for Litchi

S. No.	State	Production Cluster
1	Bihar	Cluster-1-Muzaffarpur, Purbi Champaran, Vaishali, Sitamarhi, Pashchim Champaran

B. List of Clusters for Vegetables

1. Production cluster of Tomato:

S. No	State	Production Cluster
1.	Andhra Pradesh	Chittoor, Anantpur
2.	Madhya Pradesh	Shivpuri
3.	Karnataka	Kolar, Chikkaballapur
4.	Odisha	Mayurbhanj, Keonjhar
5.	Gujarat	Sabarkantha, Anand, Kheda
6.	Telangana	Ranga Reddy, Adilabad, Vikarabad
7.	West Bengal	Coochbehar, North 24 Parganas, Nadia, Murshidabad Alipurduar

2. Production cluster of Onion:

S. No	State	Production Cluster
1.	Maharashtra	Nasik, Ahmednagar, Jalgaon, Pune, Satara, Solapur
2.	Madhya Pradesh	Dewas, Indore, Ujjain, Khandwa
3.	Karnataka	Gadag, Dharwad
4.	Gujarat	Bhavnagar, Amreli
5.	Bihar	Nalanda

3. Production cluster of Potato

S. No	State	Production Cluster
1.	Uttar Pradesh	Agra, Firozabad, Hathras, Aligarh, Farrukhabad, Kannauj Meerut, Hapur, Bulandshahar, Badaun, Sambal, Muradabad
2.	West Bengal	Hooghly, Purba Bardhaman, Paschim Medinipur, Bankura
3.	Bihar	Nalanda, Patna, Vaishali
4.	Gujarat	Banaskantha, Sabarkantha
5.	Madhya Pradesh	Indore, Ujjain, Dewas, Shajapur, Chindwada
6.	Punjab	Jalandhar, Hoshiarpur, Ludhiana, Kapurthala

4. Production Clusters for Beans

S. No.	State	Production Cluster
1	Gujarat	Cluster-1 - Anand, Kheda, Banas Kantha, Mahesana, Ahmadabad, Vadodara
2	Andhra Pradesh	Cluster-1 Kurnool, Chittoor, Prakasam, Kadapa, Guntur, Anantapur
3	Jharkhand	Cluster-1 Ranchi, Gumla, Khunti, Simdega, Lohardaga
4	Tamil Nadu	Cluster-1 -Krishnagiri, Vellore, Dharmapuri, Erode, The Nilgiris, Salem. Cluster-2- Dindigul
5	Uttar Pradesh	Cluster-1 -Lucknow, Hardoi, Shahjahanpur, Unnao, Kanpur Nagar, Gonda, Sitapur

6	West Bengal	Cluster-1 -24 Paraganas North, Murshidabad, Nadia, Hooghly, 24 Paraganas South, Birbhum
7	Bihar	Cluster-1 -Munger. Cluster-2 Vaishali, Patna, Nalanda
8	Madhya Pradesh	Cluster-1 -Indore, Barwani, Ratlam, Sehore

5. Production Clusters for Gourd Family

[Ash Gourd/Petha, Bitter Gourd/Karela, Bottle Gourd/Loki, Pointed Gourd/Parwal, Ridge/Sponge Gourd/Torai]

S. No.	State	Production Cluster
1	Uttar Pradesh	Cluster-1 -Agra, Mainpuri, Faizabad, Unnao, Lucknow, Kannauj
2	Bihar	Cluster-1 -Muzaffarpur, Vaishali, Pashchim Champaran, Gopalganj, Patna
3	Madhya Pradesh	Cluster-1 -Dhar, Ratlam, Dewas, Barwani, Khargone, Indore
4	West Bengal	Cluster-1 -24 Paraganas North, 24 Paraganas South, Nadia, Bankura, Murshidabad, Medinipur East, Hooghly, Purba Bardhaman, Purulia, Birbhum
5	Haryana	Cluster-1 -Mewat, Gurgaon, Sonipat, Yamunanagar, Karnal, Panipat, Palwal
6	Chhattisgarh	Cluster-1 -Durg, Bemetara, Rajnandgaon, Kondagaon, Kanker, Balod
7	Assam	Cluster-1 -Darrang, Dhubri, Kamrup, Barpeta, Sonitpur, Nalbari, Goalpara

6. Production Clusters for Carrot

S. No.	State	Production Cluster
1	Haryana	Cluster-1 -Sonipat, Panipat, Rohtak, Karnal, Jind, Hisar, Fatehabad, Sirsa
2	Punjab	Cluster-1 -Hoshiarpur, Jalandhar, Kapurthala, Amritsar Cluster-2 -Ludhiana, Sangrur
3	West Bengal	Cluster-1 -24 Paraganas North, 24 Paraganas South, Hooghly, Purba Bardhaman, Medinipur East
4	Uttar Pradesh	Cluster-1 -Bulandshahr, Aligarh, Agra, Meerut, Mainpuri
5	Madhya Pradesh	Cluster-1 -Katni, Satna Cluster-2 Indore, Ujjain, Mandsaur
6	Bihar	Cluster-1 -Muzaffarpur, East Champaran, Patna
7	Tamil Nadu	Districts -Dindigul, Krishnagiri, The Nilgiris
8	Assam	Cluster-1 -Bongaigaon, Dhubri, Chirang, Barpeta, Udalgiri, Baksa, Nalbari

7. Production Clusters for Cauliflower

S. No.	State	Production Cluster
1	West Bengal	Cluster-1 -Murshidabad, Nadia, Bankura, 24 Paraganas North, Maldah, Medinipur West, Hooghly, Purba Bardhaman
2	Madhya Pradesh	Cluster-1 -Chhindwara, Rewa, Sagar, Katni, Jabalpur, Sidhi, Shahdol, Anuppur Cluster-2 - Indore, Dewas
3	Bihar	Cluster-1 Vaishali, Nalanda, Samastipur
4	Haryana	Cluster-1 -Sonipat, Panipat, Karnal, Yamunanagar, Ambala, Jind, Hisar, Fatehabad, Sirsa
5	Gujarat	Cluster-1 -Sabarkantha, Vadodara, Kheda, Banaskantha, Ahmadabad
6	Chhattisgarh	Cluster-1 -Kondagaon, Durg, Raipur, Bemetara, Balod
7	Assam	Cluster-1 -Barpeta, Kamrup Metro, Nalbari, Kamrup
8	Uttar Pradesh	Cluster-1 -Agra Cluster-2 Unnao, Lucknow
9	Punjab	Cluster-1 -Hoshiarpur, Gurdaspur, Kapurthala. Cluster-2 -Sangrur, Fatehgarh Sahib

8. Production Clusters for Okra

S. No.	State	Production Cluster
1	Gujarat	Cluster-1 -Surat, Tapi, Navsari
2	West Bengal	Cluster-1 -Nadia, 24 Paraganas South, 24 Paraganas North, Bankura, Murshidabad, Medinipur East, Hooghly
3	Bihar	Cluster-1 -Patna, Muzaffarpur, Vaishali, Nalanda, Samastipur
4	Madhya Pradesh	Cluster-1 -Barwani, Alirajpur, Ratlam, Dewas Cluster-2 - Chhindwara, Jabalpur, Sagar
5	Chhattisgarh	Cluster-1 -Kondagaon Cluster-2 - Raipur, Durg, Mahasamund
6	Uttar Pradesh	Cluster-1 -Agra, Meerut, Lucknow, Unnao, Mainpuri, Gonda, Hapur
7	Odisha	Cluster-1 -Baleshwar, Kendujhar, Bhadrak Cluster-2 -Ganjam, Boudh, Nayagarh, Khordha, Puri
8	Andhra Pradesh	Cluster-1 -Kurnool, Anantapur, Chittoor, Kadapa
9	Assam	Cluster-1 -Dhubri, Sivasagar, Nagaon, Cachar, Darrang

9. Production Clusters for Green Peas

S. No.	State	Production Clusters
1	Uttar Pradesh	Cluster-1 -Jalaun, Lalitpur, Jhanshi, Mahoba, Hamirpur, Lucknow. Cluster-2 - Azamgarh

2	Madhya Pradesh	Cluster-1 -Jabalpur, Chhindwara, Narsinghpur, Sehoni. Cluster-2 -Ujjain, Ratlam, Dewas. Cluster-2 -Rewa, Sidhi, Tikamgarh
3	Punjab	Cluster-1 -Amritsar, Tarn Taran. Cluster-2 -Hoshiarpur,
4	Jharkhand	Cluster-1 -Koderma. Cluster-2 - Gumla, Ranchi, Lohardaga, Khunti, Simdega

10. Production Clusters for Ginger

S. No.	State	Production Clusters
1	Madhya Pradesh	Cluster-1 -Tikamgarh, Sagar, Chattarpur, Vidhisha Cluster-2 -Annupur, Rewa, Katni, Singrauli. Other Districts - Dhar, Chhindwara
2	Karnataka	Cluster-1 -Mysore, Hassan, Kodagu Cluster-2 - Shimoga, Haveri,
3	Assam	Cluster-1 -Dima Hasao, K.Anglong, Golaghat, Sonitpur, Udalguri
4	WEST BENGAL	Cluster-1 -Darjeeling, Kalimpong, Uttar Dinajpore, Alipurduar, Coochbehar, Jalpaiguri
5	Orissa	Cluster-1 -Koraput, Kandhamal
6	Gujarat	Cluster-1 -Dahod, Mahisagar, Panchmahal, Chota Udepur
7	Maharashtra	Cluster-1 -Aurangabad, Jalna Cluster-2 -Satara, Sangli, Pune
8	Sikkim	Cluster-1 -South District, East District, West District, North District
9	Manipur	Cluster-1 -Churachandpur, Bishnupur, Thoubal
10	Meghalaya	Cluster-1 -East Garo Hills, West Garo Hills, Ri Bhoi, South West Garo Hills, East Khasi Hills, West Jaintia Hills, North Garo Hills
11	Mizoram	Aizawl, Kolasib, Lawngtlai, Lunglei, Mamit, Saiha, Serchhip, Champhai, Hnahthial, Khawzawl, Saitual
12	Nagaland	Cluster-1 -Peren, Zunheboto, Kohima, Mon, Longleng, Wokha, Dimapur, Phek, Mokokchung, Tuensang

11. Production Clusters for Garlic

S. No.	State	Production Clusters
1	Madhya Pradesh	Cluster-1 -Ujjain, Ratlam, Nimach, Mandsaur, Indore, Dhar, Dewas, Agar Malwa, Sagar, Rajgarh
2	Rajasthan	Cluster-1 -Baran, Kota, Pratapgarh, Jhalawar, Other Districts - Jodhpur
3	Uttar Pradesh	Cluster-1 -Mainpuri, Etah, Firozabad, Etawah, Kanshi Ram Nagar, Aoraiyya

4	Assam	Cluster-1 -Dhubri, Kamrup (R), Baksa, Chirang, Morigaon, Barpeta, Kamrup (M), Bongaigaon, Nagaon

C. List of Clusters for studies awarded for Shrimp

S. No.	State	Major Production Cluster
1	Andhra Pradesh	Cluster-1- East Godavari, West Godavari, Krishna

उत्तर प्रदेश में जल जीवन मिशन की मौजूदा स्थिति

4533. श्री अजेन्द्र सिंह लोधी:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) उत्तर प्रदेश में जल जीवन मिशन (जेजेएम) की मौजूदा स्थिति क्या है;

(ख) गत तीन वर्षों और चालू वर्ष के दौरान जल जीवन मिशन के अंतर्गत आवंटित और जारी की गई धनराशि का जिला-वार ब्यौरा क्या है;

(ग) क्या केन्द्र सरकार को जल जीवन मिशन के अंतर्गत धनराशि के आवंटन के संबंध में उत्तर प्रदेश सरकार से कोई प्रस्ताव प्राप्त हुआ है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

जल शक्ति मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री वी. सोमन्ना):

(क): भारत सरकार देश के सभी ग्रामीण परिवारों को पर्याप्त मात्रा में निर्धारित गुणवत्ता वाली और नियमित तथा दीर्घकालिक आधार पर सुरक्षित और पीने योग्य नल जल की आपूर्ति का प्रावधान करने के लिए प्रतिबद्ध है। इस दिशा में, भारत सरकार ने जल जीवन मिशन (जेजेएम) शुरू किया, जिसे अगस्त 2019 से उत्तर प्रदेश सहित राज्यों की भागीदारी से लागू किया जा रहा है। भारत सरकार तकनीकी और वित्तीय सहायता प्रदान करके राज्यों की सहायता करती है।

जल जीवन मिशन के शुभारंभ के बाद से देश में ग्रामीण परिवारों की नल जल तक पहुंच बढ़ाने की दिशा में महत्वपूर्ण प्रगति हुई है। अगस्त 2019 में जल जीवन मिशन की शुरुआत में, केवल 3.23 करोड़ (16.71%) ग्रामीण परिवारों के पास नल जल कनेक्शन होने की सूचना थी। अब तक, राज्यों/संघ

राज्य क्षेत्रों द्वारा सूचित किए गए अनुसार, 25.03.2025 तक, लगभग 12.31 करोड़ और ग्रामीण परिवारों को नल जल कनेक्शन प्रदान किए गए हैं। इस प्रकार, 25.03.2025 तक, देश के 19.36 करोड़ ग्रामीण परिवारों में से लगभग 15.54 करोड़ (80.29%) परिवारों के पास उनके घरों में नल जल की आपूर्ति होने की सूचना है।

इसी तरह, उत्तर प्रदेश में, अगस्त 2019 में जल जीवन मिशन की शुरुआत में, केवल 5.16 लाख (1.93%) ग्रामीण परिवारों के पास नल जल कनेक्शन होने की सूचना थी। 25.03.2025 तक, राज्य में लगभग 2.32 करोड़ और ग्रामीण परिवारों को नल जल कनेक्शन प्रदान किए गए हैं। इस प्रकार, 25.03.2025 तक, राज्य के 2.67 करोड़ ग्रामीण परिवारों में से लगभग 2.37 करोड़ (88.81%) परिवारों के पास उनके घरों में नल जल की आपूर्ति होने की सूचना है।

(ख): जल मिशन के अधीन विगत तीन वर्षों और चालू वर्ष के दौरान उत्तर प्रदेश राज्य को आवंटित और जारी की गई निधियों का विवरण निम्नानुसार है:

(राशि करोड़ रुपये में)

वर्ष	निधि आवंटन	जारी की गई निधि
2021-22	10870.50	5435.25
2022-23	12662.05	9496.54
2023-24	20884.45	16947.00
2024-25	12621.95	6310.97

(स्रोत- जेजेएम आईएमआईएस डैशबोर्ड)

जिला-वार आवंटित निधियों, जारी की निधियों और उपयोग की गई निधियों से संबंधित सूचना केन्द्रीय स्तर पर नहीं रखी जाती है।

(ग) और (घ): उत्तर प्रदेश राज्य ने दिनांक 13.09.2024, 05.11.2024, 23.12.2024 और 08.01.2025 के अपने विभिन्न पत्रों द्वारा 2024-25 में जल जीवन मिशन के तहत भारत सरकार को निधि जारी करने का अनुरोध किया है। 2024-25 में 70,162.90 करोड़ रुपये के बजट अनुमान के अनुसार, राज्य को 12,621.95 करोड़ रुपये की निधि आवंटित की गई, जिसमें से 6,310.98 करोड़ रुपये की 50% निधि जारी की गई थी। चूंकि 2019 में मंत्रिमंडल द्वारा अनुमोदित कुल केंद्रीय परिव्यय

के मद्देनजर, संशोधित अनुमान स्तर पर केवल 22,694 करोड़ रुपये प्रदान किए गए, अतः संशोधित अनुमान (आरई) स्तर पर बजट के संशोधन के कारण आगे निधि जारी नहीं की जा सकी।

इसके अलावा, केंद्रीय मंत्रिमंडल ने जेजेएम को पांच वर्ष अर्थात् 2019-20 से 2023-24 तक लागू करने की मंजूरी दी थी। इस अवधि के दौरान राज्यों/संघ राज्य क्षेत्रों को मिशन के अंतर्गत जल आपूर्ति स्कीमों की आयोजना, अनुमोदन, कार्यान्वयन को पूरा करना था। 2025-26 के केंद्रीय बजट के दौरान, भारत सरकार ने वर्धित परिव्यय के साथ जेजेएम का 2028 तक विस्तार करने की घोषणा की है।

SMART CITIES MISSION IN HARYANA

4534. KUMARI SELJA:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the time of inception of the Smart Cities Mission and the number of cities covered in the country so far along with the funds allocated, State-wise;
- (b) the details of the funds sanctioned, released and utilised in Haryana, city-wise; and
- (c) whether the Government has any plan to bring other cities of Haryana under the said mission and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a): Smart Cities Mission (SCM) was launched on 25.06.2015. The Central Government has a total outlay of ₹48,000 crore for the 100 cities covered under SCM. The State/City wise details of cities selected and the central financial assistance claimed are given in the enclosed **Statement-I**.

(b): As on 04.03.2025, two cities viz. Faridabad and Karnal selected under SCM from the State of Haryana have been able to claim central financial assistance amounting to ₹980 crore, of which ₹844 crore have been utilized, details of which are given in the enclosed **Statement-II**.

(c): No.

STATEMENT-I

State-wise/City-wise details of Central financial assistance claimed under SCM

(in ₹ crore)

State/ City	Total Central financial assistance claimed
Andaman and Nicobar Islands	245
Port Blair	245
Andhra Pradesh	1,984
Amaravati	560
Kakinada	490
Tirupati	392
Visakhapatnam	542
Arunachal Pradesh	978
Itanagar	488
Pasighat	490
Assam	490
Guwahati	490
Bihar	1,735
Bhagalpur	490
Biharsharif	376
Muzaffarpur	442
Patna	427
Chandigarh	490
Chandigarh	490
Chattisgarh	1,352
Atal Nagar	488
Bilaspur	429
Raipur	435
Dadarand Nagar Haveli	392
Silvassa	392

State/ City	Total Central financial assistance claimed
Daman and Diu	386
Diu	386
Delhi	343
NDMC	343
Goa	441
Panaji	441
Gujarat	2,947
Ahmedabad	490
Dahod	417
Gandhinagar	490
Rajkot	490
Surat	570
Vadodara	490
Haryana	980
Faridabad	490
Karnal	490
Himachal Pradesh	978
Dharamshala	490
Shimla	488
Jammu and Kashmir	856
Jammu	440
Srinagar	416
Jharkhand	490
Ranchi	490
Karnataka	3,507
Belagavi	490
Bengaluru	488
Davanagere	490
Hubballi-Dharwad	606
Mangaluru	453
Shivamogga	490
Tumakuru	490
Kerala	993
Kochi	505
Thiruvananthapuram	488
Lakshadweep	183

State/ City	Total Central financial assistance claimed
Kavaratti	183
Madhya Pradesh	3,510
Bhopal	490
Gwalior	490
Indore	490
Jabalpur	490
Sagar	490
Satna	490
Ujjain	570
Maharashtra	3,826
Amravati#	2
Aurangabad	490
Greater Mumbai#	2
Kalyan-Dombivali	490
Nagpur	453
Nashik	429
Pimpri-Chinchwad	490
Pune	490
Solapur	490
Thane	490
Manipur	352
Imphal	352
Meghalaya	490
Shillong	490
Mizoram	490
Aizawl	490
Nagaland	490
Kohima	490
Odisha	988
Rourkela	490
Bhubaneshwar	498
Puducherry	415
Puducherry	415
Punjab	1,527
Amritsar	498
Jalandhar	444

State/ City	Total Central financial assistance claimed
Ludhiana	490
SultanpurLodhi#	95
Rajasthan	1,960
Ajmer	490
Jaipur	490
Kota	490
Udaipur	490
Sikkim	932
Gangtok	488
Namchi	444
Tamil Nadu	5,504
Chennai	602
Coimbatore	490
Dindigul#	2
Erode	490
Madurai	490
Salem	490
Thanjavur	490
Thoothukudi	490
Tiruchirappalli	490
Tirunelveli	490
Tiruppur	490
Vellore	490
Telangana	806
Greater Warangal	377
Karimnagar	429
Tripura	541
Agartala	541
Uttar Pradesh	4,906
Agra	490
Aligarh	490
Bareilly	490
Ghaziabad#	2
Jhansi	490
Kanpur	490
Lucknow	490

State/ City	Total Central financial assistance claimed
Meerut/Raebareli#	2
Moradabad	490
Prayagraj	490
Rampur#	2
Saharanpur	490
Varanasi	490
Uttarakhand	536
Dehradun	536
West Bengal	496
Bidhannagar#	2
Durgapur#	2
Haldia#	2
New Town Kolkata	490
Grand Total	47,538

As per information provided by States / UTs / Smart Cities Mission as on 4 March 2025.

Note:

1. # stands for 'city not selected as smart city' (₹ 18 crore)
2. * stands for funds to Sultanpur Lodhi (₹ 94.89 crore)
3. Funds released to CITIIS Programme (₹ 711.99 crore)

STATEMENT-II

City-wise details of Central financial assistance claimed and utilized under SCM

(in ₹ crore)

City	Total Central financial assistance claimed	Total utilization of Central financial assistance claimed
Faridabad	490	412
Karnal	490	432
Total	980	844

As per information provided by States / UTs / Smart Cities Mission as on 4 March 2025.

REFORMS IN POWER SECTOR

4535. SHRIMATI D. K. ARUNA:

SHRI EATALA RAJENDER:

Will the Minister of **POWER** be pleased to state:

- (a) whether the Government is working on the power sector reforms in consultation with States and would incentivize electricity distribution reforms and augmentation of intra-state transmission capacity by States and if so, the details thereof;
- (b) whether the Government would improve the financial health and capacity of electricity companies and also additional borrowing of 0.5 per cent of Gross State Domestic Product would be allowed to States contingent on these reforms; and
- (c) if so, the details thereof and the progress made along with the funds sanctioned and utilized, district and State-wise including Telangana?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a): Government of India (GoI) has been supplementing the efforts of States/ distribution utilities through various reform measures with the objective of having a financially viable and sustainable power sector (distribution segment in particular).

In line with the recommendation of the Fifteenth Finance Commission (15th FC), GoI launched the scheme of allowing additional borrowing space of 0.50 per cent of Gross State Domestic product (GSDP) to States for a four-year period from FY 2021-22 to FY 2024-25, conditional on them undertaking financial and operational reform measures. Key reforms undertaken by the participating States under the scheme are as follows:

- i. Publication of audited annual and quarterly financial accounts.
- ii. Non-creation of Regulatory Assets (or uncovered losses or any other similar provisions).
- iii. Tariff subsidy accounting and payment as per Section 65 of the Electricity Act, 2003.
- iv. Subsidy disbursement by State Govt. against loss incurred by distribution utilities in graded manner.
- v. Issuance of tariff and true-up orders.
- vi. Preparation and submission of Energy Accounts to Ministry of Power.

Other initiatives taken to improve financial and operational efficiencies of the distribution utilities:

- i. **Revamped Distribution Sector Scheme (RDSS):** Government of India launched the scheme in 2021 to help Distribution Utilities improve quality of supply of power through operational efficient and financial viable distribution sector. The scheme is designed to nudge the States/UTs and their utilities to undertake necessary reforms for desired results. Based on performance of the utility against various parameters, the funds are released under the scheme.
- ii. **Late Payment Surcharge Rules notified in 2022:** Since the implementation of the Rules, the total legacy dues of Central Sector utilities have reduced from around Rs. 1.4 lakh crores in Jun'22 to around Rs. 18,857 crores in March'25. The current dues are also, generally, being paid regularly. This has helped reduce late payment surcharges levied on Utilities.

iii.**Effective Subsidy Accounting:** Rules and Standard Operating Procedure issued for proper Subsidy Accounting and their timely payment.

iv.**Tariff Rationalization and Automatic Fuel Cost Pass-Through:** To ensure that all prudent cost for supply of electricity is passed through, rules have been notified.

v.The **Electricity Distribution (Accounts and Additional Disclosure) Rules, 2024**, to improve transparency in accounting.

vi.Additional prudential norms for lending by Power Finance Corporation Limited and REC Limited.

(b) : Owing to the positive impact of the scheme and its scheduled completion by FY 25, the need for its continuation and scale-up has been recognized in the Union Budget, FY 26. The scheme of allowing additional borrowing to States has been extended so as to incentivise the States for adoption of electricity distribution reforms and augmentation of intra-state transmission capacity.

(c) : The funds are not sanctioned under the scheme but based on GoI allowing for additional borrowing space of 0.5% of GSDP, the States raise necessary borrowing so as to meet their financial requirements.

Details of additional borrowing allowed under the scheme as on 24.03.25 are as under:

Sl. No.	Name of the State	Amount (in Rs. Cr)			
		2021-22	2022-23	2023-24	2024-25
1	Andhra Pradesh	3,716	5,858	6,709	7,986
2	Assam	1,886	2,473	2,702	-
3	Himachal Pradesh	251	-	-	-
4	Kerala	4,060	4,263	4,866	6149
5	Manipur	180	-	213	-
6	Meghalaya	192	-	-	-
7	Odisha	2,725	-	-	-
8	Punjab	-	-	-	1976
9	Rajasthan	5,186	6,122	7,996	7,088

Sl. No.	Name of the State	Amount (in Rs. Cr)			
		2021-22	2022-23	2023-24	2024-25
10	Sikkim	191	170	156	-
11	Tamil Nadu	7,054	5,775	9,656	-
12	Uttar Pradesh	6,823	-	-	-
13	West Bengal	6,911	8,352	7,276	-
	Total	39,175	33,013	39,574	23199

FUNDS FOR INFRASTRUCTURAL DEMAND

4536. SHRI KALYAN BANERJEE:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) Whether the Government has ensured sufficient funding in the budget 2025-26 for urban local bodies to meet the critical infrastructure and service demands in the country;
- (b) if so, the manner in which the Government balances large-scale capital projects with immediate urban needs like affordable housing, sanitation and public transport through the allocated budget; and
- (c) the steps taken/proposed to be taken by the Government to ensure time-bound implementation of the 'Houses for All' initiative, specifically to eradicate slums in the metro cities?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) and (b): As per the provisions of Article 243 W of the Constitution, in conjunction with the Seventh and Twelfth Schedules, matters relating to urban development fall within the purview of States/ Urban Local Bodies (ULBs). However, Ministry of Housing and Urban Affairs (MoHUA) provides programmatic

support to the States/ Union Territories (UTs) in their urban development agenda through its flagship Missions/ Programmes viz. Atal Mission for Rejuvenation and Urban Transformation (AMRUT) 2.0, Swachh Bharat Mission- Urban (SBM-U) 2.0, Smart Cities Mission (SCM), Pradhan Mantri Awas Yojana- Urban (PMAY-U), Urban Transport (UT), etc. These missions/ schemes/ projects are implemented by the States/UTs in accordance with the mission guidelines to improve the ease of living in cities and towns covered under these missions. Central Assistance is sanctioned/ released to the State Governments/UTs and not to ULBs.

The growing urban infrastructure requirement is financed through budgetary support, supplemented by private sources of finance including Public Private Partnership (PPP). In order to ensure that urban infrastructure projects are adequately funded without over-reliance on limited Government resources, the Public Private Partnership (PPP) as a means of financing urban infrastructure has been covered under all the Mission guidelines as indicated below:

- i. AMRUT 2.0 guidelines state that cities having population above 10 lakh are mandated to take up 10% of their projects in PPP Mode.
- ii. SCM promotes PPP projects to be undertaken in the 100 Smart cities. If the Government of India funds and the matching contribution by the States/ULBs meet only a part of the project cost, balance funds are expected to be mobilized from other sources including PPP.
- iii. SBM-U 2.0 encourages exploring the option of PPP mode for development of urban infrastructure, to be decided by the concerned State/ULB.

iv. PMAY-U 'Housing for All' Mission encourages private investment for construction of houses in Affordable Housing in Partnership (AHP) and in-situ slum development verticals. Affordable Rental Housing Complexes (ARHCs) was launched as a sub scheme under PMAY-U on 31/07/2020 to utilize the vacant Government funded houses constructed under Jawaharlal Nehru National Urban Renewal Mission (JNNURM) and incentivizing Public/Private Entities to leverage investment for creating affordable rental housing stock, if they have available vacant land.

v. Metro Rail Policy 2017 enables innovative financing through Transit Oriented Development (TOD) and Value Capture Finance (VCF). The policy also encourages PPP for implementation of the metro rail projects to leverage both public and private resources, expertise and entrepreneurship. As per the policy, the State Government desirous of availing central financial assistance for upcoming metro rail projects, should mandatorily explore the possibility of having a PPP arrangement in some form for implementation, operation and maintenance, fare collection or any other unbundled activities of the proposed metro rail project, to the extent feasible. Further, PM-eBus Sewa Scheme, launched on 16th August, 2023, aims to augment city bus operations in urban areas with central assistance of Rs.20,000 crore for deploying 10,000 electric buses on PPP model.

Moreover, in order to incentivise the ULBs to tap the capital markets, under AMRUT, credit rating work for 483 cities have been awarded and completed in 468 cities. Out of 468 cities, 162 cities have received Investible Grade Rating (IGR) i.e. rating B (-) and above. MoHUA has been providing incentive to ULBs for issuance

of Municipal Bonds at the rate of ₹ 13 crore per ₹ 100 crore worth of bonds issued with maximum incentive of ₹ 26 crore per ULB. Second time eligibility only for issuance of Green bonds at the rate of ₹10 crore incentive per ₹100 crore of bonds issued, restricted to a maximum incentive of ₹20 cr. So far, ₹ 4,984 crore has been raised through issuance of Municipal Bonds and Green bonds for upgrading urban infrastructure by 13 ULBs. As an incentive, ₹ 315.83 crore has been released under AMRUT/AMRUT 2.0.

Further, to give boost to the urban infrastructure sector, in the Budget 2025-26, Government has announced setting up of an Urban Challenge Fund of ₹1 lakh crore for improving urban infrastructure in the country. This measure is expected to stimulate the ULBs in raising private investment through PPP mode for financing urban infrastructure.

(c): Based on project proposals received from the States/UTs, a total of 118.64 lakh houses including urban poor and slum dwellers have been sanctioned by the Ministry, out of which 112.73 lakh have been grounded and 91.50 lakh houses are completed/delivered to the beneficiaries. The remaining houses are at different stages of construction. Further, a total of Rs.1.99 Lakh crore of Central Assistance is sanctioned, out of which Rs. 1.68 Lakh crore has been released to States/UTs. Further, MoHUA has launched PMAY-U 2.0 Mission w.e.f. 01.09.2024 for assisting additional one crore families of urban areas across the country to construct, purchase and rent a house for eligible beneficiary at affordable cost.

RURAL ELECTRIFICATION IN ASSAM

4537. SHRI AMARSING TISSO:

Will the Minister of **POWER** be pleased to state:

- (a) the status of rural electrification in Assam, particularly in Karbi Anglong and Dima Hasao districts including the details of the number of villages yet to be electrified;
- (b) the steps taken by the Government to improve the reliability of power supply in remote and tribal areas of Assam;
- (c) whether the Government has taken any initiatives to promote renewable energy integration into the State's power grid, and if so, the details thereof;
- (d) the details of the funds allocated and utilized for power infrastructure development in Assam during the last five years and the current year; and
- (e) whether there are any plans to set up new hydroelectric or solar power projects in Assam, particularly in tribal and hilly areas and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) and (b): Government of India has been supplementing the efforts of the States through schemes like Deen Dayal Upadhyaya Gram Jyoti Yojana (DDUGJY), Integrated Power Development Scheme (IPDS), Pradhan Mantri Sahaj Bijli Har Ghar Yojana (SAUBHAGYA) and Revamped Distribution Sector Scheme (RDSS), to help them achieve the objective of providing quality and reliable supply of power to all households including remote and tribal areas of Assam.

As reported by the States/UTs, all the inhabited un-electrified census villages in the country were electrified by 28th April, 2018. A total of 2,732 villages were

electrified for State of Assam. Under DDUGJY and thereafter under SAUBHAGYA, as reported by all States/UTs, electrification of all willing un-electrified households was completed. A total of 23,26,656 households were electrified for State of Assam. Both the schemes stand closed as on 31.03.2022.

Government of India launched the scheme of Revamped Distribution Sector Scheme (RDSS) in July 2021 to improve the quality and reliability of supply of power through operationally efficient and financially viable distribution sector. Under the scheme, projects have been sanctioned for loss reduction infrastructure and smart metering works. For the State of Assam, projects worth Rs. 3,394 Cr and Rs. 4,050 Cr have been sanctioned for loss reduction infrastructure and smart metering works respectively. Execution of these works would help improve quality of supply of power across the State of Assam.

Government of India is supporting the States for grid electrification of households left-out during SAUBHAGYA, under the ongoing scheme of Revamped Distribution Sector Scheme (RDSS), launched in July, 2021. In addition, all households belonging to Particularly Vulnerable Tribal Group (PVTG) identified under PM-JANMAN (Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan) and households belonging to Scheduled Tribes identified under DA-JGUA (Dharti Aaba Janjatiya Gram Utkarsh Abhiyan) are being sanctioned for on-grid electricity connection under RDSS as per the scheme guidelines. So far, works for electrification of 10.19 lakh households have been sanctioned amounting to Rs. 4,643 Cr. under RDSS. The infrastructure works sanctioned for the State of Assam also include works for electrification of 1.27 lakh households.

The details of works sanctioned and executed for the district of Karbi Anglong and Dima Hasao are given in the enclosed **Statement -I**.

Further, Government of Assam has informed that it has taken up several steps to improve the reliability of power supply like construction of new sub-stations and High Tension (HT) lines and replacement of old and bare conductors with insulated cables under RDSS and Externally Aided Project (EAP) namely '*Assam Distribution System Enhancement and Loss Reduction*' project.

(c) : A robust national grid has been established to facilitate the transfer of power from power surplus regions to power deficit regions. The inter-regional transmission capacity has been increased from 75,050 MW during 2016-17 to 1,18,740 MW as on 31.12.2024. The capacity of National Grid is being expanded on a continuous basis commensurate with the growth in electricity generation and electricity demand. The primary challenges in integrating renewable energy into the grid are intermittency in Renewable Energy (RE) generation, non-availability of adequate flexible resources, etc.

The Government has taken various measures to facilitate the integration of RE resources into the National Grid to ensure reliability and stability as under:

- (i) Construction of Intra-State and Inter-State transmission systems for evacuation of Renewable power.
- (ii) Transmission plan for integration of more than 500 GW RE capacity by 2030 has been prepared.

- (iii) Setting up of Regional Energy Management Centers (REMCs) for better forecasting of renewable power and to assist grid operators to manage variability and intermittency of renewable power.
- (iv) Innovative products like Solar-Wind Hybrid Projects, RE projects with energy storage systems and supply of RE power balanced with power from non-RE sources launched to reduce intermittency.
- (v) Implementation of Green Term Ahead Market (GTAM) and Green Day Ahead Market (GDAM) for sale of renewable energy.
- (vi) Waiver of Inter-State Transmission Charges on transmission of electricity generated from RE sources such as Solar, Wind, and Hydro.
- (vii) Flexibility in generation and Scheduling of Thermal/Hydro Power Stations through bundling with Renewable Energy and Storage Power. Flexibilization of thermal generation is mandated to address the variability of RE generation.
- (viii) Central Financial Assistance (CFA) is being provided to the States for setting up Transmission infrastructure for RE integration within their State under the Green Energy Corridor Scheme.
- (ix) CEA (Technical Standards for Connectivity to the Grid) Regulations lay down the minimum technical requirements for the RE generating plants to ensure the safe, secure and reliable operation of the grid. The compliances to the said regulations by RE plants are verified jointly by Central Transmission Utility (CTUIL) and Grid-India / Regional Load Despatch Centres (RLDCs) before granting connectivity/interconnection to the national grid. Robust compliances verification is done before interconnection of any new plant to the grid.

(x) Indian Electricity Grid Code mandates that RE plants participate in the primary and secondary frequency control in case of contingencies. Hybrid RE power plants, Energy Storage Systems such as BESS (Battery Energy Storage System) and PSP (Pump Storage Project) are being promoted for mitigating variability in RE generation and provide adequate frequency support to the grid.

The measures taken by the State of Assam for renewable integration and for promotion of Renewable Energy projects in the State are given in the enclosed **Statement-II**.

(d) : The details of the Central grant released /utilized during the last five years and the current year in the State of Assam for power infrastructure development are given in the enclosed **Statement-III**.

(e) : As on 28th February, 2025, a cumulative capacity of 578.45 MW Renewable Energy which includes 192.34 MW Solar, 350 MW Large Hydro, 34.11 MW Small Hydro and 2MW Bio-Power has been installed in the state of Assam. Presently, Assam Power Generation Corporation Limited (APGCL) is setting up a Lower Kopili (120 MW) hydroelectric power in Dima Hasao District of Assam. The projects planned in Assam as reported by the State are given in the enclosed **Statement - IV**.

STATEMENT-I

Details of works executed under erstwhile scheme of DDUGJY, SAUBHAGYA and sanctioned under RDSS

1. A total of 650 and 256 villages were electrified under DDUGJY in the districts of Karbi Anglong and Dima Hasao respectively.
2. Detail of works undertaken under DDUGJY in the two districts is as below:

Sl. No.	Items	Units	Karbi Anglong	Dima Hasao
1	Sub-stations (including augmentation)	Nos.	05	01
2	Distribution Transformers	Nos.	2601	332
3	11 kV lines	CKMs	5877.64	816.11
4	LT lines	CKMs	4817.48	471.35
5	33 kV and 66 kV lines	CKMs	48.8	0.8
6	Consumer Energy Meters	Nos.	00	00
7	Distribution Transformers Meters	Nos.	567	300
8	11 kV Feeder Meters	Nos.	13	15

3. Projects worth Rs 126.46 Cr and Rs. 46.97 Cr have been sanctioned for loss reduction infrastructure works under RDSS for the district of Karbi Anglong and Dima Hasao respectively. The sanctioned works include cabling works, High Voltage Distribution System (HVDS) feeder bifurcation, reconductoring of 11/22kV lines and 33/66kV lines.

4. A total 9,011 and 2,604 households were sanctioned under RDSS for the districts of Karbi Anglong and Dima Hasao, respectively.

STATEMENT-II

Measures taken in the State of Assam for renewable integration and for promotion of Renewable Energy projects in the State

1. Under PM Surya Ghar: Muft Bijli Yojana, installation has been done in 8,748 Households in the State of Assam, out of which 5,003 Households have been released subsidy amount of Rs. 4.76 Cr.

2. A total of 201 MW of potential sites for Small Hydro Power (SHP) have been identified in the State of Assam, out of which 34.11 MW has been the total installed capacity as of 28.02.2025.

3. **The cumulative number of Off-Grid Solar Photo Voltaic (SPV) applications installed/distributed as of 28.02.2025 is tabulated below:**

Solar Home Lights (in Nos.)	Solar Lanterns and Lamps (in Nos.)	Solar Street Lights (in Nos.)	Solar Power Packs (in kWp)
46,879	6,47,761	29,538	1,605

4. The assessed Biomass Power Potential in the State of Assam is 321.89 MWe, out of which, 2 MW of Non-Bagasse Biomass Cogeneration capacity has been installed.

5. The State government has notified Assam Integrated Clean Energy Policy 2025 on 24th February 2025 including Green Hydrogen, with a target of 2,000 kTPA (kilo Tonnes Per Annum) in the next five years by harnessing the RE potential and creation of 10,000 jobs per annum for production of Green Hydrogen in the State. It also has a target of commissioning at least one green hydrogen valley to cater to the demand from fertilizer plants and refineries within the state.

6. Oil India Limited (OIL) commissioned "India's first 99.999% pure" Green Hydrogen plant in Assam. The pilot plant set up in central Assam's Jorhat has the capacity producing 10 kg of hydrogen per day.

7. SGEL Assam Renewable Energy Ltd, a joint venture between SJVN Green Energy Ltd and Assam Power Distribution Co. Ltd, has plan to develop a 25 MW green hydrogen plant within the state of Assam.

STATEMENT-III

Details of Central funds utilized/ released for power infrastructure development in the State of Assam from Central sources during the last five years and the current year

(in Rs. Crore)

Project	2020-21	2021-22	2022-23	2023-24	2024-25*	Total
RDSS - Distribution Infrastructure Works	-	-	10.4	578.7	570.1	1,159.2
NERPSIP	182.6	265.5	131.9	91.9	40.6	712.5
DDUGJY	415.8	339.1	33.8	933.6	0.0	1,722.2
IPDS	118.5	20.5	0.0	13.8	0.0	152.7
SAUBHAGYA	86.4	60.2	26.7	0.0	0.0	173.2
Total	803.2	685.2	202.8	1,617.9	610.7	3,919.9

*Released/ Provisional Figures

STATEMENT-IV**Projects proposed to be set up by the State of Assam**

1. As reported by the State of Assam, the Government of Assam is in the process of setting up a 1000 MWp Solar Project under Mukhya Mantri Sauro Shakti Prokolpo in Karbi Anglong district of Assam.

2. The Govt. of Assam has taken up the following projects for generation of solar power in the State of Assam:

- Implementation of 1000 MWp (750 M W_{AC}) Solar Power Plant in the State under "Mukhya Mantri Sauro Shakti Prokolpo" with ADB funds.
- Development of 1000 MW Renewable Power Projects by Joint Venture (JV) of APDCL and SJVN Green Energy Ltd.
- Development of 1000 MW Renewable Power Projects JV of APDCL and NLC India Ltd.
- Setting up of 250 MW Battery Energy Storage System (BESS) JV of APDCL and ONGC Tripura Power Company Ltd.
- Procurement of 70 M W Solar power from Grid Connected Ground Mounted Solar PV Project to be developed under Build-Own-Operate (BOO) mode by SJVN.

- Procurement of 50 M W Solar power from Grid Connected Ground Mounted Solar PV Project to be developed under Build-Own-Operate (BOO) mode by SJVN.
- Procurement of 200 M W Solar power from Grid Connected Ground Mounted Solar PV Project to be developed under Build-Own-Operate (BOO) mode by SJVN.

CSR FUNDING BY PUBLIC SECTOR POWER COMPANIES

4538. SHRI ANAND BHADARIA:

Will the Minister of **POWER** be pleased to state:

- (a) the details of Corporate Social Responsibility (CSR) funding by the public sector power companies during the last five years, company and year-wise;
- (b) the details of the recipients of CSR funding by the public sector power companies during the last five years, company and year-wise;
- (c) the details of the criteria adopted to select recipients for CSR funds from the public sector power companies, company-wise; and
- (d) the details of the irregularities reported in selection of the recipients for CSR funds from the power companies during the last five years, company and year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

- (a) : The details of the Corporate Social Responsibility (CSR) funding by Central Public Sector Enterprises (CPSEs) under Ministry of Power (MoP) during the last five years are given below:

(Rs. in Crore)

Central Public Sector Enterprises	2019-20	2020-21	2021-22	2022-23	2023-24
NTPC Limited	304.90	418.80	356.70	315.30	425.70
Power Grid Corporation of India Limited	346.21	240.48	271.14	321.66	330.48
PFC Limited	121.30	216.34	130.88	178.58	215.39
REC Limited	258.40	144.32	167.22	204.31	242.16
NHPC Limited	126.43	79.63	105.29	127.31	85.73
SJVN Limited	36.35	52.87	51.67	59.84	45.96
THDCIL	21.62	23.11	27.21	23.61	34.47
North Eastern Electric Power Corporation Limited (NEEPCO)	12.37	7.28	5.46	5.19	7.63
Grid Controller of India Limited	1.21	1.34	1.21	1.07	1.11
Total	1228.79	1184.17	1116.78	1236.87	1388.63

(b) : The details of recipients of CSR funding by CPSEs under MoP during last five years are available on the respective websites of CPSEs i.e. <https://ntpc.co.in>, <https://www.powergrid.in>, <https://www.pfcindia.com>, <https://recindia.nic.in>, <https://www.nhpcindia.com>, <https://sjvn.nic.in>, <https://www.thdc.co.in>, <https://neepco.co.in> and <https://posoco.in>.

(c) : CPSEs undertake CSR activities under the heads identified under Schedule VII of the Companies Act, 2013 with special focus on Health (Nutrition, Sanitation, and Drinking Water), Education, Skill Development, Rural Development, Women Empowerment, Environment Oriented Initiatives, Care for the Elderly, Differently-abled Persons, promoting sports activities, contribution to PM CARES Fund, Research and Development, contribution to education institutions, disaster management etc.

CSR funding is a Board-driven process and the Board of the company is empowered to plan, approve, execute, and monitor the CSR activities based on the recommendations of its CSR Committee as per Section 135 of the Companies Act,

2013, CSR policy of respective CPSE, DPE guidelines and amendments issued from time to time in this regard. The CSR activities are undertaken by CPSEs by themselves or through agencies/Department of Central/State Governments.

(d) : No irregularity is reported in selecting recipients of CSR funding by CPSEs under MoP. However, complaints of irregularities, if any, received in respect of CSR implementation are processed in accordance with extant rules/ policies/guidelines through standard procedures along with reference to terms and conditions of Memorandum of Understanding/work order etc. for that project.

SPELLING CHANGE OF SONWAL KACHARI TO SONOWAL KACHARI

4539. SHRI PRADAN BARUAH:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) the current status of the spelling change of Sonwal Kachari to Sonowal Kachari in the Constitution of India;
- (b) whether the Union Government has received any proposal from the State Government of Assam regarding the same; and
- (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) to (c): 'Sonwal' is notified subtribe of 'Kachari' tribe in the Bodoland Territorial Areas District and excluding the autonomous districts of Karbi Anglong and North Cachar Hills at entry II (5) in the list of STs for the State of Assam. The proposal for correction of 'Sonwal' to 'Sonowal' was received from Government of Assam vide letter dated 21/08/2024 without ethnographic.

Government of India on 15.6.1999 (further as amended on 25.6.2002 and 14.9.2022) has laid down the modalities for deciding the claims for inclusion in, exclusion from and other modifications in Orders specifying Scheduled Castes and Scheduled Tribes lists. The proposal for inclusion in, exclusion from and modifications in the lists of STs should be accompanied by an ethnographic report. As per the modalities, only those proposals which have been recommended and justified by the concerned State Government / UT Administration and concurred with by Registrar General of India (RGI) and National Commission for Scheduled Tribes (NCST) are to be considered and legislation amended.

In view of the above, the proposal was referred back to Government of Assam on 19/09/2024 requesting to submit the proposal alongwith ethnographic report.

‘जल उपयोग दक्षता ब्यूरो’ की स्थापना

4540. श्रीमती हेमा मालिनी:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या देश में सिंचाई, औद्योगिक और घरेलू क्षेत्रों में जल के प्रभावी उपयोग को बढ़ावा देने, विनियमित करने और नियंत्रित करने के लिए अक्टूबर 2022 में राष्ट्रीय जल मिशन के अंतर्गत ‘जल उपयोग दक्षता ब्यूरो’ की स्थापना की गई थी, जिसका उद्देश्य जल उपयोग दक्षता को बीस प्रतिशत तक बढ़ाना था; और

(ख) यदि हां, तो तत्संबंधी ब्योरा क्या है तथा सरकार द्वारा क्या कदम उठाए गए हैं/उठाए जा रहे हैं तथा ‘जल उपयोग दक्षता ब्यूरो’ के अंतर्गत अब तक क्या उपलब्धियां हासिल की गई हैं?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क): जी हां, केन्द्रीय जल आयोग के मौजूदा निदेशालय का पुनर्गठन किया गया है तथा राष्ट्रीय जल मिशन के अंतर्गत जल उपयोग दक्षता ब्यूरो (बीडब्ल्यूयूई) की स्थापना की गई है।

(ख): राष्ट्रीय जल मिशन के लक्ष्यों में से एक अर्थात् जल उपयोग दक्षता को 20% तक बढ़ाने की आवश्यकता को पूरा करने के लिए, सिंचाई, औद्योगिक और घरेलू क्षेत्रों में जल के कुशल उपयोग के लिए "राष्ट्रीय जल मिशन" योजना के तहत जल उपयोग दक्षता ब्यूरो (कार्यालय आदेश पर उपलब्ध है) की स्थापना की गई है।

सरकार द्वारा उठाए गए/उठाए जा रहे कदम तथा बीडब्ल्यूयूई द्वारा अब तक हासिल की गई उपलब्धियां निम्नलिखित हैं:

क. **उद्योग क्षेत्र में बेंचमार्क अध्ययन:** औद्योगिक जल उपयोग को बेंचमार्क करने और औद्योगिक जल उपयोग दक्षता बढ़ाने के लिए नीति बनाने में सहायता करने के लिए "ऊर्जा और संसाधन संस्थान (टेरी)" के माध्यम से एक बेंचमार्किंग अध्ययन किया गया। चार औद्योगिक क्षेत्रों पर ध्यान केंद्रित किया गया अर्थात् थर्मल पावर प्लांट और टेक्सटाइल तथा पल्प एवं पेपर और स्टील उद्योग।

ख. **सिंचाई क्षेत्र में बेसलाइन अध्ययन:** 3 संस्थानों अर्थात् वॉटर एंड लैंड मैनेजमेंट ट्रेनिंग एंड रिसर्च इंस्टीट्यूट, वॉटर एंड लैंड मैनेजमेंट इंस्टीट्यूट और सेंटर फॉर वॉटर रिसोर्सेस डेवलपमेंट एंड मैनेजमेंट के माध्यम से बृहद/मध्यम सिंचाई परियोजनाओं की जल उपयोग दक्षता का मूल्यांकन करने के लिए 4 राज्यों अर्थात् आंध्र प्रदेश, तेलंगाना, केरल और महाराष्ट्र में 17 बेसलाइन अध्ययन किए गए।

ग. **सही फसल अभियान:** इसे जल संकट वाले क्षेत्रों में किसानों के बीच जागरूकता पैदा करने के लिए दिनांक 14.11.2019 को राष्ट्रीय जल मिशन द्वारा शुरू किया गया और जल उपयोग दक्षता ब्यूरो द्वारा आगे बढ़ाया गया। वर्ष 2024-25 के दौरान, लघु कृषक कृषि कंसोर्टियम (एसएफएसी) और अटल भूजल योजना के सहयोग से 14 अभियानों में से अब तक 12 सही फसल अभियान सफलतापूर्वक संचालित किए गए हैं।

घ. **2 कार्यशालाएँ/सम्मेलन:** (i) भारतीय प्लंबिंग एसोसिएशन (आईपीए) के सहयोग से घरेलू जल क्षेत्र में ध्यान केंद्रित करते हुए दिनांक 27.01.2025 को **"जल उपयोग दक्षता: एक सतत भविष्य के लिए रणनीतियाँ"** शीर्षक से एक कार्यशाला का आयोजन किया, जिसमें (ii) दिनांक 12.03.2025 को **"जल स्थिरता सम्मेलन 2025"** शीर्षक से एक सम्मेलन का आयोजन किया, जिसमें ऊर्जा और संसाधन संस्थान (टेरी) के सहयोग से औद्योगिक जल उपयोग दक्षता पर ध्यान केंद्रित किया गया।

ड. **एसडीजी संकेतक के संबंध में देश की रिपोर्ट:** खाद्य और कृषि संगठन (एफएओ) को वर्ष 2023 के लिए एसडीजी संकेतक 6.4.1 (समय के साथ जल उपयोग दक्षता में परिवर्तन) और एसडीजी 6.4.2 (जल संकट का स्तर) पर अनंतिम देश रिपोर्ट प्रस्तुत की गई।

च. **राष्ट्रीय जल मिशन (एनडब्ल्यूएम) और भारतीय प्लंबिंग एसोसिएशन (आईपीए) के बीच समझौता ज्ञापन:** घरेलू क्षेत्र में जल उपयोग दक्षता (डब्ल्यूयूई) बढ़ाने सहित एनडब्ल्यूएम लक्ष्यों के उद्देश्य को प्राप्त करने के लिए काम करने हेतु एनडब्ल्यूएम और आईपीए के बीच एक समझौता ज्ञापन पर हस्ताक्षर किया गया है।

ROLE OF NATIONAL FLOOD COMMISSION

4541. SHRI PHANI BHUSAN CHOUDHURY

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) whether it is a fact that the National Flood Commission was set up in 1980 to address the growing concerns of flooding in various parts of the country and if so, the details thereof;

(b) the details of the recommendations provided till now from the National Flood Commission, specifically for Assam regarding every year devastating flood and erosion during the monsoon season;

(c) whether there is any recommendation for permanent solution of flood and erosion in Assam; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a) to (d): Government of India had constituted "National Flood Commission" (Rashtriya Barh Ayog) in 1976 to review various aspects of the flood problem, and to evolve a comprehensive multi-disciplinary approach for tackling floods in the country, the report of which was submitted in 1980. The Commission made 207 recommendations. Summary of the important recommendations includes following the approach of comprehensive planning for water resources development and land utilization for optimum production on a long-term basis, preparation of master plans for water resources development and flood control for each river basin, set up of River Basin authorities, consideration of storage reservoirs as an important component in flood control and management, afforestation and soil conservation measures as a useful complement to flood control measures in the watersheds of rivers with heavy silt charge, mobilisation of people's participation, anti-erosion works for protection of towns, industrial areas, groups of thickly populated villages, railway lines and roads, where re-location is not possible on techno- economic grounds, use of modern techniques for collecting hydrological and meteorological data, for flood plain mapping and for flood forecasting.

The important suggestions made by the National Flood Commission regarding flood and erosion in Assam are given below:

- i. The proposals regarding the dams on the Dibang and the Subansiri in the Brahmaputra Valley and Tipaimukh on the Barak should be expedited. These will also help in arresting silt.
- ii. Before undertaking construction of new embankments, the physical characteristics of the rivers should be carefully examined and alternatives other than jacketing of the rivers should be seriously considered. It may be that in a number of locations “living with the floods” by way of providing raised villages and changing of cropping pattern, etc., may be the best solution.
- iii. Owing to the aggrading river beds being higher than the surrounding valleys, the flood damages, whenever they occur are heavy. It is advisable, therefore, to regulate future developments, especially in valleys which are highly prone to floods.
- iv. In order to minimize the erosion and breaches, the location of, and, spacing between, embankments, should, as far as possible, be in conformity with design requirements.
- v. Anti-erosion works are expensive. In case of danger to long lengths of embankments, it is usually more economical to adopt the alternative of retirement which may, therefore, be considered as a competitive alternative to anti-erosion works.
- vi. The total flow in the Brahmaputra River is more than what can be harnessed or utilized in the valley. An inter-basin transfer of water to the Ganga basin will help flood moderation in the Brahmaputra basin.

FOOD SAFETY STANDARDS IN FPIS**4542. SHRIMATI MALVIKA DEVI:**

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) the steps taken/proposed to be taken by the Government to ensure that food quality is maintained in industries which are set up in rural areas along with the number of times in a year checking is done in this regard;
- (b) the number of industries blacklisted during the last financial year based on the inferior food quality;
- (c) whether the Government has any plans to set up food processing industries in smaller two tier cities in Odisha and if so, the details thereof; and
- (d) whether there is any provision for adhering to the food safety standards in the industries in rural areas and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a) to (b): Food Safety and Standards Authority of India (FSSAI) was established under Ministry of Health and Family Welfare as per provisions contained in the Food Safety and Standards Act 2006 (i.e. **FSS Act 2006**) and it has been mandated for laying down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import to ensure availability of safe and wholesome food for human consumption.

As per information shared by FSSAI, they undertake regular surveillance, monitoring, inspection and random sampling of food products while maintaining

uniformity among food businesses located in urban and rural areas, throughout the year. The data of inspection conducted in last two years and current year is are given in the enclosed **Statement-I**. In case of non-conformity found, the corrective measures are taken as per FSS Act 2006 and the Rules and Regulations made thereunder. The details of Licenses and Registrations cancelled due to various non-conformities, during the last financial year, are given in the enclosed **Statement-II**.

(c): The Ministry of Food Processing Industries (MoFPI), Government of India does not set up food processing industries on its own across the country including in Odisha. However, the Ministry has been extending financial assistance under different Schemes to the eligible promoters/beneficiaries for various food-processing projects (including setting up of FPIs) across the country, which includes Odisha also. The Schemes run by the Ministry for that purpose are demand driven in nature and applications are invited through Expression of Interest (EoI) from all over India. The details of financial assistance extended under different Schemes of MoFPI for various food-processing projects (including setting up of FPIs) in Odisha are given in the enclosed **Statement-III**.

(d): As per FSSAI, every Food Business Operator (FBO), including FBO in rural areas, is responsible under Food Safety and Standards Act 2006 for ensuring compliance to provisions of food safety and standards under this Act and the Rules and Regulations made thereunder. Further, as per conditions of FSSAI license/registration, the FBO needs to maintain food processing factory's sanitary and hygienic standards and worker's Hygiene as specified in the Schedule - 4 of

Food Safety and Standards (Licensing and Registration of Food Businesses) Regulation, 2011.

STATEMENT-I

Data of Inspections conducted during last two years and current year:

Year	Total Inspection Conducted
2022-23	287174
2023-24	356750
2024-25 (till date)	384477

STATEMENT-II

Details of License and Registration cancelled due to various non-conformities (including adulteration) for the last financial year:

State/UT	License and Registration cancelled in FY 2023-24
Andaman andNicobar Islands	0
Andhra Pradesh	55
Arunachal Pradesh	0
Assam	10
Bihar	11
Chandigarh	1
Chhattisgarh	18
Dadra Nagar Haveli and Daman and Diu	0
Delhi	5
Goa	14
Gujarat	40
Haryana	10
Himachal Pradesh	12
Jammu andKashmir	24
Jharkhand	5
Karnataka	149
Kerala	102
Ladakh	1
Lakshadweep	1
Madhya Pradesh	50
Maharashtra	24
Manipur	4
Meghalaya	4
Mizoram	0

Nagaland	3
Odisha	45
Puducherry	0
Punjab	1
Rajasthan	20
Sikkim	0
Tamil Nadu	202
Telangana	43
Tripura	0
Uttarakhand	23
Uttar Pradesh	143
West Bengal	13
Total	1033

STATEMENT-III

DETAILS OF FINANCIAL ASSISTANCE EXTENDED UNDER DIFFERENT SCHEMES OF MINISTRY OF FOOD PROCESSING INDUSTRIES, GOVT. OF INDIA FOR VARIOUS FOOD PROCESSING PROJECTS (INCLUDING SETTING UP OF FPIS) IN ODISHA

S. No.	Name of the Scheme	Details of food processing projects assisted under PMKSY/PMFME/PLISFPIs											
		In Odisha						In small two-tier cities of Odisha					
		No. of projects approved	Project cost (Rs. In Crore)	Grant approved (Rs. In Crore)	Grant released (Rs. In Crore)	No. of completed	No. of Ongoing	No. of projects approved (in Crore Rs.)	Project cost/Reported Investment (Rs. In Crore)	Grant approved (Rs. In Crore)	Grant released (Rs. In Crore)	No. of completed	No. of Ongoing
1.	PMKSY* (Central Sector)	28	748.72	206.85	146.43	12	16	No city wise break-up is available.					
2.	PMFME# (Centrally Sponsored)	1957	183.6	54.35	--- #	1556	401	188	16.42	4.74	--- #	140	48
3.	PLISFPIs^ (Central Sector)	5	201.01	1063.65^	304.367	5	All operational	No city wise break-up is available.					

* PMKSY – Pradhan Mantri Kisan Sampada Yojana. Under this Scheme, credit linked financial assistance (capital subsidy) is provided to entrepreneurs for setting up/expansion of food processing industries.

PMFME - Pradhan Mantri Formalization of Micro Food Processing Enterprises. Under this Scheme, financial technical and business support is provided for setting up/upgradation of micro food processing enterprises. As PMFME is a centrally sponsored scheme, the actual release of the grant is contingent upon the State. As such, the Ministry does not maintain the data regarding the actual release.

^ PLISFPI - Production Linked Incentive Scheme for Food Processing Industries. Under this Scheme, financial incentives are calculated based on incremental sales in approved product segments multiplied by the corresponding incentive rate. The *incentive under the scheme* is paid for six years ending 2026-27

राष्ट्रीय राजमार्गों पर औद्योगिक गलियारे

4543. श्री कौशलेन्द्र कुमार:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

(क) राष्ट्रीय राजमार्गों और राज्य के राजमार्गों पर औद्योगिक गलियारों के विकास के लिए बिहार और अन्य राज्यों से प्राप्त प्रस्तावों का ब्यौरा क्या है;

(ख) राज्यों से प्राप्त ऐसे सभी प्रस्तावों की राज्यवार वर्तमान स्थिति क्या है; और

(ग) क्या राष्ट्रीय राजमार्गों/राज्य के राजमार्गों पर औद्योगिक गलियारों के विकास से राज्यों में रोजगार के अवसरों में वृद्धि होगी और अधिक राजस्व सृजित होगा और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) और (ख): राष्ट्रीय औद्योगिक गलियारा विकास कार्यक्रम (एनआईसीडीपी) का उद्देश्य वैश्विक मानकों के ग्रीनफील्ड औद्योगिक स्मार्ट शहरों और क्लस्टरों का विकास करना है। इस कार्यक्रम के तहत, प्लॉट स्तर पर टिकाऊ बुनियादी संरचना और प्लग-एंड-प्ले सुविधाओं के साथ विकास के लिए बीस स्मार्ट शहरों/नोड्स को लिया गया है।

इन शहरों का चयन और विकास परियोजना की तत्परता, भूमि की उपलब्धता और मल्टी-मॉडल बुनियादी संरचना की समीपता पर आधारित है। पीएम- गतिशक्ति के माध्यम से बुनियादी संरचना की कमियों को चिन्हित की जाती है और अंतर-मंत्रालयी नेटवर्क योजना समूह (एनपीजी) के परामर्श से आवश्यक हस्तक्षेपों को प्राथमिकता दी जाती है। इन कमियों को संबंधित राज्य सरकारों और संबंधित प्राधिकारियों द्वारा समाधान किया जाता है, जिससे औद्योगिक शहर के विकास के साथ समन्वित कार्यान्वयन सुनिश्चित होता है।

एनआईसीडीपी के अंतर्गत सभी बीस परियोजनाएं राष्ट्रीय राजमार्गों (एनएच) से अच्छी तरह जुड़ी हुई हैं तथा एनएच/राज्य राजमार्ग (एसएच)/ जिला प्रमुख सड़क (एमडीआर) के माध्यम से अंतिम मील तक कनेक्टिविटी उपलब्ध है।

(ग): विस्तृत परियोजना रिपोर्ट (डीपीआर) के अनुसार, हाल ही में स्वीकृत 12 नए औद्योगिक गलियारों से लगभग 10 लाख रोजगार सृजित होने की संभावना है।

श्री अन्न की खपत

4544. डॉ. संबित पात्रा:

क्या **खाद्य प्रसंस्करण उद्योग** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार ने मिलेट (श्री अन्न) के उत्पादन और खपत को बढ़ावा देने के लिए कोई योजना शुरू की है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार ने श्री अन्न के उत्पादन और खपत को बढ़ावा देने के लिए व्यापक प्रचार हेतु कोई योजना बनाई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) विगत वित्त वर्ष के दौरान इस योजना के अंतर्गत कितनी निधि आवंटित और उपयोग की गई है;

(घ) क्या सरकार का पूर्वोत्तर के राज्यों और ओडिशा में श्री अन्न योजना को बढ़ावा देने के लिए कोई विशेष वित्तीय सहायता प्रदान करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) क्या इस योजना के कार्यान्वयन के माध्यम से सृजित रोजगार के अवसरों का अध्ययन करने के लिए कोई समिति गठित की गई है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री रवनीत सिंह):

(क) से (ग): खाद्य प्रसंस्करण उद्योग मंत्रालय (एमओएफपीआई) अपनी केंद्रीय क्षेत्र की प्रधानमंत्री किसान संपदा योजना (पीएमकेएसवाई) योजना, खाद्य प्रसंस्करण उद्योग के लिए उत्पादन लिंकड प्रोत्साहन योजना (पीएलआईएसएफपीआई) और केंद्र प्रायोजित पीएम सूक्ष्म खाद्य प्रसंस्करण उद्यम उन्नयन (पीएमएफएमई) योजना के माध्यम से पूर्वोत्तर राज्यों और ओडिशा सहित पूरे देश में मिलेट आधारित उत्पादों (श्री अन्न) के प्रसंस्करण सहित खाद्य प्रसंस्करण उद्योगों की स्थापना/विस्तार को प्रोत्साहित कर रहा है। ये योजनाएं क्षेत्र विशेष नहीं हैं, बल्कि मांग आधारित हैं।

मंत्रालय संबंधित योजना दिशानिर्देशों के अनुसार मिलेट प्रसंस्करण सहित विभिन्न प्रकार के खाद्य प्रसंस्करण उद्योगों की स्थापना के लिए भावी उद्यमियों को वित्तीय सहायता प्रदान करता है।

पीएलआईएसएफपीआई का एक घटक मिलेट आधारित उत्पादों (एमबीपी) पर केंद्रित है, जिसका परिव्यय 800 करोड़ रुपये है। मिलेट आधारित उत्पादों के लिए पीएलआई योजना (पीएलआईएसएमबीपी) का उद्देश्य खाद्य उत्पादों में मिलेट के उपयोग को बढ़ाना और घरेलू और निर्यात दोनों बाजारों में चयनित मिलेट आधारित उत्पादों के विनिर्माण और बिक्री को प्रोत्साहित करके उनके मूल्य संवर्धन को बढ़ावा देना है। अब तक, पीएलआईएसएमबीपी के लिए कुल 800 करोड़ रुपये के आवंटन में से, 29 आवेदकों को प्रोत्साहित करने के लिए 793.27 करोड़ रुपये की राशि स्वीकृत की गई है, जिसमें 8 बड़ी और 21 छोटी और मध्यम इकाइयाँ शामिल हैं।

मिलेट आधारित उत्पादों की खपत और मांग को बढ़ावा देने के लिए उठाए गए कदम निम्नानुसार हैं:

- (i) सूक्ष्म खाद्य प्रसंस्करण उद्यमियों, विशेष रूप से मिलेट उत्पादों के प्रसंस्करण में लगे उद्यमियों को सहायता प्रदान करने के लिए वर्ष 2023 में अंतरराष्ट्रीय मिलेट वर्ष (आईवाईओएम) के एक भाग के रूप में विभिन्न राज्यों/केंद्र शासित प्रदेशों के 30 जिलों में “मिलेट महोत्सव ” का आयोजन किया गया। इसका उद्देश्य स्टार्ट-अप, उद्यमियों को बढ़ावा देना और खाद्य उद्योग के सूक्ष्म क्षेत्र को बढ़ावा देना है।
- (ii) इसके अलावा, वाणिज्य विभाग (डीओसी) ने कृषि और प्रसंस्कृत खाद्य उत्पाद निर्यात विकास प्राधिकरण (एपीडा) के माध्यम से मिलेट के बारे में जागरूकता, उपयोग और निर्यात संवर्धन के लिए व्यापार मेलों, प्रदर्शनियों और मिलेट सम्मेलनों का आयोजन किया। वर्ष 2023 में आईवाईओएम के तहत, भारतीय दूतावासों/मिशनो और सरकारी विभागों के साथ घनिष्ठ सहयोग से एपीडा के माध्यम से वाणिज्य विभाग द्वारा कई गतिविधियाँ आयोजित की गईं, जिनमें अंतरराष्ट्रीय व्यापार मेलों में मिलेट थीम पर भागीदारी, नमूना कार्यक्रम, मिलेट गैलरिज, अंतरराष्ट्रीय क्रेता-विक्रेता बैठकें आदि शामिल थीं। प्रमुख व्यापार मेलों के दौरान प्रमुख अंतरराष्ट्रीय बाजारों में भारतीय मिलेट्स-श्री अन्न के प्रचार और

ब्रांडिंग के लिए इंडिया ब्रांड इक्विटी फाउंडेशन के सहयोग से प्रिंट/इलेक्ट्रॉनिक मीडिया में अभियान भी शुरू किया गया था।

(iii) राष्ट्रीय खाद्य प्रौद्योगिकी, उद्यमिता और प्रबंधन संस्थान, तंजावुर (निफ्टेम-टी) ने 6 और 7 मई 2023 को एसआरएम विज्ञान और प्रौद्योगिकी संस्थान, चेन्नई में “मिलेट्स: विज्ञान, प्रौद्योगिकी और नवाचार” विषय पर “राष्ट्रीय मिलेट शिखर सम्मेलन” का आयोजन किया।

(iv) राष्ट्रीय खाद्य प्रौद्योगिकी, उद्यमिता और प्रबंधन संस्थान, कुंडली (निफ्टेम-के) ने 24-26 अगस्त, 2023 के दौरान कुंडली, हरियाणा में “पोषण और आर्थिक सुरक्षा प्राप्त करने के लिए मिलेट पर अंतरराष्ट्रीय सम्मेलन” का आयोजन किया।

(v) निफ्टेम-टी और आईसीएआर-राष्ट्रीय चावल अनुसंधान संस्थान (एनआरआरआई), कटक ने 6 अक्टूबर 2023 को एमकेसीजी प्लेटिनम जुबली ऑडिटोरियम, एनआरआरआई, कटक में “राष्ट्रीय मिलेट एक्सपो-2023” का आयोजन किया।

(vi) मंत्रालय ने उद्योग संघों के माध्यम से मिलेट पर केंद्रित छह (6) प्रचार कार्यक्रम भी आयोजित किए। कार्यक्रमों का ब्यौरा **विवरण** में संलग्न है।

(vii) वैश्विक खाद्य कार्यक्रम “वर्ल्ड फूड इंडिया 2023” का आयोजन 3 से 5 नवंबर, 2023 के दौरान नई दिल्ली में किया गया, जिसमें मिलेट पर प्रमुख रूप से फोकस किया गया। इस कार्यक्रम का उद्देश्य भारतीय उत्पादकों/प्रसंस्करणकर्ताओं/संस्थाओं को वैश्विक हितधारकों के साथ सहयोग और साझेदारी करने के लिए एक मंच प्रदान करना था।

(घ): दुर्गम क्षेत्रों [पीएमकेएसवाई योजना के तहत प्रस्तावों के लिए दुर्गम क्षेत्र का अर्थ है पूर्वोत्तर राज्य (सिक्किम सहित), उत्तराखंड राज्य, हिमाचल प्रदेश राज्य, केंद्र शासित प्रदेश जम्मू और कश्मीर और लद्दाख, अधिसूचित आईटीडीपी (एकीकृत जनजातीय विकास परियोजना) क्षेत्र और द्वीप समूह (केंद्र शासित प्रदेश अंडमान और निकोबार और लक्षद्वीप)] से खाद्य प्रसंस्करण क्षेत्र में उद्यमियों को प्रोत्साहित करने के लिए, पीएमकेएसवाई की घटक योजना दिशानिर्देशों में निम्नलिखित अधिमान्य प्रावधान किए गए हैं-

- i. सामान्य क्षेत्रों के प्रस्तावों के लिए 1.5 गुना की तुलना में निवल संपत्ति की आवश्यकता को मांगे गए अनुदान के बराबर राशि तक घटा दिया गया;
 - ii. सामान्य क्षेत्रों के प्रस्तावों के लिए 20% की तुलना में सावधि ऋण की आवश्यकता को पात्र परियोजना लागत के 10% तक घटा दिया गया;
 - iii. सामान्य क्षेत्रों के प्रस्तावों के लिए 20% की तुलना में इक्विटी आवश्यकता को पात्र परियोजना लागत के 10% तक घटा दिया गया;
 - iv. सामान्य क्षेत्रों के प्रस्तावों के लिए 35% की तुलना में पात्र परियोजना लागत के 50% के बढ़े हुए स्तर पर अनुदान की मात्रा (संबंधित उप-योजनाओं के तहत अधिकतम सीमा के अधीन);
 - v. खाद्य प्रसंस्करण एवं परिरक्षण क्षमता सृजन/विस्तार योजना परियोजनाओं के संबंध में न्यूनतम परियोजना लागत की आवश्यकता को तीन करोड़ रुपये की तुलना में घटाकर एक करोड़ रुपये कर दिया गया है [अन्य योजनाओं के लिए ऐसा कोई मानदंड निर्धारित नहीं है]
- (ड): खाद्य प्रसंस्करण उद्योग मंत्रालय की योजनाओं के कार्यान्वयन के माध्यम से उत्पन्न रोजगार के अवसरों का अध्ययन करने के लिए कोई समिति गठित नहीं की गई है। तथापि, खाद्य प्रसंस्करण उद्योग मंत्रालय द्वारा प्रशासित योजनाओं के परिणामस्वरूप खाद्य प्रसंस्करण क्षेत्र में कृषि से इतर रोजगार के पर्याप्त अवसर पैदा हुए हैं।

विवरण

मंत्रालय ने उद्योग संघों के माध्यम से मिलेट पर केंद्रित प्रचार कार्यक्रमों का समर्थन किया

क्र.सं.	आयोजक	आयोजन का विवरण	तिथि	जगह
1	नॉलेज चैंबर ऑफ कॉमर्स एंड इंडस्ट्री (केसीसीआई)	खाद्य प्रसंस्करण योजनाओं और प्रोत्साहनों में उभरते अवसरों पर सम्मेलन	21.06.2023	नागपुर, महाराष्ट्र
2	पीएचडी चैंबर ऑफ कॉमर्स एंड इंडस्ट्री (पीएचडीसीसीआई)	प्रसंस्करण और निर्यात के माध्यम से खाद्य सुरक्षा सुनिश्चित करना	21.08.2023	नई दिल्ली
3	एसोसिएटेड चैम्बर्स ऑफ कॉमर्स एंड इंडस्ट्री ऑफ इंडिया (एसोचैम)	खाद्य प्रसंस्करण को मजबूत बनाने पर सम्मेलन	26.06.2023	मेहसाणा, गुजरात
4	एसोचैम	सौराष्ट्र क्षेत्र में खाद्य प्रसंस्करण को मजबूत बनाने पर सम्मेलन	26.05.2023	राजकोट, गुजरात

5	सदरन इंडिया चैंबर ऑफ कॉमर्स एंड इंडस्ट्री (एसआईसीसीआई)	खाद्य प्रसंस्करणकर्ता गोलमेज सम्मेलन - वित्त, प्रौद्योगिकी और बाजार	06.12.2023	कोयंबटूर, तमिलनाडु
6	केसीसीआई	खाद्य प्रसंस्करण में उभरते अवसरों पर सम्मेलन - योजनाएं और प्रोत्साहन निर्यात - खाद्य सुरक्षा, गुणवत्ता और प्रमाणन	25.11.2023	सूरत, गुजरात

HABITAT RIGHTS UNDER FOREST RIGHTS ACT

4545. SHRI SASIKANTH SENTHIL:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

(a) whether the Government is aware of the misinterpretation and mistranslation of the word Habitat under section 3(1)(e) of the Forest Rights Act and if so, the details thereof along with the steps being taken to correct this misinterpretation;

(b) the number of Particularly Vulnerable Tribal Groups (PVTGs), out of the nearly 75 PVTGs, granted Habitat Rights till 31.12.2024; and

(c) whether the members belonging to PVTGs have been displaced from their habitats to make way for starting/expansion of mining operations and for any developmental activity during the last ten years and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a): The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (in short, FRA) under Section 3(1)(e) has the provision for recognition and vesting of rights including community tenures of habitat and habitation for PVTGs, which ensure that PVTGs are entitled to the protection of their traditional habitats. Section-2 (h) defines 'habitat' for the PVTG community.

Ambiguity in the word 'habitat' under Section 3(1)(e) was noted by the Ministry since it was translated as 'Awass'. As a result, some States had equated the term "habitat" to mean providing housing facilities as under Indira Awas Yojana and other such housing schemes. In this regard, the Ministry of Tribal Affairs has issued clarification to all Chief Secretaries on 23.04.2015 stating that FRA clearly lays down the definition of habitat under Section 2(h), and further describes that forest right to such habitat under Section 3(1)(e). Ministry in the same letter has also clarified areas over which customary tenures may be recognized.

(b): FRA, recognizes the rights of all eligible forest dwelling tribes and traditional forest dwellers who have been dependent upon such forests. The Act and Rules made there under provides framework for vesting of these Rights including the Habitat Rights for PVTGs. As reported by State Governments, so far, Odisha, Madhya Pradesh and Chhattisgarh have vested Habitat Rights for **10 PVTGs** in 14 districts.

(c): Ministry of Rural Development, Department of Land Resources (DoLR) which is Nodal Ministry at the Centre for land related matters has informed that Land and its management fall under the exclusive legislative and administrative jurisdiction of States as provided under the Constitution of India (Seventh Schedule- List II (State List)- Entry No. (18). Further the land acquisition is undertaken by the Central and State Governments under various Central and State Acts, including the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act, 2013, being administered by DoLR. Thus, the Ministry of Tribal Affairs does not have information regarding the displacement of

members belonging to PVTGs from their habitats to make way for starting/expansion of mining operations and for any developmental activity. However, Ministry of Tribal Affairs regularly impresses upon State Governments to ensure compliance with provisions in the Constitution of India and other legislations so as to protect the interest of the Scheduled Tribe community (including PVTGs) and ensure fair rehabilitation.

पेट्रोल और डीजल पर करों में कमी करने की योजना

4546. श्री रमाशंकर राजभर :

क्या पेट्रोलियम और प्राकृतिक गैस मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार पेट्रोल और डीजल पर करों में कमी करने की योजना बना रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ख) घरेलू रसोई गैस की कीमतों में लगातार वृद्धि के क्या कारण हैं; और
- (ग) क्या सरकार डीजल और पेट्रोल की गुणवत्ता की जांच के लिए कोई नया तंत्र लागू कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री सुरेश गोपी):

(क): घरेलू तौर पर, सरकार और पीएसयू ओएमसीज द्वारा उठाए गए विभिन्न कदमों के परिणामस्वरूप पेट्रोल और डीजल की कीमतें क्रमशः 94.77 रुपये और 87.67 रुपये प्रति लीटर (दिल्ली के मूल्य) हैं। केंद्र सरकार द्वारा पेट्रोल और डीजल पर केंद्रीय उत्पाद शुल्क में दो बार नवंबर, 2021 और मई, 2022 में क्रमशः 13 रुपए/लीटर और 16 रुपए/लीटर की कमी की गई जिसका लाभ उपभोक्ताओं को पूर्णतः प्राप्त हुआ था। कतिपय राज्य सरकारों ने भी नागरिकों को राहत पहुंचाने के लिए राज्य वैट दरों को कम कर दिया था। मार्च 2024 में, ओएमसीज ने पेट्रोल और डीजल प्रत्येक के खुदरा मूल्यों में 2

रुपए प्रति लीटर की कमी की। पेट्रोल या डीजल पर करों को और कम करने का कोई प्रस्ताव सरकार के विचाराधीन नहीं है।

(ख): भारत घरेलू एलपीजी खपत का लगभग 60% आयात करता है। देश में एलपीजी के मूल्य अंतरराष्ट्रीय बाजार में इसके मूल्य से जुड़े हुए हैं। जबकि औसत सऊदी सीपी (एलपीजी मूल्य निर्धारण के लिए अंतरराष्ट्रीय बेंचमार्क) में 63% की वृद्धि हुई (जुलाई 2023 में यूएस डॉलर 385/मीट्रिक टन से फरवरी 2025 में यूएस डॉलर 629/मीट्रिक टन तक), घरेलू एलपीजी के लिए प्रधान मंत्री उज्ज्वला योजना (पीएमयूवाई) उपभोक्ताओं के लिए प्रभावी मूल्य 44% कम हो गया (अगस्त 2023 में 903 रुपये से फरवरी 2025 में 503 रुपये तक)।

वर्तमान में, दिल्ली में 14.2 किलोग्राम के एक घरेलू एलपीजी सिलेंडर का खुदरा बिक्री मूल्य 803 रुपये है। पीएमयूवाई उपभोक्ताओं को 300 रुपये प्रति सिलेंडर की निर्धारित राजसहायता के बाद, भारत सरकार 503 रुपये प्रति सिलेंडर (दिल्ली में) के प्रभावी मूल्य पर 14.2 किलोग्राम एलपीजी सिलेंडर उपलब्ध करा रही है। यह देश भर में 10.33 करोड़ से अधिक उज्ज्वला लाभार्थियों के लिए उपलब्ध है।

वैश्विक स्तर पर, पीएमयूवाई अपनी तरह का सबसे बड़ा कार्यक्रम है जो 100 मिलियन से अधिक गरीब परिवारों को लगभग 35 रुपये प्रति किलोग्राम के प्रभावी मूल्य पर घरेलू एलपीजी प्रदान करता है। इसके अलावा, दिनांक 01.01.2025 की स्थिति के अनुसार, पड़ोसी देशों में घरेलू एलपीजी सिलेंडर के प्रभावी मूल्य निम्नवत हैं:

देश	घरेलू एलपीजी (रुपए 14.2 कि.ग्रा./ सिलेंडर)
भारत	503.00*
पाकिस्तान	1094.83
श्रीलंका	1231.53
नेपाल	1206.65

स्रोत: पेट्रोलियम योजना एवं विश्लेषण प्रकोष्ठ (पीपीएसी)

*दिल्ली में पीएमयूवाई लाभार्थियों के लिए प्रभावी मूल्य, गैर-पीएमयूवाई उपभोक्ताओं के लिए प्रभावी मूल्य 803 रुपये है

(ग): ओएमसीज यह सुनिश्चित करती हैं कि खुदरा बिक्री केंद्रों पर उपभोक्ताओं को सही मात्रा और गुणवत्ता वाला पेट्रोल और डीजल दिया जाए। ओएमसीज के अधिकारी अनियमितताओं/गलत व्यवहारों की जाँच करने के लिए खुदरा बिक्री केंद्रों पर नियमित/औचक निरीक्षण करते हैं और विपणन अनुशासन दिशा-निर्देशों और डीलरशिप समझौते के अनुसार कार्रवाई की जाती है। ओएमसीज ने अपने खुदरा बिक्री केंद्रों पर विभिन्न अनियमितताओं/गलत व्यवहारों की जाँच करने के लिए निम्नलिखित गुणवत्ता नियंत्रण प्रणाली लागू की है:

- (i) गुणवत्ता जांच और एमएस/एचएसडी की सही मात्रा की डिलीवरी के लिए फिल्टर पेपर, कैलिब्रेटेड डेंसिटी उपकरण (हाइड्रोमीटर/थर्मामीटर) और 5 लीटर कैलिब्रेटेड माप की उपलब्धता।
- (ii) ओएमसी मोबाइल लैब द्वारा औचक निरीक्षण, जिसमें खुदरा बिक्री केंद्रों से पेट्रोल और डीजल के नमूने लिए जाते हैं और उनका परीक्षण किया जाता है।
- (iii) सही मात्रा सुनिश्चित करने और डिस्पेंसिंग इकाइयों से छेड़छाड़ से बचने के लिए वजन और माप विभाग द्वारा समय-समय पर डिस्पेंसिंग इकाइयों को कैलिब्रेट और सील किया जाता है।
- (iv) एमएस/एचएसडी ले जाने वाले टैंक ट्रकों की आवाजाही की निगरानी के लिए जीपीएस की स्थापना।
- (v) रास्ते में चोरी/मिलावट से बचाने के लिए कंपनी परिसर से निकलने से पहले टैंक ट्रकों को सील करना। खुदरा बिक्री केंद्रों पर पेट्रोल/डीजल पहुंचाने वाले टैंक ट्रकों में छेड़छाड़ रोधी लॉकिंग सिस्टम शुरू किया गया है। मिलावट होने की संभावना वाले बिंदु का पता लगाने में मदद के लिए 3-स्तरीय नमूनाकरण प्रणाली का पालन किया जाता है।
- (vi) आरओ प्रचालन की बेहतर निगरानी के लिए डेटा कैप्चर करने के लिए सभी सक्रिय खुदरा बिक्री केंद्रों का स्वचालन।

LINKING OF RIVERS IN MAHARASHTRA

4547. SHRI ANIL YESHWANT DESAI

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) whether it is a fact that the Government is working on linking of various rivers to regulate water distribution in order to save the countrymen from flood and famine in various parts of the country;
- (b) if so, the details of the major rivers that are scheduled to be linked with each other in the country, State-wise, particularly in Maharashtra;
- (c) whether there is any timeline scheduled to complete this mega task and if so, the details thereof; and
- (d) the details of the funds allocated for the same including that from the World Bank?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a) to (c): The Government of India formulated a National Perspective Plan (NPP) in the year 1980. The National Water Development Agency (NWDA) has been entrusted with the work of Interlinking of Rivers (ILR) under the NPP. These link projects under the NPP have been planned judiciously and are envisaged to provide for storage and transfer of water from the water-surplus basins to the water-deficit basins/ regions to minimize the miseries brought by droughts and also to mitigate the ravages of annually recurring floods.

Under the NPP, 30 link projects have been identified, 16 link projects under the Peninsular component and 14 link projects under the Himalayan component. Out of these 30 link projects, Pre-Feasibility Reports (PFRs) of all the 30 link projects, Feasibility Reports (FRs) of 26 link projects and Detailed Project Reports (DPRs) of 11 link projects have been completed. The details and present status of

the all link projects, including those benefiting the State of Maharashtra and also indicating therein the major rivers to be linked through the respective link projects, are given in the enclosed **Statement-I**.

Five projects have been identified as the Priority link projects, viz; Ken-Betwa Link Project (KBLP), Godavari- Cauvery (GC) Link [comprising 3 links, namely, Godavari (Inchampalli)-Krishna (Nagarjunasagar) link, Krishna (Nagarjunasagar)-Pennar (Somasila) link and Pennar (Somasila)-Cauvery link] and the modified Parbati-Kalisindh-Chambal Link Project.

The Government of India is keenly pursuing the ILR programme in a consultative manner and has accorded top priority to it. Concerted efforts at various levels have been made to build necessary consensus amongst the party States, for implementation of various ILR projects. A “Special Committee on Inter-linking of Rivers” has been constituted in September, 2014 for the implementation of ILR programme. 21 meetings of the Special Committee have been held so far. Further, a Task Force for Inter-linking of Rivers has been constituted in April, 2015 for expediting the works under the ILR programme and 18 meetings of this Task Force have been held so far. States have wide representation and active participation in these meetings.

The KBLP is the first and only inter linking river project under the NPP, of which the implementation has already started. Subsequent to the party States arriving at a consensus and signing a Memorandum of Agreement (MoA) for implementation of this link project, the Union Cabinet approved the proposal, in December, 2021, for implementation of the project at an estimated cost of Rs.

44,605 crore, with a Central Support of Rs. 39,317 crore. The project is scheduled to be completed by March, 2030.

For other ILR projects under the NPP, the schedule of completion cannot be deduced as this depends upon the party States arriving at a consensus for their respective link projects and signing the link specific MoAs for their implementation.

(d): Details of Budget Allocation by the Government of India for the KBLP, implementation of which started after approval by the Union Cabinet in December, 2021, are given in the enclosed **Statement -II**. No funding from the World Bank is there for the ILR projects.

STATEMENT-I

Details and Current Status of ILR projects under the NPP Peninsular Components

Sl. No	Name	States benefited	Status	Major rivers
1	a. Mahanadi (Manibhadra) - Godavari (Dowlaiswaram) link	Andhra Pradesh (AP) and Odisha	FR completed	Mahanadi and Godavari
	b. Alternate Mahanadi (Barmul) – Rushikulya – Godavari (Dowlaiswaram) link	AP and Odisha	FR completed	Mahanadi and Godavari
2	Godavari (Polavaram) - Krishna (Vijayawada) link @	AP	FR completed	Godavari and Krishna
3	a. Godavari (Inchampalli) - Krishna (Nagarjunasagar) link	Telangana	FR completed	Godavari and Krishna
	b. Alternate Godavari (Inchampalli) - Krishna (Nagarjunasagar) link *	Telangana	DPR completed	Godavari and Krishna
4	Godavari (Inchampalli/ SSMPP) - Krishna (Pulichintala) link	Telangana and AP	DPR completed	Godavari and Krishna
5	a. Krishna (Nagarjunasagar) - Pennar (Somasila) link	AP	FR completed	Krishna and Pennar
	b. Alternate Krishna (Nagarjunasagar) - Pennar (Somasila) link *	AP	DPR completed	Krishna and Pennar
6	Krishna (Srisailem) – Pennar link	AP	Draft DPR completed	Krishna and Pennar

7	Krishna (Almatti) – Pennar link	AP and Karnataka	Draft completed	DPR	Krishna and Pennar
8	a. Pennar (Somasila) - Cauvery (Grand Anicut) link	AP, Tamil Nadu and Puducherry	FR completed		Pennar, Palar and Cauvery
	b. Alternate Pennar (Somasila) - Cauvery (Grand Anicut) link *	AP, Tamil Nadu and Puducherry	DPR completed		Pennar, Palar and Cauvery
9	Cauvery (Kattalai) - Vaigai -Gundar link	Tamil Nadu	DPR completed		Cauvery, Vaigai and Gundar
10	a. Parbati –Kalisindh - Chambal link	Madhya Pradesh (MP) and Rajasthan	FR completed		Parbati, Kalisindh and Chambal
	b. Modified Parbati – Kalisindh-Chambal link (duly integrated with ERCP)	MP and Rajasthan	Draft PFR completed		Parbati, Kalisindh, Chambal, Kul, Banas, Mej, Kuno, Chamla, Shipra, Lakhunder and Newaj
11	Damanganga - Pinjal link	Maharashtra	DPR completed		Damanganga, Pinjal
12	Par-Tapi-Narmada link	Gujarat and Maharashtra	DPR completed		Par, Tapi and Narmada
13	Ken-Betwa link	Uttar Pradesh (UP) and MP	DPR completed and project is under implementation		Ken and Betwa
14	Pamba - Achankovil - Vaippar link	Tamil Nadu and Kerala	FR completed		Pamba, Achankovil and Vaippar
15	Bedti - Varda link @@	Karnataka	DPR completed		Bedti and Varda
16	Netravati – Hemavati link**	Karnataka	PFR completed		Netravati and Hemavati

* Due to pending consensus on Manibhadra and Inchampalli dams, Alternate study to divert unutilized waters of Godavari river was carried out and DPR of Godavari (Inchampalli/ Janampet) – Krishna (Nagarjunasagar) - Pennar (Somasila) – Cauvery (Grand Anicut) link projects was completed. Godavari-Cauvery (Grand Anicut) link project has been prepared comprising of Godavari (Inchampalli / Janampet) - Krishna (Nagarjunasagar), Krishna (Nagarjunasagar) - Pennar (Somasila) and Pennar (Somasila)-Cauvery(Grand Anicut) link projects.

** Further studies are not taken up since after implementation of Yettinahole project by Govt. of Karnataka, no surplus water is available in Netravati basin for diversion through this link.

@ Godavari (Polavaram) – Krishna (Vijayawada) link – The project has been taken up by Government of Andhra Pradesh.

@@ Bedti – Varda link – DPR was prepared directly after preparation of its PFR, no FR was prepared.

Himalayan Component

Sl. No	Name	States/Countries benefited	Status	Major Rivers
1.	Kosi-Mechi link	Bihar and Nepal	PFR completed	Kosi and Mechi
2.	Kosi-Ghaghra link	Bihar, UP and Nepal	FR completed	Kosi and Ghaghra
3.	Gandak - Ganga link	UP and Nepal	FR completed	Gandak and Ganga
4.	Ghaghra - Yamuna link	UP and Nepal	Draft FR completed	Ghaghra and Yamuna
5.	Sarda - Yamuna link	UP and Uttarakhand	FR completed	Sarda and Yamuna
6.	Yamuna-Rajasthan link	Haryana and Rajasthan	FR completed	Yamuna
7.	Rajasthan-Sabarmati link	Rajasthan and Gujarat	FR completed	Sabarmati
8.	Chunar-Sone Barrage link	Bihar and UP	Draft FR completed	Ganga and Sone
9.	Sone Dam - Southern Tributaries of Ganga link	Bihar and Jharkhand	Draft FR completed	Sone
10.	Manas-Sankosh-Tista-Ganga (M-S-T-G) link	Assam, West Bengal (WB) and Bihar	FR completed	Manas, Sankosh, Tista, Mahananda and Ganga
11.	Jogighopa-Tista-Farakka link (Alternative to M-S-T-G)	Assam, WB and Bihar	PFR completed (The proposal has been dropped)	The proposal has been dropped
12.	Farakka-Sundarbans link	WB	FR completed	Ganga, Hooghly and Bidyadhari
13.	Ganga(Farakka) - Damodar-Subarnarekha link	WB, Odisha and Jharkhand	FR completed	Ganga, Damodar and Subarnarekha
14.	Subarnarekha-Mahanadi link	WB and Odisha	FR completed	Subarnarekha and Mahanadi

STATEMENT-II

Budget allocated for KBLP

Year	Budget allocated (in crore)
2021-22	4644.46
2022-23	1400
2023-24	3500
2024-25	4000
2025-26	2400

**NATIONAL CONFERENCE ON SUSTAINABLE COOLING AND
ENERGY EFFICIENCY**

4548. SHRI BASAVARAJ BOMMAI:

Will the Minister of **POWER** be pleased to state:

- (a) whether the Government has recently organized a National Conference on Sustainable Cooling and Energy Efficiency Improvement; and
- (b) if so, the details thereof?

**THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF
STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI
SHRIPAD YESSO NAIK):**

(a) and (b): Bureau of Energy Efficiency organized the two day National conference on “Sustainable Cooling and Doubling the Rate of Energy Efficiency Improvement” in February, 2025. The conference outcome is a suggested roadmap to double rate of energy efficiency improvement by 2030 through key interventions across all demand sectors including transition to Sustainable Cooling.

Further, consensus emerged during the above conference that the target of doubling energy efficiency improvement rate would be met through gradual improvement by the year 2030.

महाराष्ट्र के हिंगोली जिले में हवाई संपर्क

4549. श्री नागेश बापुराव अष्टिकर पाटिल:

क्या नागर विमानन मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि महाराष्ट्र के मराठवाड़ा क्षेत्र में हिंगोली जैसे पिछड़े और कृषि-बहुल जिले बुनियादी हवाई संपर्क से वंचित हैं जिससे आपातकालीन चिकित्सा सेवाओं, पर्यटन और व्यापार पर प्रतिकूल प्रभाव पड़ रहा है और इस क्षेत्र के नागरिकों, किसानों, व्यापारियों और छात्रों को अत्यधिक असुविधा हो रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार को इस बात की जानकारी है कि हिंगोली जिले के नागरिकों को औरंगाबाद, नांदेड़ अथवा हैदराबाद जैसे निकटतम विमानपत्तन तक पहुंचने के लिए सैकड़ों किलोमीटर की यात्रा करनी पड़ती है जिसके परिणामस्वरूप समय, धन और स्वास्थ्य की हानि होती है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) क्या सरकार का हिंगोली जिले में इस क्षेत्र के नागरिकों को यह मूलभूत सुविधा प्रदान करने के लिए कोई प्रारंभिक सर्वेक्षण, व्यवहार्यता रिपोर्ट अथवा सिविल विमानपत्तन की स्थापना करने की योजना बनाने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(घ) यदि नहीं, तो इसके क्या कारण हैं और सरकार हिंगोली जिले को नागर विमानन मानचित्र पर लाने के लिए कब तक कदम उठाएगी?

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोले):

(क) और (ख): वर्तमान में महाराष्ट्र के हिंगोली में कोई हवाईअड्डा नहीं है। हालाँकि, महाराष्ट्र औद्योगिक विकास निगम (एमआईडीसी) के स्वामित्व वाला नांदेड़ हवाईअड्डा हिंगोली से लगभग 90 किलोमीटर की दूरी पर प्रचालित है।

(ग) और (घ): भारत सरकार ने देश में नए ग्रीनफील्ड हवाईअड्डों के विकास के लिए ग्रीनफील्ड हवाईअड्डा (जीएफए) नीति, 2008 तैयार की है। नीति के अनुसार, यदि राज्य सरकार सहित कोई भी डेवलपर हवाईअड्डा विकसित करना चाहता है, तो उन्हें उपयुक्त स्थल की पहचान करनी होगी और हवाईअड्डे के निर्माण के लिए पूर्व-व्यवहार्यता अध्ययन करवाना होगा और 'साइट-क्लीयरेंस' के बाद

‘सैद्धांतिक’ अनुमोदन के लिए केन्द्र सरकार के पास प्रस्ताव प्रस्तुत किया जाता है। भारत सरकार द्वारा प्राप्त प्रस्तावों पर जीएफए नीति के प्रावधानों के अनुसार विचार किया जाता है।

महाराष्ट्र के हिंगोली में हवाईअड्डे की स्थापना के लिए पूर्व-व्यवहार्यता अध्ययन करने हेतु राज्य सरकार या किसी अन्य परियोजना प्रस्तावक से भा.वि.प्रा (भारतीय विमानपत्तन प्राधिकरण) को कोई प्रस्ताव प्राप्त नहीं हुआ है।

E- CHALLAN

4550. CAPTAIN VIRIATO FERNANDES:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Government has provided any facilities to the public with regard to addressing their appeal or redressal of grievances against an e-challan issued through the e-portal as per procedure provided in the rule 167 of the Central Motor Vehicle Rules 1989;
- (b) if so, the details of the facilities provided for redressal of grievances and the date from which it has been made available;
- (c) the authority nominated for the redressal of grievances or appeal;
- (d) the number of grievances or appeals received/addressed/pending in the States of Goa, Maharashtra and Karnataka; and
- (e) whether any online hearing facilities have been provided for the ease of the complainant and if so, the details thereof ?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

- (a) to (e): Section 136(A) of the Motor Vehicles Act, 1988 provides for electronic monitoring and enforcement of road safety on National Highways, State Highways,

roads or in any urban city within a State which has a population upto such limits as may be prescribed by the Government.

Accordingly, Government has published Rule 167A under the Central Motor Vehicles Rules, 1989 in August 2021 for Electronic Monitoring and Enforcement of Road Safety at high-risk and high-density corridors on National Highways, State Highways and at critical junctions in cities with population of one Million or more and cities included under National Clean Air Programme (NCAP) in the Country.

The Government in the Ministry of Road Transport and Highways has developed e-challan system, an integrated information technology based web portal, for monitoring and enforcement of challans. The data on the portal is entered by the States/UTs. Provision to address the appeal or redressal of grievances against an e-challan issued through the e-portal is available on the portal since 14.04.2021. The authority nominated for the redressal of grievances or appeal on the portal is Office Head/District Administration of the State/UT Government with the revenues from the e-challans flowing to the State/UT Government.

As per the data available on e-challan portal, the number of grievances or appeals received, addressed or pending in the States of Goa, Maharashtra and Karnataka is given below : -

State	Total Grievance Received	Grievance Addressed	Grievance Pending
Goa	661	128	533
Karnataka	310	143	167
Maharashtra	16082	1,141	14,941

भूजल स्तर में गिरावट

4551. श्री गिरिधारी यादव:

श्री दिनेश चंद्र यादव:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि भूजल की मात्रा में गिरावट आ रही है और नवीनतम आकलन के अनुसार 155 मुख्य जलाशयों में केवल लगभग 65 प्रतिशत भूजल ही बचा है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और पिछले मानसून मौसम के दौरान पर्याप्त वर्षा होने के बावजूद इसके क्या कारण हैं; और
- (ग) क्या भूजल की कमी से कृषि क्षेत्र के प्रभावित होने की आशंका है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क) और (ख): वर्ष 2022 से केन्द्रीय भूमि जल बोर्ड (सीजीडब्ल्यूबी) एवं राज्य सरकारों द्वारा संयुक्त रूप से वार्षिक आधार पर देश के डायनेमिक भूजल संसाधन का आकलन किया जा रहा। वर्ष 2024 के आकलन के अनुसार, कुल वार्षिक भूमि जल पुनर्भरण 447 बिलियन घन मीटर (बीसीएम) है और वार्षिक निष्कर्षण योग्य भूजल संसाधन 406 बीसीएम है। वर्ष 2024 में समग्र देश का वर्तमान कुल वार्षिक भूजल निष्कर्षण 246 बीसीएम है। समग्र रूप से देश के भूजल निष्कर्षण चरण (एसओई) का जो वार्षिक निष्कर्षण योग्य भूमि जल की तुलना में सिंचाई, औद्योगिक तथा घरेलू वार्षिक भूजल निष्कर्षण का एक मानक है, 60% के रूप में निर्धारित किया गया है।

6746 आकलन इकाइयों (ब्लॉक/तालुका/तहसील/मंडल) में से 4951 (74%) इकाइयों को सुरक्षित आकलन इकाइयों के रूप में वर्गीकृत किया गया है, तथा 711 (10.5%) आकलन इकाइयों को अर्द्ध गंभीर के रूप में वर्गीकृत किया गया है, 206 (3%) आकलन इकाइयों को गंभीर और 751 (11.13%) आकलन इकाइयों को अतिदोहित की श्रेणी में रखा गया है।

2017 से देश के लिए तुलनात्मक भूजल संसाधन आकलन का विवरण निम्नलिखित है:

क्र.सं.	पैरामीटर	भूजल (जीडब्ल्यू) संसाधन आकलन के अनुसार				
		2024	2023	2022	2020	2017
1.	वार्षिक भूजल पुनर्भरण	446.90 बीसीएम	449.08 बीसीएम	437.6 बीसीएम	436.15 बीसीएम	431.86 बीसीएम
2.	वार्षिक निष्कर्षण योग्य भूजल संसाधन	406.19 बीसीएम	407.21 बीसीएम	398.08 बीसीएम	397.62 बीसीएम	392.7 बीसीएम
3.	सभी उपयोगों के लिए वार्षिक भूजल निष्कर्षण	245.64 बीसीएम	241.34 बीसीएम	239.16 बीसीएम	244.92 बीसीएम	248.69 बीसीएम
4.	भूजल निष्कर्षण का चरण	60.47%	59.26 %	60.08 %	61.6 %	63.33 %

वर्ष 2017 से 2024 तक के आकलन का अवलोकन निम्नलिखित तथ्यों को इंगित करता है:-

- कुल वार्षिक भूजल पुनर्भरण में मुख्य रूप से (15 बीसीएम) से अधिक की वृद्धि हुई है और वर्ष 2017 के आकलन की तुलना में वर्ष 2024 में भूजल निष्कर्षण में (3 बीसीएम) तक की गिरावट पाई गई है।
- वर्ष 2017 के आकड़ों के अनुसार, टैंकों, तालाबों और जल संरक्षण संरचनाओं (डब्ल्यूसीएस) से पुनर्भरण में 11.36 बीसीएम की वृद्धि (2017 में 13.98 बीसीएम से 2024 में 25.34 बीसीएम तक) हुई है।
- सुरक्षित श्रेणी के तहत आकलन इकाइयों का प्रतिशत वर्ष 2017 में 62.64% से बढ़कर 2024 में 73.39% हो गया है।
- अति-दोहित आकलन इकाइयों का प्रतिशत वर्ष 2017 में 17.24% से घटकर वर्ष 2024 में 11.13% हो गया है।

देश के कुछ भागों में कई कारकों से भूजल में गिरावट होती है, जिसमें भूजल का अति-निष्कर्षण, वनों की कटाई, अक्षम सिंचाई प्रथाएं और क्षेत्र-विशिष्ट जलभूवैज्ञानिक स्थितियां शामिल हैं। उत्तर-पश्चिमी राज्यों में, विशेष रूप से पंजाब, हरियाणा, दिल्ली और उत्तर प्रदेश में, वार्षिक पुनर्भरण क्षमता से अधिक भूजल निष्कर्षण होने के कारण भूजल की उपलब्धता में कमी आई है। राजस्थान और गुजरात के पश्चिमी

राज्यों में, प्रचलित शुष्क जलवायु उसे कम प्राकृतिक पुनर्भरण की ओर ले जाती है, जिससे भूजल संसाधनों पर अतिरिक्त दबाव पड़ता है। प्रायद्वीपीय भारत में, भूजल में गिरावट मुख्य रूप से कठोर चट्टान जलभृतों की सीमित भंडारण और संचरण क्षमता से जुड़ी हुई है, जो संसाधन की उपलब्धता को प्रतिबंधित करती है।

इसके अतिरिक्त, केन्द्रीय जल आयोग (सीडब्ल्यूसी) द्वारा देश के 155 जलाशयों की सक्रिय भंडारण स्थिति की मॉनीटरिंग की जा रही है और प्रत्येक गुरुवार को साप्ताहिक बुलेटिन जारी किया जा रहा है। इन 155 जलाशयों की कुल संग्रहण क्षमता 180.85 बीसीएम है, जो समग्र रूप से देश की अनुमानित संग्रहण क्षमता 257.812 बीसीएम का लगभग 70.15 प्रतिशत है। दिनांक 20.03.2025 के जलाशय संग्रहण बुलेटिन के अनुसार, इन जलाशयों में उपलब्ध संग्रहण 80.70 बीसीएम है, जो इन जलाशयों की कुल संग्रहण क्षमता (यानी 180.85 बीसीएम) का 45 प्रतिशत है। इसके अतिरिक्त, दिनांक 20.03.2025 के बुलेटिन के अनुसार, 155 जलाशयों में उपलब्ध सक्रिय भंडारण पिछले वर्ष की इसी अवधि के संग्रहण का 118 प्रतिशत और सामान्य भंडारण का 115 प्रतिशत (पिछले 10 वर्षों के भंडारण का औसत) है।

(ग): भूजल एक पुनर्भरणीय संसाधन है जो वार्षिक वर्षा और अन्य स्रोतों जैसे सिंचाई से लौटने वाला जल प्रवाह, नहर के रिसाव और सतही जल निकायों से पुनर्भरण के माध्यम से प्राकृतिक पुनर्भरण की प्रक्रिया से गुजरता है। अतः यह कहा जा सकता है कि देश भर में भूजल की उपलब्धता में कमी नहीं है। इसके अतिरिक्त, राष्ट्रीय स्तर पर कृषि उत्पादन पर कोई गंभीर प्रतिकूल प्रभाव प्रत्याशित नहीं है। हालांकि, भूजल की उपलब्धता में विविध जलभूवैज्ञानिक स्थितियों, वर्षा वितरण और निष्कर्षण पैटर्न के कारण क्षेत्रीय रूप से भिन्नता पाई जाती है।

उत्तर प्रदेश में नए पेट्रोल पंपों का आवंटन

4552. श्री दरोगा प्रसाद सरोज :

क्या पेट्रोलियम और प्राकृतिक गैस मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश भर में नए पेट्रोल पंपों के आवंटन की वर्तमान योजना का राज्य/संघ राज्यक्षेत्रवार ब्यौरा क्या है;
- (ख) विगत पांच वर्षों और चालू वर्ष के दौरान उत्तर प्रदेश में प्रस्तावित और आवंटित पेट्रोल पंपों की वर्षवार कुल संख्या कितनी है;
- (ग) पात्रता, स्थान चयन और अन्य उपयुक्त कारकों सहित नए पेट्रोल पंपों के आवंटन के लिए निर्धारित मानदंड और दिशानिर्देश क्या हैं;
- (घ) विगत पांच वर्षों और चालू वर्ष के दौरान उत्तर प्रदेश में कुल कितने पेट्रोल पंप बंद किए गए हैं और इसके क्या कारण हैं; और
- (ङ) लोगों की आवश्यकताओं को पूरा करने के लिए सुदूर, ग्रामीण और अल्पसेवित क्षेत्रों में पेट्रोल पंपों की उपलब्धता सुनिश्चित करने के लिए क्या कदम उठाए गए हैं/उठाए जा रहे हैं?

पेट्रोलियम और प्राकृतिक गैस मंत्रालय में राज्य मंत्री; तथा पर्यटन मंत्रालय में राज्य मंत्री (श्री सुरेश गोपी):

(क) से (ङ): दिनांक 01.04.2002 से प्रशासित मूल्य व्यवस्था (एपीएम) को विघटित करने के बाद, खुदरा बिक्री केन्द्र (आरओ) डीलरों का चयन/निरस्तीकरण सार्वजनिक क्षेत्र की तेल विपणन कम्पनियों (ओएमसीज) द्वारा स्वयं ही किया जाता है।

पीएसयू ओएमसीज द्वारा आरओ नेटवर्क (शहरी/ग्रामीण क्षेत्रों में) का विस्तार करना एक सतत प्रक्रिया है जिससे देश भर में पेट्रोल और डीजल जैसे मोटर ईंधनों की पर्याप्त उपलब्धता सुनिश्चित की जा सके। क्षेत्र सर्वेक्षण और व्यवहार्यता अध्ययन के आधार पर पीएसयू ओएमसीज द्वारा पहचाने गए स्थलों पर आरओज की स्थापना की जाती है। पर्याप्त संभाव्यता वाले स्थल और आर्थिक रूप से व्यवहार्य स्थलों पर आरओज स्थापित करने के लिए इसे विपणन योजना में नामांकित किया जाता है। आरओ डीलरशिप का चयन निर्धारित चयन प्रक्रिया के अनुसार पात्र आवेदकों के बीच लॉटरी ड्रॉ/बोली की ऑनलाइन प्रक्रिया का पालन करते हुए सार्वजनिक विज्ञापन के माध्यम से पीएसयू ओएमसीज द्वारा

किया जाता है। देश में आरओ डीलरशिपों के आबंटन के लिए विस्तृत मानदंड/दिशानिर्देश www.petroilpumpdealerchayan.in/perol-2023 वेबसाइट पर उपलब्ध है।

दिनांक 01.03.2025 की स्थिति के अनुसार, पीएसयू ओएमसीज के पास ग्रामीण और दूर-दराज के क्षेत्रों में 4757 आरओज सहित कुल 11413 आरओज का नेटवर्क है।

पीएसयू ओएमसीज ने उत्तर प्रदेश सहित देश भर में आरओ डीलरों के चयन के लिए जून और जुलाई, 2023 में विज्ञापन जारी किया है। उक्त विज्ञापन के तहत उत्तर प्रदेश में 3,534 आरओज के लिए आशय-पत्र (एलओआई) जारी कर दिए गए हैं जिसमें से दिनांक 01.03.2025 की स्थिति के अनुसार 558 आरओज कमीशन कर दिए गए हैं।

गत पांच वर्षों (वर्ष 2019-20 से वर्ष 2023-24) और चालू वर्ष (अप्रैल-फरवरी, 2025) के दौरान उत्तर प्रदेश में पीएसयू ओएमसीज द्वारा कमीशन किए गए आरओज की कुल संख्या के ब्यौरे नीचे दिए गए हैं:-

पीएसयू ओएमसीज	2019-20	2020-21	2021-22	2022-23	2023- 24	2024-25 (अप्रैल-फरवरी 25)	कुल
	458	1124	863	589	586	844	4464

पीएसयू ओएमसीज ने बताया है कि दिनांक 01.03.2025 की स्थिति के अनुसार उत्तर प्रदेश राज्य में अस्थायी रूप से 305 गैर-प्रचालनरत आरओज है जो विभिन्न कारकों के कारण गैर-प्रचालनरत हैं जैसे कि डीलर के वित्त संबंधी मुद्दे, व्यापार लाइसेंस का स्थगन, पारिवारिक विवाद, कम ब्रिक्रियां, भागीदारों के बीच विवाद आदि शामिल हैं।

गोरखपुर में स्मार्ट सिटी मिशन के अंतर्गत परियोजनाएं

4553. श्री रवीन्द्र शुक्ला उर्फ रवि किशन:

क्या आवासन और शहरी कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) स्मार्ट सिटी मिशन (एससीएम) के अंतर्गत गोरखपुर जिले में कौन-कौन सी मुख्य परियोजनाएं शुरू की गई हैं;

(ख) उक्त जिले में स्मार्ट सिटी के विकास के लिए कितनी निधि आवंटित और उपयोग की गई है;

(ग) गोरखपुर जिले में सार्वजनिक परिवहन, अपशिष्ट प्रबंधन और शहरी अवसंरचना में सुधार करने के लिए क्या पहल की गई है;

(घ) क्या सरकार को उक्त जिले में एससीएम के कार्यान्वयन में चुनौतियों का सामना करना पड़ा है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ङ) गोरखपुर जिले के निवासियों के जीवन की गुणवत्ता पर एससीएम का क्या प्रभाव पड़ा है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) से (ङ): स्मार्ट सिटीज मिशन (एससीएम) के तहत चयनित 100 शहरों में गोरखपुर शामिल नहीं है।

MSMEs IN FATEHGARH SAHIB

4554. DR. AMAR SINGH:

Will the Minister of **MICRO, SMALL AND MEDIUM ENTERPRISES** be pleased to state:

(a) whether the Government is aware of the lack of large-scale industries in Fatehgarh Sahib and the challenges faced by MSMEs in the region and if so, the details thereof; and

(b) whether there is any proposal to establish industrial clusters or provide incentives for new industries to generate employment and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES; AND MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (KUMARI SHOBHA KARANDLAJE):

(a) and (b): Industry is a State subject and the Central Government supplements the efforts of the States/UTs through various schemes, programmes and policy initiatives for promotion, development of Micro, Small and Medium Enterprises (MSMEs) in the country. The Government implements various Central Sector and demand driven schemes, programmes for MSMEs in the country including Fatehgarh Sahib in Punjab. These schemes/ programmes include Prime Minister's Employment Generation Programme(PMEGP), Credit Guarantee Scheme(CGS) for Micro and Small Enterprises, PM Vishwakarma, Micro and Small Enterprises - Cluster Development Programme(MSE-CDP), Raising and Accelerating MSME Performance(RAMP), MSME Champions Scheme, etc.

Total Enterprises Registered and Employment Reported Under Udyam and UAP Since 01/07/2020 to 15/03/2025				
All India/ State/ District	Micro	Small	Medium	Total
All India	60,525,085	742,780	69,711	61,337,576
Punjab	1,677,425	27,505	2,471	1,707,401
Fatehgarh Sahib	32,360	1,483	387	34,230

(i) Under National Industrial Corridor Development Programme (NICDP), as part of the Amritsar Kolkata Industrial Corridor (AKIC), an integrated Manufacturing Cluster (IMC) Rajpura- Patiala(1,098.85 acre) in the State of Punjab was approved by Government of India in August,2024 with an estimated project cost of Rs. 1367.72 Crore.

(ii) For providing ease of access to finance, in addition to CGS, Schemes, such as, Prime Minister's Employment Generation Programme (PMEGP) for setting up

of new micro enterprises in the non-farm sector by providing Margin Money subsidy on the Bank loan, Special Credit Linked Capital Subsidy Scheme with a provision of 25% subsidy to SC/ST MSEs on institutional finance for procurement of Plant and Machinery/Equipment.

(iii) Details of PMEGP performance in the district of Fatehgarh Sahib, in terms of number of units assisted, Margin Money (MM) subsidy disbursed and estimated employment generated in the last 3 years, i.e., FY 2021-22 to FY 2023-24 is given below:

Financial Year	No of Units Assisted	MM Subsidy Disbursed (Rs Lakhs)	Estimated Employment Generated
FY2021-22	71	156.21	568
FY2022-23	43	119.95	344
FY2023-24	41	155.81	328

राजमार्गों का रख-रखाव और यातायात प्रबंधन

4555.श्रीमती लवली आनंद:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि :

- (क) राजमार्गों के रख-रखाव और यातायात प्रबंधन के लिए सरकार द्वारा क्या कदम उठाए जा रहे हैं;
- (ख) क्या सरकार सुदूर और पहाड़ी क्षेत्रों में बारहमासी सड़कों के निर्माण के लिए विशेष योजनाएं ला रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;
- (ग) पर्वतीय और भू-स्खलन आशंकित क्षेत्रों में राजमार्गों को सुरक्षित और टिकाऊ बनाने के लिए क्या उपाय किए जा रहे हैं;
- (घ) राजमार्गों पर यातायात प्रबंधन और सड़क सुरक्षा बढ़ाने के लिए सरकार द्वारा कौन-कौन से नए प्रावधान लागू किए जा रहे हैं, और

(ड) क्या पूर्वोत्तर राज्यों में पथकर मुक्त अथवा रियायती दर पर पथकर प्रणाली लागू करने की कोई योजना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क): सरकार ने मौजूदा राष्ट्रीय राजमार्ग (एनएच) नेटवर्क के रखरखाव को प्राथमिकता दी है और अन्य बातों के साथ-साथ जवाबदेह रखरखाव एजेंसी के माध्यम से सभी राष्ट्रीय राजमार्ग खंडों के रखरखाव और मरम्मत (एमएंडआर) को सुनिश्चित करने के लिए एक तंत्र विकसित किया है।

राष्ट्रीय राजमार्गों के उन खंडों की मरम्मत एवं पुनर्स्थापन, जहां विकास कार्य शुरू हो चुके हैं या संचालन, अनुरक्षण एवं हस्तांतरण (ओएमटी) रियायतें/ संचालन एवं अनुरक्षण (ओएंडएम) सौंपे जा चुके हैं, दोष देयता अवधि (डीएलपी)/रियायती अवधि के अंत तक संबंधित रियायतग्राहियों/संविदाकारों की जिम्मेदारी है। इसी प्रकार, टीओटी (टोल ऑपरेट एंड ट्रांसफर) और इनविट (इंफ्रास्ट्रक्चर इन्वेस्टमेंट ट्रस्ट) के अंतर्गत आने वाले राष्ट्रीय राजमार्ग खंडों के लिए, एमएंडआर जिम्मेदारी रियायत अवधि के अंत तक संबंधित रियायतग्राही की होती है।

राष्ट्रीय राजमार्गों के शेष सभी खंडों के लिए, सरकार ने कार्य निष्पादन आधारित रखरखाव विवरण (पीबीएमसी) या अल्पकालिक रखरखाव विवरण (एसटीएमसी) के माध्यम से रखरखाव कार्य करने का नीतिगत निर्णय लिया है।

देश में यातायात प्रबंधन सुनिश्चित करने के लिए यातायात नियमों के प्रवर्तन को सुदृढ़ करने के लिए सरकार समय-समय पर मोटर यान अधिनियम में संशोधन करती रहती है। मोटर यान (संशोधन) अधिनियम, 2019 के प्रावधानों के अनुसार, सरकार ने अगस्त 2021 में राष्ट्रीय राजमार्गों, राज्य राजमार्गों और दस लाख से अधिक आबादी वाले शहरों और देश में राष्ट्रीय स्वच्छ वायु कार्यक्रम (एनसीएपी) के तहत आने वाले शहरों में उच्च जोखिम और उच्च घनत्व वाले गलियारों पर सड़क सुरक्षा की इलेक्ट्रॉनिक निगरानी और प्रवर्तन के लिए नियम भी प्रकाशित किए हैं। इन नियमों का प्रवर्तन राज्य/संघ राज्य क्षेत्रों (यूटी) सरकारों के अधिकार क्षेत्र में आता है।

इसके अतिरिक्त, सरकार ने चार लेन और उससे अधिक के राष्ट्रीय राजमार्गों पर उन्नत यातायात प्रबंधन प्रणाली (एटीएमएस) की संस्थापना का कार्य भी शुरू किया है। एटीएमएस में विभिन्न इलेक्ट्रॉनिक प्रवर्तन उपकरणों का प्रावधान है, जो राजमार्गों पर घटनाओं (यातायात उल्लंघनों सहित) की शीघ्र पहचान करने और राजमार्गों की प्रभावी निगरानी करने में मदद करते हैं, जिससे घटना प्रतिक्रिया समय और सड़क सुरक्षा में सुधार होता है।

(ख): राष्ट्रीय राजमार्गों पर सभी विकास कार्य, जिनमें पहाड़ी और सुदूर इलाकों में राष्ट्रीय राजमार्ग भी शामिल हैं, आमतौर पर केवल बारहमासी सड़क के रूप में ही योजनाबद्ध किए जाते हैं। राष्ट्रीय राजमार्गों पर कार्य यातायात सघनता, सड़क की स्थिति, पारस्परिक प्राथमिकता और पीएम गति शक्ति राष्ट्रीय मास्टर प्लान (एनएमपी) के साथ तालमेल के आधार पर किए जाते हैं। वर्तमान में, देश में 31,187 किलोमीटर लंबाई में 8.11 लाख करोड़ रुपये की लागत वाली 1,310 राष्ट्रीय राजमार्ग परियोजनाएँ निर्माणाधीन हैं।

दूरदराज/पहाड़ी क्षेत्रों में राष्ट्रीय राजमार्गों पर बारहमासी संपर्कता और प्रभावी यातायात प्रबंधन सुनिश्चित करने के लिए, निर्बाध यातायात आवागमन के लिए विशेष रूप से ऊँचाई वाले क्षेत्रों में सुरंगों और पुलों के अलावा यातायात के मार्गदर्शन के लिए मौसम/भूस्खलन चेतावनी और सूचना प्रणालियाँ उपलब्ध कराई गई हैं।

(ग): सरकार ने पहाड़ी ढलान स्थिरता की जांच करने और पहाड़ी क्षेत्रों में भूस्खलन-प्रवण क्षेत्रों के लिए लागत प्रभावी दीर्घकालिक स्थिरीकरण उपायों का चयन करने के लिए मानकीकृत पैरामीटर जारी किए हैं। इसके अलावा, सरकार ने पहाड़ी और भूस्खलन संभावित क्षेत्रों को स्थिर करने के लिए कॉयर/जूट मैट हाइड्रोसीडिंग, ग्रीन स्ट्रिप्स के साथ इंटरलिंकड चेन मेश, स्टेप्ड बर्म द्वारा बैंबू पीलिंग और जूट मैटिंग पर वेटिवर घास के रोपण के साथ अपरदन नियंत्रण जैसे सतत जैव-इंजीनियरिंग उपायों को लागू किया है, जिससे ऐसे क्षेत्रों में राष्ट्रीय राजमार्गों पर सुरक्षा बढ़ गई है। यदि उपरोक्त समाधान व्यवहार्य नहीं पाए जाते हैं तो सुरंग के निर्माण को भी एक विकल्प के रूप में देखा जा रहा है।

(घ): यातायात प्रबंधन को बढ़ाने के लिए सरकार द्वारा उठाए गए कदमों का विवरण भाग (क) के उत्तर सविस्तार दिया गया है।

राष्ट्रीय राजमार्गों पर सड़क सुरक्षा इंजीनियरिंग उपाय/निर्माण कार्य, जिनमें दुर्घटनाप्रवण स्थलों (ब्लैकस्पॉट्स) का सुधार भी शामिल है, मुख्य रूप से राष्ट्रीय राजमार्गों पर विकास/रखरखाव कार्यक्षेत्र के भाग के रूप में या कुछ मामलों में एकल (स्टैंडअलोन) परियोजनाओं के रूप में किए जाते हैं। वर्ष 2021-22 तक राष्ट्रीय राजमार्गों पर चिन्हित कुल 13,795 ब्लैक स्पॉट्स में से 11,515 ब्लैक स्पॉट्स पर अल्पकालिक सुधारात्मक उपाय पूरे कर लिए गए हैं तथा 5,036 ब्लैक स्पॉट्स पर स्थायी सुधारात्मक उपाय पूरे कर लिए गए हैं। इसके अलावा, सरकार ने शिक्षा, इंजीनियरिंग (सड़क और वाहन दोनों), प्रवर्तन और आपातकालीन देखभाल के आधार पर सड़क सुरक्षा के मुद्दे को हल करने के लिए एक बहुआयामी रणनीति तैयार की है। सड़क सुरक्षा के मुद्दों को हल करने के लिए की गई विभिन्न पहलों का ब्यौरा संलग्न **विवरण** में दिया गया है।

(ङ): राष्ट्रीय राजमार्ग शुल्क नियमावली के प्रावधानों के अनुसार राष्ट्रीय राजमार्ग के खंड के उपयोग के लिए प्रयोक्ता शुल्क प्लाजा पर प्रयोक्ता शुल्क एकत्र किया जाता है, जो देश भर में समान रूप से संबंधित श्रेणी वाले वाहनों के लिए लागू होता है।

विवरण

सड़क सुरक्षा मुद्दों के समाधान के लिए उठाए गए विभिन्न पहलों का ब्यौरा: -

(क) शिक्षा:

- i. सड़क सुरक्षा के बारे में जागरूकता बढ़ाने के ओर सड़क सुरक्षा कार्यक्रमों के संचालन हेतु विभिन्न एजेंसियों को वित्तीय सहायता प्रदान करने के लिए सड़क सुरक्षा प्रचार व्यवस्था योजना लागू की है।
- ii. जागरूकता फैलाने और सड़क सुरक्षा सुदृढ़ीकरण के लिए प्रति वर्ष राष्ट्रीय सड़क सुरक्षा माह/सप्ताह मनाना।

iii. पूरे देश में राज्य/जिला स्तर पर ड्राइविंग प्रशिक्षण और अनुसंधान संस्थान (आईडीटीआर), क्षेत्रीय ड्राइविंग प्रशिक्षण केंद्र (आरडीटीसी) और ड्राइविंग प्रशिक्षण केंद्र (डीटीसी) की स्थापना हेतु एक योजना लागू करना।

(ख) इंजीनियरिंग:

ख.1 सड़क इंजीनियरिंग

- i. सभी राजमार्गों (एनएच) का तृतीय पक्ष के लेखा परीक्षक/विशेषज्ञों के माध्यम से सड़क सुरक्षा ऑडिट (आरएसए) सभी चरणों अर्थात् डिजाइन, निर्माण, संचालन और रखरखाव में कराना अनिवार्य कर दिया गया है।
- ii. राष्ट्रीय राजमार्गों पर ब्लैक स्पॉट्स/दुर्घटना संभावित स्थानों को चिह्नित करने और सुधार करने को उच्च प्राथमिकता।
- iii. मंत्रालय के अधीन आने वाली सड़क स्वामित्व एजेंसियों के प्रत्येक क्षेत्रीय कार्यालय में सड़क सुरक्षा अधिकारी (आरएसओ) को आरएसए और अन्य सड़क सुरक्षा संबंधी कार्यों की देखरेख करने के लिए नामित किया गया है।
- iv. पूरे भारत में सड़क दुर्घटनाओं के आंकड़ों को दर्ज करने, उनका प्रबंधन और विश्लेषण के लिए एक केंद्रीय भंडार स्थापित करने के लिए इलेक्ट्रॉनिक विस्तृत दुर्घटना रिपोर्ट (ई-डीएआर) परियोजना शुरू की गई है।
- v. एक्सप्रेसवे और राष्ट्रीय राजमार्गों पर साइनेज के प्रावधान के लिए दिशा-निर्देश जारी किए गए हैं, ताकि वाहन चालकों को बेहतर दृश्यता और सहज मार्गदर्शन मिल सके।
- vi. सड़क डिजाइन, निर्माण और रखरखाव के लिए समय-समय पर केंद्र सरकार द्वारा निर्धारित मानकों का अनुपालन करने में विफल रहने के बारे में मोटर यान अधिनियम, 1988 में प्रावधान किए गए हैं।

ख.2 वाहन इंजीनियरिंग:

वाहनों को सुरक्षित बनाने के लिए विभिन्न पहलें की गईं, जिनमें निम्नलिखित शामिल हैं:-

- i. वाहन की अगली सीट पर चालक के बगल में बैठे यात्री के लिए एयरबैग का अनिवार्य प्रावधान।
- ii. मोटर साइकिल पर सवारी करने या उस पर ले जाए जाने वाले चार वर्ष से कम आयु के बच्चों के लिए सुरक्षा उपायों से संबंधित निर्धारित मानदंड। इसमें सुरक्षा हार्नेस, क्रैश हेलमेट के उपयोग को भी निर्दिष्ट किया गया है और गति को 40 किमी प्रति घंटे तक सीमित रखा गया है।
- iii. निम्नलिखित सूचीबद्ध सुरक्षा प्रौद्योगिकियों के फिटमेंट के लिए अनिवार्य प्रावधान: -

एम1 श्रेणी के वाहनों के लिए:

- ड्राइवर और सह-चालक के लिए सीट बेल्ट रिमाइंडर (एसबीआर)
- सेंट्रल लॉकिंग सिस्टम के लिए मैनुअल ओवरराइड
- अति रफ्तार चेतावनी प्रणाली

सभी एम और एन श्रेणी के वाहनों के लिए:

क. रिवर्स पार्किंग चेतावनी प्रणाली

iv. एल [चार पहियों से कम वाले मोटर वाहन और क्वाड्रिसाइकिल शामिल हैं] एम [यात्रियों को परिवहन के लिए उपयोग किए जाने वाले कम से कम चार पहियों वाले मोटर वाहन] और एन [माल के परिवहन के लिए उपयोग किए जाने वाले कम से कम चार पहियों वाले मोटर वाहन, जो बीआईएस मानकों में निर्धारित शर्तों के अधीन माल के अलावा व्यक्तियों को भी ले जा सकते हैं] श्रेणियों के कुछ वर्गों के लिए एंटी-लॉक ब्रेकिंग सिस्टम (एबीएस)।

v. दो पहिया, तिपहिया, क्वाड्रिसाइकिल, दमकल, एंबुलेंस और पुलिस वाहनों को छोड़कर सभी परिवहन वाहनों में गति सीमित करने वाली विशिष्टता/गति सीमित करने वाला उपकरण अनिवार्य किया गया।

vi. स्वचालित परीक्षण स्टेशनों की मान्यता, विनियमन और नियंत्रण के लिए नियम प्रकाशित किए गए, जो स्वचालित उपकरणों के माध्यम से वाहनों की फिटनेस जांच की प्रक्रिया और एटीएस द्वारा फिटनेस प्रमाण पत्र देने की प्रक्रिया को परिभाषित करते हैं। नियमों में 31.10.2022 और 14.03.2024 को और संशोधन किया गया है।

- vii. प्रोत्साहन/हतोत्साहन के आधार पर वाहन स्क्रेपिंग नीति तैयार की गई और पुराने, अनुपयुक्त और प्रदूषणकारी वाहनों को चरणबद्ध तरीके से हटाने के लिए एक पारिस्थितिकी तंत्र बनाया गया।
- viii. स्वचालित प्रणाली के माध्यम से वाहनों की फिटनेस जांचने के लिए केंद्रीय सहायता से प्रत्येक राज्य/संघ राज्य क्षेत्र में एक आदर्श निरीक्षण और प्रमाणन केंद्र स्थापित करने की एक योजना तैयार की गई।
- ix. यात्री कारों की सुरक्षा रेटिंग की अवधारणा को शुरू करने और उपभोक्ताओं को सूचित निर्णय लेने के लिए सशक्त बनाने के लिए भारत न्यू कार एसेसमेंट प्रोग्राम (बीएनसीएपी) के संबंध में नियम प्रकाशित किए गए।
- x. मूल उपकरण निर्माताओं (ओईएम) और बस बॉडी बिल्डरों द्वारा बसों के विनिर्माण के क्षेत्र में निर्धारित समान अवसर के संबंध में नियम प्रकाशित किए गए।
- xi. 1 अक्टूबर, 2025 को या उसके बाद निर्मित एन2 (3.5 टन से अधिक लेकिन 12.0 टन से अधिक नहीं के सकल वाहन भार वाला माल वाहन) और एन3 (12.0 टन से अधिक सकल वाहन भार वाला माल वाहन) श्रेणी के वाहनों के केबिन के लिए अनिवार्य एयर कंडीशनिंग प्रणाली लगाना अनिवार्य।
- xii. एम, एन और एल7 श्रेणी के मोटर वाहनों में सुरक्षा बेल्ट असेंबलियों, सुरक्षा बेल्ट एंकरेज और सुरक्षा बेल्ट और नियंत्रण प्रणाली संस्थापन के लिए संशोधित मानकों की प्रयोज्यता के प्रावधान करने के लिए सुरक्षा बेल्ट, नियंत्रण प्रणाली और सुरक्षा बेल्ट रिमाइंडर के मानकों के संशोधन के लिए नियम प्रकाशित किए गए। इसके अलावा, 1 अप्रैल 2025 को और उसके बाद निर्मित श्रेणी एम1 के वाहनों को एआईएस-145-2018 के अनुसार आगे की ओर वाली सभी पिछली सीटों के लिए सुरक्षा बेल्ट रिमाइंडर की आवश्यकता को पूरा करना होगा।

(ग) प्रवर्तन

- i. मोटर यान (संशोधन) अधिनियम, 2019 का कड़ाई से अनुपालन सुनिश्चित करने और यातायात नियमों के उल्लंघन के प्रतिवारण बढ़ाने और प्रौद्योगिकी के उपयोग के माध्यम से सख्त प्रवर्तन के लिए कठोर शास्तियों का प्रावधान करता है।

- ii. सड़क सुरक्षा की इलेक्ट्रॉनिक निगरानी और प्रवर्तन के लिए नियम जारी किए गए। ये नियम भारत के दस लाख से अधिक आबादी वाले शहरों और राष्ट्रीय स्वच्छ वायु कार्यक्रम (एनसीएपी) के अंतर्गत आने वाले शहरों में राष्ट्रीय राजमार्गों, राज्यीय राजमार्गों और महत्वपूर्ण जंक्शनों पर उच्च जोखिम और उच्च सघनता वाले गलियारों पर इलेक्ट्रॉनिक प्रवर्तन उपकरण लगाने के लिए विस्तृत प्रावधान निर्दिष्ट करते हैं।
- iii. 10 जून, 2024 को सरकार ने मोटर यान अधिनियम, 1988 के अनुपालन को सुनिश्चित करने के लिए तकनीकी उपाय पर सभी राज्यों और संघ राज्य क्षेत्रों को परामर्शी जारी की है।

(घ) आपातकालीन देखभाल:

- i. ऐसे नेक व्यक्ति (गुड समारिटन) की सुरक्षा के लिए नियम प्रकाशित किए गए हैं, जो सद्भावनापूर्वक, स्वेच्छा से और किसी पुरस्कार या मुआवजे की अपेक्षा के बिना दुर्घटना स्थल पर पीड़ित को आपातकालीन चिकित्सा या गैर-चिकित्सा देखभाल या सहायता प्रदान करता है या ऐसे पीड़ित को अस्पताल पहुंचाता है।
- ii. हिट एंड रन मोटर दुर्घटनाओं के पीड़ितों के लिए मुआवजा बढ़ाया गया (गंभीर चोट के लिए 12,500 रुपये से 50,000 रुपये और मृत्यु होने पर 25,000 रुपये से 2,00,000 रुपये तक)।
- iii. भारतीय राष्ट्रीय राजमार्ग प्राधिकरण ने राष्ट्रीय राजमार्गों के पूरे हो चुके कॉरिडोर पर टोल प्लाजा पर पैरामेडिकल स्टाफ/आपातकालीन चिकित्सा तकनीशियन/नर्स के साथ एम्बुलेंस का प्रावधान किया है।
- iv. सड़क परिवहन और राजमार्ग मंत्रालय ने राष्ट्रीय स्वास्थ्य प्राधिकरण (एनएचए) के साथ मिलकर चंडीगढ़, हरियाणा, पंजाब, उत्तराखंड, पुडुचेरी और असम में सड़क दुर्घटनाओं के पीड़ितों को नगदीरहित (कैशलेस) उपचार प्रदान करने के लिए एक पायलट कार्यक्रम लागू किया है।

कुटीर और लघु उद्योग

4556. श्री वीरेन्द्र सिंह:

क्या सूक्ष्म, लघु और मध्यम उद्यम मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या रोजगार सृजन को बढ़ावा देने के लिए कुटीर और लघु उद्योगों की स्थापना हेतु रियायतें अथवा सहायता प्रदान करने की कोई योजना है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ख) उक्त प्रयोजनार्थ बैंकों द्वारा संवितरित राशि पर ब्याज दर कितनी है और ब्याज दर पर दी गई राजसहायता का ब्यौरा क्या है?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारानन्दलाजे):

(क) और (ख): प्रधानमंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी) एक ऋण-संबद्ध सब्सिडी कार्यक्रम है, जिसका उद्देश्य गैर-कृषि क्षेत्र में सूक्ष्म उद्यमों की स्थापना के माध्यम से परंपरागत कारीगरों/ग्रामीण और शहरी बेरोजगार युवाओं के लिए स्व-रोजगार के अवसर सृजित करना है। स्कीम के अंतर्गत, सामान्य श्रेणी के लाभार्थी ग्रामीण क्षेत्रों में परियोजना लागत का 25% और शहरी क्षेत्रों में 15% मार्जिन मनी (एमएम) सब्सिडी का लाभ उठा सकते हैं। अनुसूचित जाति, अनुसूचित जनजाति, अन्य पिछड़ा वर्ग, अल्पसंख्यक, महिला, भूतपूर्व सैनिक, दिव्यांगजन, ट्रांसजेंडर जैसे विशेष श्रेणियों के लाभार्थियों के लिए पूर्वोत्तर क्षेत्र, पहाड़ी और सीमावर्ती क्षेत्रों और आकांक्षी जिलों के लाभार्थियों के लिए मार्जिन मनी सब्सिडी ग्रामीण क्षेत्रों में 35% और शहरी क्षेत्रों में 25% है। विशेष श्रेणी के लाभार्थियों का स्वयं का अंशदान 05% तथा सामान्य श्रेणी के लाभार्थियों का स्वयं का अंशदान 10% है।

पीएमईजीपी स्कीम के अंतर्गत, उद्यम स्थापित करने के लिए बैंक सामान्य श्रेणी के लाभार्थी के मामले में परियोजना लागत का 90% ऋण के रूप में स्वीकृत करता है, तथा विशेष श्रेणी के लाभार्थी के मामले में 95% ऋण स्वीकृत करता है। विनिर्माण क्षेत्र में परियोजना की अधिकतम लागत 50 लाख रुपये तथा सेवा क्षेत्र में 20 लाख रुपये है। इस स्कीम के अंतर्गत बैंकों द्वारा सब्सिडी राशि और स्वयं के अंशदान को छोड़कर स्वीकृत ऋण राशि पर ब्याज दर प्रभारित की जाती है। विगत तीन वर्षों अर्थात् वित्तीय वर्ष 2021-2022 से वित्तीय वर्ष 2023-24 तक पीएमईजीपी के अंतर्गत संवितरित मार्जिन मनी (एमएम) सब्सिडी और सहायता-प्राप्त इकाइयों की संख्या का ब्यौरा निम्नानुसार है:

वित्तीय वर्ष	संवितरित एमएम सब्सिडी (करोड़ रु.)	सहायता प्राप्त इकाइयों की सं.
2021-22	2977.66	1,03,219
2022-23	2722.17	85,167
2023-24	3093.87	89,118

बिहार में एमएसएमई क्षेत्र को बढ़ावा देना

4557. श्री अभय कुमार सिन्हा:

क्या सूक्ष्म, लघु और मध्यम उद्यम मंत्री यह बताने की कृपा करेंगे कि:

(ग) क्या सरकार बिहार में सूक्ष्म, लघु और मध्यम उद्यम (एमएसएमई) क्षेत्र को बढ़ावा देने के लिए कोई विशेष योजना कार्यान्वित कर रही है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) विगत पांच वर्षों के दौरान बिहार में कितने नए एमएसएमई उद्योग स्थापित किए गए हैं और इनके अंतर्गत जिलावार कितने लोगों को रोजगार मिला है;

(ङ) क्या सरकार द्वारा बिहार के पारम्परिक उद्योगों जैसे कि हथकरघा, मिट्टी के बर्तन, कृषि आधारित लघु उद्योगों और औरंगाबाद के कालीन उद्योग को बढ़ावा देने के लिए कोई नई नीति लागू की जा रही है; और

(च) सरकार द्वारा बिहार में लघु और मध्यम उद्यमों को वित्तीय सहायता, बाजार की उपलब्धता और प्रौद्योगिकीय उन्नति संबंधी सहायता प्रदान करने के लिए क्या कदम उठाए जा रहे हैं?

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय में राज्य मंत्री; तथा श्रम और रोजगार मंत्रालय में राज्य मंत्री (कुमारी शोभा कारान्दलाजे):

(क): जी, नहीं। सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय (एमओएमएसएमई) बिहार में एमएसएमई को बढ़ावा देने के लिए किसी विशेष स्कीम का कार्यान्वयन नहीं करता है। मंत्रालय की स्कीमों का कार्यान्वयन पूरे देश में किया जाता है।

(ख): बिहार में स्थापित सूक्ष्म, लघु एवं मध्यम उद्यमों की जिला-वार संख्या तथा दिनांक 01/02/2020 से 15/03/2025 तक की अवधि में रोजगार प्राप्त व्यक्तियों की संख्या संलग्न **विवरण** में दी गई है।

(ग): एमएसएमई मंत्रालय बिहार के परंपरागत उद्योगों जैसे हथकरघा, मिट्टी के बर्तन, कृषि आधारित लघु उद्योग और कालीन उद्योग को बढ़ावा देने के लिए किसी नई नीति का कार्यान्वयन नहीं कर रहा है। तथापि, एमएसएमई मंत्रालय बिहार सहित देश के सभी राज्यों/संघ राज्य क्षेत्रों में परंपरागत उद्योगों को बढ़ावा देने के लिए खादी और ग्रामोद्योग विकास योजना (केजीवीवाई), पीएम विश्वकर्मा, परंपरागत उद्योगों के पुनर्सृजन हेतु निधि स्कीम (स्फूर्ति), एमएसई क्लस्टर विकास कार्यक्रम (एमएसई-सीडीपी) आदि जैसी स्कीमों का कार्यान्वयन करता है।

(घ): एमएसएमई मंत्रालय बिहार सहित देश के सभी राज्यों/संघ राज्य क्षेत्रों में एमएसएमई के लिए वित्तीय सहायता, बाजार विकास और प्रौद्योगिकी सहायता प्रदान करने के लिए निम्नलिखित स्कीमों का कार्यान्वयन करता है:

क. मंत्रालय भावी/मौजूदा एमएसएमई को निम्नलिखित स्कीमों के माध्यम से वित्तीय सहायता प्रदान करता है: (i) प्रधानमंत्री रोजगार सृजन कार्यक्रम (पीएमईजीपी), जो गैर-कृषि क्षेत्र में नए सूक्ष्म उद्यम स्थापित करने के लिए 35% तक मार्जिन मनी सब्सिडी प्रदान करता है (ii) सूक्ष्म और लघु उद्यमों (एमएसई) के लिए ऋण गारंटी स्कीम (सीजीएस), जिसमें 90% तक की गारंटी कवरेज के साथ 500 लाख रुपये तक के संपार्श्विक-मुक्त ऋण प्रदान किए जाते हैं, (iii) विशेष ऋण संबद्ध पूंजी सब्सिडी स्कीम (एससीएलसीएसएस) जो संयंत्र और मशीनरी की खरीद के लिए संस्थागत वित्त पर एससी/एसटी सूक्ष्म और लघु उद्यमों को 25% की सब्सिडी प्रदान करती है, (iv) पीएम विश्वकर्मा स्कीम 18 व्यवसायों के कारीगरों और शिल्पकारों को समग्र सहायता प्रदान करती है जो अपने हाथों और औजारों के साथ कार्य करते हैं तथा कौशल, आधुनिक टूलकिट, सब्सिडी-युक्त ऋण, विपणन सहायता और डिजिटल लेनदेन प्रोत्साहन में सहायता प्रदान की जाती है। (v) एमएसएमई कार्य-निष्पादन का उत्थान और गतिवर्धन (रैम्प) राज्यों द्वारा प्रस्तावित और मंत्रालय द्वारा अनुमोदित परियोजनाओं के कार्यान्वयन के लिए राज्यों को अनुदान प्रदान करता है।

ख. एमएसएमई के लिए बाजार संवर्धन हेतु, मंत्रालय खरीद और विपणन सहायता स्कीम जैसी विभिन्न स्कीमों का कार्यान्वयन करता है, जो व्यापार मेलों, प्रदर्शनियों, विक्रेता विकास कार्यक्रमों, आधुनिक पैकेजिंग तकनीकों को अपनाने, ई-कॉमर्स प्लेटफार्मों पर ऑन-बोर्डिंग आदि में भागीदारी के माध्यम से बाजार तक पहुंच प्राप्त करने के लिए एमएसएमई को लाभ प्रदान करता है। अंतर्राष्ट्रीय सहयोग स्कीम एमएसएमई को अंतर्राष्ट्रीय व्यापार मेलों में भाग लेने में सहायता प्रदान करती है। एमएसएमई व्यापार सक्षमता और विपणन पहल ओएनडीसी ई-कॉमर्स प्लेटफॉर्म पर ऑनबोर्ड करने के लिए एमएसएमई की सहायता करती है। पीएम विश्वकर्मा स्कीम कारीगरों और शिल्पकारों को विपणन, ब्रांडिंग, पैकेजिंग, विभिन्न व्यापार मेलों में भागीदारी, राज्य स्तरीय प्रदर्शनियों और डिजिटल मार्केटिंग में सहायता के क्षेत्रों में सहायता प्रदान करती है। सूक्ष्म और लघु उद्यमों के लिए लोक प्रापण नीति यह अधिदेशित करती है कि सभी केंद्रीय मंत्रालयों/विभागों/सार्वजनिक क्षेत्र के उद्यमों को अपनी वार्षिक खरीद का कम से कम 25% सूक्ष्म और लघु उद्यमों से आवश्यक रूप से खरीद करें।

ग. रैम्प कार्यक्रम और एमएसएमई चैंपियंस स्कीम के माध्यम से तकनीकी सहायता प्रदान की जाती है, जो एमएसएमई को गुणवत्ता प्रमाणन, संसाधन दक्षता, नवाचार, डिजिटलीकरण और बौद्धिक संपदा अधिकारों में सहायता करती है। देश में प्रौद्योगिकी केंद्रों / टूल रूम का नेटवर्क एमएसएमई को अधिक प्रतिस्पर्धी बनाने के लिए उन्नत विनिर्माण प्रौद्योगिकियों, प्रशिक्षण और कौशल, और व्यापार परामर्श सेवाओं तक पहुँच प्रदान करके एमएसएमई की सहायता करता है।

विवरण

बिहार राज्य में दिनांक 01/07/2020 से 15/03/2025 तक उद्यम के अंतर्गत स्थापित जिला- वार नए उद्यम और रोजगार की सूचना						
क्र. सं.	ज़िला	सूक्ष्म	लघु	मध्यम	कुल	रोज़गार
1	अररिया	21,883	116	5	22,004	1,87,317
2	अरवल	4,795	14	1	4,810	23,146
3	औरंगाबाद	18,972	67	3	19,042	1,90,270

4	बांका	14,554	31	-	14,585	66,983
5	बेगूसराय	26,986	87	3	27,076	1,91,744
6	भागलपुर	31,176	94	3	31,273	1,91,432
7	भोजपुर	18,098	79	4	18,181	1,04,351
8	बक्सर	12,756	56	3	12,815	68,101
9	दरभंगा	28,056	82	6	28,144	1,66,263
10	गया	35,269	168	3	35,440	2,11,225
11	गोपालगंज	18,875	68	6	18,949	1,06,875
12	जमुई	12,477	43	-	12,520	59,613
13	जहानाबाद	7,683	27	1	7,711	58,255
14	कैमूर (भभुआ)	10,548	116	1	10,665	58,797
15	कटिहार	22,543	72	-	22,615	1,64,537
16	खगरिया	13,906	42	2	13,950	67,062
17	किशनगंज	10,002	30	1	10,033	76,971
18	लखीसराय	6,771	10	-	6,781	36,756
19	मधेपुरा	14,365	68	4	14,437	1,81,392
20	मधुबनी	28,219	72	-	28,291	1,41,701
21	मुंगेर	11,935	23	-	11,958	61,425
22	मुजफ्फरपुर	45,429	151	14	45,594	3,20,230
23	नालंदा	23,792	107	4	23,903	1,27,529
24	नवादा	17,554	75	6	17,635	1,10,153
25	पश्चिम चंपारण	27,208	88	2	27,298	2,09,018
26	पटना	96,702	492	41	97,235	5,48,716
27	पूर्वी चंपारण	42,275	276	75	42,626	2,85,539
28	पूर्णिया	30,597	154	21	30,772	2,75,514
29	रोहतास	23,208	168	2	23,378	1,32,099
30	सहरसा	15,915	56	3	15,974	1,28,275
31	समस्तीपुर	36,014	116	1	36,131	2,35,594
32	सारन	28,591	100	10	28,701	2,06,448
33	शेखपुरा	5,714	20	1	5,735	26,039
34	शिवहर	5,176	9	-	5,185	26,587
35	सीतामढ़ी	22,885	79	2	22,966	1,83,691
36	सिवान	24,354	96	1	24,451	1,49,278

37	सुपौल	20,529	64	1	20,594	1,43,689
38	वैशाली	30,537	91	2	30,630	2,22,904
	कुल:-	8,66,349	3,507	232	8,70,088	57,45,519
रिपोर्ट दिनांक:- 21/03/2025 07:30 अपराह्न						

SUDDEN DIP IN SOLAR POWER PRODUCTION CAPACITY

4558. SHRI RAVINDRA VASANTRAO CHAVAN:

SHRI DHAIRYASHEEL SAMBHAJIRAO MANE:

SHRI SUDHEER GUPTA:

Will the Minister of **POWER** be pleased to state:

- (a) whether clouds over vast swathes has resulted in sudden dip in solar power production capacity in the country during the last few months raising worries about the stability of powergrids and if so, the details thereof;
- (b) whether sudden dip due to low production and surge in power due to over production can damage the power grid and sometimes lead to spark and fires in the grid;
- (c) if so, the details thereof and safety preventive measures taken by the Government in this regard;
- (d) the steps taken/being taken by the Government to strike balance between renewable source of energy and other conventional source of energy so that the distribution of power may not be affected in the near future; and
- (e) whether Grid India is working with several stakeholders to improve weather forecast required for renewable power generation and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) : There have been few instances of sudden dip in solar power generation in the country in recent months. The details of dip in Solar Power generation during past three months (December, 2024 to February, 2025) are given in the enclosed **Statement.**

(b) and (c) : Sudden dip in solar generation leads to demand-supply gap resulting in low frequency and localised high voltages in grid. Similarly, sudden ramp up in solar generation after clearance of cloud cover may lead to high frequency and localised low voltages in grid. The demand supply gap due to change in renewable generation have to be compensated by other generating resources for frequency control and reactive power support. In this regard, following preventive measures have been taken :

(i) Automatic Generation Control (AGC) maintains frequency stability by sending Secondary Reserve Ancillary Services (SRAS) Up or Down signals every 4 seconds to AGC-enabled thermal and hydro power plants.

(ii) During dip in RE generation, additional generation from thermal based power plants under Tertiary Reserve Ancillary Services (TRAS) is provided to maintain frequency in the band as defined in the Indian Electricity Grid Code (IEGC).

(iii) Mode of Pump Storage plants are also changed to support active power.

(iv) The generators with high ramp rate viz hydro/ gas are also brought on bar to maintain load generation balance.

(v) Renewable Energy (RE) Plants are also instructed to revise schedule promptly.

(vi) Reactor switching is done so as to keep Voltages in RE plants within desired range for secure and reliable grid operation.

(vii) Mode of operation of RE Plants/Reactive Power compensation devices are also changed as per Reactive Power requirement of the grid.

(viii) Reactive Power support is also taken from on bar thermal, hydro and nuclear generators.

(d) : The Government of India has recognised the need for striking a balance between Renewable Source of Energy and Conventional source of energy to meet the growing power demand. As per National Electricity Plan (NEP) prepared by CEA, GoI has targeted 874 GW installed capacity by 2031-32. This includes capacity of 304 GW from conventional sources - Coal, Lignite, Gas, Nuclear and 570 GW from renewable sources - Solar, Wind, Biomass and Hydro. To achieve these targets, Government of India has initiated following capacity addition programme:

(i) Government of India has proposed in November 2023 for setting up of an additional minimum 80,000 MW coal based capacity by 2031-32. Against this target, coal based capacity of 9,350 MW has already been commissioned in 2023-24 and 2024-25. 32,300 MW Thermal Capacity is under construction and contracts for 23,440 MW thermal capacity have been awarded in FY 2024-25. Further, 35,180 MW of coal and lignite based candidate capacity has been identified which is at various stages of planning in the country.

(ii) 13,997.5 MW of Hydro Electric Projects are under construction. Further, 24,225.5 MW of Hydro Electric Projects are under various stage of planning and targeted to be completed by 2031-32.

(iii) 7,300 MW of Nuclear Capacity is under construction and targeted to be completed by 2029-30. 7,000 MW of Nuclear Capacity is under various stages of planning and approval.

(iv) 1,53,920 MW Renewable Capacity including 84,310 MW of Solar, 28,280 MW of Wind and 40,890 MW Hybrid power is under construction while 70,210 MW of Renewable Capacity including 46,670 MW of Solar, 600 MW of Wind and 22,940 MW Hybrid Power is at various stages of planning and targeted to be completed by 2029-30.

(v) In energy storage systems, 13,050 MW/78,300 MWh Pumped Storage Projects (PSPs) are under construction/concurred and 14,970 MW/54,803 MWh Battery Energy Storage System (BESS) are currently under various stages of construction/bidding.

Further, following measures have been taken to ensure reliability and stability of the National Grid: -

(i) Development of intra-state transmission network is being planned to keep pace with RE capacity addition. Strong inter connection of ISTS RE schemes with the intra-state network to ensure better reliability in terms of anchoring voltage stability, angular stability, losses reduction etc. is being done.

- (ii) Central Financial Assistance (CFA) is being provided to the States for setting up Transmission infrastructure for RE integration within their State under the Green Energy Corridor Scheme.
- (iii) Resource Adequacy Plan (RAP) has been prepared and both Long Term (LTRAP) and Short Term (STRAP) have been mandated. This would bring requirements of peaking and flexible resources to balance the demand and supply in all time blocks.
- (iv) Encouraging setting up of RE projects with storage facilities for optimal utilisation of transmission facilities.
- (v) Flexibilization of thermal generation is mandated to address the variability of RE generation.
- (vi) CEA (Technical Standards for Connectivity to the Grid) Regulations lay down the minimum technical requirements for the RE generating plants to ensure the safe, secure and reliable operation of the grid. The compliances to the said regulations by RE plants are verified jointly by Central Transmission Utility (CTUIL) and Grid-India/RLDCs before granting connectivity/interconnection to the national grid. Robust compliances verification is done before interconnection of any new plant to the grid.
- (vii) Indian Electricity Grid Code mandates that RE plants participate in the primary and secondary frequency control in case of contingencies. Hybrid RE power plants, Energy Storage Systems such as BESS (Battery Energy Storage System) and PSP (Pump Storage Project) are being promoted for mitigating variability in RE generation and provide adequate frequency support to the grid.

(viii) Establishment of 13 No. of Renewable Energy Management Centres (REMC) in RE rich States and Regions for dedicated monitoring, forecasting and scheduling of Solar and Wind plants.

(e) : Ministry of Power (MoP) and Ministry of Earth Sciences (MoES) have been interacting very closely and regularly to ensure sharing of accurate weather data with stakeholders for RE generation forecasting. As a result of close coordination between the two Ministries, India Meteorological Department (IMD), National Centre for Medium Range Weather Forecasting (NCMRWF) and Indian Space Research Organisation (ISRO) are sharing weather forecast data with various stakeholders which is being utilised for Renewable Energy (RE) and demand forecasting. Further, Weather data of all Inter State Transmission System (ISTS) connected RE Plants is being shared by Grid-India with NCMRWF four times a day through secure API (Application Programming Interface) for improving weather forecast.

Ministry of Power has modified the guidelines for tariff based competitive bidding process for procurement of power from grid connected Solar PV power projects on 12th Feb 2025. The amended bidding guidelines mandate the developers to install and maintain GPS enabled Automatic Weather Station (AWS) as per the technical specifications and standards specified by relevant central government agency. Availability of weather measurements from AWS placed at the RE complex will further enhance the quality of weather forecasting for all stakeholders.

In addition, IIT Bombay has been engaged for development of indigenous RE Forecasting Tool.

STATEMENT

**The details of dip in Solar Power generation during past three months
(December, 2024 to February, 2025):**

Date	All India Solar generation (MU)	% Dip from previous day
26-Dec-24	227.33	-19.5
27-Dec-24	222.41	-2.16
11-Jan-25	301.1	-15.36
18-Feb-25	447.14	-4.16
19-Feb-25	406.41	-9.11
25-Feb-25	382.64	-18.96

HUMAN DEVELOPMENT INDEX OF TRIBAL PEOPLE

4559. SHRI T R BAALU:

Will the Minister of **TRIBAL AFFAIRS** be pleased to state:

- (a) whether the human development index and per capita income of tribal people in the country has improved during the last ten years;
- (b) if so, the details thereof, State-wise; and
- (c) the action taken by the Government to reduce the acute differences among the States in this regard and to make the living standards of tribal people at even level across the country?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI DURGA DAS UIKEY):

(a) to (b): Although there are gaps between human development indicators of school enrolment rate, various health indicators and per capita income of tribals, there has been marked improvement in the comparative position of scheduled tribe over the years,

Table.1 below shows Gross Enrolment Ratio (GER) between STs and All for the comparative year 2023-24.

GER						
	2012-13		2021-22		2023-24	
	ST	ALL	ST	ALL	ST	ALL
Elementary	107.76	98.81	103.4	100.13	97.1	91.7
Secondary	64.94	68.71	78.1	79.56	76.9	77.4
Senior-Secondary	28.21	40.11	52	57.56	48.7	56.2

Table.2 shows IMR, Institutional Delivery and Prevalence of Stunting in Children under 5 years

	IMR (Infant deaths per 100000 live birth)		Institutional Delivery (%)		Nutritional Status of Children - Prevalence of stunting in children under (5) years of age (%)	
	ST	ALL	ST	ALL	ST	ALL
NFHS 3 (2005-06)	62.1	57	17.7	38.6	53.9	48
NFHS 5 (2019-21)	41.6	35.2	82.3	88.6	40.9	35.5

Source: NFHS-3 and NFHS-5

Stunting is defined as a child having a height-for-age more than two standard deviations below the WHO Child Growth Standards median.

Table3. shows average monthly per capita consumption expenditure

	2011-12		2023-24	
Average MPCEs (Rs)	without imputation		without imputation	
	Rural	Urban	Rural	Urban
Scheduled Tribes	1122	2193	3363	6030
All	1430	2630	4122	6996

Source: Household Consumer Expenditure 2023-24 and 2011-12, MoSPI

Reduction of gap in the HDIs amongst SCs, STs, and other social groups have always been the priority of socio-economic development policy and Government is committed to it.

The Gross Enrolment Ratio shows an overall increase, the health indicators shows positive trend. The per capita consumption among tribals has increased from 1122 in 2011-12 to 3098 in 2022-23. The state-wise health indicators are given in the enclosed **Statement**.

(c): On examination we see that there is improvement in the living standards of tribals. A large number of programmes are already in operation and the aim is to improve implementation through monitoring and transparency, so that differences in living standards of tribal people may be bridged. To remove these gaps since its inception in 1999 Ministry of Tribal affairs is conducting the following programmes/schemes so that the tribal community is brought at par with the rest of the population.

(i). Eklavya Model Residential School (EMRS)

Eklavya Model Residential School (EMRS) was started as a Central Sector Scheme in the year 2018-19 to provide quality education at par with Navodaya Vidyalayas to the tribal children in their own environment. Government decided to establish one EMRS in every block having more than 50% ST population and at

least 20,000 tribal persons (as per census 2011). Earlier, EMRSs were funded under the programme of Grants under Article 275(1) of the Constitution, which are being upgraded as per the new model. Accordingly, Ministry has set the target to set up total of 728 EMRSs benefiting around 3.5 lakh ST students across the country. As on date, 718 schools have been sanctioned, out of which 476 EMRSs have been reported to be functional across the country benefiting about 1,36,545 students in 28 States/UTs

(ii). Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyaan (PM-JANMAN)

Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyaan (PM-JANMAN) is aimed at target development of 75 Particularly Vulnerable Tribal Groups (PVTGs) residing in 18 States and 1 UT who have been left behind in the schemes of various Ministries/Departments. PM-JANMAN focuses on 11 critical interventions to cover all the eligible PVTG beneficiaries / PVTG villages and habitations based on the existing gaps being captured through mobile app developed for the purpose. The line ministries are MoRD, M/o Health and Family Welfare, M/o Jal Shakti, M/o Women and Child Development, M/o Education, M/o Tribal Affairs, M/o Power, M/o Communications, M/o New and Renewable Energy.

(iii). Dharti Aaba Janjatiya Gram Utkarsh Abhiyan (DAJGUA)

Hon'ble PM launched Dharti Aaba Janjatiya Gram Utkarsh Abhiyan on 2nd October, 2024. The Abhiyan comprises of 25 interventions implemented by 17 line Ministries and aims to saturate infrastructural gaps in 63,843 villages, improve access to health, education, Anganwadi facilities and providing livelihood opportunities benefiting more than 5 crore tribals in 549 districts and 2,911 blocks

in 30 States/UTs in 5 years. Each Ministry has been allocated budget and targets under Abhiyan and is responsible for implementing the intervention assigned to it. The Abhiyan aims at Saturation through convergence and outreach. DAJGUA is wider and larger than PMJANMAN and will cover more indicators for more beneficiaries.

(iv) Grants under Proviso to Article 275 (1) of the Constitution

It is a 100% grant from Government of India funded under to enable the State to meet the cost of such schemes of development as may be undertaken by the State for the purpose of promoting the welfare of Scheduled Tribes in that State for raising the level of administration of Scheduled Areas therein to that of the administration of the rest of the areas of that State. Government has adopted a multi-pronged strategy for overall development of tribal people across the country, which includes various sectors viz. (i) Education (ii) Health (iii) Agriculture, Horticulture, Animal Husbandry (AH), Fisheries, Dairy and other initiatives in the Primary Sector (iv) Other income generating schemes to augment Tribal household economy and (v) Administrative structure / Institutional framework and Research studies

(v) Support to TRI

Under this scheme Ministry is funding Protection of Tribal Culture, Traditions and Customs of tribals research on various aspects related to tribal population, tribal festivals and other activities undertaken by the TRIs, including the establishment of Tribal Freedom Fighters' Museums. It majorly helps in building tribal self-worth and esteem.

(vi) Scholarship schemes of Ministry of Tribal Affairs

Ministry of Tribal Affairs is implementing following Scholarship Schemes to promote and encourage basic and higher education amongst ST population: -

(i) Pre-Matric Scholarship for ST students (Class IX and X): It is a Centrally Sponsored Scheme implemented through respective State/UT administrations.

(ii) Post Matric Scholarship for ST students (Class XI and above): It is a Centrally Sponsored Scheme implemented through respective Ste/UT administrations.

(iii) National Fellowship and Scholarship for Higher Education for ST students: This a Central Sector Schemes implemented by the Ministry of Tribal Affairs.

(iv) National Overseas Scholarship for ST students: It is a Central Sector Scheme of Ministry of Tribal Affairs under which scholarships are given to the meritorious Schedule Tribe (ST) students for pursuing higher studies abroad.

(vii) Pradhan Mantri Janjatiya Vikas Mission (PMJVM)

Pradhan Mantri Janjatiya Vikas Mission (PMJVM) aims to strengthen tribal entrepreneurship initiatives and to facilitate livelihood opportunities. The scheme envisages fixation and declaration of Minimum Support Price for the selected MFPs. Procurement and Marketing operation at pr-fixed MSP will be undertaken by the designated State Agencies in the event of the prevailing market price of the particular MFP item falling below the stipulated MSP. The scheme also address medium and long term issues like sustainable collection, value addition, infrastructure development, knowledge base expansion of MFP and market intelligence development. The component MSP for MFP under PMJVM provides

safety net and support to Schedule Tribe and other traditional forest dwellers whose livelihoods depend on collection and selling of MFPs.

Development Action Plan for Scheduled Tribe (DAPST).

The Govt of India adopted Tribal Sub-Plan/DAPST as a strategy for the socio-economic development of the scheduled tribes in the country. It involves 41 ministries and has a multipronged strategy which includes support for education, health, sanitation, water supply, livelihood etc. Constant monitoring of the same is done and dashboard is available.

STATEMENT

State-wise statement on key indicators i/r of Scheduled Tribe population vis-à-vis Total Population

NFHS-3 (2005-06)							
Sr. No	Name of States/UTs	Infant Mortality Rate		Institutional Delivery		Nutritional Status of Children - Prevalence of stunting in children under (5) years of age (%)	
		Total	ST	Total	ST	Total	ST
	INDIA	57.0	62.1	38.6	17.7	48.0	53.9
1	Andhra Pradesh	68.4	(94.1)	64.4	27.3	42.7	54.9
2	Arunachal Pradesh	66.6	67.6	28.5	29.4	43.3	44.3
3	Assam	70.9	(59.0)	22.4	23.5	46.5	38.1
4	Bihar	65.0	na	19.9	na	55.6	na
5	Chhattisgarh	80.8	90.6	14.3	3.9	52.9	51.6
6	Delhi	38.5	*	58.9	*	42.2	*
7	Goa	25.8	*	92.3	87.1	25.6	(35.9)
8	Gujarat	62.8	(86.0)	52.7	21.3	51.7	60.9
9	Haryana	44.2	na	35.7	na	45.7	na
10	Himachal Pradesh	38.3	*	43.0	(44.1)	38.6	(28.1)
11	Jammu and Kashmir	45.5	(34.3)	50.2	27.4	35.0	39.5

12	Jharkhand	76.6	93.0	18.3	7.8	49.8	54.5
13	Karnataka	53.0	(45.8)	64.7	41.5	43.7	51.0
14	Kerala	17.7	*	99.3	*	24.5	*
15	Madhya Pradesh	81.9	95.6	26.2	8.0	50.0	56.4
16	Maharashtra	45.3	51.4	64.6	24.2	46.3	57.8
17	Manipur	35.9	51.2	45.9	20.4	35.6	45.6
18	Meghalaya	48.0	49.3	29.0	27.4	55.1	55.4
19	Mizoram	33.3	na	59.8	na	39.8	na
20	Nagaland	48.3	45.8	11.6	10.2	38.8	37.2
21	Odisha	67.7	78.7	35.6	11.7	45.0	57.2
22	Punjab	44.9	na	51.3	na	36.7	na
23	Rajasthan	72.7	73.2	29.6	24.7	43.7	48.8
24	Sikkim	35.3	(28.9)	47.2	42.4	38.3	45.2
25	Tamil Nadu	37.7	*	87.8	*	30.9	*
26	Tripura	57.7	*	46.9	31.8	35.7	30.7
27	Uttar Pradesh	83.0	na	20.6	1.5	56.8	68.5
28	Uttarakhand	54.8	*	32.6	7.9	44.4	(47.9)
29	West Bengal	52.1	*	42.0	17.9	44.6	58.6

NFHS-5 (2019-21)

Sr.No		Infant Mortality Rate		Institutional Delivery		Nutritional Status of Children - Prevalence of stunting in children under (5) years of age (%)	
		Total	ST	Total	ST	Total	ST
	INDIA	35.2	41.6	88.6	82.3	35.5	40.9
1	Andhra Pradesh	30.2	na	96.5	89.3	31.2	41.0
2	Arunachal Pradesh	12.9	(1.9)	79.2	80.3	28.0	27.9
3	Assam	31.9	33.9	84.1	89.8	35.3	30.7
4	Bihar	46.8	57.0	76.2	67.7	42.9	42.4
5	Chhattisgarh	44.2	58.0	85.7	77.4	34.6	38.4
6	Delhi	24.5	na	91.8	(92.6)	30.9	(25.7)
7	Goa	na		99.7	(100.0)	25.8	(33.6)
8	Gujarat	31.2	31.9	94.3	89.3	39.0	45.4
9	Haryana	33.3	na	94.9	95.4	27.5	(39.5)
10	Himachal Pradesh	25.6	(20.8)	88.2	82.1	30.8	32.9
11	Jammu and Kashmir	16.3	30.1	92.4	77.5	26.9	26.8

12	Jharkhand	37.9	44.4	75.8	66.4	39.6	44.9
13	Karnataka	25.4	28.7	97.0	95.7	35.4	39.5
14	Kerala	4.4	na	99.8	100.0	23.4	36.9
15	Madhya Pradesh	41.3	41.3	90.7	82.0	35.7	40.0
16	Maharashtra	23.2	31.1	94.7	84.8	35.2	41.4
17	Manipur	25.0	23.2	79.9	59.2	23.4	26.8
18	Meghalaya	32.3	32.6	58.1	57.6	46.5	46.6
19	Mizoram	21.3	na	85.8	87.4	28.9	28.5
20	Nagaland	23.4	na	45.7	43.5	32.7	32.6
21	Odisha	36.3	55.9	92.2	82.8	31.0	42.1
22	Punjab	28.0	na	94.3	(86.2)	24.5	na
23	Rajasthan	30.2	43.2	94.9	94.0	31.8	35.9
24	Sikkim	11.2	na	94.7	97.1	22.3	19.7
25	Tamil Nadu	18.6	na	99.6	100.0	25.0	31.2
26	Telangana	26.4	39.6	97.0	94.0	33.1	33.4
27	Tripura	37.6	50.8	89.2	85.9	32.3	34.2
28	Uttar Pradesh	50.4	57.6	83.4	74.7	39.7	49.2
29	Uttarakhand	39.1	na	83.2	84.8	27.0	23.7
30	West Bengal	22.0	(26.7)	91.7	90.8	33.8	36.7

PROMOTION OF INFRASTRUCTURE BONDS TO FUND URBAN INFRASTRUCTURE

4560. SHRI SUKANTA KUMAR PANIGRAHI:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the details of the measures taken/being taken by the Government to promote the issuance and utilization of infrastructure bonds to fund urban infrastructure projects;

- (b) whether there are any specific schemes or policies in place to encourage private sector participation in funding urban infrastructure through these bonds and if so, the details thereof;
- (c) the steps taken/being taken to ensure that the proceeds from infrastructure bonds are efficiently allocated to critical urban infrastructure projects, such as affordable housing, water supply, and transportation;
- (d) whether the Government has considered for providing any tax incentives or other financial benefits to the investors of infrastructure bonds to make them more attractive and if so, the details thereof; and
- (e) whether there are any specific success or challenges faced in the implementation of infrastructure bonds for urban infrastructure funding in the past and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (e): Atal Mission for Rejuvenation and Urban Transformation (AMRUT), launched on 25 June 2015, has reform agenda in various categories including credit rating of the cities and floating municipal bonds. Credit rating work for 483 cities have been awarded and completed in 468 cities. Out of 468 cities, 162 have received Investible Grade Rating (IGR) i.e. rating B- and above, including 34 cities spread across 12 States/UTs with rating of A- and above.

AMRUT 2.0, launched on 01 October 2021, also aims at Credit rating of Tier-2 cities (population 50,000 to 99,999) and enhancing the credit worthiness of

AMRUT Urban Local Bodies(ULBs). Incentive for issuance of municipal bonds has been continued under AMRUT 2.0.

Ministry of Housing and Urban Affairs has been providing incentive to ULBs for issuance of Municipal Bonds at the rate of ₹13 crore per ₹100 crore worth of bonds issued with maximum incentive of ₹26 crore per ULB. Second time eligibility is only for issuance of Green bonds at the rate of ₹10 crore incentive per ₹100 crore of bonds issued, restricted to a maximum incentive of ₹20 crore.

Generally, Municipal bonds are issued for Urban Infrastructure Projects. So far, ₹4,984 crore has been raised through issuance of Municipal Bonds and Green bonds for upgrading urban infrastructure by 13 ULBs namely, Ahmedabad (Municipal bond and Green Bond), Amravati, Bhopal, Ghaziabad (Green bond), Hyderabad, Indore (Municipal bond and Green Bond), Lucknow, Pimpri Chinchwad, Pune, Rajkot, Surat, Vadodara (Municipal bond and Green Bond) and Visakhapatnam and incentive, ₹331.83 crore has been released. The City/ULB wise details of Municipal Bonds raised and incentive released are given in the enclosed **Statement**.

Under AMRUT 2.0, Projects for 10% of allocation to million plus cities will be mandatorily implemented in Public Private Partnership (PPP) mode. 22 PPP projects costing ₹6,816.64 crore have been approved so far in the million plus cities.

To give further boost to the urban infrastructure sector, in the Budget 2025-26, Government has announced setting up of an Urban Challenge Fund of ₹1 lakh crore for augmentation/ upgradation/ retrofitting and improving infrastructure in urban areas through bankable projects. This fund will finance up to 25 per cent of

the cost of bankable projects with a stipulation that at least 50 per cent of the cost is funded from bonds, bank loans, and Public Private Partnership (PPP). Financial management and Credit rating of many ULBs needs to improve to access the market finance.

STATEMENT

STATUS OF MUNICIPAL BONDS ISSUED BY AMRUT CITIES

S. No.	Name of ULB	Credit Rating	Amount Raised (In Cr.)	Incentive Issued (In Cr.)
1	Amaravati	AA-	2,000	26
2	Gr Vizag	AA	80	10.4
3	Ahmedabad	AA+	200	26
4	Surat	AA+	200	26
5	Vadodara	AA+	100	13
6	Bhopal	AA	175	22.75
7	Indore	AA+	140	18.18
8	Pune	AA+	200	26
9	Gr Hyderabad	AA	495	26
10	Lucknow	AA	200	26
11	Ghaziabad (Green bond)	AA	150	19.5
12	Indore (Green bond)	AA+	244	20
13	Pimpri Chinchwad	AA+	400	26
14	Ahmedabad (Green bond)	AA+	200	20
15	Vadodara (Green bond)	AA+	100	13
16	Rajkot	AA	100	13
	Total		4,984	331.83

BENEFICIARIES UNDER JJM IN TAMIL NADU**4561. SHRI SACHITHANANTHAM R.:**

Will the Minister of **JAL SHAKTI** be pleased to state:

- (a) the details of achievements of Jal Jeevan Mission (JJM), State-wise; and
- (b) the number of households benefited under the said mission in Tamil Nadu?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI V. SOMANNA):

(a): Government of India is committed to make provision for safe and potable tap water supply in adequate quantity (55 lpcd), of prescribed quality and on a regular and long-term basis to all rural households in the country. Towards this end, the Government of India launched the Jal Jeevan Mission (JJM), to be implemented in partnership with States/ UTs, in August 2019. Drinking water is a state subject, and hence, the responsibility of planning, approval, implementation, operation, and maintenance of drinking water supply schemes, including those under JJM, lies with State/UT Governments. The Government of India supports the states by providing them with technical and financial assistance.

Significant progress has been made in the country since the launch of JJM, towards enhancing access to tap water for rural households. At the start of JJM in August 2019, only 3.23 crore (16.8%) rural households were reported to have tap water connections. So far, as reported by States/ UTs as on 24.03.2025, around 12.31 crore additional rural households have been provided with tap water connections under JJM. Thus, as on 24.03.2025, out of 19.36 crore rural households in the country, more than 15.54 crore (80.25%) households are

reported to have tap water supply in their homes. State/ UT-wise details of tap water connections, as on 24.03.2025, are given in the enclosed **Statement**.

(b): As reported by the state government of Tamil Nadu on JJM-IMIS, on 15.08.2019, only 21.76 lakh (17.37%) rural households had tap water connections. Since then, around 89.23 lakh additional rural households have been provided with tap water connections. Thus, as on 24.03.2025, out of 125.28 lakh rural households in state, the provision of tap water supply is available to approximately 110.99 lakh (88.60%) rural households.

STATEMENT

State/ UT wise households with tap water connections

(Nos.in lakhs)

S. No.	State/ UT	Total rural HHs	Rural HHs with tap water connection as on 15.08.2019		Rural HHs with tap water connections as on 24.03.2025	
			No. (#)	In %	No.(#)	In%
1.	A & N Islands	0.62	0.29	46.75	0.62	100.00
2.	Andhra Pr.	95.53	30.74	32.21	70.52	73.81
3.	Arunachal Pr.	2.29	0.23	10.06	2.29	100.00
4.	Assam	72.00	1.11	1.55	58.54	81.31
5.	Bihar	167.55	3.16	1.89	160.36	95.71
6.	Chhattisgarh	50.01	3.20	6.39	40.37	80.72
7.	DNH and DD	0.85	-	-	0.85	100.00
8.	Goa	2.64	1.99	75.41	2.64	100.00
9.	Gujarat	91.18	65.16	71.46	91.18	100.00
10.	Haryana	30.41	17.66	58.07	30.41	100.00
11.	Himachal Pr.	17.09	7.63	44.65	17.09	100.00
12.	JandK	19.22	5.75	30.76	15.60	81.19
13.	Jharkhand	62.55	3.45	5.52	34.29	54.81
14.	Karnataka	101.30	24.51	24.20	85.11	84.00
15.	Kerala	70.78	16.64	23.48	38.53	54.44
16.	Ladakh	0.41	0.01	2.45	0.39	96.71
17.	Lakshadweep	0.13	-	-	0.12	91.41
18.	Madhya Pr.	111.79	13.53	12.10	76.52	68.44
19.	Maharashtra	146.80	48.44	33.02	130.81	89.11
20.	Manipur	4.52	0.26	5.76	3.59	79.59
21.	Meghalaya	6.51	0.05	0.77	5.34	82.07
22.	Mizoram	1.33	0.09	6.76	1.33	100.00

S. No.	State/ UT	Total rural HHs	Rural HHs with tap water connection as on 15.08.2019		Rural HHs with tap water connections as on 24.03.2025	
			No. (#)	In %	No.(#)	In%
23.	Nagaland	3.63	0.14	3.85	3.37	92.76
24.	Odisha	88.69	3.11	3.51	67.94	76.59
25.	Puducherry	1.15	0.94	81.76	1.15	100.00
26.	Punjab	34.27	16.79	49.12	34.27	100.00
27.	Rajasthan	107.75	11.74	10.96	60.29	55.95
28.	Sikkim	1.32	0.70	52.57	1.21	91.10
29.	Tamil Nadu	125.28	21.76	17.39	110.99	88.60
30.	Telangana	53.98	15.68	29.05	53.98	100.00
31.	Tripura	7.50	0.25	3.33	6.42	85.48
32.	Uttar Pr.	267.22	5.16	1.94	237.19	88.76
33.	Uttarakhand	14.50	1.30	8.95	14.13	97.42
34.	West Bengal	175.56	2.15	1.23	96.69	55.07
	Total	19,36.65	3,23.62	16.75	15,54.55	80.26

Source: JJM-IMIS

NATIONAL URBAN DIGITAL MISSION

4562. SHRI APPALANAIDU KALISSETTI:

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- the current status of the National Urban Digital Mission (NUDM) along with its implementation across the country, State-wise, particularly in Andhra Pradesh;
- the details of the funds allocated and utilized under NUDM during the last three years and the current year, State-wise;
- the key digital governance initiatives and infrastructure developed under NUDM to enhance urban service delivery;
- whether the Government has assessed the impact of NUDM on Urban Local Bodies (ULBs) in terms of efficiency, transparency and citizen services and if so, the details thereof; and

(e) the steps taken/being taken by the Government to integrate NUDM with other urban missions such as the Smart Cities Mission (SCM) and AMRUT along with the future expansion plans for the initiative, if any?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (e): The Scheme of National Urban Digital Mission (NUDM) for the period 2025-29 is under consideration. Budget Estimate for the year 2024-25 ₹1150.02 crore. However, in pursuance of the fund flow guidelines of Ministry of Finance, the fund at Revised Estimate stage was requested to be reduced from ₹1150.02 crore to ₹108.70 crore. The Urban Platform for Delivery of Online Governance (UPYOG) Portal is being developed as a proof of concept for urban service delivery and its full rollout will occur during the Mission Period post-implementation.

DIBANG MULTIPURPOSE PROJECT

4563. SHRI TAPIR GAO:

Will the Minister of **POWER** be pleased to state:

(a) the details of the steps taken/being taken to ensure compliance with the MoU signed on 24 June 2007 between the Government of Arunachal Pradesh and National Hydro-electric Power Corporation (NHPC) for the Dibang Multipurpose Project;

(b) the details of the Class III and IV (C and D) staff recruited from the local tribal population and executive cadre positions deployed on deputation basis from the State Government;

- (c) the details of the contracts (excluding major/specialized works) awarded to local contractors; and
- (d) the details of quantities of locally produced/manufactured materials procured monthly and annually?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a): Government of India granted approval for implementation of Dibang Multipurpose Project (2880 MW) in Arunachal Pradesh to NHPC Ltd. on 27th February 2023, after obtaining all necessary clearances following due procedures. The project is now under implementation stage.

(b): Regarding the recruitment of staff from the local tribal population, NHPC has informed that there is currently surplus manpower in workmen cadre at NHPC. Consequently, no recruitment has been made for Class III and IV ((C and D) staff positions.

Further, at this stage, only civil works related to powerhouse, river diversion and road and bridge construction have commenced at the site. At present, no State Government officials have been deputed to the executive cadre so far.

(c) and (d): In compliance with the MoU provisions, NHPC is awarding works and service contracts to local contractors. The details of these contracts (excluding major/specialized works) are given in the enclosed **Statement**. Furthermore, locally produced/ manufactured materials are being procured as and when required.

STATEMENT

Details of the contracts (works/services) awarded to Local contractors					
Sr. No.	Form of Contract	Name of work(s)/ Service(s)	Name of Contractor	Contract/Awarded Amount	LOCAL / PAF
2019- 2020					
1	Work	Construction of Proposed Spur at the Left bank of River Sirki to protect the right bank approach road to dam site of Dibang Multipurpose Project, Arunachal Pradesh.	M/s. RR Projects Vill-Ezengo, P.O/P.S-Roing, District-Lower Dibang Valley Arunachal Pradesh-792110	Rs.13,47,840	LOCAL
2	Work	Construction of Proposed Spur at the Right bank of River Sirki to protect the right bank approach road to dam site of Dibang Multipurpose Project, Arunachal Pradesh.	M/s. RR Projects Vill-Ezengo, P.O/P.S-Roing, District-Lower Dibang Valley Arunachal Pradesh-792110	Rs15,55,200.00	LOCAL
2020-2021					
1	Service	Hiring of 01 no. Mahindra Bolero (OPT) BS-6 or higher version for a period of 02 (Two) years with driver and with	M/s. JM Tradewings, Cheta-II, PO/PS Roing, Lower Dibang Valley district, Arunachal Pradesh Kind Attention: Sh. JIBANI MIKHU	Rs. 13,94,604.00	LOCAL

		fuel for deployment at Diband Multipurpose Project, NHPC Ltd, Roing, Arunachal Pradesh.”	(Proprietor) e-mail: jmtradewings@gmail.com		
2	Service	Hiring of 01 no. Mahindra Bolero (OPT) BS-6 or higher version for a period of 02 (Two) years with driver and with fuel for deployment at Diband Multipurpose Project, NHPC Ltd, Roing, Arunachal Pradesh.”	M/s. RR Projects Vill-Ezengo, P.O/P.S-Roing, District-Lower Diband Valley Arunachal Pradesh-792110	Rs. 13,94,604.00	LOCAL
2021-2022					
1	Work	Painting and minor repairs work of Executive Field Hostel (1st floor of DS Hotel andResort) at Roing.	M/s. Minti Enterprises, Agamgite,PO/PS- Roing, Dist.- Lower Diband Valley Arunachal Pradesh-792110 Email Id:amindarin@gmail.com	Rs. 1,16,471.00	LOCAL
2	Service	Hiring of 01 no. Scorpio S3 BS6 or Higher version and 01 no. PICKUP 4X4 (Single Cabin) or Higher version	M/s ELISHA LINGGI, Asali, PO/PS-Roing, Lower Diband Valley district-792110, Arunachal Pradesh Kind Attention: Sh. ELISHA LINGGI	Rs.28,12,248.00 excluding GST	LOCAL

		with driver but without fuel for 24 months for deployment at Dibang Multipurpose Project, NHPC Ltd, Roing, Arunachal Pradesh.	(Proprietor) e-mail: elisharoing@gmail.com		
3	Service	Hiring of 01 no. Bolero Camper 4WD PS (Double Cabin) or Higher version with driver but without fuel for 24 months for deployment at Dibang Multipurpose Project, NHPC Ltd, Roing, Arunachal Pradesh	M/s. JM Tradewings, Cheta-II, PO/PS Roing, Lower Dibang Valley district, Arunachal Pradesh Kind Attention: Sh. JIBANI MIKHU (Proprietor) e-mail: jmtradewings@gmail.com	Rs.10,44,000.00 excluding GST	LOCAL
FY-2022-2023					
1	Service	Hiring of 02 no. Mahindra Bolero B6 (O) with driver but without fuel for 24 months for deployment at Dibang Multipurpose Project, NHPC Ltd, Roing, Arunachal Pradesh	Sh. RAJEN DELE, Brilli Basti, Roing Circle, Lower Dibang Valley, Arunachal Pradesh-792110	Rs.24,37,042.00 (Rs.12,18,521.00 + Rs.12,18,521.00) only including driver and GST@5%.	PAF

2	Service	Hiring of 01 no. Toyota Innova Crysta 2.4 ZX MT with driver but without fuel for 24 months for deployment at Dibang Multipurpose Project, NHPC Ltd, Roing, Arunachal Pradesh	M/s T. M , Construction, PO and PS Anini, Arunachal Pradesh	Rs.25,19,496.00 only including driver and GST@5%.	PAF
3	Work	Renovation and Repair of Punjabi Camp at Dam site area of Dibang Multipurpose Project, Arunachal Pradesh	M/s R.M Enterprise, Brinli,Hunli, Lower Dibang Valley District, Arunachal Pradesh-792110	Rs 4,92,578.00	LOCAL
4	Work	Strengthening of Guage and discharge sites for measurement of water level of Dibang river and installation automatic water level Recoder (AWLR) at early warning system site and Dam site in DMP,(A.P)	M/s Minti Enterprises, Agamgite, Lower Dibang Valley, District, Arunachal Pradeah - 792110, Email: amindarin@gmail.com	Rs 2,52,464.00	LOCAL
5	Work	Construction/Part -modification of Boys Hostel of ITI	M/s DIBANG ENTERPRISES, Cheta-I, Roing, PO/PS-	Rs.25,74,881.00	LOCAL

		Complex, Roing, Arunachal Pradesh	Roing, Lower Dibang Valley District-792110, Arunachal Pradesh Email: ekipimiuli@ymail.com		
8	Service	Providing RandM services in various field hostels at Dibang Multipurpose Project, Roing, Arunachal Pradesh	M/S AMAZING MOUNTAIN ROCKS, ROING, LOWER DIBANG VALLEY, ARUNACHAL PRADESH, PIN- 792110	Rs. 46,70,649.00	LOCAL
9	Service	Providing service of Running and Maintenance of electrical and IT communication systems of Dibang Multipurpose Project for a period of one year	M/s HM Frontier, Village: Abango, POandPS: Roing, Dist: Lower Dibang, Ar.P-792110	Rs. 41,71,525.00	LOCAL
10	Service	Providing Services for Running and Maintenance of Departmental vehicle and Heavy Equipment of Mechanical and Transport Division of Dibang Multipurpose Project both at	M/S DD ENTERPRISE, ROING, LOWER DIBANG VALLEY, ARUNACHAL PRADESH, PIN- 792110	Rs. 29,50,615.00	LOCAL

		Roing and Sites for a period of 12 months			
11	Service	PROVIDING RandM SERVICES Office Complex and adjoining areas to maintain and running of system at Dibang Multipurpose Project, Roing, Arunachal Pradesh	M/s Minti Enterprises, Agamgite, Lower Dibang Valley, District, Arunachal Pradesh - 792110, Email: amindarin@gmail.com	Rs. 57,29,489.00	LOCAL
12	Service	Providing Running and Maintenance services of various site camps, survey and other necessary works of Dam and Power House Division of Dibang Multipurpose Project, Arunachal Pradesh	M/S EASTERN ENTERPRISES, CHETA, PO/PS ROING, LOWER DIBANG VALLEY, ARUNACHAL PRADESH, PIN- 792110	Rs. 44,49,753.00	LOCAL
FY-2023-2024					
1	Service	Hiring of one(01) no. Mahindra Scorpio Model Classic S MT7S or higher with driver without fuel	M/s CHIMBU LINGGI, New Endolin, Anini, Dibang Valley, Ar.P-792101	Rs 14,41,200.00	PAFs

		for 24 months for deployment at Dibang Multipurpose Project, NHPC Ltd, Roing, Arunachal Pradesh			
2	Service	Providing Two (02) nos. Mahindra Bolero model B4 or higher with driver without fuel for 24 months for deployment at Dibang Multipurpose Project, NHPC Ltd, Roing, Arunachal Pradesh	M/S ELISHA LINGGI, Roing, Lower Dibang Valley, Ar.P-792110	Rs. 23,35,200	PAFs
3	Service	Providing One (01) no. Mahindra Bolero model B4 or higher and One (01) no Mahindra camper (4WD) with Driver but without fuel for 24 months for deployment at Dibang Multipurpose Project, NHPC Ltd, Roing, Arunachal Pradesh	M/s CHIMBU LINGGI, New Endolin, Anini, Dibang Valley, Ar.P-792101	Rs.23,04,480	PAFs

4	Service	Providing services for Running and Maintenance of Medical division of Diband Multipurpose Project, Arunachal Pradesh for 12 months	L. D. ENTERPRISE, New Lekope, New Lekope Hunli, Lower Diband valley, ARUNACHAL PRADESH-792110	Rs.24,32,434.4	LOCAL

5	Works	Construction of Temporary D.G. Shed at Chimri colony, Diband Multipurpose Project, Roing, Lower Diband Valley, Arunachal Pradesh	M/s RR Projects, Ezengo, PO/PS-Roing, PO/PS-Roing, Dist.- Lower Diband Valley Arunachal Pradesh-792110	Rs.20,01,610.00	LOCAL
6	Service	Hiring of Two (02) nos. Mahindra Scorpio Model Classic S Diesel or higher/ equivalent with driver for Diband Multi-Purpose Project, Roing	M/S IMBEY MITO, Lower Diband valley, ARUNACHAL PRADESH-792110,	Rs.26,88,000	PAFs
7	Service	Hiring of One (01) no. Mahindra Bolero model B4(Diesel) or higher with driver	Sh. RAJEN DELE, Brilli Basti, Roing Circle, Lower Diband Valley, Arunachal Pradesh-792110	Rs.11,14,320	PAFs
8	Service	Hiring of One (01) no. Mahindra Bolero model B4(Diesel) or higher with driver	Sh. RAJEN DELE, Brilli Basti, Roing Circle, Lower Diband Valley, Arunachal Pradesh-792110	Rs.11,69,280	PAFs
FY-2024-2025					
1	Works	Construction of 06 blocks (each block consisting of 04 No. rooms) of temporary	M/s R.R. Projects Ezengo, Roing A-Sector, P.O./P.S. Naharlagun, Dist.	₹ 1,09,40,373.00	LOCAL

		building at Munli right bank, New Apali and at various places, Dibang Multipurpose Project, Arunachal Pradesh.	– Lower Dibang Valley, Arunachal Pradesh- 792110		
2	Works	Providing and laying boulder apron in wire crates at Cheko Nallah along Permanent boundary wall of NHPC Chimri colony land	M/s K.L. ENTERPRISES, EZENGO, PO/PS- ROING, Lower Dibang Valley, Ar. P	₹ 11,58,693.00	PAFs
3	Works	Internal electrification of temporary residential and office establishments at Right Bank Munli Camp, 2880 MW Dibang Multipurpose Project	M/S J.N Traders, Po: Hunli - Deshali, Lower Dibang Valley, Ar. P.	₹ 8,30,226.00	LOCAL
4	Works	Providing and fixing Split Bamboo fencing around main office complex of Dibang Multipurpose Project, NHPC Ltd, Roing, Lower Dibang Valley, Arunachal Pradesh	M/s Chumi Enterprises Cheta-1, PO/PS- Roing Lower Dibang Valley, Arunachal Pradesh	₹ 2,00,000.00	PAFs
5	Service	Hiring of 03 nos. Bolero Vehicle for locals including PAFs of DMP for 02 years. (Hiring of Three (03) nos. Mahindra Bolero model B4 (Diesel) or higher with driver and with fuel (reimbursable) for two years").	M/s KENZING GAMNO kalek, Roing, Lower Dibang valley, Arunachal Pradesh- 792110	₹ 35,28,000.00	PAFs
6	Service	Hiring of 02 nos. Bolero Vehicle for locals including PAFs of DMP for 02 years. (Hiring of Two (02)	M/s ANGGUM ENTERPRISES Bolung, Roing, Lower Dibang valley, Arunachal Pradesh-792110	₹ 22,08,000.00	PAFs

		nos. Mahindra Bolero model B4 (Diesel) or higher with driver and with fuel (reimbursable) for two years".)			
7	Service	Hiring of 03 nos. Bolero Vehicle for locals including PAFs of DMP for 02 years. (Hiring of Three (03) nos. Mahindra Bolero model B4 (Diesel) or higher with driver and with fuel (reimbursable) for two years").	M/s L. D. ENTERPRISE New Lekope, New Lekope Hunli, Lower Dibang valley, ARUNACHAL PRADESH-792110	₹ 35,99,928.00	PAFs
8	Service	Hiring of Three (03) nos. Mahindra Scorpio N Model Z2 (Diesel) or higher with driver and with fuel (Reimbursable) for two years.	M/s GEETHI MILI Mayu-I, Roing, Roing, Lower Dibang valley, ARUNACHAL PRADESH-792110, -	₹ 45,00,000.00	PAFs
9	Service	Providing services for Running and Maintenance of Land Acquisition, RandR and Environment divisions of Dibang Multipurpose Project, Arunachal Pradesh for 12 months	M/s KEPANG TRADERS E-8, REMI, DAMBUK Lower Dibang valley, ARUNACHAL PRADESH-792110	₹ 41,74,108.00	Local
10	Service	Providing Running and Maintenance Services in Various Field Hostels at Dibang Multipurpose Project, Roing, Arunachal Pradesh.	M/s hm frontier Abango, Roing, LOWER DIBANG VALLEY, ARUNACHAL PRADESH-792110, India	₹ 56,95,105.00	Local
11	Service	Providing services for Running and Maintenance of Electrical division of	M/s BOMI TUYIR CONSTRUCTIONS BOMJIR, BOMJIR, Lower Dibang valley,	₹ 37,70,669.00	Local

		Dibang Multipurpose Project, Arunachal Pradesh for 12months	ARUNACHAL PRADESH-792110		
12	Service	Providing services for Running and Maintenance of ITandC division of Dibang Multipurpose Project, Arunachal Pradesh for 12months	M/s BOMI TUYIR CONSTRUCTIONS BOMJIR, BOMJIR, Lower Dibang valley, ARUNACHAL PRADESH-792111	₹ 15,31,051.00	Local
Work order					
13	Service	Hiring of MAHINDRA BOLERO B6 BS-VI on work order basis.	M/S ANITA DELE	₹ 5,28,000.00	PAFs
14	Service	Hiring of MAHINDRA BOLERO B6 BS-VI on work order basis.	M/S ANITA DELE	₹ 5,28,000.00	PAFs
15	Service	Hiring of SCORPIO-N D MT on work order basis.	M/S YUPI POCHA	₹ 6,72,000.00	PAFs
16	Service	Hiring of MAHINDRA BOLERO NEO N10 on work order basis.	M/S SINE MEGA	₹ 5,28,000.00	PAFs
17	Service	Hiring of MAHINDRA BOLERO NEO N10 on work order basis.	M/S SINE MEGA	₹ 5,28,000.00	PAFs
18	Service	Hiring of SCORPIO CLASSIC S MT 9S on work order basis.	M/S Apomo Lingi	₹ 6,72,000.00	PAFs
19	Service	Hiring of SCORPIO CLASSIC 2.2 S MT BS VI on work order basis.	M/S Apomo Lingi	₹ 3,18,000.00	PAFs
20	Service	Hiring of MAHINDRA SCORPIO S10 on work order basis.	M/S Apomo Lingi	₹ 3,18,000.00	PAFs
21	Service	Hiring of INNOVA CRYSTA 2.4GX/FORTUNER on work order basis.	M/S Linggi Lemo Enterprise	₹ 5,10,000.00	PAFs
22	Work	Providing and fixing split bamboo fencing around new office at Munli Right bank for site office of Dibang	M/s Chumi Enterprises Cheta-1, PO/PS- Roing Lower Dibang Valley, Arunachal Pradesh	₹ 2,40,207.00	PAFs

		Multipurpose Project, NHPC Ltd			
23	Work	Construction of platform for portable container at New Apali (Pathar Camp, DMPP Arunachal Pradesh	M/S Drengo Construction, Anini, Dibang Valley Arunachal Pradesh	₹ 9,54,613.00	PAFs

RECTIFICATION OF BLACK SPOTS IN BIHAR

4564. SHRI RAJIV PRATAP RUDY:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the number of permanent rectifications undertaken for black spots on National Highways is significantly lower than short-term rectifications, if so, the reasons therefor;
- (b) the total number of short-term rectifications and permanent rectification of black spots initiated across the country during the last five years, State-wise and district-wise in Bihar;
- (c) the total funds allocated and spent on black spot rectification across States during the last five years, State and year-wise particularly in Bihar;
- (d) whether the Government has conducted any assessment on the effectiveness of short-term rectifications compared to permanent solutions in reducing road accidents and if so, the details thereof; and
- (e) the steps being taken by the Government to accelerate permanent rectifications of black spots particularly in high-accident-prone areas in Bihar?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a): Rectification of black spots is a continuous process and temporary measures are taken on immediate basis. Out of total 13,795 black spots identified on National Highways (NHs) in the country, short-term rectification has been completed on 11,515 black spots and long-term rectification has been completed on 5,036 black spots.

Long term rectification works includes improvement of road geometrics, junction improvements, spot widening of carriageway, construction of underpasses/overpasses, etc. which involve pre-construction activities such as land acquisition, forest clearance and utility shifting which takes significant time.

(b): Details of rectification of black spots on NHs across the country are given in the enclosed **Statement -I** and details of district-wise rectification of black spots on NHs in Bihar are given in the enclosed **Statement -II**.

(c): No separate allocation of funds is made for rectification works on road accident black spots which are executed either as part of on-going NH development works or on standalone basis. However, details of funds allocated and expenditure incurred during the last five years for development and maintenance of National Highways, state-wise are given in the enclosed **Statement-III**.

(d) and (e): Government in Ministry of Road Transport and Highways has observed that there is a reduction in road fatalities subsequent to completion of short-term rectification measures. However, there is no such study in respect of effectiveness of short-term rectifications vis-à-vis permanent rectifications as permanent rectifications are intended to provide additional safety features by way of modifying the road infrastructure such as improvement of road geometrics, junction

improvements, spot widening of carriageway, construction of underpasses/overpasses, etc. Permanent rectification of black spots on NHs is taken up in States/UTs including in the State of Bihar according to the availability of land, forest clearance and utility shifting wherever required in accordance with road safety audit/Detailed Project Report.

STATEMENT-I

Details of rectification of black spots on NHs across the country

State/UT	No. of black spots on National Highways	No. of Short-Term Rectifications completed	No. of Long-Term Rectifications completed
Andaman	4	2	2
Andhra Pradesh	1202	768	338
Arunachal Pradesh	9	9	4
Assam	236	236	67
Bihar	355	253	49
Chandigarh	7	7	2
Chhattisgarh	257	257	200
Delhi	132	132	129
Goa	47	40	14
Gujarat (Including Daman and Diu)	374	363	147
Haryana	144	86	44
Himachal Pradesh	226	226	196
J and K	200	140	63
Jharkhand	263	255	91
Karnataka	1217	1048	515
Kerala	692	420	66
Madhya Pradesh	674	555	220
Maharashtra	642	304	169
Manipur	27	14	14
Meghalaya	55	36	20
Mizoram	2	1	1
Nagaland	40	40	39

Odisha	568	560	342
Punjab	911	911	439
Rajasthan	954	867	238
Sikkim	19	16	5
Tamil Nadu (Including Pudukcherry)	1080	986	359
Telangana	1121	966	288
Tripura	22	21	11
Uttar Pradesh	981	742	349
Uttarakhand	81	80	65
West Bengal	1253	1108	543

STATEMENT-II

Details of district-wise rectification of black spots on NHs in Bihar

DISTRICT	No. of Black Spots	Short-term Completed	Long-term Completed
ARARIA	7	4	1
ARWAL	4	1	0
AURANGABAD	26	20	10
BANKA	1	0	0
BEGUSARAI	3	3	0
BHAGALPUR	14	12	0
BHOJPUR	10	6	0
BUXAR	3	3	0
DARBHANGA	19	11	0
EAST CHAMPARAN	1	0	0
GAYA	16	10	7
GOPALGANJ	21	8	0
JAMUI	6	4	3
JEHANABAD	8	2	0
KAIMUR	18	17	11
KATIHAR	11	10	0
KHAGARIA	13	13	0
KISHANGANJ	1	0	0
LAKHISARAI	5	0	0

MADHEPURA	1	1	0
MADHUBANI	2	1	0
MUZAFFARPUR	35	30	0
NALANDA	16	15	10
PATNA	19	15	3
PURNEA	6	4	0
ROHTAS	11	9	3
SAMASTIPUR	6	6	0
SARAN	22	9	0
SHEIKHPURA	13	11	0
SITAMARHI	22	15	0
VAISHALI	15	13	1

STATEMENT-III**Details of funds allocated and expenditure incurred during the last five years for development and maintenance of National Highways, state-wise**

Amount in Rs. Crore													
Sr. No.	State/UT	2019-20		2020-21		2021-22		2022-23		2023-24		2024-25 (Till 31.01.2025)	
		Alloc.	Expd.	Alloc.	Expd.	Alloc.	Expd.	Alloc.	Expd.	Alloc.	Expd.	Alloc.	Expd.
1	Andhra Pradesh	6,618	6,618	4,281	4,281	5,890	5,890	6,957	6,957	11,440	11,440	9,847	8,904
2	Arunachal Pradesh	1,710	1,710	2,512	2,512	2,718	2,718	3,140	3,140	2,649	2,649	3,488	2,064
3	Assam	2,436	2,436	3,753	3,753	3,150	3,150	4,557	4,557	9,137	9,137	5,239	5,029
4	Bihar	4,392	4,392	6,716	6,716	9,174	9,174	9,347	9,347	10,749	10,749	6,503	6,261
5	Chhattisgarh	1,653	1,653	2,224	2,224	1,936	1,936	2,468	2,468	4,255	4,255	1,544	1,188
6	Goa	977	977	734	734	615	615	673	673	620	620	838	431
7	Gujarat	5,102	5,102	7,533	7,533	10,710	10,710	9,831	9,831	10,900	10,900	6,262	5,923
8	Haryana	6,721	6,721	10,651	10,651	7,203	7,203	3,924	3,924	6,062	6,062	3,369	3,263
9	Himachal Pradesh	1,238	1,238	2,033	2,033	3,164	3,164	4,534	4,534	5,175	5,175	3,310	3,106
10	Jharkhand	2,312	2,312	2,627	2,627	2,853	2,853	3,127	3,127	4,599	4,599	4,414	4,096
11	Karnataka	7,860	7,860	5,838	5,838	7,681	7,681	6,763	6,763	12,695	12,695	8,943	7,607
12	Kerala	1,265	1,265	12,831	12,831	10,136	10,136	3,994	3,994	10,419	10,419	2,756	2,690
13	Madhya Pradesh	6,429	6,429	8,250	8,250	9,006	9,006	6,210	6,210	7,447	7,447	6,012	5,578
14	Maharashtra	24,166	24,166	20,844	20,844	18,655	18,655	18,355	18,355	19,867	19,867	16,503	14,224
15	Manipur	1,180	1,180	978	978	2,142	2,142	2,737	2,737	2,598	2,598	1,508	1,495
16	Meghalaya	901	901	861	861	819	819	684	684	1,803	1,803	1,394	1,012
17	Mizoram	1,252	1,252	1,238	1,238	2,054	2,054	3,218	3,218	2,189	2,189	1,467	1,411

18	Nagaland	1,003	1,003	2,382	2,382	1,943	1,943	1,666	1,666	1,414	1,414	1,227	1,062
19	Odisha	3,355	3,355	5,336	5,336	4,510	4,510	4,643	4,643	5,948	5,948	4,905	4,298
20	Punjab	2,777	2,777	3,301	3,301	7,179	7,179	10,093	10,093	12,419	12,419	6,910	6,545
21	Rajasthan	6,515	6,515	7,340	7,340	11,353	11,353	9,719	9,719	8,874	8,874	5,251	4,928
22	Sikkim	286	286	1,053	1,053	811	811	1,008	1,008	684	684	357	320
23	Tamil Nadu	5,757	5,757	4,868	4,868	4,305	4,305	8,230	8,230	9,925	9,925	7,076	6,735
24	Telangana	3,048	3,048	2,907	2,907	3,458	3,458	3,622	3,622	6,117	6,117	6,644	5,869
25	Tripura	175	175	1,026	1,026	1,085	1,085	1,156	1,156	1,546	1,546	514	499
26	Uttar Pradesh	13,375	13,375	18,768	18,768	13,944	13,944	21,453	21,453	28,114	28,114	16,957	15,255
27	Uttarakhand	2,940	2,940	2,800	2,800	2,112	2,112	3,219	3,219	4,545	4,545	3,333	2,897
28	West Bengal	2,665	2,665	2,658	2,658	3,642	3,642	3,053	3,053	3,543	3,543	2,028	1,750
29	Andaman and Nicobar Islands	267	267	349	349	246	246	143	143	96	96	139	139
30	Chandigarh	0	0	2	2	6	6	1	1	0	0	0	0
31	Dadra and Nagar Haveli	0	0	43	43	30	30	26	26	2	2	100	3
32	Daman and Diu	0	0										
33	Delhi / Headquarters	-743	-743	-1,482	-1,482	3,961	3,961	7,164	7,164	3,223	3,223	2,403	2,398
34	Jammu and Kashmir	2,256	2,256	2,932	2,932	6,817	6,817	7,370	7,370	10,528	10,528	7,858	7,329
35	Ladakh	0	0	24	24	352	352	574	574	658	658	704	653
36	Puducherry	1	1	21	21	1	1	61	61	35	35	28	20

स्मार्ट शहरों में घरों का प्रावधान

4565. श्री तनुज पुनिया:

क्या **आवासन और शहरी कार्य** मंत्री यह बताने की कृपा करेंगे कि:

- (क) देश में चयनित स्मार्ट शहरों की राज्यवार संख्या कितनी है;
- (ख) उक्त शहरों में झुग्गी बस्तियों में रहने वाले परिवारों और बेघर परिवारों की संख्या कितनी है; और
- (ग) उक्त शहरों में कितने परिवारों को घर उपलब्ध कराए गए हैं और कितने परिवारों को अभी घर उपलब्ध कराए जाने हैं?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क): स्मार्ट सिटीज मिशन (एससीएम) के तहत देश भर में 100 शहरों का चयन किया गया है। स्मार्ट सिटीज का राज्य-वार ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ख): स्मार्ट सिटीज मिशन (एससीएम) के तहत चयनित 100 शहरों में, लगभग 39 लाख परिवारों के 1.82 करोड़ लोग स्लम में रह रहे थे, जिनका ब्यौरा संलग्न **विवरण-II** (जनगणना 2011 के आंकड़ों के आधार पर) में दिया गया है।

स्लम में रहने वाले लोगों और बेघर परिवारों की संख्या का शहर-वार आंकड़ा संबंधित राज्यों/संघ राज्य क्षेत्र द्वारा रखा जाता है ना कि आवासन और शहरी कार्य मंत्रालय द्वारा। 'भूमि' और 'कॉलोनीकरण' राज्य के विषय हैं और बेघर लोगों को आवास प्रदान करना राज्य सरकार/संघ राज्य क्षेत्र प्रशासन की जिम्मेदारी है।

(ग): आवासन और शहरी कार्य मंत्रालय प्रधानमंत्री आवास योजना- शहरी (पीएमएवाई-यू) के माध्यम से देश भर में स्लम-वासियों सहित शहरी क्षेत्रों में पक्के आवास उपलब्ध कराने के लिए राज्यों/संघ राज्य क्षेत्र के प्रयासों में सहायता करता है। पीएमएवाई-यू योजना के अंतर्गत चार घटक हैं, अर्थात् लाभार्थी आधारित निर्माण (बीएलसी), साझेदारी में किफायती आवास (एएचपी), "स्व-स्थाने" पुनर्विकास (आईएसएसआर) और ऋण सब्सिडी योजना (सीएलएसएस)। इस योजना ने स्लम-वासियों सहित लाभार्थियों को आवश्यकता और पात्रता मानदंड के अनुसार किसी भी घटक के तहत लाभ प्राप्त करने

की सुविधा प्रदान की है। पीएमएवाई-यू का आईएसएसआर घटक पात्र स्लम-वासियों को आवास उपलब्ध कराने के लिए संसाधन के रूप में भूमि का उपयोग करके विशेष रूप से स्लम पुनर्विकास के लिए है।

पीएमएवाई-यू एक मांग आधारित योजना है और आवासन और शहरी कार्य मंत्रालय ने आवासों के निर्माण के लिए कोई लक्ष्य निर्धारित नहीं किया है। शहरी क्षेत्रों में आवास की मांग के आधार पर, राज्य/संघ राज्य क्षेत्र परियोजना प्रस्ताव तैयार करते हैं और राज्य स्तरीय मंजूरी और निगरानी समिति (एसएलएसएमसी) के अनुमोदन के बाद, इन्हें केंद्रीय मंजूरी और निगरानी समिति (सीएसएमसी) द्वारा स्वीकार्य केंद्रीय सहायता की मंजूरी के लिए आवासन और शहरी कार्य मंत्रालय को प्रस्तुत किया जाता है।

विस्तृत परियोजना रिपोर्ट (डीपीआर) के अनुसार आवासों की लागत राज्यों/संघ राज्य क्षेत्रों/शहरी स्थानीय निकायों (यूएलबी)/लाभार्थियों द्वारा साझा की जाती है। पीएमएवाई-यू के तहत राज्य/संघ राज्य क्षेत्र सरकारों द्वारा प्रस्तुत परियोजना प्रस्तावों के आधार पर, एससीएम के तहत चुने गए 100 शहरों में, 03.03.2025 तक आवासन और शहरी कार्य मंत्रालय द्वारा कुल 5.52 लाख आवासों को स्वीकृति दी गई है, जिनमें से 4.99 लाख आवासों का निर्माण कार्य शुरू किया गया है और 3.36 लाख आवास पूरे किये जा चुके हैं/ लाभार्थियों को सौंपे जा चुके हैं। 25.06.2015 को पीएमएवाई-यू की शुरुआत से, एससीएम के तहत चयनित 100 शहरों में स्लम परिवारों के लिए स्वीकृत, निर्माणाधीन और पूर्ण किये जा चुके आवासों का राज्य/संघ राज्य क्षेत्र और शहर-वार ब्यौरा संलग्न **विवरण- III** में दिया गया है।

इसके अलावा, एससीएम के तहत, एक घटक में किफायती किराया आवास के लिए प्रावधान किया गया है। राज्यों/ संघ राज्य क्षेत्रों द्वारा दी गई जानकारी के अनुसार, 23 स्मार्ट सिटीज में 35,000 आवास बनाये जा चुके हैं।

इसके अलावा, आवासन और शहरी कार्य मंत्रालय ने पीएमएवाई-यू को नया रूप दिया है और किफायती लागत पर 1 करोड़ अतिरिक्त पात्र लाभार्थियों के लिए 01.09.2024 से पीएमएवाई-यू 2.0 'सभी के लिए आवास' मिशन शुरू किया है।

विवरण- I

स्मार्ट सिटीज का राज्य-वार ब्यौरा

राज्य/संघ राज्य क्षेत्र	एससीएम के तहत चयनित शहरों की संख्या
अंडमान निकोबार द्वीप समूह	1
आंध्र प्रदेश	4
अरुणाचल प्रदेश	2
असम	1
बिहार	4
चंडीगढ़	1
छत्तीसगढ़	3
दादरा और नगर हवेली	1
दमन और दीव	1
दिल्ली	1
गोवा	1
गुजरात	6
हरियाणा	2
हिमाचल प्रदेश	2
जम्मू और कश्मीर	2
झारखण्ड	1
कर्नाटक	7
केरल	2
लक्षद्वीप	1
मध्य प्रदेश	7
महाराष्ट्र	8
मणिपुर	1
मेघालय	1
मिजोरम	1
नागालैंड	1
ओडिशा	2
पुदुचेरी	1
पंजाब	3
राजस्थान	4
सिक्किम	2
तमिलनाडु	11
तेलंगाना	2
त्रिपुरा	1

उत्तर प्रदेश	10
उत्तराखंड	1
पश्चिम बंगाल	1
कुल योग	100

विवरण- II

स्मार्ट सिटीज मिशन (एससीएम) के तहत चयनित 100 शहरों के संबंध में 2011 की जनगणना में रिपोर्ट किए गए स्लम परिवारों और जनसंख्या का ब्यौरा

क्र.सं.	राज्य का नाम	शहर का नाम	परिवारों की संख्या	कुल जनसंख्या
1	अंडमान और निकोबार द्वीप (यूटी)	पोर्ट ब्लेयर	3,324	14,172
2	आंध्र प्रदेश	अमरावती	-	-
3	आंध्र प्रदेश	काकीनाडा	28,829	1,12,038
4	आंध्र प्रदेश	तिरुपति	31,680	1,25,425
5	आंध्र प्रदेश	विशाखापत्तनम(जीविएमसी)	1,94,959	7,70,971
6	अरुणाचल प्रदेश	ईटानगर	-	-
7	अरुणाचल प्रदेश	पासीघाट	504	2,362
8	असम	गुवाहाटी	5,883	25,739
9	बिहार	भागलपुर	2,933	15,823
10	बिहार	बिहारशरीफ	3,259	21,281
11	बिहार	मुजफ्फरपुर	9,256	50,967
12	बिहार	पटना	13,696	77,034
13	चंडीगढ़ (यूटी)	चंडीगढ़	21,704	95,135
14	छत्तीसगढ़	बिलासपुर(एम कॉर्प)	26,552	1,28,794
15	छत्तीसगढ़	रायपुर(एम कॉर्प)	86,003	4,06,571
16	दिल्ली (यूटी)	दिल्ली छावनी बोर्ड	2,771	12,260
17	गोवा	पणजी	-	-
18	गुजरात	अहमदाबाद	51,451	2,50,681
19	गुजरात	दाहोद	1,719	11,103
20	गुजरात	गांधीनगर	2,446	11,933
21	गुजरात	राजकोट	38,557	1,89,360
22	गुजरात	सूरत	1,00,038	4,67,434
23	गुजरात	वडोदरा	18,180	84,804
24	हरियाणा	फरीदाबाद	45,900	2,15,053
25	हरियाणा	करनाल	9,481	47,802
26	हिमाचल प्रदेश	धर्मशाला	-	-
27	हिमाचल प्रदेश	शिमला	887	3,303
28	जम्मू और कश्मीर	जम्मू	1,321	6,630
29	जम्मू और कश्मीर	श्रीनगर	52,650	3,43,125
30	झारखंड	रांची	14,426	74,287
31	कर्नाटक	बेलगावी	11,196	52,514

क्र.सं.	राज्य का नाम	शहर का नाम	परिवारों की संख्या	कुल जनसंख्या
32	कर्नाटक	बेंगलुरु(बीबीएमपी)	1,65,341	7,12,801
33	कर्नाटक	दावणगिरी	12,183	59,990
34	कर्नाटक	हुबली-धारवाड़	37,366	1,84,745
35	कर्नाटक	मंगलुरु	1,682	7,726
36	कर्नाटक	शिवमोगा	14,610	63,949
37	कर्नाटक	सोमेश्वर	-	-
38	कर्नाटक	तुमकुरु	11,815	52,429
39	केरल	कोच्ची	1,594	5,184
40	केरल	तिरुवनंतपुरम	834	3,320
41	लक्षद्वीप (यूटी)	कावारती	-	-
42	मध्य प्रदेश	भोपाल	1,02,803	4,79,699
43	मध्य प्रदेश	ग्वालियर	56,947	3,09,793
44	मध्य प्रदेश	इंदौर	1,14,048	5,90,257
45	मध्य प्रदेश	जबलपुर	96,754	4,83,626
46	मध्य प्रदेश	सागर	2,068	10,693
47	मध्य प्रदेश	सतना	4,716	24,113
48	मध्य प्रदेश	उज्जैन	22,716	1,20,141
49	महाराष्ट्र	औरंगाबाद(एम कॉर्प)	41,723	2,21,001
50	महाराष्ट्र	कल्याण-डोंबिवली	21,725	98,157
51	महाराष्ट्र	नागपुर	1,79,952	8,59,487
52	महाराष्ट्र	नासिक	41,023	1,89,721
53	महाराष्ट्र	पिंपरी चिंचवाड़	28,716	1,29,099
54	महाराष्ट्र	पुणे	1,51,278	6,90,545
55	महाराष्ट्र	सोलापुर	34,859	1,75,408
56	महाराष्ट्र	ठाणे	76,072	3,26,798
57	मणिपुर	इम्फाल	-	-
58	मेघालय	शिलोंग	2,992	14,458
59	मिजोरम	आइजोल	15,987	78,561
60	नागालैंड	कोहिमा	3,813	15,979
61	ओडिशा	भुवनेश्वर	42,277	1,63,983
62	ओडिशा	राउरकेला	26,297	1,14,468
63	पुडुचेरी (यूटी)	पुदुचेरी	10,207	42,591
64	पंजाब	अमृतसर	66,444	3,29,797
65	पंजाब	जालंधर	30,170	1,45,117
66	पंजाब	लुधियाना	50,857	2,44,163
67	राजस्थान	अजमेर	21,066	1,10,675
68	राजस्थान	जयपुर	61,858	3,23,400
69	राजस्थान	कोटा	66,413	3,19,309
70	राजस्थान	उदयपुर	13,183	64,758

क्र.सं.	राज्य का नाम	शहर का नाम	परिवारों की संख्या	कुल जनसंख्या
71	सिक्किम	गंगटोक	5,170	21,610
72	सिक्किम	नामची	402	1,794
73	तमिलनाडु	चेन्नई	3,29,827	13,42,337
74	तमिलनाडु	कोयंबटूर	34,343	1,29,181
75	तमिलनाडु	इरोड	7,838	27,572
76	तमिलनाडु	मदुरै	72,799	2,78,153
77	तमिलनाडु	सलेम	46,672	1,80,936
78	तमिलनाडु	तंजावुर	11,083	43,502
79	तमिलनाडु	थूथूकोडी	9,836	39,070
80	तमिलनाडु	तिरुचिरापल्ली	57,225	2,28,518
81	तमिलनाडु	तिरुनेलवेली	17,344	68,202
82	तमिलनाडु	तिरुपूर	19,901	71,856
83	तमिलनाडु	वेल्लोर	9,689	42,991
84	तेलंगाना	करीमनगर	21,903	92,914
85	तेलंगाना	वारंगल	60,187	2,46,516
86	त्रिपुरा	अगरतला	11,140	47,002
87	दादरा और नगर हवेली तथा दमन और दीव	दीव	-	-
88	दादरा और नगर हवेली तथा दमन और दीव	सिल्वासा	-	-
89	उत्तर प्रदेश	आगरा	87,151	5,33,554
90	उत्तर प्रदेश	अलीगढ़	42,682	2,58,841
91	उत्तर प्रदेश	बरेली	24,911	1,44,097
92	उत्तर प्रदेश	झांसी	17,620	99,500
93	उत्तर प्रदेश	कानपुर	79,574	4,25,008
94	उत्तर प्रदेश	लखनऊ	65,629	3,64,941
95	उत्तर प्रदेश	मुरादाबाद	21,477	1,19,695
96	उत्तर प्रदेश	प्रयागराज	15,643	91,689
97	उत्तर प्रदेश	सहारनपुर	12,308	67,303
98	उत्तर प्रदेश	वाराणसी	46,732	3,02,025
99	उत्तराखंड	देहरादून	32,861	1,58,542
100	पश्चिम बंगाल	कोलकाता	3,00,755	14,09,721
कुल			38,74,696	1,82,19,612

विवरण-III

पीएमएवाई-यू की शुरुआत से, एससीएम के तहत चयनित 100 शहरों में स्लम परिवारों के लिए स्वीकृत, निर्माणाधीन और पूर्ण किये जा चुके आवासों का राज्य/संघ राज्य क्षेत्र और शहर-वार ब्यौरा

क्र. स.	राज्य का नाम	शहर का नाम	स्वीकृत आवास (संख्या में)	निर्माणाधीन आवास (संख्या में)	पूर्ण किये गये आवास (संख्या में)
1	अंडमान और निकोबार द्वीप (यूटी)	पोर्ट ब्लेयर	-	-	-
2	आंध्र प्रदेश	अमरावती	-	-	-
3	आंध्र प्रदेश	काकीनाडा	26,023	25,281	6,340
4	आंध्र प्रदेश	तिरुपति	8,983	8,916	952
5	आंध्र प्रदेश	विशाखापत्तनम(जीविएमसी)	1,11,704	1,02,175	23,313
6	अरुणाचल प्रदेश	इटानगर	678	678	678
7	अरुणाचल प्रदेश	पासीघाट	-	-	-
8	असम	गुवाहाटी	-	-	-
9	बिहार	भागलपुर	-	-	-
10	बिहार	बिहारशरीफ	-	-	-
11	बिहार	मुजफ्फरपुर	-	-	-
12	बिहार	पटना	677	677	271
13	चंडीगढ़ (यूटी)	चंडीगढ़	-	-	-
14	छत्तीसगढ़	बिलासपुर(एम कॉर्प)	4,922	2,939	2,062
15	छत्तीसगढ़	रायपुर(एम कॉर्प)	19,351	14,651	12,228
16	दिल्ली (यूटी)	दिल्ली छावनी बोर्ड	-	-	-
17	गोवा	पणजी	-	-	-
18	गुजरात	अहमदाबाद	44,370	37,806	30,189
19	गुजरात	दाहोद	312	303	284
20	गुजरात	गांधीनगर	-	-	-
21	गुजरात	राजकोट	7,168	7,168	6,048
22	गुजरात	सूरत	10,638	5,850	5,383
23	गुजरात	वडोदरा	7,894	7,894	4,605
24	हरियाणा	फरीदाबाद	-	-	-
25	हरियाणा	करनाल	-	-	-
26	हिमाचल प्रदेश	धर्मशाला	-	-	-
27	हिमाचल प्रदेश	शिमला	66	66	66
28	जम्मू और कश्मीर	जम्मू	52	49	33
29	जम्मू और कश्मीर	श्रीनगर	6	6	4
30	झारखण्ड	रांची	13,647	13,500	11,646
31	कर्नाटक	बेलगावी	1,564	1,530	1,484
32	कर्नाटक	बेंगलुरु(बीबीएमपी)	24,138	19,794	16,454
33	कर्नाटक	दावणगेरे	1,947	1,587	1,249
34	कर्नाटक	हुबली-धारवाड़	5,104	4,280	3,633
35	कर्नाटक	मंगलुरु	295	59	47

क्र. स.	राज्य का नाम	शहर का नाम	स्वीकृत आवास (संख्या में)	निर्माणाधीन आवास (संख्या में)	पूर्ण किये गये आवास (संख्या में)
36	कर्नाटक	शिवमोगा	1,579	894	524
37	कर्नाटक	सोमेश्वर	-	-	-
38	कर्नाटक	तुमकुरु	3,719	3,298	3,067
39	केरल	कोच्ची	490	490	91
40	केरल	तिरुवनंतपुरम	542	542	542
41	लक्षद्वीप (यूटी)	कावारती	-	-	-
42	मध्य प्रदेश	भोपाल	4,466	4,437	3,436
43	मध्य प्रदेश	ग्वालियर	1,148	1,148	1,147
44	मध्य प्रदेश	इंदौर	7,604	7,604	5,125
45	मध्य प्रदेश	जबलपुर	13,685	13,675	12,200
46	मध्य प्रदेश	सागर	4,219	4,211	3,684
47	मध्य प्रदेश	सतना	1,710	1,710	1,591
48	मध्य प्रदेश	उज्जैन	6,042	6,042	5,690
49	महाराष्ट्र	औरंगाबाद(एम कॉर्प)	-	-	-
50	महाराष्ट्र	कल्याण-डोंबिवली	2,025	1,859	599
51	महाराष्ट्र	नागपुर	18	17	11
52	महाराष्ट्र	नासिक	9	9	9
53	महाराष्ट्र	पिंपरी चिंचवाड़	12	12	12
54	महाराष्ट्र	पुणे	18,580	18,355	18,355
55	महाराष्ट्र	सोलापुर	31,189	24,463	17,874
56	महाराष्ट्र	ठाणे	-	-	-
57	मणिपुर	इम्फाल	-	-	-
58	मेघालय	शिलोंग	-	-	-
59	मिजोरम	आइजोल	142	142	142
60	नागालैण्ड	कोहिमा	2	2	2
61	ओडिशा	भुवनेश्वर	6,191	5,774	4,064
62	ओडिशा	राउरकेला	991	875	721
63	पुडुचेरी (यूटी)	पुदुचेरी	8	7	3
64	पंजाब	अमृतसर	-	-	-
65	पंजाब	जालंधर	-	-	-
66	पंजाब	लुधियाना	-	-	-
67	राजस्थान	अजमेर	-	-	-
68	राजस्थान	जयपुर	10,084	10,084	9,140
69	राजस्थान	कोटा	1,755	1,755	1,684
70	राजस्थान	उदयपुर	73	73	18
71	सिक्किम	गंगटोक	-	-	-
72	सिक्किम	नामची	-	-	-

क्र. स.	राज्य का नाम	शहर का नाम	स्वीकृत आवास (संख्या में)	निर्माणाधीन आवास (संख्या में)	पूर्ण किये गये आवास (संख्या में)
73	तमिलनाडु	चेन्नई	60,195	53,740	42,530
74	तमिलनाडु	कोयंबटूर	22,888	22,590	21,076
75	तमिलनाडु	इरोड	8,961	8,960	8,683
76	तमिलनाडु	मदुरै	2,239	349	349
77	तमिलनाडु	सलेम	19,898	19,800	17,681
78	तमिलनाडु	तंजावुर	-	-	-
79	तमिलनाडु	थूथूकोडी	1,714	1,714	1,678
80	तमिलनाडु	तिरुचिरापल्ली	3,263	3,258	2,879
81	तमिलनाडु	तिरुनेलवेली	1,773	1,773	1,725
82	तमिलनाडु	तिरुपूर	13,096	12,865	11,485
83	तमिलनाडु	वेल्लोर	1,918	1,916	1,692
84	तेलंगाना	करीमनगर	-	-	-
85	तेलंगाना	वारंगल	-	-	-
86	त्रिपुरा	अगरतला	-	-	-
87	दादरा नगर हवेली तथा दमन और दीव	दीव	-	-	-
88	दादरा नगर हवेली तथा दमन और दीव	सिल्वासा	176	176	69
89	उत्तर प्रदेश	आगरा	305	305	305
90	उत्तर प्रदेश	अलीगढ़	530	530	530
91	उत्तर प्रदेश	बरेली	-	-	-
92	उत्तर प्रदेश	झांसी	392	392	392
93	उत्तर प्रदेश	कानपुर	112	112	96
94	उत्तर प्रदेश	लखनऊ	341	341	341
95	उत्तर प्रदेश	मुरादाबाद	7,912	7,856	7,552
96	उत्तर प्रदेश	प्रयागराज	284	9	6
97	उत्तर प्रदेश	सहारनपुर	-	-	-
98	उत्तर प्रदेश	वाराणसी	410	410	410
99	उत्तराखंड	देहरादून	30	30	24
100	पश्चिम बंगाल	कोलकाता	164	164	164
		कुल	5,52,423	4,99,977	3,36,367

जलविद्युत परियोजनाओं की क्षमता

4566. श्री त्रिवेन्द्र सिंह रावत:

क्या विद्युत मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में वर्तमान में संचलित जलविद्युत परियोजनाओं की कुल स्थापित क्षमता राज्यवार कितनी है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) अगले पांच वर्षों के दौरान स्थापित की जाने वाली प्रस्तावित नई जलविद्युत परियोजनाओं की संख्या तथा उनकी अनुमानित उत्पादन क्षमता का ब्यौरा क्या है; और

(ग) क्या इन परियोजनाओं के माध्यम से स्थानीय समुदायों को रोजगार तथा विकास के अवसर उपलब्ध कराए जा रहे हैं, यदि हां, तो तत्संबंधी ब्यौरा क्या है?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क) : देश में जल विद्युत परियोजनाओं (एचईपी) (>25 मेगावाट) की संस्थापित क्षमता लगभग 42,222 मेगावाट है। ब्यौरा संलग्न **विवरण-I** में दिया गया है।

(ख): केंद्रीय विद्युत प्राधिकरण के अनुसार, 12,689 मेगावाट की कुल संस्थापित क्षमता वाली 36 एचईपी वर्ष 2029-30 तक क्षमता वृद्धि योजना के अंतर्गत हैं। ब्यौरा संलग्न **विवरण-II** में दिया गया है।

(ग) : परियोजना प्रभावित परिवारों (पीएएफ) और स्थानीय समुदायों को नीचे उल्लिखित विभिन्न उपायों के अंतर्गत रोजगार और विकास के अवसर प्रदान किए जा रहे हैं:

- i. स्थानीय क्षेत्र विकास निधि के लिए 1% मुफ्त विद्युत निर्धारित की गई है, जिसका उद्देश्य परियोजना की कार्यावधि में निरंतर और सतत आधार पर, आय सृजन और कल्याणकारी स्कीमों के लिए नियमित रूप से राजस्व प्रदान करना, अतिरिक्त अवसंरचना और सामान्य सुविधाओं का निर्माण करना आदि है।
- ii. सक्षम अवसंरचना, अर्थात् सड़कों, पुलों, रोपवे, रेलवे साइडिंग, संचार अवसंरचना और पारेषण लाइन की लागत के लिए बजटीय सहायता। यह दूरदराज और पहाड़ी परियोजना स्थानों में अवसंरचना में सुधार करता है।
- iii. पुनर्वास और पुनर्स्थापन (आर एंड आर) स्कीम के अंतर्गत प्रत्यक्ष रोजगार और साथ ही संविदाकारों जिन्हें संचालन और रखरखाव/सेवा संविदा अबाईड किए जाते हैं, द्वारा नियोजित संविदा श्रमिकों के माध्यम से अप्रत्यक्ष रोजगार।

iv. स्कूलों के विकास/नवीनीकरण, अस्पतालों, सड़कों, जलापूर्ति स्कीमों, सामुदायिक हॉल, स्ट्रीट लाइटिंग, सामुदायिक शौचालय आदि सहित स्थानीय क्षेत्र में अवसंरचना के विकास के लिए सीएसआर निधियों का आवंटन।

विवरण-I

देश में जल विद्युत परियोजनाओं की सूची

क्र. सं.	राज्य	क्षेत्र	एजेंसी	स्टेशन	संस्थापित क्षमता (दिनांक 28.02.2025 तक की स्थिति के अनुसार) (मेगावाट)
1	आंध्र प्रदेश	राज्य	एपीजेनको	लोअर सिलेरू	460
2				एन जे सागर आरबीसी और एक्सटेंशन।	90
3				एन जे सागर टीपीडी	50
4				श्रीशैलम	770
5				अपर सिलेरू-I और II	240
				कुल (आंध्र प्रदेश)	1610
6	अरुणाचल प्रदेश	केंद्रीय	नीपको लिमिटेड	कार्मेग	600
7				पारे	110
8				रंगानदी	405
				कुल (अरुणाचल प्रदेश)	1115
9	असम	केंद्रीय	नीपको लिमिटेड	खांडोंग	50
10				कोपोली	200
11		राज्य	एपीजीसीएल	कार्बी लंगपी	100
				कुल (असम)	350
12	छत्तीसगढ़	राज्य	सीएसपीजीसीएल	हसदेवबांगो	120
				कुल (छत्तीसगढ़)	120
13	गुजरात	राज्य	जीएसईसीएल	उकाई	300
14			एसएसएनएनएल	सरदार सरोवर सीएचपीएच	250
				कुल (गुजरात)	550
15	हिमाचल प्रदेश	केंद्रीय	बीबीएमबी	भाखड़ा लेफ्ट	630
16				भाखड़ा राइट	785
17				देहर	990
18				पोंग	396
19			एनएचपीसी लिमिटेड	बैरा सिउल	180
20				चमेरा-I	540
21				चमेरा-II	300
22				चमेरा-III	231
23				पारबती-III	520

24			एनएचपीसी लिमिटेड	कोलडेम	800
25			एसजेवीएन लिमिटेड	नाथपा झाकड़ी	1500
26				रामपुर	412
27		निजी	एडीएचपीएल	एलेन दुहांगन	192
28			ईपीपीएल	मलाना-II	100
29			जीबीएचपीपीएल	बुधिल	70
30			जीएमआर	बाजोली होली	180
31			एचएसपीसीएल	सोरांग	100
32			आईईपीएल	चांजू-I	36
33			जेएसडब्ल्यू एनर्जी	बासपा	300
34				करचम वांगटू	1045
35			एमपीसीएल	मलाणा	86
36		राज्य	एचपीपीसीएल	एकीकृत कशांग	195
37				सैंज	100
38				सांवरा कुड्डू	111
39			एचपीएसईबीएल	बस्सी	66
40				गिरी बाटा	60
41				लारजी	126
42				संजय	120
43			पीएसपीसीएल	शानन	110
				कुल (हि. प्र.)	10281
44	जम्मू और कश्मीर	केंद्रीय	एनएचपीसी लिमिटेड	दुलहस्ती	390
45				किशनगंगा	330
46				सलाल-landII	690
47				सेवा-II	120
48				उरी-I	480
49				उरी-II	240
50		राज्य	केएसपीडीसीएल	बगलिहार-I	450
51				बगलिहार-II	450
52				लोअर झेलम	105
53				ऊपरी सिंध-II	105
				कुल (जम्मू-कश्मीर)	3360
54	झारखंड	केंद्रीय	डीवीसी	पंचेत	80
55		राज्य	जेयूयूएनएल	सुबर्खा-I	65
56				सुबर्खा-II	65
				कुल (झारखंड)	210
57	कर्नाटक	राज्य	एपीजेनको	हम्पी	36
58				टी बी बांध	36
59			केपीसीएल	अलमाटी	290

60				भद्र	26
61				गेरुसोप्पा (शरावथी टेल रेस)	240
62				घट प्रभा	32
63				कादरा	150
64				कालीनदी (नागझारी)	900
65				कालीनदी (सुपा)	100
66				कोडासाली	120
67				लिंगनमक्की	55
68				महात्मा गांधी (जोग)	139
69				मुनीराबाद	28
70				शरावथी	1035
71				शिवसमुद्रम	42
72				वराही	460
				कुल (कर्नाटक)	3689
73	केरल	राज्य	केएसईबीएल	इदमलयार	75
74				इडुक्की	780
75				कक्कड़	50
76				कुट्टियाडी	75
77				कुट्टियाडी अतिरिक्त एक्सटेंशन।	100
78				कुट्टियाडी एक्सटेंशन.	50
79				लोअर पेरियार	180
80				नारियामंगलम	52.65
81				पल्लीवसल	37.5
82				पन्नियार	30
83				पोसिलकुट्टू	32
84				सबिरीगिरी	300
85				सेंगुलम	48
86				शोलायार	54
87				थोटियार	40
				कुल (केरल)	1904
88	लद्दाख	केंद्रीय	एनएचपीसी लिमिटेड	चुटक	44
89				निम्मू बाज़गो	45
				कुल (लद्दाख)	89
90	मध्य प्रदेश	केंद्रीय	एनएचडीसी	इंदिरा सागर	1000
91				ओंकारेश्वर	520
92		राज्य	एमपीपीजीसीएल	बाणसागर टोंस-I	315
93				बाणसागर टोंस-II	60
94				बाणसागर टोंस-III	30
95				बरगी	90
96				गांधीसागर	115
97				मढ़ीखेरा	60
98				राजघाट	45

				कुल (म.प्र.)	2235
99	महाराष्ट्र	निजी	डीएलएचपी	भंडारधारा चरण-II	34
100			टीपीसीएल	भीरा	150
101				भिवपुरी	75
102				खोपोली	72
103		राज्य	महाजेनको	भीरा टेल रेस	80
104				कोयना डीपीएच	36
105				कोयना-IandII	600
106				कोयना-III	320
107				कोयना-IV	1000
108				तिलारी	60
109				वैतरणा	60
110			एमपीपीजीपीसीएल	पेंच	160
				कुल (महाराष्ट्र)	2647
111	मणिपुर	केंद्रीय	एनएचपीसी लिमिटेड	लोकटक	105
				कुल (मणिपुर)	105
112	मेघालय	राज्य	एमईपीजीसीएल	किर्डेमकुलई	60
113				मिटडू चरण-I	126
114				न्यू उम्नु	40
115				उमियाम चरण-I	36
116				उमियाम चरण-IV	60
				कुल (मेघालय)	322
117	मिजोरम	केंद्रीय	नीपको लिमिटेड	तुइरिअल	60
				कुल (मिजोरम)	60
118	नागालैंड	केंद्रीय	नीपको लिमिटेड	दोयांग	75
				कुल (नागालैंड)	75
119	ओडिशा	राज्य	एपीजेनको	मचकुंड	114.75
120			ओएचपीसी	बालीमेला	510
121				हीराकुंड (चिपलीमा)	72
122				हीराकुंड (बुर्ला)	287.8
123				रेंगाली	250
124				ऊपरी इंद्रावती	600
125				अपर कोलाब	320
				कुल (ओडिशा)	2154.55
126	पंजाब	केंद्रीय	बीबीएमबी	गंगूवाल	77.65
127				कोटला	77.65
128		राज्य	पीएसपीसीएल	आनंदपुर साहिब-I	67
129				आनंदपुर साहिब-II	67
130				मुकेरियां-I	45
131				मुकेरियां-II	45
132				मुकेरियां-III	58.5

133				मुकेरियां-IV	58.5
134				रंजीत सागर	600
				कुल (पंजाब)	1096
135	राजस्थान	राज्य	आरआरवीयूएनएल	जवाहर सागर	99
136				माही बजाज-I	50
137				माही बजाज-II	90
138				आर पी सागर	172
				कुल (राजस्थान)	411
139	सिक्किम	केंद्रीय	एनएचपीसी लिमिटेड	रंगित	60
140				तीस्ता-V	510
141		निजी	डीईपीएल	जोरेथांग लूप	96
142			जीआईपीएल	चुजाचेन एचईपी	110
143			एमबीपीसीएल	रोंगनिचू	113
144			एसईपीएल	ताशिदिंग	97
145			स्नेहा काइनेटिक	डिक्चु	96
146		राज्य	एसयूएल	तीस्ता-III	1200
				कुल (सिक्किम)	2282
147	तमिलनाडु	राज्य	टैनजेडको	अलियार	60
148				भवानी कट्टलाई बैराज-I	30
149				भवानी कट्टलाई बैराज-II	30
150				भवानी कट्टलाई बैराज-III	30
151				कोडयार-I	60
152				कोडयार-II	40
153				कुंदह-I	60
154				कुंदह-II	175
155				कुंदह-III	180
156				कुंदह-IV	100
157				कुन्दह-V	40
158				लोअर मेडूर-I	30
159				लोअर मेडूर-II	30
160				लोअर मेडूर-III	30
161				लोअर मेडूर-IV	30
162				मेडूर बांध	50
163				मेडूर सुरंग	200
164				मोयर	36
165				पापनासम	32
166				पार्सन्स घाटी	30
167				पेरियार	161
168				पायकारा	59
169				पायकारा अल्टीमेट	150

170				साराकारपथी	30
171				शोलेयार-I	70
172				सुरुलियार	35
				कुल (तमिलनाडु)	1778
173	तेलंगाना	राज्य	टीएसजीईएनसी ओ	लोअर जुराला	240
174				एन जे सागर एलबीसी	60
175				एन जे सागर एमपी	110
176				पोचमपाद	36
177				प्रियदर्शनी जुराला	234
178				पुलिनचिंथला	120
				कुल (तेलंगाना)	800
179	उत्तर प्रदेश	राज्य	यूपीजेवीएनएल	खारा	72
189				माताटीला	30.6
181				ओबरा	99
182				रिहंद	300
				कुल (उत्तर प्रदेश)	501.6
183	उत्तराखंड	केंद्रीय	एनएचपीसी लिमिटेड	धौली गंगा	280
184				टनकपुर	94.2
185			एसजेवीएन लिमिटेड	नैटवार मोरी	60
186			टीएचडीसी लिमिटेड	कोटेश्वर	400
187				टिहरी चरण-I	1000
188		निजी	एचपीसी लिमिटेड	श्रीनगर	330
189			जेपीवीएल	विष्णु प्रयाग	400
190			रिन्यू पावर प्राइवेट लिमिटेड	सिंगोली भटवारी	99
191		राज्य	यूजेवीएनएल	चिब्रो (यमुना)	240
192				चिल्ला	144
193				ढकरानी	33.75
194				ढालीपुर	51
195				खटीमा	41.4
196				खोदरी	120
197				कुल्हाल	30
198				मनेरी भाली-I	90
199				मनेरी भाली-II	304
200				रामगंगा	198
201				व्यासी	120
				कुल (उत्तराखंड)	4035

202	पश्चिम बंगाल	केन्द्रीय	डीवीसी	मैथन	63
203			एनएचपीसी लिमिटेड	तीस्ता लो बांध -III	132
204				तीस्ता लो बांध-IV	160
205		राज्य	डब्ल्यूबीएसईडी सीएल	जलढाका	36
206				राममम	50
				कुल (पश्चिम बंगाल)	441
	कुल योग				42222

विवरण-॥

वर्ष 2029-30 तक क्षमता वृद्धि योजना के अंतर्गत जलविद्युत परियोजनाएं

[illegible]

1	क्वार	सीवीपीपीएल	केंद्रीय	जम्मू एवं कश्मीर	540	निर्माणाधीन
2	तीस्ता-VI	एनएचपीसी	केंद्रीय	सिक्किम	500	निर्माणाधीन
3	परनाई	जेकेपीडीसी	राज्य	जम्मू एवं कश्मीर	38	निर्माणाधीन
4	चांजू-III	एचपीपीसीएल	राज्य	हिमाचल प्रदेश	48	निर्माणाधीन
5	पोलावरम	पोलावरम परियोजना प्राधिकरण	राज्य	आंध्र प्रदेश	960	निर्माणाधीन
उप कुल (वित्तीय वर्ष 2027-28)					2086	
वित्तीय वर्ष 2028-29						
1	सुन्नी बांध	एसजेवीएन	केंद्रीय	हिमाचल प्रदेश	382	निर्माणाधीन
2	तपोवन विष्णुगढ़	एनटीपीसी	केंद्रीय	उत्तराखंड	520	निर्माणाधीन
3	रम्मम - III	एनटीपीसी	केंद्रीय	पश्चिम बंगाल	120	निर्माणाधीन
4	लखवार बहुउद्देशीय परियोजना	यूजेवीएनएल	राज्य	उत्तराखंड	300	निर्माणाधीन
5	लूहरी-I	एसजेवीएन	केंद्रीय	हिमाचल प्रदेश	210	निर्माणाधीन
6	रतले	एनएचपीसी	केंद्रीय	जम्मू एवं कश्मीर	850	निर्माणाधीन
7	न्यू गांदरवाल	जेकेपीडीसी	राज्य	जम्मू और कश्मीर	93	सहमत
8	उरी-I स्टेज-II	एनएचपीसी	केंद्रीय	जम्मू और कश्मीर	240	सहमत
9	टाटो-I	नीपको	केंद्रीय	अरुणाचल प्रदेश	186	सहमत
10	हेओ	नीपको	केंद्रीय	अरुणाचल प्रदेश	240	सहमत
11	शोंगटोंग करचम	एचपीपीसीएल	राज्य	हिमाचल प्रदेश	450	निर्माणाधीन
उप कुल (वित्तीय वर्ष 2028-29)					3591	
वित्तीय वर्ष 2029-30						
1	दिखू	एनएमपीपीएल	निजी	नागालैंड	186	सहमत
2	थाना प्लाउन	एचपीपीसीएल	राज्य	हिमाचल प्रदेश	191	सहमत
3	वाह उमियम चरण-III (मावफू चरण-II)	नीपको	केंद्रीय	मेघालय	85	सहमत
4	दुलहस्ती चरण-II	एनएचपीसी	केंद्रीय	जम्मू और कश्मीर	260	एस एंड आई
5	तीस्ता इंटरमीडिएट	डब्ल्यूबीएसईडीसीएल	राज्य	पश्चिम बंगाल	90	एस एंड आई
उप कुल (वित्तीय वर्ष 2029-30)					812	
कुल योग					12689	

*वर्ष 2025-26 के दौरान 5 यूनिट (1250 मेगावाट) और वर्ष 2026-27 के दौरान 3 यूनिट (750 मेगावाट) बनने की संभावना.

नोट: सहमति: सीईए द्वारा सहमति

एस एंड आई: सर्वेक्षण और जांच

RIISING COST OF PETROLEUM IMPORTS

4567. DR. D. RAVI KUMAR:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) the measures taken/being taken by the Government to manage the rising cost of petroleum imports and the manner in which global crude oil price fluctuations impacted India's energy security;
- (b) whether the Government has faced any recent challenges related to petroleum imports due to geopolitical factors or supply chain disruptions, if so, the details thereof along with the steps being taken to ensure stable and affordable imports;
- (c) whether the United States Government has imposed or threatened to impose any tariffs on India's petroleum imports and if so, the details along with the impact thereof on the country's energy sector; and
- (d) the strategies being adopted by the Government to reduce dependency on imported crude oil and strengthen domestic petroleum production and refining capacity?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

- (a) and (b): Various steps/measures have been taken by Government and Public Sector Undertaking (PSUs) Oil Marketing Companies (OMCs) to mitigate the burden on consumers of higher crude prices which, inter-alia, include:
- i. Reduction of Central Excise duty by the Central Government by a total of Rs. 13/litre and Rs. 16/litre on petrol and diesel respectively in two tranches in

November 2021 and May 2022, which was fully passed on to consumers. Some State Governments also reduced VAT rates to provide relief to citizens. In March, 2024, OMCs also reduced the retail prices of petrol and diesel by Rs. 2 per litre each, across the country.

ii. Insulating common citizens from high international prices by diversifying the crude import basket, invoking the provisions of Universal Service Obligation to ensure availability of petrol and diesel in domestic market, increasing the blending of ethanol in petrol, etc.

iii. Intra-state freight rationalisation by PSU OMCs which has benefitted consumers located at remote areas within the states. This initiative has also reduced the difference between the maximum and minimum retail prices of Petrol or Diesel within a state.

iv. Subsidized domestic LPG cylinder made available to more than 10.33 crore PM Ujjwala Yojana beneficiaries, across the country. A few State Governments are also providing some additional subsidy on LPG refills and bearing the additional cost from their respective budgets.

Government is closely monitoring global energy markets as well as potential energy supply disruptions as a fall-out of the evolving geopolitical situation. To ensure security of crude supplies and to mitigate the risk of dependence on crude oil from single region, Public Sector Undertakings (PSUs) have diversified their petroleum import basket and are procuring crude from countries located at various geographical locations.

(c): The United States of America (USA) is now India's 6th largest energy trade partner, including the 5th largest source of crude oil and the 2nd largest source of LNG imports. Bilateral hydrocarbons trade between India and the U.S. has been US\$ 13.7 billion in 2023-24.

During the visit of the Prime Minister of India to the U.S. in February 2025, in the India-U.S. Joint Statement, the leaders reaffirmed their commitment to increase energy trade, as part of efforts to ensure energy security, and to establish the United States as a leading supplier of crude oil and petroleum products and liquified natural gas to India. Both sides underscored the tremendous scope and opportunity to increase trade in the hydrocarbon sector including natural gas, ethane and petroleum products as part of efforts to ensure supply diversification and energy security.

Moreover, the India-U.S. Joint statement also announced plans to negotiate the first tranche of a mutually beneficial, multi-sector Bilateral Trade Agreement (BTA) by fall of 2025. To advance this innovative, wide-ranging BTA, the U.S. and India will take an integrated approach to strengthen and deepen bilateral trade across the goods and services sector, and will work towards increasing market access, reducing tariff and non-tariff barriers, and deepening supply chain integration.

(d): Government has adopted a multi-pronged strategy to reduce the dependency on crude oil which, *inter alia*, include demand substitution by promoting usage of natural gas as fuel/feedstock across the country towards increasing the share of natural gas in economy and moving towards gas based economy, promotion of

renewable and alternate fuels like ethanol, second generation ethanol, compressed bio gas and biodiesel, refinery process improvements, promoting energy efficiency and conservation, efforts for increasing production of oil and natural gas through various policies initiatives, etc. For promoting the use of Compressed Bio Gas (CBG) as automotive fuel, Sustainable Alternative Towards Affordable Transportation (SATAT) initiative has also been launched. To meet the growing energy demand, India is strengthening its refining capacity to 309.5 MMTPA by 2030 to meet the domestic consumption.

The government has been taking various steps to boost domestic oil and gas production which, *inter-alia*, include:

- i. Policy under PSC regime for early monetization of hydrocarbon discoveries, 2014.
- ii. Discovered Small Field Policy, 2015.
- iii. Hydrocarbon Exploration and Licensing Policy (HELP), 2016.
- iv. Policy for Extension of PSCs, 2016 and 2017.
- v. Policy for early monetization of Coal Bed Methane, 2017.
- vi. Setting up of National Data Repository, 2017.
- vii. Appraisal of Un-appraised areas in Sedimentary Basins under National Seismic Programme, 2017.
- viii. Policy framework for extension of PSCs for Discovered Fields and Exploration Blocks under Pre-New Exploration Licensing Policy (Pre-NELP), 2016 and 2017.
- ix. Policy to Promote and Incentivize Enhanced Recovery Methods for Oil and Gas, 2018.

- x. Policy Framework for exploration and exploitation of Unconventional Hydrocarbons under Existing Production Sharing Contracts (PSCs), Coal Bed Methane (CBM) Contracts and Nomination Fields, 2018.
- xi. Natural Gas Marketing Reforms, 2020.
- xii. Lower Royalty Rates, Zero Revenue Share (till Windfall Gain) and no drilling commitment in Phase-I in OALP Blocks under Category II and III basins to attract bidders.
- xiii. Release of about 1 Million Sq. Km. (SKM) 'No-Go' area in offshore which were blocked for exploration for decades.
- xiv. Government is also spending about Rs.7500 Cr. for acquisition of seismic data in onland and offshore areas and drilling of stratigraphic wells to make quality data of Indian Sedimentary Basins available to bidders. Government has approved acquisition of additional 2D Seismic data of 20,000 LKM in onland and 30,000 LKM in offshore beyond Exclusive Economic Zone (EEZ) of India.

विभिन्न योजनाओं के अंतर्गत हुई प्रगति

4568. डॉ. लता वानखेड़े:

क्या आवासन और शहरी कार्य मंत्री यह बताने की कृपा करेंगे कि:

- (क) ऐसे परिवारों की कुल संख्या और ब्यौरा क्या है जिन्हें 'प्रधानमंत्री आवास योजना-शहरी' के अंतर्गत अब तक पक्के मकान उपलब्ध कराए गए हैं और शहरी गरीबों पर इसका क्या प्रभाव पड़ा है;
- (ख) 'स्मार्ट सिटी मिशन' के अंतर्गत विभिन्न शहरों में अवसंरचना और डिजिटल सेवाओं में किए गए सुधारों का ब्यौरा क्या है; और

(ग) सरकार द्वारा स्वच्छ भारत मिशन-शहरी के अंतर्गत शहरी स्वच्छता और अपशिष्ट प्रबंधन में सुधार के लिए की गई पहलों का ब्यौरा क्या है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क) से (ग): 'भूमि' और 'कॉलोनीकरण' राज्य के विषय हैं। इसलिए, अपने नागरिकों के लिए आवास, शहरी सेवाओं, स्वच्छता से संबंधित योजनाओं को राज्यों/संघ राज्य क्षेत्रों (यूटी) द्वारा कार्यान्वित किया जाता है। हालाँकि, आवासन और शहरी कार्य मंत्रालय (एमओएचयूए) विभिन्न मिशनों, जैसे कि प्रधान मंत्री आवास योजना - शहरी (पीएमएवाई-यू), स्मार्ट सिटी मिशन (एससीएम), अटल नवीकरण और शहरी परिवर्तन मिशन (अमृत 2.0), स्वच्छ भारत मिशन - शहरी 2.0 (एसबीएम-यू 2.0) के माध्यम से शहरी क्षेत्रों में राज्यों / संघ राज्य क्षेत्रों के प्रयासों में सहायता कर रहा है।

पीएमएवाई-यू के अंतर्गत मंत्रालय द्वारा कुल 118.64 लाख आवास स्वीकृत किए गए हैं, जिनमें से 112.73 लाख आवास निर्माणाधीन हैं और दिनांक 17.03.2025 तक देश भर में 91.50 लाख आवास पूरे हो चुके हैं/लाभार्थियों को सौंपे जा चुके हैं।

इसके अलावा, पीएमएवाई-यू के 9 वर्षों के कार्यान्वयन के अनुभवों से सीख लेते हुए, आवासन और शहरी कार्य मंत्रालय ने इस योजना को नया रूप दिया है और 1 करोड़ अतिरिक्त पात्र लाभार्थियों के लिए देश भर के शहरी क्षेत्रों में कार्यान्वयन के लिए दिनांक 01.09.2024 से अनुमानित 10 लाख करोड़ रुपये के निवेश के साथ पीएमएवाई-यू 2.0 'सभी के लिए आवास' मिशन का शुभारंभ किया है।

एससीएम शहरों को इन्फ्रास्ट्रक्चर प्रदान करके बढ़ावा देता है और 'स्मार्ट' समाधानों के अनुप्रयोग के माध्यम से अपने नागरिकों को एक सम्मानजनक जीवन स्तर प्रदान करता है। इस दृष्टिकोण ने अन्य केंद्रीय और राज्य सरकार की योजनाओं से तालमेल, सार्वजनिक निजी भागीदारी आदि जैसे कई वित्तपोषण स्रोतों से निवेश को बढ़ावा दिया। मिशन में 100 शहरों ने 1,64,545 करोड़ रुपए की कुल 8,063 परियोजनाएँ शुरू की हैं। 100 स्मार्ट सिटी द्वारा उपलब्ध कराए गए आँकड़ों के अनुसार, दिनांक 04.03.2025 तक 1,50,306 करोड़ रुपए की 7,504 परियोजनाएँ पूरी हो चुकी हैं।

एसबीएम-यू को 2 अक्टूबर 2014 से शहरी क्षेत्रों को खुले में शौच मुक्त (ओडीएफ) बनाने और वहां उत्पन्न होने वाले नगरपालिका ठोस अपशिष्ट (एमएसडब्ल्यू) के वैज्ञानिक प्रसंस्करण के उद्देश्य से शुरू किया गया था। एसबीएम-यू के तहत कुल 10,617.31 करोड़ रुपए की केंद्रीय सहायता जारी की गई है।

इस प्रगति को आगे बढ़ाने के लिए, दिनांक 1 अक्टूबर, 2021 को एसबीएम-यू 2.0 की शुरुआत की गई, जिसका उद्देश्य 1 लाख से कम आबादी वाले शहरों को कचरा मुक्त शहर बनाना, उनमें सभी पुराने कचरा डंपसाइटों का सुधार और इस्तेमाल किए गए पानी का शोधन करना है। एसबीएम-यू 2.0 के तहत, अब तक तीन घटकों आईएचएचएल/यूडब्ल्यूएम/एसडब्ल्यूएम (मिशन अवधि 2021-2026 के लिए 28,033.89 करोड़ रुपए के मिशन आवंटन में से) के लिए क्रमशः 5,420.93 करोड़ रुपए जारी किए गए हैं।

अमृत योजना को राज्यों/ संघ राज्य क्षेत्रों द्वारा विकसित योजनाओं के आधार पर 1 लाख से अधिक शहरी आबादी वाले 500 चयनित शहरों में जलापूर्ति, सीवरेज और सेप्टेज प्रबंधन, वर्षा जल निकासी, हरित स्थान और पार्क तथा गैर-मोटर चालित शहरी परिवहन प्रदान करने के लिए शुरू किया गया था। इसके अलावा, शहरों को जल सुरक्षित बनाने के लिए दिनांक 1 अक्टूबर, 2021 को अमृत 2.0 की शुरुआत की गई, जिसमें 76,760 करोड़ रुपये की कुल केंद्रीय सहायता सहित 2,77,000 करोड़ रुपये का अनुमानित निवेश शामिल है।

MAINTENANCE OF NH 38

4569. SHRIMATI KANIMOZHI KARUNANIDHI:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether the Government is aware of the complaints raised regarding the maintenance issues in the Madurai-Thoothukkud stretch of the National Highway (NH)-38;

- (b) if so, the details regarding the measures taken to resolve them; and
- (c) the reasons for the poor maintenance of this road by the NHAI?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (c): Yes sir. The project was initially awarded to M/s. Madurai-Tuticorin Expressways Ltd. under BOT (Toll). However, due to various defaults of Concessionaire, the contract was terminated on 17.03.2023. After the termination of the contract, the work for overlaying and maintenance of the entire stretch was awarded for Rs. 144.6 crore. So far, overlaying has been completed in a length of 46.3 km, and the remaining work is scheduled to be completed by December 2025.

उद्योगों में बिजली की खपत

4570. श्री अशोक कुमार रावत:

क्या विद्युत मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या देश में प्रति व्यक्ति बिजली की खपत में वार्षिक वृद्धि दर के संबंध में कोई मूल्यांकन किया गया है;

(ख) यदि हां, तो क्या देश में पिछले कुछ वर्षों के दौरान बिजली की मांग में अत्यधिक वृद्धि के संबंध में कोई मूल्यांकन किया गया है;

(ग) क्या प्रत्येक राज्य बिजली की आपूर्ति और मांग को पूरा करने के लिए योजनाबद्ध तरीके से काम कर रहा है, यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) देश में प्रत्येक वर्ष उद्योगों और घरों द्वारा खपत की जाने वाली बिजली की कुल मात्रा कितनी है; और

(ङ) क्या उद्योगों और घरों में बिजली की खपत के संबंध में पिछले तीन वर्षों के दौरान कोई आकलन किया गया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है?

विद्युत मंत्रालय में राज्य मंत्री; तथा नवीन और नवीकरणीय ऊर्जा मंत्रालय में राज्य मंत्री (श्री श्रीपाद येसो नाईक):

(क) : देश में प्रति व्यक्ति विद्युत की वर्षवार खपत का ब्यौरा, जो मार्च, 2018 से मार्च, 2024 तक की अवधि के दौरान वार्षिक वृद्धि दर को दर्शाता है, संलग्न **विवरण-I** में दिया गया है।

(ख) : पिछले कुछ वर्षों के दौरान देश में विद्युत की मांग में लगातार वृद्धि हुई है। संलग्न **विवरण-II** के अनुसार, वर्ष 2018-19 से वर्ष 2023-24 तक की अवधि के दौरान ऊर्जा की आवश्यकता का ब्यौरा, इस अवधि के दौरान 5% की सीएजीआर (चक्रवृद्धि वार्षिक वृद्धि दर) दर्शाता है। दीन दयाल उपाध्याय ग्राम ज्योति स्कीम (डीडीयूजीजेवाई), एकीकृत विद्युत विकास स्कीम (आईपीडीएस), और प्रधानमंत्री सहज बिजली हर घर योजना (सौभाग्य) जैसी भारत सरकार की स्कीमों के कार्यान्वयन से विद्युत की पहुंच में काफी सुधार हुआ है और देश भर में ग्रामीण और शहरी दोनों क्षेत्रों में घरों को विश्वसनीय और निरंतर विद्युत आपूर्ति प्रदान की गई है। इसके अलावा, तेजी से आर्थिक विकास, शहरीकरण, बढ़ते जीवन स्तर और एयर कंडीशनर, अन्य उपकरणों और डिजिटल प्रौद्योगिकियों जैसे ऊर्जा-गहन उपकरणों के बढ़ते उपयोग जैसे कारक इस मांग में और योगदान करते हैं। इसके अलावा, जलवायु परिवर्तन से प्रेरित ऊष्णता वृद्धि और अस्थिर मानसून वर्षा भी विद्युत की बढ़ती मांग में योगदान करती है।

भारत सरकार जुलाई, 2021 में शुरू की गई संशोधित वितरण क्षेत्र स्कीम (आरडीएसएस) की चल रही स्कीम के अंतर्गत, सौभाग्य के दौरान छूटे हुए घरों के ग्रिड विद्युतीकरण के लिए राज्यों का सहयोग कर रही हैं। इसके अतिरिक्त, पीएम-जनमन (प्रधानमंत्री जनजातीय आदिवासी न्याय महा अभियान) के अंतर्गत विशेष रूप से कमजोर जनजातीय समूह (पीवीटीजी) से संबंधित सभी चिह्नित किए गए घरों और डीए-जेजीयूए (धरती आबा जनजातीय ग्राम उत्कर्ष अभियान) के अंतर्गत आदिवासी परिवारों को स्कीम के दिशानिर्देशों के अनुसार आरडीएसएस के अंतर्गत ऑन-ग्रिड विद्युत कनेक्शन के लिए संस्वीकृति दी जा रही है। सभी राज्यों में पीएम-जनमन के अंतर्गत चिह्नित किए गए पीवीटीजी

परिवारों और डीए-जेजीयूए के अंतर्गत चिह्नित किए गए आदिवासी परिवारों सहित 10,19,030 घरों के विद्युतीकरण के लिए 4,643 करोड़ रुपये के कार्यों को संस्वीकृति दी गई है।

केंद्र और राज्यों/संघ राज्य क्षेत्रों के सामूहिक प्रयासों से, वित्त वर्ष 2024 में ग्रामीण और शहरी क्षेत्रों में आपूर्ति के औसत घंटे क्रमशः 21.9 घंटे और 23.4 घंटे हो गए हैं।

(ग) : यह सुनिश्चित करने के उद्देश्य से कि उत्पादन क्षमता अनुमानित अधिकतम मांग से अधिक रहे, सभी राज्यों ने सीईए के परामर्श से अपनी "संसाधन पर्याप्तता योजनाएं (आरएपी)" तैयार की हैं, जो गतिशील 10 वर्षीय रोलिंग योजनाएं हैं और इसमें विद्युत उत्पादन के साथ-साथ विद्युत खरीद योजना भी शामिल है।

सभी राज्यों को उनकी संसाधन पर्याप्तता योजनाओं के अनुसार सभी उत्पादन स्रोतों से उत्पादन क्षमता के निर्माण की प्रक्रिया शुरू करने की सलाह दी गई।

(घ) और (ङ): वित्त वर्ष 2017-18 से वर्ष 2022-23 तक देश में उद्योगों और घरों द्वारा खपत की गई विद्युत का ब्यौरा, जिसमें इस अवधि के दौरान वृद्धि दर भी दर्शाई गई है, संलग्न **विवरण-III** में दिया गया है।

विवरण-I

मार्च, 2018 से मार्च, 2024 तक देश में प्रति व्यक्ति विद्युत की वर्षवार खपत तथा वार्षिक वृद्धि दर का विवरण

वित्त वर्ष	प्रति व्यक्ति खपत (किलोवाट घंटा)	वार्षिक वृद्धि दर (%)
31.03.2018	1,149	
31.03.2019	1,181	2.79
31.03.2020	1,208	2.29
31.03.2021	1,161	-3.89*
31.03.2022	1,255	8.10
31.03.2023	1,331	6.06
31.03.2024	1,395	4.81

* कोविड समय

विवरण-II

ऊर्जा आवश्यकता का विवरण जिसमें वृद्धि दर और चक्रवृद्धि वार्षिक वृद्धि दर (सीएजीआर) दर्शाया गया है

वित्त वर्ष	ऊर्जा आवश्यकता (एमयू)	विकास % %	सीएजीआर %
2018-19	12,74,595		5.0
2019-20	12,91,010	1.29	
2020-21*	12,75,534	-1.20	
2021-22	13,79,812	8.18	
2022-23	15,13,497	9.69	
2023-24	16,26,132	7.44	

*कोविड समय

विवरण-III

वित्त वर्ष 2017-2018 से वर्ष 2022-23 तक देश में उद्योगों और घरों द्वारा खपत की गई बिजली का मिलियन यूनिट (एमयू) में ब्यौरा

वर्ष	घरेलू	विकास %	औद्योगिक	विकास %
2017-18	2,73,545.02		4,68,613.30	
2018-19	2,88,243.11	5.37	5,19,196.29	10.79
2019-20	3,08,745.00	7.11	5,32,820.00	2.62
2020-21	3,30,808.94	7.15	5,08,776.19	-4.51*
2021-22	3,39,780.47	2.71	5,56,480.96	9.38
2022-23	3,53,156.08	3.94	5,93,895.17	6.72

* कोविड समय

NH IN TELANGANA**4571. SHRI VAMSI KRISHNA GADDAM:**

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- the current status of the proposed National Highway (NH) from Jagtial-Dharmaram-Peddapalli-KalvaSrirampur-Kishtampet-Tekumatla-Ramappa;
- whether the Government has accorded all clearance to the project along with providing the required budget and if so, the details thereof; and
- if not, the reasons for delays along with the timeline for its completion?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (c): The road connecting Jagtial-Dharmaram-Peddapalli-Kalva Srirampur-Kishtampet-Tekumatla-Ramappa is a State road and development of State roads is the responsibility of the respective State Government. Government keeps on receiving proposals from various State Governments/UTs, etc., including from the State of Telangana for declaration / up-gradation of State roads as National Highways (NHs). Government considers declaration of some of the State roads as NHs from time to time based on the requirements of connectivity, inter-se priority, traffic levels and synergy with PM Gati Shakti Master Plan.

**IMPLEMENTATION OF SECTION 162(1) OF THE MOTOR VEHICLE ACT,
1988**

4572. SHRI RAJKUMAR CHAHAR:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the Government has formulated a scheme under Section 162(1) of the Motor Vehicles Act, 1988, requiring general insurance companies to provide treatment for road accident victims, including during the golden hour, if so, the details thereof;

(b) whether the Government is aware that while efforts are being made for a cashless treatment scheme under Section 162(2), no scheme has been formulated under Section 162(1) so far, if so, the details thereof;

(c) the reasons for not formulating any scheme under Section 162(1) despite the financial responsibility being placed on insurance companies and not the Government;

(d) whether the Government is considering any proposal for implementing a scheme under Section 162(1), if so, the steps being taken to ensure its timely implementation; and

(e) the measures the Government is taking to ensure compliance by general insurance companies with their obligations under Section 162(1) regarding the treatment of road accident victims?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (e): As per section 162 of the Motor Vehicles Act, 1988, Government has formulated a scheme to provide cashless treatment to the victims of road accidents caused by the use of motor vehicles. The key features of the scheme are summarised as under:

- Victims are entitled to cashless treatment upto Rs. 1.5 lakh per victim per accident for a maximum period of 7 days from date of accident.
- To be implemented by National Health Authority (NHA) in coordination with State Governments (Police, empaneled hospitals, State Health Agency (SHA)) etc.
- Ayushman Bharat Pradhan Mantri-Jan Arogya Yojana (AB PM-JAY) packages for trauma and polytrauma care have been co-opted.
- Claims raised by hospitals for providing treatment to be reimbursed from the Motor Vehicle Accident Fund.

Government in the Ministry of Road Transport and Highways (MoRTH), along with National Health Authority (NHA), has implemented pilot program for providing cashless treatment to victims of road accidents in the Union Territories of Chandigarh and Puducherry and States of Assam, Haryana, Punjab and Uttarakhand. The ongoing pilot program under implementation is aimed at further strengthening the scheme through on-ground validation and assessment in collaboration with all stakeholders, while also ensuring operational readiness of States/Union Territories for pan India launch of the Scheme.

Further, the Government has constituted the Motor Vehicle Accident Fund as per the mandate of section 164B of Motor Vehicles Act, 1988, which is to be utilised, inter alia, for treatment of the persons injured in the road accidents in accordance with the scheme framed under section 162 of the Motor Vehicles Act, 1988. The Fund includes contributions pooled from general insurance companies as well as budgetary grant by the Government.

GUIDELINES FOR RETAIL OUTLET DEALERS

4573. SHRI MUKESHKUMAR CHANDRAKAANT DALAL:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- (a) whether the petroleum companies have issued any guidelines for retail outlet petrol pumps construction/development and if so, the details thereof;
- (b) whether the petroleum companies have issued any guidelines for the retail outlet dealers for the construction of MS/HSD underground tank and if so, the details thereof;

(c) the details of work agreements for retail outlet petrol pump development between a petroleum company and Letter of Intent (LoI) dealer along with the details of works done by the petroleum company at retail outlet through vendor contract; and

(d) the complete procedure for retail outlet petrol pump development by the petroleum companies?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) to (d): The Dealer Selection Guidelines (DSG) for Retail Outlets (ROs) of the Public Sector Oil Marketing Companies (OMCs) inter-alia prescribe the provisions for development of RO which includes scope of work, facilities to be provided by Dealer and OMC as per the type of retail outlet i.e. 'A' site (Company Controlled – CC) and 'B' site (Dealer Controlled – DC). As per DSG, MS/HSD underground tanks are provided and installed by PSU OMCs in both 'CC' and 'DC' type of ROs as per layout plan of RO approved by Petroleum and Explosive Safety Organization (PESO) under Rule 131 of Petroleum Rules 2002.

As per DSG, the following facilities are to be made available by the Dealer (as specified by the OMC) / OMC at the RO depending upon the type of site ("A"/"CC", "B"/"DC"):

Sl.No.	Type of Facility	TYPE OF SITE	
		"A" / "CC" site including CFS locations	"B" / "DC" Site/ Company Leased site
		Provision of Facility by:	

A	Infrastructural Facilities:		
i.	Developed land including land development of the entry / exit / acceleration / de-acceleration / service road with boundary /compound / retention wall as per OMC Specification	Dealer	Dealer
ii.	Tanks, Dispensing Units, Signage's, Automation, etc.	OMC	OMC
iii.	Sales Office, Storeroom, Toilet, Electrical Room, Electrical connection (of capacity as advised by OMC), Water Connection, Yard Lighting, etc.	OMC	Dealer
iv.	Generator / Invertor	Dealer	Dealer
v.	Compressor with Electronic Gauge for Air Filling (As decided by OMC)	OMC/ Dealer	Dealer
vi.	Driveway	OMC	Dealer
vii.	Canopy (as per Corporation requirement)	OMC	Dealer
B	Customer Convenience Facilities:		
i.	Clean Drinking Water, Maintenance of Neat and Clean Toilet, Telephone, etc.	Dealer	Dealer

Site specific additional facilities required for customer service such as Staff cum Change Room, Service Station, Rest Room, Restaurant, PUC facility and/other Facilities as specified by OMC from time to time are to be provided by OMC/Dealer as applicable. Dealer provides Firefighting/Safety equipments in both 'CC' and 'DC' type of ROs as per the statutory requirements.

The scope of works to be carried out by dealer is clearly mentioned in the Letter of Intent issued to the dealer. The work under the scope of dealer and OMC are carried out by the contractor appointed by dealer and OMC respectively.

Retail Outlet is commissioned/operationalized after obtaining requisite statutory approvals from concerned authorities including PESO.

जेजेएम के तहत हर घर नल से जल योजना की स्थिति

4574. श्री ज्ञानेश्वर पाटील:

श्रीमती कलाबेन मोहनभाई देलकर:

डॉ. शिवाजी बंडापपा कालगे:

श्री संदिपनराव आसाराम भुमरे:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) देशभर में जल जीवन मिशन (जेजेएम) के अंतर्गत हर घर नल से जल (एचजीएनजे) योजना की वर्तमान स्थिति क्या है;

(ख) मध्य प्रदेश, महाराष्ट्र और दादरा और नगर हवेली सहित देश में ऐसे कितने स्थान हैं जहां पर्याप्त जलापूर्ति उपलब्ध नहीं है;

(ग) मध्य प्रदेश, महाराष्ट्र तथा दादरा और नगर हवेली में कौन-कौन से जिले गंभीर जल संकट की समस्या का सामना कर रहे हैं; और

(घ) मध्य प्रदेश, दादरा और नगर हवेली तथा महाराष्ट्र के लातूर और संभाजीनगर जिलों में जलापूर्ति सुनिश्चित करने के लिए कुल कितनी धनराशि आवंटित की गई है?

जल शक्ति मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री वी. सोमन्ना):

(क) से (ग): भारत सरकार अगस्त 2019 से राज्यों की भागीदारी से जल जीवन मिशन (जेजेएम)-हर घर जल को कार्यान्वित कर रही है ताकि मध्य प्रदेश, महाराष्ट्र और दादरा एवं नगर हवेली के ग्रामीण परिवारों सहित देश के प्रत्येक ग्रामीण परिवार हेतु कार्यशील नल जल कनेक्शन के माध्यम से पीने योग्य पानी का प्रावधान किया जा सके।

मिशन की शुरुआत में, केवल 3.23 करोड़ (16.7%) ग्रामीण परिवारों के पास नल जल कनेक्शन होने की सूचना थी। अब तक, राज्यों/संघ राज्य क्षेत्रों द्वारा सूचित किए गए अनुसार, 23.03.2025 तक, जल जीवन मिशन (जेजेएम) – हर घर जल के तहत लगभग 12.31 करोड़ और ग्रामीण परिवारों को नल जल कनेक्शन प्रदान किए गए हैं। इस प्रकार, 23.03.2025 तक, देश के 19.36 करोड़ ग्रामीण परिवारों में से 15.54 करोड़ (80.26%) से अधिक परिवारों के पास उनके घरों में नल जल की आपूर्ति होने की सूचना है और शेष 3.82 करोड़ परिवारों के लिए कार्य संबंधित राज्य/संघ राज्य क्षेत्र की कार्यपरिपूर्णता योजना के अनुसार पूरा होने के विभिन्न चरणों में हैं।

अब तक, 11 राज्यों/संघ राज्य क्षेत्रों नामतः अरुणाचल प्रदेश, गोवा, गुजरात, हरियाणा, हिमाचल प्रदेश, मिजोरम, पंजाब और तेलंगाना, अंडमान तथा निकोबार द्वीप समूह, दादरा नगर हवेली और दमण दीव तथा पुडुचेरी ने सूचित किया था कि उन्होंने संबंधित राज्य/संघ राज्य क्षेत्र में सभी ग्रामीण परिवारों को नल जल कनेक्शन प्रदान कर दिए हैं। 23.03.2025 तक, नल जल कनेक्शनों का राज्य/संघ राज्य क्षेत्र-वार ब्यौरा संलग्न **विवरण** में दिया गया है। इसके अलावा, ग्रामीण क्षेत्रों में मिशन के तहत प्रदान किए गए नल जल कनेक्शनों की राज्य/संघ राज्य क्षेत्र-वार स्थिति पब्लिक डॉमेन में और जेजेएम डैशबोर्ड के निम्न लिंक पर उपलब्ध है:

<https://ejalshakti.gov.in/jjmreport/JJMIndia.aspx>

(घ): जल राज्य का विषय होने के कारण, जल जीवन मिशन के अंतर्गत जिला-वार निधि आबंटन और तत्संबंधी ब्यौरा इस विभाग द्वारा नहीं किया जाता है और न ही इसका रखरखाव किया जाता है। तथापि, केन्द्रीय आबंटित निधि, आहरित निधि और मध्य प्रदेश और महाराष्ट्र राज्य द्वारा सूचित उपयोग की गई निधियों का वर्ष-वार ब्यौरा निम्नानुसार है:

(राशि करोड़ रुपये में)

मध्य प्रदेश	केंद्रीय					राज्य के हिस्से के अंतर्गत व्यय
वर्ष	अथ शेष	आवंटित निधि	आहरित निधि	उपलब्ध निधि	सूचित उपयोग	
2019-20	1.26	571.60	571.60	572.86	326.65	288.75
2020-21	246.21	1,280.13	960.09	1,206.30	1,014.70	876.84
2021-22	191.61	5,116.79	3,837.59	4,029.20	2,262.78	2,479.33
2022-23	1,766.42	5,641.02	2,820.51	4,586.93	3,526.87	3,516.37
2023-24	1,060.06	10,297.86	5,419.90	6,479.96	6,388.57	6,390.54
2024-25*	91.39	4,044.70	2,622.35	2,713.74	2,655.35	5,122.97
कुल		26,952.10	16,232.04		16,174.92	18,674.80

महाराष्ट्र	केंद्रीय					राज्य के हिस्से के अंतर्गत व्यय
वर्ष	अथ शेष	आवंटित निधि	आहरित निधि	उपलब्ध निधि	सूचित उपयोग	

2019-20	248.12	847.97	345.28	593.40	308.04	431.79
2020-21	285.35	1,828.92	457.23	742.58	473.59	324.56
2021-22	268.99	7,064.41	1,666.64	1,935.63	377.98	477.98
2022-23	1,557.65	7,831.25	3,915.62	5,473.27	3,109.53	2,972.21
2023-24	2,363.74	21,465.88	7,444.26	9,808.00	8,208.53	8,371.34
2024-25*	1,599.47	5,352.93	1,605.88	3,205.35	2,089.20	2,644.40
कुल		44,391.36	15,434.91		14,566.87	15,222.28

*दिनांक 23.03.2025 तक एनडी: आहरित नहीं स्रोत: जेजेएम-आईएमआईएस

दादरा नगर हवेली और दमण दीव ने जल जीवन मिशन के तहत कोई केंद्रीय निधि नहीं ली है।

विवरण

जेजेएम: 23.03.2025 तक ग्रामीण परिवारों में नल जल कनेक्शन की राज्य/संघ राज्य क्षेत्र-वार स्थिति

(संख्या लाख में)

क्र.सं.	राज्य/संघ राज्य क्षेत्र	कुल ग्रामीण परिवार	दिनांक 15.8.2019 तक नल जल आपूर्ति वाले ग्रामीण परिवार		दिनांक 15.8.2019 से नल जल कनेक्शन दिए गए ग्रामीण परिवार		आज की तारीख में नल जल कनेक्शन वाले ग्रामीण एचएच	
			संख्या	%	संख्या	%	संख्या	%
1.	अंडमान एवं निकोबार द्वीप समूह	0.62	0.29	46.02	0.33	53.98	0.62	100.00
2.	अरुणाचल प्रदेश	2.29	0.23	9.97	2.06	90.03	2.29	100.00
3.	दादरा नगर हवेली तथा दमण एवं दीव	0.85	0.00	0.00	0.85	100.00	0.85	100.00
4.	गोवा	2.64	1.99	75.44	0.65	24.56	2.64	100.00
5.	गुजरात	91.18	65.16	71.46	26.02	28.54	91.18	100.00
6.	हरियाणा	30.41	17.66	58.08	12.75	41.92	30.41	100.00
7.	हिमाचल प्रदेश	17.09	7.63	44.64	9.46	55.36	17.09	100.00
8.	मिजोरम	1.33	0.09	6.91	1.24	93.09	1.33	100.00
9.	पुदुचेरी	1.15	0.94	81.33	0.21	18.67	1.15	100.00
10.	पंजाब	34.27	16.79	48.98	17.48	51.02	34.27	100.00
11.	तेलंगाना	53.98	15.68	29.05	38.30	70.95	53.98	100.00
12.	उत्तराखंड	14.50	1.30	8.99	12.82	88.43	14.13	97.42
13.	लद्दाख	0.41	0.01	3.48	0.38	93.23	0.39	96.71
14.	बिहार	167.55	3.16	1.89	157.19	93.82	160.36	95.71
15.	नागालैंड	3.64	0.14	3.82	3.24	88.95	3.37	92.76
16.	लक्षद्वीप	0.13		0.00	0.12	91.41	0.12	91.41
17.	सिक्किम	1.33	0.70	52.96	0.51	38.14	1.21	91.10
18.	महाराष्ट्र	146.80	48.44	33.00	82.37	56.11	130.81	89.11
19.	उत्तर प्रदेश	267.22	5.16	1.93	232.03	86.83	237.19	88.76
20.	तमिलनाडु	125.28	21.76	17.37	89.23	71.23	110.99	88.60

21.	त्रिपुरा	7.51	0.25	3.26	6.17	82.22	6.42	85.48
22.	कर्नाटक	101.31	24.51	24.19	60.59	59.81	85.11	84.00
23.	मेघालय	6.51	0.05	0.70	5.30	81.37	5.34	82.07
24.	असम	72.25	1.11	1.54	57.75	79.93	58.86	81.47
25.	जम्मू एवं कश्मीर	19.22	5.75	29.94	9.85	51.24	15.60	81.19
26.	छत्तीसगढ़	50.01	3.20	6.39	37.18	74.33	40.37	80.72
27.	मणिपुर	4.52	0.26	5.74	3.34	73.85	3.59	79.59
28.	ओडिशा	88.69	3.11	3.50	64.82	73.09	67.93	76.59
29.	आंध्र प्रदेश पीआर।	95.53	30.74	32.18	39.77	41.63	70.52	73.81
30.	मध्य प्रदेश	111.79	13.53	12.10	62.98	56.34	76.52	68.44
31.	राजस्थान	107.75	11.74	10.90	48.55	45.06	60.29	55.95
32.	पश्चिम बंगाल	175.56	2.15	1.22	94.55	53.85	96.69	55.07
33.	झारखंड	62.55	3.45	5.52	30.84	49.30	34.29	54.81
34.	केरल	70.77	16.64	23.51	21.88	30.92	38.53	54.44
	कुल	19,36.65	3,23.63	16.71	12,30.81	63.55	15,54.45	80.26

स्रोत: जेजेएम-आईएमआईएस

एचएच: परिवार

ANNUAL GROUND WATER REPORT OF CGWB

4575. SHRI NAVEEN JINDAL

Will the Minister of **JAL SHAKTI** be pleased to state:

(a) the key findings and progress made in the 2024 annual groundwater report released by the Central Ground Water Board (CGWB);

(b) the manner in which the National Compilation on Dynamic Ground Water Resources of India, 2024 serves as a foundation for effective ground water management policies and strategies;

(c) the role of water bodies, tanks and conservation structure in contributing to increased recharge and the way in which this reflects the impact of various Governmental initiatives aimed at ground water revival;

(d) the challenges that remain in managing ground water resources along with the steps taken/being taken by the Government to address them in both urban and rural areas; and

(e) the future plans of the Government to further remove the ground water sustainability of the country, particularly in the regions facing severe water scarcity or ground water depletion?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (DR. RAJ BHUSHAN CHOUDHARY):

(a): Assessment of Dynamic groundwater resources of each State/UT is being carried out on annual basis jointly by the Central Ground Water Board and the concerned State Nodal/Ground Water Departments. As per the report of “National Compilation of Dynamic Ground Water Resources of India, 2024”, the total annual groundwater recharge in the country has been assessed as 446.9 billion cubic metres (bcm). Total annual extractable groundwater resource has been assessed as 406.19 bcm and the total annual groundwater extraction for all purposes (like domestic, industrial, agricultural uses etc) is estimated as 245.64 bcm. The Stage of groundwater Extraction (SoE), which is defined as a ratio of Annual Ground Water Extraction over Annual Extractable Ground Water Resource for the whole country is arrived at 60.47 %.

Further, out of the total 6746 assessment units (Blocks/Taluks/Mandals) in the country, 4951 (73.39 %) units are categorized as “safe”, 711 units (10.54 %) as “Semi-critical”, 206 units (3.05 %) as “Critical”, 751 units (11.13%) as “Over-Exploited and remaining 127 assessment units (1.88%) are placed under “Saline” category.

(b): Effective ground water management requires a clear understanding of its availability, usage and challenges. The National Compilation of Dynamic Ground

Water Resources of India, 2024, offers a comprehensive overview of the ground water scenario of the country, by providing the details of annual ground water recharge, availability and extraction at the Block-level, which is the fundamental unit for policy planning in the country. By adopting a scientific and data-driven approach, the report also proves essential for evaluating the impact of various interventions initiated by both Central and State governments. Providing useful insights into ground water variability with rainfall, land use patterns and industrial development etc. the report helps in informed decision-making, designing effective policies and management strategies.

(c): In the recent years, the cumulative measures for rain water harvesting and artificial recharge to ground water measures undertaken by the central and state governments have had a significant impact in augmenting the ground water resources of the country as well as in enhancing water storage. On comparison between the years 2017 and 2024, it can be seen that ground water recharge happening from Tanks, Ponds and Water Conservation Structures (WCS) has increased by 11.36 BCM in the country, i.e. from 13.98 BCM in 2017 to 25.34 BCM in 2024. In addition to this, these structures also enhance water storage, which can be used for multiple purposes like irrigation, drinking etc. thus reducing the stress on ground water extraction.

(d): The key challenges that remain in managing ground water resources in the rural and urban areas of the country, *inter alia*, include local land right and ownership issues, lack of appropriate information at the field level, non-availability of sufficient pool of skilled personnel at the grassroots level; insufficient

coordination among various agencies and stakeholders; securing active and effective community involvement; insufficient institutional capacities at State and local level etc. These issues are being addressed by the government by way of forging common platforms of central and state level officials for effective dialogue and co-ordination, increased training and capacity building activities, extensive use of IEC activities for raising community awareness on ground water issues etc. In this regard, it is to mention that conceptualizing these aspects in the form of a scheme, the government is implementing Atal Bhujal Yojana (Atal Jal), a community led scheme stressing on demand side management of ground water. Atal Jal incorporates all the above mentioned approaches in its fold, which are seen as the future of sustainable ground water management in the country.

(e): Water being a State subject, sustainable development and management of groundwater resources is primarily the responsibility of the State Governments. However, the Central Government facilitates the efforts of the State Governments by way of technical and financial assistance through its various schemes and projects. In this direction, several significant steps have already been taken by the Ministry of Jal Shakti and other central ministries for sustainable development of ground water resources in the country, while focusing on regions facing water scarcity. All these measures are continuous in nature, which will take care of ground water sustainability in future also, either in existing or modified forms. Some of the important ones are given below:-

- i. The Government is implementing Jal Shakti Abhiyan (JSA) in the country since 2019 which is a mission mode and time bound programme for harvesting the rainfall

and taking up water conservation activities. Currently, JSA 2024 is being implemented in the country with special focus on 151 water stressed districts. JSA is an umbrella campaign under which various ground water recharge and conservation related works are being taken up in convergence with various central and state schemes.

- ii. Master Plan for Artificial Recharge to Groundwater- 2020 has been prepared by the CGWB for the entire country and shared with States/UTs providing a broad outline for construction of around 1.42 crore rain water harvesting and artificial recharge structures in the country to harness 185 BCM (Billion cubic meter).
- iii. CGWB has taken up National Aquifer Mapping and Management Programme (NAQUIM) with an aim to delineate aquifer disposition and their characterization. Entire mappable area of the country of around 25 lakh sq. km, has been mapped under the scheme and management plans, including recommendations for artificial recharge have been shared with the respective State governments for implementation.
- iv. M/o Jal Shakti is implementing Atal Bhujal Yojana, which is a community led scheme for participatory ground water management focusing on demand side management of ground water in 80 water stressed districts in 7 States.
- v. Department of Agriculture and Farmers' Welfare (DA and FW), GoI, is implementing Per Drop More Crop Scheme in the country, since 2015-16, which focuses on enhancing water use efficiency at farm level through Micro Irrigation and better on-farm water management practices to optimize the use of available water resources.

- vi. Mission Amrit Sarovar was launched by the Government of India which aimed at developing and rejuvenating at least 75 water bodies in each district of the country. As an outcome nearly 69,000 Amrit Sarovars have been constructed/rejuvenated in the country.
- vii. Central Ground Water Authority (CGWA) has been constituted under section 3(3) of the Environment (Protection) Act, 1986 for the purpose of regulation and control of ground water development and management in the country. Abstraction cum use of Groundwater in the country is regulated by CGWA by way of issuing NOCs as per the provisions of its Guidelines dated 24.09.2020.
- viii. To further strengthen the momentum of Jal Shakti Abhiyan, Jal Sanchay Jan Bhagidari: A Community-Driven Path to Water Sustainability in India has been launched by the Hon'ble Prime Minister with a vision to make rain water harvesting a mass movement in the country. By promoting community ownership and responsibility, the initiative seeks to develop cost-effective, local solutions tailored to specific water challenges across different regions.

ELECTRICITY DISTRIBUTION COMPANIES

4576. DR. THOL THIRUMAAVALAVAN:

Will the Minister of **POWER** be pleased to state:

- (a) whether the Government is aware that allowing one or two Electricity distribution companies in the same area leads only to monopoly of one or two companies;

- (b) if so, whether the Government has any plan to announce it as compulsory to have at least five companies to exist in each of such area so that the expectation of the Government to increase the efficiency is achieved; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) to (c): To promote competition in electricity sector, Electricity Act, 2003 does not impose any restrictions on number of licensees in a distribution area. Appropriate Electricity Regulatory Commission may grant multiple licences for distribution of electricity within the same area.

**AIR CONNECTIVITY BETWEEN MOHALI, AMRITSAR AND HAZOOR SAHIB
(NANDED)**

4577. DR. DHARAMVIRA GANDHI:

Will the Minister of **CIVIL AVIATION** be pleased to state:

- (a) whether the Government has ensured permanent and reliable air connectivity between Mohali, Amritsar and Hazoor Sahib (Nanded) on repeated demands from Sikh devotees and interventions by the SGPC and if not, the reasons therefor;
- (b) whether it is true that flights between Amritsar-Hazoor Sahib and Mohali-Hazoor Sahib have remained suspended for a long period, causing inconvenience to pilgrims and if so, the details thereof along with the reasons therefor; and

(c) the corrective steps being taken by the Government to restore these crucial flights and prevent future suspensions?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) to (c): Nanded, Amritsar and Chandigarh (Mohali) Airports are served airports as per the provisions of RCS-UDAN Scheme and thus the routes connecting these airports do not fall under the purview of the Scheme.

With the repeal of the Air Corporation Act in March 1994, Indian domestic aviation was totally deregulated. Airlines are free to induct capacity with any aircraft type, free to select whatever markets and network they wish to service and operate with the compliance of Route Dispersal Guidelines (RDGs) issued by the Government, slot allocated by the respective airport operators and further approval of schedule from DGCA. Hence, it is up to the airline operator to consider the introduction or continuation of air services to/ from any city in the country depending on their operational and commercial viabilities.

PUBLIC-PRIVATE PARTNERSHIP IN REGIONAL AIR CONNECTIVITY

4578. SHRI ANUP SANJAY DHOTRE:

Will the Minister of **CIVIL AVIATION** be pleased to state:-

(a) the manner in which the Government is promoting public-private partnerships to support regional air connectivity initiatives;

(b) the details of the incentives being offered by the Government to encourage private sector participation; and

(c) the measures being taken by the Government to ensure that regional air connectivity initiatives are environmentally sustainable, socially inclusive and economically viable?

**THE MINISTER OF STATE IN THE MINISTRY OF COOPERATION; AND
MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI
MURLIDHAR MOHOL):**

(a) to (c): Under the RCS-UDAN Scheme, private airline operators are incentivised to provide regional and remote connectivity through VGF support and a host of concessions offered by Central government, State Government and airport operators, including private airport operators. The VGF for the RCS (Regional Connectivity Scheme) is funded through a levy charged on certain domestic routes by airlines.

With a view to assist the airlines in keeping the routes economically viable, Government has taken several measures under the RCS - UDAN, such as;

- i. Viability Gap Funding: Viability Gap Funding (VGF) to the Selected Airline Operators operating the UDAN routes helps cover the gap between the operational costs and the revenue generated.
- ii. Route Exclusivity: Exclusivity of operations to Selected Airline Operators (SAO) on awarded RCS Routes.
- iii. Fuel Tax Benefit: Excise Duty at the rate of 2% and VAT at reduced rates (1 to 4% by most States) is levied on ATF drawn by SAO at RCS Airports

- iv. Airport charges subsidy: Airport operators not to levy Landing and Parking Charges, AAI to exempt Terminal Navigation Landing Charges (TNLC) and levy Route Navigation and Facilitation Charges (RNFC) on a discounted basis @ 42.50% of Normal Rates on RCS Flights.
- v. Self-ground Handling: SAO allowed self-ground handling for operations under the Scheme at all airports.

The RCS has given a much-needed boost to regional aviation, fostering balanced growth and providing socio-economic benefits. Improved connectivity to remote and underserved regions, boosting tourism, trade, and employment. UDAN has provided an impetus to economic development of remote regions and contributed to a more equitable and inclusive growth in economic activity across the country. It has provided a boost to businesses with enhanced connectivity to industrial hubs, tourist destinations and made trade more efficient.

More than 149 lakhs domestic passengers have travelled in more than 2.97 lakh RCS flights covering 32 States in the country.

महाराष्ट्र में ग्रामीण समुदायों में जेजेएम की स्थिति

4579. श्री बलवंत बसवंत वानखडे:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

- (क) देशभर में ग्रामीण समुदायों, विशेषकर महाराष्ट्र में जल जीवन मिशन (जेजेएम) की स्थिति क्या है,
- (ख) उक्त मिशन के अंतर्गत राज्य-वार, विशेषकर महाराष्ट्र के लिए आवंटित और जारी की गई धनराशि का ब्यौरा क्या है; और

(ग) उक्त मिशन के अंतर्गत अमरावती संसदीय निर्वाचन क्षेत्र में कितने ग्रामीण परिवारों को यह सुविधा प्रदान की गई है?

जल शक्ति मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री वी. सोमन्ना):

(क): जल जीवन मिशन (जेजेएम) की शुरुआत से देश में ग्रामीण परिवारों की नल जल तक पहुंच बढ़ाने की दिशा में महत्वपूर्ण प्रगति हुई है। अगस्त 2019 में जल जीवन मिशन की शुरुआत में, केवल 3.23 करोड़ (~17%) ग्रामीण परिवारों के पास नल जल कनेक्शन होने की सूचना थी। अब तक, राज्यों/संघ राज्य क्षेत्रों द्वारा सूचित किए गए अनुसार, 24.03.2025 तक, लगभग 12.31 करोड़ और ग्रामीण परिवारों को जेजेएम के तहत नल जल कनेक्शन प्रदान किए गए हैं। इस प्रकार, 24.03.2025 तक, देश के 19.36 करोड़ ग्रामीण परिवारों में से 15.54 करोड़ (80.26%) से अधिक परिवारों के पास उनके घरों में नल जल आपूर्ति होने की सूचना है।

इसी तरह, अगस्त 2019 में जल जीवन मिशन की शुरुआत में, महाराष्ट्र में 48.44 लाख (33%) ग्रामीण परिवारों के पास नल जल कनेक्शन होने की सूचना थी। अब तक, राज्य द्वारा सूचित किए गए अनुसार, 24.03.2025 तक, पिछले पांच वर्षों से अधिक समय के दौरान लगभग 82.37 लाख और ग्रामीण परिवारों को जेजेएम के तहत नल जल कनेक्शन प्रदान किए गए हैं। इस प्रकार, 24.03.2025 तक, महाराष्ट्र में 146.80 लाख ग्रामीण परिवारों में से लगभग 130.81 लाख (89.11%) परिवारों के पास उनके घरों में नल जल आपूर्ति होने की सूचना है।

(ख): जल जीवन मिशन के अंतर्गत आवंटित निधि, जारी की गई निधि और उपयोग की गई निधियों का राज्य-वार और वर्ष-वार ब्यौरा संलग्न **विवरण** में दिया गया है।

(ग): अगस्त 2019 में जल जीवन मिशन की शुरुआत में, अमरावती जिले में 2.14 लाख (49.48%) ग्रामीण परिवारों के पास नल जल कनेक्शन होने की सूचना थी। अब तक, राज्य द्वारा सूचित किए गए अनुसार, 24.03.2025 तक, लगभग 2.13 लाख और ग्रामीण परिवारों को नल जल कनेक्शन प्रदान किए गए हैं। इस प्रकार, 24.03.2025 तक, अमरावती जिले में 4.33 लाख ग्रामीण परिवारों में से 4.27 लाख (98.59%) से अधिक परिवारों के पास उनके घरों में नल जल आपूर्ति होने की सूचना है।

विवरण

जेजेएम: वित्तीय प्रगति 2019-20

करोड़ रुपये में

क्र.सं.	राज्य/संघ राज्य क्षेत्र	केंद्रीय हिस्सा					राज्य व्यय
		अथ शेष	आवंटित निधि	आहरित निधि	उपलब्ध निधि	संसूचित उपयोग	
1	अंडमान एवं निकोबार द्वीप समूह	-	1.78	0.50	0.50	एनआर	-
2	आंध्र प्रदेश	25.74	372.64	372.64	398.38	121.62	60.59
3	अरुणाचल प्रदेश	6.22	132.55	177.47	183.69	127.68	13.05
4	असम	359.35	694.95	442.36	801.71	358.87	29.01
5	बिहार	313.16	787.31	417.35	730.51	473.33	150.34
6	छत्तीसगढ़	31.58	208.04	65.82	97.40	39.23	38.52
7	गोवा	-	7.57	3.08	3.08	3.08	6.17
8	गुजरात	-	390.31	390.31	390.31	384.61	394.74
9	हरियाणा	10.13	149.95	149.95	160.08	69.29	73.80
10	हिमाचल प्रदेश	-	148.67	205.83	205.83	197.41	15.46
11	जम्मू एवं कश्मीर	27.14	322.03	322.03	349.17	200.25	24.01
12	झारखंड	75.79	267.69	291.19	366.98	114.89	120.78
13	कर्नाटक	26.61	546.06	546.06	572.67	491.01	298.70
14	केरल	2.58	248.76	101.29	103.87	62.69	57.23
15	लद्दाख	8.10	166.65	67.86	75.96	एनआर	0.61
16	मध्य प्रदेश	1.26	571.60	571.60	572.86	326.65	288.75
17	महाराष्ट्र	248.12	847.97	345.28	593.40	308.04	431.79
18	मणिपुर	-	67.69	91.17	91.17	28.20	6.60
19	मेघालय	0.80	86.02	43.01	43.81	26.35	0.77
20	मिजोरम	0.14	39.87	68.05	68.19	37.41	1.81
21	नागालैंड	-	56.49	56.49	56.49	23.54	4.67
22	ओडिशा	0.78	364.74	364.74	365.52	260.46	241.12
23	पुदुचेरी	1.27	2.50	एनडी	1.27	0.97	एनआर
24	पंजाब	102.91	227.46	227.46	330.37	73.27	78.20
25	राजस्थान	313.67	1,301.71	1,301.71	1,615.38	620.31	702.35
26	सिक्किम	0.84	15.41	26.15	26.99	14.71	1.48
27	तमिलनाडु	1.49	373.87	373.10	374.59	114.58	99.14
28	तेलंगाना	4.48	259.14	105.52	110.00	88.33	72.89
29	त्रिपुरा	48.94	107.64	145.37	194.31	59.45	6.48
30	उत्तर प्रदेश	58.33	1,206.28	1,513.14	1,571.47	638.22	379.17
31	उत्तराखंड	6.12	170.53	170.53	176.65	110.04	23.02

32	पश्चिम बंगाल	760.82	995.33	994.75	1,755.57	609.00	469.54
कुल		2,436.37	11,139.21	9,951.81	12,388.18	5,983.49	4,090.79

दादरा नगर हवेली और दमण व दीव और लक्षद्वीप को निधि का लाभ नहीं है **एनडी:** आहरित नहीं **एनआर:** सूचित नहीं **स्रोत:** जेजेएम-आईएमआईएस

जेजेएम: वित्तीय प्रगति 2020-21

करोड़ रुपये में

क्र.सं.	राज्य/संघ राज्य क्षेत्र	केंद्रीय हिस्सा					राज्य व्यय
		अथ शेष	आवंटित निधि	आहरित निधि	उपलब्ध निधि	संसूचित उपयोग	
1	अंडमान एवं निकोबार द्वीप समूह	0.50	2.93	1.46	1.96	1.45	-
2	आंध्र प्रदेश	276.76	790.48	297.62	574.38	419.30	181.31
3	अरुणाचल प्रदेश	56.02	254.85	344.85	400.87	392.43	47.15
4	असम	452.45	1,608.51	551.77	1,004.22	880.44	91.08
5	बिहार	257.18	1,839.16	353.60	610.78	551.82	374.42
6	छत्तीसगढ़	58.17	445.52	334.14	392.31	223.77	221.04
7	गोवा	-	12.41	6.20	6.20	2.99	13.49
8	गुजरात	5.70	883.08	983.08	988.78	838.50	883.43
9	हरियाणा	90.80	289.52	72.38	163.18	130.67	120.09
10	हिमाचल प्रदेश	8.42	326.20	547.48	555.90	329.01	42.25
11	जम्मू एवं कश्मीर	148.92	681.77	53.72	202.64	88.69	5.17
12	झारखंड	268.08	572.24	143.06	411.14	286.62	177.73
13	कर्नाटक	81.65	1,189.40	446.36	528.01	349.62	428.26
14	केरल	41.18	404.24	303.18	344.36	304.29	311.25
15	लद्दाख	75.96	352.09	एनडी	75.96	9.43	एनआर
16	मध्य प्रदेश	246.21	1,280.13	960.09	1,206.30	1,014.70	876.84
17	महाराष्ट्र	285.35	1,828.92	457.23	742.58	473.59	324.56
18	मणिपुर	62.96	131.80	141.80	204.76	189.14	18.52
19	मेघालय	17.46	174.92	184.92	202.38	188.30	20.44
20	मिजोरम	30.77	79.30	104.30	135.07	107.90	10.13
21	नागालैंड	34.90	114.09	85.57	120.47	91.95	10.00
22	ओडिशा	105.07	812.15	609.11	714.18	686.41	671.98
23	पुदुचेरी	0.30	4.64	1.06	1.36	0.20	1.00
24	पंजाब	257.10	362.79	एनडी	257.10	146.74	152.77
25	राजस्थान	995.07	2,522.03	630.51	1,625.58	762.04	815.90
26	सिक्किम	12.30	31.36	39.36	51.66	43.43	3.75
27	तमिलनाडु	264.09	921.99	690.36	954.45	576.87	399.57
28	तेलंगाना	31.10	412.19	82.71	113.81	61.17	133.98

29	त्रिपुरा	136.46	156.61	117.46	253.92	195.00	22.26
30	उत्तर प्रदेश	933.25	2,570.94	1,295.47	2,228.72	1,774.65	885.89
31	उत्तराखंड	66.60	362.58	271.93	338.53	227.32	20.02
32	पश्चिम बंगाल	1,146.58	1,614.18	807.08	1,953.66	1,196.07	641.17
कुल		6,447.36	23,033.02	10,917.86	17,365.22	12,544.51	7,905.45

दादरा नगर हवेली और दमण व दीव और लक्षद्वीप को निधि का लाभ नहीं है **एनडी:** आहरित नहीं **एनआर:** सूचित नहीं **स्रोत:** जेजेएम-आईएमआईएस

जेजेएम: वित्तीय प्रगति 2021-22

करोड़ रुपये में

क्र.सं.	राज्य/संघ राज्य क्षेत्र	केंद्रीय हिस्सा					राज्य व्यय
		अथ शेष	आवंटित निधि	आहरित निधि	उपलब्ध निधि	संसूचित उपयोग	
1	अंडमान एवं निकोबार द्वीप समूह	0.52	8.26	2.06	2.58	1.95	-
2	आंध्र प्रदेश	155.09	3,182.88	791.06	946.15	234.02	233.84
3	अरुणाचल प्रदेश	8.43	1,013.53	1,555.53	1,563.96	1,113.37	117.99
4	असम	123.78	5,601.16	4,200.87	4,324.65	2,505.42	312.89
5	बिहार	58.95	6,608.25	एनडी	58.95	4.00	336.79
6	छत्तीसगढ़	168.54	1,908.96	477.24	645.78	498.69	488.63
7	गोवा	3.21	45.53	22.77	25.98	14.03	17.98
8	गुजरात	150.28	3,410.61	2,557.96	2,708.24	2,124.85	2,226.25
9	हरियाणा	32.51	1,119.95	559.98	592.49	433.78	430.31
10	हिमाचल प्रदेश	226.89	1,262.78	2,012.78	2,239.67	1,420.78	149.71
11	जम्मू एवं कश्मीर	113.96	2,747.17	604.18	718.14	112.43	8.31
12	झारखंड	124.51	2,479.88	512.22	636.73	437.21	510.99
13	कर्नाटक	178.39	5,008.80	2,504.40	2,682.79	1,418.68	1,567.62
14	केरल	40.07	1,804.59	1,353.44	1,393.51	957.44	1,059.57
15	लद्दाख	66.52	1,429.96	340.68	407.20	144.96	एनआर
16	मध्य प्रदेश	191.61	5,116.79	3,837.59	4,029.20	2,262.78	2,479.33
17	महाराष्ट्र	268.99	7,064.41	1,666.64	1,935.63	377.98	477.98
18	मणिपुर	15.62	481.19	601.19	616.81	474.78	52.80
19	मेघालय	14.18	678.39	1,078.39	1,092.57	672.05	76.55
20	मिजोरम	27.17	303.89	303.89	331.06	250.98	32.31
21	नागालैंड	28.52	444.81	333.61	362.13	345.14	27.88
22	ओडिशा	27.77	3,323.42	2,492.56	2,520.33	1,305.79	1,288.36
23	पुदुचेरी	1.18	30.22	7.47	8.65	2.32	0.10
24	पंजाब	110.36	1,656.39	402.24	512.60	247.83	265.70
25	राजस्थान	863.53	10,180.50	2,345.08	3,208.61	1,919.83	1,693.61

26	सिक्किम	8.23	124.79	194.79	203.02	90.12	11.57
27	तमिलनाडु	377.58	3,691.21	614.35	991.93	457.63	496.16
28	तेलंगाना	55.15	1,653.09	एनडी	55.15	17.70	68.88
29	त्रिपुरा	61.51	614.09	714.09	775.60	599.82	65.13
30	उत्तर प्रदेश	454.07	10,870.50	5,435.25	5,889.32	2,728.48	2,935.18
31	उत्तराखंड	111.22	1,443.80	1,082.85	1,194.07	603.31	67.99
32	पश्चिम बंगाल	757.58	6,998.97	1,404.61	2,162.19	1,547.52	725.77
कुल		4,825.92	92,308.77	40,009.77	44,835.69	25,325.67	18,226.18

दादरा नगर हवेली और दमण व दीव और लक्षद्वीप को निधि का लाभ नहीं है एनडी: आहरित नहीं एनआर: सूचित नहीं स्रोत: जेजेएम-आईएमआईएस

जेजेएम: वित्तीय प्रगति 2022-23

करोड़ रुपये में

क्र.सं.	राज्य/संघ राज्य क्षेत्र	केंद्रीय हिस्सा					राज्य व्यय
		अथ शेष	आवंटित निधि	आहरित निधि	उपलब्ध निधि	संसूचित उपयोग	
1	अंडमान एवं निकोबार द्वीप समूह	0.63	9.15	2.16	2.79	0.60	-
2	आंध्र प्रदेश	712.13	3,458.20	एनडी	712.13	304.71	98.38
3	अरुणाचल प्रदेश	450.59	1,116.35	1,116.35	1,566.94	1,256.17	181.27
4	असम	1,819.22	6,117.61	4,588.21	6,407.43	3,959.95	442.75
5	बिहार	54.95	4,766.90	एनडी	54.95	एनआर	66.19
6	छत्तीसगढ़	147.09	2,223.98	2,223.98	2,371.07	2,096.70	2,079.12
7	गोवा	11.95	49.98	एनडी	11.95	11.04	20.14
8	गुजरात	583.39	3,590.16	3,590.16	4,173.55	3,084.89	3,272.38
9	हरियाणा	158.71	1,157.44	463.00	621.71	519.77	447.46
10	हिमाचल प्रदेश	818.89	1,344.94	1,344.94	2,163.83	1,615.65	182.41
11	जम्मू एवं कश्मीर	605.71	3,039.11	1,439.50	2,045.21	1,141.38	153.69
12	झारखंड	199.52	2,825.52	2,119.14	2,318.66	1,789.85	1,593.00
13	कर्नाटक	1,264.11	5,451.85	2,725.93	3,990.04	2,807.73	3,240.51
14	केरल	436.08	2,206.54	2,206.54	2,642.62	1,741.93	1,741.68
15	लद्दाख	262.25	1,555.77	382.76	645.01	364.34	-
16	लक्षद्वीप	-	36.99	9.25	9.25	एनआर	-
17	मध्य प्रदेश	1,766.42	5,641.02	2,820.51	4,586.93	3,526.87	3,516.37
18	महाराष्ट्र	1,557.65	7,831.25	3,915.62	5,473.27	3,109.53	2,972.21
19	मणिपुर	142.03	512.05	256.03	398.06	233.64	26.03
20	मेघालय	420.52	747.76	1,047.00	1,467.52	1,098.48	122.85
21	मिजोरम	80.08	333.91	448.58	528.66	407.40	45.74
22	नागालैंड	17.00	484.28	484.28	501.28	481.71	52.71
23	ओडिशा	1,214.54	3,608.62	1,768.73	2,983.27	2,166.00	2,149.50

24	पुदुचेरी	6.34	17.83	एनडी	6.34	0.94	0.22
25	पंजाब	264.78	2,403.46	एनडी	264.78	264.80	210.69
26	राजस्थान	1,288.79	13,328.60	6,081.80	7,370.59	3,937.70	4,123.31
27	सिक्किम	112.90	136.17	188.92	301.82	222.53	20.63
28	तमिलनाडु	534.30	4,015.00	872.96	1,407.26	593.71	664.36
29	तेलंगाना	37.44	1,657.56	एनडी	37.44	11.39	13.52
30	त्रिपुरा	175.78	666.97	849.91	1,025.69	798.67	82.64
31	उत्तर प्रदेश	3,160.84	12,662.05	9,496.54	12,657.38	9,650.07	9,259.84
32	उत्तराखंड	590.75	1,612.50	1,209.38	1,800.13	1,515.93	163.93
33	पश्चिम बंगाल	614.67	6,180.25	3,090.12	3,704.79	1,953.73	3,204.21
कुल		19,510.05	100,789.77	54,742.30	74,252.35	50,667.81	40,147.74

दादरा नगर हवेली और दमण व दीव को निधि का लाभ नहीं है एनडी: आहरित नहीं एनआर: सूचित नहीं स्रोत: जेजेएम-आईएमआईएस

जेजेएम: वित्तीय प्रगति 2023-24

करोड़ रुपये में

क्र.सं.	राज्य/संघ राज्य क्षेत्र	केंद्रीय हिस्सा					राज्य व्यय
		अथ शेष	आवंटित निधि	आहरित निधि	उपलब्ध निधि	संसूचित उपयोग	
1	अंडमान एवं निकोबार द्वीप समूह	2.20	7.52	3.76	5.96	0.99	-
2	आंध्र प्रदेश	407.42	6,530.49	793.57	1,200.99	861.11	939.08
3	अरुणाचल प्रदेश	310.77	1,057.11	771.21	1,081.98	1,056.97	137.98
4	असम	2,447.48	10,351.68	6,204.00	8,651.48	7,870.90	866.11
5	बिहार	54.95	-	एनडी	54.95	एनआर	एनआर
6	छत्तीसगढ़	274.38	4,485.60	2,885.56	3,159.94	2,638.91	2,627.12
7	गोवा	0.92	11.25	11.25	12.17	11.76	11.25
8	गुजरात	1,088.66	2,982.85	2,237.14	3,325.80	2,377.83	2,676.40
9	हरियाणा	101.93	1,053.44	526.72	628.65	589.79	687.56
10	हिमाचल प्रदेश	548.18	379.67	402.34	950.52	859.96	98.38
11	जम्मू एवं कश्मीर	903.84	9,611.31	3,267.12	4,170.96	3,510.26	364.69
12	झारखंड	528.81	4,722.76	2,875.35	3,404.16	3,140.70	3,291.53
13	कर्नाटक	1,182.31	12,623.37	4,966.62	6,148.93	5,266.73	6,106.09
14	केरल	900.69	1,342.36	671.18	1,571.87	1,465.41	1,448.53
15	लद्दाख	280.66	477.11	131.07	411.73	346.73	-
16	लक्षद्वीप	9.25	39.63	19.82	29.07	एनआर	-
17	मध्य प्रदेश	1,060.06	10,297.86	5,419.90	6,479.96	6,388.57	6,390.54
18	महाराष्ट्र	2,363.74	21,465.88	7,444.26	9,808.00	8,208.53	8,371.34
19	मणिपुर	164.42	110.54	एनडी	164.42	119.49	18.75
20	मेघालय	369.04	3,567.25	1,500.00	1,869.04	1,573.51	171.74

21	मिजोरम	121.27	425.46	303.10	424.37	416.52	43.77
22	नागालैंड	19.57	366.86	314.90	334.47	294.71	44.02
23	ओडिशा	817.27	2,108.54	2,108.54	2,925.81	2,441.58	2,428.36
24	पुदुचेरी	5.40	15.39	1.00	6.40	6.39	0.62
25	पंजाब	-	479.02	119.76	119.76	103.79	166.43
26	राजस्थान	3,432.89	3,019.94	250.00	3,682.89	2,898.54	3,904.64
27	सिक्किम	79.29	634.55	251.61	330.90	318.98	29.67
28	तमिलनाडु	813.55	3,615.56	2,617.10	3,430.65	2,617.49	2,612.30
29	तेलंगाना	26.06	-	एनडी	26.06	एनआर	एनआर
30	त्रिपुरा	227.01	1,773.40	744.18	971.19	860.09	105.25
31	उत्तर प्रदेश	3,007.30	20,884.45	16,947.00	19,954.30	19,102.47	20,285.30
32	उत्तराखंड	284.20	4,689.69	1,890.66	2,174.86	1,942.71	236.81
33	पश्चिम बंगाल	1,751.06	3,806.29	4,206.29	5,957.35	5,004.16	5,155.11
कुल		23,584.58	132,936.83	69,885.01	93,469.59	82,295.58	69,219.37

दादरा नगर हवेली और दमण व दीव को निधि का लाभ नहीं है एनडी: आहरित नहीं एनआर: सूचित नहीं स्रोत: जेजेएम-आईएमआईएस

जेजेएम: वित्तीय प्रगति 2024-25 (24.03.2025 तक)

करोड़ रुपये में

क्र.सं.	राज्य/संघ राज्य क्षेत्र	केंद्रीय हिस्सा					राज्य व्यय
		अथ शेष	आवंटित निधि	आहरित निधि	उपलब्ध निधि	संसूचित उपयोग	
1	अंडमान एवं निकोबार द्वीप समूह	4.97	2.98	एनडी	4.97	एनआर	-
2	आंध्र प्रदेश	339.88	2,520.97	70.00	409.88	300.94	488.18
3	अरुणाचल प्रदेश	26.84	217.82	108.91	135.75	40.66	0.07
4	असम	780.58	5,198.78	2,159.63	2,940.21	2,497.52	276.52
5	बिहार	54.95	-	एनडी	54.95	एनआर	एनआर
6	छत्तीसगढ़	521.03	1,277.27	191.59	712.62	485.85	1787.48
7	गोवा	0.40	4.32	0.65	1.05	एनआर	एनआर
8	गुजरात	947.97	2,420.14	एनडी	947.97	756.49	1704.52
9	हरियाणा	38.86	462.03	एनडी	38.86	20.85	255.64
10	हिमाचल प्रदेश	90.56	916.53	137.48	228.04	158.74	17.05
11	जम्मू एवं कश्मीर	660.69	2,112.86	693.86	1,354.55	1,119.93	105.25
12	झारखंड	263.46	2,114.22	70.00	333.46	123.71	288.72
13	कर्नाटक	882.20	3,804.41	570.66	1,452.86	734.30	4,824.60
14	केरल	106.45	1,949.36	974.68	1,081.13	993.64	980.77
15	लद्दाख	65.00	624.78	187.43	252.43	69.22	-
16	लक्षद्वीप	29.06	0.75	0.38	29.44	एनआर	-
17	मध्य प्रदेश	91.39	4,044.70	2,622.35	2,713.74	2,655.35	5,122.97

18	महाराष्ट्र	1,599.47	5,352.93	1,605.88	3,205.35	2,089.20	2,644.40
19	मणिपुर	44.93	-	एनडी	44.93	30.56	1.12
20	मेघालय	296.90	653.60	405.65	702.55	559.94	70.25
21	मिजोरम	7.85	45.09	13.52	21.37	18.95	8.01
22	नागालैंड	39.75	39.75	19.87	59.62	50.93	5.73
23	ओडिशा	484.23	2,455.94	368.39	852.62	560.71	1409.30
24	पुदुचेरी	0.01	12.58	3.77	3.78	1.53	0.23
25	पंजाब	15.97	644.54	50.00	65.97	3.46	45.80
26	राजस्थान	786.95	11,061.46	1,659.22	2,446.17	2,181.30	2,203.65
27	सिक्किम	11.92	124.50	62.25	74.17	33.45	9.56
28	तमिलनाडु	813.15	2,438.89	731.67	1,544.82	1,297.96	1,452.71
29	तेलंगाना	26.06	-	एनडी	26.06	एनआर	एनआर
30	त्रिपुरा	111.10	736.75	368.38	479.48	428.91	45.92
31	उत्तर प्रदेश	851.83	12,621.95	6,310.98	7,162.81	6,952.58	9,282.44
32	उत्तराखंड	232.51	1,016.80	568.40	740.91	303.24	एनआर
33	पश्चिम बंगाल	953.19	5,049.98	2,524.99	3,478.18	2,966.47	4,153.09
कुल		11,180.11	69,926.68	22,481.22	33,600.70	27,436.39	37,183.98

दादरा नगर हवेली और दमण व दीव को निधि का लाभ नहीं है एनडी: आहरित नहीं एनआर: सूचित नहीं स्रोत: जेजेएम-आईएमआईएस

EXPENDITURE UNDER CORPORATE SOCIAL RESPONSIBILITY

4580. DR. BHOLA SINGH:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- the list of the companies that have undertaken Corporate Social Responsibility (CSR) activities under the Government's jurisdiction during the last three years and the current year, year-wise;
- the total amount spent by each of these companies under CSR during the said period;
- the details of the projects and initiatives undertaken by these companies under CSR along with the States and sectors in which these funds were utilized; and
- the procedure and criteria adopted by the Government for selecting the companies and projects for CSR activities?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) to (d): The details of the Corporate Social Responsibility (CSR) funding by the public sector petroleum companies during the last three years and the current year, year-wise and company wise is given below: -

(₹ in Crore)

Public Sector Petroleum Companies	2021-22	2022-23	2023-24	2024-25*	Total
ONGC	458	476	635	602	2171
IOCL	298	264	458	298	1318
BPCL	138	129	158	122	547
HPCL	136	155	76	37	404
GAIL	205	99	176	111	591
OIL	164	98	123	100	485
MRPL	10	9	20	19	58
NRL	59	74	94	57	284
CPCL	10	6	20	17	53
EIL	34	6	12	1	53
BL	10	4	4	3	21
Total	1522	1320	1776	1367	5985

* as on end of January 25

Oil and Gas Public Sector Petroleum Companies undertake CSR activities under the heads identified under Schedule VII of the Companies Act, 2013 with special focus on Health (Nutrition, Sanitation, and Drinking Water), Education, Skill Development, Rural Development, Women Empowerment, Environment Oriented Initiatives and Care for the Elderly and Differently-abled Persons.

Activity/State/Implementing agency/sector-wise details of the CSR activities undertaken and funds spent thereon are available on the respective websites of public sector petroleum companies i.e. www.ongcindia.com, www.iocl.com, www.bharatpetroleum.com, www.hindustanpetroleum.com, www.gailonline.com, www.engineersindia.com, www.nrl.co.in, www.mrpl.co.in, www.cpcl.co.in, www.balmerlawrie.com, www.oil-india.com.

The implementing agencies/ projects are selected based on the criteria defined in CSR Rules of Section 135 of the Companies Act. Public sector petroleum companies receive the CSR proposals through various mode of submission such as physical (hard copy), and electronic mode including by emails, CSR portal/ company websites. The CSR activities are undertaken by public sector petroleum companies by themselves or through agencies/Department of Central/State Governments.

EXPRESSWAY FROM NASHIK TO WADHWAN PORT

4581. SHRI RAJABHAU PARAG PRAKASH WAJE:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) whether there is any proposal to develop an expressway connecting Nashik and the upcoming Wadhwan port, if so, the status thereof; and
- (b) whether a master plan is in place for undertaking new highway projects and widening of existing highways in consultation with the State Government to ensure efficient utilization of resources of State and the Union Government, if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

- (a) At present, there is no such proposal to develop an expressway connecting Nashik and the upcoming Wadhwan port. However, alignment for connecting Wadhwan port to Delhi Mumbai Expressway has been approved.
- (b) Maintenance and development of National Highways is a continuous process. For holistic Planning of infrastructure including National Highways, PM Gatishakti National Master Plan portal is being used.

ओडिशा में हिडिसिंग और बडाजोडा सिंचाई परियोजनाएं

4582. श्री रुद्र नारायण पाणी:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या केन्द्र सरकार ने ओडिशा के क्रमशः अंगुल और ढेंकानाल जिलों की हिडिसिंग और बडाजोडा सिंचाई परियोजनाओं को सभी प्रकार की अनुमति प्रदान कर दी है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (ग) इन दोनों परियोजनाओं के लिए अब तक केन्द्रीय अनुदान की कितनी राशि निर्गत की गई है और शेष राशि कब तक प्रदान किए जाने की संभावना है?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

- (क) और (ख): जल संसाधन, नदी विकास और गंगा संरक्षण विभाग संबद्ध सलाहकार समिति द्वारा वृहद और मध्यम सिंचाई, बाढ़ नियंत्रण और बहु-उद्देशीय परियोजना प्रस्तावों की तकनीकी-आर्थिक व्यवहार्यता पर विचार करने हेतु दिनांक 03.09.2024 को आयोजित इसकी 156वीं बैठक में वर्ष 2023 के मूल्य स्तर पर ओडिशा के हिडिसिंग मध्यम सिंचाई परियोजना को 332.26 करोड़ रुपये के अनुमानित राशि से मंजूरी प्रदान कर दी गई।

बडाजोडा सिंचाई परियोजना को मूल रूप से अक्टूबर, 1989 में नीति आयोग द्वारा 14.57 करोड़ रुपये की अनुमानित राशि से अनुमोदित किया गया था। उसके बाद, सपुआ- बडाजोडा परियोजना की संशोधित लागत 33.21 करोड़ रुपये की राशि से दिनांक 24.06.1994 को आयोजित इसकी 58वीं बैठक में सिंचाई, बाढ़ और बहु-उद्देशीय परियोजना संबद्ध सलाहकार समिति द्वारा स्वीकार किया गया था।

(ग): जल संसाधन, नदी विकास और गंगा संरक्षण विभाग के किसी भी योजना के अंतर्गत हिडिसिंग मध्यम सिंचाई परियोजना और बडाजोडा सिंचाई परियोजना को शामिल नहीं किया गया है, इसलिए इन परियोजनाओं के लिए केंद्रीय अनुदान का प्रश्न नहीं उठता है।

NATIONAL HIGHWAY PROJECTS IN THE NORTHEASTERN STATES

4583. SHRI JOYANTA BASUMATARY:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

- (a) the current status of the 98 National Highway projects in Bodoland and the Northeastern States of Assam, Arunachal Pradesh, Nagaland, Manipur and Tripura including the number of projects completed/under construction and yet to be commenced;
- (b) the total estimated investment for these projects and the allocation of funds across the States;
- (c) whether the Government has established any specific deadlines for the completion of these highway projects, if so, the details thereof; and
- (d) the steps taken to address challenges and prevent delays in the execution of these projects in the Northeastern region?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) and (b): The State-wise details of National Highway (NH) Projects (under construction, completed during 2024-25, approved but yet to be commenced) in the Northeastern States of Assam, Arunachal Pradesh, Nagaland, Manipur and Tripura including Bodoland area are as under:

Sl. No.	Name of State	Details of under construction Projects			Details of Projects completed during 2024-25			Details of Projects approved but yet to be commenced		
		No.	Length (km)	Cost (Rs in Cr)	No.	Length (km)	Cost (Rs in Cr)	No.	Length (km)	Cost (Rs in Cr)
1	Assam	66	1,139	39,239	12	131	1,464	14	273	14,393
2	Arunachal Pradesh	32	615	9,035	7	121	1,700	35	1,230	26,550
3	Nagaland	36	755	10,151	3	55	656	5	62	331
4	Manipur	36	749	11,285	4	37	327	4	127	2,048
5	Tripura	16	324	7,652	5	45	205	-	-	-
	Total	186	3,582	77,362	31	389	4,352	58	1,692	43,322

Funds are not allocated project-wise but State-wise to meet the expenses for under construction works, completed works and approved but yet to commence NH projects. The funds allocated for development and maintenance works on National Highways in the State of Assam, Arunachal Pradesh, Nagaland, Manipur, and Tripura during 2024-25 are as below:

Sl. No.	State	Allocation (Rs in crore)
1	Assam	5,239
2	Arunachal Pradesh	3,488
3	Nagaland	1,227
4	Manipur	1,508
5	Tripura	514

(c): Completion of NH projects are dependent upon availability of encumbrance free land, forest clearance, environment clearance, utility shifting, working season, contractor's financial position, etc. All the under construction NH projects in the States of Assam, Arunachal Pradesh, Nagaland, Manipur and Tripura are scheduled to be completed by 2028.

(d): The steps taken to address challenges and prevent delays in executing NH projects in Northeastern region include the following:

(i) Streamlining of land acquisition

(ii) Disputes Resolution mechanism revamped

(iii) Award of projects after adequate preparation in terms of land acquisition, clearances, etc.

(iv) Correctly worked out utility estimates are to be obtained at the earliest after the alignment finalization and shall form part of appraisal proposal.

(v) Close coordination with all stakeholders including State Governments

(vi) Regular review at various levels

(vii) Expediting approval of Change of Scope and Extension of Time proposals

(viii) Network Planning Group appraisal before sanction of works so that issues regarding clearances can be flagged beforehand and solution can be worked out in advance.

(ix) Due provisions of protection works in inaccessible and challenging terrain are kept in Detailed Project Report.

EXTENSION OF THE TERM OF SMART CITIES MISSION**4584. SHRI JAGADISH SHETTAR:**

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) whether the Government has taken/proposes to take any measures to extend the tenure for few more years of implementing the Smart Cities Mission (SCM) in the selected cities;
- (b) if so, the details thereof;
- (c) whether the Government has taken/proposes to take any steps for the absorption of the engineers etc., in the Government Sector who have worked in the projects under SCM; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

(a) to (c): No.

(d): Does not arise.

जनजातीय कारीगरों का संरक्षण**4585. श्री बंटी विवेक साहू:**

क्या **जनजातीय कार्य** मंत्री यह बताने की कृपा करेंगे कि:

(क) इस संबंध में हस्ताक्षरित समझौता ज्ञापन (एमओयू) के माध्यम से जनजातीय कारीगरों और उद्यमियों पर क्या आर्थिक प्रभाव पड़ने की संभावना है;

(ख) सरकार यह किस प्रकार सुनिश्चित करने की योजना बना रही है कि बड़े निगमों की भागीदारी से जनजातीय उत्पादकों का शोषण न हो;

(ग) कॉरपोरेट और अंतर्राष्ट्रीय संगठनों के साथ वार्तालाप में पारम्परिक जनजातीय ज्ञान और बौद्धिक सम्पदा के संरक्षण के लिए क्या उपाय किए गए हैं/किए जा रहे हैं; और

(घ) उक्त समझौता ज्ञापन को भारत के व्यापक व्यापार और सांस्कृतिक राजनयिक उद्देश्यों के साथ किस प्रकार जुड़ा हुआ है?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गा दास उइके):

(क) से (घ): ट्राइफेड ने जनजातीय उद्यमिता को प्रोत्साहित करने के लिए रिलायंस रिटेल, एचसीएल फाउंडेशन और तोराजामेलो इंडोनेशिया जैसे संगठनों के साथ सहयोग किया है। जनजातीय कारीगरों को सहायता (समर्थन) देने के लिए निम्नलिखित मुख्य उद्देश्यों के साथ समझौता ज्ञापनों पर हस्ताक्षर किए गए हैं:

- i. उत्पाद डिजाइन में सुधार करना।
- ii. प्रौद्योगिकी का समावेश (आधान)।
- iii. बाजार पहुंच में वृद्धि।

इन समझौता ज्ञापनों का उद्देश्य जनजातीय उत्पादों को सुदृढ़ करना और उनका प्रसार करना तथा देश के विभिन्न हिस्सों में उनकी संस्कृति को बढ़ावा देना है। इन सहयोगों का उद्देश्य अपने ऑनलाइन और ऑफलाइन प्लेटफार्मों के माध्यम से व्यापक बाजार पहुंच प्रदान करना और विशेष रूप से कमजोर जनजातीय समूहों (पीवीटीजी) सहित सभी वर्गों को स्थायी आजीविका में सहायता करना है। ये पहले उद्यमिता, कौशल विकास और जनजातीय शिल्प कौशल की वैश्विक मान्यता को बढ़ावा देंगी।

CGD PROJECTS IN TAMIL NADU

4586. SHRI K. GOPINATH:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

(a) the details of the number of City Gas Distribution (CGD) projects set up in Tamil Nadu during the last five years and the current year;

- (b) the list of the companies that have taken up the said projects;
- (c) the progress made on these projects along with the timeline set for its completion;
- (d) the quantum of the funds disbursed thereon, year-wise;
- (e) whether any new project proposals have been received for setting up of CGD pipeline; and
- (f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a) to (f): Providing Piped Natural Gas (PNG) connections and establishment of Compressed Natural Gas (CNG) stations is part of development of City Gas Distribution (CGD) Networks and the same is carried out by the entities authorized by Petroleum and Natural Gas Regulatory Board (PNGRB) as per their Minimum Work Programme (MWP).

After completion of 12/12A CGD bidding round, PNGRB has authorized entities for the development of CGD network in 307 Geographical Areas (GAs), covering almost 100% of the mainland area for the development of CGD network across the country including 18 GAs in state of Tamil Nadu (including 1 GA spread over Andhra Pradesh, Karnataka and Tamil Nadu and 1 GA spread over Puducherry and Tamil Nadu). As per MWP, authorised entities have to establish 2,825 CNG stations and 2.3 crore PNG connections in the state of Tamil Nadu by

2032 (including 1 GA spread over Andhra Pradesh, Karnataka and Tamil Nadu and 1 GA spread over Puducherry and Tamil Nadu).

The progress of CGD in GAs comprising Tamil Nadu since 2018 upto 31.01.2025 is 426 CNG stations and 78220 PNG connections. The GA wise CGD progress in Tamil Nadu, as on 31.01.2025 is given in the enclosed **Statement**.

No fund is released by the Government for CGD projects. The project cost for CGD projects are borne by the concerned CGD entities as per their MWP and techno-commercial feasibility.

STATEMENT

The progress of CGDs in GAs comprising Tamil Nadu as on 31.01.2025

Sl. No	Unique GA ID	Geographical Area/ CGD Networks	State/Union Territory	Authorized CGD Entity	Date of Authorization	Date of Target Completion	Piped Natural Gas (Domestic)		CNG Stations (Transport)	
							MWP Target	Achievements	MWP Target	Achievements
1.	9.50	Karaikal and Nagapattinam Districts	Puducherry and Tamil Nadu	Torrent Gas Private Limited	28-Sep-18	30-Sep-28	166644	467	27	8
2.	9.61	Kanchipuram District	Tamil Nadu	AGP CGD India Private Limited	26-09-2018 (New start date 01.04.2022)	31-Mar-30	115111	5033	111	46
3.	9.62	Chennai and Tiruvallur Districts	Tamil Nadu	Torrent Gas Chennai Private Limited	07-09-2018 (New start date 01.04.2020)	31-Mar-30	330000	537	222	69

4.	9.63	Coimbatore District	Tamil Nadu	Indian Oil Corporation Limited	12-09-2018 (New start date 01.04.2022)	31-Mar-30	912783	36072	273	37
5.	9.64	Cuddalore, Nagapattinam and Tiruvarur Districts	Tamil Nadu	Adani Total Gas Limited	28-09-2018 (New start date 01.04.2022)	31-Mar-30	300089	0	40	23
6.	9.65	Ramanathapuram District	Tamil Nadu	AGP CGD India Private Limited	26-Sep-18	30-Sep-28	41311	4806	11	7
7.	9.66	Salem District	Tamil Nadu	Indian Oil Corporation Limited	12-09-2018 (New start date 01.04.2022)	31-Mar-30	337062	3869	158	24
8.	9.67	Tiruppur District	Tamil Nadu	Adani Total Gas Limited	13-09-2018 (New start date 01.04.2022)	31-Mar-30	375005	496	75	34
9.	10.03	Chittoor, Kolar and Vellore Districts	Andhra Pradesh, Karnataka and Tamil Nadu	AGP City Gas Private Limited	24-04-2019 (New start date 01.04.2022)	31-Mar-30	2295933	14838	251	47
10.	11.45	Dharmapuri and Krishnagiri districts	Tamil Nadu	Indian Oil Corporation	23-03-2022 (New Start	31-Dec-30	1619227	1133	201	17

				ation Limited	date 01.01.20 23)					
11.	11.4 6	Tiruvannamalai, Villupuram and Kallakkurichi districts	Tamil Nadu	Megha City Gas Distrib ution Private Limited	09-03- 2022 (New Start date 01.04.20 23)	31- Mar-31	13230 00	0	99	7
12.	11.4 7	Ariyalur and Perambalur districts	Tamil Nadu	Megha City Gas Distrib ution Private Limited	15-03- 2022 (New Start date 01.04.20 23)	31- Mar-31	41940 0	0	63	4
13.	11.4 8	Namakkal and Tiruchirapalli districts	Tamil Nadu	IRM Energy Private Limited	15-03- 2022 (New Start date 01.04.20 24)	31- Mar-32	17740 00	350	290	24
14.	11.4 9	Pudukottai, Sivaganga and Thanjavur districts	Tamil Nadu	Megha City Gas Distrib ution Private Limited	23-03- 2022 (New Start date 01.07.20 23)	30-Jun- 31	14000 04	0	216	4
15.	11.5 0	Madurai, Theni and Virudhnagar districts	Tamil Nadu	Indian Oil Corpor ation Limited	23-03- 2022 (New Start date 01.01.20 23)	31- Dec-30	28466 96	1681	201	18
16.	11.5 1	Kanyakumari, Thoothukudi, TiruneveliKattab o and Tenkasi districts	Tamil Nadu	Indian Oil Corpor ation Limited	23-03- 2022 (New Start date	31- Dec-30	29398 42	1683	251	15

					01.01.2023)					
17.	11.52	Dindigul and Karur districts	Tamil Nadu	Megha City Gas Distribution Private Limited	15-03-2022 (New Start date 01.01.2023)	31-Dec-30	1008000	0	135	3
18.	11.53	The Nilgiris and Erode districts	Tamil Nadu	Bharat Petroleum Corporation Limited	15-Mar-22	31-Mar-30	884777	7255	201	39
Total:							2,30,94,884	78,220	2,825	426

Source: PNGRB

असम के शोणितपुर जिले में एकलव्य मॉडल आवासीय विद्यालय

4587. श्री रंजीत दत्ता:

क्या जनजातीय कार्य मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का असम के शोणितपुर जिले में जनजातीय लोगों की पर्याप्त संख्या को देखते हुए वहां एक नए एकलव्य मॉडल आवासीय विद्यालय (ईएमआरएस) की स्थापना करने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ख) क्या सरकार असम के शोणितपुर जिले में जनजातीय छात्रों के लिए गुणवत्तापूर्ण शिक्षा सुनिश्चित करने हेतु कोई कदम उठा रही है; और

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है और यदि नहीं, तो इसके क्या कारण हैं?

जनजातीय कार्य मंत्रालय में राज्य मंत्री (श्री दुर्गा दास उइके):

(क): 2018-19 के केंद्रीय बजट में, भारत सरकार ने घोषणा की कि जनजातीय बच्चों को उनके अपने वातावरण में गुणवत्तापूर्ण शिक्षा प्रदान करने के लिए, 50% से अधिक अनुसूचित जनजाति आबादी और

कम से कम 20,000 जनजातीय व्यक्तियों (2011 की जनगणना के अनुसार) वाले प्रत्येक ब्लॉक में ईएमआरएस की स्थापना की जाएगी।

असम के शोणितपुर जिले में ऐसा कोई ईएमआरएस अनुमोदित नहीं किया गया है, क्योंकि उपर्युक्त दोहरे मानदंडों के अनुसार शोणितपुर जिले में कोई भी ब्लॉक ईएमआरएस की स्थापना के लिए पात्र नहीं है।

(ख) और (ग): जनजातीय कार्य मंत्रालय अनुसूचित जनजाति की जनसंख्या के बीच बुनियादी और उच्चतर शिक्षा को बढ़ावा देने और प्रोत्साहित करने के लिए निम्नलिखित छात्रवृत्ति योजनाएं कार्यान्वित कर रहा है:-

- i) अनुसूचित जनजाति के छात्रों के लिए मैट्रिक-पूर्व छात्रवृत्ति (कक्षा IX और X के लिए):
 - ii) अनुसूचित जनजाति के छात्रों के लिए मैट्रिकोत्तर छात्रवृत्ति (कक्षा ग्यारह और उससे ऊपर के लिए):
 - iii) अनुसूचित जनजाति के छात्रों की उच्चतर शिक्षा के लिए राष्ट्रीय छात्रवृत्ति योजना (पहले इसे शीर्ष श्रेणी छात्रवृत्ति योजना के रूप में जाना जाता था): प्रबंधन, चिकित्सा, इंजीनियरिंग, सूचना प्रौद्योगिकी, कानून आदि जैसे व्यावसायिक क्षेत्रों में 265 शीर्ष श्रेणी के सरकारी और गैर-सरकारी संस्थानों में स्नातक / स्नातकोत्तर पाठ्यक्रम करने के लिए छात्रवृत्ति प्रदान की जाती है।
 - iv. अनुसूचित जनजाति के छात्रों की उच्चतर शिक्षा के लिए राष्ट्रीय अध्येतावृत्ति योजना: भारत में एम. फिल या पीएचडी करने के लिए मेधावी अनुसूचित जनजाति के छात्रों को छात्रवृत्ति
 - v) अनुसूचित जनजाति के छात्रों के लिए राष्ट्रीय समुद्रपारीय छात्रवृत्ति: विदेश में उच्चतर शिक्षा प्राप्त करने के लिए मेधावी अनुसूचित जनजाति (अजजा) छात्रों को छात्रवृत्ति दी जाती है।
- मैट्रिक-पूर्व और मैट्रिकोत्तर छात्रवृत्ति योजनाएं खुली (ओपन एंडेड) हैं और 2.5 लाख रुपये तक की आय वाले प्रत्येक अजजा छात्र इन योजनाओं का लाभ ले सकते हैं।

धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीएजेजीयूए) में शिक्षा क्षेत्र सहित सामाजिक बुनियादी ढांचे में गंभीर अंतरों की संतुष्टि की परिकल्पना की गई है। जनजातीय क्षेत्रों में आवासीय

विद्यालयों और छात्रावासों के बुनियादी ढांचे में सुधार के लिए, धरती आबा जनजातीय ग्राम उत्कर्ष अभियान (डीएजेजीयूए) के तहत इन विद्यालयों के उन्नयन और नवीनीकरण (जीर्णोद्धार) का प्रावधान है। जनजातीय कार्य मंत्रालय द्वारा राज्यों के लिए 100% अनुदान के साथ लगभग 7500 करोड़ रुपये की राशि का प्रावधान किया गया है। डीएजेजीयूए के तहत स्कूल शिक्षा और साक्षरता विभाग, भारत सरकार ने जनजातीय बच्चों की शिक्षा तक पहुँच को सुगम बनाने के लिए 1000 छात्रावासों के निर्माण का प्रावधान किया है। शिक्षा मंत्रालय ने असम में 87 छात्रावासों सहित 304 छात्रावासों को स्वीकृति दी है।

इसके अतिरिक्त, प्रधानमंत्री जनजाति आदिवासी न्याय महा अभियान (जनमन) के अंतर्गत, स्कूल शिक्षा एवं साक्षरता विभाग विशेष रूप से कमजोर जनजातीय समूहों के छात्रों की शिक्षा तक पहुँच को सुगम बनाने के लिए 500 छात्रावासों के निर्माण में सहायता कर रहा है, जिनमें से 194 को पहले ही स्वीकृति दी जा चुकी है।

स्कूल शिक्षा और साक्षरता विभाग (डीओएसईएल) भी समग्र शिक्षा अभियान को क्रियान्वित कर रहा है, जिसका उद्देश्य स्कूली शिक्षा के सभी स्तरों पर लैंगिक और सामाजिक श्रेणी के अंतरों को पाटना है। यह योजना अजा, अजजा और अल्पसंख्यक समुदायों की सघनता के साथ-साथ नामांकन, प्रतिधारण और लैंगिक समानता के विभिन्न संकेतकों पर प्रतिकूल प्रदर्शन के आधार पर पहचाने गए विशेष ध्यान दिए जाने वाले जिलों (एसएफडी) पर भी ध्यान केंद्रित करती है। कुल 109 अजजा एसएफडी की पहचान की गई है, जिनकी आबादी अजजा आबादी की 25% या उससे अधिक है। समग्र शिक्षा के प्रमुख उपायों में आरटीई पात्रता शामिल है, जिसके तहत सरकारी स्कूलों में कक्षा आठ तक सभी बालिकाओं और अजा/अजजा/बीपीएल परिवारों से संबंधित बच्चों के लिए दो सेट यूनिफॉर्म प्रदान की जाती हैं और सरकारी/स्थानीय निकाय एवं सरकारी सहायता प्राप्त स्कूलों में अजा/अजजा सहित सभी बच्चों के लिए पाठ्यपुस्तकों का प्रावधान भी किया जाता है।

समग्र शिक्षा के अंतर्गत कस्तूरबा गांधी बालिका विद्यालयों (केजीबीवी) का प्रावधान है, जो अनुसूचित जाति, अनुसूचित जनजाति, अन्य पिछड़ा वर्ग, अल्पसंख्यक और गरीबी रेखा से नीचे (बीपीएल) जैसे वंचित समूहों से संबंधित बालिकाओं (कक्षा VI से XII) के लिए आवासीय विद्यालय हैं।

इसके अतिरिक्त, जनजातीय बच्चों को अच्छी गुणवत्ता वाली आधुनिक शिक्षा तक समान पहुंच प्रदान करने के लिए शिक्षा मंत्रालय के तहत एक स्वायत्त निकाय, नवोदय विद्यालय समिति (एनवीएस) के अंतर्गत शोणितपुर में एक जवाहर नवोदय विद्यालय (जेएनवी) है।

त्रिपुरा में राष्ट्रीय राजमार्गों का रखरखाव

4588. श्री बिप्लब कुमार देब:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि

(क) क्या त्रिपुरा से गुजरने वाले राष्ट्रीय राजमार्गों के रखरखाव की नियमित अंतराल पर समीक्षा की जाती है; और

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) और (ख): जी, हाँ। त्रिपुरा राज्य से गुजरने वाले राष्ट्रीय राजमार्गों सहित राष्ट्रीय राजमार्गों (एनएच) का विकास और रखरखाव एक सतत प्रक्रिया है। राष्ट्रीय राजमार्गों पर कार्य संपर्कता की आवश्यकताओं, पारस्परिक प्राथमिकता, यातायात सघनता और पीएम गति शक्ति अवसंरचना के साथ तालमेल के आधार पर किया जाता है ताकि यह सुनिश्चित किया जा सके कि राष्ट्रीय राजमार्ग यातायात के योग्य स्थिति में रहें।

सरकार ने मौजूदा राष्ट्रीय राजमार्ग (एनएच) नेटवर्क के अनुरक्षण को प्राथमिकता दी है और अन्य बातों के साथ-साथ जवाबदेह रखरखाव एजेंसी के माध्यम से सभी राष्ट्रीय राजमार्ग खंडों के अनुरक्षण और मरम्मत (एमएंडआर) को सुनिश्चित करने के लिए एक कार्यतंत्र विकसित किया है। सरकार

ने योजना बनाई है कि राष्ट्रीय राजमार्गों के सभी राष्ट्रीय राजमार्ग खंडों को निम्नलिखित में से किसी एक कार्यतंत्र के माध्यम से रखरखाव के अधीन रखा जाना चाहिए:

(i) राष्ट्रीय राजमार्गों के उन खंडों का अनुरक्षण और मरम्मत (एम एंड आर), जहां विकास कार्य शुरू हो गए हैं या संचालन, अनुरक्षण और हस्तांतरण (ओएमटी) रियायतें/ संचालन और अनुरक्षण (ओ एंड एम) विवरण दिए गए हैं, दोष देयता अवधि (डीएलपी)/रियायती अवधि के अंत तक संबंधित रियायतग्राहियों/संविदाकारों की जिम्मेदारी है।

(ii) राष्ट्रीय राजमार्गों के शेष सभी खंडों के लिए, सरकार ने कार्य-निष्पादन-आधारित अनुरक्षण विवरण (पीबीएमसी) या अल्पकालिक अनुरक्षण विवरण (एसटीएमसी) के माध्यम से अनुरक्षण कार्य करने का नीतिगत निर्णय लिया है।

इसके अतिरिक्त, एनएचआईडीसीएल के अधिकारियों द्वारा सड़कों की स्थिति का आकलन करने, अनुरक्षण या उन्नयन की आवश्यकता वाले क्षेत्रों को चिन्हित करने तथा यह सुनिश्चित करने के लिए नियमित रूप से सड़कों का निरीक्षण किया जाता है कि राजमार्ग सुरक्षित, सुगम्य और अच्छी तरह से अनुरक्षित रहें।

त्रिपुरा राज्य में राष्ट्रीय राजमार्ग की लम्बाई का ब्यौरा नीचे दिया गया है:

एनएच की कुल लंबाई (किमी में)	सौंपे गए/चल रहे विकास कार्यों की लंबाई (किमी में)	डीएलपी/रियायती अवधि के अंतर्गत लंबाई (किमी में)	सौंपी गई लंबाई/चल रहे रखरखाव कार्य (पीबीएमसी/एसटीएमसी/आईआरक्यूपी) (किमी में)	टिप्पणियां
793	278	438	49	राज्य पीडब्ल्यूडी द्वारा सड़क की टूट फूट/गड्ढों के रखरखाव के बाद शेष लंबाई 01.01.2025 को एनएचआईडीसीएल को सौंप दी गई है।

STATUS OF PROJECTS UNDER SCM**4589. SHRI SUDHAKAR SINGH:**

Will the Minister of **HOUSING AND URBAN AFFAIRS** be pleased to state:

- (a) the details and the current status of the projects sanctioned under the Smart Cities Mission (SCM) along with the number of projects completed so far;
- (b) the details of the total number of projects along with the funds allocated and the utilization percentage under the said mission, smart city-wise;
- (c) whether there are significant delays in project execution and if so, the reasons therefor along with the steps taken/being taken by the Government to address them;
- (d) the current progress of the said projects in Bihar, particularly in Patna, Muzaffarpur and Bhagalpur;
- (e) whether the said cities of Bihar have received sufficient funding and technical support to meet their objectives under SCM and if so, the details thereof; and
- (f) whether the Government has conducted any impact assessment to evaluate the success of the mission and if so, the key findings thereof, particularly in States like Bihar where urban infrastructure challenges persist?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU):

- (a) and (b): Under Smart Cities Mission (SCM), 100 cities have undertaken a total of 8,063 projects amounting to ₹1,64,545 crore. As on 04.03.2025, 7,504

projects (i.e. 93% of total projects) amounting to ₹1,50,306 crore have been completed, as per the data provided by 100 Smart Cities.

The Central Government has a total outlay of ₹48,000 crore for the 100 cities under SCM. As on 04.03.2025, the cities have been able to claim central financial assistance of ₹47,538 crore (i.e. 99% of the total Central share allocation) as per the utilization of funds provided by them. The States/Union Territories are reported to have utilized ₹45,772 crore (i.e. 96% of the total Central share released).

Details of city wise status of projects, central financial assistance claimed and its utilization percentage are given in the enclosed **Statement-I**.

(c) to (e): As apprised by the cities covered under SCM, the challenges encountered in implementing projects include, inter alia, legal issues, delay in obtaining clearances from different departments, land acquisition, construction in hilly areas, challenges in vendor and resource availability in small and medium cities, centralization of decision making in few cities, utilization of full capacity of ICCCs with integration of all municipal departments and agencies, frequent changing and dropping of projects.

4 cities viz. Bhagalpur, Biharsharif, Muzaffarpur and Patna selected under SCM from State of Bihar have completed 126 projects (83% of total projects) amounting to ₹4,211 crore, details of which are given in the enclosed **Statement-II**. As on 04.03.2025, all the 4 cities of Bihar have been able to claim central financial assistance amounting to ₹1,735 crore.

Ministry of Housing and Urban Affairs (MoHUA) has a multi-level review structure to expedite the progress of projects under the SCM. At the National level,

implementation is monitored by an Apex Committee headed by Secretary, MoHUA. At the State level, Mission implementation is monitored by the State level High Powered Steering Committee (HPSC) chaired by the Chief Secretary. At the City level, there is a provision for establishing Smart City Advisory Forum (SCAF) for all 100 smart cities to advise and enable collaboration among various stakeholders.

(f): A mid-term evaluation study was undertaken by 'Niti Aayog' for 'Evaluation of Centrally Sponsored Schemes in Urban Transformation Sector'. As part of the study, Smart Cities Mission (SCM) was evaluated and the report was published in February 2021.

STATEMENT-I

Details of city-wise projects under Smart Cities Mission

(Amount in ₹ Crore)

State/City	Total		Total Central Financial Assistance claimed	Utilisation percentage of central financial assistance
	Projects	Amount		
Andaman and Nicobar Islands	18	511	245	98.8
Port Blair	18	511	245	98.8
Andhra Pradesh	280	6,589	1,984	96.8
Amaravati	19	903	560	93.2
Kakinada	92	1,908	490	99.0
Tirupati	104	2,083	392	99.0
Visakhapatnam	65	1,695	542	97.0
Arunachal Pradesh	75	1,032	978	81.6
Itanagar	32	521	488	74.8
Pasighat	43	512	490	88.4
Assam	21	755	490	100.0
Guwahati	21	755	490	100.0
Bihar	152	5,349	1,735	96.2
Bhagalpur	27	1,504	490	98.6
Biharsharif	61	1,449	376	91.0
Muzaffarpur	30	966	442	94.8
Patna	34	1,430	427	99.5

State/City	Total		Total Central Financial Assistance claimed	Utilisation percentage of central financial assistance
	Projects	Amount		
Chandigarh	97	2,694	490	100.0
Chandigarh	97	2,694	490	100.0
Chhattisgarh	520	4,443	1,352	94.7
Atal Nagar	52	944	488	94.9
Bilaspur	126	1,765	429	89.5
Raipur	342	1,734	435	100.0
Dadarand Nagar Haveli	29	853	392	98.7
Silvassa	29	853	392	98.7
Daman and Diu	54	1,037	386	96.9
Diu	54	1,037	386	96.9
Delhi	129	1,034	343	92.4
NDMC	129	1,034	343	92.4
Goa	51	1,051	441	93.2
Panaji	51	1,051	441	93.2
Gujarat	354	11,451	2,947	98.1
Ahmedabad	70	2,655	490	100.0
Dahod	36	984	417	99.3
Gandhinagar	43	1,046	490	94.3
Rajkot	71	2,184	490	95.5
Surat	82	2,638	570	100.0
Vadodara	52	1,943	490	99.4
Haryana	164	2,079	980	86.1
Faridabad	44	929	490	84.1
Karnal	120	1,150	490	88.2
Himachal Pradesh	291	1,552	978	97.6
Dharamshala	80	656	490	97.3
Shimla	211	896	488	98.0
Jammu and Kashmir	288	6,597	856	90.1
Jammu	127	2,969	440	89.5
Srinagar	161	3,627	416	90.6
Jharkhand	26	1,847	490	100.0
Ranchi	26	1,847	490	100.0
Karnataka	917	13,808	3,507	96.6
Belagavi	217	2,780	490	99.0
Bengaluru	57	1,050	488	93.4
Davanagere	128	1,976	490	100.0
Hubballi-Dharwad	81	1,950	606	86.5
Mangaluru	105	2,573	453	100.0

State/City	Total		Total Central Financial Assistance claimed	Utilisation percentage of central financial assistance
	Projects	Amount		
Shivamogga	112	1,381	490	100.0
Tumakuru	217	2,099	490	100.0
Kerala	177	3,003	993	98.4
Kochi	98	1,761	505	99.6
Thiruvananthapuram	79	1,242	488	97.1
Lakshadweep	8	11	183	24.6
Kavaratti	8	11	183	24.6
Madhya Pradesh	788	15,070	3,510	98.7
Bhopal	82	2,791	490	100.0
Gwalior	83	1,572	490	99.8
Indore	232	3,759	490	100.0
Jabalpur	130	2,197	490	100.0
Sagar	80	1,782	490	99.8
Satna	86	1,357	490	98.2
Ujjain	95	1,613	570	94.0
Maharashtra	348	17,044	3,826	99.4
Amravati#	47	2,835	2	100.0
Aurangabad	Not selected under SCM		490	490
Greater Mumbai#	Not selected under SCM		2	2
Kalyan-Dombivali	19	1,245	490	95.5
Nagpur	47	1,768	453	100.0
Nashik	54	3,197	429	100.0
Pimpri-Chinchwad	25	1,304	490	100.0
Pune	55	3,333	490	100.0
Solapur	49	1,651	490	100.0
Thane	52	1,712	490	100.0
Manipur	27	513	352	98.6
Imphal	27	513	352	98.6
Meghalaya	13	517	490	84.5
Shillong	13	517	490	84.5
Mizoram	45	508	490	78.4
Aizawl	45	508	490	78.4
Nagaland	40	689	490	96.1
Kohima	40	689	490	96.1
Odisha	107	3,589	988	97.5
Rourkela	32	2,072	490	100.0
Bhubaneshwar	75	1,517	498	95.0
Puducherry	80	595	415	90.6
Puducherry	80	595	415	90.6

State/City	Total		Total Central Financial Assistance claimed	Utilisation percentage of central financial assistance
	Projects	Amount		
Punjab	205	4,450	1,527	96.4
Amritsar	44	1,911	498	96.2
Jalandhar	80	1,197	444	96.6
Ludhiana	81	1,342	490	98.6
SultanpurLodhi#	Not selected under SCM		95	81
Rajasthan	579	8,640	1,960	98.8
Ajmer	179	2,224	490	100.0
Jaipur	170	2,545	490	96.3
Kota	87	2,154	490	98.8
Udaipur	143	1,717	490	100.0
Sikkim	54	1,660	932	94.2
Gangtok	28	743	488	91.6
Namchi	26	917	444	97.1
Tamil Nadu	730	17,954	5,504	98.5
Chennai	49	1,104	602	94.9
Coimbatore	72	1,455	490	100.0
Dindigul#	Not selected under SCM		2	2
Erode	55	1,304	490	94.9
Madurai	16	1,900	490	100.0
Salem	114	1,861	490	100.0
Thanjavur	103	996	490	99.6
Thoothukudi	75	1,038	490	98.2
Tiruchirappalli	83	1,548	490	99.8
Tirunelveli	82	1,819	490	98.0
Tiruppur	28	2,833	490	99.6
Vellore	53	2,096	490	99.6
Telangana	169	2,918	806	87.2
Greater Warangal	119	1,800	377	84.9
Karimnagar	50	1,117	429	89.0
Tripura	77	808	541	98.7
Agartala	77	808	541	98.7
Uttar Pradesh	891	21,145	4,906	99.1
Agra	62	2,369	490	100.0
Aligarh	52	1,830	490	99.6
Bareilly	88	1,476	490	99.0
Ghaziabad#	Not selected under SCM		2	2
Jhansi	78	1,868	490	100.0
Kanpur	91	3,060	490	99.8
Lucknow	103	2,126	490	100.0

State/City	Total		Total Central Financial Assistance claimed	Utilisation percentage of central financial assistance
	Projects	Amount		
Meerut/Raebareli#	Not selected under SCM		2	2
Moradabad	41	1,461	490	98.8
Prayagraj	144	2,326	490	98.8
Rampur#	Not selected under SCM		2	2
Saharanpur	115	1,287	490	95.1
Varanasi	117	3,342	490	100.0
Uttarakhand	33	1,144	536	94.6
Dehradun	33	1,144	536	94.6
West Bengal	226	1,604	496	99.0
Bidhannagar#	Not selected under SCM		2	2
Durgapur#	Not selected under SCM		2	2
Haldia#	Not selected under SCM		2	2
New Town Kolkata	226	1,604	490	99.0
Grand Total	8,063	1,64,545	47,538	96.3
# Non-Selected Smart Cities				

As per information provided by States /UTs /cities under SCM, as on 4 March 2025.

STATEMENT-II

City-wise status of projects under SCM in the State of Bihar

(Amount in ₹ crore)

State/ City	Total		Completed		Ongoing	
	Projects	Amount	Projects	Amount	Projects	Amount
Bhagalpur	27	1,504	25	1,395	2	109
Biharsharif	61	1,449	52	1,143	9	306
Muzaffarpur	30	966	22	626	8	340
Patna	34	1,430	27	1,046	7	383
Total	152	5,349	126	4,211	26	1,138

As per information provided by the States/UTs/ cities covered under SCM, as on 04.03.2025.

उत्तर प्रदेश के खीरी जिले में नल-जल का कनेक्शन

4590. श्री उत्कर्ष वर्मा मधुर:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) वित्त वर्ष 2024-25 तक उत्तर प्रदेश के खीरी जिले में जल जीवन मिशन (जेजेएम) के अंतर्गत कितने ग्रामीण परिवारों को नल-जल के कनेक्शन उपलब्ध कराए गए हैं;

(ख) वर्तमान में उक्त जिले में प्रधानमंत्री कृषि सिंचाई योजना-त्वरित सिंचाई लाभ कार्यक्रम (पीएमकेएसवाई-एआईबीपी) के अंतर्गत चल रही सिंचाई परियोजनाओं का ब्यौरा क्या है; और

(ग) पीएमकेएसवाई-एआईबीपी के अंतर्गत उक्त जिले में उक्त परियोजनाओं के लिए कितनी निधि आबंटित और उपयोग की गई है?

जल शक्ति मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री वी. सोमन्ना):

(क): भारत सरकार देश के सभी ग्रामीण परिवारों को पर्याप्त मात्रा में निर्धारित गुणवत्ता वाली और नियमित तथा दीर्घकालिक आधार पर सुरक्षित और पीने योग्य नल जल की आपूर्ति का प्रावधान करने के लिए प्रतिबद्ध है। इस दिशा में, भारत सरकार ने जल जीवन मिशन (जेजेएम) शुरू किया, जिसे अगस्त 2019 से उत्तर प्रदेश सहित राज्यों की भागीदारी से लागू किया जा रहा है। भारत सरकार तकनीकी और वित्तीय सहायता प्रदान करके राज्यों की सहायता करती है।

जल जीवन मिशन के शुभारंभ के बाद से देश में ग्रामीण परिवारों की नल जल तक पहुंच बढ़ाने की दिशा में महत्वपूर्ण प्रगति हुई है। अगस्त 2019 में जल जीवन मिशन की शुरुआत में, केवल 3.23 करोड़ (16.71%) ग्रामीण परिवारों के पास नल जल कनेक्शन होने की सूचना थी। अब तक, राज्यों/संघ राज्य क्षेत्रों द्वारा सूचित किए गए अनुसार, 25.03.2025 तक, लगभग 12.31 करोड़ और ग्रामीण परिवारों को नल जल कनेक्शन प्रदान किए गए हैं। इस प्रकार, 25.03.2025 तक, देश के 19.36 करोड़ ग्रामीण परिवारों में से लगभग 15.54 करोड़ (80.29%) परिवारों के पास उनके घरों में नल जल की आपूर्ति होने की सूचना है।

इसी तरह, उत्तर प्रदेश के खीरी जिले में, अगस्त 2019 में जल जीवन मिशन की शुरुआत में, केवल 12.18 हजार (1.81%) ग्रामीण परिवारों के पास नल जल कनेक्शन होने की सूचना थी। 25.03.2025 तक, लगभग 6.23 लाख और ग्रामीण परिवारों को नल जल कनेक्शन प्रदान किए गए हैं।

इस प्रकार, 25.03.2025 तक, खीरी जिले के 6.74 लाख ग्रामीण परिवारों में से लगभग 6.35 लाख (94.22%) परिवारों के पास उनके घरों में नल जल की आपूर्ति होने की सूचना है।

(ख) और (ग): प्रधानमंत्री कृषि सिंचाई योजना (पीएमकेएसवाई) वर्ष 2015-16 के दौरान शुरू की गई थी, जिसका उद्देश्य खेत में पानी की भौतिक पहुंच बढ़ाना और सुनिश्चित सिंचाई के तहत खेती योग्य क्षेत्र का विस्तार करना, कृषि जल उपयोग की दक्षता में सुधार लाना, स्थायी जल संरक्षण व्यवहारों को प्रस्तुत करना आदि था। पीएमकेएसवाई एक अम्ब्रैला योजना है, जिसमें जल संसाधन, नदी विकास और गंगा संरक्षण विभाग, जल शक्ति मंत्रालय द्वारा कार्यान्वित किए जा रहे दो प्रमुख घटक नामतः त्वरित सिंचाई लाभ कार्यक्रम (एआईबीपी) और हर खेत को पानी (एचकेकेपी) शामिल हैं। इसके अलावा, दिसंबर 2021 में, 2021-22 से 2025-26 की अवधि के लिए पीएमकेएसवाई के कार्यान्वयन को भारत सरकार द्वारा अनुमोदित किया गया है।

तथापि, उत्तर प्रदेश के खीरी जिले में पीएमकेएसवाई-एआईबीपी के अंतर्गत कोई परियोजना नहीं है।

UPGRADATION OF SH-25 IN KARNATAKA

4591. DR. PRABHA MALLIKARJUN:

Will the Minister of **ROAD TRANSPORT AND HIGHWAYS** be pleased to state:

(a) whether the Union Government has received the Detailed Project Report (DPR) of the proposal from the State Government of Karnataka to upgrade SH-25 as a National Highway owing to its socio-economic significance, if so, the details thereof along with the action initiated by the Union Government thereon;

(b) the reasons for the pendency of the upgradation of the said highway; and

(c) the duration for which the proposal has been pending with the Union Government along with the time frame by which it is likely to be approved or sanctioned?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI):

(a) to (c)) Government in the Ministry of Road Transport and Highways is primarily responsible for development and maintenance of National Highways (NHs). State Highway (SH) – 25 is a State road and development of State roads is the responsibility of the respective State Government. Government keeps on receiving proposals from various State Governments/UTs, etc., including from the State Government of Karnataka for declaration / up-gradation of State roads including SHs as NHs. Government considers declaration of some of the State roads including SHs as NHs from time to time based on the requirements of connectivity, inter-se priority, traffic density and synergy with PM Gati Shakti Master Plan.

REVAMPED DISTRIBUTION SECTOR SCHEME (RDSS)

4592. SHRI JAGDAMBIKA PAL:

Will the Minister of **POWER** be pleased to state:

- (a) the details of the Revamped Distribution Sector Scheme (RDSS) and its progress; and
- (b) the details of the budget allocation for the State of Uttar Pradesh with respect to RDSS, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK):

(a) : Government of India launched the Revamped Distribution Sector Scheme (RDSS) in July 2021 with the objective of improving the quality and reliability of power supply to consumers through a financially sustainable and operationally efficient distribution Sector. The salient features of the scheme are as under:

- (i) The scheme has an outlay of Rs. 3,03,758 Cr. and estimated Gross Budgetary Support (GBS) from Central Government of Rs. 97,631 Cr.
- (ii) The scheme aims to reduce the Aggregate Technical and Commercial (ATandC) losses to pan-India levels of 12-15% and the Gap between Average Cost of Supply and Average Revenue Realised (ACS-ARR Gap) to zero by the end of the scheme period.
- (iii) The scheme has two major components:
 - Part 'A' – Prepaid Smart Metering and System Metering and upgradation of the Distribution Infrastructure
 - Part 'B' – Training and Capacity Building and other Enabling Activities.

Under the scheme, financial assistance is being provided to the Distribution Utilities (excluding Private Sector Utilities) for loss reduction infrastructure works and smart metering works. Projects worth Rs. 1.48 lakh crore for loss reduction infrastructure and Rs. 1.31 lakh crore for smart metering works have been

sanctioned which would help to improve the reliability and quality of power supply in the country.

Under the Scheme, Loss reduction projects sanctioned includes works for replacement of bare conductors with covered conductors, laying Low Tension Aerial Bunched (LT AB) cables upgradation/augmentation of Distribution transformers (DT)/sub-stations, feeder segregation works etc. The sanctioned works are at various stages of implementation and the physical progress of Loss reduction works achieved till date is ~24%. Further, smart metering works have been sanctioned for 19.79 crore consumers, 2.11 lakh feeders and 52.53 lakhs Distribution Transformers as part of Advanced Metering Infrastructure (AMI). The State/ UT-wise details of loss reduction infrastructure works and smart metering works sanctioned under RDSS are given in the enclosed **Statement-I and Statement-II**, respectively. Till date, funds to the tune of Rs. 26,485.9 Cr. have been expended under RDSS including the funds expended under subsumed schemes of Deen Dayal Upadhyaya Gram Jyoti Yojana (DDUGJY), Integrated Power Development Scheme (IPDS) and Prime Minister Development Package (PMDP). The State/UT-wise details of expenditure of funds on loss reduction works under RDSS are given in the enclosed **Statement-III**.

Further, Government of India has been supporting electrification of all households left out during SAUBHAGYA (Pradhan Mantri Sahaj Bijli Har Ghar Yojana) period under RDSS. Grid based electrification works have been sanctioned under RDSS wherever found feasible. Till date, works amounting to Rs. 4,643 Cr. have been sanctioned for grid electrification of 10,19,030 households. This includes

grid electrification of households left-out during SAUBHAGYA, households belonging to Particularly Vulnerable Tribal Group (PVTG) identified under PM-JANMAN (Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan) and households belonging to Scheduled Tribes identified under DA-JGUA (Dharti Aaba Janjatiya Gram Utkarsh Abhiyan). The State/UT-wise details are given in the enclosed **Statement-IV**.

The release of funds under the scheme is contingent on improvement in operational and financial performance of the Utilities which, in addition to other initiatives taken by Gol, has helped in bringing discipline in payment of subsidies and Govt. department dues to be released by the State Government to the Utility, regular issuance of tariff order, publishing of accounts, non-creation of regulatory assets, etc. As a result of collective efforts of the Centre and States/ UTs, the Aggregate Technical and Commercial (ATandC) loss of distribution utilities at national level have reduced from 21.91% in FY21 to 16.28% in FY24 and ACS-ARR Gap has reduced from Rs. 0.71/kWh in FY21 to Rs. 0.19/kWh in FY24.

(b) : The district-wise details of the project sanctioned/ budget allocated for the State of Uttar Pradesh under RDSS are given in the enclosed **Statement-V**.

STATEMENT-I

State/UT-wise Distribution Infrastructure works sanctioned under RDSS

(in Rs. Cr.)

State/UTs	Sanctioned Cost of Loss Reduction Infrastructure Works	Sanctioned Cost of Smart Metering	Total Sanctioned Project Cost
Andaman and Nicobar Islands	462.01	53.56	515.57

Andhra Pradesh	10,709.93	4,127.85	14,837.78
Arunachal Pradesh	1,042.04	183.56	1,225.60
Assam	3,394.65	4,049.54	7,444.18
Bihar	8,406.20	2,021.21	10,427.42
Chhattisgarh	3,964.19	4,105.31	8,069.51
Delhi	323.63	13.38	337.01
Goa	247.08	469.17	716.25
Gujarat	6,089.11	10,641.96	16,731.07
Haryana	6,796.63	-	6,796.63
Himachal Pradesh	2,327.25	1,788.49	4,115.74
Jammu and Kashmir	4,770.90	1,063.62	5,834.51
Jharkhand	3,343.88	858.02	4,201.89
Karnataka	35.9	-	35.9
Kerala	3,017.65	8,231.21	11,248.86
Ladakh	875.78	-	875.78
Madhya Pradesh	9,425.74	8,910.65	18,336.39
Maharashtra	17,209.27	15,214.95	32,424.22
Manipur	615.41	121.16	736.57
Meghalaya	1,232.19	309.56	1,541.74
Mizoram	318.68	181.61	500.29
Nagaland	460.73	207.57	668.3
Puducherry	84.39	251.1	335.48
Punjab	3,873.37	5,768.50	9,641.87
Rajasthan	17,427.25	9,714.80	27,142.06
Sikkim	416.24	97.45	513.69
Tamil Nadu	9,567.71	19,235.36	28,803.08
Telangana	120.42	-	120.42
Tripura	598.28	318.55	916.83
Uttar Pradesh	21,660.73	18,956.29	40,617.02
Uttarakhand	1,717.13	1,106.03	2,823.15
West Bengal	7,222.57	12,670.45	19,893.01
Grand Total	1,47,756.95	1,30,670.88	2,78,427.83

STATEMENT-II

State/UT-wise Smart Metering works sanctioned under RDSS

State/UTs	Consumer Meters (Nos.)		Distribution Transformer Meters (Nos.)		Feeder Meters (Nos.)	
	Sanctioned	Installed	Sanctioned	Installed	Sanctioned	Installed

Andaman Nicobar Islands	83,573	-	1,148		114	-
Andhra Pradesh	56,08,846	12,33,450	2,93,140	2,139	17,358	2,174
Arunachal Pradesh	2,87,446	136	10,116	45	688	227
Assam	63,64,798	28,14,572	77,547	52,814	2,782	2,858
Bihar	23,50,000	18,26,110	2,50,726	96,421	6,427	5,540
Chhattisgarh	59,62,115	14,04,738	2,10,644	33,846	6,720	5,445
Delhi			766		2,755	
Goa	7,41,160	-	8,369	-	827	-
Gujarat	1,64,81,871	8,41,941	3,00,487	67,321	5,229	
Himachal Pradesh	28,00,945	1,99,092	39,012	5,328	1,951	534
Jammu and Kashmir	14,07,045	66,979	88,037	183	2,608	1,401
Jharkhand	13,41,306	81,182	19,512		1,226	421
Kerala	1,32,89,361	-	87,615		6,025	-
Madhya Pradesh	1,29,80,102	16,51,411	4,19,396	22,594	29,708	9,538
Maharashtra	2,35,64,747	12,41,910	4,10,905	1,15,550	29,214	28,700
Manipur	1,54,400	5,964	11,451		357	100
Meghalaya	4,60,000	-	11,419		1,324	-
Mizoram	2,89,383	-	2,300		398	-
Nagaland	3,17,210	-	6,276		392	-
Puducherry	4,03,767	-	3,105		180	-
Punjab	87,84,807	-	1,84,044		12,563	-
Rajasthan	1,42,74,956	-	4,34,608		27,128	11,416
Sikkim	1,44,680	16,450	3,229	233	633	432
Tamil Nadu	3,00,00,000	-	4,72,500		18,274	
Tripura	5,47,489	27,494	14,908	2	473	417
Uttar Pradesh	2,69,79,055	13,44,129	15,26,801	53,388	20,874	22,545
Uttarakhand	15,87,870	47,184	59,212	3,460	2,602	2,380
West Bengal	2,07,17,969	3,28,016	3,05,419	-	11,874	2,068
RDSS-Total	19,79,24,901	1,31,30,758	52,52,692	4,53,324	2,10,704	96,196

STATEMENT-III**State/UT-wise sanctioned Loss Reduction works, Central Gross Budgetary Support and Cumulative Expenditure of Central Grant under RDSS***(in Rs. Cr.)*

State/UTs	Sanctioned Cost of Loss Reduction Works	Sanctioned Central Gross Budgetary Support	Cumulative Expenditure of Central Grant
Andaman and Nicobar Islands	462.01	415.81	0
Andhra Pradesh	10,709.93	6,425.95	1461.67
Arunachal Pradesh	1,042.04	937.84	41.72
Assam	3,394.65	3,055.18	1055.83
Bihar	8,406.20	5,043.72	2286.71
Chhattisgarh	3,964.19	2,378.52	515.18
Delhi	323.63	194.18	0
Goa	247.08	148.25	14.61
Gujarat	6,089.11	3,653.46	1188.04
Haryana	6,796.63	4,077.98	234.58
Himachal Pradesh	2,327.25	2,094.53	86.73
Jammu and Kashmir	4,770.90	4,293.81	1014.3
Jharkhand	3,343.88	2,006.33	208.4
Karnataka	35.9	21.54	1.11
Kerala	3,017.65	1,810.59	175.58
Ladakh	875.78	788.20	77.66
Madhya Pradesh	9,425.74	5,655.44	1927.02
Maharashtra	17,209.27	10,325.56	2463
Manipur	615.41	553.87	93.56
Meghalaya	1,232.19	1,108.97	167.09
Mizoram	318.68	286.82	46.89
Nagaland	460.73	414.66	10.43
Puducherry	84.39	50.63	0.17
Punjab	3,873.37	2,324.02	229.36
Rajasthan	17,427.25	10,456.35	1603.56
Sikkim	416.24	374.62	35.16
Tamil Nadu	9,567.71	5,740.63	541.76
Telangana	120.42	72.25	1.99
Tripura	598.28	538.45	141.4
Uttar Pradesh	21,660.73	12,996.44	3981.24
Uttarakhand	1,717.13	1,545.41	109.19
West Bengal	7,222.57	4,333.54	796.95
Grand Total	1,47,756.94	94,123.55	20,510.89

STATEMENT-IV**Household Electrification Works Sanctioned under RDSS**

Sl. No.	State	Sanctioned Project Cost (Rs. Cr.)	Central Gross Budgetary Support (Rs. Cr.)	No. of Households Sanctioned *
1	Andhra Pradesh	161.27	96.76	46,443
2	Arunachal Pradesh	75.52	67.97	10,136
3	Assam	785.55	706.99	1,27,111
4	Bihar	300.55	180.33	42,635
5	Chhattisgarh	366.66	219.99	72,788
8	Himachal Pradesh	6.63	5.96	100
9	Jammu and Kashmir	77.1	69.39	10,730
10	Jharkhand	81.6	48.96	13,314
11	Karnataka	35.9	21.54	5,844
12	Kerala	7.07	4.24	1,482
14	Madhya Pradesh	184.7	110.81	36,045
15	Maharashtra	28.68	17.2	9,036
16	Manipur	214.44	193	36,972
17	Meghalaya	435.7	392.13	50,501
18	Mizoram	79.9	71.91	15,167
19	Nagaland	69.55	62.59	10,004
23	Rajasthan	499.52	299.71	2,08,592
25	Tamil Nadu	29.89	17.94	10,673
26	Telangana	120.41	72.25	31,081
27	Tripura	104.52	94.08	19,853
28	Uttar Pradesh	964.48	578.69	2,58,700
29	Uttarakhand	13.68	12.31	1,823
	Total	4,643.32	3,344.75	10,19,030

* Includes electrification of 1,661 public places identified under DA-JGUA.

STATEMENT-V**District-wise details of the Project cost sanctioned and Central Budgetary support in the State of Uttar Pradesh under RDSS***(In Rs. Cr.)*

Sl. No.	District	Sanctioned Cost of Distribution Infrastructure Works	Sanctioned Central GBS for Distribution Infrastructure Works	Sanctioned Cost of Smart Metering Works	Sanctioned Central GBS for Smart Metering Works
1	Agra	198.65	119.19	294.75	51.80
2	Aligarh	410.1	246.06	288.23	50.47
3	Ambedkar Nagar	158.42	95.05	215.20	43.28
4	Amethi	130.39	78.23	215.20	43.28
5	Auraiya	145.83	87.50	138.70	24.53
6	Ayodhya	174.52	104.71	215.21	43.28
7	Azamgarh	171.61	102.97	380.99	69.92
8	Baghpat	98.96	59.38	197.78	33.20
9	Bahraich	156.24	93.74	276.18	55.58
10	Ballia	294.8	176.88	199.15	36.46
11	Balrampur	130.42	78.25	137.07	27.40
12	Banda	196.66	118.00	201.36	35.38
13	Barabanki	197.86	118.72	215.20	43.28
14	Bareilly	429.7	257.82	392.09	77.76
15	Basti	96.7	58.02	250.39	45.88
16	Bijnor	341	204.60	509.03	85.65
17	Budaun	266.37	159.82	263.12	50.59
18	Bulandshehar	362.56	217.54	465.98	78.19
19	Chandauli	90.77	54.46	158.62	28.96
20	Chitrakoot	129.48	77.69	112.29	19.79
21	Deoria	160.31	96.19	245.29	45.24
22	Etah	231.84	139.10	154.83	27.30
23	Etawah	171.78	103.07	127.31	22.13
24	Farrukhabad	169.61	101.77	142.43	25.10
25	Fatehpur	369.94	221.96	236.43	42.90
26	Firozabad	295.55	177.33	223.33	38.73
27	GautamBuddh Nagar (incl. Noida)	1503.75	902.25	249.51	42.64
28	Ghaziabad	236.45	141.87	645.62	111.72
29	Ghazipur	209.74	125.84	277.28	50.39
30	Gonda	367.43	220.46	294.29	58.85

Sl. No.	District	Sanctioned Cost of Distribution Infrastructure Works	Sanctioned Central GBS for Distribution Infrastructure Works	Sanctioned Cost of Smart Metering Works	Sanctioned Central GBS for Smart Metering Works
31	Gorakhpur	194.14	116.48	324.10	59.23
32	Hamirpur	107.93	64.76	135.08	23.73
33	Hapur	183.73	110.24	205.15	34.71
34	Hardoi	221.98	133.19	209.41	42.13
35	Hathras	163.16	97.90	178.19	31.27
36	Jalaun	169.54	101.72	175.80	30.99
37	Jaunpur	327.42	196.45	381.55	69.70
38	Jhansi	200.58	120.35	210.37	37.35
39	Amroha (J.P. Nagar)	131.27	78.76	256.36	42.79
40	Kannauj	133.95	80.37	155.00	27.31
41	Kanpur Dehat	117.28	70.37	177.87	31.32
42	Kanpur Nagar	1444.81	866.89	503.78	100.71
43	Kashganj (Kashiram Nagar)	217.2	130.32	136.95	24.18
44	Kaushambi	237.05	142.23	133.51	24.21
45	Kushinagar	134.52	80.71	264.16	48.82
46	Kheri Lakhimpur	196.77	118.06	360.59	72.69
47	Lalitpur	119.48	71.69	103.26	18.29
48	Lucknow	938	562.80	669.63	136.66
49	Maharajganj	74.96	44.98	261.19	48.38
50	Mahoba	96.8	58.08	97.83	17.34
51	Mainpuri	173.02	103.81	190.64	33.39
52	Mathura	326.08	195.65	243.50	42.52
53	Mau	223.73	134.24	207.42	38.05
54	Meerut	327.66	196.60	433.70	74.01
55	Mirzapur	169.42	101.65	213.75	38.42
56	Moradabad	278.19	166.91	401.79	68.54
57	Muzzaffarnagar	269.37	161.62	406.76	68.45
58	Pilibhit	199.03	119.42	202.70	40.64
59	Pratapgarh	355.37	213.22	296.68	54.08
60	Prayagraj	806.94	484.16	309.89	56.14
61	Raebareli	228.42	137.05	352.41	70.93
62	Rampur	142.69	85.61	276.35	46.83
63	Saharanpur	448.68	269.21	475.51	79.50
64	Sambhal	487.74	292.64	216.90	36.63
65	Sant Kabir Nagar	39.9	23.94	152.24	28.10
66	Sant Ravidas Nagar (Bhadoi)	131.93	79.16	126.19	22.76

Sl. No.	District	Sanctioned Cost of Distribution Infrastructure Works	Sanctioned Central GBS for Distribution Infrastructure Works	Sanctioned Cost of Smart Metering Works	Sanctioned Central GBS for Smart Metering Works
67	Shahjahanpur	230.89	138.53	233.15	46.88
68	Shamli	106.05	63.63	206.45	34.37
69	Shrawasti	75.72	45.43	123.77	25.06
70	Siddharth Nagar	195.43	117.26	206.76	38.17
71	Sitapur	221.41	132.85	183.08	36.69
72	Sonbhadra	204.08	122.45	172.79	31.48
73	Sultanpur	158.85	95.31	215.20	43.28
74	Unnao	167.64	100.58	235.85	47.21
75	Varanasi	1,803.63	1082.18	139.36	24.97
	Total	21,079.88	12,647.93	18,885.46	3,458.56

ENERGY TRANSITION IN PETROLEUM SECTOR

4593: SHRI RAO RAJENDRA SINGH:

Will the Minister of **PETROLEUM AND NATURAL GAS** be pleased to state:

- the percentage reduction in carbon emissions achieved by the oil and gas PSUs during the last three years (2022-25) and the current year, year and company-wise;
- the financial allocation made by the oil and gas PSUs for renewable energy projects during the last three years (2022-25) and the current year, year and company-wise;
- the installed capacity of renewable energy projects operated by the oil and gas PSUs technology-wise, including solar and wind; and
- the current status of green hydrogen projects undertaken by the oil and gas PSUs and the projected production capacity by 2030?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI):

(a): Total emissions and percentage change in emission as reported by the major oil and gas PSUs during the last three years (2022-25) and the current year

Carbon emissions (in Million tCO₂e)							
PSU	2021-22	2022-23	% change w.r.t (2021-22)	2023-24	% change w.r.t (2022-23)	2024-25(as on Feb 2025)	% change w.r.t (2023-24)
BPCL	10.37	10.4	-1.2	10.53	1.2	9.39	-10.8
GAIL	4.56	3.97	12.9	3.86	2.7	NA	NA
ONGC	9.14	8.89	-2.7	9.36	5.2	8.21	-12.2
IOCL	21.54	20.84	-3.25	22.76	9.21	NA	NA
HPCL	3.979	5.080	27.67	5.777	13.72	6.044	4.62
OIL	1.375	1.457	5.9	1.432	-1.69	1.36	-5

Note : (-) signifies reduction in emission and (+) signifies increase in emission , NA:

Not available

(b): The financial allocation made by the major oil and gas PSUs as reported by them, for Renewable energy projects during last three years is as mentioned below:

Financial Allocation for Renewable Energy projects (inRs crores)				
PSU	2022-23	2023-24	2024-25	Total
ONGC	95	-	4479	4574
GAIL	35.83	158	111.5	305.33
BPCL	195	1008	308	1511

HPCL	0.25	802.15	241.86	1044.26
IOCL	5.76	37.02	20.86	63.64
OIL	-	57	-	57

(c): The details of installed capacity of renewable energy projects operated by the major oil and gas PSUs technology-wise, including solar and wind are mentioned in the below table:

Installed Capacity of Renewable energy (In MW)			
PSU	Solar	Wind	Total
ONGC	39.9	441.8	481.7
GAIL	17.0	117.95	134.95
IOCL	83.99	167.7	251.59
HPCL	120.05	100.9	220.95
OIL	14	174.1	188.1
BPCL	83.09	11.8	94.89

(d): The Ministry of New and Renewable Energy is implementing the National Green Hydrogen Mission, with an objective of make India a global hub of production, usage, and export of Green Hydrogen and its derivatives. Government have launched several initiatives under the Mission, including scheme guidelines for incentive schemes for production of Green Hydrogen and electrolyzer manufacturing under the Strategic Interventions for Green Hydrogen Transition (SIGHT) Programme. A production capacity of 412,000 tonnes per annum of Green Hydrogen has been allocated. In addition, electrolyzer manufacturing capacity of 1,500 MW per annum has been assigned under Tranche I. For Tranche II, 11

companies have been shortlisted for an additional allocation of 1,500 MW per annum capacity. Scheme guidelines have been issued for implementing Green Hydrogen-based pilot projects in the steel, shipping, and road transport sectors, as well as for establishing hydrogen hubs. Under Strategic Interventions for Green Hydrogen Transition – Mode-2B (SIGHT-2B) scheme Tranche-I, 200 KTA of Green Hydrogen capacities have been allocated to Indian refineries. Oil and Gas PSUs have committed Green Hydrogen Capacity of 900 KTA by 2030.

राष्ट्रीय राजमार्ग-322 का पुनर्विकास

4594. श्री गोपाल जी ठाकुर:

क्या सड़क परिवहन और राजमार्ग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या बिहार में दरभंगा से मुसरीघरारी तक राष्ट्रीय राजमार्ग- 322 के पुनर्विकास का कोई प्रस्ताव है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ख) इस पुनर्विकास के लिए कुल कितनी राशि आबंटित की गई है और लगभग 47 किलोमीटर लंबे इस राष्ट्रीय राजमार्ग की चौड़ाई को कितना बढ़ाए जाने का प्रस्ताव है?

सड़क परिवहन और राजमार्ग मंत्री (श्री नितिन जयराम गडकरी):

(क) से (ख): वर्तमान में, दरभंगा से समस्तीपुर तक एनएच-322 दो लेन का है और समस्तीपुर से मुसरीघरारी तक 4 लेन का है। बिहार में एनएच-322 सहित राष्ट्रीय राजमार्गों का विकास और रखरखाव एक सतत प्रक्रिया है जिसे यातायात और इसकी वृद्धि, परस्पर प्राथमिकता और पीएम गति शक्ति राष्ट्रीय मास्टर प्लान के साथ तालमेल के अनुसार किया जाता है। एनएच-322 के दरभंगा- समस्तीपुर खंड के रखरखाव के लिए 39.37 करोड़ रुपये के कार्य निष्पादन आधारित रखरखाव विवरण (पीबीएमसी) कार्य को मंजूरी दी गई है।

थड़ी ठेला धारकों के लिए कानून

4595. श्री अमरा राम:

क्या **आवासन और शहरी कार्य** मंत्री यह बताने की कृपा करेंगे कि:

- (क) राजस्थान में थड़ी ठेला धारकों के लिए बनाया गया कानून कब लागू किया गया था;
- (ख) राजस्थान के किन शहरों में इनकी निर्वाचित समितियां बनाई गई हैं और उन नगर निकायों के नाम क्या हैं जिन समितियों को स्थायी स्थान प्रदान किया गया है; और
- (ग) नगर निकायों द्वारा निर्मित विक्रेता क्षेत्रों का नगर निकाय-वार ब्यौरा क्या है?

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू):

(क): शहरी पथ विक्रेताओं के अधिकारों की रक्षा करने और पथ विक्रय गतिविधियों को विनियमित करने के लिए, सरकार ने पथ विक्रेता (जीविका संरक्षण और पथ विक्रय विनियमन) अधिनियम, 2014 लागू किया है, जिसे संबंधित राज्यों/संघ राज्य क्षेत्रों द्वारा अधिनियम के उपबंधों के अनुसार पथ विक्रय के लिए नियम, स्कीम, उपनियम और योजना बनाकर लागू किया जाता है। राजस्थान सरकार द्वारा दी गई जानकारी के अनुसार, राज्य ने क्रमशः 15.02.2016 और 05.09.2017 को अधिनियम के तहत नियम और योजनाएं अधिसूचित की हैं और उसके बाद एक साथ कार्यान्वयन किया जा रहा है।

(ख) और (ग): राज्य सरकार द्वारा दी गई सूचना के अनुसार, अब तक 240 शहरी स्थानीय निकायों (यूएलबी) में से कुल 152 शहर विक्रय समितियाँ (टीवीसी) बनाई गई हैं। टीवीसी के सदस्यों को यूएलबी परिसर में बैठकों के दौरान स्थायी स्थान उपलब्ध कराया जाता है। इसके अलावा, यूएलबी में कुल 1,238 विक्रय ज़ोन बनाए गए हैं, जिनमें स्थानीय नगरपालिकाएँ इन ज़ोन के आवंटन और कार्यान्वयन का प्रबंधन करती हैं। टीवीसी के गठन की यूएलबी-वार स्थिति और बनाए गए विक्रय ज़ोन की संख्या संलग्न **विवरण** में दी गई है।

विवरण-I

क्रम सं.	जिले का नाम	यूएलबी का नाम	बनाए गए वेंडिंग ज़ोन की संख्या	टीवीसी गठन की स्थिति
1	अजमेर	अजमेर	43	टीवीसी गठित

2	अजमेर	ब्यावर	8	टीवीसी गठित
3	अजमेर	किशनगढ़	8	टीवीसी गठित
4	अजमेर	विजय नगर (अजमेर)	2	टीवीसी गठित
5	अजमेर	केकड़ी	2	टीवीसी गठित
6	अजमेर	पुष्कर	3	टीवीसी गठित
7	अजमेर	सरवर	4	टीवीसी गठित
8	अलवर	अलवर	53	टीवीसी गठित
9	अलवर	खेरली	4	टीवीसी गठित
10	अलवर	राजगढ़ (अलवर)	6	टीवीसी गठित
11	अलवर	किशनगढ़ बास	4	टीवीसी गठित
12	अलवर	तिजारा	2	टीवीसी गठित
13	अलवर	खैरथल	4	टीवीसी गठित
14	अलवर	थानागाजी	1	टीवीसी गठित
15	अलवर	बानसूर	0	टीवीसी गठित
16	बांसवाड़ा	बांसवाड़ा	7	टीवीसी गठित
17	बांसवाड़ा	कुशलगढ़	7	टीवीसी गठित
18	बांसवाड़ा	परतापुर गारी	3	टीवीसी गठित
19	बांरा	बांरा	3	टीवीसी गठित
20	बांरा	अन्ता	2	टीवीसी गठित
21	बांरा	छाबड़ा	3	टीवीसी गठित
22	बांरा	मंगरोल	5	टीवीसी गठित
23	बांरा	अटरू	0	टीवीसी गठित
24	बाड़मेर	बालोतरा	12	टीवीसी गठित
25	बाड़मेर	बाड़मेर	16	टीवीसी गठित
26	भरतपुर	भरतपुर	25	टीवीसी गठित
27	भरतपुर	डीग	6	टीवीसी गठित
28	भरतपुर	बयाना	11	टीवीसी गठित
29	भरतपुर	कमान	6	टीवीसी गठित
30	भरतपुर	रूपबास	2	टीवीसी गठित
31	भरतपुर	बांध	0	टीवीसी गठित
32	भरतपुर	नगर	10	टीवीसी गठित
33	भरतपुर	भुसावर	2	टीवीसी गठित
34	भरतपुर	कुम्हेर	2	टीवीसी गठित
35	भरतपुर	नदबई	0	टीवीसी गठित
36	भीलवाड़ा	भीलवाड़ा	12	टीवीसी गठित
37	भीलवाड़ा	शाहपुरा (भीलवाड़ा)	2	टीवीसी गठित
38	भीलवाड़ा	गंगापुर (भीलवाड़ा)	3	टीवीसी गठित
39	भीलवाड़ा	मांडलगढ़	7	टीवीसी गठित
40	भीलवाड़ा	जहाजपुर	4	टीवीसी गठित
41	भीलवाड़ा	आसींद	2	टीवीसी गठित
42	बीकानेर	बीकानेर	21	टीवीसी गठित
43	बीकानेर	नोखा	1	टीवीसी गठित
44	बीकानेर	देशनोक	0	टीवीसी गठित

45	बूंदी	बूंदी	6	टीवीसी गठित
46	बूंदी	लखेरी	3	टीवीसी गठित
47	बूंदी	नैनवा	6	टीवीसी गठित
48	बूंदी	केशवरायपाटन	3	टीवीसी गठित
49	बूंदी	कापरैन	3	टीवीसी गठित
50	बूंदी	इन्द्रगढ़	3	टीवीसी गठित
51	चित्तौड़गढ़	चित्तौड़गढ़	5	टीवीसी गठित
52	चित्तौड़गढ़	निबाहेडा	9	टीवीसी गठित
53	चित्तौड़गढ़	रावतभाटा	4	टीवीसी गठित
54	चित्तौड़गढ़	बारी सादरी	2	टीवीसी गठित
55	चुरू	चुरू	7	टीवीसी गठित
56	दौसा	दौसा	11	टीवीसी गठित
57	दौसा	बांदीकुई	3	टीवीसी गठित
58	दौसा	मनहवा	5	टीवीसी गठित
59	दौसा	लालसोट	5	टीवीसी गठित
60	दौसा	मंडावारी	0	टीवीसी गठित
61	धौलपुर	धौलपुर	3	टीवीसी गठित
62	धौलपुर	बरी	2	टीवीसी गठित
63	धौलपुर	राजाखेड़ा	0	टीवीसी गठित
64	डूंगरपुर	डूंगरपुर	6	टीवीसी गठित
65	डूंगरपुर	सागवाड़ा	5	टीवीसी गठित
66	गंगानगर	अनूपगढ़	4	टीवीसी गठित
67	गंगानगर	केसरीसिंहपुर	3	टीवीसी गठित
68	गंगानगर	सूरतगढ़	3	टीवीसी गठित
69	हनुमानगढ़	हनुमानगढ़	28	टीवीसी गठित
70	हनुमानगढ़	नोहर	7	टीवीसी गठित
71	हनुमानगढ़	भद्र	7	टीवीसी गठित
72	हनुमानगढ़	संगरिया	4	टीवीसी गठित
73	जयपुर	जयपुर ग्रेटर	54	टीवीसी गठित
74	जयपुर	जयपुर हेरिटेज	31	टीवीसी गठित
75	जयपुर	शाहपुरा (जयपुर)	4	टीवीसी गठित
76	जयपुर	चाकसू	0	टीवीसी गठित
77	जयपुर	सांभर	0	टीवीसी गठित
78	जयपुर	बगरू	8	टीवीसी गठित
79	जयपुर	बरसी	0	टीवीसी गठित
80	जैसलमेर	जैसलमेर	56	टीवीसी गठित
81	जालोर	जालोर	6	टीवीसी गठित
82	जालोर	भीनमाल	7	टीवीसी गठित
83	जालोर	सांचोर	3	टीवीसी गठित
84	झालावाड़	झालावाड़	12	टीवीसी गठित
85	झालावाड़	झालरापाटन	5	टीवीसी गठित
86	झालावाड़	भवानी मंडी	3	टीवीसी गठित
87	झालावाड़	पिरावा	4	टीवीसी गठित

88	झालावाड़	अकलेरा	1	टीवीसी गठित
89	झुझुनू	झुझुनू	18	टीवीसी गठित
90	झुझुनू	चिरवा	4	टीवीसी गठित
91	झुझुनू	नवलगढ़	12	टीवीसी गठित
92	झुझुनू	उदयपुरवाटी	4	टीवीसी गठित
93	झुझुनू	सूरजगढ़	3	टीवीसी गठित
94	झुझुनू	बिसाऊ	4	टीवीसी गठित
95	झुझुनू	विद्याविहार	4	टीवीसी गठित
96	झुझुनू	पिलानी	6	टीवीसी गठित
97	झुझुनू	खेतड़ी	3	टीवीसी गठित
98	झुझुनू	मुकुंदगढ़	3	टीवीसी गठित
99	झुझुनू	बगगर	3	टीवीसी गठित
100	झुझुनू	मंडावा	2	टीवीसी गठित
101	करौली	टोडाभीम	3	टीवीसी गठित
102	करौली	सपोत्रा	0	टीवीसी गठित
103	कोटा	कोटा दक्षिण	0	टीवीसी गठित
104	कोटा	कोटा उत्तर	0	टीवीसी गठित
105	कोटा	कैथून	0	टीवीसी गठित
106	कोटा	इटवा	2	टीवीसी गठित
107	नागौर	नागौर	9	टीवीसी गठित
108	नागौर	मकराना	5	टीवीसी गठित
109	नागौर	डीडवाना	2	टीवीसी गठित
110	नागौर	परबतसर	2	टीवीसी गठित
111	नागौर	मेट्टी	5	टीवीसी गठित
112	नागौर	कुचामन सिटी	6	टीवीसी गठित
113	नागौर	नवा	1	टीवीसी गठित
114	नागौर	डेगाना	2	टीवीसी गठित
115	पाली	पाली	8	टीवीसी गठित
116	पाली	सुमेरपुर	6	टीवीसी गठित
117	पाली	जैतारण	5	टीवीसी गठित
118	पाली	तखतगढ़	4	टीवीसी गठित
119	पाली	फालना	3	टीवीसी गठित
120	पाली	सोजत	5	टीवीसी गठित
121	पाली	बाली	4	टीवीसी गठित
122	प्रतापगढ़	प्रतापगढ़	7	टीवीसी गठित
123	प्रतापगढ़	छोटी सादड़ी	4	टीवीसी गठित
124	राजसमंद	राजसमंद	19	टीवीसी गठित
125	राजसमंद	नाथद्वारा	3	टीवीसी गठित
126	राजसमंद	अमेट	0	टीवीसी गठित
127	सवाई माधोपुर	गंगापुर(सवाई माधोपुर)	10	टीवीसी गठित
128	सवाई माधोपुर	सवाई माधोपुर	10	टीवीसी गठित
129	सीकर	सीकर	16	टीवीसी गठित
130	सीकर	नीम-का-थाना	6	टीवीसी गठित

131	सीकर	रींगस	6	टीवीसी गठित
132	सीकर	खंडेला	0	टीवीसी गठित
133	सीकर	लोसल	13	टीवीसी गठित
134	सीकर	खाटूश्यामजी	5	टीवीसी गठित
135	सीकर	श्री माधोपुर	7	टीवीसी गठित
136	सीकर	लक्ष्मणगढ़ (सीकर)	3	टीवीसी गठित
137	सीकर	फतेहपुर	0	टीवीसी गठित
138	सीकर	रामगढ़ शेखावाटी	3	टीवीसी गठित
139	सिरोही	अबू रोड	7	टीवीसी गठित
140	सिरोही	पिंडवाड़ा	7	टीवीसी गठित
141	सिरोही	सिरोही	5	टीवीसी गठित
142	सिरोही	शिवगंज	6	टीवीसी गठित
143	सिरोही	माउंट आबू	6	टीवीसी गठित
144	सिरोही	जवाल	0	टीवीसी गठित
145	टोंक	टोंक	1	टीवीसी गठित
146	टोंक	निवाई	2	टीवीसी गठित
147	टोंक	मालपुरा	6	टीवीसी गठित
148	टोंक	देवली	8	टीवीसी गठित
149	टोंक	उनियारा	4	टीवीसी गठित
150	टोंक	टोडारायसिंह	5	टीवीसी गठित
151	उदयपुर	उदयपुर	53	टीवीसी गठित
152	उदयपुर	भिंडर	4	टीवीसी गठित
153	अलवर	भिवाड़ी	4	पुनः सर्वेक्षण प्रक्रियाधीन
154	अलवर	बहरोड़	3	पुनः सर्वेक्षण प्रक्रियाधीन
155	भरतपुर	सीकरी	0	पुनः सर्वेक्षण प्रक्रियाधीन
156	भरतपुर	उचैन	0	पुनः सर्वेक्षण प्रक्रियाधीन
157	भीलवाड़ा	गुलाबपुरा	3	पुनः सर्वेक्षण प्रक्रियाधीन
158	बीकानेर	श्रीडूंगरगढ़	0	पुनः सर्वेक्षण प्रक्रियाधीन
159	चित्तौड़गढ़	बेगुन	2	पुनः सर्वेक्षण प्रक्रियाधीन
160	चित्तौड़गढ़	कपासन	0	पुनः सर्वेक्षण प्रक्रियाधीन
161	चुरू	सुजानगढ़	19	पुनः सर्वेक्षण प्रक्रियाधीन
162	चुरू	रतनगढ़	7	पुनः सर्वेक्षण प्रक्रियाधीन
163	चुरू	राजगढ़ (चूरु)	5	पुनः सर्वेक्षण प्रक्रियाधीन
164	चुरू	सरदार शहर	9	पुनः सर्वेक्षण प्रक्रियाधीन
165	चुरू	राजलदेसर	6	पुनः सर्वेक्षण प्रक्रियाधीन
166	चुरू	तारानगर	6	पुनः सर्वेक्षण प्रक्रियाधीन
167	चुरू	रतननगर	3	पुनः सर्वेक्षण प्रक्रियाधीन
168	चुरू	छापर	3	पुनः सर्वेक्षण प्रक्रियाधीन
169	चुरू	बीदासर	8	पुनः सर्वेक्षण प्रक्रियाधीन
170	धौलपुर	बसेरी	0	पुनः सर्वेक्षण प्रक्रियाधीन
171	गंगानगर	गंगानगर	15	पुनः सर्वेक्षण प्रक्रियाधीन
172	गंगानगर	रायसिंह नगर	1	पुनः सर्वेक्षण प्रक्रियाधीन
173	गंगानगर	सादूलशहर	1	पुनः सर्वेक्षण प्रक्रियाधीन

174	गंगानगर	पदमपुर	1	पुनः सर्वेक्षण प्रक्रियाधीन
175	गंगानगर	करणपुर	1	पुनः सर्वेक्षण प्रक्रियाधीन
176	गंगानगर	गजसिंहपुर	3	पुनः सर्वेक्षण प्रक्रियाधीन
177	गंगानगर	विजयनगर (गंगानगर)	1	पुनः सर्वेक्षण प्रक्रियाधीन
178	गंगानगर	लालगढ़- जाटान	0	पुनः सर्वेक्षण प्रक्रियाधीन
179	हनुमानगढ़	रावतसर	3	पुनः सर्वेक्षण प्रक्रियाधीन
180	हनुमानगढ़	पीलीबंगा	5	पुनः सर्वेक्षण प्रक्रियाधीन
181	जयपुर	कोटपुतली	5	पुनः सर्वेक्षण प्रक्रियाधीन
182	जयपुर	फुलेरा	5	पुनः सर्वेक्षण प्रक्रियाधीन
183	जयपुर	किशनगढ़ रेनवाल	0	पुनः सर्वेक्षण प्रक्रियाधीन
184	जयपुर	विराटनगर	6	पुनः सर्वेक्षण प्रक्रियाधीन
185	जयपुर	जोबनेर	0	पुनः सर्वेक्षण प्रक्रियाधीन
186	जयपुर	चोमू	0	पुनः सर्वेक्षण प्रक्रियाधीन
187	जैसलमेर	पोखरण	5	पुनः सर्वेक्षण प्रक्रियाधीन
188	जोधपुर	जोधपुर दक्षिण	15	पुनः सर्वेक्षण प्रक्रियाधीन
189	जोधपुर	जोधपुर उत्तर	7	पुनः सर्वेक्षण प्रक्रियाधीन
190	जोधपुर	फलौदी	1	पुनः सर्वेक्षण प्रक्रियाधीन
191	जोधपुर	पिपाडसिटी	8	पुनः सर्वेक्षण प्रक्रियाधीन
192	जोधपुर	बिलाड़ा	5	पुनः सर्वेक्षण प्रक्रियाधीन
193	जोधपुर	भोपालगढ़	0	पुनः सर्वेक्षण प्रक्रियाधीन
194	करौली	हिण्डौन	8	पुनः सर्वेक्षण प्रक्रियाधीन
195	करौली	करौली	4	पुनः सर्वेक्षण प्रक्रियाधीन
196	कोटा	सांगोद	0	पुनः सर्वेक्षण प्रक्रियाधीन
197	कोटा	रामगंज मंडी	0	पुनः सर्वेक्षण प्रक्रियाधीन
198	कोटा	सुल्तानपुर	0	पुनः सर्वेक्षण प्रक्रियाधीन
199	नागौर	लाडनू	2	पुनः सर्वेक्षण प्रक्रियाधीन
200	नागौर	कुचेरा	4	पुनः सर्वेक्षण प्रक्रियाधीन
201	नागौर	मूंडवा	1	पुनः सर्वेक्षण प्रक्रियाधीन
202	पाली	रानीखुर्द	3	पुनः सर्वेक्षण प्रक्रियाधीन
203	पाली	सादरी	5	पुनः सर्वेक्षण प्रक्रियाधीन
204	राजसमंद	देवगढ़	0	पुनः सर्वेक्षण प्रक्रियाधीन
205	सवाई माधोपुर	बामनवास	0	पुनः सर्वेक्षण प्रक्रियाधीन
206	उदयपुर	फतेहनगर	6	पुनः सर्वेक्षण प्रक्रियाधीन
207	उदयपुर	सलुम्बर	12	पुनः सर्वेक्षण प्रक्रियाधीन
208	उदयपुर	कानोड़	4	पुनः सर्वेक्षण प्रक्रियाधीन
209	अजमेर	नसीराबाद	0	आवश्यक नहीं, छावनी क्षेत्र
210	अलवर	बहादुरपुर	0	नव निर्मित शहरी स्थानीय निकायों का सर्वेक्षण किया जाएगा
211	अलवर	बारदोद	0	नव निर्मित शहरी स्थानीय निकायों का सर्वेक्षण किया जाएगा
212	अलवर	बड़ौदा मेव	0	नव निर्मित शहरी स्थानीय निकायों का सर्वेक्षण किया जाएगा

213	अलवर	गोविन्दगढ़	0	नव निर्मित शहरी स्थानीय निकायों का सर्वेक्षण किया जाएगा
214	अलवर	कोट कासिम	0	नव निर्मित शहरी स्थानीय निकायों का सर्वेक्षण किया जाएगा
215	अलवर	लक्ष्मणगढ़ (अलवर)	0	नव निर्मित शहरी स्थानीय निकायों का सर्वेक्षण किया जाएगा
216	अलवर	नीमराना	0	नव निर्मित शहरी स्थानीय निकायों का सर्वेक्षण किया जाएगा
217	अलवर	रामगढ़	0	नव निर्मित शहरी स्थानीय निकायों का सर्वेक्षण किया जाएगा
218	अलवर	टपुकड़ा	0	नव निर्मित शहरी स्थानीय निकायों का सर्वेक्षण किया जाएगा
219	बाड़मेर	सिवाना	0	नव निर्मित शहरी स्थानीय निकायों का सर्वेक्षण किया जाएगा
220	भीलवाड़ा	हमीरगढ़	0	नव निर्मित शहरी स्थानीय निकायों का सर्वेक्षण किया जाएगा
221	बीकानेर	खाजूवाला	0	नव निर्मित शहरी स्थानीय निकायों का सर्वेक्षण किया जाएगा
222	दौसा	मंडावर	0	नव निर्मित शहरी स्थानीय निकायों का सर्वेक्षण किया जाएगा
223	धौलपुर	सिरमथुरा	0	नव निर्मित शहरी स्थानीय निकायों का सर्वेक्षण किया जाएगा
224	हनुमानगढ़	टिब्बी	0	नव निर्मित शहरी स्थानीय निकायों का सर्वेक्षण किया जाएगा
225	जयपुर	मनोहरपुर	0	नव निर्मित शहरी स्थानीय निकायों का सर्वेक्षण किया जाएगा
226	जयपुर	नारायण	0	नव निर्मित शहरी स्थानीय निकायों का सर्वेक्षण किया जाएगा
227	जयपुर	पावटा	0	नव निर्मित शहरी स्थानीय निकायों का सर्वेक्षण किया जाएगा
228	जालोर	रानीवाड़ा	0	नव निर्मित शहरी स्थानीय निकायों का सर्वेक्षण किया जाएगा
229	झुंझुनूं	गुढ़ागौरजी	0	नव निर्मित शहरी स्थानीय निकायों का सर्वेक्षण किया जाएगा
230	जोधपुर	बालेसर सट्टा	0	नव निर्मित शहरी स्थानीय निकायों का सर्वेक्षण किया जाएगा
231	नागौर	बासनी	0	नव निर्मित शहरी स्थानीय निकायों का सर्वेक्षण किया जाएगा
232	नागौर	बोरवाड	0	नव निर्मित शहरी स्थानीय निकायों का सर्वेक्षण किया जाएगा
233	नागौर	जायल	0	नव निर्मित शहरी स्थानीय निकायों का सर्वेक्षण किया जाएगा

234	पाली	मारवाड़ जंक्शन	0	नव निर्मित शहरी स्थानीय निकायों का सर्वेक्षण किया जाएगा
235	प्रतापगढ़	धरियावाड़	0	नव निर्मित शहरी स्थानीय निकायों का सर्वेक्षण किया जाएगा
236	सवाई माधोपुर	बोनली	0	नव निर्मित शहरी स्थानीय निकायों का सर्वेक्षण किया जाएगा
237	सीकर	अजीतगढ़	0	नव निर्मित शहरी स्थानीय निकायों का सर्वेक्षण किया जाएगा
238	सीकर	दातारामगढ़	0	नव निर्मित शहरी स्थानीय निकायों का सर्वेक्षण किया जाएगा
239	उदयपुर	ऋषभदेव	0	नव निर्मित शहरी स्थानीय निकायों का सर्वेक्षण किया जाएगा
240	उदयपुर	सेमारी	0	नव निर्मित शहरी स्थानीय निकायों का सर्वेक्षण किया जाएगा
कुल			1238	

बायो-एटीएफ कार्यक्रम

4596. डॉ. राजीव भारद्वाज:

क्या नागर विमानन मंत्री यह बताने की कृपा करेंगे कि:

(क) वर्ष 2014 से अब तक कुल कितने ग्रीनफील्ड विमानपत्तनों का निर्माण किया गया है;

(ख) क्या सरकार ने विमानन क्षेत्र के डि कार्बोनाइजेशन लक्ष्य को प्राप्त करने के लिए बायो-एटीएफ कार्यक्रम तैयार किया है;

(ग) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(घ) क्या सरकार ने बायो-एविएशन टरबाइन ईंधन कार्यक्रम समिति का गठन किया है; और

(ङ) यदि हां, तो उक्त समिति द्वारा किए जाने वाले कार्य सहित तत्संबंधी ब्यौरा क्या है?

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोले):

(क): वर्ष 2014 से 12 (बारह) ग्रीनफील्ड हवाईअड्डों दुर्गापुर, शिरडी, कन्नूर, पाक्योंग, कालाबुरगी, ओरवाकल (कुर्नूल), सिंधुदुर्ग, कुशीनगर, ईटानगर (होलोंगी), मोपा, शिवमोगा और राजकोट (हीरासर) का निर्माण और प्रचालन किया गया है।

(ख) से (ङ): विमानन क्षेत्र के डीकार्बोनाइजेशन के लक्ष्यों को साकार करने के लिए, पेट्रोलियम और प्राकृतिक गैस मंत्रालय (एमओपीएंडएनजी) ने स्वच्छ ईंधन के उपयोग को बढ़ावा देने के लिए देश में बायो-एटीएफ कार्यक्रम को आगे बढ़ाने के लिए बायो-एविएशन टर्बाइन ईंधन (एटीएफ) कार्यक्रम समिति का गठन किया था। समिति के विचारार्थ विषयों में अन्य बातों के साथ-साथ कच्चे माल का उत्पादन/मांग, प्रौद्योगिकी, बीआईएस मानक, इंजन के निष्पादन पर प्रभाव आदि शामिल थे। हितधारकों से प्राप्त टिप्पणियों, देश में बनने वाले संधारणीय विमानन ईंधन (एसएएफ) संयंत्रों की क्षमताओं और अनुमानित एटीएफ बिक्री के आधार पर राष्ट्रीय जैव ईंधन समन्वय समिति द्वारा, एटीएफ में एसएएफ के निम्नलिखित प्रारंभिक सांकेतिक मिश्रण प्रतिशत को अंतरराष्ट्रीय उड़ानों के लिए अनुमोदित किया गया है : 2027 तक 1% एसएएफ सांकेतिक मिश्रण लक्ष्य, 2028 तक 2% एसएएफ मिश्रण लक्ष्य और 2030 तक 5% एसएएफ मिश्रण लक्ष्य।

श्री रेणुका जी बांध परियोजना

4597. श्री सुरेश कुमार कश्यप:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

- (क) सरकार द्वारा स्वीकृत श्री रेणुका जी बांध परियोजना के निर्माण कार्य की वर्तमान स्थिति क्या है;
- (ख) अब तक पूरे हो चुके और पूरा किए जाने वाले निर्माण कार्य का ब्यौरा क्या है;
- (ग) निर्माण कार्य पर अब तक उपयोग की गई कुल धनराशि का ब्यौरा क्या है; और
- (घ) उक्त बांध का निर्माण कार्य कब तक पूरा होने की संभावना है?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क) से (घ): रेणुका जी परियोजना को हिमाचल प्रदेश सरकार की एक सार्वजनिक क्षेत्र की कंपनी, हिमाचल प्रदेश पावर कॉर्पोरेशन (एचपीपीसीएल) द्वारा कार्यान्वित किया जा रहा है।

एचपीपीसीएल द्वारा सूचित किया गया है कि डायवर्जन टनल की भूगर्भीय जांच पूरी हो गई है और स्पेसिफिकेशन ड्राइंग का कार्य पूरा किया जा रहा है। इसके अलावा, परियोजना के लिए अपेक्षित कुल 954.27 हेक्टेयर भूमि में से 947.4 हेक्टेयर निजी भूमि अधिग्रहित कर ली गई है। इस परियोजना

के लिए फरवरी 2025 तक 2,468.56 करोड़ रुपए की राशि व्यय की गई है। व्यय मुख्यतः भूमि अधिग्रहण, प्रतिपूरक वनीकरण निधि प्रबंधन एवं योजना प्राधिकरण (सीएएमपीए) से अपेक्षित पर्यावरणीय मंजूरी के लिए धन जमा करने, जांच आदि पर हुआ है।

परियोजना के विनिर्माण कार्यों को जून, 2030 तक पूरा करना तय किया गया है।

बिहार के कैमूर और रोहतास जिलों के लिए जलापूर्ति

4598. श्री मनोज कुमार:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या सरकार का बिहार के कैमूर और रोहतास जिलों के शहरी और पहाड़ी क्षेत्रों में जलापूर्ति का एक स्वतंत्र स्रोत उपलब्ध कराने का विचार है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और

(ख) सरकार द्वारा बिहार के सासाराम और कैमूर के शहरी और पहाड़ी क्षेत्रों में जलापूर्ति के नए स्रोतों के सृजन के लिए क्या उपाय किए गए हैं/किए जा रहे हैं?

जल शक्ति मंत्रालय में राज्य मंत्री; तथा रेल मंत्रालय में राज्य मंत्री (श्री वी. सोमन्ना):

(क) और (ख): भारत सरकार अगस्त 2019 से, राज्यों/संघ राज्य क्षेत्रों की भागीदारी से देश के प्रत्येक ग्रामीण परिवार के लिए नल जल आपूर्ति का प्रावधान करने हेतु जल जीवन मिशन (जेजेएम) कार्यान्वित कर रही है। 'पेयजल' राज्य का विषय है और इसलिए जल जीवन मिशन के अंतर्गत स्कीमों सहित पेयजल आपूर्ति स्कीमों की आयोजना, अनुमोदन, कार्यान्वयन, संचालन एवं रखरखाव का उत्तरदायित्व राज्य/संघ राज्य क्षेत्र सरकारों का है। भारत सरकार तकनीकी और वित्तीय सहायता प्रदान करके राज्यों की सहायता करती है।

बिहार राज्य सरकार द्वारा सूचित किए गए अनुसार, कैमूर जिले के औधुरा ब्लॉक की 6 पंचायतों में सतही जल पर आधारित एक बहु-ग्राम योजना प्रस्तावित है। इसी तरह रोहतास जिले के पर्वतीय क्षेत्रों के लिए 114 सौर ऊर्जा-आधारित जलापूर्ति योजनाओं का निर्माण किया गया है। कैमूर और रोहतास जिले के पहाड़ी क्षेत्रों में शेष परिवारों या नव विकसित बसावटों के लिए, राज्य सरकार द्वारा नई योजनाएं लायी जा रही हैं।

आवासन और शहरी कार्य मंत्रालय द्वारा सूचित किए गए अनुसार, भारत सरकार ने विभिन्न दिशानिर्देशों को जारी करने तथा राष्ट्रीय मिशनों अर्थात् अटल नवीकरण और शहरी परिवर्तन मिशन (अमृत) तथा 'अमृत 2.0' के कार्यान्वयन के माध्यम से शहरी क्षेत्रों में जल के स्थायी प्रबंधन की दिशा में कई कदम उठाए हैं। अमृत को 25 जून 2015 को देश भर के 500 चयनित शहरों (विलय बाद 485) में शुरू किया गया था जबकि अमृत 2.0 को 1 अक्टूबर 2021 को देश के सभी सांविधिक शहरों को कवर करते हुए शुरू किया गया था ताकि जल आपूर्ति की सार्वभौमिक कवरेज सुनिश्चित किया जा सके और शहरों को 'जल सुरक्षित' बनाया जा सके। योजना के अंतर्गत, राज्यों/संघ राज्य क्षेत्रों को मिशन से संबंधित दिशानिर्देशों के व्यापक फ्रेमवर्क के भीतर परियोजनाओं का डिजाइन, अनुमोदन, प्राथमिकता देने तथा कार्यान्वयन करने का अधिकार प्रदान किया गया है। आवासन और शहरी कार्य मंत्रालय द्वारा राज्यों/संघ राज्य क्षेत्रों के मुख्य सचिव की अध्यक्षता वाली राज्य की उच्च अधिकार-प्राप्त संचालन समिति (एसएचपीएससी) की सिफारिश के अनुसार राज्य जल कार्य योजनाओं (एसडब्ल्यूएपी) तथा अमृत 2.0 के तहत राज्य वार्षिक कार्य योजनाओं (एसएएपी) को मंजूरी दी जाती है।

बिहार के रोहतास जिले के शहरी क्षेत्रों में, अमृत के तहत 186.82 करोड़ रुपये की लागत वाली 03 जल आपूर्ति परियोजनाएं शुरू की गईं और ये पूरी हो चुकी हैं, जबकि अमृत 2.0 के तहत 98.98 करोड़ रुपये की लागत वाली 02 जल आपूर्ति परियोजनाएं शुरू की गई हैं। इसके अलावा, कैमूर जिले के किसी भी शहर को अमृत के तहत कवर नहीं किया गया था और अब तक, अमृत 2.0 के तहत जिले में किसी भी परियोजना को अभिचिह्नित नहीं किया गया है।

FOOD SAFETY STANDARD

4599. SHRI CHARANJIT SINGH CHANNI:

Will the Minister of **FOOD PROCESSING INDUSTRIES** be pleased to state:

- (a) whether the Government is aware of the violations of food safety standards in e-commerce platforms and departmental stores, particularly the sale of near-

expiry food products and if so, the number of complaints received during the last three years and the current year;

(b) whether the Government plans to regulate the sale of near-expiry food products at discounted prices by online and offline retailers and if so, the measures taken by the Government in this regard;

(c) whether the Government has taken any steps to monitor and prevent the sale of expired or near-expiry food items and if so, the punitive actions taken by the Government; and

(d) whether the Government intends to issue stricter guidelines for e-commerce platforms and departmental stores to ensure food safety and if so, the manner in which the enforcement would be ensured?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH):

(a): Food Safety and Standards Authority of India (FSSAI) was established under Ministry of Health and Family Welfare as per provisions contained in the Food Safety and Standards Act 2006 (i.e. **FSS Act 2006**) and it has been mandated for laying down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import to ensure availability of safe and wholesome food for human consumption.

The details of the complaints received by FSSAI w.r.t e-commerce platforms (including those related to products sold near expiry date), as on 21.03.2025, are given as under:

FY	Grievances Received	Grievances Resolved
2020-2021	102	93
2021-2022	498	455
2022-2023	714	621
2023-2024	919	648
2024-2025	1379	707
Total	3612	2524

(b) to (d): FSSAI has taken the following steps to regulate/monitor and prevent the sale of expired or near-expiry food products:

- i. Issued the guidelines for operations of e-commerce Food Business Operators (FBOs) on various Regulatory Requirements.
- ii. Notified Food Safety and Standards (Licensing and Registration of Food Business) Amendment Regulations, 2020 for the Licensing and Registration of E-Commerce Food Business Operator.
- iii. Issued advisories for e-commerce FBOs. Advisory dated 03.12.2024, which inter alia highlight the following need for e-commerce FBOs to prioritize -
 - a. The training of last mile delivery personnel.
 - b. product claims made on e-commerce platforms must be fully aligned with the information provided on the product's physical label.
 - c. ensure that food products being delivered have sufficient remaining shelf life (min 30% or 45 days before expiry), and
 - d. display of FSSAI license/registration number of sellers by the FBO.
- iv. FSSAI undertakes regular surveillance, monitoring, inspection and random sampling of food products from manufacturers/sellers and the food products sold online through e-commerce platforms, throughout the year. In case of non-

conformity found, the correction measures are taken as per FSS Act 2006 and the Rules and Regulations made thereunder.

उत्तर प्रदेश में भूजल में आर्सेनिक का स्तर

4600. श्री देवेश शाक्य:

क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार को इस बात की जानकारी है कि उत्तर प्रदेश के एटा, कासगंज, मैनपुरी, कन्नौज और औरैया सहित 45 जिलों में भू-जल में आर्सेनिक की मात्रा 0.01 मिग्रा/लीटर से अधिक पाई गई है;
- (ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है और सरकार द्वारा इस संदूषण को कम करने और इस संबंध में सुधारात्मक उपायों को कार्यान्वित करने के लिए क्या प्रयास किए गए हैं/किए जा रहे हैं;
- (ग) क्या सरकार ने आर्सेनिक प्रभावित क्षेत्रों में स्वास्थ्य पर पड़ने वाले किसी प्रभाव का आकलन किया है और यदि हां, तो तत्संबंधी ब्यौरा क्या है; और
- (घ) सरकार द्वारा आर्सेनिक प्रभाव के खतरों के बारे में जन जागरूकता बढ़ाने और सुरक्षित पेयजल पद्धतियों को बढ़ावा देने के लिए क्या कदम उठाए गए हैं/उठाए जा रहे हैं?

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी):

(क) और (ख): केन्द्रीय भूमि जल बोर्ड (सीजीडब्ल्यूबी) द्वारा भूमि जल गुणवत्ता मॉनीटरिंग कार्यक्रम और विभिन्न वैज्ञानिक अध्ययनों के भाग के रूप में क्षेत्रीय स्तर पर भूमि जल गुणवत्ता आंकड़े तैयार किए जाते हैं। सीजीडब्ल्यूबी द्वारा तैयार की गई वार्षिक भूजल गुणवत्ता रिपोर्ट-2024 के अद्यतन आंकड़ों के अनुसार, उत्तर प्रदेश के 29 जिलों के अलग-अलग पाकेटों में भूजल में निर्धारित सीमा से अधिक आर्सेनिक होने की सूचना प्राप्त हुई है। उत्तर प्रदेश में अनुमत सीमा (>0.01 एमजी/लीटर) से अधिक आर्सेनिक का जिलावार वितरण का ब्यौरा संलग्न **विवरण** में दिया गया है।

जल राज्य का विषय है। भूजल संसाधनों का स्थायी विकास और प्रबंधन मुख्यतः राज्य सरकारों का दायित्व है। तथापि, केन्द्र सरकार द्वारा अपनी विभिन्न स्कीमों और परियोजनाओं के माध्यम से

तकनीकी एवं वित्तीय सहायता के माध्यम से उत्तर प्रदेश सहित राज्य सरकारों के प्रयासों में सहायता प्रदान की जाती है। इस दिशा में, देश में भूजल संसाधनों के संरक्षण और स्थायी विकास के लिए जल शक्ति मंत्रालय और अन्य केंद्रीय मंत्रालयों द्वारा उठाए गए महत्वपूर्ण कदम निम्नलिखित हैं:-

- सीजीडब्ल्यूबी के पास उपलब्ध भूजल गुणवत्ता संबंधी आंकड़ों को रिपोर्टों के माध्यम से पब्लिक डोमेन में साझा किया जाता है और आवश्यक सुधारात्मक उपाय करने के लिए संबंधित राज्य सरकारों के साथ भी साझा किया जाता है। भूजल गुणवत्ता पर ज्ञान के प्रसार में और तेजी लाने के लिए, सीजीडब्ल्यूबी द्वारा अर्ध-वार्षिक भूजल गुणवत्ता बुलेटिन और पाक्षिक अलर्ट जारी करने की प्रथा शुरू की गई है ताकि सूचित क्षेत्रों में तत्काल कार्रवाई शुरू की जा सके।
- सीजीडब्ल्यूबी के राष्ट्रीय जलभूत मानचित्रण कार्यक्रम (नेक्यूम) के अंतर्गत भूजल में आर्सेनिक जैसे विषैले पदार्थों द्वारा संदूषण सहित भूजल गुणवत्ता के पहलू पर विशेष ध्यान दिया जा रहा है। सीजीडब्ल्यूबी द्वारा संदूषण मुक्त जलभूतों का दोहन करने के लिए सीमेंट सीलिंग प्रौद्योगिकी का उपयोग करते हुए आर्सेनिक प्रभावित क्षेत्रों में आर्सेनिक मुक्त कूपों का सफलतापूर्वक निर्माण किया गया है। उत्तर प्रदेश में नेक्यूम कार्यक्रम के अंतर्गत आर्सेनिक सुरक्षित जलभूतों का दोहन करने वाले 294 अन्वेषणात्मक कूपों का निर्माण किया गया है। इसके अतिरिक्त, प्राप्त सूचना के अनुसार, उत्तर प्रदेश जल निगम द्वारा भी इस प्रौद्योगिकी को अपनाया गया है और 9 जिलों में सीमेंट सीलिंग प्रौद्योगिकी का उपयोग करते हुए 204 कूपों का निर्माण किया गया है जिससे 5 लाख निवासियों को इसका लाभ प्राप्त हुआ।
- सीपीसीबी द्वारा बिंदु स्रोतों को नियंत्रित करने के लिए जल प्रदूषण पर एक व्यापक कार्यक्रम बनाया है, जिसके मुख्य घटक पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 के तहत अधिसूचित अपशिष्टों के निर्वहन के लिए उद्योग विशिष्ट मानकों और सामान्य मानकों का विकास, जिन्हे एसपीबी/ पीसीसी द्वारा सहमति तंत्र से कार्यान्वित किया जाना; लघु उद्योगों के समूह के लिए सामनी अपशिष्ट उपचार संयंत्रों (सीईटीपी) की स्थापना; अपशिष्ट की गुणवत्ता आदि के विषय में वास्तविक समय पर सूचना प्राप्त करने के लिए अत्यधिक

प्रदूषणकारी उद्योगों द्वारा ऑनलाइन सतत अपशिष्ट मॉनीटरिंग प्रणाली (ओसीईएमएस) की स्थापना आदि है।

- भारत सरकार द्वारा राज्यों की साझेदारी में, अगस्त 2019 से जल जीवन मिशन (जेजेएम) – हर घर जल का कार्यान्वयन किया जा रहा है, ताकि देश के प्रत्येक ग्रामीण परिवार को पर्याप्त मात्रा में, निर्धारित गुणवत्ता और नियमित एवं दीर्घकालिक आधार पर नल के पेय जल की आपूर्ति का प्रावधान किया जा सके। जेजेएम के तहत, भारतीय मानक ब्यूरो के बीआईएस: 10500 मानकों को नल के माध्यम से जल सेवा वितरण की गुणवत्ता के लिए निर्धारित मानदंडों के रूप में अपनाया गया है। जल जीवन मिशन की शुरुआत के बाद से ही जल सुरक्षा इसकी प्रमुख प्राथमिकताओं में से एक रही है।

- जेजेएम के तहत, घरों में नल से पानी की आपूर्ति प्रदान करने के लिए जल आपूर्ति स्कीमों की योजना बनाते समय, गुणवत्ता प्रभावित बस्तियों को प्राथमिकता दी जाती है। किसी विशेष वित्तीय वर्ष में राज्यों/संघ राज्य क्षेत्रों को निधियों का आबंटन करते समय, आर्सेनिक सहित रासायनिक संदूषकों द्वारा प्रभावित रिहाइशों में निवास करने वाली जनसंख्या को 10% का वेटेज दिया जाता है।

(ग): पेयजल के प्रयोजनार्थ लंबे समय तक अनुमत्य सीमा से अधिक आर्सेनिक युक्त पेयजल के उपयोग से स्वास्थ्य पर अनेक प्रतिकूल प्रभाव पड़ सकते हैं। स्वास्थ्य एवं परिवार कल्याण मंत्रालय द्वारा प्रदान की गई सूचना के अनुसार, आर्सेनिक के संपर्क में आने से बच्चों में त्वचा में घाव, कैंसर, हृदयवाहिका रोग और विकास संबंधी समस्याएं हो सकती हैं।

(घ): आर्सेनिक प्रभाव के खतरों के बारे में जन जागरूकता बढ़ाने के लिए केन्द्र सरकार द्वारा कई उपाय शुरू किए गए हैं:

- सबसे पहले, स्वास्थ्य और परिवार कल्याण मंत्रालय द्वारा "भारत में आर्सेनिकोसिस का पता लगाने, रोकथाम और प्रबंधन" के लिए तकनीकी दिशानिर्देश तैयार किए गए हैं और स्वास्थ्य अधिकारियों और कार्यक्रम प्रबंधकों द्वारा उपयोग के लिए प्रभावित राज्यों के साथ साझा किए गए हैं। इनका उपयोग

चिकित्सा अधिकारियों, पैरामीडियल कार्यकर्ताओं आदि जैसे फील्ड कार्यकर्ताओं के प्रशिक्षण के लिए भी किया जाता है।

- स्वास्थ्य और परिवार कल्याण मंत्रालय द्वारा रोग के लक्षणों और आर्सेनिकोसिस की रोकथाम के बारे में जागरूकता का सृजन करने करने के लिए, प्रभावित राज्यों के साथ सूचना, शिक्षा और संचार (आईईसी) सामग्री भी साझा की गई है।
- इसके अतिरिक्त, सीजीडब्ल्यूबी द्वारा किए जा रहे वैज्ञानिक अध्ययनों के परिणामों के प्रसार के लिए और आर्सेनिक जैसे विषैले तत्वों द्वारा संदूषण के मुद्दों सहित भूजल से संबंधित मुद्दों के बारे में जन जागरूकता बढ़ाने के लिए जमीनी स्तर पर जन संपर्क कार्यक्रम (पीआईपी) आयोजित किया जाता है।
- जल जीवन मिशन के तहत पेयजल की गुणवत्ता के बारे में जागरूकता को जमीनी स्तर तक ले जाने के लिए, "पेयजल गुणवत्ता मॉनीटरिंग और निगरानी ढांचा" तैयार किया गया था और अक्टूबर 2021 में राज्यों को प्रसारित किया गया था। उपर्युक्त ढांचे के कार्यान्वयन को सुलभ बनाने के लिए देश में 2100 से अधिक जल गुणवत्ता परीक्षण प्रयोगशालाएं स्थापित की गई हैं। इसके अतिरिक्त, फील्ड टेस्ट किट (एफटीके) के माध्यम से जल के नमूनों का परीक्षण करने के लिए प्रत्येक गांव से पांच व्यक्तियों, अधिमानतः महिलाओं को चिन्हित कर उन्हें प्रशिक्षित किया जाता है। अब तक देश में 24 लाख से अधिक महिलाओं को प्रशिक्षण दिया जा चुका है, जिनमें से 5.53 लाख उत्तर प्रदेश में हैं।

विवरण

उत्तर प्रदेश राज्य में अनुमत्य सीमा से अधिक आर्सेनिक का जिलावार वितरण

क्र.सं.	जिले का नाम	विश्लेषण किए गए नमूनों की कुल संख्या	अनुमत्य सीमा से अधिक (>0.01 मिग्रा/ली) आर्सेनिक दर्शाए गए नमूनों की संख्या	अनुमत्य सीमा से अधिक (>0.01 मिग्रा/ली) आर्सेनिक दर्शाए गए नमूनों का प्रतिशत
1	अलीगढ़	34	1	2.9
2	आजमगढ़	8	2	25
3	बागपत	9	1	11.1
4	बहराईच	18	11	61.1
5	बलिया	11	5	45.5
6	बलरामपुर	33	5	15.2
7	बाराबंकी	20	1	5

8	बरेली	14	2	14.3
9	बस्ती	8	1	12.5
10	बिजनौर	17	3	17.6
11	बुलन्दशहर	24	1	4.2
12	देवरिया	21	1	4.8
13	फैजाबाद/अयोध्या	11	1	9.1
14	गोंडा	11	5	45.5
15	गोरखपुर	33	1	3.0
16	हरदोई	21	3	14.3
17	कुशीनगर	11	2	18.2
18	लखीमपुर खीरी	50	23	46.0
19	मैनपुरी	10	1	10
20	मिर्जापुर	30	2	6.7
21	मुरादाबाद	12	5	41.7
22	पीलीभीत	23	4	17.4
23	रायबरेली	15	1	6.7
24	रामपुर	9	2	22.2
25	सहारनपुर	15	1	6.7
26	संभल	5	1	20
27	संत कबीर नगर	24	3	12.5
28	शाहजहांपुर	22	2	9.1
29	सिद्धार्थ नगर	36	2	5.6
	कुल	555	93	16.8

माननीय अध्यक्ष: माननीय सदस्यगण, मुझे निम्नलिखित माननीय सदस्यों श्री राजेश रंजन, एडवोकेट चन्द्र शेखर, श्री वीरेन्द्र सिंह, श्री मनीष तिवारी, प्रो. सौगत राय, श्री गौरव गोगोई और श्री कोडिकुन्नील सुरेश द्वारा कुछ विषयों पर स्थगन प्रस्ताव की सूचनाएँ प्राप्त हुई हैं। स्थगन प्रस्ताव की किसी भी सूचना के लिए अनुमति प्रदान नहीं की गई है।

... (व्यवधान)

श्री मनीष तिवारी (चंडीगढ़) : महोदय, एक मिनट के लिए मेरी बात सुन लीजिए।... (व्यवधान)

12.02 hrs

PAPERS LAID ON THE TABLE

माननीय अध्यक्ष: अब पत्र सभा पटल पर रखे जाएंगे।

आइटम नंबर 2, श्री श्रीपाद यesso नाइक जी।

THE MINISTER OF STATE IN THE MINISTRY OF POWER; AND MINISTER OF STATE IN THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI SHRIPAD YESSO NAIK): Sir, I rise to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 182 of the Electricity Act, 2003:-

- (i) The Joint Electricity Regulatory Commission of UT of JandK and UT of Ladakh (Framework for Resource Adequacy) Regulations, 2024 published in Notification No. JERC-JKL/REG/2024/13 in Gazette of India dated 18th February, 2025.
- (ii) The Joint Electricity Regulatory Commission for the UT of JandK and UT of Ladakh, (Recruitment, Control and Service Conditions of

Officers and Staff) Regulations, 2024 published in Notification No. JERC/Accts-08/2024/12 in Gazette of India dated 19th December, 2024.

[Placed in Library, See No. LT2467/18/25]

(2) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (i) The Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (First Amendment) Regulations, 2024 published in Notification No. F.No.L-1/260/2021/CERC in Gazette of India dated 24th December, 2024.
- (ii) Notification No. L-1/260/2021/CERC published in Gazette of India dated 0th December, 2024 notifying that Clause 8 of Regulation 8 of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2024 shall, unless notified otherwise, come into effect from 00.00 hours of 23.12.2024 and until the period ending 24.00 hours of 22.12.2024, para 27(3) (a) of the Order dated 06.02.2023 in Petition No. 01/SM/2023 shall continue to be in operation.

[Placed in Library, See No. LT2468/18/25]

सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री अजय टम्टा): महोदय, मैं राष्ट्रीय राजमार्ग अधिनियम, 1956 की धारा 10 के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ :-

- (1) का.आ. 613(अ) जो दिनांक 4 फरवरी, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो टीओटी मोड पर हरियाणा और उत्तर प्रदेश राज्य में एनएच सं. एनई2 पर किमी 1.000 से किमी 136.000 तक [एनएच-44 (पुराना एनएच-1) पर किमी 36.083 से 1.00 किमी दूरी से शुरू होकर एनएच-19 (पुराना एनएच-2) पर किमी 64.330 से 1.00 किमी दूरी पर समाप्त होने वाले] के खंड के उपयोग के लिए दिनांक 05 सितंबर, 2022 के का.आ. 4153(अ) द्वारा प्रकाशित प्रयोक्ता शुल्क अधिसूचना के बारे में है।
- (2) का.आ. 686(अ) जो दिनांक 10 फरवरी, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो कर्नाटक राज्य में एनएच-218 (नया एनएच-52) के बीजापुर-हुबली खंड पर किमी 56.000 से किमी 106.260 तक पक्की सड़क सहित दो लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।
- (3) का.आ. 687(अ) जो दिनांक 10 फरवरी, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो हाइब्रिड वार्षिकी मोड पर झारखंड राज्य में एनएच-33 और (पुराने एनएच-80) के डिजाइन चनेज किमी 232.100 से किमी 242.450 (वर्तमान किमी 235.132 से किमी 245.600) तक मिर्जा चौकी से फरक्का खंड के चार लेन के निर्माण की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।
- (4) का.आ. 698(अ) जो दिनांक 11 फरवरी, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो तेलंगाना राज्य में एनएच-44 (पुराने एनएच-7) पर एमएच/टीएस बॉर्डर से आर्मूर (किमी 175.000 से किमी 313.507 तक) और अदलूर येल्लारेड्डी से बोवेनपल्ली (किमी 373.762 से किमी 486.838 तक) तक 4/6 लेन की टोलिंग, संचालन, रखरखाव और अंतरण की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।
- (5) का.आ. 819(अ) जो दिनांक 14 फरवरी, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो राजस्थान राज्य में राष्ट्रीय एक्सप्रेसवे संख्या एनई-4सी के किमी 0.000 से किमी 66.916 (लंबाई 66.916 किमी) तक के खंड के उपयोग की परियोजना के लिए प्रयोक्ता

शुल्क अधिसूचना के बारे में है।

[Placed in Library, See No. LT2469/18/25]

- (6) का.आ. 820(अ) जो दिनांक 14 फरवरी, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो मध्य प्रदेश राज्य में भारतमाला परियोजना चरण-I के अंतर्गत एनएच-347बीजी (इंदौर से बोरगांव, पैकेज-II और पैकेज-III) डिजाइन चेनेज किमी 9.000 से डिजाइन चेनेज किमी 82.810 (लंबाई 74.30 किमी) के तेजाजी नगर से बलवाड़ा से धनगांव खंड को चार लेन का बनाने की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।
- (7) का.आ. 928(अ) जो दिनांक 20 फरवरी, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो उत्तर प्रदेश राज्य में एनएच संख्या 731 के हरदोई बाईपास के अंत से हरदोई जिले के अंत तक (किमी 175.080 से किमी 229.070 तक) खंड की चार और अधिक लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।
- (8) का.आ. 929(अ) जो दिनांक 20 फरवरी, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो तमिलनाडु राज्य में एनएच-67 (नई संख्या 83) के डिजाइन किमी 80.000 से किमी 136.490 (वर्तमान किमी 80.000 से किमी 135.750) तक तंजावुर-त्रिची खंड को चार लेन का बनाने की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।
- (9) का.आ. 931(अ) जो दिनांक 21 फरवरी, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो ईपीसी मोड के तहत मध्य प्रदेश राज्य में एनएच-752बी के चेनेज 26.400 से 27.500 तक 1.1 किमी को छोड़कर और चेनेज 22.800 से 29.600 (वर्तमान किमी 0.000 से किमी 40.800 तक) तक 6.8 किमी बाईपास को शामिल करते हुए डिजाइन किमी 0.000 से किमी 40.400 तक जीरापुर-सुसनेर-एमपी-आरजे सीमा सड़क की पक्की सड़क के साथ 2 लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।
- (10) का.आ. 983(अ) जो दिनांक 27 फरवरी, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो उत्तर प्रदेश राज्य में ईपीसी मोड पर मुजफ्फरनगर-मीरांपुर खंड के डिजाइन किमी

97.450 से डिजाइन किमी 123.450 (वर्तमान किमी 5.085 से किमी 30.610) तक और डिजाइन किमी 0.000 से डिजाइन किमी 10.157 तक (वर्तमान किमी 72.600 से किमी 113.450) और मुजफ्फरनगर शहर को बाईपास करते हुए एनएच-709एडी और एनएच-334 को जोड़ने वाले मुजफ्फरनगर खंड की चार या अधिक लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

- (11) का.आ. 984(अ) जो दिनांक 27 फरवरी, 2025 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो मध्य प्रदेश राज्य में एनएच-47 के डिजाइन किमी (-) 0.400 से 121.248 तक हरदा-बेतूल खंड के चार या अधिक लेन की परियोजना के लिए प्रयोक्ता शुल्क अधिसूचना के बारे में है।

[Placed in Library, See No. LT 2470/18/25]

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES; AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS
(SHRI RAVNEET SINGH): Sir, I rise to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Food Technology, Entrepreneurship and Management, Thanjavur, for the year 2023-2024.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Food Technology, Entrepreneurship and Management, Thanjavur, for the year 2023-2024.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT2471/18/25]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Food Technology, Entrepreneurship and Management, Kundli, for the year 2023-2024.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Food Technology, Entrepreneurship and Management, Kundli, for the year 2023-2024.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT2472/18/25]

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) (एक) राष्ट्रीय राजधानी क्षेत्र योजना बोर्ड, नई दिल्ली के वर्ष 2022-2023 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।
- (दो) राष्ट्रीय राजधानी क्षेत्र योजना बोर्ड, नई दिल्ली के वर्ष 2022-2023 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।
- (तीन) राष्ट्रीय राजधानी क्षेत्र योजना बोर्ड, नई दिल्ली के वर्ष 2022-2023 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT2473/18/25]

- (3) राष्ट्रीय राजधानी क्षेत्र योजना बोर्ड तथा आवासन और शहरी कार्य मंत्रालय के बीच हुए वर्ष

2022-2023 के लिए समझौता ज्ञापन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT2474/18/25]

(4) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा 1(ख) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण): -

(एक) हिंदुस्तान प्रीफैब लिमिटेड, नई दिल्ली के वर्ष 2023-2024 के कार्यकरण की सरकार द्वारा समीक्षा ।

(दो) हिंदुस्तान प्रीफैब लिमिटेड, नई दिल्ली का वर्ष 2023-2024 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियाँ ।

(5) उपर्युक्त (4) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT2475/18/25]

जल शक्ति मंत्रालय में राज्य मंत्री (डॉ. राज भूषण चौधरी) : महोदय, मैं बांध सुरक्षा अधिनियम, 2021 की धारा 55 के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ:-

(1) निर्दिष्ट बांधों के अलावा अन्य बांधों के लिए बांध सुरक्षा उपाय विनियम, 2024 जो दिनांक 21 जनवरी, 2025 के भारत के राजपत्र में अधिसूचना संख्या फा.सं. टीई-32/2/2023-एनडीएसए में प्रकाशित हुए थे ।

(2) बांधों की भेद्यता और परिसंकट वर्गीकरण विनियम, 2024, जो 17 दिसंबर, 2024 के भारत के राजपत्र में अधिसूचना संख्या फा.सं. टीई-32/2/2023-एनडीएसए-एमओडब्ल्यूआर में प्रकाशित हुए थे ।

[Placed in Library, See No. LT2476/18/25]

सहकारिता मंत्रालय में राज्य मंत्री; तथा नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोले): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) (एक) इंदिरा गांधी राष्ट्रीय उड़ान अकादमी, अमेठी के वर्ष 2023-2024 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) इंदिरा गांधी राष्ट्रीय उड़ान अकादमी, अमेठी के वर्ष 2023-2024 के कार्यक्रम की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण)।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT2481/18/25]

सड़क परिवहन और राजमार्ग मंत्रालय में राज्य मंत्री (श्री अजय टम्टा) : महोदय, श्री हर्ष मल्होत्रा जी की ओर से, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) भारतीय राष्ट्रीय राजमार्ग प्राधिकरण अधिनियम, 1988 की धारा 37 के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)
 - (एक) भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (भर्ती, वरिष्ठता और पदोन्नति) विनियम, 1996, जो दिनांक 11 मार्च, 1996 के भारत के राजपत्र में अधिसूचना सं. एन.एच. एआर-12011/1/95-प्रशा. में प्रकाशित हुए थे।
 - (दो) भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (कार्यभार ग्रहण करने का समय) विनियम, 1996, जो दिनांक 18 अप्रैल, 1996 के भारत के राजपत्र में अधिसूचना संख्या एनएचएआर-12011/6/95-प्रशा. में प्रकाशित हुए थे।
 - (तीन) भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (प्रोत्साहन) विनियम, 1995, जो दिनांक 18 अप्रैल, 1996 के भारत के राजपत्र में अधिसूचना संख्या एनएचएआर-12011/10/95-प्रशा. में प्रकाशित हुए थे।
 - (चार) भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (अवकाश यात्रा रियायत) विनियम, 1997,

जो दिनांक 20 मार्च, 1997 के भारत के राजपत्र में अधिसूचना संख्या एनएचएआर-12011/12/95-प्रशा. में प्रकाशित हुए थे।

- (पांच) भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (कारोबार का संचलन), विनियम, 1997, जो दिनांक 20 मार्च, 1997 के भारत के राजपत्र में अधिसूचना संख्या एनएचएआर-12011/2/95-प्रशा. में प्रकाशित हुए थे।

[Placed in Library, See No. LT2477/18/25]

- (छह) भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (आचरण, अनुशासन और अपील), विनियम, 1997, जो दिनांक 2 मई, 1997 के भारत के राजपत्र में अधिसूचना संख्या एनएचएआर-12011/13/95-प्रशा. में प्रकाशित हुए थे।

- (सात) भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (अवकाश) विनियम, 1997, दिनांक 2 मई, 1997 के भारत के राजपत्र में अधिसूचना संख्या एनएचएआर-12011/16/95-प्रशा. में प्रकाशित हुए थे।

- (आठ) भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (यात्रा भत्ता और दैनिक भत्ता) विनियम, 1997, जो दिनांक 2 मई, 1997 के भारत के राजपत्र में अधिसूचना संख्या एनएचएआर-12011/19/95-प्रशा. में प्रकाशित हुए थे।

- (नौ) भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (चिकित्सा परिचर्या और उपचार) विनियम, 1997, जो दिनांक 15 सितम्बर, 1997 के भारत के राजपत्र में अधिसूचना संख्या एनएचएआर-12011/11/95-प्रशा. में प्रकाशित हुए थे।

- (दस) भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (चिकित्सा परिचर्या और उपचार) संशोधन विनियम 2004, जो दिनांक 19 मार्च, 2004 के भारत के राजपत्र में अधिसूचना संख्या एनएचएआर-12011/11/95-प्रशा. में प्रकाशित हुए थे।

[Placed in Library, See No. LT2478/18/25]

- (ग्यारह) भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (चिकित्सा परिचर्या और उपचार) संशोधन

विनियम, 2006, जो दिनांक 1 सितम्बर, 2006 के भारत के राजपत्र में अधिसूचना संख्या एनएचएआर-12011/11/95-प्रशा. में प्रकाशित हुए थे।

(बारह) भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (भर्ती, वरिष्ठता और पदोन्नति) संशोधन विनियम, 2008, जो दिनांक 3 जुलाई, 2008 के भारत के राजपत्र में अधिसूचना संख्या एनएचएआई-फा.सं.11011/02/2008-प्रशा. में प्रकाशित हुए थे।

(तेरह) भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (भर्ती, वरिष्ठता और पदोन्नति) संशोधन विनियम, 2008, जो दिनांक 23 सितम्बर, 2008 के भारत के राजपत्र में अधिसूचना संख्या एनएचएआई-फा.सं.11012/46/2005-प्रशा. में प्रकाशित हुए थे।

(चौदह) भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (अवकाश यात्रा रियायत) संशोधन विनियम, 2008, जो दिनांक 12 दिसम्बर, 2008 के भारत के राजपत्र में अधिसूचना संख्या एनएचएआई/12011/12/95-प्रशा. में प्रकाशित हुए थे।

(पंद्रह) अधिसूचना संख्या एनएचएआई-फा.सं.11012/147/2009-प्रशा., जो दिनांक 30 दिसंबर, 2009 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसमें भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (भर्ती, वरिष्ठता और पदोन्नति) संशोधन विनियम, 2009 का, उसमें उल्लिखित, शुद्धिपत्र अंतर्विष्ट है।

[Placed in Library, See No. LT2479/18/25]

(सोलह) भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (भर्ती, वरिष्ठता और पदोन्नति) संशोधन विनियम, 2010, जो दिनांक 14 जनवरी, 2010 के भारत के राजपत्र में अधिसूचना संख्या एनएचएआई/11011/09/2009-एचआर. I. में प्रकाशित हुए थे।

(सत्रह) भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (भर्ती, वरिष्ठता और पदोन्नति) संशोधन विनियम, 2014, जो दिनांक 13 अगस्त, 2014 के भारत के राजपत्र में

अधिसूचना संख्या एनएचएआई/11011/17/2012-एचआर.1. में प्रकाशित हुए थे।

(अठारह) भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (कारोबार का संचलन) संशोधन विनियम, 2015, जो दिनांक 19 नवम्बर, 2015 के भारत के राजपत्र में अधिसूचना संख्या एनएचएआई/बीएम-11041/122/2011-समन्वय में प्रकाशित हुए थे।

(उन्नीस) भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (भर्ती, वरिष्ठता और पदोन्नति) संशोधन विनियम, 2016, जो दिनांक 19 फरवरी, 2016 के भारत के राजपत्र में अधिसूचना संख्या 11012/248/2015-प्रशा. में प्रकाशित हुए थे।

(बीस) भारतीय राष्ट्रीय राजमार्ग प्राधिकरण (भर्ती, वरिष्ठता और पदोन्नति) विनियम, 2024, जो दिनांक 30 दिसम्बर, 2024 के भारत के राजपत्र में अधिसूचना संख्या फा.सं.11011/19/2014-प्रशा. में प्रकाशित हुए थे तथा उसका एक शुद्धिपत्र, जो दिनांक 20 जनवरी, 2025 की अधिसूचना संख्या फा.सं.11011/19/2024-प्रशा. में प्रकाशित हुआ था।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT2480/18/25]

12.03 hrs

**MESSAGES FROM RAJYA SABHA
AND
BILL AS AMENDED BY RAJYA SABHA**

SECRETARY GENERAL: Sir, I have to report the following messages received from the Secretary General of Rajya Sabha:-

- (i) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Thursday, the 13th February, 2025 adopted the following Motion in regard to the Committee on Public Undertakings (CoPU):-

“That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven Members from Rajya Sabha to associate with the Committee on Public Undertakings for the term beginning on the 1st may, 2025 and ending on the 30th April, 2026, and do proceed to elect, in such manner as directed by the Chairman, seven Members from amongst the Members of the House to serve on the said Committee.”

2. I am further to inform the Lok Sabha that in pursuance of the above Motion, the following Members of the Rajya Sabha have been duly elected to the said Committee:-

1. Dr. John Brittas
2. Shri Neeraj Dangi
3. Shri Milind Murli Deora
4. Dr. Bhagwat Karad
5. Shri Surendra Singh Nagar
6. Shri Debashish Samantaray
7. Shri Arun Singh

- (ii) 'I am directed to inform the Lok Sabha that the Banking Laws (Amendment) Bill, 2024, which was passed by the Lok Sabha at its sitting held on the 3rd December, 2024, has been passed by the Rajya Sabha at its sitting

held on the 26th March, 2025, with the following amendments:-

ENACTING FORMULA

- (1) That at page 1, line 1, **for** the words, “Seventy-fifth”, the words “Seventy-sixth” be **substituted**.

CLAUSE 1

- (2) That at page 1, line 5, **for** the figure, “2024”, the figure, “2025” be **substituted**.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.’

Sir, I lay on the Table the Banking Laws (Amendment) Bill, 2024 as passed by Lok Sabha and returned by Rajya Sabha with amendments.

12.04 hrs

COMMITTEE ON ESTIMATES
Statements

SHRI PRADAN BARUAH (LAKHIMPUR): Sir, I rise to lay on the Table, the following Statements (Hindi and English versions) of the Committee on Estimates (2024-25):-

- (1) Statement Showing Final Action Taken by the Government in respect of Observations/Recommendations contained in Chapter I of the Twenty-third Action Taken Report (17th Lok Sabha) on Observations /

Recommendations contained in the Fourteenth Report of the Committee on Estimates (17th Lok Sabha) on the Subject “Review of Funds Allocations and Utilization under MPLAD Fund Scheme” pertaining to Ministry of Statistics and Programme Implementation.

- (2) Statement showing Final Action Taken by the Government in respect of Observations/Recommendations contained in Chapter I and Chapter V of the Thirty-sixth Action Taken Report (17th Lok Sabha) on Observations/Recommendations contained in the Thirtieth Report of the Committee on Estimates (16th Lok Sabha) on the Subject “Performance of the National Action Plan on Climate Change” pertaining to the Ministry of Environment, Forest and Climate Change.

12.05 hrs

COMMITTEE ON PUBLIC UNDERTAKINGS
9th to 12th Reports

SHRI BAIJAYANT PANDA (KENDRAPARA): Sir, I rise to present to present the following Reports (Hindi and English versions) of the Committee on Public Undertakings (18th Lok Sabha): -

- (1) Ninth Report on comprehensive examination of ‘IFCI Limited’.
- (2) Tenth Report on audit-based examination of ‘Design and Development (DandD) in Hindustan Aeronautics Limited (HAL)’ based on Chapter-II of CandAG Report No. 18 of 2023.
- (3) Eleventh Report on audit-based examination of ‘Reviewing Timely

Submission of Action Taken Notes (ATNs) on CandAG Paras/Reports (Commercial) by the Ministries/Departments’.

- (4) Twelfth Report on comprehensive examination of ‘IREL (India) Limited’.

12.06 hrs

JOINT COMMITTEE ON OFFICES OF PROFIT

1st Report

SHRI EATALA RAJENDER (MALKAJGIRI): Sir, I rise to present the First Report (Hindi and English versions) of the Joint Committee on Offices of Profit (Eighteenth Lok Sabha)

12.07 hrs

**STANDING COMMITTEE ON PERSONNEL, PUBLIC GRIEVANCES, LAW
AND JUSTICE**

145th to 151st Reports

SHRI P. P. CHAUDHARY (PALI): Sir, I rise to lay on the Table, the following Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice:-

- (1) 145th Report on Demands for Grants (2025-26) of the Department of Personnel and Training.
- (2) 146th Report on Demands for Grants (2025-26) of the Departments of Administrative Reforms and Public Grievances, and Pension and Pensioners’ Welfare.

- (3) 147th Report on Demands for Grants (2025-26) of the Department of Justice.
- (4) 148th Report on Demands for Grants (2025-26) of the Department of Legal Affairs.
- (5) 149th Report on Demands for Grants (2025-26) of the Legislative Department.
- (6) 150th Report on Action Taken on 141st Report of the Committee on the subject "Judicial Infrastructure in the North- Eastern States of India".
- (7) 151st Report on Action Taken on 143rd Report of the Committee on the subject "Review of the Working of Legal Aid under the Legal Services Authorities Act, 1987".

12.08 hrs

STATEMENTS BY MINISTER

(i) (a) Status of implementation of the recommendations contained in the 326th Report of the Standing Committee on Transport, Tourism and Culture on 'Role of Indian Missions Globally for the growth of Tourism in India' pertaining to the Ministry of Tourism*

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI): Sir, I rise to lay a statement regarding the status of implementation of the recommendations contained in the 326th Report of the Standing Committee on Transport, Tourism and Culture on "Role of Indian Missions

* Laid on the Table and also placed in Library, See No. LT/2466/18/25

Globally for the growth of Tourism in India” pertaining to the Ministry of Tourism.

[Placed in Library, See No. LT2466/18/25]

(b) Status of implementation of the recommendations contained in the 347th Report of the Standing Committee on Transport, Tourism and Culture on action taken by the Government on the recommendations/observations contained in the 326th Report of the Committee on ‘Role of Indian Missions Globally for the growth of Tourism in India’ pertaining to the Ministry of Tourism*

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS; AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SURESH GOPI): Sir, I rise to lay a statement regarding the status of implementation of the recommendations contained in the 347th Report of the Standing Committee on Transport, Tourism and Culture on action taken by the Government on the recommendations/observations contained in the 326th Report of the Committee on “Role of Indian Missions Globally for the growth of Tourism in India” pertaining to the Ministry of Tourism.

12.09 hrs

ANNOUNCEMENT BY THE SPEAKER

(i) Medical camp for Members setup by PRIDE

माननीय अध्यक्ष : माननीय सदस्यगण, माननीय स्वास्थ्य मंत्री जी ने माननीय संसद सदस्यों के स्वास्थ्य के परीक्षण से संबंधित कुछ विषय रखा था। उसके लिए प्राइड द्वारा मेडिकल कैम्प चालू है, जिसमें आप सब जांच करवा सकते हैं। भविष्य में हम आपके सुझावों के आधार पर सभी माननीय

* Laid on the Table and also placed in Library, See No. LT2466/18/25

सदस्यों और सचिवालय के सभी कर्मचारियों के स्वास्थ्य का व्यापक जांच-परीक्षण कराने की योजना बनाएंगे।

(ii) Submission of suggestions on the Constitution (One Hundred and Twenty – Ninth Amendment) Bill, 2024 to the concerned Joint Committee

माननीय अध्यक्ष : माननीय सदस्य, कई युवा और नौजवान साथी मुझसे अलग-अलग विषयों पर मिले थे। उन्होंने 'वन नेशन, वन इलेक्शन' पर अपने तर्क, संवाद और दृष्टिकोण रखे हैं। उन्होंने बहुत अच्छे तर्क और दृष्टिकोण रखे हैं।

मैं माननीय सदस्यों से भी आग्रह करता हूँ कि वे भी संसदीय समिति के समक्ष अपने-अपने तर्क, संवाद, चर्चा और चिंतन रख सकते हैं।

... (व्यवधान)

12.10 hrs

MATTERS OF PUBLIC IMPORTANCE

श्री लक्ष्मीकान्त पप्पू निषाद (संत कबीर नगर) : माननीय अध्यक्ष जी, आपने मुझे बोलने का मौका दिया, इसके लिए बहुत-बहुत धन्यवाद।

महोदय, मैं महात्मा कबीर दास जी की नगरी संत कबीर नगर लोक सभा क्षेत्र से आता हूँ।...
(व्यवधान)

एडवोकेट चन्द्र शेखर (नगीना) : महोदय।... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, आपका शून्य काल में नाम है। आप दूसरे माननीय सदस्य को बोलने दीजिए, आप बैठ जाइए।

श्री लक्ष्मीकान्त पप्पू निषाद : माननीय अध्यक्ष जी, हमारे संत कबीर नगर में जो गांव की सड़कें हैं, वे पूरी टूट चुकी हैं, जिससे वहां के लोगों को परेशानी हो रही है। मेरे लोक सभा क्षेत्र में गोरखपुर की खजनी, अम्बेडकर नगर की आलापुर, संत कबीर नगर की मेहदावल, खलीलाबाद और धनघटा, तीनों विधान

सभाओं में ग्रामीण सड़कें पूरी तरह से टूट गयी हैं। वहां लोगों को बहुत परेशानी हो रही है। मैं आपके माध्यम से यह बताना चाहता हूं कि मेरे लोक सभा क्षेत्र में बिड़हर घाट पुल, जो समाजवादी सरकार में बना था, वह एक बहुत लम्बा पुल है। उस पर लाइट की व्यवस्था नहीं है। उस पुल के दोनों तरफ सुरक्षा की दृष्टि से दीवार नहीं लगाई गई है, जिसके कारण उस पर से कूद कर लोग अपनी जान दे देते हैं। इस पर रात को चलने वाले यात्रियों को डर बना रहता है।

गोरखपुर का जो कम्हरिया घाट पुल है, उसके दोनों तरफ एक-एक मीटर का गड्ढा हो गया है। उसको भी बनाने की आप कृपा करें।

अध्यक्ष महोदय, आपके माध्यम से मैं उत्तर प्रदेश सरकार का ध्यान इन सब बातों की ओर आकृष्ट करना चाहता हूं कि ग्रामीण सड़कों को जल्दी से जल्दी ठीक कराया जाए।

12.12 hrs

(Shri Krishna Prasad Tenneti *in the Chair*)

* **SHRI MURASOLI S. (THANJAVUR):** Hon. Chairman Sir, Vanakkam. The Union government has sanctioned Rs. 7 Crore for setting up a Synthetic Athletic Track in Annai Sathya Sports Stadium in my Thanjavur constituency. And the first instalment of Rs. 3.5 Crore was released by the Union government to the Sports Development Authority of Tamil Nadu (SDAT). Many players at international standards were produced from this Stadium.

This Scheme is an important scheme. Our sportspersons are awaiting to undergo training from this Synthetic Athletic Track so as to get themselves well-trained and to achieve Medals in athletics and games at national level. The Union government brought this project at a cost of Rs. 7 Crore during the year 2017. Now there is cost escalation and due to price rise of several materials, the project cost

* English translation of the speech originally delivered in Tamil.

has also gone up and additional funds are required for completion of this synthetic athletic track project.

Therefore, I request you to allocate an additional fund of Rs. 2 Crore, besides the remaining instalment of Rs 3.5 Crore is yet to be released. I also want to say that a Youth Hostel is functional in this Annai Sathya Sports Stadium in Thanjavur. This Hostel was constructed in the year 1985. We have already requested the Union government to look into the maintenance aspect of this Youth Hostel. I therefore urge up on the Union government for allocating additional funds for construction of a new Youth Hostel, besides looking into the proper maintenance of the existing Hostel in Annai Sathya Sports Stadium.

Thank you.

श्री परबोत्तमभाई रुपाला (राजकोट) : माननीय सभापति महोदय, मैं आपके माध्यम से कहना चाहता हूँ कि हमारे देश के मध्यम वर्ग के लोग, जो आय के लिए अपनी कमाई के पैसे शेयर बाजार में निवेश करते हैं, तो पिछले छः महीने से शेयर बाजार का जिस तरह से रूप देखने को मिला है, उसके कारण खुदरा निवेशकों और उपभोक्ताओं के दिलों में बड़े भय का माहौल बन गया है और ऐसा माहौल बन गया है कि वे सोचते हैं कि अब क्या होगा और इसके चलते वे अपनी होल्डिंग्स को आपाधापी में बेच रहे हैं।

माननीय सभापति जी, मैं आपके माध्यम से सरकार से अनुरोध करना चाहता हूँ कि वर्तमान काल खंड में कोई युद्ध केवल धरती पर ही नहीं लड़ा जाता, सीमा पर ही नहीं लड़ा जाता। क्या किसी अन्तर्राष्ट्रीय षड्यंत्र के तहत हमारे अर्थतंत्र को बर्बाद करने के लिए हमारे इस शेयर बाजार को उथल-पुथल करने का कहीं कोई षड्यंत्र तो नहीं चल रहा है? इसके लिए उच्च स्तरीय जांच करवा कर हमारे राष्ट्र के वित्तीय हितों को और मध्यम वर्ग के निवेशकों को, खास कर सीनियर सिटीज़नों और एल्डरली लोगों को उनकी गाढ़ी कमाई के पैसे जो निवेश किए हैं, उनमें विश्वास प्रस्थापित हो, इसके लिए मैं सरकार से अनुरोध करता हूँ।

***DR. KALANIDHI VEERASWAMY (CHENNAI NORTH):** Hon. Chairman Sir, Vanakkam. Mahatma Gandhi National Employment Guarantee Scheme is an important Scheme. In order to eradicate poverty, the Congress government brought this MGNREGA Scheme for benefitting the farmers of our country. If they get Rs.100 per day and get employment for 100 days, then they will earn Rs.10,000 per year. This was the reason why this Scheme was brought to wipe out poverty in this country. But this government has been continuously reducing the allocation of funds for MGNREGA Scheme aimed at collapsing the implementation of this Scheme. An amount of Rs.4000 Crore is pending for the last 5 months to be released under MGNREGA Scheme for Tamil Nadu by the Union government. Several lakhs of beneficiaries, particularly women are not provided the wages that are due to them under MGNREGA. Mostly women are being affected due to delay in release of funds from the Union government. But the Union government continues to delay the release of funds to Tamil Nadu under MGNREGA. As much as Rs.2,152 Crore is pending as dues for the Education Department of Tamil Nadu. Union government has been continuously betraying the Government of Tamil Nadu and its people by not releasing the funds timely. For the loss incurred by Tamil Nadu due to disasters, we requested for an assistance of Rs.40,000 Crore to carry out relief and restoration work. But the Union government provided only a meagre amount of Rs.200 Crore. This is not proper on the part of the Union government to provide such a small amount of Rs.200 Crore. You are treating us, the people of

* English translation of the speech originally delivered in Tamil.

Tamil Nadu in a shameful manner, which is highly condemnable. I urge that adequate and necessary funds should be released immediately for the people of Tamil Nadu. Do not engage in vendetta politics. Rather, I humbly request you to provide Rs.4, 000 Crore as dues meant for MGNREGA; Rs.2, 152 Crore meant for Education Department and Rs.39, 800 Crore meant for disaster relief and restoration work in Tamil Nadu. Thank you.

श्री राजेश रंजन (पूर्णिमा) : सभापति महोदय, एमपी लोगों की तनख्वाह बढ़ा गयी है। लेकिन ममता वर्कर, आशा वर्कर, रसोइया, आंगनवाड़ी वर्कर लगातार अपनी तनख्वाह बढ़ाने की मांग करते हैं। इस देश में यह एक बड़ा मुद्दा है कि जो लोग 24 घंटे में से 12 घंटे अपना योगदान सरकार बनाने में, समाज बनाने में निभाते आए हैं, उनका वेतनमान कब बढ़ेगा? सरकार बार-बार कहती है, अन्य कर्मचारियों की तरह ये लोग भी काम करते हैं। इस पर सरकार की कोई तवज्जो नहीं है, ध्यान नहीं है। दूसरा मुद्दा इसी से जुड़ा है। मान्यवर, चाहे वह वृद्ध पेंशन हो, चाहे निशक्त पेंशन हो, विधवा पेंशन हो, जब मैं गांव जाता हूँ, तो समाज में जो ये कमजोर तबके के लोग हैं, ईबीसी हैं, एससी, एसटी हैं, जिसके पास न तो कोई ज़मीन है, न कोई उपाय मज़दूरी के अलावा है, इनके लिए चार सौ रुपये पेंशन कब तक चलेगी? सरकार पेंशन को बढ़ा कर कम से कम 2000 रुपये करे, यह मांग लगातार उठती है। छह-छह पेंशन हैं और क्या पेंशन बढ़ाने पर कोई भूमिका सरकार की है? मेरा सरकार से आग्रह है कि लगातार देश भर में आंदोलन हो रहा है, चाहे पेंशन के मुद्दे हों, चाहे यह वेतनमान बढ़ाने का मुद्दा हो, चाहे कल्याण छात्रावास से ले कर छात्रवृत्ति बढ़ाने का मुद्दा हो। क्या सरकार कभी, जो मिडिल क्लास के बच्चे हैं, एससी, एसटी के बच्चे हैं, कल्याण छात्रावास के जो बच्चे हैं, जिनकी स्कॉलरशिप बंद कर दी गयी, उनके बारे में कभी सोचेगी? जिनकी छात्रवृत्ति बढ़ानी थी, उसको रोक दिया गया। मैं सरकार से मांग करता हूँ कि हर कीमत पर आशा वर्कर, ममता वर्कर, रसोइया आदि के वेतनमान को बढ़ाया जाए। साथ-साथ पेंशन को बढ़ाया जाए और छात्रवृत्ति को भी बढ़ाया जाए।

***SHRI KALIPADA SAREN KHERWAL (JHARGRAM):** Honourable Chairperson, in my Lok Sabha Constituency, there is a ferry ghat called Aamdahi situated in the Chubka 8 no. Gram Panchayat area which falls under the Jhargram Block. A permanent bridge is needed to be constructed here over the Kangsabati River. If this bridge is constructed, it will connect Jhargram District Sadar and Paschim Midnapore District Sadar, and it will benefit the people of the area to earn their daily bread and get better medical and educational aid. It will also lessen the distance between Khalseoli and Midnapore towns. At present, the ferry ghat has a temporary bamboo bridge. Thousands of people from the Khalseoli, Manikpara, and Lodhasuli areas use this bridge daily to commute to Gopiballavpur. The bridge collapses every year during the rainy season due to rising water levels in the river. During that time, many people risk their lives to cross the river in small boats. Sir, similarly in Garhbeta block no1 which falls under Panchim Midnapore district, there is an urgent need to erect a bridge in Kalikapore Kalimandir ferry ghat over the Shilabati river which is situated in Shandhipur Gram Panchayat area. Geographically the bridge is situated at the junction of three districts- Bankura, Hoogly and Paschim Midnapore. Once this bridge is constructed, it will reduce the distance to the Midnapore district, and it will benefit the students, patients, and daily commuters. It will significantly reduce the travel time. Sir, through you, I would request the Honourable Minister to construct a 1000-meter-long permanent bridge from Aamdahi in Jhargram District to Kankabati in Paschim Midnapore over the

* English translation of the speech originally delivered in Bengali.

Kangshabati River. I would also request him to construct another 125m bridge over the Shilabati River at the Kalikapore Dewan Kalimandir Ghat, which is situated in Sandhipur Gram Panchayat area under Garhbeta Block no 1. Thank you.

***SUSHRI S. JOTHIMANI (KARUR):** Hon Chairperson Sir, Vanakkam. Trichy-Karur- Coimbatore National Highway, in my Karur parliamentary constituency continue to remain as two-lane highway. We have been demanding time and again for making this National Highway as a four-lane highway. I have been raising this issue in this august House since my previous term as MP of 17th Lok Sabha. This highway is situated in the central part of Tamil Nadu. This is also used for transportation by important Cities and export hubs of Tamil Nadu like Karur, Tiruppur and Coimbatore. By paying heed to our demand, at present, the four-laning work of the highway between Coimbatore and Karur has begun now. I express my heartfelt gratitude to Hon. Minister for Road Transport and Highways in this regard. But the Karur- Trichy Highway remains even now as a two-lane road. There is heavy vehicular traffic in this route. Moreover this Trichy- Karur highway passes along Cauvery river, four-lane work of this road seems unachievable. Therefore we requested for green field alignment as an alternative measure for making this road stretch with four lanes. A Detailed Project Report was earlier prepared for this project. But the preparation work of this DPR has been stopped all of a sudden. We are unaware of whether any progress is taking place or not as regards this project? Keeping in mind the heavy vehicular traffic along this

* English translation of the speech originally delivered in Tamil.

highway, I urge upon the Union government to start converting this two-lane highway between Trichy and Karur as a four-lane highway at the earliest. Thank you.

श्री अवधेश प्रसाद (फैजाबाद) : माननीय सभापति जी, आज उत्तर प्रदेश में कानून व्यवस्था बिलकुल ध्वस्त है। वहां बड़े पैमाने पर अनुसूचित जाति के लोगों का उत्पीड़न हो रहा है। मैं अपने संसदीय क्षेत्र के जनपद अयोध्या के मिल्कीपुर क्षेत्र जो हमारा विधान सभा क्षेत्र भी रहा है। पाराखानी कुर्मी का पुरवा, थाना – खन्डासा, मिल्कीपुर की गायत्री देवी, पत्नी श्री हनुमान प्रसाद पासी के साथ 18 मार्च 20025 को एक घटना हुई। वह महिला अपने भूखे बच्चों के लिए खाना बना रही थी। उसी समय थाना खन्डासा की पुलिस और मिल्कीपुर के एसडीएम ने अपने कर्मचारियों के साथ आकर उसके घर को ढहना शुरू किया। उस महिला ने आपत्ति जतायी कि मेरे बच्चे अभी भूखे हैं, उनके लिए मैं खाना बना रही हूँ। लेकिन, पुलिस ने उनकी एक भी बात नहीं सुनी और उस महिला का बाल पकड़ कर सड़कों पर घसीटने का काम किया गया। उस महिला के भूखे बच्चे चिल्लाते रहे।

श्रीमन्, यह एक गंभीर घटना है। मैं आपके माध्यम से सरकार से मांग करता हूँ कि वह उत्तर प्रदेश की सरकार को निर्देशित करे। वहां जिस घर को ढहाया गया, वह घर पासी बिरादरी की एक महिला गायत्री देवी का है। मैं मांग करता हूँ कि उस महिला को मुआवजा दिया जाए और दोषी लोगों के खिलाफ कार्रवाई की जाए।

श्रीमन्, हमारे ही क्षेत्र में एक गांव पाराखानी है। 28 वर्षीय राम भवन पासी जब अपने फूफा की लड़की की शादी के लिए जा रहा था, तब उसे जहर देकर मार दिया गया। आज तक इस मामले में गिरफ्तारी नहीं हुई। श्रीमन्, हम मांग करते हैं कि दोषी को गिरफ्तार किया जाए और 1 करोड़ रुपये मुआवजा दिया जाए। ... (व्यवधान)

श्री चन्द्र प्रकाश चौधरी (गिरिडीह) : महोदय, मैं झारखंड के गिरिडीह लोक सभा क्षेत्र से हूँ। यहां पलायन एक बहुत बड़ी समस्या है। गिरिडीह जिला हो, धनबाद जिला हो या बोकारो जिला हो, प्रवासी मजदूर अधिकतर मुंबई, सूरत, बेंगलुरु, चेन्नई और कोलकाता बड़ी संख्या में जाते हैं और पढ़ाई करने

के लिए विद्यार्थी भी काफी संख्या में इन जगहों पर जाते हैं। यह दुर्भाग्य है कि इन जगहों पर जाने के लिए झारखंड से एक ही ट्रेन है, जिसमें यात्रियों को काफी परेशानी होती है।

महोदय, मेरा आपके माध्यम से रेल मंत्री जी से अनुरोध है कि पारसनाथ, गोमो, धनबाद से मुंबई, सूरत, गुजरात के लिए एक नई ट्रेन शुरू की जाए, जिससे प्रवासी मजदूरों के साथ-साथ पारसनाथ के तीर्थ यात्रियों और व्यापार कर रहे लोगों को इसका लाभ मिल सके। इसी तरह चेन्नई और बंगलुरु जाने के लिए भी एक ट्रेन झारखंड से चलाई जाए, जिससे वहां पढ़ रहे झारखंड के विद्यार्थी और प्रवासी मजदूरों को राहत मिल सके। न्यू गिरिडीह स्टेशन से कोलकाता जाने के लिए कोई सीधी रेल सेवा नहीं है। पहले आनन्द विहार एक्सप्रेस में गिरिडीह के लिए स्लीपर कोच एवं वातानुकूलित कोच की व्यवस्था थी, जिससे लोगों को कोलकाता और पटना जाने में काफी सुविधा होती थी। वर्ष 2020 में पूर्व रेलवे द्वारा इस ट्रेन के मार्ग को परिवर्तित कर इसे मधोपुर के बाद न्यू गिरिडीह, कोडरमा, गया होते हुए चलाने का प्रस्ताव रेलवे बोर्ड के पास था, किंतु कोरोना काल से यहां रेल सेवा बंद है। मेरा माननीय मंत्री जी से अनुरोध है कि कोलकाता से पटना या न्यू गिरिडीह, कोडरमा नई ट्रेन शुरू की जाए, जिसका न्यू गिरिडीह स्टेशन पर स्टॉपेज दिया जाए।

SHRI V. K. SREEKANDAN (PALAKKAD): Sir, the Anganwadi workers numbering over 61,000 have been on strike in Kerala for the last ten days. They are leading a miserable life with a meagre amount of honorarium that has not been hiked for the last eight years, coupled with excessive workload. They demand that the honorarium be enhanced to Rs. 21,000 per month and that they be declared as Government employees in line with the hon. Supreme Court's directives in this regard.

These Anganwadi workers have to meet the expenses of the Anganwadi Centres out of the pittance honorarium they are receiving, and its disbursement is at the whims and fancies of the Government officials. Therefore, the Anganwadi

workers should be given a retirement benefit of Rs. 5 lakh.

Since this is a female-exclusive segment, there is a need to ensure safety and security for them. These Anganwadi workers should be brought under ESIC, and health insurance should also be provided to them.

Therefore, I urge upon the Government to consider all their demands since it is a Central Scheme with equal responsibilities of the State Government.

श्री दिनेश चंद्र यादव (मधेपुरा) : महोदय, बिहार राज्य के पूर्व मध्य रेलवे के अन्तर्गत मेरे संसदीय क्षेत्र और सहरसा, जो उस इलाके का बहुत बड़ा क्षेत्र है और वहां नगर निगम भी है, वहां बढ़ती आबादी और यातायात के चलते कोई ढाला बंद होता है तो जाम लग जाता है। वहां लोगों को भारी परेशानी की समस्या से जूझना पड़ता है।

दिनांक 13.03.2025 को अपर मुख्य सचिव, पथ निर्माण विभाग, बिहार एवं सदस्य आधारभूत संरचना, रेल मंत्रालय, भारत सरकार के बीच सम्पन्न एक उच्चस्तरीय बैठक में रेलवे द्वारा बिहार के 64 आरओबीज निर्माण की सहमति दी गई है। इसमें मेरे संसदीय क्षेत्र अन्तर्गत बैजनाथपुर स्टेशन के बीच सम्पार संख्या-103-सी, सिमराहा ढाला, 104 बी, पॉलिटेक्निक ढाला, 105-ए, हटियागाछी ढाला एवं सहरसा-पंचगछिया रेलखंड के बीच सम्पार संख्या-32-ए थाना चौक ढाला, 34-सी शिवपुरी ढाला और बुधमा-मुरलीगंज स्टेशन के बीच सम्पार संख्या-68-सी पर आरओबी का निर्माण सम्मिलित है।

मैं माननीय रेल मंत्री जी से मांग करता हूं कि उपर्युक्त सभी आरओबीज के निर्माण की स्वीकृति जल्द दी जाए। साथ ही, सहरसा-बैजनाथपुर के बीच सम्पार संख्या-99-बी, सपहा ढाला पर भी आरओबी का निर्माण कराने की कृपा की जाए।

SHRIMATI D. K. ARUNA (MAHBUBNAGAR): Sir, through you, I would like to bring to the kind notice of the Government the need to set up an IIIT in Mahbubnagar District Headquarters, which falls in my Mahbubnagar Parliamentary constituency in Telangana State. As the House is well aware, IIITs are institutions

of national importance. They offer specialized programs in IT and related fields. The primary aim of IIITs is to develop a centre as a global centre of excellence in education, training, and research, and foster innovation and entrepreneurship.

Sir, studying in an IIIT can significantly benefit students, especially from rural areas, and help them to break the cycle of poverty and achieve social mobility. It also provides them access to quality education, and career opportunities with the skills and knowledge to secure better jobs in the modern job market. It improves their quality of life and opens the doors to a wide range of career opportunities at the international level also.

In my constituency, there are a number of industries, and a large number of people from other States who are also working in these industries. But, the lack of an IIIT is hindering the progress in providing jobs to the local people. Therefore, I request the hon. Minister of Education, through the Chair, to kindly consider the proposal to set up an IIIT in Mahbubnagar District Headquarters, which falls in my constituency in Telangana State. Thank you, Sir.

***SHRI SANDIPANRAO ASARAM BHUMARE (AURANGABAD):** Hon. Chairman Sir, on Chhatrapati Sambhajinagar-Kannad-Chalisgaon-Dhule National Highway No. 52, the stretch between Kannad-Chalisgaon is closed for heavy traffic through the orders issued by the competent authority. Now, this traffic has been diverted via Nandgaon. So, the people have to travel 120 km. more to reach the destination and it is causing losses to business and trade. A new tunnel is proposed here and

* English translation of the speech originally delivered in Marathi.

I request to start the construction of this tunnel immediately.

A stretch between Chhatrapati Sambhajnagar to Telwadi on NH52 is poorly constructed. I would like to request the Hon. Road Transport and Highways Minister through you to take a penal action against the contractor and the tunnel construction work should be started at earliest.

Thank you.

SHRI KODIKUNNIL SURESH (MAVELIKKARA): Thank you, hon. Chairperson, Sir, in Kerala Kodakara money laundering case is not just a highway robbery, it is a black money scandal worth Rs.3.5 crore directly linked to the ... ** election machinery. Kerala police investigations have unearthed a well-organized hawala network funnelling unaccounted cash from the ...**into Kerala. Shockingly, despite these findings, the Enforcement Directorate has deliberately restricted its probe turning a blind eye to the masterminds behind this operation.*(Interruptions)*

Kerala Police reports revealed that this illegal money was transported ahead of the 2021 assembly elections and had direct links to top ...**leaders. Key accused individuals have openly admitted to their associations with ... **functionaries.*(Interruptions)*

HON. CHAIRPERSON : Hon. Member, please conclude.

....*(Interruptions)*

SHRI KODIKUNNIL SURESH: Sir, instead of exposing the full extent of this financial crime, the ED has reduced the case to a minor black money transaction,

** Expunged as ordered by the Chair.

conveniently ignoring the political connections and the larger conspiracy.

....(Interruptions)

HON. CHAIRPERSON: Hon. Member, please conclude.

Now, Shri Sudhakar Singh ji.

....(Interruptions)

SHRI KODIKUNNIL SURESH: This selective investigation exposes the dangerous pattern of the ED acting as the ... ** while relentlessly targeting opposition leaders.

....(Interruptions)

Sir, why is the ED refusing to track the source and destination of this black money?(Interruptions) Sir, I demand a full-fledged and independent inquiry by a retired High Court judge into the Kodakara case.(Interruptions)

12.37 hrs

At this stage, Dr. M. K. Vishnu Prasad, Sushri Praniti Sushilkumar Shinde and some other hon. Members came and stood on the floor near the Table.

श्री सुधाकर सिंह (बक्सर) : माननीय सभापति महोदय, मैं आपके माध्यम से सरकार का ध्यान एक गंभीर और उपेक्षित विभाग की ओर आकर्षित कराना चाहता हूँ, जो हमारे देश की खेल नीतियों, न्याय व्यवस्था और युवाओं के भविष्य से जुड़ा हुआ है। भारतीय बॉल बैडमिंटन महासंघ वर्ष 1954 में स्थापित हुआ था। ... (व्यवधान) वर्ष 1959 से लेकर 2021 तक वह भारत सरकार द्वारा मान्यता प्राप्त खेल महासंघ था। यह खेल आज भी स्कूलों, महाविद्यालयों और विश्वविद्यालयों के स्तर पर खेला जाता है। लाखों युवा इससे जुड़े हुए हैं। अफसोस की बात यह है कि एक पारंपरिक और देसी खेल, जिसे दशकों से सरकारी मान्यता प्राप्त थी, उसे अब अनावश्यक बहानेबाजी, नौकरशाही अड़चनें और नीति-निर्माण

** Expunged as ordered by the Chair.

की अस्पष्टता के कारण दरकिनार किया जा रहा है। ... (व्यवधान)

माननीय सभापति महोदय, यह सत्य है कि दो एकल न्यायधीशों ने अपने आदेशों में यह स्पष्ट किया था कि बॉल बैडमिंटन संघ को मान्यता दी जाए और सरकार को उसकी प्रक्रिया के अनुसार कार्य करना चाहिए। ... (व्यवधान) यह भी सत्य है कि न्यायिक आदेशों को चुनौती देने वाली अपीलों में भी अदालत ने यह दोहराया है कि दोनों एकल न्यायाधीशों के आदेशों का पालन किया जाना चाहिए। ... (व्यवधान) सरकार ने 10 जुलाई, 2024 को महासंघ से अतिरिक्त जानकारी मांगी थी, जो जानकारी महासंघ द्वारा समय-समय पर उपलब्ध करा दी गई है। इसके बावजूद अभी तक मान्यता नवीनीकरण नहीं हुआ है और न ही कोई स्पष्ट नीति बनाई गई है। जबकि वर्ष 2022 में टेनिस बॉल क्रिकेट, साइकिल पोलो, खोखो और टेनिस बॉल जैसे कई स्वदेशी खेलों को मान्यता दी गई है। यह दोहरा मापदंड आखिर क्यों है? ... (व्यवधान)

क्या बॉल बैडमिंटन के साथ भेदभाव इसलिए हो रहा है, क्योंकि यह ग्रामीण भारतीय और गरीब वर्गों के बीच में लोकप्रिय है? मैं सरकार से यह मांग करता हूँ कि भारतीय बॉल बैडमिंटन महासंघ की मान्यता को तत्काल प्रभाव से बहाल किया जाए। ... (व्यवधान) न्यायिक आदेशों का सम्मान करते हुए, उचित प्रक्रिया से इसे राष्ट्रीय खेल नीति में पुनः शामिल किया जाए। भविष्य में पारंपरिक खेलों के साथ किसी भी प्रकार का भेदभाव न हो, उसके लिए एक स्पष्ट नीति बनाई जाए। ... (व्यवधान)

श्री अनिल फिरोजिया (उज्जैन) : सभापति महोदय, आपने मुझे शून्य काल में बोलने का अवसर दिया, उसके लिए मैं आपको धन्यवाद देता हूँ। ... (व्यवधान)

मैं माननीय मंत्री जी से यह मांग करना चाहता हूँ कि बिग बॉस नामक शो भारतीय समाज के कई परिवारों की चिंता का कारण बन चुका है। बढ़ती अश्लीलता से समाज पर उसका नकारात्मक प्रभाव पड़ रहा है। ... (व्यवधान) बिग बॉस एक ऐसा शो है, जिसे भारतीय टेलीविजन पर बड़े पैमाने पर प्रसारित किया जाता है और देश भर में इसके करोड़ों दर्शक हैं। शुरुआत में यह शो एक सामान्य रिएलिटी शो की ही तरह था, लेकिन समय के साथ अश्लीलता और विवादों का स्तर बढ़ गया है, जो कि न केवल उसे देखने वाले दर्शकों के लिए, बल्कि पूरे समाज के लिए खरतनाक हो सकता है। ... (व्यवधान)

महोदय इस शो का प्रमुख आकर्षण विवाद और प्रतियोगियों के बीच अश्लील वार्तालाप होता है। शो में अक्सर गाली-गलौज, यौन शोषण की स्थिति और विवादित व्यवहार को बढ़ावा दिया जा रहा है। ... (व्यवधान) कई बार प्रतियोगियों के निजी जीवन की गंदगी को भी सार्वजनिक रूप से दिखाया जाता है, जिससे ने केवल उसका अपमान होता है, बल्कि यह अन्य लोगों को भी गलत दिशा की तरफ प्रेरित करता है। ... (व्यवधान)

यह शो समाज में उस मानसिकता को बढ़ावा देता है, जिसमें अश्लीलता और विवादों का सार्वजनिक रूप से प्रदर्शन करना और इनका मजाक उड़ाना सामान्य बात है। हमारे युवाओं और बच्चों पर इस तरह के कार्यक्रमों का प्रभाव बहुत गहरा होता है। उन्हें यह सिखाया जाता है कि विवादों और अश्लीलता से शो की टीआरपी बढ़ती है। सलमान खान इस शो के होस्ट हैं। सलमान खान की लोकप्रियता और उनके व्यक्तित्व की वजह से इस शो की पहुंच बहुत बड़ी हो जाती है, लेकिन, उनकी भूमिका और शो को लेकर उनका दृष्टिकोण अक्सर विवादों में घिरा रहता है। सलमान खान कभी-कभी शो के विवादित और अश्लील तत्वों को हंसी-मजाक में बदल देते हैं, जो कि इन घटनाओं को गंभीरता से लेने की बजाय इन्हें हल्के तौर पर दिखाता है।

सभापति महोदय, मैं आपसे यह मांग करता हूं कि इस शो और ऐसे कई शो टेलीविजन पर दिखाए जा रहे हैं, जिससे समाज पर गलत प्रभाव पड़ रहा है।

श्री बृजमोहन अग्रवाल (रायपुर) : माननीय सभापति महोदय, मैं पूरे देश के साथ-साथ छत्तीसगढ़ के महत्वपूर्ण विषय को उठाना चाहता हूं। कोल इंडिया, स्टील अथॉरिटी ऑफ इंडिया और एनएमडीसी की खदानें पूरे देश भर में हैं। उन खदानों में खुदाई होने के बाद उनके रिकलेमेशन की कार्यवाही नहीं की जा रही है। हमारे छत्तीसगढ़ में 100 से अधिक खदानें ऐसी हैं, जिन खदानों का रिकलेमेशन न होने के कारण वहां पर लगातार एक्सीडेंट हो रहे हैं। एक्सीडेंट होने के कारण जानवर और आदमी दोनों की मृत्यु हो रही है। इतना ही नहीं, उन खदानों में गंदा पानी भर जाने के कारण, उसके रिसाव से ट्यूबवेल के पीने का पानी भी पूरी तरह से खराब हो रहा है और वहां पर पर्यावरण भी पूरी तरह से खराब हो रहा है। सुप्रीम कोर्ट के नियम हैं और खदान का नियम भी है कि जितनी भी खदानें हैं, उनकी खुदाई होने के

बाद भरण होना चाहिए और उनका रिक्लेमेशन करके राज्य सरकारों को वापस दी जानी चाहिए।

मैं आपसे इस बात का आग्रह करना चाहता हूँ कि इसके कारण छत्तीसगढ़ में एक बड़ा एक्सीडेंट हुआ और एक बस खदान में गिर गई तथा दस लोगों की मौत हो गई। लगभग दो लाख करोड़ रुपये शासन के उपक्रम इससे कमाते हैं, परंतु इसके बाद भी कोयला खदान, लोहा खदान, बॉक्साइट खदान, लिग्नाइट खदान और लाइमस्टोन की खदान की खदानों के पुनर्भरण का काम नहीं किया जा रहा है। मैं आपसे इस बात का आग्रह करता हूँ कि शासन निर्देश दे कि जितने शासकीय उपक्रमों की खदानें और प्राइवेट खदानें हैं, जहां पर कोयला, लोहा, लाइमस्टोन का उत्खनन हो गया है, उनको पुनर्भरण करके फिर से राज्य सरकारों को सौंपा जाए, जिससे उस जमीन का उपयोग उस क्षेत्र के लोगों और ग्रामीणों के लिए किया जा सके।

मैं आपसे इस बात का आग्रह करते हुए मंत्री जी से अनुरोध करता हूँ कि इसको तत्काल संज्ञान में लें। मैं इस साल में लगभग तीसरी बात यह मुद्दा उठा रहा हूँ।

श्री अनन्त नायक (क्योंझर) : माननीय सभापति महोदय, मैं इस सदन के माध्यम से ओडिशा के क्योंझर जिले में पर्यटन के विकास की आवश्यकता पर ध्यान आकर्षित करना चाहता हूँ। क्योंझर जिला अपनी प्राकृतिक सुंदरता, धार्मिक स्थलों और सांस्कृतिक धरोहरों के लिए प्रसिद्ध है। इससे लगभग 150 किलोमीटर दूर 22 ऐसे नेचुरल स्पॉट हैं, जिनको डेवलप किया जा सकता है। वहां मां तारिणी टेम्पल, जहां पर जगन्नाथ महाप्रभु के बाद सबसे ज्यादा श्रद्धालु आते हैं। इसके साथ में सीताबिनजी स्थल है, जिसका रामायण के साथ संबंध है। वह एसआई के अंडर में है। वहां भीमकुंड है, जिसका संयोग महाभारत के समय से है। इसके साथ-साथ वहां पुराना मंदिर, बाराहटिपुरा का मंदिर भी ऐसा ही है, कुसड़ेश्वर महादेव, बरहातीपुरा महादेव, मुर्गा महादेव मंदिर है। वहां पर बैतरणी नदी निकलती है, जो ओडिशा में गंगा नदी के बाद पवित्र मानी जाती है। इसके साथ-साथ सानघागरा, गुंडीचाघाई, हांडीभांगा, बड़ाघागरा, खंडाधार, टेंटेईनाल, गिरीडीहबंद, कैझर जैसे नौ वाटर फॉल भी वहां पर हैं। इसके इसके साथ-साथ कुछ पिकनिक स्पॉट्स हैं।

सभापति महोदय, वहां बुनियादी इंफ्रास्ट्रक्चर नहीं है और प्रचार-प्रसार के अभाव में उस पर्यटन

स्थल का सही विकास नहीं हो पा रहा है। ... (व्यवधान) यदि इस क्षेत्र का सही विकास किया जाए तो स्थानीय अर्थव्यवस्था सशक्त हो जाएगी। ... (व्यवधान)

श्री सुरेश कुमार कश्यप (शिमला) : सभापति महोदय, मैं आपका आभारी हूँ कि आपने मुझे बहुत ही संवेदनशील मुद्दे पर अपने विचार रखने का अवसर दिया। ... (व्यवधान)

महोदय, हिमाचल प्रदेश को देवभूमि के नाम से जाना जाता है। लेकिन, आज बहुत ही खेद के साथ बताना पड़ रहा है कि हिमाचल प्रदेश आज नशेड़ियों का अड्डा बन गया है।... (व्यवधान) अगर हम जनसंख्या की दृष्टि से भी देखें तो पंजाब के बाद हिमाचल प्रदेश नशे के मामले में दूसरे स्थान पर पहुँच गया है।... (व्यवधान) सैकड़ों युवा नशे के कारण, विशेष रूप से चिट्टा के सेवन के कारण अपना जीवन गंवा चुके हैं। पहले नशा शहरी क्षेत्रों तक ही सीमित था, लेकिन आज ग्रामीण क्षेत्रों में भी इसकी पैठ हो गयी है। पिछले दिनों प्रदेश के 204 स्कूलों का सर्वे किया गया था।... (व्यवधान) जिसमें देखा गया कि नौ प्रतिशत बच्चे इंजेक्शन लेते हैं और नशामुक्ति केन्द्रों में 35 प्रतिशत जो बच्चे हैं, वे चिट्टे का शिकार हैं।... (व्यवधान)

माननीय सभापति जी, नशे को काबू करने के लिए व्यापक अभियान चलाए जा रहे हैं, लेकिन फिर भी लगातार इसका प्रचलन बढ़ रहा है और पिछले दो महीने में मेरे संसदीय क्षेत्र शिमला में 473 मामले पकड़े गए हैं।... (व्यवधान) अगर हम देखें तो आज नशे के तस्कर नशे के कारोबार में बढ़ोतरी कर रहे हैं। वर्ष 2024 में एनडीपीएस के मामलों में केवल 27 परसेंट को सजा मिली है और 73 परसेंट को छोड़ दिया गया।... (व्यवधान) अर्थात्, नशे को काबू करने में प्रशासन भी कहीं न कहीं असफल रहा है। पिछले दिनों 60 कर्मचारी नशे में सम्मिलित पाए गए। हमें बड़े दुख के साथ बताना पड़ रहा है।... (व्यवधान) हमारे कांग्रेस के भाई यहां हल्ला कर रहे हैं, जबकि प्रदेश में कांग्रेस की सरकार है। नशे पर काबू पाने में वहां की सरकार असफल रही है।... (व्यवधान) कानून व्यवस्था और नशे को रोकने के लिए सरकार ने व्यापक कदम नहीं उठाए और बड़े दुख के साथ बताना पड़ता है कि पुलिस विभाग के कर्मचारी, शिक्षा विभाग के कर्मचारी, जल शक्ति विभाग के कर्मचारी और बहुत सारे दूसरे विभाग के कर्मचारी भी पकड़े जाते हैं, लेकिन प्रदेश के मुखिया कहते हैं कि कार्यवाही अगले छः महीने में की

जाएगी। मैं समझता हूँ कि यह बहुत ही चिंता का विषय है। नशे के कारण हमारी युवा पीढ़ी बर्बाद हो रही है।... (व्यवधान) मैं केन्द्र सरकार का धन्यवाद करता हूँ, माननीय प्रधान मंत्री जी का धन्यवाद करता हूँ जिन्होंने नशे पर काबू पाने के लिए माननीय गृह मंत्री जी के द्वारा राष्ट्रीय नारकोटिक्स हेल्पलाइन-मानस को लॉन्च किया है और टोल फ्री नंबर 1933 पर मादक पदार्थों की जानकारी देने के लिए जारी किया है। वर्ष 2047 तक नशा मुक्त भारत बनाने का लक्ष्य रखा गया है।... (व्यवधान)

***SHRI BAJRANG MANOHAR SONWANE (BEED):** Hon'ble Chairman Sir, I represent Beed Lok Sabha Constituency of Maharashtra. The District Planning Committee there is not co-operating with me. Even District collector, Chief Executive officers of Zilla Panchayat, Nagar Panchayat, Nagar Palika, Nagar Parishad are not supporting my recommendations. They are not complying with my instructions and not a single rupee has been allotted to the works recommended by me. I have been repeatedly requesting them but, they are not ready to spare a single rupee.

The district collector has even refused the funding for Dalit Basti Sudhar Yojana. They organized the Committee meeting on 17/06/2024 and later in the month of February. The local body elections have not been held for the last three years and therefore, no elected members are being nominated to District planning Committee.

So, all the powers are lying with the Guardian Minister and local District Collector who is working autocratically.

Hence, I would like to request you to look into it immediately and instruct

* English translation of the speech originally delivered in Marathi.

the district collector as well as CEOs of local bodies to comply with my recommendations regarding funding of various welfare schemes and projects.

Thank you.

माननीय सभापति: माननीय सदस्यगण, पिछले कुछ दिनों में शून्य-काल नहीं हो पाया था। अभी मैं केवल उन्हीं माननीय सदस्यों को अपनी बात रखने का मौका दूंगा, जिनका नाम उन सूचियों में आया था। कृपया एक-एक मिनट में अपनी बात रखें।

... (व्यवधान)

12.51 hrs

At this stage, Dr. M. K. Vishnu Prasad, Sushri Praniti Sushilkumar Shinde and some other hon. Members went back to their seats.

***SHRI C. N. ANNADURAI (TIRUVANNAMALAI):** Hon. Chairman Sir, Vanakkam. In the beginning of this week, an announcement was made regarding the hike in salaries of Hon. MPs. I urge that the pending dues under the 100-day employment Scheme, MGNREGA should be released immediately. Particularly, an amount of Rs .4, 000 Crore is pending for release from the Union government to Tamil Nadu. Instead of increasing the salaries of Hon. MPs, you should have released the funds meant for the welfare schemes of the people. You can even stop the salaries of Hon. MPs rather the MPLAD funds should be enhanced. This will help in the development of parliamentary constituency and its people. I wish to say that the welfare of the people is more important than the hike in salaries of Hon. MPs. I therefore urge that all the pending dues for Tamil Nadu should be released

* English translation of the speech originally delivered in Tamil.

immediately without any further delay in the welfare of the people. Thank you.

श्री त्रिवेन्द्र सिंह रावत (हरिद्वार): महोदय, मैं आपके माध्यम से इस सदन का ध्यान एक अत्यंत गंभीर और संवेदनशील विषय की ओर आकर्षित करना चाहता हूँ। यह मुद्दा उत्तराखंड के देहरादून, हरिद्वार, नैनीताल और उधम सिंह नगर जिलों में रात के समय अवैध रूप से संचालित हो रहे खनन ट्रकों से संबंधित है। यह मुद्दा न केवल कानून और पर्यावरण सुरक्षा के लिए खतरा बनता जा रहा है, बल्कि आम जनता की सुरक्षा को भी गंभीर रूप से प्रभावित कर रहा है।

महोदय, यह देखा गया है कि राज्य सरकार और प्रशासन के स्पष्ट निर्देशों के बावजूद, खनन माफिया द्वारा रात के समय ट्रकों का अवैध संचालन धड़ल्ले से किया जा रहा है। इन ट्रकों में भारी मात्रा में ओवरलोडिंग की जाती है और बिना किसी वैध अनुमति के खनिजों का परिवहन किया जाता है। इन अवैध गतिविधियों के कारण राज्य में सड़कों, पुलों और अन्य बुनियादी ढांचों को भारी क्षति हो रही है, जिससे आम नागरिकों के लिए आवागमन कठिन हो गया है। सबसे अधिक चिंताजनक बात यह है कि इन ट्रकों के लापरवाह और तेज गति से संचालन के कारण सड़क दुर्घटनाओं में लगातार वृद्धि हो रही है। कई निर्दोष लोगों की जान जा चुकी है, और कई घायल हुए हैं। ट्रक चालकों द्वारा ट्रैफिक नियमों की अनदेखी, नशे की हालत में वाहन चलाना और स्थानीय प्रशासन से मिलीभगत के चलते स्थिति और भी भयावह होती जा रही है।

महोदय, यह आवश्यक है कि सरकार तत्काल इस गंभीर समस्या की ओर ध्यान दे और प्रभावी कार्रवाई सुनिश्चित करे। मैं केंद्र सरकार और उत्तराखंड राज्य प्रशासन से यह आग्रह करता हूँ कि अवैध खनन गतिविधियों को रोकने के लिए एक विशेष टास्क फोर्स का गठन किया जाए। रात के समय ट्रकों के संचालन पर पूरी तरह से प्रतिबंध लगाया जाए और सख्ती से उसकी निगरानी की जाए। ओवरलोडिंग रोकने हेतु सभी मुख्य मार्गों पर चेक पोस्ट लगाए जाएं और दोषी ट्रक मालिकों और खनन माफियाओं पर कठोर दंडात्मक कार्रवाई की जाए। इस मामले में संलिप्त अधिकारियों की जिम्मेदारी तय की जाए और लापरवाही बरतने वालों पर कठोर अनुशासनात्मक कार्रवाई की जाए। धन्यवाद। ... (व्यवधान)

डॉ. आलोक कुमार सुमन (गोपालगंज) : सभापति महोदय, मेरे संसदीय क्षेत्र गोपालगंज में स्थित थावे

जंक्शन, जो कि एनईआर के बनारस डिवीजन में आता है, इस डिवीजन के अंतर्गत बिहार में केवल छपरा जंक्शन पर पिट लाइन और यार्ड की व्यवस्था है। इसके चलते थावे जंक्शन से लंबी दूरी की ट्रेन नहीं मिल पाती है, जबकि हमारे पड़ोसी प्रदेश में 60 से 70 किलोमीटर की दूरी पर पिट लाइन और यार्ड की व्यवस्था की गई है। थावे जंक्शन में कमर्शियल फिजिबिलिटी और यात्रियों की संख्या काफी ज्यादा है। यहां पर सरप्लस भूमि भी है तथा थावे जंक्शन अमृत भारत स्टेशन योजना में शामिल है और थावे जंक्शन को वर्ष 2004 से वर्ष 2009 के पीरियड में मंडल घोषित किया गया था। वहां पर ओएसडी की भी व्यवस्था की गई थी, लेकिन बांद में बंद कर दी गई।

अतः आपके माध्यम से मैं माननीय रेल मंत्री जी से निवेदन करता हूँ कि थावे जंक्शन पर पिट और यार्ड की व्यवस्था की जाए और वहां से लंबी दूरी की ट्रेन चालू की जाए, ताकि थावे की जनता को वहां से सुविधा मिल सके।

डॉ. शिवाजी बंडाप्पा कालगे (लातूर) : सभापति महोदय, महाराष्ट्र राज्य में पतसंस्थाओं के अनियंत्रित कामकाज के कारण कई जिलों की पतसंस्थाओं में करोड़ों रुपये के घोटाले प्रकाश में आ रहे हैं। इससे मध्यम वर्ग के हजारों निवेशकों को अपनी पूँजी से हाथ धोना पड़ रहा है। ऐसे कई परिवार हैं, जिन्होंने अपने जीवन भर की कमाई इन पतसंस्थाओं में निवेश की थी और अब उन्हें इन पतसंस्थाओं में निवेश किए गए पैसे वापस मिलने की संभावना कम हो गई है।

सभापति महोदय, इस समस्या के स्थाई समाधान के लिए केंद्र सरकार को तत्काल ध्यान देना चाहिए। इन पतसंस्थाओं के कामकाज को नियंत्रित करने और आम निवेशकों के हितों की रक्षा के लिए सरकार को उचित कदम उठाने चाहिए। ... (व्यवधान)

माननीय सभापति: माननीय सदस्य, आप एक मिनट रुक जाइए। मेरी यह रिक्वेस्ट है कि चैम्बर में फोटो न ली जाए। प्लीज, फोटोग्राफ्स और वीडियोज़ चैम्बर्स में मत लीजिए।

... (व्यवधान)

डॉ. शिवाजी बंडाप्पा कालगे : सभापति महोदय, मैं आपके माध्यम से सहकारिता मंत्री जी से मांग करता हूँ कि वे पतसंस्थाओं के कामकाज पर एक कार्यदायी संस्था गठित कर ऐसी पतसंस्थाओं को

अधिक नियंत्रण में रखने, उनके लेनदेन का नियमित ऑडिट कराने और जमाकर्ताओं के हितों की रक्षा के लिए सख्त कानून बनाए। साथ ही पतसंस्थाओं में घोटाले करने वालों की पहचान करने, उनके खिलाफ कड़ी से कड़ी कार्रवाई किए जाने और जमाकर्ताओं को उनके पैसे एक समय सीमा के अंदर वापस दिए जाने के लिए ठोस कदम उठाएं।

श्रीमती मंजू शर्मा (जयपुर) : सभापति महोदय, मैं आपके माध्यम से माननीय खेल मंत्री जी का ध्यान एक महत्वपूर्ण विषय की तरफ आकर्षित करना चाहती हूँ। वर्ष 2023 में चीन में आयोजित 19वें एशियाई खेलों में भारत ने कुल 107 पदकों के साथ अपना सर्वश्रेष्ठ प्रदर्शन किया। यह ऐतिहासिक उपलब्धि भारतीय एथलीट्स और उनके कोचों की मेहनत एवं समर्पण और भारत सरकार के प्रोत्साहन का ही प्रमाण है। इसके लिए मैं माननीय प्रधान मंत्री नरेन्द्र भाई मोदी जी और खेल मंत्री जी का बहुत-बहुत धन्यवाद देती हूँ। पिछले ओलंपिक खेलों में भारतीय एथलीटों ने बेहतर प्रदर्शन किया, परन्तु हमारे दल में राजस्थान से मात्र दो एथलीटों का चयन हुआ था।

सभापति महोदय, क्षेत्रफल की दृष्टि से भारत का सबसे बड़ा राज्य होने के बाद भी राजस्थान में वर्तमान में भारतीय खेल प्राधिकरण का एक भी सेन्टर ऑफ एक्सीलेंस नहीं है, जबकि हाल के ही वर्षों में एथलीट, बास्केटबॉल, वॉलीबॉल, हैंडबॉल, कबड्डी, निशानेबाजी, तीरंदाजी आदि खेलों में राज्य के कई खिलाड़ियों ने ओलंपिक एशियन्स गेम्स तथा कॉमनवेल्थ खेलों में भारत का प्रतिनिधित्व करते हुए देश का नाम रोशन किया है। राजस्थान में एक भी नेशनल सेन्टर ऑफ एक्सीलेंस नहीं होने के कारण प्रतिभावान खिलाड़ियों को सर्वोच्च श्रेणी का प्रशिक्षण नहीं मिल पा रहा। क्लाइमेट कंडीशन भी खिलाड़ियों के अनुकूल है।

अतः यदि जयपुर में भारतीय खेल प्राधिकरण का सेन्टर ऑफ एक्सीलेंस खुलता है तो इससे सिर्फ राजस्थान को नहीं, बल्कि पड़ोसी राज्यों के खिलाड़ियों को भी लाभ मिलेगा।

13.00 hrs

श्री उत्कर्ष वर्मा मधुर (खीरी) : माननीय सभापति महोदय जी, मैं आपका ध्यान अति महत्वपूर्ण विषय 28-खीरी लोक सभा उत्तर प्रदेश के अंतर्गत तहसीलों में हरिजन कल्याण विभाग, गवर्नमेन्ट ग्रान्ट एक्ट

पुनर्वास द्वारा विस्थापित बंगालियों, हरिजनों और जनजातियों से संबंधित किसानों को भूमिधरी अधिकार दिलाने की ओर आकृष्ट कराना चाहता हूं। 28-खीरी लोक सभा की तहसील पलिया में गवर्नमेन्ट ग्रान्ट एक्ट में आवंटित कर 12 कालोनियां बसाई गई थीं - गोविन्द नगर, भानपुरी, कमलापुरी, कृष्णा नगर, बसही, रानी नगर, मुरारखेड़ा, सुमेर नगर, इब्राहिमपुर, विचित्र नगर, विशेनपुरी गिरधरपुर कालोनियां। हरिजन समाज कल्याण द्वारा तहसील गोला में कुसमौरी कालोनी, भटरपुरवा कालोनी, तहसील मोहम्मदी की साहबगंज कालोनी, तहसील लखीमपुर में नकाब पीपरी कॉलोनी, पुनर्वास विभाग द्वारा विस्थापित बंगाली शरणार्थियों को आवंटित भूमि तथा पलिया व निघासन तहसील में थारू जनजाति को भूमि आवंटित की गई थी। इनको जिला लखीमपुर, उत्तर प्रदेश में भूमि का अधिकार दिलाने की कृपा करें।

माननीय सभापति : श्री राजू बिष्ट जी, आप अपनी बात एक मिनट में रखिए।

श्री राजू बिष्ट (दार्जिलिंग) : सर, नॉर्थ बंगाल में दार्जिलिंग, कालिम्पोंग, अलीपुर द्वारा, जलपाईगुड़ी, कूच बिहार, उत्तर दिनाजपुर, साउथ दिनाजपुर और मालदा, इन आठ जिलों की जनसंख्या करीब आठ करोड़ है। डेवलपमेंट की दृष्टि से और स्वास्थ्य सुविधा की दृष्टि से, ये बहुत ही पिछड़े हुए क्षेत्र हैं। वहां ज्यादातर हमारी जनता चाय बगान पर काम करती है या कृषि से उनका जीवन चलता है। नॉर्थ बंगाल की स्थिति आर्थिक दृष्टि से भी बहुत अच्छी नहीं रही है। जहां तक प्राइवेट अस्पताल की बात करें, तो वहां पर हमारी जनता को जा कर अपना इलाज कराना संभव नहीं हो पाता है। जहां तक पश्चिम बंगाल की जो सरकारी अस्पताल हैं, उनकी सुविधा इतनी अच्छी नहीं है। वहां डॉक्टरों और स्टाफ का अभाव रहता है। खास कर, नॉर्थ बंगाल में जो बेसिक इक्विप्मेंट्स उपलब्ध होने चाहिए, वे उपलब्ध नहीं हैं। ग्रामीण क्षेत्र के अस्पताल की स्थिति और भी ज्यादा खराब है।

महोदय, मैं आपके माध्यम से भारत सरकार से मांग करता हूं कि नॉर्थ बंगाल के लिए, तीन करोड़ जनता के लिए एक एम्स की व्यवस्था की जाए।

MD. RAKIBUL HUSSAIN (DHUBRI): Sir. I rise today to draw your attention to a long-standing and pressing issue that affects millions of people in the State of

Assam, particularly the Adivasi or Tea Tribes, along with the Chutia, Koch-Rajbongshi, Matak, Moran, and Tai-Ahom communities.

The demand for a Scheduled Tribe status for these communities is not new. It has been consistently raised by various social organisations, intellectuals, political leaders, and representatives from these communities. In 2014, the BJP declared that after coming to power, within 100 days, they would declare all these six communities as Tribal communities in the State of Assam. It has been a decade, but no promise has been fulfilled like other *jumlas*. Yet, the Government has not taken concrete steps to address this demand.

I would request the Government to declare all these communities as tribal communities in the State of Assam.

Thank you.

श्री गोडम नागेश (आदिलाबाद) : सभापति महोदय, मेरी मांग मेरे संसदीय क्षेत्र आदिलाबाद, तेलंगाना में हवाई अड्डे की स्वीकृति के लिए है। मेरे संसदीय क्षेत्र आदिलाबाद में बहुत वर्षों से यह मांग की जा रही है। हाल ही में, मंत्री महोदय ने एक बयान में भी कहा है कि आदिलाबाद एक स्ट्रैटजिक लोकेशन है। महाराष्ट्र, छत्तीसगढ़ और तेलंगाना के लिए यह हवाई अड्डा बहुत आवश्यक है। उन्होंने अपने बयान में यह कहा है। एयरपोर्ट अथॉरिटी ऑफ इंडिया ने भी राज्य सरकार को प्री-फिजिबिलिटी स्टडी रिपोर्ट के बारे में कहा है, लेकिन अब तक हमारे राज्य तेलंगाना से फिजिबिलिटी रिपोर्ट नहीं आई है।

महोदय, मैं आपके माध्यम से मंत्री महोदय से यह रिक्वेस्ट करता हूँ कि तुरंत ही हमारे राज्य सरकार से फिजिबिलिटी रिपोर्ट मंगवा कर, जल्द से जल्द आदिलाबाद में हवाई अड्डे की स्वीकृति दें। धन्यवाद।

SHRI KALYAN BANERJEE (SREERAMPUR): Sir, unaccountable money has been recovered from one of the judges of the Delhi High Court. This is not only the

last one incident. The factum of recovering money from the High Court Judge is really eroding the confidence on Judiciary. Judges are also public servants like us. Why will any investigation not commence if a complaint of corruption is made against a judge? Irrespective of the fact that the Chief Justice of India grants permission or not, will it be commenced? If a corruption is there, will it be commenced? Recovery of money is there. These types of instances are there. Why will Lokpal be not allowed to carry on an investigation if a complaint comes against a judge who is a public servant like us?

Here, a judge has been transferred from the Delhi High Court to the Allahabad High Court. This will not resolve the problem. I share the sentiments of the lawyers of the Allahabad High Court. The Allahabad High Court or the Calcutta High Court cannot be a dumping ground. Corrupt judges are there. All complaints are there. They are being transferred to the Calcutta High Court or Allahabad High Court. It should not be made a dumping ground.

SHRI MANISH TEWARI (CHANDIGARH): Mr. Chairperson, Sir, I would like to continue from where my hon. colleague, Mr. Kalyan Banerjee, left off.

The reports about the alleged aberrations in the Judiciary have disturbed the conscience of all right-thinking citizens across the country. However, it is too premature to apportion guilt or otherwise. However, Mr. Chairperson, this House, the Parliament, is charged with the responsibility of exercising superintendence over the Judiciary. It is charged with the responsibility of exercising oversight over the Judiciary.

The Chief Justice of India has appointed an in-house inquiry. I think we

should respect the process. We should wait for that report. But in the meanwhile, the Law Minister should come to this House and he must relate the chronology of events as they have transpired. Nobody is saying that anyone is innocent or guilty. Nobody is trying to apportion guilt. Let the in-house inquiry process play itself out. But under Articles of the Constitution and the Judges (Inquiry) Act, this Parliament has the responsibility of exercising that superintendence. And we are abrogating our responsibility.

My demand is, let the Law Minister come before the House and make a vanilla statement as to what is the sequence of events; what actually transpired; what does the Government know. Why is the Government not making a statement before the House?

Thank you, Mr. Chairperson.

श्री दिनेश चंद्र यादव (मधेपुरा) : माननीय सभापति जी, हमारे यहां रेलवे के अंतर्गत जो क्षेत्र हैं, वहां रेल यात्रियों की संख्या अधिक है और इस कारण लोगों को बाहर आने-जाने काफी दिक्कतें होती हैं। मैं सरकार से मांग करता हूं कि पटना से पूर्णिया तक वंदे भारत ट्रेन चलाई जाए, जो सहरसा-मधेपुरा होकर गुजरे ताकि इस इलाके के लोगों को ट्रेन की सुविधा मिल सके।

श्री गुरमीत सिंह मीत हायेर (संगरूर) : माननीय सभापति जी, मैं सदन का ध्यान एक ऐसे गांव की तरफ आकर्षित करना चाहता हूं जिसके बारे में जानकर आप सबको आश्चर्य होगा। यहां अनुराग ठाकुर जी बैठे हैं, जलंधर के पास संसारपुर नाम का गांव है। एक ही गांव के 14 ओलम्पियन्स हैं, सात ओलम्पिक्स में मेडल हैं, जिनमें चार गोल्ड, एक सिल्वर और दो ब्रॉन्ज हैं। इतना ही नहीं, वर्ष 1975 में भारत ने जो हॉकी का विश्व कप जीता था, उसके कैप्टन अजीत पाल सिंह वहीं के थे। सारे के सारे ओलंपियन्स एक ही गली में रहने वाले और एक ही गोत्र-कुलार के हैं। लेकिन वर्ष 1976 के बाद उस गांव में से एक भी ओलंपियन नहीं मिला और एक भी मैडल नहीं मिला। उसका कारण है कि वह गांव,

जालंधर एरिया का जो कैंट का एरिया है, उसकी बगल में है। उस गांव के पास न तो अपनी पंचायत की जमीन है और न ही ग्राउंड है। वे सारे बच्चे आर्मी एरिया के ग्राउंड में खेलते थे और वहां से खेलकर ओलंपिक तक पहुंच गए। लेकिन वर्ष 1976 के बाद हॉकी एस्ट्रोर्टफ पर चली गई और ग्राउंड वही ग्रास का रह गया। ... (व्यवधान) सर, एक मिनट दीजिए। यह विषय बहुत जरूरी है। पचास साल हो गए हैं। न तो आर्मी से एनओसी मिली और न ही आर्मी ने वहां एस्ट्रोर्टफ लगाने की अनुमति दी। मेरा सरकार से आग्रह है कि जिस ग्राउंड ने हमें 14 ओलंपियन्स दिए, 7 ओलंपिक के मैडल्स दिए। क्या हम वहां एक एस्ट्रोर्टफ नहीं दे सकते हैं? मेरा गृह मंत्री जी, खेल मंत्री जी और अनुराग जी से आग्रह है कि वहां कृपया एस्ट्रोर्टफ लगाई जाए, ताकि एक बार फिर से वहां ओलंपियन पैदा हो सकें।

माननीय सभापति : श्री जितेंद्र कुमार दोहरे जी।

श्री जितेंद्र कुमार दोहरे (इटवा) : माननीय सभापति महोदय, आपका धन्यवाद।

माननीय सभापति : माननीय सदस्य, एक मिनट रुकिये। अनुराग जी कुछ बोलना चाहते हैं।

श्री अनुराग सिंह ठाकुर (हमीरपुर) : माननीय सदस्य ने बहुत महत्वपूर्ण विषय उठाया है। संसारपुर से हॉकी के बहुत अच्छे खिलाड़ी आते रहे हैं। उसके पास ही जालंधर कैंट में बीएसएफ का सेंटर है, वहां पर मोदी सरकार ने 7.5 करोड़ रुपये खर्च करके एस्ट्रोर्टफ लगा दी है। मेरा अनुरोध यह रहेगा कि हम बीएसएफ वालों से बात भी कर लेंगे, ताकि वे स्थानीय खिलाड़ियों को वहां खेलने का अवसर दें। माननीय मंत्री जी से हम भी आग्रह करेंगे कि और भी सेंटर बन सके। अगर सरकार जमीन उपलब्ध करवाए तो वह काम करवाएंगे।

श्री जितेंद्र कुमार दोहरे: माननीय सभापति महोदय, हमारे इटवा लोक सभा क्षेत्र में गेल- गैस अथॉरिटी ऑफ इंडिया स्थापित है, जहां पर भू-विस्थापित लोगों को रोजगार नहीं दिया गया। जब गेल अथॉरिटी ऑफ इंडिया स्थापित हुई थी तो उस टाइम किसानों से यह वायदा किया गया था कि हम हर परिवार के एक व्यक्ति को रोजगार देंगे। लेकिन वहां के अधिकारियों ने बाहर से नए-नए ठेकेदारों को बुलाकर अपने चहेतों को रोजगार देने का काम किया। मैं आपके माध्यम से कहना चाहता हूं कि वहां के लोगों को रोजगार दिया जाए। इतना ही नहीं, वहां के अधिकारी लोग अपने तरीके से, रिश्त लेकर एक गांव में 5

करोड़ रुपये से ऊपर सीएसआर के द्वारा पैसा लगाया गया, जिसकी जांच हम करवाना चाहते हैं। मैं आपसे यही मांग करता हूँ कि वहां के सभी भू-विस्थापित लोगों को रोजगार देने का कष्ट करें। बहुत-बहुत धन्यवाद।

श्री बिप्लब कुमार देब (त्रिपुरा पश्चिम) : महोदय, मैं आपके सामने एक बहुत ही महत्वपूर्ण विषय रखना चाहता हूँ। त्रिपुरा छोटा स्टेट है, आर्थिक रूप से कमजोर है और केन्द्र सरकार के ऊपर निर्भर है। वहां इंडस्ट्रियल ग्रोथ की बहुत ज्यादा संभावना नहीं है। प्राइमरी सेक्टर है। एजुकेशन सेक्टर में बहुत अच्छा काम हो सकता है। वैसे भी नॉर्थ ईस्ट में एजुकेशनल इंस्टीट्यूशन कम है। मैं आपके माध्यम से भारत सरकार से आग्रह करता हूँ कि त्रिपुरा में एक आईआईएम या आईआईटी के जो संस्थान हैं, वहां प्रतिष्ठित करने का काम करें। इसमें आस-पास की स्टेट से भी आकर विद्यार्थी पढ़ सकते हैं। त्रिपुरा में जब ऐसे इंस्टीट्यूशन्स होंगे तो स्थानीय लोगों को रोजगार भी मिलेगा। नॉर्थ ईस्ट के जो ऐसे छोटे-छोटे स्टेट हैं, उनको आर्थिक रूप से आगे बढ़ाने का एकमात्र उपाय एजुकेशन इंस्टीट्यूशन है। त्रिपुरा की लिटरेसी रेट भी लगभग 98 परसेंट है। मैं आपके माध्यम से भारत सरकार से यही आग्रह करूंगा कि आईआईएम या आईआईटी में से कोई एक इंस्टीट्यूशन देने की व्यवस्था करे। धन्यवाद।

एडवोकेट चन्द्र शेखर (नगीना) : महोदय, मैं आपका आभारी हूँ कि आपने मुझे बोलने का अवसर प्रदान किया। भारतवर्ष में कुल 731 कृषि विज्ञान केन्द्र हैं, जिनमें आईसीएआर, राज्य विश्वविद्यालय एवं एनजीओ शामिल हैं। इसमें कुल मिलाकर लगभग 11 हजार अधिकारी व कर्मचारी कार्यरत हैं। जो विभिन्न प्रकार के कार्य प्रदर्शन, प्रशिक्षण, समसामयिक कृषि सलाह, मौसम संबंधी सूचना, उन्नत कृषि तकनीक, कौशल विकास प्रशिक्षण, मैदानिक सलाह, कृषि विज्ञान केन्द्र, कृषि और कृषकों के बीच बांध का कार्य करते हैं। वे नई-नई तकनीक कृषकों तक सीधे पहुंचाते हैं और उनकी आय दोगुना करने में अहम भूमिका निभाते हैं।

कृषि विज्ञान केन्द्र, केन्द्र सरकार, राज्य सरकार तथा कृषि विश्वविद्यालयों तथा कृषि से संबंधित समस्त कार्य करते हैं, जिससे राज्यों के कृषक कृषि, पशुपालन, मछली पालन के क्षेत्रों में बेहतर कार्य कर रहे हैं। इनमें बहुत से प्रगतिशील किसानों को पुरस्कार और सम्मान में धनराशि से नवाज़ा गया है।

कृषि विज्ञान केन्द्रों के माध्यम से, कृषकों को राज्य एवं केन्द्र के स्तर पर सम्मान प्राप्त हो चुका है। कृषि विज्ञान केन्द्रों के अधिकारियों एवं कर्मचारियों को समय पर वेतन प्राप्त न होने की स्थिति में वे अपने कार्य शत-प्रतिशत नहीं कर पा रहे हैं, जिसका सीधा असर किसानों तथा कृषि उत्पादन पर पड़ेगा। कृषि विज्ञान केन्द्रों के समस्त अधिकारी व कर्मचारी अपने कर्तव्यों का निर्वहन निष्ठापूर्वक कर रहे हैं। इस प्रकार वेतन प्राप्ति में विलम्ब होने से उनकी आर्थिक स्थिति अत्यन्त दयनीय हो गई है तथा उनके ऊपर आश्रित परिवारों का जीवन संकट की स्थिति में है। इस परिस्थिति के कारण कृषि विज्ञान केन्द्रों में कार्य कर रहे वैज्ञानिकों एवं अधिकारियों व कर्मचारियों को शारीरिक और मानसिक कठिनाइयों से गुजरना पड़ रहा है।

अतः मेरी मांग है कि कृषि विज्ञान केन्द्रों के लिए पूर्व की भाँति तत्काल वेतन प्रदान कराने का कष्ट करें। कृषि विज्ञान केन्द्रों में कार्यरत समस्त प्रक्षेत्र प्रबंधकों को वैज्ञानिकों का दर्जा देते हुए, विषय-वस्तु विशेषज्ञ की भाँति समस्त वेतनमान एवं भत्ते भी प्रदान किये जाएं। इनको पिछले छः माह से अधूरे वेतन, पेंशन, चिकित्सा भत्ता आदि नहीं दिये जा रहे हैं।

बहुत-बहुत धन्यवाद। जय भीम, जय भारत।

***SHRI BALWANT BASWANT WANKHADE (AMRAVATI):** Hon'ble Chairperson, CCI started procuring cotton barely two months ago and it stalled the procurement process since 15th March abruptly. In Marathwada and Khandesh region, CCI is stalling the procurement process assigning various reasons. It is being done in Vidarbha region but at a very slow pace and there is no continuity.

Sir, the process started very late and that is why the farmers sold the cotton in open market at cheaper rates and they had to suffer losses.

I request to streamline the procurement process. Cotton should be procured

* English translation of the speech originally delivered in Marathi.

without any gradation. The last date for registration is 15/03/2025 and it must be extended immediately.

So, I would request you to kindly look into it.

श्री रमेश अवस्थी (कानपुर) : माननीय सभापति जी, आपने मुझे कानपुर के एक महत्वपूर्ण मुद्दे पर बोलने का अवसर दिया, इसके लिए बहुत-बहुत धन्यवाद।

महोदय, कानपुर एक औद्योगिक शहर है। उत्तर प्रदेश में यह सबसे अधिक जनसंख्या वाला शहर है। आज कानपुर की आबादी लगभग 60 लाख से अधिक है। अंग्रेजों के जमाने में, कानपुर को मैनेजेस्टर ऑफ ईस्ट कहा जाता था। कानपुर देश के पाँच बड़े शहरों में शामिल था। लेकिन कानपुर की मिलें बंद हो चुकी हैं। कानपुर में लगभग एक दर्जन बीआईसी और एनटीसी की मिलें हैं, जो खंडहर में तब्दील हो चुकी हैं।

महोदय, कानपुर के बीचोंबीच मिलों के खंडहर कानपुरवासियों को चिढ़ा रहे हैं। ये कानपुर के माथे पर कलंक हैं। मेरा आपसे अनुरोध है कि कानपुर की बंद मिलें, जो चालू हो सकती हैं, उनको चालू कराया जाए और जो चालू नहीं हो सकती हैं, उनमें आईटी हब या ऐसी किसी रोजगार की स्कीम दी जाए ताकि कानपुर के लोगों को रोजगार मिल सके।

महोदय, मैं आपसे अनुरोध करता हूँ कि उन मिलों को चालू किया जाए और इसके साथ ही, लाल इमली मिल के कर्मचारियों के बकाया वेतन का भी भुगतान कराया जाए।

धन्यवाद।

SHRIMATI PRATIMA MONDAL (JAYNAGAR): Thank you, Chairman, Sir, for giving me an opportunity to speak in the 'Zero Hour'.

Shri Sabir Mallik, a young boy from Basanti in my Parliamentary Constituency of Jaynagar, went to Charkhi Dadri district of Haryana in search of a job as a migrant labour. He was brutally killed by some local *Hindutvadi* activists, who falsely blamed him for having consumed beef.

सर, हरियाणा गवर्नमेंट से न दोषी को कोई सजा मिली और न ही उनसे कोई मदद मिली। न ही ठेकेदार को उनका कुछ पैसा दिया।

सर, श्री साबिर मलिक की बॉडी पश्चिम बंगाल ले जाने के लिए उसके परिवार को एंबुलेस पर 70,000 रुपए खर्च करने पड़े। Are the Muslims not the citizens of our country? Is this 'Ek Bharat Shreshtha Bharat' or *amritmaya* Bharat?

मैं Ministry of Social Justice and Empowerment से दरखास्त करना चाहती हूँ कि उसके परिवार को मुआवजा दिया जाए। ... (व्यवधान)

माननीय सभापति : श्री प्रवीण पटेल जी – आप बोलिए।

... (व्यवधान)

श्री प्रवीण पटेल (फूलपुर) : माननीय सभापति महोदय, आपने मुझे बोलने का अवसर दिया, इसके लिए मैं आपके प्रति धन्यवाद ज्ञापित करता हूँ।

मान्यवर, मुझे गर्व है कि मैं प्रयागराज जिले से आता हूँ। मेरे निर्वाचन क्षेत्र में ही इलाहाबाद हाई-कोर्ट स्थित है, इसका भी हम लोगों को बड़ा गर्व है। निश्चित रूप से बड़ी निराशा हुई, क्योंकि हाल ही में दिल्ली हाई-कोर्ट के माननीय न्यायमूर्ति के घर में रुपए जलाने की खबरें आई थीं। उसके बाद माननीय जज साहब को इलाहाबाद हाई-कोर्ट में स्थानांतरित कर दिया गया।

इसको लेकर इलाहाबाद हाई-कोर्ट की बार एसोसिएशन से लेकर सारे अधिवक्ता और केवल इलाहाबाद हाई-कोर्ट ही नहीं, बल्कि 20 जनपदों के कोर्ट्स के अधिवक्ता आज आंदोलित हैं।

माननीय सभापति महोदय, मैं आपके माध्यम से जरूर इस बात को कहना चाहता हूँ कि न्यायपालिका हमारे संविधान का एक ऐसा स्तंभ है, जिसके प्रति लोगों का बड़ा अटूट विश्वास है। निश्चित रूप से ऐसा विश्वास जब टूटता है, तो लोगों के अंदर एक निराशा पैदा होती है।

मान्यवर, आपके माध्यम से मैं जरूर इस बात को कहना चाहता हूँ कि निश्चित रूप से ... (व्यवधान)

माननीय सभापति : श्री उम्मेदा राम बेनीवाल जी – आप बोलिए।

... (व्यवधान)

श्री उम्मेदा राम बेनीवाल (बाड़मेर) : सभापति महोदय, आपका धन्यवाद कि आपने मेरे संसदीय क्षेत्र के एक विशेष मुद्दे पर मुझे बोलने का मौका दिया।

महोदय, मेरे संसदीय क्षेत्र की पाकिस्तान से लगी हुई सीमा की तारबंदी वर्ष 1952 में हुई थी। जीरो-पॉइंट और तारबंदी के बीच में किसानों के खेत आए हुए हैं। इससे राजस्थान के बाड़मेर, जैसलमेर, बीकानेर और गंगानगर की 1,050 किलोमीटर की सीमा के अंदर के किसान काफी प्रभावित हुए हैं। जीरो-पॉइंट से तारबंदी के बीच में किसानों को न तो जमीन का मुआवजा दिया गया और न ही खेती करने की परमीशन दी गई।

मेरी आपके माध्यम से सरकार से मांग है कि या तो किसानों को उचित मुआवजा दिया जाए या उनको खेती करने की परमीशन दी जाए। जैसे पंजाब के अंदर किसानों को जीरो-पॉइंट और तारबंदी के बीच में खेती करने की अनुमति दी गई है, वैसे ही मेरे क्षेत्र के किसानों को भी परमीशन दी जाए।

धन्यवाद।

श्री कौशलेन्द्र कुमार (नालंदा) : सभापति महोदय, आपका बहुत-बहुत धन्यवाद।

महोदय, मेरे संसदीय क्षेत्र के अंतर्गत दनियावां-बिहार शरीफ रेल खंड पर कुकरिया गांव में अंडरपास अथवा ओवरब्रिज का निर्माण अति-आवश्यक है। माननीय रेल राज्य मंत्री जी सदन में बैठे हुए हैं। हम लोग विकास के लिए लगातार प्रयास करते हैं।

मेरे संसदीय क्षेत्र में एक कुकरिया गांव है, वहां दनियावां-बिहार शरीफ रेल खंड चालू है। वहां पर काफी स्कूल्स हैं, उच्च विद्यालय बमपुर है और निकटतम जितने भी गांव हैं, वहां पर कोई आवागमन नहीं है।

मैं माननीय मंत्री जी से अनुरोध करूंगा, माननीय रेल राज्य मंत्री जी बैठे हैं, कि दनियावां बिहार शरीफ रेल खंड पर कुकरिया गांव में अंडरपास की सुविधा दे दी जाए या ओवरब्रिज बना दिया जाए, जिससे वहां पर आने-जाने वालों को सुविधा हो सके।

आपका बहुत-बहुत धन्यवाद।

डॉ. मन्ना लाल रावत (उदयपुर) : सभापति महोदय, धन्यवाद ।

महोदय, स्वाधीनता संग्राम के दौरान वर्ष 1908 से वर्ष 1913 के बीच में राजस्थान, गुजरात व मध्य प्रदेश की सीमा पर मानगढ़ धाम आंदोलन हुआ था । उस आंदोलन में गोविंद गुरु जी के नेतृत्व में भील भक्तों ने वैदिक हवन, यज्ञ, महादेव की भक्ति, गुरु भक्ति, पूर्णिमा का मेला और भगवा ध्वज लेकर सामाजिक समरसता के आधार आंदोलन किया था ।

महोदय, यहां जो गीत गाए गए उनमें भारत को जाम्बू खंड और दिल्ली में कलम है, ऐसा एक प्रतीकात्मक गीत भी गाया गया । ऐसा लगता है कि उसमें इकोसिस्टम, जो औपनिवेशिक सत्ता का था, उसके खिलाफ एक बहुत बड़ा आंदोलन था ।

मेरा निवेदन यह है कि यहाँ जो आदिवासी सनातनी भगत हुए हैं, उनकी शहादत की गाथा पूरे विश्व के सामने नहीं आ पायी है । मेरा यह आग्रह है कि भारत की दृष्टि से स्वाधीनता का जो भाव है, उसको लेकर लेखन हो, उस गाथा का प्रकाशन हो, यहाँ तक कि वेब सीरीज भी बनायी जा सकती है और मानगढ़ धाम को राष्ट्रीय स्मारक भी बनाया जा सकता है । जैसे कि अल्लूरी राजू और कोमराम भील के आधार पर एक फिल्म 'आरआरआर' आयी थी, उसी तरीके से इसमें एक बड़ा काम हो सकता है । ऐसा मेरा आग्रह है । धन्यवाद ।

SHRI RAJMOHAN UNNITHAN (KASARAGOD): Sir, Dr. Siddhartha Mukherjee in his book 'The Emperor of All Maladies: A Biography of Cancer' wrote:

"Cancer is an expansionist disease; it invades through tissues, sets up colonies in hostile landscapes, seeking "sanctuary" in one organ and then immigrating to another."

This disease devastates not only the patient but his family and finance as well. The financial toxicity of cancer care in India is a matter of grave national concern. Every year, millions of Indians are pushed into poverty while battling cancer. Precision medicine, immunotherapy, and targeted treatments remain out of reach

for low and middle-income families. A genomic test can save a patient, but most of them cannot afford it.

Public insurance schemes including Ayushman Bharat cover only inpatient costs for cancer treatment, leaving diagnostic tests, outpatient care, and posttreatment expenses to be paid out-of-pocket. Many affected families sell all their all assets and exhaust their savings, yet the survival remains uncertain.

Hence, I urge the Government to introduce a Universal Cancer Insurance Scheme, covering full treatment and non-medical costs. Cancer must not be a death sentence for the poor. Thank you, Sir.

श्री जनार्दन सिंह सीग्रीवाल (महाराजगंज) : महोदय, मेरा संसदीय क्षेत्र महाराजगंज उत्तर बिहार का एक प्रमुख लोक सभा क्षेत्र है। हमारे संसदीय क्षेत्र सहित इसके आसपास के कई संसदीय क्षेत्रों की जनता की जीविका का मुख्य आधार कृषि और पशुपालन है। ऐसे मैं स्वाभाविक है कि यहाँ के लोगों में अपने बच्चों को पशु चिकित्सा संबंधी उच्च शिक्षा दिलवाने की आकांक्षा होगी। इसलिए मैं चाहता हूँ कि मेरे संसदीय क्षेत्र के अंतर्गत एक पशु चिकित्सा महाविद्यालय खुलवाया जाए। वैसे भी बिहार राज्य में पशु चिकित्सा महाविद्यालय की कमी है। इस परिस्थिति में मेरे संसदीय क्षेत्र अंतर्गत पशु चिकित्सा महाविद्यालय स्थापित हो जाने से हमारे संसदीय क्षेत्र उत्तर बिहार के अधिक से अधिक छात्र-छात्राओं को पशु चिकित्सा संबंधी उच्च शिक्षा प्राप्त कर अपना भविष्य बनाने का अवसर प्राप्त होगा। साथ ही पशुधन आबादी वाले बड़े क्षेत्र में पशुओं, पक्षियों के स्वास्थ्य की भी देखभाल होगी।

अतः महोदय, मैं आपके माध्यम से पशुपालन, डेयरी और मत्स्य मंत्री जी से अनुरोध करता हूँ कि जनहित में मेरे संसदीय क्षेत्र महाराजगंज में एक पशु चिकित्सा महाविद्यालय खुलवाने की कृपा की जाए। धन्यवाद।

डॉ. नामदेव किरसान (गड़चिरोली-चिमुर) : सर, मेरे गड़चिरोली-चिमुर संसदीय क्षेत्र में और गड़चिरोली जिले में एक मारकंडेश्वर देवस्थान है। इस मारकंडेश्वर देवस्थान का काम आर्कियोलॉजिकल सर्वे ऑफ

इंडिया ने 10 साल पहले अपने हाथ में लिया था, लेकिन अभी तक वह काम पूरा नहीं हुआ है। वह काम बहुत धीमी गति से चल रहा है। यह काम जल्द से जल्द पूरा हो। श्रद्धालुओं की भावनाओं को देखते हुए यह काम जल्द से जल्द पूरा हो। इसके लिए आर्कियोलॉजिकल सर्वे ऑफ इंडिया को निर्देश दिए जाएं कि वह इस काम को जल्द से जल्द पूरा करे। धन्यवाद।

श्री चरनजीत सिंह चन्नी (जालंधर) : सभापति जी, मैं आपके माध्यम से सदन का ध्यान पंजाब में चमड़े के कारोबार और लैडर इंडस्ट्री के हालात की तरफ आकर्षित करना चाहता हूं। पंजाब में खास तौर से जालंधर चमड़े के कारोबार की बहुत बड़ी इंडस्ट्री है। उदाहरण के तौर पर बताना चाहता हूं कि फुटबॉल चमड़े से बनती है और चमड़े का कारोबार पंजाब में बंद हो गया है इसलिए यह इंडस्ट्री बैठती जा रही है। जितनी हड्डा-रोड़ियां थीं, वे बंद हो गई हैं। कोई भी जानवर यदि मर जाता है, तो उनके शरीर को संभालने के लिए कोई हड्डा-रोड़ियां नहीं हैं। जालंधर में चमड़े का कारोबार बंद होने के कागार पर पहुंच चुका है। विदेशों से जो चमड़ा आता है, उस पर आयात शुल्क बहुत कम कर दिया गया है, जिसकी वजह से हमारे यहां चमड़े का कारोबार करने वालों को बहुत दिक्कत आ रही है, क्योंकि बाहर से सस्ता चमड़ा उपलब्ध हो रहा है और हमारा यहां का चमड़ा महंगा होने के कारण उतनी लागत नहीं निकल पाती है। यहां तक कि हमारे यहां चमड़े की उपलब्धि ही नहीं है। जो पशु मरते हैं, उनके लिए किसी को ठेका नहीं दिया जाता, कोई हड्डा-रोड़ी का इंतजाम नहीं है, इसलिए मेरा सरकार से निवेदन है कि पंजाब में मर रही चमड़ा इंडस्ट्री को संभाला जाए।

श्री राम शिरोमणि वर्मा (श्रावस्ती) : सभापति जी, मेरे संसदीय क्षेत्र श्रावस्ती और बलराम पुर जिले सहित पूरे उत्तर प्रदेश एवं देश में आज छुट्टा जानवरों की समस्या तेजी से बढ़ती जा रही है। छुट्टा जानवरों की वजह से किसानों और आम जन-मानस को काफी परेशानी हो रही है। किसानों के खेतों में तैयार खड़ी फसलों को ये आवारा पशु नष्ट कर देते हैं और किसानों को इस नुकसान का कोई मुआवजा नहीं मिलता है। किसान दिन-रात खेतों में रहकर अपनी फसलों को नहीं बचा पा रहे हैं। ये आवारा पशु, जैसे नील गाय अचानक सड़कों पर आ जाती हैं, इस कारण आए दिन दुर्घटनाएं भी हो रही हैं और इन दुर्घटनाओं में कई लोगों की जान भी चली जाती है। कई मोहल्लों, कस्बों, बाजारों और शहरों में इन

आवारा पशुओं का जमावड़ा रहता है, जिसके कारण आए दिन जाम की स्थिति बनी रहती है। इसके साथ-साथ राहगीरों पर इनके द्वारा हमले का खतरा भी बना रहता है।

सभापति जी, मैं आपके माध्यम से भारत सरकार और उत्तर प्रदेश की डबल इंजन की सरकार से मांग करता हूँ कि छुट्टा जानवरों को रोकने और उनके आवास के लिए ग्राम पंचायत स्तर पर गौशालाओं का निर्माण कराया जाए और इन गौशालाओं में खाने के लिए पर्याप्त चारे की व्यवस्था के साथ-साथ उनकी देखभाल के लिए अन्य सभी जरूरतों का भी उचित प्रबंध किया जाए, जिससे किसानों की फसलों को नष्ट होने से बचाया जा सके और इनके कारण आए दिन होने वाली दुर्घटनाओं को भी रोका जा सके।

DR. RANI SRIKUMAR (TENKASI): Chairperson Sir, thank you for giving me this opportunity.

I seek to raise an urgent matter concerning the agricultural sector in my Tenkasi constituency, which requires immediate intervention from the Government.

Tenkasi is a major producer of mango, lemon, bananas, and coconut, yet farmers face severe post-harvest losses due to the lack of modern storage and food processing facilities. This has led to distress sales, reduced income for farmers, and missed opportunities for value addition.

The Pradhan Mantri Kisan SAMPADA Yojana (PMKSY) under the Ministry of Food Processing Industries provides financial assistance for setting up food processing clusters to support infrastructure development, processing units, cold storage, and logistics. However, Tenkasi has not been included in the scheme despite its agricultural potential.

A dedicated food processing cluster in Tenkasi will enhance farmers' income by reducing wastage and improving value addition. It will generate employment in

food processing, packaging, and logistics. It will boost agro-based industries and encourage local entrepreneurship. It will also improve market linkages for farmers to sell their produce at competitive prices.

Sir, through you, I would urge the hon. Union Minister of Food Processing Industries to sanction a Food Processing Cluster in Tenkasi under PMKSY ensuring financial and logistical support to develop this much-needed infrastructure. Thank you, Sir.

KUMARI SUDHA R. (MAYILADUTHURAI): Sir, thank you very much for giving me an opportunity to raise an important issue today.

Sacks of half-burnt currency bundles were found on the residential premises of Justice Yashwant Varma, the second senior-most judge of Delhi High Court on 14th March. Though, the matter came to the notice of the Delhi High Court Chief Justice on 15th March, it came to the public knowledge only after a week when an English daily published it. There have been curious developments since then.

The Fire Service and the Delhi Police report to the Union Home Minister. When did he come to know about it? Why did he keep silent even though the Parliament was in Session? Why did he keep silent even though Parliament was in Session? Why did the Delhi Fire Service Chief make a statement that not a penny was seized? Was it because of the judge? Was it a statement made with the knowledge and consent of the Union Minister?

HON. CHAIRPERSON: Madam, you have already made your point. Please conclude.

KUMARI SUDHA R.: In an unprecedented move, the Supreme Court uploaded the

videos and pictures of the burnt currency notes on its official website. On whose instruction did the National Informatics Centre, which is managing the Supreme Court website, publish the videos and photos?

श्री अरविंद गणपत सावंत (मुम्बई दक्षिण) : सभापति महोदय, मैं भी एक बहुत ही गम्भीर विषय आपके सामने ला रहा हूँ। आपने मुझे बोलने की अनुमति दी, इसके लिए आपको बहुत-बहुत धन्यवाद देता हूँ।

माननीय सभापति महोदय, मुम्बई शहर की सीमा पर पश्चिम-उत्तर दिशा में भयंदर महानगरपालिका क्षेत्र है। उसमें काशीगांव नामक एक गांव है। उस गांव की एक जमीन मोइनुद्दीन निज़ामुद्दीन नामक एक व्यक्ति के नाम से थी। जब हिन्दुस्तान-पाकिस्तान का विभाजन हुआ तो वह पाकिस्तान चला गया। ऐसी प्रॉपर्टी को हमारे यहां 'एनेमी प्रॉपर्टी' कहा जाता है। The enemy property is there at Mira Bhayandar. उस प्रॉपर्टी के मालिक निज़ामुद्दीन की मृत्यु हो गयी। उसके बाद उसकी पत्नी हिन्दुस्तान आई। यह सब बताकर उसने पाकिस्तान की डॉक्यूमेंट्स, पाकिस्तान का बॉण्ड, पाकिस्तान का स्टाम्प पेपर लेकर हमारे महानगरपालिका क्षेत्र के रेवेन्यू डिपार्टमेंट में जाकर उस जमीन का मालिकाना हक उसके पास है, ऐसा बताया।

सर, उस पेपर पर इन्होंने उस प्रॉपर्टी को उसके नाम कर दिया और अब वह प्रॉपर्टी बेची जा रही है। बार-बार उसकी शिकायत की गयी, लेकिन उसके ऊपर वहां के कमिश्नर ध्यान नहीं दे रहे हैं। प्रधान मंत्री कार्यालय से इसके बारे में पत्र गया, फिर भी वहां के कमिश्नर इसके ऊपर कार्रवाई नहीं करते हैं, और न ही एस.पी. कार्रवाई करते हैं।

महोदय, मैं आपके माध्यम से मांग करता हूँ कि सरकार उस प्रॉपर्टी को 'एनेमी प्रॉपर्टी' मानकर उस पर ध्यान दे और उस प्रॉपर्टी को अपने अन्तर्गत ले।

*** SHRI SAUMITRA KHAN (BISHNUPUR):** Thank you, Chairperson Sir. This is a momentous day. Today, on the 27th of March, Jayrambati is finally going to be

* English translation of the speech originally delivered in Bengali.

connected by rail. I would like to thank the honourable Railway Minister. I would only like to mention that Jayrambati is the birthplace of Maa Sarada. Thankfully, after so many years, rail services will commence in Jayrambati. I expect the train service will connect Bishnupur and Jayrambati and it will run twice a day.

I request the Honourable Railway Minister to start train services from Bankura to Howrah via Moshagram which will run once daily. I will once again thank the Honourable Railway Minister and offer my respects to Maa Sarada.

God Bless all.

श्रीमती महिमा कुमारी मेवाड़ (राजसमन्द) : माननीय सभापति महोदय, मैं काफी दिनों से इसके बारे में बात करना चाहती हूँ। आज मुझे मौका मिला है। यह एक बहुत ही गम्भीर मुद्दा है, यह सभी को पता है।

महोदय, मैं अपने पूर्वज महाराणा सांगा के बारे में बोलना चाहती हूँ और मैं न सिर्फ मेवाड़ की, बल्कि पूरे देश की जनता की बात यहां रखना चाहती हूँ। सपा के जो सांसद हैं, उन्होंने महाराणा सांगा के लिए बहुत ही हल्के शब्दों का उपयोग किया है। महाराणा सांगा को किसी के प्रमाण-पत्र की जरूरत नहीं है। उन्होंने दो बार इब्राहिम लोदी को हराया था और एक बार उन्होंने बाबर को भी हराया था। उनके शरीर में 80 घाव थे और उन्होंने लड़ते-लड़ते अपनी जान दे दी थी।

मेरा यही कहना है कि अगर आप इतिहास के बारे में जानते नहीं हैं तो उसके बारे में आप बिल्कुल भी बात न करें। जिसका भी मन आता है, कोई भी इतिहास के किसी व्यक्ति का नाम लेकर, चाहे वह मीरा मां हो, चाहे पद्मिनी हो, चाहे महाराणा प्रताप हों, उनके बारे में ऐसा बोलते हैं तो मैं यही कहना चाहूंगी कि जब यह बात राज्य सभा में उठी थी तो सांसदों को इसके खिलाफ बोलना चाहिए था, क्योंकि अभी मैं देख रही हूँ कि कुछ लोग मुझसे बोल रहे हैं कि लोगों ने कानून को अपने हाथ में ले लिया है। अगर पहले से ही इसके ऊपर एक्शन लिया जाता तो यह बात यहां तक नहीं पहुंचती।... (व्यवधान)

श्री चन्द्र प्रकाश जोशी (चित्तौड़गढ़) : सभापति महोदय, माननीय महिमा कुमारी जी ने जिस विषय को

उठाया है, वह सिर्फ मेवाड़ का ही नहीं, बल्कि पूरे देश का विषय है। कोई भी तुष्टीकरण के चक्कर में महापराक्रमी योद्धाओं के लिए इस प्रकार की बातें करता है तो निश्चित रूप से वह निंदनीय है। ऐसे लोगों के खिलाफ कठोर कार्रवाई होनी चाहिए। शायद उनके ध्यान में नहीं आया होगा कि दौलत खां के आमंत्रण पर बाबर भारत आया था और इब्राहिम लोधी को दो-दो बार धूल चटाई थी और बाबर को भी युद्ध में हराया था। राणा सांगा एक ऐसे पराक्रमी योद्धा थे, जिन्होंने सौ युद्ध लड़े और सौ के सौ युद्ध जीते। इसलिए मेरा आपके माध्यम से सरकार से मांग है कि कुछ लोग तुष्टीकरण के चक्कर में ऐसी बातें करते हैं। ये वही लोग हैं, जो अयोध्या नहीं जाते और बाबर की कब्र को धोकने जाते हैं। महोदय, इनकी चौथी पीढ़ी आ गई, ये बाबर की कब्र पर जा रहे हैं, इनको अयोध्या जाने में शर्म आती है। ... (व्यवधान)

श्री अमरा राम (सीकर) : सभापति महोदय, राजस्थान के लाखों विद्यार्थियों का भविष्य खतरे में है। जो 457 महाविद्यालय, जो फोर ईयर का कोर्स कराते हैं, जिसमें बीए-बीएड और बीएससी-बीएड होती है, उन 457 महाविद्यालयों को निश्चित रूप से नई शिक्षा नीति के तहत बदलना था और फरवरी 2025 में उनसे एप्लिकेशन भी ले ली गई और दो-दो लाख रुपये भी ले लिए गए। जबकि तीन तारीख तक उनको परमिशन एनसीईआरटी की तरफ से मिलनी चाहिए थी, लेकिन वह आज तक नहीं मिली है। लाखों विद्यार्थी, जो इस कोर्स में जाना चाहते हैं, राजस्थान में और विशेष तौर से मेरे लोक सभा क्षेत्र में इन 457 में से 200 महाविद्यालय वहां हैं, वहां के विद्यार्थियों के लिए, वहां के स्ट्रक्चर के लिए सरकार को ध्यान देना चाहिए। इसलिए मेरा आपके माध्यम से सरकार से निवेदन है कि तुरंत इसको किया जाए। ... (व्यवधान)

श्री अब्दुल रशीद शेख (बारामूला) : शुक्रिया सर, बहुत देर कर दी मेहरबान आते-आते। सर, सरकार से मेरी यह गुजारिश है, हमारी सरकार दावा करती है कि जम्मू-कश्मीर में हमने पिछले पांच सालों में काफी डेवलपमेंट की हैं। आपने आंध्र प्रदेश और बिहार में पैकेज दिया। लेकिन पैकेज की ज़रूरत जम्मू-कश्मीर को है। वहां तीस सालों से मिलिटेंसी की वजह से तबाही है, जहां सब कुछ लुट चुका है। उसके बदले में जब आप इस साल का एलोकेशन देखेंगे, आपने पिछले साल के एलोकेशन से एक हजार करोड़ रुपये से कम एलोकेट किया है, ज्यादा नहीं दिया है। हमारे सीएम साहब शायद कहने से थोड़ा शर्माते

हैं। उन्हें क्या इश्यूज हैं, वह हमें नहीं पता, लेकिन हमारी गुज़ारिश है कि जम्मू-कश्मीर को अपना पूरा शेयर दिया जाए। अक्सर इस हाउस में कहा जाता है, बाहर भी कहा जाता है कि डबल इंजन की सरकार है। यह डबल इंजन क्या होता है? If we are all under oath, फिर सारे लोग बराबर हैं, सारे स्टेट्स बराबर हैं, सब लोग बराबर हैं। आप क्यों किसी एक स्टेट को पैकेज देंगे और दूसरे को नहीं देंगे? मेरी यह गुज़ारिश है कि जम्मू-कश्मीर मिलिटेंसी अफेक्टिड स्टेट है, जम्मू-कश्मीर को ले कर आपके दावे पूरी तरह से गलत हैं, वहां पर आप एक स्पेशल पैकेज दीजिए। यह हमारी गुज़ारिश है।

SHRI PUTTA MAHESH KUMAR (ELURU): Sir, in our constituency, we are having a Kolleru Lake, where almost three lakh people around the Kolleru lake live for a long time. Kolleru Lake has been a bird sanctuary where birds come from different countries and live there. Today, because of the Supreme Court, they are defending the borders of the Kolleru Lake where there is a lot of farmers' individual land, which is almost 14 acres plus seven acres, almost 22,000 acres. This land has been taken over which is in this Kolleru Lake. We have requested the Supreme Court to see that the individual farmers' land should not be included in the Kolleru region, but it has not been paid attention to.

Sir, our Chief Minister, Shri Chandrababu Naidu Garu and Shri Pawan Kalyan Garu also have taken up this initiative to solve the issue of Kolleru lake, which is pending for the last 20 years now where four lakh people are suffering. Till today, they do not know whether they will be living there or they will be moved from there.

I requested the Environment, Forest and Climate Change Minister to look into this issue. I met him twice to solve this issue. I again request the Environment, Forest and Climate Change Minister to solve this issue.

श्री अनुराग सिंह ठाकुर (हमीरपुर) : सभापति महोदय, मैं पहाड़ी क्षेत्र, देव भूमि हिमाचल प्रदेश के रेलवे का विषय उठाना चाहता हूं। माननीय प्रधानमंत्री नरेन्द्र मोदी जी के आने के बाद पूरे देश भर में रेलवे का बजट लगभग दस गुना बढ़ा है। इसका लाभ हमारे हिमाचल प्रदेश को भी मिला है। भानुपाली-बिलासपुर-मनाली-लेह रेलवे लाइन आज तीव्र गति से आगे बढ़ रही है, लेकिन राज्य की सरकार अपनी हिस्सेदारी नहीं दे रही है। इससे दिक्कत हो रही है।

दूसरा, नांगल-ऊना-तलवाड़ा रेलवे लाइन ऊना तक मोदी जी की सरकार ने बना दी, लेकिन पंजाब की सरकार जमीन का अधिग्रहण नहीं कर रही है, इसके कारण यह रेल लाइन आगे नहीं बन पा रही है। महोदय, हमारी जो ट्रेन चलती हैं, माननीय मोदी जी ने चौथी वंदे भारत ट्रेन पहाड़ी क्षेत्र हिमाचल को दी है। इसके लिए मैं उनको धन्यवाद देता हूं। हिमाचल एक्सप्रेस, ऊना एक्सप्रेस और हरिद्वार की ट्रेन में कुछ दिक्कतें हैं। इन ट्रेनों की साफ-सफाई बिलकुल भी नहीं है। इन ट्रेनों में बहुत पुराने डिब्बे लगे हुए हैं। फर्स्ट एसी और सेकेंड एसी के डिब्बे की हालत बहुत ही खराब है।

महोदय, मेरा आपके माध्यम से माननीय मंत्री जी से आग्रह है कि इन ट्रेनों के डिब्बे को और बेहतर किया जाए, साफ-सफाई और अच्छी की जाए, ताकि आम जनता को सुविधा मिल सके।

डॉ. प्रशांत यादवराव पडोले (भन्डारा-गोंदिया) : सभापति महोदय, हम जानते हैं कि शिक्षा हर बच्चे का अधिकार है, लेकिन देश के अनेक गांवों में पढ़ने के लिए संसाधन नहीं हैं। कई छात्र आर्थिक तंगी और उचित अध्ययन के वातावरण के अभाव में अपनी पूरी क्षमता से नहीं पढ़ पाते हैं। प्रतियोगी परीक्षाओं की तैयारी करने वाले छात्र-छात्राओं के लिए किताबें और रीडिंग स्पेस की कमी के कारण उनको काफी दिक्कतें होती हैं। इससे उनका बहुत ही नुकसान होता है।

महोदय, मैं सरकार से अनुरोध करता हूं कि हर गांव में रीडिंग रूम और लाइब्रेरी स्थापित की जाए। वहां अध्ययन का वातावरण ऐसा बनाया जाए कि स्कूली बच्चों के साथ-साथ यूपीएससी, राज्य लोक सेवा आयोग, बैंकिंग, रेलवे और अन्य प्रतियोगी परीक्षाओं की तैयारी करने में उनको सुविधा मिल जाए।

श्री दामोदर अग्रवाल (भीलवाड़ा) : सभापति महोदय, मैं आपको धन्यवाद ज्ञापित करता हूं कि लोक

महत्व के मुद्दे पर आपने मुझे बोलने का अवसर प्रदान किया। मैं इस सदन के माध्यम से सरकार का ध्यान आकर्षित करना चाहता हूँ। भीलवाड़ा को नई दिल्ली वाया जयपुर से जोड़ने की मांग बहुत लंबे समय से चल रही है। वर्तमान में भीलवाड़ा से दिल्ली तक केवल एक ट्रेन चेतक एक्सप्रेस है। इसके कारण इस रूट पर भारी दबाव रहता है। वर्तमान में नई दिल्ली से अजमेर शताब्दी ट्रेन संख्या 12015/12016 चलती है, जो नई दिल्ली से अजमेर और अजमेर से दिल्ली आती है। मेवाड़ क्षेत्र के वासियों की मांग है कि इस ट्रेन के समय में थोड़ा परिवर्तन करके भीलवाड़ा तक बढ़ाया जाए।

महोदय, इसी प्रकार गाड़ी संख्या 20979 बंदे भारत उदयपुर से जयपुर तक संचालित होती है। इस ट्रेन को उदयपुर से प्रातः जल्दी प्रारंभ करके दिल्ली तक बढ़ाया जाए।

डॉ. निशिकान्त दुबे (गोड्डा) : सभापति महोदय, धन्यवाद। सर, संविधान खतरे में है। आर्टिकल 14, 15 और 49, मैं आर्टिकल 49 के बारे में आज विशेष तौर पर बात करना चाहता हूँ। आर्टिकल 49ए कहता है कि कोई भी जो रिलीजियस प्लेस है, उसका रख-रखाव, उसकी जिम्मेदारी सारी की सारी सेंट्रल गवर्नमेंट की होगी। इस देश में दो ऐसे एक्ट बने, वर्ष 1991 में प्लेसेज ऑफ वर्शिप एक्ट, जो हिंदुओं को कहता है कि आप अपने आपको कंट्रोल कर लीजिए और वर्ष 1995 में एक ऐसा एक्ट उसी सरकार ने बनाया, जिसमें कहा कि वक्फ बाई यूजर, जिस पर भी मुसलमान हाथ रख दे, वह सम्पत्ति उसकी है। इसके आधार पर एसआई की जितनी सम्पत्ति है, एसआई के जो मॉन्यूमेंट्स हैं, जो मदरसे हैं, जो संसाधन हैं, उन सभी पर मुसलमानों ने अधिकार कर लिया है और उनकी दुकान हो गई। यह जो मेंटेलिटी है, आर्टिकल 49 का जो यह उल्लंघन है, यह वर्ष 1936 के त्रावणकोर एक्ट से निकलता है, जिसने मुसलमानों को इस देश में पहली बार रिजर्वेशन दिया। आप उसको सम्पत्ति का अधिकार दे रहे हैं, आप उसको मॉन्यूमेंट दे रहे हैं, आप उसको ठेकेदारी में रिजर्वेशन दे रहे हैं।... (व्यवधान) आप उसको नौकरी में रिजर्वेशन दे रहे हैं।... (व्यवधान)

माननीय सभापति : आप अपना पॉइंट रखिए।

... (व्यवधान)

डॉ. निशिकान्त दुबे : मेरा आपके माध्यम से भारत सरकार से आग्रह है कि आर्टिकल 49 और आर्टिकल

14, 15 को लागू करिए और मुसलमानों को इस देश में जो अधिकार है, उसको समानता के अधिकार में बदलिए। आपने मुझे बोलने का मौका दिया, उसके लिए इन्हीं शब्दों के साथ धन्यवाद।

***SUSHRI PRANITI SUSHILKUMAR SHINDE (SOLAPUR):** Hon'ble Chairman, thank you. Sir, Maharashtra's farmers have landed in trouble. PWD Minister has resigned and Agriculture Minister is facing different allegations. Our farmers are in distress. Sir, sugarcane is not getting remunerative price. Recovery rates are fixed but the tonnage should be fixed by the respective sugar mills and must be paid at least within 15 days.

Milk rates should also be hiked. Cow milk must get Rs. 40-45 per litre. MSP should also be fixed. Around 12% GST is being charged on agriculture equipments, fertilizers, seeds etc. but, it must be cancelled immediately.

PM Kisan Yojana assistance should also be increased. Farmers and youth must get loan without considering CIBIL score. Grape growers in Solapur must get more grant and irrigation subsidy should also be credited at earliest. Thank you.

श्रीमती हेमामालिनी (मथुरा) : सर, धन्यवाद। मेरा विषय अगर दो मिनट से ज्यादा होगा, तो please do not interrupt.

HON. CHAIRPERSON: Take one minute, please.

SHRIMATI HEMA MALINI: Thank you so much, hon. Chairperson for this opportunity to speak about something that is affecting our film industry, which I proudly belong to, in a dangerously negative way.

I refer here to the AI and deepfake technology that has swept the world.

* English translation of the speech originally delivered in Marathi.

While the pros of this technology are many, the consequences target, among others, celebrities belonging to the film industry. These celebrities have worked very hard for decades to make a name, gain fame and popularity.

Many of us have become victims of this ruthless misuse, which creates multiple fake videos tarnishing the image of the persons concerned. These go viral and cause tremendous impact on the victims' mental health. This cannot be taken lightly. Another misuse of social media by callous, brutal people has surfaced with wicked comments on the personal lives of celebrities, often twisting facts to suit their new narratives.

***DR. PRABHA MALLIKARJUN (DAVANAGERE):** Hon'ble Chairperson, I would like to draw the kind attention of the government through you towards the challenges that are being faced in the implementation of Fourth Phase of the Pradhan Mantri Gram Sadak Yojana in my Davanagere district.

Sir, under the Phases 1,2,3 and 4 of the PMGSY very good progress has been made and nearly 788.45 km rural roads were constructed.

So it has contributed a lot for the better connectivity, social progress and economic growth.

However, Sir, from December 2024, the guidelines were issued for the phase 4 of PMGSY. According to the new norms, Only the villages with no connectivity and also has population of 500 and more as per the 2011 census would be selected to build new road under the PMGSY.

* English translation of the speech originally delivered in Kannada.

So, I would like to know whether any provision is made for construction of alternative roads to the villages which already having the road connectivity.

श्री हरेन्द्र सिंह मलिक (मुजफ्फरनगर) : माननीय सभापति महोदय, आपने मुझे एक महत्वपूर्ण विषय को सदन और सरकार के संज्ञान में लाने का मौका दिया, आपका धन्यवाद। कृषि देश की रीढ़ की हड्डी है। आज किसान को चारों तरफ से लूटा जा रहा है। मुजफ्फरनगर में फर्जी खाद, फर्जी बीज और फर्जी पेस्टिसाइड बनाकर पूरे देश में सप्लाई की जा रही है। यही नहीं 27 रुपये क्विंटल की राख 1500 रुपये क्विंटल बेची जा रही है। उसको पोटाश बनाकर बेचा जा रहा है, उसको इफको, कृभको, आईपीएल सरकारी और अर्ध सरकारी संस्थाएं भी इसे खरीदकर बेच रही है। जिप्सम जो एक रुपये किलो है, उसको डाई बनाकर बेचा जा रहा है, धड़ल्ले से बेच रहे हैं, इन लोगों की प्रॉपर्टी बढ़ रही है लेकिन किसान बर्बाद हो रहा है। सरकार उस पर कोई कार्रवाई नहीं कर रही है।

मैं आपके माध्यम से सरकार से कहना चाहता हूं कि वे बाजार को लूटवा रहे हैं और दूसरी तरफ आप किसान को मजबूर कर रहे हैं कि वे मिल पर धरना देकर बैठें।

SHRI RAJABHAU PARAG PRAKASH WAJE (NASHIK): Hon. Chairperson, Sir, through you, I wish to draw the attention of this House to an urgent matter concerning the pending Central share contribution of Rs. 96.49 crore for the Maharashtra State Co-operative Tribal Development Corporation Limited for the financial year 2018-19.

The Maharashtra State Co-operative Tribal Development Corporation plays a vital role in uplifting and empowering tribal communities through various financial assistance and development programmes. However, the lack of timely disbursement of the Central share, which constitutes 49 per cent of the total authorized capital of Rs. 200 crore, has severely hampered its ability to implement key welfare initiatives effectively.

I urge the hon. Minister and the authorities concerned to take immediate action for the release of the pending funds at the earliest. Timely disbursement is crucial for ensuring seamless execution of various tribal welfare programmes.

श्री अभय कुमार सिन्हा (औरंगाबाद) : सभापति महोदय, बिहार में उर्दू भाषा की एक समृद्ध परंपरा रही है। यहां बड़ी संख्या में उर्दू बोलने और पढ़ने वाले लोग हैं। इसके बावजूद दक्षिण बिहार केन्द्रीय विश्वविद्यालय, गया और महात्मा गांधी केन्द्रीय विश्वविद्यालय, मोतिहारी में अभी तक उर्दू विभाग की स्थापना नहीं की गई है। यह आवश्यक है कि इन दोनों केन्द्रीय विश्वविद्यालयों में उर्दू विभाग की स्थापना की जाए ताकि उर्दू भाषा और साहित्य में शिक्षा प्राप्त करने के इच्छुक विद्यार्थियों को उचित अवसर मिल सके। इस दिशा में शीघ्र निर्णय लेकर आवश्यक धनराशि आबंटित की जानी चाहिए, जिससे इन विद्यालयों में उर्दू शिक्षा को बढ़ावा मिल सके।

अतः मैं भारत सरकार से आग्रह करता हूं कि दक्षिण बिहार केन्द्रीय विश्वविद्यालय, गया और महात्मा गांधी केन्द्रीय विश्वविद्यालय मोतिहारी में जल्द से जल्द उर्दू विभाग की स्थापना की जाए। बहुत-बहुत धन्यवाद।

SHRI SHREYAS M. PATEL (HASSAN): Thank you, hon. Chairperson, Sir.

I stand before you today to address a pressing issue that has been causing an immense inconvenience and is danger to the public.

The National Highway-69, especially stretches from Banavara to Huliya in Arsikere Taluk, which falls under my constituency, has to be fully completed.

Even though the project was initially started in 2018, the closure of the project was supposed to happen by 2020. But the work remains unfinished till date.

14.00 hrs

There are four critical reaches under my Constituency where the work is still pending. They are Shaanegere, Ganjigere, Kallusadharahalli and Kanakatte.

HON. CHAIRPERSON: Please conclude.

... (*Interruptions*)

SHRI SHREYAS M. PATEL: Sir, I will conclude with last one line.

These delays have led to repeated accidents on the stretch putting lives at risk daily. Vehicles cannot pass smoothly and ambulances carrying patients are facing tremendous difficulties and, further endangering lives.

SHRI KARTI P. CHIDAMBARAM (SIVAGANGA): Sir, gold is one of the most preferred asset classes for Indians and many Indians take loans against gold. But a recent directive from the RBI has made this process difficult. When people take loans against gold from banks, all they had to do was only to pay the interest regularly and renew the loan. But, now, what the RBI has said is in order to renew the loan, for one day, you must redeem the entire gold by paying the principal and then come back the next day, pledge the gold and again renew the loan. The whole purpose is defeated because the people have to go to the private financiers for that one day to get the loan closed and then to renew it.

So, I would urge the Finance Ministry and the RBI to withdraw this directive and allow people to renew their loans as they are paying their interest on time.

14.01 hrs

(*Shri Dilip Saikia in the Chair*)

श्री हनुमान बेनीवाल (नागौर) : सभापति महोदय, राजस्थान राज्य के भीलवाड़ा जिले की सहाड़ा विधान सभा क्षेत्र के झबरकिया गांव का निवासी राजकुमार जाट, जो यूपीएससी की तैयारी कर रहा था। गुजरात राज्य के राजकोट में गोंडल विधान सभा क्षेत्र में उसकी निर्मम हत्या कर दी गई है। पूरे देश के जाट समाज में भारी रोष है। इस मामले में गुजरात पुलिस कुछ भी नहीं कर रही है। हमने गृह मंत्री जी और प्रधानमंत्री जी को इसके बारे में अवगत कराया है।

राजकुमार जाट हत्याकांड की वजह से जाट समाज में भारी रोष है, मेरी मांग है कि इस मामले की सीबीआई जांच कराई जाए। वहां के पूर्व विधायक और उसके परिवार के खिलाफ कड़ी कार्रवाई की जाए और उनको सलाखों के पीछे डाला जाए। केन्द्र सरकार एक अच्छा मैसेज दे और इसकी घटना की सीबीआई जांच कराई जाए।

14.02 hrs

(Hon. Speaker in the Chair)

श्री शेर सिंह घुबाया (फिरोज़पुर) : अध्यक्ष महोदय, आपने मुझे इस सदन में सीमावर्ती क्षेत्रों में रहने वाले छोटे किसानों की समस्याओं को उठाने का मौका दिया है। सीमावर्ती क्षेत्रों में कंटीले तार के पार जिनकी जमीनें हैं, वे छोटे किसान हैं। उनको बहुत सारी दिक्कतों का सामना करना पड़ता है। जब बाढ़ आती है, तो उनकी जमीनें खुरद-बुरद हो जाती हैं। दूसरा, पाकिस्तान की ओर से जंगलों से जो आवारा पशु आते हैं, वे उनकी पूरी फसलों को तबाह कर देते हैं।

इससे पहले केन्द्र सरकार की ओर से 10,000 रुपये प्रति एकड़ मुआवजा दिया जाता था। पिछले तीन सालों से वह मुआवजा बंद पड़ा है, उसको नहीं दिया जा रहा है। 10,000 रुपये से किसानों का कुछ भला नहीं होगा। मेरी सरकार से मांग है कि वह किसानों को कम से कम प्रति वर्ष 30,000 रुपये प्रति एकड़ मुआवजा दे, ताकि उन किसानों की जिंदगी अच्छी तरह से बसर हो सके। सरकार से मेरी यही मांग है। तीन साल के बकाया पैसे नहीं दिए हैं, 30,000 रुपये प्रति एकड़ के हिसाब से वे पैसे उन किसानों को दिए जाएं।

**LIST OF MEMBERS WHO HAVE ASSOCIATED THEMSELVES WITH THE
ISSUES RAISED UNDER MATTERS OF PUBLIC IMPORTANCE**

सदस्य, जिनके द्वारा लोक महत्व के विषय उठाये गये	सदस्य, जिन्होंने उठाए गए विषयों के साथ स्वयं को सम्बद्ध किया
Shrimati Mahima Kumari Mewar	Dr. Manna Lal Rawat Shri Rao Rajendra Singh
Shri Balwant Baswant Wankhade	Shri Bhaskar Murlidhar Bhagare Shri Nilesh Dnyandev Lanke Shri Rajabhau Parag Prakash Waje

	Shri Vishaldada Prakashbapu Patil Shri Bajrang Manohar Sonwane Shri Omprakash Bhupalsinh <i>Alias</i> Pavan Rajenimbalkar
Shri Rajabhau Parag Prakash Waje	Shri Nilesh Dnyandev Lanke Shri Bhaskar Murlidhar Bhagare Shri Bajrang Manohar Sonwane
Dr. Shivaji Bandappa Kalge	Dr. Prashant Yadaorao Padole Shri Omprakash Bhupalsinh <i>Alias</i> Pavan Rajenimbalkar
Shri Rajmohan Unnithan	Dr. Prashant Yadaorao Padole
Adv. Chandra Shekhar	Dr. Prashant Yadaorao Padole
Shri Karti P. Chidambaram	Dr. Prashant Yadaorao Padole
Shri Kalyan Banerjee	Shri Omprakash Bhupalsinh <i>Alias</i> Pavan Rajenimbalkar
Shri Manish Tewari	Shri Omprakash Bhupalsinh <i>Alias</i> Pavan Rajenimbalkar
Sushri Praniti Sushilkumar Shinde	Shri Shrirang Appa Chandu Barne Shri Omprakash Bhupalsinh <i>Alias</i> Pavan Rajenimbalkar
Dr. Kalanidhi Veeraswamy	Shri Arun Nehru Dr. T. Sumathy <i>alias</i> Thamizhachi Thangapandian
Shri Murasoli S.	Dr. T. Sumathy <i>alias</i> Thamizhachi Thangapandian Shri Arun Nehru Shri Tamilselvan Thanga
Shri Parshottambhai Rupala	Shri Shrirang Appa Chandu Barne
Shri Rajesh Ranjan	Shri Shrirang Appa Chandu Barne

Shri Sandipanrao Asaram Bhumare	Shri Shrirang Appa Chandu Barne
Shri Chandra Prakash Joshi	Shri Shrirang Appa Chandu Barne Shri Omprakash Bhupalsinh <i>Alias</i> Pavan Rajenimbalkar
Dr. Nishikant Dubey	Shri Shrirang Appa Chandu Barne

14.03 hrs

MATTERS UNDER RULE 377*

माननीय अध्यक्ष : माननीय सदस्यगण, जिन सदस्यों को नियम 377 के अधीन मामलों को आज उठाने की अनुमति प्रदान की गई है, वे 20 मिनट के भीतर मामले के पाठ को व्यक्तिगत रूप से सभा पटल पर भेज दें।

(i) Need for customs duty and tax exemption on machines and medicines used for treatment of kidney disease

SHRI EATALA RAJENDER (MALKAJGIRI): I would like to draw the kind attention of the Government towards the proposal for exemption of customs duty and Government taxes on life-saving kidney failure therapies and medications. As we all know, kidney failure is a life-threatening condition that requires ongoing medical treatment, including dialysis and kidney transplants. Many patients in India struggle to afford essential therapies due to the high cost of imported dialysis machines, consumables, and transplant medications. It is heartening to know that the Central

* Treated as laid on the Table.

Government is offering kidney patients lifetime dialysis and transplantation services through the Ayushman Bharath Programme and Prime Minister National Dialysis Programme (PMNDP). Through various State Programmes, State Governments also assist kidney patients with dialysis and transplants. Patients who are not eligible for these programmes are paying out of pocket, which causes families to incur unmanageable costs. The additional weight of Government taxes and customs duty further increases the financial hardship on patients and their families. I urge the Central Government to take prompt action in this regard to support patients suffering from chronic kidney disease.

(ii) Need to provide stoppage to Banaras–Lucknow Intercity Express at Suriyawan Railway Station in Bhadohi Parliamentary Constituency, Uttar Pradesh

डॉ. विनोद कुमार बिंद (भदोही) : मैं माननीय रेल मंत्री, भारत सरकार का ध्यान मेरे संसदीय क्षेत्र भदोही, उत्तर प्रदेश के जंघई रेलवे प्रखंड के सुरियांवा स्टेशन पर बनारस-लखनऊ इंटरसिटी रेल का ठहराव न होने से एवं लखनऊ, वाराणसी जाने में यात्रियों को समस्या का सामना करना पड़ रहा है, वहीं इसके अलावा रेल स्टेशन पर पंखे न होना, रिजर्वेशन काउन्टर का न होना, व्यापारी वर्ग व अन्य यात्री वर्ग के लिए पार्सल बुकिंग काउन्टर का न होना, साथ ही कोच इंडीकेटर ना लगे होने से यात्रियों को रेल पकड़ने में असुविधा की तरफ सरकार का ध्यान आकृष्ट कराना चाहता हूँ। अतः मैं माननीय रेल मंत्री, भारत सरकार से आग्रह करता हूँ कि वर्तमान में मेरे संसदीय क्षेत्र के अन्तर्गत आने वाले जंघई रेलवे प्रखंड के सुरियांवा स्टेशन पर बनारस-लखनऊ इंटरसिटी रेल का ठहराव सुनिश्चित कराया जाय, रेल स्टेशन पर पंखे लगवाये जाय, रिजर्वेशन काउन्टर की स्थापना कराई जाय, पार्सल बुकिंग काउन्टर खुलवाया जाय तथा साथ ही रेल पकड़ने के लिए कोच इंडीकेटर स्थापित कराया जाय, जिससे यात्रियों को हो रही असुविधा से जनहित में यात्रियों को राहत मिल सके।

(iii) Need to establish a medical college and 500-bedded hospital in North East Delhi Parliamentary Constituency

श्री मनोज तिवारी (उत्तर-पूर्व दिल्ली) : मैं सरकार का ध्यान अपने संसदीय क्षेत्र उत्तर पूर्वी दिल्ली में स्वास्थ्य सेवाओं की गंभीर कमी की ओर आकर्षित करना चाहता हूँ। यह क्षेत्र अत्यधिक घनी आबादी वाला है, जहाँ आधुनिक चिकित्सा सुविधाओं का अभाव है, जिससे क्षेत्र के निवासियों को अत्यधिक कठिनाइयों का सामना करना पड़ता है। मरीजों को बेहतर स्वास्थ्य सेवाएं उपलब्ध कराने के लिए एक आधुनिक मेडिकल कॉलेज एवं 500 बेड का अस्पताल स्थापित किया जाना आवश्यक है। इसके लिए आवश्यक डीडीए की भूमि करावल नगर की पुलिस अकादमी के पास एवं बुराड़ी में उपलब्ध है। अतः मैं माननीय केंद्रीय स्वास्थ्य मंत्री से निवेदन करता हूँ कि वे उत्तर पूर्वी दिल्ली में एक मेडिकल कॉलेज एवं 500 बेड वाले अस्पताल की स्थापना करने की कृपा करें, जिससे यहां की जनता को उचित एवं सुलभ चिकित्सा सेवाएं प्राप्त हो सकें।

(iv) Need to establish a planetarium at Gorakhpur, Uttar Pradesh

श्री रवीन्द्र शुक्ला उर्फ रवि किशन (गोरखपुर) : गोरखपुर उत्तर प्रदेश के पूर्वांचल का सबसे बड़ा महानगर है। गोरखपुर शिक्षा, व्यापार और पर्यटन का एक बड़ा केंद्र है। पूर्वांचल और बिहार के लगभग 20 जिले अपने विभिन्न जरूरतों के लिए गोरखपुर पर निर्भर हैं। यहाँ रेलवे का बहुत बड़ा नेटवर्क है यहाँ एयरपोर्ट भी है। गोरखपुर और इसके आस पास के जिलों के छात्र बड़े मेधावी हैं। उनमें अपार संभावनाएँ हैं। गोरखपुर में एक विश्वविद्यालय और चिकित्सा महाविद्यालय भी है लेकिन खगोलीय ज्ञान विज्ञान की जानकारी देने के लिए एक तारामंडल (प्लेनेटोरियम) नहीं है। गोरखपुर में तारामंडल (प्लेनेटोरियम) की स्थापना के लिए जो भी सहायता चाहिए उसे राज्य सरकार उपलब्ध कराने के लिए तत्पर है। अतः मैं केंद्र सरकार से अनुरोध करता हूँ कि गोरखपुर में एक तारामंडल (प्लेनेटोरियम) की स्थापना करने की दिशा में तत्काल निर्णय की कृपा करें ताकि इस क्षेत्र के बच्चों को खगोलीय ज्ञान विज्ञान की जानकारी देकर उनके व्यक्तित्व को समृद्ध बनाया जा सके।

(v) Need to revive Mau Aima Cooperative Spinning Mill in Prayagraj, Uttar Pradesh

श्री प्रवीण पटेल (फूलपुर) : उत्तर प्रदेश के प्रयागराज जिले की इकलौती मऊआइमा सहकारी कताई मिल दस सालों से बंद पड़ी है। मऊआइमा सहकारी कताई मिल बंद होने से काम करने वाले मजदूर अब दर-दर की ठोकरे खा रहे हैं। यह मिल न केवल सरकार के आय के स्रोत के रूप में बल्कि हमारे यहां हजारों लोगों के रोजगार को सुदृढ़ करने का माध्यम थी। मेरा अनुरोध है कि मिल को पुनः स्थापित किया जाय अथवा बंद पड़े मिल की सरकारी जमीन का उपयोग करके केन्द्र और प्रदेश सरकार द्वारा (केन्द्र और प्रदेश सरकार द्वारा पोषित स्कीम) नये उद्यम स्थापित किया जाय जिससे रोजगार का सृजन हो।

(vi) Need to provide 200 units free electricity to people displaced due to Tehri Dam Project in Tehri Garhwal and Uttarkashi districts in Uttarakhand

श्रीमती माला राज्यलक्ष्मी शाह (टिहरी गढ़वाल) : मेरे संसदीय क्षेत्र टिहरी गढ़वाल (उत्तराखंड) में भागीरथी नदी पर बना टिहरी बांध भारत का सबसे बड़ा और दुनिया के सबसे ऊंचे बांधों में से एक है। इस बांध से टिहरी तथा उत्तरकाशी दो जिले प्रभावित हुए हैं तथा इससे प्रभावित हजारों परिवारों को अपने गांवों से विस्थापित होना पड़ा है और जो परिवार वहां निवास कर रहे हैं वह भी बुरी तरह से प्रभावित हैं। दोनों जिलों के लोगों की काफी वर्षों से मांग रही है कि टिहरी हाइड्रो प्रोजेक्ट से पैदा होने वाली बिजली प्रभावित जिलों के लोगों को कम से कम 200 यूनिट बिजली फ्री दी जाए। इसके लिए समय समय पर आंदोलन भी होते रहे हैं। यह मांग काफी वर्षों से की जा रही है। मेरा माननीय ऊर्जा मंत्री से आग्रह है कि टिहरी तथा उत्तरकाशी जिले के लोगों को 200 यूनिट बिजली फ्री दी जाए।

(vii) Need to construct a heliport in Haridwar, Uttarakhand

श्री त्रिवेन्द्र सिंह रावत (हरिद्वार) : हरिद्वार एक महत्वपूर्ण धार्मिक एवं पर्यटन केंद्र है, जहां वर्षभर लाखों श्रद्धालु एवं पर्यटक आते हैं। विशेष रूप से अप्रैल से अक्टूबर तक चारधाम यात्रा के दौरान यात्री संख्या

कई गुना बढ़ जाती है। सावन माह में कांवड़ यात्रा के कारण भी सड़क यातायात अत्यधिक प्रभावित रहता है। इसके अलावा, गर्मी की छुट्टियों में हरिद्वार, ऋषिकेश और उत्तराखंड आने वाले पर्यटकों की संख्या करोड़ों तक पहुंच जाती है, जिससे जॉली ग्रैंट हवाई अड्डा एवं देहरादून के सहस्रधारा हेलीपोर्ट पर अत्यधिक दबाव पड़ता है। ऐसी परिस्थिति में, यात्रियों की सुविधा और तीर्थयात्रा को सुगम बनाने के लिए हरिद्वार में एक अत्याधुनिक हेलीपोर्ट का निर्माण आवश्यक है। केंद्र सरकार के सहयोग से विकसित इस हेलीपोर्ट से दिल्ली, पश्चिमी उत्तर प्रदेश, हरियाणा एवं अन्य राज्यों के श्रद्धालु हेलीकॉप्टर सेवा का लाभ उठा सकेंगे, जिससे यात्रा का समय बचेगा और सड़क यातायात का दबाव भी कम होगा। इसके अतिरिक्त, हरिद्वार को हेलीपोर्ट के माध्यम से चारधाम यात्रा मार्ग से जोड़ने से श्रद्धालुओं को तीव्र, सुरक्षित एवं सुविधाजनक यात्रा का विकल्प मिलेगा। इससे न केवल पर्यटन को बढ़ावा मिलेगा, बल्कि स्थानीय अर्थव्यवस्था भी सशक्त होगी। अतः सरकार से इस विषय पर शीघ्र निर्णय लेने का अनुरोध करता हूँ।

(viii) Need for initiative to equip iron and steel based Micro, Small and Medium Enterprises (MSMEs) with clean and sustainable manufacturing technologies

SHRI MANISH JAISWAL (HAZARIBAGH): Government schemes such as MSE Green Investment and Financing for Transformation (MSE-GIFT) and the Zero Effect Zero Defect (ZED) initiative have made some progress, but much more is needed particularly for Green Financing of energy transition in MSMEs. Iron and steel MSMEs, including for rerolling, fabrication and manufacturing products that use iron and steel as raw material, are key to India's infrastructure, construction and economic growth. Many are export oriented. This segment of MSME is highly energy inefficient, as it relies on conventional energy and technology making it uncompetitive. There is immediate opportunity in its green energy transition. But these

MSMEs lack access to sustainable technology and financial support to meet the high upfront cost of energy transition. Unlike major steel industries, no dedicated low-cost climate finance programme is available to them. Thus, they will be unable to tap the new Carbon market. I demand that a structured carbon transition framework with clear roadmap for energy efficiency incentives, including a low-cost climate finance programme, and emissions monitoring for the iron and steel based MSMEs be published by the Government, along with a dedicated initiative to equip them with expertise in clean technologies and sustainable manufacturing.

(ix) Regarding production and disposal of solid waste in the country

श्री मनसुखभाई धनजीभाई वसावा (भरुच) : देश में बढ़ती जनसंख्या के साथ यह समस्या आम है कि उपयोग में लाई गई वस्तुओं को जब कचरे में बदला जाता है तो फिर उसका क्या होता है। भारत में घर, कारोबार, उद्योग, संस्थाओं और कृषि से निकलने वाले बेकार या अवांछित ठोस पदार्थों को अपशिष्ट कहा जाता है। भारत में सालाना 6 करोड़, 20 लाख टन कचरा उत्पन्न होता है। इसमें प्लास्टिक और चिकित्सकीय कचरा भी शामिल है। भारत वर्तमान में स्वच्छ भारत मिशन के हिस्से के रूप में ठोस अपशिष्ट प्रबंधन पर लगभग 7366 करोड़ रुपये खर्च कर रहा है। देश भर में अपशिष्ट प्रबंधन पहल के लिए आवंटित समग्र कार्यक्रम बजट का एक महत्वपूर्ण हिस्सा है। अनुमान के मुताबिक भारत द्वारा अपनाई गई चक्रीय अर्थव्यवस्था से 40 लाख करोड़ रुपये का वार्षिक लाभ हो सकता है। ऐसे में सरकार से मेरा आग्रह है कि ठोस अपशिष्ट के उत्पादन और निपटान में संतुलन स्थापित करने के लिए तत्काल ठोस कदम उठाए जाने चाहिए।

(x) Need to enhance the honorarium of Anganwadi workers and improve their service conditions

श्री जगदम्बिका पाल (डुमरियागंज) : आंगनवाड़ी कार्यकर्ता और सहायिकाएं देश के सामाजिक विकास में अहम भूमिका निभा रही हैं। वे केवल पोषाहार वितरण तक सीमित नहीं हैं, बल्कि 3-6 वर्ष के बच्चों

को प्रारंभिक शिक्षा, गर्भवती एवं धात्री महिलाओं की देखभाल और विभिन्न सरकारी योजनाओं के क्रियान्वयन में योगदान देती हैं। पूरे भारत में 12.93 लाख आंगनवाड़ी कार्यकर्ता और 11.64 लाख सहायिकाएं कार्यरत हैं, जबकि उत्तर प्रदेश में यह संख्या क्रमशः 1.54 लाख और 1.32 लाख है। बावजूद इसके, इन्हें मात्र ₹6,000 मासिक मानदेय मिलता है, जो अपर्याप्त है। Maternity Benefit (Amendment) Act, 2017 के तहत अन्य महिला कर्मचारियों को 26 सप्ताह का मातृत्व अवकाश मिलता है, लेकिन आंगनवाड़ी कार्यकर्ताओं को यह सुविधा नहीं दी जाती। सुप्रीम कोर्ट (Case No. 3153/2022) और गुजरात उच्च न्यायालय (Special Civil Application No. 8164/2024) ने स्पष्ट किया है कि आंगनवाड़ी केंद्र सरकार की विस्तारित इकाई हैं और कार्यकर्ताओं को तृतीय एवं चतुर्थ श्रेणी का वेतन मिलना चाहिए। अतः सरकार से आग्रह है कि इनके मानदेय में वृद्धि की जाए, मातृत्व एवं ग्रीष्मकालीन अवकाश दिया जाए और सेवा शर्तों को नियमित किया जाए, जिससे उनके अधिकार सुरक्षित हों और समाज के समग्र विकास को बल मिले।

(xi) Need to establish a Railway Museum in Jabalpur, Madhya Pradesh

श्री आशीष दुबे (जबलपुर) : जबलपुर देश का पुरातन शहर है, अनेक वर्षों से पश्चिम मध्य रेलवे के तीन मडलों में से प्रमुख जबलपुर रेलवे मण्डल है, 1952 में गठित हुआ यह मण्डल भारतीय रेल के परिचालन का साक्षी रहा है। जबलपुर सेना की छावनी होने के कारण भी भारतीय रेल का जबलपुर में महत्वपूर्ण सदुपयोग हुआ है एवं हो भी रहा है। अपने आप में बड़े इतिहास को समेटे जबलपुर में भारतीय रेल संग्रहालय स्थापित करना अत्यंत आवश्यक है। सभी क्षेत्रवासियों की भी अभिलाषा है। अतः जबलपुर में एक समृद्ध रेलवे म्यूजियम बनना चाहिए। पुराना शहर होने के साथ साथ ऐतिहासिक दृष्टि से भी इसका विशेष महत्व है। स्वतंत्रता आंदोलन के समय के भी बहुत से साक्ष्य यहाँ उपलब्ध हो सकेंगे साथ इनका संग्रहण भी सकेगा। शैक्षिक संस्थानों को भी अपने विद्यार्थियों से जोड़ने में अच्छा रहेगा। जबलपुर में भारतीय रेल के समृद्ध इतिहास को सँजोकर, सहेजकर रखना अत्यंत आवश्यक है। अतः मेरा सरकार से जनहित में विनम्र निवेदन है, कृपया जबलपुर में रेल संग्रहालय की स्थापना करने की कृपा करें।

(xii) Need to increase the seats in all departments of Assam University

श्री परिमल शुक्लबैद्य (सिलचर) : मैं सरकार का ध्यान उत्तर-पूर्व क्षेत्र के एक प्रतिष्ठित केंद्रीय विश्वविद्यालय, असम विश्वविद्यालय, सिलचर, से जुड़े एक गंभीर मुद्दे की ओर आकर्षित करना चाहता हूँ। यह विश्वविद्यालय असम, मिजोरम, मणिपुर, त्रिपुरा, पश्चिम बंगाल और अन्य क्षेत्रों के छात्रों को आकर्षित करता है। लेकिन सीटों की सीमित संख्या के कारण, हर साल कई योग्य छात्रों को प्रवेश प्राप्त करने में असफल होना पड़ता है। इसके अतिरिक्त, विश्वविद्यालय के लगभग हर विभाग में सीटों की कमी देखने को मिलती है, जिससे छात्रों की शैक्षिक आकांक्षाओं को गहरा आघात पहुंचता है। यह स्थिति न केवल छात्रों के भविष्य को प्रभावित करती है, बल्कि इस क्षेत्र के सामाजिक-आर्थिक और शैक्षिक विकास पर भी नकारात्मक प्रभाव डालती है। असम विश्वविद्यालय उत्तर-पूर्व में उच्च शिक्षा का एक महत्वपूर्ण केंद्र है और अपनी क्षमता में वृद्धि के साथ अधिक छात्रों को समायोजित करने की क्षमता रखता है। मैं माननीय शिक्षा मंत्री से आग्रह करता हूँ कि असम विश्वविद्यालय, सिलचर में प्रत्येक विभाग में सीटों की संख्या बढ़ाने के लिए आवश्यक कदम उठाए जाएं, ताकि इस क्षेत्र के युवाओं को गुणवत्तापूर्ण शिक्षा का बेहतर अवसर प्राप्त हो सके और उत्तर-पूर्व के समग्र विकास को प्रोत्साहन मिले।

(xiii) Need to establish a Kendriya Vidyalaya at Karanjia in Mayurbhanj district, Odisha

श्री अनन्त नायक (क्योंझर) : मैं माननीय शिक्षा मंत्री का ध्यान ओडिशा के मयूरभंज जिले के करंजिया विधान सभा में केंद्रीय विद्यालय (KV) की स्थापना की लंबे समय से लंबित मांग की ओर आकर्षित करना चाहता हूँ। करंजिया एक जनजातीय बहुल क्षेत्र है, जिसकी जनसंख्या 2 लाख से अधिक है, लेकिन यहाँ एक भी केंद्रीय विद्यालय नहीं है। वर्तमान में, सबसे नजदीकी केवी (KV) केवल क्योंझर और बारिपदा में हैं, जो 130 km से अधिक दूर हैं। इस कारण से आदिवासी और आर्थिक रूप से कमजोर वर्गों के छात्रों को गुणवत्तापूर्ण सीबीएसई (CBSE) शिक्षा प्राप्त करने में कठिनाई होती है। भौगोलिक और सामाजिक-आर्थिक चुनौतियों को ध्यान में रखते हुए, करंजिया में केंद्रीय विद्यालय की स्थापना से हजारों छात्रों को सुलभ और किफायती शिक्षा मिलेगी और जनजातीय सशक्तिकरण को

बढ़ावा मिलेगा। मैं सरकार से करंजिया में केंद्रीय विद्यालय की स्वीकृति प्रदान करने का अनुरोध करता हूँ ताकि यहाँ के लोगों की आकांक्षाएँ पूरी हो सकें।

(xiv) Need for a special central scheme to ensure restoration and conservation of river Pamba in Kerala

SHRI KODIKUNNIL SURESH (MAVELIKKARA): The Pamba River, one of Kerala's most sacred and lifeline rivers, is in urgent need of a comprehensive restoration plan. The river, being central to the Sabarimala pilgrimage, is not only spiritually significant but also serves as a crucial source of drinking water, irrigation, and ecosystem balance. However, the river is under severe threat due to plastic pollution, encroachments, deforestation, and ecological degradation, leading to flooding, loss of marine biodiversity, and contamination of water sources. To safeguard this vital river, Union Government must launch a 'Clean Pamba Mission' with the following key focus areas; plastic waste removal along the river and its tributaries; side protection measures to prevent erosion and land degradation; strict encroachment control to protect natural water flow; flood mitigation strategies through scientific interventions; cleaning of sub-streams to maintain water quality and flow; eco-system restoration by afforestation and biodiversity conservation; and marine life protection through pollution control and habitat restoration. Given the socio-religious, environmental, and economic importance of the Pamba River, I urge for immediate intervention of the Union Government to formulate a special central scheme for the restoration and conservation of Pamba, similar to the Namami Gange initiative, ensuring sustainable and long-term river health.

(xv) Regarding issues pertaining to train services

श्री सतपाल ब्रह्मचारी (सोनीपत) : मेरे द्वारा जींद को खाटूश्याम से जोड़ने की मांग रेल मंत्रालय के सामने रखी गयी थी। जिस पर संज्ञान लेते हुए रेल मंत्रालय ने मदार से कुरुक्षेत्र के मध्य गाड़ी संख्या 09727/09728 का संचालन करवाया और मदार से रोहतक के मध्य गाड़ी संख्या 09639/09640 का संचालन करवाया, परन्तु इन ट्रेनों का संचालन एक सीमित समय के लिए किया गया, जिससे जनता में नाराजगी है। इन दोनों ट्रेनों को पर्मनेंट किया जाना अत्यंत आवश्यक है। इसके अतिरिक्त, मैं सरकार के संज्ञान में लाना चाहता हूँ कि रेलवे द्वारा श्री गंगानगर से जयपुर/अजमेर के मध्य जितनी भी ट्रेनों का संचालन करवाया जाता है, सभी वाया सीकर होता है। जींद-रोहतक रेवाड़ी-नारनौल रूट से कोई गाड़ी संचालित नहीं है। वर्तमान में रेलवे द्वारा जयपुर से श्री गंगानगर के मध्य 3 जोड़ी ट्रेनों का संचालन किया जाता है, जिनमे से दो दैनिक है और एक साप्ताहिक है। इसलिए माननीय रेल मंत्री जी से निवेदन है कि मामले का संज्ञान लिया जाए और यात्रियों की सुविधा के लिए निम्न गाड़ियों का संचालन करवाया जाए:

(1) खाटूश्याम जी मेला के ऊपर चलायी गयी गाड़ी संख्या 09727/09728 (मदार-रोहतक-मदार) और गाड़ी संख्या 09639/09640 (मदार रोहतक मदार) को स्थायी किया जाए। (2) श्री गंगानगर से जयपुर/अजमेर/मदार के मध्य वाया जींद-रोहतक-रेवाड़ी-नारनौल रींगस मार्ग से एक नयी रेलसेवा का संचालन करवाया जाए।

**(xvi) Need to take comprehensive steps for irrigation in Nandurbar
Parliamentary Constituency, Maharashtra**

ADV. GOWAAL KAGADA PDAVI (NANDURBAR): A large number of irrigation projects have been undertaken in Dhule and Nandurbar districts and huge amount of water have been stored in Prakasha Sarangkheda in Nandurbar district, Akkalpada in Dhule district and in many other small and medium projects. The Government has spent crores of rupees for the construction of these dams. But,

due to lack of funds for irrigation facilities, water is being wasted. If irrigation facilities are made available at Akkalpada dam, the drought situation in Sakri Tehsil can be countered. Also, if the irrigation facilities on the dams in Nandurbar district increase, thousands of hectares of land will get irrigated and the problem of migration will be reduced. I would like to have information from Government regarding implementation of any irrigation project in my Nandurbar Parliamentary Constituency. As the ground water level in Nandurbar district has gone down, initiatives must be taken by Government to raise ground water level in Nandurbar and Dhule districts. The Narmada and Tapti rivers are flowing through my Nandurbar Lok Sabha constituency and their interlinking may be initiated by the Government to address the scarcity of water in the region.

(xvii) Regarding situation of textile industry in Solapur, Maharashtra due to increasing influx of low-cost Chinese micro-fibre materials

SUSHRI PRANITI SUSHILKUMAR SHINDE (SOLAPUR): The increasing influx of low-cost Chinese microfibre towels is posing a serious threat to Solapur's domestic towel industry, a major textile hub in Maharashtra. These imports, often sold at prices below fair market value, are saturating the Indian market, making it difficult for local manufacturers to compete. As a result, Solapur's textile industry is experiencing declining production and financial distress, with many small-scale units struggling to survive. Thousands of workers, particularly from economically weaker backgrounds, face job insecurity due to the shrinking demand for locally made towels. To protect Indian manufacturers and workers, the Government must impose anti-dumping duties on Chinese microfibre towels. Additionally, stricter

trade regulations safeguard duties, and quality control measures should be introduced to ensure a level playing field for domestic producers. Promoting the use of 'Make in India' products through policy support and Government procurement initiatives will further strengthen the local textile industry and safeguard employment in this critical sector.

(xviii) Regarding alleged illegal transaction of land in border areas of Barmer district, Rajasthan

श्री उम्मेदा राम बेनीवाल (बाड़मेर) : बाड़मेर जिले के अंतरराष्ट्रीय सीमावर्ती क्षेत्र में सुरक्षा कारणों से सीलिंग एक्ट के तहत भूमि खरीद-फरोख्त पर कड़ी पाबंदी है। गडरा रोड, रामसर उपखंड के किसानों को भूमि बेचने के लिए मजबूर कर सीलिंग एक्ट का उल्लंघन करके प्रशासनिक अधिकारी ने अपने परिवार के सदस्यों, रिश्तेदारों व बाहरी अवांछित व्यक्तियों के साथ अवैध तरीके से संवेदनशील क्षेत्र में भूमि का कारोबार किया गया है। यह मसला न केवल कानून का उल्लंघन है बल्कि राष्ट्रीय सुरक्षा को भी गंभीर खतरा हो सकता है। केन्द्र सरकार से अनुरोध है इस गंभीर मसले पर राष्ट्रीय एजेंसी को मौके पर भेजकर जांच करवाए। बाड़मेर जिले में सीलिंग एक्ट के उल्लंघनकर्ता और अवैध भूमि कारोबारियों के खिलाफ कड़ी कार्रवाई करवाएं ताकि भविष्य में इस तरह की गतिविधियों को रोका जा सके जिससे राष्ट्रीय सुरक्षा पर प्रतिकूल प्रभाव और कोई खतरा न हो।

(xix) Need to declare Jalalgarh-Kishanganj Rail Line Project as a National Security Project and expedite its completion

DR. MOHAMMAD JAWED (KISHANGANJ): The Jalalgarh-Kishanganj Rail Line Project (50.8 km), approved and inaugurated by former Minister of Railways in 2008-09 has been on hold since 24 September, 2019. Despite receiving ₹100 crore in 2017-18, ₹50 crore was diverted to Assam's New Maynaguri-Jogighopa rail project, and the rest was returned. This railway is critical for national security as it

connects Bihar's Nepal-bordering districts with Northeast India. The 2017 flood that severed Northeast's connectivity for a month underscores the necessity of this alternate rail route via Siliguri Corridor. Additionally, it fulfills a decades-old demand for direct rail connectivity between Kishanganj and Purnia. The project includes eight stations (Khatahat, Pora Halt, Taslimnagar, Rauta, Majhok Halt, Majgaon, Kutti Hat, and Mahangaon), benefiting flood-prone and underdeveloped regions of Purnia, Araria, and Kishanganj. It will reduce the Katihar-Kishanganj distance from 114 km to 96 km and improve train routes between Guwahati and Katihar. Given the geopolitical situation with Bangladesh, strengthening connectivity to the Chicken's Neck region is crucial. I have previously raised this issue with the Ministry of Railways *via* letters and parliamentary discussions. I urge to classify this as a National Security Project and resume work immediately.

(xx) Regarding problems being faced by the construction workers in the country

SUSHRI IQRA CHOUDHARY (KAIRANA): Rural Construction and unorganised sector workers are vital to India's infrastructure growth. The Building and Other Construction Workers Welfare Boards provide compensation to registered beneficiaries and their families in cases of death or injury. However, many workers, including around 40,000 from Kairana working in Panipat and Karnal, remain unregistered due to lack of awareness or documentation, depriving them of these benefits. I urge that a system be established wherein unregistered workers are considered for availing compensation under such schemes in grievous scenarios through the recommendation of a collector, sarpanch or similar authority. I also

urge that provisions be made to ensure the scheme is available in post-accident scenario by providing required credentials, paper work and verification. This will ensure that no deserving worker or their family is deprived of compensation. I insist the Central Government to encourage State Governments to enhance awareness through community-level campaigns and simplify registration processes to ensure greater inclusion. Additionally, timely disbursement of funds by welfare boards is essential to prevent delays that could harm affected families. I also request the Government to monitor the progress of States in aligning with Model Welfare Scheme for Building and Other Construction Workers and Action Plan for Strengthening Implementation Machinery developed by the Ministry of Labour. Establishing a central monitoring framework will ensure effective fund disbursement and accountability, ensuring no worker is left behind.

(xxi) Regarding rehabilitation of people displaced due to floods in Sant Kabir Nagar Parliamentary Constituency, Uttar Pradesh

श्री लक्ष्मीकान्त पप्पू निषाद (संत कबीर नगर) : मैं सरकार से अनुरोध करना चाहता हूँ कि मेरे लोकसभा क्षेत्र संत कबीर तीन जनपदों में पड़ता है जिसमें मुख्य रूप से पाँच नदियाँ हैं। (1) सरयू (2) घाघरा (3) राप्ति एवं (4) आमी और (5) कठिनझ्या नदी है। इन नदियों में हर वर्ष भयंकर बाढ़ आती है जिससे कई बार बांध टूटने से दर्जनों गांव नदी में समा गए। गांव के लोगों को सरकार द्वारा कोई सहायता नहीं दी जा रही है। लोग बांधों के किनारे झोपड़ी बनाकर रह रहे हैं तथा बहुत परेशान हैं। किसानों की फसल हर वर्ष बर्बाद हो जाती है। सरकार कोई सहायता नहीं देती है। मैं सरकार से मांग करता हूँ कि जिन परिवारों के घर नदी में समा गए, उन परिवारों को जमीन एवं आवास देकर पुनर्वास कराने की व्यवस्था करें एवं किसानों की समस्या के समाधान के लिए प्रदेश सरकार को पक्का बांध बनवाने का आदेश दें।

(xxii) Need for GST exemption on all recognized private educational institutions in the country

SHRI D. M. KATHIR ANAND (VELLORE): Private educational institutions play a crucial role in India's education system, from preschool to Ph.D. programs. Their contribution significantly boosts the Gross Enrolment Ratio (GER), ensuring wider access to education. Without them, India's GER would be alarmingly low. However, these institutions face an 18% GST on tuition fees, coaching centres, vocational training, and private tutorials, including competitive exam coaching (JEE, NEET, UPSC, etc.). Distance education platforms and private online courses also fall under this tax. Additionally, essential educational products like uniforms, bags, stationery, printed materials, and study guides are taxed. Further, mid-day meal services, security, cleaning, housekeeping, and transportation are taxed, with classroom rentals, hostels, and administrative buildings also attracting GST. These taxes increase educational costs, making quality education less affordable, especially for economically weaker sections. Higher fees due to GST discourage students from pursuing education and force them to seek less expensive, potentially lower-quality alternatives. This taxation policy undermines accessibility and the right to education. I urge the Union Government to exempt all recognized private educational institutions from GST to ensure education remains accessible and affordable for all students. Therefore, I urge the union Government to exempt all recognised private educational institutions from paying 18% GST.

(xxiii) Regarding progress of Smart City projects in Bihar

श्री कौशलेन्द्र कुमार (नालंदा) : सरकार द्वारा 15 जून, 2015 को 100 शहरों को स्मार्ट सिटी बनाने की घोषणा की थी। इस योजना में गरीबों को किफायती आवास उपलब्ध करना, पैदल यात्री संस्कृति को बढ़ावा देना, यातायात प्रबंधन, स्वच्छ पेयजल, गुणवत्तापूर्ण स्वास्थ्य देखभाल, शिक्षा, 24 घंटे बिजली आपूर्ति के साथ-साथ विश्वस्तरीय सुविधाओं को देने की परिकल्पना की थी। इस योजना को 2023 तक बढ़ा दिया गया था। बिहार शरीफ को 5वाँ एक्सटेंशन मार्च, 2025 दिया गया था जो पूरा हो रहा है, किन्तु मात्र 30 प्रतिशत काम ही पूरा हुआ है। शहर में यातायात प्रबंधन सिस्टम नहीं है। रामचन्द्रपुर में यात्रियों को वही परेशानी है। दोनों एनएच पर जाम की स्थिति वैसे ही है। फ्लाईओवर अभी तक अधूरा ही है। पूरे शहर में गंदगी के कारण लोग परेशान हैं। अतः मंत्री जी से आग्रह है कि बिहार शरीफ के साथ-साथ पटना, मुजफ्फरपुर और भागलपुर के कार्य को जल्द से जल्द पूरा कराने का आदेश दें।

(xxiv) Need to increase general and sleeper class coaches in trains

श्री संजय दिना पाटिल (मुंबई उत्तर-पूर्व) : मैंने पिछले सत्र में 17 दिसंबर को नियम 377 के तहत रेलवे के जनरल और स्लीपर कोच की समस्या को लेकर मुद्दा उठाया था। इसके बाद मुझे रेलवे राज्य मंत्री जी का पत्र प्राप्त हुआ, जिसमें उन्होंने बताया कि 10,000 नॉन-एसी, यानी जनरल और स्लीपर कोच बढ़ाए जा रहे हैं। इसका मतलब यह है कि वास्तव में एसी कोच की संख्या अधिक है और जनरल तथा स्लीपर कोच की संख्या कम है। इसकी वजह से आम नागरिकों को भारी परेशानी का सामना करना पड़ रहा है। इसलिए, मेरी सरकार से विनती है कि प्रत्येक ट्रेन में जनरल और स्लीपर कोच की कुल संख्या रेलवे द्वारा स्पष्ट की जाए। साथ ही, आम नागरिकों की सुविधा के लिए जनरल और स्लीपर कोच की संख्या बढ़ाई जाए।

(xxv) Regarding implementation of Jal Jeevan Mission in Beed district, Maharashtra

श्री बजरंग मनोहर सोनवणे (बीड) : मैं महाराष्ट्र के बीड जिले में जल जीवन मिशन (JJM) की विफलता की ओर सरकार का ध्यान आकर्षित करना चाहता हूँ। 1323 गांवों के लिए 1265 योजनाएं स्वीकृत की गई थीं, जिनका अनुमानित व्यय 1452 करोड़ रुपये था। उद्देश्य प्रत्येक ग्रामीण घर को कार्यशील नल कनेक्शन प्रदान करना था, लेकिन कुप्रबंधन के कारण योजना गंभीर संकट में है। यह पाया गया है कि घटिया सामग्री से पाइपलाइन बिछाई गई, संदिग्ध ठेकेदारों को काम सौंपा गया, और आवंटित धन का दुरुपयोग हुआ। पर्याप्त बजट के बावजूद, कई गांव अब भी स्वच्छ जल से वंचित हैं। 31 मार्च 2024 तक सभी योजनाएं पूरी करने का लक्ष्य था, लेकिन अब तक केवल 35 योजनाएं पूरी हुई हैं, जबकि 1000 करोड़ रुपये खर्च हो चुके हैं। इस संदर्भ में, मैं माननीय मंत्री से पूछना चाहता हूँ:

1. क्या मंत्रालय को इस भ्रष्टाचार की जानकारी है?
2. क्या सरकार धन के दुरुपयोग की जांच और जिम्मेदार अधिकारियों की पहचान करेगी?
3. क्या योजना के ऑडिट या जांच की कोई योजना है?
4. लंबित परियोजनाओं को जल्द पूरा करने के लिए क्या कदम उठाए जाएंगे? मैं सरकार से इस पर तत्काल कार्रवाई की मांग करता हूँ।

(xxvi) Need to constitute a 'Rare Disease Treatment Fund' to extend financial help to patients suffering from rare diseases

डॉ. श्रीकांत एकनाथ शिंदे (कल्याण) : Spinal Muscular Atrophy (SMA) और Duchenne Muscular Dystrophy (DMD) जैसी दुर्लभ बीमारियाँ गंभीर स्वास्थ्य संकट हैं, जो बच्चों और उनके परिवारों के लिए जीवनभर का संघर्ष बन जाती हैं। ये बीमारियाँ 5 वर्ष से कम उम्र के बच्चों को प्रभावित करती हैं, लेकिन इनका इलाज इतना महंगा है कि एक सामान्य परिवार इसे वहन नहीं कर सकता। SMA और DMD के इलाज के लिए उपलब्ध Gene Therapy और दवाएँ Zolgensma, Nusinersen और Risdiplam हैं, लेकिन इनकी कीमत करोड़ों में है। उदाहरण के लिए, Zolgensma ₹17.5 करोड़

में आती है, Nusinersen ₹ 87 लाख की है, और Risdiplam ₹6.2 लाख प्रति बोतल है। इसके अलावा, इन दवाओं के import पर 12% GST लगाया जाता है, जिससे इनका खर्च और भी बढ़ जाता है। मेरा सरकार से आग्रह है कि SMA-DMD जैसी Rare Diseases के इलाज के लिए एक समर्पित "Rare Disease Treatment Fund" बनाए, जिससे जरूरतमंद परिवारों को वित्तीय सहायता मिल सके। साथ ही, इन दवाओं को "Essential Medicines" की सूची में डालकर इनकी कीमत को नियंत्रित किया जाए और इनके import पर GST को पूरी तरह से माफ किया जाए। यह सिर्फ एक स्वास्थ्य का मुद्दा नहीं, बल्कि एक मानवीय संवेदना का विषय है।

(xxvii) Need to declare and observe holiday on 14th April on the occasion of Ashoka Jayanti and rename the Central University of South Bihar as 'Samrat Ashoka Central University'

श्री अभय कुमार सिन्हा (औरंगाबाद) : मैं सरकार का ध्यान एक महत्वपूर्ण विषय की ओर आकर्षित करना चाहता हूँ। सम्राट अशोक, मौर्य वंश के महान शासक, ने अखंड भारत की नींव रखी और बौद्ध धर्म के प्रचार-प्रसार से भारत को विश्व में एक नई पहचान दिलाई। उनके कुशल प्रशासन, अहिंसा, और सामाजिक समरसता की नीति ने भारत के इतिहास को एक नई दिशा दी। बिहार सरकार ने 14 अप्रैल को सम्राट अशोक की जयंती को राजकीय अवकाश घोषित कर उनकी विरासत का सम्मान किया है लेकिन सम्राट अशोक का योगदान केवल बिहार तक सीमित नहीं है, बल्कि पूरा भारत और विश्व उनकी नीति, विचारधारा और शासन प्रणाली से प्रभावित रहा है। इसलिए, उनके अद्वितीय योगदान को याद करते हुए यह उचित होगा कि भारत सरकार भी 14 अप्रैल को राष्ट्रीय अवकाश घोषित करे। साथ ही, मैं भारत सरकार से आग्रह करता हूँ कि दक्षिण बिहार केंद्रीय विश्वविद्यालय का नाम "सम्राट अशोक केंद्रीय विश्वविद्यालय" रखा जाए, ताकि नई पीढ़ी को उनके महान व्यक्तित्व और योगदान से प्रेरणा मिल सके। अतः, मैं भारत सरकार से अनुरोध करता हूँ कि सम्राट अशोक जयंती को राष्ट्रीय अवकाश घोषित करने और दक्षिण बिहार केंद्रीय विश्वविद्यालय का नाम "सम्राट अशोक केंद्रीय विश्वविद्यालय" करने के लिए आवश्यक कदम उठाए जाएं।

14.03 hrs

***DISASTER MANAGEMENT (AMENDMENT) BILL, 2024
AMENDMENTS MADE BY RAJYA SABHA**

माननीय अध्यक्ष : आइटम नंबर – 16, माननीय मंत्री जी ।

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह) : महोदय, मैं प्रस्ताव करता हूँ:-

“कि आपदा प्रबंधन अधिनियम, 2005 में संशोधन करने वाले विधेयक में राज्य सभा द्वारा किए गए निम्नलिखित संशोधनों पर विचार किया जाए:-”

अधिनियमन सूत्र

1. कि पृष्ठ 1, पंक्ति 1 में “पचहत्तरवें” शब्दों के स्थान पर “छिहत्तरवें” शब्द प्रतिस्थापित करें ।

खंड 1

2. कि पृष्ठ 1, पंक्ति 3 में “2024” अंकों के स्थान पर “2025” अंक प्रतिस्थापित करें ।

खंड 6

3. कि पृष्ठ 7, पंक्ति 7 में “2024” अंकों के स्थान पर “2025” अंक प्रतिस्थापित करें ।
4. कि पृष्ठ 7, पंक्ति 20 में “2024” अंकों के स्थान पर “2025” अंक प्रतिस्थापित करें ।

खंड 51

5. कि पृष्ठ 17, पंक्ति 19 में “2024” अंकों के स्थान पर “2025” अंक प्रतिस्थापित करें ।
6. कि पृष्ठ 17, पंक्ति 23 में “2024” अंकों के स्थान पर “2025” अंक प्रतिस्थापित करें ।

माननीय अध्यक्ष : प्रश्न यह है:

“कि आपदा प्रबंधन अधिनियम, 2005 में संशोधन करने वाले विधेयक में राज्य सभा द्वारा किए गए निम्नलिखित संशोधनों पर विचार किया जाए:-”

* The Bill was passed by Lok Sabha on the 12th December, 2024 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 25th March, 2025 and returned it to Lok Sabha on the same day.

अधिनियमन सूत्र

1. कि पृष्ठ 1, पंक्ति 1 में “पचहत्तरवें” शब्दों के स्थान पर “छिहत्तरवें” शब्द प्रतिस्थापित करें।

खंड 1

2. कि पृष्ठ 1, पंक्ति 3 में “2024” अंकों के स्थान पर “2025” अंक प्रतिस्थापित करें।

खंड 6

3. कि पृष्ठ 7, पंक्ति 7 में “2024” अंकों के स्थान पर “2025” अंक प्रतिस्थापित करें।
4. कि पृष्ठ 7, पंक्ति 20 में “2024” अंकों के स्थान पर “2025” अंक प्रतिस्थापित करें।

खंड 51

5. कि पृष्ठ 17, पंक्ति 19 में “2024” अंकों के स्थान पर “2025” अंक प्रतिस्थापित करें।
6. कि पृष्ठ 17, पंक्ति 23 में “2024” अंकों के स्थान पर “2025” अंक प्रतिस्थापित करें।

प्रस्ताव स्वीकृत हुआ।

माननीय अध्यक्ष : अब हम राज्य सभा द्वारा किए गए संशोधनों पर विचार करेंगे। अब मैं राज्य सभा द्वारा किए गए संशोधन संख्या 1 से 6 को एक साथ सभा के मतदान के लिए रखता हूं।

प्रश्न यह है:

अधिनियमन सूत्र

1. कि पृष्ठ 1, पंक्ति 1 में “पचहत्तरवें” शब्दों के स्थान पर “छिहत्तरवें” शब्द प्रतिस्थापित करें।

खंड 1

2. कि पृष्ठ 1, पंक्ति 3 में “2024” अंकों के स्थान पर “2025” अंक प्रतिस्थापित करें।

खंड 6

3. कि पृष्ठ 7, पंक्ति 7 में “2024” अंकों के स्थान पर “2025” अंक प्रतिस्थापित करें।
4. कि पृष्ठ 7, पंक्ति 20 में “2024” अंकों के स्थान पर “2025” अंक प्रतिस्थापित करें।

खंड 51

5. कि पृष्ठ 17, पंक्ति 19 में “2024” अंकों के स्थान पर “2025” अंक प्रतिस्थापित करें ।
6. कि पृष्ठ 17, पंक्ति 23 में “2024” अंकों के स्थान पर “2025” अंक प्रतिस्थापित करें ।

प्रस्ताव स्वीकृत हुआ ।

माननीय अध्यक्ष : अब मंत्री महोदय प्रस्ताव करेंगे कि लोक सभा द्वारा यथा पारित, आपदा प्रबंधन (संशोधन) विधेयक, 2024 में राज्य सभा द्वारा पारित किए संशोधनों पर यह सभा सहमत है ।

श्री अमित शाह : महोदय, मैं प्रस्ताव करता हूँ:

“कि विधेयक में राज्य सभा द्वारा किए गए संशोधनों पर सभा सहमत है ।”

माननीय अध्यक्ष : प्रश्न यह है:

“कि विधेयक में राज्य सभा द्वारा किए गए संशोधनों पर सभा सहमत है ।”

प्रस्ताव स्वीकृत हुआ ।

14.05 hrs

***RAILWAYS (AMENDMENT) BILL, 2024
AMENDMENTS MADE BY RAJYA SABHA**

माननीय अध्यक्ष : आइटम नंबर – 17, माननीय मंत्री जी ।

रेल मंत्री; सूचना और प्रसारण मंत्री; तथा इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्री (श्री अश्विनी वैष्णव) : महोदय, रेलवेज एक्ट, 1989 में लोक सभा द्वारा पारित संशोधन विधेयक में राज्य सभा द्वारा कुछ संशोधन किए गए हैं । ये टेक्निकल नेचर के हैं । आपसे निवेदन है कि इन संशोधनों पर विचार किया जाए ।

* The Bill was passed by Lok Sabha on the 11th December, 2024 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 10th March, 2025 and returned it to Lok Sabha on the same day.

मैं प्रस्ताव करता हूँ:-

“कि रेल अधिनियम, 1989 को और संशोधित करने के लिए विधेयक में राज्य सभा द्वारा किए गए निम्नलिखित संशोधनों पर विचार किया जाए:-”

अधिनियमन सूत्र

1. पृष्ठ 1, पंक्ति 1 पर, “पचहत्तरवें” शब्दों के स्थान पर “छिहत्तरवें” शब्द प्रतिस्थापित करें।

खण्ड 1

2. पृष्ठ 1, पंक्ति 3 पर “2024” अंकों के स्थान पर आंकड़े, “2025” अंक प्रतिस्थापित करें।

खण्ड 3

3. पृष्ठ 2, पंक्ति 30 पर, “2024” अंकों के स्थान पर अंक “2025” अंक प्रतिस्थापित करें।

4. पृष्ठ 2, पंक्ति 35 पर, “2024” अंक के स्थान पर अंक “2025” अंक प्रतिस्थापित करें।

माननीय अध्यक्ष : प्रश्न यह है :

“कि रेल अधिनियम, 1989 को और संशोधित करने के लिए विधेयक में राज्य सभा द्वारा किए गए निम्नलिखित संशोधनों पर विचार किया जाए:-”

अधिनियमन सूत्र

1. पृष्ठ 1, पंक्ति 1 पर, “पचहत्तरवें” शब्दों के स्थान पर “छिहत्तरवें” शब्द प्रतिस्थापित करें।

खण्ड 1

2. पृष्ठ 1, पंक्ति 3 पर “2024” अंकों के स्थान पर आंकड़े, “2025” अंक प्रतिस्थापित करें।

खण्ड 3

3. पृष्ठ 2, पंक्ति 30 पर, “2024” अंकों के स्थान पर अंक “2025” अंक प्रतिस्थापित करें।

4. पृष्ठ 2, पंक्ति 35 पर, “2024” अंक के स्थान पर अंक “2025” अंक प्रतिस्थापित करें।

प्रस्ताव स्वीकृत हुआ।

माननीय अध्यक्ष : अब हम राज्य सभा द्वारा किए गए संशोधनों पर विचार करेंगे। अब मैं राज्य सभा द्वारा किए गए संशोधन संख्या 1 से 4 को एक साथ सभा के मतदान के लिए रखता हूँ।

प्रश्न यह है:

अधिनियमन सूत्र

1. पृष्ठ 1, पंक्ति 1 पर, “पचहत्तरवें” शब्दों के स्थान पर “छिहत्तरवें” शब्द प्रतिस्थापित करें।

खण्ड 1

2. पृष्ठ 1, पंक्ति 3 पर “2024” अंकों के स्थान पर आंकड़े, “2025” अंक प्रतिस्थापित करें।

खण्ड 3

3. पृष्ठ 2, पंक्ति 30 पर, “2024” अंकों के स्थान पर अंक “2025” अंक प्रतिस्थापित करें।

4. पृष्ठ 2, पंक्ति 35 पर, “2024” अंक के स्थान पर अंक “2025” अंक प्रतिस्थापित करें।

प्रस्ताव स्वीकृत हुआ।

माननीय अध्यक्ष : अब मंत्री महोदय प्रस्ताव करेंगे कि लोक सभा द्वारा यथा पारित, रेल (संशोधन) विधेयक, 2024 में राज्य सभा द्वारा पारित किए संशोधनों पर यह सभा सहमत है।

श्री अश्विनी वैष्णव : महोदय, मैं प्रस्ताव करता हूँ:

“कि विधेयक में राज्य सभा द्वारा किए गए संशोधनों पर सभा सहमत है।”

माननीय अध्यक्ष: प्रश्न यह है:

“कि विधेयक में राज्य सभा द्वारा किए गए संशोधनों पर सभा सहमत है।”

प्रस्ताव स्वीकृत हुआ।

14.08 hrs

IMMIGRATION AND FOREIGNERS BILL *, 2025

माननीय अध्यक्ष : आइटम नंबर – 18, माननीय मंत्री जी।

गृह मंत्री; तथा सहकारिता मंत्री (श्री अमित शाह) : महोदय, मैं प्रस्ताव ** करता हूँ:

“कि भारत में प्रवेश करने वाले और उससे निकास करने वाले व्यक्तियों की बाबत पासपोर्ट या अन्य यात्रा दस्तावेजों की अपेक्षा का उपबंध करने के लिए केंद्रीय सरकार को कतिपय शक्तियां प्रदान करने और वीजा तथा रजिस्ट्रीकरण की अपेक्षा सहित विदेशियों से संबंधित मामलों को विनियमित करने के लिए तथा उनसे संसक्त या उनके आनुषंगिक विषयों का उपबंध करने वाले विधेयक पर विचार किया जाए।”

माननीय अध्यक्ष : प्रस्ताव प्रस्तुत हुआ :

“कि भारत में प्रवेश करने वाले और उससे निकास करने वाले व्यक्तियों की बाबत पासपोर्ट या अन्य यात्रा दस्तावेजों की अपेक्षा का उपबंध करने के लिए केंद्रीय सरकार

* Published in the Gazette of India Extraordinary, Part II, Section 2, dated 27.03.2025.

** Moved with the recommendation of the President.

को कतिपय शक्तियां प्रदान करने और वीजा तथा रजिस्ट्रीकरण की अपेक्षा सहित विदेशियों से संबंधित मामलों को विनियमित करने के लिए तथा उनसे संसक्त या उनके आनुषंगिक विषयों का उपबंध करने वाले विधेयक पर विचार किया जाए।”

श्री मनीश तिवारी (चंडीगढ़) : अध्यक्ष जी, आपका बहुत-बहुत धन्यवाद कि आप्रवासन और विदेशियों से संबंधित जो यह विधेयक है, उस पर आपने मुझे बोलने का अवसर दिया। मैं अपने आपसे कई बार यह सवाल पूछता हूं कि हमने स्वतंत्रता की लड़ाई क्यों लड़ी, क्या सिर्फ सत्ता परिवर्तन की लिए लड़ी थी? वह लड़ाई इसलिए लड़ी गई थी, क्योंकि हम एक ऐसे समाज और ऐसे देश का निर्माण करना चाहते थे, जो कुछ मूल्यों के ऊपर और कुछ उसूलों के ऊपर आधारित है। हमने भारत के संविधान की संरचना क्यों की, भारत के संविधान की संरचना इसलिए की कि उसमें अपने नागरिकों और बाकी लोगों को कुछ ऐसे मौलिक अधिकार दिए जाएं, जो एक डिग्नटी से जिंदगी जीने के लिए अति आवश्यक हैं।

अगर आप संविधान को अपने संज्ञान में लें तो संविधान के जो अनुच्छेद 14, 19 और 21 हैं, इनको गोल्डन ट्रायंगल कहा जाता है। It is called the golden triangle of the rights. जब भी कोई विधेयक इस सदन में आता है तो सरकार की तरफ से यह सुनिश्चित किया जाना चाहिए कि जो मौलिक अधिकार दिए गए हैं, वह विधेयक उनके अनुरूप है या नहीं? क्योंकि यह जिम्मेदारी सिर्फ न्यायपालिका की ही नहीं है। यह जिम्मेदारी सरकार की भी है। हमारे संविधान की संरचना हमारे पूर्वजों ने संविधान सदन में की थी। मैं इस बात से बिल्कुल इत्तेफाक रखता हूं कि विदेशियों के आगमन को नियंत्रित करना, घुसपैठ को रोकना बहुत जरूरी है। लेकिन उसके साथ-साथ संविधान में जो नागरिक अधिकार हैं, राष्ट्रीय सुरक्षा है और उससे जुड़ी हुई दंड पालिका है, उसमें एक नियंत्रण और संयम बहुत जरूरी है। यह बात मैं इसलिए कह रहा हूं कि इस देश के बहुत ही वरिष्ठ ज्यूरिस्ट एच.एम. सीरवाई ने एक बार कहा था कि अगर संविधान से डायरेक्टिव प्रिंसिपल्स ऑफ स्टेट पॉलिसी को निकाल दिया जाए तो क्या असर पड़ेगा? उन्होंने जवाब दिया कि उसका कोई असर नहीं पड़ेगा। उनसे पूछा गया कि अगर मौलिक अधिकारों को संविधान से निकाल दिया जाए तो उसका क्या असर पड़ेगा? उन्होंने जवाब दिया कि इससे संविधान की अंतरात्मा मर जाएगी। It will absolutely destroy the soul of the

Constitution. यह जो विधेयक है, अगर आप इसको अपने संज्ञान में लें तो जो क्लॉज 3 है, उसका जो पहला प्रोवाइज़ो है, मैं उसको पढ़ना चाहता हूँ-

“Provided that notwithstanding anything contained in this sub-section, no foreigner shall be allowed to enter into or stay in India, if he is found inadmissible to do so on account of threat to national security, sovereignty and integrity of India, relations with a foreign State or public health or on such other grounds as the Central Government may specify in this behalf:”

जहां तक राष्ट्रीय सुरक्षा का सवाल है, जहां तक भारत की सम्प्रभुता का सवाल है, उससे कोई आपत्ति नहीं है। लेकिन, जो ओमनीबस पावर सरकार को दी जा रही है और जिस तरह का लचीलापन इस विधेयक में शामिल किया जा रहा है, इससे इस कानून के दुरुपयोग होने की पॉसिबिलिटी निकलकर आती है।

महोदय, मैं अपने आप से पूछना चाहता हूँ कि अगर कोई ऐसा व्यक्ति हो, जो सरकार के जो राजनैतिक ख्यालात हैं, जो उनकी विचारधारा है, मैं जब सरकार की बात करता हूँ तो मैं एक सरकार की बात नहीं करता हूँ क्योंकि भारत में जब कानून बनते हैं तो वे सौ-सौ वर्ष के लिए बनते हैं। अगर सरकार की जो राजनैतिक विचारधारा है या सरकार का जो आइडियोलॉजिकल डिस्पोजिशन है, अगर उससे कोई इत्तेफाक नहीं रखता है तो क्या इस कानून का दुरुपयोग उसके खिलाफ एक्शन लेने के लिए नहीं हो सकता है? यह दुर्भाग्यपूर्ण बात है कि अतीत में यह होता रहा है। मैं इसको किसी तू-तू, मैं-मैं में बदलना नहीं चाहता हूँ। लेकिन इतना जरूर कहना चाहूंगा कि जब किसान आंदोलन हुआ था तो एक-दो वाक्य ऐसे हुए, जिसमें लोगों को भारत में आने से रोका गया और उसके बाद उन्हीं लोगों को बुलाकर प्रवासी भारतीय दिवस में सम्मान दिया गया। यह एक बड़ा ही विरोधाभास है।

महोदय, इसका जो सेकेंड प्रोवाइज़ो है, आप उसको पढ़िए-

“Provided further that the decision of the Immigration Officer in this

regard shall be final and binding.”

अध्यक्ष जी, इसका क्या मतलब हुआ? इसका यहां यह मतलब है कि न कोई अपील, न कोई दलील, न कोई वकील, जो आप्रवासन अधिकारी ने तय कर दिया, वही सर्वमान्य है।

माननीय अध्यक्ष : आपका तो घाटा हो जाएगा!

श्री मनीश तिवारी : अध्यक्ष जी, मेरा घाटा नहीं होगा। मैं बहुत ही संवेदनशील मुद्दे पर बात कर रहा हूं। मैं आगे बताऊंगा कि मैंने इन मामलों में किसलिए बहस की है। मैं कहना चाहता हूं कि इस कानून में सेफगार्ड्स बनाने की जरूरत है। अब आप अगर बाकी मुल्कों का संज्ञान में लें, तो अमेरिका में इमीग्रेशन जजेस हैं, कनाडा में इमीग्रेशन और रिफ्यूजी बोर्ड है। अपील का एक जरिया दिया गया है। यहां पर इस कानून में अपील का कोई जरिया नहीं है, केवल आर्टिकल 226 में आप या तो उच्च न्यायालय जा सकते हैं या फिर यदि आपके अधिकारों का हनन हुआ है, तो आर्टिकल 32 के तहत आप उच्चतम न्यायालय जा सकते हैं। अतः मेरा गृह मंत्री जी से अनुरोध है कि इस कानून में इमीग्रेशन जजेस का जो सेफगार्ड है, उसे क्रियान्वित करने की जरूरत है, नहीं तो यह प्रावधान संविधान के आर्टिकल 14 के अनुकूल नहीं है। Article 14 of the Constitution says:

“The State shall not deny to any person equality before the law or the equal protection of the laws within the territory of India.”

अध्यक्ष जी, ‘any person’ नागरिक की बात नहीं करता, हर व्यक्ति की बात करता है। इसमें विदेशी भी शामिल होते हैं। अतः मेरा आग्रह है कि इस कानून में ऐसा प्रावधान करने की जरूरत है, जिससे एक अपील प्रॉसेस को इंस्टीट्यूशनलाइज किया जाए। अब हम इसी कानून के क्लॉज-3, सब-क्लॉज-4 पर आते हैं। इसके तहत जो अप्रवासन अधिकारी है, उसे यह अख्तियार है कि वह डैमेज्ड पासपोर्ट को सीज़ कर ले। इस चीज का कहीं पर भी विवरण नहीं है कि डैमेज्ड पासपोर्ट क्या है? सरकार की तरफ से यह दलील आई कि जब इस कानून के रूल्स बनेंगे, उसमें हम सुनिश्चित कर देंगे कि डैमेज्ड पासपोर्ट की क्या डेफिनिशन है। मैं यह कहना चाहता हूं कि जब आप इतने व्यापक अख्तियार किसी अधिकारी को दे रहे हैं, तो आप इन चीजों को बिल में डिफाइन क्यों नहीं करते? जो डेफिनिशन

क्लॉजेज हैं, उसमें आप डिफाइन क्यों नहीं करते कि डैमेज्ड पासपोर्ट का क्या मतलब है, because this gives a whole lot of arbitrariness and a tremendous amount of latitude to any immigration officer to harass anybody saying that your passport is damaged and seize it. इसलिए डैमेज्ड पासपोर्ट की व्याख्या क्या है, इसे डिफाइन करने की जरूरत है। अब क्लॉज 14 पर आते हैं। क्लॉज 14 के तहत सरकार को ये अख्तियार दिए जा रहे हैं कि किसी भी विदेशी को, किसी भी जगह पर जाने से वह रोक सके। मतलब इसके तहत किसी रेस्टोरेंट या होटल के मालिक को यह आदेश दिया जा सकता है कि आप विदेशियों को अपने होटल और रेस्टोरेंट में घुसने नहीं देंगे। इससे भी अधिक चिंता वाली बात यह है कि आप एक 'a class of foreigners' को नहीं घुसने देंगे। यानी विदेशियों का एक ऐसा वर्ग है, जिनको आप वहां घुसने नहीं देंगे। अतः यह जो प्रवधान है, यह आर्टिकल 19(1)(g) जो भारत के संविधान में है, वह मुझे यह अख्तियार देता है 'that I can carry on' भारत में कहीं पर भी मैं अपना व्यवसाय कर सकता हूँ। यह उसके विरुद्ध है और आर्टिकल 14 के भी विरुद्ध है। अब इससे आगे आते हैं। संविधान का आर्टिकल 16 कहता है कि यदि किसी व्यक्ति पर यह आरोप लगा दिया जाए कि वह विदेशी है, तो सरकार को साबित नहीं करना है कि वह विदेशी है। आरोप लगाने वाले को साबित नहीं करना कि वह विदेशी है। उसको साबित करना पड़ेगा कि वह विदेशी नहीं है। फौजदारी कानून में जो ज्यूरिस प्रूडेंस का फंडामेंटल प्रिंसिपल है, that you are innocent until proven guilty.

ये पूरी तरह से उसको अपने सिर पर खड़ा करने वाली बात है। खासकर जो गरीब लोग हैं, जिनके पास शायद पूरे कागजात नहीं होते हैं, उन लोगों को अगर यह प्रमाणित करना पड़े, चूँकि अगर कोई व्यक्ति यह आरोप लगा दे कि वे भारत के नागरिक नहीं हैं तो उनका जो बर्डन ऑफ प्रूफ है, वह बहुत बढ़ जाता है। मैं यह कहना चाहता हूँ कि हम कोई इमिग्रेशन नियंत्रण के खिलाफ नहीं हैं, हम घुसपैठियों को रोकने के खिलाफ नहीं हैं, लेकिन विधेयक में जो एक संतुलन होना चाहिए, वह संतुलन इस विधेयक में नहीं दिख रहा है।

अब आप क्लॉज 21 को ले लीजिए। क्लॉज 21 यह कहता है कि अगर आप एक विदेशी हैं या

तथाकथित विदेशी हैं तो आपको दो से सात साल तक की सजा होगी। इसमें कोई आपत्ति नहीं है, लेकिन अगर आप इस धारा 21 को धारा 16 के साथ पढ़ेंगे तो यह अतिसंवेदनशील हो जाती है, क्योंकि आप किसी के ऊपर भी आरोप लगा सकते हैं। उसको कहेंगे कि इसको प्रमाणित कीजिए। अगर कोई व्यक्ति उस चीज को प्रमाणित नहीं कर सकता और अगर वह भारत का नागरिक है तो फिर वह बहुत बड़ा मिसकैरेज ऑफ जस्टिस हो जाएगा। इसलिए इसमें सेफ गार्ड्स बिल्ड करने की जरूरत है।

अब आप क्लॉज 26 पर आ जाइए। ये कह रहे हैं कि अगर किसी के ऊपर शक है तो एक हेड कॉन्स्टेबल भी जाकर शक के आधार पर उसको गिरफ्तार कर सकता है और सीआरपीसी, जिसको गृह मंत्री जी ने संशोधित किया था, उसकी जो धारा है, वह उसके ऊपर क्रियान्वित होगी। अब मैं अपने आप से यह पूछना चाहता हूँ कि क्या यह अख्तियार एक हेड कॉन्स्टेबल को दिए जाने चाहिए? ये अख्तियार कम से कम एक इंस्पेक्टर लेवल के अफसर को दिए जाने चाहिए, जिससे इसका जो क्रियान्वयन है, वह जिम्मेवारी से हो।

अब आप क्लॉज 29 पर आ जाइए कि अगर आपने कोई वीजा कंडीशन की वायलेशन कर दी तो आपको उठाकर बाहर फेंक दिया जाएगा। अध्यक्ष जी, मैं बताना चाहता हूँ कि यह उच्चतम न्यायालय का जो कानून है, उसके विरुद्ध है। हसन अली रेहानी वर्सेज यूनियन ऑफ इंडिया, 2006 का एक केस है, उसमें मैं खुद पेश हुआ था। उसमें सर्बानंद सोनोवाल का जो केस है, उससे सुप्रीम कोर्ट ने गाइडलाइन्स ली कि किस तरह से किसी व्यक्ति को डिपोर्ट किया जाना चाहिए, उसका ड्यू प्रोसेस क्या होना चाहिए, उसमें उसका विवरण दिया गया है और यह जो धारा है, यह इंटरनेशनल कॉवनेंट ऑन सिविल एंड पॉलिटिकल राइट्स की धारा 13 के विरुद्ध है, आपके जो प्रिंसिपल ऑफ नॉन-रिफाउलमेंट्स हैं, उनके विरुद्ध हैं।

अध्यक्ष जी, आखिर में मैं यह कहना चाहूंगा कि यह जो क्लॉज 33 है, इसकी भी सलेक्टेड एप्लीकेशन है कि आप यह कहते हैं कि यह कानून कुछ विदेशियों पर तो लागू होगा, लेकिन सरकार अगर चाहेगी तो कुछ विदेशियों पर लागू नहीं होगा। ये किस तरीके की आर्बिटरी अनब्राइडल्ड पावर सरकार अपने आप को दे रही है कि एक कानून है और अगर वह कानून बनाया गया है, यह संसद पारित

करेगी तो वह सबके ऊपर लागू होना चाहिए। ये ऐसे कौन से एक्सेप्शन्स और कार्व आउट्स हैं कि एक किस्म के विदेशियों पर लागू होगा, लेकिन अगर सरकार नहीं चाहेगी तो दूसरे किस्म के विदेशियों पर लागू नहीं होगा।

गौरव गोगोई जी मुझे अंगुली दिखा रहे थे कि मेरे पास बोलने के लिए दो मिनट रह गए हैं, नहीं तो मैं इस विधेयक में इस तरह की बहुत सी जो खामियां हैं, उनको सदन के समक्ष रख सकता हूँ।

मेरा गृह मंत्री जी से अनुरोध है और जैसा कि मैंने पहले भी कहा कि हम न तो विदेशियों को नियंत्रित करने के खिलाफ हैं, न घुसपैठियों को रोका जाए, उसके खिलाफ है, लेकिन संतुलन जरूरी है इसलिए इस कानून को एक संयुक्त संसदीय समिति में भेज दिया जाना चाहिए, जिससे इसका क्लॉज बाय क्लॉज ठीक तरह से निरीक्षण हो जाए और जब यह सदन में वापस आए तो एक ऐसा सुदृढ़ कानून, जो इस संतुलन को बनाए, वह कानून यह सदन पारित करे।

अध्यक्ष जी, आपने मुझे बोलने के लिए समय दिया, उसके लिए मैं आपको बहुत-बहुत धन्यवाद देता हूँ।

माननीय अध्यक्ष : मनीश जी, मैंने आपको नहीं रोका है, आपके नेता ने रोका है। आपने उनका नाम भी लिया है।

SHRIMATI APARAJITA SARANGI (BHUBANESWAR): Sir, I consider it my privilege to talk on the Immigration and Foreigners Bill, 2025, a Bill of immense significance, which has been brought to the Lok Sabha by the Ministry of Home Affairs. To draft this Bill is the need of the hour and I commend the efforts of the Home Ministry for this remarkable endeavour. They have done a meticulous job and all of us need to appreciate that.

My dear friends, we are aware of Taittiriya Upanishad – ‘अतिथि देवो भवः’। तैत्तिरीय उपनिषद् का यह वाक्य हमारे देश की परंपरा और हमारे देश की संस्कृति को दर्शाता है। हम अतिथियों को सम्मान देते हैं। हम अतिथियों की पूजा करते हैं और हमारा देश आतिथ्य के लिए जाना

जाता है। निश्चित तौर पर मैं बहुत विनम्रता और आत्मविश्वास के साथ कहना चाहूंगी कि एक तरफ हम अपने प्राचीन परंपरा को लेकर गर्वित हैं और अतिथियों का सम्मान करते हैं, लेकिन दूसरी तरफ हमें अपनी सीमाओं और राष्ट्रीय हितों की सुरक्षा भी करनी पड़ती है और करनी चाहिए। हमें यह सुनिश्चित करना होता है कि केवल वे लोग वैध तरीके से हमारे देश में आएँ, जिनके आगमन से, रहने से, हमारे देश के संसाधन और हमारे देश की सुरक्षा पर कोई नकारात्मक प्रभाव न पड़े।

I was listening to my esteemed colleague, Manish Tiwari ji. First, he was actually questioning the need for this particular Bill. Second, he talked about the need for balancing. Now, what is the need for drafting this Bill? My dear friends, I will take you to 1970, to a particular Supreme Court case. I have gone through that case – R. Monteiro vs. State of Goa, 1970. The hon. Supreme Court gave a very clear-cut judgment. With your permission, Speaker Sir, I would like to read out:

“It cannot be doubted that the reception and residence of an alien is a matter of discretion, and every state has, by reason of its own territorial supremacy, not only the legal right but also the competence to exclude the aliens from the whole or any part of its territories. A state can make laws for the entry, residence, and eviction regulating aliens.”

I was quite interested to know how many illegal immigrants are there in the country. I went to read one of the replies given by the then Minister of State for Home Affairs, Shri Kiran Rijju ji, long back in 2016. He gave a reply to an hon. Member of Parliament: “At that point in time, there were two crore Bangladeshi immigrants.” This is completely on record. I was also going through some of the arrests that have been made, some of the nabbing that has been done by the Railway Protection Force and our security forces. I mean, these are authentic data

that you can cross-check. Between January, 2024 and January, 2025, 2,601 Bangladeshi immigrants coming through the Indo-Bangladesh border – I am just giving you some examples and some figures – were nabbed by the Railway Protection Force. They have a major role to play in this regard. In 2021, they arrested 586 Bangladeshi nationals and 318 Rohingyas who were trying to get into India through the Indo-Bangladesh border. We are concerned about this and that is why this Bill. We are concerned about the whole thing and that is why we have gone by the Supreme Court judgment of 1970. The Ministry of Home Affairs, Government of India is well within its right to draft this particular Bill.

Friends, why this Bill? I am coming to that question again. Why this bill? I think all my friends to my right should know that this Bill was the need of the hour. I am giving you clear cut reasons as to why we needed this Bill.

The matters concerning foreigners and immigration are actually looked into or rather administered by four laws at this point of time - the Foreigners Act, 1946; the Immigration Act, 2000; the Passport Entry to India Act, 1920; and the Registration of Foreigners Act, 1939. I talked to you about all the years. My dear friends, most of them are pre-Constitution laws. Secondly, if you go to the Statement of Objects and Reasons of this particular Bill, which I will make a humble appeal to each one of you to go through, the reasons have been given very candidly, very clearly, very cogently. I will implore you to read that. There are four Acts as I said, pre-Constitution Acts, but at the same time I must say that there are many overlapping provisions and they were drafted during extraordinary times during the first and the second World Wars.

I think this is extremely important to have the four Acts revisited and that is why we always needed this particular Bill. The time has come for a comprehensive and unified legislation to consolidate all these laws, to remove the inconsistencies and align them with the modern realities. It is extremely important and that is why here is a robust framework, a simplified framework to actually ensure competence, to actually ensure efficiency in the governance of immigration and foreign nationals and other related matters.

महोदय, इस बिल का उद्देश्य एक सरल, समग्र और स्पष्ट कानून बनाना है जो यह निर्धारित करे कि कौन हमारे देश में प्रवेश कर सकता है, कौन रह सकता है और कौन किस परिस्थिति में देश को छोड़कर जा सकता है? यह बहुत जरूरी है और इस बिल में एक बात बहुत अच्छी लिखी गई है कि जितने भी अस्पताल हैं, शैक्षणिक संस्थान और अन्य संस्थान हैं, रिपोर्ट करेंगे कि उनके पास, उनके क्षेत्र में, उनके संस्थानों में कितने फॉरेन नेशनल्स हैं? कितने विदेशी हैं? यह कदम न केवल दस्तावेजों की जांच में सख्ती दिखाएगा बल्कि जो नियमों का उल्लंघन करते हैं, उन लोगों के खिलाफ जो कार्रवाई होनी है, उसे भी सुनिश्चित करेगा। And here is a no-nonsense government. हम अतिथि देवो भवः की बात करते हैं और इसके साथ-साथ जो नियमों का उल्लंघन करेंगे, निश्चित तौर पर उनके खिलाफ कार्रवाई की जाएगी और सख्त कार्रवाई की जाएगी।

I was also trying to understand while I was reading the Bill, while I was reading all the connected documents pertaining to the Bill, as to how this great idea came to our Ministry of Home Affairs to draft this Bill. My dear friends, I am delighted to inform all my esteemed colleagues here from the right and the left that the Ministry has done a meticulous job, I reiterate, and they drew upon the recommendations of various Parliamentary Standing Committees and the Law Commission. I will bring to your knowledge that the Estimates Committee of

Parliament in 1992 actually identified a lot of gaps in the implementation of the laws pertaining to immigration and foreign nationals. They had recommended at that point of time in 1992 many key reforms, and at the same time, they had said that the laws governing immigration should be very stringent.

Number two, I would also like to inform you that there is this Law Commission 175th Report, I reiterate - Law Commission 175th Report, which has very strongly recommended the overhauling of these four laws which I talked of.

Number three, let me come to the report of the Parliamentary Standing Committee on Home Affairs in 1998, which categorically stated that there was a requirement of in-depth study of the status of effectiveness of all these laws that were in operation, and that were not giving the kind of dividend that all of us in India deserved. We were not getting the results that should have been given to us. Therefore, my dear friends, keeping in view the Supreme Court judgment of 1970, keeping in view the recommendations of the Parliamentary Standing Committee, and the Law Commission 175th Report, and keeping in view the need of the hour, I think we wanted this particular Bill, which has come in a very good shape.

Friends, what are the major components? I will just touch upon six points. I will not take much of your time. 'Brevity is the soul of wit'. I will not go beyond a particular point.

I will now touch upon six points. One, it clearly states that no individual shall be allowed to enter India via air, water or land without a valid transport and related travel documents. Is it wrong? Is the Home Ministry wrong if it talks very emphatically about it? Not at all. It is the duty of the Government to ensure that

there is an absolutely no nonsense approach when governance and administration of issues are concerned. No foreigner should be allowed to enter into or stay in India if his or her staying in India will be a threat to national security.

The decision of the Immigration Officer will be final and binding. Now there is a question from my esteemed colleague Shri Manish Tiwari. My dear friends, there is absolutely no financial implication of all the suggestions given by the Ministry of Home Affairs. There is a Bureau of Immigration. The Bureau of Immigration is being strengthened. We are trying to bring in more transparency in the administration. We are trying to ensure that it becomes more effective. So, there is absolutely no recurring or non-recurring expenditure charged to the Consolidated Fund of India. So, this particular thing in the minds of all of us that any Bill coming would necessarily entail some kind of expenditure is far from the truth and we must remember this.

A very important part of the Bill is that the Bill places the onus on an individual to prove his or her legal status in India.

Of course, last but not least, the Bill proposes much needed stricter penalties for violation of laws.

Before I conclude, let me tell you that there are countries which have actually gone ahead and have gone for very stringent laws. The countries are the United States, Hong Kong, Singapore, Australia and the Gulf Cooperation Council countries. When such countries have done it, and they have actually showed to the people that they have a no-nonsense approach and things are improving, I think we also need to get into that.

I must tell you the figure I procured from the Ministry of Home Affairs. From 1st April, 2023 to 31st March, 2024, 98,40,000 foreign nationals have come. But at the same time, when I drilled down, I found 3,93,341 of those actually overstayed the period of permission. So, this is the kind of situation that we are in. ...

(Interruptions)

Thank you so much, Sir. I will just take 30 seconds. It is extremely important to come forward and wholeheartedly support this Bill. I can only say that we have always room for improvement: good, better, best. Never let it rest till your good is better and your better best. We are trying to move from good to better and better to best.

Thank you very much. Let us all support the Bill.

श्री राजीव राय (घोसी) : माननीय अध्यक्ष महोदय, मैं इस बिल में अपने कुछ सुझावों के बारे में बोलने के लिए खड़ा हुआ हूँ।

यहाँ बैठे हुए लोगों में से कोई नहीं चाहता है कि हमारे देश के कानून इतने कमजोर हों कि जो चाहे आए, जब चाहे आए और जो मन करें और जब मन करे, तो जाए। लेकिन सवाल यह है कि जब हम कहते हैं कि हमारे यहाँ आवश्यकता से अधिक लोग रह गये, लोग इल्लिगल तरीके से आ गये, यहाँ यहाँ ओवरस्टे कर गये, वीज़ा की प्रॉब्लम हो गई। जिस प्रकार से, श्री मनीश तिवारी जी जिन बातों को बोल रहे थे, मैं भी उन बातों को दोहराऊँगा, तो ज्यादा समय लगेगा।

14.41 hrs

(Shri Dilip Saikia in the Chair)

सर, एक छोटी-सी बात है कि कोई भी किसी भी देश में जाकर ओवरस्टे या इल्लिगल इमिग्रेशन क्यों करता है? ऐसा इसलिए हो सकता है कि या तो उस देश में खुशहाली की व्यवस्था हो, वहाँ की अर्थव्यवस्था अच्छी हो, बेहतर फ्यूचर हो, जॉब्स हों या कोई अपराध करने के लिए आता है। उसका एक ही पैरामीटर है कि पासपोर्ट में आपकी क्या रैंकिंग है, आपके पासपोर्ट की क्या ताकत है। वर्ष 2014

में आप 76वें स्थान पर थे और डंका बजाते-बजाते वर्ष 2024 तक आते-आते आप 85वें स्थान पर आ गये, जो बताता है कि आपकी ताकत क्या है।

इस बिल में कुछ ऐसी बातें हैं, यदि अंतर्राष्ट्रीय मानकों को देखा जाए, तो यह बैलेंस नहीं रखता है। उदाहरण के लिए, हिन्दुस्तान के लोगों के मन-मस्तिष्क से अभी भी एक तस्वीर नहीं जा रही है, जहाँ हमने देखा कि इल्लीगल इमिग्रेशन के नाम पर हमारे नौजवानों को हथकड़ियों और बेड़ियों में हमारे देश में वापस भेजा गया और वह भी प्रधानमंत्री जी के आने के बाद। यह सरकार खामोश रही। माननीय गृह मंत्री जी यहाँ बैठे हैं, हमारे हजारों लोगों को विदेशों में भेजा गया। अगर डंका बज रहा है, अगर देश की व्यवस्था इतनी अच्छी हैं, तो डंकी रूट से जाने की कोई जरूरत नहीं थी। लेकिन मैं समानता और आत्म सम्मान के नाम पर एक बात कहना चाहता हूँ। हाल ही में, दिसम्बर, 2024 में, जोशुआ इवान रिचर्डसन देहरादून में सैटेलाइट फोन के साथ पकड़े गये थे। हमारे यहाँ से तो लोग रोजी-रोज़गार की तलाश में गये थे। सैटेलाइट फोन वाला तो जासूस भी हो सकता है। वर्ष 2023 में, एक अमेरिकन सिटिज़न बिहार में पकड़ा गया था, जो नेपाल क्रॉस करना चाहते थे।

माननीय गृह मंत्री जी, मैं आपसे पूछना चाहूंगा कि यदि एक भी अमेरिकन सिटिज़न पकड़ा जाता है, तो क्या उसे वैसे ही हथकड़ियों और बेड़ियों में वापस अमेरिका भेजेंगे, क्या आप समानता का अधिकार रखेंगे या क्या सारे नियम-कानून केवल हिन्दुस्तान के लिए ही हैं?

इसमें कुछ ऐसे भी क्लॉजेज हैं, जो इमिग्रेशन ऑफिसर को कोतवाल बना देता है, उसे कांस्टेबल बना देता है। There is no warrant required for arrest. Authorities can arrest without a warrant any person suspected of entering India without valid documents. It is fine. All of us support it. Nobody should enter India without valid documents. Arrest can be made even on a reasonable suspicion. Reasonable suspicion तो इंडिविजुअल के लिए हो सकता है। आपको लगता होगा कि कोई पत्रकार आकर आपकी आलोचना कर सकता है, कोई आकर आपकी डॉक्युमेंट्री बना सकता है, तो आप उसको भी रोक देंगे। जो आपकी आइडियोलॉजी से सूट न करे, आप उसको भी रोक देंगे।

यहाँ पर कांस्टिट्यूशन की भी बातें होती हैं। Foreigners are barred from associating with a person of specific description. It is a very vague and open term. सर, इसके लिए तो आपको कुछ स्पेसिफाई करना पड़ेगा। आप जिसको चाहें, अपने हिसाब से डिसाइड कर दें। आर्टिकल 21 इंटरनैशनल सिटिज़न्स के लिए भी कुछ फंडामेंटल ह्यूमन राइट्स देता है। अगर आप उसका सम्मान नहीं करेंगे, तो जो भी आपके खिलाफ खड़ा है, वह चाहे बाहर की धरती से बोले, यहाँ से बोल दे, आप उसको रोक देंगे। यह अच्छा हुआ कि आज यह विधेयक लाया गया। इससे पहले, जब भी चुनाव होता है, तो सरकार के मंत्रियों, मुख्यमंत्रियों आदि से यही सुनते आए हैं कि इस प्रदेश में इतने बंगलादेशी घुस गये, इतने पाकिस्तानी घुस गये। आज से पहले आपका रोकने का काम नहीं था, गिनने का काम था। कहा जाता था कि झारखण्ड में बंगलादेशी आ गये, उत्तर प्रदेश में बंगलादेशी आ गये, बिहार में बंगलादेशी आ गये और तो और नाक के नीचे दिल्ली में रोहिंग्या और बंगलादेशी आ गए। तो क्या उनकी भी कोई जिम्मेदारी होती है? अगर उनकी कोई जिम्मेदारी नहीं होती है, तो उनकी भी जिम्मेदारी तय होनी चाहिए।

सबसे पहला बड़ा ऑब्जेक्शन बेसिक फंडामेंटल राइट का है। डेमोक्रेसी में यह अच्छा नहीं लगता है कि यदि देश में कोई इमिग्रेशन काउंटर पर आता है, तो वहाँ के अधिकारी के लिए कोई अपीलेंट अथॉरिटी नहीं है, जहाँ वह जा सके। आप किसी को भी रोक सकते हैं। स्कूल, कॉलेज और अस्पतालों में तो नियम पहले से ही थे। कोई आता है, वह एडमिशन लेता है, तो उसको कमिश्नरेट या पुलिस स्टेशन में जाकर रजिस्ट्रेशन कराना पड़ता है। लेकिन यह जो डिस्क्रिमिनेशन है कि यदि अफ्रीका से कोई आए, तो आप उसको एयरपोर्ट पर रोक लें।

सर, हम तो सभी देशों से एकतरफा मोहब्बत करते हैं। हम अपने आप ही किसी को भी अपना लंगोटिया यार बता देते हैं, भले ही वहाँ जाकर वह हमारे बगल में खड़ा होकर बोल दे कि टैक्स रोग स्टेट है, इंडिया टैक्स-अब्यूजर है। फ्रांस के राष्ट्रपति ने तो हाथ पकड़ लिया था, हम तो वहाँ खामोश थे।

मैं यह चाहता हूँ कि इस बिल में जितनी भी डिस्पैरिटीज़ हैं ... (व्यवधान) सर, इतनी जल्दी मत कीजिए।

While national security must be safeguarded, the principle of proportionality must guide any restrictions on personal liberty. ये सब सजेशनस हैं। एक इंडिपेंडेंट एपिलेट अथॉरिटी होनी चाहिए, जहां अगर किसी को डिनाई किया गया, तो उसको वहां जाने का अधिकार होना चाहिए। डिस्क्रिमिनेशन नहीं होना चाहिए, समानता का अधिकार होना चाहिए। राजनीति के लिए, खासतौर से चुनावी राजनीति के लिए घुसपैठियों के नंबर्स न गिनाए जाएं, उन पर ठोस कार्रवाई होनी चाहिए।

मैं इन सुझावों के आधार पर चाहूंगा, क्योंकि यह राष्ट्रीय सुरक्षा का विषय है, अंतर्राष्ट्रीय मुद्दा है, कि इस बिल पर पुनः विचार करके इसको कमेटी के पास भेजा जाए। वहां इसकी स्कूटनी हो और जब सारे सजेशनस को शामिल करके यह बिल वापस आएगा, तब ये बिल देश के हित में होगा, राष्ट्रीय सुरक्षा के हित में होगा।

धन्यवाद।

PROF. SOUGATA RAY (DUM DUM): Sir, I rise to speak on the Immigration and Foreigners Bill, 2025.

चेयरमैन सर, इस बिल का 11 मार्च, 2025 को इंट्रोडक्शन किया गया था। उस समय मैंने इंट्रोडक्शन का विरोध किया था। श्री मनीश तिवारी जी ने भी इंट्रोडक्शन का विरोध किया था। उसके कुछ दिन बाद यह बिल हमारे सामने आया है।

मेन चीज क्या है? वह यह है कि हमारे देश में जो लोग आते हैं, उन पर हमें कंट्रोल रखना है। मैं इसके बारे में बाद में डिटेल् में बाद में बोलूंगा। भारत में यह बिल चारों पुराने बिल्स को लेकर बना है -- The Passport (Entry into India) Act, 1920, which was during the colonial times; The Registration of Foreigners Act, 1939, again, which was during the colonial times; The Foreigners Act, 1946; and The Immigration (Carriers Liability) Act, 2000.

सर, होम मिनिस्ट्री के हिसाब के अनुसार, a total of 98,40,321 (98 lakh) foreigners visited India between April 1, 2023 and March 31, 2024.

सर, हम क्या चाहते हैं? हम चाहते हैं कि हमारे देश में ज्यादा टूरिस्ट्स आएँ। उनके आने से हमारा फॉरेन एक्सचेंज अच्छा होगा। हम यह भी चाहते हैं कि कोई अनडिज़ायरेबल एलिमेंट हिन्दुस्तान में नहीं घुसे। The main thing is to have a balance, संतुलन होना चाहिए। हम जिन लोगों को लाते हैं, हम पूरी दुनिया में एडवर्टाइज़ करते हैं कि भारत में आओ, ताज महल देखो, लाल किला देखो। ... (व्यवधान) राम मंदिर भी देखने आएंगे, लेकिन उसका मुझे पता नहीं है। ... (व्यवधान) वहां तो केवल हिंदू लोग जा सकते हैं, जो लोग बाहर रहते हैं। ... (व्यवधान) अतः, सर, ये सब हो सकता है। ... (व्यवधान) लेकिन, हम जानते हैं कि सबसे ज्यादा लोग बांग्लादेश से आए हैं। युनाइटेड स्टेट्स से 17 लाख लोग आए थे, यूके से 9,86,000 लोग आए थे। The number of foreigners who came on student visa during 2021, 2022, and 2023 was 22,159; 31,910; and 40,431 respectively. It is not a large number.

इमिग्रेशन के बारे में एक सिंपल लॉ है। हम फिजिक्स में बोलते हैं कि water flows from a level of higher pressure to lower pressure. इमिग्रेशन का मतलब यह है human beings flow from a poorer country to a richer country. जो रोहिंग्या है, वह म्यान्मार से बांग्लादेश आयेगा और बांग्लादेश से कुछ लोग हिन्दुस्तान में आएंगे। हिन्दुस्तान के लोग अमेरिका जाएंगे। हम चाहते हैं कि बांग्लादेश के घुसपैठिए हमारे यहाँ न आयें, लेकिन हम क्लियर नहीं हैं कि अमेरिका में जो लोग डंकी करके जाते हैं, आप शाहरुख खान की डंकी फिल्म देखेंगे तो आपको सब साफ हो जायेगा कि कितना कष्ट झेलकर लोग जाते हैं। वे क्यों जाते हैं? वे इसलिए जाते कि वहाँ अच्छी जिन्दगी मिलेगी, वहाँ अच्छी इनकम मिलेगी। अमेरिका ने इन्सल्टिंग-वे में हमारे लोगों के हाथ, पैर में बेड़ी लगाकर यहाँ भेजा। हम कुछ नहीं बोल पाये। अमेरिकन एयरफोर्स के प्लेन ने उन्हें चंडीगढ़ में ड्रॉप कर दिया, बिट्टू साहब को पता होगा। यह हमारी बड़ी इन्सल्ट थी। हम अभी भी अपने लोगों को समझा नहीं पाये कि आप ऐसे मत जाओ। बाहर जाकर इन्सल्टिड होंगे, मार खाएंगे, अमेरिकन पुलिस के हाथ में पकड़े जाओगे। यह दुःखद बात है। मोदी जी की सरकार उनको यहाँ रख नहीं पाएगी। अभी मुझे यह कहना है कि इस बिल में क्या है, इस बिल में चार कानूनों को इकट्ठा करके लाए हैं, लेकिन जो लोग यहाँ आएंगे,

उन पर भी रिसट्रिक्शन है। जैसे हम फ्रांस से जाएंगे, मैं गया था, वह बोला it is visa on arrival. If you have diplomatic passport, no visa is required. हमारे यहाँ भी जापान, साउथ कोरिया और यूएई से जो आएंगे, उनको कोई वीजा नहीं लगेगा। हमारे यहाँ कुछ एरियाज हैं, जो रिसट्रिक्टेड हैं। अंडमान, नॉर्थ-ईस्ट, parts of Jammu and Kashmir, Uttarakhand, Himachal Pradesh and Rajasthan, यहाँ पर फोरेनर्स को स्पेशल परमिट लगता है। हम भी रिसट्रिक्ट करने की कोशिश करते हैं। एक तरफ हम उन्हें बुलाते हैं कि आओ-आओ भाई और दूसरी तरफ हम बोलते हैं कि यहाँ तुम नहीं जा सकते हो। इस पर मनीश तिवारी जी ने जो बोला है कि इसमें संतुलन होना चाहिए। मेरे ख्याल में अमित शाह जी की पर्सनैलिटी भी ऐसी है, थोड़े कड़े हैं,... *उन्होंने बड़ा स्टिफ कानून बनाया है। मैं चाहता हूँ कि इस बिल को एक जॉइंट सिलेक्ट कमेटी में भेजा जाए, जैसा मनीश तिवारी जी ने सजेस्ट किया है।... (व्यवधान)

सर, एक मिनट रुकिए, मेरी बात पूरी होने वाली है। आप असम के हैं, हम बंगाल के हैं, हम तो पड़ोसी हैं। अंत में मुझे यही कहना है कि नया कुछ नहीं हुआ है। जो था, वही है।... (व्यवधान)

माननीय सभापति : सर, एक मिनट रुकिए। सर, बार-बार आप बंगाल, असम बोलते हैं।

... (व्यवधान)

प्रो. सौगत राय : सर, एक मिनट सुन लीजिए, जरूरी बात है।... (व्यवधान)

माननीय सभापति : आप भी सुनिए। आप बंगाल, असम बार-बार बोलते हैं, असम और बंगाल की सिचुएशन, अगर कभी समय मिले तो उसका कंपैरिजन कीजिए।

प्रो. सौगत राय : हम पड़ोसी हैं, तो एक-दूसरे की मदद करनी चाहिए। अभी बोलते हैं कि जो आएंगे, उनको पासपोर्ट और वीजा चाहिए। एक इमिग्रेशन ऑफिसर की पोस्ट होगी।... (व्यवधान) मेरी बात हो गई है। एक ब्यूरो ऑफ इमिग्रेशन बनेगा, जो पहले नहीं था। जो दो डाउटफुल सब्जेक्ट्स हैं, एक है एजुकेशनल इंस्टीट्यूट्स एंड यूनिवर्सिटीज, इन लोगों के लिए अनिवार्य है कि अगर फॉरेन से कोई आया

* Not recorded as ordered by the Chair.

है तो वे सरकार को बताएंगे।

महोदय, यह अच्छा है क्योंकि अफ्रीकन कंट्रीज से बहुत फॉरेनर्स आते हैं।

माननीय सभापति : आप बैठ जाएं।

प्रो. सौगत राय : महोदय, मेरी बात लगभग समाप्त हो गई है। वे फॉरेनर्स कोलकाता में आते हैं और दो सौ, पांच सौ रुपये देकर फुटबाल खेलते और सीखते हैं। उसके बाद आप देख सकते हैं कि वे कहां पहुंच जाते हैं। इस पर रिसट्रिक्शन होनी चाहिए लेकिन यह भी तो होना चाहिए कि फॉरेनर्स स्टूडेंट्स हमारी यूनिवर्सिटी में पढ़ें, हमारी यूनिवर्सिटी का स्टैंडर्ड थोड़ा अच्छा हो। हमारे लोग ऑक्सफोर्ड, केम्ब्रीज, केलिफॉर्निया, हार्वर्ड जाते हैं।

माननीय सभापति : आप बैठ जाएं।

प्रो. सौगत राय : जब हमारे लोग बाहर जाते हैं तो बाहर से भी लोग हमारे यहां आएंगे।

HON. CHAIRPERSON: Thank you, Sir.

Hon. Member, Shrimati Kanimozhi Karunanidhi.

SHRIMATI KANIMOZHI KARUNANIDHI (THOOTHUKKUDI): Sir, the Immigration and Foreigners Bill, 2025 has been introduced with the stated objective of streamlining immigration law, strengthening national security, and consolidating various pre-Independence statutes into a single framework.

However, beyond its promise of efficiency, the Bill raises concerns about excessive governmental control, erosion of fundamental rights, lack of judicial oversight, and the potential for arbitrary decision making. This new Bill aims to consolidate provisions from four different Acts which has already been mentioned.

Under the international law, States have a sovereign power to regulate the entry of foreigners. But without safeguards at the entry points to access international protection needs, the Bill could conflict with the principle of non-

refoulement. The principle broadly protects individuals from being removed to countries where they face risks of torture, inhuman treatment, and threats to their lives or freedom.

As a core norm of customary international law, non-refoulement is a binding obligation for all States. National security concerns and refugee protection principles are not mutually exclusive. States have legitimate reasons to prevent foreigners who pose security threats from entering their country. But can we shut our doors to people who are fleeing to protect themselves and their children and to protect their lives?

Section 7 clause 2 provides absolute power to the Government to issue orders and directions that prohibit association, restrict movement, and regulate conduct. Does this protect national security or suppress dissent? With a mere order, a foreigner can be forbidden from engaging in activities of specified description. But who defines these activities? If expression, assembly, and political engagement are deemed undesirable, does this not amount to a calculated erosion of freedom of speech?

A nation that upholds justice does not hand the Government limitless discretion over individual lives. We have already seen how many laws introduced under the guise of national security have been widely criticised for their misuse, often leading to arbitrary detention, prolonged legal battles, and often they become a clamp on dissent.

One of the major concerns regarding the Bill is the provision that denies foreigners the right to be heard before an immigration officer who makes a final

decision on their entry, stay, and deportation. The availability of no scope for appeal is against the very concept of natural justice, which is, no person shall be condemned unheard. The International Law Commission, in its work on the expulsion of aliens, has re-affirmed that the exercise of State discretion must not be arbitrary.

States have sovereign powers over immigration. The power is not absolute and is subject to the limits of fundamental rights and due process guarantees.

15.00 hrs

A decision made in secrecy without avenue for appeal and without opportunity to present one's case does not constitute justice. It constitutes a violation of international legal norms.

At the international stage, we are seeing how our citizens are being deported back to India from the U.S. in handcuffs, in chains, without human treatment or dignity. With draconian provisions like this in the new Bill, it will pose further risk to the Indian citizens outside in the diaspora.

India's decline in the Global Passport Index ranking is a matter of serious concern. In 2006, India held the 71st position, reflecting a more favourable global standing. But, now, it has dropped to the 85th position, making global mobility a challenge for most Indians.

This Bill imposes excessive bureaucratic obligations on educational institutions, universities, hospitals, and even private accommodations, turning them into surveillance agents for the Government.

Sir, we are not even able to protect our fishermen, the Indian fishermen, who

are fishing in our seas. We are not able to protect them from arrest, and assault. We are not even able to release them. They have been suffering in Sri Lankan jails for months together, and we are not able to protect them. What is our answer to this?

The Bill does not address the admission and regulation of refugees in India, leading to uncertainties in their treatment. The Bill continues to define a foreigner as a person who is not a citizen of India. In the modern world, with globalization, there are many types of migrants who come into this country for work, economic activity, and tourism. They could be refugee seekers, asylum seekers, and even stateless persons. This Bill does not recognize the complexity of the situation.

Sir, the proposed Bill would significantly affect approximately 90,000 Sri Lankan Tamils who are currently living in India, most of whom have been residing in this country for nearly three decades or more. As of March, 19,949 families are living in 103 rehabilitation camps spread across 29 districts of Tamil Nadu. In Tamil Nadu, we do not call them refugee camps. Our Chief Minister has renamed them as rehabilitation centres.

Sir, this Bill does not look at these people who have left their homes, and come to India seeking refuge to protect themselves. I would like to read a few lines of a Sri Lankan poet, Sivaramani:

*“The sound of a single gun fire on a star-lit-night,
smashing the silence and exploding,
reduced nothing the meaning of all our children’s stories.
And in the brief daytime remaining,*

*they forgot how to make chariots
from thorn apple seeds or to play hopscotch.
Amidst the stress of a night during wartime,
our children had turned into adults."*

This is the pain with which they have come to this country for seeking refuge. But, this Bill does not address their plight, and does not care about their future.

Sir, clause 3 mandates that any person entering or staying in India must possess a valid passport visa, otherwise, he will be punished with an imprisonment of five years and a fine of Rs. 5 lakh. Sir, how is it possible for a fleeing refugee, who comes seeking asylum to our country, to have a valid passport or visa? If these provisions are strictly enforced, the Sri Lankan Tamil refugees in Tamil Nadu will be liable for criminal prosecution after living here for over 40 years.

Sir, the Tamil Nadu Government has a history of treating refugees in our State in a humanitarian way, giving them as much rights as allowed. Therefore, we request that the Government of Tamil Nadu should be included in the process when you bring in some Bill like this to safeguard the interests of the people who live and seek asylum here.(Interruptions)

To make the process fair and accessible, the Government must initiate a special drive with the following features:- Relaxing of documentary requirements, especially for those born in India or residing in refugee camps, waiver or reduction in the minimum residency requirement considering their continuous stay since the 1980s, a dedicated and simplified application process supported by the Government of Tamil Nadu for verification and facilitation.(Interruptions)

HON. CHAIRPERSON: Thank you, hon. Member. Please conclude your speech.

SHRIMATI KANIMOZHI KARUNANIDHI : The Government of Tamil Nadu should be entrusted with the responsibilities like, identifying refugee families eligible for regularization and citizenship, assisting in verification and documentation, particularly for those without formal papers, recommending individuals and families for legalization and fast-track citizenship or exemption from penal and deportation provisions.

Sir, I request the Government to understand that people, who have left their countries, who cannot go back to their countries, who have no homes anymore, cannot be treated as illegal migrants, and you have to look at them.(Interruptions) They want a humanitarian Government to look at them with compassion.

Thank you.

SHRI PUTTA MAHESH KUMAR (ELURU): Thank you, Sir, for giving me this opportunity to discuss the important legislation on the Immigration and Foreigners Bill, 2025, which is a progressive step towards strengthening the national security while following the principle of *Vasudhaiva Kutumbakam*.

Sir, my India is incredible India where Kashmir is like Switzerland and Rajasthan is like UAE with deserts and beautiful rivers, and old cultural temples. Therefore, the number of foreign tourists and immigrants has significantly increased, especially after COVID-19.

If we observe, they are coming from all the parts of the world, irrespective of the region, race or gender. However, there are appropriate steps and procedures

which should be followed strictly when one enters into a country. In contemporary society, illegal immigration has emerged as a significant concern for India. According to established data, the number of illegal immigrants residing in India has increased by approximately 10 to 15 per cent annually over the past decade. In 2021, it was reported that around two million undocumented immigrants were living in India, with a significant number coming from neighbouring countries.

Now, a lot of immigrants from foreign countries come to India for education. I am very proud to say that today our Indian education system has good institutions in India. Earlier, we used to go to other countries to study for higher education. Now, people from foreign countries, including the US and various European nations, are coming to India for higher education. In the last decade, India has seen a 45 per cent overall increase in this trend. In the last 10 years, over 50,000 students from 160 countries have come to India for higher studies.

As they are coming here, India has emerged as a global education destination. Hence, maintaining accurate and secure records becomes essential. We must make sure that the process of such collection remains smooth and respectable for the individual's privacy as a priority.

Some 10 years back or 20 years back people used to go outside the country for good medical treatment, but today other countries are coming to India for medical treatment, especially for cancer treatment. We have seen impressive growth in medical tourism with the sector's growth of 18 per cent over the last five years. Post-COVID, we saw a rapid increase in patients from across the world seeing the potentials of our country's medical institutions.

Since 2023, India has welcomed over 7,00,000 medical tourists contributing approximately 9 billion to our country. As we grow in this field, there is a need to maintain comprehensive records of the patients as they travel back and forth between our country and theirs so that a chain of information is maintained. I would like to urge the Minister to maintain safeguards as per our data privacy legislation, which must be done to protect sensitive information and prevent violation of privacy.

The Bill mandates the formation of Bureau of Immigration to oversee the proper implementation of the Bill. While the Bureau tackles issues regarding immigration into our country, I would like to raise the concern of Indians stuck in foreign countries, especially children and women who have been taken away from their homes and taken to foreign countries.

My State of Andhra Pradesh has faced troubles or issues of women and even transgenders disappearing. That causes a lot of pain to their families. Our Deputy CM, Pawan Kalyan ji had raised this issue lot of times. I have moved a Private Members Bill regarding establishment of a Bureau of Missing Individual Women and Children database to keep track of individuals, who have gone missing from their homes, and help the State's investigation in speeding up the issue.

I would like to urge the hon. Minister to consider these suggestions. The Immigration Bill is promoting India's principle of *Vasudhaiva Kutumbakam*. Therefore, I support the Bill. Thank you.

श्रीमती लवली आनंद (शिवहर) : माननीय सभापति महोदय, माननीय गृह मंत्री जी के द्वारा आप्रवास और विदेशियों विषयक विधेयक, 2025 लाया गया है। इसके लिए मैं उनको धन्यवाद देती हूँ। यह बहुत

ही महत्वपूर्ण विधेयक है। हम लोग अपनी पार्टी जेडीयू की तरफ से इस बिल का समर्थन करते हैं।

महोदय, हमारा देश चारों तरफ से सुरक्षित होना चाहिए। देशहित में यह विधेयक आया है, जो कि काफी सराहनीय है। जब देश सुरक्षित रहेगा, तब हम सुरक्षित रहेंगे। यह विचार हमारे मन में पहले से ही आता था। अगर हमारी सीमा चारों तरफ से खुली रहेगी तो कोई भी आतंकवादी हमारे देश में घुस सकता है। चाहे वह आतंकवादी पाकिस्तानी हो या चीन का हो, कोई भी आतंकवादी हमारी सीमा में घुस सकता है। जिस प्रकार से हम लोग अपने घर को चारदीवारी से बंद करते हैं, दरवाजे पर ताला लगाते हैं, उसी तरह से हमारा देश भी सुरक्षित होना चाहिए।

महोदय, मैं कुछ महत्वपूर्ण विषय सदन में रख रही हूँ। अभी बांग्लादेश में राजनीतिक उथल-पुथल चल रहा है। इसके कारण घुसपैठिए सीमा पार करके भारत में आ रहे हैं। यह काफी गंभीर मामला है। बंगाल में तो अवैध प्रवेश हो ही रहा है, इसके साथ ही नेपाल के रास्ते बिहार और उत्तर प्रदेश में भी घुसपैठिए प्रवेश कर रहे हैं। अतीत में हम लोग रोहिंग्यों के समूह को देख चुके हैं। ये हमारे देश को आर्थिक नुकसान भी पहुंचा रहे हैं।

चीनी घुसपैठिए, नेपाल में आकर फिर बिहार आ रहे हैं और फिर देश के अन्यत्र भाग में जा रहे हैं और अशान्ति पैदा कर रहे हैं। नेपाल के कई जिले नेपाल सीमा से सटे हुए हैं। भारत-नेपाल सीमा ओपेन है। यहां किसी भी प्रकार की बाधा घुसपैठियों को रोकने के लिए नहीं हो रही है। वे ओपेनली वहां से यहां आ-जा रहे हैं। यह काफी चिंता का विषय है। यह भी देखा जा रहा है कि कुछ असामाजिक गतिविधियों में लिप्त तस्करों और अपराधियों का भारत से नेपाल और नेपाल से भारत आना-जाना बना हुआ है। यह काफी खतरनाक खेल हो रहा है। मुझे आंकड़े मिले हैं, जिसमें नेपाल से घुसपैठ कर बिहार में आकर रहने वालों के आधार कार्ड बनवाने के लिए आवेदन मिले हैं और जो लंबित हैं, उनकी संख्या 2,823 है। इसमें अधिकांश नेपाल से सटे हुए जिलों के लंबित मामले हैं। यह भी चौंकाने वाला आंकड़ा है।

महोदय, खासकर जम्मू और कश्मीर एवं पश्चिम बंगाल काफी संवेदनशील राज्य हैं। यहां हमेशा आतंकवादियों द्वारा घुसपैठ की खबरें आती हैं। यह हमारी आंतरिक सुरक्षा के लिए भी संभावित खतरा

हो सकता है। ऐसे कई प्रमाण सरकार को मिले भी हैं। यह एक विचारणीय प्रश्न हो गया है। म्यांमार सीमा से मणिपुर में घुसपैठ के कारण आज मणिपुर करीब दो वर्षों से दो समुदायों की जातीय हिंसा से प्रभावित है और शांति के कोई आसार नजर नहीं आ रहे हैं। हमारी सरकार प्रयास कर रही है, वहां की राज्य सरकार पहले प्रयासरत थी और अब वहां राष्ट्रपति शासन है। कोशिशें हो रही हैं, किन्तु घुसपैठियों के कारण ही मणिपुर में शांति कायम होने में बाधा आ रही है।

महोदय, पिछले कई दशकों से असम में अवैध प्रवासियों के कारण जो समस्याएं उत्पन्न हो रही हैं, वे आज भी राज्य और देश के लिए परेशानियां पैदा कर रही हैं। राज्य में अशान्ति का यह भी मुख्य कारण है। मैं आशा करती हूं कि सरकार द्वारा प्रस्तुत अप्रवास और विदेशी नागरिक विधेयक के माध्यम से भारत में विदेशियों के अप्रवास, प्रवेश और प्रवास को नियंत्रित करने में सक्षम कानून बनेगा। अब चार कानूनों, पासपोर्ट (भारत में प्रवेश) अधिनियम, 1920, विदेशियों का पंजीकरण अधिनियम, 1939, विदेशी नागरिक अधिनियम, 1946 और अप्रवास (वाहक दायित्व) अधिनियम, 2000 को निरस्त करने का प्रस्ताव है। नया कानून काफी प्रभावी और स्पष्ट होगा। यह देश में अवैध घुसपैठियों को रोकने में कारगर होगा, साथ ही देश में विदेशी निवेशकों के विश्वास को भी स्थापित करेगा, क्योंकि अब निवेशकों का बीजा भारत में पर्याप्त निवेश करने वाले व्यक्तियों को दीर्घकालिक निवास का मार्ग प्रदान करेगा। इससे देश में प्रमुख क्षेत्रों बुनियादी ढांचा, विनिर्माण, नवीकरणीय ऊर्जा, रियल एस्टेट में एफडीआई को बढ़ावा मिलेगा। सरलीकरण, निवेशकों को अधिक पूंजी निवेश के लिए प्रोत्साहित करेगा। आव्रजन प्रणाली के डिजिटलीकरण से देश के भीतर व्यापार की गतिशीलता बढ़ेगी और अब लॉजिस्टिक्स, फार्मा, कृषि और ऊर्जा के क्षेत्र में व्यापार और अधिक बढ़ने की सम्भावना है। देश को वर्ष 2047 तक विकसित भारत बनाने का प्रधान मंत्री जी का सपना साकार होगा।

मैं अंत में कहना चाहूंगी कि विधेयक का प्रमुख लाभ यह है कि यह राष्ट्रीय सुरक्षा को सुदृढ़ करेगा। यह विधेयक हमारे देश में अवैध प्रवासियों की पहचान कर उनके नियमन को सुनिश्चित करेगा। इससे देश की आंतरिक सुरक्षा मजबूत होगी और किसी भी सम्भावित खतरे को रोकने में मदद मिलेगी। यह आर्थिक अवसरों की रक्षा करेगा। अवैध प्रवासियों की अनियंत्रित संख्या, स्थानीय नागरिकों

के रोजगार के अवसरों पर नकारात्मक प्रभाव डालती है। यह विधेयक यह सुनिश्चित करेगा कि देश के संसाधनों का उचित वितरण भारतीय नागरिकों को प्राथमिकता देते हुए किया जाए। वैध प्रवासियों के लिए अधिक पारदर्शी कानून, भारत में आने वाले वैध प्रवासियों के लिए दिशा-निर्देश तय करेगा।

महोदय, यह विधेयक केवल कानून और व्यवस्था का विषय नहीं है, बल्कि यह भारत के उज्ज्वल भविष्य और आत्मनिर्भरता की दिशा में एक महत्वपूर्ण कदम है। मैं सदन के सभी माननीय संसद सदस्यों से आग्रह करती हूँ कि वे इस विधेयक का समर्थन करें और इसे पारित कर भारत को एक सुरक्षित, समृद्ध और संगठित राष्ट्र बनाने में अपना योगदान दें।

महोदय, आपने हमें समय दिया, इसके लिए आपका बहुत-बहुत धन्यवाद।

SHRI ANIL YESHWANT DESAI (MUMBAI SOUTH-CENTRAL) : Hon. Chairperson Sir, the hon. Home Minister Shri Amit Shah Ji has introduced the Immigration and Foreigners Bill 2025 in the House and the same is being discussed and debated. Sir, the aim of this Bill is to strengthen and streamline immigration and foreigners-related laws.

Sir, about the Immigration and Foreigners Bill 2025, the Bill repeals the earlier Acts. There were four Acts which were having this kind of arrangement of foreigners and immigration. Three Acts out of them were introduced pre-independence and one was introduced in the year 2000. These four Acts had provisions which were overlapping and to streamline and make it a very simplified version of the legislation, this Bill has been brought.

The key provision of this Immigration and Foreigners Bill is, of course, national security measures. The Bill prioritizes national security and sovereignty, barring entry or residence for any foreigner posing a threat to India's integrity. We welcome that. The immigration officers will have the authority to arrest suspects

without a warrant if they are believed to be violating immigration laws. Now, if you see, clause 3 of the Bill gives unbridled powers to the immigration officers. In that, some kind of equilibrium should be maintained because if it goes one-sided or lopsided, it may affect bilateral ties with the foreign countries. I hope the hon. Minister would take care of that.

The immigration officers have the authority, and an officer or a person of head constable level has also been given the power to meet this kind of eventualities and this, of course, needs to be revisited or a review should be taken or the wider opinions should be conducted as to how to go about it. Additionally, all foreigners must register upon their arrival. Their movements, name changes and access-restricted areas will be monitored. That is, of course, needed which is being introduced in the Bill.

The basic thing is about the stricter entry and stay regulations. All foreigners must have their valid passports. Of course, without this document, there is no question that anyone would enter. But things do happen. We have seen the duplicate passports and the *mala fide* intentions of the visitors who come with some ulterior motives and how that causes damage to the nation. We have seen that in the past; we are seeing that in the present; and we may see that in future too. We need to correct that and that is why the legislation is there.

Educational institutions, establishments, hospitals and carriers, airlines transport operators have a responsibility which is being highlighted in this legislation, and which we welcome. But at the same time, that equilibrium should be maintained, that balance should be maintained, where the things would go as

far as our foreign ties are concerned. Sir, severe penalties for violations are also introduced which I think should be revisited because much stricter penalties for violations are there in the countries like United States, Singapore, Australia Hong Kong, etc. I think that should be followed because this kind of playing with the rules and regulations of the country as far as immigration is concerned, is serious in nature and I think the Home Minister may ponder over it and enlighten the House as to how they have gone about it.

Sir, foreigners holding dual citizenship will be recognized as citizens of the country whose passport they use to enter India. The intention of the Bill may be to prevent illegal entry and stay in our country. For the last so many years, the Central Government has also blamed some States, where the infiltrations take place and where illegal migrants come in India. They not only stay but they have their *mala fide* intentions and they carry out the kind of activities which are detrimental to the health of the country.

My serious concern is this. Our borders are open. Myanmar is there, Bangladesh is there, from where we see entries of Rohingyas, entries of people who have been making illegal stay in India. That has been going on. Despite that, they are able to get ration cards, they are able to get Aadhaar cards etc. Then one fine day, we see that those who are implicated or those who are nabbed or apprehended by the law enforcing agencies for doing wrongful acts, at that point of time, we come to know they are not the nationals of India. So, these are the things for which stricter arrangement should be there in the law.

More than that, along with this, though this may not be the part of this

legislation, but I would urge the hon. Home Minister that the first and the foremost thing that we should do is to seal our borders with the neighbours. That is what will really curtail this problem that we are facing.

Sir, students come from outside like from the United States or the United Kingdom. Things should be little easy for them because they also share or they also blend themselves with our culture, which enhances the image of our country globally.

Last but not least, the Central Government has also deployed paramilitary forces like BSF, ITBP, SSB as second line in addition to Armed Forces on the borders. Some activity is being carried out on the borders which is day by day increasing and which is detrimental to us. That should be looked into and some provision be made in this law also. A very robust mechanism should be in place as far as immigration is concerned.

With these words, I conclude.

श्री श्रीरंग आप्पा चंदू बारणे (मावल) : सभापति महोदय, मैं आप्रवास और विदेशियों विषयक विधेयक, 2025 पर अपनी बात रख रहा हूँ। सर्वप्रथम मैं गृह मंत्री श्री अमित शाह जी को धन्यवाद देना चाहता हूँ। देश में ऐसे कानून हैं, जिनकी वजह से देश में घुसपैठियों की संख्या बढ़ती जा रही है। उस पर रोक लगाने के लिए यह विधेयक लाया जा रहा है।

महोदय, देश में लंबे समय से अवैध घुसपैठियों की संख्या दिन-ब-दिन बढ़ती जा रही है। इसका एक राजनीतिक कारण है, जिसके कारण कई विपक्षी पार्टियां इनको सपोर्ट भी करती हैं। इससे देश की सुरक्षा, जनसांख्यिकी, आर्थिक व्यवस्था और आंतरिक स्थिरता पर गंभीर प्रभाव पड़ता है। घुसपैठ की समस्या मुख्य रूप से हमारे पड़ोसी देशों से आती है। विशेष रूप से बांग्लादेश, पाकिस्तान, म्यांमार और नेपाल से अवैध घुसपैठ हमारे देश में आते हैं। ये अवैध घुसपैठिएं आर्थिक कारणों, बेहतर रोजगार और

जीवन-स्तर की तलाश में हमारे देश में आते हैं।

जबकि राजनीतिक अस्थिरता वाले पड़ोसी देशों में आंतरिक संघर्ष है, जैसे रोहिंग्या शरणार्थी संकट है, जो भारत में अवैध घुसपैठ को बढ़ावा देता है। कई अल्पसंख्यक समुदाय भारत में शरण लेने के लिए घुसपैठ करते हैं। ऐसी कई सारी विपक्ष की पार्टियां हैं, जो उनको सपोर्ट भी करती हैं। सबसे बड़ी बात यह है कि कुछ राजनीतिक दल राजनीतिक लाभ उठाने के लिए अवैध घुसपैठियों की मदद भी करते हैं। जबकि सबसे बड़ी बात यह है कि घुसपैठियों का समर्थन करने वाली पार्टियां ये नहीं सोचती हैं कि यह राष्ट्र की सुरक्षा पर प्रभाव डालेगा।

महोदय, जब से हमारे देश में माननीय मोदी जी की सरकार बनी है, तब से सरकार ने इन अवैध घुसपैठियों को रोकने के लिए कई तरह के कानून बनाए हैं एवं कुछ कानूनों में बदलाव भी किए हैं। यह उसका एक भाग है। इसमें राष्ट्रीय नागरिक रजिस्टर (एनआरसी) बना है। असम में एनआरसी को लागू किया गया है, ताकि अवैध प्रवासियों की पहचान की जा सके। विभिन्न रिपोर्ट्स के अनुसार भारत में अवैध बांग्लादेशी घुसपैठियों की संख्या करोड़ों में है। वर्ष 2007 में यूपीए और कांग्रेस के तत्कालीन गृह राज्य मंत्री ने संसद में यह बात कही थी कि भारत में डेढ़ करोड़ बांग्लादेशी रहते हैं। अभी उनकी संख्या लगातार बढ़ती जा रही है। उस पर रोक लगाने के लिए यह विधेयक महत्वपूर्ण भूमिका निभाएगा।

पश्चिम बंगाल, असम, बिहार, दिल्ली, मुंबई, बेंगलुरु, राजस्थान और झारखंड में ज्यादा से ज्यादा संख्या में घुसपैठ हुई है। अवैध घुसपैठ से कई राज्यों की जनसंख्या में बदलाव आया है। उदाहरण के लिए असम के 33 में से 9 जिलों में मुस्लिम आबादी 50 से 80 प्रतिशत तक पहुंच गई है, जिसमें अधिकांश बांग्लादेशी मूल के हैं। यह बदलाव राजनीतिक परिदृश्य को भी प्रभावित करता है, जिससे कुछ निर्वाचन क्षेत्रों में घुसपैठियों का प्रभाव बढ़ता है।

महोदय, इमिग्रेशन और फॉरनर्स विधेयक, 2025 के द्वारा चार पुराने कानूनों को खत्म किया जाएगा। इनमें से तीन कानून - फॉरनर्स एक्ट, 1946, पासपोर्ट एक्ट, 1920, रजिस्ट्रेशन ऑफ फॉरनर्स एक्ट, 1939 अंग्रेजों के समय के हैं, जबकि इमिग्रेशन कानून को साल 2000 में बनाया गया था। भारत में रोहिंग्या और विदेशी घुसपैठ के संकट से निपटने के लिए पिछले कई वर्षों से बहस और कानूनी

प्रक्रिया चल रही है। अवैध घुसपैठियों को रोकने के लिए नागरिकों की पहचान और रजिस्ट्रेशन सबसे जरूरी है। संविधान की सातवीं अनुसूची की केन्द्रीय सूची में एंट्री-17 के अनुसार नागरिकता का विषय केन्द्र सरकार के अधीन आता है, जबकि पुलिस राज्यों के अधीन होती है, इसलिए इस कानून को लागू करने के लिए राज्यों का सहयोग भी आवश्यक है। आजादी के बाद 1951 में पहली बार जनगणना होने के बाद, नियमों के अनुसार जनसंख्या रजिस्टर बनना चाहिए था। नागरिकता के लिए संसद ने वर्ष 1955 में कानून बनाया, लेकिन उसके अमल के लिए पहली बार 2003 में नियमों के अनुसार नागरिकों के रजिस्टर (एनआरसी) का नियम बनाया गया। उसके बाद वर्ष 2010 में राष्ट्रीय जनसंख्या रजिस्टर बनाने की प्रक्रिया के साथ आधार कार्ड का सिस्टम लागू हुआ, लेकिन उसमें पता और नागरिकता का वेरिफिकेशन न होने की वजह से मामला उलझ गया।

महोदय, जब देश में माननीय मोदी जी की सरकार बनी, उसके बाद वर्ष 2019 में नागरिकता अधिनियम में धारा-6बी के माध्यम से सीएए का प्रावधान किया गया। उसके अनुसार पाकिस्तान, बांग्लादेश और अफगानिस्तान जैसे पड़ोसी देशों से आने वाले धार्मिक अल्पसंख्यकों के लिए नागरिकता का प्रावधान किया गया। असम समझौते को लागू करने के लिए नागरिकता कानून में धारा-6ए जोड़ी गई थी। इसके अनुसार पूर्वी पाकिस्तान, यानी बांग्लादेश से आये लोगों के लिए नागरिकता का प्रावधान था। सुप्रीम कोर्ट की संविधान पीठ ने अक्टूबर, 2024 के फैसले से उस कानून को वैध करार दिया है। भारत सरकार अवैध घुसपैठियों की पहचान, गिरफ्तारी और निर्वासन के लिए त्रिस्तरीय योजना पर काम कर रही है। असम में अब तक 12,500 से अधिक अवैध बांग्लादेशी घुसपैठियों को पकड़ा जा चुका है और जयपुर में 500 की गिरफ्तारी हुई है। दिल्ली पुलिस ने भी अभियान तेज करते हुए अब तक करीब 600 से ज्यादा अवैध बांग्लादेशियों की पहचान की है और 100 से ज्यादा को वापस भेजा है।

माननीय सभापति महोदय, ये बांग्लादेशी पूरी तरह से देश को केवल आर्थिक ही नहीं, बल्कि सुरक्षा के कारण भी देश को चुनौती देते हैं। मैं इस विधेयक का समर्थन करता हूँ। इस विधेयक के द्वारा घुसपैठ पर पूर्णतः रोक लगेगी और देश की सुरक्षा को बढ़ावा मिलेगा। धन्यवाद।

श्री सुखदेव भगत (लोहरदगा) : धन्यवाद महोदय, इमिग्रेशन एंड फोरनर्स बिल, 2025 पर बहुत गम्भीर चर्चा हो रही है। यह बहुत संवेदनशील और राष्ट्रीय सुरक्षा से जुड़ा हुआ मसला है। सत्ता पक्ष के मेरे साथियों ने भारत के बहुत ही ऐतिहासिक और सांस्कृतिक वाक्यों का उन्होंने प्रयोग किया –‘अतिथि देवो भवः’ और ‘वसुधैव कुटुम्बकम्’ लेकिन यह तो ऐसा ही हुआ कि हमने शब्दों में प्रकट किया लेकिन व्यवहार में है – ‘आकाश से गिरे, खजूर में अटके।’ मैं इसलिए इस बात को कह रहा हूँ कि इस बिल का उद्देश्य एक समग्र और प्रभावी कानून, जो औपनिवेशिक युग के पुराने कानून को समाप्त कर, संगठित और कड़े आप्रवासन तंत्र को स्थापित करना।

महोदय, मनीश तिवारी जी ने क्लॉज 3 और क्लॉज 3 (1) के बारे में बताया। मैं उसको रिपीट नहीं करना चाहता हूँ। क्लॉज 3 में इमिग्रेशन ऑफिसर को क्या पावर दी गयी है? Their decisions are final and binding. Where is the judicial oversight? हम इनको इतना निरंकुश और पावरफुल राष्ट्रीय सुरक्षा के नाम पर बना रहे हैं।

महोदय, मैं दो-तीन एग्जाम्पल देना चाहता हूँ, जब यह कानून नहीं आया था। भारत देश में कॉमेडियन, शिक्षाविद या कवि आदि अलग-अलग लोगों की स्वीकार्यता ही इस देश की खूबसूरती है। लेकिन फरवरी, 2025 में इंडियन अमेरिकन सोशलिस्ट पॉलिटिशियन को भारत में आने से रोक दिया। क्योंकि वह आपके राजनैतिक विचारों से मेल नहीं खाते थे। कर्नाटक सरकार ने जब ब्रिटिश शिक्षाविद को बुलाया तो आपने उन्हें भी रोक दिया। हम राष्ट्रीय सुरक्षा और सम्प्रभुता के पक्षधर हैं। इसके लिए और कड़े कानून हों, लेकिन पॉलिटिकली इस बिल का अगर आप उपयोग करेंगे तो क्या यह ‘आकाश से गिरे, खजूर में अटके’ वाली स्थिति नहीं होगी?

सभापति महोदय, हमारे गृह मंत्री जी और संसदीय कार्य मंत्री जी अभी यहां मौजूद थे। मैं कहना चाहूंगा कि वर्ष 2016 में किरें रिजिजू जी ने क्या कहा था? यहां इल्लिगल इमिग्रेंट्स की बात यहां लगातार आती रही है। किरें रिजिजू जी ने 20 लाख इनकी संख्या बतायी तो अमित शाह जी ने कहा कि 40 लाख घुसपैठिये यहां आ रहे हैं। हालांकि इसके सपोर्ट में उन्होंने कोई डाटा यहां नहीं दिया। सितम्बर, 2024 में हमारे गृह मंत्री अमित शाह जी ने झारखण्ड में चुनाव के समय में जाकर कहा था कि

यहां बांग्लादेश से घुसपैठिये आ रहे हैं और यहां के लोग अल्पसंख्यक हो जाएंगे। मैं एक बात जरूर कहना चाहूंगा कि बॉर्डर सिक्योरिटी फोर्स, जो आपके अंडर में है, क्या 56 इंच का सीना खोखला हो गया है? क्या आप सक्षम नहीं हैं? बॉर्डर सिक्योरिटी फोर्स वाले वहां क्या कर रहे हैं कि लोग इस तरह से यहां आ रहे हैं? बॉर्डर सिक्योरिटी फोर्स और नेशनल क्राइम रिकॉर्ड ब्यूरो की रिपोर्ट है कि जितने भारत में बाहर से आए हैं, उससे ज्यादा यहां से बांग्लादेश में गए हैं, इतनी राजनीतिक अस्थिरता के बावजूद भी। इस प्रकार के शब्दों का जो प्रयोग किया जा रहा है, इस प्रकार से जो चीजें लायी जा रही हैं, इसलिए मैंने कहा कि यह बहुत संवेदनशील मसला है और इस पर राजनीति से हटकर विचार होना चाहिए।

महोदय, मैं एक बात क्लॉज़ 16 के बारे में कहना चाहता हूं। हमने वसुधैव कुटुम्बकम् की बात यहां की। हम विश्व गुरु होने की बातें करते हैं। लेकिन ग्लोबली हमारी कैसी इमेज बन रही है? हमारे यहां जो पर्यटक आ रहे हैं, उनके लिए हमारे मन में यह भावना आ रही है कि ये गिल्टी हैं, दोषी हैं, उन्हें प्रूव करना है। क्या हमारी एजेंसीज़ इतनी सक्षम नहीं है कि वे देखें कि इल्लिगल वे में आ रहे हैं या जा रहे हैं। एक बात और मैं कहना चाहता हूं कि यहां लोगों ने कहा कि करीब 98 लाख लोग हमारे यहां बाहर से आए हैं, चाहे वे स्टूडेंट्स हों, मेडिकल स्टूडेंट्स हों या फिर पर्यटक हों। अब से उनकी सारी गतिविधियां ट्रैक की जाएंगी कि कौन सा होटल है, किस हॉस्पिटल में हैं? हम नागरिक सुरक्षा की बात करते हैं और इस प्रकार की चीजें करते हैं तो हम भारत को कैसे आगे ले जा पाएंगे।

सभापति महोदय, मैं दो-तीन उदाहरण यहां देना चाहता हूं। जिस प्रकार से नाइजीरिया के लोगों के साथ, अफ्रीकन देशों के स्टूडेंट्स के साथ जिस प्रकार का व्यवहार किया गया है, क्या आप इस प्रकार की इमेज बनाना चाहते हैं? मनीश तिवारी जी ने सही कहा। सिटिजन की बात उन्होंने कही, मौलिक अधिकार की उन्होंने बात की। नागरिक सुरक्षा, नागरिक स्वतंत्रता की जब बात होती है, तो क्या हनन करके इस प्रकार की चीजें हम ले जाना चाहते हैं?

महोदय, अंत में मैं एक बात अवश्य कहना चाहूंगा। जैसा कि आपने कहा कि बिल तो अच्छा है, लेकिन लागू करने वाले कितने सच्चे हैं? आपकी नीति पर नहीं, आपकी नीयत बहुत महत्व रखती है।

इसीलिए मैंने कहा कि आप इन सारी चीजों को जेपीसी में भेजें और बिंदुवार सभी चीजों को नागरिक सुरक्षा, राष्ट्र की संप्रभुता, सुरक्षा, इन सारी चीजों को देखा जाए और ग्लोबली हमारी क्या इमेज बन रही है, उन चीजों को देखते हुए हम निर्णय लें। अतः मेरा आपसे अनुरोध है कि इसे जेपीसी में भेजा जाए। धन्यवाद।

***SHRI ABHIJIT GANGOPADHYAY (TAMLUK):** Honourable Chairperson Sir, I will present my speech in Bengali, expressing my gratitude to our Honourable leader Narendra Modi and the Honourable Minister of the concerned department, Amit Shah. Though the house is scarcely attended right now, I would like to know if anyone is opposing the bill. I don't think anyone has a reason to oppose this. I will start with a story. It is the story of West Bengal. In January, two years back, The Enforcement Directorate went to arrest a miscreant at his house at 7 am. While hiding in his house he had called atleast 76 times that day, which led to about 2,000 Rohingyas surrounding his house. This incident is concerned with Sandeshkhali. People from West Bengal are well aware of this incident. Two thousand Rohingyas surrounded and beaten the ED officers. Please listen to me right now. They were injured in that process and they were made to leave that place. Later, however, the culprit Shahjahan was arrested. Most of his supporters who have started living in Sandeshkhali are Rohingyas. They are foreigners and have no registration, passports and visas. In this way, some people of other religions coming from outside, the Rohingyas who are staying outside, are taking over West Bengal. What we understand from this incident is that India needs very strict laws.

* English translation of the speech originally delivered in Bengali.

A member present here, who is a Bengali, has been wanting to make various comments since the beginning. I was in the library a while ago. I was collecting some documents from there. Carrier liability, that is, when foreigners are brought to Indian soil, the Carrier liability Act, 2000 mentions clauses for those coming by ship or those coming by plane. Those coming by ship will get off at the port, there is a strict screening place there. Those coming by plane will get off at the airport, a strict inspection awaits there as well. But that law does not mention what will be done to those who are crossing the border from Bangladesh by road. Since I am a person from the field of law, I have to talk a bit about laws. When we deliberate on a new law, we have a provision about which those who practice law a little bit are certainly aware. We call that the mischief rule. We need to ponder on which law has to be created to stop what kind of mischief. One reason to bring this concerned bill is that there were no existing provision in the earlier act regarding the people who were encroaching in small vehicles. Today the definition of carrier is clearly stated in the clause.

“Carrier means a person or entity, including any association of persons or company, whether incorporated or not, who is engaged in the business of transporting passengers or cargo by air, water or land.”

There was no clear mention of this word "land" in previous clauses. Those who are crossing the border and encroaching in our land by Matador, tempo or other small vehicles, could not have been booked for trials. Because there was no provision. Today the provision is clearly stated. There was a chance of mischief

earlier. To remove that a new law was urgently needed and that why it is being created. This bill repeals four other existing laws. Those four laws are- The Passport entry into India Act, 1920-which is a law created during the British Period, during the first world war, The Registration of Foreigners Act, 1939, which was created during second world war, The Foreigners Act 1946, and The Immigration (Carriers' Liability) Act, 2000. I just spoke about the last law. The other three laws were created during the British period. I brought the books from the library for those great erudite scholars who have made various great comments. I want them to see the law once. Look at the laws, read the books, and try to understand how ancient and obsolete the laws are. These laws that were created in 1920, 1939 and 1946 were all created for the British subjects. Are we British subjects anymore? Adoption of rules and orders were passed in this Lok Sabha in 1950, Due to which all these laws are still being enforced. We created a new law today.

After almost 75years, we are doing so. There were many governments before this one who ruled for long tenures. They were not bothered with this. They were not bothered by the recurring incidents of people coming from outside and disrupting the population of West Bengal. This incident was happening day after day because they were the accomplices to this. In the current situation, many people have fake voter cards and dark cards which need to be cancelled. If this law is in place, it can be enforced to show that a person is not a citizen of India. Because I am a resident of West Bengal, I will have to state the dangers that our state faces. It was well advertised that if NRC gets implemented, people will be expelled from India. Merely 250 applications were registered for NRC, but at least 2.5 crore

people are living in West Bengal illegally and disrupting the population of the state. We all know where those who are looting from our country are and which group they belong to.

A member was talking about BSF. I am not giving a clean chit to BSF. But where there is a huge border between India and Bangladesh, a large part of which is in West Bengal, the BSF cannot stand there barricading the line. There is barbed wire, there are gaps between people, and this smuggling takes place in between. When the central government allowed BSF to commence their work 50 kilometres inside the border, who were the people who loudly protested against it? Those people are the same ones who are sitting here today and interrupting me. Consequently, this law is being created, it will be implemented in future. It is strictly defined who are the foreigners in this law. A while ago, hon. Member Saugata Ray opined that Mr. Amit Shah is a strict person. I will request him to be even stricter and all these people who are inhabiting our land but are not Indians are needed to be sent outside the country's border. They are also disturbing our democratic process. Governments are getting elected with the help of their false votes. We have had meetings with the Election Commission regarding this issue.

A section is shedding crocodile tears today because the false votes are getting checked. These fake voter cards are issued by West Bengal government employees, who are selected and appointed by TMC workers. I am concluding because it is inevitable. But there was so much more to say.

Thank you.

श्री सुधाकर सिंह (बक्सर) : माननीय सभापति महोदय, मैं आज आप्रवास और विदेशियों विषयक विधेयक, 2025 का दृढ़ विरोध करने के लिए खड़ा हुआ हूँ। यह कार्यपालिका को असीमित शक्तियाँ देता है और संवैधानिक अधिकारों को खतरे में डालता है। सरकार कह रही है कि यह विधायक इसलिए लाया जा रहा है क्योंकि मौजूदा कानून पुराने हो चुके हैं और बिखरे हुए हैं, लेकिन मैं सरकार से पूछता हूँ कि क्या हमारा संविधान पहले से ही ये सारी शक्तियाँ सरकार को नहीं देता है? हमारा संविधान और मौजूदा कानून पहले से ही सरकार को आप्रवासन नियंत्रित करने की पूरी शक्ति देता है। पासपोर्ट अधिनियम 1920, विदेशी अधिनियम 1946, नागरिकता अधिनियम 1955 के जरिए सारे अधिकार भारत सरकार के पास पहले से ही हैं।

महोदय, यदि भारत सरकार के पास पहले से ही सारी शक्तियाँ हैं तो इस नए विधेयक की जरूरत क्या है? असल में सरकार अपनी शक्ति को केंद्रित करना चाहती है, न्यायिक निगरानी को खत्म करना चाहती है और एक ऐसी नौकरशाही प्रणाली बना रही है जो मनमानी कर सके।

महोदय, यह विधेयक धारा 5 के तहत आप्रवासन ब्यूरो स्थापित करता है जो पूरी तरह से केंद्र सरकार के नियंत्रण में होगा और राज्यों की इसमें कोई भूमिका नहीं होगी। यह भारत के संघीय ढांचे के खिलाफ है और उन राज्यों को दरकिनार कर देता है जो आप्रवासन की समस्याओं से सीधे प्रभावित हैं। इससे भी खतरनाक धारा 26 है जो उचित संदेह के आधार पर बिना वारंट गिरफ्तारी की अनुमति देती है। यह प्राकृतिक न्याय के सिद्धांतों का उल्लंघन करता है और इससे मनमानी गिरफ्तारियों के दुरुपयोग का खतरा बढ़ता जाएगा। धारा 88 के तहत विश्वविद्यालयों को विदेशी छात्रों की जानकारी सरकार को देनी होगी। धारा 10 के तहत अस्पतालों को विदेशी मरीजों की रिपोर्ट देनी होगी। क्या अब डॉक्टर इलाज करने से पहले मरीजों का वीजा चेक करेंगे और विश्वविद्यालय को अध्ययन केंद्र की बजाय जांच एजेंसियाँ बना दिया जाएगा? यह विधेयक पीड़ितों की मदद करने के बजाय उन्हें अपराधी बनाता है। धारा 33 के तहत सरकार को अधिकार है कि जिसे चाहे इस कानून से छूट दे सकती है। यह छूट किसे मिलेगी? क्या सत्ता से जुड़े लोगों, अमीर निवेशकों, जो विदेशों में आर्थिक अपराध कर भगोड़ों की मदद करेंगे, उनके लिए है? यह कानून भेदभाव और भ्रष्टाचार का रास्ता खोलता है।

महोदय, भारत हमेशा से राजनीतिक शरणार्थियों के लिए आश्रय स्थल रहा है। वसुधैव कुटुम्बकम् हमारी सामाजिक, सांस्कृतिक और राष्ट्रीय पहचान रहा है। ह्वेनसांग और फाह्यान जैसे विदेशी नागरिक ज्ञान की खोज में भारत की भूमि पर हजारों वर्ष बिना रोक-टोक के आते जाते रहे हैं। हमने वर्ष 1959 में तिब्बती शरणार्थियों को शरण दी जब चीन ने तिब्बत पर कब्जा कर लिया था। हमने वर्ष 1971 के बांग्लादेश युद्ध के दौरान लाखों लोगों को शरण दी और श्रीलंकाई शरणार्थियों को भी शरण दी, जब वे गृह युद्ध में फंसे हुए थे। अब यह सरकार भविष्य में शरणार्थियों के लिए दरवाजे बंद क्यों कर रही है? उन्हें अपराधी क्यों बना रही है?

महोदय, यह कानून अमेरिका में भारतीय नागरिकों के साथ किए जा रहे भेदभाव को भी सही ठहराता है। यह वही सरकार है जो विदेशों में बसे भारतीयों की उपलब्धियों का गुणगान करती है, लेकिन जरा याद कीजिए कि हाल ही में क्या हुआ था? अमेरिका ने भारतीय छात्रों को जंजीरों में बांधकर भारत भेज दिया और उन्हें अपराधियों की तरह अपमानित किया। 20 से अधिक भारतीय छात्रों को अमरीका ने वापस भेज दिया और 15 घंटों तक बेड़ियों में जकड़े रखा, लेकिन भारत सरकार ने कोई ठोस कदम नहीं उठाया और न ही कोई कड़ा विरोध दर्ज किया। अब यह सरकार खुद ही ऐसे कानून बना रही है जो भारत में विदेशी नागरिकों के साथ ऐसा ही व्यवहार करने की अनुमति देगा। यह विधेयक राज्यों को आप्रवासन नीति से पूरी तरह बाहर कर देता है, जबकि तमिलनाडु, पश्चिम बंगाल, असम और पंजाब जैसे सीमावर्ती राज्य आप्रवास की सीमा समस्या का सीधा सामना करते हैं। तमिलनाडु के श्रीलंकाई शरणार्थी, बिहार और उत्तर प्रदेश के लाखों प्रवासी श्रमिक विदेश जाते हैं लेकिन इन राज्यों से कोई सलाह नहीं ली गई।

माननीय सभापति जी, विपक्ष आप्रवास सुधार के खिलाफ नहीं है, लेकिन मेरी मांग है कि यह बिल संसदीय समिति के पास जांच के लिए जाना चाहिए। मैं सरकार से आग्रह करता हूँ कि इसे जल्दबाजी में पारित न करे, इसे संसदीय स्थायी समिति को भेजे, जहां गहराई से विचार-विमर्श करके इसे फिर से तैयार किया जाए ताकि यह भारत के संवैधानिक मूल्यों, मानवीय गरिमा और लोकतांत्रिक परंपराओं के अनुरूप हो सके। धन्यवाद।

SHRI MADDILA GURUMOORTHY (TIRUPATI): Thank you, Chairman, sir. Thank you, Sir, for giving me this opportunity to speak on the Immigration and Foreigners Bill, 2025.

I would like to call out the strengths of this Bill. Clause 3 and Clause 5 streamline the immigration process and procedure by consolidating various laws into one framework. This could make it easier for foreigners to enter, stay, and exit India, potentially boosting tourism and foreign investments.

Clause 3 enhances national security and empowers immigration officers to deny entry to foreigners, who pose a threat to national security, sovereignty, or public health.

Clause 17 discusses about liability and responsibility of carrier to ensure that passengers have valid documents. This will help reduce illegal immigration.

16.00 hrs

Clause 6 discusses registration, and monitoring mandates under registration for foreigners staying over 180 days. This improves tracking and accountability.

It is necessary to bring some improvements to be brought to the Bill. For example, in Clause 3 on potential human rights, concerns are giving room for critics arguing that the Bill could infringe on Constitutional rights. This can result in denying entry based on political affiliations or other grounds. In Clause 3, impact on talent inflow might deter foreign talent and expertise from entering India affecting sectors like education and healthcare.

In Clauses 4 and 7, enforcement brings challenges on effective enforcement, especially in States with porous borders. For example, in Clause 4

establishing and maintaining these posts, especially in coastal areas like those in Andhra Pradesh can be logistically challenging. It requires significant infrastructure and personnel resources. This demands adequate funding, technology, and trained personnel.

There are 14 States that share boundaries with foreign countries, out of which few even have geopolitical tensions. I understand, there could be enough measures in the States where high sense of urgency is needed. However, what would happen to the States which share coastal borders, but have very limited human resources and weaponry? What measures are taken, in the Bill, to prevent such infiltration of illegal immigration to the States which are not in high radar under the Border Security Forces? To prevent such cases, it is necessary the States work closely with the Central Government and only then I see the Clauses 4 and 7 function effectively.

For example, with Bangladesh we have border area land of approximately 4,096 kms.; with Pakistan approximately 3,190 kms.; with China approximately 3,488 kms. including the Line of Actual Control; with Nepal approximately 1,751 kms.; with Bhutan approximately 699 kms.; and with Myanmar approximately 1,643 kms where we have States having unfenced borders. Therefore, to have the effective functioning of Clauses 4 and 7, the aforementioned callouts have to be seriously taken up.

Workers, who migrated to Kuwait and other middle-east countries, are facing challenges like contract violations with reduced wages and extended working hours, overcrowded accommodations and lack of basic amenities, limited

healthcare access and lack of proper insurance services, and they face vulnerability under the restrictive sponsorship-based employment system such as the Kafala system.

Before I conclude, I would urge the Government to make immediate intervention to safeguard the workers' rights.

On behalf of the YSR Congress Party, I support this Bill. Thank you, Sir.

*** SHRI NAVASKANI K. (RAMANATHAPURAM):** Hon. Chairman Sir, Vanakkam. Thank you so much for allowing me to take part in the discussion on the Immigration and Foreigners Bill, 2025. This Bill is very much necessary for protecting the security of our country and to control illegal migration. But citing this as a reason there is fear instilled in our minds whether this Union Government will snatch away the fundamental rights by way of accumulation of powers. This Bill provides many conditions for foreigners in getting Visa to come to India. This will affect our Tourism industry very much. Foreign exchange will come down. Our economy will be affected. This Bill provides unlimited powers to the Officers. It says that the decisions of the Officers will be final and binding. This Bill says that there is no appeal mechanism. It is injustice to say that the decision of the Officer concerned is final. This is dangerous too. Article 14 of our Constitution provides for equality before law. Not only law is common for Indian citizens but also for those who live in this country. In Tamil Nadu, Sri Lankan Tamils have been living in rehabilitation camps for the last 40 to 50 years. It is unfortunate to state that this Bill does not

* English translation of the speech originally delivered in Tamil.

talk about providing citizenship to Sri Lankan Tamils living in India. They have come to India to protect their lives and belongings. Tamil Nadu has given permission for them to live in the rehabilitation camps in the State on humanitarian grounds. They do not have citizenship as on date. You cannot deport them. You cannot send them back to their country. They do not have anyone there. They do not have houses there. They do not have relatives. They lost everything and only after that they came to India. I urge that these Sri Lankan Tamils should be given citizenship of our country on humanitarian grounds. Those who come from foreign countries are denied permission in the airports, even though they have Visa. If questioned, they are told to contact the Indian Consulates of their respective countries. When contacted, the Indian Consulate of that country redirect them once again to the Indian authorities. There is no clarity in their replies. Persons having Overseas Citizen of India (OCI) Visa are even denied entry into our country. They are stopped at our airports. Mostly Muslims are refused Visa. Visa is denied to those coming to India from countries like Malaysia and Singapore. Government should ponder over all these issues. Foreigners come to India in large numbers mainly for medical treatment and for pursuing education. This Bill puts so many conditions for these two aspects. This Bill seeks for complete information from the students who come to pursue education in India. For the stay of students in India, so many strict conditions are laid in this Bill. Already they provide complete information when they come to India for pursuing education. If you increase the volume of information to be collected from them, this will be a debacle and bring down the number of such foreign students studying in India. If they do not register, the condition says that

these students cannot continue their studies. This is really affecting their educational rights. The number of foreign students coming to pursue education in India will definitely go down. Similarly, if you put so many stringent conditions for the patients coming to India for medical treatment, that will be seen as inhumane act of this Government. Foreign nationals fly to India for medical treatment on emergency condition and if this Government puts strong conditions, this will cause inordinate delay in their treatment at times causing loss of their lives. I therefore urge upon you to relax all these terms and conditions. There is a danger that the law could be misused and foreigners be made the offenders. Due to strict conditions being laid down through this Bill, investors in the field of Sports may show hesitation to invest in India. This Bill states that the Indians who try to help the foreigners illegally will also be considered as offenders. There is no second opinion on action against those who support the illegal migrants. But I wish to state that this provision should not be used for settling scores of political vendetta. I am afraid that this may be very well misused in vendetta politics. Countries around the world are announcing relaxations in acquiring Visa for encouraging tourism. If we propose more conditions for getting Visa in our country, the number of tourists visiting India will drastically come down and thereby affect our foreign exchange and economy as well. I therefore urge that this Bill should be referred to the Joint Parliamentary Committee for complete examination. I urge that only after detailed discussions in the JPC, it may be passed in this House. Thank you.

SHRI K. RADHAKRISHNAN (ALATHUR): Hon. Chairperson, Sir, I thank you for allowing me to speak on the Immigration and Foreigners Bill, 2025, a Bill that seeks

to consolidate India's immigration laws by replacing four existing legislations. The Government claims this Bill will modernize our immigration system, enhance national security and streamline visa and foreign registration process. However, beneath these claims lies a deeper reality, one that raises concerns about civil liberties, humanitarian obligations and the unchecked power of authorities.

Sir, one of the most alarming aspects of this Bill is the excessive power granted to immigration officers. The Bill allows them to arrest individuals without a warrant if they suspect violation of immigration laws. This provision is open to abuse and could lead to arbitrary detention, harassment of foreign nationals and even targeting of specific communities. Moreover, the Bill allows the Government to deny entry for deported individuals if they are deemed a threat to national security or public order. But who defines this threat? Without clear guidelines, this could be used selectively to target refugees or foreign journalists and activists critical of the Government.

Sir, India has historically provided refuge to victimized communities, be it Tibetans, Sri Lankan Tamils, Afghanistans or Bangladeshis. However, this Bill does not include any provision to protect refugees instead of establishing a transparent refugees' policy. It puts all foreign nationals under a rigid immigration framework.

Sir, we must also question whether this Bill, like past policies of this Government, will be selectively enforced. We have already seen how laws like the Citizenship Amendment Act were designed to benefit some communities while excluding others. Will this Bill be used in a similar way to harass certain groups

while favouring others? The creation of the Bureau of Immigration, as proposed in this Bill, raises concerns about bureaucratic inefficiency instead of simplifying the immigration process. This could lead to more theft and corruption. There is no clarity on how accountability will be ensured, or whether the rights of foreign nationals will be protected from arbitrary decisions. Moreover, the penalties for overstaying or documentation error are severe. This would affect genuine visitors, students and professionals.

Sir, this Bill does not exist in isolation. India has millions of workers living abroad, especially Keralites in the Gulf, South East Asia and Western nations. If we create strict and arbitrary immigration laws, how can we expect other countries to treat our citizens fairly? This Bill fails to recognize that immigration is a two-way process and does not include any provision for protecting the rights of Indian migrants abroad. So, I urge this House to reconsider the Bill's provisions and introduce necessary changes to protect the rights, uphold humanitarian values and prevent misuse. Thank you.

श्री कामाख्या प्रसाद तासा (काजीरंगा) : महोदय, मैं आपका आभारी हूँ कि आपने मुझे बोलने का मौका दिया। मैं सबसे ज्यादा आभारी भारत के प्रधानमंत्री, हमारे नेता श्री नरेन्द्र मोदी जी का और आई थिंक, स्ट्रॉंगेस्ट होम मिनिस्टर इन दी वर्ल्ड, भारत के गृह मंत्री श्री अमित शाह जी, जो ये चार कानूनों को हटाकर एक इमिग्रेशन बिल लाये हैं। यह बिल लाकर, हम लोग विरोधियों को सुन रहे थे, वे हैरेसमेंट की बात बोल रहे थे, यह बिल जोरो ऐरर बिल है, इसके लिए मैं समर्थन करता हूँ। मैं कहना चाहता हूँ कि यह बिल, जो विदेशी लोग यहाँ पर आएंगे, जो पासपोर्ट लेकर आएंगे, उनके लिए सेफ है, लेकिन जो बिना पासपोर्ट के घुसेगा, फेक पासपोर्ट लेकर घुसेगा, इस बिल में उसके लिए सजा का प्रावधान है। यह जो व्यवस्था की गई है, यह अच्छी है।

सर, यह जो इमिग्रेशन बिल लाया गया है, आप्रवास और विदेशियों विषयक विधेयक, 2025, यह प्रावधान जो किया है, यह प्रावधान अच्छा है। यह बिल बहुत सोच-समझकर लाया गया है। जो पुराने चार एक्ट थे, उनके जो कंट्राडिक्टरी प्रावधान थे, उनको खत्म करके यह एक नया बिल लाया गया है। यह एक नई सोच है। मैं इसके लिए सरकार को बार-बार धन्यवाद देता हूँ और सोचता हूँ कि क्या यह सरकार जो है, हमारी भाजपा की जो सरकार है, पहले देश, उसके बाद दल, उसके बाद व्यक्ति के बारे में सोच रही है, यह बिल उसे रिफ्लैक्ट कर रहा है। कांग्रेस कुछ भी बोले, मैं कांग्रेस को याद दिलाना चाहता हूँ कि विदेशियों विषयक अधिनियम, 1946 था और इसके होते हुए भी इल्लिगल माइग्रेंट्स को इसमें रखने के लिए आईएमडीटी कानून यहाँ पर लाया गया था। आईएमडीटी कानून लाकर, लॉ लाकर पूरा हैरेसमेंट किया और पूरे नॉर्थ-ईस्ट को ही नहीं, पूरे इंडिया को विदेशियों का एक सेफ जोन बना दिया था। इस आईएमडीटी कानून को ऐसे बनाया था कि अगर कोई विदेशी है, उसको साबित करने की व्यवस्था ऐसी थी कि अगर कोई एक्ज्यूज्ड पर्सन के खिलाफ बोले तो उसको ही प्रूफ करना पड़ता था, किसी इंडियन को प्रूफ करना पड़ता था कि वह व्यक्ति विदेशी है। इसमें सारा उल्टा है। कांग्रेसी लोगों को मैं बोलता हूँ कि वे इसका समर्थन करें। मनीश तिवारी जी बोल रहे थे, मैं उन्हें सुन रहा था, उन्होंने हमारे ऊपर आरोप लगाया। इसमें कोई फॉल्ट नहीं है। कांग्रेस ने कभी आईएमडीटी एक्ट के लिए क्षमा नहीं माँगी। 1979 से जो असम एजीटेशन हुआ, वहाँ 855 लोगों को मार दिया, वह तो सरकारी हिसाब है, बे-सरकारी हिसाब से कितनों को मारा, इसका कोई हिसाब नहीं है। उसके लिए कभी भी इन लोगों ने एक बार भी क्षमा नहीं माँगी है। जिसके कारण से बाद में आईएमडीटी आइन को रिपील करने के लिए सर्वानन्द सोनोवाल जी ने वर्ष 2000 में एक केस फाइल किया और उसको सुप्रीम कोर्ट ने वर्ष 2005 में रिपील किया। अगर उस टाइम में हमारी भाजपा सरकार होती, एनडीए सरकार होती तो कोर्ट में जाने की कोई आवश्यकता नहीं होती, संसद में लाकर इसे खत्म कर दिया जाता।

सर, यह जो एक्ट है, इसमें बोल रहे हैं कि स्टूडेंट्स आएंगे, उन्हें क्यों पासपोर्ट नहीं चाहिए? कोई मेडिकल कारण से आये, उसे क्यों पासपोर्ट नहीं चाहिए? निश्चित रूप से उनके पास पासपोर्ट होना चाहिए। लीगल पासपोर्ट होने से उसको ट्रीटमेंट मिलेगा, नहीं तो वह क्यों आयेगा। ऐसा बोला गया कि

हम लोगों के इंडियन लोग बाहर जा रहे हैं, मैं अपील करता हूँ कि वे लोग भी लीगल डॉक्यूमेंट्स लेकर बाहर जाएं। ऐसा करेंगे तो उन्हें किसी हैरेसमेंट का सामना नहीं करना पड़ेगा। इल्लिगल रूप से उन लोगों को भी बाहर नहीं जाना चाहिए। इंडिया में जैसे आ रहे हैं, अभी हमारे एक सांसद बोल रहे थे, वे लैंड से आते हैं, बांग्लादेश से जितने इमिग्रेंट्स आये, 1950 से आना शुरू हुए, नेहरू-लियाकत पैक्ट से शुरू हुआ, जो एक एग्रीमेंट हुआ, उसके बाद से अभी तक, अभी तो बंद हो गया है, एनडीए गवर्नमेंट आया, उसके बाद माइग्रेशन बंद हुआ है, इल्लिगल माइग्रेशन बंद हुआ है, इसके लिए फेन्सिंग देना पड़ा, इसके लिए हम लोगों को एनआरसी करना पड़ा, इसके लिए कानून लाना पड़ा, कितनी व्यवस्था करनी पड़ी, आप उसके बारे में सोच भी नहीं सकते हैं। कांग्रेस और विरोधी लोगों को मैं बोलना चाहता हूँ कि कभी-कभी नॉर्थ-ईस्ट की इमिग्रेशन और माइग्रेशन हिस्ट्री भी आप लोग देखिए, जहाँ पर कांग्रेस ने हम लोगों का दम खत्म करके रखा था। जो पूरी कल्चरल व्यवस्था थी, कल्चर, लैंग्वेज, आदि सब चीजों में हमें दबाकर रखा था। इसलिए यह जो लॉ आया है, इसमें लैंड से, जैसे पोरस बॉर्डर था, उससे घुसते थे, अभी तो कम से कम हम लोगों की सरकार आने के बाद बॉर्डर फेन्सिंग हुई। इसके लिए असम में 1979 से बहुत बड़ा एजीटेशन हुआ।

वर्ष 1985 में राजीव गांधी जी ने सख्ती की, लेकिन एक्ट को इम्प्लीमेंट करने की कोई व्यवस्था नहीं की। जब नरेन्द्र मोदी जी प्रधान मंत्री बने, तो बहुत बार नार्थ-ईस्ट गए। बार्डर से या नदियों से जो माइग्रेशन होता था, उसने असम के असली लोगों की जनसंख्या को बिलकुल खत्म करने की कगार पर पहुंचा दिया था, लेकिन हमने बचा लिया। असम की जमीन, जंगल, वीजीआर, पीजीआर में इल्लिगल बांग्लादेशियों की वजह से जो हालात बने, आप उसके बारे में सोच भी नहीं सकते हैं। हमारी राज्य सरकार ने भी इसके लिए स्ट्रांग व्यवस्था की। माइग्रेशन या इमिग्रेशन में जो लॉ की व्यवस्था है, यह बहुत अच्छी है और लीगल प्रोविजन से ही लोग भारत में प्रवेश पा सकते हैं। हमारे प्रधान मंत्री विदेश भी जाते हैं। उन्हें पता है कि भारतीयों की क्या मर्यादा होनी चाहिए और उनकी रक्षा करने के लिए वे पूरी तरह सक्षम हैं।

महोदय, प्रधान मंत्री जी विदेश जाते हैं और उन्हें मालूम है कि जब विदेशी लोग भारत आए तो

उनकी सुरक्षा का भी ध्यान रखना है। जब कोई सही वीजा और पासपोर्ट से भारत आएगा, तो उसे भी वे सारी सुविधाएं प्राप्त होंगी जो अन्य लोगों को मिलती है और सुरक्षा भी मिलेगी। बाहर से लोग पढ़ने के लिए आएंगे, कोई नर्सिंग करने के लिए आएगा, कोई किसी तरह का कोर्स करने आएगा। आप जानते हैं कि इंडिया का मेडिकल सिस्टम पूरी दुनिया में कम कीमत पर इलाज के लिए जाना जाता है। यदि कोई फेक पासपोर्ट से आता है, तो उसे ऐसे भगाना चाहिए कि वह सारी जिंदगी याद रखे कि इंडिया में ऐसी व्यवस्था है जो लोगों को सुरक्षित रखने के लिए सक्षम है। जैसा मुम्बई में आक्रमण हुआ। जब धारा-370 हटी और कश्मीर में जैसी व्यवस्था बनी है, उसे देखने से पता चलता है कि इल्लिगल माइग्रेशन नहीं होना चाहिए। यह एक देश की इंटरनल और एक्सटर्नल सिक्योरिटी के लिए बहुत महत्वपूर्ण है।

महोदय, मैं आपसे रिक्वेस्ट करना चाहता हूं कि आप नार्थ-ईस्ट की हिस्ट्री देखिए। नार्थ-ईस्ट में असम के अंदर इल्लिगल माइग्रेंट्स आ गए और असमी भाषा की प्राब्लम हुई, त्रिपुरा, सिक्किम, अरुणाचल प्रदेश में प्राब्लम हुई। इल्लिगल माइग्रेंट्स मैक्सिमम रेप केसेज में, चोरी में, मर्डर, डकैती में इनवॉल्व रहते हैं। आप लोग आईएमडीटी एक्ट के बारे में जानते होंगे।

माननीय सभापति : आप अपनी बात समाप्त कीजिए।

श्री कामाख्या प्रसाद तासा : महोदय, मैं रिक्वेस्ट करता हूं कि आप आईएमडीटी एक्ट को पढ़ो। उसके सिस्टम को समझो और देखो कि असम एजिटेशन करने वालों को कैसे मारा गया था। मैं कांग्रेसी दोस्तों से रिक्वेस्ट करता हूं कि आप असम हिस्ट्री पढ़ो कि कैसे वहां से लोग घुसपैठ करके पूरे भारत में फैल जाते थे। इंटरनल सिक्योरिटी के लिए यह व्यवस्था सबसे अच्छी है। मैं चाहता हूं कि आप भी इसका समर्थन करें और होम मिनिस्टर अमित शाह जी को बहुत-बहुत धन्यवाद देते हुए और प्रधान मंत्री जी के प्रति आभार व्यक्त करते हुए मैं अपनी बात समाप्त करता हूं।

श्री मनोज कुमार (सासाराम) : सभापति जी, आपने मुझे इमिग्रेशन एंड फॉरेनर्स बिल, 2025 पर विचार करने और बोलने का अवसर दिया। यह विधेयक न केवल कई मौलिक अधिकारों का उल्लंघन करता है, बल्कि यह सरकार की नाकामी छिपाने का एक प्रयास भी प्रतीत होता है।

महोदय, अवैध रूप से भारत में रह रहे विदेशी नागरिकों को पकड़ने या पहचान करने में और आतंकी गतिविधियों को रोकने में विफल है। इस विधेयक को या तो संयुक्त संसदीय समिति को भेजा जाए या फिर से इसे पूरी तरह से वापस लिया जाए। हम बात करते हैं कि भारत विश्व गुरु बनने की दिशा में जा रहा है लेकिन अफसोस इस बात पर हम भारतीयों को होता है कि हमारे लोग अमरीका जैसे देशों की जय-जयकार करते हैं और हमारे लोगों को हथकड़ी पहनाकर देश में वापस भेजा जाता है। हम एक तरफ बात करते हैं कि हम विश्व गुरु बनेंगे तो ऐसी बातें देखकर हमें बहुत अफसोस होता है। मैं एक बात और कहना चाहता हूँ। मैं अपने मित्रों से 'अतिथि देवो भवः' की बात सुन रहा था, 'वसुधैव कुटुम्बकम्' की बात सुन रहा था।

महोदय, हम जब इस प्रकार की बातें सुनते हैं और जब यह पता चलता है कि 11 सालों से ये बातें हो रही हैं कि देश में रह रहे रोहिंग्या को हटाना है, बांग्लादेशियों को भगाना है, नेपाल के जो रहते हैं, उनको भगाना है, अलग-अलग देश से जो भारत में उग्रवादी, आतंकवादी रहते हैं, उनको हटाना है तो यह अफसोस लगता है कि 11 सालों से यह सरकार, हमारे आदरणीय प्रधान मंत्री जी केवल बोलते हैं। अभी भी बहुत सारे उग्रवादी, आतंकवादी और इल्लीगल लोग हैं, जो भारत देश में रहते हैं और समय-समय पर वे आतंक को बढ़ाने का काम करते हैं। सरकार को किसने रोका है?

सभापति महोदय, अभी हमारे एक मित्र कांग्रेस का नाम लेकर हमारी पार्टी के बारे में बोल रहे थे। आपको किसने रोका है? आप 11 सालों से केवल बातें कर रहे हैं? आपने नियम-कानून क्यों नहीं बनाया? इन्हें हटाने से आपको किसने रोका है? आप केवल वोटों की राजनीति करते हैं। जब-जब इलेक्शन आता है, आप रोहिंग्या को लेकर चले आते हैं, बांग्लादेशियों की बात करते हैं। लेकिन, 11 सालों से आपने दिल्ली में रह रहे रोहिंग्या लोगों को क्यों नहीं हटाया, यह प्रश्न उठता है।... (व्यवधान)

माननीय सभापति : कृपया आप चेयर को एड्रेस कीजिए।

श्री मनोज कुमार : महोदय, मैं आपके माध्यम से ही कह रहा हूँ कि सरकार इस विधेयक के माध्यम से चार मौजूदा कानूनों - फॉरेनर्स एक्ट, 1946; पासपोर्ट एक्ट, 1920; रजिस्ट्रेशन ऑफ फॉरेनर्स एक्ट, 1939; और इमिग्रेशन एक्ट, 2000 - को समाप्त करने का प्रस्ताव लेकर आई है। इन चारों कानूनों को

समाप्त कर एक नया कानून लागू करने की योजना बनायी गयी है, लेकिन वास्तविकता यह है कि यह विधेयक नागरिकों के मौलिक अधिकार को सीमित करने का प्रयास करता है। सबसे गम्भीर चिंता इस विधेयक के उस प्रावधान को लेकर है, जिसमें इम्मीग्रेशन अधिकारियों के निर्णय को अंतिम और अपरिवर्तनीय माना जाएगा। इसका अर्थ यह है कि नागरिकों के पास अपील या न्यायिक समीक्षा का कोई प्रभावी माध्यम नहीं रहेगा। यह न केवल लोकतांत्रिक मूल्यों के खिलाफ है, बल्कि यह नागरिक अधिकारों पर सीधा हमला भी करता है।

माननीय सभापति महोदय, यह विधेयक सरकार की विफलताओं से ध्यान भटकाने का है, इसलिए मैं सरकार से आग्रह करता हूँ और आपके समक्ष कुछ बातें रखना चाहता हूँ।

महोदय, आपको मालूम होगा कि हमारे भारत देश में बड़ी तादाद में बेरोजगार हैं। एक तरफ हम केवल धर्म, जाति, सम्प्रदाय की बात करते हैं और हमारे यहां इतने ज्यादा बेरोजगार बच्चे हैं। हम किसान, गरीब लोग नमक-रोटी खाकर और मेहनत करके अपने बच्चों को पढ़ाते हैं और जब उन्हें नौकरी नहीं मिलती है तो उसके बाद हमारे बच्चे अलग-अलग देशों में जाने का प्रयास करते हैं क्योंकि यहां हमारे पास रोजगार नहीं है।

महोदय, हम बिहार से आते हैं। मैं आपको बताना चाहता हूँ कि बिहार में पासपोर्ट ऑफिस है। आप वहां जाकर देख सकते हैं। वहां पासपोर्ट ऑफिस के आगे प्रतिदिन हजारों दलाल खड़े रहते हैं और हमारे यहां के पढ़ने वाले बच्चों, खास तौर पर, एस.सी., एस.टी. गरीब बच्चों के साथ दलाली करते हैं। वीजा के लिए हमारे यहां के बच्चे कभी दिल्ली में, कभी कोलकाता में तो कभी मुंबई में भटकते रहते हैं। उनके साथ बहुत सारे दलाल धोखाधड़ी करते हैं। इस पर रोक लगनी चाहिए।

महोदय, अभी हमारे ही कंस्टीट्यून्सी का एक ड्राइवर था। वह दुबई में काम करता था। उसकी एक्सीडेंट में मौत हो गयी। उसकी डेड बॉडी को भारत देश लाने में करीब 15 दिनों का समय लगा। इसमें सुधार करना चाहिए।

सभापति महोदय, मेरी एक महत्वपूर्ण मांग है। असम में बहुत सारे बंगाली और अल्पसंख्यक, फॉरेनर्स ट्राइब्यूनल के केस में फँसे हुए हैं। उनके बारे में सरकार क्या करेगी, यह जानकारी मुझे प्रदान

की जाए।

महोदय, बॉर्डर पर हमारे बहुत सारे सैनिक रहते हैं। समय-समय पर हमने देखा है कि चीन या पाकिस्तान हमारी ही सीमा में घुस कर हमारे सैनिकों को मार देता है और हमेशा हम '56 इंच का सीना' दिखाते रहते हैं और इसमें कुछ नहीं होता है।... (व्यवधान) इसमें सुधार होने की जरूरत है।... (व्यवधान)

श्री मलविंदर सिंह कंग (आनंदपुर साहिब) : सभापति महोदय, आपने मुझे इमिग्रेशन एंड फॉरनर्स बिल, 2025 पर अपनी बात रखने का मौका दिया है, इसके लिए मैं आपको धन्यवाद करता हूँ।

सर, इनिशली जब पूरे बिल को स्टडी करते हैं तो ऐसा लगता है कि जो सरकार का कंसर्न नेशनल सिक्योरिटी को ले कर है, उसके साथ हम डेफिनेटली एग्री करते हैं। लेकिन जो प्रभाव जा रहा है, वह बड़ा डिफरेंट है। कहीं न कहीं फंडामेंटल राइट्स का वॉयलेशन है, कहीं न कहीं ह्यूमन राइट्स का वॉयलेशन है और कहीं न कहीं जो धर्म के आधार पर वोट बैंक की पॉलिटिक्स है, उसका फायदा लेने की राजनीति भी कहीं न कहीं इसमें दिखती है।

सर, मेरा आपके माध्यम से सरकार से आग्रह है, मैं पंजाब के श्री आनंदपुर साहिब को रिप्रेजेंट करता हूँ। हमारा तकरीबन हर हाउसहोल्ड ऑलमोस्ट विदेश में है और ज्यादातर बोनाफाइड सिटीजन वहां के हैं। लेकिन जो उनकी अटैचमेंट है, जो उनका आना-जाना है, क्योंकि उनकी प्रॉपर्टीज हैं, उनके रिश्तेदार हैं, ईवन मेडिकल ट्रीटमेंट के लिए वे हर साल आते हैं और सबसे ज्यादा जो बड़ी बात है कि उनकी जो धार्मिक श्रद्धा है, वे हर साल श्री हरमंदिर साहिब, श्री आनंदपुर साहिब आदि तमाम जगहों पर आते हैं, लेकिन जिस तरीके से ये विधेयक पुलिस को इम्पॉवर कर रहा है और दूसरी डिफेंस फोर्स को कर रहा है तो कहीं न कहीं एक्सपलॉयटेशंस की संभावनाएं ज्यादा बढ़ती हैं। मेरा यह कंसर्न है। मुझे लगता है कि सरकार को इसको दूर करना चाहिए। क्योंकि हमारे यहां बहुत सारे लोग, जो बोनाफाइड सिटीजन हैं, वे डिफ्रेंट कंट्रीज के लिए, मेडिकल ट्रीटमेंट के लिए, एजुकेशन के लिए, टूरिज्म के लिए जाते हैं, जैसे पंजाब का मैंने बताया कि उनकी श्रद्धा है, वे आते हैं, लेकिन इस तरीके से हम पुलिस को इम्पॉवर कर देंगे और एक छोटे से छोटा ऑफिशियल्स उन पर कार्रवाई करेगा या इनवेस्टिगेट करेगा,

तो उसमें एक्सप्लॉइटेशन की संभावनाएं बढ़ेंगी। यह बहुत सारे केसेज़ में सामने आया भी है। इसलिए इस पर पुनः विचार करने की जरूरत है।

सर, आपने देखा होगा कि पिछले दिनों जब किसान आंदोलन चला, तो हमारे जो तमाम दुनिया भर में लोग बैठे हैं, उनकी कहीं न कहीं इमोशनल अटैचमेंट थी कि जो लोग, जो किसान सड़कों पर बैठ कर एक संघर्ष कर रहे हैं, अपनी जमीन की, अपनी खेती की, अपनी जायदाद की, अपने लोगों की, उनकी कैसे सहायता की जाए और वे बड़े रिप्यूटिड लोग हैं। सरकार ने उसमें भी चॉइस के आधार पर कुछ लोगों को तो वापस ही कर दिया, बाद में कुछ लोगों को अलाऊ भी कर दिया। मुझे लगता है कि यह डिस्क्रिमिनेशन जो है, इसकी संभावनाएं भी इस कानून में बढ़ती हैं। इसलिए हमारी चिंता बड़ी वाज़िब है।

सर, तीसरी बात, यह भी कोई ज़रूरी नहीं है, अभी पिछले दिनों का उदाहरण है, जब अमेरिका ने हमारे लोगों को डिपोर्ट किया, वे कोई क्रिमिनल नहीं थे। उसमें बहुत सारे स्टूडेंट्स थे, कुछ लोग अपनी अच्छी जिंदगी की तलाश में वहां गए थे, बड़े इज्जतदार परिवारों के लोग थे। हमारे गुजरात के तो सबसे ज्यादा भाई उसमें थे। सबसे ज्यादा गुजरात के थे, हरियाणा के थे, पंजाब के भी थे, लेकिन जिस हद से, जिस तरीके से उनको ह्यूमिलेट किया गया, उनको हथकड़ियां और बेड़िया बांध कर जहाज़ से लौटाया गया, उसने सारी दुनिया में हमारा मज़ाक उड़ाया है। आपके माध्यम से सरकार से मेरा आग्रह है कि प्रधान मंत्री जी को उस इश्यू को टेकअप करना चाहिए था। ऐसा न हो कि जो तमाम फॉर्नर्स हमारे मुल्क में आए, टूरिज्म के पॉइंट ऑफ व्यू से, देश को देखने के लिए, स्टडी के लिए आए, उनको ह्यूमिलेट न किया जाए। उससे पूरी दुनिया में देश की छवि धूमिल होती है। इसलिए मेरा सरकार से आग्रह है कि इस विधेयक को जेपीसी के पास भेजना चाहिए। इसमें तमाम स्टेकहोल्डर्स के साथ डिटेल में चर्चा करें।

धन्यवाद।

श्री राजा राम सिंह (काराकाट) : सभापति महोदय, सबसे पहले मैं सुधाकर सिंह जी के वक्तव्य से अपने को एसोसिएट करता हूँ। उसके अलावा यह बात रखता हूँ कि यह जो कॉकटेलचार चीज़ों का मिला कर

के बनाया गया। यह इंप्रेशन देने की कोशिश की गई है कि ब्रिटिश राज के कानूनों को हमने बदलने की कोशिश की है, लेकिन क्या ऐसा है?

अभी जो अंतर्राष्ट्रीय परिस्थिति है, उसमें कुछ बातों की चर्चा यहां हुई है। हमारे भारतीयों को वापस भेजा गया। हमारे प्रधानमंत्री को रिसीव करने के लिए ट्रंप नहीं आए। वहां पर अडाणी साहब के मुकदमों पर स्टे लगाया गया। इसके साथ ही साथ बाद में यह घोषणा की गई कि भारत सरकार टैरिफ कम करे और यह धमकी की भाषा में की गई। हम कहना चाहते हैं कि क्या साम्राज्यवाद विरोधी आंदोलनों की उस भावना को यह सरकार जिंदा रखना चाहती है? क्या आज यह सरकार उसका विरोध करना चाहती है? अगर उनके लिए हम मार्केट खोलेंगे तो हमारे किसान लॉस में जाएंगे, यह स्वाभाविक बात है। उनका कृषि उत्पाद सस्ते में ही जाएगा। वे पहले से ही घाटे की खेती कर रहे हैं। वे कर्ज में डूब कर आत्महत्या भी कर रहे हैं। क्या सरकार हमारे किसानों पर और ज्यादा बोझ लादना चाहती है? क्या वे करोड़ों लोगों को तबाह कर देना चाहते हैं? क्या वे हमारी खेती को तबाह कर देना चाहते हैं? क्या वर्तमान सरकार इसके खिलाफ खड़ी होगी?

महोदय, ईस्ट इंडिया कंपनी ने ढाका के मलमल के कारीगरों का हाथ कटवा दिया था, इसलिए कि वे मैनेचेस्टर के कपड़ा मिलों का कपड़ा थोप देना चाहते थे। उसी के खिलाफ गांधी जी का खादी आंदोलन हुआ, नमक आंदोलन हुआ। उस समय ये सारी लड़ाइयाँ लड़ी गईं। क्या आज की सरकार उस भावना को जिंदा रखना चाहती है? ऐसा बिलकुल नहीं होना चाहिए। सरकार लगातार अमेरिकी साम्राज्यवाद के सामने सरेंडर करते जा रही है।

महोदय, आज हम आप्रवास और विदेशियों विषयक विधेयक, 2025 पर चर्चा कर रहे हैं। इसकी दिशा भी साफ होनी चाहिए कि हम क्या करेंगे? विकल्प के बतौर सीधी बात है कि हमें पड़ोसी देशों के साथ व्यापार तेज करना पड़ेगा। उनके आवागमन के रास्ते को और ज्यादा प्रशस्त करना पड़ेगा। हमें बिल में इस बात को देखना होगा। कोई धार्मिक बायसनेस से नहीं चलेगा, इस बिल में इसका प्रावधान होना चाहिए। अभी सत्ता पक्ष की तरफ से जिस प्रकार से माननीय सांसदगण बोल रहे हैं, उससे नहीं चलेगा। अगर आपको विकल्प के तौर पर उसके खिलाफ खड़ा होना है तो वैकल्पिक उपाय करना

पड़ेगा। इसे चाहे आप अरब देशों से कीजिए, ईरान से कीजिए, लेकिन वैकल्पिक उपाय ढूँढ़ने होंगे।

महोदय, अंत में, मैं यही कहूंगा कि आज यह ठेठ परसेप्शन से ही बिल लाने की बात नहीं है। हमारे देश का विकास और सुरक्षा, इन दोनों को कंसीडर करना होगा। जब इससे संबंधित एक बैठक हुई थी तो मैंने उसमें पूछा भी था कि हाल के वर्षों में कितने विदेशी आए हैं और हमारे भारत के कितने लोग दूसरे देशों में गए हैं। इनका आंकड़ा क्या है? क्या हम बाहर से लोगों को यहां आने के लिए प्रमोट भी करते हैं, चाहे वे मजदूर हों, चाहे स्पेशियलिस्ट्स हों, चाहे स्टूडेंट्स हों? जब देश पर थ्रेट बढ़ता है तो हम उसको कर्व भी करते हैं। यह कोई फिक्स चीज नहीं है, इसलिए हमें इन तमाम मामलों पर विचार करना चाहिए। इसके लिए मैं समझता हूं कि इस बिल को स्टैंडिंग कमेटी या जेपीसी में भेजना चाहिए।

SHRI TANGELLA UDAY SRINIVAS (KAKINADA): Sir, I rise today to express my wholehearted support for The Immigration and Foreigners Bill, 2025. This Bill replaces four outdated laws: the Passport (Entry into India) Act, 1920; the Registration of Foreigners Act, 1939; the Foreigners Act, 1946; and the Immigration (Carriers' Liability) Act, 2000. By consolidating and updating these laws, the Bill brings India's immigration policy in line with contemporary global realities.

Sir, under the visionary leadership of our hon. Prime Minister, Shri Narendra Modi ji, India's global standing has risen to remarkable heights. India has emerged as a beacon of cultural richness, spiritual wisdom, and economic opportunity, attracting people from across the world.

This Bill, introduced by our hon. Home Minister, Shri Amit Shah ji, seeks to strengthen the nation's ability to manage this growing influx by ensuring that every foreign visitor processes valid travel documents. To understand this global appeal of India, one can look at the recently concluded Maha Kumbh Mela, the largest human gathering on the planet. Millions of people, including thousands of foreign

devotees, scholars, and spiritual seekers, converged at this sacred confluence. They came from countries like Sweden, Australia, USA, Canada, and the UK, drawn by the timeless greatness of *Sanatana Dharma*.

Our party leader and Deputy Chief Minister, Pawan Kalyan garu, is an ardent follower of the *Sanatana Dharma*, which is increasingly being embraced by people of diverse nationalities and faiths. However, it is not only spiritual tourism that is drawing people to India. India is also rapidly becoming a preferred destination for medical tourism. With the sector currently valued at 7.69 billion dollars, it is projected to grow to 16.21 billion dollars by 2030. Recognising this, Clause 10 of the Bill mandates that hospitals, nursing homes, and other medical institutions furnish information about foreign patients to their respective authorities.

While this provision enhances security and regulatory oversight, I would like to emphasize that collecting this data should not be a burden for legitimate visitors. It is imperative that the process remains smooth, non-intrusive, and respectful for individual privacy.

Sir, India is also witnessing a surge in the inflow of foreign students. Since 2011, the number of foreign students coming to India has increased by 340 per cent, with students arriving from more than 200 countries. To address this, clause 9 of the Bill mandates that universities and educational institutes furnish information about the foreign students enrolled in their programme. I would like to stress that this process should be seamless, ensuring that India continues to remain a top destination for international education while maintaining security protocols.

One of the most significant provisions of this Bill is in clause 5, which

establishes a statutory body, the Bureau of Immigration. The Bureau will streamline and provide a statutory framework for the immigration process. One of the key initiatives in this regard is the Immigration, Visa and Foreigners Registration and Tracking (IVFRT) project. This project is being implemented by 108 immigration check posts, ICPs, and 700 plus Foreigners Registration Office (FROs) across the district headquarters in the country. This Bill will ensure the mission mode implementation of this initiative. India's immigration framework is more robust, efficient and secure.

Sir, another critical aspect of this Bill is Section 26, which grants Head Constables the power to arrest without a warrant. While this provision enhances security and empowers law enforcement, I urge that Head Constables, particularly, in tourist-heavy areas, be provided with adequate training with a simple emphasis on language skills and cultural sensitivity to ensure that no inconvenience is caused to genuine tourists and foreigners.

Sir, the Bill strikes a delicate balance between safeguarding national interest and upholding India's cherished tradition of *Atithi Devo Bhava*. It strengthens our ability to manage the growing inflow of foreign visitors while ensuring that India remains a welcoming and secure destination for all.

I fully stand in support of this legislation. Jai Hind!

SHRI MADHAVANENI RAGHUNANDAN RAO (MEDAK): Thank you hon. Chairperson, Sir, for giving me this opportunity to speak on the Immigration and Foreigners Bill, 2025.

This Bill is a commitment towards modernisation of India's outdated legal

framework by the hon. Prime Minister of this country, Shri Narendra Modiji. While the Congress neglected such type of laws for decades, pre-Independence laws like the Foreigners Act 1946 and the Passport Act 1920 were left untouched for decades together, exposing Congress's complete disregard for the national security.

The infamous Illegal Migrants (Determination and Tribunals) Act, 1983, the IMDT Act, which was later struck down by the hon. Supreme Court after a gap of 20 years, shows how the Congress makes laws for the people of this country. It deliberately made deportation of illegal immigrants nearly impossible by shifting the burden of proof onto the State, leading to demographic imbalances in border States like Assam. In stark contrast to this, under the leadership of Prime Minister Shri Narendra Modi ji, and unwavering dedication of our hon. Home Minister Shri Amit Shahji, the Government has taken bold steps to consolidate and modernise these archaic laws into a single, robust framework.

Modiji's Government has prioritised national security and sovereignty in its immigration approach by implementing NRC and by strengthening the border infrastructure through this comprehensive Bill. Our Prime Minister Shri Narendra Modiji has demonstrated unwavering commitment of protecting India's demographic integrity for future generations.

This Bill signifies the culmination of a decade-long effort to strengthen India's borders and address the intentional undermining of immigration enforcement carried out by previous governments for political advantage.

Unlike the Congress, the BJP is determined to identify all illegal immigrants

currently dwelling in our country, and that is why the BJP has brought the Immigration and Foreigners Bill, 2025, under the dynamic leadership of Shri Narendra Modi. It will streamline the process of identification, and will ensure no indigenous person will be excluded from the NRC.

Furthermore, Modi's Government is committed to accountability and transparency. While frontline immigration officers will take decisions based on national security, economic stability and demographic concerns, there will be internal review mechanisms to ensure the fairness.

In cases involving humanitarian considerations, the Government will ensure due process for the safeguards. The Opposition, which failed to modernise India's outdated immigration laws for decades, is now opposing this progressive Bill simply for their political gains.

The claim that the Immigration and Foreigners Bill, 2025 violates the principles of natural justice by not providing any appeal mechanism is legally flawed. Some of my colleagues have said that there is no appeal mechanism. But the previous laws, which were existing in this country, also show that immigration law is a sovereign function, and courts have reportedly upheld that immigration decisions are subject to reasonable restrictions, and do not require the same judicial safeguards like criminal and civil proceedings that generally take place in the courts. The Foreigners Act, 1946 already grants immigration authorities wide ranging powers, and courts have upheld these as unnecessary for the national security.

While this Bill expeditiously provides an appellate mechanism, Judicial

Review under Article 26 and Article 32 of the Constitution ensures that individuals have the right to challenge the legality of administrative actions and protect their fundamental rights.(Interruptions)

HON. CHAIRPERSON: Please conclude.

SHRI MADHAVANENI RAGHUNANDAN RAO: Sir, the Modi Government's approach to immigration reforms is rooted in addressing these real challenges. The Bill aims to protect India's sovereignty and address the concerns of States grappling with a demographic invasion. The issue extends not only in Assam or West Bengal, but the issue of Rohingyas has recently come to South India also. The most affected town in India recently with the Rohingyas is the Hyderabad. The name of Hyderabad is Bhagyanagar. Due to the presence of these Rohingyas, the name of our Bhagyanagar is going to be changed into some illegal activities.(Interruptions)

HON. CHAIRPERSON: Please conclude in 30 seconds.

SHRI MADHAVANENI RAGHUNANDAN RAO: This is not happening only in Hyderabad. But recently 20 Bangladeshis were arrested in January 2025 from a small municipal town called Sadashivpet in my Parliamentary constituency of Medak. Even in Kerala also, some Bangladeshis were arrested recently.(Interruptions) It is reported in all newspapers of this country.(Interruptions)

DR. NAMDEO KIRSAN (GADCHIROLI-CHIMUR): Thank you very much, Sir, for giving me this opportunity. I am also thankful to my leader Shri Rahul Gandhi ji, Deputy Leader Shri Gaurav Gogoi ji, and Chief Whip Shri K. Suresh ji, for giving me this opportunity to speak on this Bill.

Sir, the Bill grants discretionary powers to the Central Government to issue orders, directions and instructions regarding stay, entry and movement of foreigners within the country.

This centralization of authority without clearly defined limits or explicit oversight mechanism raises the potential for misuse, arbitrary decision-making or discriminatory practices. अगर इतनी पॉवर्स सरकार को इस कानून की वजह से मिलेगी, ऑलरेडी यह सरकार बहुत पॉवरफुल है। इतनी पॉवरफुल होने के बाद फिर से अगर यह कानून बन गया और उसके हिसाब से पॉवर मिले तो इसके मिसयूज की पॉसिबिलिटीज है। मैं एक एग्जाम्पल साइट करता हूँ। अभी फरवरी, 2025 में क्षमा सावंत नाम से इंडियन-अमेरिकन्स हैं, जो इंडिया आना चाहती थी, उसको आने नहीं दिया गया, उसकी एंट्री रिस्ट्रिक्ट कर दी गई। इसका कारण था कि वह मोदी गवर्नमेंट की क्रिटिसिज्म करती थी, उसकी आलोचना करती थी। अगर गवर्नमेंट की आलोचना करने वालों को इस तरह से रोका जाएगा तो इस कानून का दुरुपयोग निश्चित रूप से होगा।

मैं दूसरा एग्जाम्पल साइट करता हूँ। ब्रिटिश अकैडमिशिएन्स निताशा कौल को कर्नाटक गवर्नमेंट ने स्पीच देने के लिए इन्वाइट किया था। उनको भी रोका गया, उनकी भी एंट्री रोकी गई, वीजा नहीं दिया गया। इस तरह से क्यों नहीं दिया गया, क्योंकि वह आरएसएस की क्रिटिक्स थी। वह आरएसएस की आलोचना करती थी, इसलिए उनको एंट्री नहीं दी गई है। अगर पॉलिटिकल मोटिव्स के लिए कानून का उपयोग किया जाएगा, तो यह कानून किसी काम का नहीं होगा। इससे भेदभावपूर्ण शक्ति का इस्तेमाल होगा। जब गांधी जी दक्षिण अफ्रीका में थे, तब वहां पर भेदभावपूर्ण कानून लागू था, इसलिए गांधी जी ने उसके खिलाफ आंदोलन किया था। हमारे देश में वैसी परिस्थिति कभी उत्पन्न नहीं होनी चाहिए। मैं यह कहना चाहता हूँ।

The Bill legitimises racial bias. नस्लीय पक्षपात का दुरुपयोग इसके पहले ही हुआ है। पुलिस ने अफ्रीकन नेशनल्स को डिटेन किया है। उन्होंने इसलिए डिटेन किया on baseless suspicion of drug peddling. उनको ड्रग्स पैडलिंग के शक के आधार पर रिस्ट्रिक्ट कर दिया। ग्रेटर

नोएडा में कुछ नाइजीरियन्स छात्रों पर अटैक किया गया है। विश्वविद्यालय ने उनको बोनाफाइड सर्टिफिकेट इश्यू नहीं किया, ताकि उनको वीजा ना मिल सके। अगर कानून बनने के पहले ही इतने प्रतिबंध हैं, कानून बनने के बाद जब सरकार को इतने अधिकार मिल जाएंगे, तब यह सरकार बेलगाम तरीके से कुछ भी कर सकती है।

The Bill does not include specific provisions or provide clarity for refugees or asylum seekers. The stringent entry, registration, and movement regulations could create barriers for religious pilgrims, particularly from Pakistan and Bangladesh. ...

(Interruptions)

HON. CHAIRPERSON: Please conclude now.

... (Interruptions)

डॉ. नामदेव किरसान: महोदय, अभी घुसपैठियों के बारे में बात की गई है। जब मोदी जी हमारे देश के प्रधानमंत्री नहीं थे, तब वे कहते थे कि सरकार के हाथ में पूरी सत्ता है, सरकार के हाथ में सीमा सुरक्षा है, सरकार के पास फौज है, तब घुसपैठिए कैसे हमारे देश में आ सकते हैं? आतंकवादी कैसे हमारे देश में आ सकते हैं? उनके कार्यकाल को 11 साल बीत गए हैं, हमने उनको प्रधानमंत्री बनने का मौका दिया है, लेकिन अभी भी हमारे देश में घुसपैठिए कैसे आ रहे हैं। घुसपैठियों पर चिंता व्यक्त की गई है। आप उनको यहां से निकाल सकते हैं। आप कभी-भी उनको हमारे देश से बाहर निकालने के लिए फ्री हैं। आप उन पर कार्रवाई कीजिए, मैं इतना ही कहना चाहता हूँ।

ADV. FRANCIS GEORGE (KOTTAYAM): Thank you, Sir. I rise to address the Immigration and Foreigners Bill, 2025 introduced in this august House on March 11, 2025.

While the objective of modernizing our immigration framework is commendable, the Bill, in its current form, presents several concerns that merit thorough deliberation.

Firstly, several Members pointed out about centralization of immigration authority. The Bill proposes the establishment of a centralized Bureau of Immigration, granting the Central Government overarching control over immigration functions including visa issuance, entry regulation, and the monitoring of foreign nationals within India. This centralization diminishes the role of State Governments, which possess nuanced understanding of regional dynamics and have historically managed local immigration issues effectively.

For instance, Kerala, with its extensive experience in handling both inbound and outbound migration, finds its capacity to address region-specific challenges curtailed under this framework. ... (*Interruptions*)

HON. CHAIRPERSON: Hon. Member, please do not show your back to the Chair. Kindly be seated.

... (*Interruptions*)

HON. CHAIRPERSON: Yes, please go ahead.

... (*Interruptions*)

ADV. FRANCIS GEORGE: Sir, such an approach not only undermines the federal structure enshrined in our Constitution, but also risks overlooking the diverse realities across different States.

There are precedents of opposition to similar legislation. It is pertinent to recall that on December 31, 2019, the Kerala Legislative Assembly unanimously passed a resolution against the Citizenship (Amendment) Act, 2019, citing its potential to disrupt the secular fabric of our nation and violate the fundamental right to equality enshrined in our Constitution. This historical context underscores

Kerala's consistent stance on immigration policies that may undermine the inclusive and secular principles that define our nation.

We must examine the impact on education and healthcare sectors also. Kerala has emerged as a prominent destination for international students and medical tourists significantly contributing to our State's economy and cultural diversity. The Bill mandates the educational and medical institutions to report the admission and treatment of foreign nationals to designated authorities.

While the intent may be to enhance security, these provisions impose additional bureaucratic burdens on institutions, potentially deterring poor foreign individuals from choosing Kerala as their destination for education and healthcare. This could lead to a decline in international collaborations and economic contributions vital to our State's prosperity.

Sir, how does this Bill affect civil liberties and human rights concerns? The particularly troubling aspect of the Bill is the empowerment of immigration officers to arrest individuals without a warrant if suspected of violating immigration laws. This provision raises significant concerns about potential misuse, arbitrary detentions, and infringements on individual freedoms.

HON. CHAIRPERSON: Please conclude in 30 seconds.

ADV. FRANCIS GEORGE: The absence of a clear appeal mechanism further exacerbates the risk of violating the principles of natural justice, which are fundamental to our democratic ethos.

Sir, now, I want to talk about the economic Implications. Kerala's economy is intricately linked with its diaspora and the influx of foreign nationals. The Bill's

stringent visa regulations and enhanced penalties for violations could disrupt this dynamic, leading to economic repercussions not only for Kerala but for the nation as a whole. Balancing security concerns with economic pragmatism is imperative to ensure that our policies do not inadvertently stifle economic growth and international engagement.

The hon. Member, Kanimozhi ji, highlighted the plight of our Sri Lankan Tamil brethren. They are our people. They went from here. Please do not shut out people who need genuine protection. Many of these laws are misused and the State's discretion should not be arbitrary. There are rehabilitation camps for Sri Lankan brethren.

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, this is a Bill proposed to organize our immigration framework by consolidating four pre-Independence legislations with a single comprehensive framework governing the entry, exit, and stay of foreigners in our country.

Already, Manish Tewari ji has pointed out the apprehensions and concerns as to how this law can be misused by the authorities on the basis of the past experience. Sir, the first proviso to clause 3(1), -- I am not going to read the provision -- gives the Government absolute discretion to prohibit the entry of any foreign national, including Persons of Indian Origin based solely on the grounds of threat to national security, sovereignty and integrity of India, and relations with foreign state, public health, and "such other grounds as the Central Government may specify in this behalf". So, any other grounds, according to the whims and fancies of the Central Government, can be decided to deny entry or stay to a foreign

national.

Sir, in the recent years, we have seen that the instances where the Government was involved, national security has been a pretext to target the political opponents and the critics. And we have so many bitter experiences. Normally, the hon. Home Minister may say in his reply that this is a law which was made long ago, like the Immigration (Carriers' Liability) Act, was passed in the year 2000. But when we are making a law in 2025, it definitely has to be more reformed. We have to safeguard the principles of natural justice and we have to safeguard the civil rights and protect the democratic rights of the citizens and including the foreigners, whoever it may be.

Sir, recently, Kshama Sawant, who was denied Indian visa to visit her mother in Bengaluru wrote on Twitter: "I am on the rejection list". So, that shall never happen. That is my suggestion submission. Regarding clause 7 of the Bill, the Government may, by an order or direction or instruction, make provisions, either generally with respect to all foreigners, or with respect to a particular class of foreigners prohibiting, regulating and restricting the entry into India.

Sir, in this case, I would like to draw the attention of the hon. Home Minister. In the previous law, there was only order. Now, we have put two more words, 'direction' and 'instruction'. If it is an order, it has to be placed before Parliament. If it is an instruction or direction, that need not be placed before Parliament.

17.00 hrs

This provision is also giving arbitrary powers to the Government and selective exclusion of individuals or class of persons by prohibiting, regulating,

restricting the entry into India. On political and ideological grounds, this is against the principles of equality and justice guaranteed by the Constitution. Then there is mandatory reporting obligation under clause 9 and clause 10. Universities, educational institutions, and hospitals are mandated to furnish the details of the foreigners to the registration officer. Imagine a professor or a medical researcher or a family is forced to submit the personal information to the Government simply for the reason of being a foreigner is not good. It is against the principles of the right to privacy. It will not hold good only because he is a foreigner.

Sir, in clause 16, there is the burden of proof which has already been mentioned. I am not going to repeat it. The burden of proof is on the person who has to prove that he is not a foreigner. This is absolutely not fair.

In clause 26, the police officer, who was formerly a Sub-Inspector, has been made as a Head Constable who can arrest without warrant. That has to be renewed. The social and economic impact of this amendment is too much. So, that has to be considered because the economic prosperity as well as the tourism potential and the investment destination will be affected. So, this Bill has to be sent to a standing committee or a select committee for further scrutiny.

With these words, I conclude.

श्री उमेशभाई बाबूभाई पटेल (दमन और दीव) : माननीय अध्यक्ष जी, मैं आपके समक्ष Immigration and Foreigners Bill, 2025 पर अपने विचार साझा करने के लिए खड़ा हुआ हूँ।

यह विधेयक का उद्देश्य आब्रजन और विदेशियों से संबंधित विभिन्न सेवाओं को सुव्यवस्थित करना है, जिसमें देश में उनका प्रवेश, निकास और प्रवास भी शामिल है।

महोदय जी, हमारा देश वर्ष 1947 में आजाद हुआ और हमारा प्रदेश दमण और दीव, गोवा के

साथ वर्ष 1961 में पुर्तगालियों की गुलामी से आजाद हुआ। भारत और पुर्तगाल की आंतरिक संधि के चलते हमारे प्रदेश के लोगों को वर्ष 1961 से पहले दमण और दीव, भारत में जन्मे लोगों को पुर्तगाली नागरिकता मिलती है, जिसके चलते हमारे प्रदेश के कई लोग इस सुविधा का लाभ उठाते हुए पुर्तगाली एवं ब्रिटिश नागरिकता प्राप्त कर विदेशी बने हैं।

महोदय जी, मैं पूछना चाहता हूँ कि कौन ऐसे लोग हैं, माता-पिता, भाई-बहन सहित अपना परिवार, अपना प्रदेश और मातृभूमि छोड़कर जाना चाहते हैं? क्यों वे लोग सब कुछ छोड़कर विदेश जाने के लिए मजबूर हुए हैं? दुखद है, की आज भी लगातार लोग अपने परिवार के साथ अपनी मातृभूमि छोड़कर विदेश जाने के लिए मजबूर हो रहे हैं।

महोदय जी, अगर हमारे प्रदेश में ही उनको अच्छा रोजगार मिलता, उन्हें यहां काम धंधे सुचारु रूप से चलाने दिए जाते, अच्छी शिक्षा, अच्छी स्वास्थ्य सेवा मिलती और उनको यहां सुख सुविधाएं मिलतीं और उनके एवं उनके परिवार के भविष्य की सुरक्षा दिखती तो वह सब यह हमारा प्रदेश ओर हमारा देश छोड़कर कभी नहीं जाते। वह सब अगर देश छोड़कर गए हैं या अब भी जा रहे हैं, तो मजबूरी के कारण देश छोड़ रहे हैं। उनको लगता है कि यहां से विदेश में बेहतर विकल्प है, दुखद तो यह भी है कि अभी भी बड़े बड़े लोग, जो बड़े टैक्सपेयर्स हैं, वे भी देश छोड़कर जा रहे हैं।

महोदय जी, हमारे प्रदेश के हाल के ... * के कारण तो अब हमारे प्रदेश के बचे-खुचे स्थानीय लोग भी प्रदेश छोड़कर विदेश भागना चाहते हैं।

महोदय जी, आज इस परिस्थिति का संज्ञान लेकर सुधार करने की जगह हमारा प्रशासन, नित नए प्रजा विरोधी कायदे कानून बिना किसी प्रजा एवं जनप्रतिनिधियों की मंजूरी के बनाकर हमारे प्रदेश के लोगों को हर प्रकार से बरबाद करने के लिए लगातार कार्य कर रहा है।

महोदय जी, मैं सरकार से अनुरोध करता हूँ की मजबूरी के कारण दमण दीव से पुर्तगाल और UK गए हुए लोगों को विदेशी न समझा जाये। वे मूल रूप से भारतीय ही हैं, लेकिन वे किसी कारणवश

* Not recorded as ordered by the Chair.

परदेसी हुए हैं तो उनको हमारे देश का नागरिक ही समझा जाए। भारत और नेपाल सरकारों के बीच एक संधि के कारण नेपाली नागरिकों को भारत में प्रवेश करने और काम करने के लिए वीजा प्राप्त करने की आवश्यकता से छूट दी गई है। इसी प्रकार से हमारे यहां से विदेश गए लोगों को यही सुविधा दी जाए और उनको भी काम करने और रहने की सुविधा दी जाए।

DR. RABINDRA NARAYAN BEHERA (JAJPUR): Sir, thank you for giving me the opportunity to speak on the `Immigration and Foreigners Bill, 2025.

I am very thankful to the hon. Prime Minister of India and the hon. Home Minister for bringing this new Bill, giving away the old and ancient Bill of the colonial era.

The Bill is a comprehensive legislation to regulate all matters relating to foreigners and immigration, excluding citizenship issues. The matters relating to foreigners and immigration are presently admitted through four Acts; the Passport (Entry into India) Act, 1920, the Registration of Foreigners Act, 1939, the Foreigners Act, 1946, and the Immigration (Carriers' Liability) Act, 2000. These Bills have been regulated, and this new Bill is a consolidation of laws on matters of foreigners.

The purpose of this Bill is that the earlier Bills are old and outdated. The new Bill covers various provisions of the four Acts after simplification and harmonization of new features of provisions for the present day requirement. The Bill is in line with the Government of India's policy of simplification of laws and Ease of Doing business and minimizing compliance burdens.

Sir, the present situation is that illegal immigration is a global issue. It is not a local issue, it is a global issue that affects our economy, social cohesion and

national security. The most important thing is our national security. Presently, deepfake and cyber security are a big challenge.

In addition, parallelly, immigration is a big challenge for security and integrity of Bharat. Countries worldwide, including India, face increasing pressure from underprivileged migrants in different areas.

According to the Ministry of Home Affairs, there are a total of 98,40,321 foreigners visiting India between 1st April, 2023 and 31st March, 2024. ... *(Interruptions)* This Bill has key features relating to immigration, namely functions of the immigration officers, mandatory requirement, empowering the immigration officer to examine documents ... *(Interruptions)*

Sir, I belong to Odisha. The East Coast area is around 480 kilometres long. So, there is a lot of immigration happening. Though there is a question about Nepal border, Myanmar border and Bangladesh border, but our sea coast is very dangerous. Lots of Bangladeshi and other migrants are coming through boat for fishing and other business purposes. Carpenters are coming. ... *(Interruptions)*

This Bill is very much essential for the national security of Bharat. I support this Bill.

श्री रमाशंकर राजभर (सलेमपुर) : सभापति महोदय, आपने मुझे बोलने का अवसर दिया, इसलिए आपका, अपने नेता राष्ट्रीय अध्यक्ष, माननीय श्री अखिलेश यादव जी का और अपने संसदीय क्षेत्र, सलेमपुर की जनता का मैं बहुत आभारी हूँ।

“मुल्क उन्नति करे तो सम्मान सबका है।

गिरे जो मुल्क का गौरव तो अपमान सबका है।।”

जिस दिन अमेरिका से हमारे देश का नौजवान चंडीगढ़ में बेड़ियों के बीच आया, तो सबका गौरव

गिरा है। जब जाड़े का महीना आता है, तो दुनिया के बर्फीले इलाकों के अप्रवासी पक्षी मैदानी इलाकों के तालाबों में आ जाते हैं। कुछ लोग उन पक्षियों से आनन्द लेते हैं और कुछ लोग उन्हें मारकर खा जाते हैं।

मान्यवर, यह जो विधेयक सरकार ने लाया है, निश्चित तौर पर इसमें अच्छी व्यवस्था हो। वैध अप्रवासी के लिए इंतजाम की कोई जरूरत नहीं, वह तो वैध है, जहां चाहे वहां रहेगा, अवैध अप्रवासी देश में नहीं आने चाहिए, यह अच्छी बात है। हमारे पूर्वांचल के नौजवान के पास एक ही चारा है कि गल्फ कंट्रीज में जाकर पैसा कमाया जाए। अपना घर बनवाया, बेटी की शादी की और गाड़ी खरीदी, लेकिन एक ऐसा रैकेट तैयार हो गया कि वीजा के नाम पर फर्जी वीजा का खेल चला। उस वजह से कई लोग दुनिया के मुल्कों में बंद हैं। उनको जिस रेट पर इजराइल भेजा गया, उसके बारे में आप पता कर लीजिएगा। वहां पर उनको वह रेट नहीं मिल रहा है।

मैं यह कहना चाहता हूँ कि यह बिल आया है तो मेरी कुछ शंकाएं हैं। मेरा मत है कि यह विधेयक वर्तमान स्वरूप में अत्यधिक केंद्रीकृत, कठोर और कई संवैधानिक और मानवीय पहलुओं को अनदेखा करता है।

सभापति महोदय, क्या यह विधेयक संघीय ढांचे की भावना के विपरीत नहीं है? ... (व्यवधान)

श्री राजेश रंजन (पूर्णिया) : सभापति महोदय, यह जो बिल है, इसका उद्देश्य राष्ट्रीय सुरक्षा, आर्थिक विकास और सामाजिक समरसता का है। अप्रवासी भारतीयों के अधिकारों के लिए यह बिल लाया गया है। हमारा देश हमेशा सार्वभौमिकता के आधार पर हमारे संविधान का विश्व कल्याण और मानव कल्याण का जो भाव है, वह 'वसुधैव कुटुम्बकम्' और 'सर्वधर्म समभाव' के साथ जीवंतता के लिए जाना जाता है इसीलिए हम विश्व गुरु की कल्पना करते हैं।

चूँकि अब गृह मंत्री जी आ गए हैं। उन्हें जवाब देना है। मैं दो-तीन बातें कहना चाहता हूँ कि भारतीय अर्थव्यवस्था में एनआरआई का महत्वपूर्ण योगदान है। भारत ने 125 बिलियन, 10.4 लाख करोड़ रुपये के रिकॉर्ड का रेमिटेंस प्राप्त किया, जो किसी भी देश के लिए सबसे अधिक था, लेकिन क्या हमारी सरकार एनआरआई के हितों की रक्षा करने में आज तक सफल रही है? अगर सरकार ने सही

तरीके से इसका समाधान नहीं किया तो इसमें नीतिगत सुधार लाने की जरूरत रहेगी। एनआरआई टैक्स नीति में सुधार लाने की जरूरत है। इस विषय में मेरा आग्रह है कि वर्ष 2020 के बजट में सरकार ने एनआरआई पर टैक्स की नई शर्तें लागू कर दीं, जिससे उनकी टैक्स देनदारी बढ़ गई। यदि कोई एनआरआई 240 दिनों से कम भारत में रहता है तो उसे कर मुक्त माना जाता था, लेकिन इसे घटाकर 120 दिन कर दिया गया। कई देशों में टैक्स नियमों के कारण भारतीयों पर दोहरे कराधान का बोझ पड़ता है।

सभापति महोदय, मैं आपके माध्यम से मंत्री जी से आग्रह करता हूँ कि एनआरआई की टैक्स छूट की सीमा बढ़ाई जाए और दोहरे कराधान को समाप्त करने के लिए मजबूत द्विपक्षीय संधियां की जाएं। 120 दिन की सीमा वापस 240 दिन की की जाए, जिससे एनआरआई को राहत मिल सके। विशेष निवेश छूट योजना लाई जाए, जिससे विदेशी निवेश को बढ़ावा मिले।

इसके अलावा भारत में 3 करोड़ से अधिक एनआरआई हैं, लेकिन वे चुनाव में भाग नहीं ले सकते। अभी एनआरआई को वोट डालने के लिए भारत आना पड़ता है, जिससे 99 प्रतिशत एनआरआई वोट नहीं डाल पाते हैं। वर्ष 2018 में लोक सभा में 'प्रॉक्सी वोटिंग' का बिल पास हुआ था, लेकिन सरकार ने इसे लागू नहीं किया। एनआरआई के लिए डिजिटल और पोस्टल वोटिंग की सुविधा लागू की जाए। एनआरआई के लिए भारत में बैंक खाता खोलना अब भी बेहद जटिल प्रक्रिया है। नॉन रेसिडेंट एक्सटर्नल और एनआरओ खातों पर ब्याज दरें बहुत कम हैं। ... (व्यवधान)

श्री दर्शन सिंह चौधरी (होशंगाबाद) : सभापति महोदय, आज मैं आपके माध्यम से देश के यशस्वी प्रधान मंत्री जी को और माननीय गृह मंत्री जी को धन्यवाद देना चाहता हूँ, जिन्होंने आज इस आप्रवासन और विदेशी विधेयक, 2025 को लाने का काम किया है, जिसमें हमारी सुरक्षा, सम्प्रभुता और सशक्त भविष्य सुनिश्चित होगा। यह केवल एक कानून का मसौदा नहीं है, बल्कि यह भारत की संप्रभुता, राष्ट्रीय सुरक्षा और नागरिकों की भलाई से जुड़ा एक ऐतिहासिक कदम है। यह अपने देश को सुरक्षित, समृद्ध और संगठित बनाने का एक संकल्प है। यह एक वचन है कि हम भारत को उस स्थिति में नहीं पहुँचने देंगे, जहाँ हमारी सीमाएँ असुरक्षित हों। हमारी सीमाएँ पाकिस्तान, चीन, नेपाल, भूटान, म्यांमार और

बांग्लादेश जैसे देशों से जुड़ी हुई हैं। हमारी जमीनी सीमाएं 15,106 किलोमीटर लंबी और 7,516 किलोमीटर लंबी समुद्री सीमाएं हैं, लेकिन इन सीमाओं से अवैध घुसपैठ और सुरक्षा संबंधी चुनौतियां, ऐसे बहुत सारे विषय इस बिल को लाने के लिए मजबूर करते हैं। गृह मंत्रालय की वर्ष 2023 की रिपोर्ट के अनुसार भारत में विदेशी नागरिकों की संख्या 20 लाख से अधिक थी, जो कि अवैध रूप से आए थे और अधिकांश पड़ोसी देशों से थे। अकेले असम में अवैध बांग्लादेशी अप्रवासियों की संख्या 10 लाख से अधिक थी। जिससे स्थानीय जनसंख्या संतुलन और संसाधनों पर गहरा प्रभाव पड़ा है। वर्ष 2020 से वर्ष 2024 के बीच भारत में अवैध घुसपैठ की घटनाओं में 40 प्रतिशत की वृद्धि हुई थी और इसलिए भारत में फर्जी दस्तावेजों के आधार पर विशेषकर पश्चिम बंगाल में नौकरी, व्यापार और संपत्ति खरीदने के मामलों में वृद्धि हुई है और हमारी आन्तरिक सुरक्षा को सीधा खतरा पैदा हो गया है। इसलिए अब समय आ गया है कि चाहे अमेरिका हो, ब्रिटेन हो, ऑस्ट्रेलिया हो या जर्मनी हो, ऐसे अनेक देश, इन्होंने जिनको विकसित देश कहा है, कड़े कानून बनाए हैं और इस प्रकार के कानून बनाए हैं तो हम क्यों पीछे रहें? हम क्यों लापरवाह बने? हम उन शहीद जवानों के बलिदान को व्यर्थ क्यों जाने दें, जिन्होंने सीमाओं की रक्षा में अपने प्राणों की आहुति दी है? हम अपने नागरिकों के रोजगार, संसाधन और अधिकारों को अनदेखा नहीं कर सकते हैं।

मैं गृहमंत्री जी को धन्यवाद देना चाहता हूं, जिन्होंने इस बिल को लाकर अवैध अप्रवास पर पूर्ण रोक लगाई है, राष्ट्रीय सुरक्षा को प्राथमिकता दी है, ब्यूरो ऑफ इमिग्रेशन की स्थापना की है, वीजा और पासपोर्ट प्रणाली को सख्त बनाया है, स्थानीय नागरिकों को अधिकार और सुरक्षा देने का काम किया है। इसलिए मैं उनको इस रूप में भी धन्यवाद देता हूं कि हमने तो हमेशा स्वागत किया है। हमने दलाई लामा को भी शरण दी है। हमने पारसियों को भी शरण दी है, लेकिन अच्छे भाव के साथ "आनो भद्राः क्रतवो यन्तु विश्वतः" यह हमारी कहावत चली है, लेकिन जब भी दुष्टों के विनाश की बारी आई है तो

"यदा यदा ही धर्मस्य ग्लानिर्भवति भारत ।

अभ्युत्थानमधर्मस्य तदात्मानम् सृजाम्यहम् ।।"

इसलिए वर्ष 1930 का जो पासपोर्ट एक्ट था, वर्ष 1939 का जो रजिस्ट्रेशन एक्ट था, और वर्ष

1946 को जो फॉरनर एक्ट था, वर्ष 2000 को जो इमिग्रेशन एक्ट था, इन चारों कानूनों को बदलते हुए और एक ऐसा कानून जिससे मेरा देश अब आगे सुरक्षित रहेगा। हमारे गृह मंत्री जी ने कठोर कानून लाया है। इसके लिए मैं गृहमंत्री जी को धन्यवाद देता हूँ। इसमें सजा का प्रावधान है। यदि घुसपैठ की गई है।

“अब तो घर में घुसकर मारा है,
और कब्र तुम्हारी खोदी है,
दिल्ली की गद्दी पर बैठे नेता हमारे मोदी हैं।”

इसलिए घुसपैठ करने वालों को पांच साल की सजा और पांच लाख रुपए का जुर्माना होगा, नकली दस्तावेज वालों को दो सालों से लेकर सात सालों तक की सजा, एक लाख रुपए से लेकर 10 लाख रुपए तक का जुर्माना, वीजा से अधिक रुकने पर तीन साल की सजा और तीन लाख तक का जुर्माना होगा। चाहे विश्वविद्यालय हों, होटल्स हों या अस्पताल हों इसमें संस्थानों की जवाबदेही माननीय गृह मंत्री जी ने तय की है। इसलिए मैं उनको हृदय से धन्यवाद कहता हूँ कि 31 मार्च, 2000 और 1 अप्रैल, 2023 से के बीच 98.40 लाख विदेशी भारत आए। यह हमारी अर्थव्यवस्था के लिए शुभ संकेत है। मैं इस भाव के साथ अपनी बात को समाप्त करता हूँ क्योंकि मैं भारी मन से इस बात को कहता हूँ कि जिन मांओं के बच्चे सीमाओं की रक्षा में लगे हैं, मैं सोचता हूँ कि उन घुसपैठियों के कारण उनको जो दिक्कतें आई हैं, इस बिल के माध्यम से उनको दूर करना बहुत आवश्यक है।

17.18 hrs

(Hon. Speaker in the Chair)

माननीय अध्यक्ष : ये बहुत दिनों से बिल पर बोलने के लिए इंतजार कर रहे थे।

श्री दर्शन सिंह चौधरी : मैं अध्यक्ष महोदय जी को हृदय से धन्यवाद देता हूँ। एक सुरक्षित और सशक्त एवं समृद्ध भारत बनाने की दिशा में किए गए प्रयासों के लिए मैं गृहमंत्री जी का बारंबार धन्यवाद करता हूँ। मैं इस विधेयक का समर्थन करते हुए, विपक्षियों से भी यही अपील करता हूँ कि यह देश हित में है। दिनकर जी कह कर गए हैं :

“समर शेष है नहीं पाप का भागी केवल व्याध,

जो तटस्थ हैं, समय लिखेगा उनका भी इतिहास और उनका भी अपराध।”

इसलिए अपने-आप को अपराध से मुक्त होने के लिए इस विधेयक का समर्थन करिए।

मैं अध्यक्ष जी को धन्यवाद देता हूँ। जय हिंद, जय भारत, गंगा मैया की जय, भगवान बलराम की जय।

माननीय अध्यक्ष : सभी माननीय सदस्यों को पर्याप्त मौका मिला है। आज लिस्ट में कोई नाम बाकी नहीं बचा है। सभी को पर्याप्त मौका मिला है।

... (व्यवधान)

माननीय अध्यक्ष : किनको मौका नहीं मिला?

माननीय गृह मंत्री जी।

श्री अमित शाह : माननीय अध्यक्ष जी, देश की सुरक्षा, देश के अर्थतंत्र को मजबूत करने के लिए, मुनाफा और व्यापार की दृष्टि से देश की शिक्षा प्रणाली को पूरी दुनिया में स्वीकृति देने के लिए, हमारी यूनिवर्सिटियों को वैश्विक बनाने का रास्ता प्रशस्त करने के लिए, इस देश में R&D के लिए एक मजबूत नींव डालने के लिए और इस देश को दुनिया में वर्ष 2047 में सर्वोच्च बनाने के लिए यह बिल बहुत जरूरी है।

महोदय, इस बिल को ठीक तरह से पढ़कर सबने अपनी-अपनी पार्टियों के अनुसार अपना मत व्यक्त किया है। मनीश जी से लेकर कुल 29 सदस्यों ने अपने विचार इस बिल के बारे में रखे हैं। इस बिल को लाने का मुख्य मुद्दा है कि इमीग्रेशन एक प्रकार से आइसोलेटेड मुद्दा नहीं है। देश के कई मुद्दे इसके साथ जुड़े हुए हैं और कई प्रकार के मुद्दे डायरेक्टली नहीं तो इन्डायरेक्टली इसके साथ जुड़ते हैं। हमारे देश की सीमा में कौन आता है, कब आता है, कितनी अवधि के लिए आता है और किस उद्देश्य से आता है, इसे जानने का अधिकार इस देश की सुरक्षा के लिए बहुत जरूरी है। यह कोई नया विचार नहीं है। मैं आगे बताऊंगा कि कई सालों से जो अधिकार अलग-अलग कानूनों में बिखरे-बिखरे पड़े थे, हमने एकत्रित कर कर यहां लाने का प्रयास किया है। इस विधेयक के पास होने के बाद भारत में आने वाले हर विदेशी नागरिक का संपूर्ण, व्यवस्थित, एकीकृत और अप-टू- डेट लेखाजोखा रखने

का काम देश में होगा और मैं यह आश्वान सदन को देना चाहता हूँ।

महोदय, हम इसके माध्यम से देश का विकास भी सुनिश्चित कर पाएंगे। जो लोग हमारे देश को विकसित करने के लिए आते हैं, व्यापार करने के लिए आते हैं, शिक्षा के लिए आते हैं या R&D के लिए आते हैं, मैं सबका स्वागत करता हूँ। देश की सुरक्षा को जो खतरे में डालेंगे, उन पर हमारी कड़ी नजर भी होगी और निगरानी भी होगी। दोनों दृष्टियों से यह बिल एक प्रकार से हमारे सभी उद्देश्यों की परिपूर्ति करने वाला बिल है। यह आज की बात नहीं है, पुरातन काल से हमारे उपनिषदों में 'वसुधैव कुटुम्बकम्' का नारा दिया है। पूरे विश्व में जब लोग कच्चा मांस खाते थे और वस्त्र पहनने का ज्ञान नहीं था, ऐसी अवस्था में दुनिया की कई सभ्यताएं जीती थीं तब हमारे मनीषियों ने उपनिषद में वसुधैव कुटुम्बकम् का कन्सेप्ट लिखा।

महोदय, कई बार लोग सवाल उठाते हैं, ज्यादातर सामने के बेंच पर बैठे लोग कहते हैं कि अंतरराष्ट्रीय कन्वेंशन के हम सिग्नेटरी क्यों नहीं हैं? मैं आज इस बात का जवाब देना चाहता हूँ कि अंतरराष्ट्रीय कन्वेंशन को भारत में सिग्नेटरी होने की जरूरत क्यों नहीं है, क्योंकि भारत का ट्रैक रिकॉर्ड प्रवासियों के बारे में 5000 सालों से स्पॉटलेस रहा है इसलिए कोई पृथक शरणार्थी नीति की आवश्यकता नहीं थी। हमारी कई परंपराओं में, कई कानूनों में और कई प्रावधानों में इसका जिक्र किया गया है। इस नीति की जरूरत उनको पड़ती है, एक प्रकार से भौगोलिक सीमा से जिन देशों की रचना हुई है। हम तो जियो-कल्चर देश हैं। भू-सांस्कृतिक देश हैं। हम जियो-पोलिटिकल देश नहीं हैं। हमारी सीमाएं हमारी संस्कृति ने बनाई हैं और कई देशों तक इसको विस्तृत करने का काम हमारे पुरखों ने किया है। भारत का शरणार्थियों के प्रति एक इतिहास रहा है। पर्शिया से आक्रान्ताओं ने भगा दिया, पारसी दुनिया में कहीं नहीं गए, भारत में आए और आज सुरक्षित रह रहे हैं। दुनिया की सबसे माइक्रो माइनोरिटी अगर विश्व में किसी देश में सम्मान के साथ रहती है तो मेरे भारत में रहती है। अगर इजरायल से भी यहूदी भागे तो भारत में आकर रहे। अभी मोदी जी के कालखंड में भी आस-पास के देशों से 6 प्रताड़ित समुदायों के नागरिकों को भी CAA लागू करके शरण देने का काम भारतीय जनता पार्टी ने किया है।

भारत ने सदा ही मानवता के प्रति अपने कर्तव्यों का निर्वहन किया है। इसमें हमें कभी कोई

कानून की जरूरत नहीं पड़ी। हमारी यही परंपरा है, संस्कृति है, इन्होंने ही हमें वसुधैव कुटुम्बकम् का मंत्र भी सिखाया, संस्कार भी दिया। दुनिया भर में, सभी देशों में भारत से बाहर गए हुए प्रवासी और भारत में आए हुए प्रवासियों का दुनिया को समृद्ध करने में कंट्रीब्यूशन का जो रिकॉर्ड है, शायद ही कोई देश का हो।

मान्यवर, ह्वेनसांग आए। हर्षवर्धन के शासन काल में आए। बौद्ध धर्म और भारतीय संस्कृति का अभ्यास करके उसे चीन तक ले गए। 13वीं शताब्दी में मार्को पोलो आए। व्यापार और संस्कृति का अध्ययन करके पूरे यूरोप को समृद्ध करने का काम किया। 14वीं शताब्दी में इब्नबतूता आये। दिल्ली के न्यायाधीश बने। निकोलो डे कोंटी आये, जिन्होंने 15वीं शताब्दी में विजय नगर साम्राज्य का अध्ययन किया और विजय नगर साम्राज्य की भव्यता को दुनिया भर में पहुंचाने का काम किया। 15वीं शताब्दी में अब्दुर रज्जाक आये। उन्होंने कालीकट की भव्यता और समृद्धि का वर्णन किया। अथानासियस आये। उन्होंने 15वीं शताब्दी में हमारी सामाजिक प्रथाओं की उच्चता को दुनिया में प्रस्थापित किया। दुआर्ते बारबोसा आये। उन्होंने 15वीं और 16वीं शताब्दी में भारतीय समाज की जाति व्यवस्था का आकलन करके, समाज को वह कैसे ताकत देती है, इसके बारे में पूरी दुनिया को परिचय कराया। 17वीं शताब्दी में फ्रांस्वा बर्नियर आये, जिन्होंने मुगल साम्राज्य का वर्णन करके पूरी दुनिया में यह संदेश दिया। इसी प्रकार से भारत से गये हुए प्रवासियों ने भी दुनिया भर को समृद्ध करने का काम किया है। बुद्धघोष यहां से चीन गए और पाली ग्रंथों का अनुवाद किया। थेरवाद बौद्ध धर्म का प्रचार किया। बोधिधर्म ने भिक्षु मार्शल आर्ट का पूरे चीन में प्रसार किया। शाओलिन कुंग फू का मूल व्यक्ति हमारे तमिलनाडु का बोधिधर्म है।

मान्यवर, महात्मा गांधी प्रवासी बनकर ही अफ्रीका में गए। वे पूरे देश का संदेश लेकर गए। दुनिया भर में कहा जाता था कि जिस साम्राज्य का कभी सूर्य अस्त नहीं होता था, उस साम्राज्य को अफ्रीका की धरती पर घुटने टिकाने का काम महात्मा गांधी ने किया। लाला हरदयाल गये। उन्होंने गदर पार्टी की स्थापना की। वीएस नायपॉल गये, उन्होंने नोबल पुरस्कार जीता। डॉ. द्वारकानाथ कोटनीस गये। उन्होंने चीन के युद्ध के दौरान चिकित्सा के लिए महान काम किया। हमारे यहां से सुन्दर पिचाई,

सत्य नडेला, ऋषि सुनक, कमला हैरिस, डॉ. हरगोविंद खुराना, कल्पना चावला, सुनीता विलियम्स, जुबिन मेहता आदि ढेर सारे लोगों ने प्रवासी के रूप में जाकर वहीं की संस्कृति में रच-बस कर दुनिया के अनेक फील्ड के अंदर भारत की समृद्ध विरासत को पहुंचाने का काम किया। आज दुनिया भर के देशों में बौद्ध धर्म है, तो भारत से गये हुए प्रवासियों के कारण ही है। सम्राट अशोक के पुत्र महेन्द्र और पुत्री संघमित्रा जब श्रीलंका गये, तो वहाँ पर उन्होंने बौद्ध धर्म का प्रचार किया। इसीलिए आज श्रीलंका के साथ हमारे सांस्कृतिक रिश्ते हैं।

मान्यवर, हमारा डायस्पोरा 146 देशों में फैला हुआ है। अगर कोई विश्व का सबसे बड़ा डायस्पोरा है, तो वह भारत का है। दादा कहते थे कि जो देश समृद्ध होता है, उसकी ओर दुनिया भर से लोग आते हैं, गरीबी की ओर से समृद्धि की ओर आते हैं। दादा, ये सारे लोग जब यहाँ से गये, तब भारत पूरे विश्व की जीडीपी पर 60 प्रतिशत का कब्जा रखता था, यहाँ से तब गये थे।

प्रवासियों के भ्रमण का देशों की आर्थिक मजबूती के साथ लेना-देना नहीं है। वे कंट्रीब्यूट करना चाहते हैं, पूरे विश्व की संस्कृति को, पूरे विश्व की शिक्षा को, पूरे विश्व के विज्ञान को, इसलिए वे गये हैं। आज हमारे देश के लगभग 1 करोड़ 72 लाख NRIs हैं। इतना बड़ा डायस्पोरा और किसी देश का नहीं है। उन सबके सुचारु रूप से आने-जाने और उनकी सारी चिन्ताओं के निराकरण के लिए मैं आज यह बिल लेकर आया हूँ।

मान्यवर, हम सब जानते हैं कि विश्व छोटा हो गया है। इन 10 वर्षों में, हमारा अर्थतंत्र 11वें नम्बर से 5वें नम्बर पर पहुँचा है। पूरी दुनिया की अर्थतंत्रों की सूची में भारत एक 'ब्राइट स्पॉट' बनकर उभरा है। भारत मैन्यूफैक्चरिंग का हब बनने जा रहा है। इस वक्त, विश्व भर के लोगों का हमारे यहाँ आना बहुत ही स्वाभाविक है।

हमारी इमिग्रेशन का स्केल और साइज़ दोनों ही बहुत बढ़ा है। इसके साथ-साथ, शरण लेने की जगह के रूप में अपने निहित स्वार्थ को पूरा करने वाले और देश को असुरक्षित करने वालों की संख्या भी बहुत बढ़ी है। अगर इन दोनों को संतुलित करना है, जो यहाँ सुचारु रूप से, अपने देश के कानून के हिसाब से, भारत की व्यवस्था में कंट्रीब्यूट करने के लिए आते हैं, व्यापार के लिए, शिक्षा के लिए और

R&D के लिए आते हैं, लीगल सिस्टम को मजबूत करने के लिए आते हैं, तो उन सभी का स्वागत है। मगर मैं उतनी ही दृढ़ता से कहना चाहता हूँ कि चाहे रोहिंग्या हों या बंगलादेशी हों, अगर यहाँ अशांति फैलाने के लिए आते हैं, तो बड़ी कठोरता के साथ उनके साथ व्यवहार किया जाएगा। इसलिए इस नीति में उदारता के साथ-साथ कठोरता की भी आवश्यकता है। हृदय में करुणा, संवेदना और देश के खतरों के प्रति सजगता दोनों को एक साथ रखकर यह नीति बनायी गयी है। इसलिए आज मैं आपके सामने इस दृढ़ प्रवासन नीति को लेकर उपस्थित हुआ हूँ।

मान्यवर, हम सब जानते हैं कि नरेन्द्र मोदी जी के दो बड़े संकल्प हैं, जो केवल भारतीय जनता पार्टी के नहीं, केवल एनडीए के नहीं, बल्कि वे देश की 130 करोड़ जनता के संकल्प बने हैं। पहला संकल्प है- वर्ष 2027 तक विश्व की तीसरी सबसे बड़ी अर्थव्यवस्था बनना। दूसरा संकल्प है- वर्ष 2047 तक पूर्ण विकसित राष्ट्र बनना।

मान्यवर, मैं मानता हूँ कि दोनों ही लक्ष्यों की पूर्ति के लिए सरल, सुदृढ़ और समसामयिक कानून की व्यवस्था अनिवार्य है। इसीलिए इन दस सालों में, ढेर सारे ऐतिहासिक कानून इस सदन में आए। तीन नये आपराधिक कानूनों को इस सदन ने पारित किया, सीएए के कानून को पारित किया। हमने 39 हजार कम्प्लाइंस को खत्म करके 'ईज ऑफ डूइंग' बिज़नेस की वृद्धि के कानून को पारित किया। आईबीसी कोड, 2016 और बैंक मर्जर के माध्यम से, एनपीए को समाप्त किया। वर्ष 2017 में, इतने बड़े देश के 32 बिक्री करों को समाहित करके एक जीएसटी को रोलआउट करने में हमारी सरकार को सफलता मिली। यूएपीए कानून और एनआईए एक्ट में संशोधन किया।

मान्यवर, जो हमारे संविधान निर्माताओं का स्वप्न था, इस देश में 'एक विधान, एक निशान और एक प्रधान' हो, धारा 370 को भी इसी सदन ने निरस्त करने का काम किया। ... (व्यवधान) इन दस सालों के अंदर हर क्षेत्र के हर कानून को हमने मजबूत करने का काम किया है। आज मैं जब यहां आया हूँ, जब इस बिल को लेकर आया हूँ, इस बिल से हमारे देश को तीसरे नंबर का अर्थ तंत्र बनाने का स्वप्न भी पूरा होने वाला है। नई शिक्षा नीति में हमारी यूनिवर्सिटीज़ को ग्लोबल यूनिवर्सिटी बनाने का स्वप्न भी इससे पूरा होने वाला है। अनुसंधान के क्षेत्र में R&D करने वाले सारे लोगों को यहां उदार मन के

साथ, विश्वसनीयता के साथ काम करने का भी एक अच्छा माहौल मिलने वाला है।

इस देश को विश्व भर में खेलों का एक उत्कृष्ट केन्द्र बनाने का स्वप्न भी पूरा होने वाला है। यहां पर मीडिएशन और आर्बिट्रेशन का अंतर्राष्ट्रीय केन्द्र भी बनने वाला है। इनफ्रास्ट्रक्चर के लिए भी ढेर सारे क्षेत्रों में यहां अनुसंधान की शुरुआत होगी। इसके लिए यह बिल एक प्रकार से बहुत अच्छा माहौल पूरा करेगा।

मान्यवर, ऐसा नहीं है कि अभी कोई व्यवस्था नहीं है। अभी चार अधिनियमों में यह पूरी व्यवस्था छुटपुट-छुटपुट बंटी हुई है। चार अधिनियमों में कई सारी व्यवस्थाओं की ओवरलैपिंग भी है और चार अधिनियम होने के बावजूद भी कई सारे छिद्र रह चुके हैं। यह एक ही विधेयक, इन चारों अधिनियमों को निरस्त करके एक कानून आएगा, जो सारे छिद्रों को भरने का काम भी करेगा और जो रिपीटिशन है, उसको भी समाप्त कर देगा। ... (व्यवधान) हमारा जो लक्ष्य है, वर्ष 2047 तक 'विकसित भारत' बनाने का जो लक्ष्य है, दुनिया में हर क्षेत्र में सर्वप्रथम बनने का लक्ष्य, उस लक्ष्य की पूर्ति में यह आगे जाएगा। ... (व्यवधान)

मान्यवर, वर्ष 2047 के हमारे लक्ष्य के अंदर एक सशक्त आप्रवासन नीति का बहुत बड़ा महत्व है। यह जो विधेयक है, "आप्रवास और विदेशियों विषयक विधेयक, 2025", यह हमारी प्रणाली को सिंप्लिफाई करेगा, स्ट्रीमलाइन भी करेगा, सिस्टेमेटिक बनाएगा और सुरक्षित, मतलब सिक्योर भी करेगा। इसके साथ-साथ यह ट्रांसपेरेंट भी बनेगा, टेक-ड्रिवन भी बनेगा, टाइम-बाउंड भी बनेगा और विश्वसनीय, ट्रस्टवर्दी भी बनेगा। इन सारे तत्वों पर तीन साल के गहन विचार के बाद गृह मंत्रालय में इस विधेयक को डिज़ाइन किया गया है। ... (व्यवधान) इसका फौरी तौर से, राजीनति कारणों से विरोध नहीं करना चाहिए। ... (व्यवधान)

मान्यवर, इसमें भारत में आने वाले यात्रियों का डेटाबेस तो ऑटोमैटिकली बन ही जाएगा, भारत के टूरिज़्म पोटेंशियल और टूरिज़्म के क्षेत्र में बहुत बड़ी वृद्धि होगी। अनेक तरह के टूरिज़्म, जैसे मेडिकल टूरिज़्म, ईको टूरिज़्म, हैरिटेज टूरिज़्म, बिजनेस टूरिज़्म, हॉस्पिटैलिटी सैक्टर और भारत की ग्लोबल ब्रांडिंग बढ़ाने में यह बिल बहुत महत्वपूर्ण भूमिका निभाएगा, इसका मुझे विश्वास है। निवेश और रोजगार

के क्षेत्र में भी इससे बहुत फायदा होगा, GDP को बढ़ाने में भी बहुत फायदा होगा।

मान्यवर, आजादी के 75 सालों के बाद आज भारत की सॉफ्ट पावर ने पूरी दुनिया में डंका बजाने का काम किया है। ... (व्यवधान) वह गति और भी तेज होगी। ... (व्यवधान) जब मैं सॉफ्ट पावर की बात करता हूँ, तब हमारा योग, हमारे उपनिषद, हमारे वेद, हमारा आयुर्वेद और हमारी ऑर्गेनिक खेती के सिस्टम को आज पूरी दुनिया आशा की नजरों के साथ देख रही है। रोगों का दमन करने की जगह रोग न हो, ऐसा मानव शरीर बनाना, हमारा बहुत पुराना विचार था, जो आज पूरी दुनिया को आकर्षक लगता है कि रोग होने के बाद उसका दमन करने की जगह रोग को आने ही न दें, इस प्रकार की जीवन पद्धति का विकास करेगा।

सुरक्षा के दृष्टिकोण से विदेशों से ड्रग कार्टल, घुसपैठियों का कार्टल और हथियारों का और एक प्रकार से देश के अर्थ तंत्र को खोखला करने वाले, हवाला व्यापार करने वाले, इन सभी को इसके अंदर हम समाप्त करने की भी व्यवस्था एक प्रकार से करेंगे।

मान्यवर, जब मैं यह विधेयक लेकर आया हूँ तब मैं इस महान सदन को बताना चाहता हूँ कि जिन चार विधेयकों को यह रिप्लेस करेगा, उसके पासपोर्ट एक्ट में यात्रा दस्तावेजों की, पासपोर्ट और वीजा की जो आवश्यकता है, इसको पुख्ता करेगा। विदेशियों का पंजीकरण अधिनियम 1939, उसको भी और पुख्ता करेगा। विदेशी अधिनियम 1946, अवैध रूप से रह रहे विदेशियों को प्रतिबंधित करने का केन्द्र में रखकर इस कानून के अंदर बदलाव किया गया है। कुछ विशेष रोजगार के क्षेत्र में या विशेष गतिविधियों में भारत को भागीदार बनाने की दृष्टि से जो आते हैं, उनके लिए भी व्यवस्था की है। कानूनी प्रावधानों के साथ-साथ उल्लंघन पर दंडात्मक कार्यवाही भी हमने इसके अंदर समाहित की है और अप्रवास अधिनियम 2000, इसमें विदेशियों को लाने में वाहकों की जिम्मेदारी बिल को भी, हमने इसमें थोड़ा परिवर्तन करके पुनर्स्थापन किया है।

मान्यवर, ये तीनों बिल, 1920, 1939 और 1946, ये देश आजाद होने के पहले ब्रिटेन की पार्लियामेंट में बने थे। आज हमारी पूरी आप्रवासन नीति नये भारत की नयी पार्लियामेंट के अंदर बनने जा रही है। यह एक ऐतिहासिक बात है। हमारे देश की इतनी महत्वपूर्ण नीति, जो देश की सुरक्षा भी

सुनिश्चित करती है, व्यापार भी सुनिश्चित करती है, विकास भी सुनिश्चित करती है, वह विदेश की पार्लियामेंट में बनी थी और विदेश के सांसदों ने इस पर हमारे भले की चिंता की थी। आज कम से कम 29 सांसदों ने इस पर अपने कमेंट्स दिए हैं, उनमें से एक भी विदेशी नहीं है और पार्लियामेंट भी हमारी है। यह हमारे लिए गौरव की बात है।

मान्यवर, प्रथम और द्वितीय विश्व युद्ध की आपाधापी में यह बनाया गया था और अंग्रेज सरकार के हितों की रक्षा के लिए बनाया गया था। यह एक विकसित भारत की दौड़ शुरू होने के बाद अमृतकाल के प्रथम चरण में बनाया गया है और भारत के हितों के लिए इसको बनाया गया है। इन चारों नियमों में अंतर्निहित निरंतरता और उद्देश्यों की समानता के साथ ढेर सारे ओवरलैपिंग थे, इनको हमने कम किया है। एजेंसियों के बीच में समन्वय की कमी को भी समाप्त किया है। डेटा प्रबन्धन और सत्यापन, दोनों की जटिलता को भी हमने समाप्त कर दिया है। दस्तावेजीकरण की दोहरी प्रक्रिया को भी हमने समाप्त कर दिया है। कानूनों के बीच में जो विरोधाभासी प्रावधान थे, जो एक कानून में ठीक थे, दूसरे कानून में ठीक नहीं थे, उन्हें समाप्त करके अधिकारों के क्षेत्र की स्पष्टता भी हमने कर दी है। यात्रियों और अधिकारियों के लीगल कंप्यूजन को एक साथ, एक ही बिल चारों कानूनों के लीगल कंप्यूजन को समाप्त कर देगा। एक ही अपराध के कई दंड कई जगह पर अलग-अलग कानून में थे, इसको भी स्ट्रीमलाइन करके एक ही कानून में लाया गया है।

मान्यवर, यह व्यापक कानून अनुपालन के बोझ को भी बहुत हल्का करेगा। मैं इस बिल के मुख्य प्रावधानों पर बात करना चाहता हूँ। भारत में प्रवेश, ठहरने और बाहर जाने के लिए वैध यात्रा दस्तावेजों की अनिवार्यता की आवश्यकता हमने यहाँ पर ठीक कर दी है। आप्रवासन ब्यूरो का गठन हुआ है। भारत में प्रवेश और ठहरने की अनिवार्यता, आवश्यकता का उल्लंघन करने वाले किसी भी व्यक्ति को गिरफ्तार करने की शक्तियाँ भी इस कानून के अंदर हमने दी हैं। भारत से किसी विदेशी को हटाने की भी शक्तियाँ दी हैं। आवास, विश्वविद्यालयों, शैक्षणिक संस्थानों, अस्पतालों, नर्सिंग होम आदि के नियामकों द्वारा, अगर कोई विदेशी वहाँ पढ़ता है, अस्पताल में दाखिल होता है तो इसकी सूचना ऑनलाइन ही देनी है। जब आप केस बना रहे हो, तो ऑनलाइन सूचना देने में क्या आपत्ति है? कोई

कहां रह रहा है, इसका ट्रैक तो रहना चाहिए। विदेशियों को भारत में लाने वाले वाहकों की बाध्यता को भी यहां स्पष्ट कर दिया गया है और उल्लंघन के लिए दंडात्मक प्रावधान भी किए गए हैं। कुछ अपराधों को कम्पाउंडिंग करके सरल भी बनाया गया है। एक प्रकार से आज के समय के अनुकूल प्रावधान बनाने का खुले मन के साथ यहां काम किया गया है।

मान्यवर, जो प्रावधान हटाए गए, विशेषकर 'राष्ट्र मंडल देशों' की जगह 'निर्दिष्ट देश' रखा है। किसी भी देश के नागरिक के रूप में इसको निर्दिष्ट किया जा सकता है, यह धारा-33 में लेकर आए हैं। पासपोर्ट अधिनियम 1920 में एक से अधिक बार उल्लंघन पर दोहरी सजा थी। अब इसे हमने बदला है और विधेयक में विभिन्न अपराधों के लिए बढ़े हुए वित्तीय दंड और कम्पाउंडिंग का प्रावधान भी हमने किया है। आप्रवास और विदेशियों विषयक विधेयक में मौजूदा कानूनों का एकीकरण और सरलीकरण किया है और उसे बहुत स्टडी के बाद समेकित, संक्षिप्त, सरल और ठोस बनाने का काम किया है। चार कानूनों में कुल मिलाकर 45 धाराएं थीं, अब विधेयक में 36 धाराएं रहेंगी, जिनमें से 26 पुरानी धाराएं हैं और 10 नई धाराएं हैं। इन 36 धाराओं के अंदर ही हमारा प्रवासन का पूरा लेखा-जोखा दिया जाएगा।

मान्यवर, मैं जब सदस्यों के जवाब दूंगा, तब बहुत सारी धाराओं के बारे में बताया जाएगा। मैं इसमें विशेष नहीं कहना चाहता हूं लेकिन कुछ जरूर बताना चाहता हूं। धारा-3 में प्रवेश निषेध का प्रावधान है, कुछ सदस्यों ने इसका विरोध भी किया। राष्ट्रीय सुरक्षा या सार्वजनिक स्वास्थ्य के लिए खतरा पाया जाएगा, तो उसे प्रवेश की अनुमति नहीं दी जाएगी। यह देश धर्मशाला नहीं है कि जो चाहे जिस उद्देश्य से चाहे यहां आकर रह जाएगा। ऐसा नहीं होगा। कानूनी तरीके से देश के अंदर, अपने देश और हमारे देश को समृद्ध करने के लिए यदि कोई आता है तो उसका स्वागत है, लेकिन सुरक्षा के लिए खतरा है तो उसे रोकने का प्रावधान करने का हमारी संसद का अधिकार भी है। इसके साथ अब तक जो काली सूची एजेंसियां बनाती थीं, इसकी कानूनी वैधता कुछ नहीं थी। अब इस ब्लैक लिस्ट को वैधानिक समर्थन देने का काम यहां हुआ है। धारा-4 में केंद्र सरकार भारत में प्रवेश के निर्दिष्ट बिंदुओं या बंदरगाहों को अधिसूचित करती है। किसी भी विदेशी नागरिक को भारत में आना है तो वह तय करना ही पड़ेगा। हम इसे नोटीफाई करेंगे। इतनी बड़ी, लम्बी समुद्री और भू-सीमा के अंदर कोई कहीं से भी

आ जाएगा, तो उसे रोकने का कोई प्रावधान नहीं था क्योंकि कुछ लोग मानते हैं कि रोकने की जरूरत ही नहीं है, मगर देश ऐसे नहीं चल सकता है। देश की सुरक्षा को खतरा है, देश के अर्थ तंत्र को नुकसान करने वालों से भी देश को खतरा है और ड्रग्स और हथियार लेकर आने वालों को भी रोकना पड़ेगा। निर्दिष्ट किए गए बिंदुओं के बंदरगाह और विमानगाहों के अलावा कहीं से भी अगर कोई आएगा, तो उसे, चाहे भूमि सीमा हो, दरियाई सीमा हो या वायु सीमा हो, यदि कोई अधिसूचना के बिना आएगा तो वह गैरकानूनी माना जाएगा। ब्यूरो ऑफ इमिग्रेशन की व्याख्या धारा-5 में की गई है। धारा-6 में विदेशियों के पंजीकरण की बात की गई है। धारा-9 में विश्वविद्यालयों, शैक्षणिक संस्थानों और अस्पतालों की जिम्मेदारी धारा-9 और 10 में तय की गई है। धारा-11 में संरक्षित या प्रतिबंधित क्षेत्र के निषिद्ध स्थानों का दौरा भी रोका गया है। अभी कोई सदस्य कह रहे थे कि 'उसे क्यों रोकना चाहिए।' हमारी सीमा पर कुछ संवेदनशील स्थान हैं। वे दुनिया भर के लिए खुले नहीं छोड़ सकते हैं। हमारी सेना के इंस्टालेशन हैं, वे दुनिया भर के लिए खुले नहीं छोड़ सकते हैं और यह आज की ही बात नहीं है, जब आप सरकार में थे, तब का है। मगर वह गैर कानूनी तरीके से होता था, अब हमने उसे कानूनी बनाया है क्योंकि हमारे में उसे रोकने की हिम्मत है।

मान्यवर, धारा-18 में जुर्माने का भुगतान करने के लिए वाहक का दायित्व तय किया गया है। धारा-25 में अपराधों का कम्पाउंडिंग किया गया है और धारा-23 और 24 में इस अधिनियम के अन्य उपबंधों के उल्लंघन के लिए जुर्माना और जेल की व्यवस्था इसके अंदर की गई है।

मान्यवर, धारा 30 में नियम बनाने की शक्ति भारत सरकार को दी गयी है। धारा 15 में 'राष्ट्रीयता का निर्धारण' शीर्षक हटाने का काम हमने किया है। धारा 7 में हमने बायोमेट्रिक्स जानकारी लेने को कानूनी बनाया है और एक प्रकार से पूरी व्यवस्था को वैज्ञानिक तरीके से एक कानून में बांधने का काम किया है।

मान्यवर, वीजा की प्रक्रिया बहुत पुरानी है। हम जो यह सुधार लेकर आए हैं, वह कोई नया नहीं है। वर्ष 2010 में 5 देशों के नागरिकों को पर्यटन वीजा ऑनलाइन देने की शुरुआत हुई। वर्ष 2010 से 2014 के बीच में इसमें 7 देशों को बढ़ाया गया। अब हमने यह सुविधा 169 देशों को दे दी है कि आप

आइए, आपका स्वागत है, आप टूरिज्म बढ़ाइए। मगर, रजिस्ट्रेशन तो करना पड़ेगा न कि वे विदेश से इस देश में इतने समय के लिए आए हैं। कोई यहां हमेशा के लिए नहीं रह सकता है, इस देश का नागरिक नहीं बन सकता है। इसको रोकना पड़ेगा। आपके समय में सिर्फ 10 देशों तक यह सुविधा थी, उसको हमने 169 देशों तक पहुंचाने का काम किया है।

मान्यवर, 31 नामित अन्तरराष्ट्रीय हवाई अड्डे और 6 प्रमुख बन्दरगाहों पर हमने ई-वीज़ा देने का काम किया है। वर्ष 2023 में हमने 'आयुष वीज़ा' की नई श्रेणी भी शुरू की है। अब ई-वीज़ा की सुविधा 9 उप श्रेणियों के लिए की जाएगी। ई-पर्यटन वीज़ा, ई-व्यापार वीज़ा, ई-चिकित्सा वीज़ा, ई-चिकित्सा परिचारक वीज़ा, ई-आयुष वीज़ा, ई-परिचारक वीज़ा, ई-छात्र वीज़ा, और ई-छात्र आश्रित वीज़ा - इन सारी श्रेणियों में ई-वीज़ा का प्रोविजन करके हमने विदेशियों को यहां आने में सरलता की है।

मान्यवर, जो लोग कहना चाहते हैं कि हम रोकना चाहते हैं तो हम उन्हीं को रोकना चाहते हैं, जिनके उद्देश्य ठीक नहीं हैं। ये कहते हैं कि इसे कौन तय करेगा, तो जो सरकार होगी, वह तय करेगी। हमारी सरकार है तो हम तय करेंगे। 'कौन तय करेगा' का क्या मतलब है? भारत सरकार तय करेगी। कौन तय कर सकता है? क्या इसे कोई विदेश की सरकार तय करेगी? आपका क्या विचार है? इसे कौन तय करेगा? भारत सरकार तय करेगी। चूंकि हम भारत सरकार में हैं, तो हम तय करेंगे।

मान्यवर, आयुष वीज़ा की श्रेणियों की भी संख्या बढ़ायी है। अवैध प्रवासियों और ओवरस्टे की निगरानी के लिए अप्रवास वीज़ा और विदेशी पंजीकरण की ट्रैकिंग का एक सिस्टम - आई.वी.एफ.आर.टी. - को भी अब कानूनी आधार देने का काम किया है।

मान्यवर, सभी आप्रवासन पोस्ट्स पर भारतीय मिशन, एफ.आर.आर.ओ. और एफ.आर.ओ. को एण्ड-टू-एण्ड एकीकृत सिस्टम से जोड़ने का हमने पूरा कर दिया है। देश भर के 750 से ज्यादा जिलों में जिला पुलिस मॉड्यूल (डी.पी.एम.) भी हमने शुरू कर दिया है, जो फॉरेनर्स आईडेंटिफिकेशन पोर्टल के नाम से जाना जाता है। हम कई प्रकार की आप्रवासन चौकियों के आधुनिकीकरण के लिए भी योजना लाए हैं। अब उसकी संख्या बढ़ कर 114 हो गयी है। एक ज़माने में इसमें चार से पाँच मिनट का समय लगता था, वहीं अब डेढ़ से दो मिनट का समय लगता है। 'फास्ट ट्रैक आप्रवासन - विश्वसनीय

यात्री कार्यक्रम' (एफ.टी.आई. - टी.टी.पी.) को 8 प्रमुख हवाई अड्डों पर लागू किया है। अगर आप घर से फॉर्म भर कर आते हैं तो इसमें बस 30 सेकण्ड्स का समय लगता है।

इन्होंने कहा कि इससे प्रवासियों की संख्या कम होगी। वर्ष 2014 में आप्रवासन चौकियां 83 थीं, अब ये 114 हैं। हमने इसे 37 प्रतिशत बढ़ाया है। पहले आई.सी.पी. काउंटर्स 743 थे, आज ये 2278 हैं। ये 206 प्रतिशत बढ़े हैं। कांग्रेस के शासन काल में वर्ष 2014 में भारत में आने वाले व्यक्ति 2 करोड़ 49 लाख थे और इन दस सालों में, वर्ष 2024 के अन्त तक 4 करोड़ लोग भारत में आए हैं। भारत से बाहर जाने वाले व्यक्ति उस समय 2 करोड़ 59 लाख थे और अब 4 करोड़ 11 लाख लोग बाहर गए हैं। अगर इनका टोटल करें तो 5 करोड़ 8 लाख आवाजाही थी और अब यह 8 करोड़ 12 लाख की है। इसमें 59 प्रतिशत की वृद्धि हुई है। यह किसी भी एक दशक में सबसे बड़ी वृद्धि है। सबसे बड़ी ही नहीं, अगर सभी दशकों का हिसाब-किताब करते हैं तो बहुत बड़ी वृद्धि, 59 पर्सेंट से ज्यादा की वृद्धि एक ही दशक में हुई है और ये हमें कह रहे हैं कि इससे कम होगा। मान्यवर, हम कम करना नहीं चाहते हैं, मगर जिनके उद्देश्य ठीक नहीं हैं, उनको तो जरूर रोकना पड़ेगा, क्योंकि देश की सुरक्षा के साथ यह जुड़ा हुआ है।

मान्यवर, मनीश तिवारी जी ने प्रश्न उठाया कि धारा 3(1) का दूसरा प्रावधान आप्रवासन अधिकारी के निर्णय के विरुद्ध अपील तंत्र प्रदान करने में विफल रहता है। मान्यवर, पहले से ही हमारे कानूनों में विदेशी नागरिकों को प्रवेश से वंचित रखने का अधिकार अधिकारियों के पास ही था। वीजा धारक को देश में किसी एक निश्चित बिंदु तक जाने देने का अधिकार भी अधिकारियों के पास ही था। किसी विदेशी को प्रवेश से वंचित करने का अधिकार भी, मनमानी करेगा, उनका डर है, मगर ऐसा होगा नहीं, क्योंकि इसको रोकने से पहले कई प्रकार की एजेंसियों की इनपुट के आधार पर ही रोका जा सकता है। पहले ऐसी कोई प्रथा नहीं थी। वर्ष 2014 तक नहीं थी। हमने वर्ष 2014 के बाद आ कर वर्ष 2019 में एक प्रथा बनाई है कि किसी को भी रोकना है तो यह 24 बिंदु का 360 डिग्री जाँच कर के ही रोका जा सकता है। उसको हमने इतने खुले अधिकार नहीं दिए हैं।

मान्यवर, एक सदस्य ने कह दिया कि कांस्टेबल स्तर का अधिकारी यह निर्णय करेगा। मैं

सदस्यों को कहना चाहता हूँ कि इस देश में फांसी की सजा वाले क्रिमिनल कानून का इनवेस्टिगेशन भी एक हेड कांस्टेबल ही करता है, मगर एक नियम के तहत करता है। उस पर सुपरवाइज़री अथॉरिटी है, उसके ऊपर कोर्ट है, उसके ऊपर हाई कोर्ट है, उसके ऊपर सुप्रीम कोर्ट है। मान्यवर, तब तो फिर हम सबको भी क्या अधिकार प्राप्त है? संविधान बना, संविधान ने संसद सदस्य की व्याख्या की, हम चुनाव लड़े, जीत कर आए, कोई मंत्री बना, कोई विपक्ष का नेता बना। मान्यवर, हम भी तो एक नागरिक हैं। इस प्रकार से सवाल कैसे उठाए जा सकते हैं? यह व्यवस्था कानून के तहत है। किसी को कानून को हाथ में लेने का अधिकार नहीं है। मान्यवर, ये अपील की बात करते हैं, न अमेरिका में है, न इंग्लैंड में है, न जर्मनी में है, न फ्रांस में है, कहीं पर अपील का अधिकार नहीं है। कैसी अपील? कोर्ट में जाइए? देश की सुरक्षा का जहां सवाल होता है और सारी एजेंसियों के परामर्श के बाद अगर किसी को रोकते हो और इसमें आपत्ति है तो कोर्ट ही एकमात्र शरण होता है, इसकी कोई अपील हो नहीं सकती है। मैं मानता हूँ कि इसमें संविधान प्रदत्त अधिकारों का कहीं पर भी उल्लंघन नहीं होता है।

मान्यवर, इन्होंने कहा कि डैमेज पासपोर्ट का विवरण नहीं है। मनीश जी, आप इतने बड़े लॉयर हो, यह विवरण रूल्स में बनता है, क्योंकि डैमेज पासपोर्ट की व्याख्या अलग-अलग घटनाओं के कारण निरंतर बदलती रहती है। एक प्रकार से पहले जैसे पानी में डूब कर पासपोर्ट खराब हो गया, ये सारी घटनाएं जैसे ही होती हैं, तो रूल्स बदले जा सकते हैं, एक्ट नहीं बदला जाता है। इसलिए हमने सैक्शन 30 में रूल्स बनाने के अधिकार दिए हैं। क्लॉज़ 33 कुछ विदेशियों पर लागू होता है, कुछ विदेशियों पर लागू नहीं होता है। जो भारत के भले के लिए आता है, उस पर लागू नहीं होगा और जिनसे भारत की सुरक्षा को खतरा है, उन पर लागू होगा, यह बड़ी सरल बात है। इसमें क्यों आश्चर्य होता है, यह मेरी समझ में नहीं आता है।

मान्यवर, सुधाकर सिंह जी ने भी इसी प्रकार के कुछ मुद्दे उठाए, विश्वविद्यालयों और अस्पतालों पर बड़ा बोझ आ जाएगा। मैं कहना चाहता हूँ कि कोई बोझ नहीं आएगा। आज कोई विश्वविद्यालय ऐसा नहीं है, जिसको ऑनलाइन इनफॉर्मेशन देने में तकलीफ हो। बिल भी ऑनलाइन बनता है, फीस भी ऑनलाइन स्वीकार की जा सकती है, तो क्या एक रिपोर्ट ऑनलाइन नहीं भेज सकते हैं कि मेरे विद्यालय

में इतने विदेशी लोग पढ़ाते हैं, इतने विदेशी लोग पढ़ते हैं। क्या आपत्ति है क्यों छुपाना है? यह जानकारी लेने का अधिकार भारत सरकार का है और यह तो देनी ही चाहिए।

मान्यवर, इसके साथ श्री सुखदेव भगत ने बंगाल की बात कही कि बीएसएफ घुसपैठियों को रोकने के लिए अक्षम है। मान्यवर, उन्होंने बड़ा गंभीर आरोप लगाया है।

18.00 hrs

माननीय अध्यक्ष : माननीय सदस्यगण, अगर सभा की सहमति हो तो सभा की कार्यवाही इस विषय की समाप्ति तक बढ़ा दी जाए?

अनेक माननीय सदस्य : जी हाँ।

माननीय अध्यक्ष : माननीय गृह मंत्री जी।

श्री अमित शाह : मान्यवर, आज कई बार अलग-अलग भाषणों और जलसों में यह विषय उठाया जाता है कि बांग्लादेशी घुसपैठियों के लिए बीएसएफ क्या कर रही है, सेना क्या कर रही है। मैं आज वास्तविकता देश को बताना चाहता हूँ। मैं आशा करता हूँ कि तृणमूल कांग्रेस के सारे लोग सदन को छोड़ कर नहीं जाएंगे और ध्यान से सुनेंगे।

मान्यवर, बांग्लादेश से सटी हुई हमारी सीमा 2216 किलोमीटर है। उसमें से 1653 किलोमीटर बाड़ बन चुका है। बाड़ के पास वाला रोड भी बन चुका है और चौकियाँ भी बन चुकी हैं। शेष फेंसिंग की लंबाई 563 किलोमीटर है। 563 किलोमीटर सीमा आज भी खुली है। शेष फेंसिंग जो 563 किलोमीटर है, उसमें 112 किलोमीटर बॉर्डर ऐसी है, जिसमें बॉर्डर फेंसिंग व्यवहारिक नहीं है। वहां नाले हैं, नदियाँ हैं, ऊंची-नीची पहाड़ियाँ हैं, जहां इन 112 किलोमीटर में फेंसिंग हो ही नहीं सकती है। 450 किलोमीटर जहां फेंसिंग हो सकती है, वहां बाकी है। अब मैं बताना चाहता हूँ कि यह क्यों बाकी है। इस 450 किलोमीटर के लिए मैंने डीओ लेटर लिख कर 10 रिमाइंडर्स किया है, लेकिन बंगाल सरकार भूमि नहीं देती है।

मान्यवर, इस 450 किलोमीटर के लिए गृह सचिव ने बंगाल के मुख्य सचिव के साथ सात मीटिंग्स की हैं, लेकिन वे भूमि नहीं देते हैं। जहां हम फेंसिंग लगाने जाते हैं, वहां सत्ताधारी पार्टी का कैडर आकर

हुड़दंग करता है, धार्मिक नारा लगाता है।

मान्यवर, मैं कहना चाहता हूँ कि यदि 450 किलोमीटर की फेंसिंग रुकी है तो केवल और केवल बंगाल सरकार की घुसपैठियों के प्रति दया दृष्टि के कारण रुकी हुई है। शायद इस भाषण को सुन कर ममता जी इस 450 किलोमीटर के लिए भूमि दे भी दें तो हम काम खत्म कर देंगे। फिर भी 112 किलोमीटर की खुली सीमा रहती है।

मान्यवर, जब आप 2000 किलोमीटर बाड़ बना देते हैं और 112 किलोमीटर नहीं बनाते हैं तो कई बार 2000 किलोमीटर का भी कोई मायने नहीं है, क्योंकि आदमी को घुसने के लिए कितनी जगह चाहिए? 112 किलोमीटर में जो नदी हैं, नाले हैं, कठिन भौगोलिक परिस्थिति है, वहां से लोग आते हैं। ये लोग हमारे ऊपर सवाल उठाते हैं। इन्होंने अभी भी सवाल उठाया कि रोहिंग्या दिल्ली तक आ गए, आपकी नाक के नीचे आ गए।

मान्यवर, चाहे बांग्लादेशी घुसपैठिए हों या रोहिंग्याज हों, जो घुस कर आते हैं, पहले असम से भी आते थे, जब कांग्रेस की सरकार थी। अब बंगाल से आते हैं, वहां टीएमसी की सरकार है। वे घुस कर आते हैं। दादा, इनको आधार कार्ड कौन देता है? वे कहां के नागरिक बने हैं? जितने भी बांग्लादेशी पकड़े गए हैं, उनका 24 परगना जिले का आधार कार्ड और नागरिकता है। आप आधार कार्ड इश्यू करते हैं। वे आधार कार्ड लेकर, वोटर कार्ड लेकर दिल्ली तक आते हैं। आप उनको आधार कार्ड इश्यू मत कीजिए, आदमी क्या परिंदा भी पर नहीं मार पाएगा। दादा, ये सब चीजें भी लंबे समय तक नहीं चलने वाली हैं। वर्ष 2026 में चुनाव है, बंगाल में कमल खिलेगा और यह सब बंद हो जाएगा।

मान्यवर, आज मैं कहना चाहता हूँ कि दिल्ली चुनाव के समय मैं मौन रहा, क्योंकि देश की सुरक्षा का प्रश्न है। हमें तू-तू, मैं-मैं नहीं करना चाहिए। आज मौका भी है, दस्तूर भी है, इन्होंने सवाल उठाया है। आज मैं इसके लिए बिल भी लेकर आया हूँ। इसलिए, मैंने देश की जनता को सत्य बताया है। यह 450 किलोमीटर की सीमा आपकी कृपा से खुली रह गई है, वहीं से घुसपैठ है, वहीं नागरिक बनते हैं, वहीं आधार कार्ड बनाया जाता है और उसके बाद वे देश भर में फैलते हैं।

मान्यवर, एक सदस्य ने मुद्दा उठाया कि पासपोर्ट रैंकिंग में 85वां नंबर है। मान्यवर, ऐसा कोई

सरकारी सर्वे नहीं है। एक निजी एनजीओ ने सर्वे करके दिया है। मुझे यह समझ में नहीं आता कि इंडी एलायंस के नेता जब से राहुल गांधी बने हैं, सरकार के अधिकृत डेटा की जगह वे एनजीओ का ही डेटा खंगालते हैं। कई बार तो भाषण भी एनजीओ का दिया हुआ पढ़ते हैं, कई बार छपा बगैर संविधान भी लहरा देते हैं। मुझे मालूम नहीं है कि इनको क्या हुआ है?

कनीमोझी जी ने कहा कि इतने सारे तमिल शरणार्थी आए हैं, उनके लिए भारत सरकार की नीति क्या है? यह बहुत अच्छा बोला। मान्यवर, मेरा भी उन शरणार्थियों के लिए दिल उतना ही दुःखता है, जितना कनीमोझी जी का। उन्होंने कहा कि आपकी नीति क्या है? मैं नीति बताता हूँ। वर्ष 1986 से जो भारत सरकार की नीति है और जब आप 10 साल यूपीए सरकार में थे, तब जो आपकी नीति थी, वही हमारी नीति है। ये तो वर्ष 1974 से आए हुए हैं। 10 साल तक दयानिधि जी मंत्री थे, बालू जी भी मंत्री थे, कुछ नहीं किया और हमसे सवाल कर रहे हैं कि आपने क्या किया? अगर आपने कर दिया होता तो हमारी बारी ही नहीं आती। तमिल शरणार्थियों की नीति में हमने फुल स्टॉप, कॉमा का भी बदलाव नहीं किया है। जिस सरकार में डीएमके हिस्सेदार थी, उसी नीति को हमने जस का तस अपनाने का काम किया है। अगर कुछ बदलाव करना है, तो मुझे दे दीजिए। हम सोचेंगे। ... (व्यवधान)

DR. KALANIDHI VEERASWAMY (CHENNAI NORTH): You do something. ...

(Interruptions)

श्री अमित शाह : मान्यवर, मुझे अब तक डीएमके के ये सारे एमपी चार बार अलग-अलग समस्याओं पर मिले, लेकिन एक में भी तमिल शरणार्थियों का जिक्र नहीं है और कहते हैं कि “Do something, do something”. ... (व्यवधान) आप तो कहते नहीं हैं। हम तो आपकी नीति पर चल रहे हैं। हम मान रहे थे कि यह अच्छी होगी। अभी भी आप दीजिए, हम इस पर सोचेंगे। ... (व्यवधान)

SHRI T. R. BAALU (SRIPERUMBUDUR): If we were wrong, you can correct it even now. ... (Interruptions)

श्री अमित शाह : आपने राँग किया है, यह एक्सेप्ट करते हैं न। ... (व्यवधान) आपने राँग किया, वह

स्वीकार कर लिया, चलो अच्छी बात है।

मान्यवर, सीएए का जिक्र आया। मैं इसमें कोई राजनीतिक टिप्पणियां करना नहीं चाहता हूं। मैं इतना कहना चाहता हूं कि आजादी के वक्त जब आनन-फानन में देश का विभाजन किया गया और दोनों ओर भयंकर खून-खराबा हुआ, हजारों बौद्ध, हिंदू, सिख लोग ट्रेन की ट्रेन भरकर काट दिए गए, तब हमारे देश के नेता गांधी जी, नेहरू जी, सरदार पटेल सबने अपील की थी कि वहां रह जाइए। अभी स्थिति ठीक नहीं है, बाद में भारत में आपका स्वागत है, आओगे तो आप भारत के ही माने जाओगे। वे लोग वहां से अपने धर्म को बचाने के लिए, परिवार को बचाने के लिए, परिवार की महिलाओं के सम्मान को बचाने के लिए भारत में आए। उनके आने की व्यवस्था नहीं थी, कोई पॉलिसी नहीं थी। कांग्रेस की सरकारें बना करती थीं। कांग्रेस वादा भूल गई। वे घुसपैठ करके आए, सो-कॉल्ड घुसपैठ, लेकिन मैं इसको घुसपैठ नहीं मानता। ये रियल शरणार्थी हैं। जो अपना धर्म बचाने के लिए, अपने परिवार को बचाने के लिए यहां आए हैं, वे शरणार्थी हैं और इसलिए हम सीएए लेकर आए हैं। इसमें कोई भेदभाव नहीं है। हिंदू, बौद्ध, सिख, पारसी, क्रिश्चियन, जैन कोई भी व्यक्ति आए, उसका भारत में स्वागत है। हमने कोई भेदभाव नहीं किया है, मगर जो घुसपैठ करने के लिए आते हैं, उनको हम जरूर रोकेंगे। नागरिकता उनको ही प्रदान होगी, जिन पर अत्याचार हुए, जो विभाजन की विभीषिका को झेले हैं, जिनके परिवारों पर अत्याचार हुआ, उन्हीं को हम नागरिकता देंगे।

इस विधेयक में चार कानूनों को समाप्त कर इसे रिप्लेस करने के लिए लाया गया है। ये चारों कानूनों में जितनी भी लूपहोल्स थीं, उनको उसे भरने का भी काम किया है, ओवरलैपिंग को हटाने का काम किया है। आज के समय में भारत के अर्थतंत्र, भारत की शिक्षा, भारत की चिकित्सा पद्धति, भारत के अनुसंधान और भारत के लीगल सिस्टम सभी को मजबूत करने के लिए अंतर्राष्ट्रीय सहयोग भी चाहिए। दुनिया को भी हमें सहयोग करना है, दोनों चीजों को देखना है। परंतु सबसे पहले देश की सुरक्षा की चिंता कर इस विधेयक को मैं आपके सामने लेकर आया हूं। मैं आपके माध्यम से सदन के सभी सदस्यों से अनुरोध करता हूं कि इसको पारित करें।

श्री गौरव गोगोई (जोरहाट) : अध्यक्ष महोदय, इस विधेयक को कमेटी में क्यों नहीं भेजा? सरकार की

तरफ से यह बिल आया है।

माननीय अध्यक्ष: गृह मंत्री जी आप बताएं कि इस विधेयक पर कितनी लंबी चर्चा हुई है। आप इनको एक बार बता दें। ये पूछ रहे हैं कि आपने इस पर कितनी चर्चा की।

श्री अमित शाह : मान्यवर, इस विधेयक को तीन महीने पहले इसीलिए रखा गया था, अगर इस पर किसी का कोई सुझाव हो तो मुझे भेज सकता है।

आपने भी बड़े विशाल हृदय से जितने सदस्यों को बोलने का मौका देना था, सभी को मौका दिया। सभी ने अपना-अपना पक्ष रखा, मैंने इसका जवाब भी दिया है। इसके पहले भी व्यापक तरीके से कन्सल्टेशन किया है। मैं नहीं मानता कि इसके लिए समिति की जरूरत है। यहां पर्याप्त चर्चा हुई है और इसे पारित किया जाए।

माननीय अध्यक्ष: इस विधेयक पर दो साल तक चर्चा हुई है।

प्रश्न यह है:

“कि भारत में प्रवेश करने वाले और उससे निकास करने वाले व्यक्तियों की बाबत पासपोर्ट या अन्य यात्रा दस्तावेजों की अपेक्षा का उपबंध करने के लिए केन्द्रीय सरकार को कतिपय शक्तियां प्रदान करने और वीजा तथा रजिस्ट्रीकरण की अपेक्षा सहित विदेशियों से संबंधित मामलों को विनियमित करने के लिए तथा उनसे संसक्त या उनके आनुषंगिक विषयों का उपबंध करने वाले विधेयक पर विचार किया जाए।”

प्रस्ताव स्वीकृत हुआ।

माननीय अध्यक्ष : अब सभा विधेयक पर खंडवार विचार करेगी।

CLAUSE 2

Definitions

माननीय अध्यक्ष : श्री एन.के.प्रेमचन्द्रन जी, क्या आप संशोधन संख्या 1 और 2 प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, I am moving amendments No. 1 and 2. These are harmless and positive amendments. Along with the rules,

regulations may also be included and authorised by him in writing. These are the two amendments.

I beg to move:

“Page 2, line 18, -

after “or rules”

insert “or regulations”.” (1)

“Page 2, line 27, -

for “authorised by him”

substitute “duly authorized by him in writing as prescribed”.” (2)

माननीय अध्यक्ष: अब मैं एन.के.प्रेमचन्द्रन जी द्वारा खंड 2 में प्रस्तुत संशोधन संख्या 1 और 2 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखे गए तथा अस्वीकृत हुए।

माननीय अध्यक्ष : प्रो. सौगत राय जी, क्या आप संशोधन संख्या 10, 11 और 12 प्रस्तुत करना चाहते हैं?

PROF. SOUGATA RAY (DUM DUM): Sir, I move amendment Nos. 10, 11 and 12.

I totally protest against the allegation made by the Home Minister.

I beg to move:

“Page 2, line 4, -

after “person or entity”

insert “or an agent”.” (10)

“Page 2, *for* line 17, -

substitute “(iv) movement within and exit from India,
under the provisions of this Act or rules or

regulations or orders or directions made
there under,.” (11)

“Page 2, for line 26,-

for “means the persons”

substitute “means the host or person”.” (12)

माननीय अध्यक्ष: अब मैं प्रो. सौगत राय जी द्वारा खंड 2 में प्रस्तुत संशोधन संख्या 10, 11 और 12 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखे गए तथा अस्वीकृत हुए।

माननीय अध्यक्ष: प्रश्न यह है :

“कि खंड 2 विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 2 विधेयक में जोड़ दिया गया।

CLAUSE 3

Requirement of passport or other travel
document and visa

माननीय अध्यक्ष : प्रो. सौगत राय जी, क्या आप संशोधन संख्या 13 प्रस्तुत करना चाहते हैं?

PROF. SOUGATA RAY (DUM DUM): Sir, I move amendment No. 13.

I beg to move:

“Page 3, for lines 16 to 21, -

substitute “3. (1) No person proceeding from any place
outside India shall enter, or attempt to enter,
India by air, water or land unless he or she
is in possession of a valid passport or other
approved travel document, except such as

for members of the Indian Naval, Military, or Air Forces entering India on duty, and members of their families accompanying them, and for persons domiciled in India entering by land or air over the frontier of Nepal or Bhutan and in case of a foreigner, also a valid visa, and any foreigner while present in India shall also be required to possess valid passport or other approved valid travel document and valid visa, unless exempted under section 33 or through intergovernmental agreements conforming to the conditions prescribed in the Passport (Entry into India) Rules, 1950:”. ” (13)

माननीय अध्यक्ष: अब मैं प्रो. सौगत राय जी द्वारा खंड 3 में प्रस्तुत संशोधन संख्या 13 को सभा के समक्ष मतदान के लिए रखता हूं।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष: प्रश्न यह है :

“कि खंड 3 विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 3 विधेयक में जोड़ दिया गया।

खंड 4 से 9 विधेयक में जोड़ दिए गए।

CLAUSE 10

Obligation of hospital, nursing
home or any other medical
institution

माननीय अध्यक्ष : प्रो. सौगत राय जी, क्या आप संशोधन संख्या 14 प्रस्तुत करना चाहते हैं?

प्रो. सौगत राय (दम दम) : महोदय, क्या वोटिंग के दौरान राज्य सभा के सदस्य भी वोट दे सकते हैं?

माननीय अध्यक्ष : जब वोटिंग होगी, तब देखेंगे।

... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, आप वरिष्ठ सदस्य हैं। जब कभी भी मतदान होता है, तब इस सदन में राज्य सभा के सदस्य वोट नहीं करते हैं।

श्री एन. के. प्रेमचन्द्रन (कोल्लम) : महोदय, अभी भी वे वोट न करें।... (व्यवधान)

माननीय अध्यक्ष : वे अभी भी वोट नहीं कर रहे हैं। अगर कोई वोट कर रहा है, तो मैं उनको मना कर दूंगा।

... (व्यवधान)

PROF. SOUGATA RAY (DUM DUM): Sir, I beg to move:

“Page 5, line 43,-

after “nursing home”

insert “or wellness center, massage center, ayurvedic therapy
centre”. (14)

माननीय अध्यक्ष : अब मैं प्रो. सौगत राय द्वारा खंड 10 में प्रस्तुत संशोधन संख्या 14 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष : प्रश्न यह है :

“कि खंड 10 विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 10 विधेयक में जोड़ दिया गया।

खंड 11 से 13 विधेयक में जोड़ दिए गए।

CLAUSE 14

Power to control places
frequented by foreigners.

माननीय अध्यक्ष : श्री एन. के. प्रेमचन्द्रन जी, क्या आप संशोधन संख्या 3 और 4 प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, I would like to draw the attention of the hon. Home Minister. In certain Sections of the original Act, it was mentioned that 'reasonable opportunity be given'. Now, the term 'reasonable' is being taken away. So, I would like to urge upon the hon. Home Minister to review the position as to why the term 'reasonable' is being taken away.

I beg to move:

"Page 6, line 40,-

after "during specified periods"

insert "after giving a reasonable opportunity of being
heard". (3)

"Page 6, line 49,-

for "may think fit to impose"

substitute "may prescribe." (4)

माननीय अध्यक्ष : अब मैं श्री एन. के. प्रेमचन्द्रन द्वारा खंड 14 में प्रस्तुत संशोधन संख्या 3 और 4 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखे गए तथा अस्वीकृत हुए।

माननीय अध्यक्ष : प्रश्न यह है :

"कि खंड 14 विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खंड 14 विधेयक में जोड़ दिया गया।

CLAUSE 15

Foreigner who is national of
more than one foreign country.

माननीय अध्यक्ष : श्री एन. के. प्रेमचन्द्रन जी, क्या आप संशोधन संख्या 5 प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, this amendment is just to simplify the provision.

I beg to move:

“Page 7, for lines 9 to 12.

substitute “India.”. (5)

माननीय अध्यक्ष : अब मैं श्री एन. के. प्रेमचन्द्रन द्वारा खंड 15 में प्रस्तुत संशोधन संख्या 5 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष : प्रश्न यह है :

“कि खंड 15 विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 15 विधेयक में जोड़ दिया गया।

CLAUSE 16

Burden of proof.

माननीय अध्यक्ष : श्री एन. के. प्रेमचन्द्रन जी, क्या आप संशोधन संख्या 6 प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, I beg to move:

“Page 7, lines 17 and 18,-

for “notwithstanding anything contained in the
Bharatiya Sakshya Adhiniyam, 2023, lie upon such
person.”” (6)

माननीय अध्यक्ष : अब मैं श्री एन. के. प्रेमचन्द्रन द्वारा खंड 16 में प्रस्तुत संशोधन संख्या 6 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष : प्रश्न यह है :

“कि खंड 16 विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 16 विधेयक में जोड़ दिया गया।

खंड 17 और 18 विधेयक में जोड़ दिए गए।

CLAUSE 19

Liability of carriers for passengers

brought into India.

माननीय अध्यक्ष : श्री एन. के. प्रेमचन्द्रन जी, क्या आप संशोधन संख्या 7 प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, I beg to move:

“Page 8, line 50,-

for “two lakh rupees, but may extend to five lakh rupees

substitute “five lakh rupees, but may extend to seven lakh rupees”. (7)

माननीय अध्यक्ष : अब मैं श्री एन. के. प्रेमचन्द्रन द्वारा खंड 19 में प्रस्तुत संशोधन संख्या 7 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष : प्रश्न यह है :

“कि खंड 19 विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 19 विधेयक में जोड़ दिया गया।

खंड 20 से 25 विधेयक में जोड़ दिए गए।

CLAUSE 26

Power to Arrest.

माननीय अध्यक्ष : श्री एन. के. प्रेमचन्द्रन जी, क्या आप संशोधन संख्या 8 प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, the hon. Home Minister has replied that the Head Constable may arrest without warrant, while in the original provision the 'Sub-Inspector' was there. I have made some observations on that.

माननीय अध्यक्ष : माननीय सदस्य, गृह मंत्री जी ने क्लियर कट बता दिया था कि देश नियम से चलता है, संविधान से चलता है। नियम और संविधान से सबको शक्ति मिलती है।

... (व्यवधान)

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, I beg to move:

"Page 11, line 1,-

for "Head Constable" "

substitute "Inspector of Police". (8)

माननीय अध्यक्ष : अब मैं श्री एन. के. प्रेमचन्द्रन द्वारा खंड 26 में प्रस्तुत संशोधन संख्या 8 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष : प्रश्न यह है :

"कि खंड 26 विधेयक का अंग बने।"

प्रस्ताव स्वीकृत हुआ।

खंड 26 विधेयक में जोड़ दिया गया।

श्री हनुमान बेनीवाल (नागौर) : महोदय, इनको और 10 मिनट दे दीजिए।

माननीय अध्यक्ष : बेनीवाल जी, वे मेहनत करते हैं।

... (व्यवधान)

CLAUSE 27

Power to give effect to orders,
directions and like.

माननीय अध्यक्ष : श्री एन. के. प्रेमचन्द्रन जी, क्या आप संशोधन संख्या 9 प्रस्तुत करना चाहते हैं?

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, I beg to move:

“Page 11, line 15,-

for “Head Constable” ”

substitute “Inspector of Police”. ” (9)

माननीय अध्यक्ष : अब मैं श्री एन. के. प्रेमचन्द्रन द्वारा खंड 27 में प्रस्तुत संशोधन संख्या 9 को सभा के समक्ष मतदान के लिए रखता हूँ।

संशोधन मतदान के लिए रखा गया तथा अस्वीकृत हुआ।

माननीय अध्यक्ष: प्रश्न यह है:

“कि खंड 27 विधेयक का अंग बने।”

प्रस्ताव स्वीकृत हुआ।

खंड 27 विधेयक में जोड़ दिया गया।

खंड 28 से 36 विधेयक में जोड़ दिए गए।

खण्ड 1, अधिनियमन सूत्र और विधेयक का पूरा नाम विधेयक में जोड़ दिए गए।

माननीय अध्यक्ष : मंत्री जी, अब प्रस्ताव करें कि विधेयक को पारित किया जाए।

श्री अमित शाह : महोदय, मैं प्रस्ताव करता हूँ:

“कि विधेयक पारित किया जाए।”

माननीय अध्यक्ष : प्रश्न यह है:

“कि विधेयक पारित किया जाए।”

प्रस्ताव स्वीकृत हुआ।

माननीय अध्यक्ष: माननीय सदस्यगण, मैंने आज सुबह प्रश्न काल के समय कहा था कि कल प्राइवेट मेंबर बिजनेस होगा। जो प्रश्न उठाए गए थे, मैंने उन पर व्यवस्था दे दी थी। कल तीन बजे से प्राइवेट मेंबर बिजनेस होगा।

... (व्यवधान)

SHRI N. K. PREMACHANDRAN (KOLLAM): Will there be any Bill or not?

माननीय अध्यक्ष: रिजोल्यूशन होगा।

... (व्यवधान)

श्री आनंद भदौरिया (धौरहरा) : क्या नया वाला विषय लिया जाएगा?

माननीय अध्यक्ष: अभी पुराना वाला ही चलेगा।

SHRI N. K. PREMACHANDRAN : Sir, I have a suggestion. So far, in this Session, the Private Member Bills have not been taken up. On 4th also, the House is going to be adjourned *sine die*. If the House agrees, tomorrow, these Bills can also be taken up just for introduction. More than 300 to 400 Bills are pending.

माननीय अध्यक्ष: नियम से चलना पड़ेगा।

... (व्यवधान)

माननीय अध्यक्ष: ठीक है। अगली बार विचार करेंगे। जब प्राइवेट का बिल नहीं लेंगे, उसको अगली बार किसी दिन ले लेंगे। मैंने यह व्यवस्था पहले ही दे रखी है। कल एक विधेयक लाने के बाद प्राइवेट बिल चलाएंगे। आपका मत सही है कि कई बार प्राइवेट बिल या संकल्प को नहीं लिया गया है। उसको अगले दिन कभी भी ले सकते हैं। मैं यह व्यवस्था पहले भी दे चुका हूँ। इसकी व्यवस्था आगे भी कायम रखेंगे।

... (व्यवधान)

माननीय अध्यक्ष : सभा की कार्यवाही शुक्रवार, दिनांक 28 मार्च, 2025 को प्रातः 11 बजे तक के लिए स्थगित की जाती है।

18.23 hrs

*The Lok Sabha then adjourned till Eleven of the Clock
on Friday, March 28, 2025/Chaitra 07, 1947 (Saka).*

ANNEXURE-I**(i) Member-wise Index to Starred Questions**

Sl No.	Member's Name	Question Number
1	Dr. Rajesh Mishra	393
2	Dr. Sanjay Jaiswal	395
3	Shri Chhotelal	387
4	Shri Anurag Singh Thakur	392
5	Shri Bajrang Manohar Sonwane	382
6	Shri Hanuman Beniwal	385
7	Shri K Sudhakaran	399
8	Shri Khalilur Rahaman	388
9	Shri Krishna Prasad Tenneti	397
10	Shri Kunduru Raghuveer	386
11	Shri Manoj Tiwari	391
12	Shri Naresh Ganpat Mhaske	400
13	Shri Parshottambhai Rupala	389
14	Shri Rajesh Ranjan	396
15	Shri Rajkumar Roat	384
16	Shri Ram Shiromani Verma	390
17	Shri Ravindra Dattaram Waikar	400
18	Shri Sanjay Haribhau Jadhav	381
19	Shri Sunil Kumar	392
20	Shri Suresh Kumar Shetkar	394
21	Shri Vijayakumar Alias Vijay Vasanth	398
22	Shri Vishnu Datt Sharma	383
23	Shri Zia Ur Rehman	387
24	SHRIMATI Bharti Pardhi	382
25	SHRIMATI Kamlesh Jangde	391

(ii) Member-wise Index to Unstarred Questions

Sl No.	Member's Name	Question Number
1	Adv Dean Kuriakose	4414
2	Adv Gowaal Kagada Padavi	4433
3	Adv Priya Saroj	4519
4	Adv. Adoor Prakash	4473
5	Adv. Chandra Shekhar	4441
6	Dr. Alok Kumar Suman	4467
7	Dr. Amar Singh	4554
8	Dr. Amol Ramsing Kolhe	4434, 4388
9	Dr. Anand Kumar	4477
10	Dr. Angomcha Bimol Akoijam	4503
11	Dr. Bachhav Shobha Dinesh	4420
12	Dr. Bholu Singh	4580
13	Dr. Byreddy Shabari	4494
14	Dr. C M Ramesh	4404
15	Dr. D Ravi Kumar	4567
16	Dr. D. Purandeswari	4517
17	Dr. Dharamvira Gandhi	4577
18	Dr. Ganapathy Rajkumar P	4464
19	Dr. Hemant Vishnu Savara	4391, 4406
20	Dr. Jayanta Kumar Roy	4374
21	Dr. K Sudhakar	4389, 4409, 4455, 4430
22	Dr. Kadiyam Kavya	4377
23	Dr. Kalanidhi Veeraswamy	4472
24	Dr. Kirsan Namdeo	4433
25	Dr. Lata Wankhede	4568
26	Dr. M K Vishnu Prasad	4390
27	Dr. M P Abdussamad Samadani	4397

28	Dr. Manna Lal Rawat	4485, 4430, 4391
29	Dr. Nishikant Dubey	4409, 4415
30	Dr. Prabha Mallikarjun	4591
31	Dr. Prashant Yadaorao Padole	4378
32	Dr. Rajeev Bharadwaj	4596
33	Dr. Rajesh Mishra	4470, 4430
34	Dr. Rajkumar Sangwan	4438
35	Dr. Sambit Patra	4544, 4406
36	Dr. Shashi Tharoor	4445
37	Dr. Shivaji Bandappa Kalge	4412, 4574
38	Dr. T Sumathy Alias Thamizhachi Thangapandian	4501
39	Dr. Thirumaavalavan Tholkappiyan	4576
40	Kumari Selja	4534
41	Md. Rakibul Hussain	4462
42	Mrs Ruchi Vira	4454
43	Ms Iqra Choudhary	4479
44	Ms Kangna Ranaut	4406, 4430
45	Ms. Praniti Sushilkumar Shinde	4396
46	Ms. S Jothimani	4495
47	Prof. Sougata Ray	4458
48	Prof. Varsha Eknath Gaikwad	4388, 4434
49	Shri Selvaganapathi T.M.	4478
50	Shri Aashtikar Patil Nagesh Bapurao	4549
51	Shri Abhay Kumar Sinha	4557
52	Shri Adhikari Deepak Dev	4499
53	Shri Adhikari Soumendu	4488
54	Shri Aditya Yadav	4482
55	Shri Ajay Kumar Mandal	4413
56	Shri Ajendra Singh Lodhi	4533

57	Shri Alok Sharma	4371, 4415
58	Shri Amarsing Tisso	4537
59	Shri Amra Ram	4595
60	Shri Amrinder Singh Raja Warring	4442
61	Shri Anand Bhadauria	4538
62	Shri Ananta Nayak	4446
63	Shri Anil Yeshwant Desai	4547
64	Shri Anto Antony	4459
65	Shri Anup Sanjay Dhotre	4578
66	Shri Anurag Sharma	4389, 4409, 4391
67	Shri Anurag Singh Thakur	4522
68	Shri Appalanaidu Kalisetti	4562
69	Shri Arun Bharti	4403
70	Shri Arun Govil	4470, 4430
71	Shri Arun Kumar Sagar	4481
72	Shri Arvind Dharmapuri	4524
73	Shri Arvind Ganpat Sawant	4460
74	Shri Asaduddin Owaisi	4372
75	Shri Ashish Dubey	4522
76	Shri Ashok Kumar Rawat	4570, 4419
77	Shri Azad Kirti Jha	4490
78	Shri B K Parthasarathi	4476
79	Shri Baijayant Panda	4489
80	Shri Balabhadra Majhi	4522
81	Shri Balashowry Vallabhaneni	4529
82	Shri Balwant Baswant Wankhade	4579
83	Shri Balya Mama Suresh Gopinath Mhatre	4498
84	Shri Basavaraj Bommai	4548, 4457
85	Shri Bastipati Nagaraju	4528
86	Shri Benny Behanan	4382

87	Shri Bhajan Lal Jatav	4531
88	Shri Bhartruhari Mahtab	4470, 4389, 4391
89	Shri Bhaskar Murlidhar Bhagare	4434, 4388
90	Shri Bhausahab Rajaram Wakchaure	4513
91	Shri Bhumare Sandipanrao Asaram	4504, 4412, 4574
92	Shri Bidyut Baran Mahato	4415, 4470, 4421
93	Shri Biplab Kumar Deb	4588
94	Shri Brijendra Singh Ola	4456
95	Shri Brijmohan Agrawal	4393
96	Shri Buntty Vivek Sahu	4585
97	Shri C N Annadurai	4463, 4410
98	Shri Captain Brijesh Chowta	4505, 4430
99	Shri Captain Viriato Fernandes	4550
100	Shri Chamala Kiran Kumar Reddy	4394
101	Shri Chandan Chauhan	4457
102	Shri Chandra Prakash Choudhary	4437
103	Shri Charanjit Singh Channi	4599
104	Shri Chavan Ravindra Vasantao	4558, 4452
105	Shri Chavda Vinod Lakhamshi	4418
106	Shri Chhatrapal Singh Gangwar	4389
107	Shri Daggumalla Prasada Rao	4381, 4430
108	Shri Damodar Agrawal	4526, 4430, 4415, 4391
109	Shri Daroga Prasad Saroj	4552
110	Shri Darshan Singh Choudhary	4506
111	Shri Devesh Shakya	4600
112	Shri Devusinh Chauhan	4427
113	Shri Dhairyasheel Sambhajirao Mane	4558, 4452
114	Shri Dharambir Singh	4409
115	Shri Dhaval Laxmanbhai Patel	4516
116	Shri Dileshwar Kamait	4408

117	Shri Dilip Saikia	4415, 4470
118	Shri Dinesh Chandra Yadav	4551
119	Shri Dineshbhai Makwana	4470, 4402, 4415
120	Shri Dulu Mahato	4466, 4393
121	Shri Durai Vaiko	4492
122	Shri Dushyant Singh	4468
123	Shri Eatala Rajender	4453, 4535
124	Shri Eswarasamy K	4475
125	Shri G Lakshminarayana	4493
126	Shri G M Harish Balayogi	4508
127	Shri Gajendra Singh Patel	4406, 4402, 4415
128	Shri Gaurav Gogoi	4382
129	Shri Giridhari Yadav	4551
130	Shri Godam Nagesh	4402, 4389, 4415
131	Shri Gopal Jee Thakur	4594
132	Shri Gurjeet Singh Aujla	4443
133	Shri Gurmeet Singh Meet Hayer	4386
134	Shri Gyaneshwar Patil	4574, 4412
135	Shri Haribhai Patel	4521
136	Shri Harish Chandra Meena	4484
137	Shri Hasmukhbhai Somabhai Patel	4427, 4408
138	Shri Hibi Eden	4530
139	Shri Imran Masood	4447
140	Shri Jagadish Shettar	4584
141	Shri Jagdambika Pal	4592, 4457
142	Shri Janardan Mishra	4406, 4389, 4430, 4415
143	Shri Janardan Singh Sigrwal	4496, 4499
144	Shri Jashubhai Bhilubhai Rathva	4432
145	Shri Jaswantsinh Sumanbhai Bhabhor	4391, 4409
146	Shri Joyanta Basumatary	4583

147	Shri Jugal Kishore	4522
148	Shri K C Venugopal	4497, 4421
149	Shri K Gopinath	4586
150	Shri Kalipada Saren Kherwal	4527
151	Shri Kalyan Banerjee	4536
152	Shri Kaushalendra Kumar	4543
153	Shri Kesineni Sivanath	4381
154	Shri Kodikunnil Suresh	4376
155	Shri Kota Srinivasa Poojary	4402
156	Shri Lavu Sri Krishna Devarayalu	4444, 4436
157	Shri Lumba Ram Chaudhary	4470
158	Shri M K Raghavan	4500
159	Shri Maddila Gurumoorthy	4401
160	Shri Madhavaneni Raghunandan Rao	4430
161	Shri Magunta Sreenivasulu Reddy	4511
162	Shri Mahesh Kashyap	4371
163	Shri Malaiyarasan D	4491, 4421
164	Shri Malvinder Singh Kang	4525
165	Shri Mani A	4471, 4463
166	Shri Manickam Tagore B	4510
167	Shri Manish Jaiswal	4522
168	Shri Manish Tewari	4520
169	Shri Manoj Kumar	4598
170	Shri Manoj Tiwari	4409
171	Shri Matheswaran V S	4515
172	Shri Mitesh Patel Bakabhai	4427, 4408
173	Shri Mohite Patil Dhairyasheel Rajsinh	4434, 4388
174	Shri Mohmad Haneefa	4451
175	Shri Muhammed Hamdullah Sayeed	4398
176	Shri Mukeshkumar Chandrakaant Dalal	4573

177	Shri Murari Lal Meena	4423
178	Shri N K Premachandran	4532
179	Shri Naba Charan Majhi	4406, 4402, 4470
180	Shri Nalin Soren	4523
181	Shri Narayan Tatu Rane	4395
182	Shri Naveen Jindal	4575
183	Shri Nilesh Dnyandev Lanke	4434, 4388
184	Shri Omprakash Bhupalsinh Alias Pavan Rajenimbalkar	4474
185	Shri P C Mohan	4392
186	Shri P P Chaudhary	4455, 4389
187	Shri P V Midhun Reddy	4435
188	Shri Parbhubhai Nagarbhai Vasava	4512
189	Shri Phani Bhusan Choudhury	4541
190	Shri Prabhakar Reddy Vemireddy	4416
191	Shri Pradan Baruah	4539
192	Shri Pradeep Kumar Singh	4409, 4389, 4391
193	Shri Pradeep Purohit	4507
194	Shri Pradyut Bordoloi	4419
195	Shri Praveen Patel	4430, 4371, 4389
196	Shri Pushpendra Saroj	4450
197	Shri Putta Mahesh Kumar	4428
198	Shri R K Chaudhary	4509
199	Shri Rahul Kaswan	4380
200	Shri Raja A	4518
201	Shri Raja Ram Singh	4411
202	Shri Rajabhau Parag Prakash Waje	4581
203	Shri Rajeev Rai	4387
204	Shri Rajesh Naranbhai Chudasama	4373
205	Shri Rajesh Verma	4400

206	Shri Rajiv Pratap Rudy	4564
207	Shri Rajkumar Chahar	4572, 4466, 4408
208	Shri Rajmohan Unnithan	4424
209	Shri Raju Bista	4384
210	Shri Ramasahayam Raghuram Reddy	4405
211	Shri Ramashankar Rajbhar	4546
212	Shri Ramesh Awasthi	4455, 4409, 4391
213	Shri Ramvir Singh Bidhuri	4429
214	Shri Ranjit Dutta	4587
215	Shri Rao Rajendra Singh	4593, 4470
216	Shri Ravindra Shukla Alias Ravi Kishan	4553
217	Shri Rudra Narayan Pany	4582
218	Shri S Jagathratchakan	4379
219	Shri Sachithanantham R	4561
220	Shri Sanjay Dina Patil	4434, 4388
221	Shri Santosh Pandey	4383
222	Shri Saptagiri Sankar Ulaka	4480
223	Shri Sasikanth Senthil	4545
224	Shri Satpal Brahamchari	4514
225	Shri Selvam G	4410, 4463
226	Shri Shafi Parambil	4407
227	Shri Shankar Lalwani	4439
228	Shri Shrirang Appa Chandu Barne	4455
229	Shri Shyamkumar Daulat Barve	4465
230	Shri Sribharat Mathukumilli	4436
231	Shri Sudama Prasad	4486
232	Shri Sudhakar Singh	4589
233	Shri Sudheer Gupta	4452, 4558
234	Shri Sukanta Kumar Panigrahi	4560
235	Shri Suresh Kumar Kashyap	4597

236	Shri Suresh Kumar Shetkar	4394
237	Shri T R Baalu	4559
238	Shri Tanuj Punia	4565
239	Shri Tapir Gao	4563
240	Shri Trivendra Singh Rawat	4566, 4406
241	Shri Ummeda Ram Beniwal	4399
242	Shri Utkarsh Verma Madhur	4590
243	Shri V K Sreekandan	4422
244	Shri Vamsi Krishna Gaddam	4571
245	Shri Vijay Baghel	4385
246	Shri Virendra Singh	4556
247	Shri Vishaldada Prakashbapu Patil	4431
248	Shri Vishnu Dayal Ram	4375, 4457
249	Shri Y S Avinash Reddy	4421
250	Shri Yogender Chandolia	4371, 4389, 4391, 4470
251	Shrimati Anita Subhadarshini	4448
252	Shrimati Bharti Pardhi	4455
253	Shrimati D K Aruna	4535, 4453
254	Shrimati Delkar Kalaben Mohanbhai	4487, 4574, 4412
255	Shrimati Harsimrat Kaur Badal	4483
256	Shrimati Hema Malini	4540
257	Shrimati Himadri Singh	4402, 4406
258	Shrimati Jyotsna Charandas Mahant	4461
259	Shrimati Kamlesh Jangde	4415
260	Shrimati Kanimozhi Karunanidhi	4569
261	Shrimati Lovely Anand	4555
262	Shrimati Mahima Kumari Mewar	4469, 4409
263	Shrimati Mala Rajya Laxmi Shah	4455, 4430, 4415, 4391
264	Shrimati Malvika Devi	4542
265	Shrimati Manju Sharma	4449

266	Shrimati Poonamben Hematbhai Maadam	4408, 4457
267	Shrimati Rachna Banerjee	4425
268	Shrimati Roopkumari Choudhary	4417
269	Shrimati Sangeeta Kumari Singh Deo	4426
270	Shrimati Sanjna Jatav	4440
271	Shrimati Shobhanaben Mahendrasinh Baraiya	4409, 4391
272	Shrimati Smita Uday Wagh	4391, 4409
273	Shrimati Supriya Sule	4388, 4434
274	Shrimati Vijaylakshmi Devi	4512
275	Thiru D M Kathir Anand	4502

ANNEXURE-II**(i) Ministry-wise Index to Starred Questions**

Civil Aviation	: 384, 399
Food Processing Industries	: 386, 387, 398
Housing and Urban Affairs	: 383, 394, 395, 397
Jal Shakti	: 382, 388, 389
Micro, Small and Medium Enterprises	: 396
Petroleum and Natural Gas	: 385, 391
Power	:
Road Transport and Highways	: 381, 390, 392, 393, 400
Tribal Affairs	:

(ii) Ministry-wise Index to Unstarred Questions

Civil Aviation	: 4382, 4389, 4419, 4424, 4442, 4449, 4451, 4453, 4457, 4467, 4472, 4478, 4490, 4494, 4497, 4498, 4502, 4504, 4512, 4516, 4525, 4549, 4577, 4578, 4596
Food Processing Industries	: 4388, 4404, 4415, 4417, 4455, 4459, 4475, 4493, 4499, 4501, 4507, 4532, 4542, 4544, 4599
Housing and Urban Affairs	: 4371, 4379, 4398, 4403, 4407, 4410, 4412, 4426, 4428, 4440, 4441, 4443, 4446, 4460, 4464, 4469, 4476, 4479, 4484, 4492, 4495, 4496, 4513, 4515, 4531, 4534, 4536, 4553, 4560, 4562, 4565, 4568, 4584, 4589, 4595
Jal Shakti	: 4387, 4391, 4393, 4394, 4395, 4396, 4399, 4411, 4414, 4423, 4434, 4437, 4438, 4445, 4458, 4461, 4462, 4463, 4465, 4468, 4473, 4477, 4480, 4483, 4485, 4489, 4491, 4506, 4508, 4514, 4523, 4533, 4540, 4541, 4547, 4551, 4561, 4574, 4575, 4579, 4582, 4590, 4597, 4598, 4600
Micro, Small and Medium Enterprises	: 4374, 4376, 4384, 4400, 4409, 4418, 4430, 4436, 4439, 4450, 4456, 4517, 4518, 4519, 4521, 4524, 4554, 4556, 4557
Petroleum and Natural Gas	: 4380, 4390, 4392, 4397, 4401, 4413, 4422, 4429, 4432, 4433, 4509, 4546, 4552, 4567, 4573, 4580, 4586, 4593
Power	: 4378, 4386, 4427, 4431, 4435, 4447, 4454, 4470, 4471, 4481, 4482, 4500, 4503, 4535, 4537,

4538, 4548, 4558, 4563, 4566, 4570, 4576, 4592

Road Transport and Highways

: 4372, 4377, 4385, 4405, 4408, 4416, 4420,
4421, 4444, 4448, 4452, 4466, 4474, 4505, 4510,
4511, 4520, 4526, 4528, 4530, 4543, 4550, 4555,
4564, 4569, 4571, 4572, 4581, 4583, 4588, 4591,
4594

Tribal Affairs

: 4373, 4375, 4381, 4383, 4402, 4406, 4425,
4486, 4487, 4488, 4522, 4527, 4529, 4539, 4545,
4559, 4585, 4587

INTERNET

The Original Version of Lok Sabha proceedings is available on Parliament of India Website at the following address:

www.sansad.in/ls

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Sansad T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business
in Lok Sabha (Seventeenth Edition)
